

Eighteenth Series, Vol. XV No. 23

Tuesday, March 24, 2026

Chaitra 3, 1948 (Saka)

LOK SABHA DEBATES

(Original Version)

Seventh Session

(Eighteenth Lok Sabha)



सत्यमेव जयते

(Vol. XV contains Nos. 21 to 31)

LOK SABHA SECRETARIAT

NEW DELHI

EDITORIAL BOARD

Utpal Kumar Singh

Secretary-General

Lok Sabha

Chander Mohan

Additional Secretary

Nisha Sharma

Director

Narad Prasad Kimothi

Manoj Kumar Pankaj

Joint Director

Krishna Bist

Deputy Director

© 2026 Lok Sabha Secretariat

None of the material may be copied, reproduced, distributed, republished, downloaded, displayed, posted or transmitted in any form or by any means, including but not limited to, electronic, mechanical, photocopying, recording or otherwise, without the prior permission of Lok Sabha Secretariat. However, the material can be displayed, copied, distributed and downloaded for personal, non-commercial use only, provided the material is not modified and all copyright and other proprietary notices contained in the material are retained.

C O N T E N T S

**Eighteenth Series, Vol. XV, Seventh Session, 2026/1948 (Saka)
No. 23, Tuesday, March 24, 2026/ Chaitra 3, 1948 (Saka)**

<u>S U B J E C T</u>	<u>P A G E S</u>
ORAL ANSWERS TO QUESTIONS	
Starred Question Nos. 441 to 448	11-159
WRITTEN ANSWERS TO QUESTIONS	
(i) Starred Question Nos. 449 to 460	159-225
(ii) Unstarred Question Nos. 5061 to 5210 and 5212 to 5290	225-1160

RESIGNATION BY MEMBER	1161
PAPERS LAID ON THE TABLE	1161-1169, 1171
STATEMENT BY MINISTER	
Status of implementation of observations/ recommendations contained in the 193 rd Report of the Standing Committee on Commerce on 'Indian Leather Industry: Current Analysis and Future Prospects' pertaining to the Ministry of Commerce and Industry	
Shri Arjun Ram Meghwal	1168
COMMITTEE ON SUBORDINATE LEGISLATION	
7 th to 9 th Reports	1170
MATTERS UNDER RULE 377	1171-1191
(i) Need to introduce passenger flight services from Gorakhpur to Delhi, Amritsar and Dehradun	
Shri Ravindra Shukla Alias Ravi Kishan	1171-1172
(ii) Need for establishment of a Jawahar Navodaya Vidyalaya in Anakapalli district, Andhra Pradesh	
Dr. C. M. Ramesh	1172-1173
(iii) Need to re-start OCF Inter College Shahjahanpur, Uttar Pradesh	
Shri Arun Kumar Sagar	1173
(iv) Need to construct a new railway line from Nathdwara to Jaipur via Bhilwara - Shahapura - Kekri -Todaraisingh	
Shri Damodar Agrawal	1173-1174

- (v) Regarding revival of Champaran Sugar Company Limited in Chanpatia in West Champaran district, Bihar
Dr. Sanjay Jaiswal 1174
- (vi) Need for comprehensive measures to harness various potential water bodies in Jharkhand through Integrated Irrigation Scheme
Dr. Nishikant Dubey 1174-1175
- (vii) Need to provide all-round assistance for upgradation and modernization of Palm-Oil Processing Mills in Andhra Pradesh under National Mission on Edible Oils – Oil Palm(NMEO-OP)
Shrimati Daggubati Purandeswari 1175-1176
- (viii) Need for stricter FSSAI regulations to ensure the quality of global consumer goods sold in India at par with global standards
Shri Brijmohan Agrawal 1176-1177
- (ix) Need for implementation of Hindi language in High Courts and District Courts proceedings and orders in all the Hindi-speaking States
Shri Gyaneshwar Patil 1177
- (x) Need to include Bhojpuri language in the Eighth Schedule to the Constitution
Shri Jagdambika Pal 1177-1178
- (xi) Need to start passenger flight services from Hindon Airport in Ghaziabad, Uttar Pradesh
Shri Atul Garg 1178

- (xii) Need to expedite establishment of a 50-bedded AYUSH Hospital at Achyutapur in Remuna, Balasore, Odisha
Shri Pratap Chandra Sarangi 1179
- (xiii) Regarding transparency in medical insurance schemes
Dr. Anand Kumar Gond 1180
- (xiv) Regarding increasing level of contamination of ground water in the country
Shri Ujjwal Raman Singh 1180
- (xv) Need to issue clarification/advisory/amendment to ensure uniform interpretation of the provision of Scheduled Castes and Scheduled Tribes Order (Amendment) Act, 1956 and 1976
Adv. Gowaal Kagada Padavi 1181-1182
- (xvi) Need for inquiry into alleged irregularities in financial transactions in Chandigarh Municipal Corporation
Shri Manish Tewari 1182-1183
- (xvii) Need to release funds pending under Jal Jeevan Mission to Maharashtra and ensure effective implementation of the scheme in the State
Dr. Namdeo Kirsan 1183-1184
- (xviii) Regarding construction of embankment along Sharda river in Kheri Parliamentary Constituency, Uttar Pradesh
Shri Utkarsh Verma Madhur 1184

- (xix) Need to convert the Lumbini-Tanda road and the bridge on Ghagra river between Tanda and Basti in Uttar Pradesh into four lane
Shri Lalji Verma 1185
- (xx) Need to ensure safe evacuation of Indian nationals from West Asian countries
Prof. Sougata Ray 1185-1186
- (xxi) Need to put in place effective measures and infrastructure to address increasing cases of chronic kidney disease and other health conditions under AB-PMJAY
Dr. Byreddy Shabari 1186
- (xxii) Need to expedite release of pending interest subsidy under the Interest Subvention Scheme – 2018 to Sugar Mills in Maharashtra
Shri Bajrang Manohar Sonwane 1187
- (xxiii) Need for establishment of a National Fort Conservation Authority and ensure conservation of UNESCO-listed Forts particularly in Maharashtra
Dr. Shrikant Eknath Shinde 1188
- (xxiv) Need to set up a dedicated Skill India Hub centre for SC and ST candidates in Jamui Parliamentary Constituency, Bihar
Shri Arun Bharti 1188-1189
- (xxv) Need to ensure food safety and nutritional standards in hostels meant for marginalized communities in Andhra Pradesh
Dr. Gumma Thanuja Rani 1189-1190

- (xxvi) Need for a special and alternative mechanism to conduct CBSE Board exam in Ladakh to address winter and terrain related difficulties faced by students in the region

Shri Mohmad Haneefa 1190-1191

FINANCE BILL, 2026 1191-1305

Shri Manish Tewari 1191-1196

Shri Naveen Jindal 1196-1203

Shri Ramprit Mandal 1203-1205

Shri Pushpendra Saroj 1205-1209

Shri Vamsi Krishna Gaddam 1209-1212

Shri Sunil Dattatrey Tatkare 1212-1216

Shri Rao Rajendra Singh 1216-1219

Dr. Namdeo Kirsan 1220-1221

Adv. Priya Saroj 1221-1224

Shri Gurjeet Singh Aujla 1224-1228

Shri Jagdambika Pal 1228-1234

Adv. Chandra Shekhar 1234-1237

Shri Lavu Srikrishna Devarayalu 1237-1245

Shri Rajesh Ranjan 1245-1248

Shri Abdul Rashid Sheikh 1248-1251

Shri Vishaldada Prakashbapu Patil 1251-1254

Shri Sagar Eshwar Khandre 1254-1257

Captain Brijesh Chowta	1257-1263
Shri Malvinder Singh Kang	1263-1265
Sushri Iqra Choudhary	1265-1274
Shri Rajkumar Roat	1274-1277
Shri Umeshbhai Babubhai Patel	1277-1279
Shri Aga Syed Ruhullah Mehdi	1280-1283
Dr. K. Sudhakar	1283-1287
Dr. Vinod Kumar Bind	1287-1290
Shrimati Mahima Kumari Mewar	1290-1293
Shri Deepender Singh Hooda	1293-1300
Shri Hanuman Beniwal	1300-1302
Shrimati Roopkumari Choudhary	1303-1305

**TRANSGENDER PERSONS (PROTECTION OF RIGHTS)
AMENDMENT BILL, 2026**

	1307-1377
Motion to Consider	1307-1308
Dr. Virendra Kumar	1307-1308, 1367-1373
Sushri S. Jothimani	1309-1313
Shri Anand Bhadauria	1314-1319
Dr. T. Sumathy <i>alias</i> Thamizhachi Thangapandian	1320-1328
Shrimati June Maliah	1328-1333
Dr. Byreddy Shabari	1333-1336
Shrimati Supriya Sule	1336-1341
Shri Pratap Chandra Sarangi	1341-1345

Shri Arvind Ganpat Sawant	1345-1349
Dr. Alok Kumar Suman	1350-1352
Shri Naresh Ganpat Mhaske	1352-1355
Adv. Gowaal Kagada Padavi	1355-1359
Shri Abhay Kumar Sinha	1359-1360
Shri Shyamkumar Daulat Barve	1360-1362
Shri Balwant Baswant Wankhade	1362-1364
Kumari Sudha R.	1364-1367
Clauses 2 to 8 and 1	1374-1377
Motion to Pass	1377

BUSINESS ADVISORY COMMITTEE

16 th Report	1350

ANNEXURE – I

(i) Member-wise Index to Starred Questions	1379-1380
(ii) Member-wise Index to Unstarred Questions	1381-1391

ANNEXURE – II

(i) Ministry-wise Index to Starred Questions	1392
(ii) Ministry-wise Index to Unstarred Questions	1393-1394

OFFICERS OF LOK SABHA

THE SPEAKER

Shri Om Birla

PANEL OF CHAIRPERSONS

Shri N. K. Premachandran

Shri Jagdambika Pal

Shri P. C. Mohan

Shrimati Sandhya Ray

Shri Dilip Saikia

Kumari Selja

Shri A. Raja

Dr. Kakoli Ghosh Dastidar

Shri Krishna Prasad Tenneti

Shri Awadhesh Prasad

SECRETARY GENERAL

Shri Utpal Kumar Singh

LOK SABHA DEBATES

LOK SABHA

Tuesday, March 24, 2026/ Chaitra 3, 1948 (Saka)

The Lok Sabha met at Eleven of the Clock

[**HON. SPEAKER** *in the Chair*]

ORAL ANSWERS TO QUESTIONS**#Starred Question Nos. 441 to 448**

माननीय अध्यक्ष: प्रश्न काल ।

प्रश्न संख्या 441, श्री दुष्यंत सिंह ।

FUNDS FOR DAIRY SECTOR***441 SHRI DUSHYANT SINGH:**

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) the trends observed in Budget Estimates, Revised Estimates and Actual Expenditure incurred during recent years and the steps taken to further enhance efficiency and timely utilisation of funds under major schemes for livestock and dairy sector;
- (b) whether there were any delays related to State implementation capacity, revised fund flow mechanisms or timing of Annual Action Plans and if so, the corrective measures adopted to ensure smooth implementation in Budget Estimates 2026-27;
- (c) the manner in which the Department evaluates the balance between revenue and capital expenditure for creation of durable assets in breed

The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

improvement, disease control, dairy processing and related infrastructure development;

(d) the details regarding the flagship schemes proposed to be continued or restructured beyond 2025-26; and

(e) the measures taken by the Government to ensure that the budgetary support is being aligned with the livestock sector's contribution of about 5.5% to national Gross Value Addition (GVA)?

पंचायती राज मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्री (श्री राजीव रंजन सिंह उर्फ ललन सिंह):

(क) से (ड) विवरण सभा पटल पर रख दिया गया है।

विवरण

(क) और (ड) योजनाओं के लिए कुल बजटीय अनुमान (BE) वित्तीय वर्ष 2021-22 में 2930.04 करोड़ रुपये से बढ़कर वित्तीय वर्ष 2026-27 में 5873.15 करोड़ रुपये हो गया है, अर्थात् 200.44% की वृद्धि हुई है। वर्ष 2021-22 से 2026-27 तक बजट अनुमानों में देखे गए रुझानों का ब्यौरा संलग्न अनुबंध में दिया गया है।

विभाग की योजनाओं के प्रभावी कार्यान्वयन और निधियों का उपयोग सुनिश्चित करने के लिए, राष्ट्रीय संचालन समिति की बैठकों, क्षेत्रीय समीक्षा बैठकों, राज्य समीक्षा बैठकों और वरिष्ठ अधिकारियों के दौरों के दौरान, योजनाओं की प्रगति की नियमित रूप से समीक्षा की जाती है। राज्य स्तर पर, राज्य पशुपालन विभाग के प्रधान सचिव/सचिव के अधीन तकनीकी प्रबंधन समिति/समीक्षा समिति द्वारा योजनाओं की नियमित रूप से समीक्षा की जाती है। इसके अलावा, पशुपालन और डेयरी विभाग ने कार्य-क्षेत्र में योजनाओं की स्वतंत्र निगरानी के लिए, राष्ट्रीय स्तर के पर्यवेक्षकों की एक प्रणाली स्थापित की है। योजनाओं की ऑनलाइन निगरानी, NDLM-भारत पशुधन पोर्टल और संबंधित योजना पोर्टलों के माध्यम से भी की जाती है।

(ख) वर्तमान में, राज्य की कार्यान्वयन क्षमता, संशोधित निधि प्रवाह तंत्र अथवा वार्षिक कार्य योजनाओं के समय-निर्धारण से संबंधित कोई विलंब नहीं है। सभी राज्य/संघ राज्य क्षेत्र अब एसएनए-स्पर्श (SNA-SPARSH) और टीएसए-हाइब्रिड (TSA-Hybrid) के नए निधि प्रवाह तंत्र से पूरी तरह परिचित हैं। विभाग द्वारा वित्त मंत्रालय के सहयोग से सॉफ्टवेयर के संचालन में उत्पन्न होने वाली निधि प्रवाह संबंधी किसी भी समस्या के समाधान के लिए राज्य/ संघ राज्य क्षेत्र स्तर के अधिकारियों और कर्मचारियों के लिए नियमित संवादात्मक सत्र आयोजित किए जाते हैं।

(ग) नस्ल सुधार, रोग नियंत्रण, डेयरी प्रसंस्करण और संबंधित अवसंरचना के विकास में टिकाऊ परिसंपत्तियों (durable assets) बनाने के लिए राज्यों और केंद्र शासित प्रदेशों द्वारा किए गए प्रयासों को पूरा करने के लिए, पशुपालन और डेयरी विभाग, भारत सरकार निम्नलिखित योजनाएं लागू कर रही हैं: (i) डेयरी अवसंरचना के लिए राष्ट्रीय डेयरी विकास कार्यक्रम (एनपीडीडी); (ii) नस्ल सुधार और वीर्य स्टेशनों, वीर्य बैंकों, कृत्रिम गर्भाधान प्रशिक्षण संस्थानों, आईवीएफ प्रयोगशालाओं, उत्कृष्टता केंद्र, बछिया (Heifer) पालन केंद्रों के रूप में प्रजनन अवसंरचना के निर्माण के लिए राष्ट्रीय गोकुल मिशन (RGM) और (iii) रोग की रोकथाम, नियंत्रण और मोबाइल पशु चिकित्सा इकाइयों की स्थापना सहित पशुधन स्वास्थ्य अवसंरचना के निर्माण के लिए पशुधन स्वास्थ्य और रोग नियंत्रण कार्यक्रम (LHDCP)। इन योजनाओं के अंतर्गत निधियां अनुदान सहायता के रूप में जारी की जाती हैं, जो तकनीकी रूप से राजस्व व्यय हैं। हालांकि, विभाग द्वारा जारी की गई निधियों का उपयोग राज्यों/ केंद्र शासित प्रदेशों द्वारा टिकाऊ परिसंपत्तियों (durable assets) के निर्माण के लिए किया जाता है। इसके अलावा, पशुपालन और डेयरी विभाग, भारत सरकार खास तौर पर इंफ्रास्ट्रक्चर डेवलपमेंट के लिए स्कीम लागू कर रहा है, जैसे (i) पशुपालन अवसंरचना विकास निधि (AHIDF), जिसमें पशुपालन क्षेत्र में निवेश को प्रोत्साहित करने के लिए 3% इंटरेस्ट सबवेंशन उपलब्ध कराया जाता है; और (ii) नेशनल लाइवस्टॉक मिशन- एंटरप्रेन्योरशिप डेवलपमेंट प्रोग्राम (NLM-EDP), जिसमें न्यूक्लियस ब्रीड मल्टीप्लिकेशन फार्म बनाने के लिए सब्सिडी उपलब्ध कराई

जाती है। पशुपालन और डेयरी विभाग, भारत सरकार द्वारा कार्यान्वित अधिकांश योजनाओं के अंतर्गत आवर्ती व्यय (Recurring expenditure) उपलब्ध नहीं कराया जाता है।

(घ) विभाग ने वर्ष 2026-27 की बजट घोषणाओं के अनुरूप और मूल्यांकन एजेंसियों के सभी सुझावों को शामिल करने के बाद सभी चल रही प्रमुख योजनाओं को समाहित करते हुए, सोलहवें वित्त आयोग चक्र के लिए एक व्यापक व्यय वित्त समिति ज्ञापन (EFC Memorandum) तैयार किया है।

[illegible]

SHRI DUSHYANT SINGH: Sir, while appreciating the Government's continued emphasis on gender budgeting in livestock sector and noting that nearly 70 per cent dairy workforce comprises of women, I request the hon. Minister to clarify how is the allocation under gender budgeting being prioritised for maximum impact, particularly, in light of reduction in the gender budget component from Rs. 540 crore in the BE 2025-26 to Rs. 242 crore in BE 2026-27, and the actual expenditure of just Rs. 129 crore in 2024-25.

I would also like to know what steps are being taken to improve the utilisation of funds to enhance target support for women engaged in dairy and livestock activities, especially, in light of the fact that currently less than five per cent budgetary allocation is earmarked for gender budget.

श्री राजीव रंजन सिंह उर्फ ललन सिंह : अध्यक्ष महोदय, माननीय सदस्य ने जेंडर बजट पर सवाल पूछा है। बजट का एलोकेशन डिसाइड करना वित्त मंत्रालय के अधीन आता है। बेहतर होता कि माननीय सदस्य ने इसकी सूचना वित्त मंत्रालय से ली होती। जहां तक खर्च का सवाल है, तो एनैक्जर वन के टेबल में दिखाया है कि खर्चा पिछले दो वर्षों में कम हुआ है। इस साल वर्ष 2026-27 में हमारे खर्च में एक्जुअल एक्सपेंडिचर लगभग 5 हजार करोड़ का हो चुका है। इसके अलावा कई रिलीजेज अभी हुए हैं, जो पाइपलाइन में हैं। इस साल हम लोग टारगेट अचीव करेंगे। पिछले दो वर्षों में जो खर्च कम हुआ है, मैं उसके बारे में भी माननीय सदस्य को बताना चाहूंगा कि वैक्सीन की कमी थी और वैक्सीन की कमी होने के कारण वैक्सीनेशन में कमी आई और उसके कारण खर्च कम हुआ।

SHRI DUSHYANT SINGH: In view of India's commitment to United Nations Framework Convention on Climate Change and the need to promote low carbon growth, I would like to know whether the Government is taking steps to reduce

greenhouse gas emission, particularly, methane emission from dairy sector to improve field and energy efficient infrastructure. I would also like to know whether the strategies such as promotion of indigenous cattle breeds are being encouraged which emit significant less methane per animal vis-a-vis exotic breeds. Is the Government taking any initiative to promote balance of green fodder especially in light of studies of the National Dairy Development Board indicating optimised field practices, and reduce methane emission by 10 to 15 per cent to improve productivity in farmers' income?

श्री राजीव रंजन सिंह उर्फ ललन सिंह : अध्यक्ष महोदय, जब आप मूल प्रश्न को देखेंगे तो यह पूरा प्रश्न ही बजट एस्टीमेट, रिवाइज्ड एस्टीमेट और एक्जुअल एक्सपेंडिचर पर आधारित है। जो माननीय सदस्य का सवाल है, वह इस मूल प्रश्न से एकदम भिन्न है।

माननीय अध्यक्ष : मूल सवाल पूछने वालों को ज्ञान किसने दिया है, यह भी समझ लीजिए।

... (व्यवधान)

माननीय अध्यक्ष : आपको पूरा जवाब देना ही पड़ेगा।

श्री राजीव रंजन सिंह उर्फ ललन सिंह : अध्यक्ष महोदय, जब इस विषय पर माननीय सदस्य सवाल पूछेंगे, तो हम उस पर जरूर जवाब देंगे।

SHRI CHAMALA KIRAN KUMAR REDDY: Sir, I would like ask the hon. Minister on behalf of the State of Telangana regarding the proposals sent by the State Government in this sector.

In this connection, I would state that while some Central share has been released, a significant balance amount of Rs. 20,850 crore is remaining. In sectors like National Animal Disease Control Programme, we have the assistance of Rs. 3,880 crore. To give assistance to the States to control animal

diseases, we have Rs. 7,421 crore. Under National Livestock Mission, we have over Rs. 12,300 crore.

माननीय अध्यक्ष : आप संक्षिप्त में प्रश्न पूछिए, संक्षिप्त में मंत्री जी जवाब देंगे ।

श्री चमाला किरण कुमार रेड्डी : सर, एक ही प्रश्न है । तेलंगाना के लिए 24850 करोड़ रुपये इन पूरी चीजों में पेंडिंग हैं । I want the hon. Minister to answer my question.

श्री राजीव रंजन सिंह उर्फ ललन सिंह : अध्यक्ष महोदय, राज्य सरकारों से जो भी प्रस्ताव आते हैं, हम लोग केन्द्र सरकार की योजनाओं में रेकरिंग एक्सपेंडिचर के लिए कोई ग्रांट नहीं देते हैं । हम ड्यूरेबल एसेट्स बनाने के लिए ही राज्यों को सहायता प्रदान करते हैं और राज्यों से जो भी प्रस्ताव आते हैं, अगर वे हमारे मापदंड के अनुरूप हुए, तो हमारे यहां मंत्रालय में प्रस्ताव रुकता नहीं है, वह अविलंब जारी हो जाता है ।

माननीय अध्यक्ष : श्री नरेश म्हस्के - उपस्थित नहीं ।

प्रश्न संख्या 442, श्री अबू ताहेर खान ।

किसानों की आय दोगुनी किया जाना

***[©]442. श्री अबू ताहेर खान:**

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार किसानों की आय को दोगुना करने में विफल रही है और यदि नहीं, तो उक्त लक्ष्य को प्राप्त करने के लिए की गई पहलों का ब्यौरा क्या है;
- (ख) क्या सरकार के पास विगत पांच वर्षों के दौरान ऐसे किसानों की संख्या के संबंध में आँकड़े हैं जिनकी मृत्यु ऋणों की अदायगी न कर पाने के परिणामस्वरूप हुई; और
- (ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

[©] Since Shri Abu Taher Khan was not present, hence Hon'ble Speaker asked the Hon'ble Minister to lay the reply and allowed Prof. Sougata Ray to ask the Supplementary Question.

माननीय अध्यक्ष : माननीय मंत्री जी ।

कृषि और किसान कल्याण मंत्री; तथा ग्रामीण विकास मंत्री (श्री शिवराज सिंह चौहान):

(क) से (ग) विवरण सभा पटल पर रख दिया गया है।

विवरण

(क) भारत सरकार किसानों की आय बढ़ाने और कृषि क्षेत्र के समग्र विकास के लिए विभिन्न प्रकार के केंद्रीय क्षेत्रक तथा केंद्र प्रायोजित योजनाओं और कार्यक्रमों को लागू कर रही है। उत्पादन बढ़ाने, किसानों को लाभकारी प्रतिलाभ और आय सहायता प्रदान करने के लिए कृषि एवं किसान कल्याण विभाग द्वारा कार्यान्वित की जा रही योजनाओं और कार्यक्रमों की सूची संलग्न **अनुबंध** में दी गई है। सरकार ने कृषि एवं किसान कल्याण विभाग के बजट आवंटन को वर्ष 2013-14 के दौरान 21,933.50 करोड़ रुपये से बढ़ाकर वर्ष 2025-26 के दौरान 1,27,290.16 करोड़ रुपये कर दिया है।

भारतीय कृषि अनुसंधान परिषद (आईसीएआर) ने 75,000 किसानों की सफलता की कहानियों का संकलन जारी किया है, जिन्होंने कृषि एवं किसान कल्याण विभाग और संबद्ध मंत्रालयों/विभागों की योजनाओं के समन्वय से अपनी आय में दो गुना से अधिक वृद्धि की है। राष्ट्रीय प्रतिदर्श सर्वेक्षण कार्यालय (एनएसएसओ), सांख्यिकी एवं कार्यक्रम कार्यान्वयन मंत्रालय (एमओएसपीआई) ने कृषि वर्ष जुलाई 2018 से जून 2019 के संदर्भ में एनएसएस 77वें दौर (जनवरी 2019 - दिसंबर 2019) के दौरान देश के ग्रामीण क्षेत्रों में कृषि परिवारों का स्थिति आकलन सर्वेक्षण (एसएस) किया। इन सर्वेक्षणों के अनुसार, प्रति कृषि परिवार की अनुमानित औसत मासिक आय वर्ष 2012-13 (एनएसएस 70वां दौर) में ₹6,426 से बढ़कर 2018-19 (एनएसएस 77वां दौर) में ₹10,218 हो गई।

घरेलू उपभोग व्यय पर एनएसएसओ सर्वेक्षण (2023-24) के अनुसार, अखिल भारतीय औसत मासिक प्रति व्यक्ति उपभोग व्यय (एमपीसीई) के अनुमानों की तुलना निम्नानुसार है:

क्षेत्र	विभिन्न अवधियों में औसत एमपीसीई (रु.)	
	2011-12 एनएसएस (68वां दौर)	2023-2024
ग्रामीण	1,430	4,122
शहरी	2,630	6,996

(ख) और (ग) गृह मंत्रालय के अधीन राष्ट्रीय अपराध अभिलेख ब्यूरो (एनसीआरबी) अपनी पत्रिका 'भारत में आकस्मिक मृत्यु एवं आत्महत्याएं' (एडीएसआई) में आत्महत्याओं से संबंधित जानकारी संकलित एवं प्रसारित करता है। वर्ष 2023 तक की रिपोर्ट एनसीआरबी की वेबसाइट (<https://ncrb.gov.in>) पर उपलब्ध है। राज्य सरकारें अपने-अपने प्रावधानों एवं नियमों के अनुसार अनुग्रह राशि (एक्स-ग्रेसिया) या राहत प्रदान करती हैं।

अनुबंध

कृषि और किसान कल्याण विभाग द्वारा कार्यान्वित योजनाएँ और कार्यक्रम

1. प्रधानमंत्री किसान सम्मान निधि (पीएम-किसान)
2. प्रधानमंत्री किसान मान धन योजना (पीएम-केएमवाई)
3. प्रधानमंत्री अन्नदाता आय संरक्षण अभियान (पीएम-आशा)
4. प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई)/ पुनर्गठित मौसम आधारित फसल बीमा योजना (आरडब्ल्यूबीसीआईएस)
5. संशोधित ब्याज अनुदान योजना (एमआईएसएस)
6. एग्रीकल्चर इंफ्रास्ट्रक्चर फंड (एआईएफ)
7. 10,000 नए किसान उत्पादक संगठनों (एफपीओ) का गठन और संवर्धन
8. राष्ट्रीय मधुमक्खी पालन और शहद मिशन (एनबीएचएम)
9. नमो ड्रोन दीदी
10. स्टार्ट-अप एवं ग्रामीण उद्यमों के लिए कृषि फंड (एग्रीश्योर)
11. राष्ट्रीय प्राकृतिक खेती मिशन (एनएमएनएफ)

12. राष्ट्रीय कृषि विकास योजना - विस्तृत परियोजना रिपोर्ट (आरकेवीवाई-डीपीआर)
13. पर ड्रॉप मोर क्रॉप (पीडीएमसी)
14. कृषि मशीनीकरण उप-मिशन (एसएमएम)
15. परंपरागत कृषि विकास योजना (पीकेवीवाई)
16. सॉइल हेल्थ एंड फर्टिलिटी (एसएच एंड एफ)
17. वर्षा सिंचित क्षेत्र विकास (आरएडी)
18. कृषि वानिकी
19. फसल विविधीकरण कार्यक्रम (सीडीपी)
20. कृषि विस्तार उप-मिशन (एसएमआई)
21. राष्ट्रीय खाद्य सुरक्षा एवं पोषण मिशन (एनएफएसएनएम)
22. एकीकृत कृषि विपणन योजना (आईएसएम)
23. समेकित बागवानी विकास मिशन (एमआईडीएच)
24. राष्ट्रीय खाद्य तेल मिशन (एनएमईओ) – ऑयल पाम
25. राष्ट्रीय खाद्य तेल मिशन (एनएमईओ) - तिलहन
26. पूर्वोत्तर क्षेत्र जैविक मूल्य श्रृंखला विकास मिशन
27. डिजिटल कृषि मिशन
28. राष्ट्रीय बांस मिशन
29. दलहन आत्मनिर्भरता मिशन
30. पीएम धन-धान्य कृषि योजना (पीएमडीडीकेवाई)

PROF. SOUGATA RAY: Sir, this reply given by the Government puts the lie to the Government of repeated pronouncements that it will double farmer's income by 2022. It is a vague reply avoiding the main question as to whether farmer's

income has doubled in five years. The hon. Minister has also avoided the question of farmer suicides. So, it proves that the situation has not improved.

I want to know from the hon. Minister as to when exactly farmer's income throughout the country will be doubled and when the farmer suicides will come down to zero. I do not want a long answer, I want a specific answer from the hon. Minister. When is the Government going to achieve the pronouncements? I do not want Giriraj ji to interfere in this matter. I want the hon. Minister to answer.

श्री शिवराज सिंह चौहान : माननीय अध्यक्ष महोदय, हां, मैं भारत का कृषि मंत्री शिवराज सिंह चौहान कह रहा हूं कि कई किसानों की आय दोगुनी हुई है और केवल दोगुनी नहीं, मैं जिम्मेदारी के साथ कह रहा हूं, कई किसानों की तीन गुना भी हुई है, कई किसानों की चार गुना भी हुई है और कई किसानों आठ-आठ गुना भी हुई है। माननीय अध्यक्ष महोदय, एक गलत नैरेटिव बनाया जाता है। जब उधर की सरकार होती थी, तब न तो बिजली थी, न पानी था, न सड़क थी।

माननीय अध्यक्ष महोदय, मैं मध्यप्रदेश का ही उदाहरण दे रहा हूं। जब ये थे तब एक फसल होती थी। बिजली आती कम थी, जाती ज्यादा थी। बिजली नहीं, बिजली के बिल ही आते थे और वे भी छोटे-मोटे नहीं, लंबे चौड़े आते थे, लेकिन हमने सिंचाई बढ़ाई, 24 घंटे बिजली दी और आज कई जगह मध्य प्रदेश में तीन-तीन फसलें हो रही हैं। दोगुनी, तीन गुना आमदनी भी हुई है। मैं कुछ नाम पढ़ना चाहता हूं। अगर आप उदाहरण चाहते हैं तो मैं कुछ नाम पढ़ना चाहता हूं। क्योंकि हमने उपाय किए हैं और गंभीरतापूर्वक उपाय किए हैं। मैं आज उन उपायों के बारे में बताना चाहता हूं।
... (व्यवधान)

माननीय अध्यक्ष : मंत्री महोदय, यह प्रश्न काल है। आप प्रश्न काल में संक्षिप्त में जवाब दे दीजिए।

श्री शिवराज सिंह चौहान : माननीय अध्यक्ष महोदय, यह आय का सवाल है।... (व्यवधान) मैं यही कहना चाहता हूं कि इनके समय बजट 19 हजार 306 करोड़ रुपये था, हमने उसे बढ़ा कर 1 लाख

30 हजार करोड़ रुपये से ज्यादा किया है। अगर एग्रीकल्चर और एलाइड सेक्टर आदि सब का मिला लें तो 5 लाख करोड़ रुपये से ज्यादा का बजट दिया है। हमने उत्पादन बढ़ाने का काम किया है। अगर उत्पादन बढ़ेगा तो क्या आमदनी नहीं बढ़ेगी? अगर उत्पादन को देखेंगे तो इनके समय जो उत्पादन था, वर्ष 2014 के बाद 44 परसेंट उत्पादन अलग-अलग खाद्यान्न का बढ़ा है। अगर आप समय दें तो मैं पूरा पढ़ कर बता देता हूँ। हमने उत्पादन बढ़ाया है। हमने उत्पादकता बढ़ाई है। यह मोदी जी की सरकार है। हम 6 हजार रुपये किसान सम्मान निधि में देने का काम कर रहे हैं, जो सीधे किसानों के खातों में जाती है। 1 लाख 86 हजार करोड़ रुपये की फर्टिलाइजर सब्सिडी यही सरकार तो दे रही है।... (व्यवधान) केसीसी लोन कौन दे रहा है? नरेन्द्र मोदी जी की सरकार दे रही है। अगर 28 लाख करोड़ रुपये संस्थागत ऋण बढ़ा कर दिया है तो एनडीए की सरकार ने दिया है।... (व्यवधान)

माननीय अध्यक्ष : डॉ. एम. के. विष्णु प्रसाद जी।

श्री शिवराज सिंह चौहान : माननीय अध्यक्ष महोदय, मैं नाम तो बता दूँ। आज मैं नाम बताना चाहता हूँ, जिनकी आमदनी कई गुना हुई है। श्री विनोद कुमार, निखारी तहसील, रेवाड़ी, हरियाणा के रहने वाले हैं। मैं इनका फोन नंबर भी बता देता हूँ।... (व्यवधान) आय दोगुनी नहीं, बल्कि आठ-आठ गुना ज्यादा आय हुई है।... (व्यवधान)

DR. M. K. VISHNU PRASAD: Thank you very much, hon. Speaker Sir, for giving me this opportunity. I come from Cuddalore district in Tamil Nadu, where there are major sugarcane producers. However, the cost of production of sugarcane is very, very high due to high mechanisation costs and shortage of labour, as we all know. In Tamil Nadu, the Minimum Support Price is Rs. 3,290 per tonne, along with Rs. 100 for transportation. Under the visionary leadership of Rahul ji, and with the efforts of the Agriculture Minister of Tamil Nadu, Thiru M.R.K. Panneerselvam, and the Chief Minister of Tamil Nadu, Thiru M. K. Stalin, we are

providing Rs. 350 as support price for sugarcane farmers.

Through you, hon. Speaker Sir, I would like to know whether there is any policy in the Central Government to provide incentives or a special package for sugarcane farmers. ... (*Interruptions*)

श्री शिवराज सिंह चौहान : माननीय अध्यक्ष महोदय, विशेष पैकेज का कोई सवाल ही नहीं है। हम किसानों की आय, गन्ना किसानों की आय बढ़ाने के लिए निरंतर प्रयत्नरत हैं। अगर आप इजाजत दें तो मैं उसके उदाहरण दे देता हूँ।

श्री धर्मेन्द्र यादव : माननीय अध्यक्ष जी, माननीय मंत्री जी नाम भी पढ़ने को तैयार थे, उदाहरण देने को तैयार थे। आपने जवाब में कहा है कि केवल 75 हजार किसानों की आमदनी दोगुनी या उससे ज्यादा बढ़ी है, जबकि देश के अंदर 140 करोड़ लोगों में लगभग 60 फीसदी लोग आज भी खेती, किसानों पर निर्भर हैं।... (व्यवधान)

माननीय अध्यक्ष : आपका प्रश्न क्या है?

श्री धर्मेन्द्र यादव : अध्यक्ष जी, मैं सवाल पर सीधे आ रहा हूँ। माननीय मंत्री जी आप वर्ष 2014 का अपना घोषणा-पत्र पढ़िये। उस घोषणा-पत्र में आपने कहा था कि हम स्वामीनाथन आयोग की सिफारिश को लागू करेंगे। स्वामीनाथन आयोग की सिफारिश के बारे में आप जानते हैं कि सी2 + 50 परसेंट है। मेरा माननीय मंत्री जी से और इस सरकार से स्पेसिफिक सवाल है कि वर्ष 2014 में सरकार बनाने के लिए आपने किसानों को गुमराह किया कि हम स्वामीनाथन आयोग को लाएंगे। आप उसे लाएंगे कि नहीं लाएंगे? ... (व्यवधान)

माननीय अध्यक्ष : माननीय मंत्री जी।

श्री धर्मेन्द्र यादव : अध्यक्ष जी, आप मुझे आधा मिनट दे दीजिए।... (व्यवधान)

माननीय अध्यक्ष : आपका प्रश्न हो गया।

श्री धर्मेन्द्र यादव : अध्यक्ष जी, मुझे आधा मिनट दे दीजिए।... (व्यवधान)

श्री शिवराज सिंह चौहान : माननीय अध्यक्ष महोदय... (व्यवधान)

माननीय अध्यक्ष : माननीय मंत्री जी, आप जवाब दीजिए ।

... (व्यवधान)

श्री धर्मेन्द्र यादव : आप क्यों गुमराह कर रहे हैं? ... (व्यवधान)

माननीय अध्यक्ष : आप बैठे-बैठे मत बोलिए ।

... (व्यवधान)

श्री धर्मेन्द्र यादव : देश में किसान परेशान हैं, उदास हैं, हताश हैं, आत्महत्या कर रहे हैं और आप केवल भाषण दे रहे हैं ।... (व्यवधान)

श्री शिवराज सिंह चौहान : माननीय अध्यक्ष महोदय, पता नहीं धर्मेन्द्र यादव जी क्यों गुस्सा हो जाते हैं?... (व्यवधान)

माननीय अध्यक्ष : आप उनसे डिबेट मत कीजिए । मंत्री जी, आप जवाब दीजिए ।

... (व्यवधान)

श्री धर्मेन्द्र यादव : किसान आत्महत्या कर रहे हैं और आप केवल भाषण दे रहे हैं । स्वामीनाथन आयोग लागू करोगे कि नहीं करोगे? इसका स्पष्ट जवाब चाहिए ।... (व्यवधान) आप केवल भाषण दे रहे हैं ।... (व्यवधान)

माननीय अध्यक्ष : माननीय मंत्री महोदय, आप जवाब दीजिए ।

... (व्यवधान)

श्री शिवराज सिंह चौहान : माननीय अध्यक्ष महोदय,... (व्यवधान) अब सुनो तो भाई ।

... (व्यवधान)

श्री धर्मेन्द्र यादव : केवल आपका भाषण चल रहा है ।... (व्यवधान)

माननीय अध्यक्ष : एक मिनट, प्लीज माननीय सदस्यगण, बैठिए ।

... (व्यवधान)

माननीय अध्यक्ष : मैं माननीय सदस्य और माननीय मंत्रीगण को भी आग्रह करता हूँ । माननीय सदस्यगण, प्रश्न काल में कभी भी इतना उत्तेजित होने की आवश्यकता नहीं है । कृषि के विषय पर

... (व्यवधान)

माननीय अध्यक्ष : एक मिनट, एक मिनट प्लीज । । कृषि के विषय पर बहुत डिटेल्ड साढ़े चार घंटे चर्चा हुई । सभी माननीय सदस्यों को पर्याप्त अवसर मिला था । चूंकि प्रश्न काल संक्षिप्त में होता है, इसलिए मैंने माननीय मंत्री जी को भी कहा और सभी सदस्यों को पुनः कर रहा हूं कि कभी भी प्रश्न काल के अंदर न तो इतना उत्तेजित हों और न इतने लंबे प्रश्न पूछें । यदि आप लिखकर भी लाते हैं, तो छोटा लिखने की आदत बनाएं । इसमें डिटेल्ड जवाब नहीं दिया जाता है, सिंपल जवाब दिया जाता है । आप उसी तरह से बता दें ।

... (व्यवधान)

माननीय अध्यक्ष : आप बैठिए ।

... (व्यवधान)

श्री शिवराज सिंह चौहान : माननीय अध्यक्ष महोदय, जब यूपीए की सरकार थी । अब स्वामीनाथन आयोग की रिपोर्ट लागू नहीं की जा सकती, मार्केट विकृत हो जाएगा, यह बात मैं एफ़िडेविट देकर मंत्रिमंडल की नोटशीट में बता दूँ, यह हाथी के दांत खाने के और दिखाने के और होगी ।... (व्यवधान)

माननीय अध्यक्ष : आप यह बात पहले बता चुके हैं ।

... (व्यवधान)

श्री शिवराज सिंह चौहान : माननीय अध्यक्ष महोदय, यह प्रधानमंत्री नरेंद्र मोदी जी... (व्यवधान) माननीय अध्यक्ष महोदय, मैं विनम्रता के साथ कह रहा हूँ कि यह एनडीए की सरकार है, जिसने उत्पादन की लागत पर 50 प्रतिशत मुनाफ़ा देकर मिनिमम सपोर्ट प्राइस तय करने का फैसला किया है और वह हम लगातार दे रहे हैं ।... (व्यवधान) न केवल मिनिमम सपोर्ट प्राइस, बल्कि पीएम आशा योजना बनाकर हमने दलहन और तिलहन की खरीद को भी सुनिश्चित किया है । तुअर, मसूर और उड़द, जितना किसान बेचेगा, रजिस्ट्रेशन करवाकर पूरी की पूरी खरीदने का हम काम करेंगे । यह हमारी सरकार कर रही है । यहाँ तक माननीय अध्यक्ष महोदय, फल और सब्जियों पर कभी ये सोच भी नहीं सकते थे, लेकिन एमआईएस योजना बनाकर हमने अंगूर भी खरीदे, हमने मिर्च भी

खरीदी... (व्यवधान)

माननीय अध्यक्ष महोदय, अलग-अलग सब्जियां, जो जल्दी खराब हो जाती हैं, एमएसपी पर नहीं खरीदी जाती थीं, उनको भी हमने खरीदने का काम किया है। और तो और, आलू, प्याज़, टमाटर, अगर अपने स्थान पर सस्ते बिक रहे हों... (व्यवधान) और बड़े शहर में कहीं लाकर किसान बेचेगा, तो ट्रांसपोर्टेशन का खर्चा भी केंद्र सरकार देगी, ... (व्यवधान) यह हमने लागू करके दिखाया है।... (व्यवधान)

माननीय अध्यक्ष : माननीय सदस्य, प्लीज। आपस में डिबेट न किया करें।

... (व्यवधान)

माननीय अध्यक्ष: प्रश्न संख्या 443, श्री धैर्यशील राजसिंह मोहिते-पाटील।

ASSURED MSP PROCUREMENT AND INCOME STABILITY FOR FARMERS

***443.SHRI DHAIRYASHEEL RAJSINH MOHITE- PATIL:
SHRIMATI SUPRIYA SULE:**

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the details of the quantity of major agricultural commodities procured at Minimum Support Price (MSP) during the last two agricultural seasons for Maharashtra along with a comparison to total market arrivals and estimated production, crop and district-wise;
- (b) whether the Government has assessed the gap between MSP procurement volumes and actual market arrivals in the State, and its impact on price realization, farmer incomes, and incidence of distress sales, particularly among small and marginal farmers;

- (c) whether limitations relating to procurement centers, timing of operations, quality norms, payment delays, or lack of awareness have constrained effective MSP implementation in Maharashtra;
- (d) whether any independent evaluation has been conducted on the performance of procurement agencies and infrastructure in the State; and
- (e) the time-bound corrective measures proposed to ensure assured MSP procurement and income stability for farmers in Maharashtra?

कृषि और किसान कल्याण मंत्री; तथा ग्रामीण विकास मंत्री (श्री शिवराज सिंह चौहान):

(क) से (ड) विवरण सभा पटल पर रख दिया गया है।

विवरण

(क) और (ख) भारत सरकार कृषि लागत एवं मूल्य आयोग (सीएसीपी) की अनुशंसाओं के आधार पर, संबंधित राज्य सरकारों और केंद्रीय मंत्रालयों/विभागों के अभिमतों तथा अन्य संगत कारकों को ध्यान में रखते हुए, प्रत्येक वर्ष दोनों फसल सीजन में उचित औसत गुणवत्ता (एफएक्यू) वाली 22 प्रमुख कृषि वस्तुओं के लिए न्यूनतम समर्थन मूल्य (एमएसपी) की घोषणा करती है। इसके अतिरिक्त, तोरिया और छिलका रहित नारियल के लिए भी एमएसपी क्रमशः रेपसीड, सरसों और कोपरा के एमएसपी के आधार पर निर्धारित की जाती है। सरकार अपनी विभिन्न स्कीमों के माध्यम से किसानों को लाभकारी मूल्य भी प्रदान करती है।

सरकार भारतीय खाद्य निगम (एफसीआई) और राज्य एजेंसियों के माध्यम से धान और गेहूं के लिए मूल्य समर्थन प्रदान करती है जो नियत अवधि के भीतर और निर्धारित विनिर्देशों और सीमाओं के अनुरूप किसानों द्वारा ऑफर किए गए अनाज की न्यूनतम समर्थन मूल्य (एमएसपी) पर खरीद करती हैं। इसके अलावा, राज्य सरकारें एफसीआई के परामर्श से विभिन्न प्रकार के पौष्टिक अनाज और मक्का की खरीद करती हैं, ताकि संबंधित राज्य सरकार इनका उपयोग लक्षित

सार्वजनिक वितरण प्रणाली (टीपीडीएस) और अन्य कल्याणकारी स्कीमों (ओडब्ल्यूएस) के तहत वितरण के लिए कर सके।

प्रधानमंत्री अन्नदाता आय संरक्षण अभियान (पीएम-आशा) की एकीकृत स्कीम के तहत मूल्य समर्थन स्कीम के अंतर्गत पंजीकृत किसानों से उचित औसत गुणवत्ता (एफएक्यू) वाले तिलहन, दलहन और कोपरा की खरीद, संबंधित राज्य सरकार के परामर्श से न्यूनतम समर्थन मूल्य (एमएसपी) पर निर्धारित दिशानिर्देशों के अनुसार तब की जाती है जब इन उत्पादों का बाजार मूल्य एमएसपी से नीचे गिर जाता है। पीएम-आशा के तहत, राज्यों/केंद्र शासित प्रदेशों को किसी विशेष तिलहन फसल के लिए पूरे राज्य में किसी एक खरीद सीजन में मूल्य समर्थन स्कीम (पीएसएस) या भावांतर भुगतान स्कीम (पीडीपीएस) में से किसी एक का चयन करने का विकल्प दिया गया है। घरेलू उत्पादन को प्रोत्साहित करने और किसानों को लाभकारी मूल्य सुनिश्चित करने के लिए, दलहन आत्मनिर्भरता मिशन के तहत 2030-31 तक पूर्व-पंजीकृत किसानों से उनकी पेशकश के अनुसार मात्रा में तुअर, उड़द और मसूर की खरीद केंद्रीय नोडल एजेंसियों के माध्यम से की जा रही है।

सरकार द्वारा न्यूनतम समर्थन मूल्य (एमएसपी) की घोषणा और केंद्रीय नोडल एजेंसियों (सीएनए) द्वारा एमएसपी पर खरीद की मंजूरी से बाजारों पर सकारात्मक प्रभाव पड़ता है, जिससे बाजार मूल्य में सुधार होता है, जो एमएसपी के बराबर या उससे अधिक मूल्य भी होता है। खरीद में भाग लेने वाले किसान और खुले बाजार में बेचने वाले किसान, दोनों ही एमएसपी की घोषणा से लाभान्वित होते हैं। किसान अपने विपणन योग्य अधिशेष के आधार पर एमएसपी पर बेची जाने वाली उपज की मात्रा तय करते हैं। इसके अलावा, यदि उन्हें एमएसपी से बेहतर कीमत मिलती है तो वे अपनी उपज कहीं भी बेचने के लिए स्वतंत्र हैं। महाराष्ट्र में वर्ष 2024-25 और 2025-26 के दौरान एमएसपी पर दलहन और तिलहन, धान, मोटे अनाज और कपास की जिलावार खरीद का ब्यौरा क्रमशः **अनुबंध-I, II और III** में दिया गया है। वर्ष 2024 और 2025 के दौरान महाराष्ट्र में जिलेवार उत्पादन का ब्यौरा संलग्न **अनुबंध-IV** में दिया गया है।

(ग) छोटे एवं सीमांत किसानों सहित सभी किसानों को लाभकारी मूल्य सुनिश्चित करने और उन्हें मजबूरी में कम कीमत पर अपनी उपज बेचने से रोकने के लिए, संबंधित राज्य सरकारी एजेंसियों और केंद्रीय नोडल एजेंसियों द्वारा उत्पादन, विपणन योग्य अधिशेष, किसानों की सुविधा और भंडारण एवं परिवहन आदि जैसी अन्य लॉजिस्टिक/इंफ्रास्ट्रक्चर की उपलब्धता को ध्यान में रखते हुए खरीद केंद्र खोले जाते हैं। किसानों की सुविधा के लिए प्रमुख स्थानों पर मौजूदा मंडियों और डिपो/गोदामों के अतिरिक्त बड़ी संख्या में अस्थायी खरीद केंद्र भी स्थापित किए जाते हैं। राज्य सरकार, केंद्रीय नोडल एजेंसियों और राज्य एजेंसियों द्वारा एफएक्यू गुणवत्ता मानकों, खरीद तिथियों और खरीद केंद्रों से संबंधित जानकारी का व्यापक प्रचार किया जाता है ताकि किसान अपनी उपज खरीद केंद्रों में लाकर बेच सकें। न्यूनतम समर्थन मूल्य (एमएसपी) के सभी भुगतान, प्रत्यक्ष लाभ अंतरण (डीबीटी) के माध्यम से पंजीकृत किसानों के बैंक खातों में सीधे किए जाते हैं। इससे किसानों की आय सुनिश्चित करने में मदद मिलती है।

(घ) नीति आयोग के विकास निगरानी एवं मूल्यांकन कार्यालय (डीएमईओ) द्वारा वर्ष 2023-24 में देश भर में पीएसएस का मूल्यांकन किया गया है। मूल्यांकन रिपोर्टों के अनुसार, किसानों ने एमएसपी के लाभों और लाभकारी मूल्य प्राप्त करने पर संतोष व्यक्त किया।

(ङ) महाराष्ट्र सरकार से प्राप्त प्रस्ताव के आधार पर, खरीफ 2025-26 सीजन के दौरान पीएम-आशा स्कीम के तहत एमएसपी पर 3,37,000 मीट्रिक टन तुअर, 3,25,680 मीट्रिक टन उड़द, 33,000 मीट्रिक टन मूंग और 18,50,700 मीट्रिक टन सोयाबीन की खरीद को मंजूरी दी गई। इसी प्रकार, महाराष्ट्र में रबी मार्केटिंग सीजन 2026 के दौरान पीएम-आशा स्कीम के तहत एमएसपी पर 7,61,250 मीट्रिक टन चना की खरीद को मंजूरी दी गई है। इसके अलावा, सरकार पंजीकरण प्रक्रियाओं को सरल बनाकर, खरीद केंद्रों का विस्तार करके और उनमें उपलब्ध सुविधाओं को बढ़ाकर, डिजिटल प्लेटफॉर्म को मजबूत करके और किसानों को समय पर भुगतान सुनिश्चित करके एमएसपी संचालन की पहुंच बढ़ाने के लिए निरंतर प्रयास कर रही है।

अनुबंध-I

वर्ष 2024-25 और 2025-26 के दौरान महाराष्ट्र में पीएसएस के तहत दलहन और तिलहन की ज़िलेवार खरीद की जानकारी

मात्रा एमटी में				
क्र.सं.	वस्तु	जिला	2024-25	2025-26
			मात्रा	मात्रा
1	सोयाबीन	अकोला	88,906.52	20,023.83
2		अमरावती	44,071.22	10,893.84
3		बीड	71,120.10	31,171.39
4		बुलढाणा	1,32,751.49	1,02,068.19
5		धाराशिव	56,095.61	39,348.30
6		धुले	201.50	192.15
7		जलगांव	4,315.55	2,434.85
8		जालना	64,332.72	38,093.71
9		कोल्हापुर	175.95	107.70
10		लातूर	1,73,762.71	1,26,664.10
11		नागपुर	5,922.26	69,206.02
12		नंदुरबार	263.65	69.30
13		परभणी	57,371.49	33,437.25
14		पुणे	846.40	3,281.17
15		सांगली	501.15	285.30
16		सतारा	1,577.60	1,401.80
17		वर्धा	23,344.09	2,675.83
18		वाशिम	49,863.65	41,945.26
19		यवतमाल	60,529.53	15,423.62
20		छत्रपति संभाजीनगर	5,291.65	1,253.60
21		अहिल्यानगर	49,321.87	24,198.10
22		चंद्रपुर	8,103.58	327.10
23		हिंगोली	76,396.66	28,890.35
24		नांदेड़	1,35,466.69	-
25		नासिक	2,501.50	2,698.50
26		सोलापुर	7,179.15	4,665.80
कुल			11,20,214.28	6,00,757.07
1		अकोला	22,589.57	9,385.16
2		अमरावती	21,036.12	7,117.46
3		बीड	1,602.30	284.65

4	तुअर	बुलढाणा	27,458.43	16,960.92
5		धुले	104.55	-
6		जलगांव	349.05	32.45
7		जालना	3,110.58	980.35
8		लातूर	2,570.23	336.25
9		नागपुर	374.52	293.50
10		नंदुरबार	1.60	-
11		उस्मानाबाद	56.13	-
12		परभणी	5,270.55	711.80
13		पुणे	26.45	13.50
14		सांगली	61.90	-
15		सतारा	7.65	-
16		वर्धा	955.56	639.01
17		वाशिम	7,302.47	3,017.80
18		यवतमाल	12,348.82	2,184.90
19		छत्रपति संभाजीनगर	1,691.49	228.20
20		धाराशिव		4.55
21		हिंगोली	3,718.30	1,099.95
22		नांदेड	6,113.40	3,006.25
23		सोलापुर	214.95	-
24		अहिल्यानगर	16,400.48	3,249.90
25		चंद्रपुर	113.35	1.15
कुल			1,33,478.45	49,547.75
1	चना	अकोला	947.82	18,689.78
2		अमरावती	889.54	7,140.51
3		बीड	52.95	6,877.84
4		बुलढाणा	977.52	37,286.98
5		धाराशिव	11.20	4,099.90
6		धुले	27.60	48.00
7		जलगांव	192.95	1,986.33
8		जालना	97.15	16,294.65
9		लातूर	907.54	21,613.97
10		नागपुर	-	2,717.14
11		नांदेड	8.40	30,988.15
12		परभणी	331.00	22,818.10
13		वर्धा	703.34	846.77
14		वाशिम	-	6,680.21

15		यवतमाल	62.35	3,722.08
16		अहिल्यानगर	102.35	3,767.85
17		छत्रपति संभाजीनगर	-	54.20
18		हिंगोली	25.10	15,630.80
19		सतारा	-	1.25
20		सोलापुर		28.00
कुल			5,336.81	2,01,292.51
1	उड़द	अहिल्यानगर	291.67	75.65
2		बुलढाणा	754.74	-
3		धाराशिव	27.85	-
4		जलगांव	92.25	-
5		लातूर	2.75	-
6		पुणे	37.95	-
7		सोलापुर		396.30
कुल			1,207.22	471.95
1	मूंग	बीड	63.25	-
2		अहिल्यानगर	519.09	-
3		सोलापुर	0.75	-
कुल			583.09	-

अनुबंध-II

वर्ष 2024-25 और 2025-26 के दौरान महाराष्ट्र में धान और मोटे अनाज की जिलावार खरीद का ब्यौरा

मात्रा एमटी में

क्र.सं.	वस्तु	जिला का नाम	सीजन का नाम	मात्रा
1	धान	अहिल्यानगर		1,355.74
2		भंडारा		2,89,366.83
3		चंद्रपुर		51,574.40
4		गढ़चिरौली		1,74,675.56
5		गोंदिया		3,17,200.55
6		कोल्हापुर		1,150.23
7		नागपुर		11,977.20
8		नांदेड़		56.64

9		नासिक	खरीफ 24	16,554.26
10		पालघर		27,129.25
11		पुणे		41.21
12		रायगढ़		63,576.33
13		रत्नागिरी		4,085.94
14		सिंधुदुर्ग		6,542.95
15		ठाणे		31,515.96
कुल				9,96,803.05
1	ज्वार संकर	अमरावती	खरीफ 24	59.55
2		जलगांव		2,817.45
3		नंदुरबार		179.85
4		नासिक		16.40
5		यवतमाल		245.14
कुल				3,318.39
1	मक्का	नंदुरबार	खरीफ 24	1.45
कुल				1.45
1	रागी	कोल्हापुर	खरीफ 24	264.75
कुल				264.75
1	धान	भंडारा	रबी 25	2,24,064.40
2		चंद्रपुर		28,600.42
3		गढ़चिरौली		36,394.87
4		गोंदिया		2,95,843.07
5		नागपुर		10,715.06
6		नांदेड़		253.52
कुल				5,95,871.33
1	ज्वार मालदंडी	अहिल्यानगर	रबी 25	200.00
2		बीड		8,990.55
कुल				9,190.55

1		अहिल्यानगर		1,284.12
2		भंडारा		3,17,202.23
3		चंद्रपुर		63,065.62
4		धुले		-
5		गढ़चिरौली		1,45,178.91
6		गोंदिया		3,33,888.21
7		कोल्हापुर		1,242.35
8		नागपुर		14,547.52

9	धान	नांदेड़	खरीफ 25	97.99
10		नंदुरबार		-
11		नासिक		11,244.02
12		पालघर		11,727.54
13		पुणे		60.27
14		रायगढ़		53,339.85
15		रत्नागिरी		1,899.44
16		सिंधुदुर्ग		5,382.83
17		ठाणे		24,044.30
कुल				9,84,205.20
1	ज्वार संकर	अमरावती	खरीफ 25	51.00
2		औरंगाबाद		-
3		धुले		612.30
4		जलगांव		4,010.95
5		जालना		-
6		नंदुरबार		150.65
7		यवतमाल		49.97
कुल				4,874.87
1	मक्का	अहिल्यानगर	खरीफ 25	4,237.35
2		अमरावती		5,803.92
3		औरंगाबाद		4,177.65
4		बुलढाणा		6,830.68
5		चंद्रपुर		-
6		धुले		3,311.70
7		गोंदिया		-
8		जलगांव		4,389.20
9		जालना		1,020.60
10		नागपुर		1,625.85
11		नंदुरबार		2,238.00
12		नासिक		32,765.35
13		पुणे		1,039.05
14		सांगली		815.95
15		सतारा		737.77
16		सोलापुर		3,314.37
कुल				72,307.45
1	रागी	कोल्हापुर	खरीफ 25	438.60
कुल				438.60

अनुबंध-III**वर्ष 2024-25 और 2025-26 के दौरान महाराष्ट्र में कपास की ज़िलेवार खरीद का ब्यौरा****मात्रा गांठों में**

क्र.सं.	ज़िला	2024-25	2025-26
		मात्रा	मात्रा
1	अकोला	4,53,767	3,78,527
2	अमरावती	2,70,183	3,65,455
3	बुलढाणा	1,81,668	1,46,025
4	चंद्रपुर	2,42,167	2,82,786
5	गढ़चिरोली	5,014	10,832
6	नागपुर	30,697	47,017
7	वर्धा	1,68,683	1,21,774
8	वाशिम	30,048	35,131
9	यवतमाल	4,27,865	4,15,497
10	अहमदनगर	59,553	51,712
11	औरंगाबाद	1,45,888	1,06,972
12	बीड	1,38,722	1,16,499
13	धुले	76,455	89,766
14	हिंगोली	36,596	28,542
15	जलगांव	95,774	1,28,162
16	जालना	1,77,797	1,68,680
17	लातूर	-	1,690
18	नांदेड़	58,974	42,228
19	नंदुरबार	61,334	61,746
20	नासिक	-	261
21	परभणी	2,79,966	1,98,437
कुल		29,41,151	27,97,739

अनुबंध-IV**महाराष्ट्र राज्य में वर्ष 2023-24 से 2024-25 के दौरान जिला-वार उत्पादन****उत्पादन हजार टन में**

	फ़सल उगाना	2023-24	2024-25
अहिल्यानगर	चावल	8.61	51.54
	गेहूं	252.43	254.87
	मक्का	241.08	423.30
	ज्वार	177.08	133.07
	बाजरा	38.15	114.45
	रागी	0.40	0.39
	स्माल मिलेट्स	0.08	0.13
	अनाज	717.83	977.77
	तुअर	30.33	73.70
	चना	105.14	90.91
	उड़द	8.75	76.15
	मूंग	7.31	39.08
	अन्य दलहन	1.30	1.86
	कुल दलहन	152.83	281.70
	कुल खाद्यान्न	870.66	1259.46
	मूंगफली	9.29	13.09
	अरंडी	0.02	0.00
	तिल	0.08	0.07
	नाइजरसीड	0.00	0.03
	सोयाबीन	66.54	380.87
	सूरजमुखी	0.11	0.18
	रेपसीड और सरसों		0.01
	अलसी	0.01	0.03
	कुसुम	0.07	0.04
	कुल तिलहन	76.12	394.31
	गन्ना	9096.11	13403.66
	कपास	139.09	321.73
अकोला	गेहूं	43.33	63.62
	मक्का	1.89	1.15

	ज्वार	6.42	3.22
	बाजरा	0.00	
	अनाज	51.64	67.99
	तुअर	60.88	77.08
	चना	128.75	115.93
	उड़द	1.11	0.81
	मूंग	1.18	1.09
	अन्य दलहन		0.00
	कुल दलहन	191.92	194.91
	कुल खाद्यान्न	243.56	262.90
	मूंगफली	14.96	3.97
	तिल	0.22	0.33
	सोयाबीन	261.35	242.18
	कुसुम	0.07	
	कुल तिलहन	276.61	246.47
	कपास	330.05	188.04
अमरावती	चावल	4.41	5.39
	गेहूं	95.90	84.00
	मक्का	57.59	56.94
	ज्वार	13.44	9.27
	बाजरा	0.08	0.06
	स्माल मिलेट्स	0.98	0.10
	अनाज	172.40	155.76
	तुअर	107.51	104.00
	चना	175.80	155.30
	उड़द	0.26	0.17
	मूंग	0.63	0.75
	अन्य दलहन		0.02
	कुल दलहन	284.20	260.23
	कुल खाद्यान्न	456.60	415.99
	मूंगफली	2.85	3.05
	अरंडी	0.00	
	तिल	0.28	0.53
	सोयाबीन	334.29	371.18
	सूरजमुखी	0.01	
	रेपसीड और सरसों		0.14

	कुल तिलहन	337.43	374.90
	गन्ना	10.62	8.20
	कपास	857.24	796.74
बीड	गेहूं	69.88	80.86
	मक्का	17.36	28.27
	ज्वार	272.55	200.72
	बाजरा	49.89	57.58
	स्माल मिलेट्स	0.52	0.75
	अनाज	410.20	368.19
	तुअर	41.55	45.28
	चना	166.73	191.11
	उड़द	12.51	44.71
	मूंग	5.22	9.77
	अन्य दलहन	1.62	7.69
	कुल दलहन	227.64	298.56
	कुल खाद्यान्न	637.84	666.75
	मूंगफली	1.78	2.98
	अरंडी	0.02	0.00
	तिल	0.02	0.13
	नाइजरसीड	0.01	
	सोयाबीन	395.95	658.69
	सूरजमुखी	0.02	0.03
	रेपसीड और सरसों		0.12
	अलसी	0.01	0.02
	कुसुम	0.21	0.21
	कुल तिलहन	398.02	662.19
	गन्ना	6403.45	3352.20
	कपास	471.99	334.96
भंडारा	चावल	576.73	570.57
	गेहूं	13.79	18.88
	मक्का	1.13	5.42
	ज्वार	0.05	0.01
	अनाज	591.70	594.87
	तुअर	3.75	4.12
	चना	15.32	19.20
	मूंग	0.03	0.02

	अन्य दलहन	10.04	16.31
	कुल दलहन	29.14	39.66
	कुल खाद्यान्न	620.84	634.53
	मूंगफली	0.02	
	अरंडी	0.00	
	तिल	0.04	0.05
	सोयाबीन	0.34	0.39
	सूरजमुखी		0.00
	रेपसीड और सरसों		1.42
	अलसी	0.33	0.32
	कुसुम	0.09	
	कुल तिलहन	0.82	2.17
	गन्ना	239.62	273.85
	कपास	1.30	0.99
	गेहूं	120.81	128.69
बुलढाणा	मक्का	107.48	173.61
	ज्वार	38.59	24.37
	बाजरा	1.53	1.06
	स्माल मिलेट्स	0.28	0.05
	अनाज	268.69	327.78
	तुअर	55.49	169.64
	चना	279.83	334.95
	उड़द	5.34	6.62
	मूंग	5.05	6.52
	अन्य दलहन	0.37	0.31
	कुल दलहन	346.08	518.04
	कुल खाद्यान्न	614.77	845.82
	मूंगफली	7.89	3.86
	अरंडी	0.00	0.00
	तिल	0.13	0.24
	सोयाबीन	485.59	1015.20
	सूरजमुखी	0.11	0.09
	रेपसीड और सरसों		0.33
	कुसुम	1.52	1.35
	कुल तिलहन	495.24	1021.06
	गन्ना	30.85	52.89

	कपास	469.93	273.29
चंद्रपुर	चावल	325.02	370.57
	गेहूं	19.44	19.13
	मक्का	0.81	0.33
	ज्वार	3.18	3.94
	बाजरा	0.00	
	स्माल मिलेट्स	0.26	0.37
	अनाज	348.71	394.34
	तुअर	32.60	36.55
	चना	55.74	32.83
	उड़द	0.01	0.06
	मूंग	0.07	0.12
	अन्य दलहन	16.15	18.72
	कुल दलहन	104.58	88.28
	कुल खाद्यान्न	453.29	482.62
	मूंगफली	0.54	1.09
	अरंडी	0.01	0.00
	तिल	0.05	0.22
	सोयाबीन	25.99	58.29
	रेपसीड और सरसों		0.81
	अलसी	1.02	0.59
	कुसुम	0.84	0.25
	कुल तिलहन	28.46	61.25
	गन्ना	0.97	2.18
	कपास	376.54	588.69
छत्रपति संभाजीनगर	गेहूं	120.49	272.10
	मक्का	441.86	614.71
	ज्वार	36.93	35.26
	बाजरा	16.13	22.24
	स्माल मिलेट्स	0.12	0.86
	अनाज	615.54	945.16
	तुअर	15.68	30.62
	चना	58.90	62.58
	उड़द	0.85	2.01
	मूंग	1.89	6.19
	अन्य दलहन	0.08	0.18

	कुल दलहन	77.41	101.58
	कुल खाद्यान्न	692.95	1046.74
	मूंगफली	4.14	5.74
	अरंडी	0.09	0.11
	तिल	0.01	0.04
	सोयाबीन	16.99	30.21
	सूरजमुखी	0.56	0.78
	रेपसीड और सरसों		0.04
	अलसी	0.00	
	कुसुम	0.21	0.11
	कुल तिलहन	22.00	37.03
	गन्ना	3246.83	1891.12
	कपास	399.82	275.73
धराशिव	चावल	0.07	0.07
	गेहूं	26.00	32.55
	मक्का	12.70	25.02
	ज्वार	163.56	227.98
	बाजरा	0.37	0.69
	स्माल मिलेट्स	0.46	0.94
	अनाज	203.16	287.26
	तुअर	19.76	38.37
	चना	136.81	236.27
	उड़द	14.48	38.50
	मूंग	3.31	7.83
	अन्य दलहन	1.30	5.78
	कुल दलहन	175.66	326.75
	कुल खाद्यान्न	378.82	614.01
	मूंगफली	1.34	6.73
	अरंडी	0.21	0.16
	तिल	0.07	0.05
	नाइजरसीड	0.00	0.02
	सोयाबीन	467.21	640.79
	सूरजमुखी	0.02	0.06
	रेपसीड और सरसों		0.69
	अलसी	0.05	0.03
	कुसुम	2.85	2.41

	कुल तिलहन	471.74	650.94
	गन्ना	4949.91	2330.39
	कपास	1.11	1.47
धुले	चावल	6.44	6.87
	गेहूं	88.04	101.78
	मक्का	192.62	111.06
	ज्वार	21.68	29.49
	बाजरा	32.80	45.46
	रागी	2.47	2.42
	स्माल मिलेट्स	0.84	1.54
	अनाज	344.88	298.62
	तुअर	1.74	2.54
	चना	39.75	52.64
	उड़द	0.90	1.16
	मूंग	2.28	2.81
	अन्य दलहन	0.63	1.22
	कुल दलहन	45.30	60.38
	कुल खाद्यान्न	390.18	359.00
	मूंगफली	7.69	8.58
	अरंडी	0.17	0.05
	तिल	0.02	0.03
	सोयाबीन	20.45	19.48
	सूरजमुखी	0.03	0.00
	रेपसीड और सरसों		0.16
	कुल तिलहन	28.37	28.30
	गन्ना	441.40	508.01
	कपास	342.89	330.46
गढ़चिरौली	चावल	452.08	425.23
	गेहूं	0.70	0.44
	मक्का	7.54	48.34
	ज्वार	2.10	1.83
	स्माल मिलेट्स	0.06	0.01
	अनाज	462.47	475.84
	तुअर	5.55	5.22
	चना	2.88	9.27
	उड़द	0.03	0.01

	मूंग	0.00	0.03
	अन्य दलहन	3.00	3.98
	कुल दलहन	11.47	18.50
	कुल खाद्यान्न	473.94	494.34
	मूंगफली	0.00	-
	अरंडी	0.02	-
	तिल	0.09	0.19
	सोयाबीन	0.01	0.01
	सूरजमुखी	0.00	0.01
	रेपसीड और सरसों		0.39
	अलसी	0.42	0.18
	कुसुम	0.36	0.04
	कुल तिलहन	0.90	0.81
	कपास	35.05	53.99
गोंदिया	चावल	726.01	650.10
	गेहूं	1.27	1.04
	मक्का	2.21	13.23
	ज्वार	0.51	0.16
	स्माल मिलेट्स	0.02	-
	अनाज	730.01	664.52
	तुअर	5.26	2.68
	चना	3.74	3.80
	उड़द		0.02
	मूंग	0.01	0.00
	अन्य दलहन	3.39	2.22
	कुल दलहन	12.40	8.72
	कुल खाद्यान्न	742.41	673.24
	तिल	0.16	0.16
	रेपसीड और सरसों		1.22
	अलसी	0.52	0.41
	कुसुम	0.43	0.04
	कुल तिलहन	1.11	1.83
	गन्ना	111.03	91.20
हिंगोली	गेहूं	60.27	63.52
	मक्का	1.01	2.53
	ज्वार	19.50	21.05

	बाजरा	0.00	0.01
	स्माल मिलेट्स	0.07	1.11
	अनाज	80.84	88.22
	तुअर	30.19	32.32
	चना	185.32	171.62
	उड़द	3.06	2.82
	मूंग	3.56	3.84
	अन्य दलहन	0.02	0.27
	कुल दलहन	222.14	210.88
	कुल खाद्यान्न	302.98	299.10
	मूंगफली	14.25	7.97
	अरंडी	0.00	0.01
	तिल	0.28	0.27
	नाइजरसीड	0.00	0.00
	सोयाबीन	279.23	295.67
	सूरजमुखी	0.12	0.54
	रेपसीड और सरसों		0.19
	कुसुम	1.19	1.67
	कुल तिलहन	295.08	306.33
	गन्ना	585.92	1351.98
	कपास	61.62	67.20
जलगांव	गेहूं	95.20	138.29
	मक्का	422.26	765.92
	ज्वार	120.04	157.51
	बाजरा	10.81	14.81
	स्माल मिलेट्स	3.59	1.87
	अनाज	651.89	1078.41
	तुअर	6.53	11.55
	चना	102.24	97.41
	उड़द	6.58	7.26
	मूंग	4.78	7.39
	अन्य दलहन	0.32	0.37
	कुल दलहन	120.45	123.98
	कुल खाद्यान्न	772.33	1202.39
	मूंगफली	3.46	5.97
	अरंडी	0.01	

	तिल	0.26	0.29
	सोयाबीन	14.97	25.31
	सूरजमुखी	0.43	1.92
	रेपसीड और सरसों		0.05
	कुल तिलहन	19.13	33.53
	गन्ना	442.93	315.43
	कपास	596.33	806.44
जालना	गेहूं	68.98	109.06
	मक्का	104.00	142.14
	ज्वार	92.68	96.08
	बाजरा	6.41	10.60
	स्माल मिलेट्स	2.45	1.08
	अनाज	274.52	358.97
	तुअर	40.67	45.22
	चना	84.86	132.99
	उड़द	3.92	5.10
	मूंग	6.83	7.93
	अन्य दलहन	0.37	0.43
	कुल दलहन	136.64	191.68
	कुल खाद्यान्न	411.16	550.64
	मूंगफली	1.08	2.64
	अरंडी	0.24	0.17
	तिल	0.06	0.08
	नाइजरसीड	0.00	
	सोयाबीन	223.41	305.87
	सूरजमुखी	0.02	0.01
	रेपसीड और सरसों	7.07	1.77
	कुसुम	0.39	0.27
	कुल तिलहन	232.27	310.80
	गन्ना	3363.08	2041.02
	कपास	531.51	480.30
कोल्हापुर	चावल	292.38	331.70
	गेहूं	2.95	1.78
	मक्का	7.93	8.45
	ज्वार	18.60	26.75
	रागी	55.29	44.46

	स्माल मिलेट्स	0.24	0.35
	अनाज	377.39	413.50
	तुअर	0.17	0.20
	चना	3.96	3.44
	उड़द	1.10	0.98
	मूंग	1.35	0.82
	अन्य दलहन	0.75	0.93
	कुल दलहन	7.33	6.37
	कुल खाद्यान्न	384.72	419.87
	मूंगफली	68.08	73.63
	अरंडी		0.00
	नाइजरसीड	0.13	0.12
	सोयाबीन	86.11	84.62
	सूरजमुखी	0.27	0.29
	कुल तिलहन	154.59	158.67
	गन्ना	13496.37	21403.57
	तंबाकू	0.79	2.13
लातूर	चावल	0.15	0.05
	गेहूं	13.09	22.64
	मक्का	5.27	4.54
	ज्वार	46.37	38.28
	बाजरा	0.15	0.07
	स्माल मिलेट्स	0.17	0.16
	अनाज	65.20	65.74
	तुअर	43.47	118.06
	चना	256.00	213.83
	उड़द	1.71	5.15
	मूंग	2.36	7.48
	अन्य दलहन	0.09	0.25
	कुल दलहन	303.62	344.77
	कुल खाद्यान्न	368.83	410.51
	मूंगफली	1.54	1.88
	अरंडी	0.03	0.01
	तिल	0.10	0.08
	नाइजरसीड	0.01	0.01
	सोयाबीन	636.13	918.75

	सूरजमुखी	0.04	0.07
	रेपसीड और सरसों		0.38
	अलसी	0.03	0.04
	कुसुम	12.51	10.38
	कुल तिलहन	650.40	931.60
	गन्ना	3889.14	2343.88
	कपास	19.62	51.79
नागपुर	चावल	169.68	193.89
	गेहूं	151.23	153.56
	मक्का	1.30	4.81
	ज्वार	0.41	0.34
	स्माल मिलेट्स	0.06	0.07
	अनाज	322.69	352.66
	तुअर	48.88	153.00
	चना	112.29	117.81
	उड़द	0.14	0.01
	मूंग	0.10	0.04
	अन्य दलहन	0.23	0.30
	कुल दलहन	161.64	271.15
	कुल खाद्यान्न	484.33	623.81
	मूंगफली	2.31	2.08
	तिल	0.00	0.00
	सोयाबीन	81.06	58.82
	रेपसीड और सरसों		0.28
	अलसी	0.01	0.01
	कुल तिलहन	83.38	61.20
	गन्ना	126.32	125.59
	कपास	656.18	483.43
नांदेड़	चावल	2.66	2.09
	गेहूं	63.29	30.23
	मक्का	14.28	19.19
	ज्वार	74.81	67.05
	स्माल मिलेट्स	0.11	0.08
	अनाज	155.15	118.64
	तुअर	51.71	35.09
	चना	287.59	191.13

	उड़द	11.84	8.91
	मूंग	10.92	9.40
	अन्य दलहन	0.42	0.48
	कुल दलहन	362.47	245.01
	कुल खाद्यान्न	517.62	363.65
	मूंगफली	9.49	17.41
	अरंडी	0.03	0.05
	तिल	1.05	0.90
	नाइजरसीड	0.00	0.01
	सोयाबीन	498.19	260.19
	सूरजमुखी	0.05	0.04
	रेपसीड और सरसों		0.37
	कुसुम	8.53	6.90
	कुल तिलहन	517.34	285.87
	गन्ना	1924.90	1704.33
	कपास	428.79	222.95
नंदुरबार	चावल	23.40	35.21
	गेहूं	60.67	70.92
	मक्का	71.38	128.35
	ज्वार	29.03	40.64
	बाजरा	2.06	3.93
	रागी	0.01	0.01
	स्माल मिलेट्स	1.72	3.80
	अनाज	188.26	282.85
	तुअर	3.01	4.73
	चना	20.41	26.41
	उड़द	1.61	2.31
	मूंग	0.63	1.03
	अन्य दलहन	0.77	1.39
	कुल दलहन	26.43	35.87
	कुल खाद्यान्न	214.68	318.72
	मूंगफली	1.93	5.76
	अरंडी	0.02	0.09
	तिल	0.15	0.10
	सोयाबीन	24.04	28.56
	सूरजमुखी	0.08	0.08

	रेपसीड और सरसों		0.38
	कुल तिलहन	26.22	34.97
	गन्ना	646.77	1471.17
	कपास	150.49	210.33
नासिक	चावल	127.39	185.90
	गेहूं	98.42	100.67
	मक्का	263.54	1233.19
	ज्वार	5.45	5.34
	बाजरा	27.16	98.56
	रागी	16.66	13.81
	स्माल मिलेट्स	8.18	6.50
	अनाज	546.79	1643.97
	तुअर	1.32	2.93
	चना	16.94	18.71
	उड़द	2.92	3.82
	मूंग	3.30	16.37
	अन्य दलहन	2.03	2.42
	कुल दलहन	26.51	44.26
	कुल खाद्यान्न	573.30	1688.23
	मूंगफली	14.68	27.19
	अरंडी	0.01	0.00
	तिल	0.00	0.00
	नाइजरसीड	0.35	0.32
	सोयाबीन	49.92	183.51
	सूरजमुखी	0.01	-
	रेपसीड और सरसों		0.01
	कुल तिलहन	64.97	211.04
	गन्ना	1068.28	972.25
	कपास	27.21	78.20
पालघर	चावल	214.62	194.09
	गेहूं	0.02	0.01
	मक्का	0.03	-
	ज्वार	0.01	-
	बाजरा	0.00	0.00
	रागी	13.71	13.97
	स्माल मिलेट्स	5.85	2.34

	अनाज	234.25	210.41
	तुअर	1.38	0.87
	चना	2.57	1.76
	उड़द	1.91	1.81
	मूंग	0.00	0.00
	अन्य दलहन	2.05	2.96
	कुल दलहन	7.92	7.40
	कुल खाद्यान्न	242.17	217.81
	मूंगफली	0.04	0.05
	अरंडी	0.05	0.03
	तिल	0.47	0.27
	नाइजरसीड	0.50	0.16
	सूरजमुखी	0.00	0.00
	रेपसीड और सरसों		0.07
	कुल तिलहन	1.06	0.57
परभणी	गेहूं	51.08	38.86
	मक्का	2.90	3.56
	ज्वार	128.37	110.62
	बाजरा	0.60	0.57
	स्माल मिलेट्स	0.06	0.05
	अनाज	183.01	153.67
	तुअर	38.39	44.71
	चना	151.36	187.31
	उड़द	2.12	1.90
	मूंग	6.16	5.80
	अन्य दलहन	0.10	0.10
	कुल दलहन	198.13	239.82
	कुल खाद्यान्न	381.14	393.49
	मूंगफली	9.25	16.58
	अरंडी	0.03	0.00
	तिल	0.06	0.04
	नाइजरसीड	0.00	0.00
	सोयाबीन	247.82	225.73
	रेपसीड और सरसों		0.03
	अलसी	0.01	0.01
	कुसुम	1.75	1.60

	कुल तिलहन	258.92	243.99
	गन्ना	3160.60	2122.16
	कपास	373.61	234.93
पुणे	चावल	150.54	183.45
	गेहूं	88.02	92.83
	मक्का	118.48	201.66
	ज्वार	77.10	100.43
	बाजरा	30.66	76.16
	रागी	1.94	1.85
	स्माल मिलेट्स	0.62	0.51
	अनाज	467.35	656.90
	तुअर	0.19	1.16
	चना	24.50	29.25
	उड़द	0.36	1.11
	मूंग	1.40	6.85
	अन्य दलहन	4.47	6.75
	कुल दलहन	30.93	45.11
	कुल खाद्यान्न	498.28	702.01
	मूंगफली	14.88	21.97
	अरंडी		0.00
	तिल	0.01	0.00
	नाइजरसीड	0.04	0.02
	सोयाबीन	72.37	102.96
	सूरजमुखी	0.05	0.40
	रेपसीड और सरसों		0.02
	अलसी	0.01	-
	कुसुम	0.05	0.10
	कुल तिलहन	87.41	125.48
	गन्ना	14847.59	12928.41
	कपास	1.47	3.35
रायगढ़	चावल	257.13	195.60
	रागी	2.43	2.09
	स्माल मिलेट्स	0.20	0.26
	अनाज	259.76	197.95
	तुअर	0.54	0.11
	चना	1.30	1.17

	उड़द	0.00	-
	मूंग	0.00	-
	अन्य दलहन	4.00	6.73
	कुल दलहन	5.83	8.01
	कुल खाद्यान्न	265.59	205.96
	मूंगफली	0.13	-
	रेपसीड और सरसों		0.00
	कुल तिलहन	0.13	0.00
रत्नागिरी	चावल	150.24	108.81
	मक्का	0.08	0.15
	रागी	10.39	8.07
	स्माल मिलेट्स	0.17	0.03
	अनाज	160.88	117.06
	तुअर	0.01	0.01
	अन्य दलहन	2.02	2.73
	कुल दलहन	2.04	2.73
	कुल खाद्यान्न	162.92	119.79
	मूंगफली	0.04	0.08
	अरंडी	0.00	0.00
	तिल	0.00	-
	नाइजरसीड	0.00	-
	रेपसीड और सरसों		0.49
	कुल तिलहन	0.05	0.58
सांगली	चावल	17.88	27.72
	गेहूं	28.23	38.80
	मक्का	81.61	201.77
	ज्वार	123.10	138.10
	बाजरा	10.25	55.73
	रागी	0.26	-
	स्माल मिलेट्स	0.21	0.15
	अनाज	261.55	462.27
	तुअर	2.37	7.30
	चना	17.26	21.28
	उड़द	1.41	15.17
	मूंग	0.37	3.78
	अन्य दलहन	0.49	2.43

	कुल दलहन	21.91	49.95
	कुल खाद्यान्न	283.45	512.22
	मूंगफली	21.31	49.83
	अरंडी	0.01	0.02
	सोयाबीन	25.95	66.59
	सूरजमुखी	0.05	0.62
	रेपसीड और सरसों		0.01
	कुसुम	0.00	0.00
	कुल तिलहन	47.32	117.06
	गन्ना	8792.75	16902.60
	कपास	0.04	-
सतारा	चावल	57.84	71.58
	गेहूं	74.55	67.82
	मक्का	59.97	111.21
	ज्वार	103.26	146.85
	बाजरा	13.17	45.07
	रागी	3.61	3.22
	स्माल मिलेट्स	0.14	0.15
	अनाज	312.54	445.90
	तुअर	0.13	0.29
	चना	16.34	19.63
	उड़द	0.36	2.56
	मूंग	0.84	7.78
	अन्य दलहन	38.93	63.32
	कुल दलहन	56.59	93.58
	कुल खाद्यान्न	369.13	539.49
	मूंगफली	30.83	41.23
	अरंडी	0.00	0.00
	नाइजरसीड	0.11	0.09
	सोयाबीन	82.70	190.48
	सूरजमुखी	0.05	0.27
	रेपसीड और सरसों		0.01
	कुसुम	0.02	0.00
	कुल तिलहन	113.71	232.09
	गन्ना	11650.08	8644.82
	कपास	0.21	1.52

सिंधुदुर्ग	चावल	182.86	162.86
	मक्का	1.89	1.29
	रागी	3.09	3.00
	स्माल मिलेट्स	0.06	0.08
	अनाज	187.89	167.24
	उड़द	0.01	-
	मूंग	0.00	-
	अन्य दलहन	2.45	3.25
	कुल दलहन	2.46	3.25
	कुल खाद्यान्न	190.35	170.49
	मूंगफली	5.64	6.56
	अरंडी	0.00	-
	तिल	0.01	0.00
	सूरजमुखी	0.00	-
	रेपसीड और सरसों		0.15
	कुल तिलहन	5.65	6.71
सोलापुर	गेहूं	53.22	84.07
	मक्का	205.61	416.85
	ज्वार	183.34	212.60
	बाजरा	5.14	17.33
	स्माल मिलेट्स	0.10	0.03
	अनाज	447.41	730.88
	तुअर	35.88	70.40
	चना	32.24	43.18
	उड़द	16.38	94.80
	मूंग	2.10	7.90
	अन्य दलहन	0.02	0.16
	कुल दलहन	86.62	216.44
	कुल खाद्यान्न	534.03	947.33
	मूंगफली	5.17	10.30
	अरंडी	0.00	-
	तिल	0.01	0.01
	सोयाबीन	87.46	120.67
	सूरजमुखी	0.36	2.83
	रेपसीड और सरसों		0.14
	अलसी	0.01	0.02

	कुसुम	0.05	0.01
	कुल तिलहन	93.05	133.97
	गन्ना	22848.49	14589.71
	कपास	0.47	0.23
ठाणे	चावल	153.85	93.33
	मक्का	0.52	0.26
	ज्वार	0.02	0.04
	रागी	2.37	2.63
	स्माल मिलेट्स	1.47	1.07
	अनाज	158.24	97.32
	तुअर	0.47	0.33
	चना	2.18	1.82
	उड़द	0.38	0.17
	मूंग	0.00	0.00
	अन्य दलहन	1.91	2.32
	कुल दलहन	4.94	4.63
	कुल खाद्यान्न	163.19	101.95
	मूंगफली	0.06	
	तिल	0.04	0.04
	नाइजरसीड	0.04	0.02
	रेपसीड और सरसों		0.01
	कुल तिलहन	0.14	0.06
वर्धा	गेहूं	60.64	62.86
	मक्का	0.44	0.24
	ज्वार	0.89	0.90
	बाजरा	0.00	-
	स्माल मिलेट्स	0.22	-
	अनाज	62.20	63.99
	तुअर	63.10	102.72
	चना	108.87	112.13
	उड़द	0.04	0.01
	मूंग	0.04	0.10
	अन्य दलहन	0.04	0.03
	कुल दलहन	172.08	215.00
	कुल खाद्यान्न	234.28	278.99
	मूंगफली	4.03	2.72

	तिल	0.31	0.75
	सोयाबीन	102.46	150.34
	रेपसीड और सरसों		0.02
	अलसी	0.02	-
	कुल तिलहन	106.81	153.83
	गन्ना	62.43	50.97
	कपास	728.19	599.34
वाशिम	गेहूं	77.86	83.54
	मक्का	0.41	0.51
	ज्वार	2.68	2.22
	बाजरा	0.27	0.27
	स्माल मिलेट्स	0.35	1.31
	अनाज	81.57	87.84
	तुअर	31.50	75.93
	चना	102.26	92.47
	उड़द	1.61	2.15
	मूंग	1.40	2.46
	अन्य दलहन	0.40	0.16
	कुल दलहन	137.17	173.17
	कुल खाद्यान्न	218.74	261.01
	मूंगफली	12.65	6.91
	अरंडी	0.09	0.01
	तिल	0.08	0.14
	सोयाबीन	384.77	584.92
	सूरजमुखी		0.00
	रेपसीड और सरसों		0.05
	अलसी	0.00	-
	कुसुम	0.63	0.35
	कुल तिलहन	398.22	592.37
	गन्ना	4.98	5.50
	कपास	74.07	94.64
यवतमाल	गेहूं	88.24	68.17
	मक्का	2.40	1.22
	ज्वार	13.87	11.19
	बाजरा	0.20	0.18
	स्माल मिलेट्स		0.05

अनाज	104.71	80.80
तुअर	112.78	126.77
चना	137.92	173.95
उड़द	1.48	1.36
मूंग	2.82	2.65
अन्य दलहन	0.07	0.14
कुल दलहन	255.07	304.87
कुल खाद्यान्न	359.78	385.67
मूंगफली	13.21	12.64
अरंडी		0.04
तिल	1.78	8.55
सोयाबीन	286.68	349.58
रेपसीड और सरसों		0.20
अलसी	0.01	0.00
कुसुम	0.09	0.05
कुल तिलहन	301.77	371.06
गन्ना	646.15	1083.07
कपास	970.69	872.11

श्री धैर्यशील राजसिंह मोहिते-पाटील : माननीय अध्यक्ष महोदय, मैं माननीय मंत्री महोदय से यह पूछना चाहूँगा कि क्या सरकार किसानों की पहुँच को बेहतर बनाने के लिए गांव या क्लस्टर स्तर पर खरीद केंद्रों के नेटवर्क का विस्तार करने का प्रस्ताव रखती है?

श्री शिवराज सिंह चौहान : माननीय अध्यक्ष महोदय, किसान के पूरे उत्पाद को ढंग से खरीदा जाए, यह हम राज्य सरकारों के सहयोग से करते हैं।

माननीय अध्यक्ष : लेकिन यह क्वेश्चन तो एफसीआई से संबंधित है?

श्री शिवराज सिंह चौहान : हां, यह एफसीआई से संबंधित है और इसलिए यह आपकी जानकारी में है कि एफसीआई भी खरीदी करती है, कई बार नेफेड जैसी संस्थाओं को भी हम कहते हैं कि खरीदें। कई बार राज्य सरकारें अपनी एजेंसी खुद तय करती हैं, तो राज्य सरकार के माध्यम से भी हम खरीदी करते हैं और राज्य सरकारें खरीदी केंद्रों की उस हिसाब से व्यवस्था करती हैं। जहाँ

जितनी आवश्यकता हो, खरीदी केंद्र खोले जाते हैं। आवश्यकता और बढ़ेगी, तो संबंधित एजेंसियां उसका फैसला करेंगी।

श्री धैर्यशील राजसिंह मोहिते-पाटील : माननीय अध्यक्ष जी, क्या एमएसपी और बाजार कीमतों के बीच के अंतर को समझने के लिए एमएसपी को कानूनी रूप से लागू होने के योग्य गारंटी या मूल्य अंतर भुगतान प्रणाली शुरू करने की कोई योजना है?

श्री शिवराज सिंह चौहान : माननीय अध्यक्ष महोदय, हमारी सरकार ने एमएसपी पर रिकॉर्ड खरीदी की है। मैं आपको बता सकता हूं कि चाहे गेहूं हो, धान हो, दलहन हो, तिलहन हो, फल हो या सब्जियां हों, सरकार उन्हें खरीदती है। जैसा कि मैंने बताया है कि हम दलहन और तिलहन की फसलों के लिए 'पीएम आशा' जैसी योजना भी लेकर आए हैं। किसानों के उत्पादों के ठीक दाम मिले, इसके लिए हम कोई कसर नहीं छोड़ेंगे।

***SHRIMATI SUPRIYA SULE (BARAMATI):** Namaste. The core issue addressed in this detailed inquiry concerns is the Minimum Support Price (MSP) and the need for income stability for farmers. Currently, weather in Maharashtra or across the entire nation is unstable. Hailstorms have caused widespread devastation. Specifically, nine districts of Maharashtra have witnessed hailstorms this very week. Although, the government does provide MSP, farmers are currently suffering immense losses—not just in Maharashtra, but throughout the country. In this context, while maintaining the balance of the MSP mechanism, it is pertinent to note that the market price for soybeans has also declined. Furthermore, newspaper reports suggest that discussions regarding soybeans may have taken place with the United States; could you confirm if this

* English translation of the speech originally delivered in Marathi.

is the case? Given the difficult global circumstances that have now emerged, is it possible to devise a strategy—with the farmer at its absolute center—that offers them a much-needed lifeline? This concern is not limited merely to soybean or cotton growers; farmers cultivating mangoes, onions, and various other crops are all grappling with these global challenges. Has the Honorable Agriculture Minister formulated any specific plan to address this situation? Have you given thought to how we can ensure that farmers receive the rightful remuneration, the just reward for their sweat and toil?

श्री शिवराज सिंह चौहान : माननीय अध्यक्ष महोदय, सरकार किसानों को संकट से उबारने के लिए हर संभव उपाय करती है। विद्वान सांसद सुप्रिया जी ने यह सही कहा है। वह सजग माननीय सांसद हैं। पिछले दिनों महाराष्ट्र की धरा पर प्राकृतिक आपदा के कारण व्यापक नुकसान किसानों की फसलों को हुआ है, लेकिन मुझे यह बताते हुए प्रसन्नता है कि राज्य सरकार ने तत्परतापूर्वक कार्रवाई की है और पांच दिनों के अंदर फार्मर आईडी का उपयोग करके 14 हजार करोड़ रुपये किसानों के खातों में डाले गए हैं। एक, राज्य सरकार एसडीआरएफ योजना के अंतर्गत नुकसान की भरपाई करती है। दूसरा, मैं आपके माध्यम से हमारी किसान हितैषी माननीय सांसद को यह बताना चाहता हूं कि हम 'प्रधानमंत्री फसल बीमा योजना' के अंतर्गत नियमानुसार उन किसानों की पूरी मदद करने में कोई कसर नहीं छोड़ेंगे।

माननीय अध्यक्ष महोदय, जब सोयाबीन जैसी फसलों के दाम गिरते हैं, तो हमने न केवल खरीद की व्यवस्था की है बल्कि एक और 'भावान्तर भुगतान योजना' भी बनाई है। मध्य प्रदेश सरकार ने यह लागू की है। मार्केट रेट और एमएसपी के बीच का जो अंतर है, उसे खरीदे बिना उस अंतर को सीधे किसानों के खातों में डाल दिया जाए। हमने इस तरह की भी योजना बनाई है। इसलिए किसानों को ठीक दाम मिले, इसके लिए हम कोई कसर नहीं छोड़ेंगे। हर संकट में अन्नदाता, जीवनदाता किसानों के साथ हमारी सरकार खड़ी है।

श्रीमती महिमा कुमारी मेवाड़ : अध्यक्ष महोदय, माननीय मंत्री जी ने सरकार के दौरान शुरू की गई 'पीएम आशा योजना' और उसके तहत की गई खरीदारी का विवरण दिया है। माननीय मंत्री जी यह भी बताएंगे कि क्या सरकार ने इस योजना के तहत कोई प्रावधान किया है कि जब फसल बाजार भाव सरकारी न्यूनतम समर्थन मूल्य से कम होता है, तब उस अंतर की राशि सीधे किसानों के बैंक खातों में जमा की जाती है, यदि हां तो कृपा करके की गई ऐसी खरीदारी का विवरण का साझा करें? धन्यवाद

श्री शिवराज सिंह चौहान : माननीय अध्यक्ष महोदय, महिमा जी ने किसानों की चिंता प्रकट की है। मैं आपके माध्यम से बड़ी विनम्रता के साथ निवेदन करना चाहता हूँ कि हमने ऐसी हर फसल जिसके जब दाम घटते हैं, एमएसपी के नीचे जाती हैं या उत्पादन की लागत के नीचे चला जाता है, क्योंकि एमएसपी कुछ फसलों के लिए है, तो हमने 'पीएम आशा योजना' बनाई है। यह वर्ष 2014 के बाद प्रधानमंत्री नरेंद्र मोदी जी ने बनाई है। पहले 'पीएम आशा' जैसी कोई योजना नहीं थी। जब दलहन और तिलहन के दाम गिरते हैं तो सरकार 'पीएम आशा योजना' के अंतर्गत उनको खरीदती है।

माननीय अध्यक्ष महोदय, इसके लिए तीन योजनाएं हैं, पीएसएस, जिसमें हम सीधे दलहन और तिलहन की खरीद करते हैं। मुझे कहते हुए प्रसन्नता हो रही है कि हमने इसमें रिकार्ड खरीद की है। समय की कमी और आपका निर्देश है कि हम सीधे जवाब दें।

पीएम आशा की बात की जाए, चूंकि सवाल महाराष्ट्र से है इसलिए मैं निवेदन करना चाहता हूँ कि महाराष्ट्र में वर्ष 2014-15 से 2025-26 तक 17.50 लाख मीट्रिक टन तिलहन खरीद की है, 34.43 लाख मीट्रिक टन दलहन खरीद की है।

मैं सुप्रिया बहन को बताना चाहता हूँ, जब यूपीए सरकार थी तब तिलहन केवल 57 हजार मीट्रिक टन खरीदा गया था। हमने इस योजना को और मजबूत किया है ताकि दलहन और तिलहन की खरीदी हो सके। अगर तिलहन की फसल प्रत्यक्ष रूप से सरकार न खरीदे क्योंकि इसे खरीदना, ट्रां विवरण सपोर्टेशन, लॉजिस्टिक, ट्रांसपोर्टेशन का खर्चा, किसान लाइन में खड़ा रहे, इसलिए सरकार ने तय किया है कि एमएसपी और मार्केट रेट में जो अंतर है, उसे हम सीधे किसान के खाते

में डालने का काम करते हैं। मध्य प्रदेश ने इस योजना को अपनाने का काम किया है।

माननीय अध्यक्ष महोदय, मैं निवेदन करना चाहता हूँ कि हमने न केवल दलहन और तिलहन बल्कि हमने एक मार्केट इंटरवेंशन स्कीम (एमआईएस) बनाई है, जिसमें जल्दी खराब होने वाली फल और सब्जियों को भी एक मॉडल रेट तय करके उस पर खरीदने या उस अंतर को किसान के खाते में डालने का फैसला किया है। सरकार किसान हितों के संरक्षण के लिए सजग है, प्रतिबद्ध है। हम किसी भी हालत में किसान को उसके पसीने की पूरी कीमत देंगे।

माननीय अध्यक्ष: प्रश्न संख्या 444, श्री नीरज मोर्य।

सहकारी चीनी मिलें

***444 . श्री नीरज मोर्य:**

क्या सहकारिता मंत्री यह बताने की कृपा करेंगे कि

(क) क्या सरकार का विचार बरेली और बदायूं जिलों में स्थित सहकारी चीनी मिलों की जीर्ण-शीर्ण स्थिति और पुरानी प्रौद्योगिकी में सुधार लाने के लिए कोई विशेष वित्तीय पैकेज प्रदान करने का है, यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या सहकारी क्षेत्र के माध्यम से आंवला क्षेत्र में 'खाद्य प्रसंस्करण इकाइयों' की स्थापना के लिए स्थानीय युवाओं और किसान उत्पादक संगठनों (एफपीओ) को कोई विशेष ऋण सहायता प्रदान की जा रही है, यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) इफको जैसी सहकारी इकाइयों के माध्यम से स्थानीय भूमिहीन श्रमिकों को रोजगार प्रदान करने के लिए सरकार की क्या नीति है;

(घ) क्या सरकार का विचार बदायूं के जरी -जरदोजी कारीगरों को सहकारी समितियों के माध्यम से संगठित करके उन्हें ब्याज मुक्त ऋण प्रदान करने का है; और

(ङ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

सहकारिता मंत्रालय में राज्य मंत्री (श्री कृष्ण पाल):

(क) से (ड) विवरण सभा पटल पर रख दिया गया है।

विवरण

(क) किसान सहकारी चीनी मिल्स लिमिटेड, सेमीखेड़ा (जनपद बरेली) जिसकी क्षमता 2750 टीसीडी है तथा किसान सहकारी चीनी मिल्स लिमिटेड, शेखुपुर (जनपद बदायूं) जिसकी क्षमता 1250 टीसीडी है, वर्तमान में संचालित एवं कार्यशील हैं।

उत्तर प्रदेश सरकार से प्राप्त जानकारी के अनुसार, उत्तर प्रदेश के सहकारी क्षेत्र में कुल 23 सहकारी चीनी मिलें संचालित हैं। सहकारी चीनी मिलों के ऑफ-सीजन मरम्मत एवं रखरखाव हेतु उत्तर प्रदेश सरकार द्वारा ऋण के रूप में वित्तीय सहायता प्रदान की जाती है। वित्तीय वर्ष 2024-25 के दौरान इस उद्देश्य हेतु कुल ₹24.00 करोड़ की राशि उपलब्ध कराई गई, जिसमें से ₹125.00 लाख एवं ₹120.00 लाख क्रमशः सेमीखेड़ा एवं बदायूं चीनी मिलों को प्रदान किए गए। ऑफ-सीजन मरम्मत एवं रखरखाव कार्यों के उपरांत, दोनों मिलों ने पेराई सत्र 2025-26 के दौरान सफलतापूर्वक संचालन किया। बदायूं चीनी मिल ने 2025-26 के पेराई सत्र में कुल 10.46 लाख क्विंटल गन्ने की पेराई की तथा 9.56 प्रतिशत की चीनी रिकवरी प्राप्त की। इसके अतिरिक्त, बरेली जनपद के सेमीखेड़ा चीनी मिल के कमांड क्षेत्र में गन्ने की उपलब्धता को ध्यान में रखते हुए, उत्तर प्रदेश सरकार वर्तमान मिल की क्षमता 2750 टीसीडी से बढ़ाकर 3500 टीसीडी करने तथा नवीनतम तकनीक आधारित रिफाइनड शुगर उत्पादन हेतु रिफाइनरी सहित एक नई चीनी मिल स्थापित करने का प्रस्ताव रखती है।

सहकारिता मंत्रालय अथवा राष्ट्रीय सहकारी विकास निगम (NCDC), जो कि सहकारिता मंत्रालय के प्रशासनिक नियंत्रण में एक सांविधिक संगठन है, को इन मिलों हेतु किसी विशेष वित्तीय पैकेज के वित्तपोषण/प्रोत्साहन के लिए कोई प्रस्ताव प्राप्त नहीं हुआ है।

भारत सरकार द्वारा “सहकारी चीनी मिलों के सुदृढीकरण” हेतु ₹1,000 करोड़ की कुल लागत वाली एक केंद्रीय क्षेत्रक योजना लागू की गई, जिसका उद्देश्य आधुनिकीकरण, विस्तार एवं एथेनॉल

संबंधित गतिविधियों को बढ़ावा देना था। इस योजना के अंतर्गत 56 सहकारी चीनी मिलों को ₹10,000 करोड़ से अधिक की वित्तीय सहायता प्रदान की गई।

इसके अतिरिक्त, सहकारी चीनी मिलों को आधुनिकीकरण, को-जनरेशन एवं एथेनॉल परियोजनाओं हेतु शुगर डेवलपमेंट फंड (SDF) के अंतर्गत पात्रता एवं व्यवहार्य प्रस्तावों के आधार पर वित्तीय सहायता उपलब्ध है। उपर्युक्त मिलों/जिलों से संबंधित कोई विशिष्ट प्रस्ताव SDF के अंतर्गत प्राप्त नहीं हुआ है, हालांकि उत्तर प्रदेश के अन्य जिलों की 4 मिलों ने SDF का लाभ प्राप्त किया है।

(ख) राष्ट्रीय सहकारी विकास निगम (NCDC) विभिन्न अधिसूचित वस्तुओं एवं सेवाओं के अंतर्गत सहकारी विकास के लिए वित्तीय सहायता प्रदान करता है, जिसमें कृषि एवं संबद्ध अवसंरचना, वैल्यू चेन विकास तथा सहकारी संस्थाओं की क्षमता निर्माण शामिल है। 25.02.2026 तक, NCDC द्वारा देशभर में सहकारी संस्थाओं के विकास हेतु कुल ₹5,16,122.32 करोड़ संवितरित किए गए हैं, जिनमें से ₹7,749.08 करोड़ उत्तर प्रदेश में संवितरित किए गए हैं।

NCDC युवा-प्रेरित सहकारी समितियों सहित कृषि-प्रसंस्करण एवं फूड प्रोसेसिंग इकाइयों की स्थापना हेतु वित्तीय सहायता प्रदान करने वाली योजनाएं भी संचालित करता है। “10,000 एफपीओ के गठन एवं प्रोत्साहन” हेतु केंद्रीय क्षेत्रक योजना के अंतर्गत, NCDC एफपीओ सहकारी समितियों को क्रेडिट गारंटी योजना (CGSFPO) के तहत बिना जमानत वित्तीय सहायता प्रदान करती है।

हालांकि, उक्त क्षेत्र के किसी भी ब्लॉक को सहकारी क्षेत्र में FPO के प्रोत्साहन हेतु NCDC को आवंटित नहीं किया गया है।

उत्तर प्रदेश सरकार से प्राप्त जानकारी के अनुसार, राज्य में डेयरी, एफपीओ एवं मत्स्य सहकारी समितियों सहित विभिन्न क्षेत्रों में सहकारी विकास का व्यापक विस्तार है। बरेली जिले में लगभग 203 इकाइयां (15 डेयरी, 182 एफपीओ एवं 6 मत्स्य सहकारी समितियां) तथा बदायूं जिले

में लगभग 127 इकाइयां (10 डेयरी, 112 एफपीओ एवं 5 मत्स्य सहकारी समितियां) कार्यरत हैं, जो किसानों के लिए मूल्य संवर्धन एवं बेहतर विपणन संबंध स्थापित करने में सहायक हैं।

(ग) भारतीय किसान उर्वरक सहकारी लिमिटेड (IFFCO) सहित अन्य सहकारी संस्थाएं अपने स्वीकृत उपविधियों के अनुसार वाणिज्यिक सिद्धांतों पर कर्मचारियों की नियुक्ति करती हैं। सहकारी समितियां संबंधित राज्य अधिनियम अथवा बहु-राज्य सहकारी समिति अधिनियम, 2002 के अंतर्गत संचालित होती हैं।

(घ) और (ङ) वर्तमान में बदायूं के जरी-जरदोजी कारीगरों को विशेष रूप से ब्याज-मुक्त ऋण प्रदान करने हेतु कोई विशिष्ट योजना उपलब्ध नहीं है।

हालांकि, NCDC अपनी विभिन्न योजनाओं के अंतर्गत सहकारी समितियों के माध्यम से उद्यमिता को बढ़ावा देने हेतु वित्तीय सहायता प्रदान करता है, जिसमें कारीगर आधारित गतिविधियां भी शामिल हैं। जरी-जरदोजी जैसे पारंपरिक शिल्प से जुड़े कारीगर सहकारी समितियों का गठन कर कार्यशील पूंजी, अवसंरचना एवं विपणन सहायता के लिए पात्रता एवं व्यवहार्यता के आधार पर वित्तीय सहायता प्राप्त कर सकते हैं।

श्री नीरज मौर्य : माननीय अध्यक्ष महोदय, सहकारिता को बढ़ावा देने के लिए केन्द्र सरकार द्वारा एक अलग विभाग बनाया गया। पिछले दिनों उत्तर प्रदेश में सहकारी संघ चीनी मिलों का जब चुनाव हुआ तो लोगों को न तो नामांकन करने दिया गया, न लोगों को नामांकन फार्म मिले।

यह बहुत दुखद है कि सहकारी चीनी मिलें लगातार कर्मचारियों की छटनी कर रही हैं और लगातार भ्रष्टाचार की भेंट चढ़ रही हैं। माननीय मंत्री जी ने अपना लिखित उत्तर दिया है, उसके पैरा (क) में स्वयं स्वीकार किया है कि राष्ट्रीय सहकारी विकास निगम को मेरे क्षेत्र की चीनी मिलों में सुधार हेतु कोई प्रस्ताव नहीं मिला है, माननीय मंत्री जी का ऐसा उत्तर आया है।

मेरा प्रश्न है कि जब बरेली और बदायूं की मिलें, सेमीखेड़ा और शेखोपुर की मिलें पुरानी तकनीक के कारण जर्जर हो चुकी हैं। निजी चीनी मिलों के मुकाबले 2 प्रतिशत कम रिकवरी दे रही हैं तो केन्द्र सरकार सहकारी चीनी मिल सुदृढ़ीकरण योजना के तहत स्वयं संज्ञान क्यों नहीं लिया।

क्या केन्द्र सरकार अपनी जिम्मेदारी राज्य सरकार पर डालने की बजाए इन चीनी मिलों का आधुनिकीकरण करेगी?

माननीय अध्यक्ष: अगर सभी माननीय सदस्य लंबा प्रश्न पूछेंगे तो सदस्यों और मंत्रियों को भी मैं बीच में टोक दूंगा। आपसे कई बार आग्रह कर दिया है, आपको अपनी प्रतिष्ठा खुद बनाकर रखनी है।

श्री कृष्ण पाल : माननीय अध्यक्ष महोदय, हमारे देश में संघीय ढांचा है। राज्यों और केन्द्र के अपने-अपने अधिकार क्षेत्र हैं। सहकारी संस्थाएं स्वायत्त हैं, वह अपना निर्णय खुद लेती हैं और अपने सदस्यों के हित में खुद फैसला लेती हैं। जहां तक रिकवरी का सवाल है, रिकवरी जलवायु पर निर्भर करती है, जैसे महाराष्ट्र, तमिलनाडु, कर्नाटक और आंध्र प्रदेश में जलवायु के कारण 2 परसेंट रिकवरी ज्यादा है और उत्तर क्षेत्र में जलवायु के कारण 2 परसेंट कम रिकवरी है।

शुगर मिलों को दुरुस्त करने के लिए, जर्जरता ठीक करने के लिए मंत्रालय ने पहली बार 10 हजार करोड़ रुपये की राशि से 56 मिलों को सशक्त करके ठीक करने का काम किया है। माननीय सदस्य ने अपने क्षेत्र के किसानों की चिंता की है, तो मैं उनसे आग्रह करूंगा कि वह वहां से प्रस्ताव भिजवाएं, हम उनकी मदद करने के लिए तैयार हैं। मोदी सरकार के लिए किसान हित सर्वोपरि हैं। यह उनकी नीयत और नीति को दर्शाता है कि वर्ष 1963 से लेकर वर्ष 2014 तक 51 वर्षों में एनसीडीसी ने लगभग 50 हजार करोड़ रुपये को-ऑपरेटिव सेक्टर को मजबूत करने के लिए डिस्बर्स किए। जब से मोदी जी की सरकार आई है और अमित शाह जी को इस विभाग का काम मिला है, इन 5 सालों में 5 लाख करोड़ रुपये को-ऑपरेटिव सेक्टर को मजबूत करने के लिए डिस्बर्स किया गया है।

श्री नीरज मौर्य: अध्यक्ष महोदय, मैंने माननीय मंत्री जी से कहा कि चूंकि ये चीनी मिलें सहकारिता विभाग की हैं, जर्जर हैं, तो माननीय मंत्री जी स्वयं इनका संज्ञान ले लें या जहां से प्रस्ताव आता है, उसे मंगवा लें। माननीय मंत्री जी ने इस पर कोई जवाब नहीं दिया।

माननीय अध्यक्ष : आप कृपया सप्लीमेंट्री प्रश्न पूछें।

श्री नीरज मौर्य : अध्यक्ष महोदय, मैं आपके माध्यम से मंत्री जी से जानना चाहता हूं कि बदायूं में जो चीनी मिल है, वह बदायूं की लगभग 35 प्रतिशत आबादी का मुख्य आधार भी है। उसमें लोगों को रोजगार मिले, साथ ही साथ हमारे क्षेत्र में सहकारिता के माध्यम से जरदोजी ... (व्यवधान)

माननीय अध्यक्ष : आप प्रश्न ही नहीं पूछना चाहते हैं, तो मैं क्या करूं? मैं आप लोगों से दो बार कह चुका हूं।

श्री नीरज मौर्य: अध्यक्ष महोदय, माननीय मंत्री जी ने अपने उत्तर में कहा है कि बदायूं की 35 प्रतिशत आबादी का मुख्य ज़रीदोज़ी, शिल्पकारों के लिए है। क्या इसमें कोई विशिष्ट योजना उपलब्ध कराने का काम करेंगे? जब सरकार 'वोलक फॉर लोकल' का नारा दे रही है, तो बदायूं में लाखों गरीब शिल्पकारों को सहकारी तंत्र के माध्यम से ब्याज मुक्त ऋण देने की कोई विशिष्ट योजना अब तक क्यों नहीं बनाई गई? क्या सरकार इसमें कोई विशेष रिवॉल्विंग फंड आवंटित करने की घोषणा करेगी?

श्री कृष्ण पाल : अध्यक्ष महोदय, माननीय सदस्य के जो सुझाव हैं, जोकि ज़री, ज़रदोज़ी के हितों की चिंता करने वाले हैं। वह अपने क्षेत्र के किसानों की चिंता कर रहे हैं। जहां इनको चिंता है, वहीं मोदी सरकार को भी इन वर्गों की विशेष रूप से पहले दिन से ही चिंता है।

अध्यक्ष महोदय, इन्होंने कहा कि स्वतः संज्ञान नहीं लिया गया है। मैं पूरे सदन को बताना चाहता हूं कि माननीय मंत्री जी ने स्वतः संज्ञान लेकर तीन दफा देश के को-ऑपरेटिव मंत्रियों की बैठक बुलाई है। उन्होंने, उनको पत्र लिखे हैं। मैं आपके माध्यम से सदन के सभी माननीय सदस्यों को यह अवगत कराना चाहता हूं कि उन सभी के क्षेत्रों में जो चीनी मिलें खराब हैं, बंद पड़ी हैं अथवा जर्जर हालत में हैं, वे प्रस्ताव भेजें। हमारा विभाग उन पर निश्चित रूप से कार्रवाई करेगा। जहां तक बदायूं और बरेली के ज़री और ज़रदोज़ी के कामगार हैं, चूंकि उनकी कोई को-ऑपरेटिव सोसायटी नहीं है, उनके लिए को-ऑपरेटिव मंत्रालय के तहत वस्त्र मंत्रालय और उद्योग मंत्रालय ने वहां के लिए योजनाएं चलाई हैं। उनको क्या राशि वितरित की गई है, वह भी मैं बताना चाहता हूं। बदायूं के लिए 210 लाभार्थी हैं और 33.45 लाख रुपये की राशि उनको दी गई है। बरेली में 1245 लाभार्थी हैं,

जिनको 1 करोड़ 71 लाख रुपये की राशि वितरित की गई है। जहां तक ज़री और ज़रदोज़ी की बात है, बदायूं में 50, बरेली में 520 हेतु क्रमशः 5 लाख व 65 लाख रुपये की राशि उनको वितरित की गई है।

महोदय, मैं माननीय सदस्य के साथ-साथ पूरे सदन के सदस्यों को यह सूचित करना चाहता हूँ कि यह सरकार माननीय अमित शाह जी के नेतृत्व में सहकार से समृद्धि के काम में तेजी से लगी हुई है। सब अपने-अपने क्षेत्रों में, चाहे वह शिल्पकार हो, चाहे छोटा कारीगर हो, चाहे अन्य कोई हाथ से काम करने वाला कारीगर हो, सबकी अपने-अपने क्षेत्र में कोऑपरेटिव सोसायटी बनायी है। हमारा विभाग उसमें आपका पूरा सहयोग करेगा।

सुश्री इकरा चौधरी: महोदय, धन्यवाद।

महोदय, आपकी अनुमति से मैं माननीय मंत्री जी से पूछना चाहती हूँ कि सहकारी बैंकों और प्राथमिक कृषि लोन समितियों को नाबार्ड के माध्यम से कितनी मदद मिली है? उत्तर प्रदेश के कई जिलों में री-फाइनेंस और संस्थागत लोन की उपलब्धता एक समान नहीं है। मेरे संसदीय क्षेत्र शामली और सहारनपुर जैसे जिलों में बेहद सख्त शर्तों का सामना करना पड़ रहा है। पश्चिमी उत्तर प्रदेश के सहकारी बैंकों को री-फाइनेंस प्राप्त करने के लिए अधिक जमा और कोलैटरल सुरक्षा रखनी पड़ती है।

महोदय, मेरा मंत्री जी से सवाल है कि अग्रणी जिलों को जो विशेष वित्तीय लोन सहायता दी जा रही है तो अन्य जिले, जैसे शामली, सहारनपुर के सहकारी बैंकों को पर्याप्त री-फाइनेंस और लोन सहायता सुनिश्चित करने के लिए मंत्रालय क्या कदम उठा रहा है, जिससे कि छोटे किसानों को आसानी से लोन मिल सके?

श्री कृष्ण पाल : महोदय, वैसे तो यह सवाल इससे संबंधित नहीं है।

माननीय अध्यक्ष : मैंने उनको अलाऊ किया है।

श्री कृष्ण पाल : महोदय, आपने उन्हें अलाऊ किया है तो मैं निश्चित तौर पर जवाब दूंगा।

माननीय अध्यक्ष : आज उनका प्रश्न लिस्टेड है।

श्री कृष्ण पाल : महोदय, मैं माननीय सदस्या को बताना चाहूँगा कि यह मोदी सरकार है, यह क्षेत्र, जिलों और व्यक्तियों में भेदभाव नहीं करती है।... (व्यवधान) यह सरकार 'सबका साथ और सबका विकास' के सिद्धांत पर काम कर रही है। मैं माननीय सदस्या को बताना चाहता हूँ कि जो सवाल उन्होंने किया है, मंत्रालय ने पैक्स सहित प्राथमिक सहकारी समितियों को सशक्त करने हेतु अनेक कदम उठाए हैं। जिनमें पैक्स के लिए आदर्श गतिविधियां शुरू की हैं, बायलॉज बनाये हैं। ये 25 से अधिक व्यावसायिक कार्यकलाप करने में सक्षम हैं, जो बहुउद्देशीय बनाई गई हैं। साथ ही सहकारी बैंकों की प्रौद्योगिकी अवसंरचना को उन्नत करने, ऋण प्रसंस्करण समय को कम करने और सेवा प्रदाय में वृद्धि के लिए भारतीय रिजर्व बैंक के अनुमोदन से ग्रामीण सहकारी बैंकों के लिए सहकार सारथी योजना शुरू की गई है। सहकार सारथी प्राइवेट लिमिटेड ने डीजी केसीसी, ई-केसीसी और सहकार सेतु सहित विभिन्न डिजिटल पहलों की शुरुआत की है, जो ग्रामीण संस्थागत ऋण प्रदाय को सुविधाजनक और सुव्यवस्थित करने को लक्षित है।

महोदय, मैं आपके माध्यम से माननीय सदस्या और सभी माननीय सदस्यों से यह भी कहना चाहता हूँ कि हमारे सहकारिता विभाग ने अगले 5 साल में दो लाख नए पैक्स बनाने का निर्णय लिया है। मैं सबसे निवेदन करूँगा कि वे अपने-अपने क्षेत्र में लोगों को, युवाओं को कोऑपरेटिव से जोड़ने के लिए पैक्स बनाएं।... (व्यवधान)

महोदय, जैसा मैंने पहले सवाल के उत्तर में कहा कि वर्ष 1963 से लेकर,... (व्यवधान) मैं लोन के संबंध में ही बता रहा हूँ।... (व्यवधान) मैं माननीय सदस्या को बताना चाहता हूँ कि मोदी सरकार की नीयत और नीति पर आप संदेह उत्पन्न नहीं कर सकते हैं।... (व्यवधान) मैं यह बताना चाहता हूँ, आप खुद आकलन कीजिए कि किसानों के उत्थान के लिए वर्ष 1963 से लेकर वर्ष 2014 तक, लगभग 51 सालों में एनसीडीसी के माध्यम से सिर्फ 50 हजार करोड़ रुपये कोऑपरेटिव सेक्टर को दिए गए हैं और यह मोदी सरकार है, अमित शाह जी का मंत्रालय है, जिसने 12 सालों में 5 लाख करोड़ रुपये का वित्तीय अनुदान कोऑपरेटिव सेक्टर को दिया है। धन्यवाद।

माननीय अध्यक्ष : आप यदि और कुछ पूछना चाहते हैं, तो वे जवाब देने के लिए तैयार हैं।

प्रश्न संख्या 445, डॉ. कलानिधि वीरास्वामी जी ।

BUDGETARY ALLOCATION FOR PMFBY

***445. DR. KALANIDHI VEERASWAMY:**

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether the Government has reduced the budgetary allocation for the Pradhan Mantri Fasal Bima Yojana (PMFBY) in the Union Budget 2026–27 as compared to the allocations made in 2024–25 and 2025–26;
- (b) if so, the details of Budget Estimates, Revised Estimates and Actual Expenditure under the said Scheme during the last three financial years, year-wise;
- (c) the reasons for such reduction despite increasing instances of crop loss due to climate change, extreme weather events, floods, droughts and pest attacks;
- (d) whether the Government has assessed the likely impact of reduced allocation on enrolment of farmers, timely settlement of claims and coverage of small and marginal farmers;
- (e) the details of claims pending and average time taken for claim settlement during the last three years, State-wise; and
- (f) the steps being taken by the Government to ensure adequate financial protection to farmers and to prevent delays in claim disbursement under PMFBY?

कृषि और किसान कल्याण मंत्री; तथा ग्रामीण विकास मंत्री (श्री शिवराज सिंह चौहान):

(क) से (च) विवरण सभा पटल पर रख दिया गया है।

विवरण

(क) से (घ) PMFBY के अंतर्गत विगत तीन वर्षों के दौरान प्रीमियम सब्सिडी में केंद्र सरकार के हिस्से, भारत सरकार के दावों की देयता और अन्य प्रशासनिक व्यय पर बजटीय प्रावधान और वास्तव में उपयोग किए गए फंड का वर्षवार विवरण नीचे दिया गया है:

(रुपए करोड़ में)

वर्ष	बजट अनुमान	संशोधित अनुमान	वास्तविक रिलीज/व्यय
2023-24	13,625.00	15,000.00	12,948.50
2024-25	14,600.00	15,864.00	14,772.86
2025-26	12,242.27	12,400.00*	10,089.49 (दिनांक 31.01.2026 तक)
2026-27	12,400.00*	--	--

* फंड फॉर इनोवेशन एंड टेक्नोलॉजी (FIAT) में आवंटन सहित

2025-26 के बजट अनुमानों की तुलना में 2026-27 में बजटीय आवंटन में कोई कमी नहीं की गई है।

प्रधानमंत्री फसल बीमा योजना (PMFBY), देश में खरीफ 2016 सीजन से लागू की गयी है, जोकि मांग आधारित है और राज्यों और किसानों के लिए स्वैच्छिक है। बजट का आवंटन और उपयोग बीमा कंपनियों द्वारा निर्धारित बीमांकिक प्रीमियम दरों, फसलों के कवरेज, क्षेत्रों और किसानों आदि पर निर्भर करता है।

योजना में इन सुधारों के कारण, वर्ष 2023-25 निविदा चक्र में बीमा कंपनियों की बोली में उच्च स्तर की प्रतिस्पर्धा पायी गयी, जिसके परिणामस्वरूप प्रीमियम दरें वर्ष 2021-22 के 16.7% की तुलना में वर्ष 2024-25 में घटकर 10.2% हो गईं। तत्पश्चात, भारत सरकार कम बजटीय आवंटन के साथ अधिक संख्या में किसानों को कवर करने में सक्षम हुई है। कम आवंटन के कारण किसानों

के नामांकन, दावों के समय पर निपटान और छोटे तथा सीमांत किसानों के कवरेज पर कोई प्रतिकूल प्रभाव नहीं पड़ा है। वास्तव में, इस योजना के अंतर्गत शामिल किसानों की संख्या वर्ष 2021-22 में 2.60 करोड़ की तुलना में वर्ष 2024-25 में 4.19 करोड़ थी, जो 61.15% अधिक है। इस योजना में किए गए सुधारों से पारदर्शिता आई है और दावों का निपटान भी जल्दी होने लगा है। पिछले 5 वर्षों यानी 2020-21 से 2024-25 के दौरान, इस योजना के तहत कवर किए गए कुल 17.08 करोड़ किसानों में से 14.68 करोड़ (86%) किसान छोटे और सीमांत किसान हैं।

(ड) बीमा कंपनियों द्वारा योजना के प्रचालन दिशानिर्देशों के अंतर्गत अधिकांश दावों का निपटान निर्धारित समय-सीमा के भीतर अर्थात्, संबंधित राज्य सरकार से अपेक्षित उपज डेटा प्राप्त होने के 21 दिनों के भीतर, बीमा कंपनियों द्वारा किया जाता है। तथापि, प्रधानमंत्री फसल बीमा योजना के कार्यान्वयन के दौरान, दावों के भुगतान के संबंध में विगत में कुछ शिकायतें प्राप्त हुईं, जो मुख्यतः (क) सब्सिडी का राज्य सरकार का हिस्सा प्रदान करने में देरी करने (ख) उपज के आंकड़ों में विसंगति और इसके परिणामस्वरूप राज्य सरकार और बीमा कंपनियों के बीच विवाद (ग) बैंकों द्वारा बीमा प्रस्तावों को गलत/विलंब से प्रस्तुत करने के कारण भुगतान न करना/देरी से भुगतान या कम भुगतान करना आदि थीं। इन मुद्दों के कारण लंबित दावों को योजना के प्रावधानों के अनुसार समाधान करके निपटान किया जाता है। विगत तीन वर्षों अर्थात् 2022-23 से 2024-25 तक (दिनांक 31.12.2025 तक) के लिए PMFBY के तहत लंबित दावों का राज्यवार ब्यौरा संलग्न **अनुबंध** में दिया गया है।

(च) सरकार ने इस योजना के कार्यान्वयन को मजबूत करने के लिए विभिन्न कदम उठाए हैं ताकि पारदर्शिता लाई जा सके और दावों का समय पर निपटान किया जाना सुनिश्चित किया जा सके :

- सरकार ने **राष्ट्रीय फसल बीमा पोर्टल (NCIP)** को सब्सिडी भुगतान, समन्वय करने, पारदर्शिता लाने, सूचना का प्रसार करने और किसानों के डायरेक्ट ऑनलाइन नामांकन सहित सेवाओं की डिलिवरी, बेहतर निगरानी के लिए बीमित किसानों के वैयक्तिक विवरण

को अपलोड/प्राप्त करने और किसानों को उनके बैंक खाते में सीधे इलेक्ट्रॉनिक रूप से दावा राशि के भुगतान हेतु डेटा के सिंगल सोर्स के रूप में विकसित किया है।

- दावों के भुगतान की प्रक्रिया की सख्ती से निगरानी करने हेतु खरीफ 2022 से '**डिजिटल मॉड्यूल**' नामक एक समर्पित मॉड्यूल आरंभ किया गया है। इसमें राष्ट्रीय फसल बीमा पोर्टल (NCIP) को सार्वजनिक वित्त प्रबंधन प्रणाली (PFMS) और बीमा कंपनियों की लेखा प्रणाली के साथ एकीकृत करना शामिल है ताकि खरीफ 2024 से सभी दावों का समय पर और पारदर्शी तरीके से निपटान किया जा सके। यदि बीमा कंपनी द्वारा भुगतान समय पर नहीं किया जाता है, तो NCIP के माध्यम से 12% का जुर्माना स्वतः ही गणना करके लगाया जाएगा।
- प्रीमियम सब्सिडी में केन्द्र सरकार के हिस्से को राज्य सरकारों के हिस्से से डीलिंग करने की प्रक्रिया कार्यान्वित की गई है, ताकि किसानों को केन्द्र सरकार के हिस्से से संबंधित आनुपातिक दावे मिल सकें।
- खरीफ 2025 सीजन से योजना के प्रावधानों के अनुसार संबंधित राज्य सरकार द्वारा अग्रिम रूप से अपने प्रीमियम हिस्से को जमा करने के लिए ESCROW खाता खोलना अनिवार्य कर दिया गया है।
- इसके अतिरिक्त, योजना के कार्यान्वयन के तहत प्रौद्योगिकी का लाभ उठाने की दिशा में, **CCE-Agri App** के माध्यम से उपज डेटा/फसल कटाई प्रयोग (CCE) डेटा को कैप्चर करने और इसे NCIP पर अपलोड करने, बीमा कंपनियों को CCE के संचालन को देखने की अनुमति देने, NCIP के साथ राज्य भूमि रिकॉर्ड को एकीकृत करने आदि जैसे विभिन्न कदम पहले ही उठाए जा चुके हैं ताकि किसानों के दावों का समय पर निपटान किया जा सके।
- रबी 2024-25 से ट्रांच बेस्ड दावा निपटान शुरू किया गया है।

अनुबंध

**PMFBY के तहत लंबित दावों का राज्य/केंद्र शासित प्रदेशवार ब्यौरा
(दिनांक 31.12.2025 तक)**

राज्य/ केंद्र शासित प्रदेश	लंबित दावे (रुपये करोड़ में)		
	2022-23	2023-24	2024-25
अंडमान एवं निकोबार द्वीप समूह	0.00	-	-
आंध्र प्रदेश	67.02	2,115.70	858.95
असम	0.29	1.34	1.24
छत्तीसगढ़	0.12	0.20	1.06
गोवा	-	-	0.00
हरियाणा	16.93	9.19	14.53
हिमाचल प्रदेश	1.18	3.15	1.21
जम्मू एवं कश्मीर	0.12	1.58	0.51
झारखंड	-	-	27.28
कर्नाटक	2.47	4.34	59.05
केरल	2.46	8.25	-
मध्य प्रदेश	7.78	7.90	16.57
महाराष्ट्र	37.28	35.02	179.11
मणिपुर	0.00	0.01	0.15
मेघालय	0.00	0.16	0.05
ओडिशा	5.37	2.64	2.54
पुदुचेरी	0.25	0.30	1.06
राजस्थान	21.35	173.57	158.52
सिक्किम	-	0.01	-
तमिलनाडु	1.12	2.19	41.01
त्रिपुरा	0.05	0.05	0.01
उत्तर प्रदेश	13.15	10.47	14.90
उत्तराखंड	0.45	0.40	47.97
सकल योग	177.38	2,376.44	1,425.72

DR. KALANIDHI VEERASWAMY: Sir, farmers are the most vulnerable section

of the population. In fact, we have seen that the farmers who own less than one hectare of land are more than about 80 per cent. That is the size of the farming community over here where they are more dependent on nature like rains and pray that natural calamities should not happen. In fact, I have interacted with farmers. When we see and hear about farmers' suicide, most of us are not aware of what problems they are facing. I have interacted with them and they have said, "We commit suicide and the reason is, if there is a function in my village and if there is a wedding and if I cannot go and give them 'Mor', as we call it Tamil and in Hindi it is called as '*bhaint*', I will commit suicide with my family." So, this is the status of farmers, and in this farming community, natural calamities like rains and floods are affecting them hugely.

In Tamil Nadu recently, our hon. Chief Minister had requested the moisture content to be increased from 17 per cent to 22 per cent for the benefit of farmers. In fact, with regard to paddy procurement, our former Chief Minister, M. Kalaingar had waived farmer loans to the tune of about Rs. 4,000 crore earlier. We are asking not for anything fancy. We are not asking you to invest over here. We are not asking you to do something productive in Tamil Nadu, but at least save our farmers. What is the reason that moisture content is not being increased from 17 per cent to 22 per cent when it has been done in the past? Earlier it has been done when 22 per cent had been accepted by this Government, but now they are refusing. I would like to ask the hon. Minister if that moisture content can be enhanced from 17 per cent to 22 per cent. Thank you very much.

श्री शिवराज सिंह चौहान : माननीय अध्यक्ष महोदय, किसान के उत्पादों की खरीद निर्धारित मापदंड के आधार पर होती है और किसानों को दिक्कत न हो, इसलिए हम उत्पादन बढ़ाना, लागत घटाना, ठीक दाम देना, नुकसान की भरपाई और फसल की खरीद करते हैं और मैंने पहले भी निरंतर प्रश्नों के उत्तर में बताया है कि हम निरंतर रिकॉर्ड खरीद करते चले जा रहे हैं और किसानों की समस्याओं पर समय-समय पर विचार भी करते हैं। किसान सशक्त हो, उसका उत्पादन खरीदा जाए, इसके लिए हमारी सरकार हर संभव उपाय कर रही है और आगे भी इसे जारी रखेगी।

DR. KALANIDHI VEERASWAMY: Sir, I would like to bring it to the hon. Minister's notice that in his reply, he has mentioned that in the year 2023-24, the Budget Estimates were Rs. 13,625 crore. The Revised Estimate was Rs. 15,000 crore, which means you had assumed that it was going to cost more than that, but the actual expenditure was Rs. 12,948.5 crore, which is lesser than the budget estimates. If you look at the other numbers, similarly and consistently the numbers have been coming down. By you saying that you are going to give crop insurance, you are behaving like insurance companies where you are finding excuses not to pay the farmers. It is going to be leading to a lot more farmer suicides and farmer deaths. They are saying that in 21 days they are releasing the funds, but if you are looking at the statistics over here, even after the financial year is over, neither the Revised Estimates nor the Budget Estimates figures are met. I would like the hon. Minister to explain why these numbers are so skewed over here.

श्री शिवराज सिंह चौहान : माननीय अध्यक्ष महोदय, हमने प्रधानमंत्री फसल बीमा योजना में कई तरह के सुधार किए हैं। उन सुधारों का परिणाम है कि पहले बीमा कंपनियां 16.7 प्रतिशत प्रीमियम लेती थी, अब प्रतिस्पर्धा बढ़ने और सुधारों के कारण वह घटकर 10.2 प्रतिशत हो गया है। कम पैसे

में ज्यादा क्लेम का चमत्कार हमारी सरकार ने ही किया है, जब उनकी सरकार थी, तो फिजूलखर्ची होती थी। ... (व्यवधान) आपको वाह-वाह तो करनी ही पड़ेगी, आप हाय-हाय तो कर नहीं सकते। ... (व्यवधान)

माननीय अध्यक्ष महोदय, मैं यह बताना चाहता हूँ कि यही फसल बीमा योजना है, जिसके अन्तर्गत आज किसानों के 15 करोड़ 15 लाख आवेदन आ रहे हैं, पहले केवल 3 करोड़ 71 लाख आवेदन ही आते थे। बीमित क्षेत्र 440 लाख हेक्टेयर से बढ़कर अब 622 लाख हेक्टेयर हो गया है और सकल बीमित राशि भी 2,81,064 करोड़ रुपये हो गयी है। अगर हम दावों के भुगतान को देखें तो 1,92,477 करोड़ रुपये किसानों को दिए गए हैं।

माननीय अध्यक्ष महोदय, हमने कई तरह के सुधार किए हैं, जिसमें हमने यह भी तय किया है और यह अभी-अभी तय किया है कि किसानों को देर से दावा न मिले, उनके क्लेम का भुगतान जल्दी हो, इसलिए उपज के आंकड़े अपलोड होने के बाद, औपचारिकताएं पूरी होने के बाद बीमा कंपनी को 21 दिनों के अन्दर किसान के खाते में पैसे डालने होंगे। अगर वह 21 दिनों के अन्दर पैसे नहीं डालती है तो उसको 12 प्रतिशत की दर से ब्याज का भुगतान भी किसानों के खाते में करना पड़ेगा।

महोदय, हमने दूसरी बात यह भी कही है कि कई बार राज्य सरकार भी अपने हिस्से के प्रीमियम की राशि देने में देर कर देती है। अगर वह भी देर करेगी तो उनके ऊपर भी 12 प्रतिशत का ब्याज लगेगा। हम यह हर संभव उपाय कर रहे हैं, जिससे किसानों को समय पर भुगतान हो जाए।

माननीय अध्यक्ष महोदय, बजट की कोई कमी नहीं है। जितना जरूरी है, उतना दिया जाएगा।

श्रीमती मालविका देवी : माननीय अध्यक्ष जी, बहुत-बहुत धन्यवाद।

महोदय, मैं माननीय मंत्री जी से पूछना चाहूंगी कि क्रॉप कटिंग एक्सपेरिमेंट स्टार्ट करने के बाद से किसानों को इंश्योरेंस मिलने में कितनी सुविधा हुई है और इंश्योरेंस की संख्या पहले के मुकाबले आज कितनी बढ़ गयी है?

श्री शिवराज सिंह चौहान : माननीय अध्यक्ष महोदय, इसमें दो तरीके हैं। एक तरीका तो टेक्नोलॉजी

का इस्तेमाल करना है और दूसरा, क्रॉप कटिंग एक्सपेरिमेंट है। क्रॉप कटिंग एक्सपेरिमेंट हर पंचायत में किए जाते हैं और उस क्लस्टर में, पंचायत में हम चार क्रॉप कटिंग एक्सपेरिमेंट्स करते हैं, ताकि उपज के आंकड़ों के अनुमान में दिक्कत न हो। अब टेक्नोलॉजी का इस्तेमाल करते हुए हमने सैटेलाइट-बेस्ड रिमोट सेंसिंग की पद्धति को भी अपनाया है, जिससे सही उपज के आंकड़े आ जाएं और टेक्नोलॉजी के माध्यम से भी हम नुकसान को सही ढंग से आँक सकें। अब हम प्रधान मंत्री फसल बीमा योजना में जो क्लेम दे रहे हैं, उसमें इसका लाभ भी किसानों को निश्चित तौर पर हो रहा है।

माननीय अध्यक्ष महोदय, जहां तक किसानों के लाभ की बात है, तो मैं कहना चाहता हूँ कि एनडीए की सरकार आने के बाद किसानों के द्वारा 36,055 करोड़ रुपये प्रीमियम के रूप में जमा किए गए हैं, जिसके बदले 1,92,477 करोड़ रुपये किसानों के खाते में डाले गए हैं। हम आपके माध्यम से इतना जरूर बताना चाहते हैं कि अगर पहले स्थानीय आपदा होती थी, मतलब कि अगर एक किसान की फसल खराब हो जाए, वह फसल बीमा योजना में सम्मिलित नहीं थी, तहसील इकाई होती थी, अब उसको बदल कर हमने यह कर दिया है कि अगर एक किसान की फसल का भी नुकसान होगा तो उपज आंकड़े आने के बाद उसके नुकसान की भी भरपाई की जाएगी। कोई किसान इससे वंचित नहीं रहेगा। अकेले किसान को भी अगर नुकसान होता है तो उसके खाते में प्रधान मंत्री फसल बीमा योजना के माध्यम से पैसे डाले जाएंगे।

माननीय अध्यक्ष: प्रश्न संख्या 446, श्री दिलीप शङ्कीया - उपस्थित नहीं।

श्री शशांक मणि।

श्यामा प्रसाद मुखर्जी रुर्बन मिशन के अंतर्गत रुर्बन संकुल

***446. +श्री शशांक मणि:**

श्री दिलीप शङ्कीया:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

- (क) श्यामा प्रसाद मुखर्जी रुर्बन मिशन (एसपीएमआरएम) के चरण-I और चरण-II के अंतर्गत अनुमोदित रुर्बन संकुलों का विशेषकर राजस्थान के जालौर और सिरोही जिलों, मध्य प्रदेश के देवास, शाजापुर और शहडोल लोक सभा निर्वाचन क्षेत्रों तथा छत्तीसगढ़, मध्य प्रदेश और ओडिशा सहित राज्य और जिला-वार ब्यौरा क्या है;
- (ख) इन संकुलों के अंतर्गत शामिल ग्राम पंचायतों और गांवों की उक्त स्थानों सहित राज्य-वार और जिला-वार कुल संख्या कितनी है;
- (ग) मध्य प्रदेश सहित आर्थिक रूप से पिछड़े क्षेत्रों और ग्रामीण विकास केन्द्रों के साथ-साथ विशेषकर आकांक्षी जिलों और वामपंथी उग्रवाद से प्रभावित क्षेत्रों में संकुलों के चयन के लिए क्या मानदंड अपनाए गए हैं;
- (घ) क्या यह आकलन करने के लिए कोई मध्यावधि मूल्यांकन किया गया है कि चयनित संकुल आर्थिक रूप से व्यवहार्य हैं और रणनीतिक दृष्टि से अवस्थित हैं; और
- (ङ) यदि हां, तो ऐसे मूल्यांकन तथा विशेषकर देवास और शाजापुर लोक सभा निर्वाचन क्षेत्रों में स्थित संकुलों सहित लाभान्वित हुए संकुलों के संबंध में इसके निष्कर्षों का ब्यौरा क्या है?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

(a) to (e) A Statement is laid on the Table of the House.

STATEMENT

(a) and (b) Under the Shyama Prasad Mukherji Rurban Mission (SPMRM), 196 Rurban clusters covering 1851 Gram Panchayats were approved in Phase-I and Phase-II. The details of the Rurban Clusters, State & District wise approved in Phase-I & II is given in the enclosed **Annexure-I**. No cluster under SPMRM was

approved in Phase-I and Phase-II in Lok Sabha Constituencies Dewas, Shajapur and Shahdol of Madhya Pradesh.

(c) Two categories of clusters were made under the SPMRM i.e. Non-Tribal and Tribal clusters. The criteria of selection under tribal and non-tribal differs slightly. The criteria adopted for selecting potential locations for developing urban clusters in non-tribal areas was as follows:

- i. Decadal growth in rural population,
- ii. Decadal growth in non-farm work participation,
- iii. Presence of economic clusters,
- iv. Presence of places of tourism and religious significance.
- v. Proximity to transport corridors.

The selection criteria for tribal clusters were as under:

- i. Decadal growth in tribal population,
- ii. Current tribal literacy rate,
- iii. Decadal growth in non-farm workforce participation,
- iv. Decadal growth in rural population
- v. Presence of economic clusters

Among both these categories of clusters the States were given the freedom to further select the clusters of specific criteria and assign them weightage as per guidelines.

(d) and (e) Under SPMRM, mid-term evaluation of Rurban clusters have been undertaken by universities/ institutes for different zones to assess if the broad objectives of SPMRM have been met. These studies were undertaken during

the implementation of SPMRM. The details of the evaluation undertaken is given in the enclosed **Annexure-II**.

The SPMRM was a unique program designed to deliver catalytic interventions to rural areas experiencing growth. The mission was based on an understanding that in rural areas, a cluster showing growth and urbanizing potential can be treated as an integrated unit for overall economic development. Since, the Rurban clusters under the Mission were identified as per specific criteria (may refer to cluster selection criteria in part c) after considering economic viability and strategic locations. Since economic viability and strategic location of a cluster have been built in the design of the programme as a selection criteria, it was not required to be covered as part of the evaluation. The districts of Dewas and Shahjapur were not part of Phase -I or Phase -II of SPMRM. Hence, were not part of any evaluation studies.

ANNEXURE-I

Rurban Clusters approved in Phase-I (101 Clusters)

State name	District name	Cluster name	Block name	Category	Cluster type	No. of GP
Andhra pradesh	Anantapur	Kambadur	Kambadur	Agriculture Cluster, Animal Husbandary Cluster, Horticulture Cluster,	Non-tribal	12
Andhra pradesh	Chittoor	Kuppam	Kuppam	Agriculture Cluster, Animal Husbandary Cluster,	Non-tribal	8

Andhra pradesh	Prakasam	Singarayakonda	Singarayakonda	Agriculture Cluster, Animal Husbandary Cluster, Horticulture Cluster, Manufacturing Cluster,	Non-tribal	7
Andhra pradesh	Spsr Nellore	Venkatachalam	Venkatachalam	Agriculture Cluster	Non-tribal	18
Andhra pradesh	Visakhapatnam	Arakuvalley	Araku valley	Agriculture Cluster, Tourism Cluster,	Tribal	11
Arunachal pradesh	Upper siang	Tuting cluster	Tuting	Tourism Cluster	Tribal	6
Assam	Kamrup	Hajo rurban cluster	Hajo	Fisheries Cluster, Horticulture Cluster, Manufacturing Cluster, Tourism Cluster,	Non-tribal	3
Assam	Karbi anglong	Bokajan rurban cluster	Bokajan	Agriculture Cluster, Animal Husbandary Cluster, Education Health Cluster, Fisheries Cluster, Horticulture Cluster, Manufacturing Cluster, Organic Farming Cluster, Services Cluster, Tourism Cluster, Warehousing Cluster,	Tribal	5
Bihar	Gaya	Nauranga	Manpur	Tourism Cluster	Non-tribal	4
Bihar	Patna	Bairiya	Sampatchak	Agriculture Cluster	Non-tribal	3
Bihar	Rohtas	Kuchhila	Kochas	Agriculture Cluster	Non-tribal	4
Bihar	Saharsa	Sonbarsa	Sonbarsa	Agriculture Cluster	Non-tribal	4
Chhattisgarh	Bastar	Madpal	Jagdapur	Agriculture Cluster	Tribal	13
Chhattisgarh	Dhamtari	Loharsi	Dhamtari	Agriculture Cluster	Non-tribal	14
Chhattisgarh	Kabirdham	Kunda	Pandariya	Agriculture Cluster	Non-tribal	18

Chhattisgarh	Rajnandgaon	Murmunda	Dongarghar	Agriculture Cluster	Tribal	14
Dadra and nagar haveli and daman and diu	Dadra and nagar haveli	Sayli	Dadra nagar haveli	Agriculture Cluster, Organic Farming Cluster, Tourism Cluster,	Non-tribal	7
Goa	South goa	Xeldem	Quepem	Agriculture Cluster, Tourism Cluster,	Non-tribal	11
Gujarat	Arvali	Shamalaji	Bhiloda	Agriculture Cluster	Tribal	2
Gujarat	Banas kantha	Ambaji	Danta	Manufacturing Cluster, Tourism Cluster,	Tribal	1
Gujarat	Devbhumi dwarka	Vadinar	Khambhalia	Tourism Cluster	Non-tribal	14
Gujarat	Morbi	Ravapar	Morvi	Manufacturing Cluster	Non-tribal	5
Haryana	Ambala	Mullana	Barara	Agriculture Cluster	Non-tribal	14
Haryana	Fatehabad	Samain	Tohana	Agriculture Cluster	Non-tribal	9
Haryana	Jhajjar	Badli	Badli	Agriculture Cluster	Non-tribal	19
Haryana	Jind	Uchana khurd	Uchana	Agriculture Cluster	Non-tribal	15
Haryana	Karnal	Balla	1.assandh 2.munak	Agriculture Cluster	Non-tribal	5
Haryana	Rewari	Kosli	1.khol at rewari 2.nahar	Agriculture Cluster	Non-tribal	17
Himachal pradesh	Kinnaur	Sangla	Kalpa	Agriculture Cluster, Tourism Cluster,	Tribal	7
Himachal pradesh	Solan	Hinner	Kandaghat	Agriculture Cluster, Horticulture Cluster, Tourism Cluster,	Non-tribal	7
Jammu and kashmir	Jammu	Gole gujral	Marh	Agriculture Cluster	Non-tribal	2
Jharkhand	Dhanbad	Palani	Baliapur	Agriculture Cluster, Animal Husbandary Cluster, Education Health Cluster,	Non-tribal	7

Jharkhand	East singhbum	Dharambahal	Ghatshila	Agriculture Cluster, Manufacturing Cluster, Tourism Cluster,	Tribal	2
Jharkhand	Giridih	Bhandaridih	Giridih	Agriculture Cluster, Animal Husbandary Cluster, Fisheries Cluster, Horticulture Cluster, Manufacturing Cluster,	Non-tribal	10
Karnataka	Belagavi	Kangrali	Belagavi		Non-tribal	4
Karnataka	Bengaluru urban	Haragadde	Anekal	Agriculture Cluster	Non-tribal	4
Karnataka	Vijayanagar	114 danapura	Hosapete	Agriculture Cluster, Animal Husbandary Cluster, Education Health Cluster, Horticulture Cluster, Services Cluster, Tourism Cluster,	Tribal	2
Kerala	Ernakulam	Puthenvelikkara - kunnukara cluster	1.alangad 2.parakkadav	Agriculture Cluster, Animal Husbandary Cluster, Education Health Cluster, Horticulture Cluster, Organic Farming Cluster, Services Cluster, Tourism Cluster,	Non-tribal	2
Kerala	Kannur	Mangattidom - kottayam cluster	Kuthuparamba	Agriculture Cluster, Manufacturing Cluster, Services Cluster,	Non-tribal	2
Kerala	Kottayam	Puthuppally - manarcad cluster	1.pallom 2.pampady	Agriculture Cluster, Education Health Cluster, Tourism Cluster,	Non-tribal	2

Kerala	Thiruvananthapuram	Vellanad - aryanad cluster	Vellanad	Agriculture Cluster, Education Health Cluster, Horticulture Cluster, Manufacturing Cluster, Organic Farming Cluster, Services Cluster,	Non-tribal	2
Ladakh	Leh ladakh	Spituk cluster	Leh	Tourism Cluster	Tribal	3
Madhya pradesh	Bhopal	Gunga	Berasia	Agriculture Cluster, Education Health Cluster, Organic Farming Cluster, Services Cluster, Warehousing Cluster,	Non-tribal	13
Madhya pradesh	Bhopal	Ratibad	Phanda	Agriculture Cluster, Education Health Cluster, Organic Farming Cluster, Services Cluster, Tourism Cluster,	Non-tribal	13
Madhya pradesh	Chhatarpur	Achhat	Chhatarpur	Agriculture Cluster, Education Health Cluster, Horticulture Cluster, Organic Farming Cluster, Services Cluster,	Non-tribal	12
Madhya pradesh	Chhindwara	Delakhadi	Tamia	Organic Farming Cluster	Tribal	9
Madhya pradesh	Indore	Nawdapanth	Indore	Agriculture Cluster, Education Health Cluster, Horticulture Cluster, Services Cluster,	Non-tribal	7
Madhya pradesh	Indore	Simrol	Mhow	Agriculture Cluster, Education Health Cluster, Horticulture Cluster, Organic Farming Cluster, Services Cluster, Tourism Cluster,	Non-tribal	5
Madhya pradesh	Seoni	Kanhiwada	Seoni	Agriculture Cluster, Education Health Cluster, Tourism Cluster,	Tribal	7

Maharashtra	Aurangabad	Jogeshwari	Gangapur	Agriculture Cluster	Non-tribal	5
Maharashtra	Beed	Shirsala	Parali v .	Agriculture Cluster, Services Cluster,	Non-tribal	19
Maharashtra	Buldhana	Sultanpur	Lonar	Agriculture Cluster	Non-tribal	13
Maharashtra	Jalgaon	Hartala	Muktainagar	Agriculture Cluster, Animal Husbandary Cluster, Tourism Cluster,	Tribal	6
Maharashtra	Jalna	Ashti	Partur	Agriculture Cluster	Non-tribal	14
Maharashtra	Nagpur	Wadoda	Kamptee	Agriculture Cluster, Services Cluster, Tourism Cluster,	Non-tribal	19
Maharashtra	Pune	Loni kalbhor	Haveli	Services Cluster	Non-tribal	7
Manipur	Thoubal	Khangabok	1.thoubal 2.wangjing cd block	Education Health Cluster	Non-tribal	6
Meghalaya	North garo hills	Chisim apal	1.jampui hills 2.resubelpara	Agriculture Cluster, Horticulture Cluster,	Tribal	28
Mizoram	Aizawl	Aibawk	Aibawk	Agriculture Cluster, Animal Husbandary Cluster, Education Health Cluster, Horticulture Cluster, Tourism Cluster, Warehousing Cluster,	Non-tribal	11
Nagaland	Peren	Pedi (ngwalwa)	1.jalukie 2.peren	Agriculture Cluster, Animal Husbandary Cluster, Fisheries Cluster, Horticulture Cluster, Organic Farming Cluster, Services Cluster,	Tribal	6
Odisha	Cuttack	Talabasta	Banki- dampara	Agriculture Cluster	Non-tribal	5

Odisha	Jharsuguda	Samasingha	Kolabira		Non-tribal	6
Odisha	Kalahandi	Utkela	Kesinga	Manufacturing Cluster	Tribal	4
Odisha	Khordha	Ranipada	Banapur	Tourism Cluster	Non-tribal	4
Odisha	Mayurbhanj	Thakurmunda	Thakurmunda		Tribal	3
Punjab	Amritsar	Harsha chhina	Harshe chhina	Agriculture Cluster, Horticulture Cluster,	Non-tribal	18
Punjab	Bathinda	Dhapali	Phul	Agriculture Cluster	Non-tribal	21
Rajasthan	Barmer	Majiwala	Baltora	Agriculture Cluster, Education Health Cluster, Tourism Cluster,	Non-tribal	5
Rajasthan	Bharatpur	Jurehera	Kaman	Education Health Cluster, Tourism Cluster,	Non-tribal	9
Rajasthan	Jodhpur	Salawas	Luni	Agriculture Cluster, Education Health Cluster, Services Cluster,	Non-tribal	6
Rajasthan	Nagaur	Budsoo	Makrana	Agriculture Cluster, Education Health Cluster, Services Cluster,	Non-tribal	7
Rajasthan	Udaipur	Gogunda	Gogunda	Agriculture Cluster, Education Health Cluster, Tourism Cluster,	Tribal	2
Sikkim	East district	Namcheybong	Pakyong	Agriculture Cluster, Animal Husbandary Cluster, Education Health Cluster, Horticulture Cluster, Organic Farming Cluster, Services Cluster,	Non-tribal	4
Tamil nadu	Coimbatore	Madukkarai	Madukkarai	Manufacturing Cluster	Non-tribal	9
Tamil nadu	Sivaganga	Vaniyangudi	1.kalaiyarkoil 2.sivaganga	Agriculture Cluster	Non-tribal	7
Tamil nadu	Thiruvallur	Kuthambakkam	Poonamallee	Manufacturing Cluster	Non-tribal	11

Tamil nadu	Tirunelveli	Suthamalli	Manur	Agriculture Cluster	Non-tribal	14
Tamil nadu	Tiruppur	Velayuthampalayam	1.avanashi 2.uttukkuli	Manufacturing Cluster	Non-tribal	6
Telangana	Kamareddy	Jukkal	Jukkal	Agriculture Cluster	Non-tribal	33
Telangana	Kumuram bheem asifabad	Chirrakunta	Asifabad	Agriculture Cluster	Tribal	27
Telangana	Sangareddy	Ryakal	Narayankhed	Agriculture Cluster	Non-tribal	51
Telangana	Vikarabad	Allapur.s	Tandur	Agriculture Cluster	Non-tribal	33
Tripura	Sepahijala	Nirbhoypur	Kathalia	Agriculture Cluster, Animal Husbandary Cluster, Education Health Cluster, Fisheries Cluster, Horticulture Cluster, Services Cluster, Tourism Cluster, Warehousing Cluster,	Non-tribal	14
Tripura	South tripura	Hrishyamukh	Hrishyamukh	Agriculture Cluster, Animal Husbandary Cluster, Education Health Cluster, Fisheries Cluster, Horticulture Cluster, Manufacturing Cluster, Organic Farming Cluster, Services Cluster, Tourism Cluster, Warehousing Cluster,	Non-tribal	15
Uttar pradesh	Chitrakoot	Kasahai	Karwi	Agriculture Cluster, Tourism Cluster,	Non-tribal	15
Uttar pradesh	Chitrakoot	Mau mustakil	Mau	Agriculture Cluster, Tourism Cluster,	Non-tribal	15

Uttar pradesh	Firozabad	Rudhahu mustakil	Tundla	Agriculture Cluster, Education Health Cluster, Horticulture Cluster, Services Cluster,	Non-tribal	5
Uttar pradesh	Gautam buddha nagar	Chitehera	Dadri	Agriculture Cluster, Animal Husbandary Cluster, Education Health Cluster, Fisheries Cluster, Horticulture Cluster, Manufacturing Cluster, Organic Farming Cluster, Services Cluster, Tourism Cluster, Warehousing Cluster,	Non-tribal	11
Uttar pradesh	Ghaziabad	Dasna dehat	Rajapur	Agriculture Cluster, Animal Husbandary Cluster, Education Health Cluster, Horticulture Cluster, Organic Farming Cluster, Services Cluster,	Non-tribal	1
Uttar pradesh	Kushi nagar	Bansgaon	Dudhahi	Agriculture Cluster, Education Health Cluster, Services Cluster, Tourism Cluster,	Non-tribal	5
Uttar pradesh	Lucknow	Juggaur cluster	Chinhat	Agriculture Cluster, Education Health Cluster, Manufacturing Cluster, Services Cluster,	Non-tribal	10
Uttar pradesh	Mirzapur	Patehara kala urf kubri patehara	Patehra	Agriculture Cluster, Horticulture Cluster, Services Cluster, Warehousing Cluster,	Non-tribal	15
Uttarakhand	Dehradun	Ranipokhari	Doiwala	Agriculture Cluster, Horticulture Cluster,	Non-tribal	11
Uttarakhand	Haridwar	Bhagtanpur abidpur	Bahadrabad	Agriculture Cluster	Non-tribal	7

West bengal	Bankura	Molian	Hirbandh	Horticulture Cluster, Services Cluster,	Tribal	1
West bengal	Hooghly	Chandrahati-i	Chinsurah-magrah	Agriculture Cluster, Horticulture Cluster, Services Cluster, Tourism Cluster,	Non-tribal	1
West bengal	Hooghly	Garalgachha	Chanditala-ii	Agriculture Cluster, Services Cluster,	Non-tribal	1
West bengal	Hooghly	Jayerdwarbasini	Pandua	Agriculture Cluster, Horticulture Cluster, Organic Farming Cluster, Services Cluster,	Non-tribal	1
West bengal	Hooghly	Kshirkundi- namajgram-niyasa	Pandua	Services Cluster	Non-tribal	1
West bengal	Howrah	Jalabiswanathpur	Panchla	Agriculture Cluster, Horticulture Cluster, Organic Farming Cluster, Services Cluster,	Non-tribal	1
West bengal	Howrah	Parbatipur	Domjur	Agriculture Cluster, Services Cluster,	Non-tribal	1
Total GP Covered in phase -I						935

Rurban Clusters approved in Phase-II (95 Clusters)

State name	District name	Cluster name	Block name	Category	Cluster type	No. of GPs
Andaman and nicobar islands	South andamans	Ferrargunj	1.ferrargunj 2.prothrapur	Agriculture Cluster, Fisheries Cluster, Tourism Cluster,	Non-tribal	19
Andhra pradesh	Guntur	Nuzendla	Nuzendla	Agriculture Cluster, Animal Husbandary Cluster,	Non-tribal	23
Andhra pradesh	Krishna	Chandarlapadu	Chandarlapadu	Agriculture Cluster	Non-tribal	14
Andhra pradesh	Kurnool	Alur	Alur	Agriculture Cluster, Manufacturing Cluster,	Non-tribal	11

Andhra Pradesh	Srikakulam	Sompeta	Sompeta	Agriculture Cluster	Non-tribal	11
Andhra Pradesh	Vizianagaram	Garividi	Garividi	Agriculture Cluster	Non-tribal	20
Andhra Pradesh	Y.s.r.	Nandalur	Nandalur	Agriculture Cluster	Non-tribal	12
Arunachal Pradesh	West kameng	Nafra rural cluster	Nafra	Education Health Cluster, Horticulture Cluster,	Tribal	14
Assam	Cachar	Kalain rural cluster	Kalain	Animal Husbandary Cluster, Fisheries Cluster, Horticulture Cluster, Manufacturing Cluster,	Non-tribal	3
Assam	Lakhimpur	Bihpuria rural cluster	1.bihpuria 2.narayanpur	Agriculture Cluster, Horticulture Cluster, Manufacturing Cluster, Organic Farming Cluster,	Non-tribal	3
Assam	Lakhimpur	Dhakuakhana rural cluster	Dhakuakhana	Agriculture Cluster, Animal Husbandary Cluster, Manufacturing Cluster,	Tribal	3
Bihar	Pashchim Champaran	Barwat pasrain	Bettiah	Agriculture Cluster	Non-tribal	4
Bihar	Purnia	Khokha	Srinagar	Agriculture Cluster	Non-tribal	4
Bihar	Samastipur	Kariyan	Shivaji nagar	Animal Husbandary Cluster	Non-tribal	3
Chhattisgarh	Janjgir-champa	Jetha	Sakti	Agriculture Cluster	Non-tribal	11
Chhattisgarh	Kanker	Badekapsi	Koilebeda	Agriculture Cluster	Tribal	5
Chhattisgarh	Korba	Hardibazar	Pali	Agriculture Cluster	Tribal	4
Chhattisgarh	Korea	Sonhat	Sonhat	Agriculture Cluster	Non-tribal	20

Chhattisgarh	Mahasamund	Bhnwarpur	Basna	Agriculture Cluster	Non-tribal	14
Chhattisgarh	Surguja	Raghunathpur	Lundra	Agriculture Cluster	Tribal	4
Dadra and nagar haveli and daman and diu	Daman	Moti daman	Daman	Education Health Cluster, Services Cluster, Tourism Cluster,	Non-tribal	4
Goa	North goa	Saligao	Bardez	Agriculture Cluster, Services Cluster, Tourism Cluster,	Non-tribal	6
Gujarat	Mahešana	Becharaji	Bechraji	Tourism Cluster	Non-tribal	7
Gujarat	Morbi	Tikar	Halvad	Manufacturing Cluster	Non-tribal	11
Gujarat	Panch mahals	Morva	Morvahadaf	Agriculture Cluster	Tribal	11
Gujarat	Surat	Umarpada	Umarpada	Agriculture Cluster, Animal Husbandary Cluster,	Tribal	6
Gujarat	Valsad	Sanjan	Umbergaon	Manufacturing Cluster	Tribal	4
Haryana	Panchkula	Ganeshpur	Pinjore	Tourism Cluster	Non-tribal	14
Haryana	Panipat	Sewah	Panipat	Agriculture Cluster	Non-tribal	9
Himachal pradesh	Mandi	Aut	Mandi sadar	Agriculture Cluster, Tourism Cluster,	Non-tribal	6
Jammu and kashmir	Kupwara	Khumriyal	1.kalarooch2.wavoora	Agriculture Cluster	Non-tribal	5
Jharkhand	Bokaro	Siyaljori	Chandankiyari	Agriculture Cluster, Animal Husbandary Cluster, Education Health Cluster, Fisheries Cluster, Horticulture Cluster, Organic Farming Cluster,	Non-tribal	5

Jharkhand	Gumla	Karaundi	Gumla	Agriculture Cluster, Education Health Cluster, Manufacturing Cluster, Services Cluster, Tourism Cluster,	Tribal	2
Jharkhand	Hazaribagh	Gauriya karma	Barhi	Agriculture Cluster, Animal Husbandary Cluster, Education Health Cluster, Fisheries Cluster, Horticulture Cluster, Manufacturing Cluster,	Non-tribal	6
Jharkhand	Khunti	Birhu	Khunti	Agriculture Cluster, Animal Husbandary Cluster, Horticulture Cluster, Manufacturing Cluster, Services Cluster,	Tribal	2
Jharkhand	West singhbhum	Dudhbila	Noamundi	Agriculture Cluster, Animal Husbandary Cluster, Education Health Cluster, Fisheries Cluster, Horticulture Cluster, Manufacturing Cluster, Tourism Cluster,	Tribal	2

Karnataka	Gadag	Hulakoti	Gadag	Agriculture Cluster, Animal Husbandary Cluster, Education Health Cluster, Horticulture Cluster, Manufacturing Cluster, Organic Farming Cluster, Services Cluster, Tourism Cluster, Warehousing Cluster,	Non-tribal	3
Karnataka	Raichur	Gurugunta	Lingsugur	Agriculture Cluster, Animal Husbandary Cluster, Horticulture Cluster,	Tribal	2
Kerala	Alappuzha	Kanjikuzhy - mararikulam north	1.kanjikkuzhy 2.pattanakkad	Agriculture Cluster, Animal Husbandary Cluster, Education Health Cluster, Fisheries Cluster, Horticulture Cluster, Manufacturing Cluster, Organic Farming Cluster, Services Cluster, Tourism Cluster, Warehousing Cluster,	Non-tribal	2

Kerala	Kannur	Chembilode-peralassery cluster	Edakkad	Agriculture Cluster, Animal Husbandary Cluster, Education Health Cluster, Manufacturing Cluster, Organic Farming Cluster, Services Cluster, Tourism Cluster,	Non-tribal	2
Kerala	Malappuram	Edappal vattamkulam cluster	Ponnani	Agriculture Cluster, Animal Husbandary Cluster, Education Health Cluster, Manufacturing Cluster, Organic Farming Cluster, Services Cluster, Tourism Cluster, Warehousing Cluster,	Non-tribal	2
Kerala	Thrissur	Punnayoorkulam vadakkekkad rurban cluster	Chavakkad	Agriculture Cluster, Animal Husbandary Cluster, Education Health Cluster, Fisheries Cluster, Horticulture Cluster, Manufacturing Cluster, Organic Farming Cluster, Services Cluster, Tourism Cluster,	Non-tribal	2

				Warehousing Cluster,		
Lakshadweep	Lakshadweep	Amini	Amini	Agriculture Cluster, Animal Husbandary Cluster, Education Health Cluster, Fisheries Cluster, Horticulture Cluster, Manufacturing Cluster, Organic Farming Cluster, Services Cluster, Tourism Cluster, Warehousing Cluster,	Non-tribal	1
Madhya pradesh	Betul	Deshawadi	Shahpur	Agriculture Cluster, Education Health Cluster, Manufacturing Cluster, Warehousing Cluster,	Tribal	7
Madhya pradesh	Dhar	Gunawad	Dhar	Agriculture Cluster, Animal Husbandary Cluster, Warehousing Cluster,	Tribal	14
Madhya pradesh	Gwalior	Chhimak	Dabra	Agriculture Cluster	Non-tribal	14
Madhya pradesh	Gwalior	Mohana	Ghatigaon	Agriculture Cluster	Non-tribal	6

Madhya pradesh	Jhabua	Mohankot	Petlawad	Agriculture Cluster, Animal Husbandary Cluster, Education Health Cluster, Horticulture Cluster, Manufacturing Cluster, Services Cluster, Warehousing Cluster,	Tribal	9
Madhya pradesh	Rewa	Gauri	Hanumana	Manufacturing Cluster, Services Cluster,	Non-tribal	12
Maharashtra	Ahmednagar	Tisgaon	Pathardi	Agriculture Cluster, Animal Husbandary Cluster, Services Cluster,	Tribal	10
Maharashtra	Beed	Kada	Ashti	Agriculture Cluster	Non-tribal	18
Maharashtra	Nashik	Dabhadi	Malegaon	Agriculture Cluster, Manufacturing Cluster,	Non-tribal	8
Maharashtra	Palghar	Kasatwadi	Jawhar	Agriculture Cluster, Tourism Cluster,	Tribal	4
Maharashtra	Pune	Khadkala	Maval	Agriculture Cluster, Services Cluster, Tourism Cluster,	Non-tribal	6
Manipur	Imphal east	Keirao makting	1.keirao cd block 2.kshetrigao cd block 3.saikul	Agriculture Cluster, Fisheries Cluster, Horticulture Cluster,	Non-tribal	8
Meghalaya	South west khasi hills	Mawlangwir	Mawkyrwat	Education Health Cluster, Tourism Cluster,	Tribal	7
Meghalaya	West jaintia hills	Sohkha cluster	Amlarem	Agriculture Cluster	Tribal	6

Mizoram	Aizawl	Thingsulthliah	Thingsulthliah	Agriculture Cluster, Animal Husbandary Cluster, Education Health Cluster, Fisheries Cluster, Horticulture Cluster, Manufacturing Cluster, Organic Farming Cluster, Services Cluster, Tourism Cluster, Warehousing Cluster,	Non-tribal	15
Odisha	Balangir	Sibtala	Balangir	Horticulture Cluster	Tribal	5
Odisha	Bargarh	Dahita	Padampur	Manufacturing Cluster	Non-tribal	5
Odisha	Ganjam	Keshpur	Khallikote	Fisheries Cluster	Non-tribal	10
Odisha	Kandhamal	Kotagarh	Kotagarh	Agriculture Cluster	Tribal	3
Odisha	Nabarangpur	Murtuma	Umerkote	Agriculture Cluster	Tribal	2
Puducherry	Pondicherry	Bahour	Ariankuppam	Agriculture Cluster, Tourism Cluster,	Non-tribal	14
Punjab	Bathinda	Jalaal(bathinda)	Bhagta bhaika	Agriculture Cluster	Non-tribal	17
Punjab	Fatehgarh sahib	Sanghol(fatehgarh sahib)	Khamano	Agriculture Cluster, Organic Farming Cluster, Tourism Cluster,	Non-tribal	44
Punjab	Hoshiarpur	Sansarpur	Dasuya	Agriculture Cluster, Education Health Cluster, Horticulture Cluster, Organic Farming Cluster,	Non-tribal	68

Punjab	Ludhiana	Dhandara(ludhiana 1)	Ludhiana-1	Agriculture Cluster	Non-tribal	21
Punjab	Tarn taran	Chola sahib	Chohla sahib-8	Agriculture Cluster, Services Cluster, Tourism Cluster,	Non-tribal	18
Rajasthan	Alwar	Naugawan	Ramgarh	Agriculture Cluster, Animal Husbandary Cluster, Education Health Cluster,	Non-tribal	3
Rajasthan	Banswara	Bhagora	Garhi	Agriculture Cluster, Education Health Cluster, Warehousing Cluster,	Tribal	3
Rajasthan	Bikaner	Palana	Bikaner	Agriculture Cluster, Education Health Cluster, Tourism Cluster,	Non-tribal	6
Rajasthan	Jaipur	Naraina	Dudu	Agriculture Cluster, Animal Husbandary Cluster, Education Health Cluster, Organic Farming Cluster, Tourism Cluster,	Tribal	3
Rajasthan	Jalore	Raniwara kalan	Raniwara	Agriculture Cluster, Education Health Cluster,	Non-tribal	5
Rajasthan	Pratapgarh	Arnod	Arnod	Agriculture Cluster, Animal Husbandary Cluster, Education Health Cluster, Organic Farming Cluster,	Tribal	3

Sikkim	South district	Namthang rurban cluster	Namthang	Agriculture Cluster, Animal Husbandary Cluster, Education Health Cluster, Organic Farming Cluster, Tourism Cluster,	Non-tribal	5
Tamil nadu	Kanchipuram	Singaperumalkoil	Kattankolathur	Manufacturing Cluster, Tourism Cluster,	Non-tribal	7
Tamil nadu	Madurai	Kovilpappagudi	Madurai west	Agriculture Cluster	Non-tribal	16
Tamil nadu	Thanjavur	Thirumalaisamudram	Thanjavur	Agriculture Cluster	Non-tribal	9
Telangana	Jayashankar bhupalapally	Nagaram	Bhupalpalle	Agriculture Cluster	Tribal	21
Telangana	Nagarkurnool	Vennacherla	Peddakothapalle	Agriculture Cluster, Horticulture Cluster,	Non-tribal	25
Telangana	Peddapalli	Sulthanabad	Sulthanabad	Agriculture Cluster	Non-tribal	30
Tripura	Dhalai	Paschim chawmanu	Chawmanu	Agriculture Cluster, Animal Husbandary Cluster, Education Health Cluster, Fisheries Cluster, Horticulture Cluster, Manufacturing Cluster, Organic Farming Cluster, Services Cluster, Tourism Cluster, Warehousing Cluster,	Tribal	5

Tripura	Gomati	Killa	Killa	Agriculture Cluster, Animal Husbandary Cluster, Education Health Cluster, Fisheries Cluster, Horticulture Cluster, Manufacturing Cluster, Organic Farming Cluster, Services Cluster, Tourism Cluster, Warehousing Cluster,	Tribal	7
Tripura	North tripura	Belianchip	1.jampui hills 2.resubelpara	Agriculture Cluster, Animal Husbandary Cluster, Education Health Cluster, Fisheries Cluster, Horticulture Cluster, Manufacturing Cluster, Organic Farming Cluster, Services Cluster, Tourism Cluster, Warehousing Cluster,	Tribal	4
Uttar pradesh	Baghpat	Silana	1.baraut 2.chhaprauli	Agriculture Cluster, Animal Husbandary Cluster, Education Health Cluster, Horticulture Cluster, Manufacturing Cluster,	Non-tribal	8

				Services Cluster, Tourism Cluster, Warehousing Cluster,		
Uttar pradesh	Bareilly	Urla jagir	1.betasing 2.bithiri chainpur	Agriculture Cluster, Animal Husbandary Cluster, Education Health Cluster, Fisheries Cluster, Horticulture Cluster, Manufacturing Cluster, Services Cluster,	Non-tribal	13
Uttar pradesh	Mirzapur	Haliya	Hallia	Agriculture Cluster, Education Health Cluster, Horticulture Cluster,S ervices Cluster, Warehousing Cluster,	Non-tribal	12
Uttar pradesh	Prayagraj	Barokhar	Koraon	Agriculture Cluster, Fisheries Cluster,	Non-tribal	12
Uttar pradesh	Prayagraj	Bhamhraulī uparhar	Kaurihar	Agriculture Cluster, Education Health Cluster,	Non-tribal	10
Uttar pradesh	Shravasti	Chahalwa	Hariharpur rani	Agriculture Cluster, Animal Husbandary Cluster, Education Health Cluster,	Non-tribal	10
Uttar pradesh	Sonbhadra	Kodai	Nagwa	Agriculture Cluster	Tribal	5
Uttar pradesh	Varanasi	Dhaurhara	Cholapur	Agriculture Cluster, Education Health Cluster, Horticulture Cluster,	Non-tribal	12

				Manufacturing Cluster, Organic Farming Cluster,		
Uttarakhand	Tehri garhwal	Dhanaulti	Jaunpur	Tourism Cluster	Non-tribal	10
Uttarakhand	Uttar kashi	Dunda	Dunda	Agriculture Cluster, Animal Husbandary Cluster, Manufacturing Cluster, Organic Farming Cluster,	Tribal	5
Total GP Covered in phase -II						916

ANNEXURE - II

Third-party evaluation done by Universities/Institutions

Universities / Institutions	Major findings
Osmania University Zone-6 (Andhra Pradesh, Telangana, and Kerala),	1. Basic Amenities & Infrastructure • Housing and Electrification: All three states showed significant improvement in providing safe housing and internal paved roads. Notably, all three states achieved 100% household electrification after the mission's intervention • Roads: While most areas reached over 75% coverage for paved internal roads, the Araku Valley Cluster in Andhra Pradesh still needs strengthening, as some GPs remain below 60% 2. Healthcare Facilities • State Disparity: Kerala is the only state with good healthcare infrastructure, where all Gram Panchayats (GPs) have Primary Health Centres • Infrastructure Gaps: In contrast, only about 30% of GPs in Andhra Pradesh and Telangana have PHC facilities. Many sub-centers in these states operate in rented buildings and lack proper infrastructure, forcing residents to travel at least 10km for government health services 3. Education & Child Services

	• Attendance: There is a noted increase in children attending primary and high schools, with a specific rise in girls' enrollment in high schools • Mid-Day Meals: All schools achieved 100% implementation of the mid-day meal scheme, supported by the construction of proper kitchens and separate toilets for boys and girls • ICDS: 100% achievement was recorded for children's immunization and Integrated Child Development Services (ICDS) across all GPs 4. Digital Amenities & Governance • Broadband Access: Kerala has achieved broadband connectivity in all GPs. In Andhra Pradesh and Telangana, only a few villages have such connections. • e-Governance: A significant gap exists in Good Governance, as none of the GPs are currently providing e-panchayat services. 5. Economic & Social Welfare • Social Security: The mission was highly effective in delivering social security benefits, including widow, old age, and disability pensions, as well as subsidized food grains via the PDS. • Livelihood Stagnation: The report found no major improvement in youth or women's involvement in skill training, suggesting a need for revised proposals to boost economic development.
Sardar Patel University Zone 3, Gujarat and Rajasthan State	• Infrastructure Progress: There has been very good progress and a significant reduction in gaps for basic amenities, including inter-village road connectivity, rural housing, LPG connections, and digital literacy across most clusters • Critical Deficiencies: Despite infrastructure gains, "substantial deficiencies" remain in economic-centric components, particularly skill development, agri-services and processing, and solid and liquid waste management • Sector-Specific Gaps: While clusters have unique economic drivers (such as the ceramic industry in Ravapar or tourism in Ambaji), there is a lack of targeted skill training to help local populations fully benefit from these industries. • Implementation Delays: While most physical infrastructure projects are in advanced stages, some economic and tourism-related projects (like water sports at Meshvo Dam) have been delayed due to the need for specialized technical expertise and safety sanctions .

	• Social and Environmental Costs: In industrial-heavy clusters like Ravapar and Vadinar, rapid development has led to issues like water scarcity and pollution, highlighting a need for better environmental management and more effective CSR coordination from local industries.
HNB Garhwal University Zone-2 (Himachal Pradesh, Uttarakhand, Jammu – Kashmir and Ladakh) Consolidated Report	• Implementation Disparities: There is a stark difference in project completion across the zone. The Bhaktanpur-Abidpur cluster in Uttarakhand completed nearly all approved works (99.9%), whereas progress in the Gole Gujral (J&K) and Hinner (HP) clusters was low, with over 50% of works not yet initiated • Economic Impact & Land Value: Residents across all clusters perceived a substantial increase in land values and general improvement in basic services. However, the actual increase in household income was mostly reported as "marginal" or occurring only "to some extent". • Funding Challenges: Utilization of the Critical Gap Fund (CGF) was often lower than expected because many clusters failed to mobilize their proposed convergence funding from other government schemes • Livelihood Trends: While agriculture remains the primary mainstay, there is a growing trend toward diversification into tourism and self-employment (e.g., homestays, transport services), particularly in the mountain clusters of Himachal Pradesh and Ladakh
Guru Nanak Dev University (Zone I) Punjab and Haryana .	• Infrastructure & Connectivity: The mission has been highly successful in upgrading roads from "fair-weather" to "all-weather". This has significantly improved people's mobility and their access to basic services across all clusters • Education: There is a marked improvement in the quality of school infrastructure and the overall standard of education, with satisfaction levels reaching over 90% in several clusters like Harsha Chhina and Kholat Rewari • Water Supply: The mission succeeded in providing piped water. Most residents expressed high satisfaction with the regularity, quality, and affordability of their drinking water • Sanitation & Waste Management Gaps: While individual household latrines have increased, solid and liquid waste management remains a major failure. Almost 100% of households in most clusters do not segregate waste (wet vs. dry) and dispose of it away from houses without a proper collection system.

		• Livelihood & Economic Impact: The mission has had minimal impact on generating new livelihood options . While Self-Help Groups (SHGs) are functional in parts of Haryana (Tohana, Badli), they are largely non-functional or unknown to residents in the Punjab clusters . • Health Facilities: Reliance on private clinics remains high because residents perceive government facilities as inferior. Awareness of specific government health schemes (such as Maternity assistance or TB control) is very low. • Digital Literacy: Although mobile and internet access is nearly universal (over 90%), digital literacy is low. The internet is primarily used for entertainment rather than for skills or agri-services • Land Value: Infrastructure improvements, particularly better road connectivity, have led to a noticeable increase in land values across the clusters
University Allahabad	of 1.	Barokhar Cluster (District: Prayagraj) • Livelihood: The area remains primarily agriculture-dependent, with over 82% of the workforce engaged in farming or agri-labour • Infrastructure Gaps: While overhead tanks were constructed, they were not functional at the time of the survey. Consequently, 84% of the population still relies on public hand pumps (India Marka II) • Sanitation & Waste: Though 57% of households have toilets, 60% of those toilets lack water supply. Waste management is a major failure, with 81% of the population reporting no waste segregation and 57% dumping waste in open areas . • Digital & Energy: Wood remains the primary energy source for over 50% of households . While 78% use mobile phones, only 23% are digitally active with internet usage, primarily for entertainment • Overall Impact: The inhabitants feel the mission has brought only marginal improvement to their lives, with most reporting they have not significantly benefited from SPMRM schemes.
Clusters of Uttar Pradesh		

	2. Dasna Dehat Cluster (District: Ghaziabad) • Sanitation Success: This cluster is effectively Open Defecation Free (ODF), with 100% of households possessing their own toilets • Water Supply Issues: Although 52% of households are connected to piped water, there is extreme dissatisfaction (85-89%) regarding the quality and regularity of the water provided • Positive Health & Education: Unlike Barokhar, this cluster reported very high satisfaction (93%) with government hospital infrastructure and staff availability). Education infrastructure and school proximity were also rated positively. • Drainage & Waste: Despite other successes, 41% of households lack drainage connectivity, leading to wastewater flowing openly on streets. Additionally, 61% of residents still dispose of garbage in undesignated places.
Tezpur University Zone 10 (North Eastern States)	1. Strategic & Planning Discrepancies • Vision vs. Execution: There is a significant mismatch between the "Vision" set in the Integrated Cluster Action Plan (ICAP) and the actual projects focused on in the Detailed Project Reports (DPR). DPRs were frequently revised to include already completed works under other schemes (like MGNREGA) just to match funding ratios • Standardisation Gaps: The process for preparing ICAPs was not standardised; some states used outside agencies (spending up to ₹35 lakhs), while others used in-house staff, leading to anomalies in data and planning 2. Infrastructure & Service Delivery • Water Supply: While 24/7 piped water is a priority, many assets (like overhead tanks in Manipur) were completed but remained non-functional due to missing distribution pipelines • Digital & Smart Facilities: Although "Smart Villages" are a goal, most clusters lack "Smart Schools" or a clear, standardised definition of what one should be • Waste Management: This remains a critical gap; in many clusters, solid and liquid waste management components were either ignored or not effectively implemented 3. Economic & Social Impact • Livelihood & Skills: Skill development training is often reported only "on paper" with no post-training monitoring. In clusters like Namcheybong (Sikkim), 89% of households reported no improvement in livelihood opportunities since 2016

	• Private vs. Public Benefit: In some states, infrastructure like public galleries or classrooms were built on private property (e.g., private schools), making them inaccessible to the general public 4. Operational Challenges • Institutional Framework: There is a notable lack of professional support; many states failed to engage "Young Professionals" (YPs) due to high living costs or administrative apathy • Operation & Maintenance (O&M): No cluster had a concrete plan for O&M, leading to the rapid deterioration of new assets. In Tripura, batteries for solar lights were stolen immediately after installation
Ramakrishna Mission Vivekananda Education & Research Institute (IRKMVERI) Zone 8 Clusters (Jharkhand and West Bengal)	1. State-Specific Progress • West Bengal: The mission has effectively not taken off at the district or cluster level. As of the report date, ICAPs were being revised, DPRs were not prepared, and the first installment of funds remained unutilized. • Jharkhand: Implementation is underway across three clusters (Palani, Bhandaridih, and Dharmabahal), though with varying levels of financial and physical success. 2. Infrastructure & Basic Services (Jharkhand) • Water & Health: There is high satisfaction (75%–90%) regarding water supply quality and various health parameters, such as the availability of doctors, nurses, and medicines . • Sanitation Gaps: While many toilets were constructed under the Swachh Bharat Mission, open defecation persists because many of these toilets lack a functional water supply . • Digital Literacy: A massive gap remains; in the Palani cluster, for example, 0% of households had digital connectivity at the time of the study . 3. Economic & Social Impact • Livelihood: While a majority of respondents felt there was some improvement in livelihood options, less than 20% saw actual improvements in farming or livestock productivity . • Migration: Roughly 25% of families believed the mission's interventions helped reduce rural-to-urban migration. 4. Major Implementation Challenges • Lack of Identity: The mission often works in isolation, making it difficult for residents to distinguish Rurban projects from other ongoing government schemes. • Delays: Significant delays were noted in the preparation and approval of Detailed Project Reports (DPRs) . • Maintenance: There is a lack of a concrete institutional framework for the long-term operation and maintenance of created assets .

NITI Aayog Reference period of the study is from 2015-16 to 2018-19 in 2020	1. The evaluation has found that SPMRM is well aligned to the national context and very relevant for ensuring transformational development (as against transitional development) 2. The majority of beneficiary respondents during the evaluation mentioned positive improvements in sanitation piped water and road network facilities. 3. Specifically, 89% and 78% of the beneficiary respondents observed improvements in education and health facilities respectively. 4. Population in absolute numbers and density have been increasing in the clusters. SPMRM prevents relocation to urban areas by inducing an 'inverse movement' as basic infrastructure and utilities are provided, and industrialization is promoted. This leads to a steady increase in employment opportunities in Rurban areas. 5. SPMRM ensures inter-Ministerial convergence of schemes within a cluster, thereby ensuring multi-dimensional benefits for the beneficiaries, covering a broad spectrum of developmental needs and allowing for synergies with other schemes. 6. The inclusion of domain experts and institutions of repute in the implementation structure is a welcome move. 7. The evaluation has also documented two success stories (Dharambahal, Jharkhand on stemming distress migration through mushroom farming; Bhagtanpur - Abidpur, Uttarakhand for good quality public participation. 8. The feedback on further improvements is with regards to strengthening skill development activities, clarifying ambiguities in planning acts, strengthening cluster governance, community engagement, capacity building, onboarding of quality professionals and utilization of innovation fund. 9. The evaluation also recommended having a new and extended programme for over 1,000 clusters in the next 3 years.

श्री शशांक मणि : आदरणीय अध्यक्ष महोदय, आपके माध्यम से मैं माननीय मंत्री जी से पूछना चाहता हूँ कि श्यामा प्रसाद मुखर्जी रूरन मिशन (एसपीएमआरएम) के अन्तर्गत स्वीकृत रूरन क्लस्टर्स का विवरण क्या है, जिसमें चरण- I और चरण- II में पृथक रूप से दर्शाए गए राज्य, खासकर वे राज्य, जो कृषि-बाहुल्य हैं, जैसे उत्तर प्रदेश, मध्य प्रदेश, छत्तीसगढ़, राजस्थान और ओडिशा, इन क्लस्टर्स के अन्तर्गत कितनी ग्राम पंचायतों और गांवों को शामिल किया गया है? विशेषकर इन राज्यों के संबंध में उसकी राज्य एवं जिला वार संख्या बताएं और इन क्लस्टर्स के

चयन हेतु अपनाए गए मापदंड क्या हैं, विशेषकर पूर्वांचल जैसे पिछड़े इलाकों के लिए, आकांक्षी जिलों के लिए और वामपंथ उग्रवाद प्रभावित क्षेत्रों के लिए इनके मापदंड क्या हैं?

DR. CHANDRA SEKHAR PEMMASANI: Hon. Speaker, Sir, the scheme was established in 2016 to be continued until 2020. However, this has been discontinued around 2022. This is a cluster-based development where it pools at least 25,000 to 50,000 populated areas and does integrated development for that entire area. In the initial phase of cluster development, we took up 300 clusters. Out of that, 297 clusters have been approved across the country. However, it involves many operational challenges as it requires extensive coordination. Secondly, as part of the rationalisation of all the Centrally-sponsored schemes, this scheme has been discontinued. Having said that, this entire scheme has sanctioned close to 75,000 works. Out of these, 45,000 works have been completed, and about 9,000 works are currently in progress. At present, these works are being undertaken by the State Governments. These are distributed. There are many works, and I am happy to provide the exact locations as requested by the hon. MP.

श्री जगदम्बिका पाल : अध्यक्ष महोदय, मैं आपका अत्यंत आभारी हूं। इस क्वेश्चन के क्रम संख्या - सी में पूछा गया है कि हमारे जो एस्पिरेशनल डिस्ट्रिक्ट्स एवं लेफ्ट विंग एक्स्ट्रीमिस्ट अफेक्टेड एरियाज हैं, उनके लिए क्या आप रूरबन एरियाज में कुछ प्रयास करेंगे? माननीय मंत्री जी ने अपने उत्तर में कहा है कि हमने टू कैटेगरीज ऑफ कलस्टर बनाया है। इसमें एक ट्राइबल और दूसरा, नॉन ट्राइबल है। जो एस्पिरेशनल डिस्ट्रिक्ट्स हैं, उनके पैरामीटर अलग हैं। उनमें इंफ्रास्ट्रक्चर, एजुकेशन और हेल्थ है।

अध्यक्ष महोदय, मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहता हूं कि क्या श्यामा

प्रसाद मुखर्जी रूरुर्न मिशन के अंतर्गत जो आकांक्षी जिले हैं, क्या आप उनमें कलस्टर चयन के लिए कोई विशेष मानदंड स्थापित करेंगे या अपनाने की कोई प्रक्रिया होगी? अगर इस संबंध में कोई प्राथमिकता है और आपने आकांक्षी जनपदों का आकलन किया है, तो रूरुर्न कलस्टर के माध्यम से आय, रोजगार और बुनियादी सुविधाओं को बढ़ाने के लिए वास्तविक और व्यापक सुधार क्या हुई हैं? अगर इस बारे में कोई अपेक्षित परिणाम हैं तो वह क्या हैं? अगर ऐसा नहीं हुआ है तो उसको सुधारने के लिए क्या ठोस कदम उठाए जाएंगे?

DR. CHANDRA SEKHAR PEMMASANI: Sir, as I said, this scheme has been categorised into two areas, that is, the tribal and non-tribal areas. Also, the majority of the tribal population comes under the Aspirational Districts. The criteria established for this was the growth of the rural population, presence of economic clusters, presence of religious and tourism significance, and proximity to transport corridors. Also, in tribal areas, factors such as the tribal literacy rate, decadal growth in the tribal population, and growth in the rural population were considered. Based on these criteria, only two categories were identified at that time. As I said earlier, this scheme has been discontinued in the year 2000. However, to complete the pending work, the scheme was extended by two years, up to 2022. We have no further plans to continue this, as several other Centrally-sponsored Schemes are already serving Aspirational Districts and other tribal areas.

माननीय अध्यक्ष: प्रश्न संख्या 447, श्री मनोज तिवारी ।

RASHTRIYA GOKUL MISSION

***447.+SHRI MANOJ TIWARI:**

SHRI AVIMANYU SETHI:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to State:

- (a) the details of increase in indigenous cattle population and productivity achieved under the Rashtriya Gokul Mission since the inception of the Mission, State and district-wise including the States of Rajasthan, Jharkhand, Madhya Pradesh, Odisha and Maharashtra particularly in Hazaribagh and Ramgarh, Jalgaon, Bhopal, Morena and Sehor districts and Bharatpur Lok Sabha Constituency of Rajasthan;
- (b) the number of Gokul Grams established and operational along with their present functional status and breed conservation activities undertaken therein, State and district-wise including the above said places;
- (c) whether milk yield per animal has improved in districts covered under the Mission and if so, the details of such improvement including comparative data on milk productivity and farmers income in Mission supported districts, State-wise including the above said places; and
- (d) the status of allocation, release and utilisation of funds by various States under the Mission and the steps taken to ensure effective implementation and utilisation of funds, State-wise including the above said places?

पंचायती राज मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्री (श्री राजीव रंजन सिंह उर्फ ललन सिंह):

(क) से (घ) विवरण सभा पटल पर रख दिया गया है।

विवरण

(क) और (ग) बोवाइनों के दूध उत्पादन और उत्पादकता बढ़ाने के संबंध में राज्यों और संघ राज्य क्षेत्रों के प्रयासों को संपूरित करने के लिए भारत सरकार का पशुपालन और डेयरी विभाग हजारीबाग और रामगढ़, जलगांव, भोपाल, मोरेना और सीहोर जिलों तथा राजस्थान के भरतपुर लोकसभा क्षेत्र सहित राजस्थान, झारखंड, मध्य प्रदेश, ओडिशा, महाराष्ट्र के सभी जिलों को कवर करते हुए राष्ट्रीय गोकुल मिशन का कार्यान्वयन कर रही है। राज्यवार गोपशुओं की संख्या और उत्पादकता का ब्यौरा संलग्न **अनुबंध-I और II** में दिया गया है। वर्ष 2024-25 के दौरान जिलावार दूध उत्पादन का ब्यौरा संलग्न **अनुबंध-III** में दिया गया है।

राष्ट्रीय गोकुल मिशन के कार्यान्वयन और भारत सरकार के पशुपालन और डेयरी विभाग द्वारा उठाए गए अन्य कदमों के परिणामस्वरूप, देश में दूध उत्पादन वर्ष 2014-15 में 146.31 मिलियन मीट्रिक टन से बढ़कर वर्ष 2024-25 में 248 मिलियन मीट्रिक टन हो गया है जो पिछले 11 वर्षों में 69.41% की वृद्धि है। देश में बोवाइनों की कुल उत्पादकता वर्ष 2014-15 में 1648 किलोग्राम प्रति पशु प्रति वर्ष से बढ़कर वर्ष 2024-25 में 2251 किलोग्राम प्रति पशु प्रति वर्ष हो गई है, जो कि 36.63% की वृद्धि है। यह विश्व में किसी भी देश द्वारा हासिल की गई अब तक की सबसे अधिक उत्पादकता वृद्धि है।

दूध उत्पादन और बोवाइनों की उत्पादकता में वृद्धि के रूप में डेयरी से जुड़े सभी किसानों को इस योजना का लाभ मिल रहा है। राष्ट्रीय लेखा सांख्यिकी 2025 के अनुसार, दूध उत्पादन का मूल्य वर्ष 2014-15 में 4.95 लाख करोड़ रुपये से बढ़कर वर्ष 2023-24 के दौरान 12.21 लाख करोड़ रुपये हो गया है।

(ख) राष्ट्रीय गोकुल मिशन के अंतर्गत 16 गोकुल ग्राम स्थापित किए गए हैं। संशोधित और पुनर्संरचित राष्ट्रीय गोकुल मिशन के अंतर्गत वर्ष 2021-22 से वर्ष 2025-26 के दौरान इस घटक को बंद कर दिया गया है। गोकुल ग्रामों का विवरण और कार्यात्मक स्थिति संलग्न **अनुबंध-IV** में दी गई है।

(घ) राष्ट्रीय गोकुल मिशन (RGM) के अंतर्गत पिछले तीन वर्षों और वर्तमान वर्ष (अर्थात् वर्ष 2025-26 से अब तक) के दौरान जारी और उपयोग की गई निधि का राज्यवार ब्यौरा संलग्न **अनुबंध-V** में दिया गया है। यह योजना मांग आधारित है और राष्ट्रीय गोकुल मिशन के अंतर्गत राज्यवार आवंटन नहीं किया जाता है।

प्रभावी कार्यान्वयन और निधियों का उपयोग को सुनिश्चित करने के लिए, भारत सरकार के पशुपालन और डेयरी विभाग द्वारा क्षेत्रीय समीक्षा बैठकों, राज्य समीक्षा बैठकों, वीडियो कॉन्फ्रेंसिंग सत्रों और वरिष्ठ अधिकारियों के दौरों के दौरान योजना की केंद्रीय रूप से समीक्षा की जाती है। योजना की प्रगति की निगरानी के लिए सभी भागीदार राज्यों से प्रगति रिपोर्ट प्राप्त की जाती हैं, उनका विश्लेषण किया जाता है और संबंधित राज्य को प्रगति की जानकारी दी जाती है। राज्य पशुपालन विभाग के प्रधान सचिव/ सचिव के अधीन तकनीकी प्रबंधन समिति/समीक्षा समिति द्वारा राज्य स्तर पर इस योजना की नियमित रूप से समीक्षा की जाती है।

अनुबंध-I

पशुधन संगणना के अनुसार राज्यवार मादा गोपशु और भैंसों की संख्या का तुलनात्मक ब्यौरा

क्र.सं.	राज्य/संघ राज्य क्षेत्र	19वीं पशुधन संगणना-2012 अखिल भारतीय रिपोर्ट		20वीं पशुधन संगणना-2019 अखिल भारतीय रिपोर्ट	
		देसी गोपशु	भैंस	देसी गोपशु	भैंस
1	अंडमान और निकोबार द्वीप समूह	16261	3823	13780	1778
2	आंध्र प्रदेश	3610682	9272257	1415660	5756277
3	अरुणाचल प्रदेश	248674	3373	192731	3566
4	असम	5695291	263845	7032991	272359
5	बिहार	6098551	6590797	10108418	7256384
6	चंडीगढ़	1313	12968	2789	11458

7	छत्तीसगढ़	4852337	600463	5142287	606286
8	दादरा और नगर हवेली	14801	2061	12199	774
9	दमन और दीव	976	364	1105	320
10	गोवा	23050	25094	21135	22346
11	गुजरात	5032493	9549799	4376644	10009771
12	हरियाणा	500764	5147429	698075	3968661
13	हिमाचल प्रदेश	595370	655841	409870	604746
14	जम्मू और कश्मीर	842061	659638	810138	648246
15	झारखंड	3988378	614368	6086072	808094
16	कर्नाटक	3832093	3110131	2809071	2822468
17	केरल	64566	31085	69552	17611
18	लक्षद्वीप	1986	0	747	16
19	मध्य प्रदेश	10696761	6904369	11094248	9328204
20	महाराष्ट्र	5053490	4997703	4613632	5275248
21	मणिपुर	133804	38367	140799	20378
22	मेघालय	513610	7599	530400	5443
23	मिजोरम	14745	3386	15148	1272
24	नागालैंड	64464	17015	28982	5644
25	राष्ट्रीय राजधानी क्षेत्र दिल्ली	22458	141697	22458	141697
26	ओडिशा	4812614	391051	4496562	255160
27	पुदुचेरी	1467	1897	4080	2320
28	पंजाब	169519	4626033	328845	3838313
29	राजस्थान	8566178	11400819	9602590	12850061
30	सिक्किम	8903	559	21962	881

31	तमिलनाडु	1723004	680151	1456227	471028
32	तेलंगाना	-	-	2095022	3912100
33	त्रिपुरा	502894	6518	497436	5403
34	उत्तर प्रदेश	11702464	25710629	11229207	30535154
35	उत्तराखण्ड	885334	873626	843445	793960
36	पश्चिम बंगाल	8932417	254320	11940992	315114
कुल		89223773	92599075	98165299	100568541

अनुबंध- II

वर्ष 2014-15 और वर्ष 2024-25 के बीच राज्यवार दूध उत्पादन और बोवाइनों की उत्पादकता का तुलनात्मक ब्यौरा

क्र. सं.	राज्य/ संघ राज्य क्षेत्र	वर्ष 2014-15						वर्ष 2024-25					
		देसी/नॉन-डिस्क्रिप्ट गोपशु		विदेशी/संकर नरुल गोपशु		भैंस		देसी गोपशु		विदेशी/संकर नरुल गोपशु		भैंस	
		दूध उत्पादन (^{'000} टन)	औसत दूध उपज किलोग्राम/दिन/31	दूध उत्पादन (^{'000} टन)	औसत दूध उपज किलोग्राम/दिन	दूध उत्पादन (^{'000} टन)	औसत दूध उपज किलोग्राम/दिन	दूध उत्पादन (^{'000} टन)	औसत दूध उपज किलोग्राम/दिन/	दूध उत्पादन (^{'000} टन)	औसत दूध उपज किलोग्राम/दिन/	दूध उत्पादन (^{'000} टन)	औसत दूध उपज किलोग्राम/दिन/
1	आंध्र प्रदेश	585.67	2.3	2493.78	7.43	6573.96	6.07	1157.87	4.17	5045.08	10.71	7739.31	7.90
2	अरुणाचल प्रदेश	31.31	1.38	14.66	6.52	0.1	0.67	24.03	1.43	2.09	3.64	0.24	1.90
3	असम	451.29	0.96	233.87	4.18	119.93	3.06	715.28	1.65	346.02	6.00	105.12	4.88
4	बिहार	2642.03	3.1	1675.65	6.49	3248.01	4.24	4783.07	3.61	3912.99	6.50	4468.02	4.80
5	छत्तीसगढ़	717.17	1.41	106.42	6.09	359.31	5.14	1376.05	2.60	281.32	6.76	418.65	5.46
6	गोवा	5.14	1.62	39.9	7.47	21.26	3.98	5.74	2.52	50.79	9.40	10.38	4.06
7	गुजरात	2515.86	4.19	2483.46	9.08	6423.94	4.96	3428.42	5.00	6519.65	10.05	8934.85	5.66
8	हरियाणा	418.09	5.38	775.97	8.75	6627.65	7.79	849.74	7.35	2298.53	11.05	9376.55	11.07
9	हिमाचल प्रदेश	161.16	1.69	553.81	4.71	407.55	3.64	129.29	2.27	1161.57	5.77	472.48	4.54
10	जम्मू और कश्मीर	338.42	3.48	984.39	6.31	546.5	5.48	467.86	4.42	2048.38	9.20	367.36	4.93
11	झारखंड	793.55	1.66	294.24	5.82	555.66	5.84	1605.01	2.39	768.50	7.70	496.86	4.46
12	कर्नाटक	1426.57	2.35	2903.83	6.09	1732.56	2.7	2001.62	3.58	8995.11	10.71	2846.08	4.64
13	केरल	2.52	0.94	2531.44	8.62	62.41	3.39	41.90	3.48	2371.04	11.20	14.04	5.49
14	मध्य प्रदेश	4091.94	2.8	889.94	7.99	5240.44	4.45	7724.34	3.96	3054.45	9.20	10787.62	5.28
15	महाराष्ट्र	1270.17	1.85	3998.02	7.38	4026.68	4.6	1742.81	2.60	9012.57	10.21	5442.91	5.78
16	मणिपुर	25.09	1.47	43.35	7.33	13.73	3.31	23.01	1.91	20.04	8.32	5.40	4.10
17	मेघालय	32.16	0.77	49.13	8.92	1.67	1.84	41.06	1.18	51.94	9.21	0.95	1.76
18	मिजोरम	1.77	1.56	18.72	6.75	0	0	1.68	1.81	21.69	9.91	0.12	3.65
19	नागालैंड	8.7	1.88	62.35	5.33	4.06	3.7	5.70	2.60	41.88	6.75	0.93	3.80

क्र. सं.	राज्य/ संघ राज्य क्षेत्र	वर्ष 2014-15						वर्ष 2024-25					
		देसी/नॉन-डिस्क्रिप्ट गोपशु		विदेशी/संकर नस्ल गोपशु		भैंस		देसी गोपशु		विदेशी/संकर नस्ल गोपशु		भैंस	
		दूध उत्पादन (^{'000} टन)	औसत दूध उपज किलोग्राम/दिन/31	दूध उत्पादन (^{'000} टन)	औसत दूध उपज किलोग्राम/दिन	दूध उत्पादन (^{'000} टन)	औसत दूध उपज किलोग्राम/दिन	दूध उत्पादन (^{'000} टन)	औसत दूध उपज किलोग्राम/दिन/	दूध उत्पादन (^{'000} टन)	औसत दूध उपज किलोग्राम/दिन/	दूध उत्पादन (^{'000} टन)	औसत दूध उपज किलोग्राम/दिन/
20	ओडिशा	860.48	1.63	844.14	6.2	194.2	4	911.91	1.66	1734.92	7.37	35.93	1.20
21	पंजाब	206.58	6.82	2766.59	11.21	7313.38	8.72	553.04	9.36	6049.63	14.10	8174.08	10.66
22	राजस्थान	4286.03	3.77	1840.39	7.93	8985.08	5.84	9752.32	6.35	6074.83	7.93	17492.95	7.61
23	सिक्किम	0	0	49.99	5.62	0	0	3.32	3.73	84.61	5.79	0.51	5.91
24	तमिलनाडु	600.18	2.65	6051.99	6.87	480.3	4.39	641.06	3.28	10439.21	7.84	220.86	3.62
25	तेलंगाना	681.3	1.99	500.13	7.2	3022.48	4.68	916.31	3.22	1100.29	9.19	3911.08	6.38
26	त्रिपुरा	69.78	1.43	60.32	5.58	1.61	2.52	130.69	2.24	111.54	6.63	2.09	3.08
27	उत्तर प्रदेश	4546.63	2.6	1839.97	7.1	17523.93	4.47	7492.80	4.18	5718.65	9.16	24249.53	5.83
28	उत्तराखंड	292.95	1.97	516.85	6.96	755.55	4.29	341.56	2.60	832.32	7.72	731.43	5.02
29	पश्चिम बंगाल	2376.66	2.15	2199.76	5.29	233.45	5.45	4730.40	3.61	2719.60	6.15	299.90	5.87
30	अंडमान और निकोबार द्वीप समूह	4.47	3.58	8	6.13	1.72	4.32	4.33	3.51	9.42	6.45	0.93	4.32
31	चंडीगढ़	0.56	3	12.67	9.1	30.78	6.1	2.26	6.75	23.18	12.56	38.04	12.32
32	लद्दाख	6.24	0	0.85	0	1.22	0	5.55	1.08	18.04	2.47	0.00	-
33	दमन और दीव तथा दादरा और नगर हवेली	0	0	0.47	0	0.25	0.45	1.15	4.56	0.49	8.41	0.18	7.62
34	दिल्ली	33.37	0	47.6	0	199.09	5.73	47.14	5.61	62.26	10.03	302.90	9.32
35	लक्षद्वीप	0.4	3	0.4	5	0	0	0.02	2.73	0.03	9.01	0.00	3.66
36	पुदुचेरी	0.31	2.55	45.87	5.85	1.46	5.6	0.85	1.80	53.98	6.51	1.38	5.37
कुल		29484.55	2.54	36938.92	7.15	74709.92	5.15	51659.19	3.86	81036.64	9.05	106949.66	6.48

मूल पशुपालन सांख्यिकी 2019 और 2025 के अनुसार

अनुबंध- III**राज्यवार / संघ राज्य क्षेत्रवार और जिलावार दूध उत्पादन**

दूध उत्पादन का जिलावार अनुमान		
राज्य/ संघ राज्य क्षेत्र	जिला	दूध उत्पादन वर्ष 2024-25
अंडमान और निकोबार द्वीप समूह		16166238
	निकोबार	336567
	उत्तर और मध्य अंडमान	6576194
	दक्षिण अंडमान	9253477
आंध्र प्रदेश		13946126081
	अल्लूरी सीताराम राजू	217024194
	अनकापल्ली	707212998
	अनंतपुरमु	387177621
	अन्नमय्या	692129071
	बापतला	545906790
	चित्तूर	1227151161
	डॉ. बी.आर. अम्बेडकर कोनासीमा	370668753
	पूर्वी गोदावरी	424090141
	एलुरु	886528392
	गुंटूर	325402485
	काकीनाडा	581893995
	कृष्णा	446168721
	कुरनूल	230614990
	नांदयाल	391759696
	एनटीआर	360817063
	पलनाडु	627158709
	पार्वतीपुरम मन्यम	241881825
	प्रकाशम	764767581
	श्री पोद्दी श्रीरामुलू नेल्लोर	816736516
	श्री सत्यसाई	559628527
	श्रीकाकुलम	753154881
	तिरुपति	668230471
	विशाखापत्तनम	133237350
	विजयनगरम	820183306
	पश्चिम गोदावरी	330392267
	वाईएसआर	436208575
अरुणाचल प्रदेश		26704492
	अंजॉ	115896

दूध उत्पादन का जिलावार अनुमान		
राज्य/ संघ राज्य क्षेत्र	जिला	दूध उत्पादन वर्ष 2024-25
	चांगलांग	1699154
	दिबांग घाटी	27299
	पूर्वी कामेंग	927655
	पूर्वी सियांग	1956295
	कामले	237557
	क्रा दादी	592664
	कुरुंग कुमे	853776
	लेपराडा	172411
	लोहित	2165923
	लोगडिंग	397891
	निचली दिबांग घाटी	1810757
	निचला सियांग	530558
	निचला सुबनसिरी	2215872
	नामसाई	2972933
	पक्के केसांग	205536
	पापुम पारे	2471498
	शि योमी	434732
	सियांग	447694
	तवांग	2988209
	तिरप	90558
	ऊपरी सियांग	494747
	ऊपरी सुबनसिरी	325906
	पश्चिम कामेंग	2359332
	पश्चिम सियांग	209642
असम		1224080000
असम	बक्सा	22061668
	बारपेटा	57856785
	बिस्वानथ /बी. चारियाली	38896597
	बोंगईगांव	28959046
	कछार	64776025
	चराईदेव	15788534
	चिरांग	13845526
	दरांग	44682447
	धेमाजी	27055907
	धुबरी	33725092
	डिब्रूगढ़	62985809
	दीमा हसाओ	5881284
	गोलपाड़ा	35152844
	गोलाघाट	38184896
	हैलाकांडी	17278069

दूध उत्पादन का जिलावार अनुमान		
राज्य/ संघ राज्य क्षेत्र	जिला	दूध उत्पादन वर्ष 2024-25
	होजाई	29338094
	जोरहाट	31416863
	कामरूप	97092318
	कामरूप मेट्रो	49378478
राज्य/ संघ राज्य क्षेत्र का नाम	जिले का नाम	दूध उत्पादन 2024-25
असम	कार्बी आंगलोंग	22570500
	करीमगंज	41442581
	कोकराझार	37011611
	लखीमपुर	41639890
	माजुली	17604856
	मारीगांव	36673228
	नगांव	61032026
	नलबाड़ी	35882778
	शिवसागर	29733724
	सोनितपुर	78787492
	दक्षिण सलमारा मनकाचर	15969156
	तिनसुकिया	55729421
	उदलगुड़ी	21566123
	पश्चिम कार्बी आंगलोंग	14080331
बिहार		13397685575
बिहार	अररिया	403832874
	अरवल	81296664
	औरंगाबाद	324711641
	बांका	403578235
	बेगूसराय	566390388
	भागलपुर	517146724
	भोजपुर	402360346
	बक्सर	243193634
	दरभंगा	356950252
	गया	565682798
	गोपालगंज	200628588
	जमुई	300481131
	जहानाबाद	140242046
	कैमूर (भभुआ)	335132798
	कटिहार	342423118
	खगरिया	254328425
	किशनगंज	274102622
	लखीसराय	131380523
	मधेपुरा	355890179
	मधुबनी	510008617

दूध उत्पादन का जिलावार अनुमान		
राज्य/ संघ राज्य क्षेत्र	जिला	दूध उत्पादन वर्ष 2024-25
	मुंगेर	143649365
	मुजफ्फरपुर	477919433
	नालंदा	321338556
	नवादा	259308244
	पश्चिम चंपारण	354798852
	पटना	656874655
	पूर्वी चंपारण	424515291
	पूर्णिया	485948696
	रोहतास	403290569
	सहरसा	309547951
	समस्तीपुर	726103890
	छपरा (सारण)	421252112
बिहार	शेखपुरा	115454136
	शिवहर	71459239
	सीतामढ़ी	353971637
	सिवान	290848227
	सुपौल	451829106
	वैशाली	419814012
चंडीगढ़		63774949.78
	चंडीगढ़	63774950
छत्तीसगढ़		2162159308
	बालोद	95067880
	बलौदाबाजार भाटापारा	111948943
	बलरामपुर रामानुजगंज	50539740
	बस्तर	37849344
	बेमेतरा	95895765
	बीजापुर	31308542
	बिलासपुर	116317146
	दक्षिण बस्तर दंतेवाड़ा	13775456
	धमतरी	97446862
	दुर्ग	159886968
	गरियाबंद	60695935
	गौरेला पेंड्रा मरवाही	19710113
	जांजगीर-चंपा	140046423
	जशपुर	59595301
	कबीरधाम	89421703
	कोडगांव	26023052
	कोरबा	62426256
	कोरिया	71487947
	महासमुंद	110679610

दूध उत्पादन का जिलावार अनुमान		
राज्य/ संघ राज्य क्षेत्र	जिला	दूध उत्पादन वर्ष 2024-25
	मुंगेली	64563339
	नारायणपुर	19861955
	रायगढ़	113967143
	रायपुर	180851710
	राजनंदगांव	143769408
	सुकमा	29461921
	सूरजपुर	54342360
	सरगुजा	57080035
	उत्तर बस्तर कांकेर	48138451
दिल्ली		413514133
	मध्य दिल्ली	13990943
	पूर्वी दिल्ली	58155328
	नई दिल्ली	6379134
	उत्तरी दिल्ली	61987661
	उत्तर पूर्वी दिल्ली	14413900
	उत्तर पश्चिम दिल्ली	21456675
	शाहदरा	5439343
	दक्षिण दिल्ली	18689451
	दक्षिण पूर्व दिल्ली	5608458
	दक्षिण पश्चिम दिल्ली	186713697
	पश्चिमी दिल्ली	20679544
दादरा और नगर हवेली तथा दमन और दीव		1840106
	दादरा और नगर हवेली	1560336
	दमन	200875
	दीव	78895
गोवा		67393173
	उत्तरी गोवा	36903072
	दक्षिण गोवा	30490101
गुजरात		19293643521
	अहमदाबाद	483625660
	अमरेली	341247308
	आणंद	973637480
	अरवल्ली	879960185
	बनास कांठा	3546711386
	भरूच	242512667
	भावनगर	452557253
	बोटाड	221920757
	छोटा उदयपुर	302712469
	डांग	37180823
	देवभूमि द्वारका	399395153

दूध उत्पादन का जिलावार अनुमान		
राज्य/ संघ राज्य क्षेत्र	जिला	दूध उत्पादन वर्ष 2024-25
	दाहोद	499055015
	गांधीनगर	573123598
	गिर सोमनाथ	364160043
	जामनगर	282946130
	जूनागढ़	297310809
	कच्छ	762045124
	खेड़ा	978764671
	मेहसाणा	993668364
	महिसागर	678734634
	मोरबी	288031533
	नर्मदा	120046134
	नवसारी	380793298
	पंच महल	480070069
	पाटन	567133416
	पोरबंदर	189852787
	राजकोट	606433318
	साबर कांठा	1060151143
	सूरत	579401347
	सुरेन्द्रनगर	544241149
	तापी	351115587
	वडोदरा	491091034
	वलसाड	324013178
हरियाणा		12592750245
	अंबाला	469809770
	भिवानी	734658777
	चरखी दादरी	395499631
	फरीदाबाद	365738259
	फतेहाबाद	574425826
	गुरुग्राम	371483806
	हिसार	1121163180
	झज्जर	558814078
	जींद	811469326
	कैथल	699406426
	करनाल	741703920
	कुरुक्षेत्र	488912597
	महेंद्रगढ़	527431943
	नूह	444438076
	पलवल	590201860
	पंचकुला	178919050

दूध उत्पादन का जिलावार अनुमान		
राज्य/ संघ राज्य क्षेत्र	जिला	दूध उत्पादन वर्ष 2024-25
	पानीपत	504856832
	रेवाड़ी	468149360
	रोहतक	485318624
	सिरसा	902064485
	सोनीपत	630981177
	यमुनानगर	527303243
हिमाचल प्रदेश		1823892157
	बिलासपुर	138477350
	चंबा	87600622
	हमीरपुर	114156569
	कांगड़ा	335212790
	किन्नौर	22369614
	कुल्लू	118683618
	लाहौल और स्पीति	18805598
	मंडी	310151533
	शिमला	199741500
	सिरमौर	134780190
	सोलन	190074714
	ऊना	153838058
राज्य/ संघ राज्य क्षेत्र का नाम	जिले का नाम	दूध उत्पादन वर्ष 2024-25
जम्मू और कश्मीर		2973887796
	अनंतनाग	289219881
	बांदीपुरा	96072552
	बारामूला	212115180
	बडगाम	231008125
	डोडा	99668546
	गांदरबल	72534260
	जम्मू	271215571
	कठुआ	172417904
	किश्तवाड़	61503723
	कुलगाम	136275443
	कुपवाड़ा	152832692
	पूँछ	158453367
	पुलवामा	194946213
	राजौरी	207129040
	रामबन	85822860
	रियासी	88363924
	सांबा	83074332
	शोपियां	105970830

दूध उत्पादन का जिलावार अनुमान		
राज्य/ संघ राज्य क्षेत्र	जिला	दूध उत्पादन वर्ष 2024-25
	श्रीनगर	56172556
	उधमपुर	199090796
झारखंड		3114657323
	बोकारो	163009368
	चतरा	133543006
	देवघर	180174616
	धनबाद	224430350
	दुमका	152845983
	पूर्वी सिंहभूम	199142028
	गढ़वा	138945225
	गिरिडीह	221409081
	गोड्डा	131921654
	गुमला	111477234
	हजारीबाग	190349897
	जामतारा	87526225
	खूंटी	56504912
	कोडरमा	60170206
	लातेहार	63231670
	लोहरदगा	43995798
	पाकुर	78430148
	पलामू	180048717
	रामगढ़	77350900
	रांची	307117787
	साहिबगंज	111865614
	सरायकेला - खरसावां	69335678
	सिमडेगा	60069778
	पश्चिमी सिंहभूम	71761450
राज्य/ संघ राज्य क्षेत्र का नाम	जिले का नाम	दूध उत्पादन वर्ष 2024-25
कर्नाटक		13897529841
	बगलकोट	417876849
	बल्लारी	450056552
	बेलगावी	847741787
	बेंगलुरु ग्रामीण	413773983
	बेंगलुरु शहरी	652774720
	बीदर	387847870
	चामराजनगर	347166573
	चिक्कबल्लपुर	591273632
	चिक्कामगलुरु	310658210
	चित्रदुर्ग	475995501
	दक्षिण कन्नड़	402806517

दूध उत्पादन का जिलावार अनुमान		
राज्य/ संघ राज्य क्षेत्र	जिला	दूध उत्पादन वर्ष 2024-25
	दावणगेरे	514389427
	धारवाड़	290176808
	गडग	145568783
	हसन	917326531
	हावेरी	271922120
	कलबुर्गी	348170800
	कोडागू	94037856
	कोलार	545243799
	कोप्पल	326514754
	मांड्या	377620875
	मैसूर	871950051
	रायचूर	331477685
	रामनगर	616137120
	शिवमोगा	704376576
	तुमकुरु	1149036816
	उडुपी	232480399
	उत्तर कन्नड़	258884510
	विजयनगर	457717675
	यादगीर	146525063
केरल		2560580580
	अलप्पुझा	167280586
	एर्नाकुलम	197228189
	इडुक्की	190683368
	कन्नूर	154387965
	कासरगोड	94051143
	कोल्लम	209812918
	कोट्टायम	169228247
	कोझिकोड	167645294
	मलप्पुरम	170231498
	पलक्कड	309622969
	पथानामथिट्टा	130502633
	तिरुवनंतपुरम	256268113
	त्रिशूर	208888746
	वायनाड	134748911
राज्य/ संघ राज्य क्षेत्र का नाम	जिले का नाम	दूध उत्पादन वर्ष 2024-25
लद्दाख		23582793
	कारगिल	17663287
	लेह	5919506
लक्षद्वीप		420078
	लक्षद्वीप जिला	420078

दूध उत्पादन का जिलावार अनुमान		
राज्य/ संघ राज्य क्षेत्र	जिला	दूध उत्पादन वर्ष 2024-25
मध्य प्रदेश		22595526650
	आगर मालवा	323283771
	अलीराजपुर	169518856
	अनूपपुर	122422827
	अशोकनगर	276875549
	बालाघाट	277614548
	बड़वानी	295057440
	बेतुल	471166697
	भिंड	652476073
	भोपाल	364569069
	बुरहानपुर	116046655
	छतरपुर	638855889
	छिंदवाड़ा	376744419
	दमोह	405845046
	दतिया	419408984
	देवास	735865595
	धार	610346817
	डिंडोरी	124125251
	पूर्वी निमाड़	335354202
	गुना	471914665
	ग्वालियर	605158994
	हरदा	171351056
	होशंगाबाद	370584468
	इंदौर	841911926
	जबलपुर	428276412
	झाबुआ	244184423
	कटनी	267504237
	खरगोन	527134187
	मंडला	181510698
	मन्दसौर	629277390
	मुरैना	1218688224
	नरसिंहपुर	280350938
	नीमच	360320496
	पन्ना	363744340
	रायसेन	380336887
	राजगढ़	657692928
	रतलाम	475931304
	रीवा	713541776
	सागर	673508593
	सतना	689169393

दूध उत्पादन का जिलावार अनुमान		
राज्य/ संघ राज्य क्षेत्र	जिला	दूध उत्पादन वर्ष 2024-25
	सीहोर	703069133
	सिवनी	299392111
	शाहडोल	236575911
	शाजापुर	356523332
मध्य प्रदेश	श्यापुर	375796645
	शिवपुरी	751566663
	सीधी	291976586
	सिंगरौली	293429002
	टीकमगढ़	612645004
	उज्जैन	830697053
	उमरिया	146052638
	विदिशा	430131547
महाराष्ट्र		16625585168
	अहमदनगर/ अहिल्यानगर	2398556332
	अकोला	95769462
	अमरावती	208269155
	बीड	436822988
	भंडारा	170532666
	बुलढाना	172751162
	चंद्रपुर	83830398
	औरंगाबाद/ छत्रपति संभाजीनगर	355513912
	उस्मानाबाद / धाराशिव	583267219
	धुले	261836389
	गडचिरोली	59349012
	गोंदिया	88800810
	हिंगोली	97698881
	जलगांव	539240715
	जलना	187585999
	कोल्हापुर	1220396563
	लातूर	350901381
	मुंबई	62625586
	नागपुर	251753813
	नांदेड़	296500284
	नंदुरबार	114484296
	नासिक	1156366674
	पालघर	109025079
	परभनी	137151423
	पुणे	2260244705
	रायगढ़	112130797
	रत्नागिरि	73613327

दूध उत्पादन का जिलावार अनुमान		
राज्य/ संघ राज्य क्षेत्र	जिला	दूध उत्पादन वर्ष 2024-25
	सांगली	1387730412
	सतारा	1080178058
	सिंधुदुर्ग	41251729
	सोलापुर	1776739347
	ठाणे	140787851
	वर्धा	116614941
	वाशिम	71364226
	यवतमाल	125899578
मणिपुर		48888066
	बिश्नुपुर	16010141
	चंदेल	417531
	छुरछंदपुर	4009539
	इम्फाल पूर्व	7063467
	इफाल पश्चिम	7892260
	जिरीबाम	895472
	काकचिंग	2697091
	कामजोंग	314016
	कांगपोकपी	2435676
	नोनी	427961
	फेरजावल	338892
	सेनापति	1597301
	तामंगलांग	741498
	टेंगनौपाल	270727
	थौबल	3071962
	उखरूल	704531
मेघालय		93950130
	पूर्वी गारो हिल्स	2979793
	पूर्वी जैतिया हिल्स	3498447
	पूर्वी खासी हिल्स	28733343
	उत्तरी गारो हिल्स	3535259
	री भोई	25618326
	दक्षिण गारो हिल्स	2441728
	दक्षिण पश्चिम गारो हिल्स	4984261
	दक्षिण पश्चिम खासी हिल्स	2187761
	पश्चिमी गारो हिल्स	12726096
	पश्चिम जैतिया हिल्स	1545616
	पश्चिमी खासी हिल्स	5699501
मिजोरम		23505568
	आइजोल	10134186
	चम्फाई	2963709

दूध उत्पादन का जिलावार अनुमान		
राज्य/ संघ राज्य क्षेत्र	जिला	दूध उत्पादन वर्ष 2024-25
	कोलासिब	4544475
	लॉन्टलाई	761242
	लुंगलेई	2124301
	मामित	1212465
	सैहा	520717
	सेरछिप	1244472
नागालैंड		49190007
	मोन	1573101
	दीमापुर	15301178
	कीफिरे	4521
	कोहिमा	13317718
	लौंगलेंग	6691768
	मोकोकचुंग	1682351
	पेरेन	1737930
	फेक	3147575
	तुएनसांग	3662397
	वोखा	387948
	जुन्हेबोटो	1683519
राज्य/ संघ राज्य क्षेत्र का नाम	जिले का नाम	दूध उत्पादन वर्ष 2024-25
ओडिशा		2700961623
	अनुगुल	78240857
	बलांगीर	129213055
	बालेश्वर	130725950
	बारगढ़	108175769
	भद्रक	131847506
	बौध	25343306
	कटक	417708740
	देवगढ़	9955362
	ढेंकनाल	66139331
	गजपति	24022730
	गंजम	124992893
	जगतिसिंहपुर	235953846
	जाजापुर	139502621
	झारसुगुडा	23399889
	कालाहांडी	67945931
	कंधमाल	13693143
	केंद्रपाड़ा	157420609
	केंदुझार	72020510
	खोरधा	120696959
	कोरापुट	39505854

दूध उत्पादन का जिलावार अनुमान		
राज्य/ संघ राज्य क्षेत्र	जिला	दूध उत्पादन वर्ष 2024-25
	मल्कानगिरी	30973735
	मयूरभंज	74852323
	नबरंगपुर	24446348
	नयागढ़	32274625
	नुआपाड़ा	14168225
	पुरी	223110839
	रायगढ़	38541087
	संबलपुर	61906237
	सोनपुर	37218973
	सुंदरगढ़	46964368
पुदुचेरी		58049809
	कराईकल	14297489
	माहे	384515
	पांडिचेरी	41670758
	यनम	1697047
पंजाब		14874735000
पंजाब	अमृतसर	1006852936
	बरनाला	458154460
	बटिंडा	902729887
	फरीदकोट	377967474
	फतेहगढ़ साहिब	460662778
	फाजिल्का	646085779
	फिरोजपुर	588720265
	गुरदासपुर	920615890
	होशियारपुर	738317210
	जालंधर	825000984
	कपूरथला	399785705
	लुधियाना	1426769704
	मनसा	650806693
पंजाब	मोगा	594473025
	पठानकोट	251884900
	पटियाला	914649464
	रूपनगर	477555825
	साहिबजादा अजीत सिंह नगर	344432080
	संगरूर	1184421013
	शहीद भगत सिंह नगर	363202058
	श्री मुक्तसर साहिब	564972138
	तरनतारन	776674731
राजस्थान		36741369683
	अजमेर	1383561662

दूध उत्पादन का जिलावार अनुमान		
राज्य/ संघ राज्य क्षेत्र	जिला	दूध उत्पादन वर्ष 2024-25
	अलवर	1733435935
	बांसवाड़ा	692491017
	बारां	607125305
	बाड़मेर	1780826302
	भरतपुर	1026337156
	भीलवाड़ा	1235737945
	बीकानेर	2357606374
	बूंदी	540431308
	चित्तौड़गढ़	535047012
	चुरू	851852427
	दौसा	1243518524
	धौलपुर	709815324
	डूंगरपुर	623588060
	गंगानगर	927182450
	हनुमानगढ़	957499751
	जयपुर	2427828131
	जैसलमेर	768854419
	जालौर	1194862663
	झालावाड़	641090905
	झुंझुनू	1140268854
	जोधपुर	2306912880
	करौली	461899204
	कोटा	633346477
	नागौर	1627513193
	पाली	677881411
	प्रतापगढ़	305454015
	राजसमंद	601365038
	सवाई माधोपुर	639603778
	सीकर	3796893416
	सिरोही	254056925
	टोंक	756346487
	उदयपुर	1301135333
सिक्किम		89346376
	गंगटोक	13073838
	गेजिंग	13971219
	मंगन	5976847
	नामची	21668410
	पकर्योग	9885779
	सोरेंग	24770282
तमिलनाडु		11442910908

दूध उत्पादन का जिलावार अनुमान		
राज्य/ संघ राज्य क्षेत्र	जिला	दूध उत्पादन वर्ष 2024-25
	अरियालुर	167507305
	चेंगलपटु	186864140
	चेन्नई	37022412
	कोयंबटूर	642782412
	कुड्डालोर	365460882
	धर्मपुरी	426810445
	डिंडीगुल	355943656
	इरोड	515421047
	कल्लाकुरिची	359424728
	कांचीपुरम	126214354
	कन्याकुमारी	111180505
	करूर	240683339
	कृष्णागिरी	518800735
	मदुरै	273065426
	माइलादुथुरई	98042152
	नागपट्टिनम	87220836
	नमक्कल	404683971
	पेरम्बलुर	161179478
	पुदुक्कोट्टई	313709718
	रामनाथपुरम	73824472
	रानीपेट	244615959
	सलेम	942819245
	शिवगंगा	169778823
	तेनकासी	175483009
	तंजावुर	304624047
	नीलगिरी	42037011
	थेनी	207350361
	तिरुवल्लुर	243960713
	थिरुवरुर	150556895
	तिरुचिरापल्ली	579265121
	तिरुनेलवेली	171695224
	तिरुपथुर	173306914
	तिरुपूर	566108138
	तिरुवन्नामलाई	742503547
	तूतीकोरिन	161007581
	वेल्लोर	233684407
	विल्लुपुरम	588188588
	विरुधुनगर	280083311
तेलंगाना		5935119606
	आदिलाबाद	97029817

दूध उत्पादन का जिलावार अनुमान		
राज्य/ संघ राज्य क्षेत्र	जिला	दूध उत्पादन वर्ष 2024-25
	भद्राद्रि कोठागुडम	190035644
	हनमकोंडा	95064483
	हैदराबाद	84695401
	जगतियाल	105191368
	जंगोअन	239528746
	जयशंकर भूपालपल्ली	33337281
	जोगुलम्बा गडवाल	55857077
	कामारेड्डी	152131734
	करीमनगर	182130418
	खम्मम	495626829
	कुमुराम भीम आसिफाबाद	53479776
	महबुबाबाद	108176727
	महबूबनगर	212530422
	मनचेरियल	91808487
	मेडक	192705470
	मेडचाल मल्काजगिरि	165968501
	मुलुगु	43519138
	नगरकुरनूल	222783932
	नलगोंडा	359788007
	नारायणपेट	67901493
	निर्मल	114783361
	निजामाबाद	187224052
	पेद्दापल्ली	97701812
	राजन्ना सिरसिला	110433079
	रंगा रेड्डी	757877611
	संगारेड्डी	257951068
	सिद्दीपेट	257145363
	सूर्यपेट	285218062
	विकाराबाद	129460470
	वानापर्थी	86730673
	वारंगल	112242696
	यादाद्रि भुवनागिरी	289060609
त्रिपुरा		263690957
	धलाई	25168146
	गोमती	33325495
	खोवाई	28261238
	उत्तरी त्रिपुरा	26828268
	सिपाहीजाला	41918318
	दक्षिण त्रिपुरा	36863328
	उनाकोटी	17620964

दूध उत्पादन का जिलावार अनुमान		
राज्य/ संघ राज्य क्षेत्र	जिला	दूध उत्पादन वर्ष 2024-25
	पश्चिमी त्रिपुरा	53705200
उत्तर प्रदेश		38815341289
	आगरा	1104497768
	अलीगढ़	1088026651
	अंबेडकर नगर	319415707
	अमेठी	329612265
	अमरोहा	573329076
	औरैया	299268823
	अयोध्या	402785751
	आजमगढ़	898943944
	बागपत	566770325
	बहराइच	568109677
	बलिया	414183647
	बलरामपुर	284930175
	बाँदा	238585801
	बाराबंकी	572715494
	बरेली	765822288
	बस्ती	415496216
	भदोही	252577971
	बिजनौर	683805311
	शाहजहांपुर	871051278
	बुलंदशहर	1716717491
	चंदौली	398127451
	चित्रकूट	260012958
	देवरिया	398012036
	एटा	679216725
	इटावा	397493160
	फर्रुखाबाद	393533419
	फतेहपुर	663966916
	फिरोजाबाद	635377346
	गौतम बुद्ध नगर	393269266
	गाजियाबाद	437438597
	गाजीपुर	570346650
	गोंडा	602393051
	गोरखपुर	518698440
	हमीरपुर	303643353
	हापुड़	454907820
	हरदोई	800989220
	हाथरस	491631494
	जालौन	306546639

दूध उत्पादन का जिलावार अनुमान		
राज्य/ संघ राज्य क्षेत्र	जिला	दूध उत्पादन वर्ष 2024-25
	जौनपुर	663794890
	झांसी	276795842
	कन्नौज	407147483
	कानपुर देहात	538567523
	कानपुर नगर	517922006
	कासगंज	449645293
	कौशाम्बी	306457970
	खेरी	818517067
	कुशी नगर	361928927
	ललितपुर	343215997
	लखनऊ	482173654
राज्य/ संघ राज्य क्षेत्र का नाम	जिले का नाम	दूध उत्पादन वर्ष 2024-25
उत्तर प्रदेश	महाराजगंज	228227216
	महोबा	149746093
	मैनपुरी	520466309
	मथुरा	733319639
	मऊ	255901174
	मेरठ	1086415548
	मिर्जापुर	393640793
	मुरादाबाद	436958242
	मुजफ्फरनगर	848850627
	पीलीभीत	237217319
	प्रतापगढ़	656993026
	प्रयागराज	796225291
	रायबरेली	438381207
	रामपुर	425728176
	सहारनपुर	805686162
	संभल	473282286
	संत कबीर नगर	196172765
	शाहजहांपुर	492409735
	शामली	401919651
	श्रावस्ती	195892340
	सिद्धार्थ नगर	290399732
	सीतापुर	689319956
	सोनभद्र	291664372
	सुल्तानपुर	480057817
	उन्नाव	591978908
	वाराणसी	460070054
उत्तराखंड		1957249221
	अल्मोड़ा	122137936

दूध उत्पादन का जिलावार अनुमान		
राज्य/ संघ राज्य क्षेत्र	जिला	दूध उत्पादन वर्ष 2024-25
	बागेश्वर	58087685
	चमोली	83632962
	चम्पावत	71298273
	देहरादून	242723622
	हरिद्वार	404536430
	नैनीताल	189398791
	पौड़ी गढ़वाल	108298228
	पिथौरागढ़	142873111
	रुद्र प्रयाग	44984059
	टिहरी गढ़वाल	108881764
	उधम सिंह नगर	312969950
	उत्तर काशी	67426410
पश्चिम बंगाल		7954168774
	24 परगना उत्तर	394333007
	24 परगना दक्षिण	300536810
	अलीपुरद्वार	197208478
	बांकुरा	536509621
	बीरभूम	469604228
	कूचबिहार	384076230
	दार्जिलिंग	93589843
	दिनाजपुर दक्षिण	146438751
	दिनाजपुर उत्तर	371540583
	हुगली	607823324
पश्चिम बंगाल	हावड़ा	131415275
	जलपाईगुड़ी	237606915
	झारग्राम	138507373
	कलिम्पोंग	35557997
	कोलकाता	1608290
	मालदाह	383651847
	मेदिनीपुर पूर्व	436254049
	मेदिनीपुर पश्चिम	658383103
	मुर्शिदाबाद	688856539
	नादिया	540954462
	पश्चिम बर्धमान	149385709
	पूर्व बर्धमान	882394520
	पुरुलिया	167931822
अखिल भारतीय		247869976169

एकीकृत नमूना सर्वेक्षण रिपोर्ट 2024-25

अनुबंध- IV**गोकुल ग्राम की स्थिति**

राज्य का नाम	गोकुल ग्राम का स्थान	अनिवार्य नस्ल
आंध्र प्रदेश	गोपशु प्रजनन फार्म, चडालवाड़ा , प्रकाशम	ओंगोल
तेलंगाना	PVNR तेलंगाना पशु चिकित्सा विश्वविद्यालय	गिर , साहीवाल, थारपारकर , देवनी , ओंगोल
कर्नाटक	अमृतमहल , उपकेंद्र , लिंगदहल्ली , चिक्कमगलुरु ,	अमृतमहल
गुजरात	धरमपुर , पोरबंदर	गिर
मध्य प्रदेश	गोपशु प्रजनन फार्म, रतौना , सागर	थारपारकर
महाराष्ट्र	बुल मदर फार्म, तथवाडे , पुणे	पंढरपुरी
	बुल मदर फार्म, पोहरा , अमरावती	गाओलाओ
पंजाब	बीर दोसांझ नाभा	साहीवाल; गिर
हरियाणा	हिसार	हरियाणा ; मुर्दा
हिमाचल प्रदेश	थानाखास , ऊना	साहीवाल
उत्तर प्रदेश	DUVASU मथुरा	साहीवाल; हरियाणा
	आराजीलाइन्स वाराणसी	गंगातिरी
	सिमरा विरान , शाहजहांपुर	साहीवाल
अरुणाचल प्रदेश	तेजू , लोहित	गिर , साहीवाल,
छत्तीसगढ़	संस्थागत गोकुल ग्राम झालम , बेमेतरा	गिर , साहीवाल, कोसली
बिहार	डुमरांव , बक्सर	हरियाणा ग्रेडेड

अनुबंध- V**पिछले तीन वर्षों और चालू वर्ष के दौरान राष्ट्रीय गोकुल मिशन (RGM) के तहत जारी और उपयोग की गई निधि का राज्यवार ब्यौरा**

(लाख रुपये में)

राज्य/ संघ राज्य क्षेत्र	वर्ष 2022-23		वर्ष 2023-24		वर्ष 2024-25		वर्ष 2025-26 (आज तक)	
	जारी की गई	उपयोग की गई	जारी की गई	उपयोग की गई	जारी की गई	उपयोग की गई*	जारी की गई	उपयोग की गई
आंध्र प्रदेश	1546	1546	3538.38	3538.38	3184.16	3184.16	1500	0.00
अरुणाचल प्रदेश	467.16	467.16	1965.31	1965.31	0	0	263.54	244.56
असम	3658.19	3658.19	723.25	723.25	2163.34	2163.34	810	810.00
बिहार	4928.63	4928.63	0.00	0.00	0	0	3000	1547.35
छत्तीसगढ़	402	402	0.00	0.00	0	0	759.69	337.55
गोवा	0	0	0.00	0.00	0	0	0.00	0.00
गुजरात	2222.82	2222.82	6542.58	6542.58	2071.85	2071.85	7100.46	6350.64
हरियाणा	1173.66	1173.66	0.00	0.00	0	0	1185.25	265.39
हिमाचल प्रदेश	0	0	0.00	0.00	0	0	0.00	0.00
जम्मू और कश्मीर	2539.35	2539.35	0.00	0.00	6119.52	6119.52	1412.50	1363.96
झारखंड	1500	1500	0.00	0.00	1500	1500	1385.35	745.92
कर्नाटक	3562.48	3562.48	2651.31	2651.31	0	0	0.00	0.00
केरल	1284.12	1284.12	6546.27	6546.27	3697.74	3697.74	174.50	0.00
मध्य प्रदेश	9049.51	9049.51	4903	4903	0	0	1000	1000.00
महाराष्ट्र	0	0	3261.5	3261.5	1444.56	1444.56	600.31	229.58
मणिपुर	166.69	166.69	0.00	0.00	0	0	758.40	0.00
मेघालय	0	0	0.00	0.00	0	0	0.00	0.00
मिजोरम	138.69	138.69	847.37	847.37	0	0	0.00	0.00
नागालैंड	608.86	608.86	466.2	466.2	0	0	932.42	932.42
ओडिशा	1374.25	1374.25	0.00	0.00	1671.06	1671.06	895.54	695.54
पंजाब	232	232	0.00	0.00	0	0	697.88	401.17
राजस्थान	250	250	250	250	0	0	1970.07	1174.07
सिक्किम	572.42	572.42	1097.87	1097.87	0	0	639.98	639.98
तमिलनाडु	3347	3347	10996.1	10996.1	0	0	1525.72	0.00
तेलंगाना	0	0	3153.13	3153.13	0	0	995.18	0.00
त्रिपुरा	0	0	0.00	0.00	0	0	975.00	975.00
उत्तर प्रदेश	7671.25	7671.25	9642.18	9642.18	0	0	0.00	0.00
उत्तराखंड	1885.75	1885.75	6083	6083	0	0	576.36	573.30
पश्चिम बंगाल	2037.35	2037.35	6500	6500	0	0	1135.50	0
अंडमान और निकोबार द्वीप समूह	0	0	0	0	0	0	0	0
चंडीगढ़	0	0	0	0	0	0	0	0
दादरा और नगर हवेली तथा दमन और दीव	0	0	0	0	0	0	0	0

राज्य/ संघ राज्य क्षेत्र	वर्ष 2022-23		वर्ष 2023-24		वर्ष 2024-25		वर्ष 2025-26 (आज तक)	
लक्षद्वीप	0	0	0	0	0	0	0	0
लद्दाख	0	0	0.00	0.00	42	42	10.53	0
पुदुचेरी	0	0	0.00	0.00	213.41	213.41	50	0

*राज्यों द्वारा लौटाए गए असाइनमेंट भी शामिल है

श्री मनोज तिवारी : अध्यक्ष जी, आपका बहुत-बहुत धन्यवाद। वैसे तो आप अद्भुत इतिहास बना रहे हैं, क्योंकि अब हम आपके प्रयास से सातवां, आठवां और नौवां प्रश्न भी पूछ पा रहे हैं।

अध्यक्ष जी, माननीय मंत्री जी ने हमारे सवाल का विस्तारपूर्वक जवाब दिया है। इसके लिए मैं उनको बहुत-बहुत धन्यवाद देता हूँ। जब हमें उत्तर जानकर पता चला कि हमारे देश में दुग्ध उत्पादन में 69 परसेंट वृद्धि हुई है, तब मुझे अपनी मां याद आ गई। वह हमें बराबर आशीर्वाद देती है कि 'दूधो नहाओ - पूतो फलो'। यह 'दूधो नहाओ' की स्थिति आज हम देख रहे हैं। मैं गरीबों और किसानों के मसीहा यशस्वी प्रधानमंत्री नरेन्द्र मोदी जी का धन्यवाद करता हूँ कि उनके नेतृत्व में डेयरी और पशुपालन क्षेत्र में अभूतपूर्व विकास हो रहा है। मैं माननीय मंत्री जी के उत्तर से पूरी तरह संतुष्ट हूँ।

अध्यक्ष जी, बस मैं मंत्री जी से यही जानना चाहता हूँ कि इस राष्ट्रीय गोकुल मिशन की सफलता को और अधिक गति देने के लिए भविष्य में कौन-कौन से नये कदम उठाए जाएंगे? विशेषकर आधुनिक तकनीकी आईवीएफ और देसी नस्लों के संरक्षण को और व्यापक स्तर पर लागू करने के लिए सरकार की क्या योजना है?

श्री राजीव रंजन सिंह उर्फ ललन सिंह : अध्यक्ष महोदय, माननीय सदस्य ने ठीक कहा कि आदरणीय प्रधानमंत्री नरेन्द्र मोदी जी के प्रयास से पशुपालकों की आय में लगातार वृद्धि हुई है। वर्ष 2023 में 10 करोड़ से ज्यादा पशुपालक थे। मैं माननीय सदस्य को यह भी बताना चाहता हूँ कि वर्ष 2014-15 में उनकी उत्पादकता प्रति पशु प्रतिवर्ष 1648 किलो थी, जो वर्ष 2024-25 में बढ़ कर 2,251 किलो प्रति पशु प्रतिवर्ष हो गयी है।

उत्पादकता में 36.6 परसेंट की वृद्धि भी हुई है। अब किसानों को मूल्य में जो लाभ हुआ है,

उसका भी मैं विवरण देना चाहूंगा। वर्ष 2014-15 में दूध का मूल्य 4.95 लाख करोड़ रुपये था, वह वर्ष 2024-25 में बढ़कर 12.21 लाख करोड़ रुपये हो गया है।

माननीय सदस्य ने जानना चाहा है कि आखिर अभी हम दूध की उत्पादकता को बढ़ाने के लिए क्या कर रहे हैं? दूध की उत्पादकता को बढ़ाने के लिए कृत्रिम गर्भाधान को तेजी से लागू किया जा रहा है।

अध्यक्ष महोदय, 50 प्रतिशत से कम कृत्रिम गर्भाधान वाले 604 जिलों में अभियान चलाकर कृत्रिम गर्भाधान कराया जा रहा है। अब तक के परिणाम के अनुसार 123 जिले, जहां पहले 50 प्रतिशत से कृत्रिम गर्भाधान कम था, अब वहां 50 प्रतिशत कृत्रिम गर्भाधान हो चुका है। पहले कृत्रिम गर्भाधान का कवरेज 20 परसेंट था, वह बढ़कर 40 प्रतिशत हो गया है।

महोदय, कृत्रिम गर्भाधान ही नस्ल सुधार करने का एकमात्र उपाय है। भारत सरकार नस्ल सुधार के माध्यम से पूर्णतः उत्पादकता बढ़ाने के लिए कृत्रिम गर्भाधान कार्यक्रम का अभियान चला कर पूरे देश में लागू कर रही है।

श्री मनोज तिवारी : धन्यवाद मंत्री जी। मंत्री जी मुझे मात्र एक और जानकारी चाहिए कि जिन जिलों में उत्पादकता अपेक्षाकृत कम है, वहां मिशन के तहत विशेष हस्तक्षेप की क्या योजना है, ताकि पूरे देश में समान रूप से लाभ पहुंच सके? ... (व्यवधान)

श्री राजीव रंजन सिंह उर्फ ललन सिंह : अध्यक्ष महोदय, अभी मैंने बताया कि भारत सरकार पूरे देश के 604 जिलों को चिन्हित करके जहां 50 प्रतिशत से कम कृत्रिम गर्भाधान था, उनमें अभियान चला रही है। हमने उनमें से 123 जिलों में 50 प्रतिशत से ज्यादा का लक्ष्य प्राप्त कर लिया है। अब कृत्रिम गर्भाधान के लिए दो टेक्नोलॉजीज हैं। एक आईवीएफ टेक्नोलॉजी है और दूसरी सेक्स शॉर्टेड सीमेन टेक्नोलॉजी है। अब देश के अंदर दूध का उत्पादन हो रहा है। आदरणीय प्रधान मंत्री नरेन्द्र मोदी जी ने इसे लांच किया था। पहले उसके एक डोज की कीमत 850 रुपये थी, जो अब घटकर 250 रुपये प्रति डोज हो गई है। किसानों के दरवाजों तक जाकर कृत्रिम गर्भाधान कराने के लिए पूरे देश में 42 हजार से अधिक 'मैत्री' (MAITRI) की भर्ती हुई है। उन्हें प्रशिक्षित किया गया है और

किट दी जा रही है। वे किसानों के दरवाजों तक जाकर कृत्रिम गर्भाधान करा रहे हैं।

SHRI AVIMANYU SETHI : Thank you, hon. Speaker, Sir. Through you, I would like to know from the hon. Minister how many *Gokul Grams* have been established in Odisha and दूध का रिकॉर्ड उत्पादन होने के बाद how the Government is planning to give market access to milk producers. What is the plan of the Government for preservation of milk?

श्री राजीव रंजन सिंह उर्फ ललन सिंह : महोदय, राष्ट्रीय गोकुल मिशन कार्यक्रम वर्ष 2020-21 से डिस्कंटीन्यू कर दिया गया है। यह योजना मांग आधारित योजना थी। जिन राज्यों से मांग आती थी, उन राज्यों को लाभ दिया जाता था। हम लोगों ने ओडिशा में राष्ट्रीय गोकुल मिशन के तहत 48.4 करोड़ रुपये स्वीकृत किए थे, जिससे लगभग 31 लाख पशुपालक लाभान्वित हुए हैं और अभी हाल-फिलहाल 100 करोड़ रुपये की लागत से एक नया सीमेन स्टेशन सैंक्शन किया है। एनेक्चर-I में पूरा राज्यवार ब्योरा माननीय सदस्य को उपलब्ध है। एनेक्चर-III में जिलावार ब्योरा भी माननीय सदस्य को उपलब्ध है। वह उसका पूरा अवलोकन कर सकते हैं।

12.00 hrs

अध्यक्ष महोदय: प्रश्न संख्या 448, श्रीमती कलाबेन मोहनभाई देलकर।

'श्रेष्ठ' योजना

***448. +श्रीमती कलाबेन मोहनभाई देलकर:**

श्री निलेश ज्ञानदेव लंके:

क्या सामाजिक न्याय और अधिकारिता मंत्री यह बताने की कृपा करेंगे कि:

- (क) संघ राज्य क्षेत्र दादरा और नगर हवेली, दमन और दीव तथा महाराष्ट्र में लक्षित क्षेत्रों में उच्च विद्यालयों में छात्रों के लिए आवासीय शिक्षा योजना (श्रेष्ठ) के मोड-I और मोड-II के अंतर्गत विद्यालयों का जिला-वार ब्योरा क्या है;

- (ख) विगत तीन वर्षों के दौरान उक्त योजना के मोड-I और मोड-II के अंतर्गत जिला-वार कितने छात्रों का चयन किया गया है;
- (ग) ऐसी अवधि के दौरान इस योजना के मोड-I और मोड-II के अंतर्गत 'श्रेष्ठ' विद्यालयों के लिए आवंटित और जारी की गई तथा उपयोग में लाई गई धनराशि का जिला-वार और राज्य/संघ राज्यक्षेत्र-वार ब्यौरा क्या है;
- (घ) क्या सरकार का विचार अनुसूचित जाति और अनुसूचित जनजाति बहुल जिलों और राज्य/संघ राज्य क्षेत्रों में श्रेष्ठ योजना का विस्तार करने का है; और
- (ङ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री; तथा सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री बी. एल. वर्मा):

(क) से (ङ) विवरण सभा पटल पर रख दिया गया है।

विवरण

(क) और (ख) लक्षित क्षेत्रों में उच्च विद्यालयों में छात्रों के लिए आवासीय शिक्षा योजना (श्रेष्ठ) एक केन्द्रीय क्षेत्र की योजना है, अतः निधियां राज्य/संघ राज्य क्षेत्र और जिला-वार आवंटित नहीं की जाती हैं। इसलिए, लाभार्थियों और निधि वितरण के संबंध में आंकड़े स्कूल/संस्थान-वार रखे जाते हैं, न कि राज्य/संघ राज्य क्षेत्र और जिला-वार।

योजना के मोड-I और मोड-II के अंतर्गत संघ राज्य क्षेत्र दादरा और नगर हवेली तथा दमन और दीव में कोई भी स्कूल और संस्थान पैनलबद्ध/पंजीकृत नहीं है। पिछले तीन वर्षों के दौरान महाराष्ट्र राज्य के विभिन्न जिलों में मोड-I के तहत स्कूलों और मोड-II के तहत संस्थानों तथा इन स्कूलों और संस्थानों में चयनित छात्रों की संख्या का ब्यौरा संलग्न **अनुबंध-I** में दिया गया है।

(ग) पिछले तीन वर्षों के दौरान श्रेष्ठ योजना के मोड-I और मोड-II के अंतर्गत आवंटित, जारी और उपयोग की गई निधियों का ब्यौरा संलग्न **अनुबंध -II** में दिया गया है।

मोड-I के तहत राज्यों/संघ राज्य क्षेत्रों के विभिन्न जिलों में अवस्थित स्कूलों को जारी की गई निधियों का ब्यौरा संलग्न **अनुबंध -III** में दिया गया है। मोड-II के तहत राज्यों/संघ राज्य क्षेत्रों के विभिन्न जिलों में अवस्थित संस्थानों को जारी की गई निधियों का ब्यौरा संलग्न **अनुबंध -IV** में दिया गया है।

(घ) और (ङ) सामाजिक न्याय और अधिकारिता विभाग की श्रेष्ठ योजना इस समय मंत्रालयों और विभागों सहित संबंधित हितधारकों के परामर्श से संशोधित की जा रही है। श्रेष्ठ के अनुरूप अनुसूचित जनजाति (एसटी) के छात्रों के लिए जनजातीय कार्य मंत्रालय द्वारा ऐसी कोई योजना नहीं चलाई जा रही है।

अनुबंध -I

महाराष्ट्र राज्य के विभिन्न जिलों में मोड-I के अंतर्गत आने वाले स्कूलों का ब्यौरा और इन स्कूलों में चयनित विद्यार्थियों की संख्या

क्र.सं.	स्कूल का नाम	जिला	छात्रों की संख्या			कुल
			2022-23	2023-24	2024-25	
1	आदर्श संस्कार विद्यालय एवं जूनियर कॉलेज	नागपुर	-	01	06	07
2	आत्मा मलिक इंटरनेशनल स्कूल	अहमदनगर	13	-	11	24
3	संत तुकाराम नेशनल मॉडल स्कूल	लातूर	16	18	16	50
4	वागड़ ग्लोबल स्कूल	पालघर	-	18	02	20
5	श्रीमती डी जी अग्रवाल मेमोरियल स्कूल	नंदुरबार	25	01	-	26
6	माननीय शरद पवार पब्लिक स्कूल	नासिक	16	12	-	28
7	संजय घोडावत इंटरनेशनल स्कूल	कोल्हापुर	2	-	-	02
कुल			72	50	35	157

*शेष 29 जिलों में श्रेष्ठ के मोड-I के तहत कोई निजी आवासीय विद्यालय पैनलबद्ध नहीं है।

**महाराष्ट्र राज्य के विभिन्न जिलों में मोड-II के तहत संस्थानों तथा इन संस्थानों में
चयनित छात्रों की संख्या का ब्यौरा**

क्र.सं.	गैर-सरकारी संगठनों/स्वैच्छिक संगठनों के नाम	जिले	छात्रों की संख्या			कुल
			2022-23	2023-24	2024-25	
1	स्वामी चक्रधर शिक्षण प्रसारक मंडल	अहमदनगर	1181	49	00	1230
2	चेतना शिक्षण संस्था	औरंगाबाद	191	97	00	288
3	चेतना शिक्षण संस्था	औरंगाबाद	295	23	00	318
4	श्री तांबावेश्वर सेवाभाविसंस्था	बीड	161	15	00	176
5	मीराबाई शिक्षा प्रसारक मंडल, महाराष्ट्र	बीड	100	50	73	223
6	संत गजानन महाराज शिक्षण प्रसारक मंडल	चंद्रपुर	140	55	00	195
7	आदर्श शिक्षण प्रसारक मंडल	धुले	60	73	83	216
8	आदर्श शिक्षण प्रसारक मंडल	धुले	85	95	93	273
9	जोगाई माता संस्कृतिक सामाजिक शैक्षणिक मंडल	धुले	81	00	00	81
10	उज्ज्वल ग्रामीण विकास सोसायटी	धुले	100	00	00	100
11	चंद्रगिरि शिक्षण प्रसारक मंडल	हिंगोली	69	113	100	282
12	स्वर्गीय तहलाराम खुराना प्रतिष्ठान	हिंगोली	132	99	75	306
13	स्वामी विवेकानंद शिक्षण प्रसारक मंडल	हिंगोली	75	90	00	165
14	ज्योतिबा फुले सेवा ट्रस्ट	हिंगोली	135	84	75	294
15	स्वामी विवेकानंद शिक्षण प्रसारक	हिंगोली	24	89	00	113
16	श्री स्वामी समर्थ शिकासन संस्था	कोल्हापुर	33	58	50	141
17	महिला बहुउद्देशीय शिक्षण प्रसारक मंडल	लातूर	50	97	00	147
18	हरिसुंदर महिला बहुउद्देशीय शिक्षण प्रसारक मंडल	लातूर	77	103	100	280
19	हरिसुंदर महिला बहुउद्देशीय शिक्षण प्रसारक मंडल	लातूर	49	117	00	166
20	जगतजयोति ग्रामीन बहुउद्देशीय एस वी एस संस्था	लातूर	24	63	00	87

क्र.सं.	गैर-सरकारी संगठनों/स्वैच्छिक संगठनों के नाम	जिले	छात्रों की संख्या			कुल
			2022-23	2023-24	2024-25	
21	भारत बहुउद्देशीय शिक्षा सोसायटी	लातूर	51	76	00	127
22	श्री संत शिरोमणि मन्मथ स्वामी शिक्षा प्रसारक मंडल	नांदेड़	199	125	69	393
23	शुभम शिक्षा प्रसारक मंडल	नांदेड़	00	21	00	21
24	जीजामाता शिकासन प्रसारक मंडल	उस्मानाबाद	128	64	82	274
25	अहिल्यादेवी होल्कर शिक्षण प्रसारक मंडल उदगीर	उस्मानाबाद	138	104	00	242
26	श्री खंडोबराया सेवाभावी संस्था	परभणी	89	116	100	305
27	महाराष्ट्र शिक्षा प्रसारक मंडल	परभणी	60	115	100	275
28	तिरुपति बालाजी सेवाभावी और शिक्षा संस्था	परभणी	75	114	150	339
29	डॉ. बाबासाहेब अम्बेडकर शिक्षण प्रसारक मंडल	परभणी	185	122	100	407
30	श्री सद्गुरुमौली सेवाभावी संस्था	परभणी	190	123	75	388
31	प्रयास एजुकेशन सोसायटी पूर्णा टीक्यू पूर्णा	परभणी	79	117	100	296
32	तिरुपति बालाजी सेवाभावी और शिक्षण संस्था	परभणी	85	168	99	352
33	प्रियदर्शिनी शिक्षण संस्था, कोरेगांव,	सतारा	69	00	00	69
34	श्री गडगे महाराज मिशन	सतारा	156	61	00	217
35	अपंग महिला मंडल	सतारा	150	50	00	200
36	आई तुलजा भवानी महिला शिक्षण एवं प्रशिक्षण संस्था	यवतमाल	65	116	100	281
37	काई मांजी नाइक एजुकेशन सोसाइटी	यवतमाल	116	00	00	116
38	कई नूरा नायक बहुउद्देशीय शिक्षण संस्था	यवतमाल	100	00	00	100
कुल			4997	2862	1624	9483

अनुबंध -II

पिछले तीन वर्षों के दौरान श्रेष्ठ योजना के मोड-I और मोड-II के तहत आवंटित और जारी की गई निधियों का ब्यौरा

(रुपये करोड़ में)

क्र.सं.	वर्ष	आवंटित निधियां	जारी की गई निधियां
1	2022-23	89.00	51.12
2	2023-24	90.65	81.57
3	2024-25	110.00	109.98
कुल		289.65	242.67

अनुबंध -III

पिछले तीन वर्षों के दौरान राज्यों/संघ राज्य क्षेत्रों के विभिन्न जिलों में स्कूलों को मोड-I के तहत जारी की गई निधियों का ब्यौरा

(रुपये लाख में)

क्र.सं.	राज्य/संघ राज्य क्षेत्र	जिले	जारी की गई निधि			कुल
			2022-23	2023-24	2024-25	
1	अंडमान और निकोबार द्वीप समूह	दक्षिण अंडमान	2.25	2.45	1.25	5.95
2	आंध्र प्रदेश	कुडप्पा	5.30	00	00	5.3
		पूर्वी गोदावरी	00	00	9.00	9
		श्री पोट्टी शामुलु नीलोर	81.25	154.02	190.67	425.94
		श्री सत्य साईं जिला	1.52	4.40	4.85	10.77
		विशाखापत्तनम	34.37	109.84	170.15	314.36
		विज़ियानग्राम	64.15	165.92	259.49	489.56
		पश्चिम गोदावरी	22.41	96.34	195.07	313.82
3	असम	बारपेटा	7.40	00	00	7.4
		कामरूप	8	6	3.75	17.75
4	बिहार	अरवल	22.55	20.05	10.30	52.9
		बेगूसराय	10.72	00	00	10.72
		गया	54.50	13.24	12.72	80.46

क्र.सं.	राज्य/संघ राज्य क्षेत्र	जिले	जारी की गई निधि			कुल
			2022-23	2023-24	2024-25	
		जमुई	20.50	00	00	20.5
		मुजफ्फरपुर	122.79	63.27	39.55	225.61
		नवादा	00	5.78	3.30	9.08
		पटना	00	23.65	66.43	90.08
		पूर्णिमा	15	16.30	00	31.3
5	छत्तीसगढ़	बेमेतरा	00	00	25.50	25.5
		बीजापुर	3.75	4.95	4.50	13.2
		बिलासपुर	00	53.90	90.37	144.27
		दांतेवाड़ा	4.75	1.25	1.25	7.25
		दुर्ग	00	00	00	00
		जगदलपुर	17.90	18.50	00	36.4
		कंकेर	12.50	5	12.63	30.13
		कोरबा	10.90	6.25	00	17.15
		रायगढ़	24.20	76.40	116.47	217.07
		रायपुर	16.65	15.30	17.12	49.07
		राजनांदगांव	63.85	93.20	117.50	274.55
6	गुजरात	मोरबी	4.70	4.90	2.50	12.1
		नवसारी	6.25	6.85	6.25	19.35
		सूरत	6.25	10.08	26.15	42.48
		वडोदरा	00	3	00	3
		वाल्सोद	6.75	7.35	2.50	16.6
7	हरियाणा	अंबाला	4.10	4.05	00	8.15
		भिवानी	0.00	6.32	33.63	39.95
		हिसार	2.10	6.47	8.15	16.72
		जींद	6.75	16.55	11.65	34.95
		कैथल	0.00	1.25	2.35	3.6
		करनाल	0.00	2.35	2.45	4.8
		कुरुक्षेत्र	4.95	3.80	1.25	10
		महेंद्रगढ़	1.38	202.40	585.35	789.13
		पंचकुला	6.74	3.30	0.00	10.04
		पानीपत	0.00	39.33	83.22	122.55

क्र.सं.	राज्य/संघ राज्य क्षेत्र	जिले	जारी की गई निधि			कुल
			2022-23	2023-24	2024-25	
		सिरसा	19.53	28.40	26.92	74.85
		सोनीपत	12.50	11.64	8.82	32.96
		यमुना नगर	0.00	34.50	82.75	117.25
		मेवात	4.12	1.25	0.00	5.37
8	हिमाचल प्रदेश	चंबा	22.87	33.82	48.37	105.06
		कंगड़ा	0.00	3.85	7.30	11.15
		कुल्लू	5.59	8.48	3.95	18.02
		मनाली	1.25	1.35	0.00	2.6
		शिमला	6.00	13.90	18.45	38.35
		सोलन	6.92	6.00	8.00	20.92
9	झारखंड	लातेहार	4.77	2.41	2.70	9.88
		बोकारो	15.36	12.51	10.59	38.46
		देवघर	2.34	3.72	2.48	8.54
		गिरिडीह	20.64	6	12.53	39.17
		कोडरमा	5.25	7.20	7.55	20
		लोहरदगा	0.00	0.00	0.00	00
		पलामू	78.41	38.86	54.05	171.32
		खुंटी	2.44	0.00	0.00	2.44
10	कर्नाटक	बीदर	0.00	51.97	82.07	134.04
		रायचूर	14.27	2.48	2.48	19.23
		यादगीर	23.15	0.00	0.00	23.15
11	केरल	अर्नाकुलम	15.39	13.95	1.25	30.59
		कन्नूर	17.75	18.43	7.15	43.33
		कोल्लन	14.02	40.43	75.11	129.56
		कोट्टायम	54.77	82.39	69.74	206.9
		मलप्पुरम	4.47	3.37	3.51	11.35
		पलक्कड़	33.06	62.37	56.04	151.47
		पथनामथिट्टा	28.67	31.68	16.25	76.6
		तिरुवनंतपुरम	26.45	27.80	53.15	107.4
		त्रिशूर	38.25	59.07	48.80	146.12
12	मध्य प्रदेश	बड़वानी	0.00	0.00	3.50	3.5

क्र.सं.	राज्य/संघ राज्य क्षेत्र	जिले	जारी की गई निधि			कुल
			2022-23	2023-24	2024-25	
		भोपाल	47.47	91.77	83.95	223.19
		छतरपुर	38.35	23.82	27.70	89.87
		छिंदवाड़ा	32.95	38.70	23.25	94.9
		दमोह	2.43	0.00	0.00	2.43
		देवास	0.00	26.95	48.70	75.65
		धार	0.00	2.20	6.79	8.99
		गुना	18.50	7.50	5.00	31
		ग्वालियर	0.00	0.00	18.97	18.97
		इंदौर	0.00	36.58	60.52	97.1
		जबलपुर	50.50	58.28	28.45	137.23
		कटनी	3.57	3.55	2.50	9.62
		नर्मदापुरम	0.00	5.94	9.75	15.69
		रीवा	0.00	1.10	3.57	4.67
		सतना	0.00	7.10	22.10	29.2
		सीधी	4.67	3.55	2.50	10.72
		विदिशा	7.37	0.00	0.00	7.37
		शिवपुरी	19.53	19.95	14.40	53.88
13	महाराष्ट्र	अहमदनगर	31.55	20.35	29.60	81.5
		कोल्हापुर	2.50	2.70	00	5.2
		लातूर	18.65	39.70	49.60	107.95
		नागपुर	9.80	1.37	22.92	34.09
		नंदुरबार	28.80	26.70	12.35	67.85
		नासिक	19.80	36.10	22.15	78.05
		पालघर	0.00	20.10	19.22	39.32
		वाशिम	8.23	0.00	0.00	8.23
14	उड़ीसा	बलांगीर	22.00	0.00	0.00	22
		ढेंकनाल	19.20	0.00	0.00	19.2
		गंजम	77.28	78.20	56.27	211.75
		कंधमाल	7.25	0.00	0.00	7.25
		केंद्रपाड़ा	0.00	1.34	1.25	2.59
		क्योंझर	6.05	4.90	4.66	15.61

क्र.सं.	राज्य/संघ राज्य क्षेत्र	जिले	जारी की गई निधि			कुल
			2022-23	2023-24	2024-25	
		खोरधा	0.00	3.84	3.80	7.64
		मलकानगिरी	11.20	1.25	0.00	12.45
		नबरंगपुर	23.00	13.75	1.25	38
		नवापाडा	16.50	3.75	3.75	24
		रायदादा	9.95	6.25	8.89	25.09
		संबलपुर	19.25	42	31.51	92.76
15	पुडुचेरी	पुडुचेरी	8.52	9.80	5.00	23.32
16	पंजाब	एस.बी.एस. नगर	0.00	0.00	3.90	3.9
		पठानकोट	0.00	2.75	2.70	5.45
		साहिबजादा अजीत सिंह नगर	0.00	0.00	4.67	4.67
		रूपनगर	4.25	12.10	15.10	31.45
		मोहाली	16.00	33.40	28.87	78.27
17	राजस्थान	अलवर	8.50	35.05	48.55	92.1
		बांसवाड़ा	10.00	22.55	19.10	51.65
		भरतपुर	45.70	81.92	138.05	265.67
		भीलवाड़ा	4.75	3.80	1.25	9.8
		बीकानेर	8.00	10.25	10.90	29.15
		चुरू	2.00	15.12	20.63	37.75
		श्रीगंगानगर	13.12	48.75	89.96	151.83
		हनुमानगढ़	2.45	37.10	146.15	185.7
		जयपुर	3.50	8.75	4.80	17.05
		झालावाड़	0.00	0.00	29.98	29.98
		झुंझुनू	28.86	228.34	420.71	677.91
		जोधपुर	9.21	51.77	96.45	157.43
		कोटा	65.74	169.20	164.24	399.18
		नागौर	1.37	2.35	5.21	8.93
		सीकर	20.50	134.00	256.62	411.12
		सिरोही	13.46	4.10	12.55	30.11
		टोंक	0.00	24.20	35.82	60.02
		उदयपुर	27.30	59.25	43.16	129.71

क्र.सं.	राज्य/संघ राज्य क्षेत्र	जिले	जारी की गई निधि			कुल
			2022-23	2023-24	2024-25	
18	तमिलनाडु	कोयंबटूर	17.50	13.10	16.50	47.1
		धर्मपुरी	24.75	37.22	22.37	84.34
		इरोड	5.34	7.00	2.35	14.69
		कांचीपुरम	18.50	16.15	11.25	45.9
		कन्याकुमारी	9.26	11.15	4.88	25.29
		कृष्णागिरी	20.00	63.39	108.70	192.09
		नमक्कल	41.97	64.40	60.78	167.15
		नीलगिरी	1.25	1.25	0.00	2.5
		रामनाथपुरम	12.25	2.70	3.08	18.03
		शिवगंगा	0.00	9.00	9.30	18.3
		तेनकासी	1.24	1.27	0.00	2.51
		तंजावुर	2.00	2.20	2.50	6.7
		तिरुचिरापल्ली	17.35	29.55	37.95	84.85
		तिरुनेलवेली	21.17	24.62	28.14	73.93
		तिरुपुर	13.67	29.87	35.00	78.54
		तिरुवन्नामलाई	11.82	32.98	29.55	74.35
		विरुधुनगर	9.00	0.00	3.14	12.14
19	तेलंगाना	मेडचल	27.51	64.29	40.55	132.35
20	उत्तर प्रदेश	अयोध्या	26.70	34.58	72.85	134.13
		बहराइच	28.83	23.50	40.55	92.88
		बलरामपुर	36.75	14.76	6.28	57.79
		बुलंदशहर	0.00	72.87	63.05	135.92
		चित्रकूट	70.50	41.25	43.20	154.95
		फतेहपुर	71.57	137.25	213.25	422.07
		गौतम बुध नगर	32.79	86.84	108.01	227.64
		गाजियाबाद	42.90	122.67	197.04	362.61
		कानपुर नगर	8.25	7.10	2.50	17.85
		कौशाम्बी	0.00	0.00	15.70	15.7
		लखनऊ	5.50	16.50	44.30	66.3
		मथुरा	43.88	107.06	152.50	303.44
		मेरठ	0.00	0.00	64.63	64.63

क्र.सं.	राज्य/संघ राज्य क्षेत्र	जिले	जारी की गई निधि			कुल
			2022-23	2023-24	2024-25	
		सिद्धार्थ नगर	46.43	65.52	101.67	213.62
		वाराणसी	55.88	196.46	453.75	706.09
21	उत्तराखंड	अल्मोड़ा	1.00	8.22	11.07	20.29
		देहरादून	20.35	15.90	3.75	40
		नैनीताल	5.75	7.69	17.93	31.37
		पौड़ी गढ़वाल	1.37	7.52	18.27	27.16
		उधम सिंह नगर	24.08	21.05	23.87	69
22	पश्चिम बंगाल	पूर्व बर्धमान	3.50	3.80	1.25	8.55
		दार्जिलिंग	10.25	8.70	3.75	22.7
कुल			2795.86	4915.06	7135.78	14846.7

अनुबंध -IV

पिछले तीन वर्षों के दौरान राज्यों/संघ राज्य क्षेत्रों के विभिन्न जिलों में श्रेष्ठ योजना के मोड-II के तहत जारी की गई निधियों का ब्यौरा

(रुपए लाख में)

क्र.सं.	राज्य/संघ राज्य क्षेत्र	जिला	जारी की गई निधि			कुल
			2022-23	2023-24	2024-25	
1	आंध्र प्रदेश	प्रकाशम	19.69	31.31	34.65	85.65
		गुंटूर	8.12	69.95	107.25	185.32
		पश्चिम गोदावरी	17.50	34.05	46.20	97.75
		कृष्णा	7.00	1.40	0.00	8.4
2.	गुजरात	अहमदाबाद	7.67	0.00	55.16	62.83
3.	हरियाणा	सोनीपत	13.01	0.00	42.39	55.4
4.	कर्नाटक	बेंगलोर ग्रामीण	0.00	19.80	33.00	52.8
		गुलबर्गा	26.25	0.00	82.95	109.2

क्र.सं.	राज्य/संघ राज्य क्षेत्र	जिला	जारी की गई निधि			कुल
			2022-23	2023-24	2024-25	
		बैंगलोर शहरी	35.08	30.61	0.00	65.69
		चित्रदुर्ग	58.75	86.9	98.45	244.1
		मैसूर	26.25	41.05	46.20	113.5
		रामनगरम	26.25	41.75	44.79	112.79
		कालकेरी विजयपुरा	0.00	13.11	39.57	52.68
		विजयपुरा	47.25	115.09	103.4	265.74
		यादगीर	17.06	38.69	46.20	101.95
		चिक्काबल्लापुर	5.46	13.07	24.15	42.68
5.	मध्य प्रदेश	ग्वालियर	6.28	36.67	34.56	77.51
		जबलपुर	3.96	15.7	34.22	53.88
		उज्जैन	18.23	0.00	0.00	18.23
6.	महाराष्ट्र	अहमदनगर	30.15	15.24	4.18	49.57
		औरंगाबाद	39.97	20.57	5.06	65.6
		बीड	27.33	15.1	21.27	63.7
		चांदपुर	10.25	12.93	3.37	26.55
		धुले	70.95	61.47	107.86	240.28
		हिंगोली	49.67	101.22	96.76	247.65
		कोल्हापुर	8.66	19.06	22.99	50.71
		लातूर	47.89	105.57	73.02	226.48
		नांदेड़	51.9	44.72	35.73	132.35
		उस्मानाबाद	25.33	50.03	56.47	131.83
		परभणी	164.31	230.78	275.9	670.99
		सतारा	81.55	26.95	9.00	117.5

क्र.सं.	राज्य/संघ राज्य क्षेत्र	जिला	जारी की गई निधि			कुल
			2022-23	2023-24	2024-25	
		यवतमाल	18.00	27.82	46.5	92.32
7.	उड़ीसा	भद्रक	14.89	39.93	46.09	100.91
		बौध	5.94	16.49	0	22.43
		ढेंकनाल	44.04	85.13	82.75	211.92
		खोरधा	55.23	92.90	46.2	194.33
		नौपाड़ा	47.25	62.35	16.16	125.76
		रायगढ़	36.3	32.98	52.86	122.14
8.	राजस्थान	भरतपुर	3.79	17.46	29.43	50.68
		बीकानेर	14.44	0.00	0.00	14.44
		दौसा	10.99	41.31	61.56	113.86
		हनुमानगढ़	12.35	32.65	52.89	97.89
		जयपुर	7.92	22.48	28.48	58.88
		जोधपुर	23.72	33.51	36.75	93.98
		कोटा	101.46	128.79	138.3	368.55
		श्रीगंगानगर	47.72	73.71	108.53	229.96
9.	तमिलनाडु	मदुरै	21.87	0.00	0.00	21.87
		थिरुकोविलुर (कल्लाकुरिची)	98.04	0.00	0.00	98.04
10.	उत्तर प्रदेश	आगरा	24.41	13.96	4.37	42.74
		अमेठी	45.44	78.84	87.64	211.92
		बलिया	62.74	87.77	23.71	174.22
		बाराबंकी	7.01	21.98	28.67	57.66
		बरेली	8.25	20.27	6.68	35.2

क्र.सं.	राज्य/संघ राज्य क्षेत्र	जिला	जारी की गई निधि			कुल
			2022-23	2023-24	2024-25	
		चित्रकूट	28.01	40.81	46.11	114.93
		देवरिया	5.86	22.2	22.95	51.01
		एटा	23.1	33.42	36.58	93.1
		फिरोजाबाद	11.37	1.92	36.45	49.74
		गोंडा	62.35	89.42	109.2	260.97
		हरदोई	177.77	254.48	284.65	716.9
		खीरी	34.62	35.1	46.2	115.92
		लखनऊ	48.77	53.78	64.64	167.19
		मऊ	24.67	53.41	49.94	128.02
11.	उत्तराखंड	देहरादून	9.71	34.26	46.86	90.83
12.	पश्चिम बंगाल	पूर्वी मेदिनीपुर	4.44	0.00	0.00	4.44
		हुगली	0.00	24.84	19.1	43.94
		हावड़ा	3.00	17.87	29.62	50.49
		कोलकाता	6.85	19.23	6.34	32.42
		मलाध	10.5	14.3	3.60	28.4
13.	राष्ट्रीय राजधानी क्षेत्र दिल्ली	उत्तर पश्चिम	25.23	65.04	77.85	168.12
		उत्तर पूर्व	11.00	33.78	42.52	87.3
		दक्षिण पूर्व	69.59	56.28	49.84	175.71
14.	असम	कामरूप	15.64	0.00	0.00	15.64
		नागांव	32.99	0.00	0.00	32.99
15.	मणिपुर	इम्फाल पश्चिम	0.00	11.00	26.46	37.46
16.	तेलंगाना	जोगुलंबा गडवाल	0.29	0.00	0.00	0.29
		वारंगल ग्रामीण	26.38	32.47	43.45	102.3

क्र.सं.	राज्य/संघ राज्य क्षेत्र	जिला	जारी की गई निधि			कुल
			2022-23	2023-24	2024-25	
17.	मेघालय	उम्पलोह पूर्व	21.66	0.00	0.00	21.66
कुल			2317.37	3116.73	3524.68	8958.78

WRITTEN ANSWERS TO QUESTIONS

(i) Starred Question Nos. 449 to 460

PILOT PROJECTS USING AI IN AGRICULTURE

*449. SHRI B. K. PARTHASARATHI:

Will the Minister of **AGRICULTURE AND FARMERS** be pleased to state:

- whether the Government has implemented pilot projects using Artificial Intelligence (AI) in the agriculture supply chain, including applications such as blockchain-based traceability, warehouse management, quality assessment, grading, forecasting, logistics optimisation and procurement monitoring;
- if so, the details of such pilot projects, including implementing Ministries/agencies, locations, commodities covered, technological solutions deployed and key outcomes;

- (c) the details of collaborations made with private sector partners, agri-tech start-ups, research institutions and technology companies for developing, testing or scaling AI-enabled agriculture supply chain technologies;
- (d) whether any assessment has been carried out on the impact of these AI solutions on efficiency, transparency, reduction of post-harvest losses, farmer incomes and market linkages and if so, the details thereof; and
- (e) the details of the measures taken by the Government to replicate or scale successful AI-based agriculture supply chain models across additional States, warehouses, mandis and FPOs?

**THE MINISTER OF AGRICULTURE AND FARMERS WELFARE; AND
MINISTER OF RURAL DEVELOPMENT (SHRI SHIVRAJ SINGH CHOUHAN):**

(a) to (e) The Government is implementing pilot projects using Artificial Intelligence (AI) in the agriculture supply chain, including applications viz. blockchain-based traceability, warehouse management, quality assessment, grading, forecasting, logistics optimisation and procurement monitoring.

The Ministries are working in close collaboration with leading public institutions and technology partners, including the Indian Council of Agricultural Research (ICAR), the India Meteorological Department (IMD), the Ministry of Electronics and Information Technology (MeitY), the Indian Institute of Technology (IITs), and private entities with domain expertise. These collaborations support the development, testing, and scaling of AI-enabled solutions across agricultural value chains, including advisory services, crop

monitoring and weather forecasting. Key initiatives undertaken by the Ministries in this regard are as follows:

I. Department of Agriculture & Farmers' Welfare:

- Under the Digital Agriculture Mission, the government is creating a database of basic farming-related information and using Artificial Intelligence (AI) to develop solutions that directly benefit farmers. The mission also aims to ensure that services and scheme benefits reach farmers quickly, easily, and with full transparency. An important component of this mission is AgriStack, a farmer-centric Digital Public Infrastructure (DPI). It is being developed as a public good, similar to Aadhaar, to enable faster and easier access to services and benefits for farmers. Under the AgriStack-DPI, every farmer is being provided with a digital identity called a Farmer ID. It functions like Aadhaar and is used as a "farmer's identity." This Farmer ID is linked to the farmer's personal details, land records, crops grown, and assets such as livestock and fisheries. As of 20 March 2026, more than 9.2 Crore Farmer IDs have been created across the country.
- The Ministry of Agriculture and Farmers Welfare has initiated several AI-related projects and has also proposed new ones. These are being used for farmer advisories, pest control, crop identification, insurance, delivery of scheme benefits, and governance analytics. Some key AI initiatives are as follows:

- i. National Pest Surveillance System (NPSS) – In this system, pests are identified based on photos, and farmers are provided with appropriate advice accordingly.
- ii. AI-based Crop Identification – During digital crop surveys, AI is used to automatically identify crops, which helps in obtaining more accurate crop-related data.
- iii. (AI-based Monsoon and Weather Advisory – This AI model is based on more than 100 years of data from the India Meteorological Department (IMD). It provides weather insights that help farmers make better decisions regarding sowing and irrigation.
- iv. Bharat Vistar (Virtually Integrated System to Access Agricultural Resources) – This is an advanced and integrated AI system that brings together scattered agricultural information onto a single platform. It integrates various schemes, institutions, and data sources, making it easier for farmers to access information. It is a conversational AI system through which farmers can interact directly to get information on government schemes, services, scientific farming practices, weather, pests, Soil Health Cards, and market prices (mandi rates). This helps reduce the information gap among farmers and provides accurate farming advice at scale. The service is

also available on basic mobile phones. The first phase (Phase 1) of Bharat Vistar was launched on 17 February 2026.

II. Indian Council of Agriculture Research (ICAR):

- ICAR is focused on the development of AI-based technologies in Research & Development (R&D) programmes for achieving sustainable, climate smart, efficient solutions for precision farming, enhanced crop production, sustainable agriculture and improved live-stock management. During 2021-25, 115 AI-based research projects (List of the projects is given in the enclosed **Statement**) were operated in the following areas:
 - Mechanization of production and post-production operation of agricultural crops.
 - Agricultural/horticultural/plantation crops disease management.
 - Drone application in agriculture.
 - Jute fibre grading and jute retting system
 - Cotton ginning and Cotton yarn quality
 - Marine fishery species identification
- A technology namely “AI based Grain Analyzer Software” has been validated in the field by the private sector industry partner, M/s. Osaw India Pvt. Ltd (Indosaw), Ambala. The SPAD meter 2.0 which

measures leaf chlorophyll concentration non-destructively has been licensed to the following three firms for multiplication and marketing:

- M/s. GT Bio Science Pvt Ltd, Yavatmal, Maharashtra
 - M/s. SKR AGROTECH, Wardha, Maharashtra
 - M/s. WS Telematics Pvt. Ltd., Okhla Industrial Area, New Delhi
- In the aquaculture domain, fisheries research institutes have developed pilot-level AI/data-driven technology outputs under NEPPA-supported initiatives. The details are as follows:
 - i. **SMART Fish Feeder:** An intelligent fish feeding system for precision feed dispensing in aquaculture based on programmed schedules and culture requirements, aimed at improving feed-use efficiency and reducing feed wastage.
 - ii. **CIFA AquaNIRNAY:** A geospatial decision-support tool using machine learning algorithms, remote sensing and GIS for identification of water bodies suitable for aquaculture development, to support scientific planning and prioritization.
 - iii. **LaksyaShrimp:** End-to-end block chain-based digital traceability system and method using IoT for end-to-end supply chain management in shrimp including broodstock, hatchery, nursery, grow-out, inputs, harvesting,

aggregations, transportation, marketing, processing, exporting and retailing.

At present, the technologies developed are in pilot-scale evaluation.

III. **Department of Food & Public Distribution (DFPD)**

- DFPD is implementing the Artificial Intelligence (AI) based SMART Warehouse project in all Central Warehousing Corporation (CWC) food grain warehouses and 150 Food Corporation of India (FCI) owned warehouses. Components of AI enabled smart warehousing are:
 - AI enabled Bag counting system
 - AI enabled Face recognition system
 - AI enabled fire and smoke detection system
 - AI enabled rodent detection system
 - Smart locks
 - Gate automation
 - IOT sensors (CO2 and Phosphine Gas sensors)
- Besides, Bhandaran 360 (ERP system of CWC) has been implemented for warehouse management and also to support logistics optimization and demand forecasting. In addition, Transport Management System (TMS) has been deployed to enable live tracking and reduce dwell time.

IV. Department of Science & Technology (DST), Government of India

- The Department of Science and Technology is running two Technology Innovation Hubs (TIHs): one at IIT Bombay through the TIH Foundation, and another at IIT Ropar called AWaDH. These institutions are working on IoT/IoE (Internet of Thing/Internet of Everything) and agricultural technologies, and are conducting pilot projects for the use of AI in agricultural supply chains.
- At IIT Bombay, the TIH Foundation is working in collaboration with the ICAR-Directorate of Onion and Garlic Research (ICAR-DOGR). The key areas of work include:

- An image processing–based grading system for identifying different varieties of onions.
- A smart sensor-based system for price management, which can detect onion rotting in advance using BLE mesh technology. This technology has been tested in farmers' warehouses in the Nashik region and has been shared with Jain Irrigation Systems Limited.
- Additionally, under the NM-ICPS program, a project called “Bharat-Gen” is being developed to create multimodal and multilingual AI solutions. It also includes the “Krishi Sathi” platform, which provides farmers with personalized and real-time advisory services.

- At IIT Ropar (AWaDH), several AI-based pilot projects in the agricultural supply chain are being carried out through its startups.

These include:

- Quality assessment of maize and connecting farmers to markets in Punjab – by Roots Goods
 - Satellite and IoT-based crop monitoring and advisory services in Uttarakhand – by Bhoomi Cam
 - IoT-based food supply chain analytics in Maharashtra – by Qzense Labs
 - Climate-based decision-making and resource optimization in Haryana – by Navariti Innovation
 - A biodiversity monitoring system implemented in more than 38 locations, including India – in collaboration with Syngenta
 - Health monitoring of cows in Tarn Taran (Punjab) – by Moo Farm
- All these projects are being carried out with the support of TIH IIT Ropar (AWaDH), in collaboration with various partners through different startups. They cover sectors such as maize, cereals, and livestock.
 - TIH AWaDH has established strong collaboration among industry, academia, and government, which is helping in the development,

testing, and large-scale deployment of AI-based agricultural technologies.

These AI-driven innovation aims to facilitate to improved efficiency, enhanced transparency, better crop monitoring, a reduction in crop losses, and strengthened farmer decision-making. They also facilitate improved market linkages and supply chain management through better access to information and logistics support.

STATEMENT

List of Research Projects incorporating Artificial Intelligence (AI) technologies operated during FY 2021-25

Sl. No.	Project Name
1.	Development of robotic harvester for poly-house cultivated tomatoes
2.	IoT-Based Monitoring and Early Infection Detection in Dairy Cattle using Infrared Thermography (IRT)
3.	Image based Variable-rate Nitrogen Applicator
4.	Yield prediction using multi-temporal data from UAV-based multispectral imagery
5.	Plant Disease Detection Using UAV Multispectral Imagery
6.	Development of Plant Nitrogen Monitoring and Management System for Polyhouse
7.	Development of computer vision based human posture analyse system for ergonomic assessment
8.	Development and evaluation of robotic harvester for grape bunches
9.	Development of AI/ IoT Based intelligent Irrigation System for Field Crops
10.	Machine learning based Decision Support System (DSS) for micro-irrigation management
11.	Drone operated line seeder
12.	Drone Based Variable rate Fertilizer Applicator

13.	Development of robotic cotton picker
14.	Development of remotely controlled tree climber
15.	Development of robotic autonomous cart
16.	Development of computer vision based robotic manipulator for transplanting vegetable nursery
17.	Development and Evaluation of UAV-based Variable Rate Applicator for Fertilizer Application
18.	A machine learning approach for muscle fatigue detection during agricultural operations using smartphone
19.	Design, development, and safety evaluation of an AI-based emergency braking system for a tractor
20.	Image based hand held device for diseases identification in soybean
21.	AI-enabled hand held device for detection of abiotic stress in wheat and maize crop
22.	Development of automatic spraying system for polyhouse
23.	Deep learning based computer vision techniques for yield estimation of mandarin oranges
24.	Development of a controller based feed dispensing system for poultry
25.	Development of lab based robotic transplanter for plug-type vegetable seedlings
26.	Development remote operated weeder for wide spaced field crops
27.	Development of robotic transplanter for plug-type vegetable seedlings
28.	Development of unmanned rice transplanter
29.	Development of self-propelled track type vehicle for small farms
30.	Development and Evaluation of IoT based Smart Irrigation System for Field Crops in Vertisols.
31.	Development of digital weighing type lysimeter for irrigation scheduling of different crops
32.	Design and development of floating axial flow pump for small farms
33.	Development of robot for pollinator and spraying operation in the greenhouse to minimise drudgery

34.	Development of robot for pollinator and spraying operation in the greenhouse to minimise drudgery
35.	Development of robot for pollinator and spraying operation in the greenhouse to minimise drudgery
36.	Hyperspectral reflectance and multi-nutrient extractant based rapid assessment of soil properties for sustainable soil health in India
37.	Design and development of vision based inter and intra-row weeder suitable to small land holdings
38.	A cross platform application for Identification and advisory for managing diseases and insects in oilseed crops through Image Analysis and Artificial Intelligence
39.	Water demand estimation in a canal command area using Machine Learning
40.	Managing Irrigation Systems for Optimizing Water Productivity and Improving Resilience Using Advance Tools
41.	Natural grassland ecosystem monitoring system for peninsular and Trans Himalayan India to sustain pastoral communities
42.	Digital monitoring and mapping soil hydraulic properties using visible to thermal hyperspectral remote sensing of Indian west coastal region
43.	Empowering Farmers with Machine Learning-Based Price Forecasts for Plantation Crops of West Coast of India
44.	Deep Learning based AI models for Stress Detection from Plant digital Imageries
45.	Design and development of vision based inter and intra-row weeder suitable to small land holdings
46.	Assessment of important soil properties of India using Infrared Spectroscopy
47.	Development of hyperspectral-based model for in-situ estimation of soil carbon and nitrogen
48.	Network programme on Precision Agriculture (NePPA)
49.	Expanding breeding window of IMC (Labeo catla) for year-round seed availability
50.	IoT based precision enclosure culture and fisheries management in inland open waters

51.	A pilot project for developing drone technology for live fish transport and PAN India level demonstration
52.	Application of drone technology for Agriculture coordinated by ICAR-ATARI, Kolkata
53.	Development of Portable Fish Freshness Assessment Sensor
54.	Automated System for Marine Fishery Resources Landing Data collection via computer vision and AI-driven deep learning algorithms for species identification and quantification from Visual images
55.	ICAR-Network program on Precision Agriculture (NePPA) (Precision aquaculture/small scale culture fishery for fish production)
56.	Swachhta Action Plan and Commercial Utilization of Fish Waste from Urban Fish Markets
57.	Artificial intelligence powered diagnostic kit for real-time monitoring of nematode pests of sugarcane
58.	Screening of sugarcane progenies & germplasm for disease resistance, disease survey & surveillance and impact of climate changes on sugarcane diseases and disease management Disease surveillance
59.	Artificial Intelligence enabled Biotic & Abiotic Stress Detection and Advisory Mobile Application for Crops
60.	Development of Artificial Intelligence based Model and Tool for Genomic Studies
61.	Computational approaches for identification, structural and functional analysis of important genes for nutritional quality improvement and analysis of regulatory elements governing various traits in crops.
62.	M 15.10 Artificial intelligence based detection of disease and insect pests in sugarcane
63.	Development of a smartphone-based digital support system for the efficient monitoring of multiple diseases of sugarcane in India
64.	AE 1.27 Testing, evaluation and demonstration of different applications of spraying drone in sugarcane
65.	Studies on phylogenetic analysis and host pathogen interaction in leaf blight complex of wheat
66.	SoyAI: Transforming Soybean Cultivation Through Advanced AI Modelling
67.	Drone application in agriculture

68.	Development of Interactive Mobile Apps for Non-chemical Methods in insect pest management (In-House)
69.	Geo mapping of predominant insect pests and their natural enemies of India and development of IoT based crop advisory system for tomato (In-House)
70.	RAISE-Rice AI Stress Evaluator
71.	Smart precision models and Mobile Apps for real time advisories on Rice crop Management
72.	Insect-Pest and Disease Forecasting and Decision Support Systems in rice
73.	Active Optical Sensors based yield Prediction in Cotton and Crop Canopy Management using Unmanned Aerial System
74.	Deployment of AI Pheromone Trap for Real-time Monitoring of Cotton Pink bollworm in Punjab
75.	National Pest Surveillance System (NPSS)
76.	AI-based Mobile App for Identification of Key Pests of Brinjal and Okra and their Management
77.	Development of Mobile App for AI based Identification, Surveillance and Management of Key Pests of Maize
78.	Natural Grassland Ecosystem Monitoring System for Peninsular and Trans Himalayan India to Sustain Pastoral Communities
79.	Grassland Restoration and Rejuvenation for enhancing Grazing resources using Remote Sensing and Drone Technologies
80.	Establishment of information resource and prediction servers for the genes related to yield traits, biotic stress, and abiotic stress in agriculturally important crops.
81.	Genomic exploration of lesser-known chicken population of Jharkhand
82.	Agriculture Mechanization for implementation of its Component no. 1 under Agri Drone Project (ADP) Drone Technology Demonstration during 2022-23 under Central Sector Scheme of DA&FW
83.	Drone Robotics and machine learning
84.	Agri Drone Project (ADP) Drone Technology Demonstration during 2022-23
85.	Design and development of sensor based early pest detection technology

86.	Development of solar-powered variable swath herbicide applicator robot for high-value vegetable crop
87.	Development of sensor based low volume target sprayer for disease in vegetable crops
88.	Network Program on Precision Agriculture (NEPPA)
89.	Development of sensor based precision seeding retrofit module for cultivators
90.	Development and evaluation of automated sensors for a highly-efficient nutrition management system in indoor vertical farming
91.	Development of robotic precision planter
92.	Simulation modelling system for crop yield prediction in India (FASAL 2.0)
93.	Drone Robotics and machine learning
94.	Network Project on Computational Biology and Agricultural Bioinformatics Scheme
95.	Application of machine learning for Hyperspectral imaging and remote sensing aimed at early detection of fungal foliar disease and bacterial wilt disease in potato crop
96.	Yield forecasting for Maize, wheat and mustard in Delhi region under Forecasting Agriculture output using space, Agro-meteorology and land based observations (FASAL)
97.	Investment in ICAR leadership for Agricultural Higher Education (Activity-Capture of images using AI Mobile App for development and management of online disease & pest image database on various crops/Livestock and demonstration of developed mobile app to farmers and allied community)
98.	Farmer-driven localized artificial intelligence system for early detection of wheat rust disease and nutrient deficiency
99.	Development of IoT based custom hiring monitoring meter of agricultural machines
100.	Artificial Intelligence based studies on estrus and parturient behaviour of Mithun
101.	Machine Learning Approaches for Foot and Mouth Disease Virus Serotype and Lineage Prediction using the Virus Next Generation Sequencing Data
102.	IoT Solution for Smart Poultry Farm Practice (Lead Centre is CDAC-Kolkata)
103.	ICAR-Network Programme on Precision Agriculture-Developing precision livestock farming systems using sensors and artificial intelligence (ICAR-NePPA)

104.	Development of an automated blastocyst grading system using artificial intelligence in cattle and buffalo
105.	Facial Image-Based Biometric Recognition for Unique Animal Identification using Machine Learning (Artificial Intelligence)
106.	Milk production prediction in India under changing climate scenarios with machine learning algorithms
107.	A Machine Learning Approach to Assess Gait Kinematics for Prediction of Lameness in Crossbred Cattle
108.	Development of statistical and computational techniques for improving research methodology
109.	Development of standard operating procedures (SoPs) for drone based spraying operations in the management of pest and diseases in coconut and arecanut
110.	Development of an AI based Mobile Application for detection and advisory of diseases in Coconut
111.	Use of simulation models for the production system analysis of palms and cocoa
112.	Utilization of hyperspectral imaging technique for plantation crops
113.	Pest and disease surveillance on coconut using an unmanned aerial vehicle (UAV) (A collaborative project with M/s General Aeronautics Pvt Ltd, Bangalore, funded by Coconut Development Board)
114.	Development of an IoT-based embedded system for indicating the retting of jute plants
115.	Development of an Automated Jute Grading System

फसलों का न्यूनतम समर्थन मूल्य और उनकी उत्पादन लागत

***450. एडवोकेट चन्द्र शेखर:**

श्री हनुमान बेनीवाल:

क्या **कृषि और किसान कल्याण** मंत्री यह बताने की कृपा करेंगे कि:

(क) विगत पांच वर्षों के दौरान न्यूनतम समर्थन मूल्य (एमएसपी) के अंतर्गत आने वाली विभिन्न फसलों की उत्पादन लागत में हुई वृद्धि का फसल-वार ब्यौरा क्या है;

- (ख) विगत पांच वर्षों के दौरान लागत में हुई वृद्धि और न्यूनतम समर्थन मूल्य में हुई वृद्धि का तुलनात्मक ब्यौरा क्या है;
- (ग) सरकार द्वारा किसानों से न्यूनतम समर्थन मूल्य पर अधिकतम मात्रा में फसलों की खरीद करने के लिए क्या प्रावधान किए गए हैं और ऐसी फसलों की अधिकतम सीमा सहित तत्संबंधी ब्यौरा क्या है;
- (घ) क्या सरकार न्यूनतम समर्थन मूल्य पर की गई खरीद की समीक्षा करती है; और
- (ङ.) यदि हां, तो राजस्थान सहित विभिन्न राज्यों में किन-किन फसलों को न्यूनतम समर्थन मूल्य के अंतर्गत शामिल किए जाने के बावजूद उनकी खरीद नहीं की जा रही है और इसके क्या कारण हैं?

कृषि और किसान कल्याण मंत्री; तथा ग्रामीण विकास मंत्री (श्री शिवराज सिंह चौहान):

(क) और (ख) प्रत्येक वर्ष, सरकार राज्य सरकारों और संबंधित केन्द्रीय मंत्रालयों/विभागों के अभिमतों पर विचार करने के बाद कृषि लागत और मूल्य आयोग (सीएसीपी) की सिफारिशों के आधार पर पूरे देश के लिए 22 अधिदेशित कृषि फसलों के लिए न्यूनतम समर्थन मूल्य (एमएसपी) निर्धारित करती है।

वर्ष 2018-19 के केंद्रीय बजट में एमएसपी को उत्पादन लागत के डेढ़ गुना के स्तर पर रखने के पूर्व-निर्धारित सिद्धांत की घोषणा की गई थी। तदनुसार, सरकार ने वर्ष 2018-19 से उत्पादन की अखिल भारतीय भारित औसत लागत पर 50 प्रतिशत के न्यूनतम लाभ के साथ सभी अधिदेशित खरीफ, रबी और अन्य वाणिज्यिक फसलों के लिए एमएसपी में वृद्धि की थी, जिससे पूरे देश के किसानों को लाभ हुआ है। गत पांच वर्षों के दौरान 22 अधिदेशित फसलों के लिए वर्ष-वार उत्पादन लागत और न्यूनतम समर्थन मूल्य (एमएसपी) का ब्यौरा संलग्न **विवरण** में दिया गया है।

(ग) से (ङ) कुल उत्पादन में से, केवल मार्केटेबल सरप्लस ही सरकारी एजेंसियों द्वारा खरीद के लिए उपलब्ध होता है जब इन उत्पादों का बाजार मूल्य न्यूनतम समर्थन मूल्य से कम हो जाता है। किसानों को मूल्य समर्थन प्रदान करने के लिए सरकार भारतीय खाद्य निगम (एफसीआई) और अन्य नामित

राज्य एजेंसियों के माध्यम से अनाज और मोटे अनाज की खरीद करती है। प्रधानमंत्री अन्नदाता आय संरक्षण अभियान (पीएम-आशा) की छत्रक योजना के तहत मूल्य समर्थन योजना के अंतर्गत दलहन, तिलहन और कोपरा की खरीद संबंधित राज्य सरकार के अनुरोध पर निर्धारित दिशानिर्देशों के अनुसार की जाती है जब इन उत्पादों का बाजार मूल्य न्यूनतम समर्थन मूल्य से कम हो जाती है। नेशनल एग्रीकल्चरल कोऑपरेटिव मार्केटिंग फेडरेशन ऑफ इंडिया लिमिटेड (नेफेड) और नेशनल कोऑपरेटिव कंज्यूमर्स फेडरेशन ऑफ इंडिया लिमिटेड (एनसीसीएफ) पीएम-आशा योजना के तहत खरीद एजेंसियां हैं। कपास और जूट की खरीद भी सरकार द्वारा क्रमशः कॉटन कॉर्पोरेशन ऑफ इंडिया (सीसीआई) और जूट कॉर्पोरेशन ऑफ इंडिया (जेसीआई) के माध्यम से एमएसपी पर की जाती है।

उत्पादन, मार्केटेबल सरप्लस, किसानों की सुविधा और भंडारण और परिवहन आदि जैसे अन्य लॉजिस्टिक्स/इन्फ्रास्ट्रक्चर की उपलब्धता को ध्यान में रखते हुए संबंधित राज्य सरकार एजेंसियों द्वारा पर्याप्त संख्या में खरीद केंद्र खोले जाते हैं। मौजूदा मंडियों और डिपो/गोदामों के अतिरिक्त प्रमुख स्थानों पर अस्थायी खरीद केंद्र भी स्थापित किए जाते हैं।

खरीद प्रक्रिया एक निरंतर विकसित होने वाली प्रक्रिया है और पिछले कुछ वर्षों में, न्यूनतम समर्थन मूल्य (एमएसपी) के तहत खरीद प्रक्रियाओं में सुधार हुआ है ताकि किसानों के बैंक खाते में सीधे एमएसपी का भुगतान सुनिश्चित किया जा सके और आधार और भूमि अभिलेखों को राज्य के खरीद पोर्टलों से जोड़ा जा सके, जिससे किसानों को एमएसपी खरीद का लाभ सीधे मिल सके।

घरेलू उत्पादन को प्रोत्साहित करने के लिए, वर्ष 2030-31 तक दलहन आत्मनिर्भरता मिशन के तहत केंद्रीय नोडल एजेंसियों के माध्यम से पूर्व-पंजीकृत किसानों से तुअर, उड़द और मसूर की खरीद की जाती है।

बढ़ी हुई एमएसपी से राजस्थान के किसानों सहित देश के किसानों को लाभ हुआ है, जो खरीद और किसानों को भुगतान की गई एमएसपी राशि के आंकड़ों से स्पष्ट है। 2004-2014 और 2014-2026 (फरवरी 2026 तक) के दौरान 22 एमएसपी फसलों (14 खरीफ फसलें जैसे धान,

ज्वार, बाजरा, मक्का, रागी, अरहर, मूंग, उड़द, मूंगफली, सोयाबीन, सूरजमुखी, तिल, रामतिल, कपास और 6 रबी फसलें जैसे गेहूं, जौ, चना, मसूर, सरसों, कुसुम्भ और दो व्यावसायिक फसलें जैसे (जूट और कोपरा) की खरीद और किसानों को भुगतान की गई एमएसपी राशि का विवरण निम्नानुसार है:

2004-2014		2014-2026 (फरवरी, 2026 तक)	
कुल खरीद (लाख मीट्रिक टन में)	कुल एमएसपी मूल्य (लाख करोड़ में)	कुल खरीद (लाख मीट्रिक टन में)	कुल एमएसपी मूल्य (लाख करोड़ में)
6987	7.41	12,292	26.32

विवरण

उत्पादन लागत (रुपये/क्विंटल) और न्यूनतम समर्थन मूल्य (मार्केटिंग सीजन के अनुसार)											
क्र. सं.	वस्तुएं	केएमएस 2021-22		केएमएस 2022-23		केएमएस 2023-24		केएमएस 2024-25		केएमएस 2025-26	
	<u>खरीफ फसलें</u>	अखिल भारत भारित उत्पादन मूल्य	एमएसपी	अखिल भारत भारित उत्पादन मूल्य	एमएसपी	अखिल भारत भारित उत्पादन मूल्य	एमएसपी	अखिल भारत भारित उत्पादन मूल्य	एमएसपी	अखिल भारत भारित उत्पादन मूल्य	एमएसपी
1	धान (सामान्य)	1293	1940	1360	2040	1455	2183	1533	2300	1579	2369
	धान (ग्रेड 'ए')		1960		2060		2203		2320		2389
2	ज्वार (हाइब्रिड)	1825	2738	1977	2970	2120	3180	2247	3371	2466	3699
	ज्वार (मालदंडी)		2758		2990		3225		3421		3749
3	बाजरा	1213	2250	1268	2350	1371	2500	1485	2625	1703	2775
4	रागी	2251	3377	2385	3578	2564	3846	2860	4290	3257	4886
5	मक्का	1246	1870	1308	1962	1394	2090	1447	2225	1508	2400
6	अरहर	3886	6300	4131	6600	4444	7000	4761	7550	5038	8000
7	मूंग	4850	7275	5167	7755	5705	8558	5788	8682	5845	8768
8	उड़द	3816	6300	4155	6600	4592	6950	4883	7400	5114	7800
9	कपास (मीडियम स्टेपल)	3817	5726	4053	6080	4411	6620	4747	7121	5140	7710
	कपास (लॉन्ग स्टेपल)		6025		6380		7020		7521		8110
10	मूंगफली	3699	5550	3873	5850	4251	6377	4522	6783	4842	7263

11	सूरजमुखी के बीज	4010	6015	4113	6400	4505	6760	4853	7280	5147	7721
12	पीली सोयाबीन	2633	3950	2805	4300	3029	4600	3261	4892	3552	5328
13	तिल	4871	7307	5220	7830	5755	8635	6178	9267	6564	9846
14	रामतिल	4620	6930	4858	7287	5156	7734	5811	8717	6358	9537
उत्पादन लागत (रुपये/क्विंटल) और न्यूनतम समर्थन मूल्य (मार्केटिंग सीजन के अनुसार)											
	रबी फसलें	आरएमएस 2022-23		आरएमएस 2023-24		आरएमएस 2024-25		आरएमएस 2025-26		आरएमएस 2026-27	
		लागत	एमएसपी	लागत	एमएसपी	लागत	एमएसपी	लागत	एमएसपी	लागत	एमएसपी
15	गेहूं	1008	2015	1065	2125	1128	2275	1182	2425	1239	2585
16	जौ	1019	1635	1082	1735	1158	1850	1239	1980	1361	2150
17	चना	3004	5230	3206	5335	3400	5440	3527	5650	3699	5875
18	मसूर	3079	5500	3239	6000	3405	6425	3537	6700	3705	7000
19	रेपसीड और सरसों	2523	5050	2670	5450	2855	5650	3011	5950	3210	6200
20	कुसुम	3627	5441	3765	5650	3807	5800	3960	5940	4360	6540
	वाणिज्यिक फसलें										
		2022-23		2023-24		2024-25		2025-26		2026-27	
21	जूट	2959	4750	3095	5050	3237	5335	3387	5650	3662	5925
		2022		2023		2024		2025		2026	
22	कोपरा (मिलिंग)	6974	10590	7153	10860	7350	11160	7721	11582	8018	12027
	कोपरा (बॉल)		11000		11750		12000		12100		12500

नोट: केएमएस: खरीफ मार्केटिंग सीजन, आरएमएस: रबी मार्केटिंग सीजन

PRICE STABILIZATION AND MSP IN KERALA

***451. SHRI SHAFI PARAMBIL:**

Will the Minister of **AGRICULTURE AND FARMERS** be pleased to state:

- (a) Whether the Government is aware of the decline in income of small and marginal farmers in Kerala due to price fluctuation of plantation crops such as rubber, coconut and spices;
- (b) The details of Minimum Support Price (MSP) and procurement mechanisms applicable to major crops grown in Kerala;
- (c) Whether the Government proposes to introduce a price stabilization mechanism for plantation crops predominantly grown in Kerala; and
- (d) The funds allocated and released to Kerala under various Central agricultural support schemes during the last five years?

THE MINISTER OF AGRICULTURE AND FARMERS WELFARE; AND MINISTER OF RURAL DEVELOPMENT (SHRI SHIVRAJ SINGH CHOUHAN):

(a) As per information received from Govt. of Kerala, Price fluctuations are generally observed in plantation crops such as rubber, coconut and spices but agricultural income in Kerala has shown a significant increase in recent years. As per available estimates, the average monthly income of agricultural households in the State has increased by 61.79%, from ₹17,915 in 2019 to ₹28,984 at current prices. Income from crop production has also increased by 83.01%, from ₹3,638 to ₹6,658 during the same period.

No significant adverse price fluctuations have been observed in major spice crops such as black pepper and cardamom, as well as plantation crops

like arecanut, in recent years. The prices have shown an increasing trend in the last five years except for the year 2021-22 when the auction price for cardamom (small) came down and 2022-23 & 2024-25 when the auction prices of arecanut came down slightly. Accordingly, no decline in farmers' income on this account has been reported. The annual average prices of these crops in Kerala during the last five years and the current year is given in the enclosed **Statement-I**.

(b) Every year, Government fixes Minimum Support Prices (MSPs) for 22 mandated agricultural crops for the country as a whole including Kerela, based on the recommendations of Commission for Agricultural Costs & Prices (CACP), after considering the views of State Governments and Central Ministries/Departments concerned. The 22 mandated crops include 14 Kharif crops viz. paddy, jowar, bajra, maize, ragi, tur (arhar), moong, urad, groundnut, soyabean, sunflower, sesamum, nigerseed, cotton and 6 Rabi crops viz. wheat, barley, gram, masur (lentil), rapeseed & mustard, safflower and two commercial crops viz. jute and copra.

Government procures cereals and coarse cereals through Food Corporation of India (FCI) and other designated State Agencies to provide price support to the farmers. Procurement of pulses, oilseeds and copra is done under Price Support Scheme under Umbrella Scheme of Pradhan Mantri Annadata Aay Sanrakshan Abhiyan (PM-AASHA), on the request of the concerned State Government as per the guidelines as and when market price of these produce fall below the MSP. Procurement agencies under PM-AASHA Scheme are National Agricultural Cooperative Marketing Federation of India Ltd (NAFED)

and National Co-operative Consumers' Federation of India Ltd. (NCCF). Cotton and Jute are also procured by Government at MSP through Cotton Corporation of India (CCI) and Jute Corporation of India (JCI), respectively.

(c) The Government of India implements Pradhan Mantri Annadata Aay Sanrakshan Abhiyan (PM-AASHA) with the objective of ensuring remunerative prices to farmers and stabilizing prices of essential commodities for consumers in all states including Kerala. The scheme comprises of Price Support Scheme (PSS), Price Deficiency Payment Scheme (PDPS) and Market Intervention Scheme (MIS), which are implemented by the Department of Agriculture & Farmers' Welfare (DA&FW), Ministry of Agriculture & Farmers' Welfare, while the Price Stabilization Fund (PSF) is implemented by the Department of Consumer Affairs. The details of the components of PM-AASHA and their mode of implementation are given below:

(i) Price Support Scheme (PSS):

PSS is implemented at the request of State/UT Governments for procurement of notified pulses, oilseeds and copra of prescribed Fair Average Quality (FAQ) at Minimum Support Price (MSP) on the request of the State Government through Central Nodal Agencies during the notified procurement period, when market prices fall below MSP. Procurement is generally limited to 25% of the All India Production of the respective commodity, with an initial ceiling of 25% of State production, extendable subject to conditions. Further, to promote domestic production and ensure remunerative prices, procurement of Tur, Urad and

Masur is undertaken from pre-registered farmers, as per their offer, under the Mission for Aatmanirbharta in Pulses up to 2030–31.

(ii) Price Deficiency Payment Scheme (PDPS):

PDPS provides for direct payment of the difference between MSP and the selling/modal price to pre-registered farmers selling oilseeds of prescribed FAQ standards in notified market yards through a transparent auction process. The scheme does not involve physical procurement on the request of the State Government. The Central Government bears the price deficiency up to 15% of MSP value (including administrative cost) for a quantity up to 40% of State production. Any additional quantity beyond this limit is to be borne by the concerned State Government.

(iii) Market Intervention Scheme (MIS):

MIS is implemented to provide remunerative prices to farmers for perishable agricultural and horticultural commodities not covered under MSP, in order to prevent distress sale during periods of excess production and price fall. The scheme is operational when market prices decline by at least 10% compared to the previous normal year. It is implemented at the request of States/UTs, which share the losses on a 50:50 basis (75:25 in case of North-Eastern States). The scheme also includes provision for Price Differential Payment and support for transportation and storage of TOP crops (Tomato, Onion and Potato) from producing to consuming regions.

(d) The funds to states under the various schemes of Ministry of Agriculture & Farmers Welfare are provided on the basis of approved annual action plan. The

details of Central assistance provided to Kerala under various agricultural support schemes during the last five years are given in the enclosed **Statement–**

II.

STATEMENT-I

Annual average prices of these crops in Kerala during the last five years and the current year

Annual average price (Rs/kg)

Year	Black Pepper (Garbled)-Kochi	Cardamom (Small)- Ungraded – Auction Price	Arecanut (Dry) - Kozhikode
2020-21	342.31	1475.82	286.58
2021-22	464.39	934.94	354.00
2022-23	514.03	1088.51	348.74
2023-24	573.61	1764.46	366.64
2024-25	656.69	2572.52	310.82
2025-26	707.59	2490.30	331.83

STATEMENT-II

Details of funds allocated & released on schemes being implemented by the Department of Agriculture & Farmers' Welfare from 2021-22 to 2025-26 in respect of Kerala

(Rs. in crore)

S. No.	Name of Mission/Scheme	2021-22		2022-23		2023-24		2024-25		2025-26	
A	Rastriya Krishi Vikas Yojna	Alloc	Rel	Alloc	Rel	Alloc	Rel	Alloc	Rel	Alloc	Rel
1	Rastriya Krishi Vikas Yojna-DPR	63.11	50.44	55.74	27.88	30.69	14.24	30.69	17.36	74.18	37.09
2	Sub- Mission on Agricultural Mechanization (SMAM)	11.67	75.42	50.00	85.38	34.96	12.87	52.44	30.55	30.09	30.23
3	Per Drop More Crop (PDMC)	0.00	0.00	10.00	0.00	5.45	0.32	6.00	1.68	87.38	22.69
4	Soil Health & Fertility	0.00	0.00	5.70	0.00	4.10	0.07	3.79	2.17	9.06	4.53
5	Rain fed Area Development (RAD)	2.00	0.50	2.00	0.50	2.62	0.05	3.00	1.54	7.92	3.96
6	Paramparagat Krishi Vikas Yojna (PKVY)	12.10	0.00	17.12	17.12	10.47	0.71	7.82	3.54	11.99	11.90

7	Sub-Mission on Agroforestry (SMAF)*	0.60	0.42	-	-	0.51	0.00	0.50	0.28	3.26	1.63
	Total Rastriya Krishi Vikas Yojna (RKVY)	89.48	126.78	140.56	130.88	88.80	28.26	104.24	57.12	223.88	112.03
B	Krishionnati Yojana										
1	National Food Security Mission (NFSM)	0.64	0.16	0.42	0.10	0.66	0.00	0.66	0.41	0.64	0.06
2	National Mission on Edible Oil - Oilpalm (NMEO-OP)	0.50	0.00	3.29	1.65	2.52	0.63	6.80	4.24	10.88	1.08
3	National Mission on Edible Oil - Oilseeds (NMEO-OS)	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
4	Mission for Integrated Development of Horticulture (MIDH)	46.67	28.00	46.67	21.00	50.63	13.19	66.67	22.25	42.00	26.00
5	Sub-Mission on Agriculture Extension (SMAE)	17.72	13.29	13.77	13.77	10.90	10.90	11.00	11.00	20.63	16.50
6	Sub-Mission on Seeds & Planting Material (SMSP)	13.00	0.07	3.00	0.93	3.55	0.42	3.00	0.09	3.59	0.00
7	National Bamboo Mission (NBM)	0.25	0.00	0.10	0.00	0.50	0.00	0.98	0.61	5.62	2.81
	Total Krishionnati Yojana	78.78	41.52	67.25	37.45	68.75	25.14	89.11	38.60	83.36	46.45
	* The scheme discontinued w.e.f. 1st April, 2022 & continued on 2023-24										

IMPACT OF INDIA-US TRADE AGREEMENT

*452. THIRU DAYANIDHI MARAN:

Will the Minister of **TEXTILES** be pleased to state :

- (a) whether the Government has conducted a sector-wise assessment of the recently announced India-U.S. trade arrangement and its implications for India's textile & apparel exports, particularly from major clusters in Tamil Nadu;
- (b) whether the 18 per cent tariff applicable to certain Indian textile and apparel exports to the United States will still leave Indian products less competitive

compared to exporters from other countries, and the Government's response thereto;

- (c) the details of consultations held with textile exporters' associations, MSMEs and worker representatives before finalising the arrangement, and the concerns raised by stakeholders from Tamil Nadu;
- (d) the steps proposed by the Government to protect employment in labour-intensive textile clusters if export competitiveness weakens due to continuing tariffs or market access limitations; and
- (e) whether the Government has any proposal for support measures, incentives or market diversification programmes to safeguard the livelihood of textile workers and exporters affected by the new trade terms?

THE MINISTER OF TEXTILES (SHRI GIRIRAJ SINGH):

(a) to (c) The Government continues to remain engaged with all stakeholders of Country including exporters, Export Promotion Councils and industry of Tamil Nadu to mitigate any effect due to emerging geopolitical situation. India and the United States (U.S.) announced trade deal on February 02, 2026. A Joint Statement for the same was released on February 07, 2026. On February 07, 2026, 25% additional ad valorem tariffs imposed by the U.S. on certain India's exports citing India's imports of Russian oil were removed. Pursuant to the U.S. Supreme Court judgement dated February 20, 2026 invalidating reciprocal tariffs, the reciprocal tariffs are no longer in force. The U.S. Government has issued Executive Orders imposing 10% tariffs on certain

products from all countries. The Government is studying all the developments and remains engaged with the U.S. Government.

India's exports of Textiles & Apparel, including handicrafts, to global markets have grown by 3.3% in INR terms during April 2025 to January 2026 as compared to the corresponding period of the previous financial year. Tamil Nadu has also exhibited a similar rate of growth during the same period.

(d) and (e) The Government is implementing various schemes and initiatives to boost the Indian textile and apparel sector and enhance its competitiveness, and these measures are contributing to the growth of exports from the country, including Tamil Nadu. The major schemes/initiatives include PM Mega Integrated Textile Regions and Apparel (PM MITRA) Parks Scheme; Production Linked Incentive (PLI) Scheme; National Technical Textiles Mission; SAMARTH – Scheme for Capacity Building in Textile Sector; Silk Samagra-2; National Handloom Development Programme; National Handicrafts Development Programme; Comprehensive Handicrafts Cluster Development Scheme; Rebate of State and Central Taxes and Levies (RoSCTL) Scheme; Remission of Duties and Taxes on Exported Products (RoDTEP) Scheme; Export Promotion Mission (EPM), comprising Niryat Protsahan and Niryat Disha; and Credit Guarantee Scheme for Exporters (CGSE). India has also signed 16 FTAs and also concluded the FTA negotiations with E.U and New Zealand.

PMGSY IN ODISHA

***453. SHRI PRADEEP PUROHIT:**

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the details of roads constructed under the Pradhan Mantri Gram Sadak Yojana (PMGSY) including Bargarh and Jharsuguda districts of Odisha;
- (b) the total length of roads constructed under the said scheme during the last three years;
- (c) the total number of villages connected through these roads along with the total funds sanctioned and expenditure incurred, block-wise;
- (d) the details of works completed and ongoing under the said scheme in the above districts; and
- (e) whether any eligible villages in Bargarh and Jharsuguda districts are still left without all-weather road connectivity, if so, the details thereof and other steps taken by the Government to provide road connectivity?

**THE MINISTER OF AGRICULTURE AND FARMERS WELFARE; AND
MINISTER OF RURAL DEVELOPMENT (SHRI SHIVRAJ SINGH CHOUHAN):**

(a) Pradhan Mantri Gram Sadak Yojana (PMGSY) is being implemented by the Government of India since the year 2000 as a one-time special intervention to provide rural connectivity, by way of a single all-weather road, to the eligible unconnected habitations of the designated population as laid out in the program guidelines. Since the launch of PMGSY, as on 19th March 2026, a total of 17,963 roads of 74,724 km length and 707 bridges have been sanctioned under the scheme in the state of Odisha, out of which 17,739 roads of 71,572 km length and 649 bridges have already been constructed. The district-wise progress details of Odisha including Bargarh and Jharsuguda districts under PMGSY are given in the enclosed **Statement**.

(b) and (c) During the last three years and the current year, details of length of roads constructed under various verticals of PMGSY along with total fund sanctioned and expenditure incurred in the Odisha are given below along with number of habitations connected:-

FY	Length of Roads Constructed (km)	Number of Habitations connected (Nos.)	Funds released (Rs. in crore)	Expenditure incurred (including state share) (Rs. in crore)
2022-23	2,668.29	78	1235.88	2089.07
2023-24	2,589.14	13	1262.55	1589.16
2024-25	880.96	3	712.39	735.99
2025-26 (as on 19-3-2026)	469.72	0	393.68	313.08
TOTAL	6,608.11	94	3399.52	4727.3

Under PMGSY, the unit for connectivity is habitation and not Revenue Village or Gram Panchayat. Block wise data is not maintained at Ministry level, however, district wise data is given in the enclosed **Statement**. Year wise/district wise progress of Odisha may be accessed from program website link "<https://pmgsy.dord.gov.in/Progress Monitoring>."

(d) Under various verticals of PMGSY, in the district of Bargarh of Odisha, a total of 665 roads of 2,566.56 km length and 14 bridges have been sanctioned out of which, 662 roads of 2,425.70 km length and 12 bridges have already been completed. 3 roads of 16 km length and 2 bridges are at various stages of execution under PMGSY-III. Similarly, in the district of Jharsuguda, a total of 171 roads of 595.38 km length and 9 bridges have been sanctioned out of which,

171 roads of 584.63 km length, 8 bridges have already been completed and 1 bridge is under construction. The timeline for completion of these projects is March, 2026.

(e) Under PMGSY-I, eligible habitations in the district of Bargarh (536 habitations) and Jharsuguda (116 habitations) of Odisha as prescribed in the program guidelines have already been connected with all-weather road connectivity. Under the new phase PMGSY-IV, a proposal of 827 roads covering a length of 1,701.84 km is under consideration. However, no proposal from Bargarh and Jharsuguda districts have been received from the state under this proposal of PMGSY-IV. It is informed that under PMGSY, proposals are received from the states based on the eligibility criteria outlined in the program guidelines.

STATEMENT

District wise data Under PMGSY

Sr.No.	District Name	Sanctioned			Completed		
		No. of Roads	Road Length (km)	No. of Bridges	No. of Roads	No. of Bridges	Road Length (km)
1	Angul	354	1,740.53	18	354	18	1,660.82
2	Balasore	781	3,018.21	16	771	15	2,848.84
3	Bargarh	665	2,566.57	14	662	12	2,425.70
4	Bhadrak	504	1,953.04	6	498	5	1,782.93
5	Balangir	999	3,433.63	54	993	48	3,279.66
6	Boudh	184	712.01	9	184	9	669.69
7	Cuttack	583	2,539.02	16	557	12	2,424.33
8	Deogarh	173	877.79	9	170	7	847.88
9	Dhenkanal	450	1,582.71	10	450	10	1,522.44
10	Gajapati	454	2,037.11	5	446	4	1,957.15
11	Ganjam	905	3,680.93	34	865	25	3,454.65

12	Jagatsinghpur	318	1,357.78	0	307	0	1,332.23
13	Jajpur	527	1,972.87	18	520	18	1,884.47
14	Jharsuguda	171	595.39	9	171	8	584.64
15	Kalahandi	834	3,865.29	81	816	73	3,638.62
16	Kendrapara	463	1,912.51	5	456	5	1,853.66
17	Keonjhar	864	3,680.47	28	858	28	3,578.03
18	Khurda	402	1,494.58	8	401	7	1,455.63
19	Koraput	1,014	4,533.48	44	1,008	42	4,369.51
20	Malkangiri	541	2,803.20	44	533	39	2,735.29
21	Mayurbhanj	1,458	5,647.87	49	1,452	49	5,432.34
22	Nawarangpur	661	2,913.23	15	657	12	2,840.21
23	Nayagarh	407	1,599.91	15	392	12	1,510.18
24	Nuapara	336	1,619.75	7	336	6	1,595.60
25	Kandhamal	481	2,270.82	33	472	33	2,128.98
26	Puri	698	2,448.80	9	690	8	2,358.74
27	Rayagada	679	3,644.94	28	669	28	3,471.11
28	Sambalpur	588	2,260.91	34	587	29	2,186.27
29	Sonepur	384	1,535.37	13	384	12	1,446.41
30	Sundargarh	1,085	4,426.19	76	1,080	75	4,296.45
	Total:	17,963	74,724.87	707	17,739	649	71,572.44

POST-MATRIC SCHOLARSHIP FOR SC STUDENTS

***454. SHRI MANISH JAISWAL:**

SHRI NALIN SOREN:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) the details and number of beneficiaries covered under the revamped Post-Matric Scholarship Scheme for SC students during the last three years, State and district-wise, including Rajasthan, Uttar Pradesh, Madhya Pradesh, Jharkhand, Odisha and Andhra Pradesh particularly Hazaribagh,

Ramgarh districts of Jharkhand; Sheopur, Morena, Dewas and Shajapur districts of Madhya Pradesh; Bheem and Khubhalghar areas of Rajsmand Lok Sabha Constituency of Rajasthan;

- (b) whether the Direct Benefit Transfer (DBT) architecture has reduced delays in scholarship disbursement, particularly for students in rural and semi-urban areas, if so, the details thereof and average time taken for scholarship release, State-wise including the above said places;
- (c) whether Aadhaar-based verification has minimised duplication and ghost beneficiaries, if so, the details thereof, State and district-wise including the above said places;
- (d) whether Aadhaar-based verification has helped minimise duplication and ghost beneficiaries under the scheme, if so, the details thereof, State and district-wise including the above said places;
- (e) whether any assessment has been undertaken regarding changes in dropout rates among SC students at higher secondary and tertiary levels have declined post-reform and if so, the details of the decline thereof, State-wise including in the above said places;
- (f) the impact of such scheme on improving higher education participation among SC students; and
- (g) the total amount provided by Central Government to the State Governments for postmatric and pre-matric students to SC community during such period, State-wise including Jharkhand?

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (DR. VIRENDRA KUMAR):

(a) Ministry of Social Justice and Empowerment implements Centrally Sponsored Scheme namely Post-Matric Scholarship Scheme for Scheduled Castes students across the Country including State of Rajasthan, Uttar Pradesh, Madhya Pradesh, Jharkhand, Odisha and Andhra Pradesh. The details of number of beneficiaries State/UT-wise including Hazaribagh, Ramgarh district of Jharkhand; Sheopur, Morena, Dewas and Shajapur district of Madhya Pradesh; Rajsmand district including Bhim and Kumbhalgarh areas of Rajsmand Lok Sabha Constituency of Rajasthan under the Centrally Sponsored 'Post-Matric Scholarship Scheme for Scheduled Castes during the last three Financial Years is given in the enclosed **Statement-I**.

(b) Direct Benefit Transfer (DBT) was started in the financial year 2021-22 under the revised Post-Matric Scholarship Scheme for Scheduled Castes students for directly transferring the scholarship funds to the eligible applicants. It has led to simpler and faster flow of funds and has ensured accurate targeting of the beneficiaries, de-duplication and reduction of misuse of funds which has resulted in increased efficiency, effectiveness and transparency. Aadhaar seeded bank validations streamlined processes and reduced delays in scholarship disbursement, including for beneficiaries in rural and semi-urban areas. The disbursal of Central share of the scholarship amount is contingent upon States/UTs disbursing their share and pushing the State/UT share paid data to the National Scholarship Portal.

The average turnaround time taken for disbursement of the Central share of scholarship after the State/UT share paid data has been received ranges from four to five weeks. The details of average time taken for scholarship release of central share, State/UT-wise including Hazaribagh and Ramgarh district of Jharkhand; Sheopur, Morena, Dewas and Shajapur district of Madhya Pradesh; Rajsamand district including Bhim and Kumbhalgarh areas of Rajsamand Lok Sabha Constituency of Rajasthan are given in the enclosed **Statement-II**.

(c) and (d) Aadhaar-based verification and de-duplication measures implemented under the scheme have significantly minimised duplication. The State-wise details including all districts as well as Hazaribagh, Ramgarh district of Jharkhand; Sheopur, Morena, Dewas and Shajapur district of Madhya Pradesh; Rajsamand district including Bhim and Kumbhalgarh areas of Rajsamand Lok Sabha Constituency of Rajasthan for the last three years are given in the enclosed **Statement-III**.

(e) and (f) Assessment regarding changes in dropout rates at higher secondary and tertiary levels among Scheduled Caste (SCs) students has not been done by this Department. Though, as per the evaluation report of the Centrally Sponsored schemes by NITI AAYOG, undertaken for Post-Matric Scholarship Scheme for Scheduled Castes students, the studies have recommended that the scheme is built on the strong foundation of promoting educational equity for Scheduled Castes by alleviating financial burdens and focussing on disadvantaged regions. The number of beneficiaries under Post-Matric

Scholarship Scheme for Scheduled Castes (SCs) students are increasing since the introduction of DBT from 2021-22.

(g) The central share of scholarship amount is disbursed directly into the Aadhar seeded bank accounts of the eligible applicants through DBT. The State/UT wise details, including Jharkhand, under the Centrally Sponsored 'Post-Matric Scholarship Scheme for Scheduled Castes' and 'Pre-Matric Scholarship for Scheduled Castes & Others' during the last three financial years are given in the enclosed **Statement-IV**.

STATEMENT- I

Details of number of beneficiaries, State/UT-wise including all districts, under the Centrally Sponsored 'Post-Matric Scholarship Scheme for Scheduled Castes' during the last three financial years

Financial Year		2022-23	2023-24	2024-25
SI No.	State/UT	Number of beneficiaries	Number of beneficiaries	Number of beneficiaries
1	Andhra Pradesh	2,38,915	1,95,269	3,03,298
2	Assam	11,140	8,426	12,073
3	Bihar	1,36,340	68,975	73,615
4	Chandigarh	876	287	1,253
5	Chhattisgarh	96,267	79,237	87,675
6	DD&DNH	98	0.00	0.00
7	Delhi	7,531	3,160	4,692
8	Goa	1	34	58
9	Gujarat	1,13,531	1,79,116	1,57,584
10	Haryana	87,913	70,464	55,444
11	Himachal Pradesh	21,502	23,959	33,149
12	Jammu & Kashmir	10,097	7,370	6,567
13	Jharkhand	33,922	44,610	57,784
14	Karnataka	4,58,548	4,03,965	4,04,008
15	Kerala	42,521	1,55,319	1,47,531

16	Madhya Pradesh	4,45,319	3,46,289	6,36,303
17	Maharashtra	1,48,573	7,49,317	3,62,808
18	Manipur	8,988	2,125	7,938
19	Meghalaya	0.00	0.00	25
20	Odisha	2,99,369	1,43,861	1,91,873
21	Puducherry	3,904	2,564	2,694
22	Punjab	40,708	1,99,508	2,94,284
23	Rajasthan	3,03,252	1,51,922	2,29,002
24	Sikkim	448	216	172
25	Tamil Nadu	5,43,772	6,43,761	9,34,793
26	Telangana	0.00	0.00	0.00#
27	Tripura	22,278	16,858	19,849
28	Uttar Pradesh	12,69,634	9,49,934	6,44,827
29	Uttarakhand	27,735	23,804	26,216
30	West Bengal	2,73,953	2,68,228	1,08,693
	Total	46,47,135	47,38,578	48,04,208

State of Telangana has been on-boarded since 2024-25 and no State share paid data has been received from the State of Telangana on the Central Portal during the financial year 2024-25.

Details of number of beneficiaries, particularly to Hazaribagh, Ramgarh district of Jharkhand; Sheopur, Morena, Dewas and Shajapur district of Madhya Pradesh; Rajsmand district including Bhim and Kumbhalgarh areas

State Name	District Name	Financial Year		
		2022-23	2023-24	2024-25
		Number of Beneficiaries	Number of Beneficiaries	Number of Beneficiaries
Jharkhand	Hazaribag	-	5605	6365
	Ramgarh	-	1344	1556
Madhya Pradesh	Dewas	289	7025	18325
	Morena	66	7070	19668
	Shajapur	579	4770	13746
	Sheopur	11	1978	4844
Rajasthan	Rajsamand	1511	854	1136
Total		2,456	28,646	65,640

Source: National Scholarship Portal

STATEMENT-II**State-wise, Academic Year (AY) wise Average Turn Around Time**

S.No	State Name	AY 2022-23	AY 2023-24	AY 2024-25
1	Andhra Pradesh	4-5 Week	7-8 Week	4-5 Week
2	Assam	7-8 Week	8-9 Week	8-9 Week
3	Bihar	10-11 Week	9-10 Week	— [*]
4	Chandigarh	2-3 Week	10-11 Week	7-8 Week
5	Chhattisgarh	4-5 Week	4-5 Week	4-5 Week
6	Delhi	7-8 Week	12-13 Week	14-15 Week
7	Goa	51-52 Week	4-5 Week	— ^{**}
8	Gujarat	5-6 Week	4-5 Week	4-5 Week
9	Haryana	4-5 Week	11-12 Week	5-6 Week
10	Himachal Pradesh	22-23 Week	6-7 Week	7-8 Week
11	Jammu & Kashmir	10-11 Week	7-8 Week	6-7 Week
12	Jharkhand	4-5 Week	7-8 Week	6-7 Week
13	Karnataka	3-4 Week	6-7 Week	5-6 Week
14	Kerala	6-7 Week	6-7 Week	5-6 Week
15	Madhya Pradesh	7-8 Week	6-7 Week	6-7 Week
16	Maharashtra	4-5 Week	8-9 Week	7-8 Week
17	Manipur	5-6 Week	8-9 Week	6-7 Week
18	Meghalaya	— ^{***}	37-38 Week	6-7 Week
19	Odisha	4-5 Week	5-6 Week	5-6 Week
20	Puducherry	9-10 Week	12-13 Week	5-6 Week
21	Punjab	7-8 Week	7-8 Week	4-5 Week
22	Rajasthan	10-11 Week	7-8 Week	5-6 Week
23	Sikkim	11-12 Week	9-10 Week	12-13 Week
24	Tamil Nadu	4-5 Week	6-7 Week	4-5 Week
25	Telangana	— ^{****}	— ^{****}	6-7 Week
26	Tripura	4 Week	11-12 Week	8-9 Week
27	Uttar Pradesh	2-3 Week	3-4 Week	5-6 Week
28	Uttarakhand	11-12 Week	6-7 Week	8-9 Week
29	West Bengal	4-5 Week	4-5 Week	6-7 Week

Source: National Scholarship Portal

1*: Bihar Govt. opened the portal for AY 2024-25 during the FY 2025-26. State Govt. pushed the data for central share disbursement for AY 2024-25 in the month of February 2026 i.e end of the FY 2025-26.

2**: Goa: No data has been pushed by Goa for AY 2024-25

3***: State of Meghalaya on boarded on Nation Scholarship Portal during the Financial Year 2023-24. No data was pushed by Meghalaya during AY 2022-23.

4****Telangana: State of Telangana has been on-boarded since 2024-25 and no State share paid data has been received from the State of Telangana on the Central Portal during the financial year 2024-25.

STATEMENT-III

State-wise de-duplication details, including all districts

S. No.	State Name	Academic Year		
		2022-23	2023-24	2024-25
1	Andhra Pradesh	19	768	116
2	Bihar	328	1,207	-
3	Chhattisgarh	1	110	51
4	Delhi	-	16	5
5	Gujarat	2	505	205
6	Haryana	-	219	132
7	Jharkhand	1	38	44
8	Karnataka	14	3,158	1,104
9	Kerala	2	1,654	1,206
10	Madhya Pradesh	799	3,418	2,261
11	Maharashtra	1	1,710	738
12	Odisha	-	1,982	1,104
13	Puducherry	1	-	-
14	Punjab	-	120	140
15	Rajasthan	809	1,049	1,191
16	Tamil Nadu	33	4,450	1,873
17	Telangana	-	-	436

18	Tripura	2	-	-
19	Uttar Pradesh	15	1,312	1,148
20	West Bengal	33	2,073	1,317
	Grand Total	2,060	23,789	13,071

Source: National Scholarship Portal

STATEMENT-IV

Details of Central Assistance (CA) released (amount disbursed) State/UT-wise under the Centrally Sponsored 'Post-Matric Scholarship Scheme for Scheduled Castes (SCs) during the last three Financial Years(FYs)

in Rs. crore

Sl. No.	State/ UT	Central Assistance released under Pre Matric Scholarship Scheme for SCs & Others			Central Assistance released under Post Matric Scholarship Scheme for SCs		
		Financial Year			Financial Year		
		2022-23	2023-24	2024-25	2022-23	2023-24	2024-25
1	Andhra Pradesh	0.00	56.14	0.03	372.59	200.50	605.71
2	Assam	0.00	0.00	0.70	9.20	13.90	8.74
3	Bihar	14.27	15.76	3.35	37.54	21.29	23.97
4	Chandigarh	0.46	0.38	0.31	2.42	0.59	2.70
5	Chhattisgarh	0.00	8.88	5.04	45.01	36.14	39.96
6	Dadra and Nagar Haveli and Daman and Diu	0.00	0.00	0.00	0.20	0.00	0.00
7	Delhi	0.11	0.16	0.19	13.67	9.97	22.19
8	Goa	0.00	0.00	0.00	0.00	0.04	0.08
9	Gujarat	16.43	57.59	42.82	220.26	384.23	399.93
10	Haryana	0.00	0.00	0.00	131.58	120.59	94.89
11	Himachal Pradesh	0.00	7.70	2.85	17.60	22.41	35.64
12	Jammu & Kashmir	0.00	0.54	0.82	5.43	4.68	4.09
13	Jharkhand	0.00	0.00	14.30	18.18	31.39	45.04
14	Karnataka	42.02	49.21	58.31	342.00	421.09	422.90
15	Kerala	8.91	2.56	18.21	56.82	119.17	160.70

16	Madhya Pradesh	0.00	0.00	81.00	335.05	366.81	486.74
17	Maharashtra	0.00	0.00	0.11	359.42	1652.98	929.92
18	Manipur	0.00	0.26	0.30	7.34	1.94	6.76
19	Meghalaya	0.00	0.00	0.00	0.00	0.00	0.10
20	Odisha	6.46	7.08	18.20	338.33	127.44	181.51
21	Puducherry	0.00	0.15	0.14	3.61	2.86	3.20
22	Punjab	19.50	21.65	8.78	62.81	284.87	410.42
23	Rajasthan	0.00	28.23	8.66	241.38	147.13	180.59
24	Sikkim	0.00	0.00	0.00	0.76	0.52	0.44
25	Tamil Nadu	22.12	70.56	109.45	726.25	713.70	1032.09
26	Telangana	0.00	0.00	0.00	0.00	0.00	0.00#
27	Tripura	1.30	0.67	1.93	38.92	40.93	51.61
28	Uttar Pradesh	60.10	79.66	62.80	926.00	674.83	366.02
29	Uttarakhand	0.00	3.12	3.12	12.59	12.94	19.69
30	West Bengal	16.24	36.36	19.48	63.36	62.48	26.63
Total		207.92	446.66	460.90	4388.32	5475.43	5562.26

State of Telangana has been on-boarded since 2024-25 and no State share paid data has been received from the State of Telangana on the Central Portal during the financial year 2024-25.

IMPLEMENTATION OF AIF

***455. SHRI SHANKAR LALWANI :**
SHRI RAJKUMAR CHAHAR:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the total number and value of projects sanctioned under the Agriculture Infrastructure Fund (AIF) since its inception including the projects approved in the country, project-wise and State/UT-wise including Hazaribagh, Ramgarh and Dumka districts in Jharkhand, Jammu and Kashmir, Chhattisgarh, Bulandshahr in Uttar Pradesh, Nandurbar district in

- Maharashtra, Jalore and Sirohi districts and Pali Lok Sabha Constituency in Rajasthan and Keonjhar Lok Sabha Constituency in Odisha;
- (b) the types of infrastructure created including sectors such as warehouses, cold chains, primary processing centres and logistics facilities and their operational status, sector and State/UT-wise particularly Hazaribagh and Ramgarh in Jharkhand and Keonjhar in Odisha;
 - (c) the quantum of institutional credit sanctioned, interest subvention provided and credit guarantee coverage extended to beneficiaries such as farmers, FPOs, cooperatives and agri-entrepreneurs;
 - (d) whether the disbursement of sanctioned loans is proceeding as per schedule including the number of sanctioned and operational projects in the country, if so, the details thereof, State/UTwise including Hazaribagh and Ramgarh districts in Jharkhand, Bulandshahr in Uttar Pradesh and Keonjhar in Odisha;
 - (e) the challenges encountered in implementation particularly in tribal and remote regions, such as access to finance, technical expertise or project viability concerns;
 - (f) the measurable outcomes in terms of reduction in post-harvest losses improved market access and value realisation for farmers in the country, State/UT-wise particularly Hazaribagh and Ramgarh in Jharkhand and Keonjhar in Odisha; and

(g) the details of the impact of these projects on strengthening agricultural supply chains and reducing post-harvest losses in the country, State/UT-wise including Bulandshahr district in Uttar Pradesh?

**THE MINISTER OF AGRICULTURE AND FARMERS WELFARE; AND
MINISTER OF RURAL DEVELOPMENT (SHRI SHIVRAJ SINGH CHOUHAN):**

(a) and (b) As on 11.03.2026, for 170241 projects , ₹84502.78 crores have been sanctioned under AIF. The details of the projects and loan amount sanctioned as on 11.03.2026 in the Hazaribagh, Ramgarh, Dumka (Jharkhand), Bulandshahr (Uttar Pradesh), Nandurbar (Maharashtra), Jalore, Sirohi, Pali (Rajasthan), Keonjhar (Odisha), Chhattisgarh and Jammu & Kashmir are as under:

State	Districts	Number of Projects	Loan Sanctioned Amount (₹ in crore)
Jharkhand	Hazaribagh	29	52.37
	Ramgarh	24	25.32
	Dumka	34	26.16
Uttar Pradesh	Bulandshahr	140	206.34
Maharashtra	Nandurbar	88	81.57
Rajasthan	Jalore	32	28.99
	Sirohi	30	28.84
	Pali	64	43.42
Odisha	Keonjhar	94	38.98
Chhattisgarh		3788	2604.83
Jammu & Kashmir		361	636.47

The State/UT wise details of projects that has been fully disbursed reflecting the projects completed including projects in Hazaribagh, Ramgarh and Keonjhar districts are given in the enclosed **Statement-I**. State-wise, project-wise, district-wise details of the projects and loan amount sanctioned under AIF

are available at <https://agriinfra.dac.gov.in/>.

(c) As on 11.03.2026, loan amounting to ₹84,502.78 crores have been sanctioned to beneficiaries such as farmers, FPOs, cooperatives, and agri-entrepreneurs, etc., for eligible projects. Interest subvention and credit guarantee coverage amounting to ₹1,431.44 crores and ₹476.96 crores have also been provided to the beneficiaries, respectively.

(d) The disbursement of funds are undertaken in phases linked to project milestones and is proceeding in accordance with the AIF guidelines and timelines. Across all States/UTs, as on 11.03.2026, ₹62219.10 crores have been disbursed. The State-wise details including Hazaribagh and Ramgarh districts in Jharkhand, Bulandshahr in Uttar Pradesh and Keonjhar in Odisha are given in the enclosed **Statement-II**.

(e) As per the findings of the third-party impact assessment study conducted by the Indian Institute of Management (IIM), the Government has implemented the Agriculture Infrastructure Fund (AIF) effectively across the country and has significantly expanded access to credit and enabled investment in agricultural infrastructure. No major systemic challenges have been reported in the implementation. However, some implementation-level issues such as lower loan coverage vis-à-vis project cost, need for enhanced handholding, and market-related factors like price fluctuations have been indicated by some beneficiaries. These issues are not structural in nature and are addressed through facilitation and handholding.

(f) and (g) As per the impact assessment study conducted by IIM Ahmedabad, AIF has led to measurable improvements in reduction of post-harvest losses, creation of additional storage space, enhanced market access, improved value realisation for farmers, and strengthened agricultural supply chains across States/UTs. The district-level data on impact for any State/UT including Hazaribagh and Ramgarh (Jharkhand), Keonjhar (Odisha) and Bulandshahr (Uttar Pradesh) is not maintained centrally. The key outcomes of study are as below:

- Post-Harvest Loss Reduction: AIF interventions have resulted in an average 5 to 15% reduction in post-harvest losses, driven by improved storage, processing, and mechanisation systems that enhance efficiency and reduce spoilage across commodities.
- Market Access: Improved logistics and aggregation infrastructure enhanced throughput by 10 to 25% and enabled access to new markets. Over all, about 38% beneficiaries reported better integration in end to end value chains. On an average, about 56% of beneficiaries reported improved competitiveness due to better quality assurance and market integration.
- Value Realisation: 63 % AIF beneficiaries achieved better prices through improved storage, grading, packaging, and ability to defer sale. Reported income gains ranged from 11 to 25 %, with highest improvements in cold-chain, composite, and processing.

STATEMENT- I**State wise details of Completed projects**

S.N.	State/UT	Completed
1	Andhra Pradesh Andaman icobar Islands	3711
2	Andaman And Nicobar Islands	1
3	Arunachal Pradesh	1
4	Assam	302
5	Bihar	1483
6	Chandigarh	3
7	Chhattisgarh	2868
8	Delhi	8
9	Goa	18
10	Gujarat	4007
11	Haryana	8313
12	Himachal Pradesh	768
13	Jammu And Kashmir	221
14	Jharkhand	476
15	Karnataka	3371
16	Kerala	3502
17	Madhya Pradesh	17404
18	Maharashtra	11525
19	Manipur	2
20	Meghalaya	2
21	Nagaland	2
22	Odisha	3757
23	Puducherry	9
24	Punjab	29803
25	Rajasthan	3561
26	Tamil Nadu	7808
27	Telangana	2791
28	Tripura	1
29	Uttar Pradesh	11658
30	Uttarakhand	436
31	West Bengal	6736
	Total	124548

Note: The number of completed projects in Hazaribagh, Ramgarh (Jharkhand), Keonjhar (Odisha) are 20,18 and 83, respectively.

STATEMENT- II**A. State/UT wise details of sanctioned and completed projects**

S.N.	State/UT	Sanctione	Complete
1	Andhra Pradesh	6322	3711
2	Andaman and Nicobar Islands	1	1
3	Arunachal Pradesh	5	1
4	Assam	716	302
5	Bihar	2343	1483
6	Chandigarh	6	3
7	Chhattisgarh	3788	2868
8	Delhi	18	8
9	Goa	40	18
10	Gujarat	5836	4007
11	Haryana	10270	8313
12	Himachal Pradesh	1055	768
13	Jammu and Kashmir	361	221
14	Jharkhand	654	476
15	Karnataka	5115	3371
16	Kerala	4722	3502
17	Ladakh	1	0
18	Madhya Pradesh	30908	17404
19	Maharashtra	16182	11525
20	Manipur	4	2
21	Meghalaya	6	2
22	Nagaland	6	2
23	Odisha	5227	3757
24	Puducherry	12	9
25	Punjab	33275	29803
26	Rajasthan	5598	3561
27	Tamil Nadu	9503	7808
28	Telangana	4189	2791
29	The Dadra and Nagar Haveli and Daman And Diu	1	0
30	Tripura	11	1
31	Uttar Pradesh	15047	11658
32	Uttarakhand	721	436
33	West Bengal	8298	6736
	Total	170241	124548

B. Details of sanctioned and completed projects in Hazaribagh, Ramgarh, Bulandshahr and Keonjhar districts

State	Districts	Sanctioned	Completed
Jharkhand	Hazaribagh	29	20
	Ramgarh	24	18
Uttar Pradesh	Bulandshahr	140	79
Odisha	Keonjhar	94	83

EXPORTS TESTING FACILITIES

***456. SHRI KIRTI AZAD:**

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether the Government has received representations from the States and exporters, including seafood exporters regarding shortages of export testing facilities required to ensure products meeting international standards and prevent shipment rejections, if so, the details thereof;
- (b) the reasons for such shortage and the measures taken to increase such export testing facilities;
- (c) whether the Government has received representations from Micro, Small and Medium Enterprises (MSMEs) and textiles sector, regarding prices of domestic raw materials remaining 15-20 per cent higher than international prices, if so, the details thereof and the reasons for such disparity and the measures taken to ensure price competitiveness; and
- (d) whether the Government has received representations regarding shipping line levies for empty containers and shortage of shipping containers, including the tea sector, if so, the details thereof and the reasons therefor

along with the measures taken to ensure availability of shipping containers at competitive prices

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI PIYUSH GOYAL):

(a) and (b) The Government is in continuous consultations with exporters' associations, including those from the seafood sector, regarding adequacy of testing capacity and timelines for pre-export testing in certain cases. In this regard it is stated that Export Inspection Council (EIC), a statutory body under Department of Commerce entrusted with ensuring quality and safety of export commodities from India, and its network of testing laboratories forms a critical backbone of this framework. EIC has a network of 86 laboratories across the country which are accredited by National Accreditation Board for Testing and Calibration Laboratories (NABL) under the integrated assessment scheme to meet export testing requirements. Further NABL has informed that under the integrated assessment scheme 95 laboratories of Agricultural & Processed Food Products Export Development Authority (APEDA), 56 laboratories of Tea Board, 3 laboratories of Spice Board, 36 laboratories of Indian Oilseeds & Produce Export Promotion Council (IOPEPC) and 13 laboratories of Shellac & Forest Products Export Promotion Council (SHEFEXIL) have also been accredited by NABL for testing of commodities intended for export. The Government is continuously taking steps to strengthen and expand testing infrastructure in order to facilitate exports and ensure compliance with international standards. New laboratory facilities are being developed to meet regional testing needs, improve testing capabilities and better serve exporters.

(c) As informed by Ministry of Micro, Small and Medium Enterprises (MSMEs), the Government is in continuous consultations with industry associations about the rising cost of raw materials for MSMEs. The Ministry of MSME, through its public sector undertaking, the National Small Industries Corporation Limited (NSIC), helps MSMEs procure raw materials. In addition, the Ministry through its initiatives like Credit Guarantee Scheme for Micro and Small Enterprise, Prime Minister's Employment Generation Programme (PMEGP) and Self-Reliant India (SRI) Fund Scheme provides financial support to ensure productivity and competitiveness of MSMEs. As informed by the Ministry of Textiles, the Government is in regular consultations with stakeholders for ensuring the price competitiveness of the Textiles sector.

(d) As informed by Ministry of Shipping, the production of shipping containers has begun to scale up in recent years. The Government in Budget Speech 2026-27 has announced a Scheme for container manufacturing in India with a budget outlay of Rs. 10,000 crores aimed at creating a globally competitive container manufacturing ecosystem in the country through financial incentives to support establishment and expansion of container manufacturing units.

अनियमित वर्षा का किसानों की आय पर प्रभाव

***457. श्री बजरंग मनोहर सोनवणे:**

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या महाराष्ट्र के बीड जिले में अनियमित वर्षा, घटते भू-जल स्तर और सीमित सिंचाई संसाधनों के कारण किसानों की आय पर प्रतिकूल प्रभाव पड़ रहा है और कृषि उत्पादन की इष्टतम क्षमता प्राप्त नहीं हो पा रही है;
- (ख) यदि हां, तो केन्द्र सरकार द्वारा किसानों की आय बढ़ाने, सूखे के प्रभाव को कम करने और उन्हें आधुनिक कृषि प्रौद्योगिकी उपलब्ध कराने के लिए वर्तमान में कार्यान्वित की जा रही योजनाओं का ब्यौरा क्या है;
- (ग) क्या सरकार ने बीड जैसे सूखा प्रभावित क्षेत्रों के लिए विशेष कृषि पैकेज, सूक्ष्म सिंचाई के विस्तार, फसल विविधीकरण और जल संरक्षण परियोजनाओं को प्राथमिकता देने के लिए कोई प्रस्ताव तैयार किया है;
- (घ) क्या मराठवाड़ा क्षेत्र में जल संकट की स्थिति से निपटने के लिए उजनी बांध से मांजरा बांध तक सीधे पानी देने की मांग की जा रही है; और
- (ङ) यदि हां, तो इस प्रस्ताव की वर्तमान स्थिति तथा अनुमानित लागत क्या है और उक्त प्रस्ताव के अंतर्गत यह कार्य कब तक पूरा होने की संभावना है?

कृषि और किसान कल्याण मंत्री; तथा ग्रामीण विकास मंत्री (श्री शिवराज सिंह चौहान):

(क) और (ख) महाराष्ट्र राज्य सरकार द्वारा दी गई रिपोर्ट के अनुसार, महाराष्ट्र राज्य का बीड जिला राज्य के अन्य जिलों की तुलना में कम फसल सघनता, कम उत्पादकता और किसानों को कम संस्थागत ऋण वाले जिलों में से एक है। कृषि उत्पादकता, फसल विविधीकरण और सतत कृषि पद्धतियों को बढ़ावा देने के लिए, सरकार ने वर्ष 2025 के दौरान पीएम धन-धान्य कृषि योजना (पीएम-डीडीकेवाई) शुरू की है जो वर्ष 2025-26 से शुरू होकर अगले छह साल की अवधि के लिए है। इस योजना में कम उत्पादकता, मध्यम फसल सघनता और औसत से कम ऋण मानदंडों वाले देश के 100 जिलों को शामिल किया गया है। बीड इस योजना के अंतर्गत शामिल जिलों में से एक है। यह योजना राज्य की योजनाओं और निजी क्षेत्र की भागीदारी के साथ-साथ 11 विभागों/मंत्रालयों की 36 मौजूदा योजनाओं के अभिसरण के माध्यम से कार्यान्वित की जा रही है। स्थानीय बाधाओं

को दूर करने के लिए जिला स्तरीय समितियों द्वारा जिला कार्य योजनाएं तैयार और कार्यान्वित की जाती हैं।

सरकार महाराष्ट्र राज्य सहित देश में कृषि की उत्पादकता और सततता बढ़ाने के लिए राज्य सरकारों के माध्यम से विभिन्न केन्द्रीय प्रायोजित और केन्द्रीय क्षेत्र की स्कीमों का कार्यान्वयन कर रही है। कृषि एवं किसान कल्याण विभाग द्वारा कार्यान्वित की जा रही योजनाओं का ब्यौरा संलग्न **विवरण** में दिया गया है।

प्रधानमंत्री कृषि सिंचाई योजना (पीएमकेएसवाई) वर्ष 2015-16 के दौरान शुरू की गई थी, जिसका उद्देश्य खेत पर पानी की भौतिक पहुंच को बढ़ाना और सुनिश्चित सिंचाई के तहत खेती योग्य क्षेत्रों का विस्तार करना, ऑन-फार्म जल उपयोग दक्षता में सुधार करना, स्थायी जल संरक्षण पद्धतियों को शुरू करना आदि है। महाराष्ट्र राज्य में 29 प्रमुख और मध्यम सिंचाई परियोजनाओं को पीएमकेएसवाई-त्वरित सिंचाई लाभ कार्यक्रम (एआईबीपी) के तहत वित्त पोषण हेतु लिया गया है और 4.16 लाख हेक्टेयर सिंचाई क्षमता का निर्माण किया गया है तथा 2.71 लाख हेक्टेयर कमान क्षेत्र विकसित किया गया है। इस परियोजना के अंतर्गत निर्मित ऊपरी कुंडलिका परियोजना से महाराष्ट्र के बीड जिले को 2.80 हजार हेक्टेयर सिंचाई क्षमता का लाभ मिलता है। इसके अलावा, महाराष्ट्र के लिए विशेष पैकेज के अंतर्गत विदर्भ, मराठवाड़ा और शेष महाराष्ट्र क्षेत्र में आठ प्रमुख और मध्यम सिंचाई परियोजनाओं और 83 सतही लघु सिंचाई (एसएमआई) स्कीम स्वीकृत की गई हैं। तीन प्रमुख और मध्यम परियोजनाएं और 73 एसएमआई पूरी हो चुकी हैं और 2.16 लाख हेक्टेयर सिंचाई क्षमता सृजित हुई है। महाराष्ट्र पैकेज के तहत एक सतही लघु सिंचाई परियोजना अर्थात् सतरा पोटरा एसटी को शामिल किया गया है, जिससे बीड जिले को 790 हेक्टेयर सिंचाई क्षमता का सृजन हुआ है।

राष्ट्रीय आपदा प्रबंधन नीति के अनुसार, राज्य सरकार अनुमोदित मदों और मानदंडों के अनुसार राज्य आपदा मोचन निधि (एसडीआरएफ) से सूखे सहित अधिसूचित आपदाओं के मामले में राहत उपाय प्रदान करने के लिए मुख्य रूप से उत्तरदायी है। गंभीर प्रकृति की आपदा के मामले

में, अनुमोदित मानदंडों के अनुसार राष्ट्रीय आपदा मोचन निधि (एनडीआरएफ) से एसडीआरएफ के अलावा अतिरिक्त वित्तीय सहायता भी प्रदान की जाती है। महाराष्ट्र में पिछले दो वर्षों और चालू वर्ष के दौरान एनडीआरएफ/एसडीआरएफ के तहत 6684.8 करोड़ रुपये जारी किए गए हैं।

(ग) इसके अलावा, सरकार भारतीय कृषि को एक सतत उत्पादन प्रणाली बनाने के लिए विभिन्न योजनाओं को लागू करती है। परंपरागत कृषि विकास योजना के माध्यम से जैविक खेती को बढ़ावा दिया जाता है और राष्ट्रीय प्राकृतिक खेती मिशन के माध्यम से प्राकृतिक खेती को बढ़ावा दिया जाता है। "दलहन आत्मनिर्भरता मिशन", राष्ट्रीय खाद्य तेल मिशन - तिलहन (एनएमईओ-ओएस), और राष्ट्रीय खाद्य सुरक्षा एवं पोषण मिशन फसल विविधीकरण को बढ़ावा देते हैं। राष्ट्रीय खाद्य तेल मिशन-तिलहन के तहत (योजना शुरुआत- 2024-25) से 67468 हेक्टेयर मूल्य श्रृंखला क्लस्टर विकसित किए गए हैं और 43453 हेक्टेयर क्षेत्र में उन्नत प्रौद्योगिकियों का प्रदर्शन किया गया है। कृषि एवं किसान कल्याण विभाग देश में 2015-16 से प्रति बूंद अधिक फसल (पीडीएमसी) योजना भी लागू कर रहा है। यह स्कीम सूक्ष्म सिंचाई प्रणालियों जैसे ड्रिप और स्प्रिंकलर सिंचाई के माध्यम से खेत स्तर पर जल उपयोग दक्षता बढ़ाने पर केंद्रित है। महाराष्ट्र में पिछले पांच वर्षों और चालू वर्ष के दौरान सूक्ष्म सिंचाई के तहत 7.69 लाख हेक्टेयर क्षेत्र को कवर किया गया है, जिसमें से 32,054 हेक्टेयर क्षेत्र बीड जिले में कवर किया गया है। इसके अलावा, देश में भूमि संसाधन विभाग द्वारा कार्यान्वित किए जा रही प्रधानमंत्री कृषि सिंचाई योजना 2.0 (डब्ल्यूडीसी-पीएमकेएसवाई 2.0) के वाटरशेड विकास घटक का उद्देश्य जल संरक्षण है। डब्ल्यूडीसी-पीएमकेएसवाई 2.0 के तहत, 2021-22 के दौरान, महाराष्ट्र में स्वीकृत 140 वाटरशेड विकास परियोजनाओं में से 3 परियोजनाएं बीड जिले में हैं, जो 10,642.41 हेक्टेयर क्षेत्र को कवर करती हैं।

(घ) और (ङ) महाराष्ट्र सरकार से प्राप्त सूचना के अनुसार, ऐसा कोई प्रस्ताव नहीं है।

विवरण

कृषि एवं किसान कल्याण विभाग के अंतर्गत योजनाएं

- 1) प्रधानमंत्री किसान सम्मान निधि (पीएम-किसान) – 100 जिलों में पात्र किसानों की परिपूर्णता (सैचुरेशन) सुनिश्चित करने के लिए।
- 2) प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई)/पुनर्गठित मौसम आधारित फसल बीमा योजना (आरडब्ल्यूबीसीआईएस)
- 3) संशोधित ब्याज अनुदान योजना (एमआईएस) - किसान क्रेडिट कार्ड (केसीसी) के माध्यम से किसानों को रियायती अल्पकालिक कृषि ऋण प्रदान करती है।
- 4) एग्रीकल्चर इंफ्रास्ट्रक्चर फंड (एआईएफ) - फसलोपरांत प्रबंधन इंफ्रास्ट्रक्चर और सामुदायिक कृषि परिसंपत्तियों पर केंद्रित व्यवहार्य परियोजनाओं के लिए मध्यम से दीर्घकालिक ऋण वित्तपोषण प्रदान करना।
- 5) एकीकृत कृषि विपणन योजना (आईएसएम) – फसलोपरांत इंफ्रास्ट्रक्चर
- 6) 10,000 नए किसान उत्पादक संगठनों (एफपीओ) का गठन और संवर्धन - कृषि इनपुट और कृषि-उपज दोनों के लिए छोटे और सीमांत किसानों के समूह में बड़े पैमाने की अर्थव्यवस्थाओं (इकॉनामीज ऑफ स्केल) का लाभ उठाना। सभी एफपीओ पहले से ही पंजीकृत हैं - स्केलिंग और मार्केट लिंकेज पर ध्यान केंद्रित किया जाएगा।
- 7) प्रधानमंत्री अन्नदाता आय संरक्षण अभियान (पीएम-आशा) - यह सुनिश्चित करने के लिए कि किसानों को उनकी उपज के लिए लाभकारी मूल्य प्राप्त हो और बाजार की कीमतों को स्थिर किया जा सके।
- 8) राष्ट्रीय प्राकृतिक खेती मिशन (एनएमएनएफ) – फार्म एग्रीकल्चर इनपुट को प्रोत्साहित करना और खेती की लागत को कम करना।
- 9) परंपरागत कृषि विकास योजना (पीकेवीवाई) – जैविक खेती को बढ़ावा देने के लिए।

- 10) प्रति बूंद अधिक फसल (पीडीएमसी) - सूक्ष्म सिंचाई पर केंद्रित और इसे व्यापक रूप से अपनाना।
- 11) कृषि मशीनीकरण उप-मिशन (एसएमएम) - कृषि मशीनीकरण को बढ़ावा देना और कृषि दक्षता में सुधार करना। उचित किराये के साथ एफएमबी/सीएचसी की स्थापना। जिला स्तरीय उबेराइजेशन मॉडल।
- 12) नमो ड्रोन दीदी - महिलाओं के नेतृत्व वाले स्वयं सहायता समूहों (एसएचजी) को किसानों को कृषि सेवाएं प्रदान करने के लिए ड्रोन प्रदान करके उन्हें सशक्त बनाना।
- 13) सॉयल हेल्थ एंड फर्टिलिटी (एसएचएंडएफ) - उचित उर्वरक और इनपुट को प्रोत्साहित करने के लिए। परामर्श और स्कूल सॉयल हेल्थ प्रोग्राम के लिए आउटरीच।
- 14) राष्ट्रीय खाद्य सुरक्षा और पोषण मिशन (एनएफएसएम) - खाद्य उत्पादन में वृद्धि करना, विशेष रूप से चावल, गेहूं, दलहन और मोटे अनाजों के लिए, साथ ही विभिन्न हस्तक्षेपों के माध्यम से पोषण सुरक्षा को बढ़ावा देना।
- 15) समेकित बागवानी विकास मिशन (एमआईडीएच) - इसका उद्देश्य बागवानी क्षेत्र के समग्र विकास और विविधीकरण/मूल्यवर्धन/कोल्ड चेन को बढ़ावा देना है।
- 16) राष्ट्रीय खाद्य तेल मिशन (एनएमईओ)-तिलहन - इसका उद्देश्य घरेलू तिलहन उत्पादन को बढ़ावा देना और क्लस्टरों और मूल्य श्रृंखला भागीदारों के माध्यम से खाद्य तेलों में आत्मनिर्भरता प्राप्त करना है।
- 17) राष्ट्रीय खाद्य तेल मिशन (एनएमईओ)-ऑयल पाम - चुनिंदा राज्यों में, उच्च लाभ के साथ रोपण फसल के रूप में ऑयल पाम।
- 18) पूर्वोत्तर क्षेत्र जैविक मूल्य श्रृंखला विकास मिशन - भारत के पूर्वोत्तर राज्यों में जैविक खेती को बढ़ावा देने के लिए
- 19) डिजिटल कृषि मिशन - कृषि के लिए डिजिटल पब्लिक इंफ्रास्ट्रक्चर का विकास

- 20) प्रधानमंत्री किसान मान धन योजना (पीएम-केएमवाई) - 60 वर्ष की आयु के बाद छोटे और सीमांत किसानों को पेंशन सहायता (3000 रुपये/माह) प्रदान करती है।
- 21) पुनर्गठित मौसम आधारित फसल बीमा योजना (आरडब्ल्यूबीसीआईएस) - सूखा, वर्षा और तापमान भिन्नता जैसी प्रतिकूल मौसम स्थितियों के खिलाफ बीमा प्रदान करती है।
- 22) स्टार्ट-अप और ग्रामीण उद्यमों के लिए कृषि कोष (एग्रीश्योर) - वित्त पोषण और इन्क्यूबेशन के माध्यम से कृषि-स्टार्टअप और ग्रामीण उद्यमों का समर्थन करता है।
- 23) कृषि विस्तार उप-मिशन (एसएमआई) - प्रशिक्षण, प्रदर्शनों और आईसीटी के माध्यम से किसान जागरूकता और परामर्शी सेवाओं को सुदृढ़ करता है।
- 24) बीज और रोपण सामग्री उप-मिशन (एसएमएसपी) - फसल उत्पादकता में सुधार के लिए गुणवत्ता वाले बीजों और रोपण सामग्री की उपलब्धता सुनिश्चित करता है।
- 25) राष्ट्रीय मधुमक्खी पालन और शहद मिशन (एनबीएचएम) - आय सृजन और परागण सहायता के लिए मधुमक्खी पालन को बढ़ावा देता है।
- 26) पूर्वोत्तर क्षेत्र जैविक मूल्य श्रृंखला विकास मिशन (एमओवीसीडी-एनईआर) - पूर्वोत्तर भारत में उत्पादन से लेकर विपणन तक जैविक कृषि मूल्य श्रृंखला विकसित करता है।
- 27) बाजार हस्तक्षेप योजना और मूल्य समर्थन योजना (एमआईएस-पीएसएस) - बाजार संकट के दौरान फसलों की खरीद और मूल्य स्थिरीकरण द्वारा किसानों की रक्षा करना।
- 28) पीएम- राष्ट्रीय कृषि विकास योजना (आरकेवीवाई)- कृषि और संबद्ध क्षेत्र के विकास के लिए राज्यों को लचीला वित्त पोषण प्रदान करती है।

CREDIT ACCESS CONSTRAINTS FOR COOPERATIVE SOCIETIES IN UTTAR PRADESH

***458. SUSHRI IQRA CHOUDHARY:**

Will the Minister of **COOPERATION** be pleased to state:

- (a) the total amount of refinance assistance extended through NABARD to Cooperative Banks and Primary Agricultural Credit Societies during the last five years, year and district-wise for Uttar Pradesh;
- (b) the number of cooperative societies whose applications for refinance or credit linkage were rejected or kept pending due to collateral, eligibility or compliance requirements under the existing refinance framework, district-wise for Uttar Pradesh;
- (c) the assessment undertaken by the Ministry regarding restricted credit flow to small cooperative societies in Uttar Pradesh arising from rigid collateral norms and procedural conditions under the NABARD refinance model;
- (d) the gap identified between refinance sanctioned at the apex level and actual credit reaching primary cooperative societies at the grassroots level; and
- (e) the policy measures proposed by the Government to simplify refinance conditions and ensure that smaller cooperative institutions are not excluded from institutional credit support?

**THE MINISTER OF HOME AFFAIRS; AND MINISTER OF COOPERATION
(SHRI AMIT SHAH):**

(a) to (c) NABARD releases refinance to State Cooperative Banks (StCBs) against the loans disbursed by eligible District Central Cooperative Banks (DCCBs) to Primary Agriculture Credit Societies (PACS)/Member farmers.

NABARD does not release refinance directly to cooperative societies including PACS. The refinance is provided on demand basis to the State Cooperative Bank.

Further, the refinance assistance extended through NABARD to cooperative banks for the last five years in Uttar Pradesh is given below:

(Rs. crore)

Financial Year	2020-21	2021-22	2022-23	2023-24	2024-25
Agency					
Cooperative banks (Short Term)	2,414.60	3,550.00	2,980.00	3,796.43	2,300.00
Cooperative banks (Long Term)	109.20	214.36	694.40	729.01	544.46

Refinance from NABARD is provided in accordance with the extant guidelines and eligibility criteria. Cooperative societies are members (regular/ordinary or nominal) of District Central Cooperative Banks (DCCBs) and are linked to them for credit purposes. Accordingly, their loan/credit proposals are considered by the concerned Cooperative Banks in accordance with the prescribed norms, procedures and eligibility conditions.

Further, the norms and eligibility criteria/securities for release of refinance to StCBs are liberal in order to ensure adequate and timely credit to PACS and members farmers. The refinance is extended under various schemes and for various purposes under Agriculture and Rural development activities in a hassle-free manner. Hence, the question regarding rigid collateral norms and procedural conditions under refinance model and rejections due to it does not arise.

(d) Refinance is provided by NABARD to StCB, which are responsible for on-lending to DCCBs and further to primary cooperative societies. As regards the State of Uttar Pradesh, no such gap has been reported in refinance.

(e) The Government has undertaken various measures to strengthen the cooperative credit structure and improve access to credit, including the computerisation of Primary Agricultural Credit Societies (PACS) and Agricultural and Rural Development Banks (ARDBs), with a view to enabling their integration with higher financing institutions.

To upgrade the technological infrastructure of Cooperative Banks, reduce loan processing time and enhance service delivery, Sahakar Sarathi Private Limited (SSPL) for Rural Cooperative Banks and the National Urban Cooperative Finance and Development Corporation Limited (NUCFDC) for Urban Cooperative Banks have been established with the approval of the Reserve Bank of India (RBI). SSPL has introduced various digital initiatives, including Digi KCC, e-KCC and Sahakar Setu, aimed at facilitating and streamlining rural institutional credit delivery.

Further, refinance support from NABARD to State Cooperative Banks (StCBs) is extended under various funds and schemes. Short-term refinance is provided under the Short-term Cooperative Rural Credit (STCRC) Fund, while additional support for enhancing credit flow to the agriculture sector is provided through Additional Seasonal Agricultural Operations (ASAO).

Concessional refinance for long-term loans in the agriculture sector is supported under the Long-term Rural Credit Fund (LTRCF). Additional support,

as required, is also extended through other long-term refinance products.

Refinance is provided based on demand and subject to applicable norms.

प्रधानमंत्री फसल बीमा योजना के अंतर्गत राज्य प्रीमियम राजसहायता जारी करना

***459. श्री संजय उत्तमराव देशमुख:**

श्री संजय हरिभाऊ जाधव:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने महाराष्ट्र सहित विभिन्न राज्यों में प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई) के अंतर्गत खरीफ-2024 के फसल बीमा दावों के निपटान और राज्य प्रीमियम राजसहायता जारी करने में हो रहे विलंब पर ध्यान दिया है, यदि हां, तो इसके क्या कारण हैं;
- (ख) वाशिम-यवतमाल और परभणी लोक सभा निर्वाचन क्षेत्रों सहित महाराष्ट्र में लंबित दावों की स्थिति क्या है और दावों के निपटान में औसतन कितना समय लगता है;
- (ग) क्या महाराष्ट्र के किसानों, विशेषकर दूर-दराज के जिलों के किसानों द्वारा क्षतिग्रस्त फसलों के संबंध में केवल उपग्रह आधारित मूल्यांकन के आधार पर दावों को अस्वीकृत कर दिए जाने के संबंध में कोई शिकायतें दर्ज कराई गई हैं;
- (घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है और सरकार द्वारा दावा निपटान की प्रक्रिया में तेजी लाने के लिए क्या कदम उठाए गए हैं;
- (ङ) उक्त समस्याओं के समाधान के लिए अपेक्षित समय-सीमा का ब्यौरा क्या है; और
- (च) निचले स्तर पर राज्य राजसहायता और फसल मुआवजे को समय पर जारी करने के लिए क्या उपाय किए गए हैं?

कृषि और किसान कल्याण मंत्री; तथा ग्रामीण विकास मंत्री (श्री शिवराज सिंह चौहान):

(क) और (ख) महाराष्ट्र राज्य सरकार से प्राप्त जानकारी के अनुसार, प्रधानमंत्री फसल बीमा योजना (PMFBY) के तहत, खरीफ 2024 सीजन के लिए कुल रिपोर्ट की गई दावा राशि 4,740.58 करोड़ रुपये थी, जिसमें से 4,702.04 करोड़ रुपये (99%) संवितरित किए जा चुके हैं और केवल 38.54 करोड़ रुपये बकाया हैं जो 1% से भी कम है। इसके अतिरिक्त, खरीफ 2024 के लिए सब्सिडी का राज्य हिस्सा पूरी तरह से संबंधित बीमा कंपनियों को जारी किया जा चुका है।

महाराष्ट्र के वाशिम, यवतमाल और परभणी जिलों में, खरीफ 2024 सीजन के दौरान रिपोर्ट किए गए 99.77% दावों का निपटान कर दिया गया है। खरीफ 2024 सीजन के लिए जिला-वार विवरण निम्नानुसार है:

जिला	पात्र दावे	भुगतान किए गए दावे	लंबित दावे
	(रुपये करोड़ में)		
वाशिम	161.52	160.83	0.69
यवतमाल	176.16	175.92	0.24
परभणी	464.48	463.56	0.92
कुल	802.16	800.31	1.85

(ग) उपग्रह डेटा का उपयोग केवल तकनीक-आधारित प्रभावी और पारदर्शी उपज अनुमान के लिए किया जाता है। वर्ष 2024 से, महाराष्ट्र में कृषि रक्षक पोर्टल और हेल्पलाइन (KRPH) पर दावों से संबंधित 14,81,331 शिकायतें दर्ज की गई हैं, जिनमें से 14,81,141 शिकायतों (99.99%) का समाधान किया जा चुका है (दिनांक 28.02.2026 तक की स्थिति के अनुसार)।

(घ) और (ङ) सरकार ने PMFBY के कार्यान्वयन को प्रभावी बनाने, पारदर्शिता लाने और दावों का समयबद्ध निपटान सुनिश्चित करने के लिए निम्नलिखित कदम उठाए हैं:

- सरकार ने **राष्ट्रीय फसल बीमा पोर्टल (NCIP)** को विकसित किया है, जो सब्सिडी भुगतान, समन्वय, पारदर्शिता, सूचना के प्रसार और किसानों के सीधे ऑनलाइन नामांकन, बेहतर निगरानी के लिए व्यक्तिगत बीमित किसान के विवरण को अपलोड करने/प्राप्त करने

सहित सेवाओं के वितरण और व्यक्तिगत किसान के बैंक खाते में इलेक्ट्रॉनिक रूप से दावा राशि का अंतरण सुनिश्चित करने हेतु डेटा के सिंगल सोर्स के रूप में कार्य करेगा।

- दावा वितरण प्रक्रिया की कड़ी निगरानी के लिए खरीफ, 2022 से दावों के भुगतान हेतु **'डिजीक्लेम मॉड्यूल'** नामक एक विशेष मॉड्यूल को प्रचालित किया गया है। इसमें राष्ट्रीय फसल बीमा पोर्टल (NCIP) को सार्वजनिक वित्त प्रबंधन प्रणाली (PFMS) और बीमा कंपनियों की लेखा प्रणाली के साथ एकीकृत किया गया है ताकि सभी दावों का समय पर और पारदर्शी तरीके से निपटान हो सके। खरीफ 2024 से, यदि बीमा कंपनी द्वारा समय पर भुगतान नहीं किया जाता है तो NCIP के द्वारा स्वतः गणना करके 12% का जुर्माना लगाया जाता है।
- प्रीमियम सब्सिडी में केंद्र सरकार के हिस्से को राज्य सरकारों द्वारा दिए जाने वाले हिस्से से अलग कर दिया गया है ताकि किसानों को केंद्र सरकार के हिस्से से संबंधित आनुपातिक दावे प्राप्त हो सकें।
- इसके अतिरिक्त, योजना के कार्यान्वयन में प्रौद्योगिकी का लाभ उठाने की दिशा में, किसानों के दावों के समयबद्ध निपटान में सुधार लाने के लिए उपज डेटा/फसल कटाई प्रयोग (CCE) डेटा को **CCE-Agri App** के माध्यम से एकत्र करना और उसे NCIP पर अपलोड करना, बीमा कंपनियों को CCE के संचालन को देखने की अनुमति देना, राज्य भूमि अभिलेखों को NCIP के साथ एकीकृत करना आदि जैसे विभिन्न कदम पहले ही उठाए जा चुके हैं।
- रबी 2024-25 से ट्रांच बेस्ड दावा निपटान शुरू किया गया है।

(च) योजना के प्रावधानों के अनुसार खरीफ 2025 सीजन से संबंधित राज्य सरकार द्वारा अपने प्रीमियम हिस्से को अग्रिम रूप से जमा करने के लिए **ESCROW** खाता खोलना अनिवार्य कर दिया गया है। इससे प्रीमियम सब्सिडी में राज्य के हिस्से का समय पर जारी करना सुनिश्चित होगा। इसके अतिरिक्त, राष्ट्रीय फसल बीमा पोर्टल (NCIP) पर डिजीक्लेम मॉड्यूल के कार्यान्वयन, CCE डेटा

को एकत्रित और प्रसारित करने के लिए क्रॉप कटिंग एक्सपेरिमेंट ऐप्लिकेशन (CCE App) के अनिवार्य प्रयोग, सैटलाइट-आधारित दावा आकलन के लिए यील्ड एस्टिमेशन सिस्टम बेस्ड ऑन टेक्नॉलजी (YES-TECH) के कार्यान्वयन और स्थानीय आपदाओं के संदर्भ में क्षति के आकलन को कैप्चर और प्रसारित करने के लिए क्रॉप लॉस असेसमेंट ऐप (CLAP) के कार्यान्वित करने से जमीनी-स्तर पर दावे की गणना और भुगतान की त्वरित प्रॉसेसिंग सुनिश्चित हो रही है।

कृषि और प्रसंस्कृत खाद्य उत्पाद निर्यात विकास प्राधिकरण को सशक्त बनाना

***460. श्री दर्शन सिंह चौधरी:**

क्या **वाणिज्य और उद्योग** मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने किसानों और निर्यातकों को वित्तीय सहायता, प्रशिक्षण और अंतर्राष्ट्रीय बाजारों तक पहुंच की सुविधा प्रदान करने के लिए कृषि और प्रसंस्कृत खाद्य उत्पाद निर्यात विकास प्राधिकरण (एपीईडीए) को पर्याप्त बजट और संसाधन प्रदान करके सशक्त बनाया है;
- (ख) यदि हां, तो विगत पांच वर्षों के दौरान उक्त प्राधिकरण के माध्यम से कितने किसानों, किसान उत्पादक संगठनों (एफपीओ) और निर्यातकों को वित्तीय सहायता, प्रशिक्षण या विपणन संबंधी सहायता प्राप्त हुई है;
- (ग) क्या सरकार का विचार तकनीकी और वित्तीय सहायता प्रदान करने की प्रक्रिया को और अधिक सरल, त्वरित और पारदर्शी बनाने के लिए कोई योजना बनाने या सुधार करने का है, यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (घ) क्या भविष्य में वैश्विक बाजारों में प्रतिस्पर्धात्मकता बढ़ाने, गुणवत्ता मानकों का पालन करने और ब्रांड संवर्धन के लिए एपीईडीए के माध्यम से निर्यातकों और किसानों को और अधिक सहायता प्रदान करने के लिए कोई समयबद्ध रूपरेखा तैयार की गई है, यदि हां, तो तत्संबंधी ब्यौरा क्या है?

वाणिज्य और उद्योग मंत्री (श्री पीयूष गोयल):

(क) से (घ) कृषि एवं प्रसंस्कृत खाद्य उत्पाद निर्यात विकास प्राधिकरण (एपीईडीए) एपीईडीए अधिनियम, 1985 के तहत स्थापित एक सांविधिक निकाय है, जिसे एपीईडीए अधिनियम, 1985 की धारा 10(2) के तहत विनिर्दिष्ट अनुसूचित उत्पादों के निर्यात को बढ़ावा देने का दायित्व सौंपा गया है। इसके कार्यों में वित्तीय सहायता प्रदान करके उद्योगों का विकास करना, अध्ययन एवं व्यवहार्यता अध्ययन करना, निर्यात के लिए संभावित उत्पादों के लिए बाजारों की खोज करना, गुणवत्तापूर्ण निर्यात सुनिश्चित करने के लिए मांस और मांस उत्पादों का निरीक्षण करना, पैकेजिंग में सुधार करना, भारत के बाहर अनुसूचित उत्पादों का विपणन करना, निर्यातोन्मुखी उत्पादन और निर्यात विकास को बढ़ावा देना, निर्यात को बढ़ावा देने के लिए उद्योगों और संबंधित हितधारकों के विभिन्न पहलुओं में प्रशिक्षण प्रदान करना शामिल है।

वर्तमान में, एपीईडीए के हितधारकों को 15वें वित्त आयोग चक्र (वर्ष 2021-22 से वर्ष 2025-26) के लिए "एपीईडीए की कृषि एवं प्रसंस्कृत खाद्य निर्यात संवर्धन योजना" के तहत तीन घटकों में वित्तीय सहायता प्रदान की जा रही है: (i) निर्यात अवसंरचना का विकास, (ii) गुणवत्ता विकास, (iii)

बाजार विकास। योजना के दिशानिर्देश

<https://apeda.gov.in/FinancialAssistanceSchemes> पर उपलब्ध हैं।

15वें वित्त आयोग की अवधि के दौरान, एपीईडीए को योजना के कार्यान्वयन के लिए 405.02 करोड़ रुपये का बजट परिव्यय संस्वीकृत किया गया है। अब तक, हितधारकों को घटकवार सहायता का विवरण, निम्नवत है:

घटक	लाभार्थियों की संख्या	सहायता राशि
निर्यात अवसंरचना का विकास	137	122.02 करोड़ रुपये
गुणवत्ता विकास	130	41.00 करोड़ रुपये
बाजार विकास	1815	242.00 करोड़ रुपये
कुल	2082	405.02 करोड़ रुपये

कृषि-निर्यात मूल्य श्रृंखला में शामिल सभी हितधारकों, जिनमें किसान, किसान उत्पादक संगठन (एफपीओ) और निर्यातक शामिल हैं, की क्षमताओं को मजबूत करने के लिए, एपीईडीए ने अपने प्रशिक्षण और क्षमता निर्माण कार्यक्रम को बढ़ाया है। राज्य सरकार की एजेंसियों, कृषि विकास केंद्रों, भारतीय कृषि अनुसंधान परिषद (आईसीएआर) के अनुसंधान संस्थानों, कृषि विश्वविद्यालयों और राष्ट्रीय खाद्य प्रौद्योगिकी उद्यमिता एवं प्रबंधन संस्थान (एनआईएफटीईएम), केंद्रीय खाद्य प्रौद्योगिकी अनुसंधान संस्थान (सीएफटीआरआई) आदि जैसे संस्थानों के समन्वय से, अंतर्राष्ट्रीय मानकों, आयातक देश की आवश्यकताओं, बेहतर कृषि पद्धतियों, गुणवत्ता नियंत्रण, बेहतर पैकेजिंग, विपणन कार्यनीतियों आदि के प्रति हितधारकों को जागरूक करने के लिए वास्तविक और हाइब्रिड मोड में लक्षित प्रशिक्षण और क्षमता निर्माण सत्र आयोजित किए जा रहे हैं। उपलब्ध आंकड़ों के अनुसार, तीन वित्तीय वर्षों के लिए एपीईडीए के प्रशिक्षण और क्षमता निर्माण कार्यक्रमों का विवरण निम्न है:

	वर्ष 2023-24	वर्ष 2024-25	वर्ष 2025-26 (01.03.26 तक)
प्रशिक्षण और क्षमता निर्माण सत्रों की संख्या	255	934	1582
प्रतिभागियों की संख्या (किसानों और एफपीओ सहित)	30,384	88,026	1,65,226

आगामी 16वें वित्त आयोग चक्र (वर्ष 2026-27 से वर्ष 2030-31) के लिए, एपीईडीए ने एक संशोधित वित्तीय सहायता योजना तैयार की है, जिसमें एपीईडीए द्वारा अपने हितधारकों से प्राप्त प्रतिक्रिया और नीति आयोग द्वारा निर्धारित योजना के तृतीय-पक्ष मूल्यांकन की सिफारिशों के आधार पर योजना को सरल, त्वरित और पारदर्शी बनाने के लिए संशोधन प्रस्तावित किए गए हैं।

वैश्विक बाजारों में प्रतिस्पर्धात्मकता बढ़ाने, गुणवत्ता मानकों का अनुपालन करने और ब्रांड प्रचार के लिए निर्यातकों और किसानों सहित अपने हितधारकों को एपीईडीए द्वारा दिया जाने वाला सहयोग एक निरंतर चलने वाली प्रक्रिया है। हितधारकों के प्रशिक्षण और क्षमता निर्माण के संबंध में,

भारत के सभी राज्यों/संघ राज्य क्षेत्रों में वास्तविक/वर्चुअल माध्यम से अधिकतम जिला कवरेज सुनिश्चित करने का प्रयास किया जाएगा।

इसके अतिरिक्त, हितधारकों से आवेदन प्राप्त होने पर वित्तीय सहायता प्रदान की जाती है। किसी आवेदक हितधारक का चयन पात्रता आवश्यकताओं को पूरा करने, योजना के दिशानिर्देशों के अनुपालन करने और उपलब्ध संसाधनों पर निर्भर करता है। कवरेज बढ़ाने के लिए, एपीईडीए आंतरिक संसाधनों को जुटाकर, भारत सरकार के संबंधित मंत्रालयों और विभागों की अन्य योजनाओं के साथ समन्वय स्थापित करके और आगामी 16वें वित्त आयोग चक्र (वर्ष 2026-31) के तहत सरकार से बढ़ी हुई निधि, जो वित्त मंत्रालय के समक्ष विचाराधीन है, को प्राप्त करने के लिए अपने संसाधनों को बढ़ाने पर काम कर रहा है।

**(ii) Unstarred Question Nos. 5061 to 5210
and 5212 to 5290**

RESERVATION POLICY IN J&K

5061. SHRI AGA SYED RUHULLAH MEHDI:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) whether reservation policies in Jammu and Kashmir are subject to periodic review as per constitutional principles laid down by the Hon'ble Supreme Court, if so, the details thereof;

- (b) whether the Government has received representations regarding disproportionate impact of the existing reservation structure on the open category; and
- (c) if so, the steps taken to ensure that reservation remains a tool for social justice and does not result in exclusion or long-term imbalance in access to education and employment?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE):

- (a) The Government of Union Territory of Jammu and Kashmir has constituted a Cabinet Sub-Committee to examine and review issues relating to rationalization of reservation in the UT of J&K. The Committee has submitted its report to the Council of Ministers.
- (b) and (c) As per the information available with this Department, no representation regarding disproportionate impact of the existing reservation structure on the open category has been received.

CONSTRUCTION COST UNDER PMAY-G

5062. SHRI RAJMOHAN UNNITHAN:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether over three crore houses have been constructed under Pradhan Mantri Awas Yojana-Gramin (PMAY-G), if so, the details thereof;
- (b) whether the Rs. 75,000 subsidy adequately reflects higher construction costs in hilly and coastal terrains, if so, the details thereof;

- (c) whether the Government has reviewed the adequacy of PMAY unit cost in States with hilly and coastal terrains where construction expenses are significantly higher, State-wise;
- (d) whether representations from Kerala regarding revision of central assistance have been examined, if so, the details thereof;
- (e) whether the surveys of beneficiary satisfaction has been reviewed and indicated funding gaps; and
- (f) if so, the steps taken or proposed to ensure affordable and durable housing for the rural poor?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

(a) In order to achieve the objective of "Housing for All" in rural areas, the Ministry of Rural Development is implementing Pradhan Mantri Awaas Yojana-Gramin (PMAY-G) with effect from 1st April 2016 to provide assistance to 4.95 crore eligible rural households, with basic amenities, by March 2029. As on 19.03.2026, a cumulative target of 4.15 crore houses have been allotted to States/UTs out of which 3.91 crore houses have been sanctioned and 2.98 crore houses have been completed.

(b) to (f) Financial assistance under PMAY-G is provided at unit assistance of Rs.1.20 lakh in plain areas and Rs.1.30 lakh in North-Eastern Region States and Hill States of Himachal Pradesh, Uttarakhand, Union Territories of Jammu & Kashmir and Ladakh. Further, the cost of unit assistance is being shared between Central and State Governments in the ratio of 60:40 in plain areas and

90:10 for North-Eastern States, 2 Hill States (Himachal Pradesh and Uttarakhand) & UT of Jammu and Kashmir. In respect of other Union Territories, 100% cost is borne by the Government of India.

Under the PMAY-G, in addition to the unit assistance the beneficiaries are facilitated with 90/95 person days of unskilled labour wages through mandatory convergence with Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS). Support of Rs. 12,000 for construction of toilet is also provided through Swachh Bharat Mission - Gramin (SBM-G), MGNREGS or any other dedicated source of funding. The PMAY-G converges with various Government programmes to provide benefits of piped drinking water, electricity connection, LPG gas connection, solar lanterns and cleaner cooking energy, solar roof top etc. to the beneficiaries. In this regard, the Union Cabinet had approved the implementation of the PMAY-G during FY 2024-25 to 2028-29 with existing unit assistance for construction of 2 crore additional houses. There is no proposal, at present, to revise the unit cost.

A proposal was submitted by the Local Self Government Department, Government of Kerala for revising the unit cost provided under the PMAY-G to Rs. 4 lakh. These and other suggestions for revising the unit cost were examined in the Ministry. In this regard, the Union Cabinet had approved the implementation of the PMAY-G during FY 2024-25 to 2028-29 with existing unit assistance for construction of 2 crore additional houses. The Ministry of Rural Development had communicated the modifications in the scheme for implementation of the next phase of the PMAY-G (2024-25 to 2028-29) as

approved by the Union Cabinet, including the unit assistance under the scheme to all States/UTs vide letter dated 14 August, 2024.

The PMAY-G has had a significant positive impact on rural India by improving access to affordable housing and had played a key role in transforming the rural housing landscape, reducing poverty, improving living standards, and fostering social and economic development in rural India. The PMAY-G has also been evaluated through various Independent institutes such as National Institute of Public Finance and Policy, NITI Aayog, National Institute of Rural Development & Panchayati Raj, etc. The details of studies conducted for evaluation of the scheme are as under :-

I. “Evaluation of Governance Parameters of Pradhan Mantri Awaas Yojana – Gramin” by National Institute of Public Finance and Policy (NIPFP)

A three phased study on "Evaluation of Governance Parameters of Pradhan Mantri Awaas Yojana - Gramin" was conducted by NIPFP which also included impact assessment of Direct Benefit Transfer in reduction of leakages. The main findings of the evaluation report are as under:

- i. Average number of days taken for completion of PMAY-G houses was 314 days which is reduced to 114 days in 2017-18.
- ii. Increased demand for the construction-related materials has generated additional jobs in the economy.
- iii. There is a significant increase in the mean expenditures which is mostly driven by an increased expenditure on food items post- PMAY-G as

compared to the pre-PMAY-G house indicating an improved living standard.

- iv. A considerable reduction in open defecation post-PMAY-G house has been observed due to construction of toilets leading to improved health status of the PMAY-G household members.
- v. There has been a significant increase in the use of LPG gas among PMAY-G households.

II. “Impact Assessment of PMAY-G” by National Institute of Rural Development and Panchayati Raj

The study was conducted by NIRD to assess to what extent were the program objectives met with regard to improving the physical conditions of the target population; and socio-economic improvements experienced by the target population, as a result of owning a new house. The main findings of the evaluation report are as under:

- i. PMAY-G house has decreased the burden of house maintenance.
- ii. PMAY-G has made significant impact on the lives of beneficiaries – both in terms of physical facilities provided and subject well-being.
- iii. PMAY-G have slightly reduced congestion in houses by providing two or more rooms.
- iv. On indicators such as social status, self-worth, confidence level, feeling of ownership, feeling of safety & security, self-perceived improvement in health, overall quality of life, and satisfaction about the new house, PMAY-G beneficiaries feel much better, compared to the beneficiaries who are

waitlisted under PMAY-G i.e. the beneficiaries who have not yet received the PMAY-G house.

**III. NITI Aayog – “Evaluation of CSS Scheme – Rural Development Sector”
in respect of PMAY-G - 2020-21:**

Under the evaluation study sponsored by Development Monitoring and Evaluation Office (DMEO) of NITI Aayog, the main findings are as under:

- i. Ease of living of beneficiaries is enhanced due to construction of the house. It has led improvements in standard of living with construction of house.
- ii. PMAY-G has been able to ensure efficient use of technology for smooth implementation of scheme. Geo-tagging of houses, house quality review module, tech-savvy financial modules leverage quite well on technology.
- iii. Gender Mainstreaming is actively encouraged under PMAY-G. Providing house in the name of female beneficiaries, allocation of house to transgender people, capacity building of women to become Awaas Mitras contribute towards gender mainstreaming within the scheme.
- iv. Satisfaction of beneficiaries towards the application process was positive, with significant assistance and support provided.

AGMARKNET FOR REAL-TIME PRICE INFORMATION

5063. SHRI KUNDURU RAGHUVeer:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether markets dealing with chilli and citrus produce in Telangana, particularly those serving farmers of Nalgonda district, are connected to AGMARKNET for dissemination of real time price information;
- (b) the steps taken by the Government to ensure that farmers cultivating crops such as chilli and sweet lime (citrus) receive timely market price updates and demand trends through digital platforms;
- (c) whether AGMARKNET has been integrated with platforms such as National Agriculture Market to improve price discovery and market access for farmers; and
- (d) the measures being taken by the Government to strengthen market information systems and improve price realization for horticulture farmers in districts like Nalgonda?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) and (b) Government is implementing the Marketing Research and Information Network (MRIN) Scheme, under which the AGMARKNET portal integrates Agricultural Produce Market Committees (APMCs) to disseminate price information to farmers. A total of 4,320 mandis across the country have been linked to the AGMARKNET portal for display of price information. These markets report prices and arrivals within 48 hours. Government has also launched Agmarknet 2.0 Mobile App for easy access to mandi data, price and arrival information to the farmers.

In Telangana, 247 market nodes have been onboarded, of which 31 are located in Nalgonda district which includes markets dealing with chilli and citrus produce (sweet lime etc.).

(c) Yes, AGMARKNET has been integrated with the National Agriculture Market (e-NAM) platform to enhance price discovery and market access.

(d) Government has undertaken several measures to strengthen market information systems and improve price realisation for horticulture farmers:

- i. Government implements Market Intervention Scheme (MIS), a component of PM-AASHA, for procurement of agricultural and horticultural commodities, which are perishable in nature and are not covered under the Minimum Support Price regime. The objective of MIS is to protect the farmers from distress sale in the event of a bumper crop during peak arrival period when the prices tend to fall below economic levels. From 2024-25, Government has introduced a new components of Price Differential Payment (PDP) with an option to make direct payment of the price difference between the Market Intervention Price (MIP) and the selling price to the farmers for the crops traded in the Agriculture Produce Market Committee (APMC). Additionally, reimbursement for transportation and storage cost of TOP crops (Tomato, Onion and Potato) to central nodal agencies & State designated agencies for storing and transporting them from producing state to consuming state is allowed.

- ii. Implementation of the Mission for Integrated Development of Horticulture (MIDH) for holistic sector growth, including support for post-harvest infrastructure and marketing facilities to improve price realisation.

महिला अपराधी

5064. श्री मनसुखभाई धनजीभाई वसावा:

क्या गृह मंत्री यह बताने की कृपा करेंगे कि:

- (क) विगत दस वर्षों के दौरान उत्तर प्रदेश में महिलाओं द्वारा किए गए गंभीर अपराधों का वर्ष-वार ब्यौरा क्या है;
- (ख) अपराधिक गिरोहों द्वारा उकसाए गए और पुलिस को सूचित किए गए उक्त मामलों में कार्रवाई न किए जाने के क्या कारण हैं;
- (ग) अपने ही बच्चों को निशाना बनाने की गंभीर घटनाओं के बावजूद महिला अपराधियों के विरुद्ध कोई कार्रवाई न किए जाने और अंतिम रिपोर्ट प्रस्तुत न किए जाने के क्या कारण हैं; और
- (घ) सरकार द्वारा ऐसे प्रभावित परिवारों को क्या राहत दिए जाने का विचार है जो उक्त मामलों में मृत्यु के कगार पर हैं ?

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय):

(क) से (घ) राष्ट्रीय अपराध अभिलेख ब्यूरो (एनसीआरबी) राज्यों/केंद्र शासित प्रदेशों से प्राप्त अपराध संबंधी सूचनाओं को संकलित और प्रकाशित करता है, जो "भारत में अपराध" नामक प्रकाशन में प्रकाशित होती है। प्रकाशित रिपोर्ट वर्ष 2023 तक उपलब्ध हैं।

किसी विशेष राज्य में महिलाओं द्वारा किए गए अपराधों का विवरण एनसीआरबी द्वारा नहीं रखा जाता है। हालांकि, वर्ष 2014-2023 के दौरान संज्ञेय आईपीसी अपराधों के तहत दर्ज किए गए

अपराध प्रमुख-वार मामले, गिरफ्तार महिला व्यक्ति और दोषी ठहराए गए महिला व्यक्ति एनसीआरबी की वेबसाइट (<http://ncrb.gov.in>) पर उपलब्ध हैं।

भारत के संविधान की सातवीं अनुसूची के अनुसार "पुलिस" और "लोक व्यवस्था" राज्य के विषय हैं। अपराध की रोकथाम करने, पता लगाने, पंजीकरण करने और जांच करने तथा अपनी-अपनी विधि प्रवर्तन एजेंसियों के माध्यम से अपराधियों पर अभियोजन चलाने के लिए राज्य सरकारें जिम्मेदार हैं। तथापि, गृह मंत्रालय ने राज्यों और संघ राज्य क्षेत्रों को समय-समय पर एडवाइजरी जारी की हैं, ताकि वे कानून और व्यवस्था बनाए रख सकें तथा यह सुनिश्चित कर सकें कि जो भी व्यक्ति कानून को अपने हाथ में लेता है, वह विधि के अनुसार तत्काल दंडित हो।

ASSISTANCE TO STATES TO TACKLE CYBER INCIDENTS

5065. SHRI DAGGUMALLA PRASADA RAO:

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) the details regarding the number of cyber incidents reported in the country during the last five years, year-wise;
- (b) the States reporting the highest number of cyber-incidents, along with details of any special assistance, capacity-building or technical support provided by the Central Government to such vulnerable States;
- (c) the details regarding the estimated financial loss accrued due to cyber-incidents during the said period, year-wise;
- (d) the details of the number of persons or organizations convicted for cyber crimes during the last five years and the amount recovered from such cases, year-wise; and

- (e) the measures taken by the Government to strengthen cyber-crime investigation, digital forensics and inter-agency coordination across States?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI BANDI SANJAY KUMAR):

(a) to (c) The Indian Computer Emergency Response Team (CERT-In) is designated as the national agency for responding to cyber security incidents, under the provisions of section 70B of the Information Technology Act, 2000. As per the information reported to and tracked by CERT-In, the total number of cyber security incidents observed during the last five years are given below:

Year	Number of cyber security incidents
2021	14,02,809
2022	13,91,457
2023	15,92,917
2024	20,41,360
2025	29,44,248

As per CERT-In, the highest number of cyber incidents reported including from sectors are from National Capital Territory of Delhi. Details regarding the estimated financial loss accrued due to cyber-incidents is not maintained by the CERT-In.

CERT-In has taken following measures to provide assistance to all States and UTs for enhancing cyber security and prevent cyber attacks:

- i. CERT-In issues alerts and advisories regarding latest cyber threats/vulnerabilities and countermeasures to protect computers, networks and data on an ongoing basis.
- ii. National Cyber Coordination Centre (NCCC) implemented by CERT-In, examines the cyberspace to detect cyber security threats. It shares the information with concerned State Governments, organisations across sectors, and stakeholder agencies for taking action.
- iii. CERT-In operates an automated cyber threat exchange platform for proactively collecting, analysing and sharing tailored alerts with State Governments and organisations across sectors for proactive threat mitigation actions by them.
- iv. Cyber Swachhta Kendra (CSK) is a service provided by CERT-In, which extends the vision of Swachh Bharat to the cyber space. Cyber Swachhta Kendra helps to detect malicious programs and vulnerable services and provide remedial measures to organisations across States and sectors.
- v. CERT-In has empanelled 237 security auditing organisations to support and audit implementation of Information Security Best Practices.
- vi. Cyber security mock drills are conducted regularly to enable assessment of cyber security posture and preparedness of organisations in Government (Central & States) and critical sectors. Workshops along with these drills are conducted in States for

facilitating coordination and information sharing in the area of cyber security.

- vii. CERT-In has launched a specific cybersecurity program “Cyber Bharat Setu” which focuses on promoting cybersecurity culture in States/UTs. Madhya Pradesh, Tripura, Uttarakhand and Jammu & Kashmir Administration participated in this program in 2025.
- viii. CERT-In conducts joint cyber security training programs in collaboration with Industry partners to upskill the cyber security workforce in Government (Central & States), public and private organizations across sectors.

(d) and (e) ‘Police’ and ‘Public Order’ are State subjects as per the Seventh Schedule of the Constitution of India. The States/UTs are primarily responsible for the prevention, detection, investigation, complaint reporting, recovery actions, victim support systems and prosecution of crimes including cyber fraud through their Law Enforcement Agencies (LEAs). The Central Government supplements the initiatives of the States/UTs through advisories and financial assistance under various schemes for capacity building of their LEAs.

The National Crime Records Bureau (NCRB) compiles and publishes the statistical data on crimes in its publication “Crime in India”. The latest published report is for the year 2023. As per the data published by the NCRB, year wise details of cases registered and persons convicted under cyber crimes (involving communication devices as medium/target) during the period from 2019 to 2023 are at below:

Year	Cases Registered	Persons Convicted
2019	44735	486
2020	50035	1369
2021	52974	736
2022	65893	1407
2023	86420	1104

The data on amount recovered is not maintained by the NCRB.

To strengthen the mechanism to deal with cyber crimes in a comprehensive and coordinated manner, the Central Government has taken steps which, inter-alia, include the following:

- i. The Ministry of Home Affairs has set up the 'Indian Cyber Crime Coordination Centre' (I4C) as an attached office to deal with all types of cyber crimes in the country, in a coordinated and comprehensive manner.
- ii. The 'National Cyber Crime Reporting Portal' (NCRP) (<https://cybercrime.gov.in>) has been launched, as a part of the I4C, to enable public to report incidents pertaining to all types of cyber crimes, with special focus on cyber crimes against women and children. Cyber crime incidents reported on National Cyber Crime Reporting Portal, their conversion into FIRs and subsequent action i.e. filing of chargesheets, arrest and resolution of complaints, thereon are handled by the State/UT Law Enforcement Agencies concerned as per the provisions of the law.
- iii. The 'Citizen Financial Cyber Fraud Reporting and Management System' (CFCFRMS), under I4C, has been launched in year 2021 for immediate reporting of financial frauds and to stop siphoning off funds by the fraudsters. As per CFCFRMS operated by I4C, till 31.01.2026, financial

amount of more than Rs. 8,690 Crore has been saved in more than 24.65 lakh complaints. A toll-free Helpline number '1930' has been operationalized to get assistance in lodging online cyber complaints.

- iv. A State of the Art, Cyber Fraud Mitigation Centre (CFMC) has been established at I4C where representatives of major banks, Financial Intermediaries, Payment Aggregators, Telecom Service Providers, IT Intermediaries and representatives of States/UTs Law Enforcement Agency are working together for immediate action and seamless cooperation to tackle cybercrime.
- v. I4C, MHA is regularly organising 'State Connect', 'Thana Connect' and Peer learning session to share best practices, enhance capacity building, etc.
- vi. The state of the art National-Digital Investigation Support Centre (previously known as National Cyber Forensic Laboratory (Investigation) {NCFL(I)}) has been established, as a part of the I4C, at New Delhi (on 18.02.2019) and at Assam (on 29.08.2025) to provide early stage cyber forensic assistance to Investigating Officers (IOs) of State/UT Police. Till 31.01.2026, National-Digital Investigation Support Centre, New Delhi has provided its services to State/UT LEAs in more than 13,417 cases pertaining to cyber crimes.
- vii. The Ministry of Home Affairs has released financial assistance to the tune of Rs. 132.93 crores under the 'Cyber Crime Prevention against Women and Children (CCPWC)' Scheme, to the States/UTs for their capacity

building such as setting up of cyber forensic-cum-training laboratories, hiring of junior cyber consultants and training of LEAs' personnel, public prosecutors and judicial officers. Cyber forensic-cum-training laboratories have been commissioned in 33 States/UTs and more than 24,600 LEA personnel, judicial officers and prosecutors have been provided training on cyber crime awareness, investigation, forensics etc.

- viii. The Massive Open Online Courses (MOOC) platform, namely 'CyTrain' portal has been developed under I4C, for capacity building of police officers/judicial officers through online course on critical aspects of cyber crime investigation, forensics, prosecution etc. Till 31.01.2026, more than 1,51,081 police officers/judicial officers from States/UTs are registered and more than 1,42,025 Certificates issued through the portal.
- ix. A Suspect Registry of identifiers of cyber criminals has been launched by I4C on 10.09.2024 in collaboration with Banks/Financial Institutions. Till 31.01.2026, more than 23.05 lakh suspect identifier data received from Banks and 27.37 lakh Layer 1 mule accounts have been shared with the participating entities of Suspect Registry and declined transactions worth Rs. 9518.91 crores.
- x. Seven Joint Cyber Coordination Teams (JCCTs) have been constituted for Mewat, Jamtara, Ahmedabad, Hyderabad, Chandigarh, Vishakhapatnam, and Guwahati under I4C covering the whole country based upon cyber crime hotspots/ areas having multi jurisdictional issues

by onboarding States/UTs to enhance the coordination framework among the Law Enforcement Agencies of the States/UTs.

- xi. Samanvaya Platform has been made operational to serve as an Management Information System (MIS) platform, data repository and a coordination platform for LEAs for cybercrime data sharing and analytics. It provides analytics based interstate linkages of crimes and criminals, involved in cybercrime complaints in various States/UTs. The module 'Pratibimb' maps locations of criminals and crime infrastructure on a map to give visibility to jurisdictional officers. The module also facilitates seeking and receiving of techno-legal assistance by Law Enforcement Agencies from I4C and other SMEs. It has lead to arrest of more than 21,857 accused and more than 1,49,636 Cyber Investigation assistance request.
- xii. A comprehensive Standard Operating Procedure (SOP) has been issued by the Central Government on 2nd January 2026. It provides a uniform, victim-centric framework for handling complaints through the National Cybercrime Reporting Portal (NCRP) and Citizen Financial Cyber Fraud Reporting and Management System (CFCFRMS). The Standard Operating Procedure (SOP) for NCRP-CFCFRMS outlines a dedicated Coordination Mechanism to enhance collaboration, particularly with States and Union Territories, whose police agencies are integral stakeholders in the system.

लखपति दीदी योजना की स्थिति

5066. श्री लुम्बाराम चौधरी:
 श्री दिनेशभाई मकवाणा:
 श्री मनीष जायसवाल:
 श्री शंकर लालवानी:
 श्री बिद्युत बरन महतो:
 श्री काली चरण सिंह:
 श्री कृष्ण प्रसाद टेन्नेटी:
 श्रीमती संजना जाटव:
 श्री भर्तृहरि महताब:
 श्री विजय बघेल:
 श्री अनूप प्रधान वाल्मीकि:
 श्री पी. पी. चौधरी:
 श्रीमती पूनमबेन माडम:
 श्री विनोद लखमशी चावड़ा:
 डॉ. राजेश मिश्रा:
 श्री पी. सी. मोहन:
 श्री बलभद्र माझी:
 श्रीमती माला राज्यलक्ष्मी शाह:
 श्री दिलीप शङ्कीया:
 श्रीमती कमलेश जांगड़े:
 डॉ. मन्ना लाल रावत:
 श्रीमती महिमा कुमारी मेवाड़:
 डॉ. हेमांग जोशी:
 श्री अनूप संजय धोत्रे:
 श्री दुलू महतो:
 श्री चन्द्र प्रकाश चौधरी:
 श्री विजय कुमार दूबे:
 श्री सतीश कुमार गौतम:
 श्रीमती स्मिता उदय वाघ:
 श्री महेश कश्यप:
 श्री अभिमन्यु सेठी:
 श्री रवीन्द्र शुक्ला उर्फ रवि किशन:
 श्री मनोज तिवारी:

श्रीमती शोभनाबेन महेन्द्रसिंह बारैया:

श्री लावू श्रीकृष्णा देवरायालू:

डॉ. के. सुधाकर:

श्री शिवमंगल सिंह तोमर:

डॉ. हेमंत विष्णु सवरा:

श्री नव चरण माझी:

श्री रोडमल नागर:

श्री सुनील कुमार:

डॉ. भोला सिंह:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

- (क) विगत तीन वर्षों के दौरान दीनदयाल अंत्योदय योजना-राष्ट्रीय ग्रामीण आजीविका मिशन (डीएवाई-एनआरएलएम) के अंतर्गत जनवरी, 2026 की स्थिति के अनुसार राज्य-वार और जिला-वार, विशेषकर झारखंड के चतरा, लातेहार, हजारीबाग, रामगढ़ और पलामू जिलों में, मध्य प्रदेश, उत्तर प्रदेश, महाराष्ट्र के जलगांव, अकोला और वाशिम जिले, ओडिशा के नबरंगपुर लोक सभा निर्वाचन क्षेत्र, कर्नाटक, पाली लोक सभा निर्वाचन क्षेत्र, बिहार, छत्तीसगढ़, उत्तर प्रदेश में बुलंदशहर जिले और मध्य प्रदेश के सीधी लोक सभा निर्वाचन क्षेत्र, राजस्थान के भरतपुर लोक सभा निर्वाचन क्षेत्र और छत्तीसगढ़ के बस्तर लोक सभा निर्वाचन क्षेत्र में लखपति दीदी (1 लाख रुपये या उससे अधिक की वार्षिक आय) का दर्जा प्राप्त करने वाली महिलाओं की कुल संख्या कितनी है;
- (ख) नमो ड्रोन दीदी पहल के अंतर्गत कुल कितने महिला स्व-सहायता समूहों को ड्रोन प्रदान किए गए हैं और प्रशिक्षण, वित्तीय सहायता और प्रदान की गई संस्थागत सहायता का वर्षवार, राज्यवार और उपर्युक्त स्थानों सहित जिला-वार ब्यौरा क्या है;
- (ग) फसल छिड़काव, निगरानी और सटीक कृषि सहायता सहित किसानों को ड्रोन आधारित किराये की सेवाओं के माध्यम से उनके द्वारा कुल कितनी आय सृजित की गई है और विगत तीन वर्षों में प्रत्येक वर्ष के दौरान उपरोक्त स्थानों सहित राज्य, जिला और क्षेत्र-वार कितनी ग्रामीण महिलाओं के कौशल का उन्नयन किया गया है;

- (घ) सरकार द्वारा ग्रामीण महिलाओं को सौर पैनल लगाने/रखरखाव, एलईडी बल्ब विनिर्माण और अन्य उभरते आजीविका संबंधी कार्यकलापों जैसे गैर-कृषि उभरते क्षेत्रों में उन्नत तकनीकी प्रशिक्षण और उद्यमशीलता प्रशिक्षण प्रदान करने के लिए क्या विशिष्ट उपाय किए गए हैं ताकि यह सुनिश्चित किया जा सके कि वे विकसित भारत की वाहक बनी रहें, उपर्युक्त स्थानों सहित इस प्रयोजन के लिए कितनी धनराशि आवंटित की गई है और उपयोग की गई है; और
- (ङ) बुलंदशहर सहित देश के ग्रामीण जिलों में महिलाओं के नेतृत्व में उद्यमशीलता और आजीविका विविधीकरण को और अधिक सुदृढ़ करने के लिए राज्य-वार क्या कदम उठाए गए हैं?

ग्रामीण विकास मंत्रालय में राज्य मंत्री; तथा संचार मंत्रालय में राज्य मंत्री (डॉ. चंद्र शेखर पेम्मासानी):

(क) लखपति दीदी पहल दीनदयाल अंत्योदय योजना-राष्ट्रीय ग्रामीण आजीविका मिशन (डीएवाई-एनआरएलएम) का परिणाम है, जो केंद्र द्वारा प्रायोजित योजना है, जिसे राज्यों और संघ राज्य क्षेत्रों (चंडीगढ़ और दिल्ली को छोड़कर) की साझेदारी में कार्यान्वित किया जा रहा है, जिसका उद्देश्य देश के गरीब ग्रामीण परिवारों की आजीविका में सुधार करना और ग्रामीण परिवारों को उनके सामाजिक और वित्तीय समावेशन के लिए स्वयं सहायता समूहों (एसएचजी) में संगठित करना है।

लखपति दीदी एक स्वयं सहायता समूह की सदस्य होती है, जिसकी वार्षिक घरेलू आय कम से कम 1,00,000 रु. (एक लाख रुपये) हो और औसत मासिक आय कम से कम रु. 10,000 (दस हजार रुपये) हो जो कम से कम 4 कृषि मौसमों और/या व्यापार चक्रों तक सतत बनी रहे। लखपति दीदी का राज्यवार ब्यौरा संलग्न **विवरण-I** में दिया गया है। जिलावार विवरण <https://lakhpatididi.gov.in/> पर देखा जा सकता है।

(ख) और (ग) सरकार ने 1261 करोड़ रुपये के परिव्यय के साथ महिला स्वयं सहायता समूहों (एसएचजी) को ड्रोन प्रदान करने के लिए केंद्रीय क्षेत्र योजना के रूप में 'नमो ड्रोन दीदी' को मंजूरी दी है। उर्वरक विभाग द्वारा प्रदान की गई जानकारी के अनुसार, अग्रणी उर्वरक कंपनियों (एलएफसी) ने अपने आंतरिक संसाधनों का उपयोग करते हुए 2023-24 में एसएचजी की ड्रोन दीदियों को 1094

ड्रोन वितरित किए हैं। वितरित किए गए इन 1094 ड्रोन में से 500 ड्रोन नमो ड्रोन दीदी योजना के तहत वितरित किए गए हैं। इन सभी एसएचजी सदस्यों को डीजीसीए द्वारा अधिकृत रिमोट पायलट संगठनों (आरपीटीओ) में प्रशिक्षण प्रदान किया गया है। वितरित ड्रोन और ड्रोन पायलट के रूप में प्रशिक्षित एसएचजी सदस्यों का राज्यवार और जिलावार ब्यौरा संलग्न **विवरण-II** में दिया गया है।

कृषि विकास और ग्रामीण परिवर्तन केंद्र (एडीआरटीसी), बेंगलूर ने नमो ड्रोन दीदी योजना के तहत एलएफसी द्वारा प्रदान किए गए इन 500 ड्रोन पर ड्रोन संचालन की आर्थिक और व्यवसायिक व्यवहार्यता पर एक अध्ययन किया है। अध्ययन से संकेत मिलता है कि एसएचजी पहले मुख्य रूप से कृषि और संबद्ध गतिविधियों में नियोजित थे और उन्हें प्रदान किए गए ड्रोन ने ड्रोन प्रौद्योगिकी के माध्यम से उनकी दक्षता और उत्पादकता में वृद्धि करते हुए कृषि का आधुनिक कृषि पद्धतियों तक विस्तार किया है। कुल मिलाकर, ड्रोन के उपयोग से एसएचजी गतिविधियों में विविधता आई है, कृषि पद्धतियों में सुधार हुआ है और ग्रामीण समुदायों में महिलाओं के लिए आय के अवसर बढ़े हैं।

पश्चिमी भाग, जिसमें महाराष्ट्र राज्य भी शामिल है, के संबंध में अध्ययन के विशिष्ट निष्कर्ष निम्नानुसार हैं:

- I. किसानों ने औसतन 379 रुपये प्रति एकड़ की दर पर ड्रोन सेवाओं का उपयोग करने की इच्छा दिखाई है।
- II. 99% किसानों ने कहा कि वे अन्य किसानों को ड्रोन सेवाओं की सिफारिश करेंगे।
- III. 82% किसानों को लगा कि किराये का शुल्क तुलनात्मक रूप से सस्ता था। 18% ने लागत किफायती पाई।
- IV. 97% ने पानी की बचत, 87% ने श्रम लागत में बचत, 74% ने कीटनाशक में बचत, 77% ने उर्वरक उपयोग में बचत और 48% ने डीजल की बचत की जानकारी दी।

(घ) और (ङ) दीनदयाल अंत्योदय योजना-राष्ट्रीय ग्रामीण आजीविका मिशन (डीएवाई-एनआरएलएम) एनआरएलएम के एक उप-घटक स्टार्ट-अप ग्राम उद्यमिता कार्यक्रम (एसवीईपी) मुख्य योजना द्वारा महिलाओं और उनके परिवार के सदस्यों को अपनी इकाइयों को बढ़ावा देने/सुदृढ़

करने के लिए सशक्त बनाकर गैर-कृषि विशिष्ट आजीविकाओं को मजबूत करने पर ध्यान केंद्रित करता है।

डीएवाई-एनआरएलएम के तहत, ग्रामीण उद्यमों को बढ़ावा देने के लिए एसवीईपी, वन स्टॉप फैसिलिटी, माइक्रो एंटरप्राइज डेवलपमेंट, क्लस्टर और इनक्यूबेटर जैसे घटक कार्यान्वित किए जाते हैं। ये कार्यक्रम सौर पैनल लगाने, एलईडी बल्ब असेंबलिंग और इसी तरह की गतिविधियों जैसे उभरते गैर-कृषि क्षेत्रों में ग्रामीण महिलाओं को तकनीकी और उद्यमशीलता कौशल भी प्रदान करते हैं ताकि महिलाएं विकसित भारत के चालक के रूप कार्य करती रहें।

स्टार्ट-अप ग्राम उद्यमिता कार्यक्रम (एसवीईपी) दीनदयाल अंत्योदय योजना-राष्ट्रीय ग्रामीण आजीविका मिशन (डीएवाई-एनआरएलएम) के तहत एक उप-योजना है जिसका उद्देश्य ग्रामीण क्षेत्रों में महिला नेतृत्व वाले उद्यमिता और आजीविका विविधीकरण को बढ़ावा देना है। एसवीईपी एक मांग-आधारित कार्यक्रम है, जो गैर-कृषि क्षेत्र में छोटे उद्यम स्थापित करने में स्वयं सहायता समूहों (एसएचजी) और उनके परिवार के सदस्यों की सहायता करता है। परियोजनाओं का राज्यवार आवंटन नहीं है। राज्यों को पूरक वार्षिक कार्य योजनाओं (एएपी) के माध्यम से प्रस्ताव प्रस्तुत करने होते हैं। स्वीकृत होने के बाद, ब्लॉक के लिए विस्तृत परियोजना रिपोर्ट (डीपीआर) तैयार करनी होती है। ब्लॉक कार्यान्वयन की इकाई है। प्रत्येक ब्लॉक के लिए निधियों का आवंटन डीपीआर के अनुसार प्रोत्साहित उद्यमों की संख्या पर निर्भर करता है। बुलंदशहर जिले में 21,256 उद्यमों को सहायता प्रदान की गई है और फरवरी 2026 तक एसवीईपी के तहत कुल 4.17 लाख उद्यमों को सहायता प्रदान की गई है, जिसका राज्यवार ब्यौरा संलग्न **विवरण-III** में दिया गया है।

विवरण-I

स्वयं को लखपति दीदी घोषित करने वाली एसएचजी महिलाओं की राज्य-वार संख्या

क्र.सं.	राज्य/संघ राज्य क्षेत्र	स्व-घोषित लखपति दीदियों की संख्या (31.12.2025 तक)
1	अंडमान और निकोबार	630
2	आंध्र प्रदेश	21,12,195
3	अरुणाचल प्रदेश	14,244

4	असम	9,05,481
5	बिहार	42,63,802
6	छत्तीसगढ़	7,98,171
7	दादर नागर हवेली और दमन दीव	2,833
8	गोवा	4,479
9	गुजरात	10,92,467
10	हरियाणा	1,55,146
11	हिमाचल प्रदेश	1,33,401
12	जम्मू और कश्मीर	2,30,670
13	झारखंड	7,25,898
14	कर्नाटक	6,46,103
15	केरल	4,78,432
16	लद्दाख	78
17	लक्षद्वीप	0
18	मध्य प्रदेश	22,77,814
19	महाराष्ट्र	38,79,495
20	मणिपुर	22,564
21	मेघालय	72,629
22	मिजोरम	30,670
23	नागालैंड	16,360
24	ओडिशा	21,61,661
25	पुदुचेरी	13,127
26	पंजाब	3,24,811
27	राजस्थान	12,92,769
28	सिक्किम	14,719
29	तमिलनाडु	8,96,442
30	तेलंगाना	16,81,356
31	त्रिपुरा	1,58,313
32	उत्तर प्रदेश	30,83,219
33	उत्तराखंड	1,97,151
34	पश्चिम बंगाल	30,46,690
	कुल	3,07,33,820

विवरण-II

वितरित ड्रोन और ड्रोन पायलट के रूप में प्रशिक्षित एसएचजी सदस्यों का राज्य एवं जिला-वार ब्यौरा

क्र.सं.	राज्य का नाम	एसएचजी जिला	एसएचजी की संख्या
1	आंध्र प्रदेश	अल्लूरी सीतारामराजू	1
2	आंध्र प्रदेश	अनकापल्ली	1
3	आंध्र प्रदेश	अनंतपुर	5
4	आंध्र प्रदेश	अन्नमय	5
5	आंध्र प्रदेश	बापतला	6
6	आंध्र प्रदेश	चित्तूर	6
7	आंध्र प्रदेश	डॉ. बी.आर. कोनासीमा	1
8	आंध्र प्रदेश	एलुरु	6
9	आंध्र प्रदेश	गुंटूर	1
10	आंध्र प्रदेश	कडपा	2
11	आंध्र प्रदेश	काकीनाडा	4
12	आंध्र प्रदेश	कृष्ण	7
13	आंध्र प्रदेश	कुरनूल	10
14	आंध्र प्रदेश	नांदयाल	9
15	आंध्र प्रदेश	नेल्लोर	4
16	आंध्र प्रदेश	एनटीआर	3
17	आंध्र प्रदेश	पालनाडु	4
18	आंध्र प्रदेश	प्रकाशम	6
19	आंध्र प्रदेश	एसपीएसआर नेल्लोर	1
20	आंध्र प्रदेश	श्री सत्य साई	1
21	आंध्र प्रदेश	श्रीकाकुलम	11
22	आंध्र प्रदेश	तिरुपति	2
23	आंध्र प्रदेश	पश्चिम गोदावरी	6
24	आंध्र प्रदेश	वाईएसआर	6
25	असम	बक्सा	1
26	असम	बारपेटा	2
27	असम	बोंगईगांव	2
28	असम	दरांग	2
29	असम	डिब्रूगढ़	3
30	असम	गोलाघाट	4
31	असम	जोरहाट	4

32	असम	मोरीगांव	1
33	असम	सोनितपुर	3
34	असम	तिनसुकिया	3
35	असम	उदलगुड़ी	3
36	बिहार	बेगूसराय	3
37	बिहार	भोजपुर	2
38	बिहार	बक्सर	1
39	बिहार	गया	1
40	बिहार	मुजफ्फरपुर	2
41	बिहार	नालंदा	3
42	बिहार	पटना	2
43	बिहार	पूर्वी चंपारण	3
44	बिहार	पूर्णिया	4
45	बिहार	रोहतास	1
46	बिहार	सहरसा	1
47	बिहार	समस्तीपुर	5
48	बिहार	सीतामढ़ी	1
49	बिहार	सिवान	1
50	बिहार	वैशाली	1
51	बिहार	पश्चिम चंपारण	1
52	छत्तीसगढ़	बालोद	2
53	छत्तीसगढ़	बलौदा बाजार	2
54	छत्तीसगढ़	बिलासपुर	2
55	छत्तीसगढ़	धमतरी	1
56	छत्तीसगढ़	दुर्ग	2
57	छत्तीसगढ़	जांजगीर चांपा	1
58	छत्तीसगढ़	खैरागढ़-छुईखदान-गंडई	1
59	छत्तीसगढ़	मुंगेली	1
60	छत्तीसगढ़	रायपुर	3
61	गोवा	सांखली	1
62	गुजरात	अहमदाबाद	1
63	गुजरात	अमरेली	4
64	गुजरात	अरावली	1
65	गुजरात	बनासकांठा	4
66	गुजरात	भरूच	2
67	गुजरात	भावनगर	3

68	गुजरात	छोटा उदयपुर	1
69	गुजरात	दाहोद	1
70	गुजरात	डैंग	1
71	गुजरात	देवभूमि द्वारका	2
72	गुजरात	गांधीनगर	3
73	गुजरात	गिर सोमनाथ	1
74	गुजरात	जामनगर	1
75	गुजरात	खेड़ा	1
76	गुजरात	कच्छ	2
77	गुजरात	महिसागर	2
78	गुजरात	मोरबी	2
79	गुजरात	नर्मदा	3
80	गुजरात	पाटन	3
81	गुजरात	पोरबंदर	1
82	गुजरात	राजकोट	6
83	गुजरात	साबरकांठा	1
84	गुजरात	सूरत	5
85	गुजरात	सुरेन्द्रनगर	2
86	गुजरात	तापी	2
87	गुजरात	वडोदरा	3
88	हरियाणा	अंबाला	2
89	हरियाणा	भिवानी	8
90	हरियाणा	चरखी दादरी	3
91	हरियाणा	फरीदाबाद	1
92	हरियाणा	फतेहाबाद	6
93	हरियाणा	गुडगाँव	5
94	हरियाणा	हिसार	9
95	हरियाणा	झज्जर	2
96	हरियाणा	जींद	9
97	हरियाणा	कैथल	6
98	हरियाणा	करनाल	8
99	हरियाणा	कुरुक्षेत्र	2
100	हरियाणा	महेंद्रगढ़	1
101	हरियाणा	नूह	4
102	हरियाणा	पलवल	5
103	हरियाणा	पंचकुला	1

104	हरियाणा	पानीपत	4
105	हरियाणा	रेवाड़ी	2
106	हरियाणा	रोहतक	3
107	हरियाणा	सिरसा	11
108	हरियाणा	सोनीपत	7
109	हरियाणा	यमुनानगर	3
110	हिमाचल प्रदेश	बिलासपुर	1
111	हिमाचल प्रदेश	मंडी	2
112	हिमाचल प्रदेश	सिरमौर	1
113	जम्मू और कश्मीर	जम्मू और कश्मीर	2
114	झारखंड	देवघर	2
115	झारखंड	दुमका	2
116	झारखंड	गढ़वा	2
117	झारखंड	गुमला	1
118	झारखंड	हजारीबाग	2
119	झारखंड	लोहरदगा	1
120	झारखंड	रांची	4
121	झारखंड	साहेबगंज	1
122	कर्नाटक	बागलकोट	7
123	कर्नाटक	बल्लारी	4
124	कर्नाटक	बेलगावी	9
125	कर्नाटक	बेलगाम	4
126	कर्नाटक	बेल्लारी	3
127	कर्नाटक	बेंगलुरु	1
128	कर्नाटक	बीदर	3
129	कर्नाटक	बीजापुर	3
130	कर्नाटक	चामराजनगर	3
131	कर्नाटक	चिक्कबलापुर	5
132	कर्नाटक	चिकमंगलूर	1
133	कर्नाटक	चित्रदुर्ग	1
134	कर्नाटक	दावनगेरे	6
135	कर्नाटक	धारवाड़	1
136	कर्नाटक	गडग	2
137	कर्नाटक	गुलबर्गा	12
138	कर्नाटक	हसन	9
139	कर्नाटक	हावेरी	2

140	कर्नाटक	झमकंडी	1
141	कर्नाटक	कलबुर्गी	2
142	कर्नाटक	कोडागू	1
143	कर्नाटक	कोलार	6
144	कर्नाटक	कोप्पल	13
145	कर्नाटक	मंड्या	11
146	कर्नाटक	मैसूर	5
147	कर्नाटक	रायचूर	8
148	कर्नाटक	रामनगर	1
149	कर्नाटक	शिमोगा	5
150	कर्नाटक	तुमकुर	4
151	कर्नाटक	विजयनगर	7
152	कर्नाटक	विजयपुर	2
153	कर्नाटक	यादगीर	3
154	केरल	अलाप्पुझा	4
155	केरल	एर्नाकुलम	4
156	केरल	इडुक्कि	3
157	केरल	कन्नूर	1
158	केरल	कासरगोड	7
159	केरल	कोल्लम	1
160	केरल	कोट्टायम	3
161	केरल	कोझिकोड	4
162	केरल	मलप्पुरम	2
163	केरल	पलक्कड़	8
164	केरल	पथानामथिट्टा	4
165	केरल	तिरुवनंतपुरम	3
166	केरल	त्रिशूर	4
167	केरल	वायनाड	3
168	मध्य प्रदेश	आगर	1
169	मध्य प्रदेश	आगर मालवा	1
170	मध्य प्रदेश	अलीराजपुर	1
171	मध्य प्रदेश	बालाघाट	1
172	मध्य प्रदेश	बड़वानी	1
173	मध्य प्रदेश	बेतुल	1
174	मध्य प्रदेश	भिंड	2
175	मध्य प्रदेश	भोपाल	1

176	मध्य प्रदेश	बुरहानपुर	1
177	मध्य प्रदेश	छतरपुर	1
178	मध्य प्रदेश	छिंदवाड़ा	2
179	मध्य प्रदेश	दमोह	1
180	मध्य प्रदेश	दतिया	2
181	मध्य प्रदेश	देवास	2
182	मध्य प्रदेश	धार	2
183	मध्य प्रदेश	डिंडोरी	1
184	मध्य प्रदेश	गुना	1
185	मध्य प्रदेश	ग्वालियर	6
186	मध्य प्रदेश	होशंगाबाद	1
187	मध्य प्रदेश	इंदौर	2
188	मध्य प्रदेश	जबलपुर	1
189	मध्य प्रदेश	झाबुआ	1
190	मध्य प्रदेश	कटनी	3
191	मध्य प्रदेश	खंडवा	4
192	मध्य प्रदेश	मंडला	3
193	मध्य प्रदेश	मुरैना	3
194	मध्य प्रदेश	नर्मदापुरम	1
195	मध्य प्रदेश	नरसिंहपुर	1
196	मध्य प्रदेश	पन्ना	1
197	मध्य प्रदेश	रायसेन	7
198	मध्य प्रदेश	राजगढ़	3
199	मध्य प्रदेश	रतलाम	4
200	मध्य प्रदेश	रीवा	2
201	मध्य प्रदेश	सागर	5
202	मध्य प्रदेश	सतना	5
203	मध्य प्रदेश	सीहोर	3
204	मध्य प्रदेश	सिवनी	2
205	मध्य प्रदेश	शाजापुर	1
206	मध्य प्रदेश	श्यामपुर	1
207	मध्य प्रदेश	शिवपुरी	1
208	मध्य प्रदेश	सीधी	1
209	मध्य प्रदेश	उज्जैन	3
210	मध्य प्रदेश	विदिशा	2
211	महाराष्ट्र	अहमदनगर	6

212	महाराष्ट्र	अकोला	2
213	महाराष्ट्र	अमरावती	1
214	महाराष्ट्र	बीड	3
215	महाराष्ट्र	भंडारा	1
216	महाराष्ट्र	बुलढाना	1
217	महाराष्ट्र	चंद्रपुर	1
218	महाराष्ट्र	छत्रपति संभाजीनगर	1
219	महाराष्ट्र	धारासिव	3
220	महाराष्ट्र	धुले	2
221	महाराष्ट्र	गडचिरोली	1
222	महाराष्ट्र	हिंगोली	1
223	महाराष्ट्र	जलगांव	1
224	महाराष्ट्र	जलना	2
225	महाराष्ट्र	कोल्हापुर	5
226	महाराष्ट्र	लातूर	1
227	महाराष्ट्र	नंदुरबार	1
228	महाराष्ट्र	नासिक	4
229	महाराष्ट्र	पालघर	1
230	महाराष्ट्र	परभनी	2
231	महाराष्ट्र	पुणे	5
232	महाराष्ट्र	रायगढ़	1
233	महाराष्ट्र	सांगली	4
234	महाराष्ट्र	सतारा	3
235	महाराष्ट्र	सिंधुदुर्ग	1
236	महाराष्ट्र	सोलापुर	4
237	महाराष्ट्र	वर्धा	1
238	महाराष्ट्र	वाशिम	1
239	ओडिशा	बालासोर	2
240	ओडिशा	बारगढ़	1
241	ओडिशा	बेलगुंठा	1
242	ओडिशा	बोलंगीर	1
243	ओडिशा	कटक	1
244	ओडिशा	गंजम	1
245	ओडिशा	जगतसिंहपुर	1
246	ओडिशा	जाजपुर	1
247	ओडिशा	केंद्रपाड़ा	2

248	ओडिशा	खोरधा	2
249	ओडिशा	कोरापुट	1
250	ओडिशा	पुरी	1
251	ओडिशा	सुंदरगढ़	1
252	पंजाब	अमृतसर	2
253	पंजाब	बरनाला	3
254	पंजाब	बठिंडा	4
255	पंजाब	फरीदकोट	1
256	पंजाब	फतेहगढ़ साहिब	1
257	पंजाब	फाजिल्का	2
258	पंजाब	फिरोजपुर	4
259	पंजाब	गुरदासपुर	3
260	पंजाब	होशियारपुर	1
261	पंजाब	जालंधर	1
262	पंजाब	लुधियाना	4
263	पंजाब	मलेरकोटला	1
264	पंजाब	मनसा	4
265	पंजाब	मोगा	6
266	पंजाब	मुक्तसर	1
267	पंजाब	पटियाला	5
268	पंजाब	रोपड़	2
269	पंजाब	रूपनगर	1
270	पंजाब	संगरूर	6
271	पंजाब	एसबीएस नगर	1
272	पंजाब	श्री मुक्तसर साहिब	3
273	पंजाब	तरनतारन	1
274	राजस्थान	अजमेर	3
275	राजस्थान	अलवर	1
276	राजस्थान	बारां	3
277	राजस्थान	बाड़मेर	1
278	राजस्थान	भरतपुर	2
279	राजस्थान	भीलवाड़ा	2
280	राजस्थान	बूंदी	2
281	राजस्थान	चित्तौड़गढ़	2
282	राजस्थान	दौसा	1
283	राजस्थान	हनुमानगढ़	2

284	राजस्थान	जयपुर	1
285	राजस्थान	जालौर	1
286	राजस्थान	झालावाड़	1
287	राजस्थान	झुंझुनू	3
288	राजस्थान	जोधपुर	1
289	राजस्थान	करौली	2
290	राजस्थान	कोटा	2
291	राजस्थान	नागौर	2
292	राजस्थान	प्रतापगढ़	1
293	राजस्थान	राजसमंद	1
294	राजस्थान	सवाई माधोपुर	1
295	राजस्थान	सीकर	1
296	राजस्थान	श्रीगंगानगर	2
297	राजस्थान	टोंक	1
298	राजस्थान	उदयपुर	1
299	तमिलनाडु	अरियालुर	4
300	तमिलनाडु	चेंगलपट्टूर	5
301	तमिलनाडु	कोयंबटूर	1
302	तमिलनाडु	कुड्डालोर	2
303	तमिलनाडु	डिंडीगुल	2
304	तमिलनाडु	इरोड	2
305	तमिलनाडु	कल्लाकुरिची	2
306	तमिलनाडु	कांचीपुरम	2
307	तमिलनाडु	कृष्णागिरी	2
308	तमिलनाडु	नमक्कल	1
309	तमिलनाडु	पेरम्बलुर	1
310	तमिलनाडु	पुदुक्कोट्टई	1
311	तमिलनाडु	रानीपेट	3
312	तमिलनाडु	सलेम	1
313	तमिलनाडु	तंजावुर	2
314	तमिलनाडु	थेनी	1
315	तमिलनाडु	तिरुपूर	2
316	तमिलनाडु	थिरुवरुर	1
317	तमिलनाडु	तुथुकुडी	1
318	तमिलनाडु	तिरुनेलवेली	1
319	तमिलनाडु	तिरुवन्नामलाई	5

320	तमिलनाडु	वेल्लोर	2
321	तेलंगाना	भद्राद्री कोठागुडेम	1
322	तेलंगाना	भोंगीर	1
323	तेलंगाना	जगतियाल	1
324	तेलंगाना	जनगांव	2
325	तेलंगाना	कामारेड्डी	1
326	तेलंगाना	करीमनगर	3
327	तेलंगाना	खम्मम	8
328	तेलंगाना	कोमाराम भीम आसिफाबाद	2
329	तेलंगाना	महबुबाबाद	3
330	तेलंगाना	महबूबनगर	4
331	तेलंगाना	मंचेरियाल	2
332	तेलंगाना	मेडक	3
333	तेलंगाना	मेडचाल	3
334	तेलंगाना	महबूबनगर	1
335	तेलंगाना	मुलुगु	4
336	तेलंगाना	नगरकुरनूल	1
337	तेलंगाना	नलगोंडा	11
338	तेलंगाना	निर्मल	3
339	तेलंगाना	निजामाबाद	9
340	तेलंगाना	राजन्ना-सिरिसिला	1
341	तेलंगाना	रंगारेड्डी	4
342	तेलंगाना	सिद्दीपेट	4
343	तेलंगाना	सिरिसिला	1
344	तेलंगाना	सूर्यपेट	4
345	तेलंगाना	विकाराबाद	1
346	तेलंगाना	वारंगल	3
347	उत्तर प्रदेश	आगरा	4
348	उत्तर प्रदेश	अलीगढ़	2
349	उत्तर प्रदेश	अंबेडकर नगर	2
350	उत्तर प्रदेश	अमेठी	4
351	उत्तर प्रदेश	अयोध्या	6
352	उत्तर प्रदेश	बदायूं	1
353	उत्तर प्रदेश	बलिया	2
354	उत्तर प्रदेश	बाराबंकी	5
355	उत्तर प्रदेश	बरेली	4

356	उत्तर प्रदेश	बस्ती	1
357	उत्तर प्रदेश	बिजनौर	1
358	उत्तर प्रदेश	बुलंदशहर	2
359	उत्तर प्रदेश	चंदौली	1
360	उत्तर प्रदेश	देवरिया	2
361	उत्तर प्रदेश	एटा	2
362	उत्तर प्रदेश	गोंडा	2
363	उत्तर प्रदेश	गोरखपुर	8
364	उत्तर प्रदेश	हरदोई	3
365	उत्तर प्रदेश	हाथरस	1
366	उत्तर प्रदेश	जालौन	1
367	उत्तर प्रदेश	जौनपुर	5
368	उत्तर प्रदेश	झांसी	3
369	उत्तर प्रदेश	कानपुर नगर	1
370	उत्तर प्रदेश	कुशीनगर	2
371	उत्तर प्रदेश	लखीमपुर	3
372	उत्तर प्रदेश	महाराजगंज	2
373	उत्तर प्रदेश	महोबा	1
374	उत्तर प्रदेश	मैनपुरी	4
375	उत्तर प्रदेश	मेरठ	3
376	उत्तर प्रदेश	मुरादाबाद	4
377	उत्तर प्रदेश	प्रतापगढ़	3
378	उत्तर प्रदेश	प्रयागराज	16
379	उत्तर प्रदेश	रायबरेली	3
380	उत्तर प्रदेश	संत कबीर नगर	2
381	उत्तर प्रदेश	शाहजहांपुर	4
382	उत्तर प्रदेश	सीतापुर	4
383	उत्तर प्रदेश	सोनभद्र	1
384	उत्तर प्रदेश	सुल्तानपुर	2
385	उत्तर प्रदेश	उन्नाव	2
386	उत्तर प्रदेश	वाराणसी	9
387	उत्तराखंड	देहरादून	1
388	उत्तराखंड	नैनीताल	1
389	उत्तराखंड	उधम सिंह नगर	1
390	पश्चिम बंगाल	बर्धमान	1
391	पश्चिम बंगाल	बीरभूम	2

392	पश्चिम बंगाल	पूर्व बर्दवान	1
393	पश्चिम बंगाल	हुगली	5
394	पश्चिम बंगाल	जलपाईगुड़ी	1
395	पश्चिम बंगाल	मुर्शिदाबाद	1
396	पश्चिम बंगाल	उत्तर दिनाजपुर	1
397	पश्चिम बंगाल	पश्चिम मेदिनीपुर	1
398	पश्चिम बंगाल	पूर्व बर्धमान	1
399	पश्चिम बंगाल	दक्षिण 24 परगना	1

विवरण-III

एसवीईपी के तहत सहायता प्राप्त उद्यमों का राज्यवार ब्यौरा

क्र.सं.	राज्य	एसवीईपी के तहत सहायता प्रदत्त उद्यमों की संख्या (फरवरी 2026 तक)
1	आंध्र प्रदेश	27,692
2	अरुणाचल प्रदेश	735
3	असम	24,082
4	बिहार	35,899
5	छत्तीसगढ़	23,403
6	गोवा	2,128
7	गुजरात	5,940
8	हरयाणा	9,854
9	हिमाचल प्रदेश	1,507
10	जम्मू और कश्मीर (संघ राज्य क्षेत्र)	6,026
11	झारखंड	34,481
12	कर्नाटक	4,171
13	केरल	51,926
14	मध्य प्रदेश	30,177
15	महाराष्ट्र	11,925
16	मणिपुर	2,521
17	मेघालय	2,149
18	मिजोरम	2,591
19	नगालैंड	4,503
20	ओडिशा	18,441

21	पंजाब	4,296
22	राजस्थान	12,086
23	सिक्किम	1,020
24	तमिलनाडु	7,200
25	तेलंगाना	19,602
26	त्रिपुरा	2,244
27	उत्तर प्रदेश	31,863
28	उत्तराखंड	4,951
29	पश्चिम बंगाल	33,723
	कुल	4,17,136

SCHOOL FOR CHILDREN WITH SPECIAL NEEDS

5067. SHRI V. K. SREEKANDAN:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) whether it is a fact that Government is considering screening of the twenty-five crore plus school children in the country to identify those with of special needs quite early, if so, the details thereof;
- (b) whether it is also a fact that only twenty percent of them get identified, if so, the details thereof;
- (c) whether it is a fact that at least two and half per cent of children in the country fall under the classification of Children with Special Needs, if so, the details thereof;
- (d) according to the records of the Government, only twenty-two lakh Children with Special Needs as against the possible such children amounting to one point twenty crore children, if so, the details thereof; and

- (e) whether the Government has fixed any target to complete the said screening, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a) Screening and early identification of children with disabilities is undertaken under various provisions and programmes of the Government. Section 25(2)(c) of the Rights of Persons with Disabilities Act, 2016 mandates screening of children at least once a year for identifying “at-risk” cases. Further, under Samagra Shiksha, the PRASHAST (Pre-Assessment Holistic Screening Tool) App has been developed for screening of school-going children (3–18 years) for early identification of 21 disabilities. Additionally, under Rashtriya Bal SwasthyaKaryakram (RBSK) of National Health Mission, health screening of children from birth to 18 years is conducted for early detection of 4Ds, namely Defects at birth, Diseases, Deficiencies and Developmental delays. Further, Cross Disability Early Intervention Centres (CDEICs) support early identification and intervention for children in the age group of 0–6 years, provide comprehensive early intervention services through a single-window service delivery model and facilitate inclusion in education systems through therapeutic support.

(b) No such consolidated data is available.

(c) and (d) As per Unified District Information on School Education (UDISE+) 2024-25, the total enrolment of Children with Special Needs (CwSN) is 21,49,258, which is about 0.87% of the total student enrolment.

(e) No. However, screening is being carried out on a continuous basis under various programmes such as PRASHAST, RBSK and CDEIC.

ALLOCATION OF FUNDS UNDER PMGSY

5068. SHRI SUBBARAYAN K.:

SHRI SELVARAJ V.:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether it is a fact that the funds allocated for Pradhan Mantri Gramin Sadak Yojana (PMGSY) has been either grossly underutilized or utilization is very meagre during the last two years and for the current year, if so, the details thereof;
- (b) the funds allocated during the year 2024, 2025 and 2026 and the actual utilization during these years; and
- (c) the reasons for under-utilization and the remedial measures proposed to be taken to check that such Centrally Sponsored Schemes (CSS) are properly implemented by the States ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KAMLESH PASWAN):

(a) and (b) The funds under Pradhan Mantri Gram Sadak Yojana (PMGSY) are released to States/UTs based on the pace of execution, value of works in hand, and the absorption capacity of the implementing agencies. The year-wise

details of Budget Estimates (BE), Revised Estimates (RE), and the actual Central Share released under PMGSY over the last two financial years and the current year (as of 18.03.2026) are as follows:

(Rs in crore)

Year	Budget Estimates	Revised Estimates	Central Share Release
2023-24	19,000	17000	14049.79
2024-25	19,000	14500	13376.46
2025-26 (as on 18.03.2026)	19,000	11,000	5,522.82

(c) The variation between allocations and actual releases is primarily due to the transition toward more stringent financial discipline and technical challenges.

The key reasons include:

- i. **Systemic Transition:** The Financial Years 2024-25 and 2025-26 marked a major shift as PMGSY transitioned from the Single Nodal Account (SNA) to the SNA SPARSH module. This "Just-in-Time" funding mechanism ensures that fresh funds are released only after the exhaustion of existing unspent balances with States, leading to a more calibrated release cycle.
- ii. **Implementation Bottlenecks:** Project progress in certain States has been affected by adverse climatic conditions, difficult terrain, forest clearances, and land acquisition issues.
- iii. **Completion of Phases:** With PMGSY-I and II reaching near-saturation, the focus has shifted to upgradation works under PMGSY-III and the

nascent implementation of PMGSY-IV, where the expenditure will progress only after the works have been tendered and commenced.

To ensure optimal utilisation and timely implementation, the Ministry has adopted the following measures:

- i. **Digital Oversight:** Real-time tracking of physical and financial progress through the Online Management, Monitoring and Accounting System (OMMAS) and GIS-based inventory tools.
- ii. **Multi-Level Reviews:** Regular monitoring through Regional Review Meetings (RRMs), Performance Review Committee (PRC) meetings, and high-level interactions between the Union Secretary (RD) and State Chief Secretaries.
- iii. **Public Accountability:** Local oversight is provided by the District Development Coordination and Monitoring Committee (DISHA), chaired by Hon'ble Members of Parliament, to resolve field-level execution hurdles.
- iv. **Technical Support:** The Ministry provides specialised technical assistance to States for preparing Detailed Project Reports (DPRs) and adopting green technologies to expedite construction.

PMMSY IN TAMIL NADU

5069. DR. T. SUMATHY ALIAS THAMIZHACHI THANGAPANDIAN:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) whether it is true that 61 projects worth about 321.48 crore were approved for Tamil Nadu under the Pradhan Mantri Matsya Sampada Yojana (PMMSY) but several projects are yet to be fully implemented due to pending release of central assistance;
- (b) whether the Government has received proposals from Tamil Nadu seeking approximately 150 crore for development of the Thangachimadam fishing harbour, and the status thereof;
- (c) whether it is also true that the ban-period relief assistance amounting to about 107.49 crore for 2024–25 has only been partially disbursed to fishermen in the State; and
- (d) the steps taken by the Government to expedite release of funds for PMMSY projects, deep-sea fishing vessels and fisheries infrastructure in Tamil Nadu?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) to (d) The Department of Fisheries, Government of India for holistic development of the fisheries sector and fishermen in the country has accorded approvals to the 120 projects including the project of Livelihood support for socio-economically backward, active traditional fishers' families for conservation of fisheries resources during fishing ban/lean period under PMMSY for FY 2024-25 of Government of Tamil Nadu at a total Project cost of Rs.1240.58 crore with the central share of Rs.480.09 crore under the PMMSY during last 5 years (2020-21 to 2024-25) and current financial year (2025-26). The Department of

Fisheries, Government of India has released an amount of Rs.222.05 crore to the Government of Tamil Nadu for implementation of the approved projects under PMMSY. Besides, an additional unutilized fund of Rs.262.42 crore released by the Government of India for implementation of Deep Sea Fishing Vessels Project under Blue Revolution Scheme (during 2017-18) was also available with the Government of Tamil Nadu for implementation of the projects approved under the PMMSY during last 5 years (2020-21 to 2024-25) and the current financial year (2025-26). Out of the additional funds of Rs.262.42 crore, an amount of Rs.123.06 crore is utilized by the Government of Tamil Nadu for implementation of projects approved under PMMSY. Further, based on utilization by the Government of Tamil Nadu, the funds are released to the State Government for implementation of all approved projects under the PMMSY.

The Department of Fisheries, Government of India has not received any proposal from the Government of Tamil Nadu for development of the Thangachimadam fishing harbor. Government of Tamil Nadu has informed that the State Government has accorded Administrative Sanction for the work of Development of Fish Landing Centre at Thangachimadam in Ramanathapuram District at an estimated cost of Rs.150.00 crore under the National Bank for Agriculture and Rural Development – Rural Infrastructure Development Fund. The project work commenced on 17.06.2025 and as on 03.03.2026, 70% of the work has been completed. As informed by the State Government, an amount of Rs.92.00 crore has been released in three instalments during 2025–26 and the expected date of completion is 16.06.2027.

SKILLING UNDER PROJECT UNNATI**5070. SHRI PRABHAKAR REDDY VEMIREDDY:****SHRI PUTTA MAHESH KUMAR:****SHRI MAGUNTA SREENIVASULU REDDY:****SHRI G. M. HARISH BALAYOGI:**

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the details regarding the measures undertaken by the Government to provide skill development opportunities under Project UNNATI Andhra Pradesh, with special focus on rural, backward, and underdeveloped regions;
- (b) the details regarding the scheme-wise and year-wise details of funds allocated, sanctioned, and released under Project UNNATI and other skilling programmes in Andhra Pradesh during the last five years;
- (c) the details regarding the steps taken to ensure equitable access to such programmes for youth from diverse socio-economic backgrounds in Andhra Pradesh, including those belonging to Scheduled Castes, OBCs, minorities, and other marginalised communities; and
- (d) whether the Government has undertaken any steps to raise awareness regarding the benefits of project UNNATI, if so, the details thereof, if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (c) Project “UNNATI” is a Central Sector Scheme launched by the Government of India in December 2019. It aims to enhance the livelihoods of Mahatma Gandhi NREGA workers by providing a skill for either self-employment or wage employment. Under this initiative, one adult member (aged 18–45 years) from each household that has completed 100 days of work under Mahatma Gandhi NREGA since FY 2018–19 was eligible for training. As per UNNATI Guidelines it is clearly mentioned that para 5 of Schedule-I of MGNREGA, 2005, the process for selecting individuals for training from such households (as mentioned in para 5 of these guidelines) shall be prioritized as under:

- i. Scheduled Castes
- ii. Scheduled Tribes
- iii. Nomadic tribes
- iv. Denotified tribes
- v. Other families below the poverty line
- vi. Women-headed households
- vii. Physically handicapped headed households
- viii. Beneficiaries of land reform
- ix. The beneficiaries under the Pradhan Mantri Awaas Yojna- Gramin
- x. Beneficiaries under the Scheduled Tribes and Other traditional Forest and Dwellers (Recognition of Forest Rights) Act, 2006 (2 of 2007), and after exhausting the eligible beneficiaries under the above categories, on lands of the small or marginal farmers as defined in the

Agriculture Debt Waiver and Debt Relief project, 2008 subject to the condition that such households shall have a job card with at least one-member willing to work on the project undertaken on their land or homestead.

The selected household was to be prioritized on the Socio Economic Caste Census (SECC) deprivation criteria. All the States/UTs were requested to follow the Guidelines of Project UNNATI for selecting the candidates and provide them skilling under Project UNNATI.

In last five years, an amount of ₹ 7.64 Crores was released by Government of India to the State of Andhra Pradesh in the financial year 2020–2021 under Project UNNATI. An amount of ₹ 1108.24 Crores (60% - Government of India share – ₹ 664.94 Crores and 40% State Government share – ₹ 443.30 Crores) was allocated under Deen Dayal Upadhyaya Grameen Kaushalya Yojana (DDU-GKY) in last five years.

(d) The project UNNATI is implemented in convergence with training programs of Rural Skills Division, Deen Dayal Upadhyaya Grameen Kaushalya Yojana (DDU- GKY) and Rural Self Employment Training Institutes (RSETI), and therefore States/UTs follow the awareness and branding strategies of these programmes. The Programme Officers are responsible to identify and select the eligible MGNREGA workers for skilling under Project UNNATI. The Gram Rojgar Sewaks visit eligible workers at the grassroots level to inform them about the scheme's features, benefits, and eligibility criteria.

RIGHTS OF PERSONS WITH DISABILITIES ACT**5071. SHRIMATI KAMALJEET SEHRAWAT:****SHRI MANISH JAISWAL:****SHRI VISHNU DAYAL RAM:****SHRI ALOK SHARMA:****SHRI ANURAG SHARMA:****SHRIMATI MALA RAJYALAXMI SHAH:****CAPTAIN BRIJESH CHOWTA:****SHRIMATI APARAJITA SARANGI:****SHRI BHOJRAJ NAG:****SHRI SATISH KUMAR GAUTAM:**

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) the details of States that have notified rules under the RPwD Act and the status of implementation, State-wise including Jharkhand, particularly in the districts of Hazaribagh and Ramgarh;
- (b) the status of implementation of reservation in Government employment, State-wise including Jharkhand particularly Hazaribagh and Ramgarh districts;
- (c) whether the Government has received any complaints about the low monthly pension amount for persons with disabilities, if so, the details thereof;
- (d) whether the Government proposes to enhance the monthly pension amount for the persons with disabilities, if so, the time by which it is likely to be enhanced, if not, the reasons therefor;

- (e) whether accessibility audits of public buildings have been completed across the country and specifically in Jharkhand including Hazaribagh and Ramgarh districts and if so, the audit findings thereof, State-wise; and
- (f) whether the Unique Disability ID (UDID) system is fully operational nationwide including in Jharkhand particularly Hazaribagh and Ramgarh districts and if so, the details thereof, Statewise?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a) Under Section 101 of the RPwD Act, 2016, State Governments are empowered to notify rules for implementing the provisions of the Act. As per available record in the Department, all the States have notified the rules.

(b) Under Section 34 of the RPwD Act, 2016, every appropriate Government is required to reserve not less than 4% of the total vacancies in each cadre strength, in each group of posts, for persons with benchmark disabilities in Government employment. In r/o the central government establishments, the 4% reservation is implemented in both direct recruitment and promotion.

(c) and (d) The Government is in receipt of representations from time to time regarding the adequacy of financial assistance, including the monthly pension provided to persons with disabilities. The central assistance under the Indira Gandhi National Disability Pension Scheme (IGNDPS), administered through M/o Rural Development, is ₹300/- per month per beneficiary from 18 to 79 years of age and ₹ 500/- per month per beneficiary from 80 years onwards. As per

available inputs, currently there is no proposal under consideration to revise the coverage/rate of central assistance under NSAP.

(e) The Accessible India Campaign (Sugamya Bharat Abhiyan), currently subsumed under the "Scheme for Creation of Barrier Free Environment (CBFE)", aims to improve accessibility for persons with disabilities in the built environment, transport, and information-communication sectors.

(f) The Unique Disability ID (UDID) system is fully operational in all 36 States and Union Territories (UTs) across the country, including Jharkhand, Hazaribagh and Ramgarh. So far, 2,12,893 UDID cards/certificates have been generated in the State of Jharkhand. Out of this, 12,613 UDID cards/certificates have been generated in Hazaribagh district and 11,391 in Ramgarh district.

BUDGET ALLOCATION FOR PMMSY

5072. SHRI BAIJAYANT PANDA:

DR. MOHAMMAD JAWED:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) the details of the budget estimates and actual expenditure for the Pradhan Mantri Matsya Sampada Yojana (PMMSY), year-wise since FY 2021-22;
- (b) the reasons for the reduction in PMMSY allocation from Budget Estimates Rs. 2,465 crore to Revised Estimates Rs. 1,500 crore in FY 2025-26, along with the major components where cuts were made;

- (c) the quantity and amount of fisheries export year-wise since FY 2021-22 till date;
- (d) whether the programme was successful in achieving its target of increasing fisheries export earnings to Rs. 1 lakh crore by 2024-25, if so, the details thereof;
- (e) the number of fishers covered under PMMSY fisher insurance year since FY 2021-22 and State/UT-wise;
- (f) the details of total insurance premium amount borne by the Centre FY 2021-22, year and State/UT-wise;
- (g) the total value of exports from the fisheries sector during FY 2024-25 and FY 2025-26;
- (h) the value of fisheries exports from the State of Odisha during the said period; and
- (i) whether further measures are proposed under PMMSY in this regard, if so, the details there of and the steps taken by the Government under PMMSY to prevent harvest and post harvest losses in Odisha?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) and (b) The year-wise details of the budget estimates and actual expenditure incurred for implementation of the Pradhan Mantri Matsya Sampada Yojana (PMMSY) since FY 2021-22 are furnished below:

S.No.	Year	BE	RE	Expenditure
1	2021-22	1000.00	1200.00	1169.19

2	2022-23	1879.00	1410.00	1169.86
3	2023-24	2000.00	1500.00	1148.88
4	2024-25	2352.00	1500.00	977.28
5	2025-26	2465.00	1500.00	1151.72 (as on 15.03.2026)

The main reasons attributed for reduction in allocation under PMMSY from Budget Estimates Rs. 2,465 crore to Revised Estimates Rs. 1,500 crore in FY 2025-26 are; delay in compliance of new guidelines on new fund flow mechanism and readiness by the State Governments, delay in adoptability and on-boarding on the new system of funds flow, delay in contribution of State Governments share, availability of unspent balance of previous years, slow pace of expenditure by the States and UTs on account of delays at the State/UT level in approvals, tendering, land issues, execution of projects, especially infrastructure-related projects and timely readiness of viable fisheries and aquaculture development proposals.

(c) and (d) The export of fisheries and fisheries products in terms of quality has increased from 13,69,264 metric tonne in 2021-22 to 16,98,170 metric tonne in 2024-25 and in terms of value, it is increased from Rs. 57,586.48 crore in FY 2021-22 to Rs 62408.45 crore during the FY 2024-25. Year-wise details of the export of fisheries and fisheries products since 2021-22 are furnished below:

Fisheries product export	2021-22	2022-23	2023-2024	2024-25	2025-2026 (April-25 to January-26)
Quantity (in metric tonne)	13,69,264	17,35,286	17,81,602	16,98,170	1612788
Value (in Rs. crores)	57,586.48	63,969.14	60,523.89	62408.45	61091.17

In order to enhance India's export competitiveness and higher price realization, the PMMSY supports a basket of interventions/activities along the fisheries value chain including enhancement of quality fish production, expansion, diversification and intensification of brackish water aquaculture, promotion of export-oriented species, infusion of technology, robust disease management and traceability, training and capacity building, creation of modern post-harvest infrastructure with seamless cold chain, development of smart and integrated fishing harbours and fish landing centres etc. The fisheries exports earning in India have more than doubled during the last decade with its increase from Rs 30,213 crore in 2013-14 to Rs. 62,408 crore during FY 2024-25.

(e) and (f) The scheme *inter-alia* provides social security measure to fishers, fish workers through group accidental insurance scheme (GAIS) coverage to both marine and inland fishers and allied fish workers wherein the entire insurance premium amount is shared between the Centre & State in the ratio of 60:40 basis for General States, 90:10 for the Himalayan & North Eastern States and in the case of the Union Territories, the entire premium amount is paid by the Centre. The insurance coverage provided under the PMMSY includes (i) Rs.5,00,000/- against death or permanent total disability, (ii) Rs.2,50,000/- for permanent partial disability and (iii) hospitalization expenses in the event of accident for a sum of Rs. 25,000/-. During the last four years (2021-22 to 2024-25) and current financial years (2025-26) of the implementation of the PMMSY, Central Government has released a sum of Rs.149.07 crores for insurance coverage of 167.33 lakh fishers with an average of 33.46 lakh fishers annually.

The State-wise details of number of fishers insured, central share released towards insurance premium during the period from 2021-22 to 2025-26 are given in the enclosed **Statement**.

(g) to (i) The export from the fisheries sector during FY 2024-25 was registered all time high at Rs 62408.45 crore and the export during the last three quarters of the current financial year (2025-26) is registered at Rs 61091.17 crore. The Government of Odisha has reported that the value of fisheries exports from the State during 2024-25 was at Rs. 4708.13 crore and during the last three quarters of the current financial year, the export Rs. 4637.32 crores (till January, 2026). The Department of Fisheries, Government of India through the Pradhan Mantri Matsya Sampada Yojana (PMMSY) has significantly bolstered the cold chain and marketing infrastructure in the State of Odisha to reduce post-harvest losses in fisheries value chain and ensure the delivery of quality fish to consumers. Under PMMSY, 32 units of Ice Plants and Cold Storages, 1125 units of transportation vehicles, 21 modern kiosks and 15 Retail Markets have been approved.

STATEMENT

State-wise details of fishers insured, central share released towards insurance premium during the period from 2021-22 to 2025-26

SI No	Name of the State/ UTs	Number of Fishers Insured	Central share towards insurance premium
	States		
1.	Arunachal Pradesh	4,173	15,634,814
2.	Assam	883,630	57,593,811

3.	Bihar	750,000	58,103,715
4.	Chhatisgarh	1,102,377	67,002,882
5.	Goa	14,540	7,474,435
6.	Gujarat	491,237	31,645,793
7.	Haryana	8,076	1,339,593
8.	Himachal Pradesh	54,988	4,391,153
9.	Jharkhand	836,991	53,795,505
10.	Karnataka	362,371	31,265,226
11.	Madhya Pradesh	504,264	38,862,347
12.	Maharashtra	491,159	32,031,188
13.	Manipur	8,534	625,762
14.	Meghalaya	4,280	63,636,549
15.	Odisha	5,391,593	371,924,579
16.	Punjab	15,959	1,310,880
17.	Rajasthan	24,426	1,693,696
18.	Sikkim	2,905	32,054,073
19.	Tamil Nadu	2,781,317	206,496,254
20.	Telangana	1,853,832	130,189,464
21.	Tripura	181,724	20,563,794
22.	Uttar Pradesh	519,570	33,705,988
23.	Uttarakhand	18,115	1,136,819
24.	West Bengal	8,499	194,638,046
Union Territories			
1	Andaman & Nicobar	65,087	5,228,182
2	Delhi	1,881	154,438
3	Daman & Diu	38,267	3,092,852
4	Jammu & Kashmir	125,309	10,207,033
5	Lakshadweep	5,928	453,533
6	Ladakh	7,888	662,490
7	Puducherry	171,456	13,881,474
	Grand Total	16,730,376	1,490,796,367

E-GRAM SWARAJ PORTAL

5073. SHRI MAHENDRA SINGH SOLANKY:

SHRIMATI SHOBHANABEN MAHENDRASINH BARAIYA:

DR. MANNA LAL RAWAT:
SHRI VIJAY BAGHEL:
SHRI DAMODAR AGRAWAL:
SHRI BHARTRUHARI MAHTAB:
SHRI GOPAL JEE THAKUR:
SHRIMATI HIMADRI SINGH:
SHRI ANANTA NAYAK:
SHRI RAVINDRA VASANTRAO CHAVAN:
DR. BHOLA SINGH:
SHRI BHOJRAJ NAG:
SHRI MUKESHKUMAR CHANDRAKAANT DALAL:
SHRI MANOJ TIWARI:
SHRI SHANKAR LALWANI:
SUSHRI KANGNA RANAUT:
SHRIMATI SANJNA JATAV:
SHRI P. P. CHAUDHARY:
SHRI SUDHEER GUPTA:
SHRI SUKHJINDER SINGH RANDHAWA:
SHRI DHAIRYASHEEL SAMBHAJIRAO MANE:
SHRI JAGADISH SHETTAR:
SHRI AVIMANYU SETHI:
SHRI NALIN SOREN:
SHRI JUGAL KISHORE:
SHRIMATI SMITA UDAY WAGH:
SHRI KHAGEN MURMU:
SHRI RODMAL NAGAR:
SHRIMATI APARAJITA SARANGI:
SHRI HARIBHAI PATEL:
SHRI JANARDAN MISHRA:

Will the Minister of **PANCHAYATI RAJ** be pleased to State:

- (a) the percentage and total number of Gram Panchayats in the country that have been onboarded onto the e-Gram Swaraj portal, State/UT and

district-wise including Uttar Pradesh, Maharashtra, Jharkhand, J&K, M.P. and Jalgaon, Dewas and Shajapur districts of Pali Lok Sabha Constituency;

- (b) whether the real-time accounting, planning and work-monitoring modules of the portal have been fully operationalised in all district and States/Union Territories including Madhya Pradesh, Odisha, Rajasthan, Punjab, Jammu and Kashmir, Durg and Bemetara, Dumka districts of Jharkhand, Chhattisgarh, Bharatpur and Pali Lok Sabha Constituencies;
- (c) if so, the details of utilisation of these modules by Gram Panchayats, including number of works planned, approved and monitored through the digital platform, State/UT and district-wise;
- (d) whether integration of the portal with the Public Financial Management System (PFMS) and other central databases has been completed to enable end-to-end tracking of funds and expenditures; and
- (e) if so, the measurable improvements observed in financial transparency, monitoring at Panchayat level timely fund utilisation and public access to Panchayat-level information, State/UT and district-wise?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) As on 19.03.2026, 2,52,742 (97.68%) Gram Panchayats, out of a total of 2,58,730 Gram Panchayats have been onboarded on the eGramSwaraj platform. The state wise data, including Uttar Pradesh, Maharashtra, Jharkhand, Jammu and Kashmir, Madhya Pradesh, is given in the enclosed **Statement**. The

district wise data regarding onboarding status of Gram Panchayats, including Jalgaon, Dewas, and Shajapur (under Pali Lok Sabha Constituency) is available on eGramSwaraj Portal and can be accessed at <https://egramswaraj.gov.in/pfmsDashboardNew.do>.

(b) and (c) The Ministry of Panchayati Raj is implementing the e-Panchayat Mission Mode Project (MMP) under the revamped Rashtriya Gram Swaraj Abhiyan (RGSA) with the objective of strengthening transparency, efficiency, and accountability in the functioning of Panchayati Raj Institutions (PRIs) through digital enablement. Ministry has launched eGramSwaraj, an accounting application to simplify Panchayat work like planning, accounting, budgeting and work progress monitoring. These modules are operational across States/UTs, including Madhya Pradesh, Odisha, Rajasthan, Punjab, Jammu and Kashmir, and districts such as Durg, Bemetara, Dumka, as well as areas under Chhattisgarh, and Parliamentary Constituencies such as Bharatpur and Pali. State wise details are given in the enclosed **Statement**. The district wise data is available on eGramSwaraj Portal and can be accessed at <https://egramswaraj.gov.in/pfmsDashboardNew.do>.

(d) Yes. The eGramSwaraj portal has been integrated with the Public Financial Management System (PFMS) to enable seamless, end-to-end tracking of funds and expenditures at the Gram Panchayat level. This integration facilitates:

- Real-time transfer of funds by Panchayat
- Transparent accounting and tracking of expenditures

- Improved financial discipline and auditability

Further, the portal is integrated with other relevant systems/databases such as Bharat Sanchar Nigam Limited (BSNL), the India Meteorological Department (IMD), and BHASHINI to enhance data consistency and improve governance outcomes.

(e) The integration and operationalisation of the eGramSwaraj portal have resulted in measurable improvements, including:

- Enhanced financial transparency through real-time accounting and public visibility of Panchayat transactions
- Improved monitoring of works via geo-tagging and online progress tracking
- Timely utilisation of funds due to direct transfer and reduced procedural delays
- Increased public access to Panchayat-level information through digital platforms

State wise measurable indicators on these parameters are given in the enclosed **Statement**. The district wise data is available on eGramSwaraj Portal and can be accessed at <https://egramswaraj.gov.in/pfmsDashboardNew.do>

STATEMENT**State-wise adoption status of eGramSwaraj for FY 2025-26**

S.No.	State Name	Village Panchayat and Equivalent	Village Panchayat onboard (eGS - PFMS)	Village Panchayats & Equivalent With Online Payment	Payment Approved (Rs. in Cr.)	Total No. of Development Plans uploaded by GPs during Plan Year 2025-26	Number of Activities Taken Up during Plan Year 2025-26
1	Andhra Pradesh	13327	13320	13032	1485	13320	891401
2	Arunachal Pradesh	2108	2108	1509	52	2093	87923
3	Assam	2663	2189	2112	481	2243	112656
4	Bihar	8054	8054	8048	2695	8053	580616
5	Chhattisgarh	11692	11687	11337	761	11648	644990
6	Goa	191	191	117	19	191	9282
7	Gujarat	14619	14596	13878	1676	14563	558473
8	Haryana	6227	6227	6029	950	6221	246797
9	Himachal Pradesh	3615	3615	3577	357	3607	234050
10	Jharkhand	4345	4345	4275	401	4344	323797
11	Karnataka	5949	5949	5938	1871	5940	411311
12	Kerala	941	941	938	462	941	74437
13	Madhya Pradesh	23011	23011	22258	2129	22970	1141812
14	Maharashtra	28002	27934	26541	3512	27904	1750255
15	Manipur	3175	161	113	2	161	21227
16	Meghalaya	0	0	0	0	0	
17	Mizoram	855	841	817	147	808	6691
18	Nagaland	1312	984	0	0	0	
19	Odisha	6794	6794	6786	1814	6794	155219
20	Punjab	13236	13233	12450	1591	13231	45644
21	Rajasthan	13128	11184	10798	2130	11173	209418
22	Sikkim	199	199	197	25	199	3102
23	Tamil Nadu	12482	12482	12442	1537	12393	157188
24	Telangana	12760	12679	11684	431	12131	117419
25	Tripura	1194	1194	1192	159	1193	38040
26	Uttarakhand	7817	7792	7102	391	7766	60512
27	Uttar Pradesh	57695	57693	57668	12248	57678	451024
28	West Bengal	3339	3339	3337	2114	3337	256602
Total Count		258730	252742	244175	39441	250902	8589886

SAANSAD ADARSH GRAM YOJANA**5074. SHRI ANUP SANJAY DHOTRE:****SHRI ANOOP PRADHAN VALMIKI:****DR. MANNA LAL RAWAT:****SHRI PRADEEP KUMAR SINGH:****SHRI VIJAY BAGHEL:****SHRI KOTA SRINIVASA POOJARY:****SHRI DAMODAR AGRAWAL:****SHRI LAVU SRI KRISHNA DEVARAYALU:****SHRI MUKESHKUMAR CHANDRAKAANT DALAL:****SHRI MANOJ TIWARI:****SUSHRI KANGNA RANAUT:****SHRI VISHWESHWAR HEGDE KAGERI:****SHRI ANURAG SHARMA:****SHRI SUDHEER GUPTA:****CAPTAIN BRIJESH CHOWTA:****SHRIMATI APARAJITA SARANGI:****SHRI DHAIRYASHEEL SAMBHAJIRAO MANE:****SHRI RAJKUMAR CHAHAR:****SHRI NALIN SOREN:****SHRI JUGAL KISHORE:****SHRI DINESHBHAI MAKWANA:****SHRI BIDYUT BARAN MAHATO:****DR. BHOLA SINGH:****SHRI BIBHU PRASAD TARAI:****SHRI NABA CHARAN MAJHI:****SHRI RAVINDRA SHUKLA ALIAS RAVI KISHAN:****SHRI VISHNU DAYAL RAM:****SHRI SUKANTA KUMAR PANIGRAHI:****SHRI MADHAVANENI RAGHUNANDAN RAO:****DR. SANJAY JAISWAL:****SHRI BHARTRUHARI MAHTAB:****SHRI GODAM NAGESH:****SHRI GOPAL JEE THAKUR:**

SHRI BHOJRAJ NAG:

SHRIMATI KAMALJEET SEHRAWAT:

SHRI SATISH KUMAR GAUTAM:

SHRI JANARDAN MISHRA:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the details and number of villages adopted under Saansad Adarsh Gram Yojana (SAGY) since inception till date, State, district and phase-wise including Karnataka and Dakshina Kannada district, Jharkhand, Chhattisgarh, Telangana and UT of Jammu and Kashmir;
- (b) the total number of Gram Panchayats developed as model villages under the said scheme and the criteria used to assess “model” status, State and district-wise including in above said places;
- (c) whether the Ministry has conducted any third-party evaluation of SAGY outcomes in terms of infrastructure, social indicators, livelihood generation and outcome under the scheme such as Pradhan Mantri Awas Yojana-Gramin (PMAY-G), Swachh Bharat Mission-Gramin (SBM-G) and Jal Jeevan Mission (JJM), State-wise;
- (d) if so, the details of the evaluation thereof, State-wise including in above said places;
- (e) the details of clusters approved under Shyama Prasad Mukherji Rurban Mission in Phase-I and Phase-II along with the number of Gram Panchayats and villages covered, State-wise;
- (f) the percentage of adopted villages that have achieved saturation in key schemes such as Pradhan Mantri Awas Yojana-Gramin (PMAY-G),

Swachh Bharat Mission-Gramin (SBM-G) and Jal Jeevan Mission (JJM),
State and district-wise;

- (g) whether any timeline has been fixed for universal saturation of adopted villages under all flagship schemes of the Ministry, and if so, the timeline thereof, State-wise; and
- (h) whether any villages in Bulandshahr district have been adopted under SAGY and if so, the present status of development works therein?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

(a) Hon'ble Members of Parliament have identified 3,361 Gram Panchayats under Sansad Adarsh Gram Yojana (SAGY). The State wise and phase wise GPs selected under SAGY is given in the enclosed **Statement-I**.

(b) In order to convert identified Gram Panchayat (GP) into an Adarsh Gram a Village Development Plan (VDP) is prepared by a working group on the basis of needs prioritized by the people. The GP is considered as Adarsh Gram on completion of all the projects/activities planned under VDP. A total of 1868 Gram Panchayats adopted under SAGY had completed 100% projects / activities planned under their VDPs.

(c) and (d) Under the SAGY Scheme, the projects and activities planned under VDP is decided by working group, cleared by the Gram Sabha and approved by District Level Committee. This Ministry has conducted impact assessment of SAGY and Non-SAGY Gram Panchayats to assess impact of the programme in upgradation of socio-economic condition and quality of life of all sections of the

population. However, State-wise evaluation was not included in the scope of the study.

(e) The objective of Shyama Prasad Mukherji Rurban Mission (**SPMRM**) is to stimulate local economic development enhanced basic services and create well plan Rurban Clusters. The state wise and phase wise details of clusters approved under SPMRM at **Statement-II**.

(f) and (g) Under SAGY Scheme, projects and activities are planned under VDP on the basis of the needs prioritized by the people. Hence, monitoring of saturation of any specific scheme is not emphasized under SAGY.

(h) A total of 9 GPs have been adopted under SAGY in Bulandshahr District. All the 9 GPs have completed 100% projects / activities planned under their VDPs.

STATEMENT-I

State-wise GPs adopted under SAGY

State	Number of GPs identified under SAGY
Andaman And Nicobar Islands	8
Andhra Pradesh	207
Arunachal Pradesh	11
Assam	46
Bihar	189
Chandigarh	2
Chhattisgarh	115
Delhi	4
Goa	14
Gujarat	238

Haryana	91
Himachal Pradesh	45
Jammu And Kashmir	43
Jharkhand	119
Karnataka	134
Kerala	167
Ladakh	4
Lakshadweep	2
Madhya Pradesh	134
Maharashtra	262
Manipur	30
Meghalaya	21
Mizoram	14
Nagaland	6
Odisha	104
Puducherry	10
Punjab	65
Rajasthan	190
Sikkim	15
Tamil Nadu	370
Telangana	85
Tripura	13
UT of Dadra and Nagar Haveli and Daman and Diu	7
Uttar Pradesh	553
Uttarakhand	39
West Bengal	4
Total	3361

Phase-wise GPs adopted under SAGY

Phase	Number of GPs identified under SAGY
Phase I (2014-16)	696
Phase II (2016-18)	468
Phase III (2018-19)	276
Phase IV (2019-20)	554

Phase V (2020-21)	381
Phase VI (2021-22)	360
Phase VII(2022-23)	333
Phase VIII (2023-24)	293
Total	3361

STATEMENT-II

State-wise and Phase-wise details of clusters approved under SPMRM

NAME OF THE STATE	PHASE 1	PHASE 2
ANDAMAN AND NICOBAR ISLANDS	0	1
ANDHRA PRADESH	5	6
ARUNACHAL PRADESH	1	1
ASSAM	2	3
BIHAR	4	3
CHHATTISGARH	4	6
DADRA AND NAGAR HAVELI AND DAMAN AND DIU	1	1
GOA	1	1
GUJARAT	4	5
HARYANA	6	2
HIMACHAL PRADESH	2	1
JAMMU AND KASHMIR	1	1
JHARKHAND	3	5
KARNATAKA	3	2
KERALA	4	4
LADAKH	1	0
LAKSHADWEEP	0	1
MADHYA PRADESH	7	6
MAHARASHTRA	7	5
MANIPUR	1	1
MEGHALAYA	1	2
MIZORAM	1	1
NAGALAND	1	0
ODISHA	5	5
PUDUCHERRY	0	1
PUNJAB	2	5

RAJASTHAN	5	6
SIKKIM	1	1
TAMIL NADU	5	3
TELANGANA	4	3
TRIPURA	2	3
UTTAR PRADESH	8	8
UTTARAKHAND	2	2
WEST BENGAL	7	0
GRAND TOTAL	101	95

NUTMEG CULTIVATION

5075. SHRI ESWARASAMY K.:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the total area under nutmeg cultivation in the country and in Tamil Nadu during the last three years particularly in and around Pollachi and adjoining regions;
- (b) whether the Government provides financial assistance, subsidies, or technical support for nutmeg cultivation under the Mission for Integrated Development of Horticulture (MIDH) or any other centrally sponsored scheme and if so, the details thereof;
- (c) whether nutmeg farmers are covered under crop insurance schemes such as Pradhan Mantri Fasal Bima Yojana and the number of beneficiaries in Tamil Nadu;

- (d) whether any research, extension or capacity-building programmes have been undertaken to improve productivity, pest management and post-harvest processing of nutmeg; and
- (e) the steps taken to promote value addition, Farmer Producer Organisations (FPOs) and export linkages for nutmeg growers in western Tamil Nadu?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

- (a) Total area under nutmeg cultivation in the country and in Tamil Nadu during the last three years-2022-23, 2023-24 and 2024-25 particularly in and around Pollachi (in Coimbatore District) and adjoining regions, is given below:

Area under cultivation of Nutmeg

(Area in Hectare)

	2022-23	2023-24	2024-25
Coimbatore	269	332	370
Erode	4	2	2
The Nilgiris	20	21	21
Thirupur	11	10	16
Tamil Nadu State	420	491	537
All India	24250	25743	26604

- (b) Under Mission for Integrated Development of Horticulture (MIDH), a centrally sponsored scheme being implemented for holistic growth of horticulture sector in the country, assistance is being provided for area expansion of perennial spices, including nutmeg, @40% of the maximum eligible cost in general areas for an area up to 2 hectare on pro-rata basis; whereas, in the case of North Eastern and Himalayan States, Tribal Sub Plan (TSP) and Scheduled areas,

vibrant villages, Andaman & Nicobar and Lakshadweep Islands, assistance is provided @ 50% of the maximum eligible cost for an area up to 2 hectare on pro-rata basis.

In addition, Directorate of Arecanut and Spices Development (DASD) supports the production of nucleus planting materials of high yielding varieties of nutmeg through various Research Stations under Tamil Nadu Agricultural University (TNAU). Production of nucleus materials programme of nutmeg is also being implemented through Indian Council of Agricultural Research-Indian Institute of Spices Research (ICAR-IISR), Calicut; Kerala Agricultural University, Thirssur; University of Agricultural Sciences (UAS), Bangalore; Dr. Balasaheb Sawant Konkan Krishi Vidyapeeth (Dr. BSKKVP), Dapoli and ICAR-Central Coastal Agricultural Research Institute (CCARI), Goa.

(c) State of Tamil Nadu has not notified 'nutmeg' crop under the Pradhan Mantri Fasal Bima Yojana (PMFBY).

(d) Research on nutmeg is conducted by various State Agricultural Universities (SAU) and ICAR-IISR, Calicut. These institutes regularly conduct extension/capacity-building programs on various aspects of nutmeg production. These institutes have released varieties, such as, IISR-Viswasree and IISR-Keralasree, KAU-Pullan, KAU-Kochukudy, KAU-Mundathanam, KAU-Poothara, KAU- Punnathanam, Konkan Sugandha, Konkan Swad, Konkan Shrimanti and Konkan Sanyukta with good quality attributes. ICAR-IISR, Calicut have provided nonexclusive licenses to the entrepreneurs from Tamil Nadu for mass

multiplication and distribution of quality planting materials of nutmeg adhering to the quality parameters stipulated by ICAR.

ICAR-IISR, Calicut have developed management practices for the coconut - nutmeg inter-cropping systems and nutmeg-specific micronutrient formulation for correcting the nutrient deficiencies and enabling better plant health management for higher yield. IISR promotes the use of Trichoderma bio-capsules for easy application and effective soil-borne disease management. ICAR-IISR has standardized drying protocols using solar, vacuum and hot-air dryers to maintain the colour and aroma of mace and to prevent aflatoxin contamination.

ICAR-IISR has developed technologies for extracting essential oils, oleoresins and butter from nutmeg. Institute has also developed methods for the use of the nutmeg pericarp (rind) to create value-added products like pickles, jams and candies.

Kerala Agriculture University (KAU) has developed power-operated Nutmeg Sheller for post-harvest processing and developed technologies for value added products from nutmeg rind.

(e) According to the information provided by the D/o Horticulture and Plantation crops, Tamil Nadu, the Tamil Nadu Government has promoted Nutmeg growers into FPOs enabling aggregation and direct marketing, supporting value addition and linking with export promotion agencies like Tamil Nadu Food Processing and Agri Export Promotion Corporation (TNAPEX) to identify international markets and facilitate export of nutmeg and its products.

Pollachi Nutmeg Farmer Producer Company Ltd (PNFPCL) stands as a major success story in farmer-led initiatives, bolstered by expert training from ICAR-IISR in production technology, grading and quality assessment. By adopting ICAR-IISR-recommended post-harvest techniques, the FPO has successfully branded "Pollachi Nutmeg", with training emphasizing international safety standards (free from aflatoxins), which is critical for high-value mace.

एआईएफ के लिए धनराशि

5076. श्री अनूप प्रधान वाल्मीकि:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) कृषि अवसंरचना निधि (एआईएफ) की वर्तमान स्थिति क्या है और आज की स्थिति के अनुसार इसके अंतर्गत कुल कितनी धनराशि स्वीकृत और संवितरित की गई है;

(ख) उक्त निधि के अंतर्गत कुल कितनी परियोजनाएं स्वीकृत की गई हैं और इनके परिणामस्वरूप कितने रोजगार सृजित हुए हैं;

(ग) क्या उक्त निधि का लाभ छोटे और सीमांत किसानों तक पर्याप्त रूप से पहुंच रहा है, यदि नहीं, तो इसमें सुधार लाने के लिए क्या कदम उठाए जा रहे हैं;

(घ) उक्त योजना के अंतर्गत वित्तपोषित प्रमुख अवसंरचना परियोजनाओं (जैसे शीतागार, प्रसंस्करण इकाइयां और पैकेजिंग सुविधाएं) का ब्यौरा क्या है; और

(ङ) अब तक कितने लाभार्थियों ने ब्याज सहायता योजना का लाभ उठाया है और इस संबंध में सरकार द्वारा कुल कितना व्यय किया गया है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) दिनांक 11.03.2026 तक, एग्रीकल्चर इन्फ्रास्ट्रक्चर फंड (एआईएफ) के अंतर्गत 170241

परियोजनाओं के लिए ₹84502.78 करोड़ स्वीकृत किए गए हैं, जिनमें से ₹62219.10 करोड़ का वितरण किया जा चुका है।

(ख) दिनांक 11.03.2026 तक, एआईएफ के अंतर्गत 170241 परियोजनाओं को मंजूरी दी गई है। भारतीय प्रबंधन संस्थान, अहमदाबाद द्वारा किए गए तृतीय-पक्ष प्रभाव आकलन से पता चलता है कि एआईएफ सहायता प्राप्त इकाइयों ने लगभग 13.2 लाख प्रत्यक्ष और 6.2 लाख अप्रत्यक्ष रोजगार सृजित किए हैं।

(ग) और (घ) एआईएफ का उद्देश्य किसानों, विशेष रूप से छोटे एवं सीमांत किसानों को, किसान उत्पादक संगठनों (एफपीओ), पीएसीएस, सहकारी समितियों, स्वयं सहायता समूहों आदि जैसी पात्र संस्थाओं के माध्यम से लाभान्वित करना है। एआईएफ के अंतर्गत वित्तपोषित अवसंरचना का ब्यौरा संलग्न **विवरण** में दिया गया है।

(ङ) दिनांक 11.03.2026 तक 148945 लाभार्थियों ने ब्याज सबवेंशन का लाभ उठाया है। इस संबंध में सरकार ने ब्याज सबवेंशन के लिए ₹1431.44 करोड़ जारी किए हैं।

विवरण

एआईएफ के तहत स्वीकृत प्रमुख अवसंरचना परियोजनाओं का ब्यौरा

क्र.सं.	स्वीकृत परियोजना प्रकार	संख्या
1.	एरोपोनिक खेती	12
2.	परीक्षण इकाइयाँ	146
3.	बायो स्टिमुलेंट उत्पादन इकाइयाँ	157
4.	शीत भंडारण और शीत श्रृंखला	2895
5.	समग्र परियोजनाएँ	596
6.	कस्टम हायरिंग सेंटर	46427

7.	खेती/हार्वेस्ट स्वचालन	28570
8.	हाइड्रोपोनिक खेती	84
9.	स्मार्ट और सटीक कृषि के लिए अवसंरचना	3642
10.	एकीकृत प्राथमिक और द्वितीयक प्रसंस्करण इकाई	1585
11.	लॉजिस्टिक्स सुविधा	1545
12.	मशरूम की खेती	381
13.	जैविक इनपुट उत्पादन	644
14.	अन्य	18343
15.	पैकेजिंग इकाइयाँ	466
16.	पीएचएम गतिविधियाँ	1754
17.	पीएम कुसुम घटक ए	341
18.	पीएम-कुसुम घटक बी और घटक सी	10733
19.	पॉली हाउस/ग्रीनहाउस	1896
20.	केंद्र सरकार या उसकी एजेंसियों द्वारा प्रचारित पीपीपी परियोजनाएँ	37
21.	स्थानीय सरकारों या उनकी एजेंसियों द्वारा प्रचारित पीपीपी परियोजनाएँ	13
22.	राज्य सरकार या उनकी एजेंसियों द्वारा प्रचारित पीपीपी परियोजनाएँ	97
23.	प्राथमिक प्रसंस्करण केंद्र	26694
24.	राईपनिंग चेंबर	173
25.	साइलो	104
26.	छँटाई और ग्रेडिंग इकाई	4316
27.	फसल समूहों के लिए आपूर्ति श्रृंखला अवसंरचना	372

28.	फसल निर्यात समूहों के लिए आपूर्ति श्रृंखला अवसंरचना	18
29.	वर्टिकल फार्मिंग	4
30.	गोदाम	18175
31.	वैक्सिंग संयंत्र	21
	कुल	170241

एसीसी-पीएलआई के अंतर्गत संचयी क्षमता

5077. श्रीमती शोभनाबेन महेन्द्रसिंह बारैया:

डॉ. के. सुधाकर:

श्री शंकर लालवानी:

श्री प्रवीण पटेल:

श्री रवीन्द्र शुक्ला उर्फ रवि किशन:

डॉ. राजेश मिश्रा:

क्या भारी उद्योग मंत्री यह बताने की कृपा करेंगे कि:

- (क) उन्नत रसायन सेल उत्पादन संबद्ध प्रोत्साहन (एसीसी-पीएलआई) योजना के अंतर्गत जीडब्ल्यूएच में कितनी संचयी क्षमता के लिए प्रतिबद्ध किया गया है;
- (ख) अनुमोदित फर्मों के लिए भूमि अधिग्रहण और संयंत्र चालू करने की स्थिति क्या है;
- (ग) क्या घरेलू सेल विनिर्माण ने इलेक्ट्रिक वाहनों के लिए आयात निर्भरता को कम कर दिया है;
- (घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ङ) क्या वैश्विक भागीदारों के साथ प्रौद्योगिकी हस्तांतरण व्यवस्था को अंतिम रूप दे दिया गया है; और
- (च) यदि हां, तो ऐसी व्यवस्थाओं का ब्यौरा क्या है?

भारी उद्योग मंत्रालय में राज्य मंत्री; तथा इस्पात मंत्रालय में राज्य मंत्री (श्री भूपति राजू श्रीनिवास वर्मा):

(क) और (ख) देश में 50 गीगावाट घंटा की उन्नत रसायन सेल विनिर्माण क्षमता स्थापित करने के लिए भारी उद्योग मंत्रालय द्वारा मई 2021 में अनुमोदित ₹18,100 करोड़ के कुल परिव्यय वाली “राष्ट्रीय उन्नत रसायन सेल (एसीसी) बैटरी भंडारण कार्यक्रम” नामक उत्पादन-संबद्ध प्रोत्साहन (पीएलआई) स्कीम का कार्यान्वयन किया जा रहा है।

50 गीगावाट घंटा की कुल लक्षित क्षमता में से 40 गीगावाट घंटा चार लाभार्थी कंपनियों को आवंटित की जा चुकी है। स्वीकृत लाभार्थी कंपनियों के लिए भूमि अधिग्रहण और संयंत्र चालू करने की स्थिति निम्नानुसार है:

क्र. सं.	पीएलआई एसीसी स्कीम के अंतर्गत लाभार्थी कंपनियाँ	भूमि अधिग्रहण पूर्ण	आवंटित क्षमता (गीगावाट घंटा में)	संस्थापित क्षमता (गीगावाट घंटा में)
1.	एसीसी एनर्जी स्टोरेज प्राइवेट लिमिटेड	हाँ	5	0
2.	ओला सेल टेक्नोलॉजीज़ प्राइवेट लिमिटेड	हाँ	20	1
3.	रिलायंस न्यू एनर्जी बैटरी स्टोरेज लिमिटेड	हाँ	5	0
4.	रिलायंस न्यू एनर्जी बैटरी लिमिटेड	हाँ	10	0
	कुल		40	1

(ग) और (घ) पीएलआई एसीसी योजना का उद्देश्य घरेलू विनिर्माण क्षमताओं को सुदृढ़ करके और बड़े घरेलू एवं अंतरराष्ट्रीय स्तर पर अग्रणी उद्योगों को देश में वैश्विक स्तर पर प्रतिस्पर्धी एसीसी बैटरी निर्माण पारिस्थितिकी तंत्र स्थापित करने के लिए प्रोत्साहित करके आयातित एसीसी पर भारत की निर्भरता को कम करना है। हालांकि, वर्तमान में घरेलू मांग का अधिकांश हिस्सा अभी भी आयात के माध्यम से ही पूरा किया जा रहा है।

(ङ) और (च) पीएलआई एसीसी लाभार्थी कंपनियों द्वारा उपलब्ध कराई गई जानकारी के अनुसार, ये कंपनियाँ स्वयं विकसित (इन-हाउस) एसीसी प्रौद्योगिकी का उपयोग कर रही हैं।

GROUP ACCIDENT INSURANCE SCHEME

5078. SHRI SRIBHARAT MATHUKUMILLI:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) the number of fishermen covered under the Group Accident Insurance Scheme (GAIS) along with the number of claims filed, approved, rejected and pending during the last five years, year and State-wise;
- (b) the total amount of insurance claims disbursed under the scheme during the last five years, year and State-wise;
- (c) whether the Government has conducted or commissioned any study regarding the adequacy of the existing accidental insurance cover of Rs. 5 lakh in view of inflation, rising living costs and socio-economic conditions of fishermen households and if so, the details and findings thereof; and
- (d) whether the Government proposes to enhance the accidental insurance cover under GAIS, and if so, the details of the proposal, including the proposed quantum, timeline and basis for such revision?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) to (d) The Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying is implementing a flagship scheme 'Pradhan Mantri Matsya Sampada Yojana' (PMMSY) to bring about Blue Revolution through sustainable and responsible development of fisheries sector and welfare of fishermen in

India with an investment of Rs. 20,750 crore in all States/ Union Territories. The scheme *inter alia* provides social security measure to fishers, fish workers through group accidental insurance coverage to both marine and inland fishers and allied fish workers wherein the entire insurance premium amount is shared between the Centre & State in the ratio of 60:40 basis for General States, 90:10 for the Himalayan & North Eastern States and in the case of the Union Territories, the entire premium amount is paid by the Centre. The insurance coverage provided under the PMMSY includes (i) Rs.5,00,000/- against death or permanent total disability, (ii) Rs.2,50,000/- for permanent partial disability and (iii) hospitalization expenses in the event of accident for a sum of Rs. 25,000/-. During the last four years (2021-22 to 2024-25) and current financial years (2025-26) of the implementation of the PMMSY, Central Government has released a sum of Rs.149.07 crores for insurance coverage of 167.33 Lakh fishers with an average of 33.46 lakh fishers annually. The State and year wise details of number of fishers insured, claims filed, approved, rejected and pending and amount settled during the last five years is given in the enclosed **Statement-I** while the total amount of insurance claims disbursed under the scheme during the last five years, year and State-wise is given in the enclosed **Statement-II**.

Besides, under the erstwhile Blue Revolution scheme implemented earlier from 2015-16 to 2019-20, insurance coverage for fishers was modest, with relatively lower benefit amounts. Based on the suggestions received from State Governments and evaluation of Blue Revolution Scheme, the GAIS

coverage under ongoing PMMSY has been significantly enhanced both in scale and value to provide increased financial security and risk mitigation to fishers. As such, the sum assured has been increased from ₹2 lakh to ₹5 lakh for accidental death or permanent total disability, ₹1 lakh to ₹2.5 lakh for permanent partial disability, along with ₹10,000/- to Rs. 25,000/- hospitalization support, compared to much lower limits under the erstwhile Blue Revolution scheme.

STATEMENT-I

State and year wise details of number of fishers insured, claims filed, approved, rejected and pending during the last five years

PMMSY GAIS 2021-22								
COVERAGE PERIOD (From 26.07.2021 to 25.07.2022)								
SI No	Name of the States/UTs	No Of Fishermen Covered	No. of Claims Filed	Claims Approved	Amount Settled (in Rs.)	Claims Rejected	No. of Pending Claims	Claims Under Processing With Insurance Company
1	Assam	1,54,987	2	2	5,23,746	9	NIL	
2	Bihar	1,50,000	2	0	0	9		
3	Chhatisgarh	2,20,340	0	0	0	0		
4	Gujarat	41,273	1	1	5,00,000	0		
5	Haryana	1,798	0	0	0	0		
6	Himachal Pradesh	13,060	4	3	15,00,000	4		
7	Jharkhand	1,60,000	0	0	0	0		
8	Karnataka	43,091	1	1	5,00,000	13		
9	Manipur	2,383	0	0	0	0		
10	Odisha	11,50,000	20	16	75,25,000	6		
11	Punjab	2,985	0	0	0	0		
12	Rajasthan	4,350	0	0	0	0		
13	Sikkim	363	0	0	0	0		
14	Tamil Nadu	5,23,237	145	120	5,85,75,000	47		
15	Telangana	3,36,799	223	191	9,50,25,000	81		
16	Tripura	5,000	0	0	0	0		
17	Uttar Pradesh	27,244	0	0	0	2		
18	Uttarakhand	2,086	0	0	0	0		
19	Andaman & Nicobar	13,022	1	1	5,00,000	1		

20	Delhi	250	0	0	0	0	
21	Daman & Diu	7,393	0	0	0	0	
22	Jammu & Kashmir	18,742	2	1	5,00,000	2	
23	Lakshadweep	2,900	0	0	0	0	
24	Ladakh	47	0	0	0	0	
25	Puducherry	30,238	15	9	40,25,000	8	

PMMSY GAIS 2022-23								
COVERAGE PERIOD (From 26.07.2022 to 25.07.2023)								
Sl No	Name of the States/UTs	No of Fishermen Covered	No. of Claims Filed	Claims Approved	Amount Settled (in Rs.)	Claims Rejected	No. Of Pending Claims	Claims Under Processing With Insurance Company
1	Arunachal Pradesh	837	0	0	0	0	NIL	
2	Assam	155,000	2	1	500,000	3		
3	Bihar	150,000	2	1	500,000	2		
4	Chhatisgarh	220,495	8	4	1,750,000	10		
5	Goa	4,061	0	0	0			
6	Gujarat	99,964	15	5	2,500,000	11		
7	Haryana	1,814	1	0	0	2		
8	Himachal Pradesh	11,874	1	1	500,000	0		
9	Jharkhand	164,000	2	2	1,000,000	3		
10	Karnataka	78,983	9	2	1,000,000	11		
11	Madhya Pradesh	117,499	3	0	0	13		
12	Maharashtra	100,739	4	2	1,000,000	3		
13	Manipur	3,383	0	0	0	0		
14	Meghalaya	1,013	0	0	0	0		
15	Odisha	1,150,000	31	21	9,600,000	15		
16	Punjab	3,120	0	0	0	0		
17	Rajasthan	4,857	3	2	1,000,000	1		
18	Sikkim	599	0	0	0	0		
19	Tamil Nadu	543,949	198	136	64,823,650	85		
20	Telangana	306,857	321	242	119,814,005	141		
21	Tripura	7,085	1	0	0	1		
22	Uttar Pradesh	102,850	3	1	21,385	11		
23	Uttarakhand	2,101	0	0	0	0		
24	West Bengal	8,499	0	0	0	3		

25	Andaman & Nicobar	14,000	6	2	1,000,000	9	
26	Delhi	251	0	0	0	0	
27	Daman & Diu	7,447	0	0	0	0	
28	Jammu & Kashmir	23,026	0	0	0	1	
29	Lakshadweep	49	1	0	0	2	
30	Ladakh	2,307	0	0	0		
31	Puducherry	34,200	11	4	1,525,000	10	

PMMSY GAIS 2023-24								
COVERAGE PERIOD (From 26.07.2023 to 25.07.2024)								
Sl No	Name of the States/UTs	No of Fishermen Covered	No. of Claims Filed	Claims Approved	Amount Settled (in Rs.)	Claims Rejected	No. of Pending Claims	Claims Under Processing With Insurance Company
1	Arunachal Pradesh	1,082	0	0	0	0	0	0
2	Assam	1,80,378	1	0	0	1	1	0
3	Bihar	1,50,000	2	0	0	1	1	0
4	Chhatisgarh	2,20,495	11	6	30,00,000	1	5	0
5	Goa	3,461	0	0	0	0	0	0
6	Gujarat	1,30,000	15	0	0	2	13	1
7	Haryana	1,214	0	0	0	0		0
8	Himachal Pradesh	9,530	3	0	0	2	2	0
9	Jharkhand	1,65,000	4	0	0	2	3	0
10	Karnataka	80,099	13	4	20,00,000	5	7	0
11	Madhya Pradesh	1,28,173	7	0	0	5	3	0
12	Maharashtra	76,246	9	1	5,00,000	5	6	0
13	Meghalaya	1,022	0	0	0	0		0
14	Odisha	11,11,761	30	20	1,00,00,000	4	9	0
15	Punjab	3,256	0	0	0	0	0	0
16	Rajasthan	4,856	0	0	0	0	0	0
17	Sikkim	491	0	0	0	0	0	0
18	Tamil Nadu	5,58,966	196	128	5,99,50,000	31	36	4
19	Telangana	3,73,000	218	166	8,20,50,000	48	30	2
20	Tripura	8,980	1	0	0	4	0	0
21	Uttar Pradesh	1,19,181	7	2	10,00,000	2	3	0

PMMSY GAIS 2023-24								
COVERAGE PERIOD (From 26.07.2023 to 25.07.2024)								
SI No	Name of the States/UTs	No of Fishermen Covered	No. of Claims Filed	Claims Approved	Amount Settled (in Rs.)	Claims Rejected	No. of Pending Claims	Claims Under Processing With Insurance Company
22	Uttarakhand	3,531	0	0	0	0	0	0
23	Andaman & Nicobar	14,330	4	0	0	0	4	0
24	Delhi	386	0	0	0	0	0	0
25	Daman & Diu	7,514	0	0	0	0	0	0
26	Jammu & Kashmir	25,737	2	1	5,00,000	0	1	0
27	Lakshadweep	2,520	0	0	0	0	0	0
28	Ladakh	93	0	0	0	0	0	0
29	Puducherry	34,349	19	5	25,00,000	5	9	0

PMMSY GAIS-2024-25								
COVERAGE PERIOD (From 01.06.2024 to 31.05.2025)								
SI No	Name of the States/UTs	No of Fishermen Covered	No. of Claims Filed	Claims Approved	Amount Settled (in Rs.)	Claims Rejected	No. of Pending Claims	Claims Under Processing With Insurance Company
1	Arunachal Pradesh	837	0	0	0	0	0	0
2	Assam	1,93,265	2	1	5,00,000	2	0	0
3	Bihar	1,50,000	4	1	5,00,000	3	0	0
4	Chhatisgarh	2,20,525	20	1	5,00,000	4	9	7
5	Goa	3,518	1	0	0	0	0	1
6	Gujarat	1,10,000	11	1	5,00,000	3	8	0
7	Haryana	1,750	0	0	0	0	0	0
8	Himachal Pradesh	9,526	3	0	0	0	1	2
9	Jharkhand	1,73,941	4	1	5,00,000	3	0	3
10	Karnataka	80,099	16	6	30,00,000	3	1	7
11	Madhya Pradesh	1,30,810	5	0	0	3	1	1
12	Maharashtra	1,14,174	28	13	65,00,000	6	4	7
13	Manipur	1,268	1	1	5,00,000	0	0	0
14	Meghalaya	1,022	0	0	0	0	0	0

PMMSY GAIS-2024-25								
COVERAGE PERIOD (From 01.06.2024 to 31.05.2025)								
SI No	Name of the States/UTs	No of Fishermen Covered	No. of Claims Filed	Claims Approved	Amount Settled (in Rs.)	Claims Rejected	No. of Pending Claims	Claims Under Processing With Insurance Company
15	Odisha	1,131,857	41	18	90,00,000	9	9	7
16	Punjab	3,116	0	0	0	0	0	0
17	Rajasthan	4,862	0	0	0	0	0	0
18	Sikkim	633	0	0	0	0	0	0
19	Tamil Nadu	5,73,183	209	131	6,33,26,551	56	14	16
20	Telangana	4,16,000	309	238	11,90,00,000	40	22	22
21	Tripura	50,000	0	0	0	0	0	0
22	Uttar Pradesh	1,50,000	5	1	5,00,000	0	3	1
23	Uttarakhand	5,147	0	0	00	0	0	0
24	Andaman & Nicobar	11,507	5	0	0	1	3	2
25	Delhi	494	0	0	0	0	0	0
26	Daman & Diu	7,824	0	0	0	0	0	0
27	Jammu & Kashmir	28,301	3	0	0	3	1	0
28	Lakshadweep	2,863	1	1	18,224	0	0	0
29	Ladakh	76	0	0	0	0	0	0
30	Puducherry	34,608	20	8	35,25,000	4	3	6

PMMSY GAIS 2025-26								
COVERAGE PERIOD (From 01.06.2025 to 31.05.2026)								
SI No	Name of the States/UTs	No of Fishermen Covered	No. of Claims Filed	Claims Approved	Amount Settled (in Rs.)	Claims Rejected	No. of Pending Claims	Claims Under Processing With Insurance Company
1	Arunachal Pradesh	1,417	0	0	0	0	0	0
2	Assam	2,00,000	0	0	0	0	0	0
3	Bihar	1,50,000	1	1	5,00,000	0	0	0
4	Chhatisgarh	2,20,522	0	0	0	0	0	0
5	Goa	3,500	1	1	5,00,000	0	0	0
6	Gujarat	1,10,000	7	2	10,00,000	0	3	2
7	Haryana	1,500	0	0	0	0	0	0
8	Himachal Pradesh	10,998	3	2	5,75,000	1	1	0
9	Jharkhand	1,74,050	2	0	0	0	0	2

10	Karnataka	80,099	15	6	30,00,000	1	1	7
11	Madhya Pradesh	1,27,782	2	1	5,00,000	0	1	0
12	Maharashtra	2,00,000	7	5	25,00,000	1	0	2
13	Manipur	1,500	0	0	0	0	0	0
14	Meghalaya	1,223	0	0	0	0	0	0
15	Odisha	8,47,975	23	20	81,64,059	1	2	5
16	Punjab	3,482	0	0	0	0	0	0
17	Rajasthan	5,501	0	0	0	0	0	0
18	Sikkim	819	0	0	0	0	0	0
19	Tamil Nadu	5,81,982	119	45	2,07,78,600	5	33	0
20	Telangana	4,21,176	118	73	3,62,00,000	5	22	0
21	Tripura	1,10,659	0	0	0	1	0	0
22	Uttar Pradesh	1,20,295	2	1	5,00,000	0	0	0
23	Uttarakhand	5,250	0	0	0	0	0	0
24	Andaman & Nicobar	12,228	0	0	0	0	0	0
25	Delhi	500	0	0	0	0	0	0
26	Daman & Diu	8,089	0	0	0	0	0	0
27	Jammu & Kashmir	29,503	3	2	10,00,000	0	1	0
28	Lakshadweep	2,810	1	1	5,00,000	0	0	0
29	Ladakh	151	0	0	0	0	0	0
30	Puducherry	38,061	6	2	10,00,000	0	3	0

STATEMENT-II

State and year- wise details of amount of insurance claims disbursed

PMMSY GAIS-2021-22			
From 26.07.2021 to 25.07.2022)			
Sl No	Name of the States/UTs	Claims Disbursed	Amount Disbursed (in Rs.)
1	Assam	2	5,23,746
2	Gujarat	1	5,00,000
3	Himachal Pradesh	3	15,00,000
4	Karnataka	1	5,00,000
5	Odisha	16	75,25,000
6	Tamil Nadu	120	5,85,75,000

7	Telangana	191	9,50,25,000
8	Andaman & Nicobar	1	5,00,000
9	Jammu & Kashmir	1	5,00,000
10	Puducherry	9	40,25,000

PMMSY GAIS 2022-23			
COVERAGE PERIOD (From 26.07.2022 to 25.07.2023)			
Sl No	Name of the States/UTs	Claims Disbursed	Amount Disbursed In (Rs.)
1	Assam	1	500,000
2	Bihar	1	500,000
3	Chhatisgarh	4	1,750,000
4	Gujarat	5	2,500,000
5	Himachal Pradesh	1	500,000
6	Jharkhand	2	1,000,000
7	Karnataka	2	1,000,000
8	Maharashtra	2	1,000,000
9	Odisha	21	9,600,000
10	Rajasthan	2	1,000,000
11	Tamil Nadu	136	64,823,650
12	Telangana	242	119,814,005
13	Uttar Pradesh	1	21,385
14	Andaman & Nicobar	2	1,000,000
15	Puducherry	4	1,525,000

PMMSY GAIS 2023-24			
COVERAGE PERIOD (From 26.07.2023 to 25.07.2024)			
SI No	Name of the States/UTs	Claims Disbursed	Amount Disbursed (in Rs.)
1	Chhatisgarh	6	30,00,000
2	Karnataka	4	20,00,000
3	Maharashtra	1	5,00,000
4	Odisha	20	1,00,00,000
5	Tamil Nadu	128	5,99,50,000
6	Telangana	166	8,20,50,000
7	Uttar Pradesh	2	10,00,000
8	Jammu & Kashmir	1	5,00,000
9	Puducherry	5	25,00,000

PMMSY GAIS 2024-25			
COVERAGE PERIOD (From 01.06.2024 to 31.05.2025)			
SI No	Name of the States/UTs	Claims Disbursed	Amount Disbursed In (Rs.)
1	Assam	1	5,00,000
2	Bihar	1	5,00,000
3	Chhatisgarh	1	5,00,000
4	Gujarat	1	5,00,000
5	Jharkhand	1	5,00,000
6	Karnataka	6	30,00,000
7	Maharashtra	13	65,00,000
8	Manipur	1	5,00,000
9	Odisha	18	90,00,000
10	Tamil Nadu	131	6,33,26,551
11	Telangana	238	11,90,00,000
12	Uttar Pradesh	1	5,00,000
13	Lakshadweep	1	18,224
14	Puducherry	8	35,25,000

PMMSY GAIS 2025-26			
COVERAGE PERIOD (From 01.06.2025 to 31.05.2026)			
SI No	Name of the States/UTs	Claims Disbursed	Amount Disbursed In (Rs.)
1	Bihar	1	5,00,000
2	Goa	1	5,00,000
3	Gujarat	2	10,00,000
4	Himachal Pradesh	2	5,75,000
5	Karnataka	6	30,00,000
6	Madhya Pradesh	1	5,00,000
7	Maharashtra	5	25,00,000
8	Odisha	20	81,64,059
9	Tamil Nadu	45	2,07,78,600
10	Telangana	73	3,62,00,000
11	Uttar Pradesh	1	5,00,000
12	Jammu & Kashmir	2	10,00,000
13	Lakshadweep	1	5,00,000
14	Puducherry	2	10,00,000

PACS

5079. SHRI ARVIND GANPAT SAWANT:

SHRI SANJAY UTTAMRAO DESHMUKH:

SHRI SANJAY HARIBHAU JADHAV:

Will the Minister of **COOPERATION** be pleased to state:

- (a) whether it is true that the Government has decided to establish two lakh PACS, dairy and fisheries cooperative societies in every Panchayat/village;

- (b) if so, the details thereof including percent the current status of implementation of the said plan particularly in Maharashtra;
- (c) the number of cooperative societies out of the proposed two lakh societies likely to be established in Maharashtra district-wise and including Yavatmal-Washim Lok Sabha Constituency;
- (d) the timeline for completion of the project and the total allocation made for the project during the last five years;
- (e) the status of the implementation of the said scheme in the Parbhani Lok Sabha Constituency; and
- (f) the number of cooperative societies likely to be set up in the Parbhani Parliamentary Constituency of Maharashtra out of the said two lakh societies and the time by which this project is likely to be completed?

**THE MINISTER OF HOME AFFAIRS; AND MINISTER OF COOPERATION
(SHRI AMIT SHAH):**

(a) to (f) The Government on 15.02.2023, approved the Plan for strengthening cooperative movement in the country and deepening its reach up to the grassroots. The Plan entails establishment of 2 lakh new multipurpose PACS (M-PACS), Dairy, Fishery Cooperative Societies covering all the Panchayats/ villages in the country over a period of five years, through convergence of various existing GOI schemes, including Dairy Infrastructure Development Fund (DIDF), National Programme for Dairy Development (NPDD), PM Matsya Sampada Yojana (PMMSY), etc, with the support of National Bank for Agricultural and Rural Development (NABARD), National Dairy Development

Board (NDDDB), National Fisheries Development Board (NFDB) and State Governments.

As per the National Cooperative Database (NCD), since the approval of the plan on 15.02.2023, a total of 32,802 new PACS, Dairy and Fishery Cooperative Societies have been registered across the country as on 20.01.2026, including the State of Maharashtra. The details are given in the enclosed **Statement-I**.

In the State of Maharashtra including Yavatmal, Washim and Parbhani districts, a total of 9,527 M-PACS/ Dairy/ Fishery Cooperative Societies is to be formed/ strengthened over a period of five years. As per information provided by the State Government, the district-wise cooperative societies likely to be established in FY 2025-26 is given in the enclosed **Statement-II**.

Further, as per the information provided by the State, a total of 75 new M-PACS are to be formed in Yavatmal-Washim constituency. In Parbhani constituency, 2 Fishery Cooperative Societies have been registered and 20 M-PACS are to be formed.

STATEMENT-I

State-wise details of newly registered PACS, Dairy & Fishery Cooperative Societies (From 15.02.2023 to 20.01.2026)

S.No	State	Target	Achievement	Achievement (in %)
1	Himachal Pradesh	389	830	213%
2	Jharkhand	296	561	190%
3	Sikkim	61	88	144%
4	Jammu & Kashmir	1,103	1,565	142%

5	Goa	48	45	94%
6	Maharashtra	1,555	1,450	93%
7	Rajasthan	4,142	3,583	87%
8	Uttar Pradesh	7,183	5,925	82%
9	Bihar	5,718	4,648	81%
10	Uttarakhand	1,298	1,004	77%
11	Puducherry	13	10	77%
12	Karnataka	1,864	1,385	74%
13	Chhattisgarh	1,934	1,142	59%
14	Gujarat	2,315	1,254	54%
15	Assam	2,123	1,141	54%
16	Odisha	4,890	2,281	47%
17	Tripura	816	309	38%
18	Madhya Pradesh	4,754	1,763	37%
19	DNH & DD	28	9	32%
20	Haryana	808	198	25%
21	Punjab	2,123	507	24%
22	Andhra Pradesh	5,094	1,047	21%
23	Tamil Nadu	5,602	847	15%
24	Manipur	1,601	195	12%
25	Mizoram	836	101	12%
26	Telangana	2,988	275	9%
27	Arunachal Pradesh	1,997	156	8%
28	Ladakh	110	7	6%
29	West Bengal	2,624	164	6%
30	Andaman & Nicobar Islands	229	13	6%
31	Meghalaya	4,456	251	6%
32	Nagaland	1,272	41	3%
33	Kerala	170	0	0%
34	Lakshadweep	0	7	0%
Grand Total		70,440	32,802	47%

Source: National Cooperative Database

STATEMENT-II**District-wise Cooperative Societies likely to be established in
Maharashtra in FY 2025-26**

Sr.No	District	No. of Cooperative societies
1	Mumbai	0
2	Thane	20
3	Palghar	23
4	Raigad	23
5	Ratnagiri	22
6	Sindhudurg	23
7	Pune	24
8	Satara	32
9	Sangli	13
10	Kolhapur	43
11	Solapur	22
12	Ahilyanagar	23
13	Dhule	13
14	Nandurbar	20
15	Jalgaon	30
16	Nashik	13
17	Chh. Sambhajinagar	27
18	Jalna	17
19	Beed	13
20	Latur	29
21	Parbhani	18
22	Hingoli	17
23	Nanded	13
24	Dharashiv	22
25	Amravati	23
26	Buldhana	13
27	Yavatmal	20
28	Washim	17
29	Akola	22
30	Nagpur	13
31	Gondiya	10

32	Wardha	13
33	Chandrapur	29
34	Bhandara	28
35	Gadchiroli	17
Total		705

IMPORT AND EXPORT OF AGRICULTURAL PRODUCTS

5080. SHRI VE. VAITHILINGAM:

SHRI DHARMENDRA YADAV:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether any changes have been made in tariffs related to the import and export of agricultural products under the recent India USA tariff/trade agreements, if so, the details of the agricultural products on which import duties have been reduced or removed;
- (b) whether the Government has assessed the potential impact of this agreement on Indian farmers' income, MSP arrangements and the domestic agricultural market, if so, the details thereof;
- (c) whether the Government has considered the shifting export environment in which increased US-tariffs created new pressures on Indian agricultural commodities while triggering opportunities in diversified global markets;
- (d) the steps taken by the Government for encouraging farmers, producer groups and agribusiness firms to supply a wider range of products, including horticulture, processed foods and niche crops to emerging destinations outside the United States;

- (e) the measures proposed by the Government to enhance market-linked farmer support, improve international compliance capability, upgrade storage and cold-chain systems and ensure that India's agricultural-export sector remains stable despite policy fluctuations abroad; and
- (f) whether it is a fact that cheaper agricultural imports is likely to harm small and marginal farmers in the country and if so, the details thereof and the protective measures (safeguard measures) proposed or implemented by the Government to safeguard the interests of farmers?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (c) and (f) (i) India and the United States (U.S.) announced a trade deal on February 02, 2026. A Joint Statement for the same was released on February 07 2026. On February 07, 2026, 25% additional ad valorem tariffs imposed by the U.S. on certain India's exports citing India's imports of Russian oil were removed. Subject to the conclusion of the Interim Agreement, the U.S. will provide preferential market access to certain Indian goods. India has fully protected its agricultural sectors through a carefully designed Exclusion Category, ensuring no tariff concessions are provided in the Agreement on key products such as Rice, Wheat, Poultry, Dairy, Soyameal, Maize, Millets, Groundnuts, Honey, Tobacco etc. Overall the terms of concessions in the Agreement are expected to benefit Indian farmers and open new export opportunities.

(ii) The agreement will provide opportunities to Indian farmers and fishermen to enhance their exports in their areas of strength, such as marine products, basmati rice, spices, tea and coffee, oilseeds, and certain fruits. It will also provide preferential tariff access to a big market for agro forestry-linked products such as vegetable saps, waxes, nuts, plating material, coconut, poppy seeds, vegetables and certain roots, along with processed fruit products such as juices, pulp and jams. The tariff concessions will create a conducive environment for Indian farmers to sell to a huge American annual import market of more than Rs.14 lakh crore. Further information regarding the interim trade deal is also available at the following web link: <https://www.commerce.gov.in/wp-content/uploads/2026/03/FTAs-achievement.pdf>

(iii) India has offered limited and carefully calibrated tariff concessions on select agricultural products while safeguarding domestic sensitivities through quotas, phased concession and partial duty reductions. On products such as Apples, Walnuts and Soyabean Oil where India imports in significant quantities due to domestic demand exceeding production, concession is limited and quota-based so that imports help in diversification of sourcing. The quotas are well within current global imports so that supply gaps are met without adversely affecting Indian farmers. Similarly, in the backdrop of growing demand, animal feed related products such as DDGS and Non-GM Red Sorghum, have been considered in limited quantities and with partial tariff concessions so that there is no adverse impact on domestic feed crops. Likewise, Cotton has been offered in a calibrated quota-based concession considering India's existing trade pattern

of both importing and exporting cotton and cotton products to meet quality requirements.

(iv) Pursuant to U.S. Supreme Court judgement dated February 20, 2026 invalidating reciprocal tariffs, the reciprocal tariffs are no longer in force. The U.S. Government has issued Executive Orders imposing 10% tariffs on certain products from all countries. The Government is studying all the developments thereafter for their implications and remains engaged with the U.S. Government.

(d) and (e) The Government continues to work with stakeholders (Exporters and Industry) to mitigate the impact of the US tariff measures on Indian exports through a comprehensive multi-pronged strategy encompassing intensive engagement with the US Government for a mutually beneficial India-US Bilateral Trade Agreement, immediate relief through Trade relief measures of RBI, Credit Guarantee Scheme for Exporters, enhancement of domestic demand through next generation GST reforms, Export Promotion measures such as the new Export Promotion Mission which provide support and assistance to our exporters, pursuing FTAs with new countries and better utilization of existing FTA. It is expected that these measures will also enhance diversification and resilience in India's trade relationships. Details of some of the aforementioned measures are as follows:

1. Export Promotion Mission (EPM)

The Mission will provide a comprehensive, flexible, and digitally driven framework for export promotion, with a total outlay of Rs.25,060 crore for FY 2025–26 to FY 2030–31. EPM marks a strategic shift from multiple fragmented

schemes to a single, outcome- based, and adaptive mechanism that can respond swiftly to global trade challenges and evolving exporter needs.

The Mission will operate through two integrated sub-schemes:

- i. **NIRYAT PROTSAHAN** – affordable trade finance focuses on improving access to for MSMEs through a range of instruments such as interest subvention, export factoring, collateral guarantees, credit cards for e-commerce exporters, and credit enhancement support for diversification into new markets.
- ii. **NIRYAT DISHA** – focuses on non-financial enablers that enhance market readiness and competitiveness, including export quality and compliance support, assistance for international branding, packaging, and participation in trade fairs, export warehousing and logistics, inland transport reimbursements, and trade intelligence and capacity-building initiatives.

The Mission is designed to directly address structural challenges that constrain Indian exports, including limited and expensive trade finance access, high cost of compliance with international export standards, inadequate export branding and fragmented market access, and logistical disadvantages for exporters in interior and low-export- intensity regions.

Under EPM, priority support will be extended to sectors impacted by recent global tariff escalations, such as textiles, leather, gems & jewellery, engineering goods, and marine products. The interventions will help sustain export orders, protect jobs, and support diversification into new geographies.

2. Financial Assistance Scheme (FAS) - The Department of Commerce through Agricultural and Processed food products Export Development Authority (APEDA) provides financial assistance to its member exporters of APEDA from across the country, for export promotion of its Scheduled products under Agriculture and Processed Foods Export Promotion Scheme of APEDA for the 15th Finance Commission Cycle (2021-22 to 2025-26) in following three broad areas:

- i. Scheme for infrastructure Development- Financial assistance for setting up of packhouse facilities with packing / grading lines, pre-cooling unit with cold storage and refrigerated transportation etc., cable system for handling of crops like banana, pre-shipment treatment facilities such as irradiation, vapor heat treatment, hot water dip treatment and common infrastructure facilities, reefer vans and missing gap in the existing infrastructure of individual exporters.
- ii. Scheme for Quality Development –Financial assistance for purchase of laboratory testing equipment, installation of quality management system, handheld devices for capturing farm level coordinates for traceability and testing of water, soil, residues and pesticides etc.
- iii. Scheme for Market Promotion- The assistance covers participation of exporters in international trade fairs, organizing buyer seller meets and developing packaging standards for new products and upgrading the existing packaging standards.

The details of financial assistance guidelines are available at APEDA Website www.apeda.gov.in under the “Scheme” tab.

3. Credit Guarantee Scheme for Exporters has also been approved to provide 100% credit guarantee coverage by National Credit Guarantee Trustee Company Limited (NCGTC) to Member Lending Institutions (MLIs) for extending additional collateral free credit facilities up to Rs.20,000 crore to eligible exporters, including MSMEs. The Scheme is expected to enhance the global competitiveness of Indian exporters and support diversification into new and emerging markets. Enabling collateral-free credit access will strengthen liquidity, ensure smooth business operations, and reinforce India’s progress towards achieving the USD 1 trillion export target.

4. Trade Relief Measures: The Reserve Bank of India (RBI) has also initiated trade relief measures for eligible affected exporters including provision for debt repayment moratorium and extension of tenure for export credit.

5. Leveraging Free Trade Agreements: The Government aims for promotion of Export Diversification and has signed sixteen (16) Free Trade Agreements (FTAs) and six (06) Preferential Trade Agreements (PTAs) with several key trading partners. Government is working with all stakeholders to enable our exporters to better utilize the benefits of India’s FTAs with major markets such as Japan, Korea, UAE etc. and effectively utilize the opportunities that have been created with the recent concluded FTAs such as with the EFTA countries, UK, Oman and New Zealand. The Government has also recently concluded FTA negotiations with the European Union.

6. The Scheme related to Cold Storage - Government is implementing various schemes under which financial assistance is available for setting up of post-harvest processing and cold chain infrastructure for horticultural produce including perishable horticulture produce throughout the country. Under the Mission for Integrated Development of Horticulture (MIDH), financial assistance is provided for setting up of post-harvest management infrastructure including pack houses, cold storages, refrigerated transport, ripening chambers, Integrated cold-chain infrastructure, Secondary Processing units in the country. In addition, Ministry of Food Processing Industries (MoFPI) also implements schemes such as Pradhan Mantri Kisan SAMPADA Yojana (PMKSY), which includes components for integrated cold chain and value addition infrastructure.

राष्ट्रीय पशु रोग नियंत्रण कार्यक्रम

5081. डॉ. राजेश मिश्रा:

श्री अनन्त नायक:

श्रीमती संजना जाटव:

श्री खगेन मुर्मू:

श्री सुकान्त कुमार पाणिग्रही:

श्री हरीभाई पटेल:

क्या मत्स्यपालन, पशुपालन और डेयरी मंत्री यह बताने की कृपा करेंगे कि:

(क) राष्ट्रीय पशु रोग नियंत्रण कार्यक्रम (NADCP) के अंतर्गत आज की तिथि तक ओडिशा, राजस्थान सहित राज्य-वार विशेषकर ओडिशा के क्वॉंझर लोक सभा निर्वाचन क्षेत्र और

राजस्थान के भरतपुर लोक सभा निर्वाचन क्षेत्र में कुल कितने गोपशुओं को खुरपका और मुंहपका रोग (FMD) का टीका लगाया गया है;

- (ख) उक्त स्थानों पर ब्रुसेलोसिस टीकाकरण कवरेज के लक्ष्य को किस प्रकार प्राप्त किया गया है;
- (ग) क्या टीकाकरण के व्यापक अभियान के बाद इन बीमारियों के मामलों में कमी आई है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (घ) देश भर में ईयर टैगिंग कार्य सहित कितने पशुधन की डिजिटल पहचान की गई है और इसकी वर्तमान स्थिति क्या है तथा उक्त स्थान पर पशु स्वास्थ्य सेवाओं को सुदृढ़ करने और पशुधन उत्पादकता में सुधार लाने के लिए सरकार द्वारा अन्य क्या कदम उठाए गए हैं?

पंचायती राज मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्री (श्री राजीव रंजन सिंह उर्फ ललन सिंह):

(क) और (ख) पशुधन स्वास्थ्य और रोग नियंत्रण कार्यक्रम (LHDCP) के राष्ट्रीय पशु रोग नियंत्रण कार्यक्रम (NADCP) के अंतर्गत खुरपका और मुंहपका रोग (FMD) तथा ब्रुसेलोसिस के लिए टीकाकरण के संबंध में संबंधित राज्य द्वारा राष्ट्रीय डिजिटल पशुधन मिशन (NDLM) पोर्टल पर अपलोड की गई जानकारी के अनुसार, आज तक (दिनांक 19.03.2026) ओडिशा (क्योंकि निर्वाचन क्षेत्र) और राजस्थान (भरतपुर निर्वाचन क्षेत्र) जैसे राज्यों सहित देशभर में ब्रुसेलोसिस के आंकड़े संलग्न **विवरण-I** और II में दिए गए हैं।

(ग) भारत सरकार के पशुपालन और डेयरी विभाग (DAHD) ने गोपशुओं, भैंसों, भेड़ों और बकरियों में FMD के लिए द्विवार्षिक टीकाकरण और 4 से 8 महीने की बोवाईन बछड़ियों में ब्रुसेलोसिस के लिए जीवन में एक बार टीकाकरण के साथ सामूहिक टीकाकरण कार्यक्रमों को सुव्यवस्थित किया है, जिससे पशुधन रोगों के प्रसार और रोग प्रकोपों की संख्या में प्रभावी रूप से कमी आई है। खुरपका और मुंहपका रोग (FMD) से संबंधित निगरानी रिपोर्ट के अनुसार, वर्ष 2021-23 के दौरान औसत नॉन-स्ट्रक्चरल प्रोटीन (NSP) एंटीबॉडी की व्यापकता 16% से घटकर 7.8% हो गई है। इसके अलावा, भारत में FMD के तीन स्ट्रेन (ओ, ए और एशिया 1) में से, वर्ष 2024 से एशिया 1 स्ट्रेन के

किसी प्रकोप की रिपोर्ट प्राप्त नहीं हुई है। FMD के प्रकोपों की संख्या वर्ष 2019 में 132 से घटकर वर्ष 2025 में 40 हो गई है। इसी तरह, ब्रुसेलोसिस के प्रकोप वर्ष 2019 में 22 से घटकर वर्ष 2025 में 6 रह गए हैं।

(घ) पशुपालन और डेयरी विभाग (DAHD), भारत सरकार ने पहचान और ट्रेसिबिलिटी के लिए प्रत्येक पशु को एक विशिष्ट 12 अंकों का टैग ID आवंटित करके "भारत पशुधन" नामक डिजिटल डेटाबेस विकसित किया है। भेड़ और बकरी के मामले में, झुंड के एक प्रतिनिधि पशु को टैग लगाकर झुंड का पंजीकरण किया जाता है। अब तक देश में भारत पशुधन पोर्टल पर 36.81 करोड़ पशु पंजीकृत हो चुके हैं।

इसके अतिरिक्त, पशु स्वास्थ्य सेवाओं को सुदृढ़ करने और पशुधन उत्पादकता में सुधार लाने के लिए सरकार द्वारा उठाए गए कदमों का विवरण नीचे दिया गया है:

- i. पशुधन स्वास्थ्य और रोग नियंत्रण कार्यक्रम (LHDCP) योजना के अंतर्गत राज्यों/संघ राज्य क्षेत्रों को पशुपालन की अच्छी प्रथाओं, जैव सुरक्षा/स्वच्छता उपायों, पशु रोगों के लिए टीकाकरण, रोग निगरानी और मॉनिटरिंग तथा क्षमता निर्माण संबंधी प्रशिक्षण और जागरूकता के लिए वित्तीय सहायता प्रदान की जाती है, जो पशु स्वास्थ्य और उत्पादकता को बढ़ावा देती है।
- ii. भारत में पशु चिकित्सा अवसंरचना के न्यूनतम मानकों के लिए दिशानिर्देश तैयार कर इन्हें अपनाने और आवश्यक कार्रवाई करने के अनुरोध के साथ राज्यों/संघ राज्य क्षेत्रों को भेज दिया गया है।
- iii. इस योजना के अंतर्गत, गुणवत्तापूर्ण टीकों की केंद्रीकृत खरीद और आवश्यकतानुसार आपूर्ति के साथ-साथ हितधारकों के बीच जागरूकता पैदा करने सहित पशुओं को चार प्रमुख रोगों, अर्थात् खुरपका और मुंहपका रोग (FMD), ब्रुसेलोसिस, पेस्ट डेस पेटिट्स रूमिनेंट्स (PPR) और क्लासिकल स्वाइन ज्वर (CSF) के टीकाकरण हेतु 100% केंद्रीय सहायता प्रदान की जाती है।

- iv. पशुधन स्वास्थ्य और रोग नियंत्रण कार्यक्रम (LHDCP) के पशु चिकित्सा अस्पताल और औषधालय (ESVHD-MVU) स्थापना और सुदृढीकरण के अंतर्गत, MVU के जमीनी संचालन के लिए साझा आधार पर राज्यों/संघ राज्य क्षेत्रों को आवर्ती वित्तीय सहायता प्रदान की जाती है। अब तक, देश के 29 राज्यों/संघ राज्य क्षेत्रों में कुल 4019 मोबाइल पशु चिकित्सा इकाइयां (MVU) परिचालित की जा चुकी हैं।
- v. पशुधन और पोल्ट्री के लिए 'मानक पशु चिकित्सा उपचार दिशानिर्देश (SVTG) तैयार किए गए हैं, ताकि पशु चिकित्सा देखभाल में सर्वोत्तम प्रथाओं को बढ़ावा दिया जा सके और पशुधन के स्वास्थ्य और रोग नियंत्रण को बेहतर बनाया जा सके, साथ ही रोगाणुरोधी दवाओं सहित दवाओं का जिम्मेदारीपूर्ण उपयोग सुनिश्चित किया जा सके।
- vi. राष्ट्रव्यापी कृत्रिम गर्भाधान कार्यक्रम (NAIP) के अंतर्गत, उच्च गुणता वाले सांडों के सीमन का उपयोग करते हुए, कृत्रिम गर्भाधान (AI) सेवाएं किसानों के घर पर निशुल्क प्रदान की जाती हैं।
- vii. त्वरित नस्ल सुधार कार्यक्रम के अंतर्गत, सेक्स सॉर्टेड सीमन का उपयोग 90% तक सटीकता के साथ बछड़ियों के उत्पादन के उद्देश्य से किया जाता है, जिससे दुधारू गोपशुओं की संख्या, नस्ल सुधार, उत्पादकता और किसानों की आय में वृद्धि होती है।
- viii. देशी नस्लों के उत्कृष्ट पशुओं के प्रसार के लिए, विभाग द्वारा देश भर में 24 IVF प्रयोगशालाएं स्थापित की गई हैं।
- ix. विभाग ने देशी गोपशुओं के लिए गौ चिप और देशी भैंसों के लिए महिष चिप नामक एकीकृत जीनोमिक चिप्स विकसित किए हैं, जिन्हें विशेष रूप से देश में उच्च आनुवंशिक गुणता वाले पशुओं के जीनोमिक चयन को बढ़ावा देने के लिए डिज़ाइन किया गया है।
- x. ग्रामीण भारत में सामुदायिक संसाधन व्यक्तियों/बहुउद्देशीय कृत्रिम गर्भाधान तकनीशियनों (MAITRIs) को किसानों के घर पर ही गुणवत्तापूर्ण कृत्रिम गर्भाधान सेवाएं प्रदान करने के लिए प्रशिक्षित और सुसज्जित किया गया है।

विवरण- I

पशुधन स्वास्थ्य और रोग नियंत्रण कार्यक्रम (LHDCP) के राष्ट्रीय पशु रोग नियंत्रण कार्यक्रम (NADCP) के अंतर्गत, ओडिशा (क्योंझर निर्वाचन क्षेत्र) और राजस्थान (भरतपुर निर्वाचन क्षेत्र) जैसे राज्यों सहित देश भर में, वर्ष 2021-22 से लेकर आज तक (दिनांक 19.03.2026) खुरपका और मुंहपका रोग (FMD) के लिए टीकाकरण का ब्यौरा

क्र सं.	राज्य	कुल
1	अंडमान और निकोबार द्वीप समूह	55,409
2	आंध्र प्रदेश	6,48,87,281
3	अरुणाचल प्रदेश	13,14,903
4	असम	2,66,46,016
5	बिहार	8,20,41,393
6	चंडीगढ़	1,31,049
7	छत्तीसगढ़	4,76,68,864
8	दिल्ली	6,28,679
9	गोवा	3,37,870
10	गुजरात	11,83,35,276
11	हरियाणा	2,83,13,484
12	हिमाचल प्रदेश	1,09,38,923
13	जम्मू और कश्मीर	3,12,44,085
14	झारखंड	2,44,74,055
15	कर्नाटक	7,43,44,153
16	केरल	58,94,134
17	लद्दाख	13,06,988
18	लक्षद्वीप	2,733
19	मध्य प्रदेश	14,00,48,640
20	महाराष्ट्र	12,06,22,648
21	मणिपुर	9,31,461
22	मेघालय	15,45,846
23	मिजोरम	74,972
24	नागालैंड	3,50,420
25	ओडिशा (क्योंझर)	5,43,73,477(3112327)
26	पुदुचेरी	3,65,563

27	पंजाब	3,70,11,060
28	राजस्थान (भरतपुर)	8,44,06,660 (3010751)
29	सिक्किम	2,81,016
30	तमिलनाडु	6,64,02,021
31	तेलंगाना	3,63,55,901
32	दादरा और नगर हवेली तथा दमन और दीव	88,065
33	त्रिपुरा	30,27,481
34	उत्तर प्रदेश	16,31,66,496
35	उत्तराखंड	1,77,30,228
36	पश्चिम बंगाल	7,97,11,306

विवरण- II

पशुधन स्वास्थ्य और रोग नियंत्रण कार्यक्रम (LHDCP) के राष्ट्रीय पशु रोग नियंत्रण कार्यक्रम (NADCP) के अंतर्गत, ओडिशा (क्योंझर निर्वाचन क्षेत्र) और राजस्थान (भरतपुर निर्वाचन क्षेत्र) जैसे राज्यों सहित देश में, वर्ष 2021-22 से लेकर आज तक (दिनांक 19.03.2026) ब्रुसेलोसिस के लिए टीकाकरण का ब्यौरा

क्र.सं.	राज्य	कुल
1	पश्चिम बंगाल	36,68,437
2	मध्य प्रदेश	33,62,104
3	बिहार	32,79,087
4	आंध्र प्रदेश	29,36,084
5	उत्तर प्रदेश	24,95,402
6	गुजरात	24,61,151
7	कर्नाटक	24,22,377
8	तमिलनाडु	23,16,729
9	महाराष्ट्र	21,42,880
10	राजस्थान (भरतपुर)	12,45,297 (63775)
11	ओडिशा (क्योंझर)	11,35,809 (58457)
12	तेलंगाना	7,49,817
13	पंजाब	7,38,508
14	छत्तीसगढ़	6,41,982

15	हरियाणा	6,36,701
16	झारखंड	5,14,039
17	असम	3,48,746
18	उत्तराखंड	2,39,730
19	जम्मू और कश्मीर	1,93,319
20	हिमाचल प्रदेश	84,352
21	केरल	30,280
22	दिल्ली	23,373
23	अरुणाचल प्रदेश	16,476
24	मेघालय	15,881
25	चंडीगढ़	6,897
26	लद्दाख	5,169
27	गोवा	3,160
28	मणिपुर	3,141
29	नागालैंड	3,064
30	त्रिपुरा	2,988
31	सिक्किम	1,950
32	मिजोरम	654
33	दादरा और नगर हवेली तथा दमन और दीव	315
34	पुदुचेरी	174

FUNDS FOR PM E-DRIVE

5082. SHRIMATI JUNE MALIAH:

Will the Minister of **HEAVY INDUSTRIES** be pleased to state:

- (a) the details of the funds (in Rupees) allocated and utilised under PM E-Drive scheme as of February 2026 announced during the Budget 2025-26;
and

- (b) whether it is a fact that the allocation of the funds for the said scheme announced in the Budget 2026-27 is just 38 per cent of the last year's Budget and if so, the details thereof along with the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU SRINIVASA VARMA):

- (a) The details of funds (in Rupees) allocated and utilized under the PM E-DRIVE scheme as of February 28, 2026 announced during the Budget 2025-26 are as under : -

Sl. No.	Head	BE FY 2025-26	RE FY 2025-26	Actual Expenditure till 20.03.2026	Actual Expenditure as % Share of RE 2025-26
1	Demand Incentive	1,651	1129.85	916.06	81%
2	Grants for creation of capital assets	2,324	150	0	0%
3	Admin Expenses	25	20.15	15.36	76%
	Total	4,000	1,300	931.42	72%

- (b) The allocation for FY 2026-27 is ₹1,500 crore, which is about 115% of the Revised Estimates (RE) for FY 2025-26 (₹1,300 crore) and 38% of the Budget Estimates (BE) for FY 2025-26 (₹4,000 crore).

The Scheme has been extended up to 31.03.2028. The apparent reduction in allocation is primarily on account of the milestone-based disbursement mechanism for grants. Accordingly, the budget provision for FY

2026–27 is assessed to be adequate for effective implementation of the Scheme.

PROSECUTE OFFICIALS

5083. SHRI MATHESWARAN V. S.:

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) whether any sanctions to prosecute officials received from various investigating agencies are pending with the Ministry as per reports for more than three months and if so, the reasons for the same;
- (b) the total number of sanctions granted by the Government to prosecute the officials from 2014; and
- (c) the total number of sanctions rejected by the Government to prosecute the officials from 2014?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

- (a) As per records, till 28.02.2026, 10 sanctions to prosecute officials, received from central investigating agencies, are pending with this Ministry for more than 3 months.
- (b) to (c) Since 2014, this Ministry has granted 330 sanctions, received from central investigating agencies, to prosecute officials. However, 01 such sanction has been rejected.

FAST TRACK COURTS FOR NDPS

5084. ADV. ADOOR PRAKASH:

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) the present status of the request before the Government from the State of Kerala towards central assistance for establishing of Fast Track Courts for the trial of NDPS Act cases in the State;
- (b) whether the Government will provide funds for establishing the Fast Track Courts to clear pendency of NDPS case in the State and if so, the details thereof;
- (c) the number of Fast Track Courts for the trial of NDPS Act cases presently, State-wise; and
- (d) the details of Central assistance provided during the last five years for establishing Fast Track Courts for the trial of NDPS Act cases, State wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

- (a) There is no proposal from the State of Kerala towards central assistance for establishing of Fast Track Courts for the trial of Narcotic Drugs and Psychotropic Substances (NDPS) Act cases in the State pending before the Government.
- (b), (c) and (d) There is no scheme in operation at present under which funds can be provided exclusively for establishing the Fast-Track Courts for NDPS Act cases. The number of Fast Track Courts for trial of NDPS Act cases established by the States is not maintained.

नमो ड्रोन दीदी योजना के तहत प्राप्त आवेदन

5085. डॉ. राजीव भारद्वाज:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या केन्द्र सरकार की नमो ड्रोन दीदी योजना के अंतर्गत हिमाचल प्रदेश के चम्बा जिले से महिला स्व-सहायता समूहों (एसएचजी) से आवेदन आमंत्रित किए गए हैं;
- (ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) क्या ड्रोन की खरीद से पहले स्व-सहायता समूहों के सदस्यों को प्रशिक्षण प्रदान करने का प्रावधान है; और
- (घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री; तथा संचार मंत्रालय में राज्य मंत्री (डॉ. चंद्र शेखर पेम्मासानी):

(क) से (घ) सरकार ने 'नमो ड्रोन दीदी' को केंद्रीय क्षेत्र योजना के रूप में 2023-24 से 2025-26 की अवधि के लिए ₹1261 करोड़ के परिव्यय के साथ अनुमोदित किया है। इस योजना का उद्देश्य कृषि प्रयोजन (उर्वरकों और कीटनाशकों का प्रयोग) के लिए किसानों को किराये की सेवाएं प्रदान करने हेतु चयनित महिला स्व-सहायता समूहों (एसएचजी) को ड्रोन उपलब्ध कराना है।

राज्य स्तर पर गठित समिति में राज्य के कृषि/कृषि अभियांत्रिकी विभाग, ग्रामीण विकास, दीनदयाल अंत्योदय योजना - राष्ट्रीय ग्रामीण आजीविका मिशन (डीएवाई-एनआरएलएम) की राज्य मिशन निदेशालय, राज्य सहकारिता विभाग, अग्रणी बैंक/राष्ट्रीय कृषि एवं ग्रामीण विकास बैंक (नाबार्ड), राज्य के लिए नामित अग्रणी उर्वरक कंपनी (एलएफसी) के प्रतिनिधि, भारतीय कृषि अनुसंधान परिषद (आईसीएआर)/राज्य कृषि विश्वविद्यालय (एसएयू)/कृषि विज्ञान केंद्र (केवीके) के सदस्य शामिल होते हैं। यह समिति ड्रोन उपयोग के लिए उपयुक्त क्लस्टरों के चयन, चिह्नित क्लस्टरों में राज्यों में डीएवाई-एनआरएलएम के अंतर्गत प्रगतिशील महिला एसएचजी के चयन, ड्रोन पायलट और ड्रोन सहायक प्रशिक्षण के लिए महिला एसएचजी के सदस्यों के चयन, जिला-वार ड्रोन उपयोग

के आकलन, मौजूदा अंतराल की पहचान, ड्रोन उपयोग की उपलब्धता और भावी आवश्यकताओं, तथा एलएफसी और कीटनाशक कंपनियों आदि के समन्वय से चयनित महिला एसएचजी को व्यवसाय उपलब्ध कराने/सुनिश्चित करने के लिए उत्तरदायी है।

उर्वरक विभाग द्वारा प्रदान की गई सूचना के अनुसार, एलएफसी ने 2023-24 में एसएचजी की ड्रोन दीदियों को 500 ड्रोन वितरित किए हैं। इन सभी ड्रोन दीदियों को नागर विमानन महानिदेशालय (डीजीसीए) द्वारा प्राधिकृत रिमोट पायलट प्रशिक्षण संगठनों (आरपीटीओ) में प्रशिक्षण प्रदान किया गया है। हिमाचल प्रदेश राज्य सहित राज्य-वार ब्यौरा संलग्न **विवरण** में दिया गया है।

विवरण

नमो ड्रोन दीदी योजना के अंतर्गत वितरित ड्रोनों का राज्य-वार ब्यौरा

क्र.सं.	राज्य का नाम	एलएफसी द्वारा वितरित ड्रोनों की संख्या
1	आंध्र प्रदेश	96
2	असम	9
3	बिहार	5
4	छत्तीसगढ़	12
5	गुजरात	18
6	हरियाणा	22
7	हिमाचल प्रदेश	4
8	झारखंड	1
9	कर्नाटक	82
10	केरल	2
11	मध्य प्रदेश	34
12	महाराष्ट्र	30
13	ओडिशा	12
14	पंजाब	23
15	राजस्थान	19
16	तमिलनाडु	17

17	तेलंगाना	72
18	उत्तर प्रदेश	32
19	उत्तराखंड	3
20	पश्चिम बंगाल	7
कुल		500

DOWRY DEATHS

5086. DR. BYREDDY SHABARI:

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) the total number of cases registered under Section 304B of the Indian Penal Code (dowry death) and the conviction rate in such cases during the last five years, year and State/UT-wise;
- (b) whether the Government has identified challenges such as evidentiary gaps, investigation delays, or hostile witnesses affecting convictions;
- (c) the number of reported cases of suspicious or unnatural deaths of married women occurring after seven years of marriage during the last five years, State/UT-wise;
- (d) whether the Government is aware that Section 304B IPC applies only to deaths within seven years of marriage;
- (e) whether any proposal exists to review or extend this time limit, if so, the details thereof; and

- (f) whether the Government proposes to introduce specialised police units, standardised investigation protocols, or fast-track mechanisms for effective investigation and trial of such cases?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI BANDI SANJAY KUMAR):

(a) to (f) National Crime Records Bureau (NCRB) compiles statistical data on crimes as reported to it by the States/UTs and publishes the same in its annual publication “Crime in India”. The latest published report pertains to the year 2023. The State/UT wise details of cases registered, cases in which trials completed, cases convicted and conviction rate under Dowry Death [Section 304B of Indian Penal Code (now Section 80 of Bharatiya Nyaya Sanhita)] during the years 2019 to 2023 are given in the enclosed **Statement**.

‘Police’ and ‘Public Order’ are State subjects under the Seventh Schedule to the Constitution of India. The responsibility to maintain law and order, protection of life and property of the citizens including investigation and prosecution of crime against women rests with the respective State Governments/UT Administrations. The State Governments/ UT Administrations are competent to deal with such offences under the extant provisions of laws. The Government of India supports and supplements the efforts of the State Governments and UT Administrations to effectively tackle the crime against women and girls.

Dowry Prohibition Act, 1961 and the Bharatiya Nyaya Sanhita, 2023 have adequate provisions to tackle the menace of Dowry. Section 80 of the Bharatiya

Nyaya Sanhita, 2023 (formerly Section 304B of the Indian Penal Code) applies specifically to cases of dowry death occurring within seven years of marriage while other provisions of law such as Section 85 of the Bharatiya Nyaya Sanhita (formerly Section 498A IPC) continue to provide protection against cruelty and harassment for dowry demands irrespective of the duration of marriage. The Dowry Prohibition Act, 1961 prohibits and penalizes giving or taking of dowry so as to safeguard women against dowry harassment.

Bharatiya Nagarik Suraksha Sanhita (BNSS), 2023 provides for speedy investigation and trial of criminal cases including Dowry related cases.

There is no such proposal to review or extend the time limit given under Section 80 of the Bhartiya Nyaya Sanhita, 2023.

Ministry of Home Affairs has advised all State Governments/Union Territory Administrations, to take the following measures:

- i. Dowry related cases must be adjudicated expeditiously to avoid further harassment of the women.
- ii. Appointment of Dowry Prohibition Officers and notification of the Rules under the Dowry Prohibition Act, 1961.

Further, Ministry of Home Affairs has also issued advisories to all States/UTs from time to time advising them to effectively deal with crimes against women inter-alia proper enforcement of law and convictions in women related crimes. These Advisories are available at www.mha.gov.in.

Further, Bureau of Police Research & Development, conducts training programmes for personnel of criminal justice system including Investigation

Officers, Prosecution Officers and Medical Officers etc. to deal with crime against women effectively and sensitively.

STATEMENT

State/UT-wise Cases Registered (CR), Cases in which Trials Completed (CTC), Cases Convicted (CON) and Conviction Rate (CVR) under Dowry Death under Crimes against Women Dowry Deaths during 2019-2021

SL	State/UT	2019				2020				2021			
		CR	CTC	CON	CVR	CR	CTC	CON	CVR	CR	CTC	CON	CVR
1	Andhra Pradesh	112	151	13	8.6	111	48	6	12.5	108	65	9	13.8
2	Arunachal Pradesh	1	0	0	-	0	0	0	-	0	0	0	-
3	Assam	156	47	4	8.5	148	22	2	9.1	198	20	1	5.0
4	Bihar	1120	414	129	31.2	1046	92	58	63.0	1000	179	128	71.5
5	Chhattisgarh	76	61	29	47.5	71	26	8	30.8	65	32	11	34.4
6	Goa	1	0	0	-	0	0	0	-	0	1	0	0.0
7	Gujarat	9	2	0	0.0	6	0	0	-	11	18	1	5.6
8	Haryana	248	149	46	30.9	251	27	6	22.2	275	67	16	23.9
9	Himachal Pradesh	4	0	0	-	1	0	0	-	2	1	0	0.0
10	Jharkhand	299	113	55	48.7	275	79	37	46.8	281	81	47	58.0
11	Karnataka	194	118	9	7.6	176	93	7	7.5	158	56	14	25.0
12	Kerala	8	10	1	10.0	6	64	61	95.3	9	2	0	0.0
13	Madhya Pradesh	550	564	216	38.3	608	211	68	32.2	522	380	136	35.8
14	Maharashtra	196	145	10	6.9	197	59	10	16.9	172	71	8	11.3
15	Manipur	0	0	0	-	1	0	0	-	2	0	0	-
16	Meghalaya	3	0	0	-	1	0	0	-	0	0	0	-
17	Mizoram	0	0	0	-	0	0	0	-	0	0	0	-
18	Nagaland	0	0	0	-	1	0	0	-	0	0	0	-
19	Odisha	342	33	0	0.0	320	53	8	15.1	293	28	5	17.9
20	Punjab	69	57	19	33.3	63	14	6	42.9	69	26	11	42.3
21	Rajasthan	452	180	85	47.2	479	134	65	48.5	452	203	98	48.3
22	Sikkim	0	0	0	-	0	0	0	-	0	0	0	-
23	Tamil Nadu	28	58	9	15.5	40	31	10	32.3	27	44	12	27.3
24	Telangana	163	105	18	17.1	158	121	40	33.1	175	85	7	8.2
25	Tripura	38	25	2	8.0	23	1	0	0.0	22	4	3	75.0
26	Uttar Pradesh	2410	1068	557	52.2	2274	922	553	60.0	2222	753	439	58.3
27	Uttarakhand	57	18	11	61.1	65	8	1	12.5	72	17	6	35.3
28	West Bengal	470	199	47	23.6	522	66	1	1.5	454	108	5	4.6
	TOTAL STATE(S)	7006	3517	1260	35.8	6843	2071	947	45.7	6589	2241	957	42.7
29	A&N Islands	0	0	0	-	0	0	0	-	1	0	0	-

30	Chandigarh	6	2	2	100.0	1	1	1	100.0	4	2	1	50.0
31	D&N Haveli and Daman & Diu	5	0	0	-	1	0	0	-	0	0	0	-
32	Delhi	116	32	18	56.3	110	8	8	100.0	141	9	6	66.7
33	Jammu & Kashmir	8	3	0	0.0	9	3	0	0.0	16	0	0	-
34	Ladakh	-	-	-	-	0	0	0	-	0	0	0	-
35	Lakshadweep	0	0	0	-	0	0	0	-	0	0	0	-
36	Puducherry	0	0	0	-	2	0	0	-	2	0	0	-
	TOTAL UT(S)	135	37	20	54.1	123	12	9	75.0	164	11	7	63.6
	TOTAL (ALL INDIA)	7141	3554	1280	36.0	6966	2083	956	45.9	6753	2252	964	42.8

Source: Crime in India

Note = Conviction Rate = (Cases Convicted) / (Cases in which Trials Completed) X 100

State/UT-wise Cases Registered (CR), Cases in which Trials Completed (CTC), Cases Convicted (CON) and Conviction Rate (CVR) under Dowry Death under Crimes against Women Dowry Deaths during 2022-2023

SL	State/UT	2022				2023			
		CR	CTC	CON	CVR	CR	CTC	CON	CVR
1	Andhra Pradesh	100	93	8	8.6	95	148	17	11.5
2	Arunachal Pradesh	0	0	0	-	1	0	0	-
3	Assam	175	65	7	10.8	101	77	7	9.1
4	Bihar	1057	249	89	35.7	1143	210	73	34.8
5	Chhattisgarh	57	53	27	50.9	46	64	13	20.3
6	Goa	0	0	0	-	1	0	0	-
7	Gujarat	10	9	0	0.0	12	3	0	0.0
8	Haryana	234	140	20	14.3	207	194	21	10.8
9	Himachal Pradesh	1	0	0	-	0	1	0	0.0
10	Jharkhand	208	238	61	25.6	218	331	92	27.8
11	Karnataka	165	173	1	0.6	156	238	6	2.5
12	Kerala	11	6	1	16.7	8	3	0	0.0
13	Madhya Pradesh	518	697	185	26.5	468	710	193	27.2
14	Maharashtra	180	143	7	4.9	170	157	7	4.5
15	Manipur	0	0	0	-	1	0	0	-
16	Meghalaya	1	1	0	0.0	0	1	1	100.0
17	Mizoram	0	0	0	-	0	0	0	-
18	Nagaland	0	0	0	-	0	0	0	-
19	Odisha	263	177	19	10.7	231	141	18	12.8
20	Punjab	71	26	4	15.4	44	48	6	12.5
21	Rajasthan	451	167	66	39.5	428	132	60	45.5
22	Sikkim	0	0	0	-	0	0	0	-

23	Tamil Nadu	29	37	6	16.2	11	33	8	24.2
24	Telangana	137	140	24	17.1	145	180	26	14.4
25	Tripura	25	4	1	25.0	21	14	5	35.7
26	Uttar Pradesh	2138	1134	686	60.5	2122	1358	887	65.3
27	Uttarakhand	70	24	3	12.5	48	57	25	43.9
28	West Bengal	406	100	14	14.0	350	127	8	6.3
	TOTAL STATE(S)	6307	3676	1229	33.4	6027	4227	1473	34.8
29	A&N Islands	0	0	0	-	0	1	0	0.0
30	Chandigarh	1	1	1	100.0	4	1	0	0.0
31	D&N Haveli and Daman & Diu	1	0	0	-	0	3	1	33.3
32	Delhi	131	9	1	11.1	115	43	26	60.5
33	Jammu & Kashmir	9	3	0	0.0	9	9	1	11.1
34	Ladakh	0	0	0	-	0	0	0	-
35	Lakshadweep	0	0	0	-	0	0	0	-
36	Puducherry	1	0	0	-	1	0	0	-
	TOTAL UT(S)	143	13	2	15.4	129	57	28	49.1
	TOTAL (ALL INDIA)	6450	3689	1231	33.4	6156	4284	1501	35.0

Source: Crime in India

Note = Conviction Rate = (Cases Convicted) / (Cases in which Trials Completed) X 100

CSR PROJECTS IN ANDHRA PRADESH

5087. SHRI PUTTA MAHESH KUMAR:

Will the Minister of **STEEL** be pleased to state:

- (a) the details regarding the list of CSR projects proposed, under consideration and presently functional by PSUs under the Ministry of Steel in Andhra Pradesh, district-wise and in Eluru district;
- (b) the details regarding the list of focus sectors that CSR projects have been proposed, undertaken and presently functional in Andhra Pradesh, district-wise and in Eluru district;

- (c) the details regarding the total amount of funds allocated, released and utilised for each CSR initiative specified above across Andhra Pradesh, district-wise and in Eluru district; and
- (d) the details regarding the total number of beneficiaries of such CSR activities over the last five years across Andhra Pradesh, district-wise and in Eluru district?

**THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND
MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU
SRINIVASA VARMA):**

(a) to (c) Corporate Social Responsibility (CSR) projects are not allocated State-wise. However, CSR projects by Central Public Sector Enterprises (CPSEs) under Ministry of Steel are mainly carried out in periphery of Steel Plants, Steel Townships and Mines which are predominantly inhabited by Scheduled Tribe, Scheduled Castes and Backward population. As per the Companies Act, 2013 and CSR guidelines, activities are undertaken based on local needs and priorities.

The focus areas include education, healthcare, women empowerment, livelihood generation, sanitation, rural development, environmental sustainability, sports and promotion of traditional art and culture.

(d) The CSR works benefit society at large, therefore, exact number of beneficiaries due to individual work by CPSEs, District-wise, is not measurable and is not maintained.

गोकुल ग्रामों की स्थापना

5088. डॉ. मन्ना लाल रावत:

क्या मत्स्यपालन, पशुपालन और डेयरी मंत्री यह बताने की कृपा करेंगे कि:

- (क) राष्ट्रीय गोकुल मिशन के अंतर्गत देश भर में कितने गोकुल ग्राम स्थापित किए गए हैं और इससे कितने किसान लाभान्वित हुए हैं;
- (ख) राजस्थान राज्य में स्थापित गोकुल ग्रामों का जिला-वार ब्यौरा क्या है;
- (ग) क्या सरकार ने इस मिशन के अंतर्गत देशी गौवंशीय नस्लों के सुधार के लिए कोई विशेष वित्तीय सहायता अथवा योजनाएं प्रदान की हैं;
- (घ) इस मिशन के अंतर्गत किसानों को प्रदान किए जा रहे प्रशिक्षण और तकनीकी सहायता का ब्यौरा क्या है;
- (ङ) क्या सरकार द्वारा राष्ट्रीय गोकुल मिशन के अंतर्गत गायों और बैलों की उत्पादकता में सुधार लाने के लिए कोई विशेष कदम उठाए गए हैं; और
- (च) इस मिशन के अंतर्गत गोवंश के संरक्षण और विकास के लिए केन्द्र सरकार द्वारा राज्य सरकार के साथ किए जा रहे सहयोग का ब्यौरा क्या है?

पंचायती राज मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्री (श्री राजीव रंजन सिंह उर्फ ललन सिंह):

(क) और (ख) राष्ट्रीय गोकुल मिशन के तहत 16 गोकुल ग्राम स्थापित किए गए हैं। वर्ष 2021-22 से वर्ष 2025-26 के दौरान संशोधित और पुनर्संरचित राष्ट्रीय गोकुल मिशन के अंतर्गत इस घटक को बंद कर दिया गया है। गोकुल ग्राम की स्थापना वाले घटक के अंतर्गत, राजस्थान राज्य से कोई प्रस्ताव प्राप्त नहीं हुआ था। हालाँकि, राष्ट्रीय गोकुल मिशन के 'राष्ट्रव्यापी कृत्रिम गर्भाधान कार्यक्रम' के तहत, अब तक जिससे पूरे देश में 9.67 करोड़ पशुओं को कवर करते हुए 15.29 करोड़ कृत्रिम गर्भाधान किए गए हैं। इससे 5.74 करोड़ किसान लाभान्वित हुए हैं; जिसमें राजस्थान के 43.56 लाख डेयरी किसान भी शामिल हैं।

(ग) से (च) राज्यों और संघ राज्य क्षेत्रों के प्रयासों को अनुपूरित करने के उद्देश्य से, भारत सरकार का पशुपालन और डेयरी विभाग (DAHD) दिसंबर 2014 से देशी नस्लों के विकास और संरक्षण, बोवाइन आबादी के आनुवंशिक उन्नयन तथा दूध उत्पादन और उत्पादकता को बढ़ाते हुए किसानों के लिए दूध उत्पादन को और अधिक लाभकारी बनाने के उद्देश्य से 'राष्ट्रीय गोकुल मिशन' लागू कर रहा है। देशी नस्लों के विकास और संरक्षण के लिए राष्ट्रीय गोकुल मिशन के तहत उठाए गए कदम निम्नलिखित हैं:

- (i) राष्ट्रव्यापी कृत्रिम गर्भाधान कार्यक्रम: इस कार्यक्रम का उद्देश्य कृत्रिम गर्भाधान (AI) कवरेज को बढ़ाना और किसानों के द्वार तक, देशी नस्लों सहित, उच्च आनुवंशिक गुणता वाले सांडों के सीमन का उपयोग करके गुणवत्तापूर्ण कृत्रिम गर्भाधान सेवाएँ (AI) पहुँचाना है। अब तक, इस कार्यक्रम के तहत पूरे देश में 9.67 करोड़ पशुओं को कवर किया गया है, 15.29 करोड़ कृत्रिम गर्भाधान किए गए हैं और 5.74 करोड़ किसानों को लाभ पहुँचा है।
- (ii) सेक्स सॉर्टिड सीमन: देश में सेक्स सॉर्टिड सीमन का उत्पादन शुरू किया गया है, जिसका उद्देश्य 90% तक की सटीकता के साथ केवल बछड़ियों का उत्पादन करना है। सेक्स सॉर्टिड सीमन का उपयोग 'गेम चेंजर' साबित हो रहा है; यह न केवल दूध उत्पादन को बढ़ाता है, बल्कि आवारा पशुओं की आबादी को नियंत्रित करने में भी मदद करता है। भारत में पहली बार, राष्ट्रीय गोकुल मिशन के तहत स्थापित सुविधाओं ने देशी गोपशु नस्लों के सेक्स सॉर्टिड सीमन का सफलतापूर्वक उत्पादन किया है। ये सुविधाएँ गुजरात, मध्य प्रदेश, तमिलनाडु, उत्तराखंड और उत्तर प्रदेश में स्थित पाँच सरकारी सीमन केंद्रों पर स्थापित की गई हैं। इसके अतिरिक्त, तीन निजी सीमन केंद्र भी सेक्स सॉर्टिड सीमन की खुराकों के उत्पादन में योगदान दे रहे हैं। अब तक, देशी नस्लों के सांडों सहित, उच्च आनुवंशिक गुणता वाले सांडों का उपयोग करके 1.35 करोड़ सेक्स सॉर्टिड सीमन की खुराकें उत्पादित की जा चुकी हैं।

सेक्स सॉर्टिड सीमन का उपयोग करके त्वरित नस्ल सुधार कार्यक्रम: इस कार्यक्रम के तहत, देशी नस्लों के सेक्स सॉर्टिड सीमन को बढ़ावा दिया जाता है। इस घटक के अंतर्गत, पशुओं के सुनिश्चित गर्भधारण पर, किसानों को सेक्स सॉर्टिड सीमन की लागत का 50% तक प्रोत्साहन के रूप में उपलब्ध कराया जाता है।

देशी रूप से विकसित सेक्स सॉर्टिड सीमन उत्पादन तकनीक का शुभारंभ: देशी रूप से विकसित सेक्स सॉर्टिड सीमन उत्पादन तकनीक का शुभारंभ किया गया है। इस तकनीक की मदद से, सेक्स सॉर्टिड सीमन की लागत 800 रुपये से घटकर 250 रुपये प्रति खुराक हो गई है। यह तकनीक हमारे किसानों के लिए 'गेम चेंजर' साबित होगी, क्योंकि अब सेक्स सॉर्टिड सीमन उचित दरों पर उपलब्ध है। देश में देशी मादा गोपशुओं की आबादी बढ़ाने में, देशी सेक्स सॉर्टिड सीमन उत्पादन तकनीक एक महत्वपूर्ण भूमिका निभा रही है।

(iii) ग्रामीण भारत में बहुउद्देशीय कृत्रिम गर्भाधान तकनीशियन मैत्री (MAITRI): MAITRI को किसानों के द्वार पर ही गुणवत्तापूर्ण कृत्रिम गर्भाधान सेवाएँ देने के लिए प्रशिक्षित और सुसज्जित किया गया है। आज की तारीख तक, पूरे देश में 42096 मैत्री MAITRI को प्रशिक्षित करके काम पर शामिल किया है।

(iv) इन-विट्रो फर्टिलाइजेशन (IVF) तकनीक का कार्यान्वयन: देश में पहली बार, देशी नस्लों के विकास और संरक्षण के लिए बोवाइन IVF तकनीक को बढ़ावा दिया गया है।

भारत सरकार के पशुपालन और डेयरी विभाग (DAHD) ने देश में देशी नस्लों को बढ़ावा देने के लिए 24 IVF प्रयोगशालाएँ स्थापित की हैं। इन प्रयोगशालाओं से 28579 व्यवहार्य भ्रूण तैयार किए गए हैं, जिनमें से 16210 भ्रूणों को हस्तांतरित किया गया है और 2612 बछड़ों और बछड़ियों का जन्म हुआ है।

किसानों के घर तक तकनीक पहुँचाने के लिए IVF तकनीक का उपयोग करके 'त्वरित नस्ल सुधार कार्यक्रम' शुरू किया गया है। इस घटक के तहत पशुओं के प्रति

सुनिश्चित गर्भधारण पर किसानों को 5,000 रुपये की दर से प्रोत्साहन राशि उपलब्ध कराई जाती है। इस कार्यक्रम के तहत देशी नस्लों के विकास को बढ़ावा दिया जाता है।

इस कार्यक्रम के तहत अब तक 7957 भ्रूण स्थानान्तरित किए गए हैं, 1588 गर्भधारण सुनिश्चित हुए हैं और 1149 बछड़ों और बछड़ियों का जन्म हुआ है, जिनमें 1068 बछड़ियां हैं।

देशी कल्चर मीडिया का शुभारंभ: देश में IVF तकनीक को और अधिक बढ़ावा देने के लिए, इन-विट्रो फर्टिलाइजेशन (IVF) हेतु देशी मीडिया शुरू किया गया है। यह देशी मीडिया, महँगे आयातित मीडिया का एक किफायती विकल्प प्रदान करता है। इस मीडिया के उपयोग से भ्रूण उत्पादन की लागत 5000 रुपये से घटकर 2000 रुपये प्रति भ्रूण हो गई है।

- (v) संतति परीक्षण और वंशावली चयन कार्यक्रम: इस कार्यक्रम का उद्देश्य उच्च आनुवंशिक गुणता वाले सांडों का उत्पादन करना है, जिसमें देशी नस्लों के सांड भी शामिल हैं। गायों की गिर और साहीवाल नस्लों तथा भैंसों की मुरा और मेहसाणा नस्लों के लिए संतति परीक्षण लागू किया गया है। वंशावली चयन कार्यक्रम के तहत गायों की राठी, थारपारकर, हरियाना और कांकरेज नस्लों तथा भैंसों की जाफराबादी, नीली रावी, पंढरपुरी और बन्नी नस्लों को शामिल किया गया है।

इस कार्यक्रम के तहत उत्पादित देशी नस्लों के रोग-मुक्त और उच्च आनुवंशिक गुणता वाले सांडों को पूरे देश में स्थित सीमन केंद्रों को उपलब्ध कराया जाता है। अब तक 4620 उच्च आनुवंशिक गुणता वाले सांड तैयार किए गए हैं और उन्हें सीमन उत्पादन के लिए सीमन केंद्रों को उपलब्ध कराया गया है।

- (vi) देशी नस्लों के सीमन का उत्पादन सहित सीमन उत्पादन में गुणात्मक और मात्रात्मक सुधार लाने के लिए सीमन केंद्रों को सुदृढ़ बनाना। अब तक 48 सीमन केंद्रों को सुदृढ़ बनाने की स्वीकृति दी जा चुकी है।

(vii) इस योजना के तहत, किसानों में देशी बोवाइन नस्लों के महत्व के प्रति जागरूकता पैदा करने के लिए प्रजनन शिविर, दूध उत्पादन प्रतियोगिताएं, बछड़ा-बछड़ी रैलियां, किसान प्रशिक्षण कार्यक्रम, सेमिनार और कार्यशालाएं, सम्मेलन आदि आयोजित किए गए हैं।

भारत सरकार के पशुपालन और डेयरी विभाग तथा राज्यों/संघ राज्य क्षेत्रों द्वारा योजनाओं और उपायों के कार्यान्वयन में किए गए समन्वित प्रयासों के परिणामस्वरूप, देश में दूध उत्पादन पिछले 11 वर्षों में 69.41% बढ़ा है। यह वर्ष 2014-15 के दौरान 146.3 मिलियन टन से बढ़कर वर्ष 2024-25 में 247.87 मिलियन मीट्रिक टन हो गया है। इसी अवधि के दौरान, प्रति व्यक्ति दूध की उपलब्धता में 52.03% की वृद्धि हुई है, जो वर्ष 2014-15 के दौरान 319 ग्राम प्रतिदिन से बढ़कर वर्ष 2024-25 में 485 ग्राम प्रतिदिन हो गई है। वर्ष 2014-15 और वर्ष 2024-25 के बीच गोपशुओं और भैंसों की समग्र उत्पादकता में 36.63% से अधिक की वृद्धि हुई है, जो विश्व में सर्वाधिक उत्पादकता वृद्धि दर है।

पिछले तीन वर्षों और चालू वर्ष (अर्थात् वर्ष 2025-26, में अब तक) के दौरान राष्ट्रीय गोकुल मिशन (RGM) के अंतर्गत जारी की गई निधियों का राज्य-वार ब्यौरा संलग्न **विवरण** में दिया गया है।

विवरण

पिछले तीन वर्षों और चालू वर्ष के दौरान राष्ट्रीय गोकुल मिशन (RGM) के तहत जारी की गई निधि का राज्यवार ब्यौरा

(लाख रुपये में)

राज्य/संघ राज्य क्षेत्र	वर्ष 2022-23	वर्ष 2023-24	वर्ष 2024-25*	वर्ष 2025-26 (अब तक)
	जारी निधि	जारी निधि	जारी निधि	जारी निधि
आंध्र प्रदेश	1546	3538.38	3184.16	1500
अरुणाचल प्रदेश	467.16	1965.31	0	263.54
असम	3658.19	723.25	2163.34	810
बिहार	4928.63	0.00	0	3000
छत्तीसगढ़	402	0.00	0	759.69
गोवा	0	0.00	0	0.00
गुजरात	2222.82	6542.58	2071.85	7100.46

राज्य/संघ राज्य क्षेत्र	वर्ष 2022-23	वर्ष 2023-24	वर्ष 2024-25*	वर्ष 2025-26 (अब तक)
हरियाणा	1173.66	0.00	0	1185.25
हिमाचल प्रदेश	0	0.00	0	0.00
जम्मू और कश्मीर	2539.35	0.00	6119.52	1412.50
झारखंड	1500	0.00	1500	1385.35
कर्नाटक	3562.48	2651.31	0	0.00
केरल	1284.12	6546.27	3697.74	174.50
मध्य प्रदेश	9049.51	4903	0	1000
महाराष्ट्र	0	3261.5	1444.56	600.31
मणिपुर	166.69	0.00	0	758.40
मेघालय	0	0.00	0	0.00
मिजोरम	138.69	847.37	0	0.00
नागालैंड	608.86	466.2	0	932.42
ओडिशा	1374.25	0.00	1671.06	895.54
पंजाब	232	0.00	0	697.88
राजस्थान	250	250	0	1970.07
सिक्किम	572.42	1097.87	0	639.98
तमिलनाडु	3347	10996.1	0	1525.72
तेलंगाना	0	3153.13	0	995.18
त्रिपुरा	0	0.00	0	975.00
उत्तर प्रदेश	7671.25	9642.18	0	0.00
उत्तराखंड	1885.75	6083	0	576.36
पश्चिम बंगाल	2037.35	6500	0	1135.50
अंडमान और निकोबार द्वीप समूह	0	0	0	0
चंडीगढ़	0	0	0	0
दादरा और नगर हवेली और दमन और दीव	0	0	0	0
लक्षद्वीप	0	0	0	0
लद्दाख	0	0.00	42	10.53
पुदुचेरी	0	0.00	213.41	50

*राज्यों द्वारा वापस किए गए असाइनमेंट सहित

ALL-WEATHER CONNECTIVITY**5089. SHRI SAPTAGIRI SANKAR ULAKA:**

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the details of habitations still lack all-weather road access under Pradhan Mantri Gram Sadak Yojana/Road Connectivity Project for Left Wing Extremism Affected Areas (PMGSY)/RCPLWEA and works sanctioned, in progress and completed with bridge gaps in Koraput and Rayagada;
- (b) the details of person-days and assets created (check-dams, land development, plantations) under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) during the last three years including watershed/forestry convergence; and
- (c) the timelines to complete pending works in remote Scheduled-Area GPs and the reasons for delay?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KAMLESH PASWAN):

- (a) Pradhan Mantri Gram Sadak Yojana (PMGSY) is being implemented by the Government of India since the year 2000 as a one-time special intervention to provide rural connectivity, by way of a single all-weather road, to the eligible unconnected habitations of the designated population as laid out in the program guidelines. Under PMGSY-I, a total of 1,159 eligible unconnected habitations were sanctioned for connectivity in Koraput district. Out of these, 1,157 habitations have already been connected with all-weather roads. In

Rayagada district, all 862 eligible unconnected habitations have already been connected with all-weather roads.

States/UTs wise, details of habitations sanctioned, connected and balance may be accessed at programme website <https://pmgsy.dord.gov.in/> - >Progress Monitoring->Habitation Coverage Report.

Under the new vertical PMGSY-IV State has submitted proposal of 287 roads with 1,701.84 km length which is under consideration of the Ministry. Out of these, 23 roads (32 km) covering 24 habitations belong to Koraput district, and 274 roads (552 km) covering 311 habitations belong to Rayagada district.

Details of works sanctioned, completed and balance under various verticals of the PMGSY in the district of Koraput and Rayagada of Odisha are given in the enclosed **Statement-I**.

(b) As per Schedule I of Mahatma Gandhi NREGA Section 4 (3), Para 4 (1), I. Category: A: Public works relating to Natural Resource Management: IV: Category: D: Rural Infrastructure, (ii) Providing all-weather rural road connectivity to unconnected villages & border area and to connect identified rural production centres to the existing pucca road network; and construction of pucca internal roads or streets including side drains and culverts within a village are permissible activities.

The details of rural connectivity works taken up under Mahatma Gandhi NREGS in the district of Koraput and Rayagada in the state of Odisha is given in the enclosed **Statement-II & III**.

The details of Person days generated in the districts of Rayagada & Koraput during current year FY 2025-26 (as on 20th March 2026) is given in the enclosed **Statement-IV & V**.

The category wise works taken up in the district of Rayagada & Koraput during current FY 2025-26 is given in the enclosed **Statement-VI & VII**.

(c) The timeline for completion of PMGSY-I and RCPLWEA has been extended up to March 2027. Under PM-JANMAN, Road connectivity component, the targeted to Particularly Vulnerable Tribal Groups (PVTGs) with a target of 8000 kms. Under this vertical, road connectivity to eligible habitations with population up to 100 is being provided. The timeline for completion of construction under PM-JANMAN is March 2028. So far, 7,615 km road length has been sanctioned, out of which 2,219 km has been completed as on 19.03.2026.

STATEMENT-I

Details of works sanctioned, completed and balance under various verticals of the PMGSY in the district of Koraput and Rayagada of Odisha

District: Koraput

Scheme	Sanctioned			Completed			Balance		
	No. of Roads	Length (km)	No. of Bridges	No. of Roads	Length (km)	No. of Bridges	No. of Roads	Length (km)	No. of Bridges
PMGSY-I	904	3787.36	40	901	3635.62	40	3	2.70	-
PMGSY-II	25	150.14	-	25	149.54	-	-	-	-
PMGSY-III	66	449.21	2	64	443.87	2	2	1.52	-
RCPLWEA	19	146.76	2	18	140.46	-	1	5.08	2

District: Rayagada

Scheme	Sanctioned			Completed			Balance		
	No. of Roads	Length (km)	No. of Bridges	No. of Roads	Length (km)	No. of Bridges	No. of Roads	Length (km)	No. of Bridges
PMGSY-I	602	3094.46	21	602	3092.94	21	-	-	-
PMGSY-II	14	146.96	2	14	146.96	2	-	-	-
PMGSY-III	47	359.81	5	44	354.47	5	3	6.31	-
RCPLWEA	1	1.80	-	1	1.80	-	-	-	-
PM-JANMAN	15	42.17	-	8	22.73	-	7	19.30	-

STATEMENT-II

Details of Rural Connectivity works taken up under Mahatma Gandhi NREGS in the district of Koraput during 2025-26 (as on 20th march 2026)					
S.No	Block	Completed		Ongoing	
		No.of works	Exp. (in Rs lakh)	No.of works	Exp. (in Rs lakh)
1	BANDHUGAON	8	0	45	42.38
2	BOIPARIGUDA	71	60.89	270	507
3	BORIGUMMA	110	156.96	421	1354.21
4	DASAMANTAPUR	94	79.73	331	604.76
5	JEYPORE	61	183.12	169	568.23
6	KORAPUT	32	28.22	71	67.39
7	KOTPAD	114	195.84	222	597.9
8	KUNDURA	74	19.8	248	338.23
9	LAMTAPUT	131	11.95	699	430.91
10	LAXMIPUR	29	8.81	101	234.56
11	NANDAPUR	64	16.42	342	531.94
12	NARAYAN PATANA	9	0	31	17.85

13	POTTANGI	34	27.25	134	141.72
14	SEMILIGUDA	67	31.97	110	174.85
	Total	898	820.96	3194	5611.93

STATEMENT-III

Details of Rural Connectivity works taken up under Mahatma Gandhi NREGS in the district of Rayagada during 2025-26 (as on 20th march 2026)					
S.No	Block	Completed		Ongoing	
		No.of works	Exp. (in Rs lakh)	No.of works	Exp. (in Rs lakh)
1	Bissam Cuttack	34	60.5	271	218.38
2	Chandrapur	26	24.89	379	318.67
3	Gudari	74	7.34	367	311.43
4	Gunupur	4	0	349	151.84
5	Kalyansingpur	7	0	245	154.55
6	Kasipur	35	22.85	760	550.91
7	Kolnara	62	110.13	212	202.44
8	Muniguda	10	10.34	355	261.35
9	Padmapur	35	6.51	267	208.43
10	Ramanaguda	30	8.11	208	126.92
11	Rayagada	35	12.02	374	443.23
	Total	352	262.69	3787	2948.2

STATEMENT-IV

Person Days generated in the district of Rayagada during FY 2025-26(as on 20th March 2026)		
S.No	Block	Persondays Generated
1	BissamCuttack	4,22,959
2	Chandrapur	2,77,545
3	Gudari	2,84,897
4	Gunupur	5,17,855
5	Kalyansingpur	4,55,034
6	Kasipur	4,74,822
7	Kolnara	3,05,482
8	Muniguda	3,63,072
9	Padmapur	2,67,542
10	Ramanaguda	3,18,834
11	Rayagada	5,36,294
	Total	42,24,336

STATEMENT-V

Person Days generated in the district of Koraput during FY 2025-26 (as on 20th March 2026)		
S.No	Block	Persondays Generated
1	BANDHUGAON	4,97,263
2	BOIPARIGUDA	5,87,064
3	BORIGUMMA	9,35,592
4	DASAMANTAPUR	8,42,970
5	JEYPORE	7,29,309
6	KORAPUT	4,84,843
7	KOTPAD	5,20,695
8	KUNDURA	2,60,254
9	LAMTAPUT	3,72,678
10	LAXMIPUR	6,30,215
11	NANDAPUR	5,17,507

12	NARAYAN PATANA	3,77,775
13	POTTANGI	5,25,119
14	SEMILIGUDA	4,34,309
	Total	77,15,593

STATEMENT-VI

**Category wise works taken up in the district of Rayagada & Koraput
during current FY 2025-26**

Category- wise details of works taken up in the district of Rayagada during current year FY 2025-26 (as on 20th March 2026)				
Name of the Category	Completed		Ongoing	
	No.of works	Exp. (in Rs lakh)	No.of works	Exp. (in Rs lakh)
Anganwadi/Other Rural Infrastructure	33	7.9	401	113.85
Bharat Nirman Sewa Kendra	1	0	4	0
Drought Proofing	77	5.78	4433	1903.1
Fisheries	1	0	4	0
Flood Control and Protection	47	7.02	540	70.19
Food Grain	0	0	0	0
Irrigation Facilities To SC/ST/IAY/LR	16472	1449.77	13994	2556.57
Land development	187	26.01	1012	187.78
Micro Irrigation Works	127	128.06	1249	814.31
Other Works	1	0	18	0
Play Ground	0	0	7	0
Renovation of traditional water bodies	22	2.39	258	146.01
Rural Connectivity	352	262.69	3787	2948.15
Rural Sanitation	44	2.56	321	23.82
water Conservation and Water Harvesting	405	90.63	7312	710.96
Total	17769	1982.85	33340	9474.79

STATEMENT-VII

Category- wise details of works taken up in the district of Koraput during current year FY 2025-26 (as on 20th March 2026)				
Name of the Category	Completed		Ongoing	
	No.of works	Exp. (in Rs lakh)	No.of works	Exp. (in Rs lakh)
Anganwadi/Other Rural Infrastructure	383	380.51	1081	1390.46
Bharat Nirman Sewa Kendra	2	0	0	0
Coastal Areas	3	0	14	0.79
Drought Proofing	635	203.71	2979	1529.22
Fisheries	0	0	1	0
Flood Control and Protection	209	68.31	609	475.02
Food Grain	0	0	2	0
Irrigation Facilities To SC/ST/IAY/LR	22352	1384.19	18803	1985.07
Land development	739	149.46	1437	498.68
Micro Irrigation Works	1082	1358.29	3947	6503.22
Other Works	21	0	18	0
Play Ground	1	0	7	0
Renovation of traditional water bodies	168	139.52	555	1004.25
Rural Connectivity	898	820.96	3194	5611.93
Rural Drinking Water	13	0	69	0
Rural Sanitation	262	22.33	994	56.78
Water Conservation and Water Harvesting	2308	1321.86	7098	6587.87
Total	29076	5849.18	40808	25643.3

ENVIRONMENTALLY SUSTAINABLE PRODUCTION PRACTICES**5090. SHRI SHRIRANG APPA CHANDU BARNE:****SHRI NARESH GANPAT MHASKE:**

SHRIMATI BHARTI PARDHI:

SHRI RAVINDRA DATTARAM WAIKAR:

SHRI ATUL GARG:

SHRI VISHALDADA PRAKASHBAPU PATIL:

DR. SHRIKANT EKNATH SHINDE:

Will the Minister of **TEXTILES** be pleased to state :

- (a) whether promoting environmentally sustainable production practices would enhance India's compliance with evolving global sustainability standards and if so, the details thereof;
- (b) whether incentivising green technology adoption would reduce carbon emissions and resource consumption within the textile industry and if so, the details thereof;
- (c) whether aligning textile manufacturing with ESG frameworks would improve India's attractiveness to global buyers and investors and if so, the details thereof;
- (d) whether supporting circular economy models, including recycling and waste reduction, would improve long-term environmental and economic resilience and if so, the details thereof; and
- (e) whether sustainable textile production would strengthen India's reputation as a responsible and globally competitive apparel manufacturing hub particularly in Maharashtra, Madhya Pradesh and Uttar Pradesh and if so, the details thereof?

THE MINISTER OF TEXTILES (SHRI GIRIRAJ SINGH):

(a) to (e) In view of the growing global importance of environmentally sustainable production practices including green technology adoption, recycling and waste reduction, and their anticipated benefits in terms of enhanced global competitiveness, improved market access, enhanced environmental & economic resilience, and strengthened investor confidence, a number of steps have been taken:

- i. The Government has constituted an Environment, Social and Governance (ESG) Task Force, which serves as a platform for deliberation on issues pertaining to sustainable production, certification, exports, etc. The Task Force has facilitated various industry centric programmes, which focus on exchange of best practices and knowledge through platforms including Circular Samvaad and Cluster Exchange Mechanism.
- ii. Under the Amended Technology Upgradation Fund Scheme (ATUFS), which was valid up to 31.03.2022, over 1,117 energy-saving machines have been supported to promote water & energy efficiency in textile manufacturing. Additionally, through the Integrated Processing Development Scheme (IPDS), 6 Common Effluent Treatment Plants (CETP) with Zero Liquid Discharge (ZLD) technology have been approved.
- iii. The Government has also been facilitating a series of pilot projects across the country to raise awareness and build capacity on global best practices of sustainable production & consumption, with focus on subjects such as

elimination of hazardous chemicals from the textiles value chain, production of new-age, eco-friendly and organic textiles, textile waste management & reuse, life cycle analysis, product environment & carbon footprint, natural dyeing, etc.

- a. The pilot project, titled 'Eliminating Hazardous Chemicals from Textile Fashion Supply Chain in India', which is being implemented across 400 factories in eight clusters and four fashion houses, has been designed to mitigate 1,47,000 tCO₂eq and also reduce harmful chemicals use by 10,530 tonnes.
- iv. Under the National Technical Textiles Mission (NTTM), several research and development (R&D) projects have also been sanctioned with a focus on environmentally sustainable technologies and materials.
- v. Furthermore, Hon'ble Finance Minister, in her budget speech 2026-27, announced an Integrated Programme for textiles, including *inter - alia* Tex-Eco Initiative to promote globally competitive and sustainable textiles and apparels.

मैट्रिकोत्तर छात्रवृत्ति के भुगतान में विलंब और तकनीकी गड़बड़ियां

5091. श्री बृजेन्द्र सिंह ओला:

क्या सामाजिक न्याय और अधिकारिता मंत्री यह बताने की कृपा करेंगे कि:

- (क) शैक्षणिक वर्ष 2025-26 के लिए 1 फरवरी, 2026 तक अनुसूचित जाति, अनुसूचित जनजाति और अपिब छात्रों हेतु मैट्रिकोत्तर छात्रवृत्ति योजना के अंतर्गत लंबित और किए गए भुगतानों की संख्या सहित कुल कितने आवेदन प्राप्त हुए हैं;

- (ख) 60:40 अंशदान पैटर्न वाले राज्यों में आधार सत्यापन/सीडिंग त्रुटियों के कारण राष्ट्रीय छात्रवृत्ति पोर्टल (एनएसपी) पर "भुगतान विफल" या "प्रक्रियाधीन दिखने वाले मामलों" का राज्य-वार ब्यौरा क्या है;
- (ग) क्या सरकार ने राजस्थान सहित राज्यों में एनएसपी और राज्य पोर्टलों के बीच तकनीकी समन्वय संबंधी मुद्दों की पहचान की है;
- (घ) यदि हां, तो सरकार द्वारा इस संबंध में क्या सुधारात्मक उपाय किए गए हैं; और
- (ङ) लाभार्थियों को शेष केन्द्रीय हिस्सा जारी करने की समय-सीमा क्या है?

सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री रामदास अठावले):

(क) से (ङ) सामाजिक न्याय और अधिकारिता मंत्रालय राज्य सरकारों/संघ राज्य क्षेत्र के प्रशासनों के माध्यम से अनुसूचित जाति के छात्रों के लिए प्रत्यक्ष लाभ अंतरण (डीबीटी) मोड पर केन्द्र प्रायोजित पोस्ट-मैट्रिक छात्रवृत्ति योजना कार्यान्वित करता है। 2021-22 से, केन्द्रीय हिस्सा सीधे लाभार्थियों के आधार से जुड़े बैंक खाते में जारी किया जाता है। केन्द्रीय हिस्से की राशि जारी करना राज्य सरकारों/संघ राज्य क्षेत्र के प्रशासनों द्वारा राष्ट्रीय छात्रवृत्ति पोर्टल (एनएसपी) को राज्य/संघ राज्य क्षेत्र के भुगतान किए गए आंकड़ों को साझा करने पर निर्भर करता है। अनुसूचित जाति के छात्रों के लिए पोस्ट-मैट्रिक छात्रवृत्ति योजना के अंतर्गत छात्रवृत्ति राशि का केन्द्रीय हिस्सा निर्धारित प्रक्रिया का पालन करते हुए राष्ट्रीय छात्रवृत्ति पोर्टल (एनएसपी) पर राज्यों/संघ राज्य क्षेत्रों से भुगतान किए गए आंकड़े प्राप्त होने पर जारी किया जाता है। शैक्षणिक वर्ष 2025-26 के लिए छात्रों की संख्या और जारी की गई निधि का राज्य/संघ राज्य क्षेत्र-वार ब्यौरा संलग्न **विवरण-I** में दिया गया है।

शैक्षणिक वर्ष 2025-26 के लिए आधार सत्यापन/सीडिंग त्रुटियों के कारण एनएसपी पर "भुगतान विफल" के रूप में दिखने वाले मामलों का राज्य/संघ राज्य क्षेत्रवार ब्यौरा संलग्न **विवरण-II** में दिया गया है। राजस्थान राज्य सहित राज्यों/संघ राज्य क्षेत्रों के तकनीकी मुद्दों का एनएसपी के साथ परामर्श से समय पर निराकरण कर लिया जाता है।

जनजातीय कार्य मंत्रालय संबंधित राज्य सरकारों/संघ राज्य क्षेत्र के प्रशासनों के माध्यम से अनुसूचित जनजाति के छात्रों के लिए पोस्ट-मैट्रिक छात्रवृत्ति योजना नामक एक केन्द्र प्रायोजित योजना कार्यान्वित करता है। छात्रवृत्ति आवेदन आमंत्रित करने, उनका सत्यापन और छात्रवृत्ति के संवितरण का कार्य पूरी तरह से संबंधित राज्य सरकारों/संघ राज्य क्षेत्र के प्रशासनों द्वारा किया जाता है। जनजातीय कार्य मंत्रालय वास्तविक प्रगति की जांच करने के बाद राज्यों/संघ राज्य क्षेत्रों से प्राप्त प्रस्तावों के संबंध में केन्द्रीय हिस्सा जारी करता है। आवेदनों की संख्या और लंबित भुगतानों की सूचना जनजातीय कार्य मंत्रालय द्वारा नहीं रखी जाती है। राजस्थान सहित सभी राज्यों के लिए अनुसूचित जनजातियों के लिए पोस्ट-मैट्रिक छात्रवृत्तियों के संवितरण के लिए तकनीकी मुद्दों का समाधान राष्ट्रीय सूचना विज्ञान केन्द्र (एनआईसी) के साथ परामर्श से किया जाता है।

पीएम-यशस्वी की व्यापक योजना के तहत अन्य पिछड़ा वर्ग (ओबीसी), आर्थिक रूप से पिछड़ा वर्ग (ईबीसी) तथा विमुक्त, घुमंतू और अर्ध-घुमंतू जनजाति (डीएनटी) छात्रों के लिए पोस्ट-मैट्रिक छात्रवृत्ति योजना केन्द्र सरकार की वित्तीय सहायता से राज्यों/संघ राज्य क्षेत्रों द्वारा लागू की जाती है। किसी विशेष शैक्षणिक वर्ष के लिए लाभार्थियों की संख्या की सूचना राज्यों/संघ राज्य क्षेत्रों द्वारा सामाजिक न्याय और अधिकारिता मंत्रालय को अगले वित्त वर्ष के प्रस्ताव में दी जाती है। वित्तीय वर्ष 2025-26 के लिए ओबीसी, ईबीसी और डीएनटी छात्रों के लिए पोस्ट-मैट्रिक छात्रवृत्ति योजना के लिए राज्यों/संघ राज्य क्षेत्रों को किए गए भुगतान की सूची संलग्न **विवरण-III** में दी गई है।

अन्य पिछड़े वर्गों की पोस्ट-मैट्रिक छात्रवृत्ति योजना के लिए एनएसपी और पीएफएमएस टीम द्वारा राज्यों/संघ राज्य क्षेत्रों की सहायता के माध्यम से तकनीकी मुद्दों का समाधान किया जाता है। योजना के कार्यान्वयन के लिए कई राज्य/संघ राज्य क्षेत्र एनएसपी में शामिल हैं और किसी भी तकनीकी मुद्दे का समाधान उनके साथ समन्वय करके किया जाता है। मंत्रालय किसी भी तकनीकी या परिचालन संबंधी मुद्दों के उत्पन्न होने पर उनका निराकरण करने के लिए वीडियो कॉन्फ्रेंस, क्षेत्रीय बैठकों और राष्ट्रीय सम्मेलनों के माध्यम से राज्यों/संघ राज्य क्षेत्रों के साथ निरंतर संपर्क में रहता है। अनुमोदित बजटीय परिव्यय के अनुसार तथा योजना के दिशा-निर्देशों के अनुसार पूर्ण प्रस्तावों

और अपेक्षित उपयोग प्रमाण-पत्र प्राप्त होने पर राज्यों/संघ राज्य क्षेत्रों को केन्द्रीय हिस्सा जारी किया जाता है

विवरण-I

अनुसूचित जाति के छात्रों के लिए पोस्ट-मैट्रिक छात्रवृत्ति योजना के लिए शैक्षणिक वर्ष 2025-26 के लिए छात्रों की संख्या और जारी की गई निधि का राज्य/संघ राज्य क्षेत्र-वार ब्योरा

क्र.सं.	राज्य/संघ राज्य क्षेत्र	शैक्षणिक वर्ष 2025-26*	
		लाभार्थी	जारी किया गया केंद्रीय हिस्सा (रुपये करोड़ में)
1	आंध्र प्रदेश	2,53,573	345.84
2	छत्तीसगढ़	40,437	27.11
3	गुजरात	37,815	68.55
4	कर्नाटक	2,34,602	293.14
5	केरल	17,133	8.80
6	मध्य प्रदेश	69,429	55.45
7	महाराष्ट्र	1,42,203	414.28
8	ओडिशा	1,745	1.32
9	पंजाब	41,428	55.85
10	तमिलनाडु	7,35,860	763.61
11	पश्चिम बंगाल	28,666	5.19
कुल योग		16,02,891	2039.13

स्रोत: राष्ट्रीय छात्रवृत्ति पोर्टल

*19.03.2026 तक

विवरण-II

अनुसूचित जाति के छात्रों के लिए पोस्ट मैट्रिक छात्रवृत्ति योजना के तहत शैक्षणिक वर्ष 2025-26 के लिए 'आधार नंबर डी-सीडेड' के कारण राष्ट्रीय छात्रवृत्ति पोर्टल (एनएसपी) पर "भुगतान विफल" के रूप में मामलों का राज्य/संघ राज्य क्षेत्रवार ब्यौरा

राज्य	शैक्षणिक वर्ष 2025-26*
	भुगतान विफल
छत्तीसगढ़	1
गुजरात	1
कुल योग	2

स्रोत: राष्ट्रीय छात्रवृत्ति पोर्टल

*19.03.2026 तक

विवरण-III

वित्त वर्ष 2025-26 के लिए पीएम यशस्वी व्यापक योजना के तहत ओबीसी, ईबीसी और डीएनटी छात्रों के लिए पोस्ट-मैट्रिक छात्रवृत्ति*			
रुपये करोड़ में			
क्र.सं.	राज्य/संघ राज्य क्षेत्र	प्रभावी प्रारंभिक स्वीकृति (एमएस)	एकल नोडल एजेंसी (एसएनए)
1	आंध्र प्रदेश	0.06	0.00
2	बिहार	0.00	138.53
3	छत्तीसगढ़	0.00	0.00
4	गोवा	0.00	0.00
5	गुजरात	0.00	52.70
6	हरियाणा	0.00	9.45
7	हिमाचल प्रदेश	0.00	0.00
8	जम्मू-कश्मीर	0.00	0.00

9	झारखंड	0.00	4.05
10	कर्नाटक	92.77	0.00
11	केरल	23.13	0.00
12	मध्य प्रदेश	79.16	0.00
13	महाराष्ट्र	0.00	0.00
14	ओडिशा	0.00	25.00
15	पंजाब	0.00	0.00
16	राजस्थान	0.00	0.00
17	तमिलनाडु	48.74	58.00
18	तेलंगाना	0.00	0.00
19	उत्तर प्रदेश	0.00	270.00
20	उत्तराखंड	0.00	0.00
21	पश्चिम बंगाल	0.00	15.96
22	अंडमान और निकोबार द्वीप समूह	0.00	0.28
23	दादरा और नगर हवेली, दमन और दीव	0.00	0.50
24	चंडीगढ़	0.00	0.00
25	दिल्ली	0.00	1.72
26	पुडुचेरी	0.00	0.00
27	असम	24.37	0.00
28	मणिपुर	0.00	0.00
29	सिक्किम	1.18	0.44
30	त्रिपुरा	40.41	0.00
	कुल	309.76	576.63

*19.03.2026 तक

PANCHAYATI RAJ INSTITUTIONS

5092. DR. PRABHA MALLIKARJUN:

Will the Minister of **PANCHAYATI RAJ** be pleased to state:

- (a) whether the Government has assessed the adequacy and timeliness of grants released to Panchayati Raj Institutions in view of their expanding constitutional responsibilities, if so, the details thereof;
- (b) whether the delays, shortfalls and increasing nature of funds have adversely affected delivery of basic services and local development works, if so, the details thereof;
- (c) whether recommendations of State Finance Commissions relating to untied and need based grants are being fully implemented by the Union Government, if so, the details thereof; and
- (d) the concrete measures proposed to ensure predictable funding, financial autonomy and functional effectiveness of Panchayati Raj Institutions?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) to (d) “Panchayat”, being “Local Government”, is a State subject and part of the State List of the Seventh Schedule of the Constitution of India. Panchayats are set up and operate through the respective State Panchayati Raj Acts, which may vary from State to State, subject to the provisions of the Constitution. The performance and development of the Panchayats depend on the extent of powers and resources devolved to them by the States concerned. Accordingly, all matters relating to Panchayats, including effective functioning of Panchayati

Raj Institutions (PRIs), strengthening the institutional mechanism to ensure the accountability of PRIs towards people and its performance monitoring and evaluation, comes within the jurisdiction of the State Government.

However, Article 280(3)(bb) of the Constitution of India provides the basis for the Central Finance Commissions to recommend grants to augment the Consolidated Fund of a State to supplement the resources of the Panchayats in the State. The Central Finance Commission assesses the adequacy of grants and accordingly recommends allocation of grants for the Panchayati Raj Institutions for the given award period.

Under Fourteenth Finance Commission, Grants to the tune of, ₹ 2,00,292.20 crore had been allocated to the Gram Panchayats constituted under Part IX of the Constitution in 26 States for the award period 2015-16 to 2019-20 for delivering basic services including water supply, sanitation including septic management, sewerage and solid waste management, storm water drainage, maintenance of roads, footpaths etc. Out of this total allocation, ₹ 183248.54 crore has been released.

Further, under the Fifteenth Finance Commission, Grants to the tune of ₹60,750 crore was allocated for the interim period 2020-21 and ₹2,36,805 crore was allocated for the final period 2021-26 to Panchayats in all the three tiers and Traditional Local Bodies and Sixth Schedule areas in 28 States. Out of this total allocation of ₹ 2,97,555 crore, ₹2,70,624.83 crore has been released as on 19.03.2026. Fifteenth Finance Commission Grant is further divided into Tied and Basic (Untied) Grants. Untied Grants can be used for felt needs of basic facilities

under the 29 subjects enlisted in the 'Eleventh Schedule' of the Constitution of India, except for salaries and other establishment costs. The Tied Grants are to be utilised for basic facilities, specifically, for drinking water and sanitation.

The Sixteenth Finance Commission has emphasised that the primary responsibility of making adequate financial resources available to local bodies rests with the States and has paid special emphasis on the need for local bodies to generate their own resources. It has recommended total grants of Rs. 4,35,236 crores (Rupees Four lakh Thirty Five thousand Two hundred and Thirty Six crores) for the Rural Local Bodies (RLBs) for the award period of 2026-31. The grant allocated for RLBs is further sub-divided into Basic grant (Rs. 3,48,188 crores), RLB performance grant (Rs. 43,524 crores) and State performance grant (Rs. 43,524 crores). The entire performance component is untied. The Basic grant is further divided equally into Tied (Rs. 1,74,094 crores) and Untied (Rs. 1,74,094 crores). The tied component should be directed towards 'Sanitation and Solid Waste Management' and/or 'Water Management', including O&M expenditures for the aforementioned tied items.

Fifteenth Finance Commission Grants are released to the States in two installments in every financial year in terms of the Operational Guidelines for implementation of Fifteenth Finance Commission Grants to Rural Local Bodies (RLBs) issued by the Department of Expenditure, Ministry of Finance vide its letter dated 14.07.2021. Ministry of Panchayati Raj (MoPR) and the Department of Drinking Water and Sanitation (DDWS) are the nodal Ministries for recommending the release of Untied (Basic) Grants and Tied Grants,

respectively. Upon receipt of the Grant Transfer Certificate from a State for the last released instalment and fulfilment of the eligibility conditions prescribed in the Operational Guidelines, MoPR recommends the release of the next instalment of Untied Grants to the Ministry of Finance (MoF). Similarly, DDWS recommends the release of the respective installment of Tied Grants to MoF.

Accordingly, the timing of release may slightly vary depending upon the receipt of the GTC for the last instalment released and the fulfilment of the prescribed eligibility conditions by the respective State. In terms of the Operational Guidelines, the State Governments, on receipt of the Fifteenth Finance Commission recommended grants from the Ministry of Finance shall transfer the same to the local bodies concerned within ten working days. Any delay beyond 10 working days will require the State Governments to release the grant with interest for the period of delay as per the average effective rate of interest on market borrowings/State Development Loans(SDLS) for the previous year. No delay has so far been reported in release of Grants if eligibility conditions for the release of Grants as mentioned in the Operational Guidelines have been met.

As per Article 243-I of the Constitution of India, the constitution, functioning, and implementation of the recommendations of State Finance Commissions fall within the purview of the respective State Governments.

For promotion of eGovernance in the Panchayats, under the Digital India initiative, the Ministry of Panchayati Raj has developed various digital platforms and applications to bring in transparency, accountability and efficiency in local

rural governance of the country. This Ministry has launched eGramSwaraj (<https://egramswaraj.gov.in>), a user friendly web-based portal, which aims to bring in better transparency in the decentralized planning, progress reporting, financial management, work-based accounting and details of assets created. The application has been further integrated with Public Fund Management System, Government e-Marketplace, AuditOnline applications for hassle-free payment, transparent procurement, and auditing of Panchayats accounts.

The Government has taken significant steps to enhance the revenue-generating capabilities of Panchayats, enabling them to become self-sufficient and less dependent on external funding. The 73rd Constitutional Amendment Act, 1992, mandates the devolution of powers and responsibilities to Panchayats. The Ministry of Panchayati Raj has been actively advocating for states to fully implement these provisions, emphasising the need for states to empower Panchayats with adequate functions, finances, and functionaries.

The Ministry of Panchayati Raj, in collaboration with IIM Ahmedabad, has also developed a training module on Own Source Revenue (OSR) to strengthen the financial self-reliance of Gram Panchayats.

In 2025, the Ministry of Panchayati Raj has launched the Atma Nirbhar Panchayat Special Award (ANPSA) to promote Atmanirbharta through the augmentation of Own Source Revenue (OSR) by Panchayats.

The Ministry of Panchayati Raj (MoPR) has also undertaken a significant step to digitise the OSR collection of the Panchayats by developing the “SAMARTH Panchayat portal”, a dedicated digital platform that facilitates the

generation of tax & non-tax demands and collection thereof, maintenance of tax registers, and online tracking of revenue. This digital empowerment is designed to bring transparency, efficiency, and scalability to local financial administration.

**WELFARE SCHEMES, SCHOLARSHIPS AND SOCIAL
PROTECTION PROGRAMMES**

5093. SHRIMATI SHAMBHAVI:

SHRI ARUN BHARTI:

SHRI RAJESH VERMA:

SHRI VISHALDADA PRAKASHBAPU PATIL:

SHRIMATI DAGGUBATI PURANDESWARI:

DR. LATA WANKHEDE:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) the details of increased budgetary allocations to strengthen welfare schemes, scholarships and social protection programmes for Scheduled Castes, Other Backward Classes and senior citizens;
- (b) whether there is any enhanced funding on loans has improved implementation of schemes for Scheduled Castes, Other Backward Classes, senior citizens and persons with disabilities, if so, the details thereof and if not, the reasons for the same;
- (c) whether any efforts have been made to improve accessibility and awareness of welfare schemes, if so, the details thereof;

- (d) whether any steps have been taken to ensure efficient utilisation of allocated funds, if so, the details thereof and if not, the reasons for the same; and
- (e) the expected impact of enhanced allocations on social inclusion and welfare outcomes?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE):

(a) The details of budgetary allocation under the welfare Schemes, scholarships and social protection programmes for Scheduled Castes (SCs), Other Backwards Classes (OBCs) and senior citizens are given in the enclosed **Statement.**

(b) The enhanced funding on loans have increased access to affordable finance for SCs, OBCs and other vulnerable groups, reduced the effective cost of borrowing and promoted self-employment and income-generating activities.

(c) Multiple measures have been taken to improve accessibility and awareness of welfare schemes such as organization of awareness camps, workshops and outreach programmes across States/Union Territories (UTs), use of digital platforms and dedicated portals, and publicity through print, electronic and social media using Information, Education and Communication (IEC) materials. Participation in exhibitions, fairs and stakeholder engagements has also been encouraged to widen outreach. In addition, helplines such as Elderline for senior citizens and awareness generation initiatives for persons with disabilities have been strengthened to ensure better access to information and services.

(d) Several steps have been taken to ensure efficient utilisation of allocated funds. These include implementation of the Single Nodal Agency (SNA) and SNA-SPARSH fund flow system, adoption of Direct Benefit Transfer (DBT) mechanisms, and mandatory submission of Utilization Certificates. The Ministry undertakes regular monitoring through review meetings, inspections and digital tracking systems. Fund releases are linked to performance and compliance, and third-party evaluations and audits are conducted periodically to ensure transparency, accountability and effective utilization of resources.

(e) The enhanced allocations and strengthened implementation mechanisms are expected to significantly improve the financial inclusion, expand access to welfare programmes and promote entrepreneurship among target groups.

STATEMENT

Details of budgetary allocation under the welfare Schemes, Scholarships and social protection programmes of Department of Social Justice and Empowerment

<i>(Rs. in crore)</i>						
Sr.No.	Programme/Schemes	BE 2021-22	BE 2022-23	BE 2023-24	BE 2024-25	BE 2025-26
	Schemes for Scheduled Castes					
1	Post Matric Scholarship for SCs	3415.62	5660.00	6359.14	6359.98	6360.00
	Scholarships for Higher Education for Young Achievers Scheme (SHREYAS) for SCs					
2	National Fellowship for SCs	300.00	173.00	163.00	188.00	212.00
3	National Overseas Scholarship for SCs	30.00	36.00	50.00	95.00	130.00
4	Top Class Education for SCs	70.00	108.00	111.00	110.00	110.00
5	Free Coaching for SCs and OBCs	50.00	47.00	47.00	35.00	20.00
	Total SHREYAS Scheme	450.00	364.00	371.00	428.00	472.00
	Pradhan Mantri Anusuchit Jaati Abhyuday Yojana (PM AJAY)					
6	Total PM-AJAY Scheme	1800.00	1950.00	2050.00	2140.00	2140.00
7	Strengthening of machinery for Enforcement of Protection of Civil Right Act 1955 and Prevention of Atrocities Act, 1989	600.00	600.00	500.00	550.00	463.00
8	Scheme of Residential Education for Students in High School in Targeted Area (SRESHTA) for SC	200.00	89.00	104.65	133.07	140.00
9	Pre Matric for SCs and Other	725.00	500.00	500.00	500.00	577.96

10	State Scheduled Castes Development Corporations	25.00	0.01			
11	Self Employment Scheme of Liberation & Rehabilitation of Manual Scavengers	100.00	70.00	97.41	116.94	130.00
12	VISVAS Yojana (SC)	100.00	50.00	0.01	6.01	24.57
13	Venture Capital Funds for SCs	100.00	70.00	70.00	10.00	0.01
14	Pradhan Mantri Dakshta aur Kushalta Sampann Hitgrahi	60.00	40.00	43.73	65.00	70.00
	Total	7575.62	9393.01	10095.94	10309.00	10377.54
2. Schemes for Social Defence						
1	Atal Vayo Abhyuday Yojana-GBS	300.00	150.00	294.97	260.00	263.73
2	Assistance to Voluntary Agencies for Welfare of Scheduled Castes – Scheduled Caste Welfare Fund			410.14	279.44	289.69
3	National Action Plan on Drug Demand Reduction	260.00	200.00	311.00	314.00	333.00
Support for Marginalized Individuals for Livelihood & Enterprise (SMILE)						
4	Integrated Programme for Rehabilitation of Beggars	50.00	15.00	20.00	30.00	30.00
5	Scheme for Transgender Persons	20.00	30.00	52.91	68.46	76.87
	Total	630.00	395.00	678.88	951.90	993.29
3. Schemes for Backward Classes						
PM Young Achievers Scholarship Award Scheme for Vibrant India (PM YASASVI) for OBCs, EBCs and DNTs						
1	Pre Matric Scholarship for Other Backward Classes, Economically Backward Classes and Denotified Tribes	250.00	478.00	281.00	210.00	300.00

2	Post Matric Scholarship for Other Backward Classes, Economically Backward Classes and Denotified Tribes	1300.00	1083.00	1087.00	921.00	1250.00
3	Boys & Girls Hostels for Other Backward Classes	30.00	20.00	30.00	40.00	40.00
4	Top Class School for Other Backward Classes			100.00	150.00	100.00
5	Top Class College for Other Backward Classes			90.00	515.00	500.00
Scholarships for Higher Education for Young Achievers Scheme (SHREYAS) for OBCs and EBCs						
6	Interest Subsidy on Education Loans for Overseas Studies for OBCs and EBCs	30.00	27.00	29.00	25.00	60.00
7	National Fellowship for OBCs and EBCs	100.00	53.00	57.00	55.00	190.13
	Other Schemes					
8	VISVAS Yojana(OBCs)	50.00	30.00	0.01	4.01	25.70
9	Venture Capital Fund for Backward Classes	20.00	40.00	22.00	40.00	0.01
10	PM DAKSH Yojana OBC Component	40.00	44.00	48.74	65.00	60.00
11	Scheme for Economic Empowerment of DNT/NT/SNTs(SEED)	50.00	28.00	40.40	39.40	39.40
	Total	1870.00	1803.00	1785.15	2064.41	2565.24
4	Information, Monitoring, Evaluation and Social Audit	25.00	19.50	20.00	10.00	6.11
5	PM Cares			10.00	8.50	8.50
	Total of all Schemes of the Department	10100.62	11610.51	12589.97	13343.81	13950.68

FUNCTIONING OF SPECIAL COURTS UNDER RPWD ACT, 2016**5094. SHRI BASTIPATI NAGARAJU:**

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) the details regarding the total number of Special Courts constituted under the Rights of Persons with Disabilities (RPwD) Act, 2016, State-wise;
- (b) the details regarding the number of judicial and staff vacancies in these Special Courts, State-wise;
- (c) the details regarding the total number of cases filed, disposed of and pending before these courts during the last five years, classified year and State-wise;
- (d) the details regarding the average time taken for disposal of cases under the RPwD Act in these Special Courts, State-wise; and
- (e) the measures taken by the Government to strengthen infrastructure and manpower of RPwD Special Courts and ensure speedy justice to persons with disabilities?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

- (a) Under Section 84 of the Rights of Persons with Disabilities Act, 2016, for the purpose of providing a speedy trial, the State Governments are mandated to designate, with the concurrence of the Chief Justice of the High Court, by notification, for each district a Court of Session as a Special Court to try offences

under the said Act. As per the data available, most of the States have reported designation/notification of Special Courts.

(b) to (d) The details of number of judicial staff in special courts, number of case files, average time to dispose cases etc. of a State come under the purview of the respective State Government.

(e) The Section 12 of the RPwD Act, 2016 provides for equal access to justice to persons with disabilities. The RPwD Act, 2016 also provides for accessibility of physical infrastructure, which includes the structures housing special courts.

घरेलू स्तर पर विनिर्मित लौह और इस्पात उत्पाद नीति

5095. श्री विजय कुमार दूबे:

श्री जशुभाई भिलुभाई राठवा:

क्या **इस्पात** मंत्री यह बताने की कृपा करेंगे कि:

- (क) घरेलू स्तर पर विनिर्मित लौह और इस्पात उत्पाद (डीएमआई एंड एसपी) नीति के अंतर्गत न्यूनतम स्थानीय सामग्री की गणना करने के लिए क्या परिभाषा और कार्यप्रणाली निर्धारित की गई है;
- (ख) विभिन्न मंत्रालयों और सार्वजनिक क्षेत्र के उपक्रमों में निगरानी और प्रवर्तन के माध्यम से देश में विनिर्मित इस्पात की अनिवार्य खरीद किस प्रकार सुनिश्चित किए जाने की संभावना है;
- (ग) आयात के लिए अनुमत पूंजीगत वस्तुओं की संशोधित सूची क्या है और ऐसी छूटों के पीछे क्या औचित्य है और तत्संबंधी ब्यौरा क्या है;

- (घ) घरेलू स्रोतों से खरीद की अनिवार्यता के कारण सरकारी खरीद में संभावित लागत वृद्धि की चिंताओं का इस नीति में किस प्रकार समाधान किया गया है; और
- (ङ) क्या इस्पात संयंत्रों को आरंभ करने से संबंधित निविदाओं में स्वदेशी प्रौद्योगिकी की भागीदारी सुनिश्चित करने के लिए प्रारंभ करने संबंधी बाधाओं में ढील दी गई है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

भारी उद्योग मंत्रालय में राज्य मंत्री; तथा इस्पात मंत्रालय में राज्य मंत्री (श्री भूपति राजू श्रीनिवास वर्मा):

(क) से (ङ) 'न्यूनतम स्थानीय सामग्री' की गणना के लिए परिभाषा और कार्यप्रणाली का विवरण, केंद्रीय सार्वजनिक क्षेत्र के उपक्रमों (सीपीएसई) द्वारा आयात के लिए अनुमत पूंजीगत वस्तुओं की संशोधित सूची, इस्पात सीपीएसई निविदाओं में स्वदेशी प्रौद्योगिकी प्रदाताओं की भागीदारी का समर्थन करने के लिए प्रवेश बाधाओं में ढील, इस्पात मंत्रालय की वेबसाइट पर प्रकाशित घरेलू स्तर पर विनिर्मित लौह एवं इस्पात उत्पाद (डीएमआईएंडएसपी) नीति में निर्दिष्ट हैं।

डीएमआईएंडएसपी नीति सरकार और उसकी एजेंसियों द्वारा वित्तपोषित परियोजनाओं में घरेलू स्तर पर विनिर्मित इस्पात के उपयोग को अनिवार्य बनाती है। सभी मंत्रालय, विभाग और सीपीएसई इस नीति के दायरे में आते हैं। निविदा शर्तों में नीतिगत प्रावधानों को शामिल करके, स्थानीय सामग्री के लिए प्रमाणन आवश्यकताओं को निर्धारित करके और संबंधित अधिप्राप्ति करने वाली संस्थाओं तथा मंत्रालय द्वारा निगरानी के माध्यम से अनुपालन सुनिश्चित किया जाता है।

इस्पात सीपीएसई द्वारा पूंजीगत वस्तुओं और उपकरणों के आयात की अनुमति उन मामलों में दी जाती है जहाँ ऐसे उपकरण घरेलू स्तर पर उपलब्ध नहीं हैं या जहाँ उन्नत और दक्ष प्रौद्योगिकियों को अपनाने के लिए आयात आवश्यक है, ताकि परियोजना के कार्यान्वयन में देरी से बचा जा सके। इसके अलावा, स्वदेशी प्रौद्योगिकी प्रदाताओं की भागीदारी को सुविधाजनक बनाने और इस्पात संयंत्र के

उपकरणों एवं प्रक्रियाओं में घरेलू क्षमताओं के विकास को बढ़ावा देने के लिए, इस्पात सीपीएसई की प्रौद्योगिकी अधिप्राप्ति निविदाओं में पूर्व अनुभव और पात्रता शर्तों जैसी प्रवेश बाधाओं में ढील दी गई है।

MALON INTERNATIONAL BORDER HAAT

5096. SHRI KARTICK CHANDRA PAUL:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether Malon International Border Haat at Hemtabad in Uttar Dinajpur district, West Bengal has been formally approved and operationalised, if so, the details thereof;
- (b) the date of approval, inauguration and commencement of trade activities at the said haat;
- (c) the details of infrastructure created, including market sheds, storage facilities, security arrangements and access roads;
- (d) the number of registered vendors and beneficiaries from India and Bangladesh permitted to trade through the Malon Haat;
- (e) the value and volume of trade conducted through the haat since its inception; and
- (f) the steps taken by the Government to strengthen border haat infrastructure in Uttar Dinajpur district to promote legal cross-border trade and local livelihood generation?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

(a) to (f) The proposal for setting up an International Border Haat at Malon, Hemtabad (Uttar Dinajpur) currently has not been approved and operationalised. As the establishment of Border Haats is a bilateral matter, it requires mutual agreement between the Governments of India and Bangladesh through the Joint Committee mechanism.

RECOGNISED STARTUPS IN TAMIL NADU

5097. SHRI THARANIVENTHAN M. S.:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the details of the total number of Startups registered during the last two years in Tamil Nadu;
- (b) the number of people employed through the recognized Startups so far in Tamil Nadu and the percentage of women participations;
- (c) the details of the efforts being made by Government to promote Startups; and
- (d) whether Government has any special action plan for Startups, especially in the State of Tamil Nadu and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

(a) Startup India initiative was launched on 16th January 2016, with an intent to build a strong ecosystem for nurturing innovation, startups and encouraging investments in the startup ecosystem of the country.

As on 31st January 2026, 2,12,283 entities have been recognised as startups by the Department for Promotion of Industry and Internal Trade (DPIIT). In the State of Tamil Nadu, 14,099 entities have been recognised as startups by DPIIT as on 31st January 2026.

The total number of entities recognized as startups by DPIIT in the last two years viz. 2024 and 2025, in the State of Tamil Nadu, is 2,656 and 3,201 respectively.

(b) In the State of Tamil Nadu, entities which have been recognised as startups by DPIIT have reportedly created over 1.46 lakh direct jobs as on 31st January 2026. Further, as on 31st January 2026, of the total 14,099 entities recognised as startups in the State of Tamil Nadu, 7,042 entities (approximately 49.9%) have at least one-woman director/partner.

(c) and (d) Under the Startup India initiative, the Government unveiled an action plan for startups comprising of schemes and incentives envisaged to create a vibrant startup ecosystem in the country including in the State of Tamil Nadu. The Action Plan comprises of 19 action items spanning across areas such as “Simplification and handholding”, “Funding support and incentives” and “Industry-academia partnership and incubation”.

For attaining specific objectives of the action plan, various programs are implemented by the Government under the Startup India initiative to recognize, develop, promote, and empower the Startup ecosystem. All the steps undertaken by the Government under the said initiative are inclusive and are implemented across States/Union Territories (UTs), including the State of Tamil Nadu.

The flagship Schemes namely, Fund of Funds for Startups (FFS), Startup India Seed Fund Scheme (SISFS) and Credit Guarantee Scheme for Startups (CGSS) support startups at various stages of their business cycle. The Government also implements periodic exercises and programs including States' Startup Ranking, National Startup Awards, and Innovation Week which play an important role in the holistic development of the startup ecosystem. Government also encourages and supports ecosystem led initiatives such as Startup Mahakumbh which serve as a vibrant platform for stakeholders to network and collaborate. Initiatives to improve market access and enable public procurement which support startups in growing and scaling up their businesses have also been undertaken. These measures are complemented by regulatory reforms and other ecosystem development events and programs.

PRODUCTION LINKED INCENTIVE SCHEME FOR SPECIALTY STEEL

5098. SHRI PRADEEP KUMAR SINGH:

SHRI ANANTA NAYAK:

SHRI DINESHBHAI MAKWANA:

**SHRI BIDYUT BARAN MAHATO:
SHRI BIBHU PRASAD TARAI:**

Will the Minister of **STEEL** be pleased to state:

- (a) the number of companies approved under the PLI Scheme for Specialty Steel and the total committed investment, State-wise including Odisha;
- (b) the quantum of actual investment realised so far including the amount invested in Odisha;
- (c) the incremental production capacity created in coated/plated steel, high-strength steel and alloy steel categories; and
- (d) whether domestic import dependence in specialty steel has reduced year-on-year and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND
MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU
SRINIVASA VARMA):**

(a) to (d) Under the Production Linked Incentive (PLI) Scheme, there are 44 projects from 19 companies in the first round, 42 projects from 25 companies in the second round, and 85 projects from 60 companies in the third round across the country, including Odisha. The committed investment across all three rounds is ₹ 55,993 crore, out of which ₹ 23,827 crore has been realised so far. The scheme has led to the creation of 24 million tonnes of specialty steel capacity in coated/plated, high-strength, alloy steel and electrical steel categories. The scheme has contributed to reduction in imports through an incremental production valued at ₹6,000 crore.

भागलपुर के किसानों के लिए कृषि योजनाएं

5099. श्री अजय कुमार मंडल:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

- (क) भागलपुर लोक सभा निर्वाचन क्षेत्र में किसानों की आय दोगुनी करने और फसल उत्पादकता बढ़ाने के लिए कौन-सी योजनाएं कार्यान्वित की गई हैं;
- (ख) विगत तीन वर्षों के दौरान प्रधानमंत्री फसल बीमा योजना के अंतर्गत कितने किसानों को मुआवजा प्रदान किया गया है;
- (ग) सिंचाई सुविधाओं के विस्तार और सूक्ष्म सिंचाई योजनाओं के लिए कितनी धनराशि आवंटित की गई है; और
- (घ) प्राकृतिक खेती और जैविक खेती को बढ़ावा देने के लिए कौन से विशेष कार्यक्रम कार्यान्वित किए जा रहे हैं?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) भारत सरकार किसानों की आय बढ़ाने और कृषि क्षेत्र के समग्र विकास के लिए केंद्र सरकार द्वारा प्रायोजित स्कीमों और कार्यक्रमों की एक व्यापक श्रृंखला कार्यान्वित कर रही है। कृषि और किसान कल्याण विभाग (डीए एंड एफडब्ल्यू) द्वारा उत्पादन बढ़ाने, किसानों को लाभकारी मूल्य प्रदान करने और आय सहायता देने के लिए कार्यान्वित की जा रही स्कीमों और कार्यक्रमों की सूची संलग्न **विवरण-** I में दी गई है। राज्य सरकारें केंद्र सरकार द्वारा प्रायोजित स्कीमों के अंतर्गत वार्षिक कार्य योजनाओं के रूप में प्रस्ताव प्रस्तुत करती हैं। इन योजनाओं को परियोजना अनुमोदन समिति (पीएसी) द्वारा योजना के दिशानिर्देशों, निधि की उपलब्धता और तकनीकी व्यवहार्यता के अनुसार अनुमोदित किया जाता है। भागलपुर लोकसभा क्षेत्र सहित विभिन्न जिलों से संबंधित प्रस्तावों को राज्य की समग्र योजना के भाग

के रूप में माना जाता है और इन्हें अलग से आवंटित नहीं किया जाता है। राज्य सरकार जिलों की प्राथमिकताओं को ध्यान में रखते हुए स्कीमों को तदनुसार कार्यान्वित करती है।

बिहार सरकार द्वारा दी गई सूचना के अनुसार, सब्सिडाइज्ड बीज वितरण कार्यक्रम, मुख्यमंत्री आपातकालीन (क्रैश) बीज कार्यक्रम और कृषि इनपुट सब्सिडी जैसी राज्य स्तरीय पहलों से किसानों को विभिन्न फसलों के उत्पादन और उत्पादकता में वृद्धि करने में मदद मिली है। किसान उत्पादक संगठनों के गठन और योजनाओं के कार्यान्वयन से भागलपुर जिले के किसानों की आय में उल्लेखनीय वृद्धि हुई है। पिछले पांच वर्षों में भागलपुर जिले में विभिन्न फसलों की उत्पादकता में उल्लेखनीय वृद्धि हुई है। 2019-20 को आधार वर्ष मानते हुए, चावल, गेहूं, मक्का और कुल खाद्यान्नों का उत्पादन (2019-20) क्रमशः 48468 मीट्रिक टन, 135829 मीट्रिक टन, 174337 मीट्रिक टन और 369345 मीट्रिक टन था, जो 2024-25 में बढ़कर क्रमशः 174158 मीट्रिक टन, 157124 मीट्रिक टन, 299640 मीट्रिक टन और 646114 मीट्रिक टन हो गया। इसी प्रकार, उपर्युक्त फसल की उत्पादकता 2019-20 में 14.58 क्विंटल/हेक्टेयर, 28.55 क्विंटल/हेक्टेयर, 51.16 क्विंटल/हेक्टेयर और 28.79 क्विंटल/हेक्टेयर से बढ़कर 2024-25 में क्रमशः 29.29 क्विंटल/हेक्टेयर, 34.42 क्विंटल/हेक्टेयर, 53.92 क्विंटल/हेक्टेयर और 35.69 क्विंटल/हेक्टेयर हो गई।

(ख) बिहार में प्रधानमंत्री फसल बीमा योजना कार्यान्वित नहीं है। हालांकि, पिछले तीन वर्षों (2022-23 से 2024-25) के दौरान प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई) के तहत फसल हानि के दावों के भुगतान और लाभान्वित किसानों के आवेदनों की राज्यवार सूचना संलग्न **विवरण-II** में दी गई है।

(ग) बिहार सरकार द्वारा दी गई सूचना के अनुसार, भागलपुर जिले के किसानों के लिए सिंचाई सुविधाओं के विस्तार और सूक्ष्म सिंचाई योजनाओं के लिए 594.436 लाख रुपये की धनराशि आवंटित की गई है।

(घ) सतत विकास और जलवायु परिवर्तन के प्रति अनुकूलता के लिए वैज्ञानिक रूप से समर्थित कृषि पारिस्थितिक दृष्टिकोणों को बढ़ावा देने हेतु राष्ट्रीय प्राकृतिक खेती मिशन (एनएमएनएफ) शुरू किया गया है। अब तक, देश भर में 9 लाख हेक्टेयर क्षेत्र में 18,825 क्लस्टर बनाए गए हैं, जिनमें 19 लाख किसानों का पंजीकरण हुआ है। बिहार सरकार द्वारा दी गई सूचना के अनुसार, भागलपुर जिले में 500 हेक्टेयर के 10 समूहों में 1250 किसान शामिल हैं।

पूर्वोत्तर राज्यों को छोड़कर सभी राज्यों/केंद्र शासित प्रदेशों में परंपरागत कृषि विकास योजना (पीकेवीवाई) के माध्यम से जैविक खेती को बढ़ावा दिया जा रहा है। यह योजना जैविक खेती करने वाले किसानों को जैविक खाद सहित संपूर्ण सहायता प्रदान करती है। बिहार सरकार द्वारा दी गई सूचना के अनुसार, भागलपुर जिले में नमामि गंगा-पीकेवीवाई के तहत 1500 एकड़ भूमि को 3 समूहों में शामिल किया गया है, जिनमें 1480 किसान हैं। जैविक कॉरिडोर योजना के तहत भागलपुर जिले में 1500 एकड़ भूमि को 10 समूहों में शामिल किया गया है, जिनमें 1168 किसान हैं।

विवरण-I

भागलपुर जिले सहित भारत में किसानों की आय बढ़ाने और फसल उत्पादकता में वृद्धि करने के लिए कार्यान्वित स्कीमें

1. प्रधानमंत्री किसान सम्मान निधि (पीएम-किसान)
2. प्रधानमंत्री किसान मान धन योजना (पीएम-केएमवाई)
3. प्रधानमंत्री अन्नदाता आय संरक्षण अभियान (पीएम-आशा)
4. संशोधित ब्याज अनुदान योजना (एमआईएसएस)
5. कृषि अवसंरचना निधि (एआईएफ)
6. 10,000 नए किसान उत्पादक संगठनों (एफपीओ) का गठन और संवर्धन

7. राष्ट्रीय मधुमक्खी पालन एवं शहद मिशन (एनबीएचएम)
8. नमो ड्रोन दीदी
9. स्टार्ट-अप और ग्रामीण उद्यमों के लिए कृषि निधि (एग्रीश्योर)
10. राष्ट्रीय प्राकृतिक खेती मिशन (एनएमएनएफ)
11. राष्ट्रीय कृषि विकास योजना- विस्तृत परियोजना रिपोर्ट (आरकेवीवाई-डीपीआर)
12. प्रति बूंद अधिक फसल (पीडीएमसी)
13. कृषि मशीनीकरण उप-मिशन (एसएमएम)
14. परम्परागत कृषि विकास योजना (पीकेवीवाई)
15. मृदा स्वास्थ्य एवं उर्वरता (एसएच एंड एफ)
16. वर्षा आधारित क्षेत्र विकास (आरएडी)
17. कृषि वानिकी
18. फसल विविधीकरण कार्यक्रम (सीडीपी)
19. कृषि विस्तार उप-मिशन (एसएमई)
20. राष्ट्रीय खाद्य सुरक्षा एवं पोषण मिशन (एनएफएसएम)
21. एकीकृत कृषि विपणन योजना (आईएसएम)
22. समेकित बागवानी विकास मिशन (एमआईडीएच)
23. राष्ट्रीय खाद्य तेल मिशन (एनएमईओ)-तिलहन
24. डिजिटल कृषि मिशन
25. राष्ट्रीय बांस मिशन
26. दलहन आत्मनिर्भरता मिशन

विवरण-II

पीएमएफबीवाई एवं आरडब्ल्यूबीसीआईएस: वर्ष 2022-23 से 2024-25 तक (दिनांक 31.12.2025 तक) राज्यवार कवरेज एवं दावा रिपोर्ट

राज्य/संघ राज्य क्षेत्र का नाम	भुगतान किए गए दावे (करोड़ रुपये में)	लाभान्वित किसानों की संख्या
अंडमान और निकोबार द्वीप समूह	0.05	130
आंध्र प्रदेश	751.94	1,527,456
असम	173.39	266,386
छत्तीसगढ़	1,392.68	3,697,466
गोवा	0.01	70
हरियाणा	3,149.98	5,662,712
हिमाचल प्रदेश	214.16	294,606
जम्मू एवं कश्मीर	67.56	180,331
कर्नाटक	8,564.92	6,056,137
केरल	346.68	251,450
मध्य प्रदेश	3,309.07	11,898,779
महाराष्ट्र	20,780.47	28,805,503
मणिपुर	5.29	10,603
मेघालय	24.01	33,123
ओडिशा	967.85	3,806,493
पुदुचेरी	9.71	31,344
राजस्थान	9,929.69	25,093,398
सिक्किम	0.01	35
तमिलनाडु	2,446.69	5,807,644
त्रिपुरा	4.46	36,375
उत्तर प्रदेश	1,882.33	4,176,924
उत्तराखंड	862.33	532,447
कुल	54,883.28	98,169,412

USE OF AI IN DISASTER MANAGEMENT

5100. SHRI MAGUNTA SREENIVASULU REDDY:

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) whether the Government has undertaken any steps to incorporate emerging technologies such as Artificial intelligence (AI) into disaster mitigation and management in the country during the last five years;
- (b) if so, the details regarding the list of schemes/initiatives for disaster management/mitigation that use AI at present;
- (c) the details regarding the total amount of funding allocated/released and utilised for increasing the use of AI in disaster management/mitigation practices across India, State-wise and to Andhra Pradesh during the last five years; and
- (d) whether the Government has undertaken any awareness/training programs for officers and volunteers across India, especially in disaster prone areas, to help them use AI for disaster mitigation, management and response, if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

- (a) to (d) The Central Government has adopted a holistic approach to disaster risk reduction to address whole range of issues in the entire disaster management cycle, ranging from preparedness, response, capacity building, recovery & reconstruction and mitigation by use of innovative methods, technology and

international cooperation. During the last decade, India has made significant progress in disaster risk reduction.

The Disaster Management (Amendment) Act, 2025, mandates the creation of a National Disaster Database, which includes risk assessments, mitigation plans, and real-time data on disasters. Alert agencies such as India Meteorological Department (IMD) have integrated Artificial Intelligence (AI)/ Machine Learning (ML) models into weather forecasting systems for seven-day advance predictions. This includes AI driven simulations for flood forecasting (up to seven days ahead) and cyclone tracking, as part of Mission Mausam.

National Disaster Management Authority (NDMA) has developed a web-based Dynamic Composite Risk Atlas and Decision Support System (Web-DCRA & DSS tool) for cyclone risk mitigation and response planning. The tool has been successfully used in recent cyclones, such as Biparjoy and Michaung.

Flood Hazard Atlas have been developed by National Remote Sensing Centre (NRSC) for flood prone states of West Bengal, Andhra Pradesh, Bihar, Odisha, Assam and Uttar Pradesh and for comparatively less flood affected states such as Jammu & Kashmir, Tamil Nadu, Kerala, Gujarat, Arunachal Pradesh, Karnataka and Maharashtra.

Central Water Commission (CWC) has taken initiatives on AI based flood forecasting in the year 2025 on pilot basis, as an in-house endeavour towards development of AI/ML based Short-Range level flood forecasting models for Level

Flood Forecasting Stations of CWC, on rivers across the country. CWC has delved into usage of AI/ML techniques in flood forecasting as a replacement for existing conventional techniques used by CWC for short range forecasting. Further CWC is currently providing seven-day advisory flood forecast on its web portal <https://aff.india-water.gov.in/> through pan India rainfall-based mathematical modelling for major river basins of the country, including Himalayan States.

Defence Research and Development Organisation (DRDO) is working in the development of technologies for avalanche hazard forecasting, control structures and geo-intelligence to provide safe mobility to armed forces in Indian Himalayan region. DRDO is using AI/ML techniques in the field of Avalanche Forecasting and Monitoring & detection of avalanches using Remote Sensing data.

Further, DRDO is also conducting a pilot study under DRDO project for development of AI based Autonomous Avalanche Forecasting System.

The information regarding the total amount of funding allocated/released and utilized for increasing the use of AI in disaster management/mitigation practices across India, state-wise, is not maintained centrally by this Ministry.

The details of awareness/training programs for officers and volunteers across India, especially in disaster prone areas, to help them use AI for disaster mitigation, management and response is given in the enclosed **Statement**.

STATEMENT

Details of Awareness/Training programs

S. No.	Name of program	Organizer	Duration	No. of Participants
1.	Program on "Artificial Intelligence, Machine Learning, Deep Learning and Data Driven Decision Making"	National Water Academy (NWA) Pune	11.06.2024 to 13.06.2024	21
2.	Program on "Artificial Intelligence and Machine Learning"	National Water Academy (NWA) Pune	30.06.2025 to 04.07.2025	28
3.	Webinar on "Roll of artificial Intelligence for Disaster Risk Reduction"	National Institute of Disaster Management (NIDM)	05.08.2021 to 05.08.2021	211
4.	Program on "Technologies in Disaster Risk Reduction"	NIDM in collaboration with SRM University, Chennai	28.03.2022 to 30.03.2022	413
5.	Program on "Advanced Technologies for Effective Emergency Management"	NIDM	19.05.2023 to 19.05.2023	197

ग्रामीण सड़कों की मरम्मत

5101. श्री नरेश चंद्र उत्तम पटेल:

श्री जितेंद्र दोहरे:

क्या ग्रामीण विकास मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या गत वर्ष के दौरान क्षतिग्रस्त हुई ग्रामीण सड़कों की मरम्मत में कोई विलंब हुआ है;
- (ख) यदि हां, तो विशेषकर फतेहपुर और इटावा लोक सभा निर्वाचन क्षेत्रों के संबंध में तत्संबंधी ब्यौरा क्या है;
- (ग) क्या इस संबंध में प्रभावित ग्रामीण समुदायों से कोई शिकायतें प्राप्त हुई हैं;
- (घ) यदि हां, तो उक्त प्राप्त शिकायतों का ब्यौरा क्या है और उन पर अब तक क्या कार्रवाई की गई है; और
- (ङ) सरकार ग्रामीण सड़कों की मरम्मत संबंधी कार्यों की गुणवत्ता की जांच किस प्रकार करती है तथा इस प्रयोजनार्थ आवंटित निधि का उचित एवं पारदर्शी उपयोग किस प्रकार सुनिश्चित करती है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान):

(क) और (ख) पीएमजीएसवाई के अंतर्गत सड़कों का निर्माण राज्य सरकारों द्वारा न्यूनतम 10 वर्ष की डिज़ाइन आयु को ध्यान में रखते हुए किया जाता है। पीएमजीएसवाई दिशा-निर्देशों के अनुसार, इस कार्यक्रम के तहत निर्मित सड़कों का रखरखाव राज्य सरकारों का दायित्व है और सभी सड़क निर्माण कार्यों के लिए मानक बोली दस्तावेज़ के प्रावधानों के तहत, उसी ठेकेदार के साथ निर्माण विवरण के साथ-साथ पाँच वर्षीय प्रारंभिक रखरखाव विवरण भी किया जाता है। इस विवरण के निर्वहन हेतु रखरखाव निधि का प्रावधान राज्य सरकारों द्वारा अपने बजट में किया जाना अपेक्षित है तथा इसे राज्य ग्रामीण सड़क विकास एजेंसियों (एसआरआरडीए) के पास एक पृथक रखरखाव खाते में रखा जाना आवश्यक है। इस पाँच वर्षीय निर्माण पश्चात् रखरखाव अवधि की समाप्ति पर, पीएमजीएसवाई सड़कों को समय-समय पर चक्रानुसार नवीकरण सहित पाँच वर्षीय रखरखाव सहित क्षेत्रीय रखरखाव अनुबंधों के अंतर्गत लाया जाना आवश्यक है। राज्यों में पीएमजीएसवाई योजना की प्रगति की निगरानी एवं प्रभावी कार्यान्वयन सुनिश्चित करने के उद्देश्य से राज्य सरकारों के नोडल विभागों के साथ नियमित अंतराल पर क्षेत्रीय समीक्षा बैठकें (आरआरएम) आयोजित की जाती हैं। इसके अतिरिक्त, पीएमजीएसवाई सहित

ग्रामीण विकास विभाग द्वारा संचालित समस्त कार्यक्रमों के वास्तविक निरीक्षण एवं सत्यापन हेतु मंत्रालय द्वारा क्षेत्र अधिकारियों के दौरे भी आयोजित किए जाते हैं।

राज्य द्वारा रिपोर्ट किए गए अनुसार, पीएमजीएसवाई के अंतर्गत कार्यों की मरम्मत में कोई विलंब नहीं है।

(ग) और (घ) कार्यक्रम दिशानिर्देशों के पैरा 15.1 के अनुसार, सड़क कार्यों की गुणवत्ता सुनिश्चित करना राज्य सरकारों की जिम्मेदारी है जो कार्यक्रम को कार्यान्वित कर रही हैं। तथापि, उत्तर प्रदेश राज्य सरकार द्वारा रिपोर्ट किए गए अनुसार, पिछले वर्ष के दौरान फतेहपुर और इटावा लोक सभा निर्वाचन क्षेत्रों के संबंध में पीएमजीएसवाई कार्यों की गुणवत्ता के संबंध में ग्रामीण समुदायों से कोई शिकायत प्राप्त नहीं हुई है।

(ङ) पीएमजीएसवाई निर्माण के दौरान सड़क कार्यों की गुणवत्ता सुनिश्चित करने के लिए त्रि-स्तरीय गुणवत्ता आश्वासन तंत्र की परिकल्पना करता है। इस तंत्र की पहली श्रेणी कार्यक्रम कार्यान्वयन इकाई (पीआईयू) स्तर पर आंतरिक गुणवत्ता नियंत्रण है। द्वितीय श्रेणी को राज्य गुणवत्ता मॉनीटरों (एसक्यूएम) के माध्यम से राज्य स्तर पर स्वतंत्र गुणवत्ता निगरानी के रूप में संरचित किया गया है, जिसमें पीएमजीएसवाई कार्यों के नियमित निरीक्षण का प्रावधान की परिकल्पना की गई है। तृतीय श्रेणी केंद्रीय स्तर पर स्वतंत्र निगरानी तंत्र है। इस श्रेणी के अंतर्गत, पीएमजीएसवाई सड़कों के निरीक्षण के लिए यादृच्छिक रूप से चयनित स्वतंत्र राष्ट्रीय गुणवत्ता मॉनीटरों (एनक्यूएम) को लगाया जाता है। राज्य गुणवत्ता मॉनीटरों द्वारा संतोषजनक किंतु सुधार आवश्यक (एसआरआई) और असंतोषजनक (यू) श्रेणी वाले सड़क कार्यों की की गई कार्रवाई रिपोर्ट की निगरानी संबंधित राज्य सरकारों द्वारा की जाती है। इसी प्रकार, राष्ट्रीय गुणवत्ता मॉनीटरों की टिप्पणियों के आधार पर संतोषजनक किंतु सुधार आवश्यक (एसआरआई) और असंतोषजनक (यू) ग्रेड वाले कार्यों की की गई कार्रवाई रिपोर्ट की निगरानी और इसका निष्पादन राष्ट्रीय ग्रामीण अवसंरचना विकास एजेंसी (एनआरआईडीए) द्वारा की जाती है।

इसके अलावा, पीएमजीएसवाई में उपयोग किए जाने वाले डिजिटल शासन और दक्षता प्रोटोकॉल मंत्रालय को पीएमजीएसवाई के तहत स्वीकृत सड़कों की निगरानी करने में सहायता करते हैं।
विवरण निम्नानुसार है:

ओएमएमएस और पीएमआईएस: ऑनलाइन प्रबंधन, निगरानी और लेखा प्रणाली (ओएमएमएस) पारदर्शिता सुनिश्चित करती है, और परियोजना निगरानी और सूचना प्रणाली (पीएमआईएस) परियोजना प्रगति की वास्तविक समय में ट्रैकिंग सुनिश्चित करती है।

एसएनए स्पर्श: एसएनए स्पर्श निधि प्रवाह तंत्र में परिवर्तन राज्यों को निधि "यथासमय" जारी करना सुनिश्चित करता है।

ई-मार्ग: नियमित रखरखाव ई-मार्ग के माध्यम से संसाधित किया जाता है, जहां भुगतान प्रदर्शन-आधारित रखरखाव अनुबंधों (पीबीएमसी) पर निर्भर होती हैं।

जीपीएस ट्रैकिंग: मशीनरी पर जीपीएस-सक्षम वाहन ट्रैकिंग प्रणाली (वीटीएस) के क्रियान्वयन से साइट पर निर्माण गतिविधि की निगरानी करती है।

PROMOTION OF FUTURE-READY FARMING TECHNOLOGIES

5102. SHRI VIJAYKUMAR ALIAS VIJAY VASANTH:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether the Government has prepared a comprehensive roadmap to promote future-ready farming technologies in view of climate change and rising food grain demand, if so, the details thereof;

- (b) whether district-level crop planning is being aligned with projected population growth and food security requirements, if so, the details of the framework and implementation mechanism thereof;
- (c) whether any training programmes are being conducted to educate farmers on climate-resilient agriculture, precision farming and water-efficient cultivation practices, if so, the details of the coverage and beneficiaries thereof;
- (d) whether digital advisory platforms and artificial intelligence-based tools are being deployed to assist farmers in crop selection, pest management and yield optimization, if so, the details thereof; and
- (e) whether promotion of drought-resistant and high-yield seed varieties has been intensified to address environmental variability and if so, region-wise adoption data thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (e) The Government, through Indian Council of Agricultural Research (ICAR), is implementing a project-National Innovations in Climate Resilient Agriculture (NICRA), which studies the impact of climate change on agriculture to promote future-ready farming technologies and rising food grain demand. Under the project, risk and vulnerability assessment of agriculture to climate change has been carried out at district-level for 651 predominantly agricultural districts as per Intergovernmental Panel on Climate Change (IPCC) protocols. 310 districts were identified as vulnerable out of which 109 districts have been categorized as 'very

high' and 201 districts as 'highly' vulnerable. District Agriculture Contingency Plans (DACPs) for these 651 districts have also been prepared to address weather aberrations and recommending location specific climate resilient crops and varieties and management practices for use by the State Departments of Agriculture. Under NICRA, for enhancing the resilience and adaptive capacity of farmers to climate variability, location-specific climate resilient technologies have been demonstrated through Krishi Vigyan Kendras (KVKs) in 448 model Climate Resilient Villages. These are spread over 151 climatically vulnerable districts. Capacity building for establishing village level seed banks and community nurseries is undertaken under NICRA. Drought and flood tolerant climate-resilient varieties of rice, wheat, soybean, mustard etc, were demonstrated in several NICRA villages. Besides, training programmes are conducted under Agricultural Technology Management Agency (ATMA) on various issues of agricultural practices. ICAR has released 2900 varieties during last 10 years (2014-2024) of which 2661 varieties are tolerant to one or more biotic and/or abiotic stresses.

Under NICRA, technical assistance for small and marginal farmers is extended to additional vulnerable districts beyond the 151 currently covered districts for climate-resilient practices. Village level institutions through farmers' participatory approach, such as Village Climate Risk Management Committees, seed and fodder banks have been established Further, Indian Council of Agricultural Research has established 731 KVKs to promote new technologies in

agriculture and allied sectors, including climate-resilient agriculture. KVKs organize training programmes for farmers, under which 18.56 lakh farmers have been trained.

Government has been leveraging Artificial Intelligence (AI) and IoT-enabled systems to enhance crop productivity, sustainability, and farmer livelihoods. The “Kisan e-Mitra” Voice-based AI chatbot, supporting 11 regional languages, assists farmers with queries on PM-KISAN and other programmes, handling over 20,000 queries daily and having responded to more than 95 lakh queries to date. Further, the Ministry of Agriculture and Farmers Welfare has launched Bharat VISTAAR, an AI-powered multilingual digital platform that provides farmers with real-time advisory, access to government schemes, market rates, and weather updates through a single interface. It currently supports Hindi and English, with plans to expand to 11 languages, and features a 24×7 AI assistant, “Bharati,” offering immediate support via phone. The National Pest Surveillance System uses AI and Machine Learning to detect pest infestations early, helping farmers reduce climate-induced crop losses; the system is currently used by over 10,000 extension workers and supports 61 crops and more than 400 pests. AI-based analytics using field photographs and satellite imagery are also being deployed for crop-weather matching and monitoring of sowing patterns. Further, ICAR has launched an ICT-based platform, “KISAN SARATHI”, to provide digital advisories to farmers on crop selection, pest management, and yield optimization, with more than 2.75 crore

farmers from over 3.43 lakh villages registered on the platform. Promotion of drought-resistant and high-yield seed varieties has been intensified to address environmental variability.

ACCESSIBLE INDIA CAMPAIGN

5103. THIRU DR. S. JAGATHRAKSHAKAN:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) the details of public buildings and infrastructure made accessible under the Accessible India Campaign, year and State-wise;
- (b) the funds allocated and utilized for this campaign, State-wise, including Tamil Nadu;
- (c) the percentage of Government buildings in Tamil Nadu that have been made barrier-free and the target timeline for achieving 100% accessibility; and
- (d) the measures taken by the Government to address delays or challenges in implementing accessibility projects in Tamil Nadu and other States?"

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a) to (c) The Accessible India Campaign (Sugamya Bharat Abhiyan) was launched on 3rd December, 2015 as a participative, cross-sectoral, inter-ministerial and Centre-State collaborative nationwide flagship campaign for enhancing

accessibility for Divyangjan under three categories of built environment, transport systems and Information and Communication Technology ecosystems. Since “*works, lands and buildings vested in or in the possession of the State*” is a State subject, and as per Sections 41, 44 and 45 of the Rights of Persons with Disabilities Act, 2016, the appropriate Government is responsible for taking steps to ensure accessible built infrastructure, transport systems and accessible ICT for persons with disabilities and for conducting regular social audits and assessments.

Accordingly, detailed year-wise physical progress of State Government buildings and the percentage of Government buildings made barrier-free, including in Tamil Nadu, are not maintained centrally. However, as per the available data, a total of 1844 government buildings have been made accessible, which includes 1100 Central Government buildings and 744 State/UT Government buildings in respect of which the Department of Empowerment of Persons with Disabilities(DEPwD) has released funds to the tune of Rs. 606.24 Crores till date.

Furthermore, funds to the tune of Rs. 7371 Lakhs have been disbursed for creation of barrier free environment in respect of 30 buildings/establishments in the State of Tamil Nadu. The State/UT wise details for the buildings/establishments funded by the Department under AIC is given in the enclosed **Statement**.

It is noteworthy that AIC has been subsumed from 01.04.2024 under the “Scheme for Creation of Barrier Free Environment (CBFE)” sub-scheme under SIPDA to ensure long-term continuity of ongoing accessibility efforts wherein grants

are released only on demand basis for creation of barrier free environment in existing government buildings and websites. There is no separate budgetary allocation under the CBF E component and funds are released directly from the Umbrella scheme SIPDA itself.

(d) In order to facilitate the various State/UT Governments to address delays and challenges, including the State of Tamil Nadu, the Department has taken the following measures:

- i. Subsuming AIC under the CBF E sub-scheme under SIPDA to ensure long term continuity of accessibility efforts for supporting the various States/UTs on a demand-driven basis upon receipt of complete and compliant proposals for creation of barrier free environment in existing government buildings and establishments.
- ii. For the guidance of appropriate government and stakeholders, universal design compliance standards for built environment along with digital accessibility standards have been notified under the Harmonised Guidelines and relevant provisions of the Rights of Persons with Disabilities Act, 2016.
- iii. The Department conducts regular follow ups with the concerned stakeholders including the State/UT Governments to expedite the release of GIA under the CBF E/AIC component of the Umbrella Scheme SIPDA through frequent correspondences and meetings for resolution of emergent matters.

iv. To further facilitate appropriate Governments and other service providers in undertaking accessibility audits, DEPwD has empanelled accessibility auditors in both built environment and web/digital domains. As on date, DEPwD has empanelled sixty (60) accessibility auditors for the built environment and sixteen (16) digital accessibility auditors for web accessibility. The services of these empanelled access auditors can be directly engaged by the concerned authorities on mutually agreed terms and conditions, for conducting accessibility audits of both public and private infrastructures as per requirements.

STATEMENT

State/UT wise details for the buildings/establishments funded by the Department under AIC

SI No.	State/UT/Years	AIC (Buildings/establishments funded, fund released and completed)		
		Total		
		Physical (No of buildings/establishments)	Financial (Amount released in Rs.)	Buildings/establishments Reported to be Retrofitted
1	Andhra Pradesh	38	143,633,000	25
2	Arunachal Pradesh	23	248,915,364	22
3	Assam	24	132,033,494	14
4	Bihar	21	92,514,500	21
5	Chattisgarh	47	276,858,005	20
6	Goa	30	54,383,495	21
7	Gujarat	46	59,231,865	24
8	Haryana	64	159,836,196	3

9	Himachal Pradesh	11	43,946,885	0
10	Jammu and Kashmir	32	199,529,850	7
11	Jharkhand	14	116,685,449	0
12	Karnataka	47	270,864,864	0
13	Kerala	28	42,998,000	0
14	Madhya Pradesh	89	304,756,952	19
15	Maharashtra	142	249,076,500	135
16	Manipur	28	158,775,631	0
17	Meghalaya	24	336,752,971	17
18	Mizoram	33	71,571,809	22
19	Nagaland	29	92,386,218	18
20	Odisha	40	197,546,902	26
21	Punjab	20	198,175,750	2
22	Rajasthan	88	381,300,000	78
23	Sikkim	35	64,237,113	35
24	Tamil Nadu	30	737,098,620	15
25	Telangana	16	91,923,632	7
26	Tripura	14	262,504,556	13
27	Uttar Pradesh	137	537,311,529	96
28	Uttarakhand	16	53,850,250	9
29	West Bengal	33	169,223,516	21
30	Andaman and Nicobar Islands	25	108,090,923	23
31	Chandigarh	43	41,538,159	39
32	Delhi	18	139,377,596	12
33	Lakshadweep	0	-	0
34	Puducherry	29	27,315,850	0
Total		1,314	6,064,245,444	744

IMPLEMENTATION OF AGRICULTURAL SCHEMES IN KERALA**5104. SHRI KODIKUNNIL SURESH:**

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the details of central Agricultural Schemes currently being implemented in the Kuttanad region of Kerala, including PM-KISAN, PMFBY, RKVY, NFSM, PMKSY and other crop-specific interventions;
- (b) the total funds sanctioned, released and utilised for agricultural development in Kuttanad during the last five years, including this year, scheme-wise;
- (c) whether the Government has any special package or climate-resilient agriculture programme for the flood-prone and below-sea-level paddy fields of Kuttanad;
- (d) the steps taken to support paddy farmers in Kuttanad with respect to crop insurance, MSP procurement, mechanisation subsidy and drainage infrastructure; and
- (e) whether the Government proposes a region-specific sustainable agriculture mission for Kuttanad considering salinity intrusion, climate vulnerability and declining farmer income?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

- (a) Government of India is implementing a comprehensive range of Central Sector as well as Centrally Sponsored Schemes and programmes for the welfare of

farmers in the country, including Kuttanad region of Kerala. These schemes encompass entire spectrum of agriculture including credit, insurance, income support, infrastructure, crops including horticulture, seeds, mechanization, marketing, organic and natural farming, farmer collectives, irrigation, extension, procurement of crops from farmers at minimum support prices and digital agriculture. Details of Central Sector Schemes currently implemented in Kuttanad region are as follows:

Pradhan Mantri Kisan Samman Nidhi (PM-KISAN):- Till date, Rs. 2584.28 crore has been disbursed through 22 instalments in the Kuttanad region. Out of this, Rs. 104.68 Cr was disbursed to 5,23,418 beneficiaries during the 22st instalment.

Pradhan Mantri Kisan MaanDhan Yojana (PM-KMY):- 282 farmers have been enrolled in the Kuttanad region under the scheme so far.

Pradhan Mantri Fasal Bima Yojana (PMFBY):- As on 31.12.2025, 71,369 Farmer applications were enrolled and total claims of Rs. 67.19 Crores have been paid to 34,152 farmer's for the paddy crop in Kuttanad under PMFBY/RWBCIS during the last five years (from 2020-21 to 2024-25).

Agriculture Infrastructure Fund (AIF) - 614 projects have been approved with total project cost of Rs. 218.87 crores with a loan component of Rs 152.83 Crore as on date.

Integrated Scheme for Agriculture Marketing (ISAM) - Agricultural Marketing Infrastructure (AMI) :- Subsidy amounting to ₹16,66,000/- and ₹14,09,500/- have

been released for two project sanctioned in FY 2020-21 and FY 2023-24 respectively.

Formation & Promotion of new 10,000 FPOs :- 35 FPOs have been registered in Kuttanad region.

(b) Centrally sponsored schemes like RKVY, NFSM etc are implemented through the State and district – wise details of interventions are not maintained centrally. However, details of funds allocated and released on schemes being implemented by the DA&FW from 2020-21 to 2025-26 in respect of Kerala is given in the enclosed **Statement**.

(c) to (e) No special package or any special mission exclusively for Kuttanad is currently under implementation or consideration. However, the region is covered under various ongoing schemes/programmes aimed at climate-resilient agriculture. These include the Rainfed Area Development, Per Drop More Crop and Rashtriya Krishi Vikas Yojana-DPR.

There is no ongoing Flood Management Projects in the State of Kerala under Flood Management component of FMBAP. However, total Central Assistance of Rs. 137.95 crores has been released till date from start of XI Plan for 4 projects under Flood Management Programme through Ministry of Jal Shakti. There is no proposal after 2020-21.

The Government is implementing various schemes and programmes to support paddy farmers in Kuttanad with respect to crop insurance, mechanization

subsidy and drainage infrastructure. Government has introduced yield based Pradhan Mantri Fasal Bima Yojana (PMFBY) and weather index based Restructured Weather Based Crop Insurance Scheme (RWBCIS) from Kharif 2016 to provide financial support to farmers suffering crop loss/damage arising out of natural calamities, adverse weather incidence and to stabilize the income of farmers etc. This scheme is voluntary for States as well as farmers. All willing farmers are eligible to enroll under the scheme. The Government has been extending continues support to the paddy farmers, including those in Kuttanad region through Minimum Support Price (MSP). The MSP is aimed at safeguarding farmers from market fluctuations and ensuring remunerative returns, particularly in ecologically fragile and high cost cultivation areas like Kuttanad.

The steps taken by the Government (Department of Food & Food Distribution) to ensure timely procurement of wheat and paddy and full payment to farmers are as under:

- (i) FCI, the nodal central agency of Government of India, along with other State Agencies undertakes procurement of wheat and paddy under Minimum Support Price (MSP) operation. Coarse grains/millets in central pool are procured by State Government Agencies only under decentralized procurement system.
- (ii) FCI and various State Agencies in consultation with the State Government establish adequate number of procurement centers at

various mandis and key points. The number of centers and their locations are decided by the State Governments, based on various parameters, so as to maximize the MSP operations. Such extensive & effective price support operations have resulted in sustaining the income of farmers over a period.

- (iii) Stocks conforming to the Government of India specifications which are offered by the farmers at purchase centers are procured by the Government Agencies at MSP. If the farmers get prices better than the support price in open market, they are free to sell their produce. Presence of Government Agencies ensures prevention of distress sale of food grains by the farmers.
- (iv) Procurement of foodgrains under MSP operations is mandatorily being carried out through State Procurement Portals which has brought in substantial transparency in the process.
- (v) “One Nation, One MSP through DBT” has been implemented across the country to ensure payment of MSP directly into farmers' account. Necessary directions have been issued by GoI to all procuring State Governments for making the payment of MSP to farmers preferably within 48 Hours from the issue of procurement receipt.

Financial assistance for farm mechanization is provided under the Sub-Mission on Agricultural Mechanization (SMAM). (In order to make farm machinery

more accessible and affordable to farmers, financial assistance @ 40-50% of the cost of machinery depending on the category of farmers is provided for purchase of agricultural machines. For women farmers, the financial assistance is @50% of the cost of machinery. With a view to make available machines and equipment's to farmers on rental basis, financial assistance for establishment of CHCs of the project cost up to Rs.250 lakhs is provided @ 40% of the project cost and financial assistance for establishments of Farm Machinery Banks (FMBs) of the project cost up to Rs. 30 Lakhs is provided @ 80% of the project cost.

STATEMENT

**Details of funds allocated & released on schemes being implemented by
the Department of Agriculture & Farmers' Welfare from 2020-21 to 2025-26
in respect of Kerala**

(Rs. in crore)

S. No.	Name of Mission/Scheme	2020-21		2021-22		2022-23		2023-24		2024-25		2025-26	
A	Rastriya Krishi Vikas Yojna	Alloc	Rel	Alloc	Rel	Alloc	Rel	Alloc	Rel	Alloc	Rel	Alloc	Rel
1	Rastriya Krishi Vikas Yojna-DPR	63.42	30.63	63.11	50.44	55.74	27.88	30.69	14.24	30.69	17.36	74.18	37.09
2	Sub- Mission on Agricultural Mechanization (SMAM)	11.67	49.41	11.67	75.42	50.00	85.38	34.96	12.87	52.44	30.55	30.09	30.23
3	Per Drop More Crop (PDMC)	15.00	5.00	0.00	0.00	10.00	0.00	5.45	0.32	6.00	1.68	87.38	22.69
4	Soil Health & Fertility	1.89	0.00	0.00	0.00	5.70	0.00	4.10	0.07	3.79	2.17	9.06	4.53
5	Rain fed Area Development (RAD)	2.00	1.00	2.00	0.50	2.00	0.50	2.62	0.05	3.00	1.54	7.92	3.96
6	Paramparagat Krishi Vikas Yojna (PKVY)	29.05	21.98	12.10	0.00	17.12	17.12	10.47	0.71	7.82	3.54	11.99	11.90
7	Sub-Mission on Agroforestry (SMAF)*	0.15	0.00	0.60	0.42	-	-	0.51	0.00	0.50	0.28	3.26	1.63
	Total Rastriya Krishi Vikas Yojna (RKVY)	123.18	108.02	89.48	126.78	140.56	130.88	88.80	28.26	104.24	57.12	223.88	112.03
B	Krishionnati Yojana												
1	National Food Security Mission (NFSM)	11.50	0.27	0.64	0.16	0.42	0.10	0.66	0.00	0.66	0.41	0.64	0.06

2	National Mission on Edible Oil - Oilpalm (NMEO-OP)	0.00	0.00	0.50	0.00	3.29	1.65	2.52	0.63	6.80	4.24	10.88	1.08
3	National Mission on Edible Oil - Oilseeds (NMEO-OS)	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
4	Mission for Integrated Development of Horticulture (MIDH)	40.00	10.00	46.67	28.00	46.67	21.00	50.63	13.19	66.67	22.25	42.00	26.00
5	Sub-Mission on Agriculture Extension (SMAE)	16.63	14.31	17.72	13.29	13.77	13.77	10.90	10.90	11.00	11.00	20.63	16.50
6	Sub-Mission on Seeds & Planting Material (SMSP)	11.50	0.27	13.00	0.07	3.00	0.93	3.55	0.42	3.00	0.09	3.59	0.00
7	National Bamboo Mission (NBM)	0.25	0.21	0.25	0.00	0.10	0.00	0.50	0.00	0.98	0.61	5.62	2.81
	Total Krishionnati Yojana	79.88	25.06	78.78	41.52	67.25	37.45	68.75	25.14	89.11	38.60	83.36	46.45
	* The scheme discontinued wef 1st April, 2022 & continued on 2023-24												

GRAM PANCHAYATS IN KARNATAKA

5105. SHRI KOTA SRINIVASA POOJARY:

Will the Minister of **PANCHAYATI RAJ** be pleased to state:

- the number of Gram Panchayats in Karnataka that have been sanctioned funds under the fifteenth Finance Commission for the year 2025-26;
- the number of Urban Local Bodies in the State that have been sanctioned funds;
- the total funds that have been sanctioned to the District and Taluk Panchayats in Karnataka and the reason for the delay in releasing the funds; and
- whether the State Government has given a No Objection Certificate (NOC) for the release of funds to the Gram Panchayats, if so, the details thereof?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) All the installments of Rural Local Body (RLB) grant under the Fifteenth Finance Commission for the period from 2020-21 to 2024-25 have been released to the eligible Gram Panchayats of the state of Karnataka. However, both the installments of the Fifteenth Finance Commission Grants for the year 2025-26 have not been released on account of discrepancies noticed between funds released from the Government of India and their timely and complete transfer to the PRIs by the State and non-release of penal interest on delayed transfers to the Panchayats by the State.

(b) In terms of the Government of India (Allocation of Business) Rules 1961, matters related to Urban Local Bodies (ULBs) come under the purview of the Ministry of Housing and Urban Affairs (MoHUA). As such, this Ministry does not maintain information in respect of Urban Local Bodies.

(c) As per para - 5(A)(ii) of the 15th Finance Commission Operational Guidelines dated 14.07.2021, Rural Local Bodies are eligible for grants only if duly elected bodies are in place. Since elections to District and Taluk Panchayats in Karnataka have been pending since February 2021, these bodies are currently ineligible to receive grants for the year 2025–26.

(d) As per the Operational Guidelines for implementation of 15th Finance Commission grants to Rural Local Bodies (RLBs) dated 14.07.2021, grants are

released to the States in two instalments in every financial year. Release of each installment requires submission of a Grant Transfer Certificate in the prescribed proforma for the previously released instalment. Submission of a separate 'No Objection Certificate' from the State Government is not required in this matter.

**FISHERIES AND AQUACULTURE INFRASTRUCTURE DEVELOPMENT FUND
(FIDF)**

5106. DR. HEMANT VISHNU SAVARA:

SHRI RAJESHBHAI NARANBHAI CHUDASAMA:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) the details of projects approved under Fisheries and Aquaculture Infrastructure Development Fund (FIDF) since its inception and their current status, State/UT-wise including Maharashtra and Palghar districts in Maharashtra;
- (b) the number of many projects that have been completed so far and the sector-wise infrastructure created under FIDF;
- (c) the details of funds sanctioned, disbursed and utilised under FIDF during 2018-19 to 2025- 26;
- (d) the details of new infrastructure components proposed during the extended period up to 2025-26; and

- (e) the extent to which FIDF complements Pradhan Mantri Matsya Sampada Yojana (PMMSY) in achieving fisheries sector growth, also in coastal areas of the country like Palghar in Maharashtra?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) to (e) The Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying, with effect from financial year 2018-19 is implementing Fisheries and Aquaculture Infrastructure Development Fund (FIDF) with a total fund size of Rs 7522.48 crore to create and strengthen fisheries and aquaculture infrastructure in the country. FIDF *inter-alia* provides concessional finance for development of various fisheries infrastructure facilities to the Eligible Entities (EEs), including State Governments/Union Territories, State entities and other Stakeholders for development of identified fisheries infrastructure facilities. Under FIDF, the Department of Fisheries, Government of India provides interest subvention up to 3% per annum for providing the concessional finance by the Nodal Loaning Entities (NLEs) at the interest rate not lower than 5% per annum. Under FIDF scheme, the Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying has so far approved a total 228 proposals/projects at a total cost of Rs. 5559.54 crore with restricting the projects cost for interest subvention at Rs. 4351.86 crore for various States/UTs including for Maharashtra. Out of these, the Nodal Loaning Entities (NLEs) have so far sanctioned the loan amount to 111 projects amounting

to Rs. 4212.05 crore and disbursed a sum of Rs. 1600.56 crore to the beneficiary States and other agencies. The State/UT-wise details of the projects approved under FIDF till date for Infrastructural development in Fisheries sector including in the State of Maharashtra are furnished below;

(Rs. in crores)						
SI No	Name of State	No of private Projects	No of Govt. Projects	Total No. of projects approved	Total Project Cost	Amount eligible for interest subvention
1	Andhra Pradesh	8	0	8	211.88	124.42
2	Arunachal Pradesh	1	0	1	0.68	0.54
3	Assam	1	0	1	0.41	0.18
4	Goa	1	4	5	38.05	36.58
5	Gujarat	1	4	5	984.74	617.45
6	Himachal Pradesh	0	1	1	5.17	5.00
7	Jammu and Kashmir	3	0	3	130.21	100.78
8	Karnataka	2	2	4	43.44	42.79
9	Kerala	6	1	7	262.90	234.97
10	Maharashtra	36	6	42	1230.90	941.17
11	Manipur	4	0	4	1.15	0.90
12	Mizoram	1	0	1	4.14	3.3
13	Odisha	1	7	8	120.17	59.48
14	Puducherry	2	0	2	3.08	2.46
15	Tamil Nadu	7	101	108	2169.03	1955.98
16	Telangana	1	0	1	4.70	2.31
17	Uttar Pradesh	2	0	2	75.22	60.09
18	West Bengal	4	6	10	71.78	49.6
19	Uttarakhand	0	1	1	170.00	133.00
20	Madhya Pradesh	4	1	5	6.90	5.52

21	Jharkhand	7	0	7	24.51	16.67
22	Bihar	2	0	2	20.29	19.61
	Total	95	133	228	5559.54	4351.86

The projects supported under FIDF to States and Union Territories are primarily include; Fishing Harbours, Fish Landing Centres, Ice Plants, Cold Storage, Fish Transport Facilities, Integrated Cold Chain (Marine & Inland Sector), Modern Fish Markets, Brood Banks, Hatcheries, Modernization State Fish Seed Farms, Fisheries Training Centres, Fish Processing Units, Fish Feed Mills/Plants, Cage culture in Reservoir, Mariculture etc. Out of approved 228 projects, a total 68 projects comprising 60 projects of Government implemented projects and 8 Private projects have been completed and remaining projects are at various stages of implementation. The sector-wise details of infrastructure created under FIDF such as harbours, cold-chain and hatcheries, etc. are furnished below:

(Rs. in crore)

Sl. No	Name of the activity	No. of Projects approved	Total Project Cost	Project cost restricted for Interest Subvention
1	Brood Banks	2	14.2	11.36
2	Ice Plants/Cold Storages	5	11.25	7.56
3	Development of Aquaculture including Cage culture in reservoir & Mari culture	8	12.55	7.32
4	Fish Landing Centres	60	343.46	298.39
5	Fish Processing Unit	15	370.17	224.23

6	Modernization Fish Seed Farm	34	144.43	127.33
7	Fishing Harbours & Including Additional Facilities in Fishing Harbour	28	3803.86	3053.04
8	Development of Hatcheries	4	7.86	2.1
9	Fish Feed Mills	3	3.57	2.86
10	Training Centre/Technology Diffusion Centre	11	60.78	49.51
11	Deep-Sea Fishing Vessel	2	4.96	1.92
12	Innovative projects/activities	55	782.18	566.03
13	Establishment of Disease Diagnostic Laboratory	1	0.27	0.21
	Total	228	5559.54	4351.86

In order to supplement the effort of the other central Government scheme like Pradhan Mantri Matsya Sampada Yojana (PMMSY) as well as State Government's owned schemes, FIDF acts as an enabling financial mechanism for infrastructure development, while PMMSY provides developmental support, together contributing to sustainable growth, augment of fish production, investment, employment generation and enhancement of fisheries export thereby attributing to enhancement of income of fishers & fish farmers in the country. During the last five years (2020-21 to 2024-25), fish production increased from 141.64 lakh tonne in 2019-20 to 197.75 lakh tonne in 2024-25. Similarly, seafood exports have also increased from Rs.46,666 crore (2019-20) to Rs.62,408 crore (2024-25).

The Government of Maharashtra has reported that PMMSY has played a vital role in the development of fisheries sector in Palghar District and the fish

production in Palghar District has increased from 21.45 tonnes in the year 2020-21 to 138.54 tonnes in 2024-25 registering the record growth of 546%. The development of modern fisher infrastructure and entrepreneurship development projects in Palghar District includes (i) Construction of fishing harbour at Satpati, (ii) Construction of Fish landing Centre at Dhakati, Dahanu, (iii) Providing post-harvesting facilities to fishermen at Fish Landing Centre at Lage Bunder and (iv) Dredging work near fish landing center/navigational channel at Dativare and Vasai creek, etc.

कृषि आदानों की लागत में वृद्धि का प्रभाव

5107. श्री कुलदीप इंदौरा:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने विगत कुछ वर्षों के दौरान छोटे और सीमांत किसानों पर बीज, उर्वरक, डीजल, पेट्रोल और कृषि मशीनरी जैसे कृषि आदानों की लागत में वृद्धि के प्रभाव का कोई आकलन किया है;
- (ख) गत दस वर्षों के दौरान बीज, उर्वरक, डीजल, पेट्रोल, कीटनाशक और कृषि मशीनरी जैसे प्रमुख कृषि आदानों की कीमतों में प्रतिशत वृद्धि का वर्ष-वार तथा उक्त अवधि के दौरान गेहूं, धान, चावल, दलहन और तिलहन जैसी संबंधित उपज का तुलनात्मक ब्यौरा क्या है;
- (ग) क्या आदानों की लागत में तीव्र वृद्धि ने कृषि की लाभप्रदता और संवहनीयता पर प्रतिकूल प्रभाव डाला है; और

(घ) किसानों के लिए आय सुरक्षा सुनिश्चित करने, उत्पादन लागत को कम करने और विशेषकर छोटे तथा सीमांत किसानों पर वित्तीय बोझ को कम करने के लिए सरकार की दीर्घकालिक रणनीति और प्रस्तावित उपाय क्या हैं?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) से (ग) प्रत्येक वर्ष, सरकार कृषि लागत एवं मूल्य आयोग (सीएसीपी) की अनुशंसाओं के आधार पर, संबंधित राज्य सरकारों और केंद्रीय मंत्रालयों/विभागों के अभिमतों पर विचार करते हुए, देश भर के लिए 22 अधिसूचित कृषि फसलों के न्यूनतम समर्थन मूल्य (एमएसपी) निर्धारित करती है। इन 22 अधिसूचित फसलों में 14 खरीफ फसलें जैसे धान, ज्वार, बाजरा, मक्का, रागी, तुअर (अरहर), मूंग, उड़द, मूंगफली, सोयाबीन, सूरजमुखी, तिल, रामतिल, कपास और 6 रबी फसलें जैसे गेहूं, जौ, चना, मसूर (लेंटिल), रेपसीड और सरसों, कुसुम और दो वाणिज्यिक फसलें, जैसे जूट और कोपरा शामिल हैं।

एमएसपी की सिफारिश करते समय, सीएसीपी उत्पादन लागत, समग्र मांग-आपूर्ति की स्थिति, घरेलू और अंतरराष्ट्रीय कीमतें, फसलों के बीच मूल्य समानता, कृषि और गैर-कृषि क्षेत्रों के बीच व्यापार की शर्तें, शेष अर्थव्यवस्था पर संभावित प्रभाव जैसे महत्वपूर्ण कारकों पर विचार करता है, साथ ही साथ भूमि, जल और अन्य उत्पादन संसाधनों के तर्कसंगत उपयोग को सुनिश्चित करता है, जिसमें अखिल भारतीय भारत औसत उत्पादन लागत भी शामिल है।

उत्पादन लागत के अंतर्गत, सीएसीपी सभी लागतों को व्यापक रूप से शामिल करता है, जिनमें किराए पर लिए गए मानव श्रम, बैल श्रम/मशीन श्रम, पट्टे पर ली गई भूमि का किराया, बीज, उर्वरक, खाद जैसे आदानों के उपयोग पर होने वाले व्यय, सिंचाई शुल्क, औजारों और कृषि निर्माणों पर मूल्यहास, कार्यशील पूंजी पर ब्याज, पंप सेटों के प्रचालन के लिए डीजल/बिजली आदि, विविध व्यय और पारिवारिक श्रम का अनुमानित मूल्य शामिल हैं। सीएसीपी की रिपोर्टों के अनुसार, एमएसपी में

शामिल गेहूं, धान, दलहन और तिलहन की विगत 10 वर्षों की अखिल भारतीय भारित औसत उत्पादन लागत का ब्यौरा संलग्न **विवरण-I** में दिया गया है।

न्यूनतम समर्थन मूल्य में शामिल गेहूं, धान, दलहन और तिलहन फसलों के विगत 10 वर्षों के उत्पादन का ब्यौरा संलग्न **विवरण II** में दिया गया है।

सरकार ने केंद्रीय बजट 2018-19 में उत्पादन लागत के न्यूनतम डेढ़ गुना के बराबर एमएसपी को पूर्व-निर्धारित सिद्धांत के रूप में निर्धारित किया था। तदनुसार, सभी अधिसूचित खरीफ, रबी और अन्य वाणिज्यिक फसलों के लिए एमएसपी उत्पादन की भारित औसत लागत से कम से कम 50 प्रतिशत अधिक निर्धारित की गई है।

(घ) छोटे और सीमांत किसानों सहित किसानों की आय सुरक्षा सुनिश्चित करने के लिए, भारत सरकार विभिन्न योजनाएं/कार्यक्रम क्रियान्वित करती है जो निम्नानुसार हैं:

1. राष्ट्रीय खाद्य सुरक्षा एवं पोषण मिशन (एनएफएसएनएम)
2. राष्ट्रीय खाद्य तेल मिशन (एनएमईओ) – ऑयल पाम
3. राष्ट्रीय खाद्य तेल मिशन (एनएमईओ) - तिलहन
4. प्राकृतिक खेती राष्ट्रीय मिशन (एनएमएनएफ)
5. परंपरागत कृषि विकास योजना (पीकेवीवाई)
6. सॉइल हेल्थ एंड फर्टिलिटी (एसएच एंड एफ)
7. वर्षा सिंचित क्षेत्र विकास (आरएडी)
8. कृषि वानिकी
9. फसल विविधीकरण कार्यक्रम (सीडीपी)
10. कृषि विस्तार उप-मिशन (एसएमई)
11. बीज एवं पौध सामग्री उप-मिशन (एसएमएसपी)

12. समेकित बागवानी विकास मिशन (एमआईडीएच)
13. राष्ट्रीय बांस मिशन
14. राष्ट्रीय मधुमक्खी पालन एवं शहद मिशन (एनबीएचएम)
15. पूर्वोत्तर क्षेत्र के लिए जैविक मूल्य श्रृंखला विकास मिशन
16. प्रति बूंद अधिक फसल (पीडीएमसी)
17. एकीकृत कृषि विपणन योजना (आईएसएएम)
18. प्रधानमंत्री किसान सम्मान निधि (पीएम-किसान)
19. प्रधानमंत्री किसान मान धन योजना (पीएम-केएमवाई)
20. प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई)/ पुनर्गठित मौसम आधारित फसल बीमा योजना (आरडब्ल्यूबीसीआईएस)
21. प्रधानमंत्री अन्नदाता आय संरक्षण अभियान (पीएम-आशा)
22. संशोधित ब्याज अनुदान योजना (एमआईएसएस)
23. एग्रीकल्चर इन्फ्रास्ट्रक्चर फंड (एआईएफ)
24. 10,000 नए किसान उत्पादक संगठनों (एफपीओ) का गठन एवं संवर्धन
25. स्टार्ट-अप एवं ग्रामीण उद्यमों के लिए कृषि फंड (एग्रीश्योर)
26. कृषि मशीनीकरण उप-मिशन (एसएमएएम)
27. डिजिटल कृषि मिशन

विवरण-I

एमएसपी में शामिल गेहूं, धान, दलहन और तिलहन फसलों की अखिल भारतीय भारित औसत उत्पादन लागत (₹/क्विंटल में)

क्रम सं.	वस्तु	2015-16	2016-17	2017-18	2018-19	2019-20	2020-21	2021-22	2022-23	2023-24	2024-25
1	धान	1020	1045	1117	1166	1208	1245	1293	1360	1455	1533
2	गेहूं	744	785	797	817	866	923	960	1008	1065	1128
3	तुअर	3237	3241	3318	3432	3636	3796	3886	4131	4444	4761
4	चना	1902	2124	2241	2461	2637	2801	2866	3004	3206	3400
5	उड़द	3455	3584	3265	3438	3477	3660	3816	4155	4592	4883
6	मूंग	3993	4065	4286	4650	4699	4797	4850	5167	5705	5788
7	मसूर	1866	2015	2174	2366	2532	2727	2864	3079	3239	3405
8	मूंगफली	3314	3371	3159	3260	3394	3515	3699	3873	4251	4522
9	तिल	4132	4188	4067	4166	4322	4570	4871	5220	5755	6178
10	रामतिल	3146	3366	3912	3918	3960	4462	4620	4858	5156	5811
11	सोयाबीन	1770	1852	2121	2266	2473	2587	2633	2805	3029	3261
12	सूरजमुखी	3282	3479	3481	3592	3767	3921	4010	4113	4505	4853
13	रेपसीड एवं सरसों	1504	1702	1871	2123	2212	2323	2415	2523	2670	2855
14	कुसुम	3025	3057	3049	3125	3294	3470	3551	3627	3765	3807

स्रोत: कृषि लागत एवं मूल्य आयोग (सीएसीपी)

विवरण-II

न्यूनतम समर्थन मूल्य (एमएसपी) में शामिल गेहूं, धान, दलहन एवं तिलहन फसलों का उत्पादन (एलएमटी में)

क्रम सं.	फसल	2015-16	2016-17	2017-18	2018-19	2019-20	2020-21	2021-22	2022-23	2023-24	2024-25
1	धान	1566.12	1645.47	1691.37	1747.17	1783.05	1865.52	1942.07	2036.33	2067.38	2252.76
2	गेहूं	922.88	985.10	998.70	1035.96	1078.61	1095.86	1077.42	1105.54	1132.92	1179.45
	कुल अनाज	2352.18	2519.81	2595.97	2631.33	2744.79	2852.79	2883.14	3036.28	3080.52	3320.50
3	तुअर	25.61	48.73	42.90	33.15	38.92	43.16	42.20	33.12	34.17	36.24
4	चना	70.58	93.78	113.79	99.38	110.78	119.11	135.44	122.67	110.39	111.14
5	उड़द	19.45	28.32	34.92	30.60	20.81	22.30	27.76	26.31	23.19	22.42
6	मूंग	15.93	21.65	20.23	24.55	25.09	30.85	31.66	36.76	31.03	42.44
7	मसूर	9.76	12.24	16.22	12.28	11.03	14.94	12.69	15.59	17.91	16.54
	कुल दलहन	163.23	231.29	254.16	220.76	230.25	254.63	273.02	260.58	242.46	256.83
8	मूंगफली	67.33	74.62	92.53	67.27	99.52	102.44	101.35	102.97	101.80	119.42
9	तिल	8.50	7.47	7.55	6.89	6.57	8.17	7.89	8.02	8.47	8.93
10	रामतिल	0.74	0.85	0.70	0.45	0.41	0.42	0.33	0.29	0.27	0.40
11	सोयाबीन	85.70	131.59	109.33	132.68	112.26	126.10	129.87	149.85	130.62	152.68
12	सूरजमुखी	2.96	2.51	2.22	2.16	2.13	2.28	2.50	3.63	1.73	2.36
13	रेपसीड और सरसों	67.97	79.17	84.30	92.56	91.24	102.10	119.63	126.43	132.59	126.67
14	कुसुम	0.53	0.94	0.55	0.25	0.44	0.36	0.61	0.90	0.50	0.43
	कुल तिलहन	252.51	312.76	314.59	315.22	332.19	359.46	379.63	413.55	396.69	429.89

स्रोत: कृषि और किसान कल्याण विभाग

CYBER CRIME AGAINST WOMEN**5108. DR. KAKOLI GHOSH DASTIDAR:****SHRI BAPI HALDAR:**

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) whether NCRB's Crime in India 2023 records 1463 cases of cyber crime against women and children in Uttar Pradesh and 1447 in Telangana, while West Bengal is among the lower-incidence States with 176;
- (b) if so, the details of incidence rate per lakh, and compound annual growth rate, State-wise;
- (c) the details of sanctioned and filled strength in cyber police units, number of functional cyber police stations and digital forensic labs; and
- (d) whether it is a fact that Bihar reported 4941 cases of "Kidnapping and abduction of women/girls to compel for marriage" in 2023 with a crime rate of 8.1 per lakh women, the highest nationally, if so, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI BANDI SANJAY KUMAR):

(a) to (d) 'Police' and 'Public Order' are State subjects as per the Seventh Schedule of the Constitution of India. The States/UTs are primarily responsible for the prevention, detection, investigation, prosecution of crimes including cyber crime and establishing and strengthening of cyber crime police stations, through their Law Enforcement Agencies (LEAs).

The Central Government supplements the initiatives of the States/UTs through advisories and financial assistance under various schemes for capacity building of their LEAs.

The National Crime Records Bureau (NCRB) compiles and publishes the statistical data on crimes in its publication "Crime in India". The latest published report is for the year 2023. As per the data published by the NCRB, State/UT wise details of cases registered and crime rate under cyber crimes against women and children (involving communication devices as medium/target) during the period from 2021 to 2023 are given in the enclosed **Statement-I & II** respectively.

The Bureau of Police Research and Development (BPR&D) compiles and publishes the statistical data on cyber crime police stations and forensic science laboratories/ mobile forensic science vans in its publication "Data on Police Organizations". As per the data published by the BPR&D, State/UT-wise detail of cyber crime police stations and forensic science laboratories/ mobile forensic science vans, as on 01.01.2024 is given in the enclosed **Statement-III & IV** respectively. The States/UTs set up cyber police station and digital forensic lab as per requirement.

As per the data published by the NCRB, State/UT wise details of cases registered and crime rate under Kidnapping and Abduction of Women (Above 18 years) & Girls (Below 18 years) to compel for marriage during 2023 is given in the enclosed **Statement-V**.

STATEMENT-I**State/UT-wise Cases Registered (CR) and Crime Rate (CRate) under Cyber Crimes against Women during 2021-23**

SL	State/UT	2021		2022		2023	
		CR	CRate	CR	CRate	CR	CRate
1	Andhra Pradesh	471	1.8	637	2.4	559	2.1
2	Arunachal Pradesh	16	2.1	5	0.7	4	0.5
3	Assam	856	5.0	610	3.5	469	2.7
4	Bihar	56	0.1	84	0.1	644	1.1
5	Chhattisgarh	194	1.3	279	1.9	242	1.6
6	Goa	15	1.9	32	4.1	28	3.6
7	Gujarat	349	1.0	352	1.0	453	1.3
8	Haryana	266	1.9	327	2.3	382	2.7
9	Himachal Pradesh	39	1.1	46	1.3	40	1.1
10	Jharkhand	70	0.4	106	0.6	20	0.1
11	Karnataka	2243	6.8	3904	11.8	7002	21.0
12	Kerala	353	1.9	381	2.1	822	4.4
13	Madhya Pradesh	298	0.7	390	0.9	313	0.7
14	Maharashtra	1697	2.8	2530	4.2	2502	4.1
15	Manipur	39	2.5	13	0.8	6	0.4
16	Meghalaya	21	1.3	27	1.6	29	1.7
17	Mizoram	13	2.2	0	0.0	0	0.0
18	Nagaland	1	0.1	1	0.1	1	0.1
19	Odisha	574	2.5	574	2.5	761	3.3
20	Punjab	179	1.2	194	1.3	127	0.9
21	Rajasthan	297	0.8	498	1.3	521	1.3
22	Sikkim	0	0.0	11	3.4	8	2.4
23	Tamil Nadu	248	0.6	401	1.0	1062	2.8
24	Telangana	883	4.7	1262	6.7	1447	7.6
25	Tripura	1	0.0	4	0.2	14	0.7
26	Uttar Pradesh	958	0.9	1101	1.0	1463	1.3
27	Uttarakhand	183	3.3	161	2.9	144	2.5
28	West Bengal	201	0.4	142	0.3	176	0.4

	TOTAL STATE(S)	10521	1.6	14072	2.2	19239	2.9
29	A&N Islands	3	1.6	12	6.3	37	19.4
30	Chandigarh	12	2.2	16	2.8	17	3.0
31	D&N Haveli and Daman & Diu	4	1.0	5	1.2	3	0.7
32	Delhi	151	1.6	250	2.5	135	1.3
33	Jammu & Kashmir	39	0.6	39	0.6	68	1.0
34	Ladakh	0	0.0	0	0.0	0	0.0
35	Lakshadweep	0	0.0	0	0.0	1	3.0
36	Puducherry	0	0.0	15	1.8	10	1.1
	TOTAL UT(S)	209	1.1	337	1.8	271	1.4
	TOTAL (ALL INDIA)	10730	1.6	14409	2.1	19510	2.9

Source: 'Crime in India' published by NCRB.

Crime Rate = Cases Registered Per Lakh Population

STATEMENT-II

State/UT-wise Cases Registered (CR) and Crime Rate (CRate) under Cyber Crimes against Children during 2021-23

SL	State/UT	2021		2022		2023	
		CR	CRate	CR	CRate	CR	CRate
1	Andhra Pradesh	65	0.4	124	0.8	83	0.5
2	Arunachal Pradesh	0	0.0	0	0.0	0	0.0
3	Assam	136	1.1	100	0.8	40	0.3
4	Bihar	2	0.0	0	0.0	10	0.0
5	Chhattisgarh	88	0.9	118	1.2	193	2.0
6	Goa	3	0.8	3	0.8	10	2.6
7	Gujarat	43	0.2	64	0.3	39	0.2
8	Haryana	5	0.1	38	0.4	36	0.4
9	Himachal Pradesh	7	0.3	5	0.2	4	0.2
10	Jharkhand	6	0.0	6	0.0	0	0.0
11	Karnataka	164	0.8	239	1.2	363	1.9
12	Kerala	163	1.7	182	1.9	443	4.7
13	Madhya Pradesh	45	0.2	176	0.6	43	0.1

14	Maharashtra	168	0.5	178	0.5	31	0.1
15	Manipur	1	0.1	0	0.0	0	0.0
16	Meghalaya	3	0.2	2	0.1	7	0.5
17	Mizoram	0	0.0	0	0.0	4	0.9
18	Nagaland	0	0.0	0	0.0	1	0.1
19	Odisha	48	0.3	48	0.3	69	0.5
20	Punjab	63	0.7	31	0.4	14	0.2
21	Rajasthan	33	0.1	182	0.6	306	1.1
22	Sikkim	0	0.0	0	0.0	0	0.0
23	Tamil Nadu	19	0.1	26	0.1	19	0.1
24	Telangana	17	0.1	33	0.3	36	0.3
25	Tripura	0	0.0	0	0.0	1	0.1
26	Uttar Pradesh	101	0.1	118	0.1	34	0.0
27	Uttarakhand	23	0.6	10	0.3	64	1.7
28	West Bengal	5	0.0	2	0.0	3	0.0
	TOTAL STATE(S)	1208	0.3	1685	0.4	1853	0.4
29	A&N Islands	2	1.8	6	5.3	23	20.5
30	Chandigarh	0	0.0	1	0.3	5	1.5
31	D&N Haveli and Daman & Diu	0	0.0	2	1.0	0	0.0
32	Delhi	162	2.9	120	2.2	15	0.3
33	Jammu & Kashmir	4	0.1	5	0.1	3	0.1
34	Ladakh	0	0.0	0	0.0	0	0.0
35	Lakshadweep	0	0.0	0	0.0	0	0.0
36	Puducherry	0	0.0	4	1.1	3	0.8
	TOTAL UT(S)	168	1.5	138	1.2	49	0.4
	TOTAL (ALL INDIA)	1376	0.3	1823	0.4	1902	0.4

Source: 'Crime in India' published by NCRB.

Crime Rate = Cases Registered Per Lakh Population

STATEMENT-III**STATE/UT –WISE DETAILS OF CYBER CRIME POLICE STATIONS**

Sl.No.	STATES/UTs	Number of Cyber Crime Police Station
1	Andhra Pradesh	3
2	Arunachal Pradesh	1
3	Assam	-
4	Bihar	44
5	Chhattisgarh	6
6	Goa	1
7	Gujarat	39
8	Haryana	29
9	Himachal Pradesh	4
10	Jharkhand	7
11	Karnataka	2
12	Kerala	20
13	Madhya Pradesh	1
14	Maharashtra	47
15	Manipur	1
16	Meghalaya	1
17	Mizoram	1
18	Nagaland	1
19	Odisha	15
20	Punjab	2
21	Rajasthan	34
22	Sikkim	-
23	Tamil Nadu	54
24	Telangana	13
25	Tripura	-
26	Uttar Pradesh	75
27	Uttarakhand	2
28	West Bengal	36

29	A & N Islands	1
30	Chandigarh	1
31	D & N Haveli and Daman & Diu	-
32	Delhi	15
33	Jammu and Kashmir	2
34	Ladakh	-
35	Lakshadweep	-
36	Puducherry	1
	TOTAL	459

Source: BPR&D publication "Data on Police Organizations"

STATEMENT-IV

DETAILS OF FORENSIC SCIENCE LABORATORIES (FSLs)/ MOBILE FORENSIC SCIENCE VANS AVAILABLE WITH STATES/UTs

Sl.No.	STATES/UTs	FSLs	Regional FSLs	District Mobile Forensic Units
1	Andhra Pradesh	1	5	109
2	Arunachal Pradesh	1	-	6
3	Assam	1	5	-
4	Bihar	1	3	4
5	Chhattisgarh	1	3	7
6	Goa	1	-	2
7	Gujarat	1	7	47
8	Haryana	1	4	17
9	Himachal Pradesh	1	2	3
10	Jharkhand	1	-	24
11	Karnataka	1	7	-
12	Kerala	1	11	19
13	Madhya Pradesh	1	4	50
14	Maharashtra	1	12	45

15	Manipur	1	-	4
16	Meghalaya	1	-	1
17	Mizoram	1	-	1
18	Nagaland	1	-	1
19	Odisha	1	3	36
20	Punjab	1	3	32
21	Rajasthan	1	6	34
22	Sikkim	1	-	1
23	Tamil Nadu	1	10	47
24	Telangana	1	4	-
25	Tripura	1	-	3
26	Uttar Pradesh	1	12	75
27	Uttarakhand	1	1	2
28	West Bengal	1	2	4
29	A & N Islands	1	-	1
30	Delhi	1	1	6
31	Jammu and Kashmir	1	1	23
32	Puducherry	1	-	1
	TOTAL	32	106	605

Source: BPR&D publication "Data on Police Organizations"

STATEMENT-V

State/UT-wise Cases Registered (CR) and Crime Rate (CRate) under Kidnapping and Abduction of Women (Above 18 years) & Girls (Below 18 years) to compel for marriage during 2023

SL	State/UT	2023			
		Women		Girls	
		CR	CRate	CR	CRate
1	Andhra Pradesh	58	0.2	74	0.3
2	Arunachal Pradesh	2	0.3	1	0.1

3	Assam	1000	5.7	371	2.1
4	Bihar	4534	7.4	4933	8.1
5	Chhattisgarh	1	0.0	76	0.5
6	Goa	0	0.0	0	0.0
7	Gujarat	43	0.1	524	1.5
8	Haryana	656	4.6	312	2.2
9	Himachal Pradesh	13	0.4	131	3.6
10	Jharkhand	620	3.2	155	0.8
11	Karnataka	21	0.1	8	0.0
12	Kerala	15	0.1	24	0.1
13	Madhya Pradesh	51	0.1	1622	3.9
14	Maharashtra	47	0.1	91	0.1
15	Manipur	7	0.4	5	0.3
16	Meghalaya	3	0.2	3	0.2
17	Mizoram	0	0.0	0	0.0
18	Nagaland	0	0.0	0	0.0
19	Odisha	4	0.0	60	0.3
20	Punjab	105	0.7	1278	8.7
21	Rajasthan	884	2.2	662	1.7
22	Sikkim	0	0.0	1	0.3
23	Tamil Nadu	92	0.2	101	0.3
24	Telangana	97	0.5	123	0.6
25	Tripura	8	0.4	21	1.0
26	Uttar Pradesh	6978	6.2	3649	3.2
27	Uttarakhand	79	1.4	3	0.1
28	West Bengal	125	0.3	390	0.8
	TOTAL STATE(S)	15443	2.3	14618	2.2
29	A&N Islands	0	0.0	0	0.0
30	Chandigarh	0	0.0	9	1.6
31	D&N Haveli and Daman & Diu	0	0.0	0	0.0
32	Delhi	0	0.0	0	0.0
33	Jammu & Kashmir	416	6.4	10	0.2
34	Ladakh	0	0.0	0	0.0
35	Lakshadweep	0	0.0	0	0.0

36	Puducherry	0	0.0	0	0.0
	TOTAL UT(S)	416	2.2	19	0.1
	TOTAL (ALL INDIA)	15859	2.3	14637	2.2

Source: 'Crime in India' published by NCRB.

Crime Rate = Cases Registered Per Lakh Population

जिला निर्यात हब

5109. श्री दामोदर अग्रवाल:

श्री जी.एम. हरीश बालयोगी:

श्रीमती अनिता नागरसिंह चौहान:

श्री लावू श्रीकृष्णा देवरायालू:

श्री भोजराज नाग:

श्रीमती स्मिता उदय वाघ:

सुश्री कंगना रनौत:

श्री विश्वेश्वर हेगड़े कागेरी:

श्री चन्द्र प्रकाश चौधरी:

श्रीमती शोभनाबेन महेन्द्रसिंह बारैया:

श्री गोपाल जी ठाकुर:

डॉ. के. सुधाकर:

श्री आलोक शर्मा:

क्या वाणिज्य और उद्योग मंत्री यह बताने की कृपा करेंगे कि:

- (क) देश में, विशेषकर साबरकांठा लोक सभा निर्वाचन क्षेत्र के साबरकांठा और अरावली जिलों, मध्य प्रदेश और छत्तीसगढ़ तथा जलगांव, पलनाडु, कोनासीमा जिलों में, अंतिम रूप दी गई और स्वीकृत जिला निर्यात कार्य योजनाओं (डीईएपी) की वर्ष-वार, जिला-वार और राज्य/संघ राज्यक्षेत्र-वार संख्या कितनी है;
- (ख) क्या जिला स्तर पर निर्यात से संबंधित डेटा किसी डिजिटल पोर्टल या आधिकारिक प्लेटफॉर्म के माध्यम से सार्वजनिक रूप से उपलब्ध कराया जाता है;

- (ग) यदि हां, तो विशेषकर मध्य प्रदेश और झारखंड के संदर्भ में, पहचानी गई प्रमुख उत्पाद श्रेणियों और निर्यात क्षमता सहित तत्संबंधी जिला और राज्य/संघ राज्यक्षेत्र-वार ब्यौरा क्या है;
- (घ) मध्य प्रदेश और आंध्र प्रदेश के कोनासीमा जिले सहित चिन्हित जिला निर्यात हब से विहित निर्धारण वर्ष की तुलना में निर्यात के मूल्य में वृद्धि के विकासपरक रुझानों के डेटा का वर्ष-वार, जिला-वार, राज्य और संघ राज्यक्षेत्र-वार ब्यौरा क्या है;
- (ङ) क्या जिला निर्यात कार्य योजना के अंतर्गत हितधारकों के लिए जिला स्तर पर निर्यात को बढ़ावा देने हेतु साझा परीक्षण और गुणवत्ता प्रमाणन केन्द्र तथा आवश्यक अवसंरचना स्थापित की गई है;
- (च) यदि हां, तो महाराष्ट्र और आंध्र प्रदेश के कोनासीमा तथा पलनाडु जिले, कर्नाटक के चिक्काबल्लापुर जिले सहित सृजित सुविधाओं का राज्य और जिला-वार ब्यौरा क्या है तथा निर्यात में लगे एमएसएमई और किसान-उत्पादक संगठनों की सहायता के लिए क्या कदम उठाए गए हैं; और
- (छ) क्या सरकार का मध्य प्रदेश के रतलाम, झाबुआ और अलीराजपुर लोक सभा निर्वाचन क्षेत्र में कृषि, हस्तशिल्प, लघु पैमाने पर निर्मित और वन-आधारित उत्पादों के निर्यात को बढ़ावा देने के लिए विशेष प्रावधान करने या निर्यात केंद्र विकसित करने का विचार है और यदि हां, तो तत्संबंधी राज्य-वार और जिला-वार ब्यौरा क्या है?

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद):

- (क) से (छ) निर्यात हब के रूप में जिले (डीईएच) पहल के अंतर्गत, राज्य निर्यात संवर्धन समितियों (एसईपीसी) और जिला निर्यात संवर्धन समितियों (डीईपीसी) के रूप में संस्थागत तंत्र का गठन सभी 36 राज्यों/संघ राज्य क्षेत्रों में किया गया है। 590 जिलों के लिए जिला निर्यात कार्य योजनाओं (डीईएपी) के मसौदे तैयार किए गए हैं, जिनमें से 249 को संबंधित डीईपीसी द्वारा औपचारिक रूप से अधिसूचित

किया गया है। अनुरोधित जिलों/राज्यों के लिए निर्यात क्षमता वाले विशिष्ट उत्पादों को चिह्नित किया गया है, जिनमें शामिल हैं:

- साबरकांठा (गुजरात): सिरेमिक और टाइल्स, आलू।
- अरावली (गुजरात): खनिज, कृषि-प्रसंस्करण, कांच और टाइल्स।
- जलगांव (महाराष्ट्र): जलगांव केला, जलगांव भारित बैंगन।
- मध्य प्रदेश: सभी 52 जिलों में पहचाने गए उत्पाद, जैसे इंदौर में प्याज और फार्मा, और आगर मालवा में संतरे।
- छत्तीसगढ़: रायपुर में चावल, मक्का और आम तथा बस्तर में बस्तर लौह शिल्प जैसे उत्पादों को चिह्नित किया गया है।
- झारखंड: जिले में चिह्नित किए गए उत्पादों में बांस शिल्प, वन उत्पाद और सब्जियां शामिल हैं।

निर्यात से संबंधित डेटा निम्नलिखित पोर्टलों / प्लेटफार्मों के माध्यम से सार्वजनिक रूप से उपलब्ध कराया जाता है: <https://niryat.gov.in> और <https://www.dgciskol.gov.in>.

डीईएच की इस पहल के अन्तर्गत देश भर के सभी जिलों में निर्यात क्षमता वाले उत्पादों और सेवाओं को चिह्नित किया गया है, जिसमें जीआइ उत्पाद, कृषि क्लस्टर और खिलौना क्लस्टर शामिल हैं। ऐसे चिह्नित उत्पादों/सेवाओं की सूची

<https://content.dgft.gov.in/Website/dgftprod/a667478a-d204-4d95>

[a71ca58452e1c6d9/Note%20-](https://content.dgft.gov.in/Website/dgftprod/a667478a-d204-4d95)

[%20Districts%20as%20Export%20Hubs%20Initiative.pdf](https://content.dgft.gov.in/Website/dgftprod/a667478a-d204-4d95) पर उपलब्ध है।

निर्यात को बढ़ावा देने और निर्यात वृद्धि को प्रभावित करने वाली बाधाओं को दूर करने के लिए राज्य / संघ राज्य क्षेत्र स्तर पर राज्य निर्यात संवर्धन समितियों (एसईपीसी) और जिला स्तर पर जिला निर्यात संवर्धन समितियों (डीईपीसी) के रूप में संस्थागत तंत्र का गठन किया गया है। अन्य कदमों में जागरूकता बढ़ाने और निर्यातकों की समस्याओं को दूर करने के लिए विभिन्न क्षेत्रों में आउटरीच कार्यक्रमों का आयोजन करना शामिल है।

निर्यात केंद्र के रूप में जिला पहल का उद्देश्य जिले में निर्यात, विनिर्माण और सेवा उद्योग को बढ़ावा देने के लिए स्थानीय निर्यातकों / निर्माताओं को भारत के बाहर संभावित खरीदारों को खोजने और उन्हें अपने कारोबार को बढ़ाने में सहायता करना है।

इसका उद्देश्य जिला स्तर पर निर्यात के प्रति जागरूकता और प्रतिबद्धता बढ़ाना, नए निर्यातकों को बनाने के लिए क्षमता को बढ़ाना है और केंद्रित उत्पादों और सेवाओं के लिए नए बाजारों की पहचान करना है।

यह एमएसएमई, किसानों और लघु उद्योगों को विदेशी बाजारों में निर्यात अवसरों से लाभ उठाने में सक्षम बनाता है।

यह विकेंद्रीकृत और केंद्रित दृष्टिकोण जिलों से उत्पादों और सेवाओं के लिए एक वैश्विक मंच प्रदान करके आत्म-निर्भरता और स्वावलंबन के लिए जिला-नेतृत्व वाले निर्यात को बढ़ावा देने पर ध्यान केंद्रित करता है।

महाराष्ट्र में विद्युतकरघा उद्योग

5110. श्री बाल्या मामा सुरेश गोपीनाथ म्हात्रे:

क्या वस्त्र मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार के ध्यान में यह बात आई है कि कोविड-19 महामारी के बाद महाराष्ट्र के भिवंडी क्षेत्र में विद्युतकरघा उद्योग को आर्थिक रूप से उबरने में गंभीर कठिनाइयों का सामना करना पड़

- रहा है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) क्या भिवंडी में कई विद्युतकरघा इकाइयों ने अभी तक पूरी तरह से कार्य प्रारंभ नहीं किया है और कामगार स्थिर रोजगार प्राप्त नहीं कर पाए हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) केंद्र सरकार द्वारा वस्त्र मंत्रालय के अंतर्गत कोविड के पश्चात राहत हेतु भिवंडी जैसे पारंपरिक समूहों के लिए क्या विशेष सहायता अथवा राहत पैकेज प्रदान किया गया है;
- (घ) क्या सरकार इस उद्योग हेतु पुनर्वित्त, कार्यपूंजी सहायता और कामगारों के कल्याण के लिए कोई नई योजना शुरू करने पर विचार कर रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ङ) क्या भिवंडी के विद्युतकरघा उद्योग को पड़ोसी राज्यों की तुलना में अधिक विद्युत प्रभार का भुगतान करना पड़ता है और क्या केंद्र सरकार उक्त मुद्दे के समाधान के लिए राज्य सरकारों के साथ समन्वय कर रही है;
- (च) विगत पांच वर्षों के दौरान भिवंडी में वस्त्र उद्योग में कार्यरत ऐसे कामगारों की कुल संख्या कितनी है जो बेरोजगार हो गए हैं या अन्य राज्यों में पलायन कर गए हैं; और
- (छ) भिवंडी से वस्त्र उत्पादों के निर्यात में कितनी गिरावट आई है और उक्त उत्पादों को वैश्विक बाजार से पुनः जोड़ने के लिए क्या कदम उठाए जा रहे हैं और यदि नहीं, तो इसके क्या कारण हैं?

वस्त्र मंत्री (श्री गिरिराज सिंह):

(क) से (छ) वस्त्र मंत्रालय, भारत सरकार पावरलूम इकाइयों के विकास, पुनरुद्धार, आधुनिकीकरण और सस्टेनेबिलिटी को बढ़ावा देने के लिए महाराष्ट्र में भिवंडी क्लस्टर सहित पूरे देश में पावरलूम क्षेत्र को वित्तीय सहायता और संस्थागत सहयोग प्रदान कर रहा है। प्रमुख पहलों में निम्नलिखित शामिल हैं;

- क) संशोधित प्रौद्योगिकी उन्नयन निधि योजना (एटीयूएफएस)।
- ख) पावरटेक्स इंडिया योजना

ग) व्यापक विद्युतकरघा क्लस्टर विकास योजना (सीपीसीडीएस)

घ) एकीकृत वस्त्र पार्क योजना (एसआईटीपी)

मंत्रालय ने महाराष्ट्र में 6 पीएससी (जिसमें से एक भिवंडी में है) सहित पूर्व पावरलूम सेवा केंद्रों (पीएससी) का वस्त्र डिजाइन सस्थानों और अपैरल विकास केंद्रों (आईटीएडीसी) के रूप में कायाकल्प किया है जिनके ड्यूटी चार्टर में संशोधन तथा सुविधाओं एवं मैनपावर में सुनियोजित सुधार किया गया है। इनमें क्लस्टर-विशिष्ट सुविधाएं शामिल हैं, जिसमें परीक्षण अवसंरचना को मजबूत करना, आधुनिक लूम और प्रीप्रेटरी मशीनें, परीक्षण उपकरण, गारमेंट और अपैरल विकास के लिए सिलाई और कढ़ाई मशीनें, और डिज़ाइन डेवलपमेंट सुविधाएं स्थापित करना शामिल हैं। भिवंडी क्लस्टर (महाराष्ट्र) में अलग-अलग योजनाओं के तहत जारी किए गए फंड का ब्यौरा संलग्न **विवरण** में दिया गया है।

केंद्रीय बजट 2026 में, सरकार ने एक एकीकृत वस्त्र कार्यक्रम की भी घोषणा की है, जिसमें वस्त्र विस्तार और रोजगार योजना (टीईईएम) शामिल है। इसका उद्देश्य मशीनरी, टेक्नोलॉजी अपग्रेडेशन और सामान्य परीक्षण और प्रमाणन केंद्रों के लिए पूंजीगत सहायता के साथ पारंपरिक क्लस्टरों को आधुनिक बनाना है।

एकीकृत और सस्टेनेबल वस्त्र पॉलिसी 2023-28 के तहत, महाराष्ट्र कोऑपरेटिव स्पिनिंग के लिए 3 रुपये प्रति यूनिट और अन्य वस्त्र इकाइयों के लिए 2 रुपये प्रति यूनिट तक बिजली टैरिफ सब्सिडी दे रहा है। महाराष्ट्र राज्य ने नीतिगत पहलों के पंजीकरण, मॉनिटरिंग और डिलीवरी के लिए एक डिजिटल प्लेटफॉर्म के रूप में एक एकीकृत ई-टेक्सटाइल पोर्टल बनाया है। पोर्टल पर 1500 से ज़्यादा वस्त्र उद्योगों ने पंजीकरण किया है, और 400 से ज़्यादा इकाइयों ने महाराष्ट्र वस्त्र पंजीकरण संख्या (MTRN) प्राप्त किए हैं। भिवंडी सहित ठाणे ज़िले से वस्त्र और अपैरल का निर्यात वित्त वर्ष 2024-25 (अप्रैल-जनवरी) के दौरान 549.3 मिलियन अमरीकी डॉलर से बढ़कर वित्त वर्ष 2025-26 (अप्रैल-जनवरी) में 600.3 मिलियन अमरीकी डॉलर हो गया।

मंत्रालय द्वारा दूसरे राज्यों में लेबर माइग्रेशन या फिर से चालू हुई इकाइयों के बारे में सूचना नहीं रखी जाती है।

विवरण

केंद्र सरकार की विभिन्न योजनाओं के तहत सरकारी सहायता

क्र.सं.	योजनाओं	भिवंडी	
		इकाइयों/परियोजनाओं की संख्या	वित्तीय सहायता करोड़ रुपए में
1	संशोधित प्रौद्योगिकी उन्नयन निधि योजना (एटीयूएफएस)	297	69.9
2	इन-सीटू उन्नयन निधि योजना	6257	56.56
3	समूह वर्कशेड योजना	2	0.91
4	यार्न बैंक	1	0.50
5	एकीकृत वस्त्र पार्क योजना (एसआईटीपी)	1	40

महाराष्ट्र में पावरलूम कामगारों के लिए समूह बीमा योजना

क्र.सं.	नामांकन	मृत्यु दावे		शिक्षा सहयोग योजना (एसएसवाई)	
	संख्या	संख्या	वित्तीय सहायता	संख्या	वित्तीय सहायता
1	328705	3148	15.69 करोड़	5539	48.65 लाख

पावरलूम सेवा केंद्र

क्र.सं.	पावरलूम सर्विस सेंटर का नाम	ज़िला	टीएक्ससी/गैर-टीएक्ससी(टीआरए)
1	नागपुर	नागपुर	टीएक्ससी
2	मालेगांव	नासिक	टीएक्ससी

3	माधवनगर	सांगली	बीटीआरए
4	सोलापुर	सोलापुर	बीटीआरए
5	इचलकरंजी	कोल्हापुर	बीटीआरए
6	भिवंडी	ठाणे	ससमीरा

SPICE PRODUCTION IN MAHARASHTRA

5111. SHRI ANIL YESHWANT DESAI:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the number of spice production centres/parks set up by the Government in the country including Maharashtra during the last three years;
- (b) whether the Government proposes to set up more such parks in the States to empower the farmers to get better price realization and if so, the details thereof;
- (c) whether the response is positive from the local farmers, traders, exporters for processing their products in these spice parks;
- (d) if so, the details thereof along with the job opportunities generated from the said parks; and
- (e) whether the Government and the States are sharing the expenditure in setting up of these parks and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

(a) to (e) Spices Board has so far established eight crop specific Spices Parks across the country. The details of spices parks are as below:

Name of the Spices Park	State	Spices Covered
Chhindwara	Madhya Pradesh	Garlic and Chilli
Guna	Madhya Pradesh	Coriander
Guntur	Andhra Pradesh	Chillies
Jodhpur	Rajasthan	Cumin
Ramganjmandi	Rajasthan	Coriander
Puttady	Kerala	Cardamom and Pepper
Raebareli	Uttar Pradesh	Mint
Sivaganga	Tamil Nadu	Chillies and Turmeric

At present, there are no proposals pending for setting up of new Spices park.

Spices Parks have been established by Spices Board with financial assistance from the Government of India under the scheme of Assistance to States for Infrastructure Development of Exports (ASIDE). Further, State Government of Andhra Pradesh has contributed for the establishment of Guntur spices park financially. Following the discontinuation of ASIDE scheme, Trade Infrastructure for Export Scheme (TIES) is under implementation by Department of Commerce in which assistance is provided in the form of grant-in-aid upto the matching equity put in by the implementing agency in the total project cost (upto 80% of the total equity for projects located in North Eastern and Himalayan States/UTs and upto 50% of the total equity for other states/UTs) for setting up or up-grading export infrastructure including spice park. The details of funding source for spices parks are given in the enclosed **Statement**.

Common processing and value addition facilities viz. cleaning, sorting, grinding, grading, packaging etc are established in the Spices Parks for use by the local farmers, traders, exporters and other stakeholders. In addition, the Board has allotted plots in Spices Parks to the exporters / Traders / Farmer Producer Organisations for establishment of their own spices processing units. The spices parks are providing large number of job opportunities both direct and indirect.

During FY 2024-2025, 68774 MT spices worth approximately Rs. 89,952 lakhs was processed in the common processing units and units established by the exporters in the Spices Parks and 19,789 MT spices / spices products valued approximately at Rs. 35,326 lakhs was exported / supplied to exporters. In addition, a total of 18,197 MT of spices worth approximately Rs. 26,261 lakhs were stored in the warehouses at Spices Parks.

STATEMENT

Details of funding source for spices parks

Spices park	Funds Spent (₹ Crore)	Funding source (₹ Crore)
Chhindwara, Madhya Pradesh	20.50	ASIDE scheme : 19.80 Plan scheme of Spices Board :0.70
Puttady, Kerala	27.37	Plan scheme of Spices Board:27.37
Jodhpur, Rajasthan	30.72	Plan scheme of Spices Board :30.72
Sivaganga, Tamil Nadu	23.80	Plan scheme of Spices Board : 23.80
Guna, Madhya Pradesh	40.02	ASIDE scheme : 25.00 Plan scheme of Spices Board : 15.02

Guntur, Andhra Pradesh	19.50	Plan scheme of Spices Board : 7.90 Government of Andhra Pradesh : 11.60
Ramganjmandi (Kota), Rajasthan	16.86	ASIDE scheme : 10.00 Plan scheme of Spices Board : 6.86
Raebareli, Uttar Pradesh	17.43	ASIDE scheme : 15.00 Plan scheme of Spices Board : 2.43

BLUE REVOLUTION AND FISHERIES DEVELOPMENT SCHEMES

5112. SHRI ABHAY KUMAR SINHA:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) the number of beneficiaries under Blue Revolution and fisheries development schemes during the last three years in Bihar and Aurangabad district;
- (b) the funds released and utilised for fish seed farms and hatcheries in the State;
- (c) the details of production of fish in Bihar and the expected target for the current year; and
- (d) the steps taken by the Government to increase fish production and income of fishermen?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) to (d) The Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying has been implementing the Pradhan Mantri Matsya Sampada Yojana

(PMMSY) with an estimated investment of ₹20,050 crore with effect from the financial year 2020-21 for holistic development of fisheries and aquaculture sector in the country for development of fisheries in all States/Union Territories including Bihar. Under PMMSY, the Department of Fisheries, Government of India has accorded approval for various fisheries developmental activities to the tune of Rs. 547.13 crore with central liability of Rs. 173.65 crore and an amount of Rs.126.14 crore has been released to the Government of Bihar for development of fisheries in the State. As reported by the Government of Bihar, 4421 beneficiaries have been covered under PMMSY in the state including 107 in Aurangabad district during the last three years while as regards to fish seed farms and hatcheries, Project proposal worth of Rs.15.29 crore for 35 fin fish hatcheries and one Brood Bank has been sanctioned and a sum of Rs.12.84 crore has been utilized in the State.

Since the launch of Pradhan Mantri Matsya Sampada Yojana (PMMSY) in 2020, India has recorded a substantial rise in both fish production and aquaculture productivity. The total fish production of the country rose from about 141.6 lakh tonnes from the year 2019–20 to 197.75 lakh tonnes in the year 2024–25 with an increase of 38% jump. Similarly, the fish production in Bihar for the year 2024-25 stood at 9.59 lakh tonne and the estimated target for the current year 2025-26 is 10.20 lakh tonne.

The Department of Fisheries, Government of India has taken several initiatives under its flagship scheme on PMMSY, which primarily focus on holistic development of the fisheries sector by promoting sustainable and responsible aquaculture, enhancing fish production and productivity, strengthening value chains and creating post-harvest infrastructures. The Government is also promoting modern aquaculture practices including biofloc technology, Recirculatory Aquaculture Systems (RAS), cage culture and mariculture, supply of quality fish seed and feed through the establishment of hatcheries, brood banks and feed mills along-with diversification into high-value species. These initiatives have collectively contributed to increased fish production, improved productivity and enhanced income of fishermen and fish farmers in the country. In addition, to facilitate the access to institution credit by fishers and fish farmers, since 2018-19, Kisan Credit Card facility has been extended to fishers and fish farmers to meet their working capital requirements. Further, under FIDF concessional finance for fishers and fish farmers supported by interest subvention upto 3% has also been made available since 2018-19 for creation and strengthening of fisheries infrastructure such as pond, cage culture, hatchery, feed plant, cold storage, ice plant etc.

ACCESS OF SCHOLARSHIP

5113. SHRI ZIA UR REHMAN:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) whether the Government is aware of issues relating to access to scholarships, rehabilitation services and welfare schemes for Scheduled Castes, OBCs and persons with disabilities in Western Uttar Pradesh;
- (b) if so, the details of steps taken to ensure effective implementation of social justice schemes in the region;
- (c) whether similar implementation challenges exist in other States of the country; and
- (d) if so, the details of national initiatives undertaken to strengthen social justice and empowerment measures across in the country?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE):

(a) to (d) The mandate of the Ministry of Social Justice and Empowerment (MoSJE) is welfare of the poorest households of the Socially, Educationally and Economically marginalized sections of the society including Scheduled Castes (SCs), Other Backward Classes (OBCs), Senior Citizens, Victims of Alcoholism and Substance Abuse, Sanitation Workers, Transgender Persons, persons engaged in the act of begging, De-notified, Nomadic, and Semi-Nomadic Tribes (DNTs). Department implements various welfare schemes across India including Western Uttar Pradesh.

For successful implementation of the Schemes, Government undertakes steps like Monitoring by Programme Monitoring Unit (PMU), mandatory submission

of audited statement of accounts and Utilization Certificates and periodic review by holding meetings at National level, State level, District level and field visits.

Ministry also undertakes periodic review of the implementation of the Schemes through third party evaluation studies. Ministry has also takes various steps such as advertisements in National and Regional Newspapers, running Social Media campaigns, follow up with State Governments /Administration of Union Territories.

LIVESTOCK DEVELOPMENT SCHEMES

5114. SHRI RAJEEV RAI:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) the number of beneficiaries under the National Livestock Mission and other major livestock development schemes during 2024-25 in Uttar Pradesh including Mau district and Ghosi Lok Sabha Constituencies;
- (b) the details of breed improvement and livestock vaccination programmes implemented in the district and the coverage achieved;
- (c) whether any project under dairy infrastructure schemes, including the Dairy Infrastructure Development Fund, are being implemented in Mau district; if so, the details thereof;

- (d) whether any review has identified challenges such as fodder shortages or disease outbreaks affecting livestock in the district; and
- (e) the measures taken by the Government to strengthen animal health services, veterinary infrastructure and farmer training in Ghosi constituency?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) As per the State Government, the number of beneficiaries under the Scheme National Livestock Mission in Uttar Pradesh during 2024-26 is 112. The Ghosi Lok Sabha Constituency comprises of Madhuban, Ghosi, Muhammadabd-Gohna and Mau assembly of Mau District and Rasara assembly of Ballia District. The number of beneficiaries under the Scheme National Livestock Mission in district Mau and Ghosi Lok Sabha Constituency during 2024-26 is one. The number of beneficiaries under Risk Management & Livestock Insurance scheme of National Livestock Mission are given below:-

Year	Mau District	Rasara of Ballia District	Total of Uttar Pradesh
2024-25	299	842	33808
2025-26	178	389	21492

(b) Breed improvement and livestock vaccination programmes implemented in the Mau district is as follows:

2024-25:

District	Conventional A.I.	Sexed A.I.	Coverage(%)
Mau	170300	1660	58.93
Rasara of Ballia District	24347	1798	63.83

2025-26 (Till February, 2026):

District	Conventional A.I.	Sexed A.I.	Coverage(%)
Mau	174829	2186	60.91
Rasara of Ballia District	22388	1815	57.66

The total vaccination of Ghosi Lok Sabha Constituency:-

Year 2024-25 :-

FMD Vaccination Round-4 : 3,23,176

FMD Vaccination Round-5 : 3,29,500

Brucellosis Vaccination Round-2 : 32,360

Year 2025-26 :-

FMD Vaccination Round-5 : 1,97,000

FMD Vaccination Round-6 : 1,97,000

(c) There is no project under Dairy Infrastructure schemes in Mau district.

(d) and (e) As per the State Government, the State has identified the fodder shortages challenges in the State of Uttar Pradesh to overcome the shortages. The

Government has been implementing the following fodder development schemes in the FY 2025-26:-

- (i) The Uttar Pradesh Government is implementing a state scheme for all districts of UP designated as "Additional Fodder Development Programme (AFDP)", in which Department of Animal Husbandry, Government of Uttar Pradesh is distributing free of cost certified fodder seed minikit among farmers for promoting quality green fodder cultivation viz. Barseem, Sorghum etc. The number of fodder seed minikit distributed during 2024-25 and 2025-26 is 51151 and 41563 respectively.
- (ii) The State is implementing UP Fodder policy (2024-29) for increasing fodder availability and area under fodder coverage. In this policy, farmers are being provided free of cost fodder seeds and Hybrid Napier root slips also Napier root slip propagation and Napier green fodder production scheme are implemented.

To strengthen the animal husbandry sector in Ghosi Lok Sabha Constituency (District Mau), the Government has implemented the following measures:

- Continuous upgradation, by reconstructing new buildings for veterinary hospitals and livestock centers whose buildings were dilapidated.

- Mobile Veterinary Units (MVUs): 4 Mobile Veterinary Units are deployed to provide specialized veterinary emergency services to animal owners at their door steps in remote areas in Ghosi constituency.
- Vaccination Drives: Saturation level vaccination drives under NADCP (National Animal Disease Control Programme) are carried out to eradicate FMD (Foot and Mouth Disease) and Brucellosis disease.
- Health Camps organization: 'Pashu Arogya Camps' and Regular animal health camps within the constituency are organized for free health check-ups and medicine distributions.
- Under the Training & Extension programme, the livestock farmers are trained on various Animal Husbandry activities.

CUSTODIAL DEATHS

5115. SHRI SELVARAJ V.:

SHRI SUBBARAYAN K.:

SHRI RAJKUMAR ROAT:

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) the number of deaths that have occurred in police custody and police personnel arrested and convicted along other action taken against them in the country during each of the last five years, State and category-wise including Districts of Rajasthan;

- (b) the number of undertrial and convicted prisoners currently lodged in various jails in the country, State, district and category-wise including Rajasthan; and
- (c) whether the Government has any mechanism to ensure accountability of custodial deaths and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a) As per information received from National Human Rights Commission (NHRC), details of cases registered in respect of death in Police custody in States/ UTs including Rajasthan during each of the last five years from 01.04.2021 to 15.03.2026 is given in the enclosed **Statement-I**. Regarding disciplinary action recommended by NHRC in cases of Custodial deaths in State/ UT including Rajasthan, there is only 1 case reported in Tamilnadu during last five years from 01.04.2021 to 15.03.2026. In this regard, District-wise information is not maintained by the Commission.

(b) As per the latest information received from National Crime Record Bureau (NCRB), the details of under trial and convicted prisoners State/UT-wise including Rajasthan as on 31st December, 2023 is given in the enclosed **Statement-II**. In this regard, District-wise information is not maintained by the Bureau.

(c) "Police and Public Order" are State subjects as per seventh schedule to the Constitution of India. The Ministry of Home Affairs and National Human Rights Commission (NHRC) issue advisories from time to time to ensure protection of human rights. Further, pursuant to the guidelines issued by the NHRC, every death

in custody, police or judicial, natural or otherwise, is to be reported to the Commission within 24 hours of its occurrence. The Commission also issued guidelines for video filming of post-mortem and circulated model autopsy form to rule out any negligence/foul play or torture in custodial deaths. If an enquiry by the Commission into police/judicial custodial deaths discloses negligence by a public servant, the Commission recommends to authorities of Central/State governments for initiation of proceedings for prosecution against erring public servant. The disciplinary action against the erring public servant is to be taken by the respective State Government as per extant rules, procedures, etc.

STATEMENT-I

**State- wise total no. of cases registered in respect of custodial deaths
during the period from 01.04.2021 to 15.03.2026**

S. No.	STATE/UT Name	2021-22	2022-23	2023-24	2024-25	2025-up to 15.03.2026
1.	ANDHRA PRADESH	1	5	3	1	1
2.	ARUNACHAL PRADESH	0	3	3	5	3
3.	ASSAM	9	11	8	13	5
4.	BIHAR	18	16	13	10	19
5.	CHHATTISGARH	2	1	2	3	4
6.	GOA	1	2	1	0	0
7.	GUJARAT	24	15	18	14	14
8.	HARYANA	4	3	7	4	10

9.	HIMACHAL PRADESH	0	1	0	2	1
10.	JHARKHAND	5	5	4	7	3
11.	KARNATAKA	8	5	7	2	3
12.	KERALA	6	2	6	5	3
13.	MADHYA PRADESH	8	8	12	8	8
14.	MAHARASHTRA	30	22	21	14	14
15.	MANIPUR	1	2	1	0	0
16.	MEGHALAYA	4	0	1	3	0
17.	MIZORAM	1	0	0	0	0
18.	NAGALAND	2	0	1	0	1
19.	ODISHA	2	3	2	2	9
20.	PUNJAB	9	10	6	6	14
21.	RAJASTHAN	13	4	7	9	18
22.	SIKKIM	1	0	0	0	0
23.	TAMIL NADU	4	7	4	5	7
24.	TELANGANA	4	1	1	1	5
25.	TRIPURA	1	1	0	0	0
26.	UTTAR PRADESH	8	10	12	11	15
27.	UTTARAKHAND	2	4	0	1	2
28.	WEST BENGAL	5	15	8	7	7
29.	ANDAMAN & NICOBAR	0	0	0	1	1
30.	CHANDIGARH	0	0	0	1	0
31.	DADRA & NAGAR HAVELI	0	0	0	0	0
32.	DAMAN & DIU	0	0	0	0	0
33.	DELHI	1	5	7	3	4

34.	JAMMU & KASHMIR	2	2	2	2	0
35.	LADAKH	0	0	0	0	0
36.	LAKSHADWEEP	0	0	0	0	0
37.	PUDUCHERRY	0	0	0	0	1
38.	TOTAL	176	163	157	140	170

STATEMENT-II

Details of Undertrial and Convicted Prisoners as on 31st December, 2023

S.No.	State/UT	Convicts				Undertrials			
		M	F	Tr.	Total	M	F	Tr.	Total
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1.	ANDHRA PRADESH	2101	112	0	2213	5261	298	9	5568
2.	ARUNACHAL PRADESH	167	5	0	172	182	6	0	188
3.	ASSAM	3020	76	0	3096	7217	329	0	7546
4.	BIHAR	6336	208	0	6544	44706	1821	2	46529
5.	CHHATTISGARH	6586	306	0	6892	11047	471	2	11520
6.	GOA	88	2	0	90	443	33	0	476
7.	GUJARAT	4970	180	4	5154	11183	364	2	11549
8.	HARYANA	6095	198	0	6293	18691	600	1	19292
9.	HIMACHAL PRADESH	957	31	0	988	1760	67	0	1827
10.	JHARKHAND	5034	221	0	5255	12997	587	0	13584
11.	KARNATAKA	3349	132	0	3481	11344	379	0	11723
12.	KERALA	3514	63	0	3577	5897	166	1	6064
13.	MADHYA PRADESH	21433	948	2	22383	22108	854	2	22964
14.	MAHARASHTRA	7702	298	0	8000	31011	1401	26	32438
15.	MANIPUR	115	3	0	118	388	28	0	416
16.	MEGHALAYA	396	6	0	402	864	17	0	881
17.	MIZORAM	638	72	0	710	1038	209	0	1247
18.	NAGALAND	147	0	0	147	407	25	0	432
19.	ODISHA	3278	85	1	3364	14266	509	3	14778

20.	PUNJAB	6666	310	0	6976	23308	1186	9	24503
21.	RAJASTHAN	5293	126	1	5420	16799	464	0	17263
22.	SIKKIM	145	2	0	147	170	1	0	171
23.	TAMIL NADU	5781	248	2	6031	11739	612	0	12351
24.	TELANGANA	1885	117	0	2002	3562	236	1	3799
25.	TRIPURA	461	19	0	480	783	64	0	847
26.	UTTAR PRADESH	24039	1107	0	25146	70665	2819	7	73491
27.	UTTARAKHAND	2382	105	0	2487	4234	163	1	4398
28.	WEST BENGAL	4480	449	12	4941	19017	1264	13	20294
	TOTAL (STATES)	127058	5429	22	132509	351087	14973	79	366139
29.	A & N ISLANDS	203	2	0	205	166	2	0	168
30.	CHANDIGARH	331	20	0	351	696	22	0	718
31.	DNH & DAMAN DIU	10	0	0	10	133	1	0	134
32.	DELHI	2070	69	0	2139	17183	644	7	17834
33.	JAMMU & KASHMIR	193	6	0	199	4399	169	0	4568
34.	LADAKH	4	0	0	4	42	0	0	42
35.	LAKSHADWEEP	0	0	0	0	3	0	0	3
36.	PUDUCHERRY	116	3	0	119	290	14	0	304
	TOTAL (UTs)	2927	100	0	3027	22912	852	7	23771
	TOTAL (ALL- INDIA)	129985	5529	22	135536	373999	15825	86	389910

ASSESSMENT OF OWN SOURCE REVENUE

5116. SHRIMATI MAHIMA KUMARI MEWAR:

SHRI VISHWESHWAR HEGDE KAGERI:

SHRI SUKHJINDER SINGH RANDHAWA:

SHRI CHINTAMANI MAHARAJ:

Will the Minister of **PANCHAYATI RAJ** be pleased to state:

- (a) whether the Ministry has undertaken any assessment of the Own Source Revenue (OSR) potential of Panchayats in the country, State/UT-wise including Punjab and if so, the key findings thereof;
- (b) whether digital property tax collection tools have been pilot tested to strengthen revenue collection by Panchayats, State/UT-wise including Punjab and if so, the details thereof;
- (c) whether the Government is considering providing financial incentives to Panchayats to encourage improved revenue mobilisation and if so, the details thereof including Punjab; and
- (d) whether any steps are being taken to support Panchayats in tribal and aspirational regions including Surguja district of Chhattisgarh to enhance their own source revenue through digital and institutional mechanisms and if so, the details thereof including Chhattisgarh?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

- (a) The Ministry of Panchayati Raj constituted an “Expert Committee on Own Source Revenue (OSR) of Rural Local Bodies” in 2022 to review the status of OSR of Panchayats. As per the report of the Expert Committee, around Rs. 25,595 crores of OSR have been collected by Panchayati Raj Institutions (PRIs) in the 30 States/UTs, during 2017-18 to 2021-22 and per capita OSR at the national level was around Rs. 59/- annually, for the same period. The per capita OSR varies

significantly across the States, ranging up to Rs. 1635/- per annum in Goa. As per this Report, challenges faced by Panchayats in generating OSR include absence or outdated nature of State-level rules and guidelines; inadequate devolution of taxation powers to Panchayats; lack of willingness among Panchayats to impose taxes and fees; limited cooperation from citizens and weak enforcement mechanisms against defaulters etc. Findings of other studies on this subject are also on similar lines. Ministry of Panchayati Raj has shared these reports with States for implementation.

Further, in Para. No. 10.50 of its Report, the 16th Finance Commission has observed that the own resources generated by the vast majority of local bodies, are minuscule. They remain heavily, if not entirely, dependent on the Union and State Governments to carry out their mandate. In Para. No. 10.51, the Commission has further observed that successive Finance Commissions have stated that the primary responsibility for the provision of fiscal resources for local bodies rests with the State Governments.

(b) The Ministry of Panchayati Raj has undertaken a significant step to digitise the OSR collection of the Panchayats by developing the “SAMARTH Panchayat portal”, a dedicated digital platform that facilitates the generation of tax & non-tax demands, maintenance of tax registers, online payment of dues through payment gateway, and online tracking of revenue. This digital empowerment is designed to bring transparency, efficiency, and scalability to local financial administration. The portal

has been successfully pilot tested in the State of Himachal Pradesh and Chhattisgarh. All the States, including Punjab, have been requested to onboard on the SAMARTH Panchayat Portal.

(c) The incentivization of Panchayats is being carried out under the revamped Rashtriya Gram Swaraj Abhiyan (RGSA) scheme. Under this scheme, in 2025, the Ministry of Panchayati Raj has launched the Atma Nirbhar Panchayat Special Award (ANPSA) on National Panchayati Raj Day (NPRD), and it is for the first time that the Ministry has institutionalized dedicated Special Category Awards to incentivize and acknowledge exemplary efforts of Gram Panchayats in Atmanirbharta (Self-Reliance) through augmentation of Own Sources Revenue (OSR). Atma Nirbhar Panchayat Special Award (ANPSA) is to promote Atmanirbharta through augmentation of Own Source Revenue (OSR) by Panchayats. Each award includes a financial incentive of Rs.1 crore (Rank 1), Rs.75 lakh (Rank 2), and Rs.50 lakh (Rank 3) respectively.

Further, the Sixteenth Finance Commission has recommended an allocation of Rs. 43,524 crores as Rural Local Body (RLB) performance grant, which has been linked to the generation and enhancement of OSR by the RLBs.

(d) State Government of Chhattisgarh has informed that in tribal and aspirational regions-including the Surguja district of Chhattisgarh-it is encouraging Panchayats to collect taxes through the 'Samarth Panchayat' portal, with the aim of assisting them in augmenting their revenue sources and making the process transparent.

FTAs SIGNED BY INDIA**5117. SHRI JAGADISH CHANDRA BARMA BASUNIA:**

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the Free Trade Agreements (FTAs) signed by India, year-wise since 2014;
- (b) the details of customs duty forgone as a result of these FTAs, FTA-wise details since 2014; and
- (c) the details of the estimated customs duty forgone as a result of the trade deal with the USA?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

(a) and (b) Since 2014, India has signed 06 Free Trade Agreements (FTAs) with its trade partners namely, Mauritius, United Arab Emirates (UAE), Australia, European Free Trade Association (EFTA), the United Kingdom (UK) and Oman. FTA with UK and Oman will be implemented and enter into force post ratification of partner countries as per agreement. The details are given in the enclosed **Statement**. In addition, FTA negotiations with New Zealand and the European Union have been concluded on 22nd December 2025 and 27th January 2026 respectively.

Being voluminous, the Statement of Customs Duty forgone may be sourced at <https://www.indiabudget.gov.in/> in the Receipt Budget Documents.

FTAs are complex economic instruments aimed at expanding trade, export competitiveness and deepening economic integration. FTAs provide calibrated market access through tariff elimination at Entry into Force (EIF), phased reductions, and sensitive/exclusion lists across sectors.

The details of tariffs structure and salient features of these FTAs may be sourced at <https://www.commerce.gov.in/international-trade/>.

(c) India has not signed any FTA with United States of America (USA). India and the United States (U.S.) announced a trade deal on February 02, 2026. A Joint Statement for the same was released on February 07 2026. On February 07, 2026, 25% additional ad valorem tariffs imposed by the U.S. on certain India's exports citing India's imports of Russian oil were removed. Pursuant to U.S. Supreme Court judgement dated February 20, 2026 invalidating reciprocal tariffs, the reciprocal tariffs are no longer in force. The U.S. Government has issued Executive Orders imposing 10% tariffs on certain products from all countries. The Government is studying all the developments and remains engaged with the U.S. Government.

STATEMENT

India's Free Trade Agreements since 2014

Sl. No.	Name of the Agreement	Date of Signing of the Agreement	Date of Implementation of the Agreement
1.	India - Mauritius Comprehensive Economic Cooperation and Partnership Agreement (CECPA)	22 nd February, 2021	1 st April, 2021

2.	India-UAE CEPA	18 th February, 2022	1 st May 2022
3.	India-Australia Economic Cooperation and Trade Agreement (ECTA)	2 nd April, 2022	29 th December 2022.
4.	India-European Free Trade Association (EFTA) Trade and Economic Partnership Agreement (TEPA)	10 th March 2024	01 st October 2025
5.	India - UK Comprehensive Economic and Trade Agreement (CETA)	24 th July 2025	Under ratification process
6.	India – Oman Comprehensive Economic Partnership Agreement (CEPA)	18 th December 2025	Under ratification process

PREPAREDNESS FOR BIOLOGICAL THREATS

5118. SHRI PARSHOTTAMBHAI RUPALA:

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) whether the Government has assessed the emerging and increasing threat of biological attacks or bio-emergencies in the country;
- (b) whether the National Disaster Management Authority, in consultation with State Governments, the Ministry of Health and Family Welfare and other relevant agencies, has formulated a national action plan to prevent, detect and respond to such biological threats; and

- (c) if so, the details thereof, including preparedness for mass medical treatment, surge capacity of hospitals, availability of medicines and vaccines and coordination mechanisms for timely public health response?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a) to (c) The Ministry of Health & Family Welfare (MoHFW), Government of India has launched Integrated Disease Surveillance Program (IDSP), to enhance early warning and prompt response of any bio-emergencies in the country.

In order to effectively respond to any such crises or disasters, Standard Operating Procedures have been formulated. In addition, the National Disaster Management Authority (NDMA) has published guidelines on biological disasters including bio-warfare and bio-terrorism. The guidelines have identified the bio-warfare/bio-terrorism agents, characteristics of these agents, epidemiological clues to identify outbreaks including prevention and treatment. The Battalions of the National Disaster Response Force (NDRF) have also been trained to deal with such crises.

The Ministry of Health and Family Welfare (MoHFW), being the nodal Ministry for biological disaster, has a Crisis Management Plan for biological disasters was last updated on March 2026 and has been shared with concerned stakeholders. The MoHFW has also finalized and circulated Model Crisis Management Plans for biological disasters to all States/Union Territories to serve as template for preparation of their own respective crisis management plans. As

health is a State subject, the primary responsibility of detecting and responding to biological events of national concerns vests with the State Government. The MoHFW supports the State with guidance, outbreak investigation, laboratory diagnosis, advising on appropriate public health measures and providing logistics support in terms of human and material resources, wherever required.

संघ राज्यक्षेत्रों का लोकतांत्रिक प्रतिनिधित्व

5119. श्री उमेषभाई बाबूभाई पटेल:

क्या गृह मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार को इस बात की जानकारी है कि संघ राज्यक्षेत्रों के प्रशासन, विकास योजनाओं के समन्वय और लोकतांत्रिक प्रतिनिधित्व से संबंधित विषय वर्तमान में विभिन्न मंत्रालयों के बीच बंटे हुए हैं, जिससे नीतिगत समन्वय और प्रभावी कार्यान्वयन में कठिनाइयां उत्पन्न हो रही हैं;
- (ख) क्या सरकार संघ राज्यक्षेत्रों के प्रभावी प्रबंधन के लिए एक समर्पित “संघ राज्यक्षेत्र कार्य मंत्रालय या विभाग” गठित करने पर विचार कर रही है;
- (ग) क्या सरकार का प्रशासनिक कार्यों की निगरानी करने और जवाबदेही सुनिश्चित करने के लिए संसदीय स्तर पर एक विशिष्ट “संघ राज्यक्षेत्रों संबंधी संसदीय निरीक्षण समिति” गठित करने का प्रस्ताव है;
- (घ) क्या सरकार का दादरा और नगर हवेली तथा दमन और दीव जैसे क्षेत्रों की विशिष्ट भौगोलिक और लोकतांत्रिक आवश्यकताओं को ध्यान में रखते हुए उनके लिए कोई विशेष नीतिगत ढांचा विकसित करने का प्रस्ताव है;
- (ङ) यदि नहीं, तो इसके क्या कारण हैं; और

(च) क्या सरकार का भविष्य में इस दिशा में कोई ठोस पहल करने का प्रस्ताव है ?

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय):

(क) से (च) केंद्र शासित प्रदेशों का प्रशासन भारत के संविधान के भाग VIII के अनुच्छेद 239 से 241 में निहित प्रावधानों के अनुसार किया जाता है। वर्तमान संस्थागत व्यवस्थाओं, जिनमें नियमित अंतर-मंत्रालयी परामर्श एवं समन्वय शामिल हैं, द्वारा संघ राज्य क्षेत्रों में नीतियों के सुचारु निर्माण एवं विकास योजनाओं/कार्यक्रमों का प्रभावी क्रियान्वयन सुनिश्चित होता है। संघ राज्य क्षेत्रों के लिए एक समर्पित मंत्रालय/संसदीय निरीक्षण समिति / विशेष नीतिगत ढांचा गठित करने का कोई प्रस्ताव सरकार के पास विचाराधीन नहीं है। तथापि, गृह कार्य मामलों की संसदीय स्थायी समिति, संघ राज्य क्षेत्र प्रशासन के कार्यों की निगरानी, परामर्श और समीक्षा में एक महत्वपूर्ण भूमिका निभाती है।

VACANCIES IN NCSC

5120. SHRI MANOJ KUMAR:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) whether the Government is aware that important constitutional commissions such as NCSC, NCST and NCBC have several posts lying vacant for long period of time, if so, the details thereof;
- (b) whether it is true that in NCSC there are two vacancies including one Vice-Chairman and one Member and similarly in NCBC there are four vacancies including Chairman, Vice-Chairman and Members, if so, the details thereof;

- (c) whether the Government is aware that due to non-appointment on these important constitutional posts the commissions are not able to effectively protect weaker sections of society and their functioning is affected;
- (d) whether the Government has initiated any process to fill these vacancies in NCSC, NCST, NCBC and other commissions and if so, the present stage of the process, if so, the details thereof; and
- (e) the time-frame by which Government proposes to fill these vacancies and whether any interim arrangement has been made to ensure proper functioning of these commissions?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE):

(a) The Government is committed to ensuring that the National Commission for Scheduled Castes (NCSC), National Commission for Scheduled Tribes (NCST) and National Commission for Backward Classes (NCBC) function effectively in accordance with their constitutional mandate. Vacancies in these Commissions arise from time to time due to completion of tenure, resignation or other administrative reasons. Filling up of these posts is a continuous process and appointments are made by the Hon'ble President of India on the basis of recommendations of the competent authority, as per the Constitutional mandate, relevant rules and the laid down procedure.

(b) The Government has recently filled some vacant posts in NCSC as well as NCBC. As a result, currently only 01 post of Vice-Chairman is vacant in NCSC whereas in NCBC, 01 post of Vice-Chairman and 02 posts of Members are vacant.

(c) The Government is fully committed towards the welfare and protection of weaker sections of the society. The functioning of these Commissions is carried out in accordance with the provisions of the Constitution and the relevant rules. The Government ensures that the functioning of these Commissions is not adversely affected due to vacancies, and the Commissions continue to discharge their mandated functions with available Members and administrative support.

(d) and (e) Filling up of vacancies in these Commissions is a continuous process. The Government has recently filled certain vacant posts. Appointments are made by the Hon'ble President of India on the recommendations of the competent authority in accordance with the provisions of Constitution and established procedure. No specific timeline has been prescribed for filling up these posts.

बिहार में नए ग्रीनफील्ड एस्टेट

5121. श्री दिनेश चंद्र यादव:

क्या **वाणिज्य और उद्योग** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने बिहार में नए ग्रीनफील्ड औद्योगिक एस्टेट को मंजूरी दी है; और

(ख) क्या यह सच है कि बिहार राज्य को पिछड़ेपन से बाहर निकालने के लिए वहां औद्योगीकरण आवश्यक है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद):

(क) और (ख) औद्योगिक क्षेत्र के विकास की प्राथमिक जिम्मेदारी राज्य सरकारों की होती है, जो औद्योगिक विकास को बढ़ावा देने के लिए विभिन्न नीतिगत उपाय करते हैं। केंद्र सरकार, बिहार सहित देशभर में उद्योगों के समग्र विकास और संवर्धन के लिए, विभिन्न स्कीमों, कार्यक्रमों और नीतिगत पहलों के माध्यम से राज्यों/संघ राज्य क्षेत्रों की सरकारों के प्रयासों को पूरक रूप में सहयोग प्रदान करती है। इन पहलों में निवेश संवर्धन स्कीम, ईज ऑफ डूइंग बिजनेस (ईओडीबी) तथा अनुपालन बोझ को कम करने के उद्देश्य से की गई पहलें, औद्योगिक अवसंरचना उन्नयन स्कीम, उत्पादन संबद्ध प्रोत्साहन (पीएलआई) स्कीम, राष्ट्रीय औद्योगिक कॉरिडोरों के अंतर्गत एकीकृत विनिर्माण क्लस्टर (आईएमसी), स्टार्टअप इंडिया, मेक इन इंडिया, पीएम गतिशक्ति, राष्ट्रीय अवसंरचना पाइपलाइन (एनआईपी), राष्ट्रीय सिंगल विंडो प्रणाली (एनएसडब्ल्यूएस), भारतीय औद्योगिक भूमि बैंक (आईआईएलबी), प्रत्यक्ष विदेशी निवेश (एफडीआई) में सुधार, परियोजना निगरानी समूह (पीएमजी) आदि शामिल हैं, जो देशभर में प्रमुख अवसंरचना परियोजनाओं को स्थापित करने की प्रक्रिया को सुगम बनाते हैं।

केंद्र सरकार की पीएम गतिशक्ति पहल के तहत, अद्यतन स्थिति के अनुसार नेटवर्क प्लानिंग ग्रुप (एनपीजी) द्वारा बिहार राज्य की ग्रीनफील्ड परियोजनाओं सहित 35 अवसंरचना परियोजनाओं का आकलन/मूल्यांकन किया गया है। इन परियोजनाओं का ब्यौरा संलग्न **विवरण** में दिया गया है।

भारत सरकार ने अमृतसर-कोलकाता औद्योगिक कॉरिडोर (एकेआईसी) के हिस्से के रूप में 1,339 करोड़ रुपये की कुल परियोजना लागत से राष्ट्रीय औद्योगिक कॉरिडोर विकास कार्यक्रम (एनआईसीडीपी) के अंतर्गत अगस्त 2024 में बिहार राज्य के गया में 1,670 एकड़ क्षेत्र में एकीकृत

विनिर्माण क्लस्टर (आईएमसी) के विकास को मंजूरी दी है। यह परियोजना बिहार में औद्योगीकरण को बढ़ावा देगी और राज्य में बड़े निवेशकों को आकर्षित करेगी।

बिहार सरकार ने सूचित किया है कि बिहार औद्योगिक निवेश प्रोत्साहन नीति (बीआईआईपीपी), 2016 के तहत राज्य में कुल 994 औद्योगिक इकाइयां प्रचालन में हैं, जिनमें से 890 इकाइयां विनिर्माण क्षेत्र और 104 इकाइयां सेवा क्षेत्र की हैं। इसके अतिरिक्त, 403 इकाइयां सूक्ष्म श्रेणी, 390 इकाइयां लघु श्रेणी, 151 इकाइयां मध्यम श्रेणी और 50 इकाइयां बृहत् श्रेणी के अंतर्गत आती हैं।

बिहार सरकार ने ईज ऑफ डूइंग बिजनेस (ईओडीबी) को सुदृढ़ करने, औद्योगिक विकास को बढ़ावा देने और राज्य में लघु एवं मध्यम उद्यमों (एमएसएमई) के विकास को सुगम बनाने के लिए कई व्यापक उपाय किए हैं। इन सुधारों के अंतर्गत डिजिटलीकरण, विनियामक सरलीकरण, अवसंरचना में सुधार और निवेशकों को सुविधा प्रदान करने पर ध्यान केंद्रित किया जाता है, जिसका विवरण निम्नानुसार है:

- i. सिंगल-विंडो पोर्टल, हेल्पलाइन, 24×7 चैटबॉट और उद्योग मित्र हैंडहोल्डिंग के जरिए रीयल टाइम में निवेशकों को सहायता प्रदान करना।
- ii. निवेशकों के लिए सेटअप टाइम को कम करने के लिए औद्योगिक पार्कों में प्लग-एंड-प्ले अवसंरचना उपलब्ध कराना।
- iii. ऑनलाइन विद्युत कनेक्शन, डीजी सेट पंजीकरण और बिजली के संबंध में रीयल-टाइम जानकारी के माध्यम से ऊर्जा पहुंच को सुगम बनाना।
- iv. औद्योगिक भूखंडों में भूमि क्षति को कम करने के लिए भवन निर्माण विनियमों में संशोधन के माध्यम से औद्योगिक क्षमता का उपयोग।
- v. पारदर्शिता और दक्षता के लिए बियाडा (बीआईएडीए) के माध्यम से औद्योगिक भूखंडों

हेतु भूमि आबंटन और ऑनलाइन बोली प्रक्रिया को सुव्यवस्थित करना।

- vi. पर्यावरणीय कानूनों के तहत गैर-प्रदूषणकारी उद्योगों को श्वेत श्रेणी में पुनः वर्गीकृत करके मंजूरी प्रक्रिया में तेजी लाना।
- vii. सहमति के स्वतः नवीनीकरण, ऑनलाइन मॉड्यूल और जोखिम-आधारित निरीक्षण व्यवस्था के माध्यम से प्रदूषण अनुपालन की प्रक्रिया को सरल बनाना।
- viii. कुछेक खतरनाक उद्योगों में महिलाओं के कार्य करने पर रोक लगाने वाले प्रतिबंधात्मक प्रावधानों को हटाकर कार्यबल में भागीदारी बढ़ाना।
- ix. फैक्ट्री और वाणिज्यिक प्रतिष्ठानों के लिए फ्लेक्सिबल कार्य घंटे, कार्य को अलग-अलग समय पर करने की सुविधा और ओवरटाइम की सीमा बढ़ाने के संदर्भ में श्रम कानूनों का आधुनिकीकरण करना।
- x. ऑनलाइन प्रोत्साहन मॉड्यूल, डैशबोर्ड और फीडबैक तंत्र के माध्यम से निर्णय लेने की पारदर्शी प्रक्रिया को बढ़ावा देना।
- xi. सुदृढ़ अंतर-विभागीय समन्वय, समयबद्ध विधायी कार्रवाई और सेवाओं को डिजिटल रूप से उपलब्ध कराते हुए, बिहार, विनियमन और ईओडीबी को आर्थिक शासन प्रक्रिया के मुख्य पिलर्स के रूप में स्थापित कर रहा है।
- xii. एक पूर्णतः कार्यशील राज्य सिंगल विंडो प्रणाली (एसएसडब्ल्यूएस) (<https://swc2.bihar.gov.in>) लागू की गई है, जो सीएएफ जमा करने, प्रोत्साहन कैलकुलेटर, शिकायत निवारण, रीयल-टाइम डैशबोर्ड और चैटबॉट सहायता सहित एंड-टु-एंड सेवाएं प्रदान करती है। एसएसडब्ल्यूएस को राष्ट्रीय सिंगल विंडो प्रणाली (एनएसडब्ल्यूएस) के साथ सफलतापूर्वक एकीकृत किया गया है, ताकि शहरी विकास, प्रदूषण नियंत्रण, श्रम, अग्निशमन, राजस्व और फैक्ट्री सहित प्रमुख विनियामक विभागों

के लिए ओपन एपीआई के माध्यम से निर्बाध डाउनवर्ड डाटा सिंक्रोनाइजेशन और अपवर्ड इंटीग्रेशन सुनिश्चित किया जा सके, जिससे निवेशकों को बिना किसी रीडायरेक्शन के एकीकृत पहुंच प्राप्त हो सके।

- xiii. विनियमन सुधारों के अनुरूप, राज्य ने पैन को समान व्यवसाय पहचानकर्ता के रूप में अपनाया है, जो एनएसडीएल के साथ प्रणाली-स्तर एकीकरण द्वारा पूर्णतः समर्थित है, जिससे आवेदनों, अनुमोदनों, फाइलिंग और निवेशक वर्कफ़्लो में एकरूपता सुनिश्चित होती है।

विवरण

पीएम गतिशक्ति फ्रेमवर्क के तहत एनपीजी तंत्र के माध्यम से मूल्यांकित बिहार राज्य की परियोजनाओं का ब्यौरा

क्रम सं.	राज्य (विशिष्ट)	राज्य (सभी)	मंत्रालय	परियोजना का नाम	परियोजना की लागत (करोड़ रुपए में)	परियोजना का वर्गीकरण
1	बिहार	बिहार	सड़क परिवहन एवं राजमार्ग मंत्रालय	पटना में गंगा नदी पर नया 6-लेन उच्च स्तरीय/एक्स्ट्रा डोज्ड केबल ब्रिज, मौजूदा दीघा-सोनपुर रेल- सह-सड़क पुल के पश्चिमी हिस्से के समानांतर, ईपीसी मोड में	₹ 2,860.05	ग्रीनफील्ड
2	बिहार	बिहार, पश्चिम बंगाल	रेल मंत्रालय	उत्तर-पूर्व फ्रंटियर रेलवे के कटिहार-कुमेदपुर एवं कटिहार- मुकुरिया खंड का दोहरीकरण (64.14 किमी)	₹ 942.64	ब्राउनफील्ड
3	बिहार	उत्तर प्रदेश, बिहार	रेल मंत्रालय	उत्तर-पूर्व रेलवे के गोरखपुर कैंट- वाल्मीकि नगर का दोहरीकरण (95.95 किमी)	₹ 1,120.00	ब्राउनफील्ड

4	बिहार	उत्तर प्रदेश, बिहार	सड़क परिवहन एवं राजमार्ग मंत्रालय	एनएच-31 के गाजीपुर-बलिया- उ.प्र./बिहार राज्य सीमा खंड (ग्रीनफील्ड) से चार लेन वाले राजमार्ग का निर्माण 1. पैकेज I [हृदयपुर (0.000 किमी) से शाहपुर (42.500 किमी) तक] 2. पैकेज II [शाहपुर (42.500 किमी) से पिंडारी (78.150 किमी) तक] 3. पैकेज III [पिंडारी (78.150 किमी) से रावलगंज बाईपास (117.120 किमी) तक] 4. पैकेज IV [बक्सर स्पर, लंबाई 17.270 किमी]	₹ 3,554.28	ग्रीनफील्ड
5	बिहार	उत्तर प्रदेश, बिहार, पश्चिम बंगाल	सड़क परिवहन और राजमार्ग मंत्रालय	गोरखपुर-सिलीगुड़ी कॉरिडोर	₹ 27,545.00	ग्रीनफील्ड
6	बिहार	बिहार, झारखंड, पश्चिम बंगाल	सड़क परिवहन और राजमार्ग मंत्रालय	भारत-नेपाल सीमा – हल्दिया कॉरिडोर	₹ 30,233.00	ग्रीनफील्ड
7	बिहार	बिहार, पश्चिम बंगाल और असम	रेल मंत्रालय	पूर्वोत्तर सीमांत रेलवे के एचडीएन रूट पर न्यू जलपाईगुड़ी-गुवाहाटी (वाया रंगिया) एवं कटिहार-मुकुरिया खंड में सीटीसी सहित स्वचालित सिग्नलिंग का प्रावधान	₹ 542.43	ग्रीनफील्ड
8	बिहार	बिहार, पश्चिम बंगाल	रेल मंत्रालय	सोननगर-अंडाल तीसरी एवं चौथी रेलवे लाइन	₹ 12,333.57	ब्राउनफील्ड
9	बिहार	बिहार	रेल मंत्रालय	पूर्व मध्य रेलवे के बिक्रमशिला- कटरिया (पीरपैंती-नौगछिया) (26.22 किमी) के मध्य नई लाइन	₹ 2,171.33	ग्रीनफील्ड

10	बिहार	बिहार	सड़क परिवहन और राजमार्ग मंत्रालय	सासाराम-आरा-पटना	₹ 3,364.00	ग्रीनफील्ड
11	बिहार	बिहार	सड़क परिवहन और राजमार्ग मंत्रालय	परसरमा से अररिया तक एनएच-327ई पर चार लेन वाला ग्रीनफील्ड राजमार्ग	₹ 4,890.47	ग्रीनफील्ड
12	बिहार	बिहार	रेल मंत्रालय	नबीनगर (अंकोरहा) में बल्ब लाइन का निर्माण (17.49 किमी)	₹ 611.73	ब्राउनफील्ड
13	बिहार	बिहार	सड़क परिवहन और राजमार्ग मंत्रालय	अनीसाबाद-औरंगाबाद-हरिहरगंज सड़क	₹ 1,210.00	ब्राउनफील्ड
14	बिहार	बिहार	रेल मंत्रालय	नरकटियागंज-रक्सौल-सीतामढ़ी- दरभंगा एवं सीतामढ़ी-मुजफ्फरपुर खंड का दोहरीकरण (255.5 किमी)	₹ 4,080.00	ब्राउनफील्ड
15	बिहार	बिहार	एनआईसीडीसी, उद्योग संवर्धन और आंतरिक व्यापार विभाग	बिहार के गया में अमृतसर- कोलकाता औद्योगिक कॉरिडोर (एकेआईसी) के तहत एकीकृत विनिर्माण क्लस्टर (आईएमसी) का विकास	₹ 1,862.00	ग्रीनफील्ड
16	बिहार	बिहार	नागर विमानन मंत्रालय	बिहटा एयरपोर्ट	₹ 1,413.00	ब्राउनफील्ड
17	बिहार	बिहार	सड़क परिवहन एवं राजमार्ग मंत्रालय	बकरपुर-मणिकपुर-साहेबगंज- अरेराज-बेतिया	₹ 5,644.22	ब्राउनफील्ड और ग्रीनफील्ड
18	बिहार	पश्चिम बंगाल और बिहार	रेल मंत्रालय	अलुआबाड़ी - न्यू जलपाईगुड़ी चार लेन	₹ 1,633.22	ब्राउनफील्ड
19	बिहार	बिहार	सड़क परिवहन एवं राजमार्ग मंत्रालय	4 लेन + किशनगंज-बहादुरगंज पीएस किमी 0+000 से किमी 23.649 तक	₹ 1,117.01	ग्रीनफील्ड

20	बिहार	बिहार	रेल मंत्रालय	भागलपुर से जमालपुर तक नई बीजी लाइन (52.810 किमी)	₹ 1,094.60	ब्राउनफील्ड
21	बिहार	पश्चिम बंगाल, झारखंड, बिहार	रेल मंत्रालय	रामपुरहाट-भागलपुर का दोहरीकरण	₹ 2,999.57	ब्राउनफील्ड
22	बिहार	बिहार	सड़क परिवहन एवं राजमार्ग मंत्रालय	एमएमएलपी पटना	₹ 1,008.18	ग्रीनफील्ड
23	बिहार	बिहार	रेल मंत्रालय	बख्तियारपुर-तिलैया दोहरीकरण	₹ 2,017.39	ब्राउनफील्ड
24	बिहार	बिहार	सड़क परिवहन एवं राजमार्ग मंत्रालय	मोकामा-मुंगेर	₹ 2,010.34	ग्रीनफील्ड
25	बिहार	बिहार	रेल मंत्रालय	बख्तियारपुर से फतुहा स्टेशन के मध्य तीसरी एवं चौथी रेलवे लाइन	₹ 875.72	ब्राउनफील्ड
26	बिहार	बिहार	सड़क परिवहन एवं राजमार्ग मंत्रालय	खगड़िया से पूर्णिया तक चार लेन वाला विभाजित कैरिजवे	₹ 3,975.02	ब्राउनफील्ड और ग्रीनफील्ड
27	बिहार	बिहार	सड़क परिवहन एवं राजमार्ग मंत्रालय	अनीसाबाद-दीदारगंज में छह लेन ग्रेड पर छह लेन एलिवेटेड सड़क एवं सर्विस रोड	₹ 4,063.38	ब्राउनफील्ड
28	बिहार	बिहार	सड़क परिवहन एवं राजमार्ग मंत्रालय	मुजफ्फरपुर-सीतामढ़ी-सोनबरसा के चार लेन का कार्य	₹ 3,590.73	ब्राउनफील्ड
29	बिहार	बिहार	रेल मंत्रालय	किउल से पुनरख तक तीसरी एवं चौथी लाइन	₹ 2,513.92	ब्राउनफील्ड
30	बिहार	बिहार	रेल मंत्रालय	गंगा नदी पर पुल सहित जमालपुर-मुंगेर-सबदलपुर दोहरी लाइन, जिसमें जमालपुर अवॉयडिंग लाइन भी शामिल है।	₹ 1,797.09	ब्राउनफील्ड

31	बिहार	बिहार और झारखंड	रेल मंत्रालय	बरहरवा से भागलपुर तक तीसरी एवं चौथी लाइन	₹ 3,885.42	ब्राउनफील्ड
32	बिहार	बिहार	रेल मंत्रालय	किउल से झाझा स्टेशन के मध्य तीसरी लाइन	₹ 902.56	ब्राउनफील्ड
33	बिहार	बिहार और उत्तर प्रदेश	रेल मंत्रालय	दानापुर (डीएनआर) से पं. दीन दयाल उपाध्याय (डीडीयू) स्टेशन के मध्य तीसरी एवं चौथी लाइन	₹ 7,406.28	ब्राउनफील्ड
34	बिहार	बिहार	सड़क परिवहन एवं राजमार्ग मंत्रालय	कन्हूआली से शेरपुर तक ग्रीनफील्ड हाइवे	₹ 777.79	ग्रीनफील्ड
35	बिहार	बिहार	सड़क परिवहन एवं राजमार्ग मंत्रालय	पटना-पूर्णिया 6 लेन एक्सप्रेसवे का विकास	₹ 28415.63	ग्रीनफील्ड

निर्यात में वृद्धि

5122. श्री भाऊसाहेब राजाराम वाकचौरे:

क्या वाणिज्य और उद्योग मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या वर्तमान में निर्यात में वृद्धि दर्ज की गई है;

(ख) यदि हां, तो यह वृद्धि कब से दर्ज की जा रही है; और

(ग) सरकार द्वारा निर्यात बढ़ाने के लिए उठाए गए विभिन्न कदमों का ब्यौरा क्या है?

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद):

(क)और (ख) भारत का व्यापारिक कार्य-निष्पादन सुदृढ़ और स्थिर बना हुआ है, जिसके तहत वर्तमान वित्त वर्ष (वित्त वर्ष 2025-26, अप्रैल-जनवरी) और दीर्घकालीन अवधि (वित्त वर्ष 2021-25) दोनों में

निर्यात में लगातार वृद्धि दर्ज की गई है। वैश्विक अनिश्चितता, आपूर्ति श्रृंखला में व्यवधान और अस्थिर वस्तु कीमतों के बावजूद, भारत का निर्यात व्यापक रूप से बढ़ा है। वित्त वर्ष 2025-26 के अप्रैल-जनवरी के दौरान, पण्यवस्तु और सेवाओं का कुल निर्यात 36 बिलियन अमेरिकी डॉलर बढ़कर 5.26% की वृद्धि दर्शाते हुए वित्त वर्ष 2024-25 (अप्रैल-जनवरी) के 679.02 बिलियन अमेरिकी डॉलर से बढ़कर 714.73 बिलियन अमेरिकी डॉलर हो गया। वर्ष 2021-22 से 2024-25 की अवधि में, निर्यात में 6.9% की चक्रवृद्धि वार्षिक वृद्धि दर दर्ज की गई, जिसके परिणामस्वरूप मूल्य में वर्ष 2020-21 के 497.90 बिलियन अमेरिकी डॉलर से बढ़कर वर्ष 2024-25 में 828.25 बिलियन अमेरिकी डॉलर तक तीव्र वृद्धि हुई। यह निरंतर विस्तार भारत की विविध और सुदृढ़ निर्यात वृद्धि को बनाए रखने की क्षमता को रेखांकित करता है, जिससे चुनौतीपूर्ण बाहरी परिस्थितियों में भी देश वैश्विक व्यापार में एक मजबूत खिलाड़ी के रूप में स्थापित होता है।

(ग) सरकार निर्यात को बढ़ावा देने और देश की वैश्विक उपस्थिति को विस्तारित करने के लिए निरंतर प्रयासरत है, जिसमें पारंपरिक शक्तियों को उभरते प्रौद्योगिकी-आधारित क्षेत्रों के साथ जोड़ा जा रहा है। इस महत्वाकांक्षा का मूल उद्देश्य एक ऐसा सहायक इको-सिस्टम तैयार करना है जहां निर्यातक, विशेष रूप से लघु एवं मध्यम उद्यम (एमएसएमई), अंतरराष्ट्रीय बाजारों में आत्मविश्वास से प्रतिस्पर्धा कर सकें। इस प्रयास को एक गतिशील नीतिगत फ्रेमवर्क, मजबूत वित्तीय प्रोत्साहन, बढ़ती डिजिटल अवसंरचना, बेहतर व्यापार सुविधा और अगली पीढ़ी के व्यापार समझौतों के माध्यम से बाजार तक गहरी पहुंच सुनिश्चित करने के दृढ़ प्रयास से बल मिल रहा है।

विदेश व्यापार नीति (एफटीपी) 2023 जिसे वैश्विक परिवर्तनों के अनुरूप एक लचीले और विकसित होते फ्रेमवर्क के रूप में डिजाइन किया गया है,, भारत की निर्यात गति को बढ़ाने में एक प्रमुख भूमिका निभा रही है। व्यापार सुगमता, निर्यात संवर्धन, राज्य स्तरीय साझेदारी और डिजिटल एकीकरण

- इन चार मुख्य स्तंभों पर आधारित एफटीपी को लक्षित निर्यात प्रोत्साहन योजनाओं द्वारा और भी मजबूत बनाया गया है, जो सामूहिक रूप से वैश्विक बाजारों में भारत की प्रतिस्पर्धात्मकता को बढ़ाती हैं। आरओडीटीईपी योजना निर्यात पर लगे करों को समाप्त करके और भारतीय वस्तुओं को विश्व स्तर पर प्रतिस्पर्धी बनाए रखने में महत्वपूर्ण भूमिका निभाती है। हाल ही में शुरू किया गया निर्यात संवर्धन मिशन (ईपीएम) दो लक्षित स्तंभों: किफायती व्यापार वित्त तक पहुंच का विस्तार करना और निर्यात मूल्य श्रृंखला में गुणवत्ता, संभार तंत्र, ब्रांडिंग और बाजार-तत्परता को उन्नत करना, के माध्यम से इस प्रयास को और मजबूत करता है। सरकार ने 25,060 करोड़ रुपये के बजट परिव्यय (वित्त वर्ष 2025-26 से वित्त वर्ष 2030-31 तक) के साथ ईपीएम को मंजूरी प्रदान की है। यह निर्यात प्रोत्साहन (व्यापार वित्त और ऋण संवर्धन पर केंद्रित) और निर्यात दिशा (निर्यात संभार तंत्र, भंडारण और बाजार पहुंच पर केंद्रित) के माध्यम से परिचालित होता है, जिसका विशेष लक्ष्य एमएसएमई की प्रतिस्पर्धात्मकता को बढ़ाना है।

सरकार ने हाल ही में एक समयबद्ध “आरईएलआईईएफ” योजना अधिसूचित की है, जो निर्यात संवर्धन मिशन के तहत एक क्रियाकलाप है। इसे भारतीय निर्यात ऋण गारंटी निगम (ईसीजीसी) के माध्यम से क्रियान्वित किया जा रहा है, और इसे खाड़ी एवं पश्चिम एशिया समुद्री गलियारे में भू-राजनीतिक व्यवधानों से उत्पन्न बढ़ते निर्यात जोखिमों से निपटने के लिए संचालित किया गया है।

निर्यात के लिए महत्वपूर्ण जोखिम-निवारण सहायता प्रदान करने वाले निर्यात ऋण गारंटी निगम (ईसीजीसी) और व्यापार अवसंरचना निर्यात योजना (टीआईईएस) जैसी योजनाओं के साथ मिलकर काम करना जो देश भर में निर्यात से जुड़ी अवसंरचना का निर्माण करती है।

इन वित्तीय और नीतिगत साधनों के समानांतर, भारत प्रौद्योगिकी-आधारित व्यापार गवर्नेंस की ओर तेजी से अग्रसर है। 24x7 ईआईसी इंटरफेस, ट्रेड इंटेलिजेंस एंड एनालिटिक्स प्लेटफॉर्म, उत्पत्ति प्रमाण पत्रों हेतु कॉमन डिजिटल प्लेटफॉर्म और ट्रेड ई-कनेक्ट पोर्टल जैसे प्लेटफॉर्मों द्वारा संचालित

एक मजबूत डिजिटल आधार ने निर्यातकों के सूचना, अनुमोदन और वैश्विक बाजारों तक पहुंच के तरीके को बदल दिया है। ये प्रणालियां पूरी तरह से ऑनलाइन प्रसंस्करण, रियल टाईम अनुपालन संबंधी अपडेट, डिजिटल प्रमाणीकरण, त्वरित प्रक्रिया और वैश्विक बाजार की जानकारी तक आसान पहुंच को सक्षम बनाती हैं। इसका परिणाम एक ऐसा व्यापार इको सिस्टम है जो अधिक पारदर्शी, डेटा-आधारित, कुशल और न्यायसंगत है।

अग्रसक्रिय व्यापार कूटनीति नीतिगत उपायों और विस्तारित डिजिटल अवसंरचना का पूरक है, जो वैश्विक बाजार तक पहुंच को मजबूत करने और निर्यात प्रतिस्पर्धात्मकता को बढ़ाने के देश के प्रयासों को बल देती है। 19 मुक्त व्यापार समझौतों और वर्ष 2021 से नए सिरे से किए गए प्रयासों के साथ, भारत ने प्रमुख साझेदारों के साथ आठ बड़े समझौतों को अंतिम रूप दिया है या उन्हें आगे बढ़ाया है। भारत-यूरोपीय संघ मुक्त व्यापार समझौता, जो लगभग पूरे यूरोपीय संघ के टैरिफ क्षेत्र तक पहुंच प्रदान करने वाला एक ऐतिहासिक समझौता है, भारत को वैश्विक मूल्य श्रृंखलाओं में और अधिक गहराई से एकीकृत करने की दिशा में एक महत्वपूर्ण कदम है। भारत-ईएफटीए व्यापार और आर्थिक साझेदारी समझौता (टीईपीए) भारत का पहला मुक्त व्यापार समझौता है जिसमें निवेशकों से प्रत्यक्ष विदेशी निवेश (एफडीआई) बढ़ाने के उद्देश्य से एक समर्पित प्रतिबद्धता शामिल है। न्यूजीलैंड, ओमान और ब्रिटेन के साथ व्यापार समझौते बाजार पहुंच को व्यापक बनाएंगे, सेवाओं की मोबिलिटी को बढ़ाएंगे, दीर्घकालिक निवेश सुरक्षित करेंगे और व्यवसायों के लिए पूर्वानुमानित नियामक वातावरण का निर्माण करेंगे। इस बीच, इजराइल, कनाडा, जीसीसी देशों, चिली और पेरू के साथ चल रही वार्ताएं विभिन्न क्षेत्रों में उच्च मूल्य वाले व्यापार गलियारों का विस्तार करने के भारत के दृढ़ संकल्प को दर्शाती हैं।

भारत की निर्यात कार्यनीति एक निर्णायक समग्र सरकारी दृष्टिकोण को दर्शाती है, जो व्यापारिक सहयोग से आगे बढ़कर एक लचीला, प्रतिस्पर्धी और भविष्य के लिए तैयार इको-सिस्टम तंत्र के निर्माण पर केंद्रित है। लक्षित वित्तीय प्रोत्साहनों, प्रौद्योगिकी-सक्षम व्यापार सुगमता, संस्थागत सुधारों और

अग्रसक्रिय बाजार पहुंच पहलों के संयोजन से, डिजिटल गवर्नेंस को सुदृढ़ करने, वैश्विक पहुंच का विस्तार करने और विभिन्न क्षेत्रों में निर्यातकों की क्षमताओं को मजबूत करने पर फोकस किया गया है। यह एकीकृत दृष्टिकोण भारत को न केवल एक भागीदार के रूप में, बल्कि वैश्विक व्यापार में एक विश्वसनीय, प्रौद्योगिकी-संचालित साझेदार के रूप में स्थापित करता है।

भारतीय पूंजीगत वस्तु क्षेत्र में प्रतिस्पर्धात्मकता बढ़ाने हेतु योजना

5123. श्री अशोक कुमार रावत:

क्या भारी उद्योग मंत्री यह बताने की कृपा करेंगे कि:

- (क) भारतीय पूंजीगत सामान क्षेत्र में प्रतिस्पर्धात्मकता बढ़ाने हेतु योजना के दूसरे चरण के अंतर्गत प्राप्त प्रगति क्या है, और कुल वित्तीय व्यय कितना है और अब तक स्वीकृत 29 परियोजनाओं का ब्यौरा क्या है;
- (ख) स्वीकृत परियोजनाएं राज्यवार किन-किन स्थानों के लिए दी गई हैं, और उत्कृष्टता केंद्र, सामान्य अभियांत्रिकी सुविधा केंद्र, परीक्षण एवं प्रमाणन केंद्र, उद्योग त्वरक और अर्हता पैक पहलों का ब्यौरा क्या है;
- (ग) अब तक पूर्ण की गई और प्रचालन में लाई गई स्वीकृत परियोजनाओं की संख्या कितनी है;
- (घ) क्या मंत्रालय ने रोजगार सृजन और भारत के पूंजीगत वस्तु विनिर्माण पारिस्थितिकी तंत्र को सुदृढ़ करने पर पड़ने वाले प्रभाव का कोई आकलन किया है; और
- (ङ.) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

भारी उद्योग मंत्रालय में राज्य मंत्री; तथा इस्पात मंत्रालय में राज्य मंत्री (श्री भूपति राजू श्रीनिवास वर्मा):

- (क), (ख) और (ग) भारतीय पूंजीगत वस्तु क्षेत्र में प्रतिस्पर्धात्मकता संवर्धन स्कीम- चरण-II का कुल वित्तीय परिव्यय 1207 करोड़ रुपए है, जिसमें 975 करोड़ रुपए की बजटीय सहायता शामिल है। अब

तक 891.37 करोड़ रुपए की परियोजना लागत और 714.64 करोड़ रुपए की बजटीय सहायता वाली कुल 29 परियोजनाएं स्वीकृत की गई हैं। स्वीकृत परियोजनाओं का राज्य-वार ब्यौरा निम्नानुसार है:

उत्कृष्टता केंद्र

क्र.सं.	परियोजना का नाम	राज्य
1.	आईआईटी, रुड़की द्वारा उत्कृष्टता केंद्र की स्थापना	उत्तराखंड
2.	आईआईटी, दिल्ली में उत्कृष्टता केंद्र का संवर्धन	दिल्ली
3.	आईआईएस, बेंगलुरु द्वारा उत्कृष्टता केंद्र का संवर्धन	कर्णाटक
4.	एआरएआई, पुणे में उत्कृष्टता केंद्र की स्थापना	महाराष्ट्र
5.	आईआईटी, बीएचयू, वाराणसी द्वारा उत्कृष्टता केंद्र की स्थापना	उत्तर प्रदेश
6.	सी'टार्क, कोयंबटूर में उत्कृष्टता केंद्र का संवर्धन	तमिलनाडु
7.	एएमटीडीसी, आईआईटी, मद्रास द्वारा मौजूदा उत्कृष्टता केंद्र का संवर्धन	तमिलनाडु

साझा इंजीनियरिंग सुविधा केंद्र

क्र.सं.	परियोजना का नाम	राज्य
1.	भारतीय विज्ञान संस्थान (आईआईएस), बेंगलुरु के स्मार्टफैक्ट्री में साझा इंजीनियरिंग सुविधा केंद्र का संवर्धन	कर्णाटक
2.	सी4आई4 द्वारा साझा इंजीनियरिंग सुविधा केंद्र का संवर्धन	महाराष्ट्र
3.	एआरएआई, पुणे में साझा इंजीनियरिंग सुविधा केंद्र की स्थापना	महाराष्ट्र
4.	बीएचईएल त्रिची में साझा इंजीनियरिंग सुविधा केंद्र की स्थापना	तमिलनाडु

परीक्षण एवं प्रमाणन केंद्र

क्र.सं.	परियोजना का नाम	राज्य
1.	एआरएआई, पुणे में मौजूदा परीक्षण और प्रमाणन सुविधा केंद्रों का संवर्धन	महाराष्ट्र
2.	सीएमटीआई, बेंगलुरु में मौजूदा परीक्षण और प्रमाणन केंद्र का संवर्धन	कर्णाटक
3.	बीएचईएल में मौजूदा परीक्षण और प्रमाणन सुविधा केंद्रों का संवर्धन	मध्य प्रदेश / तेलंगाना
4.	आईएचटी, लुधियाना में मौजूदा परीक्षण और प्रमाणन सुविधा केंद्र का संवर्धन	पंजाब

5.	मशीन टूल्स टेक्नोलॉजी संस्थान (आईएमटीटी), बटाला में परीक्षण और प्रमाणन सुविधा केंद्र का संवर्धन	
6.	फ्लुइड कंट्रोल रिसर्च इंस्टीट्यूट, पालक्काड में परीक्षण और प्रमाणन सुविधा केंद्र का संवर्धन	केरल

उद्योग त्वरक

क्र.सं.	परियोजना का नाम	राज्य
1.	एआरटीपीएआरके (आईआईएस), बेंगलुरु द्वारा उद्योग त्वरक (सीएमआरएस) की स्थापना	कर्णाटक
2.	(एफएसआईडी), (आईआईएससी), बेंगलुरु द्वारा उद्योग त्वरक (समृद्धि) की स्थापना	
3.	सीएमटीआई द्वारा उद्योग त्वरक की स्थापना	
4.	एआरएआई, पुणे में उद्योग त्वरक की स्थापना	महाराष्ट्र
5.	आईआईटी, मद्रास द्वारा उद्योग त्वरक की स्थापना	तमिलनाडु
6.	शास्त्र विश्वविद्यालय, तंजावुर द्वारा उद्योग त्वरक की स्थापना	
7.	पीएसजी कॉलेज ऑफ टेक्नोलॉजी, कोयंबटूर द्वारा उद्योग त्वरक की स्थापना	
8.	इंडियन स्कूल ऑफ बिजनेस द्वारा उद्योग त्वरक की स्थापना	तेलंगाना
9.	आईआईटी, रुड़की में उद्योग त्वरक की स्थापना	उत्तराखंड

अर्हता पैक

क्र.सं.	परियोजना का नाम	राज्य
1.	एसडीसी द्वारा ऑटोमोटिव क्षेत्र के लिए 23 अर्हता पैकों का विकास	दिल्ली
2.	सीजीएससी, दिल्ली द्वारा 23 अर्हता पैकों का विकास	
3.	इंस्ट्रुमेंटेशन, ऑटोमेशन, सर्विलांस एंड कम्युनिकेशन सेक्टर स्किल काउंसिल (आईएससी एसएससी) द्वारा कौशल स्तर 6 और उससे ऊपर के लिए अर्हता पैकेजों का सृजन	

(घ) और (ङ) पूंजीगत वस्तु क्षेत्र में प्रौद्योगिकी विकास को प्रोत्साहित करने और विनिर्माण बुनियादी ढांचे को संवर्धित करने हेतु, भारी उद्योग मंत्रालय 'भारतीय पूंजीगत वस्तु क्षेत्र में प्रतिस्पर्धात्मकता संवर्धन स्कीम- चरण-II' को कार्यान्वित कर रहा है। इस स्कीम के अंतर्गत, प्रत्येक परियोजना की प्रगति की समीक्षा करने के लिए 'परियोजना समीक्षा और निगरानी समिति' (पीआरएमसी) का गठन किया गया है।

CYBER SECURE BHARAT

5124. SHRI NAVEEN JINDAL:

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) whether the Government has formulated any framework against illegal payment gateways created using mule bank accounts by Transnational Organized Cyber criminals, facilitating money laundering as a service, if so, the details thereof; and
- (b) the preventive steps taken being taken by the Government to create a 'Cyber Secure Bharat'?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI BANDI SANJAY KUMAR):

(a) and (b) Reserve Bank of India (RBI) reviews the cyber security developments and threats on an ongoing basis in order to strengthen security of digital transactions and necessary measures are taken to strengthen the cyber resilience of banks.

RBI has advised the banks to establish robust procedures and processes to imbibe “security by design” principle in development of mobile banking applications

including UPI applications, with appropriate testing mechanism through confidential circulars/advisories/alerts/caution advice.

RBI has taken various measures to address the issue of cyber-enabled frauds and suspected mule accounts which, inter-alia, includes close monitoring of any misuse of the banking channels for proliferation of the cyber-enabled frauds; issuance of various Confidential Advisories delineating specific actions to be taken by the banks in mitigating the misuse of banking channel through robust systems; focused thematic assessments in major banks with high-number of money mule accounts; regular outreach programmes through seminars / workshops conducted, etc. Further, the banks have been advised to ensure deployment and adoption of robust software for real-time transaction monitoring and use of Artificial Intelligence/Machine Learning tools in detecting suspicious and fraudulent transaction patterns as well as use of network analytics in identifying mule networks.

The Ministry of Home Affairs has set up the 'Indian Cyber Crime Coordination Centre' (I4C) as an attached office to deal with all types of cyber crimes in the country, in a coordinated and comprehensive manner. The 'National Cyber Crime Reporting Portal' (NCRP) (<https://cybercrime.gov.in>) has been launched. A toll-free Helpline number '1930' has been operationalized to get assistance in lodging online cyber complaints.

The 'Citizen Financial Cyber Fraud Reporting and Management System' (CFCFRMS), under I4C, has been launched in year 2021 for immediate reporting of financial frauds and to stop siphoning off funds by the fraudsters. Till 31.01.2026, financial amount of more than Rs. 8,690 Crore has been saved in more than 24.65 lakh complaints.

A State of the Art, Cyber Fraud Mitigation Centre (CFMC) has been established at I4C where representatives of major banks, Financial Intermediaries, Payment Aggregators, Telecom Service Providers, IT Intermediaries and representatives of States/UTs Law Enforcement Agency are working together for immediate action and seamless cooperation to tackle cybercrime.

A Suspect Registry of identifiers of cyber criminals has been launched by I4C on 10.09.2024 in collaboration with Banks/Financial Institutions. Till 31.01.2026, more than 23.05 lakh suspect identifier data received from Banks and 27.37 lakh Layer 1 mule accounts have been shared with the participating entities of Suspect Registry and declined transactions worth Rs. 9518.91 crores.

The Ministry of Home Affairs has formed CyMAC (Cyber Multi Agency Centre) under the MAC (Multi Agency Centre) platform on 22.01.2025 with the objective to effectively address cybersecurity threats, cyber espionage, misuse of emerging technologies and similar concerns against national security.

The Indian Computer Emergency Response Team (CERT-In) is designated as the national agency for responding to cyber security incidents, under the

provisions of section 70B of the Information Technology Act, 2000. CERT-In has taken following measures to provide assistance to all States and UTs for enhancing cyber security and prevent cyber attacks:

- I. CERT-In issues alerts and advisories regarding latest cyber threats/vulnerabilities and countermeasures to protect computers, networks and data on an ongoing basis.
- II. National Cyber Coordination Centre (NCCC) implemented by CERT-In, examines the cyberspace to detect cyber security threats. It shares the information with concerned State Governments, organisations across sectors, and stakeholder agencies for taking action.
- III. CERT-In operates an automated cyber threat exchange platform for proactively collecting, analysing and sharing tailored alerts with State Governments and organisations across sectors for proactive threat mitigation actions by them.
- IV. Cyber Swachhta Kendra (CSK) is a service provided by CERT-In, which extends the vision of Swachh Bharat to the cyber space. Cyber Swachhta Kendra helps to detect malicious programs and vulnerable services and provide remedial measures to organisations across States and sectors.
- V. CERT-In has empanelled 237 security auditing organisations to support and audit implementation of Information Security Best Practices.

- VI. Cyber security mock drills are conducted regularly to enable assessment of cyber security posture and preparedness of organisations in Government (Central & States) and critical sectors. Workshops along with these drills are conducted in States for facilitating coordination and information sharing in the area of cyber security.
- VII. CERT-In has launched a specific cybersecurity program “Cyber Bharat Setu” which focuses on promoting cybersecurity culture in States/UTs. Madhya Pradesh, Tripura, Uttarakhand and Jammu & Kashmir Administration participated in this program in 2025.
- VIII. CERT-In conducts joint cyber security training programs in collaboration with Industry partners to upskill the cyber security workforce in Government (Central & States), public and private organizations across sectors.

SMILE SCHEME

5125. SHRI JANARDAN SINGH SIGRIWAL:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) the total number of people rehabilitated under the Support for Marginalized Individuals for Livelihood and Enterprise (SMILE) scheme since its inception, year-wise and State/UT-wise;

- (b) the number of women, children, people from ST/SC/OBC/PwD communities rehabilitated under the said scheme since its inception, year and State/UT-wise, especially in Bihar;
- (c) the number of people who were provided education and skill development training under the said scheme since its inception, year and State/UT-wise including Bihar;
- (d) the total funds allocated and utilized under the said scheme, since its inception, State/UTwise; and
- (e) whether any city has achieved to be completely beggar-free under the SMILE scheme, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a) and (b) Since inception of the SMILE (Support for Marginalized Individuals for Livelihood and Enterprise) sub-scheme “Comprehensive Rehabilitation of Persons Engaged in the Act of Begging” that is 23.10.2023, a total of 31,055 persons have been identified as engaged in the act of begging, out of which 9,855 persons have been rescued and rehabilitated under the sub-scheme. Year-wise and State/UT-wise details of rehabilitation, including that of Bihar, are given in the enclosed **Statement I & II**. Category-wise such as SC/ST/OBC/PwD data regarding rehabilitation is not maintained by the Ministry.

(c) Under the SMILE-Beggary sub-scheme, beneficiaries are provided skill development and livelihood opportunities through a convergence approach with various Central and State Government programmes. All eligible persons have been provided skill training based on local demand and aptitude in trades such as carpentry, tailoring, cooking, gardening, security services, sanitation work, e-rickshaw driving and other vocational activities. Formation of community / Self Help Groups (SHGs) and establishing linkages with banks for financial assistance for income generation activities are also supported under the sub-scheme.

(d) The SMILE-Beggary sub-scheme is implemented in selected cities across the country, and accordingly, no State/UT-wise allocation of fund is made. The State/UT-wise details of funds released and utilized under the said scheme, since its inception, is given in the enclosed **Statement-III**.

(e) No city has officially declared itself to be “beggar-free” under the SMILE - Beggary sub-scheme so far.

STATEMENT-I

State/UT wise details of persons rehabilitated during the year 2024-25

S.No.	States/UTs	Male	Female	Transgender persons	Children	Total
1	Andhra Pradesh	330	70	47	187	634
2	Arunachal Pradesh	50	12	0	37	99
3	Assam	128	83	9	74	294
4	Bihar	184	180	11	0	375
5	Chandigarh (UT)	0	39	0	313	352
6	Gujarat	160	36	0	152	348

7	Himachal Pradesh	0	0	0	1	1
8	Jammu & Kashmir (UT)	344	90	0	28	462
9	Karnataka	37	18	8	25	88
10	Kerala	114	6	3	13	136
11	Madhya Pradesh	639	496	0	156	1291
12	Odisha	29	15	0	30	74
13	Puducherry (UT)	129	40	0	7	176
14	Punjab	0	0	0	6	6
15	Tamil Nadu	658	517	328	33	1536
16	Telangana	45	5	0	3	53
17	Uttar Pradesh	19	3	0	555	577
Total		2866	1610	406	1620	6502

STATEMENT-II

State/UT-wise details of persons rehabilitated during the year 2025-26

S. No.	States/UTs	Male	Female	Transgender persons	Children	Total
1	Andhra Pradesh	0	0	19	0	19
2	Assam	110	187	0	14	311
3	Delhi NCT (UT)	81	49	9	233	372
4	Gujarat	64	33	0	8	105
5	J & K (UT)	0	0	0	48	48
6	Kerala	715	19	125	208	1067
7	Nagaland	15	7	0	0	22
8	Odisha	75	67	0	72	214
9	Puducherry (UT)	0	0	2	0	2
10	Tamil Nadu	0	0	54	0	54
11	Uttar Pradesh	539	323	0	277	1139
Total		1599	685	209	860	3353

STATEMENT-III**State/UT-wise details of funds released and utilized**

S . No.	State/UT	Total Release (₹ in lakh)	Fund Utilized (₹ in lakh)
1.	Andhra Pradesh	139.13	28.60
2.	Arunachal Pradesh	45.44	21.09
3.	Assam	168.60	124.77
4.	Bihar	145.39	9.00
5.	Chandigarh (UT)	33.35	33.35
6.	Chhattisgarh	73.05	0.00
7.	Delhi NCT (UT)	111.27	111.27
8.	Goa	0.00	0.00
9.	Gujarat	186.61	86.15
10.	Haryana	55.82	0.00
11.	Himachal Pradesh	62.22	17.60
12.	Jammu & Kashmir (UT)	80.17	17.60
13.	Jharkhand	50.61	0.00
14.	Karnataka	120.39	19.60
15.	Kerala	186.59	50.60
16.	Ladakh (UT)	14.61	0.00
17.	Madhya Pradesh	157.37	24.00
18.	Maharashtra	68.21	9.00
19.	Manipur	62.57	23.61
20.	Meghalaya	14.61	0.00
21.	Mizoram	23.61	23.61
22.	Nagaland	47.96	33.35
23.	Odisha	108.32	26.60
24.	Puducherry (UT)	80.91	32.21
25.	Punjab	61.43	0.00
26.	Rajasthan	132.26	0.00
27.	Sikkim	14.61	0.00
28.	Tamil Nadu	414.26	252.53
29.	Telangana	50.21	0.00

30.	Tripura	14.61	0.00
31.	Uttar Pradesh	203.43	18.00
32.	Uttarakhand	61.83	18.00
33.	West Bengal	14.61	0.00
Total		3004.06	980.54

सीमावर्ती क्षेत्र विकास कार्यक्रम के लिए निधि आवंटन

5126. श्रीमती कमलेश जांगड़े:

श्रीमती हिमाद्री सिंह:

श्री दिलीप शङ्कीया:

श्री तेजस्वी सूर्या:

सुश्री कंगना रनौत:

श्रीमती माला राज्यलक्ष्मी शाह:

श्री जगदम्बिका पाल:

श्री राजकुमार चाहर:

श्री पी.पी. चौधरी:

श्री जुगल किशोर:

श्री रोडमल नागर:

श्री माधवनेनी रघुनंदन राव:

श्री गोपाल जी ठाकुर:

श्री सतीश कुमार गौतम:

श्री त्रिवेन्द्र सिंह रावत:

श्री जनार्दन मिश्रा:

क्या गृह मंत्री यह बताने की कृपा करेंगे कि:

- (क) सीमावर्ती क्षेत्र विकास कार्यक्रम (बीएडीपी) के अंतर्गत पिछले तीन वर्षों के दौरान राज्यवार और उत्तर प्रदेश के सिद्धार्थनगर, राजस्थान और जम्मू-कश्मीर संघ राज्यक्षेत्र के लिए किए गए आवंटन तथा व्यय का ब्यौरा क्या है;

- (ख) क्या विशेषकर जम्मू जिले के सीमावर्ती गांवों में सड़कों, स्वास्थ्य केंद्रों और संचार तंत्र जैसी महत्वपूर्ण अवसंरचनाओं का निर्माण पूरा हो चुका है;
- (ग) यदि हां, तो राजस्थान तथा उत्तर प्रदेश के सिद्धार्थनगर जिले सहित तत्संबंधी उपलब्धियों का राज्यवार ब्यौरा क्या है;
- (घ) क्या बीएडीपी को वाइब्रेंट विलेज प्रोग्राम (वीवीपी) के साथ एकीकृत किया गया है;
- (ङ) यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (च) क्या विशेषकर जम्मू के सीमावर्ती जिलों में सामाजिक-आर्थिक संकेतकों में उल्लेखनीय सुधार देखा गया है; और
- (छ) यदि हां, तो तत्संबंधी ब्यौरा क्या है ?

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय):

(क) से (छ) सीमा क्षेत्र विकास कार्यक्रम (बीएडीपी) का कार्यान्वयन 16 राज्यों और 2 संघ राज्य क्षेत्रों में अंतरराष्ट्रीय सीमा पर स्थित प्रथम वासस्थान से 0-10 किलोमीटर के भीतर स्थित गांवों/नगरों में किया जाता है। बीएडीपी का मुख्य उद्देश्य कवरेज क्षेत्र में रहने वाले लोगों की विशेष विकास सम्बन्धी आवश्यकताओं और उनकी अच्छे रहन-सहन से जुड़ी जरूरतों को पूरा करना है और साथ ही बीएडीपी/अन्य केंद्रीय/राज्य/संघ राज्य क्षेत्र/स्थानीय योजनाओं के अभिसरण द्वारा आवश्यक बुनियादी अवसंरचना यथा स्वास्थ्य, शिक्षा, सड़क, कृषि, खेल, पेयजल और स्वच्छता, सामाजिक क्षेत्र, लघु उद्योगों आदि से संबंधित अवसंरचना का निर्माण करना है। सीमा क्षेत्र विकास कार्यक्रम (बी.ए.डी.पी) वर्तमान में अपने सनसेट फेज में है।

वित्तीय वर्ष 2004-05 से, उत्तर प्रदेश, राजस्थान एवं जम्मू-कश्मीर सहित सीमावर्ती राज्यों/केंद्र शासित प्रदेशों में बीएडीपी के अंतर्गत 39248 कार्यों/परियोजनाओं को स्वीकृति दी गई है। इन परियोजनाओं में सड़कें, एफएसबी, पुलों और पुलियों का निर्माण, डॉक्टरों, पैरामेडिक्स और अन्य

स्वास्थ्य अधिकारियों के लिए आवासीय क्वार्टर, स्वास्थ्य केंद्रों में अतिरिक्त कमरे, अतिरिक्त कक्षाएं, आंगनवाड़ी केंद्र, छात्रावास, स्कूलों में छात्रावास आदि सम्मिलित हैं।

पिछले तीन वर्षों में बी. ए. डी. पी. के अन्तर्गत मान्य पाए गए राज्य/केंद्र शासित प्रदेशों को प्रतिबद्ध देयता के लिए ₹168.90 करोड़ जारी किए गए। राज्यवार विवरण इस प्रकार है –

क्र.सं.	राज्य/ केंद्र शासित प्रदेशों	2023-24	2024-25	2025-26
1	अरुणाचल प्रदेश	13.537	19.349	0.00
2	हिमाचल प्रदेश	0.00	21.40	21.40
3	लदाख	0.00	8.2353	8.2353
4	मेघालय	0.028	1.1547	0.00
5	मिजोरम	1.494	4.482	0.00
6	नागालैंड	1.377	2.066	2.066
7	सिक्किम	12.183	24.701	12.52
8	त्रिपुरा	2.891	4.928	4.928
9	पश्चिम बंगाल	0.00	0.00	1.933

भारत सरकार ने 4 राज्यों एवं 1 केंद्र शासित प्रदेश में उत्तरी सीमा से सटे ब्लॉकों में 662 चयनित गांवों के व्यापक विकास के लिए 15 फरवरी 2023 को वाइब्रेंट विलेजेज प्रोग्राम-I (वीवीपी-I) को स्वीकृति दी। इसके अतिरिक्त, भारत सरकार ने 15 राज्यों एवं 2 केंद्र शासित प्रदेशों में उत्तरी सीमा के अलावा अन्य अंतरराष्ट्रीय भूमि सीमाओं (ILB), जिसमें भारत-पाकिस्तान सीमा भी सम्मिलित है, से सटे ब्लॉकों में स्थित 1954 चयनित गांवों के व्यापक विकास के लिए 2 अप्रैल 2025 को वाइब्रेंट विलेजेज प्रोग्राम-II (वीवीपी-II) को वित्तीय वर्ष 2028-29 तक के लिए स्वीकृति दी है।

PROTEST APPLICATIONS ACROSS INDIA

5127. SHRI ASADUDDIN OWAISI:

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) the details of the total number of protest applications/requests filed with the police department in each district since 2010, State/UT-wise;
- (b) whether any application/request filed by any person, natural or artificial, or group of individuals, for organising a protest has been denied by the respective police department since 2010, if so, the reasons therefor for every rejection or denial since 2010;
- (c) the details of all notices and orders issued under Section 144 of the Code of Criminal Procedure and Section 163 of Bharatiya Nagarik Suraksha Sanhita since 2010, if so, the reasons therefor, State/UT-wise; and
- (d) the total number of protest applications/requests received by Delhi Police since 2010 and the details of the decision taken by the police department with reasons therefor, district-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a) to (c) 'Public Order' and 'Police' are State subjects as per the Seventh Schedule to the Constitution of India. The responsibility of maintaining law and order rests primarily with the respective State Government. Therefore, details on every application filed for public gathering and details of all notices and orders issued under Section 144 of the Code of Criminal Procedure and Section 163 of Bharatiya Nagarik Suraksha Sanhita by respective States/Union Territories, are not maintained centrally.

(d) In respect of Delhi Police, as per available information (till 15/03/2026), a total of 33640 notices/orders have been issued by Delhi Police under Section 144 of the Code of Criminal Procedure, and 10118 notices/orders have been issued by Delhi Police under Section 163 of Bharatiya Nagarik Suraksha Sanhita. Further, details of total number of applications filed with the Delhi Police for public gathering and disposed (till 15/03/2026) district-wise are given in the enclosed **Statement**. The reasons for denial of permission include non-feasibility on administrative grounds, non-fulfillment of the terms and conditions, law and order concerns, and permissions sought at short notice.

STATEMENT

Details on total number of application filed with Delhi Police for public gathering and disposed (till 15/03/2026) district-wise

District	Total applications filed	Total applications disposed
East District	196	196
Shahdara	NIL	NIL
North-East	17	17
North-West	190	190
Outer North	36	36
Rohini	106	106
Central	744	744
North	252	252
New Delhi	4657	4657
South-West	260	260
South	01	01

South-East	646	646
Outer	NIL	NIL
West	392	392
Dwarka	14	14

(Source: Delhi Police)

Note: This data does not include details of applications which have been weeded out by the Delhi Police in terms of Record Management Schedule.

गोमती नदी में वार्षिक बाढ़

5128. श्री बाबू सिंह कुशवाहा:

श्री देवेश शाक्य:

श्री नीरज मौर्य:

क्या गृह मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार के पास जौनपुर और कासगंज जिलों तथा आंवला निर्वाचन क्षेत्र के सैकड़ों गांवों में गोमती, गंगा और रामगंगा नदियों में आने वाली वार्षिक बाढ़ से हुई जानमाल की हानि के संबंध में कोई सटीक आंकड़े हैं;
- (ख) क्या सरकार के पास उक्त नदियों के बाढ़ प्रभावित तटीय क्षेत्रों, विशेषकर जौनपुर, एटा, कासगंज, बरेली और बदायूं में राष्ट्रीय आपदा प्रतिक्रिया बल (एनडीआरएफ) के अंतर्गत स्थायी राहत एवं आपदा प्रबंधन केंद्र स्थापित करने संबंधी कोई प्रस्ताव विचाराधीन है;
- (ग) क्या सरकार का साइबर अपराध की बढ़ती घटनाओं पर अंकुश लगाने के लिए जौनपुर, एटा, कासगंज, बदायूं और बरेली जिलों में स्थानीय स्तर पर 'साइबर फोरेंसिक प्रयोगशालाएं' स्थापित करने का विचार है; और
- (घ) क्या इन क्षेत्रों के युवाओं को केंद्रीय सशस्त्र पुलिस बलों (सीएपीएफ) में भर्ती के लिए प्रोत्साहित करने हेतु विशेष कोचिंग, प्रशिक्षण या जागरूकता शिविर आयोजित करने का विचार है?

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय):

(क) से (घ) राष्ट्रीय आपदा प्रबंधन नीति के अनुसार, आपदा प्रबंधन की प्राथमिक जिम्मेदारी संबंधित राज्य सरकारों की है। यह मंत्रालय किसी भी आपदा के कारण हुए नुकसान का डेटा केंद्रीय स्तर पर संग्रहित नहीं करता है। इसके अलावा, उत्तर प्रदेश राज्य से प्राप्त जानकारी के अनुसार, बरेली, जौनपुर और कासगंज जिलों में जल-मौसम संबंधी आपदाओं के कारण हुए जान-माल के नुकसान का ब्यौरा संलग्न **विवरण** में दिया गया है।

आपदा प्रबंधन अधिनियम, 2005 की धारा 44(1) के अनुसार, किसी भी संभावित आपदा की स्थिति में विशेषज्ञ प्रतिक्रिया प्रदान करने के उद्देश्य से एक राष्ट्रीय आपदा प्रतिक्रिया बल का गठन किया जाएगा। वर्तमान में, राष्ट्रीय आपदा प्रतिक्रिया बल (एनडीआरएफ) की 16 बटालियनें हैं, जो देश की आपदा संवेदनशीलता के अनुसार स्थित हैं और आपदाओं के दौरान तत्काल प्रतिक्रिया प्रदान करने के लिए तैयार हैं, जिनमें गाजियाबाद और वाराणसी में स्थित दो बटालियनें भी शामिल हैं। इसके अलावा, देश भर में एनडीआरएफ के 28 क्षेत्रीय प्रतिक्रिया केंद्र (आरआरसी) हैं, जिनमें नोएडा, लखनऊ और गोरखपुर में स्थित तीन आरआरसी भी शामिल हैं। राज्यों/जिलों के अनुरोध पर मानसून के मौसम में बाढ़ संभावित संवेदनशील क्षेत्रों में एनडीआरएफ की टीमें पहले से तैनात रहती हैं।

भारत के संविधान की सातवीं अनुसूची के अंतर्गत "पुलिस" और "सार्वजनिक व्यवस्था" राज्य के विषय हैं और कानून व्यवस्था बनाए रखने, नागरिकों के जीवन और संपत्ति की सुरक्षा, अपराधों और अपराधियों की जांच और अभियोजन, तथा संबंधित फॉरेंसिक विज्ञान सुविधाओं की व्यवस्था करने की जिम्मेदारी संबंधित राज्य की है।

इस मंत्रालय के अधीन फॉरेंसिक विज्ञान सेवा निदेशालय (डीएफएसएस) राष्ट्रीय फॉरेंसिक अवसंरचना संवर्धन योजना (एनएफआईईएस) के तहत उत्तर प्रदेश (यूपी) में डिजिटल फॉरेंसिक प्रभाग की सुविधा के साथ एक नई केंद्रीय फॉरेंसिक विज्ञान प्रयोगशाला स्थापित कर रहा है, ताकि डिजिटल

साक्ष्यों का प्रबंधन किया जा सके। इसके अतिरिक्त, उत्तर प्रदेश के रेफरल मामलों का प्रबंधन चंडीगढ़ स्थित केंद्रीय फोरेंसिक विज्ञान प्रयोगशाला (सीएफएसएल) द्वारा किया जाता है।

विवरण

जौनपुर (उत्तर प्रदेश) में जान-माल की हानि और क्षति के आंकड़े

वर्ष	मृत्यु	प्रभावित पशुधन	मकानों का नुकसान	
			कच्चा मकान	पक्का मकान
2021	14	23	369	02
2022	24	42	837	-
2023	30	09	127	-
2024	47	11	167	-
2025	14	12	107	01
कुल	129	97	1607	03

कासगंज (उत्तर प्रदेश) में जान-माल की हानि और क्षति के आंकड़े

वर्ष	मृत्यु	प्रभावित पशुधन	मकानों का नुकसान	
			कच्चा मकान	पक्का मकान
2021	17	66	108	28
2022	14	73	180	36
2023	35	46	83	141
2024	68	58	80	84
2025	09	38	171	196
कुल	143	281	622	485

बरेली (उत्तर प्रदेश) में जान-माल की हानि और क्षति के आंकड़े

वर्ष	मृत्यु	प्रभावित पशुधन	मकानों का नुकसान	
			कच्चा मकान	पक्का मकान
2021	12	07	183	02
2022	17	-	175	14
2023	37	07	77	01
2024	55	11	179	25
2025	23	03	126	01
कुल	144	28	740	43

वंचित वर्गों का अपवर्जन

5129. श्री राकेश राठौर:

क्या सामाजिक न्याय और अधिकारिता मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार के पास उन लाभार्थियों की संख्या के संबंध में कोई आंकड़े हैं जो आधार सत्यापन में त्रुटियों, बायोमीट्रिक प्रमाणीकरण में विफलता अथवा डिजिटल जानकारी की कमी के कारण विभिन्न कल्याणकारी योजनाओं से वंचित रह गए हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) विगत तीन वर्षों के दौरान अनुसूचित जातियों, अनुसूचित जनजातियों, अन्य पिछड़े वर्गों और निःशक्त वर्गों के कितने लाभार्थी तकनीकी अथवा प्रमाणीकरण संबंधी त्रुटियों के कारण योजना के लाभ से वंचित रह गए हैं;
- (ग) क्या सरकार द्वारा डिजिटल सेवाओं की उपलब्धता और समावेशिता सुनिश्चित करने के लिए कोई स्वतंत्र मूल्यांकन या संपरीक्षा की गई है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(घ) सरकार द्वारा यह सुनिश्चित करने के लिए क्या सुरक्षा उपाय और वैकल्पिक व्यवस्थाएं लागू की गई हैं कि डिजिटल प्रणाली के कारण समाज के वंचित और कमजोर वर्गों के प्रति कोई असमानता न हो?

सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री रामदास अठावले):

(क) और (ख) कल्याणकारी योजनाओं को उपलब्ध कराने की प्रणाली को मजबूत बनाने के लिए आधार-समर्थित सत्यापन आरंभ किया गया है। इसका उद्देश्य विभाग की विभिन्न योजनाओं के तहत पात्र लाभार्थियों को पारदर्शी, कुशल और समयबद्ध तरीके से लाभ उपलब्ध कराना है ताकि उन्हें सहायता मिल सके। ऐसे मामलों में जहां लाभार्थियों को प्रत्यक्ष लाभ अंतरण (डीबीटी) के तहत आधार सत्यापन या बायोमेट्रिक प्रमाणीकरण से संबंधित समस्याओं का सामना करना पड़ता है, वहां ऐसी त्रुटियों का सुधार सुनिश्चित किया जाता है ताकि कोई भी लाभार्थी लाभों से वंचित न रहे। इसके अलावा, छात्रवृत्ति से संबंधित शिकायतों का समाधान करने के लिए राष्ट्रीय छात्रवृत्ति पोर्टल टीम द्वारा अलग-अलग हेल्पलाइन चलाई जा रही है। पीएफएमएस अपने स्वयं के शिकायत निवारण तंत्र के माध्यम से भी समस्याओं का समाधान करता है।

(ग) और (घ) विभाग अन्य पक्ष के मूल्यांकन अध्ययनों के माध्यम से योजनाओं के कार्यान्वयन की समय-समय पर समीक्षा करता है। मंत्रालय ने राष्ट्रीय और क्षेत्रीय समाचार पत्रों में विज्ञापन देने, सोशल मीडिया पर अभियान चलाने, राज्यों/संघ राज्य क्षेत्रों के साथ अनुवर्ती कार्रवाई करने जैसे विभिन्न कदम भी उठाए हैं। योजना के दिशानिर्देशों में यह सुनिश्चित करने के लिए सुरक्षा उपायों को शामिल किया गया है कि डिजिटल प्रक्रियाओं से समाज के कमजोर वर्गों को नुकसान न पहुंचे। आधार प्रमाणीकरण न हो पाने की स्थिति में, पहचान के सत्यापन के लिए वैकल्पिक तंत्र उपलब्ध कराए जाते हैं ताकि यह सुनिश्चित किया जा सके कि पात्र लाभार्थी लाभ से वंचित न रह जाएं।

योजना के दिशा-निर्देशों में आवेदन प्रक्रिया में लाभार्थियों की सहायता के लिए संस्थानों और नामित प्राधिकारियों के माध्यम से सुविधा सहायता का भी प्रावधान है। बालिकाओं और दिव्यांगजनों के लिए आरक्षण से संबंधित प्रावधान तथा कई स्तरों पर एक सुव्यवस्थित शिकायत निवारण तंत्र द्वारा यह सुनिश्चित किया जाता है कि सभी को समान रूप से लाभ उपलब्ध हों तथा योजनाएं समावेशी बनी रहें।

PROGRESS UNDER RASHTRIYA GOKUL MISSION

5130. SHRI B. Y. RAGHAVENDRA:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to State:

- (a) the progress achieved by the Government under schemes of the Department of Animal Husbandry and Dairying, including the Rashtriya Gokul Mission, for strengthening diagnostic facilities for diseases of unknown etiology in bovines and improving the health and productivity of ruminant animals in the country since their inception, State-wise particularly in Karnataka;
- (b) the key milestones achieved in this regard, including establishment of Gokul Grams, expansion of artificial insemination services and conservation and development of indigenous cattle breeds along with the locations where Gokul Grams are established;
- (c) the details of financial assistance provided by the Central Government to State of Karnataka under the Mission and the extent to which these initiatives

have contributed to improvements in milk production and productivity of milch animals during the last three years; and

- (d) whether the Government has any proposals to establish Embryo Transfer Technology (IVF) laboratories or similar indigenous cattle development centres in Karnataka for conservation and genetic improvement of breeds including Hallikar, Amrit Mahal, Deoni and Malnad Gidda?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) to (d) The major achievements made under various schemes implemented by the Department of Animal Husbandry and Dairying, Government of India are as under:

1. Rashtriya Gokul Mission (RGM) for development and conservation of indigenous breeds, genetic upgradation of bovine population and enhancement of milk production and productivity of bovines. All the indigenous bovine breeds recognised by ICAR National Bureau of Animal Genetic Resources (ICAR NBAGR) including breeds of Karnataka namely Hallikar, Amrit Mahal, Deoni, Malnad Gidda, Krishna Valley etc. Major steps taken under Rashtriya Gokul Mission and milestones achieved across the country including Karnataka are as under:
 - (i) Implementation of Nationwide Artificial Insemination Programme (NAIP) for delivery of quality artificial insemination services at farmers

doorstep using semen of high merit bulls including bulls of indigenous breeds. Under the programme till date 15.29 crores Artificial Insemination performed covering 9.67 crore animals and 5.74 crore farmers across the country including 180.51 lakh artificial insemination performed covering 88.66 lakh animals and 63.68 lakh farmers in the State of Karnataka.

- (ii) For the first time in the country 5 sex sorted semen production facilities has been in the Government sector using technology developed by multinational companies. Government has launched indigenous sex sorted semen technology and created 3 facilities including 1 facility at Karnataka (Central Frozen Semen Production and Training Institute Bangalore) and so far 40 lakh doses have been produced using indigenous technology.
- (iii) Under accelerated Breed Improvement programme using sex sorted semen 55,088 Artificial Insemination performed using sex sorted semen and 49,522 lakh farmers benefitted in the State of Karnataka.
- (iv) Implementation of progeny testing and pedigree selection for production of high genetic merit bulls and till date 4620 high genetic merit bulls produced and inducted at semen stations across the country including semen stations in Karnataka.

- (v) Implementation of In-Vitro Fertilization (IVF) Technology for rapid genetic upgradation of bovine populations and 24 IVF laboratories for promotion of indigenous breeds in the country have been established. From these labs 28579 viable embryos have been produced and out of this, 16210 embryos have been transferred and 2612 calves born. Further, to deliver technology at reasonable rates to farmers, Government of India has launched indigenous IVF media. Recently 1 lab has been made operational in Karnataka (Central Frozen Semen Production and Training Institute Bangaluru) for development and conservation of indigenous breeds of Karnataka namely Hallikar, Amrit Mahal, Deoni, Malnad Gidda, Krishna Valley etc.
- (vi) Genomic Selection: The Department has developed unified genomic chips-Gau Chip for indigenous cattle and Mahish Chip for buffaloes for initiating genomic selection of high genetic merit animals in the country including indigenous breeds of Karnataka.
- (vii) Gokul Grams: The Department of Animal Husbandry & Dairying, under Rashtriya Gokul Mission has established 16 “Gokul Grams” with the aim of conservation and development of indigenous bovine breeds in a scientific and holistic manner including 1 Gokul Gram established in Karnataka at Lingadahalli, Chikkamagaluru for

indigenous breeds. The details and location of Gokul Grams is given in the enclosed **Statement**.

- (viii) Community resource persons /Multi-purpose Artificial Insemination Technicians in Rural India (MAITRIs) are trained and equipped to deliver quality Artificial Insemination services at farmers' doorstep. Till date 42096 MAITRIs have been trained and equipped across the country including 4183 MAITRIs inducted in the State of Karnataka.
- (ix) The Breed multiplication farms are established to develop entrepreneurs for undertaking cattle and buffalo breeding and make available disease-free high yielding animals of indigenous breeds of cattle and buffalo produced using sex sorted semen or IVF technology. Against the targets of 125 breed multiplication farms so far 132 breed multiplication farms are sanctioned under Rashtriya Gokul Mission including 9 in Karnataka State. The activity has been discontinued under revised realigned Rashtriya Gokul Mission during 2024-25 and 2025-26.

The details of financial assistance provided by the Central Government to State of Karnataka under the Rashtriya Gokul Mission during the last 3 years and total assistance made available since inception of the scheme is given in the following table:

Funds released to Karnataka under Rashtriya Gokul Mission (Rs in Lakh)			
2022-23	2023-24	2024-25	Total (since inception from 2014-15 too till date)
2950.48	2651.31	-	10737.35

With the implementation of Rashtriya Gokul Mission and other measures taken by the Department of Animal Husbandry and Dairying, Government of India, milk production in the country has increased from 146.31 Million Metric Tonnes in 2014-15 to 248 Million Metric Tonnes in 2024-25 that is by 69.41 % during the last 11 years. The total productivity of Bovines in the country has increased from 1648 kilograms per animal per year in 2014-15 to 2251 kilograms per animal per year in 2024-25 that is by 36.63% which is the highest productivity gain by any country in the world.

In Karnataka the total productivity of Bovines has increased from 3.51 kilograms per animal per day in 2014-15 to 6.88 kilograms per animal per day in 2024-25 that is by 96%. The productivity of the indigenous and non-descript cattle has increased from 2.35 kilograms per animal per day in 2014-15 to 3.58 kilograms per animal per day in 2024-25 that is by 52.34%. The productivity of the buffaloes has increased from 2.7 kilograms per animal per day in 2014-15 to 4.64 kilograms per animal per day in 2024-25 that is by 71.85 %. Milk production in Karnataka has increased from 61.20 Lakh tonnes in 2014-15 to 138.98 Lakh tonnes in 2024-25 that is by 127 % during the last 11 years.

The details of milk production & productivity in Karnataka during last 3 years is given below:

Year	Milk Production (lakh tonnes)	Milk Productivity (kg/animal/day)
2022-23	128.29	6.33
2023-24	134.63	6.24
2024-25	138.97	6.88

2. In order to complement the efforts by the States for strengthening diagnostic facilities for diseases of unknown etiology in bovines and improving the health the Department of Animal Husbandry and Dairying, Government of India is implementing Livestock Health and Disease Control Programme (LHDCP) for prophylactic vaccination against animal diseases, capacity building of veterinary services, disease surveillance, and strengthening veterinary infrastructure. Also, a new component of Pashu Aushadhi is added under the scheme ensure availability of affordable generic veterinary medicine across the country through Pradhan Mantri Kisan Samriddhi Kendras (PM-KSK) and Cooperative Societies. The details of the progress achieved under the scheme is as under:

Under the constituent scheme of LHDCP Assistance to States for Control of Animal Diseases an amount of Rs. 120 lakh was sanctioned as Central Share for

Strengthening of Taluka/Block level Disease Diagnostic facilities to Karnataka in 2025-26.

Under LHDCP till date 130.30 crore vaccinations performed against Foot and Mouth Disease (FMD), 3.17 crore against brucellosis, 6.62 crore against Peste-des- petit Ruminants (PPR), 25.37 lakh against classical swine fever (CSF) and 12.28 crore against Lumpy Skin Disease (LSD) across the country including 743 lakh vaccinations performed against Foot and Mouth Disease (FMD), 24.3 lakh against brucellosis, 0.19 lakh against Peste-des- petit Ruminants (PPR), 0.26 lakh against classical swine fever (CSF) and 5.09 lakh against Lumpy Skin Disease (LSD) in Karnataka.

To deliver veterinary services at farmers doorstep the Department of Animal Husbandry and Dairying has established mobile Veterinary Units and till total of 4019 numbers of Mobile Veterinary Units (MVUs) have been made operational across Country in 29 States/UTs including 275 MVU established in Karnataka. Till date, 254.93 lakh animals have been treated, and 124.89 lakh farmers have benefited through MVUs across the country including 7.13 lakh animals have been treated, and 4.6 lakh farmers have benefited in Karnataka.

3. National Livestock Mission (NLM) aims to create employment generation, entrepreneurship development, increase in per-animal productivity and thus targeting increased production of meat, goat milk, egg and wool under the umbrella scheme Development Programme. The scheme envisages following three

submissions: (i) Sub-Mission on Breed Development of Livestock and Poultry; (ii) Sub-Mission on Feed and Fodder Development and (iii) Sub-Mission on innovation and extension.

Under the scheme till date 3843 projects with total cost of Rs 2676.45 crore has been approved across the country including 1133 projects with project cost of Rs 801 crore in Karnataka.

STATEMENT

STATUS OF GOKUL GRAMS

Name of the State	Location of Gokul Gram	Mandated Breed
Andhra Pradesh	Cattle Breeding farm, Chadalawada, Prakasam	Ongole
Telangana	PVNR Telangana Veterinary University	Gir, Sahiwal, Thaparkar, Deoni, Ongole
Karnataka	Amrithmahal, Subcenter, Lingadahalli, Chikkamagaluru,	Amrit Mahal
Gujarat	Dharampur, Porbandar	Gir
Madhya Pradesh	Cattle Breeding Farm, Ratona, Sagar	Tharparkar
Maharashtra	Bull Mother Farm , Tathwade, Pune	Pandharpuri
	Bull Mother Farm , Pohara, Amravati	Gaolao
Punjab	Bir Dosanjh Nabha	Sahiwal; Gir
Haryana	Hisar	Haryana; Murrah
Himachal Pradesh	Thanakhas, Una	Sahiwal
Uttar Pradesh	DUVASU Mathura	Sahiwal; Haryana
	Arazilines Varanasi	Gangatiri
	Simra Viran, Shahjahanpur	Sahiwal
Arunachal Pradesh	Tezu, Lohit	Gir, Sahiwal,

Chhattisgarh	Institutional Gokul Gram Jhalam, Bemetra	Gir, Sahiwal, Kosli
Bihar	Dumraon, Buxar	Haryana graded

CHEMICAL POLLUTION IN FISHING AREAS

5131. SHRI P. V. MIDHUN REDDY:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) whether studies have been carried out by the Government in fishing-intensive areas to test for chemical pollution in various fishing areas in Andhra Pradesh, West Bengal, Odisha and Tamil Nadu and if so, the details thereof;
- (b) whether the Government has received any representation letters and/or complaints about fish poisoning via chemical effluents used in pharmaceutical units in such coastal areas; and
- (c) if so, the details thereof and the response mechanism of the Government so far?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

- (a) The Central Pollution Control Board (CPCB), in collaboration with State Pollution Control Boards (SPCBs) and Pollution Control Committees (PCCs) in Union Territories, has established the *National Water Quality Monitoring*

Programme (NWMP) to regularly assess water quality and facilitate the prevention and control of pollution in water bodies. Currently, CPCB monitors the water quality of aquatic resources in the country at 4922 locations, of which 227 locations are on marine water bodies.

The Government of Andhra Pradesh informed that the Andhra Pradesh Pollution Control Board (APPCB) has constituted a Marine Pollution Task Force to facilitate periodic assessment of marine pollution, with one representative from the Fisheries Department. The State has also deployed *Mobile Marine Pollution Monitoring Units* to identify pollution hotspots along the coast and provide periodic data on temporal and spatial variations in seawater characteristics. Under NWMP, Andhra Pradesh has 27 monitoring locations on marine/coastal water bodies. The Governments of Odisha and Tamil Nadu have informed that their Fisheries Departments have not commissioned dedicated studies to assess chemical pollution in fishing-intensive areas

(b) and (c) The Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying has not received any representation letters and/or complaints about fish poisoning caused by chemical effluents used in pharmaceutical units in such coastal areas. The Department of Fisheries, Government of Andhra Pradesh, has reported that the Andhra Pradesh Pollution Control Board (APPCB) has received representation from fishermen and local villages regarding pollution in the Uppada area. In this regard, APPCB has constituted a three-member Expert Committee

comprising representatives from the National Institute of Oceanography (NIO), National Environmental Engineering Research Institute (NEERI), and Andhra University to conduct a rapid environmental audit of industries discharging wastewater through the marine outfall near Uppada.

STRENGTHENING COOPERATIVE

5132. SHRI VISHNU DATT SHARMA:

Will the Minister of **COOPERATION** be pleased to state:

- (a) whether the Government is promoting cooperative-based storage, warehousing and post harvest infrastructure nationwide to reduce crop losses and strengthen farmer incomes through cooperative institutions;
- (b) whether cooperative societies in the districts of Katni, Panna and Chhatarpur in the Khajuraho Lok Sabha region have received support for establishment of warehouses, cold storage or grain storage facilities, if so, the details thereof;
- (c) the number of cooperative societies strengthened, storage facilities created and farmers benefiting from such infrastructure locally;
- (d) the reasons if cooperative storage infrastructure remains inadequate in these districts; and

- (e) the steps proposed to expand cooperative-based storage and marketing infrastructure so that farmers of this agriculture-dependent region receive improved price realisation and reduced post-harvest losses?

THE MINISTER OF HOME AFFAIRS; AND MINISTER OF COOPERATION (SHRI AMIT SHAH):

(a) In order to address the shortage of storage capacity for food grains in the country and creation of decentralised scientific grain storage infrastructure, the Government, on 31st May, 2023, has approved the “World’s Largest Grain Storage Plan in Cooperative Sector”, which has been rolled out as a Pilot Project. The Plan entails creation of various agri infrastructure including godowns, custom hiring centers, processing units, Fair Price Shops, etc. at PACS/ other cooperative societies level through convergence of various existing schemes of the Government of India (GoI), such as, Agriculture Infrastructure Fund (AIF), Agricultural Marketing Infrastructure Scheme (AMI), Sub Mission on Agricultural Mechanization (SMAM), Pradhan Mantri Formalization of Micro Food Processing Enterprises Scheme (PMFME), etc.

Committees have been constituted at State (State Cooperative Development Committee (SCDC) headed by State Chief Secretary and District levels (District Cooperative Development Committees (DCDC) headed by District Collector to monitor its implementation and ensure its seamless integration with the existing State policies/ programmes at the State level and District level.

Decentralized storage at the village/PACS level is expected to significantly reduce post-harvest losses by enabling scientific storage closer to farms and minimizing handling. Localized storage also lowers transportation distances and associated costs by reducing repeated long-haul movements to distant warehouses or mandis. Collectively, these measures improve price realization for farmers, enhance supply-chain efficiency, and strengthen food security outcomes.

(b) As per information received from the State of Madhya Pradesh, since the State, including the Districts of Katni, Panna and Chhatarpur, has adequate storage infrastructure, hence no godowns have been constructed in the State under the Plan.

(c) and (d) Does not arise.

(e) The Plan is being implemented across the country at the locations where there is storage requirement so that the farmers of those regions receive improved price realization and reduced post-harvest losses. Agencies such as Food Corporation of India (FCI), National Agricultural Cooperative Marketing Federation of India Ltd. (NAFED), National Cooperative Consumers' Federation of India Ltd. (NCCF) and State Warehousing Corporations (SWCs) have identified 378 districts/ location across the country as per their storage requirement which constitutes a total storage gap of 46.92 LMT and States/UTs concerned have been requested for further identification of land in PACS and other Cooperative Societies. So far, under the Grain Storage Plan, 560 cooperative societies have been identified and

construction of godowns has been completed in 120 cooperative societies across the country creating a total storage capacity of 72,702 MT.

Financial support is provided to the participating cooperative societies through various GOI schemes converged with the Plan. Under the AIF Scheme the benefit of interest subvention is given to the PACS against the loan taken for construction of godowns and under AMI Scheme 33% subsidy is given for the construction of foodgrain storage. The Department of Agriculture and Farmers Welfare has extended the credit guarantee under AIF Scheme from 2+5 to 2+8 years for PACS and also made the following amendments under the AMI scheme:

- Margin money requirement has been reduced from 20% to 10%.
- The construction cost has been revised from ₹3000–3500/MT to ₹7000/MT for plain areas and from ₹4000/MT to ₹8000/MT for northeastern states.
- The subsidy has been increased for PACS from 25% to 33.33% (from ₹875/MT to ₹2333/MT for plain areas and from ₹1333.33/MT to ₹2666/MT for northeastern states).
- For PACS, a provision has been made to provide an additional subsidy of 1/3 (one third) of the total admissible subsidy for ancillary infrastructure such as internal roads, weighbridges, boundary walls, etc.

The Plan also utilizes NABARD's special refinance scheme to significantly reduce the financial burden on participating cooperatives. When combined with the

3% interest subvention available under the AIF, the effective loan interest rate for PACS is reduced to 1% under World's Largest Grain Storage Plan.

Further, Food Corporation of India (FCI) has also agreed to provide uniform hiring assurance for 9 years to PACS/ other cooperative societies godowns under the Plan.

In order to broaden implementation capacity and scale, the Plan has been expanded beyond PACS to include all Cooperative Societies, Cooperative Federations, and Multi-State Cooperative Societies (MSCS).

NATIONAL HANDICRAFTS DEVELOPMENT PROGRAMME IN KARNATAKA

5133. SHRI P.C. MOHAN:

SHRI DEVUSINH CHAUHAN:

Will the Minister of **TEXTILES** be pleased to state :

- (a) the total number of artisans covered under various components of the National Handicrafts Development Programme (NHDP) as of January 2026, State-wise, particularly for Karnataka including Bengaluru;
- (b) the details of the financial assistance extended directly to artisans and clusters under NHDP for tools, raw materials, design support, marketing and infrastructure including support provided in Karnataka;

- (c) whether participation of handicraft artisans and exporters in international exhibitions, fairs and buyer-seller meets has increased during the last three years and if so, the details thereof along with the details of markets targeted including Karnataka; and
- (d) the steps taken to promote traditional handicrafts and urban artisan clusters in Bengaluru through electronic commerce (e-commerce), export promotion and skill development initiatives under NHDP?

THE MINISTER OF TEXTILES (SHRI GIRIRAJ SINGH):

- (a) The total number of artisans covered under various components of the National Handicraft Development Programme (NHDP) state-wise during the FY 2025-26 including the State of Karnataka is given in the enclosed **Statement**.
- (b) Under the National Handicrafts Development Programme (NHDP) Scheme, financial assistance is provided to eligible agencies/artisans for skilling, design development workshops, infrastructural support, marketing of handicrafts products in domestic & international markets, concessional loans to artisans under Mudra Scheme and Social Security etc. A total of Rs. 35.00 crore has been sanctioned out of total budget outlay of 225 crores under NHDP Scheme during the FY 2025-26 in the state of Karnataka.
- (c) Under Marketing Services & Support component of NHDP, artisan/exporters are deputed to participate in international fairs, thematic exhibitions, and road shows abroad, Buyer Seller Meets and Reverse Buyer Seller Meets and in the

International Craft Exposure Programme, awardee artisans (such as Padma Shri and Shilp Guru) are also nominated for live craft demonstrations under cultural exchange programs. The number of artisans/exporters participation in international marketing events during the last three financial years (2023-24 to 2025-26), including Karnataka is given below:

Financial Year	2023-24	2024-25	2025-26
Artisans/ Exporters	648	929	1,114

(d) An e-commerce platform called Indiahandmade.com has been developed by the Ministry of Textiles to support rural artisans and weavers by enabling them to sell their products online across India. This initiative empowers artisans by providing opportunities for financial independence and enhancing their social recognition. In addition, the office offers handholding support to artisans for registration on the Government e-Marketplace (GeM), facilitating their participation in government procurement. It also promotes exports and strengthens the global presence of Indian handicrafts. Furthermore, international marketing events are organized both in India and abroad under the Marketing Support and Services (MSS) component of the National Handicrafts Development Programme, helping artisans access wider markets and expand their reach.

Further, skill development programmes such as Guru Shishya Hastshilp Prashikshan Programme (GSHPP), Comprehensive Skill Upgradation Programme

(CSUP), and Design and Technology Development Workshops (DDWs) and Entrepreneurship Development Programs (EDP) are implemented to upgrade artisans' skills and improve their market competitiveness.

STATEMENT

State-wise number of artisans benefitted under NHDP Schemes during the FY 2025-26

Sl. No.	State/Ut's	No. of Artisan Benefitted (Up to January 2026)
1	A & N Islands	250
2	Andhra Pradesh	2,255
3	Arunachal Pradesh	600
4	Assam	2,743
5	Bihar	2,240
7	Chhattisgarh	1,160
9	Daman and Diu	30
10	Delhi	2,104
11	Goa	390
12	Gujarat	3,434
13	Haryana	780
14	Himachal Pradesh	765
15	Jammu and Kashmir	2,992
16	Jharkhand	1,770
17	Karnataka	2,520
18	Kerala	870
19	Ladakh	915
21	Madhya Pradesh	2,690
22	Maharashtra	2,723
23	Manipur	1,620
24	Meghalaya	995

25	Mizoram	430
26	Nagaland	770
27	Odisha	3,905
28	Puducherry	660
29	Punjab	650
30	Rajasthan	3,255
31	Sikkim	710
32	Tamil Nadu	2,618
33	Telangana	1,242
34	Tripura	940
35	Uttar Pradesh	10,603
36	Uttarakhand	1,710
37	West Bengal	2,660
38	All India	6,337
	International marketing	154
TOTAL		70,490

SUPPORT FOR DRYLAND FARMERS

5134. SHRI VAMSI KRISHNA GADDAM:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether the Government is aware that large areas in Mancherial and Jagtial districts of Telangana fall under dryland agricultural zones and are highly vulnerable to low rainfall, climate variability and recurrent drought conditions;
- (b) whether the Government has undertaken any district-specific assessment of crop productivity, farmer distress and climate vulnerability in the dryland regions of Mancherial and Jagtial;

- (c) whether the Government proposes to introduce special support programmes for dryland farmers in these districts, including promotion of drought-resilient crops, expansion of micro-irrigation, soil health improvement measures and establishment of custom-hiring centres; and
- (d) the steps being taken to safeguard the livelihoods of farmers in the drought-prone regions of Mancherial and Jagtial districts?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) and (b) As per district-level risk and vulnerability assessment undertaken by Indian Council of Agricultural Research, the parent district of Mancherial, i.e., Adilabad, has been categorized as high vulnerability and high risk, while the parent district of Jagtial, i.e., Karimnagar, has been categorized as medium vulnerability and medium risk. As reported by State Government of Telangana regular assessment of crop productivity, rainfall, and soil health is undertaken at district and mandal levels through Crop Cutting Experiments (CCE), field monitoring, and the Soil Health Card Scheme. The identified rainfed mandals are continuously monitored, and necessary advisories and interventions are provided.

(c) and (d) Special support measures are being implemented to support dryland farmers and safeguard their livelihoods in these districts. These include distribution of maize and pulses seeds under National Food Security Mission (NFSM), promotion of micro-irrigation namely drip and sprinkler systems through Per Drop More Crop schemes, establishment of farm ponds and check dams under Pradhan

Mantri Krishi Sinchayee Yojana (PMKSY), Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), restoration of tanks under Mission Kakatiya, and farm mechanization support along with Custom Hiring Centres under Sub-Mission on Agricultural Mechanization. The Soil Health and Fertility scheme is also implemented to assist states in promoting Integrated Nutrient Management through balanced and judicious use of fertilizers. In addition, the Indian Council of Agricultural Research – Central Research Institute for Dryland Agriculture (CRIDA) has undertaken interventions under the Scheduled Caste Sub Plan (SCSP) programme in Mancherial district of Telangana State. During 2021–26, improved and location-specific varieties of major rainfed crops were introduced in Kotapally mandal of Mancherial district, to enhance productivity and resilience of cropping systems, along with interventions in soil health management, promotion of drought-tolerant crop varieties, and establishment of 27 Custom Hiring Centres. While certain pockets of Jagtial district fall under rainfed conditions, the district is predominantly irrigated, with about 2,67,430 acres under irrigation and about 19,956 acres under rainfed agriculture, confined to a few mandals such as Buggaram, Dharmapuri, Endapalli, Gollapalle, Pegadapalle, Velgatoor, Beerpur, Jagtial Rural, Kodimial, and Raikal; however, these areas remain vulnerable to rainfall variability and dry spells. Further, livelihood support measures include investment support under Rythu Bharosa/Rythu Bandhu, crop compensation in case of losses, strengthening of irrigation infrastructure, promotion of crop

diversification, and continuous extension support with weather-based advisories, along with capacity-building and livelihood diversification activities for farmers.

बुजुर्गों की संख्या में वृद्धि

5135. डॉ. आनन्द कुमार गोंडः

क्या सामाजिक न्याय और अधिकारिता मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या सरकार राष्ट्रीय जनसंख्या आयोग की उस रिपोर्ट से अवगत है, जिसके अनुसार देश में 60 वर्ष से अधिक आयु की जनसंख्या का अनुपात 2021 में लगभग 10 प्रतिशत से बढ़कर 2036 तक 15 प्रतिशत और 2050 तक लगभग 20 प्रतिशत होने का अनुमान है, जबकि 15 वर्ष से कम आयु की जनसंख्या के अनुपात में गिरावट दर्ज की गई है;
- (ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) क्या इस जनसांख्यिकीय परिवर्तन के रोजगार, सामाजिक सुरक्षा, स्वास्थ्य सेवाओं और अर्थव्यवस्था पर संभावित प्रभाव का आकलन किया गया है;
- (घ) यदि हां, तो सरकार द्वारा इस स्थिति से निपटने और बुजुर्गों की देख-रेख, सामाजिक सुरक्षा और स्वास्थ्य संबंधी आवश्यकताओं को सुनिश्चित करने के लिए क्या कदम उठाए जा रहे हैं; और
- (ङ) क्या सरकार का युवा शक्ति को मजबूत बनाए रखने, कार्यबल की उपलब्धता सुनिश्चित करने और इस प्रवृत्ति को संतुलित करने के लिए किसी दीर्घकालिक नीति या कार्य योजना तैयार करने का विचार है?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री; तथा सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री बी. एल. वर्मा):

(क) और (ख) राष्ट्रीय जनसंख्या आयोग द्वारा गठित जनसंख्या अनुमानों पर तकनीकी समूह की रिपोर्ट के अनुसार, वृद्ध व्यक्तियों (60 वर्ष और उससे अधिक) की जनसंख्या का अनुपात 2011 में 10 करोड़ से बढ़कर 2036 में 23 करोड़ होने - कुल जनसंख्या में उनके हिस्से में 8.4 से बढ़कर 14.9 प्रतिशत होने - का अनुमान है। इसके साथ ही, घटती प्रजनन क्षमता के कारण, 15 वर्ष से कम आयु की आबादी का अनुपात 2011 में 30.9 प्रतिशत से घटकर 2036 में 20.1 प्रतिशत होने का अनुमान है।

(ग) नीति आयोग ने "भारत में वरिष्ठ नागरिक देखभाल सुधार - वरिष्ठ नागरिक देखभाल प्रतिमान की पुनर्कल्पना" शीर्षक वाले अपने स्थिति पत्र में रोजगार, सामाजिक सुरक्षा, स्वास्थ्य सेवाओं और अर्थव्यवस्था पर इसके प्रभाव सहित वृद्ध आबादी की दिशा में चल रहे जनसांख्यिकीय परिवर्तन के संभावित निहितार्थों का आकलन किया है।

(घ) सरकार ने वृद्धजनों की जरूरतों को पूरा करने और उनकी देखभाल, सामाजिक सुरक्षा और स्वास्थ्य सुनिश्चित करने के लिए विभिन्न उपाय किए हैं, जिनमें निम्नलिखित उपाय शामिल हैं—

- i. सामाजिक न्याय और अधिकारिता मंत्रालय देश भर में वरिष्ठ नागरिकों के कल्याण के लिए अटल वयो अभ्युदय योजना (एवीवाईएवाई) नामक एक व्यापक योजना लागू कर रहा है। योजना का ब्यौरा संलग्न **विवरण-I** में दिया गया है।
- ii. स्वास्थ्य और परिवार कल्याण मंत्रालय ने अक्टूबर 2024 में आयुष्मान भारत-प्रधानमंत्री जन आरोग्य योजना (एबी-पीएमजेएवाई) का विस्तार किया, ताकि 70 वर्ष और उससे अधिक आयु के सभी वरिष्ठ नागरिकों को प्रति वर्ष 5 लाख रुपये का निःशुल्क स्वास्थ्य कवर प्रदान किया जा सके, चाहे उनकी सामाजिक-आर्थिक स्थिति कुछ भी हो। स्वास्थ्य और परिवार कल्याण मंत्रालय वृद्ध व्यक्तियों की स्वास्थ्य संबंधी विभिन्न समस्याओं का

समाधान करने के लिए “राष्ट्रीय वृद्धजन स्वास्थ्य देखभाल कार्यक्रम” (एनपीएचसीई) भी कार्यान्वित कर रहा है। एनपीएचसीई का ब्यौरा संलग्न **विवरण-II** में दिया गया है।

- iii. ग्रामीण विकास मंत्रालय राष्ट्रीय सामाजिक सहायता कार्यक्रम (एनएसएपी) का कार्यान्वयन करता है जिसके तहत पात्र वरिष्ठ नागरिकों को वित्तीय सहायता दी जाती है। एनएसएपी का ब्यौरा संलग्न **विवरण-III** में दिया गया है।
- iv. वित्तीय सेवाएं विभाग अटल पेंशन योजना (एपीवाई) लागू कर रहा है। योजना के अनुसार, 18-40 वर्ष की आयु के सब्सक्राइबर्स को 60 वर्ष की आयु प्राप्त करने के बाद, जीवन पर्यन्त चुने गए अंशदान के स्तर के आधार पर मासिक पेंशन प्राप्त होगी। एपीवाई का ब्यौरा संलग्न **विवरण-IV** में दिया गया है।

(ड) सरकार ने राष्ट्रीय युवा नीति, 2014 के माध्यम से एक दीर्घकालिक दृष्टिकोण अपनाया है, जो युवा शक्ति का दोहन करने के लिए शिक्षा, कौशल विकास, रोजगार और उद्यमिता पर केंद्रित है। एक उत्पादक और भविष्य के लिए तैयार कार्यबल सुनिश्चित करने के लिए कौशल, स्वास्थ्य और युवाओं की भागीदारी के लिए विभिन्न पहलें लागू की जा रही हैं। इन प्रयासों का उद्देश्य युवा क्षमता को मजबूत करना, कार्यबल की उपलब्धता बढ़ाना और संतुलित तरीके से जनसांख्यिकीय परिवर्तनों से उत्पन्न चुनौतियों का समाधान करना है।

विवरण-I

एवीवाईवाई योजना के तहत घटकों का ब्यौरा इस प्रकार है-

- i. **आईपीएसआरसी (एकीकृत वरिष्ठ नागरिक कार्यक्रम)** - आईपीएसआरसी के तहत, वरिष्ठ नागरिक गृहों, सतत देखभाल गृहों, मोबाइल मेडिकेयर इकाइयों और फिजियोथेरेपी क्लीनिकों के रखरखाव के लिए संगठनों को अनुदान सहायता प्रदान की जाती है। इस योजना का उद्देश्य

वरिष्ठ नागरिकों, विशेष रूप से निर्धन वरिष्ठ नागरिकों को आश्रय, भोजन, चिकित्सा देखभाल और मनोरंजन के अवसरों जैसी बुनियादी सुविधाएं प्रदान करते हुए तथा उपयोगी और सक्रिय वृद्धावस्था को प्रोत्साहित करते हुए उनके जीवन की गुणवत्ता में सुधार करना है। विभाग ने वरिष्ठ नागरिक गृहों के लिए न्यूनतम मानक भी तैयार किए हैं जो पूरे देश में सभी वरिष्ठ नागरिक गृहों में सुलभ बुनियादी ढांचा प्रदान करते हैं।

- ii. **एसएपीएसआरसी (वरिष्ठ नागरिकों के लिए राज्य कार्य योजना) -** भारत सरकार वरिष्ठ नागरिकों के कल्याण में सभी राज्य/संघ राज्य क्षेत्र की सरकारों की एक प्रमुख और महत्वपूर्ण भूमिका मानती है। प्रत्येक राज्य/संघ राज्य क्षेत्र से अपेक्षा की जाती है कि वे अपनी स्थानीय आवश्यकताओं को ध्यान में रखते हुए योजना बनाएं और अपने वरिष्ठ नागरिकों के कल्याण के लिए अपनी स्वयं की राज्य कार्य योजनाएं तैयार करें। एसएपीएसआरसी के तहत, यह मंत्रालय राज्यों/संघ राज्य क्षेत्रों को उनकी कार्य योजनाओं के कार्यान्वयन के लिए निधियां जारी करता है। एसएपीएसआरसी को वित्त वर्ष 2019-20 से लागू किया जा रहा है।
- iii. **आरवीवाई (राष्ट्रीय वयोश्री योजना) -** इस योजना का उद्देश्य गरीबी रेखा से नीचे के ऐसे वरिष्ठ नागरिकों और जिनकी पारिवारिक आय 15,000/- रुपये प्रति माह से अधिक नहीं है, के लिए शारीरिक सहायता उपकरण और जीवन सहायक यंत्र प्रदान करना है। यह योजना 2017 से लागू की जा रही है।
- iv. **एल्डरलाइन-** वरिष्ठ नागरिकों के लिए राष्ट्रीय हेल्पलाइन (14567) केंद्र और राज्य सरकारों द्वारा निष्पादित किए जा रहे विभिन्न अधिनियम, योजनाओं और कार्यक्रमों के बारे में जागरूकता पैदा करती है और देश भर में वरिष्ठ नागरिकों की शिकायतों के निवारण के लिए मंच प्रदान करती है।

- v. **घर पर वृद्धावस्था की देखभाल और सहायक जीवन-यापन की सेवा प्रदान करने की प्रणाली (पीएम-स्पेशल)** - इसका मुख्य उद्देश्य वृद्धावस्था की देखभाल करने वालों के क्षेत्र में आपूर्ति और बढ़ती मांग के अंतर को पाटना है ताकि वरिष्ठ नागरिकों को अधिक प्रोफेशनल सेवाएं प्रदान की जा सकें और वृद्धावस्था के क्षेत्र में प्रोफेशनल तरीके से देखभाल करने वालों का एक कैडर भी बनाया जा सके।
- vi. **वरिष्ठ नागरिकों के लिए अन्य पहल-** वृद्धावस्था को स्वास्थ्यकर और उपयोगी बनाने के लिए देश भर में कई पहलें की जा रही हैं। प्रस्तावित पहलों का उद्देश्य ज्ञानवर्धन के क्षेत्र में वृद्धजनों को शामिल करना है जो समग्र रूप से समाज के लिए उपयोगी हो सकता है।
- vii. **सीनियर केयर एजिंग ग्रोथ इंजन (सेज)** – इसका मुख्य उद्देश्य आमतौर पर सामने आ रही समस्याओं के लिए असाधारण और अभिनव समाधानों को बढ़ावा देना है। इसके लिए अभिनव स्टार्ट-अप की पहचान की जाती है और उन्हें वृद्धजनों के कल्याण के लिए उत्पादों, प्रक्रियाओं और सेवाओं के लिए प्रोत्साहित किया जाता है।

विवरण-II

एनपीएचसीई का ब्यौरा

एनपीएचसीई सरकार की अंतर्राष्ट्रीय और राष्ट्रीय प्रतिबद्धताओं की अभिव्यक्ति है, जैसा कि दिव्यांगजनों के अधिकारों पर संयुक्त राष्ट्र सम्मेलन (यूएनसीआरपीडी), 1999 में भारत सरकार द्वारा अपनाई गई वृद्धजनों पर राष्ट्रीय नीति (एनपीओपी) और “माता-पिता तथा वरिष्ठ नागरिक भरण-पोषण तथा कल्याण अधिनियम”, 2007 की धारा 20 के तहत परिकल्पित है। एनपीएचसीई का उद्देश्य वृद्धजनों को सुलभ, सस्ती और उच्च गुणवत्ता वाली दीर्घकालिक, व्यापक और समर्पित स्वास्थ्य सेवाएं प्रदान करना है।

कार्यक्रम के घटक:

1. राष्ट्रीय स्वास्थ्य मिशन (एनएचएम) घटक: जिला अस्पतालों (डीएच), सामुदायिक स्वास्थ्य केन्द्रों (सीएचसी), प्राथमिक स्वास्थ्य केन्द्रों (पीएचसी), उप-केंद्र/स्वास्थ्य एवं आरोग्य केन्द्रों के माध्यम से प्राथमिक-द्वितीयक देखभाल सेवा वितरण।
2. तृतीयक घटक (राष्ट्रीय वरिष्ठ जन स्वास्थ्य योजना) ये सेवाएं 17 मेडिकल कॉलेजों और दो नेशनल सेंटर ऑफ एजिंग (एनसीए) में स्थित क्षेत्रीय जराचिकित्सा केंद्रों (आरजीसी) के माध्यम से प्रदान की जा रही हैं, जो एक एम्स, अंसारी नगर, नई दिल्ली में और दूसरी मद्रास मेडिकल कॉलेज, चेन्नई में है।
3. अनुसंधान: भारत में एक अधोमुखी वृद्धावस्था अध्ययन (एलएसआई) परियोजना: - एलएसआई भारत में वृद्ध व्यक्तियों का एक राष्ट्रीय प्रतिनिधि सर्वेक्षण है, जिसे अंतर्राष्ट्रीय जनसंख्या विज्ञान संस्थान (आईआईपीएस), मुंबई के माध्यम से किया जा रहा है।

सेवाओं का पैकेज: वृद्धावस्था स्वास्थ्य देखभाल सेवाओं के प्रावधान के लिए कार्यक्रम के दो घटक हैं: जिला/उप-जिला स्तर का घटक और तृतीयक स्तर का घटक। दोनों स्तरों पर वृद्धजनों को प्रदान की जाने वाली सेवाओं का पैकेज नीचे दिया गया है।

उप केंद्र:

- क. स्वस्थ वृद्धावस्था, पर्यावरण संशोधन, पोषण संबंधी आवश्यकताओं, जीवन शैली और व्यवहार में परिवर्तन से संबंधित **स्वास्थ्य शिक्षा**।
- ख. **घर में सीमित/शय्याग्रस्त वृद्धजनों पर विशेष ध्यान देना** और दिव्यांग वृद्धजनों की देखभाल करने के लिए परिवार स्वास्थ्य देखभाल प्रदाताओं को प्रशिक्षण प्रदान करना।

प्राथमिक स्वास्थ्य केंद्र: एक प्रशिक्षित चिकित्सा अधिकारी (एमओ) द्वारा **सामाहिक जराचिकित्सा क्लिनिक**। सेवाओं में शामिल होंगे: वृद्धजनों का **स्वास्थ्य मूल्यांकन** करना और ब्लडशुगर सहित सरल जांच करना, आदि।

सामुदायिक स्वास्थ्य केंद्र

- क. सामुदायिक स्वास्थ्य केन्द्रों में प्रशिक्षित स्टाफ और पुनर्वास कार्यकर्ता द्वारा **सप्ताह में दो बार जराचिकित्सा क्लिनिक और पुनर्वास सेवाओं** की व्यवस्था की जाएगी।
- ख. शय्याग्रस्त वृद्धजनों के लिए पुनर्वास कार्यकर्ता द्वारा **घर का दौरा** किया जाएगा और ऐसे रोगियों की देखभाल के लिए परिवार के सदस्यों को परामर्श दिया जाएगा।

जिला अस्पताल

- क. समर्पित वृद्धावस्था ओपीडी सेवाएं, 10 बिस्तरों वाले वृद्धावस्था वार्ड के माध्यम से इन-डोर दाखिला, प्रयोगशाला जांच और पुनर्वास सेवाएं।
- ख. सीएचसी/पीएचसी आदि द्वारा रेफर किए गए वृद्ध रोगियों के लिए सेवाएं प्रदान करना और गंभीर मामलों को तृतीयक स्तर के अस्पतालों में रेफर करना।

तृतीयक स्तर

(क) क्षेत्रीय वृद्धावस्था केंद्र:

- क. मेडिकल कॉलेजों, जिला अस्पतालों और नीचे से रेफर किए गए **जटिल/गंभीर वृद्धावस्था मामलों के लिए तृतीयक स्तर की सेवाएं** प्रदान करना।
- ख. **जेरियाट्रिक मेडिसिन में स्नातकोत्तर पाठ्यक्रम** संचालित करना। प्रत्येक आरजीसी हर वर्ष 2 स्नातकोत्तर (एमडी जराचिकित्सा) तैयार करेगा।
- ग. चिन्हित जिला अस्पतालों और मेडिकल कॉलेजों के प्रशिक्षकों को **प्रशिक्षण** प्रदान करना।
- घ. प्रशिक्षण मॉड्यूल, दिशानिर्देश और **आईईसी सामग्री** तैयार करना/और अद्यतन करना।
- ङ. विशिष्ट वृद्धजन रोगों पर **शोध**।

(ख) नेशनल सेंटर ऑफ एजिंग

- क. चिकित्सा और शल्य चिकित्सा विषयों से जुड़े **बहु-विषयक नैदानिक सेवाओं** के साथ उच्च स्तरीय तृतीयक देखभाल।
- ख. विभिन्न नैदानिक विषयों में **विशेष ओपीडी देखभाल**। मेमोरी क्लिनिक, फॉल एंड सिंकोप क्लिनिक, कमजोर वृद्धजन क्लिनिक, सहायता और उपकरण क्लिनिक, प्रत्यारोपण और कॉस्मेटिक क्लिनिक जैसे विशेष क्लीनिक।
- ग. **डे केयर सेंटर**: जांच, पुनर्वास, राहत देखभाल, मनोभ्रंश देखभाल, सतत देखभाल के लिए।
- घ. **भर्ती रोगी की देखभाल के लिए**: गहन देखभाल, एक्यूट पुनर्वास, नैदानिक और चिकित्सीय सेवाएं, दीर्घकालिक पुनर्वास सेवा।
- ङ. **वृद्धावस्था चिकित्सा की सभी उप-विशिष्टताओं में मानव संसाधन विकास**
- च. देश में प्रचलित वृद्धावस्था रोगों के लिए **साक्ष्य आधारित उपचार प्रोटोकॉल** तैयार करना।

विवरण-III

एनएसएपी का ब्यौरा

एनएसएपी कार्यक्रम के तहत, गरीबी रेखा से नीचे (बीपीएल) से संबंधित वृद्धजनों, विधवाओं और दिव्यांगजनों और एनएसएपी दिशानिर्देशों में निर्धारित पात्रता मानदंडों को पूरा करने वालों के लिए, पेंशन के रूप में 200/- रुपये से 500/- रुपये प्रति माह तक की वित्तीय सहायता प्रदान की जाती है और ऐसे परिवार के कमाने वाले व्यक्ति की मृत्यु के मामले में, शोक संतप्त परिवार को 20,000/- रुपये की एकमुश्त सहायता दी जाती है। इस योजना के अंतर्गत एक घटक इंदिरा गांधी राष्ट्रीय वृद्धावस्था पेंशन योजना है जिसके अंतर्गत 60-79 वर्ष के आयु वर्ग के व्यक्तियों को 200/- रुपये प्रति माह की सहायता प्रदान की

जाती है तथा 80 वर्ष और उससे अधिक आयु के व्यक्तियों को 500/- रुपये प्रति माह की सहायता प्रदान की जाती है।

विवरण-IV

अटल पेंशन योजना (एपीवाई) का ब्यौरा

वित्तीय सेवाएं विभाग अटल पेंशन योजना (एपीवाई) का क्रियान्वयन कर रहा है, जिसकी शुरुआत 09.05.2015 को सभी भारतीयों, विशेषकर गरीबों, वंचितों और असंगठित क्षेत्र के श्रमिकों के लिए एक सार्वभौमिक सामाजिक सुरक्षा प्रणाली बनाने के उद्देश्य से की गई थी। यह योजना 18-40 वर्ष की आयु के सभी भारतीय नागरिकों के लिए उपलब्ध है, जिनका किसी बैंक या डाकघर में बचत खाता हो। असंगठित क्षेत्र के श्रमिकों को बेहतर तरीके से गारंटीकृत पेंशन प्रदान करने का लक्ष्य प्राप्त किया जा सके, इसके लिए आयकरदाता 01.10.2022 से एपीवाई में शामिल होने के पात्र नहीं होंगे। एपीवाई के अंतर्गत सब्सक्राइबर को चुनी गई पेंशन राशि और योजना में शामिल होने की आयु के आधार पर निर्धारित राशि का मासिक/तिमाही/छमाही अंशदान करना आवश्यक है। सब्सक्राइबर को 60 वर्ष की आयु के बाद जीवन पर्यन्त चुने गए अंशदान के आधार पर, 1000 रुपये प्रति माह, 2000 रुपये प्रति माह, 3000 रुपये प्रति माह, 4000 रुपये प्रति माह या 5000 रुपये प्रति माह की सरकार द्वारा गारंटीकृत न्यूनतम पेंशन मिलेगी। सब्सक्राइबर की मृत्यु के बाद, उसका/उसकी जीवनसाथी सब्सक्राइबर के समान पेंशन राशि प्राप्त करने का हकदार होगा/होगी। सब्सक्राइबर और उसके/उसकी जीवनसाथी दोनों की मृत्यु के बाद, सब्सक्राइबर का/की नामित व्यक्ति, सब्सक्राइबर की 60 वर्ष की आयु तक संचित पेंशन राशि प्राप्त करने का हकदार होगा/होगी। योजना के अनुसार, सब्सक्राइबर को 60 वर्ष की आयु प्राप्त करने पर पेंशन लाभ प्राप्त होगा।

FOREIGN INVESTMENT

5136. DR. AMOL RAMSING KOLHE:

SHRI DHAIRYASHEEL RAJSINH MOHITE-PATIL:

PROF. VARSHA EKNATH GAIKWAD:

SHRIMATI SUPRIYA SULE:

SHRI BHASKAR MURLIDHAR BHAGARE:

SHRI SANJAY DINA PATIL:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether the Government has taken steps to increase domestic and foreign investments and attract more industrial activities across the country through policy reforms, infrastructure development and ease of doing business measures;
- (b) whether any specific initiatives have been undertaken by the Government to promote manufacturing, MSMEs, startups and emerging sectors;
- (c) whether the Government is aware that Maharashtra continues to be a major destination for industrial investment due to its skilled workforce, ports, logistics and industrial corridors;
- (d) the details of investment proposals received, approved and realised for Maharashtra, sector-wise during the last three years;
- (e) the steps taken by the Government to support industrial clusters, industrial parks and MSMEs in the State; and

- (f) the measures being taken by the Government to further improve infrastructure, simplify approvals and enhance investor confidence to sustain industrial growth in Maharashtra?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

(a) to (c) The Government has undertaken comprehensive policy reforms to enhance domestic and foreign investments and promote industrial activities across the country, such as the Business Reform Action Plan (BRAP), the Reduction of Compliance Burden (RCB), and the Jan Vishwas Act. Details of some of the major industry-friendly reforms or policy initiatives being undertaken by the Government of India to strengthen the industrial eco-system are as follows:

BRAP: The **Business Reforms Action Plan (BRAP)**, launched in 2015, drives regulatory reforms across India, in collaboration with States and UTs. **BRAP 2026**, issued in November 2025, covers **9 reform areas and 74 reforms** spanning the entire business lifecycle—focusing on simplification, deregulation, system integration, and online service delivery. Each reform is designed to be specific, verifiable, and implementation-ready, ensuring measurable outcomes and reduced regulatory friction.

To enhance efficiency, **DPIIT** has introduced reforms such as joint inspections, standardized checklists, risk-based computerized systems, and self- and third-party adoption, which have been adopted by over **26 States/UTs**.

District Business Reforms Action Plan (D-BRAP): It was conceptualized to take reforms to the district level, focusing on five pillars: time-bound digital service delivery, transparent inspections, stronger District Industries Centers, startup promotion, and infrastructure readiness through geo-tagged land inventories. This aims to improve last-mile governance and support MSMEs.

National Single Window System (NSWS): As part of the Government's efforts to align industrial growth with social development objectives and enhance India's global competitiveness. NSWS has been established as a one-stop digital platform for Government-to-Business approvals. Currently, 32 Central Ministries/Departments and 33 States/UTs are integrated, offering access to 300+ Central and 3000+ State approvals. It's the **Know Your Approvals (KYA)** module that covers 699 Central and 7,435 State approvals, helping businesses identify required clearances. NSWS also operationalizes key services like FDI approvals, aquaculture registration, hallmarking, startup registration, and Industrial Entrepreneur Memorandum (IEM) approvals.

The Jan Vishwas (Amendment of Provisions) Act, 2023: The Government of India has undertaken legislative reforms to promote Ease of Doing Business and Ease of Living by rationalizing regulations and reducing criminal penalties. The Jan Vishwas (Amendment of Provisions) Act, 2023—passed by Parliament and assented to on 11th August 2023—decriminalized 183 provisions across 42 Acts administered by 19 Ministries/Departments.

To further this agenda, the Jan Vishwas (Amendment of Provisions) Bill, 2025 was introduced in the Lok Sabha on 18th August 2025 and referred to a Select Committee, which submitted its report on 12th March 2026. The Bill was subsequently withdrawn on 17th March 2026, with a new bill planned to incorporate consequential changes and additional modifications.

PM Gati Shakti National Master Plan (PMGS NMP): Launched in October 2021, the PMGS-NMP framework introduced a transformative approach to infrastructure planning. Under it, the Network Planning Group (NPG) evaluates critical Central Government projects for integrated planning, multimodality, synchronization, last-mile connectivity, and data-driven decisions. So far, 352 projects worth ₹16.10 lakh crore have been assessed; 201 sanctioned, with 167 currently under implementation.

Startup India: Startup India, launched on 16 January 2016, aims to strengthen the startup ecosystem by fostering innovation and investment. The initiative runs three flagship schemes:

- i. **Fund of Funds for Startups (FFS)** – managed by SIDBI, channels capital to SEBI-registered AIFs that invest in startups.
- ii. **Startup India Seed Fund Scheme (SISFS)** – launched on **1 April 2021**, provides seed-stage funding through incubators.
- iii. **Credit Guarantee Scheme for Startups (CGSS)** – launched on **1 April 2023**, offers collateral-free loans via NCGTC.

Together, these schemes support startups across sectors and stages of growth.

MSME: The Ministry of MSME supports States and UTs by easing compliance and simplifying regulations. Key initiatives include revised classification, the Udyam Registration Portal for paperless self-declaration, the Udyam Assist Platform (2023) to formalize informal micro enterprises, the MSME Samadhaan Portal for delayed payment complaints, and the Champions Portal for grievance redressal. Non-tax benefits continue for three years after an MSME's status upgrade. Since July 2020, over 7.92 crore MSMEs have registered, generating employment for 34.95 crore people.

Further, the Government has undertaken additional measures to support MSMEs, including:

- i. Facilitation for participation of MSMEs in exhibitions, trade fairs and events organised at ITPO and other platforms.
- ii. Reduction in patent fees for MSMEs.
- iii. Provision for expedited examination of patent applications for MSMEs.

PLI: One of the major initiatives is the Production Linked Incentive (PLI) Scheme, which has been implemented across 14 sectors with an approved outlay of ₹1.91 lakh crore. As of 31st December 2025, the scheme has attracted cumulative investments of over ₹2.16 lakh crore, led to production/sales exceeding ₹20.41 lakh

crore, and generated exports worth over ₹8.3 lakh crore. It has also created employment for more than 14.39 lakh persons, both directly and indirectly.

GeM: In addition, the Government e-Marketplace (GeM) has been established as a transparent, efficient, and accountable platform for public procurement. GeM enables fully online vendor registration and seamless processes from tender publication to contract award, ensuring fairness and accessibility. It incorporates features such as Bid Representation, Challenge Rejection Window, and bidder IP address visibility to prevent collusion. Advanced analytics help detect anomalies like order splitting, abnormal buying, and potential cartelization. Every transaction is supported by a complete audit trail, reinforcing transparency and data-driven oversight in public procurement.

To further accelerate industrial growth and strengthen India's global competitiveness, the Department for Promotion of Industry and Internal Trade (DPIIT) is strategically leveraging recent Free Trade Agreements (FTAs) and Preferential Trade Agreements (PTAs) in alignment with national reform initiatives and flagship programs. Long-term FDI commitments under the India–EFTA TEPA and India–New Zealand FTA are being aligned with *Make in India* and *PLI schemes* to boost priority sectors. Ease of doing business is promoted through digital compliance and simplified quality norms, while duty-free access under the India–UK CETA and India–EU FTA is being utilized to expand exports in sunrise sectors with support from RoDTEP and RoSCTL. These agreements are also expected to

generate over one million jobs, integrated into *Skill India* and *Startup India* programs, thereby strengthening investment, competitiveness, and employment generation.

(d) Department for Promotion of Industry and Internal Trade oversees proposals received on the Foreign Investment Facilitation (FIF) Portal and forwards them to the concerned administrative Ministry/Department, which is responsible for processing and disposal of such cases. However, a Ministry-wise list of FDI proposals received during the last three financial years (2022-23 to 2024-25), wherein the project/business location of the investee entity has been indicated as Maharashtra by the applicant, is given in the enclosed **Statement**.

(e) and (f) The National Industrial Corridor Development Programme (NICDP) is driving India's industrial transformation by developing 20 approved greenfield corridor projects and 306 operational plug-and-play industrial parks, with 20 more in progress. These projects, built in partnership with states and private players, aim to position India as a global manufacturing hub while fostering innovation, sustainability, and employment. AURIC in Maharashtra, one of India's first Greenfield Industrial Smart Cities, exemplifies this vision with strong multi-modal connectivity through highways, dry ports, airports, and railways, all aligned with PM GatiShakti to enhance logistics efficiency and competitiveness.

Complementing NICDP, the Union Cabinet has launched the Bharat Audyogik Vikas Yojna (BHAVYA) with an outlay of ₹33,660 crore to establish 100

world-class industrial parks. Implemented by NICDC under DPIIT, BHAVYA will provide up to ₹1 crore per acre for parks spanning 100–1000 acres, covering core infrastructure like roads, utilities, ICT systems, and value-added facilities such as factory sheds, labs, and warehousing, along with social amenities for workers. Following a challenge-based selection process and ensuring seamless connectivity under PM GatiShakti, BHAVYA aims to strengthen manufacturing, attract investments, generate large-scale employment, and promote sustainable, inclusive, globally competitive industrial growth.

STATEMENT

Ministry/ Department wise details of Proposal Received since April-2022 to March-2025 where Project/Business location is Maharashtra

Sl. No.	Name of the Administrative Ministry/ Department	Proposal Received	Proposal Approved
1	Department for Promotion of Industry and Internal Trade	16	9
2	Department of Chemicals and Petrochemicals	5	4
3	Department of Commerce	4	0
4	Department of Economic Affairs	51	33
5	Department of Financial Services (Banking)	12	10
6	Department of Financial Services (Insurance)	1	1
7	Department of Higher Education(MHRD)	1	0
8	Department of Pharmaceuticals	20	14
9	Department of space	1	0
10	Department of Telecommunications	1	0

11	Ministry of Agriculture and Farmers Welfare	1	0
12	Ministry of Electronics and Information Technology	8	4
13	Ministry of Food Processing Industries	1	0
14	Ministry of Health and Family Welfare	1	0
15	Ministry of Heavy Industry	7	1
16	Ministry of Housing and Urban Affairs	1	1
17	Ministry of Information and Broadcasting	2	1
18	Ministry of Shipping	2	2
19	Ministry of Textiles	1	1
20	Ministry of Tourism	1	0
	Total	137	81

FUNDS UNDER PMAY-G AND PM-JANMAN

5137. SHRIMATI PRIYANKA GANDHI VADRA:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the details of the funds released for Pradhan Mantri Awas Yojana-Gramin (PMAY-G) during the last two years (2024-25 and 2025-26), State-wise including Wayanad Lok Sabha Constituency;
- (b) the details of funds sanctioned under the Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM-JANMAN), State-wise, including Wayanad Lok Sabha Constituency; and
- (c) the details of reasons for delay in release of funds and the action taken to expedite the same under such schemes?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT; AND
MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

(a) The Ministry of Rural Development is implementing Pradhan Mantri Awaas Yojana- Gramin (PMAY-G) with effect from 1st April 2016 to achieve the objective of "Housing for All" in rural areas by providing assistance to 4.95 crore eligible rural households with basic amenities by March 2029. As on 19.03.2026, a cumulative target of 4.15 crore houses has been allotted to States/UTs out of which 3.91 crore houses have been sanctioned and 2.98 crore houses have been completed.

The funds under PMAY-G are allocated to the States/UTs considering the State/UT as a unit. Further allocation of these funds to districts is done by the respective State/UT Government.

An amount of ₹ 26,625 crore was released to States under PMAY-G in FY 2024-25 and ₹ 14,301.32 crore have been released in FY 2025-26. In the State of Kerala, ₹ 66.02 crore was released in FY 2024-25 and ₹ 510.85 crore mother sanction have been issued in FY 2025-26 and out of that ₹ 37.39 crore have been utilized so far. The State/UT-wise fund release under PMAY-G is given in the enclosed **Statement-I**.

(b) The Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM- JANMAN) was launched on 15th November 2023 to address critical gaps in the well-being of 75 Particularly Vulnerable Tribal Groups (PVTGs) across the nation. The PM-JANMAN

aims to implement 11 pivotal interventions spanning 9 key Ministries including Ministry of Rural Development for 3 years from FY 2023-24 to 2025-26. The provision of pucca house to the PVTG households is one of the interventions under the PM JANMAN which is being implemented by the Ministry of Rural Development.

As on 19.03.2026, a total of ₹ 3,113.56 crore have been released under PM-JANMAN to States and out of that ₹ 568.51 crore have been released in FY 2025-26. The State/UT-wise fund release under PM-JANMAN is given in the enclosed **Statement -II.**

In the State of Kerala, a total of ₹ 6.81 crore has been released under PM-JANMAN as on 19.03.2026. The allocation of funds to Districts is done at the State level as per the guidelines under the scheme.

The details of funds utilized in Wayanad district during 2024-25 are available at

https://report.pmayg.dord.gov.in//netiay/FinancialProgressReport/Report_HighLevel_FinancialProgress.aspx

The details of funds utilized in Wayanad district for the FY 2025-26 are available

at https://report.pmayg.dord.gov.in//netiay/EFMSReport/SNASparsh_FtoTransactionSummaryReport.aspx

(c) Under PMAY-G, as per the guidelines of the scheme, at the onset of the Financial Year, the Annual Financial Allocation is decided for each State/UT on the

basis of previous year's performances - houses pending for completion and utilization of available funds & targets allocated in the current year. The allocation of targets and budget is given to the States/UTs every financial year based on the Annual Action Plan submitted by the respective State/ UT Government. The Government is committed to provide funds for achieving the targets as per the guidelines of the Scheme. The Central share release is contingent on the balance targets, pending liability, utilization of funds including the release of State share, submission of utilization certificate and compliance with the scheme & Ministry of Finance Guidelines. The State of Kerala has onboarded SNA SPARSH fund release platform recently and mother sanction for the fund allocation during FY 2025-26 has been issued to the State.

The Ministry is taking various steps to increase the pace of house sanction & completion and achievement of the targets under the scheme. Some of which are as under:

- i. Timely allocation of targets to the States/UTs
- ii. Launch of PMAY-G analytic Dashboard for monitoring and supervision of the scheme.
- iii. Monitoring of house sanction and completion using latest IT tools and technologies.
- iv. Regular reviews with States

- v. Expediting completion of those houses where 3rd or 2nd installment of funds has been released.
- vi. Timely release of funds as per requirements of States/UT.
- vii. Continuous follow-up with States/UTs on providing land to landless beneficiaries of PMAY-G.

STATEMENT- I

Details of the State/UT wise funds released under PMAY-G during the last two years (2024-25 and 2025-26)

<i>Amount in crore</i>			
S.No	State	FY 2024-25	FY 2025-26
1	ARUNACHAL PRADESH	1.00	0.00
2	ASSAM	4,336.24	1,767.50
3	BIHAR	2,279.60	1,608.20
4	CHHATTISGARH	5,166.89	1,618.80
5	GOA	0.00	0.00
6	GUJARAT	1,271.49	0.67
7	HARYANA	143.46	0.00
8	HIMACHAL PRADESH	871.39	0.01
9	JAMMU AND KASHMIR	288.88	0.00
10	JHARKHAND	924.75	1.95
11	KERALA	66.02	37.39
12	MADHYA PRADESH	3,527.68	2,947.71
13	MAHARASHTRA	4,860.59	4,838.43
14	MANIPUR	169.64	10.28
15	MEGHALAYA	0.00	0.00
16	MIZORAM	12.95	0.01
17	NAGALAND	54.91	0.00
18	ODISHA	601.05	104.82
19	PUNJAB	239.78	69.86
20	RAJASTHAN	1,122.90	1,275.96
21	SIKKIM	0.00	0.00

22	TAMIL NADU	125.09	0.00
23	TRIPURA	0.86	0.00
24	UTTAR PRADESH	129.45	0.05
25	UTTARAKHAND	0.27	0.01
26	WEST BENGAL	0.00	0.00
27	ANDAMAN AND NICOBAR	0.00	0.00
28	DADRA AND NAGAR HAVELI AND DAMAN & DIU	16.12	0.00
29	LAKSHADWEEP	0.00	0.00
30	PUDUCHERRY	0.00	0.00
31	ANDHRA PRADESH	0.00	1.61
32	KARNATAKA	414.04	18.06
33	TELANGANA	0.00	0.00
34	LADAKH	0.00	0.00
	Total	26,625.02	14,301.32

As on 19.03.2026

STATEMENT -II

Details of the State/UT wise funds released under PM-JANMAN housing intervention during 2025-26

Amount in ₹ crore

S. No.	State Name	FY 2025-26
1	ANDHRA PRADESH	88.08
2	BIHAR	0
3	CHHATTISGARH	84.34
4	GUJARAT	52.83
5	JHARKHAND	68.17
6	KARNATAKA	3.86
7	KERALA	4.7
8	MADHYA PRADESH	66.73
9	MAHARASHTRA	115.47

10	MANIPUR	9.82
11	ODISHA	0
12	RAJASTHAN	0
13	TAMIL NADU	30.26
14	TELANGANA	27.5
15	TRIPURA	16.72
16	UTTAR PRADESH	0
17	UTTARAKHAND	0.032
	Total	568.512

As on 19.03.2026

AGRICULTURAL SCHEMES IMPLEMENTED IN ANDHRA PRADESH

5138. SHRI G. M. HARISH BALAYOGI:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the details of all Central Sector and Centrally Sponsored Schemes currently being implemented in the State of Andhra Pradesh, scheme-wise;
- (b) the details of funds allocated, released and utilised under each scheme during the last three financial years, year/scheme/district-wise in Andhra Pradesh, especially in Konaseema district;
- (c) the details of physical targets set and achievements made under each scheme during the said period, year/scheme/district-wise in Andhra Pradesh, especially in Konaseema district;

- (d) the number of beneficiaries covered under each scheme during the said period, year/scheme/district-wise in Andhra Pradesh, especially in Konaseema district;
- (e) the details of proposals submitted by the Government of Andhra Pradesh under various agricultural schemes of the Union Government and the status of approval thereof, especially proposals relating to Konaseema district; and
- (f) the steps taken or proposed by the Government to strengthen implementation of agricultural schemes and improve farmer outreach in Andhra Pradesh, particularly in Konaseema district?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (d) The Government of India is implementing a comprehensive range of Central Sector and Centrally Sponsored Schemes and programmes aimed at enhancing agricultural productivity and increasing farmers' income across all States, including Andhra Pradesh. These schemes encompass entire spectrum of agriculture, including credit, insurance, income support, infrastructure, crops (including horticulture), seeds, mechanization, marketing, organic and natural farming, farmer collectives, irrigation, extension, procurement of crops from farmers at minimum support prices and digital agriculture. The list of schemes implemented by Department of Agriculture and Farmers Welfare (DA&FW) across the country, including Andhra Pradesh, is given in the enclosed **Statement-I**.

The details of funds allocated, released and utilised during the last three financial years is given in the enclosed **Statement-II**. The district wise physical targets are set and monitored by concerned State Government, however, the scheme-wise physical progress is given in the enclosed **Statement-III**. Under various schemes implemented by DA&FW, beneficiary data is not maintained centrally.

(e) The State Governments submits proposals under Centrally Sponsored Schemes in the form of Annual Action Plans. These plans are approved by the Project Approval Committee (PAC) held under the Chairmanship of Secretary (DA&FW) in accordance with scheme guidelines, availability of funds, and technical feasibility. Proposals relating to different districts are considered as part of the State's overall plan and are not earmarked separately for the district level at the approval stage.

(f) The Government has taken several steps to strengthen implementation of agricultural schemes and improve farmer outreach across the country including Andhra Pradesh, including effective implementation of Centrally Sponsored Schemes, promotion of crop diversification and sustainable farming practices, capacity building through training, demonstrations and extension services, use of digital platforms for targeted delivery and real-time advisories, strengthening last-mile delivery institutions, support for mechanization and Farmer Producer

Organizations (FPOs), and provision of financial assistance and concessional credit to farmers.

STATEMENT- I

The list of the schemes implemented by the Government to support States in agriculture

1. Pradhan Mantri Kisan Samman Nidhi (PM-KISAN)
2. Pradhan Mantri Kisan Maan Dhan Yojana (PM-KMY)
3. Pradhan Mantri Fasal Bima Yojana (PMFBY)/Restructured Weather Based Crop Insurance Scheme (RWBCIS)
4. Modified Interest Subvention Scheme (MISS)
5. Agriculture Infrastructure Fund (AIF)
6. Formation and Promotion of 10,000 new Farmer Producers Organizations (FPOs)
7. National Bee Keeping and Honey Mission (NBHM)
8. Namo Drone Didi
9. Pradhan Mantri Annadata Aay SanraksHan Abhiyan (PM-AASHA)
10. Agri Fund for Start-Ups & Rural Enterprises' (AgriSURE)
11. National Mission on Natural Farming (NMNF)
12. Per Drop More Crop (PDMC)
13. Sub-Mission on Agriculture Mechanization (SMAM)
14. Paramparagat Krishi Vikas Yojana (PKVY)

15. Soil Health & Fertility (SH&F)
16. Rainfed Area Development (RAD)
17. Agroforestry
18. Crop Diversification Programme (CDP)
19. Sub-Mission on Agriculture Extension (SMAE)
20. Sub-Mission on Seed and Planting Material (SMSP)
21. National Food Security and Nutrition Mission (NFSNM)
22. Integrated Scheme for Agriculture Marketing (ISAM)
23. Mission for Integrated Development of Horticulture (MIDH)
24. National Mission on Edible Oils (NMEO)-Oil Palm
25. National Mission on Edible Oils (NMEO)-Oilseeds
26. Mission Organic Value Chain Development for North Eastern Region
27. Digital Agriculture Mission
28. National Bamboo Mission
29. Pradhan Mantri Dhan Dhanya Krishi Yojana
30. Mission for Atmanirbharta in Pulses

STATEMENT- II

**Details of funds allocated & released on schemes being implemented by the
Department of Agriculture & Farmers' Welfare from 2022-23 to 2024-25 in
respect of Andhra Pradesh**

(Rs. in crore)										
SN	Name of Mission/Scheme	2022-23			2023-24			2024-25		
A	Rastriya Krishi Vikas Yojna	Alloc	Rel	Exp	Alloc	Rel	Exp	Alloc	Rel	Exp
1	Rastriya Krishi Vikas Yojna-DPR	183.2	45.79	42.48	86.33	86.33	86.33	86.33	63.75	63.75
2	Sub- Mission on Agricultural Mechanization (SMAM)	75.00	47.45	47.45	51	-	-	50.99	46.65	46.65
3	Per Drop More Crop (PDMC)	300	222.82	222.82	230	105.75	105.75	352	239.9	239.9
4	Soil Health & Fertility	4.37	-	-	9.52	4.2	4.2	8.81	6.45	6.45
5	Rain fed Area Development (RAD)	10.00	2.5	-	13.99	-	-	14	3.51	3.51
6	Paramparagat Krishi Vikas Yojna (PKVY)	8.26	-	-	19.4	9.7	9.7	28	17.91	17.91
7	Sub-Mission on Agroforestry (SMAF)*	-	-	-	0.5	-	-	0.5	-	-
8	CDP	-	-	-	3.45	-	-	3.45	-	-
	Total Rastriya Krishi Vikas Yojna (RKVY)	580.83	318.56	312.75	414.19	205.98	205.98	544.08	378.17	378.17
B	Krishionnati Yojana									
9	National Food Security Mission (NFSM)	35.45	-	-	42.12	10.53	12.18	52.65	32.91	40.78
10	(NMEO-OP)	96.28	-	-	91.01	17.65	-	158.2	98.87	67.87
11	National Mission on Edible Oil - Oilseeds (NMEO-OS)	24.91	-	-	12.00	3.00	0.81	17.9	11.19	11.73
12	Mission for Integrated Development of Horticulture (MIDH)	100.00	50.00	38.48	63.9	24.00	12.00	65.00	51.13	23.79
13	Sub-Mission on Agriculture Extension (SMAE)	13.00	6.5	8.16	8.44	6.33	7.57	10.00	6.25	7.98
14	Sub-Mission on Seeds & Planting Material (SMSP)	9.00	0.36	0.36	15.3	3.38	3.38	7.64	4.77	4.77

15	National Bamboo Mission (NBM)	0.05	-	-	0.1	-	-	0.3	0.19	0.14
16	Digital Agriculture Mission (DAM)	-	-	-	-	5.00	-	29.28	5.92	5.92
	Total Krishionnati Yojana	278.68	56.86	47.00	232.87	69.89	35.94	340.97	211.23	162.98

STATEMENT- III

Physical progress of the schemes in Andhra Pradesh including Konaseema district

Name of the Schemes	Physical Progress
Pradhan Mantri Kisan Samman Nidhi (PM-KISAN)	Since inception, Rs. 19,901.33 Cr. has been disbursed through 22 nd instalments till date. Out of this, Rs. 780.14 Cr was disbursed to 39,00,681 beneficiaries during the 22st instalment. In Konaseema district, Rs. 675.45 Cr. has been disbursed through 22 nd instalments. Out of this, Rs. 22.61 Cr was disbursed to 1,13,026 beneficiaries during the 22 nd instalment.
Pradhan Mantri Kisan Maan Dhan Yojana (PM-KMY)	Since inception, 32,413 farmers have been enrolled so far in the State of Andhra Pradesh.
Pradhan Mantri Fasal Bima Yojana (PMFBY)/Restructured Weather Based Crop Insurance Scheme (RWBCIS)	Insurance companies have settled and disbursed claims worth ₹5,592 crore. In Konaseema District, claims of Rs. 10.27 crore has been paid to 45,507 farmers from 2022-23 to 2024-25.
Agriculture Infrastructure Fund (AIF)	Since inception, 6413 projects have been approved with total project cost of Rs. 5624.09 crores with a loan component of Rs 3402.19 Crore till date. In Konaseema district, 261 projects have been approved with total project cost of Rs. 150.08 crores with a loan component of Rs 81.28 Crore till date.
Formation and Promotion of 10,000 new Farmer Producers Organizations (FPOs)	Since inception, 714 FPOs have been registered till date, out of which 23 FPOs have been registered in Konaseema district.

National Bee Keeping and Honey Mission (NBHM)	Total 5 projects amounting to Rs. 190.06 lakhs have been sanctioned in the State of Andhra Pradesh.
Pradhan Mantri Annadata Aay SanraksHan Abhiyan (PM-AASHA)	From 2022-23 to 2024-25, 154471.3 MT of Copra, Gram, moong Tur and Urad have been procured amounting to ₹ 1049.97 Crore in the State of Andhra Pradesh benefitted 97047 no. of farmers.
Per Drop More Crop (PDMC)	2,90,643 ha has been covered in Andhra Pradesh in last three years. Out of which 234 ha is covered in Konaseema district.
Sub-Mission on Agriculture Mechanization (SMAM)	Since implementation of SMAM scheme from 2014-15, more than 2,79,515 agricultural machines have been distributed to farmers in the State of Andhra Pradesh.
Paramparagat Krishi Vikas Yojana (PKVY)	Total area covered under organic farming is 3.61 lakh ha & 7.47 lakh no. of farmers have been benefitted under PKVY scheme (Including BPKP program).
Soil Health & Fertility (SH&F)	Total 1,58,41,518 soil health cards have been distributed till now against the target of 1,63,06,877 in the State of Andhra Pradesh.
Rainfed Area Development (RAD)	From the Year 2014-15, total 69,524 ha has been covered and Central Assistance of Rs 123.97 Cr has been released in the State of Andhra Pradesh.
Sub-Mission on Agriculture Extension (SMAE)	From 2020-21 to 2025-26, 5,86,803 farmers have been provided training under the scheme in the State of Andhra Pradesh.
Sub-Mission on Seed and Planting Material (SMSP)	Since inception, 6.21 lakh farmers have been benefited, and 2.21 lakh quintals of seeds were stored in the National Seed Reserve for natural disasters in the State of Andhra Pradesh.
National Food Security and Nutrition Mission (NFSNM)	During the last three years, 95,157 ha of field demonstrations were conducted, 56,417 quintals seed were distributed and 32,673 quintals seed have been produced in the State of Andhra Pradesh.
Integrated Scheme for Agriculture Marketing (ISAM)	Since inception, a total of 1551 storage infrastructure projects (Godowns), with storage capacity of 61.51 lakh MT have been sanctioned and subsidy of Rs 31936.76 lakh has been released. In other than marketing infrastructure a total of 577 projects has been sanctioned and subsidy of Rs. 8603.21 lakh has been released.
Mission for Integrated Development of	From 2014-15 to 2024-25, A total of 480 cold storages, with a capacity of 19.96 lakh MT have been created, 756 market

Horticulture (MIDH)	infrastructures have been set up, 68 nurseries have been established and 2.20 Lakh farmers have been trained in various horticulture activities in the State of Andhra Pradesh.
National Mission on Edible Oils (NMEO)-Oil Palm	Since inception, 95,945 ha area covered against the target of 1,12,000 till date in the State of Andhra Pradesh.
National Mission on Edible Oils (NMEO)-Oilseeds	Total 15.50 lakh ha has been covered under Oilseeds from 2022-23 to 2024-25 in the State of Andhra Pradesh.
Digital Agriculture Mission	Total 49,340,54 Farmer IDs have been generated till now in the State of Andhra Pradesh.
National Bamboo Mission	42 ha non-forest area has been covered under bamboo Plantation and 288 persons have been provided training in the State of Andhra Pradesh. 25 Number of beneficiaries have been benefited in last 3 year from scheme in State of Andhra Pradesh.

मध्य प्रदेश में कृषि अवसंरचना निधि के लाभार्थी

5139. श्रीमती अनिता नागरसिंह चौहान:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार कृषि अवसंरचना निधि (एआईएफ) योजना को कृषि अवसंरचना के विकास, भंडारण क्षमता बढ़ाने और किसानों को बेहतर विपणन सुविधाएं प्रदान करने के उद्देश्य से चला रही है;

(ख) यदि हां, तो उक्त योजना के अंतर्गत मध्य प्रदेश में अब तक स्वीकृत परियोजनाओं की संख्या कितनी है;

(ग) क्या संसदीय निर्वाचन क्षेत्र संख्या 24, रतलाम के अंतर्गत आने वाले रतलाम-झाबुआ-अलीराजपुर क्षेत्र में कृषि उपज भंडारण, शीतागारों, प्रसंस्करण इकाइयों और कृषि संभार-तंत्र अवसंरचना के विकास के लिए परियोजनाएं स्वीकृत की गई हैं;

(घ) यदि हां, तो उक्त क्षेत्र में स्वीकृत परियोजनाओं का ब्यौरा क्या है और किसानों को इन परियोजनाओं से क्या लाभ प्राप्त हुए हैं; और

(ड) यदि नहीं, तो क्या सरकार का उक्त क्षेत्र में भविष्य में कृषि अवसंरचना से संबंधित नई परियोजनाओं को स्वीकृत करने का विचार है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) जी, हां। सरकार, एग्रीकल्चर इंफ्रास्ट्रक्चर विकास, भंडारण क्षमता में वृद्धि और किसानों को बेहतर विपणन सुविधाएं प्रदान करने के उद्देश्य से एग्रीकल्चर इंफ्रास्ट्रक्चर फंड (एआईएफ) को कार्यान्वित कर रही है।

(ख) एआईएफ के तहत मध्य प्रदेश में स्वीकृत परियोजनाओं का ब्यौरा संलग्न **विवरण-I** में दिया गया है।

(ग) और (घ) जी, हां। संसदीय क्षेत्र संख्या 24, रतलाम के अंतर्गत आने वाले रतलाम, झाबुआ एवं अलीराजपुर क्षेत्र में कृषि उपज भंडारण, कोल्ड स्टोरेज, प्रसंस्करण इकाइयों और कृषि लॉजिस्टिक्स इंफ्रास्ट्रक्चर के विकास हेतु स्वीकृत परियोजनाओं का ब्यौरा संलग्न **विवरण-II** में दिया गया है। एआईएफ परियोजनाएं, इस क्षेत्र में फसलोपरांत हानि में कमी, विपणन और लॉजिस्टिक्स इंफ्रास्ट्रक्चर में सुधार, ग्रामीण रोजगार का सृजन आदि में सहायता करता है, जिससे किसानों को बेहतर मूल्य प्राप्त होता है।

(ड) एआईएफ एक मांग-आधारित वित्तपोषण सुविधा है। पात्र लाभार्थी कृषि अवसंरचना परियोजनाओं के लिए सहायता प्राप्त कर सकते हैं, जिन पर योजना के दिशानिर्देशों के अनुसार उनकी पात्रता और व्यवहार्यता के आधार पर विचार किया जाता है।

विवरण-I

मध्य प्रदेश में 11 मार्च 2026 तक स्वीकृत परियोजनाएं			
क्र.सं.	परियोजनाओं का विवरण	स्वीकृत परियोजनाओं की संख्या	स्वीकृत ऋण राशि (रुपए करोड़ में)
1	एरोपोनिक खेती	1	1.23
2	अस्सेयिंग यूनिट्स	3	5.48

3	बायो- स्टिम्युलेंट उत्पादन इकाइयाँ	6	7.38
4	कोल्ड स्टोर और कोल्ड चेन	149	519.78
5	समग्र परियोजना	10	30.30
6	कस्टम हायरिंग सेंटर	7831	1121.69
7	खेती/कटाई स्वचालन	3877	950.12
8	हाइड्रोपोनिक खेती	2	0.57
9	स्मार्ट और प्रिंसीजन खेती के लिए इंफ्रास्ट्रक्चर	104	17.03
10	एकीकृत प्राथमिक एवं द्वितीयक प्रसंस्करण इकाई	145	248.07
11	लॉजिस्टिक्स सुविधा	12	12.48
12	मशरूम की खेती	4	2.43
13	जैविक इनपुट उत्पादन	15	64.55
14	अन्य*	1618	678.79
15	पैकेजिंग इकाइयाँ	21	6.84
16	फसलोपरांत प्रबंधन गतिविधियाँ	91	133.46
17	पीएम कुसुम घटक क	54	224.58
18	पीएम-कुसुम घटक ख और घटक ग	9673	197.00
19	पॉली हाउस/ग्रीनहाउस	137	76.16
20	राज्य या उनकी एजेंसियों द्वारा संवर्धित पीपीपी परियोजनाएँ	1	7.00
21	प्राथमिक प्रसंस्करण केंद्र	2292	1989.10
22	राइपेनिंग कक्ष	19	17.40
23	साइलो	7	299.15
24	सॉर्टिंग और ग्रेडिंग इकाई	298	291.24
25	फसल समूहों के लिए आपूर्ति श्रृंखला इंफ्रास्ट्रक्चर	32	1.49
26	गोदाम	4506	4143.64
	कुल	30908	11046.95

*अन्य परियोजनाओं में शहद प्रसंस्करण, कृषि अवसंरचना का सौर ऊर्जाकरण, रेशम उत्पादन और प्रसंस्करण, कोकून प्रसंस्करण आदि शामिल हैं।

विवरण-II

कृषि उपज भंडारण, कोल्ड स्टोरेज, प्रसंस्करण इकाइयों और कृषि लॉजिस्टिक्स इंफ्रास्ट्रक्चर के विकास हेतु स्वीकृत परियोजनाओं का ब्यौरा

रतलाम			
क्र.सं.	परियोजनाएँ	परियोजनाओं की संख्या	स्वीकृत राशि (करोड़ में)
1	कोल्ड स्टोरेज और कोल्ड चेन	2	0.90
2	कस्टम हायरिंग सेंटर	188	28.04
3	कृषि/फसल स्वचालन	117	30.98
4	स्मार्ट और प्रिंसीजन खेती के लिए इंफ्रास्ट्रक्चर	4	0.67
5	जैविक इनपुट उत्पादन	1	0.99
6	अन्य	69	22.98
7	पैकेजिंग इकाइयाँ	1	0.24
8	पीएम-कुसुम घटक क	1	6.50
9	पीएम-कुसुम घटक ख और घटक ग	430	9.63
10	पॉली हाउस/ग्रीनहाउस	8	4.35
11	प्राथमिक प्रसंस्करण केंद्र	28	14.70
12	सॉर्टिंग और ग्रेडिंग इकाई	12	12.05
13	गोदाम	69	60.94
	कुल	930	192.97

झाबुआ			
क्र.सं.	परियोजनाएँ	परियोजनाओं की संख्या	स्वीकृत राशि (करोड़ में)
1	कस्टम हायरिंग सेंटर	56	8.33
2	खेती/फसल स्वचालन	9	2.62
3	स्मार्ट और प्रिंसीजन खेती के लिए इंफ्रास्ट्रक्चर	1	0.18
4	अन्य	4	0.73
5	पीएम-कुसुम घटक-ख और घटक-ग	40	0.66

6	प्राथमिक प्रसंस्करण केंद्र	8	0.59
7	फसल समूहों के लिए आपूर्ति श्रृंखला इंफ्रास्ट्रक्चर	16	0.58
8	गोदाम	10	5.92
	कुल	144	19.61

अलीराजपुर			
क्र.सं.	परियोजनाएँ	परियोजनाओं की संख्या	स्वीकृत राशि (करोड़ में)
1	कस्टम हायरिंग केंद्र	23	3.36
2	अन्य	5	0.59
3	पीएम-कुसुम घटक-ख और घटक-ग	21	0.42
4	प्राथमिक प्रसंस्करण केंद्र	9	0.67
5	गोदाम	1	0.50
	कुल	59	5.54

*अन्य परियोजनाओं में शहद प्रसंस्करण, कृषि अवसंरचना का सौर ऊर्जाकरण, रेशम उत्पादन और प्रसंस्करण, कोकून प्रसंस्करण आदि शामिल हैं।

किसान विशिष्ट पहचान का कार्यान्वयन

5140. श्री सुधाकर सिंह:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

- (क) देश के विभिन्न राज्यों/विशेषकर बिहार में अनिवार्य विशिष्ट किसान पहचान के कार्यान्वयन की स्थिति क्या है और अब तक पंजीकृत किसानों की संख्या कितनी है;
- (ख) क्या सरकार द्वारा सीमित डिजिटल साक्षरता और इंटरनेट कनेक्टिविटी वाले ग्रामीण क्षेत्रों में कल्याणकारी योजनाओं, कृषि ऋण और सरकारी खरीद के साथ विशिष्ट किसान पहचान को जोड़े जाने के संभावित प्रभाव के बारे में कोई आकलन किया गया है;

(ग) क्या डिजिटल संसाधनों तक पहुंच से वंचित छोटे और सीमांत किसानों का किसी भी सरकारी योजना, राजसहायता या खरीद प्रणाली से वंचित न रहना सुनिश्चित करने के लिए कोई विशेष व्यवस्था की गई है; और

(घ) यदि हां, तो ऐसे किसानों की सहायता के लिए की गई व्यवस्थाओं का ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) एग्रीस्टैक डीपीआई के अंतर्गत राज्य किसान रजिस्ट्री में महिला किसान, पशुपालक और मत्स्यपालकसहित सभी भू-धारक किसान शामिल हैं और उन्हें किसान आईडी नामक एक डिजिटल पहचान प्रदान करती है। किसान रजिस्ट्री एप्लिकेशन में सभी भू-धारक किसानों के साथ-साथ किसानों जैसे काशतकारों तथा बटाईदारों को भी पंजीकृत करने का प्रावधान है। दिनांक 19.03.2026 तक, बिहार में 47.63 लाख किसान आईडी सहित 9.20 करोड़ से अधिक किसान आईडी जनरेट किए जा चुके हैं। राज्यवार जनरेट किए गए किसान आईडी का ब्यौरा संलग्न **विवरण** में दिया गया है।

(ख) से (घ) सरकार निरंतर किसान आईडी (एफआईडी) के परिणामों का मूल्यांकन करती है। इससे प्रत्यक्ष लाभ अंतरण (डीबीटी) योजनाओं जैसे कि प्रधानमंत्री किसान सम्मान निधि योजना (पीएम किसान), प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई), न्यूनतम समर्थन मूल्य (एमएसपी) आधारित खरीद, ऋण वितरण, इनपुट वितरण और आपदा राहत तक पहुंच का सुचारु एकीकरण संभव होता है। राज्य, किसानों के जीवन को सुगम बनाने के लिए किसान आईडी का उपयोग कर रहे हैं। महाराष्ट्र ने योजना कार्यान्वयन, आर्टिफिशियल इंटेलिजेंस (एआई) आधारित परामर्श, ऋण पहुंच और आपदा राहत प्रदान करने के लिए एग्रीस्टैक का सफलतापूर्वक उपयोग किया है, जिसमें 5 दिनों खरीफ 2025 की फसल हानि के लिए 89 लाख किसानों को ₹14,000 करोड़ से अधिक का अंतरण शामिल है। छत्तीसगढ़ ने एमएसपी आधारित धान खरीद के लिए किसान आईडी और डिजिटल फसल सर्वेक्षण को संस्थागत रूप दिया है, जिसमें एक ही सीजन में 32 लाख से अधिक किसानों को शामिल किया गया है। इससे

किसानों के पंजीकरण में आसानी, पारदर्शिता, फसल सत्यापन और एमएसपी भुगतान की समयबद्धता में उल्लेखनीय सुधार हुआ है।

ग्रामीण क्षेत्रों में इंटरनेट की पहुंच बढ़ने के बावजूद, जिनके पास मोबाइल फोन नहीं है, को डिजिटल रूप से शामिल करने के लिए अतिरिक्त कदम उठाए गए हैं। वे किसान-उत्पादक संगठनों (एफपीओ), कृषि सखियों और कॉमन सर्विस सेंटर (सीएससी) जैसी मौजूदा सहायता प्रणालियों का उपयोग करके एग्रीस्टैक पर पंजीकरण करा सकते हैं और सेवाओं एवं लाभों का लाभ उठा सकते हैं। इसके अतिरिक्त, राज्य सरकारें शिविरों का आयोजन कर रही हैं ताकि कोई भी किसान एग्रीस्टैक के लाभों से वंचित न रह जाए।

विवरण

राज्यवार जनरेट किए गए किसान आईडी का ब्यौरा

क्र.सं.	राज्य का नाम	जनरेट किए गए किसान आईडी की संख्या (दिनांक 19.03.2026 तक)
1	आंध्र प्रदेश	49,32,802
2	असम	12,78,378
3	बिहार	46,94,398
4	छत्तीसगढ़	32,86,170
5	गुजरात	60,20,891
6	हरियाणा	11,34,650
7	हिमाचल प्रदेश	5,80,030
8	कर्नाटक	60,75,905
9	केरल	22,50,877
10	मध्य प्रदेश	1,04,30,155
11	महाराष्ट्र	1,31,81,173
12	ओडिशा	14,70,707
13	पंजाब	75,681
14	राजस्थान	83,39,049
15	तमिलनाडु	34,76,396
16	तेलंगाना	44,52,700

17	त्रिपुरा	63,325
18	उत्तर प्रदेश	1,99,75,651
19	उत्तराखंड	1,50,747
	कुल	9,18,69,685

TRANSFORMATION OF RURAL AREAS INTO SMART VILLAGES

5141. SHRI RAJIV PRATAP RUDY:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether it is a fact that the Government has initiated steps to transform rural areas into Smart Villages using digital tools for agriculture, water and waste management;
- (b) if so, the States selected for pilot implementation and the budget allocated for the same;
- (c) whether it is a fact that diversification of the rural economy through cooperatives and local enterprises is a key focus under the Deendayal Antyodaya Yojana, if so, the achievements made so far and the number of Self-Help Groups upgraded into producer organizations.
- (d) whether it is a fact that the Government has launched initiatives to integrate renewable energy, particularly solar pumps and biogas, into rural livelihood programmes; and
- (e) if so, the impact observed on employment generation and rural income levels?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

(a) and (b) As far as the Ministry of Rural Development (MoRD) is concerned, at present there is no proposal to transform rural areas into Smart Villages. However, under the Shyama Prasad Mukherji Rurban Mission (SPMRM), different modern amenities have been created in rural areas through convergence of funds and resources under Centrally Sponsored, Central Sector and States schemes incentivized by dedicated Critical Gap Fund (CGF). Some important modern amenities, created under 21 components of SPMRM in the Rurban Clusters across the country include creation of smart classroom, Wi-Fi hotspots, Citizen Service Centres, Solid and Liquid Waste Treatment Plants, Solar Water Pumps, Water ATMs, e-Rickshaw, Digital Library, etc. Further, the Department of Expenditure declared 31st March 2022 as the sunset date for the SPMRM scheme and the funds for the ongoing works were released till 31st March 2023. Accordingly, the scheme now stands closed.

(c) Yes, diversification of the rural economy through cooperatives and local enterprise is one of the focuses under Deendayal Antyodaya Yojana - National Rural Livelihoods Mission (DAY NRLM). As of now, under non-farm livelihoods, 21 clusters have been promoted, supporting 11548 Self-Help Group (SHG) artisans/entrepreneurs.

As part of the farm value chain development strategy under DAY-NRLM, the focus is to promote women-owned producer organisations, such as producer

groups and produce enterprise or Farmer Producer Organisation, to help the SHG members get input and better market access. The Mahila Kisans (women farmers/SHG members) are supported to mobilise and establish women owned producer organisations across the country. So far, 1,340 Producer Enterprises or Farmers Producer Organisations, 2.08 lakhs Producer Groups covering around 50 lakhs rural women members have been promoted under DAY-NRLM.

(d) and (e) As far as MoRD is concerned, there is presently no specific initiative to integrate renewable energy, particularly solar pumps and biogas, directly into rural livelihood programmes.

MANDATORY APPROVAL OF GRAM SABHA IN MGNREGA WORKS

5142. SHRIMATI ROOPKUMARI CHOUDHARY:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the Government is aware that in some States, including Chhattisgarh, muster rolls maintained under the Mahatma Gandhi National Rural Employment Guarantee Act do not mandatorily require the approval or signatures of the Sarpanch or Gram Sabha, if so, the details thereof;
- (b) whether the absence of such verification by elected Panchayat representatives has led to concerns regarding transparency and possible irregularities in work execution and labour entries at the Panchayat level, if so, the details thereof; and

- (c) the steps taken by the Government to ensure mandatory verification, strengthen social audit and enhance transparency and accountability in the implementation of the scheme?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

(a) and (b) The Mahatma Gandhi National Rural Employment Guarantee Scheme is implemented by the States/UTs in accordance with the provisions of the Act, 2005 and the Operational Guidelines issued by the Ministry.

Maintenance of muster rolls under the scheme is mandatory and must follow prescribed procedures. The detailed modalities for certification and verification of muster rolls are determined by the respective State Governments within the overall framework of the Act and Guidelines.

In the case of Chhattisgarh, as informed by the State, the signature of the Sarpanch on muster rolls is not mandatory. Instead, muster rolls are authenticated through the signature of the Gram Rozgar Sahayak (GRS), along with the signature of either the Sarpanch or the Panchayat Secretary. As reported by the State, this system has not led to any concerns regarding transparency or irregularities.

Further, the National Mobile Monitoring System (NMMS) has strengthened transparency in the implementation of Mahatma Gandhi NREGA. Real-time, geo-tagged attendance captured through NMMS has streamlined the timely creation of muster rolls and reduced the scope for fake attendance by ensuring accurate and timely recording of workers' presence at worksites.

(c) The scheme is implemented on an end-to-end integrated transaction-based Management Information System (MIS) platform called NREGASoft. To strengthen transparency, accountability and verification mechanisms under the Scheme, the Government has taken several measures, these includes:

- i. **Direct Benefit Transfer (DBT):** Direct Benefit Transfer (DBT) system in wage payment has been adopted under Mahatma Gandhi National Rural Employment Scheme (Mahatma Gandhi NREGS). The payment of wages to the bank/ post office accounts of Mahatma Gandhi NREGS workers is through National Electronic Fund Management System (NeFMS)/Electronic Fund Management System (eFMS).
- ii. **National Mobile Monitoring Service (NMMS):** It enables capturing of attendance of workers at Mahatma Gandhi NREGA worksites (except for individual beneficiary works) along with geo-tagged photograph twice in a day. This app aids in increasing citizen oversight of the programme. This is one more step towards transparency and accountability.
- iii. **Area Officer Monitoring Visit Application:** This App facilitates the officials of the State/UT to record their field visit findings online. The App also allows the officials to record time stamped and geotagged photograph for all the schemes launched by Department of Rural Development. Also, this App helps in developing hassle-free reporting of

- the field visits. This app records the field visit findings and views the field visit outcome report by the senior officials.
- iv. **GIS based plan– Use of Space Technology:** GIS based GP level plan (ridge to valley approach) preparation using Remote Sensing technology in a saturation mode for all the GPs of the country.
 - v. **Yuktdhara : GIS based planning tool** – To simplify the GIS based planning at GP level under Mahatma Gandhi NREGA “Yuktdhara” a Geospatial planning portal is developed in collaboration with ISRO-NRSC.
 - vi. **SECURE – Software for Estimate Calculation for using Rural Rates for Employment :-** Application is being used to estimate the cost of works to be undertaken under the scheme.
 - vii. **GeoNREGA:** the app has been developed by using Space Technology to track the creation of assets by geotagging it, at “Before”, “During” and “After” stages of the asset creation.
 - viii. **JALDOOT App:** JALDOOT app has been developed to enable monitoring of ground water tables across the country. The Jaldoot app enables Gram Rojgar Sahayak (GRS) to measure the water level of selected wells twice a year (pre-monsoon and post-monsoon).
 - ix. **JANMANREGA app:** this app helps in proactive disclosure of information to its citizens in reference to the implementation of Mahatma Gandhi

NREGS. Citizen awareness is a key to efficient, effective, and transparent execution of the scheme.

- x. **Ombudsperson App-** An Ombudsperson App has been developed for smooth reporting and categorization of grievances received from various sources viz. physical, digital and mass media related to the implementation of the Mahatma Gandhi NREGS, easy tracking and timely passing of awards on each case as per the guidelines and easy uploading of quarterly and annual report on the website.
- xi. **Social Audit:** As per the mandate of the Act, the Ministry has laid emphasis on the setting up of an institutional structure at the States/UTs level for facilitating social audits of all the Gram Panchayats at least twice a year. With the consistent efforts by Ministry, a total of 27 States and 1 UT have established Independent Social Audit Units.

Further, monitoring by National level monitors regular and special monitoring, monitoring by team of central level officers, monitoring visits by Common review Mission teams, monitoring through use of Area Officers app is being conducted for better implementation of the programme. Also, State/UT specific reviews are also undertaken from time to time.

These measures collectively ensure enhanced transparency, strengthen verification processes and minimize the possibility of irregularities in muster rolls and work execution under the Scheme.

सोनीपत के किसानों द्वारा चुनौतियों का सामना करना

5143. श्री सतपाल ब्रह्मचारी:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार इस बात से अवगत है कि सोनीपत लोक सभा निर्वाचन क्षेत्र में किसानों को उत्पादन लागत, सिंचाई, विपणन और भंडारण से संबंधित चुनौतियों का सामना करना पड़ रहा है;
- (ख) क्या सरकार ने उक्त निर्वाचन क्षेत्र में किसानों को राहत प्रदान करने और उनकी आय में वृद्धि करने के लिए कोई नई योजनाएं या विशिष्ट पहल शुरू की हैं;
- (ग) क्या किसानों को आधुनिक कृषि प्रौद्योगिकियां, उन्नत बीज, फसल विविधीकरण और प्रशिक्षण प्रदान करने के लिए कोई विशेष कार्यक्रम कार्यान्वित किए जा रहे हैं;
- (घ) क्या कृषि बुनियादी ढांचे, शीत भांडागारों, गोदामों और मंडी सुविधाओं के विकास के लिए कोई परियोजनाएं अनुमोदित की गई हैं; और
- (ङ) इन पहलों से लाभान्वित हुए किसानों की संख्या कितनी है और इसके अंतर्गत प्रदान की गई वित्तीय सहायता का ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क), (ख) और (ङ) हरियाणा सरकार द्वारा दी गई सूचना के अनुसार, सोनीपत लोकसभा निर्वाचन क्षेत्र में विपणन, भंडारण और सिंचाई से संबंधित कोई समस्या नहीं देखी गई है।

भारत सरकार हरियाणा सहित देश के किसानों के कल्याण के लिए केंद्र सरकार द्वारा प्रायोजित विभिन्न योजनाओं और कार्यक्रमों को कार्यान्वित कर रही है। किसानों को राहत, लाभकारी प्रतिलाभ और आय सहायता प्रदान करने के लिए भारत सरकार की विभिन्न योजनाओं/कार्यक्रमों से संबंधित ब्यौरा संलग्न **विवरण** में दिया गया है। राज्य सरकारें केंद्र सरकार द्वारा प्रायोजित योजनाओं के तहत वार्षिक कार्य योजनाओं के रूप में प्रस्ताव प्रस्तुत करती हैं। इन योजनाओं को परियोजना अनुमोदन

समिति (पीएसी) द्वारा योजना दिशानिर्देशों, निधि की उपलब्धता और तकनीकी व्यवहार्यता के अनुसार अनुमोदित किया जाता है। सोनीपत लोकसभा निर्वाचन क्षेत्र सहित विभिन्न जिलों से संबंधित प्रस्तावों को राज्य की समग्र योजना के हिस्से के रूप में माना जाता है और इन्हें अलग से चिन्हित नहीं किया जाता है। राज्य सरकार सोनीपत लोकसभा निर्वाचन क्षेत्र की प्राथमिकताओं को ध्यान में रखते हुए तदनुसार योजनाओं को कार्यान्वित करती है।

हरियाणा सरकार द्वारा दी गई सूचना के अनुसार, सोनीपत लोकसभा निर्वाचन क्षेत्र में विशेष कार्यक्रमों और पहलों से लाभान्वित किसानों की संख्या और प्रदान की गई वित्तीय सहायता का विवरण निम्नलिखित है:

योजना	किसानों की संख्या	राशि (रुपए में)
डीएसआर	3128	59901721
एमपीएमवी	459	5315950
देसी कपास	12	83437.50
प्राकृतिक खेती	224	1520000
सीडीपी	09	34900
एआईएफ	146	48.55 करोड़

(ग) कृषि और किसान कल्याण विभाग आधुनिक कृषि प्रौद्योगिकी, उन्नत बीज, फसल विविधीकरण एवं प्रशिक्षण के लिए कृषि मशीनीकरण उप-मिशन (एसएमएम), राष्ट्रीय खाद्य सुरक्षा एवं पोषण मिशन (एनएफएसएनएम): बीज घटक, राष्ट्रीय खाद्य तेल मिशन - तिलहन (एनएमईओ-ओएस), दलहन आत्मनिर्भरता मिशन, फसल विविधीकरण कार्यक्रम और कृषि विस्तार उप-मिशन (एसएमई) का कार्यान्वयन कर रहा है।

इसके अतिरिक्त, हरियाणा सरकार द्वारा दी गई सूचना के अनुसार, विशेष कार्यक्रम जैसे:- मेरा पानी मेरी विरासत (एमपीएमवी), धान की सीधी बुआई (डीएसआर), देसी कपास, प्रमाणित बीज वितरण, हमेटी जिंद में किसान प्रशिक्षण और कुरुगुल, कुरुक्षेत्र में प्राकृतिक खेती प्रशिक्षण संस्थान (एनएफटीआई) का कार्यान्वयन किया जा रहा है।

(घ) दिनांक 20.03.2026 तक, हरियाणा में एग्रीकल्चर इन्फ्रास्ट्रक्चर फंड (एआईएफ) के तहत 5129.85 करोड़ रुपये की स्वीकृत राशि से 10,386 परियोजनाएं (कोल्ड स्टोरेज, गोदाम आदि सहित) स्वीकृत की गई हैं। इनमें से 842 परियोजनाएं, 504.88 करोड़ रुपये की स्वीकृत राशि के साथ, हरियाणा के सोनीपत और जिंद जिलों में स्वीकृत की गई हैं।

एग्रीकल्चर मार्केटिंग इन्फ्रास्ट्रक्चर (एएमआई) योजना के तहत, हरियाणा में 79.95 लाख मीट्रिक टन भंडारण क्षमता वाली कुल 2386 भंडारण इन्फ्रास्ट्रक्चर परियोजनाएं (गोदाम) स्वीकृत की गई हैं और 45127.85 लाख रुपए की सब्सिडी जारी की गई है। मार्केटिंग इन्फ्रास्ट्रक्चर के अतिरिक्त अन्य क्षेत्रों में, कुल 230 परियोजनाएं स्वीकृत की गई हैं और 2473.24 लाख रुपए की सब्सिडी जारी की गई है। इसके अतिरिक्त, सोनीपत लोकसभा निर्वाचन क्षेत्र में 1094259.692 मीट्रिक टन क्षमता वाली 90 भंडारण इन्फ्रास्ट्रक्चर परियोजनाएं स्वीकृत की गईं और एएमआई योजना के तहत 6625.931 लाख रुपए की सब्सिडी जारी की गई है।

विवरण

कृषि और किसान कल्याण विभाग की प्रमुख योजनाएँ/कार्यक्रम

1. प्रधानमंत्री किसान सम्मान निधि (पीएम-किसान)
2. प्रधानमंत्री किसान मान धन योजना (पीएम-केएमवाई)
3. प्रधानमंत्री अन्नदाता आय संरक्षण अभियान (पीएम-आशा)

4. प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई)/ पुनर्गठित मौसम आधारित फसल बीमा योजना (आरडब्ल्यूबीसीआईएस)
5. संशोधित ब्याज अनुदान योजना (एमआईएसएस)
6. एगीकल्चर इन्फ्रास्ट्रक्चर फंड (एआईएफ)
7. 10,000 नए किसान उत्पादक संगठनों (एफपीओ) का गठन एवं संवर्धन
8. राष्ट्रीय मधुमक्खी पालन एवं शहद मिशन (एनबीएचएम)
9. नमो ड्रोन दीदी
10. स्टार्ट-अप्स एवं ग्रामीण उद्यमों के लिए कृषि फंड (एग्रीश्रयोर)
11. राष्ट्रीय प्राकृतिक खेती मिशन (एनएमएनएफ)
12. राष्ट्रीय कृषि विकास योजना - विस्तृत परियोजना रिपोर्ट (आरकेवीवाई-डीपीआर)
13. पर ड्रॉप मोर क्रॉप(पीडीएमसी)
14. कृषि मशीनीकरण उप-मिशन (एसएमएम)
15. सॉइल हेल्थ एंड फर्टिलिटी (एसएच एंड एफ)
16. फसल विविधीकरण कार्यक्रम (सीडीपी)
17. कृषि विस्तार उप-मिशन (एसएमई)
18. राष्ट्रीय खाद्य सुरक्षा एवं पोषण मिशन (एनएफएसएम)
19. एकीकृत कृषि विपणन योजना (आईएसएम)
20. एकीकृत बागवानी विकास मिशन (एमआईडीएच)
21. राष्ट्रीय खाद्य तेल मिशन (एनएमईओ)-तिलहन
22. डिजिटल कृषि मिशन
23. दलहन आत्मनिर्भरता मिशन

ई-ग्राम स्वराज पोर्टल

5144. श्री ज्ञानेश्वर पाटील:

क्या पंचायती राज मंत्री यह बताने की कृपा करेंगे कि:

- (क) देश के विभिन्न राज्यों, विशेष रूप से मध्य प्रदेश राज्य में राष्ट्रीय ग्रामस्वराज अभियान (आरजीएसए) के अंतर्गत कार्यान्वित की जा रही योजनाओं की संख्या कितनी है;
- (ख) ई-ग्राम स्वराज ऐप के उद्देश्य क्या हैं;
- (ग) क्या पंचायतों में किए जा रहे कार्यों की निगरानी करने में ई-ग्राम स्वराज ऐप लाभकारी हैं; और
- (घ) यदि हां, तो तत्संबंधी राज्य-वार ब्यौरा क्या है?

पंचायती राज मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्री (श्री राजीव रंजन सिंह उर्फ ललन सिंह):

(क) संशोधित राष्ट्रीय ग्राम स्वराज अभियान (आरजीएसए) एक केंद्र प्रायोजित योजना है, जिसे वित्तीय वर्ष 2022-23 से राज्यों/संघ राज्य क्षेत्रों में लागू किया गया है, जिसमें मध्य प्रदेश राज्य भी शामिल है। इस योजना में केंद्रीय और राज्य, दोनों घटक शामिल हैं। योजना के केंद्रीय घटक में पंचायतों को प्रोत्साहन (IoP), मिशन मोड परियोजना (MMP), कार्य अनुसंधान एवं प्रचार, अंतरराष्ट्रीय सहयोग – अंतरराष्ट्रीय स्थानीय शासन निकाय जैसे घटक शामिल हैं; जबकि राज्य घटक में क्षमता निर्माण और प्रशिक्षण, संस्थागत अवसंरचना और सीमित स्तर पर पंचायत के लिए अवसंरचनात्मक सहायता शामिल है।

इस योजना को लागू करने का मुख्य उद्देश्य पंचायती राज संस्थाओं का क्षमता निर्माण करना है। इसके लिए सीखने का पारिस्थितिकी तंत्र बनाया जा रहा है, जिसमें विशेष रूप से निर्वाचित प्रतिनिधियों (ERs), पदाधिकारियों और अन्य हितधारकों को प्रशिक्षण दिया जाता है, ताकि वे प्रभावी ढंग से काम करने के लिए अपनी शासन क्षमताओं को विकसित कर सकें। इसके अलावा, यह योजना अनुभव-यात्राओं (एक्सपोजर विज़िट) में सहायता, प्रशिक्षण मॉड्यूल और सामग्री के विकास आदि में भी सहयोग

प्रदान करती है। इसके अतिरिक्त, यह योजना क्षमता निर्माण और प्रशिक्षण के लिए एक संस्थागत तंत्र स्थापित करने में भी सहायता देती है। साथ ही, यह सीमित पैमाने पर पंचायत की अवसंचना, जैसे कि ग्राम पंचायत भवन का निर्माण, ग्राम पंचायत भवन में सामान्य सेवा केंद्रों (सीएससी) के सह-स्थापन और ग्राम पंचायतों में कंप्यूटर उपलब्ध कराने की व्यवस्था आदि में भी सहयोग करती है।

(ख) मंत्रालय, ज़मीनी स्तर पर पारदर्शिता, कार्यकुशलता और सुशासन को बढ़ाने के लिए आरजीएसएके तहत ई-पंचायत मिशन मोड परियोजना (एमएमपी) को लागू कर रहा है। ई-पंचायत मिशन मोड परियोजना के एक भाग के रूप में विकसित ई-ग्रामस्वराज ऐप ने पंचायत स्तर पर डिजिटल आयोजना, लेखांकन, निगरानी और ऑनलाइन भुगतान को सुगम बनाया है। ई-ग्रामस्वराज का सार्वजनिक वित्तीय प्रबंधन प्रणाली (पीएफएमएस) के साथ एकीकरण, विक्रेताओं और सेवा प्रदाताओं को वास्तविक-समय पर भुगतान करने में सक्षम बनाता है, जिससे निधियों का निर्बाध प्रवाह सुनिश्चित होता है और देरी कम होती है।

(ग) और (घ) जी हाँ, ई-ग्राम स्वराज ऐप पंचायतों में चल रहे कामों की निगरानी करने में लाभप्रद साबित हुआ है। यह ऐप विकास कार्यों की योजना बनाने, उन्हें लागू करने और उनकी निगरानी करने के लिए एकीकृत डिजिटल प्लेटफॉर्म प्रदान करता है, जिससे वास्तविक और वित्तीय प्रगति की वास्तविक-समय पर ट्रैकिंग हो पाती है। यह परिसंपत्तियों की जियो-टैगिंग में मदद करता है, जिससे कार्य को पूरा करने में पारदर्शिता और जवाबदेही सुनिश्चित होती है। इसके अलावा, अन्य प्रणालियों के साथ एकीकरण, जैसे कि पीएफएमएस, निधि के उपयोग की प्रभावी ट्रैकिंग को सक्षम बनाता है। इस ऐप की डैशबोर्ड और रिपोर्टिंग सुविधाएँ सभी स्तरों पर हितधारकों द्वारा निरंतर निगरानी में सहयोग करती हैं, जिससे ज़मीनी स्तर पर समग्र शासन मजबूत होता है।

वित्त वर्ष 2025-26 के दौरान, देश भर की 2,55,254 (96.61%) ग्राम पंचायतों ने अपनी ग्राम पंचायत विकास योजनाएँ (GPDPs) अपलोड कीं। इसी अवधि के दौरान, पंचायती राज संस्थाओं ने

ई-ग्रामस्वराज का सार्वजनिक वित्तीय प्रबंधन प्रणाली (पीएफएमएस) इंटरफ़ेस के माध्यम से विक्रेताओं को ₹53,342 करोड़ से अधिक की राशि हस्तांतरित की। XV वित्त आयोग के लिए, ई-ग्रामस्वराज को अपनाने की राज्य-वार स्थिति संलग्न **विवरण** में दी गई है।

विवरण

वित्तीय वर्ष 2025-26 के लिए पंद्रहवें वित्त आयोग के लिए ईग्रामस्वराज की राज्यवार स्वीकृति की स्थिति

क्र.सं.	राज्य का नाम	ग्राम पंचायतों और समकक्षों की कुल संख्या	शामिल ग्राम पंचायत	ऑनलाइन भुगतान वाली ग्राम पंचायतें एवं समकक्ष निकाय	ब्लॉक पंचायतों एवं समकक्ष की कुल संख्या	शामिल ब्लॉक पंचायत	ऑनलाइन भुगतान वाली ब्लॉक पंचायतें	जिला पंचायतों और समकक्षों की कुल संख्या	शामिल जिला पंचायत	ऑनलाइन भुगतान वाली जिला पंचायतें
1	आंध्र प्रदेश	13327	13320	13025	660	660	649	13	13	13
2	अरुणाचल प्रदेश	2108	2108	1486	0	0	0	27	26	22
3	असम	2663	2186	2075	182	182	179	30	29	27
4	बिहार	8054	8054	8047	534	534	529	38	38	38
5	छत्तीसगढ़	11692	11687	11313	146	146	146	33	33	27
6	गोवा	191	191	116	0	0	0	2	2	2
7	गुजरात	14619	14596	13800	248	248	248	33	33	33
8	हरियाणा	6227	6227	6010	143	143	141	22	22	22
9	हिमाचल प्रदेश	3615	3615	3562	92	81	81	12	12	12
10	झारखंड	4345	4345	4252	264	264	262	24	24	24
11	कर्नाटक	5949	5949	5938	238	232	93	31	31	23
12	केरल	941	941	937	152	152	152	14	14	14
13	मध्य प्रदेश	23011	23011	22194	313	313	309	52	52	52
14	महाराष्ट्र	28002	27934	26438	351	351	265	34	34	33
15	मणिपुर	3175	161	113	0	0	0	12	6	4

16	मेघालय	6884	0	0	0	0	0	3	3	3
17	मिजोरम	855	841	817	0	0	0	0	0	0
18	नागालैंड	1312	984	0	0	0	0	0	0	0
19	ओडिशा	6794	6794	6785	314	314	313	30	30	30
20	पंजाब	13236	13233	12341	155	152	150	23	23	22
21	राजस्थान	13128	11184	10774	361	353	351	37	33	33
22	सिक्किम	199	199	196	0	0	0	6	6	6
23	तमिलनाडु	12482	12482	12437	388	388	388	36	36	36
24	तेलंगाना	12760	12674	9570	565	547	400	32	32	27
25	त्रिपुरा	1194	1194	1192	75	75	75	9	9	9
26	उत्तराखंड	7817	7790	6926	95	95	94	13	13	13
27	उत्तर प्रदेश	57695	57693	57579	826	826	820	75	75	74
28	पश्चिम बंगाल	3339	3339	3337	345	345	345	22	21	21
कुल		265614	252732	241260	6447	6401	5990	663	650	620

स्रोत: ईग्रामस्वराज पोर्टल

SEED REPLACEMENT RATE

5145. SHRI ANTO ANTONY:

SHRI CHARANJIT SINGH CHANNI:

SHRIMATI JYOTSNA CHARANDAS MAHANT:

DR. NAMDEO KIRSAN:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state?

- (a) The Seed Replacement Rate (SRR) for major crops during the last five years in the country district -wise and State-wise and crop-wise including Chhattisgarh;

- (b) The details of subsidies and incentives provided by the Government for promotion and distribution of high-yielding or hybrid seed varieties during the same period, State-wise including Chhattisgarh;
- (c) The details of financial and institutional support provided for conservation, cultivation and marketing of traditional and indigenous seed varieties, including support for community seed banks and farmer custodians, since 2021-22;
- (d) whether any assessment has been undertaken on the impact of rising SRR and increased use of high-yielding varieties on the cultivation and conservation of traditional crop varieties and the findings thereof; and
- (e) whether any assessment has been undertaken on the impact of rising SRR on the cultivation of traditional varieties in the tribal belts of Chhattisgarh?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) The Seed Replacement Rate State wise and major crop wise including Chhattisgarh from the year 2020-2021 to 2024-2025 is given in the enclosed

Statement-I. District-wise data is not maintained at the central level.

(b) The Government provides various subsidies and incentives for the promotion of high-yielding seed through several Central and State initiatives as under:

- (i) The details of funds allocated and released under seed components of National Food Security and Nutrition Mission (NFSNM) is given in the enclosed **Statement-II.**

- (ii) High-yielding quality seeds are also promoted through various interventions under other Departmental schemes. The combined release to all states including seed component under these schemes is given in the enclosed **Statement-III**.
- (iii) Under the All India Coordinated Research Project on Seed (Crops), budgetary support is allocated to 68 centers across 26 States and Union Territories for the promotion of quality seed production and research. The State-wise budget allocation for this scheme is given in the enclosed **Statement-IV**.
- (iii) State schemes in Chhattisgarh, such as the Akti Beej Samwardhan Yojana, also offer financial support for seed production and distribution.
- (c) to (e) Financial and institutional support is provided for the conservation of traditional seed varieties and community seed banks through several schemes. The Indian Council of Agricultural Research promotes quality seed production in traditional varieties and supplied 898.2 quintals of traditional varieties of seeds to farmers between 2020-2021 and 2024-2025. The National Gene Bank has successfully conserved 98,242 traditional, farmer, and landrace varieties. The Protection of Plant Varieties and Farmers' Rights Authority provides financial support for the conservation of traditional varieties by farmers through community seed banks. As of March 2026, 5,245 farmers' varieties have been registered under the Protection of Plant Varieties and Farmers' Rights Act, 2001, ensuring

recognition of farmers' contributions while strengthening their income opportunities. Furthermore, farmers are awarded and recognized for their efforts to conserve traditional varieties of seeds through cash prizes, citations, and mementos. In Odisha, the State Government launched the Shree Anna Abhiyan scheme to support the development of seed banks for traditional crop varieties. 353 Community Managed Seed Centers have been established under this initiative. In Chhattisgarh, the Indira Gandhi Krishi Vishwavidyalaya is engaged in projects focused on the conservation, cultivation, and marketing of indigenous seed varieties.

No assessment or study has been undertaken regarding the impact of the rising Seed Replacement Rate on the cultivation of traditional varieties in the tribal belts of Chhattisgarh.

STATEMENT-I

STATE-CROP WISE SEED REPLACEMENT RATE OF IMPORTANT CROPS																								
FIGURES IN PERCENTAGE (%)																								
STATE	YEAR	WHEAT	PADDY		MAIZE		JOWAR		BAJRA		GRAM	PEAS	LENTIL	URD	MOONG	ARHAR	G.NUT	Rapeseed Mustard	SOYABEAN	SUNFLOWER		COTTON		JUTE
			Variety	Hybrid	Variety	Hybrid	Variety	Hybrid	Variety	Hybrid										Variety	Hybrid	Variety	Hybrid	
ANDHRA PRADESH	2021		89.00	100.00		100.00	60.00	100.00		100.00	87.00			59.50	52.00	77.51	61.50				100.00			
	2022		89.00			100.00	100.00	100.00		100.00	85.00			60.00	52.00	77.00	62.00							
	2023		89.00		99.00	100.00	100.00	100.00	99.99	100.00	85.00			59.49	52.00	77.50	61.50							
	2024		89.00		99.00	100.00	100.00	100.00	99.97	100.00	85.00			59.49	52.00	77.50	61.50							
(Anticipated)	2025		89.00			100.00		100.00		100.00	85.00			59.50	52.00	77.50	61.50							
TELANGANA	2021		88.76	100.00		100.00	76.25	100.00	60.00	100.00	85.25			67.27	66.87	73.28	76.97		100.00		100.00		100.00	
	2022		89.00			100.00	76.00	100.00		100.00	85.00			60.00	50.00	77.00	63.00		100.00					
	2023		89.00	100.00		100.00	76.00		100.00	100.00	85.00			60.00	50.00	77.00	63.00							
	2024		89.00	100.00		100.00	76.00	100.00	100.00	100.00	85.00			59.00	50.00	77.00	63.00				100.00			
(Anticipated)	2025		89.00	100.00		100.00	76.00	100.00		100.00	85.00			60.00	50.00	78.00	63.00				100.00			
KARNATAKA	2021	-	34.58	-	-	100.00	33.25	100.00	32.33	100.00	-	-	-	32.01	30.63	30.19	19.38	-	79.70	-	100.00	24.60	100.00	-

	2022		34.00			100.00	36.00	100.00		100.00				38.00	33.00	39.00	32.00		99.00					
	2023	34.02	33.00			100.00	100.00	100.00	35.00	100.00	32.00			36.09	32.00	39.00	37.00		90.00					
	2024	25.07	22.41			100.00	31.35	100.00	39.00	100.00	44.39			40.17	28.67	37.00	31.00			33.67				
(Anticipated)	2025	33.03	33.00			100.00	42.00	100.00	33.00	100.00	33.17			35.20	33.00	50.00	32.86			35.71				
TAMILNADU	2021	-	81.00		62.00		25.00		57.00		34.00			48.00	35.00	51.51	9.50			51.50		78.00	100.00	
	2022		81.00		100.00	100.00	50.00		55.00		23.00			50.00	22.00	51.00	7.00		75.00					
	2023		61.00		11.06		50.00		74.00		34.35			95.00	21.00	19.00	4.00							
	2024		99.00		92.11	100.00	14.00		97.00		34.00			90.00	40.00	52.50	10.67							
(Anticipated)	2025		99.00			100.00			99.00		37.00			99.00	49.55	93.00	12.21							
PUDUCHERRY	2021		80.00											65.00	50.00		77.78							
	2022		78.00											84.00	76.00		70.00							
	2023		81.99											74.57	74.35		58.19							
	2024		82.00											75.00	71.42		25.00							
(Anticipated)	2025		80.00												71.42		100.00							
GUJARAT	2021	44.00	48.00			100.00				100.00	46.00			48.00	48.00	46.00	22.00	100.00	40.00			70.00	100.00	
	2022	48.00	50.00			100.00	50.00			100.00	50.00			100.00	100.00	46.00	29.00	100.00	50.00					

STATE	YEAR	WHEAT	PADDY		MAIZE		JOWAR		BAJRA		GRAM	PEAS	LENTIL	URD	MOONG	ARHAR	G.NUT	Rapeseed Mustard	SOYABEAN	SUNFLOWER		COTTON		JUTE
			Variety	Hybrid	Variety	Hybrid	Variety	Hybrid	Variety	Hybrid										Variety	Hybrid	Variety	Hybrid	
	2023	48.00	52.00			100.00	50.00			100.00	51.00			100.00	100.00	47.00	33.00	100.00						
	2024	50.00	53.00			100.00	50.00			100.00	52.00			100.00	100.00	50.00	31.00	100.00						
(Anticipated)	2025	50.00	54.00			100.00	50.00			100.00	52.00			100.00	100.00	51.00	32.00	100.00						
MAHARASHTRA	2021	40.00	48.00			100.00	21.00	100.00	80.00	100.00	35.00			35.00	21.00	35.00	4.00		35.00	45.00		40.00	100.00	
	2022	36.00	48.00				21.00	100.00		100.00	33.00			38.00	22.00	35.00	3.00		35.00					
	2023	37.32	47.97			100.00	22.00	100.00		100.00	33.00			38.00	23.00	35.00	3.00		35.00					
	2024	35.00	47.00		100.00	100.00	22.48	100.00		100.00	32.00			40.00	24.00	35.00	3.00			48.00				
(Anticipated)	2025	37.00	48.00		100.00			100.00		100.00	32.00			40.00	24.00	35.00	4.00			45.00				
RAJASTHAN	2021	33.23	17.27		46.35	100.00	26.00	100.00	54.00	100.00	18.86			27.33	16.11	15.87	8.18	86.54	26.59			24.29	100.00	
	2022	39.00	34.00		62.00	100.00	13.00	100.00	29.00	100.00	18.00			24.00	23.00	8.00	16.00	56.00	21.00					
	2023	34.00	30.05			100.00	51.00		43.00	100.00	20.06			35.21	25.57	38.00	17.04	63.49						
	2024	32.00	53.60		29.87	100.00	7.13	100.00	80.86	100.00	21.82			14.43	30.92	18.78	15.30	64.63						
(Anticipated)	2025	33.31	25.00		40.63	100.00	12.84	100.00	82.16		21.33			23.37	31.00	23.00	16.53	71.73						

24.03.2026

578

[illegible]

	2022	33.00	35.00	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
	2023	50.00	39.00	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
	2024	35.00	39.00	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
STATE	YEAR	WHEAT	PADDY	MAIZE		JOWAR		BAJRA		GRAM	PEAS	LENTIL	URD	MOONG	ARHAR	G.NUT	Rapeseed Mustard	SOYABEAN	SUNFLOWER		COTTON		JUTE
			Variety	Hybrid	Variety	Hybrid	Variety	Hybrid	Variety	Hybrid									Variety	Hybrid	Variety	Hybrid	
(Anticipated)	2025		33.00																				
HIMACHAL PRADESH	2021	26.31	51.67		26.60				100.00	99.65		75.86	82.56				42.10	92.22					
	2022	26.00	29.00		32.00					85.00		29.00	23.00	39.00			48.00	31.00					
	2023	43.00	54.00		53.00	100.00				82.00		42.00	39.00	53.00			42.00	34.00					
	2024	44.75	54.00		57.00	71.00				75.90		42.25	42.22	57.00			41.29						
(Anticipated)	2025	46.15	59.00			75.00				83.33		44.44	46.70	58.33			45.97						
JAMMU & KASHMIR	2021	38.04	41.34			-	-	-	-	-			1.46	1.90	-	-	-	-	-	-	-	-	-
	2022	43.00	44.00		42.00	-	-	-	-	-	20.00	18.00	46.00	5.00	3.00	-	-	12.00	-	-	-	-	-
	2023	44.00	49.00		64.00	-	67.00	-	42.20	-	36.00	12.34		13.00	28.65	-	-	30.20	-	-	-	-	-
	2024	44.31	49.00		64.00		67.00		44.00		47.90	68.49		13.00	20.00			32.71					
(Anticipated)	2025	48.07	49.00		64.00		69.00				55.55	69.12		23.00	29.00			35.00					

24.03.2026

580

ODISHA	2021		33.77		64.30						17.69	9.06		7.14	17.65	7.17	16.00	15.37		33.72		65.00		31.25
	2022		33.00		56.00						20.00			10.00	12.00	7.00	4.00	4.00						
	2023		27.65		59.00						34.00	22.00		11.00	17.00	6.00	6.00	22.00						
	2024		28.00		56.00						85.00	37.00	55.00	19.00	24.00	8.00	9.00	33.00						
(Anticipated)	2025		33.00		59.00						87.00	38.00	55.00	22.00	23.00	13.00	10.00	34.00						
WEST BENGAL	2021	56.22	40.50	-	86.00	-	-	-	-	-	36.00	-	36.08	40.00	38.98	53.13	46.00	57.41	-	-	-	-	-	85.95
	2022	56.00	41.00	-	87.00	-	-	-	-	-	37.00	-	37.00	41.00	40.00	53.00	46.00	28.00	-	-	-	-	-	-
	2023	57.00	42.00	-	87.14	-	-	-	-	-	38.07	-	38.08	42.70	41.82	55.28	47.13	59.31	-	-	-	-	-	-
	2024	57.00	43.00		87.00						39.00		38.00	43.00	42.00	55.00	47.00	60.00						
(Anticipated)	2025	58.00	44.00		88.00						40.00		40.00	44.00	43.00	60.00	48.00	61.00						
BIHAR	2021	45.67	49.05	-	100.00	-	-	-	-	-	23.49		14.57	-	-	31.31		56.85	-	-	-	-	-	-
	2022	40.00	50.00	-	-	100.00	-	-	-	-	38.00	4.00	26.00	27.00	-	7.00		92.00	6.00	-	-	-	-	-
	2023	42.60	50.52	-	100.00	100.00	-	-	75.00	-	19.00	11.70	25.48	55.00	6.00	17.14		95.67	75.00	-	-	-	-	-
	2024	46.00	50.90		100.00				81.00		27.00	44.00	58.00		32.00	49.51		99.00						
(Anticipated)	2025	38.00	50.99		100.00				87.00		34.00	34.00	34.00			68.02		44.00						
CHHATTISGARH	2021	57.50	57.91	-	99.85	-	-	-	-	-	25.40	21.98	50.00	25.49	33.33	30.30	13.54	46.88	39.77	-	-	-	-	-

	2022	52.00	59.00	-	-	-	-	-	-	-	35.00	34.00	44.00	34.00	37.00	34.00	33.00	57.00	39.00	-	-	-	-	-
	2023	49.45	58.72	-	-	-	-	-	-	-	35.44	34.92	45.41	34.87	37.18	35.71	34.72	56.98	54.00	-	-	-	-	-
	2024	50.00	59.09								38.00	36.00	47.00	36.00	41.00	36.19	36.00	57.00						
(Anticipated)	2025	51.00	59.00								38.00	37.00	47.00	37.00	42.00	37.00	37.00	58.00						
ASSAM	2021	-	34.38	-	89.88	-	-	-	-	-	-	-	-	35.39	37.30	-	-	46.07	-	-	-	-	-	-
	2022	-	43.00	-	90.00	-	-	-	-	-	-	-	-	-	38.00	-	-	48.00	-	-	-	-	-	-
STATE	YEAR	WHEAT	PADDY		MAIZE		JOWAR		BAJRA		GRAM	PEAS	LENTIL	URD	MOONG	ARHAR	G.NUT	Rapeseed Mustard	SOYABEAN	SUNFLOWER		COTTON		JUTE
			Variety	Hybrid	Variety	Hybrid	Variety	Hybrid	Variety	Hybrid										Variety	Hybrid	Variety	Hybrid	
	2023	-	45.36	-	89.95	-	-	-	-	-	-	-	35.00	29.30	26.00	-	-	45.00	-	-	-	-	-	-
	2024		45.36		89.95								35.00	29.30	26.00			48.00						
(Anticipated)	2025		45.36		89.95								35.00	29.30	26.00			48.00						
UTTARAKHAND	2021	39.86	34.67		10.87						35.00		36.15	35.00				70.00	11.03					
	2022	41.00	17.00								4.00		46.00	17.00				30.00	5.00					
	2023	42.00	19.00		18.43						9.00		71.00	33.00				29.89						
	2024	46.00	19.00		33.02						33.00		86.00	33.00				18.00						
(Anticipated)	2025	44.00	33.00										36.00	32.00				35.00						
JHARKHAND	2021	27.94	21.05	-	28.55	-	1.14	-	-	-	13.21	18.23	27.45	24.52	8.29	20.87	16.85	25.27	34.28	-	-	-	-	-

	2022	23.00	22.00	-	37.00	-	25.00	-	-	-	15.00	17.00	25.00	27.00	16.00	16.00	11.00	28.00	-	-	-	-	-	-
	2023	23.00	24.00	-	42.00	-	25.00	-	-	-	23.00	24.00	22.00	21.00	21.00	21.00	24.00	23.00	-	-	-	-	-	-
	2024	23.53	24.56		35.99		20.83				25.77	19.50	24.22	23.61	22.00	21.93	24.32	25.15						
(Anticipated)	2025	24.23	24.60		38.04		20.83				26.22	20.59	25.58	25.00	24.39	22.78	24.96	26.75						
TRIPURA	2021		40.22	100.00	100.00		-					100.00	100.00	100.00	100.00		100.00	83.33						100.00
	2022		36.00	100.00		100.00								50.00				98.00						
	2023	100.00	38.51	100.00	100.00	100.00								10.00		100.00		100.00						
	2024	100.00	36.75	100.00	100.00	100.00						99.78		100.00		100.00	100.00	101.00						
(Anticipated)	2025	100.00	36.72		100.00							100.00		100.00			100.00	100.00						

STATEMENT-II**Funds released under Seed Components of NFSNM (erstwhile SMSP)****(Amount in Rs. Lakhs)**

States/ FY	2020-21	2021-22	2022-23	2023-24	2024-25
ANDHRA PRADESH	310.07				302.02
ARUNACHAL PREDESH	112.63		77.03	80.14	218
ASSAM	1,487.48			88.37	550
BIHAR	540.89		157.45	403.04	700
CHHATTISGARH	340.16	388.2	592.83	906.19	1,150.59
DELHI					
GUJARAT	156.3			150.09	103
HARYANA					
HIMACHAL PRADESH	645.75	378.56	1,015.28	383.92	385
JAMMU & KASHMIR	841.79		544.45	471.74	377.75
JHARKHAND				7.08	
KARNATAKA	35.81			10.92	28.8
KERALA					
MADHYA PRADESH	1,934.45	658.14	2,021.58	551.61	944
MAHARASHTRA	1,126.39		1,935.61	2,145.56	1,921.96
MANIPUR				22.07	97.3
MEGHALAYA	44.45			25.65	211
MIZORAM	3.94			12.6	32
NAGALAND	131.49			47.02	188
ODISHA				2.3	11.48
PUDUCHERRY					25
PUNJAB				75	90
RAJASTHAN	255.67	132.3	975.01	901.89	950
SIKKIM	4.03			30.64	132.92
TAMIL NADU	1,776.84	1,303.31	2,301.46	1,604.39	2,100.00
TELANGANA	428.24				37.68
TRIPURA					45

UTTAR PRADESH	1,587.04			442.38	1,150.00
UTTARAKHAND	555.82	157.63	259.4	552.89	332.7
WEST BENGAL				25.14	51
CENTRAL AGENCY	511.22	53.42	1426.46	1026.06	1951.73
Total	12,830.46	3,071.56	11,306.56	9,966.69	14,086.93

STATEMENT- III

Combined release to all States under the Schemes

(Amount in Rs. Crores)

Scheme/FY	2020-21	2021-22	2022-23	2023-24	2024-25
National Food Security Mission (Oilseeds) and National Mission on Edible Oils- Oilseeds	466.39	199.67	278.46	416.93	676.12
National Food Security and Nutrition Mission(NFSNM)	1208.93	795.64	841.70	1414.58	1976.62

STATEMENT-IV

State-wise Budget Allocation under All India Coordinated Research Project on Seed (Crops)

(Amount in Rs. Lakhs)

State / Union Territory	2021-22	2022-23	2023-24	2024-25	2025-26
Andhra Pradesh	17.0	10.5	14.5	42.0	93.5
Andaman & Nicobar Islands	11.8	8.0	7.5	11.0	9.5
Assam	177.3	176.1	411.6	350.5	365.6
Bihar	32.0	20.8	20.0	32.5	34.0
Chhattisgarh	69.0	52.0	95.0	81.5	95.3
Delhi	31.8	36.0	22.8	36.0	31.0

Gujarat	175.7	158.4	208.8	177.5	159.9
Goa	14.0	13.0	16.5	9.5	13.5
Himachal Pradesh	132.3	109.5	157.0	175.5	198.5
Haryana	95.0	69.5	126.3	149.5	183.5
Jammu & Kashmir	95.2	86.0	124.3	141.5	105.5
Jharkhand	14.8	9.5	19.0	10.5	6.0
Karnataka	282.2	351.4	465.3	716.3	511.5
Kerala	56.5	54.8	56.8	52.2	45.0
Madhya Pradesh	184.3	219.5	225.5	249.0	261.0
Maharashtra	485.8	529.3	636.9	644.8	606.5
Manipur	98.4	50.7	146.4	219.3	210.0
Odisha	136.1	105.5	111.8	131.0	147.0
Punjab	192.2	188.7	218.8	331.8	523.5
Pondicherry	27.9	34.0	44.6	52.0	58.5
Rajasthan	140.6	91.0	107.0	138.5	204.0
Tamil Nadu	160.9	188.3	257.4	278.2	252.0
Telangana	239.5	239.8	303.8	349.0	424.8
Uttarakhand	123.5	183.0	368.6	154.0	148.0
Uttar Pradesh	325.2	300.1	271.0	297.3	260.1
West Bengal	33.8	15.0	26.3	41.2	47.7
Total	3352.4	3300.2	4463.1	4872.1	4995.3

(Source: Data provided by Crop Science Division of Indian Council of Agricultural Research)

NLM UDYAMIMITRA PORTAL

5146. SHRI RAVINDRA VASANTRAO CHAVAN:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) whether National Livestock Mission (NLM), provides 50 per cent capital subsidy upto Rs.50 lakh under its Entrepreneurship Development Programme (EDP) for livestock-based enterprises and if so, the details thereof;
- (b) whether Government has suspended acceptance of fresh applications under the NLM– EDP through the NLM Udyamimitra Portal and if so, the details thereof and the reasons therefor;
- (c) the steps taken/being taken by Government for acceptance of fresh applications under the NLM-EDP through the NLM UdyamimitraPortal;
- (d) the total number of applications received, approved, pending and rejected under the scheme till date, State-wise;
- (e) the details of amount sanctioned and released to the State Implementing Agencies (SIAs), State-wise; and
- (f) the steps taken/being taken by Government to ensure transparency, time-bound processing of applications and uninterrupted support to rural entrepreneurs, particularly small and marginal farmers, women and youth seeking to establish livestock-based enterprises?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

- (a) Under the National Livestock Mission (NLM), 50 per cent capital subsidy upto Rs.50 lakh under Entrepreneurship Development Programme (EDP) is provided for livestock-based enterprises for the following activities and subsidy ceiling:

- Poultry Project: Up to ₹25 lakh
- Sheep & Goat Farming: Up to ₹10 lakh to ₹50 lakh
- Pig Farming: Up to ₹15 lakh to ₹30 lakh
- Fodder Projects/ Fodder seed processing and grading infrastructure units:
Up to ₹50 lakh
- Horse/Camel/Donkey Breeding: Up to Rs 3 lakh - ₹50 lakh

(b) and (c) The Department of Animal Husbandry and Dairying, Government of India has suspended acceptance of fresh applications under the NLM– EDP through the NLM Udyamimitra Portal since 08.07.2025. Keeping in view of the closing of 15th Finance Commission cycle, the Department of Animal Husbandry and Dairying, Government of India, is presently making concerted efforts to ensure timely completion of ongoing/pending projects so that the second instalment may be released. New projects under NLM-EDP are not considered for approval as it would not be feasible for the beneficiaries to complete such projects by 31.03.2026. Therefore, the Department of Animal Husbandry and Dairying, Government of India, has decided not to open the portal.

(d) The total number of applications received, approved, pending and rejected under NLM-EDP till date, State-wise is given in the enclosed **Statement-I**.

(e) The subsidy is released directly to the beneficiary. The details of State/UT wise amount of subsidy approved and released is given in the enclosed **Statement -II**.

(f) Under the NLM-EDP activity, the NLM Udyamimitra Portal has been established to streamline the application process, ensuring smooth submission, tracking, and approval of proposals. Additionally, the Department of Animal Husbandry & Dairying (DAHD), Government of India, has developed an advanced dashboard to promote transparency, enhance efficiency, and enable real-time monitoring of projects under the scheme. To support entrepreneurs, the National Livestock Mission Help Desk has been set up in the state to assist with online form submissions and address related issues. Further, Central Level Bankers Committee (CLBC) has been established to track applications pending with banks.

STATEMENT- I

State/UT-wise details of claims and settled during FY 2025-26

Sl. No	State	Applications Received	Applications Approved	Rejected/ Deactivated	Applications Pending at Different Levels
1	Andaman And Nicobar Islands	3	0	0	3
2	Andhra Pradesh	3708	293	0	3415
3	Arunachal Pradesh	838	46	0	792
4	Assam	851	40	1	810
5	Bihar	343	2	1	340
6	Chhattisgarh	387	27	0	360
7	Delhi	1	0	0	1
8	Goa	1	0	0	1
9	Gujarat	129	6	0	123
10	Haryana	566	21	1	544

Sl. No	State	Applications Received	Applications Approved	Rejected/ Deactivated	Applications Pending at Different Levels
11	Himachal Pradesh	114	17	0	97
12	Jammu And Kashmir	658	27	0	631
13	Jharkhand	126	1	0	125
14	Karnataka	13213	1133	8	12072
15	Kerala	169	15	0	154
16	Ladakh	10	0	0	10
17	Madhya Pradesh	5588	481	1	5106
18	Maharashtra	10589	366	4	10219
19	Manipur	98	6	0	92
20	Meghalaya	132	0	0	132
21	Mizoram	228	78	1	149
22	Nagaland	361	77	2	282
23	Odisha	40	3	0	37
24	Puducherry	10	1	0	9
25	Punjab	868	21	7	840
26	Rajasthan	5725	170	0	5555
27	Sikkim	76	9	0	67
28	Tamil Nadu	2287	181	1	2105
29	Telangana	3977	492	0	3485
30	The Dadra And Nagar Haveli And Daman And Diu	1	0	0	1
31	Tripura	314	26	0	288
32	Uttar Pradesh	3874	221	5	3648
33	Uttarakhand	418	70	2	346
34	West Bengal	271	13	0	258
Grand Total		55974	3843	34	52097

STATEMENT- II**State/UT wise details of approved subsidy and subsidy released till date**

SL. NO	STATE/UT	Approved Subsidy (₹. IN CR)	Subsidy Released (₹. IN CR)
1	Andhra Pradesh	118.15	68.19
2	Arunachal Pradesh	12.99	9.17
3	Assam	11.09	4.66
4	Bihar	0.28	0.14
5	Chhattisgarh	6.19	2.73
6	Gujarat	1.4	0.3
7	Haryana	6.29	1.77
8	Himachal Pradesh	3.9	1.64
9	Jammu And Kashmir	4.8	2.28
10	Jharkhand	0.5	0.25
11	Karnataka	379.1	174.61
12	Kerala	3.88	2.29
13	Madhya Pradesh	164.61	81.81
14	Maharashtra	101.9	51.4
15	Manipur	0.6	0
16	Mizoram	18.54	13.78
17	Nagaland	17.1	13.02
18	Odisha	1.33	0.6
19	Puducherry	0.3	0
20	Punjab	5.88	3.34
21	Rajasthan	38.73	20.77
22	Sikkim	2.42	1.13
23	Tamil Nadu	51.68	26.82
24	Telangana	211.18	95.53
25	Tripura	7.29	4.23
26	Uttar Pradesh	47.54	23.47
27	Uttarakhand	12.95	8.52
28	West Bengal	3.06	1.42
Grand Total		1233.69	613.87

DRUG MAFIA IN BORDER AREAS**5147. SHRI SHYAMKUMAR DAULAT BARVE:**

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) whether, despite of the Nasha Mukht Bharat Abhiyan, there has been a significant increase in the seizure of narcotic drugs over the last three years at major ports of the country, particularly in State of Gujarat and Maharashtra, as well as from border areas and if so, the details of the countries of origin of such seized consignments;
- (b) whether intelligence agency reports have confirmed that Pakistan sponsored narco-terrorism is being used to channel drug-generated funds to finance terrorist activities in Jammu & Kashmir and Punjab;
- (c) the manner in which anti-drone technology adopted to curb crossborder smuggling of narcotics through drones has been effective and the number of drones neutralized/destroyed during the last one year; and
- (d) whether the Government has identified major international drug mafia kingpins and taken stringent action against them and if so, the number of such kingpins punished during the last three years ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

- (a) Details of drugs seized under the Narcotic Drugs and Psychotropic Substances (NDPS) Act at major ports including Gujarat and Maharashtra by all Drug Law Enforcement Agencies (DLEAs) as reported to Narcotics Control Bureau (NCB)

during last three years (2023 to 2025) is given in the enclosed **Statement-I**.

Details of quantity of drugs seized along bordering States by all Drug Law Enforcement Agencies (DLEAs) as reported to Narcotics Control Bureau (NCB) during last three years (2023 to 2025) is given in the enclosed **Statement-II**.

(b) As per information available, foreign based elements are involved in facilitating narco terrorism by pushing narcotics across the border to generate funds for financing terrorist activities in Jammu & Kashmir and Punjab.

(c) During the year 2025, 292 numbers of Drones/ Unmanned Aerial Vehicle seized/ recovered along Indo-Pakistan border.

(d) 66 fugitives wanted in drug related cases have been identified. A total of 24 Red Notices and 25 Blue Notices were published in respect of these fugitives. Further, five fugitives were successfully deported from United Arab Emirates, Malaysia and Sri Lanka in 2025.

STATEMENT-I

Details of drugs seized under the NDPS Act at major ports including Gujarat and Maharashtra by all DLEAs as reported to NCB during last three years (2023 to 2025)

S. No.	Year	Port Name	Agency	Seizure Date	Drug	Quantity	Source
1	2023	AV Joshi CFS, Gandidham, Kachchh, Gujarat	DRI	08/08/2023	Cocaine	1 Kg	Ecuador

2	2024	CFS, Mundra, Gujarat	Customs	28/07/2024	Tramadol Tablets	68,78,000 (In Nos)	India
3		CFS, Mundra, Gujarat	Customs	13/09/2024	Tramadol Tablets	25,41,000 (In Nos)	India
4		CFS, Kolkata	Customs	28/10/2024	Tramadol Injection	1000 (In Nos)	Philippines
5	2025	NIL Seizure in r/o NCB and other DLEAS as per Form-F Database					

Source: NCB

STATEMENT-II

Details of quantity of drugs seized along bordering States by all DLEAs as reported to NCB during last three years (2023 to 2025)

S.No.	State	Drug seized (in Kg)		
		2023	2024	2025
1	Gujarat	26,624	20,971	22,758
2	Jammu & Kashmir	11,066	5,708	4,491
3	Punjab	47,475	46,227	1,16,695
4	Rajasthan	2,94,582	2,45,576	2,25,933
5	Arunachal Pradesh	1,671	2,631	7,037
6	Manipur	2,124	284	2,556
7	Mizoram	1,195	1,967	2,233
8	Nagaland	2,022	3,040	903
9	Bihar	62,314	41,048	49,964
10	Sikkim	1	3	18
11	Uttar Pradesh	83,424	53,331	80,331
12	Uttarakhand	1,981	2,725	2,997
13	West Bengal	63,695	1,31,991	75,948

14	Assam	87,221	46,536	31,706
15	Meghalaya	7,232	5,913	1,029
16	Tripura	75,328	38,236	46,346

Source: NCB

महाराष्ट्र से निर्यात को प्रोत्साहन

5148. श्री अमर शरदराव काले:

क्या वाणिज्य और उद्योग मंत्री यह बताने की कृपा करेंगे कि:

- (क) पिछले पांच वर्षों के दौरान महाराष्ट्र के वर्धा जिले में स्थापित प्रमुख उद्योगों का ब्यौरा क्या है;
- (ख) इन उद्योगों में किए गए निवेश की मात्रा कितनी है और उनमें रोजगार के कितने अवसरों का सृजन हुआ है;
- (ग) राज्य में सूक्ष्म, लघु और मध्यम उद्यमों (एमएसएमई) और स्टार्ट-अप को प्रदान की गई सहायता का ब्यौरा क्या है;
- (घ) महाराष्ट्र से निर्यात को प्रोत्साहन देने के लिए सरकार द्वारा उठाए गए विभिन्न कदमों का ब्यौरा क्या है; और
- (ङ) महाराष्ट्र में भविष्य के औद्योगिक गलियारों या औद्योगिक पार्कों के लिए तैयार की गई योजनाओं का ब्यौरा क्या है?

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद):

- (क) और (ख) उद्योग राज्य का विषय है। महाराष्ट्र राज्य सरकार ने सूचित किया है कि वर्धा जिले में 'उद्यम' के अंतर्गत 71,760 एमएसएमई इकाइयां पंजीकृत हैं। 1,466.35 करोड़ रुपए के व्यापक निवेश

से इस क्षेत्र ने लगभग 2,57,824 व्यक्तियों के लिए रोजगार सृजित किया है। इससे जिले के आर्थिक विकास और स्थानीय उद्यमिता को प्रोत्साहन प्राप्त हुआ है।

(ग) सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय सूक्ष्म और लघु उद्यमों के लिए ऋण गारंटी निधि न्यास (सीजीटीएमएसई) के माध्यम से सूक्ष्म और लघु उद्यमों (एमएसई) के लिए ऋण गारंटी स्कीम (सीजीएस) लागू करता है ताकि एमएसई को दिए गए ऋणों के लिए ऋण गारंटी प्रदान की जा सके। इस स्कीम के तहत गारंटी कवरेज की अधिकतम सीमा 10 करोड़ रुपये (01.04.2026 से प्रभावी) है। वर्ष 2000 में शुरुआत के बाद से दिनांक 28.02.2026 तक, महाराष्ट्र राज्य में एमएसई को 1.66 लाख करोड़ रुपये की कुल 11.59 लाख ऋण गारंटी दी गई है।

भारत सरकार से 10,000 करोड़ रुपये और निजी इक्विटी / उद्यम पूंजीगत निधि के माध्यम से 40,000 करोड़ रुपये के प्रावधान से सूक्ष्म, लघु और मध्यम उद्यमों (एमएसएमई) में इक्विटी वित्तपोषण के रूप में 50,000 करोड़ रुपये का निवेश करने के लिए आत्मनिर्भर भारत (श्री) निधि की स्थापना की गई है। बजट 2026-27 में सूक्ष्म उद्यमों को सहायता जारी रखने के लिए, वर्ष 2021 में स्थापित श्री निधि को टॉप अप करने के लिए 2,000 करोड़ रुपये की सहायता प्रदान करने की भी घोषणा की गई है।

एनएसआईसी उद्यम पूंजीगत निधि लिमिटेड (एनवीसीएफएल) द्वारा दी गई रिपोर्ट के अनुसार, अक्टूबर 2021 में इसकी शुरुआत के बाद से दिनांक 28.02.2026 तक, महाराष्ट्र राज्य में 4,427.8 करोड़ रुपये के निधि निवेश के माध्यम से 171 एमएसएमई को सहायता प्रदान की गई है।

सरकार ने 10,000 करोड़ रुपये के कुल कोष के साथ स्टार्टअप इंडिया फंड ऑफ फंड्स 2.0 की स्थापना को मंजूरी दी है। यह स्कीम, दीर्घकालिक घरेलू पूंजी जुटाकर, उद्यम पूंजी ईकोसिस्टम को मजबूत करके, महाराष्ट्र सहित देशभर में नवप्रयोग को सहायता प्रदान करते हुए भारत की स्टार्टअप यात्रा के अगले चरण में तेजी लाने के लिए डिज़ाइन की गई है। यह स्कीम, स्टार्टअप इंडिया पहल के तहत लागू स्टार्टअप स्कीम के लिए फंड ऑफ फंड्स स्कीम (एफएफएस 1.0) के अनुभव और कार्य-

निष्पादन पर आधारित है। एफएफएस 1.0 के तहत, सरकार भारतीय लघु उद्योग विकास बैंक (सिडबी) के माध्यम से सेबी-पंजीकृत वैकल्पिक निवेश निधियों (एआईएफ) को पूंजी प्रदान करती है, जो आगे विभिन्न क्षेत्रों और चरणों में स्टार्टअप में निवेश करती हैं। 31 जनवरी, 2026 तक, इस स्कीम के तहत महाराष्ट्र राज्य से सहायता प्राप्त 80 एआईएफ के लिए 6,801.95 करोड़ रुपये की प्रतिबद्धता व्यक्त की गई है।

महाराष्ट्र राज्य में, स्टार्टअप के लिए फंड ऑफ फंड्स स्कीम (एफएफएस 1.0) के तहत सहायता प्राप्त वैकल्पिक निवेश निधियों (एआईएफ) ने 31 जनवरी 2026 तक 276 स्टार्टअप में 6,025.25 करोड़ रुपये का निवेश किया है।

स्टार्टअप इंडिया पहल के तहत, महाराष्ट्र सहित देशभर में उर्जावान स्टार्टअप ईकोसिस्टम बनाने के लिए परिकल्पित स्कीमों और प्रोत्साहनों को शामिल करते हुए स्टार्टअप्स के लिए एक कार्य-योजना तैयार की गई है। इसमें, "सरलीकरण और हैंडहोल्डिंग", "वित्तपोषण सहायता और प्रोत्साहन" और "उद्योगजगत-अकादमिक क्षेत्र की साझेदारी और इन्क्यूबेशन" जैसे क्षेत्रों की 19 कार्य मदें शामिल हैं। सरकार, राज्यों की स्टार्टअप रैंकिंग, राष्ट्रीय स्टार्टअप पुरस्कार और नवप्रयोग सप्ताह सहित समय-समय पर कार्यक्रम और कार्यक्रम भी लागू करती है, जो स्टार्टअप ईकोसिस्टम के समग्र विकास में महत्वपूर्ण भूमिका निभाते हैं। साथ ही, सरकार स्टार्टअप महाकुंभ जैसी ईकोसिस्टम-आधारित पहलों को भी प्रोत्साहित करती है और उनको सहायता प्रदान करती है, जो हितधारकों के लिए नेटवर्क और सहयोग हेतु एक जीवंत मंच के रूप में कार्य करती है। बाजार पहुंच में सुधार और सार्वजनिक खरीद को सक्षम बनाने के लिए की गई पहलें, स्टार्टअप्स को अपने व्यवसायों को बढ़ाने और स्केलिंग अप करने में सहायता प्रदान करती हैं। इन उपायों के पूरक स्वरूप, नियामक सुधार और अन्य ईकोसिस्टम विकास संबंधी कार्यक्रम और कार्यक्रम किए जाते हैं।

इसके अलावा, विशेष रूप से महाराष्ट्र राज्य में, सरकार द्वारा 36,782 कंपनियों को स्टार्टअप के रूप में मान्यता दी गई है, जिसमें राज्य के हर जिले से उभरता एक मान्यता प्राप्त स्टार्टअप शामिल है। 31 जनवरी 2026 तक, स्टार्टअप्स के लिए फंड ऑफ फंड्स (एफएफएस) स्कीम के तहत सहायता प्राप्त एआईएफ ने महाराष्ट्र राज्य के 276 स्टार्टअप में 6,025.25 करोड़ रुपये का निवेश किया है।

दिनांक 31 जनवरी, 2026 तक, स्टार्टअप इंडिया सीड फंड स्कीम (एसआईएसएफएस) के तहत सहायताप्राप्त इन्क्यूबेटर्स ने महाराष्ट्र राज्य के 559 स्टार्टअप्स हेतु 105.06 करोड़ रुपये अनुमोदित किए हैं।

इसके अतिरिक्त, स्टार्टअप्स के लिए क्रेडिट गारंटी योजना (सीजीएसएस) के तहत, 31 जनवरी 2026 तक, महाराष्ट्र राज्य के स्टार्टअप्स को 187.6 करोड़ रुपये की राशि के 78 ऋणों की गारंटी दी गई है।

महाराष्ट्र में स्टार्टअप ईकोसिस्टम और एमएसएमई को महाराष्ट्र सरकार के माध्यम से भी सहायता प्रदान की जाती है। राज्य ने महाराष्ट्र स्टार्टअप, उद्यमिता और नवप्रयोग नीति 2025 शुरू की है, जो राज्य में स्टार्टअप्स के लिए वित्तपोषण पहुंच, अवसंरचना और ईकोसिस्टम सहायता के विस्तार के लिए एक रूपरेखा प्रदान करती है। इस नीति के अंतर्गत, पूरे महाराष्ट्र में स्टार्टअप परिदृश्य को सुदृढ़ करने के लिए वित्तीय सहायता और ईकोसिस्टम विकास के प्रावधान शामिल हैं।

राज्य ने वित्तपोषण तंत्र भी स्थापित किए हैं, जैसे सिडबी के साथ साझेदारी में महाराष्ट्र फंड ऑफ फंड्स, जो राज्यभर में स्टार्टअप में निवेश करने वाली पेशेवर रूप से प्रबंधित उद्यम निधियों को सहायता प्रदान करता है। इसके अतिरिक्त, महाराष्ट्र नवप्रयोग और प्रौद्योगिकी विकास निधि (एमआईटीडीएफ), प्रारंभिक चरण और विकास पूंजी के लिए एक समर्पित उद्यम वित्तपोषण तंत्र प्रदान करती है।

पूरक ईकोसिस्टम पहलों में आईटीआई, पॉलिटेक्निक और कॉलेजों में माइक्रो-इन्क्यूबेटर्स की स्थापना, क्षेत्रीय नवप्रयोग और उद्यमिता केंद्रों का विकास, जिला नवप्रयोग समितियों और निधियों को सुदृढ़ करना, और स्टार्टअप यात्रा, नवप्रयोग चैलेंजेज और हैकेथॉन जैसे कार्यक्रमों के साथ-साथ एक राज्यव्यापी मेंटोर नेटवर्क और डिजिटल नॉलेज प्लेटफॉर्म शामिल है, जो स्टार्टअप्स को निवेशकों, विशेषज्ञों और संस्थानों से जोड़ता है।

महाराष्ट्र राज्य सरकार ने यह भी सूचित किया है कि उसने एमएसएमई क्षेत्र के लिए निम्नलिखित विशेष प्रोत्साहन प्रदान किए हैं:

- महाराष्ट्र मुख्यमंत्री रोजगार सृजन कार्यक्रम (सीएमईजीपी), नए एमएसएमई के लिए क्रेडिट-लिंकड सब्सिडी (15% -35%) प्रदान करता है। यह 50 लाख रुपए (विनिर्माण) और 20 लाख रुपए (सेवा) तक की परियोजनाओं को निधि प्रदान करता है, जिसके अंतर्गत बेरोजगार युवाओं के लिए केवल 5% -10% लाभार्थी योगदान की आवश्यकता होती है। इस स्कीम की शुरुआत के बाद से वर्धा जिले में सीएमईजीपी स्कीम के तहत 27.0966 करोड़ रुपए की सब्सिडी के साथ कुल 1802 मामलों को मंजूरी दी गई है।
- प्रधानमंत्री रोजगार सृजन कार्यक्रम (पीजीईजीपी) नए सूक्ष्म उद्यमों के लिए ऋण-लिंकड सब्सिडी (15% -35%) प्रदान करता है। यह 50 लाख रुपए (विनिर्माण) और 20 लाख रुपए (सेवा) तक की परियोजनाओं को निधि देता है, जिसके अंतर्गत सभी पात्र नागरिकों के लिए केवल 5% -10% लाभार्थी योगदान की आवश्यकता होती है। पिछले पांच वर्ष में पीएमईजीपी के तहत वर्धा जिले में 7.4844 करोड़ रुपए की सब्सिडी के साथ कुल 202 मामलों को मंजूरी दी गई है।

(घ) महाराष्ट्र राज्य सहित देश में निर्यात बढ़ाने के लिए भारत सरकार द्वारा की गई प्रमुख पहलें निम्नानुसार हैं:

- (i) निर्यात अवसंरचना प्रभाग, वाणिज्य विभाग, भारत सरकार 'निर्यात के लिए व्यापार अवसंरचना स्कीम (टीआईईएस)' का कार्यान्वयन करता है; यह वित्त वर्ष 2017-18 से लागू केन्द्रीय क्षेत्र की एक स्कीम है। इसे निर्यात बढ़ाने के लिए उपयुक्त अवसंरचना के सृजन में केंद्र और राज्य सरकार की एजेंसियों की सहायता करने के उद्देश्य से शुरू किया गया है। इस स्कीम के अंतर्गत, मुंबई में विभिन्न खाद्य उत्पादों की उत्पत्ति और प्रामाणिकता के विश्लेषण हेतु सुविधा केंद्र स्थापित करने के लिए महाराष्ट्र को सहायता अनुदान के रूप में वित्तीय सहायता प्रदान की गई है।
- (ii) वाणिज्य विभाग, भारत सरकार के अधीन एक संबद्ध कार्यालय, विदेश व्यापार महानिदेशालय (डीजीएफटी) के अंतर्गत निर्यात हब के रूप में जिला (डीईएच) पहल का उद्देश्य भौगोलिक संकेतक (जीआई) उत्पादों सहित चिन्हित वस्तुओं और सेवाओं के निर्यात, कृषि क्लस्टरों और खिलौना क्लस्टरों को बढ़ावा देकर प्रत्येक जिले की निर्यात क्षमता और विशिष्ट पहचान का उपयोग करना है। निर्यात संवर्धन को सुकर बनाने और निर्यात वृद्धि को प्रभावित करने वाली बाधाओं को दूर करने के लिए राज्य/संघ राज्य क्षेत्र स्तर पर राज्य निर्यात संवर्धन समितियों (एसईपीसी) और जिला स्तर पर जिला निर्यात संवर्धन समितियों (डीईपीसी) के रूप में संस्थागत तंत्र का गठन किया गया है।
- (iii) कार्यान्वयन एजेंसी के रूप में डीजीएफटी के साथ केंद्रीय मंत्रिमंडल द्वारा अनुमोदित निर्यात संवर्धन मिशन (ईपीएम) वित्त वर्ष 2025-26 से वित्त वर्ष 2030-31 के दौरान 25,060 करोड़ रुपए के कुल परिव्यय से निर्यात संवर्धन के लिए एक व्यापक, फ्लेक्सिबल और डिजिटल रूप से संचालित फ्रेमवर्क प्रदान करता है। इस मिशन का उद्देश्य किफायती और समावेशी व्यापार वित्त तक पहुंच को सुदृढ़ करना, ऐसी गैर-वित्तीय बाधाएं दूर करना जिससे निर्यात गुणवत्ता और वैश्विक मानकों का अनुपालन बढ़े, साथ ही एमएसएमई सहित

लॉजिस्टिक्स सहायता और संस्थागत निर्यात सहायता प्रदान करना है। ईपीएम कई अलग-अलग स्कीमों से एक सिंगल, परिणाम-आधारित और अनुकूल तंत्र के रूप में रणनीतिक बदलाव का प्रतीक है, जिसे सीमित और महंगी व्यापार वित्त पहुंच और अंतरराष्ट्रीय निर्यात मानकों के अनुपालन की उच्च लागत सहित संरचनात्मक चुनौतियों का प्रत्यक्ष रूप से समाधान करने के लिए डिज़ाइन किया गया है। मिशन दो एकीकृत उप-स्कीमों के माध्यम से संचालित होगा:

1. निर्यात प्रोत्साहन - ब्याज सहायता, निर्यात फैक्ट्रिंग, कोलैट्रल गारंटी, ई-कॉमर्स निर्यातकों के लिए क्रेडिट कार्ड और नए बाजारों में विविधीकरण के लिए ऋण वृद्धि सहायता जैसे कई साधनों के माध्यम से एमएसएमई के लिए किफायती व्यापार वित्त तक पहुंच संबंधी सुधार पर ध्यान केंद्रित किया गया है।
2. निर्यात दिशा - गैर-वित्तीय एनैबलर पर ध्यान केंद्रित करना, जो बाजार की तैयारी और प्रतिस्पर्धात्मकता को बढ़ाते हैं। इनमें निर्यात गुणवत्ता और अनुपालन सहायता, अंतरराष्ट्रीय ब्रांडिंग, पैकेजिंग और व्यापार मेलों में भागीदारी, निर्यात भंडारण और लॉजिस्टिक्स, अंतर्देशीय परिवहन प्रतिपूर्ति तथा व्यापार आसूचना और क्षमता निर्माण पहले शामिल हैं।

इसके अलावा, राज्य ने सूचित किया है कि केंद्र सरकार के समन्वय से, उन्होंने महाराष्ट्र राज्य निर्यात संवर्धन नीति 2023-2028 के तहत निम्नलिखित विशेषताओं वाली एक बहुस्तरीय रणनीति लागू की है:

- राष्ट्रीय निर्यात में राज्य की हिस्सेदारी बढ़ाने के लिए निर्यात संवर्धन नीति।
- वित्तीय प्रोत्साहन और सब्सिडी, जैसे ब्याज सब्सिडी और निर्यात ऋण सहायता।
- प्रौद्योगिकी उन्नयन और विपणन सहायता के माध्यम से एमएसएमई को सहायता।

- जिला-विशिष्ट निर्यात उत्पादों को बढ़ावा देने के लिए एक जिला एक उत्पाद (ओडीओपी)।
- निर्यातकों को अंतरराष्ट्रीय बाजारों तक पहुंच बनाने में मदद के लिए व्यापार मेले और प्रदर्शनियां।

(ड.) महाराष्ट्र राज्य सरकार ने सूचित किया है कि नागपुर से मुंबई तक के समृद्धि औद्योगिक कॉरिडोर, जो वर्धा के पास से गुजरता है, के विकास से उद्योगों और लॉजिस्टिक्स केन्द्रों को आकर्षित किए जाने की संभावना है। प्रस्तावित शक्तिपीठ राजमार्ग, सड़क परिवहन और क्षेत्रीय औद्योगिक विकास को और सुदृढ़ करेगा। नागपुर से वर्धा से अमरावती क्षेत्र में एक रक्षा औद्योगिक कॉरिडोर की स्थापना से रक्षा विनिर्माण, एरोस्पेस और उन्नत प्रौद्योगिकी उद्योगों को बढ़ावा मिलने की संभावना है। वर्धा में कार्गो हैंडलिंग, वेयरहाउसिंग और निर्यात लॉजिस्टिक्स में सुधार करने के लिए सिंदी ड्राई पोर्ट की योजना बनाई गई है, जिससे लॉजिस्टिक्स क्षेत्र में प्रमुख अवसरों का सृजन होगा।

इसके अलावा, भारत सरकार के राष्ट्रीय औद्योगिक कॉरिडोर विकास कार्यक्रम (एनआईसीडीपी) के अंतर्गत दिल्ली-मुंबई औद्योगिक कॉरिडोर (डीएमआईसी) के एक भाग के रूप में महाराष्ट्र राज्य में दो औद्योगिक स्मार्ट शहरों को अनुमोदन प्रदान किया गया है:-

- 9,929 एकड़ का शेंद्रा बिडकिन औद्योगिक क्षेत्र (एसबीआईए)
- 6,056 एकड़ का दिघी पत्तन औद्योगिक क्षेत्र (डीपीआईए)

FREE TRADE AGREEMENTS

5149. SHRI MANISH TEWARI:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether the Government is aware that despite signing several Free Trade Agreements (FTAs) with partners such as the UK, New Zealand and Oman, and ongoing negotiations with the European Union, India's trade deficit with FTA partners has widened sharply in the first quarter of the current fiscal year and exports to key FTA markets such as ASEAN countries and the UAE have declined;
- (b) if so, the reasons for the limited export gains from these FTAs, including structural issues such as import-dependent inputs, cost competitiveness and non-tariff barriers;
- (c) whether the Government has reviewed the effectiveness of existing FTAs in boosting manufactured exports beyond sectors like electronics; and
- (d) the specific policy measures being considered to ensure that FTAs translate into tangible export growth, deeper value-chain integration and reduction in trade deficits with partner countries?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) and (b) India has signed FTA with UK and Oman but are yet to be implemented since they are under ratification process. Also, FTA negotiations with New Zealand and the European Union have been concluded on 22nd December 2025 and 27th January 2026 respectively. India - ASEAN- CECA and India-UAE CEPA has been signed and implemented.

Trade trends, in particular short-term, including for exports and imports, are shaped by a wide range of global and domestic factors, including economic growth, geopolitical developments, industry demand, energy security for domestic needs, commodity price movements and evolving supply chains. Trade flows annually and across both goods and services for the FTA with ASEAN and the UAE is given in the enclosed **Statement**.

Free Trade Agreements (FTAs) are entered into with the concerned trading partner countries primarily with the aim to increase the bilateral trade through enlarging the scope of market access and build on the trade complementarities for increasing trade and investment, thereby providing enhanced export potential, creating benefits for industry as across sectors covering a wide range of economic activities. The FTAs facilitate preferential market access for different sectors, cover measures for addressing technical barriers to trade (TBT), sanitary and phytosanitary (SPS) measures, customs procedures, and regulatory cooperation etc. to facilitate exports.

Before entering into FTA, Government ensures that sector-specific stakeholder consultations are held at all stages of the negotiations. FTAs are negotiated with the endeavor to deliver a comprehensive, balanced, broad-based and equitable agreement based on the principle of fairness and reciprocity. It also ensures a level playing field for Indian exporters vis-à-vis their competitors in the trading partner countries.

In addition to this structured approach, post-implementation, the Government is continuously engaged with all stakeholders to advance trade through trade promotion, monitor progress, and promote trade facilitation and remedial measures for elevating trade and economic growth. Strategic safeguards for sensitive sectors ensure export growth while protecting domestic priorities. Also, FTAs provide institutional arrangements for addressing trade-related issues faced by stakeholders, including exporters, with partner countries.

(c) and (d) Government regularly reviews existing Free Trade Agreements (FTAs) to ensure that they continue to serve India's economic and strategic interests, benefit domestic industries of various sectors. These reviews address multiple aspects, including stakeholder and industry demands for improved market access for Indian goods and services, removal of non-tariff barriers, simplification of rules of origin and customs procedures, and modernization of agreements by incorporating new areas such as digital trade, investment, and supply chains. The review process involves extensive consultations with stakeholders, industry associations, relevant Ministries and Departments, and partner countries, followed by negotiations for amendments or upgrades wherever required. FTAs are reviewed to safeguard India's trade and economic interests and to keep them aligned with national priorities. At present Government is reviewing ASEAN-India Trade in Goods Agreement (AITIGA) and India-Korea CEPA. The review of AITIGA and the India-Korea CEPA is needed to address tariff asymmetries and improve

market access. Both FTAs are being reviewed to strengthen rules on origin, transparency, customs, and SPS/TBT disciplines and utilization.

Government has taken several initiative and measures from time to time towards boosting exports from the country:

- (i) The Foreign Trade Policy effective from April 01, 2023 is designed to integrate India more effectively into the global market, improve trade competitiveness, and establish the country as a reliable and trusted trade partner.
- (ii) The Rebate of State and Central Levies and Taxes (RoSCTL) Scheme to promote labour- oriented certain items of textiles sector export has been implemented since March 07, 2019.
- (iii) Remission of Duties and Taxes on Exported Products (RoDTEP) scheme has been implemented since January 01, 2021. The benefit of RoDTEP scheme had also been extended to sectors like steel, pharma and chemicals with effect from December 15, 2022 to enhance export competitiveness of these sectors. Currently, approx 10,780 tariff lines (8-digit ITC(HS) Codes) are covered under this Scheme. The budget allocation for RoDTEP Scheme for the current financial year 2025-26 is Rs. 18,232 crores. The benefits of the RoDTEP scheme have been extended to exports from Domestic Tariff Area (DTA)/ AA/ EoU/ SEZ units till March 31, 2026.

- (iv) A Common Digital Platform for Certificate of extension Origin has been launched to facilitate trade and increase Free Trade Agreement (FTA) utilization by exporters.
- (v) Districts as Export Hubs initiative has been launched by identifying products & services with export potential in each district, addressing bottlenecks for exporting these products and supporting local exporters/manufacturers to generate employment in the district.
- (vi) The Government has launched Trade Connect ePlatform as a unified digital interface to provide international trade information and services to all Indian exporters including MSMEs. The platform serves as a single platform for issuance of Certificates of Origin for all Indian products. It also provides various information including tariffs for Indian products in international markets, trade events happening worldwide, product and country specific trade data and compliances, international buyer data and learning resources on international trade. Officials from Indian Missions, Export Promotion Councils, Exim Bank and Department of Commerce are present on the platform with over 19 lakh registered public users (as of January 2026).
- (vii) The Export Promotion Mission (EPM), approved by the Cabinet on 12.11.2025 and announced in the Union Budget 2025–26, is a flagship, outcome-based initiative with an outlay of ₹25,060 crore for FY 2025–26

to FY 2030–31 to enhance India's export competitiveness, particularly for MSMEs, first-time exporters, and labor-intensive sectors; implemented through a collaborative, EDI-driven framework, it consolidates various interventions into two sub-schemes - NIRYAT PROTSAHAN, providing affordable trade finance support, and NIRYAT DISHA, offering non-financial assistance such as quality compliance, branding, logistics, market access, and capacity building.

- (viii) Active role of Indian missions abroad towards promoting India's trade, tourism, technology and investment goals has been enhanced. Regular monitoring of export performance with Commercial Missions abroad, Export Promotion Councils, Commodity Boards/Authorities and Industry Associations is being done and corrective measures are being taken from time to time.

STATEMENT

India's Merchandise Trade with UAE

(Value in Rs. Crore)

India's Merchandise Export to UAE					
		2022-2023	2023-2024	2024-2025	Apr-Dec 2025
A	Gems and Jewellery Products	36964	46480	66673	65771
B	Petroleum Products	46263	69472	68194	64128
C	Non-petroleum and Gems & Jewellery Products	125931	137901	160227	180152
Total Export (A+B+C)		209158	253852	295094	310050

India's Merchandise Import from UAE

A	Gems and Jewellery Products	118747	118946	166630	229453
B	Petroleum Products	151618	221928	146039	209214
C	Non-petroleum and Gems & Jewellery Products	64105	86532	85157	98172
Total Import (A+B+C)		334470	427406	397826	536838

Total Merchandise Trade		543628	681258	692921	846888

(Source: DGCIS)

India's Services Trade with UAE

(Values in USD Million)

	2022	2023	2024
Exports	5276	5715	6122
Imports	3803	3936	4238
Total	9079	9651	10360

(Source: BaTIS)

India's Merchandise Trade with ASEAN

(Values in USD Million)

	2024-25	April 2025 – Dec 25
Export	39002	30554
Import	84209	73822
Total Trade	123211	104376

(Source: DGCIS)

खाद्यान्न संकट

5150. श्रीमती मंजू शर्मा:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार देश में खाद्यान्न के वर्तमान संकट से अवगत है;
- (ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (ग) सरकार द्वारा उक्त समस्या के समाधान के लिए क्या कदम उठाए गए हैं?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) से (ग) देश में खाद्यान्न उत्पादन में लगातार वृद्धि हुई है, जो वर्ष 2021-22 में 3156.16 लाख टन से बढ़कर वर्ष 2024-25 में 3577.32 लाख टन हो गया है, यह देश में खाद्यान्न उत्पादन और उपलब्धता में 13.34% की वृद्धि दर्शाता है। चावल उत्पादन वर्ष 2021-22 में 1294.71 लाख टन से बढ़कर वर्ष 2024-25 में 1501.84 लाख टन हो गया है, जो 207.13 लाख टन (15.99%) की वृद्धि दर्शाता है। भारत में गेहूं उत्पादन वर्ष 2021-22 में 1077.42 लाख टन से बढ़कर वर्ष 2024-25 में 1179.45 लाख टन हुआ है, जो 9.46% की वृद्धि दर्शाता है। वर्ष 2025-26 के दूसरे अग्रिम अनुमानों के अनुसार, ग्रीष्म ऋतु को छोड़कर खरीफ और रबी फसलों के लिए खाद्यान्न उत्पादन रिकॉर्ड 3486.57 लाख टन रहने का अनुमान है।

कृषि और किसान कल्याण विभाग देश की खाद्य सुरक्षा सुनिश्चित करने के लिए राष्ट्रीय खाद्य सुरक्षा एवं पोषण मिशन (एनएफएसएनएम) जैसी विभिन्न योजनाओं पर ध्यान केंद्रित कर रहा है, जिसे 28 राज्यों और 2 संघ राज्य क्षेत्रों में कार्यान्वित किया जा रहा है। इसका उद्देश्य कृषि क्षेत्र विस्तार और उत्पादकता वृद्धि के माध्यम से श्री अन्न, चावल, गेहूं और मोटे अनाज (मक्का और जौ) का उत्पादन बढ़ाना है। भारत सरकार दलहन के उत्पादन को बढ़ाने के लिए, उच्च उपज पर ध्यान केंद्रित करते हुए, दलहन में आत्मनिर्भरता मिशन भी कार्यान्वित कर रही है। इन योजनाओं के तहत, राज्यों/संघ राज्य क्षेत्रों के माध्यम से किसानों को फसल उत्पादन और संरक्षण प्रौद्योगिकियों और फसल प्रणाली-आधारित प्रदर्शनों, प्रमाणित बीजों के वितरण, प्रमाणित बीजों के उत्पादन, एकीकृत पोषक तत्व और कीट प्रबंधन

उपायों, फसल प्रणाली-आधारित प्रशिक्षणों के माध्यम से किसानों की क्षमता निर्माण आदि के लिए सहायता प्रदान की जा रही है।

स्वतंत्रता सेनानियों को शहीद का दर्जा

5151. श्री सनातन पांडेय:

क्या गृह मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने उन व्यक्तियों को 'शहीद' का दर्जा प्रदान किया है जिन्होंने स्वतंत्रता संग्राम में अपने प्राणों की आहुति दी थी;
- (ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं;
- (ग) क्या भगत सिंह, राजगुरु और सुखदेव जैसे अनेक स्वतंत्रा सेनानियों को आज भी 'शहीद' का दर्जा नहीं दिया गया है और यदि हां, तो इसके क्या कारण हैं;
- (घ) क्या देश में भगत सिंह, सुखदेव और राजगुरु को 'शहीद' का दर्जा देने की लंबी समय से मांग की जा रही है और क्या देश के नागरिकों ने उन्हें भारत रत्न देने की भी मांग की है; और
- (ङ) यदि हां, तो इस संबंध में सरकार द्वारा क्या कदम उठाए गए हैं?

गृह मंत्रालय में राज्य मंत्री (श्री बंडि संजय कुमार):

(क) से (ङ) भारत के स्वतंत्रता संग्राम में अपने प्राणों की आहुति देने वाले स्वतंत्रता सेनानी, जिनमें भगत सिंह, सुखदेव और राजगुरु शामिल हैं, भारत की स्वतंत्रता प्राप्ति के लिए शहीद हो गए। इन स्वतंत्रता सेनानियों की शहादत और भारत के स्वतंत्रता संग्राम में उनका अमूल्य योगदान हमारे स्वतंत्रता संग्राम का अभिन्न अंग है तथा इतिहास में सर्वविदित है। स्वतंत्रता हेतु में देश के लिए दिया गया उनका सर्वोच्च बलिदान एक सत्य है और आधिकारिक अभिलेखों की उपस्थिति अथवा अनुपस्थिति पर निर्भर नहीं है। उनकी प्रतिष्ठा इस संबंध में दिए गए किसी भी पुरस्कार, उपाधि अथवा दर्जे से कहीं अधिक है। राष्ट्र शहीद भगत सिंह, सुखदेव और राजगुरु का सदा कृतज्ञ रहेगा, जिन्होंने भारत के बेहतर भविष्य के लिए

अपने प्राणों की आहुति दी। उनके नाम सदा ही भारतीय इतिहास के पन्नों में सुनहरे अक्षरों में अंकित रहेंगे। सरकार और पूरा राष्ट्र भारत की स्वतंत्रता प्राप्ति के लिए हुए स्वतंत्रता संग्राम में उनके अमूल्य योगदान को स्वीकार करते हैं। संस्कृति मंत्रालय द्वारा प्रकाशित 'डिक्शनरी ऑफ मार्टर्स: इंडियाज फ्रीडम स्ट्रगल फ्रॉम 1857 टू 1947' में इन सभी स्वतंत्रता सेनानियों के नाम दर्ज हैं, जिनमें भगत सिंह, सुखदेव और राजगुरु के नाम भी शामिल हैं। भारत सरकार की यह मान्यता सन् 1947 से जस की तस है।

COTTON PROCUREMENT CENTRES IN TAMIL NADU

5152. SHRI T.M. SELVAGANAPATHI:

DR. GANAPATHY RAJKUMAR P.:

Will the Minister of **TEXTILES** be pleased to state :

- (a) whether the Cotton Corporation of India (CCI) has opened any cotton procurement centres in Tamil Nadu and if so, the details thereof;
- (b) whether it is a fact that the CCI has purchased more than 45 lakh bales of cotton this year since October 1, 2025 from the farmers at Minimum Support Price and if so, the details thereof along with the volume of cotton purchased by CCI through its procurement centres in Tamil Nadu along with its prices during the last three years;
- (c) whether it is also a fact that there is decline in cotton purchases by the CCI during the recent years and the CCI has not purchased a single bale of cotton from Tamil Nadu since October 1, 2025 till now and if so, the details thereof along with the reasons therefor;

- (d) whether it is also true that the cotton farmers in the country are incurring losses as the yield per acre has come down drastically due to various reasons and if so, the reasons therefor; and
- (e) whether it is also true that the quality of cotton that arrived in the market in October and November was poor because of unseasonal rains in the cotton growing regions and if so, the details thereof?

THE MINISTER OF TEXTILES (SHRI GIRIRAJ SINGH):

(a) In the cotton season 2025–26, CCI has opened 9 procurement centres in 8 districts of Tamil Nadu under its Branch Office at Coimbatore. The district-wise details of the centres are as under:

S. No.	District	Name of Centre
1.	Trichy	Thuraiyur
2.	Salem	Konganapuram
3.	Perambalur	Perambalur
4.	Dharmapuri	Harur
5.	Virudhunagar	Rajapalayam
		Arupukkottai
6.	Ariyalur	Ariyalur
7.	Theni	Theni
8.	Thoothukudi	Kovilpatti

(b) and (c) During cotton season 2025–26 (from October 1, 2025), Cotton Corporation of India (CCI) has undertaken substantial procurement of about 522 lakh quintals of seed cotton in the country (equivalent to 104.86 lakh bales), valued

at Rs. 41,518 crore, through 23.68 lakh farmer transactions under Minimum Support Price (MSP) operations.

With regard to Tamil Nadu, MSP operations have remained minimal in recent cotton seasons, as farmers in the State have generally realized remunerative market prices above MSP or have not offered kapas at MSP at CCI procurement centres. However, during the Covid-19 pandemic in cotton season 2019–20, when market conditions were subdued, CCI supported farmers in Tamil Nadu by procuring seed cotton equivalent to 0.28 lakh bales valued at Rs. 78 crore through about 0.29 lakh farmer transactions.

(d) and (e) Cotton yield and quality are influenced by multiple agronomic and weather-related factors, including pest incidence and rainfall patterns; in some regions, unseasonal rains during October–November led to moisture ingress and quality variations. A statement indicating area, production and yield from 2021–22 to 2025–26 is enclosed at **Statement-I**. Further, all cotton offered by farmers in the country at the MSP rates is procured as per prescribed guidelines and district-wise yield declared by the state governments. Accordingly, state-wise procurement of cotton under MSP operations during current cotton season 2025-26 vs 2024-25 is enclosed at **Statement-II**.

STATEMENT-I**Ministry of Agriculture & Farmers Welfare****Department of Agriculture & Farmers Welfare (DA&FW)****State-wise Area, Production & Yield of Cotton, (2021-22 to 2025-26)****Source: DA&FW**

State	Area (Thousand Hectares)					Production (Thousand Bales)					Yield (Kg./Ha.)				
	2021-22	2022-23	2023-24	2024-25	2025-26	2021-22	2022-23	2023-24	2024-25	2025-26	2021-22	2022-23	2023-24	2024-25	2025-26
Andhra Pradesh	554.00	704.00	422.00	404.00	542.00	1707.62	1540.52	737.26	1131.20	1211.53	524	372	297	476	380
Gujarat	2283.70	2483.73	2683.32	2371.65	2095.79	7509.34	8795.33	9056.99	7156.80	6607.90	559	602	574	513	536
Haryana	635.60	574.61	577.68	398.46	393.51	1316.06	1000.50	1508.76	1176.63	974.52	352	296	444	502	421
Karnataka	674.00	949.00	743.00	678.00	881.00	1954.60	2567.88	2058.55	2273.29	2150.68	493	460	471	570	415
Madhya Pradesh	560.00	595.00	630.00	537.00	559.00	1419.76	1433.25	1801.06	1535.19	1016.07	431	410	486	486	309
Maharashtra	4409.97	4182.44	4234.47	4122.98	3854.73	8249.24	8315.67	8045.49	7372.86	7890.85	318	338	323	304	348
Odisha	193.11	216.31	216.31	238.62	239.41	625.91	704.92	704.92	822.54	849.20	551	554	554	586	603
Punjab	251.30	248.90	213.80	160.40	141.80	645.99	443.63	628.82	414.21	346.16	437	303	500	439	415
Rajasthan	755.86	814.61	1003.79	627.39	643.70	2480.99	2774.47	2621.66	1786.22	1794.78	558	579	444	484	474
Tamil Nadu	147.91	173.27	129.73	102.36	50.54	301.91	319.02	251.83	210.74	112.08	347	313	330	350	377
Telangana	1889.00	1972.90	1818.00	1812.31	2052.01	4878.06	5744.62	5079.71	5788.73	6083.61	439	495	475	543	504
Others	17.07	12.03	15.54	30.45	28.96	28.11	20.38	26.97	55.77	53.86	280	288	295	311	316
All India	12371.52	12926.80	12687.64	11483.62	11482.45	31117.59	33660.19	32522.02	29724.18	29091.24	428	443	436	440	431

Data for the year 2025-26 is of 2nd Advance Estimates**# 1Bale=170 Kg**

STATEMENT-II**State-wise procurement of cotton under MSP operations**

State	2024-25				2025-26*			
	Cotton procurement under MSP		Value (Rs. in Crores)	Approx. no. of transactions from farmers' (in lakhs)	Cotton procurement under MSP		Value (Rs. in Crores)	Approx. no. of transactions from farmers' (in lakhs)
	Seed cotton (Lakhs Qntls)	Equivalent Lint (Lakh Bales)			Seed cotton (Lakhs Qntls)	Equivalent Lint (Lakh Bales)		
Punjab	0.08	0.02	6.14	0.00	2.30	0.47	180	0.12
Haryana	3.00	0.62	219.72	0.12	9.91	2.04	777	0.47
Rajasthan	2.46	0.50	181.87	0.08	16.72	3.46	1,314	0.78
Gujarat	68.99	14.12	5,148.33	2.48	97.69	20.03	7,852	3.06
Maharashtra	144.55	29.41	10,714.29	6.27	136.93	27.98	10,883	6.71
MP	19.59	3.99	1,441.09	0.90	27.47	5.59	2,175	1.21
Telangana	210.20	40.38	15,556.95	8.92	163.42	31.73	12,974	9.30
AP	20.09	3.83	1,478.13	0.71	19.99	3.90	1,557	0.65
Karnataka	25.61	5.22	1,892.38	0.90	34.27	7.01	2,725	1.14
Orissa	10.74	2.06	796.90	0.38	13.68	2.70	1,080	0.46
West Bengal	0.01	0.002	0.92	0.00	0.01	0.00	1	0.00
Tamil Nadu	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
Total	505.33	100.16	37,436.73	20.77	522.39	104.91	41,518	23.90
*Position as on 19.03.2026								

बाड़मेर क्षेत्र के किसानों के फसल बीमा दावे

5153. श्री उम्मेदा राम बेनीवाल:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या बाड़मेर-बालोतरा संसदीय निर्वाचन क्षेत्र के हजारों किसानों के खरीफ 2023 और 2024 के फसल बीमा दावे अभी भी बीमा कंपनियों के पास लंबित हैं;
- (ख) क्या सरकार का प्रधानमंत्री फसल बीमा योजना के अंतर्गत उन बीमा कंपनियों के विरुद्ध दंडात्मक कार्रवाई करने का विचार है जो निर्धारित समय-सीमा के भीतर दावों का निपटान नहीं करती हैं;
- (ग) क्या खरीफ-2025 से दावों के निपटान में देरी के मामले में 12 प्रतिशत दंडात्मक व्याज का नया प्रावधान इस क्षेत्र में लागू कर दिया गया है; और
- (घ) क्या सरकार का बाड़मेर क्षेत्र के बाजरा उत्पादक किसानों को बिचौलियों से बचाने के लिए न्यूनतम समर्थन मूल्य पर खरीद हेतु अतिरिक्त खरीद केंद्र खोलने और खरीद प्रक्रिया को सरल एवं पारदर्शी बनाने का विचार है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

- (क) बाड़मेर जिले में दिनांक 31.12.2025 तक 201.88 करोड़ रुपये के रिपोर्ट किए गए दावों में से खरीफ 2023 सीजन के लिए 200.30 करोड़ रुपये (99.22%) के दावों का भुगतान किया जा चुका है और 35.07 करोड़ रुपये के रिपोर्ट किए गए दावों में से, खरीफ 2024 सीजन के लिए 34.03 करोड़ रुपये (97.03%) के दावों का भुगतान किया जा चुका है।
- (ख) और (ग) PMFBY के प्रचालन दिशानिर्देशों के अनुसार यदि बीमा कंपनी द्वारा भुगतान समय पर नहीं किया जाता है तो खरीफ 2024 से 12% का जुर्माना स्वतः गणना करके राष्ट्रीय फसल बीमा पोर्टल (NCIP) के माध्यम से लगाया जाता है।
- (घ) खाद्य एवं सार्वजनिक वितरण विभाग द्वारा दी गई जानकारी के अनुसार, मोटे अनाजों की खरीद, राज्यों द्वारा खरीदे जाने वाले मोटे अनाजों (ज्वार, बाजरा, मक्का और रागी आदि) और 6 माइनर मिलेट्स के आवंटन, वितरण और निपटान के लिए दिशानिर्देशों द्वारा विनियमित होती है। इन दिशानिर्देशों के तहत राज्यों को लक्षित सार्वजनिक वितरण प्रणाली (TPDS)/अन्य कल्याणकारी

योजनाओं (OWS) के तहत वितरण हेतु किसानों से न्यूनतम समर्थन मूल्य (MSP) पर विकेंद्रीकृत खरीद पद्धति के माध्यम से इन वस्तुओं की खरीद करने की अनुमति है।

राजस्थान सरकार ने राज्य की लक्षित सार्वजनिक वितरण प्रणाली (TPDS) के तहत वितरण हेतु खरीफ विपणन सीजन (KMS) 2025-26 के लिए बाजरा की खरीद प्लान प्रस्तुत नहीं की है। तदनुसार, KMS 2025-26 (खरीफ) के दौरान राजस्थान में बाजरा की कोई खरीद नहीं की गई है।

ILLEGAL INTRUSION BY FISHERMEN

5154. SHRI MADDILA GURUMOORTHY:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) whether Tirupati Constituency, with a 75 km coastline and Pulicat Lake, has nearly 20,000 traditional fishermen who for over two decades have faced illegal intrusion by fishermen using 400–500 HP mechanized boats in reserved zones, causing damage and violent attacks leading to injuries and if so, the details thereof;
- (b) whether the Government has taken note that the such issue, remains unresolved at the ground level and continues to pose a serious livelihood and law-and-order concern; and
- (c) whether the Government has taken any steps to implement joint coastal patrolling, strict enforcement of reserved zones, seizure of illegal mechanized

boats and establish a permanent inter-State coordination mechanism to ensure safety and livelihood security of the local fishermen?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) to (c) The Coastal State Governments and Union Territory (UT) Administrations are responsible for regulating fishing activities within Territorial Waters extending up to 12 nautical miles, as this subject falls under Entry 21 of the State List. The Union Government regulates fishing in India's Exclusive Economic Zone (EEZ) beyond 12 nautical miles under Entry 57 of the Union List. Accordingly, the coastal States/UTs enforce their respective Marine Fishing Regulation Acts (MFRAs) to govern fishing within territorial waters. Several States/UTs have also designated exclusive zones for traditional fishers operating non-motorized and motorized craft, where mechanized vessels are prohibited.

The Government of Andhra Pradesh has reported occasional incidents of illegal fishing by mechanized vessels from Tamil Nadu and Puducherry within its territorial waters, including in traditional fishing zones and the Pulicat Lake area. To address such, inter-state fishing issues, and in line with the advice of the Inter-State Council, the Department of Fisheries, Government of India vide Order dated 29 March 2023 had constituted three Regional Fisheries Management Councils (RFMCs) viz. Western, Eastern, and Southern RFMCs. These RFMCs

serve as platforms for States/UTs to collaboratively resolve inter-state fishing disputes and ensure equitable access to marine resources. The Indian Coast Guard is represented in all three RFMCs. Issues raised by States/UTs are placed on the agenda of the relevant RFMC for deliberation.

The Government of Tamil Nadu has indicated that the coordinated action is undertaken with neighbouring coastal States/UTs through existing institutional mechanisms to prevent recurrence of such incidents and to ensure peaceful, uninterrupted fishing operations. Tamil Nadu has also highlighted proactive measures to strengthen institutional arrangements for safeguarding fishermen's safety and livelihoods.

Following concerns raised by Andhra Pradesh in the Southern RFMC meeting held on 19 August 2023, the Government of Tamil Nadu has issued an Order dated 31 January 2024 constituting a District-Level Committee comprising District Collectors and officials from Thiruvallur, Chennai, and Chengalpattu (Tamil Nadu) and SPSR Nellore, Prakasam, and Tirupati (Andhra Pradesh). The Committee is mandated to sensitise fishermen and address fishing-related disputes between the two States. Tamil Nadu has further informed that action is taken against offending fishing vessels under the Tamil Nadu Marine Fishing Regulation Act, 1983, based on evidence, including photographs and videographs, provided by the Government of Andhra Pradesh.

Similarly, the Government of Andhra Pradesh refers incidents of illegal fishing by vessels from Puducherry to the UT Administration for appropriate action. Andhra Pradesh is also pursuing amendments to the Andhra Pradesh Marine Fishing Regulation Act, 1994, to introduce more stringent provisions for effectively addressing illegal, unreported, and unregulated (IUU) fishing within its territorial waters.

FUNDS TO PANCHAYATI RAJ INSTITUTIONS

5155. SHRI BALRAM NAIK PORIKA:

Will the Minister of **PANCHAYATI RAJ** be pleased to state:

- (a) the devolution of funds, functions and functionaries (3Fs) to Panchayati Raj Institutions (PRIs) in States, including the extent of financial autonomy;
- (b) the progress under Rashtriya Gram Swaraj Abhiyan, including training imparted to elected representatives and staff;
- (c) the status of e-Panchayat and digital infrastructure in Gram Panchayats, including online service delivery; and
- (d) the measures to promote women's participation and leadership in PRIs?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

- (a) "Panchayat", being "Local Government", is a State subject and part of State List of Seventh Schedule of the Constitution of India. Panchayats are set up and

operate through the respective State Panchayati Raj Acts. States have made their own Panchayati Raj Act, subject to the provisions of the Constitution. Article 243G of the Constitution empowers the Legislature of a State to make provisions, by law, for the devolution of power and responsibilities upon Panchayat at appropriate level, subject to such conditions as may be specified, with respect to the preparation of plans for economic development and social justice and implementation of schemes for economic development and social justice as may be entrusted to them including those in relation to matters listed in the Eleventh Schedule to the Constitution. The State legislatures are to consider the 29 subjects listed in the Eleventh Schedule for devolution of power and responsibilities upon Panchayats. Accordingly, devolution of funds, functions, and functionaries to Panchayati Raj Institutions depends on the extent of powers and resources devolved to them by the States concerned, which varies across States.

The Ministry of Panchayati Raj reviews performance of Panchayats, from time to time, through studies, review meetings, field visits, video conferencing, Information Technology applications etc.

The Ministry has released a report titled “Status of Devolution to Panchayats in States - An Indicative Evidence-Based Ranking, 2024” in February 2025 to assess the effectiveness of devolution and the role of local governments in strengthening grassroots democracy. This report presents the Devolution Index, which provides the overall scores and ranks for all States/Union Territories covered

under Part-IX of the Constitution, based on six identified dimensions: Framework, Functions, Finances, Functionaries, Capacity Enhancement, and Accountability. This report reveals that the extent of devolution has increased from 39.9% to 43.9% between the period 2013-14 to 2021-22.

(b) The Ministry has implemented a Centrally Sponsored Scheme called Revamped Rashtriya Gram Swaraj Abhiyan (RGSA) w.e.f. financial year 2022-23 with main objective for capacitating PRIs through imparting training to all the Elected Representatives, functionaries and other stakeholders to develop their governance capabilities for leadership roles to enable the Panchayats to function effectively. The details of number of participants trained under revamped RGSA since 2022-23 to 2025-26 (as on 28.02.2026) are as under:

S. No.	Financial Year	Number of participants trained
1	2022-23	42,02,293
2	2023-24	39,92,382
3	2024-25	35,54,942
4	2025-26 (As on 28.02.2026)	35,65,409

(c) The Ministry is implementing the e-Panchayat Mission Mode Project (MMP) under RGSA, which has significantly enhanced transparency, efficiency, and governance at the grassroots level. The eGramSwaraj application, developed as

part of the e-Panchayat MMP, has facilitated digital planning, accounting, monitoring, and online payments at the Panchayat level. The integration of eGramSwaraj with the Public Financial Management System (PFMS) enables real-time payments to vendors and service providers, ensuring seamless fund flow and reducing delays. During Financial Year 2025–26, 2,55,254 Gram Panchayats across the country, uploaded their Gram Panchayat Development Plans (GPDPs). During the same period, Panchayati Raj Institutions made payments amounting to ₹53,342 crore through the eGramSwaraj–PFMS interface.

Further, applications developed by the Ministry like Meri Panchayat have endeavoured to bring transparency in Panchayat Governance by making information on planning, activities and progress of works in Panchayat accessible to public. Similarly, Panchayat NIRNAY is an online application that aims at bringing transparency and better management in conduct of Gram Sabhas by Panchayats.

Furthermore, an application of 'AuditOnline' has been developed for online audits of Panchayat accounts and their financial management. AuditOnline for transparent auditing of Central Finance Commission funds utilization to strengthen financial management of Panchayats launched in April 2020. For audit period 2023-24, audit report for 2,58,074 GPs have been generated.

The Ministry has also introduced SabhaSaar, an AI-enabled voice-to-text and meeting summarisation platform, to support accurate and timely documentation of Gram Sabha and Panchayat meetings. The platform facilitates

multilingual transcription, agenda-wise summarisation of proceedings, validation of minutes by Panchayat functionaries prior to finalisation, and structured recording of resolutions and action points. SabhaSaar is intended to enhance transparency, efficiency and follow-up in grassroots governance. As on 18-03-2026, over 1.17 lakh Gram Panchayats have utilized the SabhaSaar portal for generation of Minutes of Meetings, and more than 2.39 lakh Minutes have been uploaded on the portal.

Furthermore, the Ministry has strengthened the e-GramSwaraj platform through integration with other national digital platforms. Integration with the Government e-Marketplace (GeM) facilitates transparent, efficient and rule-based procurement by Gram Panchayats. Integration with Bharat Sanchar Nigam Limited (BSNL) enables Gram Panchayats to apply for internet connectivity at the Panchayat level. Integration with BHASHINI enables multilingual access to e-GramSwaraj, thereby improving accessibility in regional languages. In addition, integration of weather forecast information supports informed local planning and timely decision-making, particularly in the areas of agriculture and disaster preparedness.

Further, the provision of last-mile digital connectivity to Gram Panchayats under the BharatNet programme is being implemented by the Department of Telecommunications to provide broadband connectivity to all Gram Panchayats. Under the BharatNet project, as on 18.03.2026, over 2.18 lakh Gram Panchayats

across the country have been made service-ready, and network upgradation and expansion are being undertaken under the Amended BharatNet Programme.

(d) To promote the participation of women in panchayats as well as to increase their leadership role in Panchayati Raj Institutions, Article 243D of the Constitution of India provides not less than one-third reservation for women out of 'total number of seats to be filled by direct election in every Panchayat' and 'total number of offices of chairpersons in the Panchayats at each level'. However, 21 States and 2 Union Territories(UTs) have gone even further and have made provisions of 50% reservation for women in Panchayati Raj Institutions (PRIs) in their respective State Panchayati Raj Acts/Rules encouraging increased participation in the grassroots governance. In respect of remaining States/UTs, Constitutional provision as prescribed in Article 243D applies (i.e. one-third of total seats).

Further, the Ministry of Panchayati Raj through its thematic approach of Localisation of Sustainable Development Goals (LSDGs) including Theme 9 – Women Friendly Panchayats is ensuring women's active participation in grassroots governance. The Ministry of Panchayati Raj has issued advisories to States to facilitate the holding of separate Ward Sabha and Mahila Sabha meetings before Gram Sabha meetings.

Further, the Ministry has launched a comprehensive specialized training module "Shashkta Panchayat Netri Abhiyan" for the capacity building of Women Elected Representatives of Panchayati Raj Institutions. The focus of the training

module is to build the capacity of the Women Elected Representatives on different aspects of rural governance, enhance the knowledge & practical skills for effective delivery of roles & responsibilities as elected representatives and also to develop the leadership, communication, managerial & decision making skills for effective women led governance. A total of 1,05,966 Women Elected Representatives (as on 28th February, 2026) have been trained on this specialised module.

REGISTERED NEW STARTUPS/MSMES/INDUSTRIAL UNITS

5156. SHRI RAJU BISTA:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the number of new Startups/MSMEs/Industrial Units registered during the last five years, State-wise;
- (b) the total number of direct employment opportunities generated through the startups/MSMEs/Industrial Units during the same period;
- (c) the details of funds allocated and disbursed under major schemes of the Ministry aimed at promoting startups and MSMEs, State-wise; and
- (d) the number of Industries, MSMEs or registered companies that have shut down or migrated, particularly from West Bengal during the last five years?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

(a) and (b) Startup India initiative was launched on 16th January 2016, with an intent to build a strong ecosystem for nurturing innovation, startups and encouraging investments in the startup ecosystem of the country.

In the last five years, viz. 2021, 2022, 2023, 2024 and 2025, 1,65,443 entities have been recognised as startups by the Department for Promotion of Industry and Internal Trade (DPIIT). The State/Union Territory (UT)-wise details of entities recognised as startups during the last five years are given in the enclosed **Statement-I**. Such entities recognised as startups by DPIIT have created over 16.9 lakh direct jobs in the last five years viz. 2021, 2022, 2023, 2024 and 2025.

The subject of Industries is primarily under the domain of State Governments. The Government maintains the data in respect of Micro, Small and Medium Enterprises (MSMEs). As per the Ministry of Micro, Small & Medium Enterprises (MSMEs), it launched the Udyam Registration Portal (URP) on 01.07.2020 to facilitate ease of registration for MSMEs. This is voluntary, online and based on self-declaration. As per data available on the Udyam Portal, since its inception till 15.03.2026, more than 7.92 crore MSMEs including Informal Micro Enterprises (IMEs) are registered and have reported an employment of more than 34.98 crore. The State/UT-wise details of MSMEs registrations are given in the enclosed **Statement-II**.

(c) Under the Startup India initiative, the Government is implementing flagship Schemes such as Fund of Funds for Startups (FFS), Startup India Seed Fund

Scheme (SISFS) and Credit Guarantee Scheme for Startups (CGSS) to support startups across categories at various stages of their business cycle.

FFS has been established to catalyze venture capital investments and is operationalized by Small Industries Development Bank of India (SIDBI), which provides capital to Securities and Exchange Board of India (SEBI)-registered Alternative Investment Funds (AIFs) which in turn invest in startups. As on 31st January 2026, Rs. 12,362.70 crore has been committed (gross commitments) and Rs. 6,829.47 crore has been disbursed to/drawdown by AIFs supported under the Scheme. The State/UT-wise gross amount committed and disbursed to AIFs is given in the enclosed **Statement-III**.

SISFS provides financial assistance to seed stage startups through incubators. SISFS is implemented from 1st April 2021. As on 31st January 2026, Rs. 945 crore has been approved and Rs. 575 crore has been disbursed to incubators selected under the Scheme. The State/UT-wise amount approved and disbursed to incubators is given in the enclosed **Statement-IV**.

CGSS is implemented for enabling debt funding to startups through eligible financial institutions. CGSS is operationalized by the National Credit Guarantee Trustee Company (NCGTC) Limited and has been operationalized from 1st April 2023. As on 31st January 2026, loans amounting to Rs. 925.90 crore have been guaranteed for startup borrowers under the Scheme. The State/UT-wise amount of loans guaranteed to startup borrowers is given in the enclosed **Statement-V**.

In order to strengthen and extend financial support to MSMEs, the Ministry of MSME has implemented various schemes, which inter alia, include Credit Guarantee Scheme (CGS) for Micro and Small Enterprises (MSEs), Self Reliant India (SRI) Fund, Prime Minister's Employment Generation Programme (PMEGP), etc. The details of credit support under these schemes are given in the enclosed

Statement-VI.

The primary responsibility for developing the industrial sector rests with the State Governments, which adopt different policy measures to promote industrial development. The Central Government supplements the efforts of the States/UTs through various schemes, programmes and policy initiatives for promoting the growth and competitiveness of industries including Micro, Small and Medium Enterprises (MSMEs). In addition to ongoing schemes of various Departments and Ministries, the Central Government has taken various steps, such as Make in India, Startup India, PM Gati Shakti, National Infrastructure Pipeline (NIP), National Industrial Corridor Programme, Production Linked Incentive Scheme (PLI), promoting Ease of Doing Business (EoDB) and reducing compliance burden, National Single Window System (NSWS), India Industrial Land Bank (IILB), reforms in Foreign Direct Investment (FDI), Project Monitoring Group (PMG) etc. which facilitates setting up of major infrastructure projects across the country.

(d) As on 31st January 2026, a total of 2,12,283 entities have been recognised as startups by the Department for Promotion of Industry and Internal Trade. 6,789

recognised startups are categorized as closed (i.e., dissolved/struck-off), as per the Ministry of Corporate Affairs (MCA). Particularly in the State of West Bengal, 6,952 entities have been recognized as startups and 244 recognised startups are categorized as closed (i.e., dissolved/struck-off), as per the MCA.

Further as per the Udyam Registration Portal, since 01.07.2020, 1.37 lakh Micro Small and Medium Enterprises (MSMEs) have closed/shut down. The number of MSMEs shut down (1.37 lakh) as a proportion of the registered MSMEs of 7.92 crore during the same period is 0.17 %. Particularly in the State of West Bengal, 53,64,966 MSME have been registered as of 15.03.2026, and 16,696 MSMEs closed/shut down during the period.

Further, as reported by the Ministry of Corporate Affairs, between 2020-2021 and 2024-2025, 97,415 and 91,880 companies have been struck off under section 248(1) and section 248(2) of the Companies Act, 2013, respectively.

STATEMENT-I

The State/UT-wise number of entities recognised as startups during the last five years viz. 2021, 2022, 2023, 2024 and 2025 are as under:

State/UT	Number of entities recognized as startups in the last five years
Andaman and Nicobar Islands	73
Andhra Pradesh	3205
Arunachal Pradesh	81
Assam	1711
Bihar	3946

Chandigarh	506
Chhattisgarh	1735
Dadra and Nagar Haveli and Daman and Diu	76
Delhi	14643
Goa	597
Gujarat	15389
Haryana	8398
Himachal Pradesh	664
Jammu and Kashmir	1231
Jharkhand	1566
Karnataka	15473
Kerala	6181
Ladakh	23
Lakshadweep	2
Madhya Pradesh	5645
Maharashtra	28166
Manipur	221
Meghalaya	81
Mizoram	58
Nagaland	100
Odisha	2835
Puducherry	175
Punjab	1953
Rajasthan	6230
Sikkim	14
Tamil Nadu	11592
Telangana	9135
Tripura	157
Uttar Pradesh	16625
Uttarakhand	1379
West Bengal	5577
Total	1,65,443

STATEMENT-II

The State-wise MSME registrations as per Udyam Registration Portal from 01-07-2020 till 15-03-2026 are given in the table below:

State/UT	Micro	Small	Medium	Total
Andaman And Nicobar Islands	22,269	158	4	22,431
Andhra Pradesh	39,53,672	17,067	985	39,71,724
Arunachal Pradesh	49,287	389	19	49,695
Assam	15,33,215	6,732	529	15,40,476
Bihar	43,14,355	12,072	591	43,27,018
Chandigarh	80,717	1,269	133	82,119
Chhattisgarh	13,54,917	8,392	727	13,64,036
Dadra And Nagar Haveli and Daman And Diu	14,57,621	28,541	2,764	14,88,926
Delhi	1,29,963	1,127	79	1,31,169
Goa	43,62,502	54,334	4,245	44,21,081
Gujarat	20,21,856	23,105	1,770	20,46,731
Haryana	3,44,136	2,584	210	3,46,930
Himachal Pradesh	8,55,301	3,216	216	8,58,733
Jammu and Kashmir	15,70,479	5,931	357	15,76,767
Jharkhand	50,11,743	31,666	2,302	50,45,711
Karnataka	18,47,381	12,969	772	18,61,122
Kerala	20,227	114	3	20,344
Ladakh	2,462	-	-	2,462
Lakshadweep	48,64,361	19,918	1,196	48,85,475
Madhya Pradesh	1,01,73,908	74,867	6,930	1,02,55,705
Maharashtra	1,79,342	424	18	1,79,784
Manipur	75,004	418	33	75,455
Meghalaya	53,254	215	8	53,477
Mizoram	75,444	175	16	75,635
Nagaland	24,70,744	10,077	610	24,81,431
Odisha	1,08,426	670	61	1,09,157
Puducherry	21,41,880	16,996	1,236	21,60,112
Punjab	44,74,365	27,350	1,664	45,03,379

Rajasthan	36,543	164	13	36,720
Sikkim	62,51,501	39,405	2,835	62,93,741
Tamil Nadu	38,58,989	20,308	1,796	38,81,093
Telangana	35,217	916	135	36,268
Tripura	3,15,500	709	47	3,16,256
Uttar Pradesh	86,82,377	40,492	2,673	87,25,542
Uttarakhand	6,54,057	4,059	276	6,58,392
West Bengal	53,38,925	24,249	1,792	53,64,966
Total	7,87,21,940	4,91,078	37,045	7,92,50,063

STATEMENT-III

The amount committed and disbursed/drawdown by AIFs under FFS as on 31st January 2026 is provided below:

(in Rs. crore)

State/UT	Amount Committed to AIFs (Gross Commitments)	Amount Disbursed to/ Drawdown by AIFs
Assam	25.00	22.030
Delhi	1,099.00	761.103
Gujarat	150.00	116.331
Haryana	176.00	85.793
Karnataka	3,105.75	1,597.558
Maharashtra	6,801.95	3,581.872
Rajasthan	20.00	-
Tamil Nadu	705.00	480.524
Telangana	280.00	184.255
Total	12,362.70	6,829.47

STATEMENT-IV

The amount approved and disbursed to incubators under SISFS as on 31st January 2026 is provided below:

(in Rs. crore)

State/UT	Amount approved to incubators	Amount disbursed to incubators
Andhra Pradesh	29.40	17.37
Assam	12.60	5.04
Bihar	18.90	10.79
Chhattisgarh	3.15	2.16
Delhi	51.45	27.08
Goa	15.54	11.69
Gujarat	81.38	46.85
Haryana	21.00	13.40
Himachal Pradesh	13.65	6.96
Jammu & Kashmir	5.25	2.10
Jharkhand	4.20	1.68
Karnataka	104.48	62.61
Kerala	18.90	14.48
Madhya Pradesh	26.25	16.41
Maharashtra	120.75	74.31
Mizoram	4.20	1.99
Nagaland	7.35	3.57
Odisha	39.38	21.96
Puducherry	8.40	8.35
Punjab	44.10	25.78
Rajasthan	54.60	35.31
Sikkim	3.15	2.17
Tamil Nadu	96.34	57.90
Telangana	71.35	48.36
Uttar Pradesh	68.25	42.39
Uttarakhand	13.65	8.27
West Bengal	7.35	6.02
Total	945	575

STATEMENT-V

The State/UT-wise details of loans guaranteed to startup borrowers under the Credit Guarantee Scheme for Startups (CGSS) as on 31st January 2026 are as under:

State/UT	Amount of loans guaranteed to startup borrowers (in Rs. crore)
Andhra Pradesh	1.50
Assam	13.97
Bihar	0.28
Chandigarh	0.15
Chhattisgarh	0.65
Delhi	65.41
Gujarat	119.83
Haryana	128.39
Jammu And Kashmir	7.00
Karnataka	104.52
Kerala	35.00
Madhya Pradesh	10.80
Maharashtra	187.61
Odisha	4.50
Rajasthan	18.50
Tamil Nadu	84.60
Telangana	26.08
Uttar Pradesh	65.35
Uttarakhand	10.00
West Bengal	41.75
Total	925.90

STATEMENT-VI

The State/UT-wise details of CGS Guarantees approved since inception in 2000 till 28.02.2026 are placed below:

States/UTs	Amount approved (in Rs. Crore)
Andaman and Nicobar Islands	755
Andhra Pradesh	39,883
Arunachal Pradesh	1,801
Assam	26,579
Bihar	52,395
Chandigarh	6,450
Chhattisgarh	19,434
Delhi	54,290
Goa	4,445
Gujarat	1,12,795
Haryana	47,545
Himachal Pradesh	13,454
Jammu And Kashmir	14,782
Jharkhand	32,557
Karnataka	97,316
Kerala	35,489
Ladakh	373
Lakshadweep	22
Madhya Pradesh	60,367
Maharashtra	1,66,366
Manipur	1,238
Meghalaya	1,893
Mizoram	859
Nagaland	1,398
Odisha	42,591
Puducherry	1,556
Punjab	44,213
Rajasthan	59,092

Sikkim	707
Tamil Nadu	97,457
Telangana	45,935
Dadra and Nagar Haveli & Daman and Diu	1,648
Tripura	2,693
Uttar Pradesh	1,37,574
Uttarakhand	13,902
West Bengal	76,887
Total	13,16,741

The State/UT-wise details of investment under SRI Fund since inception till 28.02.2026 are provided below:

States/UTs	Fund Investment (in Rs. Crore)
Andhra Pradesh	10.4
Assam	0.3
Bihar	243.7
Chandigarh	67.6
Chhattisgarh	0.3
Delhi	1,908.2
Dadra and Nagar Haveli & Daman and Diu	4.2
Goa	0.3
Gujarat	659.2
Haryana	1,923.9
Himachal Pradesh	0.3
Jharkhand	0.2
Karnataka	4,342.3
Kerala	843.4
Madhya Pradesh	49.3
Maharashtra	4,427.8
Odisha	32.7
Puducherry	11.2
Punjab	33.5

Rajasthan	275.7
Tamil Nadu	730.6
Telangana	1,150.1
Tripura	0.3
Uttar Pradesh	653.4
Uttarakhand	27.8
West Bengal	41.8
Total	17,438.1

The State/UT-wise details of microenterprises assisted across the country state-wise under PMEGP during FY 2020-21 to FY 2024-25 are provided below:

State/UT	Margin Money (MM) Subsidy (in Rs. crore)
Andaman Nicobar	8.58
Andhra Pradesh	614.5
Arunachal Pradesh	43.41
Assam	330.78
Bihar	617.23
Chandigarh	1.7
Chhattisgarh	346.86
Delhi	14.43
Goa	12.47
Gujarat	1260.14
Haryana	295.29
Himachal Pradesh	166.62
Jammu & Kashmir	1412.05
Jharkhand	216.03
Karnataka	698.37
Kerala	331.92

Ladakh	39.51
Lakshadweep	0.35
Madhya Pradesh	809.82
Maharashtra	577.73
Manipur	130.18
Meghalaya	64.16
Mizoram	75.73
Nagaland	125.96
Odisha	455.14
Puducherry	5.35
Punjab	340.42
Rajasthan	489.06
Sikkim	20.91
Tamil Nadu	802.07
Telangana	455.41
Tripura	89.08
Uttar Pradesh	1774.54
Uttarakhand	197.56
West Bengal	361.18
Total	13184.51

ESTABLISHING SPECIAL ECONOMIC ZONES

5157. SHRI RAMASAHAYAM RAGHURAM REDDY:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the steps taken by the Government to establish a special economic zones for pharmaceutical industries;

- (b) the details regarding such establishments in the State of Telangana; and
- (c) the details on expansion of such zones for the pharmaceutical industry in the next five years?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

(a) to (c) Special Economic Zones (SEZs) set up under the SEZ Act, 2005 and SEZ Rules, 2006 are primarily private investment driven initiatives which may be established either jointly or severally by the Central Government, State Governments or any person. The Board of Approval constituted under the SEZ Act, 2005 considers proposals to set up SEZs, including for pharmaceutical industries, which have been duly recommended by the respective State Governments. At present, there are fifteen (15) SEZs notified in the country for pharmaceutical sector, including two (2) such SEZs in the State of Telangana. The details of notified and operational SEZs in Telangana for pharmaceutical industries are given in the enclosed **Statement**. There are 56 pharmaceutical units in these 15 SEZs. In addition to that, there are 116 units of pharmaceutical and bio-tech sector in other SEZs across the country.

STATEMENT

List of notified and operational Pharmaceutical Special Economic Zones in Telangana						
Sl. No.	Name of the Developer	Location	Type of SEZ	Area (hectares)	Date of Notification	Number of Units
1	Telangana State Industrial Infrastructural Corporation Ltd. (TSIIC)	Pollepally village, Jedcharla Mandal, Mahaboobnagar District, Telangana	Pharmaceuticals Formulation	101.17	13.06.2007	14
2	Divi's Laboratories Limited	Lingojigudem Village, Choutuppal Mandal, Yadadri Bhuvanagiri District Telangana	Pharmaceutical	50.946	27.02.2019	1
Total						15

स्थानीय स्वशासन**5158. श्री कंवर सिंह तंवर:**

क्या पंचायती राज मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने उत्तर प्रदेश के अमरोहा जिले में निर्वाचित प्रतिनिधियों का क्षमता निर्माण, कार्यों का विकेंद्रीकरण, वित्तीय प्रबंधन, पारदर्शिता और नागरिक भागीदारी सहित पंचायती राज संस्थाओं के कामकाज को सुदृढ़ करने के उपायों पर विचार किया है ताकि स्थानीय स्वशासन का प्रभावी कामकाज सुनिश्चित किया जा सके;
- (ख) यदि हां, तो पिछले तीन वर्षों के दौरान जिले में प्रशिक्षण कार्यक्रमों, ई-गवर्नेंस को अपनाने, ग्राम पंचायतों को निधियों के प्रवाह, संपरीक्षा तंत्र और कार्यनिष्पादन की निगरानी के संबंध में सरकार द्वारा की गई पहलों का ब्यौरा क्या है; और
- (ग) यदि नहीं, तो इसके क्या कारण हैं?

पंचायती राज मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्री (श्री राजीव रंजन सिंह उर्फ ललन सिंह):

(क) से (ग) भारत के संविधान की सातवीं अनुसूची की राज्य सूची के संदर्भ में पंचायत, "स्थानीय सरकार" होने के कारण राज्य का विषय है। पंचायतों को राज्यों के पंचायती राज अधिनियमों के अंतर्गत स्थापित और संचालित किया जाता है। संविधान के प्रावधानों के अधीन रहते हुए, राज्यों ने अपने अलग-अलग पंचायती राज अधिनियम बनाए हैं। भारत के संविधान का अनुच्छेद 243छ, आर्थिक विकास और सामाजिक न्याय के लिए योजनाएं तैयार करने के लिए तथा आर्थिक विकास और सामाजिक न्याय की ऐसी स्कीमों करें, जो पंचायतों को सौंपी जा सके, जिनमें संविधान की ग्यारहवीं अनुसूची में सूचीबद्ध विषय भी शामिल है, के क्रियान्वयन के लिए, किसी भी राज्य के विधान मंडल को, निर्दिष्ट शर्तों के अधीन, उचित स्तर पर पंचायतों को शक्तियों और उत्तरदायित्वों के हस्तांतरण के लिए, कानून द्वारा, प्रावधानों को बनाने का अधिकार देता है। राज्य के विधानमंडल को, पंचायतों को शक्तियों और उत्तरदायित्वों के हस्तांतरण के लिए, ग्यारहवीं अनुसूची में वर्णित 29 विषयों पर विचार करना होता है। इन 29 विषयों में ग्रामीण स्वास्थ्य, महिला विकास, बच्चों के लिए प्राथमिक शिक्षा और कृषि विकास जैसे क्षेत्र भी शामिल हैं। तदनुसार, पंचायती राज संस्थाओं के प्रभावी कामकाज को सुनिश्चित करने के लिए निर्वाचित प्रतिनिधियों का क्षमता निर्माण, कार्यों का विकेंद्रीकरण, वित्तीय प्रबंधन, पारदर्शिता और नागरिक भागीदारी, ई-गवर्नेंस को अपनाने, ग्राम पंचायतों को निधियों के प्रवाह, संपरीक्षा तंत्र और कार्यनिष्पादन की निगरानी सहित पंचायतों से संबंधित सभी मामले संबंधित राज्य सरकार, जिसमें उत्तर प्रदेश राज्य भी शामिल है, के अधिकार क्षेत्र में आते हैं।

पंचायती राज मंत्रालय समय-समय पर अध्ययनों, समीक्षा बैठकों, क्षेत्रों के दौरे, वीडियो कॉन्फ्रेंसिंग, सूचना प्रौद्योगिकी अनुप्रयोगों, आदि के माध्यम से, पंचायतों के कार्य निष्पादन की समीक्षा करता रहता है।

पंचायती राज संस्थाओं के कामकाज को सुदृढ़ करने के लिए, इस मंत्रालय ने एक उपयोगकर्ता के अनुकूल वेब आधारित पोर्टल ई-ग्रामस्वराज (<https://egramswaraj.gov.in>) लॉन्च किया है, जिसका उद्देश्य विकेंद्रीकृत योजना, प्रगति रिपोर्टिंग, वित्तीय प्रबंधन, कार्य-आधारित लेखांकन और सृजित संपत्तियों के विवरण में बेहतर पारदर्शिता लाना है। राज्यों द्वारा पंचायती राज संस्थाओं को केंद्रीय वित्त आयोग की धनराशि के ऑनलाइन हस्तांतरण और पंचायतों को विक्रेताओं/सेवा प्रदाताओं को वास्तविक समय पर भुगतान करने में सक्षम बनाने के लिए ई-ग्रामस्वराज पोर्टल को सार्वजनिक वित्तीय प्रबंधन प्रणाली के साथ भी एकीकृत किया गया है। पंचायतें अपनी वार्षिक पंचायत विकास योजनाएँ तैयार करके ई-ग्रामस्वराज पोर्टल पर अपलोड करती हैं। इसके अलावा, मंत्रालय ने पंचायत खरीद में पारदर्शिता लाने के लिए ई-ग्रामस्वराज को गवर्नमेंट ई-मार्केटप्लेस (GeM) के साथ एकीकृत किया है।

मंत्रालय ने ई-पंचायतों हेतु मिशन मोड परियोजना (एमएमपी-ई-पंचायत) को लागू किया है, जो राष्ट्रीय ग्राम स्वराज अभियान (आरजीएसए) योजना का एक केंद्रीय घटक है, जिसके तहत विभिन्न ई-गवर्नेंस परियोजनाओं को पंचायतों के डिजिटलीकरण की दिशा में वित्त पोषित किया जाता है। संशोधित राष्ट्रीय ग्राम स्वराज अभियान (आरजीएसए) को वित्तीय वर्ष 2022-23 से राज्यों/ संघ राज्य क्षेत्रों, जिसमें उत्तर प्रदेश राज्य भी शामिल है, में लागू किया गया है जिसका मुख्य उद्देश्य सभी निर्वाचित प्रतिनिधियों, पदाधिकारियों और अन्य हितधारकों को नेतृत्व की भूमिकाओं के लिए अपनी शासन क्षमताओं को विकसित करने के लिए प्रशिक्षण प्रदान करने के माध्यम से पंचायती राज संस्थाओं को सक्षम बनाना है ताकि ग्राम पंचायतें प्रभावी ढंग से काम कर सकें। संशोधित आरजीएसए के तहत पिछले तीन वर्षों के दौरान उत्तर प्रदेश राज्य के अमरोहा जिले के अंतर्गत आयोजित परिक्षण में प्रशिक्षित प्रतिभागियों की कुल संख्या का विवरण इस प्रकार है:

क्र. सं.	वित्तीय वर्ष	प्रशिक्षित प्रतिभागियों की संख्या
1	2022-23	1,852
2	2023-24	891
3	2024-25	713

इस योजना के तहत, यह मंत्रालय ग्राम पंचायतों के प्रभावी कामकाज जैसे कि ग्राम पंचायत भवनों का निर्माण, कंप्यूटर और उत्तर पूर्व राज्यों पर ध्यान केंद्रित करते हुए ग्राम पंचायत भवनों के साथ सामान्य सेवा केंद्रों (सीएससी) की सह-स्थापना, के लिए बुनियादी ढांचे के निर्माण हेतु सीमित पैमाने पर राज्यों/संघ राज्य क्षेत्रों के प्रयासों को बढ़ावा देता है, जैसा कि राज्यों/संघ राज्य क्षेत्रों ने अपनी वार्षिक कार्य योजनाओं में प्रस्तावित किया है और बाद में केंद्रीय अधिकार प्राप्त समिति द्वारा अनुमोदित किया गया है। यह मंत्रालय, योजना के प्रभावी कार्यान्वयन के लिए, वार्षिक कार्य योजना में अनुमोदन के अनुसार राज्यों, जिला और ब्लॉक स्तर पर परियोजना प्रबंधन इकाइयों (पीएमयू) की स्थापना के लिए संशोधित आरजीएसए की योजना के तहत राज्यों/संघ राज्य क्षेत्रों को भी सहायता प्रदान कर रहा है और पंचायतों की क्षमता निर्माण और प्रशिक्षण का समर्थन करने के लिए राज्य, जिला और ब्लॉक स्तर के पंचायत संसाधन केंद्रों के रूप में संस्थागत तंत्र की स्थापना कर रहा है।

पंचायत खातों और उनके वित्तीय प्रबंधन के ऑनलाइन ऑडिट के लिए 'ऑडिटऑनलाइन' नामक एप्लीकेशन विकसित की गई है। अप्रैल 2020 में पंचायतों के वित्तीय प्रबंधन को मजबूत करने के लिए केंद्रीय वित्त आयोग के फंड के उपयोग की पारदर्शी ऑडिटिंग के लिए ऑडिटऑनलाइन की शुरुआत की गई।

इसी प्रकार, पंचायत निर्णय (NIRNAY) एक ऑनलाइन एप्लिकेशन है जिसका उद्देश्य पंचायतों द्वारा ग्राम सभाओं के संचालन में पारदर्शिता और बेहतर प्रबंधन लाना है। मंत्रालय ने 14 अगस्त 2025 को एक एआई आधारित बैठक-सारांश टूल, सभासार भी लॉन्च किया है। सभासार प्लेटफॉर्म ग्राम सभा

की कार्यवाही की संरचित लेखन और उसके विश्लेषण के लिए सक्षम बनाता है और ग्राम सभा की बैठकों की आवर्ती, उनके प्रकार और भागीदारी जैसे प्रमुख मापदंडों की निगरानी में मदद करता है।

IMPACT OF PM-KISAN ON SMALL AND MARGINAL FARMERS

5159. SHRI RAJESHBHAI NARANBHAI CHUDASAMA:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE**

be pleased to state:

- (a) the number of farmers who have been benefited from the 21st installment of Pradhan Mantri Kisan Samman Nidhi (PM-KISAN);
- (b) the impact of PM-KISAN on small and marginal farmers' income levels;
- (c) the manner in which the farmers can check their beneficiary status and installment payment details; and
- (d) the manner in which the Government is addressing issues related to Aadhaar verification and payment delays?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) The PM-KISAN scheme is a central sector scheme launched in February 2019 by the Hon'ble Prime Minister to supplement the financial needs of cultivable land-holding farmers. Under the scheme, a financial benefit of ₹ 6,000/- per year is transferred in three equal instalments, into the Aadhaar seeded bank accounts of

farmers through Direct Benefit Transfer (DBT) mode. The Government of India has disbursed over ₹ 4.27 lakh Cr. in 22 installments since inception.

During the release of 21st instalment of the PM-Kisan scheme on 19th November, 2025, more than 9.35 crore farmers received the benefit.

(b) There have been multiple impact evaluation assessments of the PM-KISAN scheme that highlight its impact on farmers' income and rural economy. Their findings are as follows:

- (i) An independent study conducted by the International Food Policy Research Institute (IFPRI) in 2019 analyzed that the funds provided under PM-KISAN have significantly contributed to rural economic growth, alleviated credit constraints, and increased investments in agricultural inputs. Additionally, the funds have improved farmers' risk-taking capacity, enabling them to make productive yet riskier investments.
- (ii) The Department of Agriculture and Farmers Welfare has also implemented a comprehensive feedback mechanism using Kisan Call Centres (KCC) and its surveys show that more than 93% of the farmers utilising the benefits for agricultural activities.
- (iii) The Development Monitoring and Evaluation Office (DMEO) of NITI Aayog conducted an impact evaluation study on the PM-KISAN scheme. The study's findings demonstrate that the scheme is successfully

fulfilling its primary function of providing direct financial assistance to farmers holding agricultural land, thereby enhancing their economic stability and agricultural productivity. The study also shows that over 92 percent of beneficiary farmers utilized the financial assistance for essential agricultural inputs such as seeds, fertilizers, and pesticides, which are particularly important in the face of rising input costs and weather-related uncertainties. Additionally, approximately 85 percent of beneficiary farmers reported an increase in agricultural income, and a significant reduction in reliance on informal credit during crop failures or medical emergencies. This study demonstrates the scheme's contribution to India's progress toward the Sustainable Development Goals related to poverty reduction, food security, gender equity, and institutional transparency.

(c) A dedicated 'Farmers Corner' has been provided on the PM-KISAN portal where a number of facilities have been provided to farmers including checking their beneficiary status and instalment payment details. There is an additional functionality i.e. Know Your Status, provided on the portal for the farmers to check their eligibility and payment status. Farmers can also visit their local Common Service Center where they can get their beneficiary status and instalment payment details.

Further, considering the large beneficiary base of the scheme, to promptly address the general queries and grievances raised by the beneficiaries, a voice-based PM-KISAN AI Chatbot (Kisan e-Mitra) was developed. This Chatbot provides quick, accurate, and clear responses to farmers' queries round the clock in their native languages, making the system more accessible and user-friendly. It is accessible on all platforms such as web, mobile, etc. The Kisan eMitra Chatbot currently operates in 11 languages—English, Hindi, Odia, Tamil, Bengali, Malayalam, Gujarati, Punjabi, Kannada, Telugu, and Marathi. So far, over 95 lakh queries of more than 53 lakh farmers have been addressed. This chatbot also provides information about farmer's beneficiary status and payment details.

(d) Aadhaar Number is mandatory for registration under PM-Kisan Scheme and all beneficiaries under PM-KISAN are Aadhaar authenticated. Further, all the payments are made through Aadhaar Based Payment System mode directly into the bank account seeded with beneficiaries' Aadhaar. The Department regularly conducts focused saturation drives in coordination with States/UTs, Common Service Centres (CSCs) and India Post Payments Bank (IPPB) to facilitate Aadhaar seeding of bank accounts.

नई औद्योगिक परियोजनाएं

5160. श्री मुरारी लाल मीना:

क्या भारी उद्योग मंत्री यह बताने की कृपा करेंगे कि:

- (क) पिछले तीन वर्षों के दौरान देशभर में और विशेष रूप से राजस्थान में भारी उद्योग मंत्रालय के अधीन केंद्रीय सरकारी क्षेत्र के उद्यमों द्वारा अनुमोदित नई औद्योगिक परियोजनाओं की संख्या कितनी है और उनका सेक्टर-वार ब्यौरा क्या है;
- (ख) इन अनुमोदित परियोजनाओं के अंतर्गत अब तक कुल कितना पूंजीगत निवेश किया गया है और उनके माध्यम से सृजित/सृजित होने वाले प्रत्यक्ष और अप्रत्यक्ष रोजगार के अवसरों की संख्या कितनी है;
- (ग) क्या दौसा संसदीय निर्वाचन क्षेत्र में किसी औद्योगिक इकाई, विनिर्माण क्लस्टर, आनुषंगिक उद्योग की स्थापना या विस्तार परियोजना के लिए कोई प्रस्ताव विचाराधीन है और यदि हां, तो राजस्थान में घोषित औद्योगिक गलियारों की संख्या, दौसा क्षेत्र के निकट घोषित गलियारों और उनकी प्रगति की वर्तमान स्थिति सहित तत्संबंधी ब्यौरा क्या है; और
- (घ) क्या सरकार जनजातीय क्षेत्रों, अर्ध-शहरी क्षेत्रों और कम औद्योगिक विकास वाले क्षेत्रों में भारी उद्योगों को आकर्षित करने के लिए विशेष प्रोत्साहन नीतियां, वित्तीय सहायता और बुनियादी ढांचा सहायता प्रदान कर रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

भारी उद्योग मंत्रालय में राज्य मंत्री; तथा इस्पात मंत्रालय में राज्य मंत्री (श्री भूपति राजू श्रीनिवास वर्मा):

(क) और (ख) भारी उद्योग मंत्रालय के प्रशासनिक नियंत्रणाधीन प्रचालनरत केंद्रीय सार्वजनिक क्षेत्रक उद्यम (सीपीएसई) विस्तार तथा नए उत्पादों के विनिर्माण के उद्देश्य से नए संयंत्रों और मशीनरी की स्थापना हेतु पूंजीगत व्यय (कैपेक्स) करते हैं। पिछले 3 वित्त वर्षों के दौरान केंद्रीय सार्वजनिक क्षेत्रक उद्यम-वार किया गया निवेश/पूंजीगत व्यय निम्नानुसार है:

(करोड़ रुपए में)

क्र.सं.	सीपीएसई का नाम	2022-23	2023-24	2024-25
1.	एंड्रयू यूल एंड कंपनी लिमिटेड	42.6900	20.2700	8.2400

2.	भारत हेवी इलेक्ट्रिकल्स लिमिटेड	262.00	287.00	536.00
3.	ब्रेथवेट, बर्न एंड जेसप कंस्ट्रक्शन लिमिटेड	3.5226	0.4764	0.3476
4.	ब्रिज एंड रूफ कंपनी (इंडिया) लिमिटेड	5.7264	4.1678	2.4204
5.	सीमेंट कॉर्पोरेशन ऑफ इंडिया लिमिटेड	4.7190	55.9367	21.0924
6.	इंजीनियरिंग प्रोजेक्ट्स (इंडिया) लिमिटेड	0.8871	0.4402	0.3154
7.	हेवी इंजीनियरिंग कॉर्पोरेशन लिमिटेड	5.1652	0.0262	0.00
8.	एचएमटी लिमिटेड	1.5100	0.6400	0.0100
9.	एचएमटी मशीन टूल्स लिमिटेड	6.9100	3.9800	2.2000
10.	एचएमटी (इंटरनेशनल) लिमिटेड	0.0443	0.0223	0.0022
11.	हिंदुस्तान साल्ट्स लिमिटेड	0.4149	1.6546	0.0199
12.	सांभर साल्ट्स लिमिटेड	4.7085	9.2352	5.1193
13.	इंस्ट्रुमेंटेशन लिमिटेड	1.3668	0.5854	0.6201
14.	नेपा लिमिटेड	0.7700	4.3349	0.8524
15.	राजस्थान इलेक्ट्रॉनिक्स एंड इंस्ट्रुमेंट्स लिमिटेड	0.0890	0.1672	0.0743
16.	रिचर्डसन एंड क्रूडस (1972) लिमिटेड	0.0571	0.0033	0.0949
	कुल	340.5809	388.9402	577.4089

(ग) और (घ) वर्तमान में भारी उद्योग मंत्रालय के तहत ऐसा कोई प्रस्ताव विचाराधीन नहीं है।

बारानी कृषि के संबंध में अनुसंधान

5161. डॉ. शिवाजी बंडाप्पा कालगे :

श्री संदिपनराव आसाराम भुमरे :

श्री निलेश ज्ञानदेव लंके :

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

- (क) सरकार द्वारा देश में, विशेषकर महाराष्ट्र के मराठवाड़ा क्षेत्र में, केंद्रीय बारानी कृषि अनुसंधान संस्थान (सीआरआईडीए) के मिशन कार्यालय, जिसका उद्देश्य मराठवाड़ा क्षेत्र में संकटग्रस्त किसानों की सहायता करने और इसके परिणामों को लागू करने में सुविधा प्रदान करने हेतु बारानी कृषि के संबंध में आवश्यक और अनुप्रयुक्त अनुसंधान करना है, की स्थापना करने के लिए क्या कदम उठाए गए हैं और विशेषकर लातूर, छत्रपति संभाजीनगर और अहिल्यानगर जिलों के संबंध में तत्संबंधी ब्यौरा क्या है; और
- (ख) सरकार द्वारा मराठवाड़ा क्षेत्र में संकटग्रस्त किसानों की सहायता करने पर केन्द्रित कार्यक्रम आरंभ करने के लिए भारतीय चरागाह एवं चारा अनुसंधान संस्थान (आईजीएफआरआई) के संबंध में क्या कदम उठाए गए हैं और तत्संबंधी ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री भागीरथ चौधरी):

- (क) भाकृअनुप-केंद्रीय बारानी कृषि अनुसंधान संस्थान (ICAR-CRIDA), हैदराबाद द्वारा मराठवाड़ा क्षेत्र (लातूर, छत्रपति संभाजीनगर और अहिल्यानगर जिलों) में चिंतित किसानों को सहयोग करने और अनुसंधान परिणामों के प्रयोग की सुविधा प्रदान करने हेतु कार्य किया जा रहा है। भाकृअनुप-केंद्रीय बारानी कृषि अनुसंधान संस्थान (ICAR-CRIDA) द्वारा बारानी कृषि पर अखिल भारतीय समन्वित अनुसंधान परियोजना (AICRPDA) और कृषि मौसम विज्ञान पर अखिल भारतीय समन्वित अनुसंधान परियोजना (AICRPAM) केंद्रों तथा राष्ट्रीय जलवायु-अनुकूल कृषि नवाचार-प्रौद्योगिकी प्रदर्शन घटक

(NICRA-TDC) के माध्यम से बारानी कृषि पर जरूरी एवं रणनीतिक अनुसंधान आयोजित करने के समग्र उद्देश्य के साथ व्यापक रूप से कार्य किया जा रहा है :

- (1) बारानी कृषि पर अखिल भारतीय समन्वित अनुसंधान परियोजना (AICRPDA) केंद्र जो कि मराठवाड़ा क्षेत्र में स्थित है, द्वारा क्षेत्र-विशिष्ट फसलों एवं फसलचक्र प्रणालियों का मूल्यांकन एवं स्थापना; वर्षा जल प्रबंधन; पोषक तत्व प्रबंधन; ऊर्जा प्रबंधन; वैकल्पिक भूमि उपयोग प्रबंधन और बारानी एकीकृत कृषि प्रणालियां (RIFS) के लिए कार्य किया जा रहा है।
- (2) कृषि मौसम विज्ञान पर अखिल भारतीय समन्वित अनुसंधान परियोजना (AICRPAM), परभनी केंद्र जो कि मराठवाड़ा क्षेत्र में स्थित है, द्वारा संसाधन लक्षणवर्णन; मराठवाड़ा क्षेत्र में प्रमुख फसलों की फसल-मौसम-कीट-नाशीजीव संबद्धता की स्थापना करने; तथा क्षेत्र-आधारित कृषि मौसम परामर्श का प्रसार करने के क्षेत्र में कार्य किया जा रहा है।
- (3) राष्ट्रीय जलवायु-अनुकूल कृषि नवाचार-प्रौद्योगिकी प्रदर्शन घटक (NICRA-TDC) के जालना, लातूर और उस्मानाबाद केंद्रों द्वारा मराठवाड़ा क्षेत्र में स्थित कृषि विज्ञान केंद्रों के माध्यम से चार मॉड्यूल के अंतर्गत क्षेत्र में जलवायु-अनुकूल प्रौद्योगिकियों को समुन्नत किया जा रहा है। इन मॉड्यूल में शामिल हैं : प्राकृतिक संसाधन प्रबंधन, फसल एवं फसलचक्र प्रणाली, पशुधन, गांव स्तरीय संस्थान तथा क्षमता निर्माण आदि। विशेष रूप से महाराष्ट्र के बार-बार सूखा प्रभावित क्षेत्रों में किसानों को सहयोग देने हेतु क्षेत्र में समुन्नत अथवा अप-स्केलिंग की जा रही प्रमुख प्रौद्योगिकियां हैं : सोयाबीन की अल्पावधि और सूखे से बचाव वाली किस्म (MAUS-158); बार-बार होने वाले सूखे के प्रति संवेदनशील क्षेत्रों के लिए अरहर की अल्पावधि किस्म (BDN-711); कुसुम की दबाव सहनशील किस्म (PBNS-12) जो नमी के घटते हुए हालात में भी अच्छी उपज देती है; रबी ज्वार की दबाव सहनशील

किस्म (परभनी मोती); उत्पादन को स्थिर रखने और सूखा-प्रवण क्षेत्रों में जोखिम कम करने के लिए अंतर-फसलचक्र खेती प्रणालियाँ।

इसके अलावा, क्षेत्र में स्थित वसंतराव नाइक मराठवाड़ा कृषि विद्यापीठ, परभनी तथा महात्मा फुले कृषि विद्यापीठ, राहुरी द्वारा प्रौद्योगिकी मूल्यांकन, कृषि परामर्श सहित स्थान-विशिष्ट सिफारिशों और किसानों के क्षमता निर्माण के कार्य में संलग्न कृषि विज्ञान केंद्रों (लातूर, छत्रपति संभाजीनगर तथा अहिल्यानगर) के माध्यम से अनुसंधान, क्षमता निर्माण और विस्तार की जरूरतों को पूरा किया जा रहा है।

(ख) भाकृअनुप-भारतीय चरागाह एवं चारा अनुसंधान संस्थान (ICAR-IGFRI), झांसी ने चिंतित किसानों की मदद हेतु मराठवाड़ा क्षेत्र पर ध्यान केंद्रित करते हुए महाराष्ट्र के लिए चारा संसाधन विकास योजना विकसित की है। इस योजना से महाराष्ट्र में सूखे चारे की 31.3% कमी और हरे चारे की 59.4% कमी के अंतराल को कम करने में मदद मिली है। चारे की उपलब्धता को और बढ़ाने के लिए भारतीय रेंजलैंड एवं ग्रासलैंड संरक्षण, पुनर्स्थापन और सतत प्रबंधन के लिए एक नीति विकसित की गई, जिसने महाराष्ट्र के ग्रासलैंड क्षेत्रों के पुनर्जीवन में सहायता की।

इसके अलावा, भारतीय कृषि अनुसंधान परिषद से सहायता प्राप्त चारा फसल एवं उपयोगिता पर अखिल भारतीय समन्वित अनुसंधान परियोजना (AICRP-FC&U) के दो केंद्र पहले से ही पुणे एवं राहुरी में कार्य कर रहे हैं ताकि किसानों के खेतों पर रबी और खरीफ सीजन में चारा फसलों पर मराठवाड़ा क्षेत्र सहित संपूर्ण महाराष्ट्र के लिए प्रौद्योगिकियां सृजित की जा सकें और उनका प्रसार किया जा सके।

पिछले पांच वर्षों के दौरान, चारा फसल एवं उपयोगिता पर अखिल भारतीय समन्वित अनुसंधान परियोजना (AICRP-FC&U) तथा भाकृअनुप-भारतीय चरागाह एवं चारा अनुसंधान संस्थान (ICAR-IGFRI) द्वारा विभिन्न चारा फसलों में 50 से भी अधिक किस्में विकसित कर उनकी सिफारिश महाराष्ट्र

के विभिन्न भागों में खेती करने के लिए की गई है। मराठवाड़ा क्षेत्र के लिए 40 सर्वाधिक उपयुक्त किस्मों का ब्यौरा संलग्न **विवरण** में दिया गया है।

विवरण

वर्ष 2020-2025 के दौरान मराठवाड़ा (महाराष्ट्र) के लिए जारी की गई चारा फसलों की किस्में/संकर किस्में

क्रम.सं.	फसल	किस्म
1	चारा जई	ओएल-1964, एचएफओ-1211, जेओ-05-30-4, ओएल -1869-1 तथा ओएल -1861
2	बरसीम	जेएचबी-20-1, जेबी-08-17, जेबी-07-15, बीएम 14, बीएम 12, जेएचबी 18-1 तथा जेएचबी 18-2
3	चारा बाजरा	एडीवी-175020, एडीवी-2285, एडीवी-2184, एसबीएच-104, 16 एडीवी 0111, 16 एडीवी 0055, जेपीएम-18-7, बीएआईएफ बाजरा-5, बीएआईएफ बाजरा-6 , टीएसएफबी-18-1 एवं एडीवी 0061
4	चारा मक्का	एफएसबी 2021-1, पीजेएचएम-1, एफएसएम-2021-1, सीएमएच 12-686 तथा केडीएफएम-8
5	चारा लैथाइरस	बीएयूएल-106, बीसीके-19-21ए, जेसीएल-22-1, जेसीएल-21-1, जेसीएल-21-3 तथा बीएल-5
6	बाजरा × नेपियर हाइब्रिड	टीएसबीएन-15-15 तथा बीएनएच-26
7	ल्यूसर्न	बीएआईएफ-ल्यूसर्न-5, एलएलसी-6 तथा टीएनएलसी 15 (CO-4)
8	दीनानाथ घास	जेएचडी -19-4

MENTAL HEALTH MANDATORY IN POLICE TRAINING

5162. PROF. SOUGATA RAY:

Will the Minister of **HOME AFFAIRS** be pleased to state:

- whether the Government is aware of increasing mental stress levels among police personnel due to the nature of their work;
- if so, the details thereof;

- (c) whether the Government proposes to include mental health and stress management as a mandatory component in police training curricula; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a) to (d) “Police” is a State subject falling in List-II (State list) of the Seventh Schedule of the Constitution of India. It is primarily the responsibility of the State Governments/UT Administrations to provide adequate training to the police personnel.

The improvement of the physical and mental health of police personnel has been priority for the Government to ensure effective policing. The Ministry of Home Affairs has issued advisory to all the States/Union Territories to improve the health and well-being of police personnel, based on their requirements. In the advisory, main emphasize were given on Website/portal for health, tele medicine, annual medical check up, age based diet plans, hiring of civilian health counsellors etc.

Apart from above, Sardar Vallabhbhai Patel National Police Academy (SVPNPA), which imparts basic as well as in service training to Indian Police Service (IPS) officers, has also included a session on Stress Management as a part of the subject “Attitude, Ethics and Human Rights” in Phase-I of Basic Course of IPS Probationers. The Academy has collaborated with the Defence Institute of Psychological Research (DIPR), which has developed a module on Self-Regulation. The Academy is also conducting sessions on stress management in

Mid-Career Training Programme (MCTP) and Induction Training Course (ITC) Courses to strengthen the mental health of IPS officers.

पंचायती राज संस्थाओं हेतु निधि

5163. श्री भारत सिंह कुशवाह:

क्या पंचायती राज मंत्री यह बताने की कृपा करेंगे कि:

- (क) वर्ष 2022-23 से अब तक मंत्रालय द्वारा कार्यान्वित की जा रही विभिन्न केन्द्रीय योजनाओं के अंतर्गत ग्वालियरसंसदीय निर्वाचन क्षेत्र को आवंटित की गई निधि का वर्ष-वार और योजना-वार ब्यौरा क्या है;
- (ख) उक्त अवधि के दौरान आवंटित की गई निधि में से किए गए वास्तविक व्यय का वर्ष-वार और योजना-वार ब्यौरा क्या है;
- (ग) उक्त योजनाओं के अंतर्गत आवंटित निधि की तुलना में धीमी वास्तविक और वित्तीय प्रगति के क्या कारण हैं; और
- (घ) सरकार द्वारा निधि का अधिकतम और समय पर उपयोग सुनिश्चित करने के लिए क्या कदम उठाए जा रहे हैं?

पंचायती राज मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्री (श्री राजीव रंजन सिंह उर्फ ललन सिंह):

(क) और (ख) पंचायत राज्य का विषय है और पंचायती राज मंत्रालय पंचायती राज संस्थाओं को मज़बूत बनाने और उनके कुशल संचालन के लिए योजनाओं के तहत वित्तीय सहायता सहित, राज्य सरकारों के प्रयासों में निरंतर सहायता करता है और उन्हें पूरा करता है।

पंचायती राज मंत्रालय, पंचायती राज संस्थाओं के निर्वाचित प्रतिनिधियों और पदाधिकारियों के क्षमता निर्माण और प्रशिक्षण के लिए संशोधित राष्ट्रीय ग्राम स्वराज अभियान (आरजीएसए) की केंद्र

प्रायोजित योजना; सभी स्तरों पर पंचायतों के श्रेष्ठ विकासात्मक कार्यों को मान्यता देने हेतु उन्हें प्रोत्साहन देने के लिए केंद्रीय क्षेत्र की योजना - पंचायतों को प्रोत्साहन (आईओपी); और ई-गवर्नेंस को बढ़ावा देने के लिए ई-पंचायत मिशन मोड परियोजना (ईएमएमपी) को कार्यान्वित करता है (इस योजना के तहत राज्यों को कोई धनराशि प्रदान नहीं की जाती है)।

इसके अलावा, ग्रामीण क्षेत्रों के निवासियों को अधिकारों का अभिलेख प्रदान करने के लिए **स्वामित्व**(ग्रामीण आबादी का सर्वेक्षण और ग्रामीण क्षेत्रों में उन्नत प्रौद्योगिकी द्वारा मानचित्रण) नामक केंद्रीय क्षेत्र की योजना लागू की गई है।

आरजीएसए, आईओपी और ई-पंचायत एमएमपी योजनाओं को देश के राज्यों/संघ राज्य क्षेत्रों के सक्रिय भागीदारी, सहभागिता और सहकार्यता के साथ लागू किया जाता है, जिसमें मध्य प्रदेश का ग्वालियर संसदीय क्षेत्र भी शामिल है। स्वामित्व योजना को अधिकांश राज्यों/संघ राज्य क्षेत्रों में लागू किया गया है, जिसमें मध्य प्रदेश भी शामिल है।

आरजीएसए और स्वामित्व योजनाओं के तहत जिलों या किसी भी निर्वाचन क्षेत्र को धनराशि जारी नहीं की जाती है, बल्कि राज्यों/संघ राज्य क्षेत्रों को जारी की जाती है। वर्ष 2022-23 से आरजीएसए योजना के तहत मध्य प्रदेश को जारी की गई और उसके द्वारा उपयोग की गई धनराशि का वर्ष-वार ब्यौरा निम्नानुसार है:

(राशि करोड़ रु. में)

वर्ष	आवंटित/जारी की गई धनराशि	उपयोग की गई धनराशि*
2022-23	28.00	145.17
2023-24	32.17	74.14
2024-25	40.00	96.82
2025-26	50.00	64.09 (दिनांक 28.02.2026 तक)

* धनराशि के उपयोग में केंद्र का हिस्सा, राज्य का हिस्सा और पिछले वर्ष की अव्ययित शेष राशि शामिल है।

आईओपी योजना के तहत, मध्य प्रदेश की पंचायतों के लिए 2022-23 में कुल 2.72 करोड़ रुपये जारी किए गए थे, जिसमें ग्वालियर जिले की जोरासी ग्राम पंचायत के लिए 5 लाख रुपये शामिल थे। 2022-23 के बाद, किसी भी पंचायत को कोई पुरस्कार राशि प्राप्त नहीं हुई है।

(ग) वित्तीय वर्ष 2022-23 से, मध्य प्रदेश राज्य ने वर्तमान वित्तीय वर्ष 2025-26 के तक 2,70,339 प्रतिभागियों सहित कुल 8,81,112 प्रतिभागियों को प्रशिक्षण प्रदान किया है (28 फरवरी, 2026 के अनुसार)। अवसंरचना के मामले में, वित्तीय वर्ष 2024-25 में 50 ग्राम पंचायत भवनों को मंजूरी दी गई थी। इसके अलावा, राज्य ने उसी अवधि के लिए स्वीकृत सभी 289 कंप्यूटरों की सफलतापूर्वक खरीद की। मध्य प्रदेश ने अपने अधिसूचित गांवों में 100% ड्रोन सर्वेक्षण पूरा करके एक महत्वपूर्ण उपलब्धि हासिल की है। यह कार्य सटीक भूमि रिकॉर्ड बनाने और संपत्ति कार्ड जारी करने में सहायता करता है, जिससे ग्रामीण परिवारों के मालिकों को 'अधिकारों का अभिलेख' प्राप्त होता है।

ई-पंचायत मिशन मोड परियोजना (एमएमपी) के तहत, मध्य प्रदेश ने अपनी 100% ग्राम, ब्लॉक और जिला पंचायतों को ई-ग्रामस्वराज पोर्टल पर सफलतापूर्वक शामिल किया है, जिसमें से 21,950 ग्राम पंचायतें सक्रिय रूप से ऑनलाइन भुगतान कर रही हैं। राज्य का डिजिटल अवसंरचना काफी मजबूत है; यहाँ 22,565 ग्राम पंचायतें कंप्यूटर युक्त हैं और ब्रॉडबैंड कनेक्टिविटी के लिए 18,106 तैयार सेवा केंद्र स्थापित किए गए हैं। इसके अलावा, पारदर्शिता को संस्थागत रूप दिया गया है, जिसके तहत 22,978 ग्राम पंचायतों ने अपनी विकास योजनाएँ (जीपीडीपी) अपलोड की हैं और 23,304 पंचायती राज संस्थाओं ने वर्ष 2023-24 की अवधि के लिए अपनी लेखापरीक्षा रिपोर्ट पूरी कर ली हैं। वर्ष 2020-21 से वर्ष 2022-23 के बीच, मध्य प्रदेश ने हर साल लगातार 18 राष्ट्रीय पंचायत पुरस्कार जीते, और इस तीन साल की अवधि में कुल 54 पुरस्कार अपने नाम किए। इन पुरस्कारों में दीन दयाल उपाध्याय पंचायत सशक्तिकरण पुरस्कार (एनडीआरजीजीएसपी), नानाजी देशमुख राष्ट्रीय गौरव ग्राम सभा

पुरस्कार (एनडीआरजीजीएसपी) और ग्राम पंचायत विकास योजनाओं तथा बाल-अनुकूल पहलों के लिए दिए जाने वाले पुरस्कार शामिल हैं।

(घ) मंत्रालय के वरिष्ठ अधिकारी की बैठकों, वीडियो-कॉन्फ्रेंस और डैशबोर्ड पर नियमित फीडबैक के माध्यम से योजना के कार्यान्वयन की प्रगति की गहन और सघन निगरानी के लिए आवधिक समीक्षा/वास्तविक जांच करते हैं।

FAME INDIA SCHEME

5164. SHRI DEEPAK ADHIKARI (DEV):

Will the Minister of **HEAVY INDUSTRIES** be pleased to state:

- (a) whether the Government has successfully implemented the 'Faster Adoption and Manufacturing of at Electric Vehicles in India' (FAME India) scheme;
- (b) if so, the status of implementation of the said scheme including the status of its pilot project; and
- (c) the steps taken by the Government to overcome technological, research and development and ecosystem related hurdles in implementing the said scheme?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU SRINIVASA VARMA):

- (a) Yes, the Government has successfully implemented the Faster Adoption and Manufacturing of Electric Vehicles in India (FAME India) Scheme in two phases, i.e., Phase-I (01.04.2015 to 31.03.2019) and Phase-II (01.04.2019 to 31.03.2024).

The scheme has facilitated large-scale EV adoption, development of charging infrastructure, and promotion of domestic manufacturing.

(b) The implementation status of Phase-I (01.04.2015 to 31.03.2019), which acted as a pilot and helped in assessing technology viability and market response, is as follows:-

- i. Supported approx. 2.8 lakh electric and hybrid vehicles with incentives of Rs.359 crore.
- ii. Sanctioned and deployed 425 electric and hybrid buses across various cities in the country with Government Incentive of about Rs. 280 Crore.
- iii. Sanctioned of 520 charging stations for Rs.43 crore.
- iv. Projects worth about Rs. 158 Crore were sanctioned for the technology development projects like establishment of testing Infrastructure, setting up of 'Centre of Excellence' for Advanced Research in Electrified Transportation, Battery Engineering, etc. to various organisations / institutions.

The FAME (India) Scheme Phase II (FAME-II) was implemented from 01.04.2019 to 31.03.2024 with an outlay of Rs.11,500 crore. A total of 16,71,606 electric vehicles have been supported (sold) during the scheme period. Further, 5,195 e-buses have been deployed under the scheme till 31st January 2026. Under the FAME-II scheme, as on 01.01.2026, a total of 9,159 EV PCS have been installed under the FAME-II scheme.

(c) To address technological, R&D, and ecosystem challenges under PM E-DRIVE Scheme, being implemented from 01.04.2024, the following steps have been taken:-

- i. ₹780 crore allocated for upgradation of testing agencies to strengthen R&D.
- ii. ₹4,391 crore for deployment of 14,028 e-buses in major cities.
- iii. ₹2,000 crore for nationwide EV public charging infrastructure.
- iv. Implementation of Phased Manufacturing Programme to promote localization of critical EV components and strengthen the ecosystem.

IMPLEMENTATION NBHM IN TAMIL NADU

5165. SHRI G. SELVAM:

SHRI NAVASKANI K.:

SHRI C. N. ANNADURAI:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state

- (a) whether the Government is implementing the National Beekeeping and Honey Mission (NBHM) in the State of Tamil Nadu and if so, the objectives, coverage in the State and components of the Mission;
- (b) the number of beneficiaries, beekeeping clusters, honey processing units and Farmer Producer Organisations supported under NBHM in Tamil Nadu during the last three years, district-wise;

- (c) whether the Government has assessed the impact of NBHM on income enhancement, crop pollination and livelihood diversification of small and marginal farmers in the State, if so, the finding there of;
- (d) the measures taken to strengthen access to quality bee colonies, modern equipment, testing and certification facilities, branding and market linkage for Tamil Nadu beekeepers; and
- (e) the steps being taken to further expand scientific beekeeping and value addition in the State?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) Government of India, Department of Agriculture and Farmers Welfare (Da and FW) is implementing National Beekeeping and Honey Mission (NBHM) a Central Sector Scheme through National Bee Board (NBB) with the objective to promote scientific beekeeping and holistic development of beekeeping sector in the country including Tamil Nadu. Three Mini-Missions under NBHM have following components.

- i. Mini Mission-I: Setting up of Integrated Beekeeping Development Centers (IBDCs), honey testing labs, bee disease diagnostic labs, nucleus stock development centre, bee breeders, Human Resources Development (HRD) / capacity building, technology demonstration, empowerment of women through Beekeeping etc.
- ii. Mini Mission-II: Setting up of collection, trading, branding, value addition,

marketing centers, honey processing plants, storages, etc.

iii. Mini Mission-III: Research and Development (R&D).

(b) 200 beekeepers / beneficiaries benefited through 8 trainings on scientific beekeeping supported under NBHM during the last 3 years organized by Tamil Nadu Horticulture Development Agency (TANHODA) in Chennai district and Krishi Vigyan Kendra (KVK) in Chengalpattu district in the state. Besides, the details of beneficiaries from the training / seminar programmes organized by Tamil Nadu Agricultural University (TNAU), Coimbatore is also given below.

Programme	Districts	No. of Beneficiaries
4 State level seminars	Coimbatore, Madurai, Killikulam and Trichy	1000
15 District level seminars	Thiruvarur, Cuddalore, Virudhunagar, Vellore, Theni, Dharmapuri, Salem, Thanjavur, Pudukottai, Ooty, Villupuram, Tiruppur, Kanyakumari and Thiruvallur	2250
18 State level trainings	Coimbatore, Madurai, Tuticorin, Trichy, Virudhunagar, Vellore, Thiruvarur, Salem, Ooty, Villupuram, Pudukottai, Dharmapuri, Tiruppur, Cuddalore, Kanyakumari and Thiruvallur	450
4 Trainings to Central Armed Police Forces (CAPFs)	Madurai, Sivaganga, Chennai and Thiruvallur	200

(c) The third-party evaluation study of NBHM by the Management Development Institute (MDI), Gurgaon, Haryana has reported that the training programs cover the majority of aspects related to beekeeping as well as pollination management. It has increased beekeeper knowledge, confidence and practical skills related to

beekeeping and hive management and maintenance leading to improved income, work quality, and community well-being. NBHM has created a positive impact on beekeepers' and other stakeholders' satisfaction, knowledge, customer orientation and has made them more efficient in honey processing. Further, it has also helped to understand the crucial role of honey bees in the pollination of cross-pollinated crops. Stakeholders have started appreciating beekeeping as a vital input for agriculture, resulted in improved income for beekeepers and farmers, as well as created employment opportunities for unemployed youth and women participants.

TNAU, Coimbatore has conducted technology demonstrations on the impact of honey bees on yield and quality improvement in mandated crops including coconut, sunflower, gingelly, moringa, coriander and vegetables etc. at 15 Krishi Vigyan Kendra (KVK) (Salem, Ooty, Thiruvallur, Vellore, Thiruvarur, Trichy, Madurai, Virudhunagar, Dharmapuri, Kanyakumari, Tiruppur, Pudukottai, Villuppuram, and Ramnathapuram). The demonstrations clearly indicated that managed honey bee pollination significantly increased pollinator visitation, improved fruit / seed set and resulted in measurable enhancement of yield per hectare across crops (coconut:20-25%, sunflower:15-18%, gingelly:20-22%, moringa:25-28%, coriander:20%, vegetables:18-20%).

(d) and (e) Under NBHM project-based financial assistance is provided to the Implementing Agencies (IAs). Projects on capital infrastructure development such as establishment of one Mini honey Testing Lab at Kanyakumari district, 3 custom

hiring centres (CHCs) at Chengalpattu, Vellore and Virudhunagar districts, 318 training on scientific beekeeping, 38 seminars, 37 Women Empowerment Self Help Group (SHGs) formation for human resource development and capacity building and 3 research and development proposals have been sanctioned to IAs in Tamil Nadu for holistic development of beekeeping sector in the state.

ग्रामीण स्व-रोजगार संस्थान की भूमिका

5166. श्री अरुण गोविल:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या ग्रामीण स्व-रोजगार प्रशिक्षण संस्थान (आरएसईटीआई) देश में ग्रामीण युवाओं को आवश्यक प्रशिक्षण प्रदान करने में महत्वपूर्ण भूमिका निभाते हैं और देश के प्रत्येक जिले में इन संस्थानों का नेतृत्व अग्रणी बैंकों द्वारा किया जाता है;
- (ख) यदि हां, तो देश में वर्तमान में कार्यशील आरएसईटीआई की राज्य-वार संख्या कितनी है और प्रशिक्षण के पश्चात दो वर्षों की सहायता प्रदान करने के क्या परिणाम निकले हैं; और
- (ग) उत्तर प्रदेश के मेरठ लोक सभा निर्वाचन क्षेत्र में कुल कितने आरएसईटीआई हैं और कितने नए संस्थान खोले जाने की संभावना है और तत्संबंधी ब्यौरा क्या है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान):

(क) और ख) जी, हां। ग्रामीण स्वरोजगार प्रशिक्षण संस्थान (आरएसईटीआई) स्वरोजगार को बढ़ावा देने के लिए ग्रामीण युवाओं को कौशल विकास और उद्यमिता प्रशिक्षण प्रदान करने में महत्वपूर्ण भूमिका निभाते हैं। ये संस्थान भारत सरकार और राज्य सरकारों के सहयोग से जिलों में प्रमुख सार्वजनिक क्षेत्र के बैंकों और अन्य बैंकों द्वारा प्रायोजित और प्रबंधित किए जाते हैं। आरएसईटीआई मुफ्त आवासीय

प्रशिक्षण प्रदान करते हैं, जिसके बाद प्रशिक्षुओं को स्थायी आजीविका गतिविधियों को स्थापित करने में सक्षम बनाने के लिए बैंकों के साथ क्रेडिट लिंकेज की सहायता और सुविधा प्रदान की जाती है।

वर्तमान में 33 राज्यों/संघ राज्य क्षेत्रों के 619 जिलों में 632 आरएसईटीआई केंद्र कार्यरत हैं। देश में आरएसईटीआई के 25 सार्वजनिक क्षेत्र के बैंकों/निजी बैंकों/आरआरबी/राज्य सहकारी बैंकों द्वारा प्रायोजित कामकाज का राज्य/संघ राज्य क्षेत्र वार ब्यौरा संलग्न **विवरण-I** में दिया गया है। आरएसईटीआई कार्यक्रम, एक से दो साल की अनुवर्ती अवधि के दौरान प्रभावशीलता सुनिश्चित करने के लिए प्रशिक्षण के बाद सहायता प्रदान करता है। पिछले दो वर्षों और वर्तमान वर्ष के दौरान प्रशिक्षित और नियोजित लाभार्थियों और मार्गदर्शी सहायता प्राप्त लाभार्थियों का राज्यवार ब्यौरा संलग्न **विवरण-II** में दिया गया है।

(ग) वर्तमान में, एक ग्रामीण स्वरोजगार प्रशिक्षण संस्थान (आरएसईटीआई) मेरठ जिले में संचालित है, जो केनरा बैंक द्वारा प्रायोजित है, जो निर्वाचन क्षेत्र के अंतर्गत है। आरएसईटीआई ढांचे के अनुसार, आम तौर पर प्रत्येक जिले में एक आरएसईटीआई स्थापित किया जाता है और ग्रामीण युवाओं को कौशल और उद्यमिता प्रशिक्षण प्रदान करने के लिए एक बैंक द्वारा प्रायोजित किया जाता है।

विवरण-I

देश में कार्यात्मक आरएसईटीआई का राज्य/संघ राज्य क्षेत्र-वार ब्यौरा

क्र.सं.	राज्य/संघ राज्य क्षेत्र का नाम	आरएसईटीआई की संख्या
1	अंडमान और निकोबार द्वीप समूह	1
2	आंध्र प्रदेश	22
3	अरुणाचल प्रदेश	2
4	असम	28
5	बिहार	38
6	छत्तीसगढ़	29
7	दादर एवं नगर हवेली	1
8	गुजरात	29

9	हरियाणा	21
10	हिमाचल प्रदेश	10
11	जम्मू और कश्मीर	20
12	झारखंड	25
13	कर्नाटक	32
14	केरल	14
15	लक्षद्वीप	1
16	मध्य प्रदेश	53
17	महाराष्ट्र	36
18	मणिपुर	4
19	मेघालय	5
20	मिज़ोरम	3
21	नागालैंड	1
22	ओडिशा	30
23	पुदुचेरी	1
24	पंजाब	18
25	राजस्थान	35
26	सिक्किम	1
27	तमिलनाडु	37
28	तेलंगाना	17
29	त्रिपुरा	6
30	लद्दाख संघ राज्य क्षेत्र	2
31	उत्तर प्रदेश	78
32	उत्तराखंड	13
33	पश्चिम बंगाल	19
	कुल	632

स्रोत: एनएसीईआर

विवरण - II

पिछले 2 वर्षों और वर्तमान वर्ष के दौरान प्रशिक्षित और नियोजित तथा मार्गदर्शी सहायता प्राप्त करने वाले अभ्यर्थियों का राज्य//संघ राज्य क्षेत्र- वार ब्यौरा

क्र.सं.	राज्य/संघ राज्य क्षेत्र का नाम	वि.व. 2023-24		वि.व. 2024-25		वि.व. 2025-26 (दिनांक 28.02.2026 की स्थिति के अनुसार)	
		प्रशिक्षित	स्वरोजगार में/नियोजित	प्रशिक्षित	स्वरोजगार में/नियोजित	प्रशिक्षित	स्वरोजगार में/नियोजित
1	अंडमान और निकोबार द्वीप समूह	500	451	611	497	622	396
2	आंध्र प्रदेश	11432	8536	16174	12038	15401	11038
3	अरुणाचल प्रदेश	499	287	1042	779	839	459
4	असम	18132	12155	26097	19080	20509	12899
5	बिहार	30434	24495	41900	32128	35240	22643
6	छत्तीसगढ़	15040	10848	19079	14328	20693	12938
7	दादर एवं नगर हवेली	752	528	769	547	510	407
8	गुजरात	23117	15363	30705	22256	20864	14822
9	हरियाणा	15153	10760	20647	15061	14867	10042
10	हिमाचल प्रदेश	6876	5187	10450	7614	7582	4973
11	जम्मू और कश्मीर	8589	6397	19785	14325	10783	8240
12	झारखंड	20760	15370	26681	19849	20643	13793
13	कर्नाटक	25613	20284	31238	23696	29085	20096
14	केरल	10690	8389	14614	11355	12244	9333
15	लक्षद्वीप	467	346	589	419	494	376
16	मध्य प्रदेश	35859	27754	50160	36467	48616	29063
17	महाराष्ट्र	30397	22961	41123	30129	32321	20896
18	मणिपुर	1109	903	2664	2057	1732	1103
19	मेघालय	2508	1580	3840	2779	2441	1188
20	मिज़ोरम	1055	1053	2324	1366	1058	1310
21	नागालैंड	603	332	669	484	520	410
22	ओडिशा	22056	19544	30046	24998	23831	17866
23	पुदुचेरी	911	712	1251	880	990	539

24	पंजाब	12332	9398	17779	13274	13553	8897
25	राजस्थान	33293	26740	43116	32669	28429	20359
26	सिक्किम	439	335	1020	717	922	541
27	तमिलनाडु	29073	23835	36951	29561	37993	27742
28	तेलंगाना	7647	6321	10804	8149	10580	6256
29	त्रिपुरा	3386	2653	4309	2765	3198	2597
30	लद्दाख संघ राज्य क्षेत्र	585	462	965	686	850	672
31	उत्तर प्रदेश	60513	49873	81135	61939	68955	45747
32	उत्तराखंड	7505	5711	13203	9503	6752	5175
33	पश्चिम बंगाल	14094	10709	19470	14864	17502	11686
	कुल:	451419	350272	621210	467259	510619	344502

स्रोत: एनएसीईआर

प्रधान मंत्री ग्राम सड़क योजना का चौथा चरण

5167. श्री गजेन्द्र सिंह पटेल:

क्या ग्रामीण विकास मंत्री यह बताने की कृपा करेंगे कि:

- (क) खरगौन लोक सभा निर्वाचन क्षेत्र के खरगौन और बड़वानी जिलों में प्रधान मंत्री ग्राम सड़क योजना के चौथे चरण के अंतर्गत लक्षित 25,000 सड़कों से नहीं जुड़ी बस्तियों के लिए सड़कों की स्वीकृति की वर्तमान स्थिति क्या है; और,
- (ख) इस संबंध में अन्य क्या कदम उठाए गए हैं?

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान):

(क) और (ख) वर्ष 2011 की जनगणना के अनुसार पात्र सड़क संपर्कविहीन बसावटों को बारहमासी सड़क संपर्कता प्रदान करने के लिए सितंबर 2024 में एक नया घटक, पीएमजीएसवाई-IV शुरू किया गया, जिसकी कार्यान्वयन समय-सीमा वित्तीय वर्ष 2028-29 तक है। यह योजना मैदानी क्षेत्रों में 500+; उत्तर-पूर्वी राज्यों, पहाड़ी राज्यों और आकांक्षी जिलों/ब्लॉकों में 250+; तथा चिह्नित वामपंथी उग्रवाद (एलडब्ल्यूई) प्रभावित क्षेत्रों में 100+ की जनसंख्या वाली बसावटों को लक्षित करती है।

पीएमजीएसवाई-IV के तहत परियोजनाओं का चयन और उनकी स्वीकृति संबंधित राज्य सरकारों से प्राप्त प्रस्तावों पर आधारित है, जो योजना के कार्यक्रम संबंधी दिशा-निर्देशों के अनुपालन, तकनीकी जांच और निधियों की उपलब्धता के अध्यधीन है।

मध्य प्रदेश राज्य के संबंध में, अधिकार प्राप्त समिति (ईसी) ने 987 बसावटों को लाभान्वित करने के लिए 2,117.52 कि.मी लंबाई वाली 973 सड़कों के प्रस्तावों पर 18.03.2026 को विचार किया।

जिला	सड़कों की संख्या	लंबाई कि.मी में	जोड़ी जाने वाली बसावटें
बड़वानी	118	257.99	118
खरगौन	21	44.70	22

NPA IN WOMEN OWNED SHGS

5168. SHRI KALIPADA SAREN KHERWAL:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the top three States that have the lowest percent of Non-Performing Assets (NPA) in Women Self Help Groups (SHG) in big States; and
- (b) the top three States that had the highest NPA in Women SHGs?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT; AND
MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

- (a) The top three States with the lowest percentage of Non-Performing Assets (NPA) in Women Self Help Groups (SHGs) among big States (amount-wise outstanding) are Andhra Pradesh (0.61%), West Bengal (1.05%) and Bihar

(1.96%). The State/UT-wise details of Loan Outstanding Amount, NPA Amount and percentage of NPA in Women SHGs under DAY-NRLM are given in the enclosed **Statement.**

(b) The top three States with the highest NPA amount in Women SHGs are Tamil Nadu (3.65%), Karnataka (2.72%) and Telangana (2.07%).

STATEMENT

State/UT-wise details of Loan Outstanding Amount, NPA Amount and percentage of NPA in Women SHGs under DAY-NRLM

Geographic Wise Loan Delinquency Report as on 17.03.2026				
S.No.	States/UTs	Outstanding Amount (in crores)	NPA Amount (in crores)	% of NPA
1.	Meghalaya	351.73	22.18	6.31%
2.	Mizoram	94.85	4.81	5.07%
3.	Gujarat	990.99	48.10	4.85%
4.	Puducherry	248.48	10.85	4.36%
5.	Dadra and Nagar Haveli & Daman and Diu	1.65	0.06	3.86%
6.	Haryana	729.64	27.04	3.71%
7.	Tamil Nadu	30611.25	1116.05	3.65%
8.	Andaman & Nicobar Islands	2.40	0.08	3.46%
9.	Manipur	103.24	3.45	3.34%
10.	Arunachal Pradesh	49.91	1.60	3.20%
11.	Rajasthan	3031.82	91.47	3.02%
12.	Kerala	10987.89	325.53	2.96%
13.	Uttar Pradesh	3937.62	115.06	2.92%
14.	Maharashtra	15000.94	429.71	2.86%
15.	Chhattisgarh	3492.55	98.48	2.82%
16.	Karnataka	30147.68	820.71	2.72%
17.	Madhya Pradesh	5455.09	133.56	2.45%
18.	Punjab	171.68	3.63	2.11%

19.	Telangana	40272.20	835.63	2.07%
20.	Bihar	28601.16	559.51	1.96%
21.	Nagaland	162.66	3.08	1.89%
22.	Jammu & Kashmir	1055.42	17.64	1.67%
23.	Uttarakhand	471.40	7.75	1.64%
24.	Goa	113.61	1.84	1.62%
25.	Himachal Pradesh	382.88	5.80	1.51%
26.	Odisha	19118.61	282.39	1.48%
27.	Tripura	727.86	9.54	1.31%
28.	West Bengal	32842.97	346.32	1.05%
29.	Jharkhand	7762.62	67.43	0.87%
30.	Assam	9582.43	81.28	0.85%
31.	Andhra Pradesh	82693.46	506.20	0.61%
32.	Sikkim	68.46	0.30	0.43%
33.	Ladakh	2.39	0.00	0.00%
34.	Lakshadweep	1.42	0.00	0.00%
	Total	329377.20	5977.37	1.81%

लहसुन का उत्पादन

5169. श्रीमती डिम्पल यादव:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या मैनपुरी में लहसुन के उत्पादन और इसके लिए उपलब्ध प्रसंस्करण क्षमता के बीच के अंतर के संबंध में कोई आकलन किया गया है;
- (ख) क्या बाजार में कम बाजार मूल्यों और प्रसंस्करण सुविधाओं की कमी के कारण किसानों की आय पर पड़ने वाले प्रभाव पर कोई अध्ययन किया गया है;
- (ग) विगत पांच वर्षों के दौरान लहसुन प्रसंस्करण इकाइयों और शीत भण्डारों के लिए प्राप्त, स्वीकृत और लंबित प्रस्तावों का ब्यौरा क्या है; और

(घ) किसानों को बेहतर मूल्य सुनिश्चित करने के लिए स्थानीय स्तर पर लहसुन प्रसंस्करण उद्योग को बढ़ावा देने के लिए क्या कार्य योजना है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) और (ख) बागवानी और खाद्य प्रसंस्करण विभाग, उत्तर प्रदेश सरकार के अनुसार, मैनपुरी में लहसुन उत्पादन और प्रसंस्करण क्षमता के बीच अंतर के संबंध में कोई आकलन नहीं किया गया है। इसके अतिरिक्त, बागवानी और खाद्य प्रसंस्करण विभाग, उत्तर प्रदेश सरकार द्वारा कम बाजार मूल्यों और प्रसंस्करण सुविधाओं की कमी के कारण किसानों की आय पर पड़ने वाले प्रभाव के संबंध में कोई अध्ययन नहीं किया गया है।

(ग) खाद्य प्रसंस्करण उद्योग मंत्रालय ऑपरेशन ग्रीन्स योजना के तहत उत्तर प्रदेश, मध्य प्रदेश, राजस्थान और असम में चिन्हित उत्पादन क्लस्टर्स में लहसुन के प्रसंस्करण के लिए वित्तीय सहायता प्रदान कर रहा है। खाद्य प्रसंस्करण उद्योग मंत्रालय की ऑपरेशन ग्रीन्स योजना के तहत लहसुन प्रसंस्करण इकाई के लिए कोई परियोजना लंबित नहीं है।

(घ) केंद्र प्रायोजित प्रधानमंत्री सूक्ष्म खाद्य प्रसंस्करण उद्यम औपचारिकीकरण (पीएमएफएमई) योजना के तहत, खाद्य प्रसंस्करण उद्योग मंत्रालय द्वारा खाद्य प्रसंस्करण क्षेत्र में स्थापित इकाइयों के लिए पात्र परियोजना लागत के 35 प्रतिशत, अधिकतम 10.00 लाख रुपये तक सहायता देने के लिए अनुदान का प्रावधान किया गया है। इसके अतिरिक्त, राज्य योजना, अर्थात् उत्तर प्रदेश खाद्य प्रसंस्करण नीति-2023 के तहत, खाद्य प्रसंस्करण इकाइयों की स्थापना के लिए पात्र परियोजना लागत का 35 प्रतिशत, अधिकतम 5.00 करोड़ रुपये तक सहायता प्रदान करने का प्रावधान है।

OBJECTIVES OF NATIONAL LIVESTOCK MISSION

5170. SHRI BALWANT BASWANT WANKHADE:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) the main objectives and key features of the National Livestock Mission (NLM);
- (b) the measurable outcomes achieved under the Mission since its launch, including improvements in livestock productivity, employment generation, skill development and income enhancements of farmers and livestock rearers;
- (c) whether the Government has integrated cow rearing and allied activities such as dairy, fodder development and value-added livestock enterprises under the Skill India initiative and if so, the details of training provided and beneficiaries covered;
- (d) the details of funds allocated and utilised under the Mission during each of the last three years and the current year, State-wise, including Chhattisgarh; and
- (e) the monitoring, evaluation and outreach mechanisms adopted by the Government to ensure effective implementation and wider participation under the NLM?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

- (a) The objectives of the National Livestock Mission are as under:

The re-aligned National Livestock Mission (NLM) was launched in the year 2021-22. The major objectives of the scheme are employment generation through entrepreneurship development, enhancing per-animal productivity through genetic upgradation of sheep, goat, pig and poultry, goat, sheep, camel, donkey, milk, wool, egg and increase in cultivated area and quality seed production. The scheme has following three submissions and activities:-

1. Sub-Mission on Breed Development of Livestock and Poultry
2. Sub-Mission on Feed and Fodder Development
3. Sub-Mission on Innovation and Extension

1. Sub-mission on Breed Development of Livestock and Poultry: This Sub-Mission has following activities:

(a) Activity I:-Establishment of Entrepreneurs for breed development of Rural Poultry:

The 50% capital subsidy upto ₹ 25.00 lakh is provided to individual, Self Help Group (SHG)/Farmers Producer Organizations (FPO)/Farmers Cooperatives (FCOs)/Joint Liability Groups (JLGs) and Section 8 companies for establishment of Parent Farm (1000 birds),

(b) Establishment of Entrepreneur for breed development in small ruminant sector (sheep and goat farming):

The 50% capital subsidy up to ₹. 50.00 lakh is provided to individual, Self Help Group (SHG)/Farmers Producer Organizations (FPO)/Farmers Cooperatives

(FCOs)/Joint Liability Groups (JLGs) and Section 8 companies to establish sheep and goat breeding unit with minimum 100 females and 10 males and maximum of 500 females and 25 males.

(c) Activity II. Genetic Improvement of Sheep and Goat breeds: under this activity following are the sub activities:

(i) Establishment of Regional Semen Production Laboratory and Semen

Bank for sheep and goat: One-time grants-in-aid up to Rs. 400.00 lakh as Central Share are provided to the concerned state eligible for establishment of Regional Semen Station for sheep and goat.

(ii) Establishment of State Semen Bank: One-time assistance up to Rs. 10.00 lakh are provided to the state for strengthening of existing cattle and buffalo semen bank to store and distribute goat frozen semen.

(iii) Propagation of Artificial Insemination through existing cattle and buffalo Artificial Insemination centers:

One-time assistance upto ₹. 7000/-for each cattle Artificial Insemination (AI) Centre are provided for procurement of necessary equipment to strengthen the existing cattle AI centers to goat AI Centers for propagation of Goat Frozen semen.

(iv) Import of exotic sheep and goat germplasm:

Assistance is provided to State Animal Husbandry department for need based import of sheep and goat germplasm to increase productivity non-descript animals.

Activity III: Promotion of Piggery Entrepreneur:

Onetime 50% Capital subsidy up to ₹ 30.00 Lakh is provided to Individual/ Self Help Group (SHG)/Farmers Producer organizations (FPO)/Farmers Cooperatives (FCOs)/Joint Liability Groups (JLGs) and Section 8 companies.

Activity IV: Genetic Improvement of Pig breeds: Under this activity following activities are implemented:

(i) **Establishment of pig semen collection and processing lab:**

One-time assistance up to Rs. 150 lakh is provided to Animal Husbandry Department to establish semen processing lab at the government pig farm to produce high quality liquid boar semen for artificial insemination. Additionally, Rs. 30 lakh is provided as onetime recurring expenditure for procurement of consumables, medicines, chemicals etc. for first time processing of semen.

(ii) **Import of exotic pig germplasm:**

The Central Government is assisting the States for need based import of pig germplasm to increase productivity of the non-descript animals and to produce good quality cross bred animals to increase per animal meat production.

Activity V: Establishment of Entrepreneurs for horse, donkey, mule and camel: The 50% capital subsidy upto ₹ 50.00 lakh is provided to individual, Self Help Group (SHG)/Farmers Producer Organizations (FPO)/Farmers Cooperatives (FCOs)/Joint Liability Groups (JLGs) and Section 8 companies.

Activity VI: Genetic Improvement of Horse, Donkey, Mule, Camel:

(a) Regional Semen Station for Horse, donkey and camel: One-time Grants in Aid up to ₹ 10 cr. is provided to the State Government for establishment of semen station for Indigenous horse, donkey, mule and camel,

(b) Nucleus Breed Farm for Conservation of Horse/Donkey/Camel germplasm: One-time Grants-in-Aid up to ₹. 10 cr. is provided to the State Governments for establishment of Nucleus Breeding Farm for Horse, Camel, Donkey with elite animals in order to *in situ* and *ex-situ* conservation of animals.

(c) Breed Registration Society: 100% assistance are provided for establishment of breed registration society for horse, camel and donkey.

2. Sub-Mission on feed and fodder development: The Sub-Mission of the feed and fodder will have the following activities:

(i) Assistance for quality Fodder seed production: 100% incentivization for production of all categories of fodder seed production by Central and State Govt. institutions.

(ii) Entrepreneurial activities in feed and fodder:

One time 50% capital subsidy up to ₹ 50 lakh is provided to the Individuals. SHG, FCOs JLG, FPOs, Dairy Cooperative societies, section 8 companies are incentivized for the value addition such as Hay/Silage/Total Mixed Ration(TMR)/ Fodder Block.

(iii) Establishment of Entrepreneurs for Fodder Seed processing

Infrastructure (processing and grading unit/ fodder seed storage

godown) One time 50% capital subsidy up to ₹ 50 lakh is provided to companies, start-ups/ SHGs/FPOs/FCOs/JLGs/ Cooperative societies Section 8 companies and other credible organizations for establishing fodder seed processing infrastructure.

(iv) Fodder production from Non-Forest Wasteland/Rangeland/Non-

arable Land” and “Fodder Production from Forest Land: The Central assistance is provided for production of various fodder in the degraded non-forest wasteland / rangeland / grassland/ non-arable land and forest land to enhance the vegetation cover of problematic soils like saline, acidic and heavy soil.

3. Sub Mission on Innovation and Extension: Under this Sub-Mission the following are the activities:

(i) Research and Development and innovations:

100% assistance is provided to credible institutions including Governmental organisations for research and development in the sheep, goat, poultry, pig, and feed and fodder sectors.

(ii) Extension activities:

Assistance is provided for scheme and animal husbandry promotion through IEC activities such as seminars, training, capacity building, livestock farmers groups, breeders' associations, and livestock melas.

(iii) Livestock Insurance programme: Assistance is provided to the State Government for share of premium @ 60:40 or 90:10 basis for insurance coverage for animals. The beneficiary is sharing 15% share of the premium.

(b) The major achievements under the National Livestock Mission during the last five years are as under:

SI.No.	Name of the activity	Achievement
01	Entrepreneurship Development Programme	Till now, 3169 Sheep and Goat projects, 338 Pig projects, 207 Poultry projects and 129 Feed and fodder projects have been approved. This is expected to generate 18481 employments, impact 86265 farmers, expected to produce 4.71 Lakh Metric Ton Per Annum (MTPA) of fodder and induce 14.04 lakh livestock including poultry.
02	Genetic Improvement programme	Four regional goat semen processing Laboratories have been approved. Two have been completed.
03	Quality Fodder Seed Production	Total 1.41 lakh ton quality fodder seed has been produced and ₹864.61cr. utilized. This has covers 28.23 lakh hector Land and this is expected to produces 1552.92 lakh quality green fodder.
04	Livestock Insurance	Total 68,64,37 lakh of animals have been insured and ₹.15879.8 lakh utilized.

(c) The Department of Animal Husbandry and Dairying, Government of India has established Center for Excellence for Animal Husbandry (CEAH) under which various training programmes are going on related to Cow and dairy, fodder development and value-added livestock enterprises to entrepreneurs, officers, farmers, students, officials from financial institutions and paravets. Till date, 5604 numbers of trainings have been imparted in the last three years. Apart from the training in CEAH, the Department of Animal Husbandry and Dairying, Government of India has Central Cattle Breeding Farms, Regional Fodder Stations, Central Poultry Development Organization, and Central Sheep Breeding Farms where the training for farmers are also undertaken.

(d) The details of funds allocated, released and utilised under the Mission during each of the last three years and current year State-wise including Chattisgarh is as under:

(₹ in Lakh)

Sl.No	Name of the State/UTs	2022-23			2023-24			2024-25		
		Allocation	Release	Utilization	Allocation	Release	Utilization	Allocation	Release	Utilization
1	Andhra Pradesh	3000	6009.28	6009.28	1260	1260.00	1260.00	800	786.00	786.00
2	Bihar	0	0.00	0.00	0	0	0	0	0	0
3	Chhattisgarh	1200	0.00	0.00	75	75	75	50	50	50
4	Goa	5	0.00	0.00	0	0	0	0	0	0
5	Gujarat	400	0.00	0.00	155	155	155	100	100	100
6	Haryana	500	0.00	0.00	600	407.00	407.00	975	400.00	400.00
7	Himachal Pradesh	200	0.00	0.00	0	0	0	0	0	0
8	Jammu & Kashmir	0	0.00	0.00	0	0	0	0	0	0
9	Jharkhand	0	0.00	0.00	256.01	0	0	0	0	0
10	Karnataka	2200	0.00	0.00	250	250	250	725.22	725	725
11	Kerala	1500	0.00	0.00	0	0	0	50	0	0
12	Madhya Pradesh	925	0.00	0.00	350	175.00	175.00	500	500.00	500.00
13	Maharashtra	2045	0.00	0.00	260	0	0	0	100	100
14	Odisha	1400	446.00	446.00	0	0	0	320	150	150
15	Punjab	0	369.66	369.66	0	0	0	0	0	0
16	Rajasthan	500	0.00	0.00	0	0	0	0	100	100
17	Tamil Nadu	1300	0.00	0.00	0	0	0	100	150	150
18	Telangana	1200	0.00	0.00	0	0	0	50	0	0
19	Uttar Pradesh	300	0.00	0.00	200	100	100	771	671	671
20	Uttarakhand	890	0.00	0.00	200	198.48	198.48	305.25	305.25	305.25
21	West Bengal	700	296.63	296.63	0	0	0	200	200	200

North Eastern States										
22	Arunachal Pradesh	200	261.85	261.85	900	573.7	573.7	256.25	181.25	181.25
23	Assam	600	0.00	0	0	0	0	0	0	0
24	Manipur	1100	0.00	0	0	0	0	500	170	170
25	Meghalaya	400	0.00	0	0	0	0	0	0	0
26	Mizoram	600	0.00	0	201.99	171.31	171.31	0	0	0
27	Nagaland	400	0.00	0	200	50	50	237.81	200	200
28	Sikkim	1100	93.21	93.21	0	0	0	0	0	0
29	Tripura	300	0.00	0	700	0	0	0	0	0
UTs with Legislature &										
30	A & N Islands	5	0.00	0.00	125	0	0	0	0	0
31	Chandigarh	5	0.00	0.00	0	0	0	0	0	0
32	Dadra & Nagar Haveli	5	0.00	0.00	0	0	0	0	0	0
33	Daman & Diu	5	0.00	0.00	0	0	0	0	0	0
34	Delhi	5	0.00	0.00	0	0	0	0	0	0
35	Jammu and Kashmir	1390	675.35	675.35	400	0	0	250	250	250
36	Lakshadweep	5	0.00	0.00	0	0	0	0	0	0
37	Puducherry	5	0.00	0.00	0	0	0	0	0	0
38	Ladakh	510	308.295	308.295	150	0.00	0.00	27.5	27.40	27.40

Current Year -2025-26 (as on 16.03.2026): (₹ in lakh)				
Sl.No	Name of the State/UTs	2025-26		
		Allocation	Release	Utilization
1	Andhra Pradesh	367.75	367.75	257.55
2	Bihar	0	0.00	0.00
3	Chhattisgarh	116.18	116.18	62.94
4	Goa	0.00	0.00	0.00
5	Gujarat	240.00	240.00	167.85
6	Haryana	571.00	571.00	426.00
7	Himachal Pradesh	0.00	0.00	0.00
8	Jharkhand	0.00	0.00	0.00
9	Karnataka	399.47	399.47	333.71
10	Kerala	50.00	50.00	40.00
11	Madhya Pradesh	608.82	608.82	567.79
12	Maharashtra	15.00	15.00	15.00
13	Odisha	250.00	250.00	250.00
14	Punjab	10.00	10.00	2.99
15	Rajasthan	100.00	100.00	22.32
16	Tamil Nadu	225.00	225.00	200.00
17	Telangana	75.00	75.00	0.00
18	Uttar Pradesh	225.00	225.00	225.00
19	Uttarakhand	550.00	550.00	550.00
20	West Bengal	325.00	325.00	277.25
North Eastern States				
21	Arunachal Pradesh	337.20	337.20	164.46
22	Assam	648.17	648.17	90.29
23	Manipur	301.25	301.25	99.56
24	Meghalaya	114.00	114.00	5.61
25	Mizoram	657.24	657.24	457.24
26	Nagaland	300.08	300.08	300.08
27	Sikkim	707.82	707.82	398.42
28	Tripura	458.50	458.50	190.57
UTs with Legislature &				
29	A & N Islands	0.00	0.00	0.00
30	Chandigarh	0.00	0.00	0.00

31	Dadra & Nagar Haveli & Daman & Diu	0.00	0.00	0.00
32	Delhi	0.00	0.00	0.00
33	Jammu and Kashmir	950.00	950.00	775.18
34	Lakshadweep	0.00	0.00	0.00
35	Puducherry	39.56	39.56	39.56
36	Ladakh	225.00	225.00	225.00

(e) Under the NLM-EDP activity, the NLM Udyamimitra Portal has been developed to streamline the application process, ensuring smooth submission, tracking and approval of proposals. Additionally, the Department of Animal Husbandry & Dairying (DAHD), Government of India has developed an advanced dashboard to promote transparency, enhance efficiency and enable real-time monitoring of projects under the scheme. To support entrepreneurs, the National Livestock Mission Help Desk has been set up in the state to assist with online form submissions and address related issues. Further, Central Level Bankers Committee (CLBC) has been established to track applications pending with banks. Further, the DAHD, Gol is creating awareness through outreach mechanism like seminars through Common Service Centers, Creative Videos, Information Education and Communication (IEC) activities, short films, success stories etc. In addition, the DAHD, Gol has engaged National Level Monitors who are deputed at the field for monitoring of the scheme.

ELIMINATION OF UNTOUCHABILITY PRACTICES

5171. ADV. FRANCIS GEORGE:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) whether the Government is aware of high pendency and low conviction rates in cases registered under the Protection of Civil Rights Act, 1955;
- (b) if so, the details of cases registered, investigated, pending trial and disposed of during the last five years, State-wise;
- (c) whether any assessment has been conducted regarding causes for low conviction rates including investigation gaps and reporting deficiencies and if so, the findings thereof;
- (d) if so, the steps taken to strengthen enforcement, monitoring and accountability mechanisms under the Act; and
- (e) the measures proposed to improve reporting systems, legal awareness and implementation of schemes aimed at eliminating untouchability practices?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE):

(a) and (b) The information regarding pendency and conviction of cases registered under the Protection of Civil Rights Act, 1955 is not centrally maintained in the Department of Social Justice & Empowerment. The National Crime Records Bureau (NCRB), Ministry of Home Affairs maintains data regarding cases registered, investigated, pendency rates, conviction rates and disposed cases under the Protection of Civil Rights Act, 1955. National Crimes

Record Bureau (NCRB) compiles and publishes statistical data on crimes in its publication 'Crime in India'. The published reports are available till the year 2023. As per the NCRB Data, the state-wise details of the cases registered, investigated, pending trial and disposed of during the last five years is given in the enclosed **Statement**. The NCRB data indicates that the pending cases have reduced from 1266 in 2020 to 965 in 2023. Similarly, the conviction rate has also improved.

(c) to (e) The 'Police' and 'Public Order' are the State subjects under the Seventh Schedule to the Constitution of India. The responsibility of maintaining law and order, protection of life and property of the citizens including investigation and prosecution of crime against citizens rests with the respective State Governments/UT Administrations. The State Governments/UT Administrations are competent to deal with such offences under the extant provisions of the laws.

The Government of India also, from time to time, issues Advisories to the State Governments/UT Administrations for effective implementation of Protection of Civil Rights (PCR) Act, 1955 and the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 and to take steps to effectively deal with crimes against community of the Scheduled Castes.

Also, Bureau of Police Research & Development (BPR&D) conducts training, courses and webinars from time to time for police personnel, sensitizing them for effective implementation of Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) (POA) Act, 1989 and the Protection of Civil Rights (PCR) Act, 1955.

The Department of Social Justice & Empowerment is running a Centrally Sponsored Scheme, under which central assistance is provided to the State Governments. One of the components of the said scheme is awareness generation and publicity to improve reporting systems, legal awareness and for eliminating untouchability practices under the Protection of Civil Rights Act, 1955 and offences of atrocities under the SC and ST (PoA) Act, 1989.

At the central level, a Committee for effective coordination to devise ways and means to curb offences of untouchability and atrocities against the members of SCs and STs and effective implementation of the Protection of Civil Rights Act, 1955 and the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989, under the Chairpersonship of Union Minister for Social Justice and Empowerment has been constituted at the central level. So far, 29 meetings of the Committee have been held. The last meeting was held on 08.01.2026.

16	Meghalaya	0	0	0	0	-	0	0	0	0	0	0	-	0	0
17	Mizoram	0	0	0	0	-	0	0	0	0	0	0	-	0	0
18	Nagaland	0	0	0	0	-	0	0	0	0	0	0	-	0	0
19	Odisha	0	0	0	0	-	0	4	0	0	0	0	-	0	4
20	Punjab	0	0	0	0	-	0	0	0	0	0	0	-	0	0
21	Rajasthan	0	0	0	0	-	0	0	0	0	0	0	-	0	0
22	Sikkim	0	0	0	0	-	0	0	0	0	0	0	-	0	0
23	Tamil Nadu	0	3	1	0	0.0	2	6	1	0	1	0	0.0	1	5
24	Telangana	0	0	0	0	-	0	1	0	0	0	0	-	0	1
25	Tripura	0	0	0	0	-	0	0	0	0	0	0	-	0	0
26	Uttar Pradesh	0	0	0	0	-	0	709	0	0	0	0	-	0	709
27	Uttarakhand	0	0	0	0	-	0	0	0	0	0	0	-	0	0
28	West Bengal	0	0	0	0	-	0	0	0	0	0	0	-	0	0
29	A&N Islands	0	0	0	0	-	0	0	0	0	0	0	-	0	0
30	Chandigarh	0	0	0	0	-	0	0	0	0	0	0	-	0	0
31	D&N Haveli and Daman & Diu	0	0	0	0	-	0	0	0	0	0	0	-	0	0
32	Delhi	0	0	0	0	-	0	3	0	0	0	0	-	0	3
33	Jammu & Kashmir	2	1	0	0	-	0	3	3	0	0	0	-	0	3
34	Ladakh	-	-	-	-	-	-	-	0	0	0	0	-	0	0
35	Lakshadweep	0	0	0	0	-	0	0	0	0	0	0	-	0	0
36	Puducherry	0	0	0	0	-	0	22	9	3	0	0	-	0	25
	TOTAL (ALL INDIA)	13	15	13	0	0.0	18	1177	23	15	6	0	0.0	7	1181

17	Mizoram	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0	0	0	-	0	0	
18	Nagaland	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0	0	0	-	0	0	
19	Odisha	0	0	0	0	-	0	4	0	0	0	0	-	0	4	0	0	0	-	0	4	
20	Punjab	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0	0	0	-	0	0	
21	Rajasthan	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0	0	0	-	0	0	
22	Sikkim	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0	0	0	-	0	0	
23	Tamil Nadu	1	1	2	0	0.0	2	4	0	2	0	0	-	0	5	2	0	0	-	0	5	
24	Telangana	2	0	0	0	-	0	1	0	0	0	0	-	0	1	0	1	0	-	0	2	
25	Tripura	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0	0	0	-	0	0	
26	Uttar Pradesh	0	0	0	0	-	0	709	0	0	0	0	-	0	709	0	0	283	0	0.0	283	426
27	Uttarakhand	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0	0	0	-	0	0	
28	West Bengal	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0	0	0	-	0	0	
29	A&N Islands	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0	0	0	-	0	0	
30	Chandigarh	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0	0	0	-	0	0	
31	D&N Haveli and Daman & Diu	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0	0	0	-	0	0	
32	Delhi	0	0	0	0	-	0	3	0	0	0	0	-	0	3	0	0	0	-	0	3	
33	Jammu & Kashmir	10	4	0	0	-	0	4	5	4	0	0	-	0	7	5	6	0	-	0	12	
34	Ladakh	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0	0	0	-	0	0	
35	Lakshadweep	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0	0	0	-	0	0	
36	Puducherry	0	0	0	0	-	0	25	0	6	0	0	-	0	31	0	0	0	-	0	31	
	TOTAL (ALL INDIA)	21	14	12	0	0.0	12	1174	13	16	25	0	0.0	25	1161	23	20	292	1	0.3	292	886

Source: NCRB.

19	Odisha	0	0	0	0	-	0	1	0	0	0	0	0	-	0	1
20	Punjab	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0
21	Rajasthan	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0
22	Sikkim	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0
23	Tamil Nadu	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0
24	Telangana	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0
25	Tripura	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0
26	Uttar Pradesh	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0
27	Uttarakhand	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0
28	West Bengal	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0
29	A&N Islands	0	0	0	0	-	0	1	0	0	0	0	0	-	0	1
30	Chandigarh	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0
31	D&N Haveli and Daman & Diu	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0
32	Delhi	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0
33	Jammu & Kashmir	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0
34	Ladakh	-	-	-	-	-		-	0	0	0	0	0	-	0	0
35	Lakshadweep	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0
36	Puducherry	0	0	0	0	-	0	0	0	0	0	0	0	-	0	0
	TOTAL (ALL INDIA)	3	1	4	0	0.0	4	84	2	1	4	0	0	-	0	85

State/UT-wise Cases Registered (CR), Cases Disposed off by Police (CDOP), Cases in which Trials Completed (CTC), Cases Convicted (CON), Conviction Rate (CVR), Cases Disposed off by Courts (CDBC) and Cases Pending Trial at the end of the year (CPTEY) under Protection of Civil Rights Act against Scheduled Tribes during 2021-2023

SL	State/UT	2021							2022							2023						
		CR	CDOP	CTC	CON	CVR	CDBC	CPTEY	CR	CDOP	CTC	CON	CVR	CDBC	CPTEY	CR	CDOP	CTC	CON	CVR	CDBC	CPTEY
1	Andhra Pradesh	0	0	0	0	-	0	2	0	0	1	0	0.0	1	1	1	0	1	0	0.0	1	0
2	Arunachal Pradesh	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0	0	0	0	-	0	0
3	Assam	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0	0	0	0	-	0	0
4	Bihar	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0	0	0	0	-	0	0
5	Chhattisgarh	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0	0	0	0	-	0	0
6	Goa	0	0	0	0	-	0	1	0	0	0	0	-	0	1	0	0	0	0	-	0	1
7	Gujarat	0	0	0	0	-	0	3	0	0	0	0	-	0	3	0	0	0	0	-	0	3
8	Haryana	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0	0	0	0	-	0	0
9	Himachal Pradesh	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0	0	0	0	-	0	0
10	Jharkhand	0	0	0	0	-	0	1	0	0	0	0	-	0	1	0	0	0	0	-	0	1
11	Karnataka	3	4	2	0	0.0	2	42	0	0	3	0	0.0	3	39	0	0	0	0	-	0	39
12	Kerala	0	0	0	0	-	0	1	0	0	0	0	-	0	1	0	0	1	0	0.0	1	0

31	D&N Haveli and Daman & Diu	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0	0	0	0	-	0	0
32	Delhi	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0	0	0	0	-	0	0
33	Jammu & Kashmir	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0	0	0	0	-	0	0
34	Ladakh	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0	0	0	0	-	0	0
35	Lakshadweep	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0	0	0	0	-	0	0
36	Puducherry	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0	0	0	0	-	0	0
	TOTAL (ALL INDIA)	3	4	2	0	0.0	2	87	0	0	6	1	16.7	6	81	1	0	2	0	0.0	2	79

Source: NCRB.

UNDERUTILISATION OF SCHEMES FOR PERSONS WITH DISABILITIES**5172.SHRI K. RADHAKRISHNAN:****SHRI BENNY BEHANAN:**

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) whether the Government is aware that several welfare schemes for Scheduled Castes, OBCs and persons with disabilities remain underutilised in many States;
- (b) if so, the details of funds allocated and actually utilised under these schemes during the last three years, State-wise including Kerala;
- (c) the reasons for the underutilisation and corrective measures taken by the Government;
- (d) whether the Government proposes to increase the Post-Matric Scholarship for SC students, considering the rising cost of education;
- (e) if so, the number of beneficiaries during the last three years, State-wise; and
- (f) whether any complaints regarding delay in scholarship disbursement have been received and if so, the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE):

- (a) to (c) The details of welfare Schemes for Scheduled Castes (SCs), Other Backward Classes (OBCs) and Persons with Disabilities being implemented by Department of Social Justice and Empowerment and Department of

Empowerment of Persons with Disabilities through States/Union Territories are given in the enclosed **Statement-I**.

The details of funds allocated and utilised under these Schemes during the last 3 years are given in the enclosed **Statement-II** and details of funds released State/UT-wise under these Schemes during the last 3 years are given in the enclosed **Statement-III**.

States and UTs send their proposals to the Departments and the funds under the various schemes are sanctioned and disbursed subject to the compliance and fulfillment of the State/UT proposals as per the eligibility criteria of the scheme guidelines and as per the approved budgetary outlays. Delay in the sanctions and disbursements may be primarily due to delays in plan finalisation, non-submission of Utilisation Certificates, pending SNA balances, incomplete proposals, procedural delays and late submission of the proposals by the States and UTs.

The Schemes of Department of Empowerment of Person with Disabilities are Central Sector Schemes; therefore, no State-wise allocation is made under them. Relief to the disabled is a State subject. However, the Central Government supports the efforts for welfare, skill development and inclusive, accessible India through its major initiatives and Schemes.

The Departments undertakes periodic reviews, capacity building, onboarding on the National Scholarship Portal and awareness measures for effective implementation. Release of Central share of scholarship is contingent

upon States/UTs releasing their share and uploading data on the National Scholarship Portal.

The Department regularly reviews the Schemes with States/UTs and provides additional hand holding support to improve fund utilisation. Efforts are made to build capacity of officials and monitor implementation at different levels. The Scholarship Schemes have been onboarded on the National Scholarship Portal for better tracking, and awareness activities are carried out to increase participation. States/UTs are encouraged to submit Utilization Certificates on time and clear pending balances for smooth release of funds.

(d) and (e) The Post-Matric Scholarship for SC students (PMS) is under review based on a laid down procedure in consultation with concerned stakeholders including other Ministries and Departments. The details of State/Union Territory-wise beneficiaries under PMS for SCs during the last 3 years are given in the enclosed **Statement-IV**.

(f) Central share of disbursement under the Centrally Sponsored Pre Matric and Post Matric scholarship schemes for SCs is contingent upon the receiving of State/UT share paid data to the National Scholarship Portal. The funds under the Centrally Sponsored scholarship schemes under PM-YASASVI are released after examination of the State/UT proposals after following the due procedure including receipt of Utilization Certificates (UCs)/fulfilment of Single Nodal Agency (SNA) balance criteria under various provisions of the Schemes. A proper grievance redressal mechanism at the Department level namely CPGRAMS is in place so that the applicants, INOs, DNOs and SNOs may raise

their concerns. National Scholarship Portal team also has the facility of a national helpline to support the issues and grievances of the applicants. The Departments extend hand-holding support to the State/UT officials so that the technical issues may be resolved at priority.

STATEMENT-I

For welfare of Scheduled Castes

Implementing Ministry/ Departments	Name of the Scheme
Department of Social Justice and Empowerment	1.Pre-Matric Scholarships Scheme for SCs & Others
	2. Post-Matric Scholarships to the students belonging to Scheduled Castes for studies in India (PMS-SC)
	3. Pradhan Mantri Anusuchit Jaati Abhyuday Yojana (PM-AJAY)

For welfare of Other Backward Classes

Implementing Ministry/Departments	Name of the Scheme
Department of Social Justice and Empowerment	1. Pre-Matric Scholarship for OBCs EBCs & DNTs Students
	2. Post-Matric Scholarship for OBCs EBCs & DNTs Students
	3. Construction of Hostels for OBC Boys and Girls

For welfare of Persons with Disabilities

Implementing Ministry/ Departments	Name of the Scheme
Department of Empowerment of Persons with Disabilities	1. Assistance to Persons with Disabilities for Purchase/ Fitting of Aids and Appliances (ADIP)
	2. Deen Dayal Divyangjan Rehabilitation Scheme (DDRS)
	3. Scheme for Implementation of Rights of Persons with Disabilities Act 2016 (SIPDA)
	4. Scholarships for Students with Disabilities.

STATEMENT-II

Details of funds allocated and utilised under Schemes of Scheduled Castes, Other Backward Classes and Persons with Disabilities being implemented through State/UTs during the last 3 years

Welfare Schemes for Scheduled Castes (SCs)**(Rs. in crore)**

Sl.No.	Name of the Scheme	Financial Year 2022-23		Financial Year 2023-24		Financial Year 2024-25	
		Budget Estimate	Funds released	Budget Estimate	Funds released	Budget Estimate	Funds released
1.	Pre Matric scholarship scheme for SCs & Others	500.00	208.62	500.00	446.64	500.00	461.35
2.	Post Matric scholarship scheme for SC students	5660.00	4392.50	6359.14	5475.42	6359.98	5581.52
3.	Pradhan Mantri Anusuchit Jaati Abhyuday Yojana (PM-AJAY)	1950.00	163.14	2050.00	465.65	2140.00	729.49
4.	Pre-Matric Scholarship for OBCs EBCs & DNTs Students	478.00	361.38	281.00	195.63	210.00	158.49
5.	Post-Matric Scholarship for OBCs EBCs & DNTs Students	1083.00	1007.99	1087.00	988.45	921.00	895.47
6.	Construction of Hostels for OBC Boys and Girls	20.00	18.80	30.00	14.42	40.00	31.84

7.	Assistance to Persons with Disabilities for Purchase/ Fitting of Aids and Appliances (ADIP)	235.00	242.29	245.00	290.60	315.00	348.81
8.	Deen Dayal Divyangjan Rehabilitation Scheme (DDRS)	125.00	114.69	130.00	129.98	165.00	139.39
9.	Scheme for Implementation of Rights of Persons with Disabilities Act 2016 (SIPDA)	240.39	65.59	150.00	76.79	135.33	89.71
10.	Scholarships for Students with Disabilities	105.00	142.00	155.00	130.07	142.68	44.16

STATEMENT-III

Details of funds released State/UT-wise under Schemes of Scheduled Castes, Other Backward Classes and Persons with Disabilities being implemented through State/UT during the last 3 years, including State of Kerala

Details of funds released State/UT-wise under the Scheme of Pre-Matric Scholarships Scheme for SCs & Others

(Rs. in Lakh)

		FY 2022-23	FY 2023-24	FY 2024-25
SI No.	State/UT	Central share Released	Central share Released	Central share Released
1	Andhra Pradesh	-	5,614	3

2	Assam	-	-	70
3	Bihar	1426.9716	1,576	335
4	Chandigarh	45.64	38	31
5	Chhattisgarh	-	888	504
6	Daman & Diu	0.49	-	-
7	Delhi	10.518	16	19
8	Goa	0.126	-	-
9	Gujarat	1643.2161	5,759	4282
10	Haryana	-	-	
11	Himachal Pradesh	-	770	285
12	Jammu & Kashmir	-	54	82
13	Jharkhand	-	-	1430
14	Karnataka	4202.499	4,921	5831
15	Kerala	891.0048	256	1821
16	Madhya Pradesh	-	-	8100
17	Maharashtra	-	-	11
18	Meghalaya	-	-	0.03

19	Manipur	-	26	30
20	Odisha	645.708	708	1820
21	Puducherry	-	15	14
22	Punjab	1950.438	2,165	878
23	Rajasthan	-	2,823	866
24	Sikkim	-	-	0.12
25	Tamil Nadu	2212.224	7,056	10945
26	Telangana	-	-	-
27	Tripura	129.528	67	193
28	Uttar Pradesh	6010.7103	7,966	6280
29	Uttarakhand	-	312	312
30	West Bengal	1624.056	3,636	1948
	Total	20793.13	44665	46092

**Details of funds released State/UT-wise under the Scheme of
Post-Matric Scholarships Scheme for SC Students**

(Rs. in Lakh)

		FY 2022-23	FY 2023-24	FY 2024-25
SI No	State/UT	Central share Released	Central share Released	Central share Released
1	Andhra Pradesh	37259.00	20049.99	60570.74
2	Assam	920.00	1390.34	873.79
3	Bihar	3754.00	2129.34	2396.99
4	Chandigarh	242.00	59.25	269.82
5	Chhattisgarh	4501.00	3613.57	3995.79
6	Daman & Diu	20.00	-	-
7	Delhi	1367.00	997.34	2219.08
8	Goa	0.31	4.31	8.12
9	Gujarat	22026.00	38423.12	39993.13
10	Haryana	13158.00	12058.49	9489.27
11	Himachal Pradesh	1760.00	2240.61	3563.90
12	Jammu & Kashmir	543.00	468.21	409.04
13	Jharkhand	1818.00	3139.39	4503.80
14	Karnataka	34200.00	42108.48	42289.53
15	Kerala	5682.00	11917.31	16069.98
16	Madhya Pradesh	33505.00	36680.48	48673.64
17	Maharashtra	35942.00	165298.17	92991.51
18	Manipur	734.00	193.94	676.03
19	Meghalaya	-	-	10.13
20	Odisha	33833.00	12744.10	18151.44
21	Puducherry	361.00	285.47	319.89
22	Punjab	6281.00	28486.98	41041.53
23	Rajasthan	24138.00	14713.18	18058.53
24	Sikkim	76.00	52.29	43.87
25	Tamil Nadu	72625.00	71369.94	103209.26

26	Telangana	-	-	-
27	Tripura	3892.00	4093.43	5161.10
28	Uttar Pradesh	92600.00	67483.28	36602.08
29	Uttarakhand	1259.00	1293.69	1968.87
30	West Bengal	6336.00	6248.09	2662.90
	Total	438832.00	547542.00	556223.74

**Details of funds released State/UT-wise under the Scheme of
Pradhan Mantri Anusuchit Jaati Abhyuday Yojana (PM-AJAY)**

S.No	State/UT	Fund released (Rs. in Crore)		
		FY 2022-23	FY 2023-24	FY 2024-25
1	Andhra Pradesh	-	8.79	40.07
2	Assam	0.05	15.90	25.31
3	Bihar	56.535	-	8.72
4	Chhatisgarh	-	-	-
5	Gujarat	-	-	-
6	Haryana	-	-	7.19
7	Himachal Pradesh	-	-	2.02
8	Jammu & Kashmir	-	5.13	8.58
9	Jharkhand	-	-	-
10	Karnataka	23.7749	4.5	24.24
11	Kerala	1.3507	3.86	2.27
12	Madhya Pradesh	-	3.75	18.86
13	Maharashtra	28.6107	2.16	27.24
14	Manipur	7	0.032	5.33
15	Meghalaya	-	-	-
16	Mizoram	-	-	3.93
17	Nagaland	1.8	21	-
18	Odisha	1.49	48.34	46.85
19	Punjab	41.2603	-	45.87
20	Rajasthan	-	7.5	-
21	Sikkim	0.1645	3.72	1.91
22	Tamil Nadu	-	280.80	321.87

23	Telangana	-	13.99	4.92
24	Tripura	1.1048	4.73	5.09
25	Uttar Pradesh	-	3.07	65.76
26	Uttarakhand	-	4.89	4.84
27	West Bengal	-	33.21	58.29
28	Chandigarh	-	0.2	0.24
29	Delhi	-	-	-
30	Puducherry	-	-	-
	Total	163.14	465.65	729.49

Details of funds released State/UT-wise under the Scheme of Pre-Matric Scholarship for OBCs EBCs & DNTs Students

(Rs. in lakh)				
S.No.	States/ UTs	2022-23	2023-24	2024-25
		Funds Released	Funds Released	Funds Released
1	Andhra Pradesh	1237.00	2500.00	-
2	Bihar	1094.50	-	-
3	Chhattisgarh	-	-	-
4	Goa	73.75	4.80	7.68
5	Gujarat	9164.82	2394.00	2798.60
6	Haryana	-	-	-
7	Himachal Pradesh	480.24	403.20	-
8	Jammu & Kashmir	-	-	-
9	Jharkhand	480.00	735.00	1261.38
10	Karnataka	-	3714.60	2771.18
11	Kerala	336.51	1917.60	1782.95
12	Madhya Pradesh	-	-	-
13	Maharashtra	2963.89	-	555.74
14	Odisha	754.61	479.83	484.00
15	Punjab	938.42	969.25	48.36
16	Rajasthan	3352.39	-	-
17	Tamil Nadu	4419.82	4046.52	2363.00
18	Telangana	-	-	617.00
19	Uttar Pradesh	5742.00	2040.00	2210.00
20	Uttarakhand	147.00	-	72.00

21	West Bengal	2708.87	-	649.11
22	Assam	1758.50	-	-
23	Manipur	152.00	126.61	35.84
24	Sikkim	2.56	1.41	3.24
25	Tripura	271.83	163.00	-
26	Andaman and Nicobar Islands	10.98	-	-
27	Chandigarh	30.50	-	-
28	Dadra and Nagar Haveli Daman & Diu	14.00	-	38.64
29	Delhi	-	-	-
30	Puducherry	3.71	50.00	150.00

**Details of funds released State/UT-wise under the Scheme of Post-Matric
Scholarship for OBCs,EBCs & DNTs Students**

(Rs. in lakh)				
Sl. No.	State/UTs	2022-23	2023-24	2024-25
		Fund released	Fund released	Fund released
1	Andhra Pradesh	6324.25	13378.00	-
2	Bihar	-	-	9425.00
3	Chhattisgarh	-	-	-
4	Goa	172.06	27.31	130.00
5	Gujarat	11048.25	12748.16	5282.00
6	Haryana	1842.65	1042.82	-
7	Himachal Pradesh	1057.15	1100.71	112.00
8	Jammu & Kashmir	-	-	328.00
9	Jharkhand	-	7731.00	3356.00
10	Karnataka	4506.64	15392.12	7372.00
11	Kerala	3600.00	-	2554.00
12	Madhya Pradesh	12519.48	-	10487.00
13	Maharashtra	6921.12	-	-
14	Odisha	3340.80	2506.08	2147.00
15	Punjab	-	-	755.00
16	Rajasthan	2757.95	-	7049.00

17	Tamil Nadu	8297.13	13500.00	11937.00
18	Telangana	-	2318.13	-
19	Uttar Pradesh	21000.00	21000.00	16037.00
20	Uttarakhand	1499.28	2281.48	401.00
21	West Bengal	9782.85	-	1726.00
22	Andaman & Nicobar Island	-	-	-
23	Dadra & Nagar Haveli Daman & Diu	94.55	65.70	59.00
24	Chandigarh	81.43	-	-
25	Delhi	270.00	98.77	148.00
26	Puducherry	106.50	170.32	-
27	Assam	-	-	6411.00
28	Manipur	1044.73	1572.00	2610.00
29	Sikkim	930.23	-	376.00
30	Tripura	3364.23	3872.56	498.00

**Details of funds released State/UT-wise under the Scheme of
Construction of Hostels for OBC Boys and Girls**

(Rs. In Lakh)				
Sl. No.	State/UTs	2022-23	2023-24	2024-25
		Amount released	Amount released	Amount released
1	Andhra Pradesh	-	-	-
2	Bihar	-	-	-
3	Chhattisgarh	-	-	-
4	Goa	-	-	-
5	Gujarat	-	-	-
6	Haryana	-	-	-
7	Himachal Pradesh	-	-	-
8	Jammu & Kashmir	-	-	-
9	Jharkhand	-	-	-
10	Karnataka	-	-	303.75
11	Kerala	-	-	-
12	Madhya Pradesh	75.35	-	-
13	Maharashtra	-	-	-

14	Odisha	356.54	-	-
15	Punjab	-	-	-
16	Rajasthan	-	-	-
17	Tamil Nadu	-	525.00	129.50
18	Telangana	-	-	-
19	Uttar Pradesh	-	-	9.36
20	Uttarakhand	-	-	-
21	West Bengal	-	-	-
22	Andaman & Nicobar	-	-	-
23	Dadra & Nagar Havali	-	-	-
	Daman & Diu	-	-	-
24	Chandigarh	-	-	-
25	Delhi	-	-	-
26	Puducherry	-	-	-
27	Assam	-	-	-
28	Manipur	567.00	25.00	198.50
29	Sikkim	-	50.00	233.50
30	Tripura	-	-	157.50
31	Central University	881.10	830.7	2150.00

STATEMENT-IV**Pre-Matric Scholarships Scheme for SCs & Others****(Rs. in Lakh)**

		FY 2022-23		FY 2023-24		FY 2024-25	
SI No.	State/UT	Central share Released	Number of Beneficiaries	Central share Released	Number of Beneficiaries	Central share Released	Number of Beneficiaries
1	Andhra Pradesh	-	-	5,614	2,21,219	3	116
2	Assam	-	-	-	14	70	2233
3	Bihar	1426.9716	132127	1,576	1,46,660	335	31087
4	Chandigarh	45.64	1304	38	1,097	31	874
5	Chhattisgarh	-	-	888	41,271	504	21123
6	Daman & Diu	0.49	14	-	8	-	11
7	Delhi	10.518	501	16	761	19	903
8	Goa	0.126	6	-	-	-	8
9	Gujarat	1643.2161	77116	5,759	2,73,157	4282	201106
10	Haryana	-	-	-	-	-	-
11	Himachal Pradesh	-	-	770	24,536	285	9052
12	Jammu & Kashmir	-	-	54	2,584	82	3923
13	Jharkhand	-	-	-	-	1430	68230
14	Karnataka	4202.499	200119	4,921	2,35,562	5831	278285
15	Kerala	891.0048	42003	256	11,999	1821	85996
16	Madhya Pradesh	-	-	-	-	8100	368813

17	Maharashtra	-	-	-	-	11	535
18	Meghalaya	-	-	-	-	0.03	1
19	Manipur	-	-	26	676	30	731
20	Odisha	645.708	29047	708	31,486	1820	80835
21	Puducherry	-	-	15	704	14	674
22	Punjab	1950.438	92604	2,165	1,03,357	878	41793
23	Rajasthan	-	-	2,823	1,35,092	866	41298
24	Sikkim	-	-	-	8	0.12	4
25	Tamil Nadu	2212.224	104324	7,056	3,35,642	10945	521124
26	Telangana	-	-	-	-	-	-
27	Tripura	129.528	4075	67	2,105	193	6096
28	Uttar Pradesh	6010.7103	373692	7,966	3,82,766	6280	299751
29	Uttarakhand	-	-	312	9,940	312	9916
30	West Bengal	1624.056	77336	3,636	1,68,896	1948	91465
	Total	20793.13	1134268	44665	529556	46092	2165983

Post-Matric Scholarships Scheme for SC Students

(Rs. in Lakh)

		FY 2022-23		FY 2023-24		FY 2024-25	
SI No.	State/UT	Central share Released	Number of Beneficiaries	Central share Released	Number of Beneficiaries	Central share Released	Number of Beneficiaries
1	Andhra Pradesh	37259.00	238915	20049.99	195269	60570.74	303298
2	Assam	920.00	11140	1390.34	8426	873.79	12073
3	Bihar	3754.00	136340	2129.34	68975	2396.99	73615
4	Chandigarh	242.00	876	59.25	287	269.82	1253
5	Chhattisgarh	4501.00	96267	3613.57	79237	3995.79	87675
6	Daman & Diu	20.00	98	-	-	-	-
7	Delhi	1367.00	7531	997.34	3,160	2219.08	4692
8	Goa	0.31	1	4.31	34	8.12	58
9	Gujarat	22026.00	113531	38423.12	179116	39993.13	157584
10	Haryana	13158.00	87913	12058.49	70464	9489.27	55444
11	Himachal Pradesh	1760.00	21502	2240.61	23959	3563.90	33149
12	Jammu & Kashmir	543.00	10097	468.21	7370	409.04	6567
13	Jharkhand	1818.00	33922	3139.39	44610	4503.80	57784
14	Karnataka	34200.00	458548	42108.48	403965	42289.53	404008
15	Kerala	5682.00	42521	11917.31	155319	16069.98	147531
16	Madhya Pradesh	33505.00	445319	36680.48	346289	48673.64	636303
17	Maharashtra	35942.00	148573	165298.17	749317	92991.51	362808
18	Manipur	734.00	8988	193.94	2125	676.03	7938
19	Meghalaya	-	-	-	-	10.13	25
20	Odisha	33833.00	299369	12744.10	143861	18151.44	191873
21	Puducherry	361.00	3904	285.47	2564	319.89	2694
22	Punjab	6281.00	40708	28486.98	199508	41041.53	294284
23	Rajasthan	24138.00	303252	14713.18	151922	18058.53	229002
24	Sikkim	76.00	448	52.29	216	43.87	172
25	Tamil Nadu	72625.00	543772	71369.94	643761	103209.26	934793
26	Telangana	-	-	-	-	-	-
27	Tripura	3892.00	22278	4093.43	16858	5161.10	19849
28	Uttar Pradesh	92600.00	1269634	67483.28	949934	36602.08	644827
29	Uttarakhand	1259.00	27735	1293.69	23804	1968.87	26216
30	West Bengal	6336.00	273953	6248.09	268228	2662.90	108693
	Total	438832.00	4647135	547542.00	4738578	556223.74	4804208

प्रधान मंत्री ग्राम सड़क योजना के अंतर्गत मुजफ्फरनगर

5173. श्री हरेन्द्र सिंह मलिक:

क्या ग्रामीण विकास मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकारी आंकड़ों के अनुसार, मुजफ्फरनगर के सभी राजस्व गांवों को सड़कों से जुड़ा हुआ घोषित कर दिया गया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) क्या प्रधान मंत्री ग्राम सड़क योजना (पीएमजीएसवाई) के अंतर्गत निर्मित सड़कों में गुणवत्ता परीक्षण में विफल रहने वाली परियोजनाओं के संबंध में आर्थिक शास्ति लगाने या ब्लैक लिस्ट में डालने जैसी कोई कार्रवाई की गई है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) क्या सरकार का समयबद्धता और पारदर्शिता के लिए जीआईएस आधारित जन निगरानी पोर्टल उपलब्ध कराने का विचार है; और
- (घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान):

(क) 'ग्रामीण सड़कें' राज्य का विषय है, और प्रधानमंत्री ग्राम सड़क योजना (पीएमजीएसवाई) एकबारगी विशेष कार्यक्रम है, जिसके अंतर्गत मैदानी क्षेत्रों में मूल नेटवर्क की उन पात्र संपर्क विहीन बसावटों को, जिनकी जनसंख्या 500 व्यक्ति एवं उससे अधिक (जनगणना 2001) है, को एकल बारहमासी सड़क के माध्यम से ग्रामीण संपर्कता उपलब्ध कराई जाती है। "विशेष श्रेणी के राज्यों" (अर्थात् अरुणाचल प्रदेश, असम, मणिपुर, मेघालय, मिजोरम, नागालैंड, सिक्किम, त्रिपुरा, हिमाचल प्रदेश, जम्मू एवं कश्मीर और उत्तराखंड), मरुस्थल क्षेत्रों (मरुस्थल विकास कार्यक्रम में चिह्नितानुसार), जनजातीय (अनुसूची V) क्षेत्रों तथा चयनित जनजातीय एवं पिछड़े जिलों (गृह मंत्रालय और योजना आयोग द्वारा चिह्नितानुसार) के संदर्भ में, उद्देश्य यह है कि 250 व्यक्ति एवं उससे अधिक जनसंख्या (जनगणना 2001) वाली पात्र संपर्क विहीन बसावटों को सड़क संपर्कता प्रदान की जाए।

पीएमजीएसवाई दिशा-निर्देशों के अनुसार, कार्यान्वयन की यूनिट एक बसावट है, न कि राजस्व गांव, और बसावट की जनसंख्या आकार का निर्धारण जनगणना 2001 में अंकित जनसंख्या के आधार पर किया जाएगा। उत्तर प्रदेश के मुजफ्फरनगर जिले में मूल नेटवर्क में 500 व्यक्ति एवं उससे अधिक जनसंख्या (जनगणना 2001 के अनुसार) वाली सभी 127 पात्र संपर्क विहीन बसावटों को सड़क संपर्कता प्रदान की जा चुकी है।

(ख) मंत्रालय द्वारा पीएमजीएसवाई के अंतर्गत स्वीकृत कार्यों का आबंटन राज्य सरकार द्वारा किया जाता है, और कार्यक्रम के क्रियान्वयन में किसी भी चूक के लिए ठेकेदारों को प्रतिबंधित सूची में डालने का कार्य भी संबंधित राज्य सरकार द्वारा किया जाता है। इस संबंध में मंत्रालय द्वारा कोई केंद्रीकृत आकड़े का रखरखाव नहीं किया जाता है।

(ग) और (घ) पीएमजीएसवाई एक मजबूत एकीकृत निगरानी और गुणवत्ता प्रोटोकॉल का पालन करती है, जो निम्नानुसार है:

1. त्रि-स्तरीय गुणवत्ता आश्वासन:

पीएमजीएसवाई के अंतर्गत निर्मित सड़कों की प्रभावी निगरानी के लिए, कार्यक्रम दिशा-निर्देशों में निर्माण के दौरान सड़क कार्यों की गुणवत्ता सुनिश्चित करने हेतु एक त्रि-स्तरीय गुणवत्ता आश्वासन तंत्र की भी परिकल्पना की गई है। इस तंत्र का प्रथम स्तर कार्यक्रम क्रियान्वयन इकाई (पीआईयू) स्तर पर आंतरिक गुणवत्ता नियंत्रण है। द्वितीय स्तर को राज्य गुणवत्ता मॉनिटरों (एसक्यूएम) के माध्यम से राज्य स्तर पर स्वतंत्र गुणवत्ता निगरानी के रूप में संरचित किया गया है, जिसमें पीएमजीएसवाई कार्यों के नियमित निरीक्षण के प्रावधान की परिकल्पना की गई है। तृतीय स्तर केंद्रीय स्तर पर एक स्वतंत्र निगरानी तंत्र है। इस स्तर के अंतर्गत, यादृच्छिक रूप से चयनित पीएमजीएसवाई सड़कों के निरीक्षण के लिए स्वतंत्र राष्ट्रीय गुणवत्ता मॉनिटर (एनक्यूएम) नियुक्त किए जाते हैं। राज्य गुणवत्ता मॉनिटरों द्वारा "संतोषजनक किंतु सुधार आवश्यक" (एसआरआई) और "असंतोषजनक" (यू) श्रेणी में रखे गए सड़क कार्यों के संबंध में की गई कार्रवाई रिपोर्ट की निगरानी संबंधित राज्य सरकारों द्वारा की जाती है। इसी प्रकार, राष्ट्रीय गुणवत्ता मॉनिटरों की टिप्पणियों के आधार पर "संतोषजनक किंतु

सुधार आवश्यक" (एसआरआई) और "असंतोषजनक" (यू) श्रेणी में रखे गए कार्यों के संबंध में की गई कार्रवाई रिपोर्ट की निगरानी एवं प्रसंस्करण राष्ट्रीय ग्रामीण सड़क विकास अभिकरण (एनआरआरडीए) द्वारा किया जाता है।

2. डिजिटल शासन एवं दक्षता:

- **ओएमएमएस एवं पीएमआईएस:** ऑनलाइन प्रबंधन, निगरानी एवं लेखा प्रणाली (ओएमएमएस) पारदर्शिता सुनिश्चित करती है, और परियोजना निगरानी एवं सूचना प्रणाली (पीएमआईएस) परियोजना की प्रगति की वास्तविक समय में ट्रैकिंग सुनिश्चित करती है।
- **एसएनए स्पर्श:** एसएनए स्पर्श निधि प्रवाह तंत्र में परिवर्तन, राज्यों को "समय पर" निधि जारी करना सुनिश्चित करता है।
- **ई-मार्ग:** नियमित अनुरक्षण ई-मार्ग के माध्यम से संसाधित किया जाता है, जहाँ भुगतान प्रदर्शन-आधारित रखरखाव अनुबंधों (पीबीएमसी) पर निर्भर होता है।
- **जीपीएस ट्रैकिंग:** मशीनरी पर जीपीएस-सक्षम वाहन ट्रैकिंग प्रणाली (वीटीएस) के क्रियान्वयन से निर्माण स्थल पर कार्यकलाप की निगरानी की जाती है।

ENHANCEMENT IN AGRICULTURAL INFRASTRUCTURE

5174. DR. M.P. ABDUSSAMAD SAMADANI:

Will the Minister of **AGRICULTURE AND FARMERS' WELFARE** be pleased to state:

- (a) the details of fluctuations in agriculture caused by climate change;
- (b) the plans to include more crops in the Minimum Support Price (MSP) system announced for major crops;
- (c) the details of steps taken to reduce delays in settling insurance claims for farmers,

- (d) the details of steps taken to extend the Pradhan Mantri Krishi Sinchai Yojana scheme to more gram panchayats; and
- (e) the details of steps taken by the Government to improve water storage facilities for the agricultural sector in rural areas?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) Climate change and extreme weather events leads to both biotic and abiotic stress on crops, leading to fluctuations in agricultural production in some crops in some years. However, due to various climate adaptation measures and schemes undertaken by the Government, the country's food grain production has shown a steady increase over the past ten years as below:

Total Food Grain Production in the Country

Year	2015-16	2016-17	2017-18	2018-19	2019-20	2020-21	2021-22	2022-23	2023-24	2024-25
Total (Lakh tonnes)	2515.42	2751.10	2850.14	2852.09	2975.04	3107.42	3156.16	3296.87	3322.98	3577.32

(b) Government fixes Minimum Support Prices (MSPs) for 22 mandated agricultural crops based on the recommendations of the Commission for Agricultural Costs and Prices, after considering the views of State Governments and concerned Ministries/Departments. While recommending MSPs, the Commission takes into account factors such as cost of production, demand-supply conditions, domestic and international prices, inter-crop price parity, and a minimum margin of 50 percent over the cost of production. The inclusion of

crops under the MSP framework depends on various considerations, including their shelf life, extent of cultivation, role as items of mass consumption, and importance for food security.

(c) Several steps have been taken by the Government to reduce delays in the settlement of insurance claims under the Pradhan Mantri Fasal Bima Yojana and to ensure timely and transparent disbursement to farmers. A centralized digital platform, namely the National Crop Insurance Portal, has been developed for end-to-end management of the scheme, including farmer enrolment, data management, and direct transfer of claims into farmers' bank accounts. A dedicated 'Digicclaim Module', integrated with the Public Finance Management System, has been operationalized to monitor and expedite claim processing, with provisions for automatic calculation and levy of penalties for delays by insurance companies. Further, the Central share of premium subsidy has been delinked from that of States to enable proportionate claim settlement, and States have been mandated to deposit their share in advance through Escrow Accounts. Technological interventions such as the use of the CCE-Agri App for crop cutting data, integration of land records, and tranche-based claim settlement have also been introduced to improve efficiency and ensure timely settlement of claims.

(d) and (e) The Government is also implementing Pradhan Mantri Krishi Sinchayee Yojana (PMKSY) since 2015-16 to enhance access to irrigation and improve water use efficiency at the farm level. Under PMKSY, the 'Har Khet Ko Pani (HKKP)' component is being implemented to expand irrigation coverage,

including in rural areas and Gram Panchayats, through creation and restoration of irrigation infrastructure. The schemes of Surface Minor Irrigation (SMI) and Repair, Renovation & Restoration (RRR) of Water Bodies have been subsumed under PMKSY-HKPP and are being implemented across States with Central Assistance provided to support such projects. The scheme supports creation of irrigation potential and promotes equitable distribution of water, thereby facilitating wider coverage.

IMPLEMENTATION OF DAY-NRLM

5175. SHRI DURAI VAIKO:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the Government is implementing schemes to promote skill development and entrepreneurship among rural women, particularly through programmes such as the Deendayal Antyodaya Yojana – National Rural Livelihoods Mission (DAY-NRLM);
- (b) if so, the details of such programmes implemented in Tamil Nadu, particularly in Tiruchirappalli and Pudukottai districts;
- (c) the number of women trained and supported to start micro and small enterprises in these districts during the last five years;
- (d) whether the Government proposes to expand training, financial assistance and market linkages for rural women entrepreneurs in these districts, if so, the details thereof; and

- (e) the steps taken or proposed to be taken to strengthen Self-Help Groups (SHGs) and promote women-led enterprises in rural areas?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

(a) to (c) Yes. Ministry of Rural Development is implementing the following two Centrally Sponsored Schemes namely Deen Dayal Upadhyaya Grameen Kaushalya Yojana (DDU-GKY) & Rural Self Employment Training Institutes (RSETI) in the field of skill development for rural poor youth for their gainful employment with a view to eradicate poverty in the country under the umbrella scheme of Deendayal Antyodaya Yojana - National Rural Livelihoods Mission (DAY-NRLM) including in the State of **Tamil Nadu**. A brief on the Schemes is as follows:

I. **Deen Dayal Upadhyaya Grameen Kaushalya Yojana (DDU-GKY):**

DDU-GKY is a placement-linked skill development program for rural poor youth in the age group of 15-35 years. It empowers the rural poor youth with employable skills and facilitates their participation in regular labour markets, thus providing them with jobs having regular monthly wages at or above the minimum wages. DDU-GKY guideline provides social inclusion of SC/ST (50%), Women (33%), and PwDs (5%).

II. **Rural Self Employment Training Institutes (RSETIs):** Rural Self

Employment Training Institutes (RSETI) is a poverty alleviation programme under Deendayal Antyodaya Yojana – National Rural Livelihoods Mission (DAY-NRLM) that promotes sustainable livelihoods

through skill development with a mandate of minimum 70% settlement. Functioning as a strategic arm of the Skill India Mission and adhering to common norms of Ministry of Skill Development and Entrepreneurship (MSDE).

RSETIs operates through a three-way partnership among the Ministry of Rural Development, State/UT Governments, and Sponsor Banks. Banks establish at least one RSETI in each lead district to provide fully funded by MoRD, largely residential, short-term National Skills Qualifications Framework (NSQF) aligned training to rural youth (18–50 years) with a focus on self-employment and micro-enterprise development, along with credit linkage and two years of handholding support.

The Scheme ensures inclusive participation of women, SC/STs, minorities, PwDs, SHG members and through convergence with various government schemes and departments, training programmes are extended to beneficiaries identified under NRLM, PMEGP, DAY-NULM, MUDRA, PMAY-G and MGNREGA and other livelihood and entrepreneurship promotion initiatives, thereby enhancing employability, reducing distress migration, and strengthening rural livelihoods.

The details of women candidates trained and placed/ settled under DDU-GKY & RSETI in Tiruchirappalli and Pudukottai districts are given in the enclosed **Statement**.

(d) The Government is implementing the RSETIs programme at Tiruchirappalli and Pudukottai to promote entrepreneurship among rural poor, including

women. Under this programme, training, financial assistance and market linkages for rural women entrepreneurs are being continuously strengthened. RSETIs conduct skill development and Entrepreneurship Development Programmes (EDPs), with several courses exclusively designed for women, such as tailoring, food processing, and service-oriented activities.

Further, trained candidates are provided handholding support and are facilitated for credit linkage with banks to enable them to establish micro-enterprises. In addition, women entrepreneurs are supported through convergence with schemes such as DAY-NRLM, MUDRA and Stand-Up India, which provide financial assistance and promote enterprise development. Efforts are also made to improve market linkages through institutional support, digital platforms, and self-help group networks.

(e) The Government has taken several steps to strengthen Self-Help Groups (SHGs) and promote women-led enterprises in rural areas through the RSETIs in convergence with other schemes. RSETIs conduct skill development and Entrepreneurship Development Programmes (EDPs) for SHG members, particularly women, to enhance their entrepreneurial capabilities and enable them to take up self-employment activities. Special focus is given to need-based and locally relevant trades to support viable women-led enterprises.

Further, trained SHG members are provided post-training handholding support, including guidance in preparation of project reports, enterprise management, and facilitation of credit linkage with banks for setting up micro-enterprises.

RSETIs also coordinate with banks and line departments to improve credit flow and ensure timely financial assistance to SHGs. The Government continues to strengthen these initiatives to enhance sustainability, income generation, and scalability of women-led enterprises in rural areas.

STATEMENT

Women candidates trained and placed/ settled in Tiruchirappalli and Pudukottai under DDU-GKY & RSETI during the last 5 years and the current year

Scheme	DDU-GKY				RSETI			
	Tiruchirappalli		Pudukottai		Tiruchirappalli		Pudukottai	
FY	Women Trained	Women placed	Women Trained	Women placed	Women Trained	Women settled	Women Trained	Women settled
2020-21	184	158	73	70	344	695	321	280
2021-22	354	282	200	158	367	358	377	522
2022-23	317	246	300	186	699	518	651	462
2023-24	280	219	298	178	716	647	669	539
2024-25	165	62	115	87	956	866	889	915
2025-26 (till Feb 2026)	55	33	72	13	832	749	866	788
Total	1355	1000	1058	692	3914	3833	3773	3506

Source: State Govt. of Tamil Nadu (DDU-GKY) and NACER (RSETI)

सामाजिक सुरक्षा कवरेज और संरक्षण

5176. श्री राजेश रंजन:

श्री दिनेश चंद्र यादव:

श्री कौशलेन्द्र कुमार:

श्री रामप्रीत मंडल:

क्या सामाजिक न्याय और अधिकारिता मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने देश के 95 करोड़ नागरिकों को सामाजिक सुरक्षा, कवरेज और संरक्षण प्रदान किया है;

(ख) यदि हां, तो उक्त सामाजिक सुरक्षा कवरेज के अंतर्गत उक्त व्यक्तियों को प्रदान किए जा रहे लाभों का ब्यौरा क्या है; और

(ग) उक्त लाभार्थियों की बिहार सहित राज्य-वार और जिला-वार संख्या कितनी है?

सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री रामदास अठावले):

(क) से (ग) भारत ने सामाजिक सुरक्षा कवरेज के क्षेत्र में एक ऐतिहासिक कीर्तिमान प्राप्त किया है, जो विश्व स्तर पर सबसे महत्वपूर्ण विस्तारों में से एक है। अंतर्राष्ट्रीय श्रम संगठन (आईएलओ) आईएलओएसटीएटी डेटाबेस के नवीनतम आंकड़ों के अनुसार, भारत का सामाजिक सुरक्षा कवरेज 2015 में 19% से बढ़कर 2025 में 64.3% अर्थात् लगभग 94 करोड़ नागरिक हो गया है। सामाजिक सुरक्षा कवरेज में भारत का विस्तार डिजिटल और वित्तीय समावेशन की एक मजबूत नींव के कारण संभव हुआ है। आधार-सक्षम पहचान और प्रत्यक्ष लाभ अंतरण प्रणाली के साथ जन धन के तहत बैंक खाता कवरेज ने लाभ को इच्छित प्राप्तकर्ताओं तक तेजी से और पारदर्शी तरीके से पहुंचने में सक्षम बनाया है। इसके पूरक के रूप में, प्रधानमंत्री श्रम योगी मान-धन (पीएम-एसवाईएम), पोषण अभियान (समग्र पोषण के लिए प्रधानमंत्री की व्यापक योजना), जननी सुरक्षा योजना (जेएसवाई), प्रधानमंत्री किसान सम्मान निधि (पीएम-किसान), प्रधानमंत्री मातृ वंदना योजना (पीएमएमवीवाई), प्रधानमंत्री वय वंदना योजना (पीएमवीवीवाई), आयुष्मान भारत प्रधानमंत्री जन आरोग्य योजना (एबी-पीएमजेवाई) सहित सामाजिक सुरक्षा कार्यक्रमों की एक विस्तृत श्रृंखला है। राष्ट्रीय सामाजिक सहायता कार्यक्रम (एनएसएपी) आदि का ब्यौरा संलग्न **विवरण-I** में दिया गया है।

इसके अलावा, कर्मचारी भविष्य निधि संगठन (ईपीएफओ) 20 या उससे अधिक कामगारों को नियुक्त करने वाले प्रतिष्ठानों में कार्यरत कामगारों को भविष्य निधि, पेंशन और डिपॉजिट लिंक्ड जीवन बीमा के रूप में अनिवार्य सामाजिक सुरक्षा कवरेज प्रदान करता है। ईपीएफओ के अंतर्गत अंशदायी सदस्य, बिहार राज्य सहित राज्य/संघ राज्य क्षेत्र-वार और जिलावार ब्यौरा संलग्न **विवरण-II** पर दिया गया है।

सामाजिक न्याय और अधिकारिता विभाग अनुसूचित जातियों और अन्य के लिए प्री-मैट्रिक छात्रवृत्ति योजना और पोस्ट-मैट्रिक छात्रवृत्ति जैसी विभिन्न योजनाओं का कार्यान्वयन कर रहा है, अनुसूचित जातियों के छात्रों को राज्य सरकारों/संघ राज्य क्षेत्र प्रशासनों के माध्यम से भारत में अध्ययन के लिए छात्रवृत्ति प्रदान की जाती है। वित्त वर्ष 2021-22 से पीएमएस-एससी के तहत और वित्त वर्ष 2022-23 से प्री-मैट्रिक के तहत; छात्रवृत्ति राशि का केंद्रीय हिस्सा प्रत्यक्ष लाभ अंतरण (डीबीटी) मोड के माध्यम से लाभार्थियों के आधार से जुड़े बैंक खाते में सीधे जारी किया जाता है। छात्रवृत्ति के केन्द्रीय हिस्से की राशि जारी करना राज्य सरकारों/संघ राज्य क्षेत्र प्रशासनों द्वारा अपने भुगतान संबंधी आंकड़ों को केन्द्रीय पोर्टल/राष्ट्रीय छात्रवृत्ति पोर्टल (एनएसपी) पर साझा करने पर निर्भर करता है। ये योजनाएं खुली और मांग आधारित हैं। पिछले तीन वित्तीय वर्षों के दौरान लाभार्थियों की संख्या और जारी किए गए केंद्रीय हिस्से का ब्यौरा संलग्न **विवरण-III** में दिया गया है। वाइब्रेंट इंडिया हेतु पीएम यंग अचीवर्स स्कॉलरशिप अवार्ड योजना (पीएम-यशस्वी) और यंग अचीवर्स हेतु उच्च शिक्षा के लिए छात्रवृत्ति योजना (श्रेयस-ओबीसी) के संबंध में पिछले 3 वर्षों में भारत और बिहार राज्य में लाभार्थियों के संबंध में ब्यौरा संलग्न **विवरण-IV** में दिया गया है।

दिव्यांगजन सशक्तिकरण विभाग (डीईपीडब्ल्यूडी) में, सहायक यंत्रों/उपकरणों की खरीद/फिटिंग के लिए दिव्यांग व्यक्तियों को सहायता (एडीआईपी) योजना के तहत पात्र दिव्यांग व्यक्तियों (दिव्यांगजन) को टिकाऊ, परिष्कृत और वैज्ञानिक रूप से निर्मित, आधुनिक, मानक सहायक यंत्रों और उपकरणों की खरीद में सहायता प्रदान करने के लिए विभिन्न कार्यान्वयन एजेंसियों को निधियां जारी की जाती हैं ताकि दिव्यांगता के प्रभाव को कम करके और उनकी आर्थिक क्षमता को बढ़ाकर उनका वास्तविक, सामाजिक और मनोवैज्ञानिक पुनर्वास किया जा सके। पिछले तीन वर्षों के दौरान एडीआईपी योजना के तहत आयोजित वितरण शिविरों की संख्या के साथ-साथ लाभार्थियों की कुल संख्या संलग्न **विवरण-V** में दी गई है।

विवरण-I

राष्ट्रीय सामाजिक सहायता कार्यक्रमों का ब्यौरा

- i. **प्रधान मंत्री श्रम योगी मान-धन (पीएम-एसवाईएम)** – यह 18-40 वर्ष की आयु के असंगठित क्षेत्र के ऐसे श्रमिकों के लिए भारत सरकार की पेंशन योजना है, जो मासिक रूप से ₹15,000 या उससे कम कमाते हैं। यह 60 वर्ष की आयु के बाद मासिक ₹3,000 की स्वैच्छिक, अंशदायी पेंशन प्रदान करता है, जिसमें समान सरकारी अंशदान और पारिवारिक पेंशन के विकल्प होते हैं।
- ii. **पोषण अभियान (समग्र पोषण के लिए प्रधानमंत्री की व्यापक योजना)** – कुपोषण की चुनौती का समाधान करने के लिए, आंगनवाड़ी सेवाओं, पोषण अभियान और किशोरियों के लिए योजना को मिशन सक्षम आंगनवाड़ी और पोषण 2.0 (मिशन पोषण 2.0) के तहत शामिल किया गया है। यह एक केंद्र प्रायोजित योजना है जहां विभिन्न गतिविधियों के कार्यान्वयन की जिम्मेदारी राज्यों और संघ राज्य क्षेत्रों की होती है। मिशन पोषण 2.0 के तहत, कुपोषित बच्चों के लिए विशेष प्रावधानों के साथ राष्ट्रीय खाद्य सुरक्षा अधिनियम, 2013 की अनुसूची-II में निहित पोषण मानदंडों के अनुसार बच्चों (6 महीने से 6 वर्ष की आयु), गर्भवती महिलाओं, स्तनपान कराने वाली माताओं और किशोरियों (आकांक्षी जिलों और पूर्वोत्तर क्षेत्र में 14-18 वर्ष की आयु) को पूरक पोषण प्रदान किया जाता है। आंगनवाड़ी केंद्रों, आंगनवाड़ी कार्यकर्ताओं (एडब्ल्यूडब्ल्यू) और लाभार्थियों में परिभाषित संकेतकों पर सभी गतिविधियों की निगरानी और ट्रैकिंग के लिए, मंत्रालय ने 'पोषण ट्रैकर' डिजिटल एप्लिकेशन लॉन्च किया है। इसने आंगनवाड़ी सेवाओं के लिए लगभग वास्तविक समय डेटा संग्रह की सुविधा प्रदान की है। इस एप्लिकेशन ने मंत्रालय, राज्यों और संघ राज्य क्षेत्रों को बच्चों के स्वास्थ्य और पोषण की स्थिति सहित विभिन्न मापदंडों पर योजना के कार्यान्वयन की समीक्षा करने और सुधार करने में सक्षम बनाया है। पोषण ट्रैकर पब्लिक डैशबोर्ड के अनुसार, वर्तमान में 8,97,86,567 पात्र लाभार्थी हैं, जिनमें से 55,83,069 बच्चे (0-6

महीने), 3,56,71,229 बच्चे (6 महीने - 3 वर्ष), 3,55,36,635 बच्चे (3 - 6 वर्ष), 57,90,373 गर्भवती महिलाएं, 56,43,545 स्तनपान कराने वाली माताएं, 15,61,716 किशोरियां हैं।

- iii. **जननी सुरक्षा योजना (जेएसवाई)** – यह राष्ट्रीय स्वास्थ्य मिशन (एनएचएम) के तहत एक सुरक्षित मातृत्व हस्तक्षेप है जो मातृ और नवजात मृत्यु दर को कम करने के उद्देश्य से संस्थागत प्रसव को बढ़ावा देने के लिए गर्भवती महिलाओं को नकद सहायता प्रदान करता है। 12 अप्रैल, 2005 को शुरू की गई यह योजना बीपीएल परिवारों, एसटी/एससी महिलाओं और अल्प निष्पादन करने वाले राज्यों पर केंद्रित है, उन्हें आशा कार्यकर्ताओं से जोड़ती है।
- iv. **प्रधानमंत्री किसान सम्मान निधि (पीएम-किसान)** - यह 2019 में शुरू की गई एक केंद्रीय क्षेत्र की योजना है, जो पात्र किसान परिवारों को हर चार महीने में ₹2,000 की तीन समान किस्तों में वर्ष में ₹6,000 प्रदान करती है, जो सीधे बैंक खातों में जमा की जाती है।
- v. **प्रधानमंत्री मातृ वंदना योजना (पीएमएमवीवाई)** – यह एक केंद्रीय मातृत्व लाभ योजना है जो गर्भवती और स्तनपान कराने वाली माताओं को उनके पहले जीवित बच्चे के लिए आंशिक मजदूरी मुआवजा प्रदान करती है। यह मातृ पोषण और स्वास्थ्य में सुधार के लिए प्रत्यक्ष लाभ अंतरण (डीबीटी) के माध्यम से दो किस्तों में ₹5,000 प्रदान करती है, दूसरी लड़की के लिए अतिरिक्त ₹6,000 प्रदान किये जाते हैं।
- vi. **प्रधानमंत्री वय वंदना योजना (पीएमवीवीवाई)** – यह वरिष्ठ नागरिकों (60+) के लिए एक सरकार समर्थित पेंशन योजना है जिसे एलआईसी द्वारा 10 वर्षों के लिए 7.4% से 8% प्रति वर्ष (खरीद वर्ष के आधार पर) का गारंटीकृत रिटर्न प्रदान करने के लिए लागू किया गया है। यह अधिकतम ₹15 लाख के निवेश के लिए मासिक, त्रैमासिक या वार्षिक पेंशन विकल्प प्रदान करता है, यह ऑनलाइन और ऑफलाइन उपलब्ध है।
- vii. **आयुष्मान भारत प्रधानमंत्री जन आरोग्य योजना (एबी-पीएमजेवाई)** – यह भारत में एक सरकारी वित्तपोषित स्वास्थ्य योजना है जो द्वितीयक और तृतीयक देखभाल अस्पताल में

भर्ती के लिए प्रति परिवार प्रति वर्ष ₹5 लाख तक प्रदान करती है। यह आर्थिक रूप से कमजोर परिवारों के लिए सूचीबद्ध सार्वजनिक और निजी अस्पतालों में उपचार के लिए कैशलेस, पेपरलेस पहुंच प्रदान करती है, जिसमें पहले से मौजूद बीमारियों और परिवार, चाहे उसका आकार कुछ भी हो, के सभी सदस्यों को कवर किया जाता है। इसके अलावा, आयुष्मान भारत डिजिटल मिशन द्वारा समर्थित आयुष्मान भारत के माध्यम से स्वास्थ्य सुरक्षा ने सुलभ स्वास्थ्य सेवा का विस्तार किया है।

viii. ग्रामीण विकास मंत्रालय का राष्ट्रीय सामाजिक सहायता कार्यक्रम (एनएसएपी), ग्रामीण और शहरी दोनों क्षेत्रों में गरीबी रेखा से नीचे रहने वाले समाज के सबसे कमजोर व्यक्तियों के लिए एक सामाजिक सुरक्षा कार्यक्रम है। वर्तमान में, एनएसएपी गरीबी रेखा से नीचे (बीपीएल) रहने वाले परिवारों से संबंधित व्यक्तियों को कवर करने वाली 100% वित्तपोषित केन्द्रीय प्रायोजित योजना (सीएसएस) है। इसमें निम्नलिखित पांच योजनाएं शामिल हैं:

- **राष्ट्रीय वृद्धावस्था पेंशन योजना** - 60-79 वर्ष के आयु वर्ग के व्यक्तियों को 200/- रुपये प्रति माह और 80 वर्ष और उससे अधिक आयु के व्यक्तियों को 500/- रुपये प्रति माह की सहायता।
- **राष्ट्रीय विधवा पेंशन योजना** - 40-79 वर्ष के आयु वर्ग की विधवाओं को 300/- रुपये प्रति माह और 80 वर्ष और उससे अधिक आयु की विधवाओं को 500/- रुपये प्रति माह की सहायता।
- **राष्ट्रीय दिव्यांगता पेंशन योजना** - गंभीर या बहु-दिव्यांगता वाले 18-79 वर्ष की आयु के व्यक्तियों को 300/- रुपये प्रति माह और 80 वर्ष और उससे अधिक आयु के व्यक्तियों को 500/- रुपये प्रति माह की सहायता।
- **राष्ट्रीय परिवार लाभ योजना** - 18 से 59 वर्ष की आयु के मूल कमाने वाले की मृत्यु पर ₹20,000/- की एकमुश्त सहायता। यह एक मांग आधारित योजना है।

- **अन्नपूर्णा योजना** - उन वरिष्ठ नागरिकों को प्रति माह 10 किलो खाद्यान्न निःशुल्क दिया जाता है, जो पात्र होने के बावजूद वृद्धावस्था पेंशन प्राप्त नहीं कर रहे हैं। यह एक मांग आधारित योजना है।

एनएसएपी लाभार्थियों की संख्या [नवंबर, 2012 में तय और हाल ही में सितंबर, 2022 में संशोधित] पर प्रत्येक राज्य/संघ राज्य क्षेत्र के लिए योजना-वार अधिकतम सीमा/कैप के साथ 3.09 करोड़ बीपीएल लाभार्थियों की जरूरतों को पूरा करता है। लाभार्थियों की योजना-वार और राज्य-वार अधिकतम सीमा नीचे दी गई है:

राष्ट्रीय सामाजिक सहायता कार्यक्रम (एनएसएपी) की योजनाओं के अंतर्गत लाभार्थियों की योजना-वार और राज्य-वार अधिकतम सीमा

क्र.सं.	राज्य/संघ राज्य क्षेत्र	आईजीएन ओएपीएस	आईजीएनड ब्ल्यूपीएस	आईजीएन डीपीएस	एनएफबीएस	अन्नपूर्णा	कुल
1	आंध्र प्रदेश	663736	246832	24412	10906	54354	1000240
2	बिहार	3157256	635091	127100	35859	166600	4121906
3	छत्तीसगढ़	644429	203628	32085	12801	24196	917139
4	गोवा	7308	5886	466	225	420	14305
5	गुजरात	620548	276078	20327	10695	35377	963025
6	हरियाणा	259865	70808	16583	4154	-	351410
7	हिमाचल प्रदेश	93178	21974	853	684	2644	119333
8	झारखंड	985094	266077	26349	14148	54939	1346607
9	कर्नाटक	899422	452027	44825	18312	-	1414586
10	केरल	458813	368358	19285	4358	36904	887718
11	मध्य प्रदेश	1575079	546920	101470	30826	-	2254295
12	महाराष्ट्र	1122920	80725	9322	34987	108000	1355954
13	ओडिशा	1418631	525045	90283	24697	64800	2123456
14	पंजाब	112955	19294	5982	2673	-	140904
15	राजस्थान	823972	315048	30513	12347	47500	1229380
16	तमिलनाडु	1282504	574258	64096	18445	66388	2005691
17	तेलंगाना	480315	180720	20578	7794	38846	728253
18	उत्तर प्रदेश	4722613	1025236	85773	73075	-	5906697
19	उत्तराखंड	204557	23898	2880	4808	-	236143
20	पश्चिम बंगाल	1281159	726172	59941	21553	65068	2153893
पूर्वोत्तर राज्य							
21	अरुणाचल प्रदेश	5893	288	112	346	1840	8479
22	असम	695997	119955	34579	8524	25308	884363

23	मणिपुर	55891	7075	1005	669	3320	67960
24	मेघालय	55734	8024	1558	781	3580	69677
25	मिजोरम	24524	2278	722	197	1000	28721
26	नागालैंड	45941	3827	1011	535	2600	53914
27	सिक्किम	16928	1469	457	175	960	19989
28	त्रिपुरा	135232	17537	2131	984	5740	161624
संघ राज्य क्षेत्र							
29	अंडमान और निकोबार द्वीप समूह	585	3	2	86	560	1236
30	चंडीगढ़	2378	2486	100	80	440	5484
31	दादरा और नगर हवेली तथा दमन और दीव	8754	2109	310	119	358	11650
32	राष्ट्रीय राजधानी क्षेत्र दिल्ली	113824	36361	4635	2270	8040	165130
33	जम्मू-कश्मीर	130298	7631	2465	323	10220	150937
34	लद्दाख	6486	443	219	112	7260	14520
35	लक्षद्वीप	155	87	51	9	60	362
36	पुडुचेरी	17713	9821	1271	283	1580	30668
	कुल योग	22130687	6783469	833751	358840	831642	30945649

आईजीएनओपीएस- इंदिरा गांधी राष्ट्रीय वृद्धावस्था पेंशन योजना

आईजीएनडब्ल्यूपीएस - इंदिरा गांधी राष्ट्रीय विधवा पेंशन योजना

आईजीएनडीपीएस - इंदिरा गांधी राष्ट्रीय दिव्यांगता पेंशन योजना

एनएफबीएस - राष्ट्रीय परिवार लाभ योजना

विवरण -II

वित्त वर्ष 2024-25 के लिए ईपीएफओ के तहत अंशदायी सदस्यों की राज्य-वार रिपोर्ट

क्र.सं.	राज्य/संघ राज्य क्षेत्र का नाम	अंशदायी सदस्यों की संख्या (21.03.2026 तक)
1	आंध्र प्रदेश	1813813
2	अरुणाचल प्रदेश	14069
3	असम	440860
4	बिहार	1306471
5	चंडीगढ़	257447
6	छत्तीसगढ़	814642
7	दादरा और नगर हवेली	230256
8	दमन और दीव	127284
9	दिल्ली	4980225
10	गोवा	298819

11	गुजरात	5165407
12	हरियाणा	4761110
13	हिमाचल प्रदेश	516874
14	जम्मू-कश्मीर	231630
15	झारखंड	901694
16	कर्नाटक	9416377
17	केरल	1500064
18	लद्दाख	2488
19	लक्षद्वीप	32
20	मध्य प्रदेश	1768367
21	महाराष्ट्र	16584998
22	मणिपुर	20089
23	मेघालय	49956
24	मिजोरम	5734
25	नागालैंड	13659
26	उड़ीसा	1377763
27	पांडिचेरी	159814
28	पंजाब	1430271
29	राजस्थान	2202445
30	सिक्किम	35388
31	तमिलनाडु	8152650
32	तेलंगाना	4953584
33	त्रिपुरा	40039
34	उत्तर प्रदेश	4176296
35	उत्तराखंड	916366
36	पश्चिम बंगाल	3912924
37	अंडमान और निकोबार द्वीप समूह	23135
38	राज्य/संघ राज्य क्षेत्र की स्पष्ट रूप से पहचान नहीं की गई है	24
	कुल	78603064

डेटा का स्रोत: डीएयू, ईपीएफओ, एचओ के माध्यम से आईएस डिवीजन से।

नोट: अंशदायी सदस्यों का अर्थ है वित्त वर्ष 2024-25 में कम से कम एक बार योगदान देने वाले सदस्यों के यूनिवर्सल खाता संख्या (यूएन)।

क्र.सं.	राज्य/संघ राज्य क्षेत्र का नाम	जिला	अंशदायी सदस्य (21.03.2026 तक)
1	आंध्र प्रदेश	कुरनूल	41809
2	आंध्र प्रदेश	प्रकाशम	40934
3	आंध्र प्रदेश	चित्तूर	188828
4	आंध्र प्रदेश	आंध्र प्रदेश	71
5	आंध्र प्रदेश	श्री पोद्दी श्रीरामुलु नेल्लोर	147251
6	आंध्र प्रदेश	विशाखापत्तनम	481197
7	आंध्र प्रदेश	अनंतपुर	86660
8	आंध्र प्रदेश	गुंटूर	150239
9	आंध्र प्रदेश	विजयनगरम	41547
10	आंध्र प्रदेश	श्रीकाकुलम	36301
11	आंध्र प्रदेश	पूर्वी गोदावरी	150562
12	आंध्र प्रदेश	कृष्णा	325291
13	आंध्र प्रदेश	पश्चिमी गोदावरी	80446
14	आंध्र प्रदेश	वाईएसआर जिला, कडप्पा (कडप्पा)	42677
कुल			1813813
15	अरुणाचल प्रदेश	पापुम पारे	8175
16	अरुणाचल प्रदेश	पूर्वी सियांग	562
17	अरुणाचल प्रदेश	पूर्वी कामेंग	174
18	अरुणाचल प्रदेश	ऊपरी सुबनसिरी	132
19	अरुणाचल प्रदेश	लॉन्गडिंग	31
20	अरुणाचल प्रदेश	तिरप	85
21	अरुणाचल प्रदेश	तवांग	309
22	अरुणाचल प्रदेश	लोहित	577
23	अरुणाचल प्रदेश	दिबांग घाटी	115
24	अरुणाचल प्रदेश	पश्चिम कामेंग	726
25	अरुणाचल प्रदेश	ऊपरी सियांग	44
26	अरुणाचल प्रदेश	लोअर सुबनसिरी	1605
27	अरुणाचल प्रदेश	लोअर दिबांग वैली	603
28	अरुणाचल प्रदेश	पश्चिमी सियांग	328
29	अरुणाचल प्रदेश	अंजॉ	26
30	अरुणाचल प्रदेश	कुरुंग कुमे	53
31	अरुणाचल प्रदेश	चांगलांग	524

			कुल	14069
32	असम	शिवसागर		6626
33	असम	कछार		14298
34	असम	गोलाघाट		6940
35	असम	नगांव		12882
36	असम	बोंगाईगांव		5316
37	असम	चिरांग		3103
38	असम	मोरीगांव		984
39	असम	कार्बी आंगलोंग		1905
40	असम	तिनसुकिया		14484
41	असम	कामरूप		191005
42	असम	जोरहाट		10532
43	असम	दीमा हसाओ (उत्तरी कछार हिल्स)		1403
44	असम	नलबारी		2660
45	असम	कामरूप महानगर		106002
46	असम	कोकराझार		3174
47	असम	लखीमपुर		2916
48	असम	करीमगंज		3474
49	असम	उदलगुरी		1577
50	असम	बक्सा		504
51	असम	सोनितपुर		14491
52	असम	बरपेटा		2360
53	असम	गोलपाड़ा		3871
54	असम	धुबरी		2250
55	असम	हैलाकांडी		1047
56	असम	डिब्रूगढ़		21802
57	असम	दरांग		3254
58	असम	धेमाजी		1987
59	असम	असम		13
			कुल	440860
60	बिहार	गोपालगंज		18844
61	बिहार	बक्सर		10765
62	बिहार	शेखपुरा		5750
63	बिहार	भागलपुर		28595

64	बिहार	जहानाबाद	8898
65	बिहार	सिवान	21186
66	बिहार	मधेपुरा	12106
67	बिहार	सहरसा	12819
68	बिहार	सियोहर	3173
69	बिहार	अरवल	5495
70	बिहार	सीतामढ़ी	16829
71	बिहार	नवादा	13323
72	बिहार	जमुई	14602
73	बिहार	सारण	21283
74	बिहार	समस्तीपुर	27504
75	बिहार	वैशाली	28147
76	बिहार	भोजपुर	23609
77	बिहार	दरभंगा	27426
78	बिहार	सुपौल	12354
79	बिहार	मुजफ्फरपुर	44523
80	बिहार	पूर्वी चंपारण	30957
81	बिहार	खगड़िया	9206
82	बिहार	रोहतास	26844
83	बिहार	अररिया	15637
84	बिहार	कटिहार	22077
85	बिहार	पश्चिमी चंपारण	26294
86	बिहार	पूर्णिया	21356
87	बिहार	लखीसराय	6203
88	बिहार	पटना	588866
89	बिहार	नालंदा	34542
90	बिहार	बांका	12610
91	बिहार	बेगूसराय	38946
92	बिहार	मधुबनी	25004
93	बिहार	कैमूर (भबुआ)	10196
94	बिहार	औरंगाबाद	19202
95	बिहार	गया	37282
96	बिहार	किशनगंज	13929
97	बिहार	मुंगेर	10089

			कुल	1306471
98	चंडीगढ़	चंडीगढ़		257447
			कुल	257447
99	छत्तीसगढ़	कबीरधाम (कवर्धा)		4995
100	छत्तीसगढ़	कोरबा		80438
101	छत्तीसगढ़	गैरीआबंद		1039
102	छत्तीसगढ़	कांकेर (उत्तरी बस्तर)		4812
103	छत्तीसगढ़	बस्तर		9217
104	छत्तीसगढ़	महासमंद		5248
105	छत्तीसगढ़	----		6
106	छत्तीसगढ़	राजनंदगांव		47020
107	छत्तीसगढ़	बलौदा बाजार		20354
108	छत्तीसगढ़	बिलासपुर		64471
109	छत्तीसगढ़	दंतेवाड़ा (दक्षिणी बस्तर)		6811
110	छत्तीसगढ़	धमतरी		9216
111	छत्तीसगढ़	दुर्ग		138633
112	छत्तीसगढ़	जांजगीर - चंपा		27082
113	छत्तीसगढ़	सुकमा		502
114	छत्तीसगढ़	बलरामपुर		1460
115	छत्तीसगढ़	बीजापुर		654
116	छत्तीसगढ़	जशपुर		4630
117	छत्तीसगढ़	मुंगेली		1333
118	छत्तीसगढ़	बालोद		3547
119	छत्तीसगढ़	रायपुर		285731
120	छत्तीसगढ़	कोंडागांव		1509
121	छत्तीसगढ़	बेमेतरा		1868
122	छत्तीसगढ़	नारायणपुर		571
123	छत्तीसगढ़	रायगढ़		72940
124	छत्तीसगढ़	कोरिया		5767
125	छत्तीसगढ़	सुरगुजा		11348
126	छत्तीसगढ़	सूरजपुर		3440
			कुल	814642
127	दादरा और नगर हवेली	दादरा और नगर हवेली		230256
			कुल	230256

128	दमन और दीव	दीव	530
129	दमन और दीव	दमन	126754
कुल			127284
130	दिल्ली	दिल्ली	757767
131	दिल्ली	उत्तरी	51212
132	दिल्ली	----	3513
133	दिल्ली	उत्तर पूर्व	21630
134	दिल्ली	उत्तर पश्चिम	308736
135	दिल्ली	पूर्वी	288696
136	दिल्ली	दक्षिणी	1626588
137	दिल्ली	नई दिल्ली	268158
138	दिल्ली	दक्षिण पश्चिम	832626
139	दिल्ली	पश्चिमी	278342
140	दिल्ली	केंद्रीय	542957
कुल			4980225
141	गोवा	उत्तरी गोवा	183722
142	गोवा	दक्षिणी गोवा	115054
143	गोवा	गोवा	43
कुल			298819
144	गुजरात	नवसारी	38925
145	गुजरात	बोटाद	1693
146	गुजरात	बनास कांठा	31084
147	गुजरात	आनंद	66245
148	गुजरात	छोटे उदयपुर	817
149	गुजरात	वलसाड	380914
150	गुजरात	कच्छ	254996
151	गुजरात	साबर कांठा	29682
152	गुजरात	नर्मदा	4885
153	गुजरात	देवभूमि द्वारका	6396
154	गुजरात	गुजरात	79
155	गुजरात	पंच महल	96862
156	गुजरात	भरुच	352811
157	गुजरात	पोरबंदर	17418
158	गुजरात	खेड़ा	34140

159	गुजरात	गिर सोमनाथ	5524
160	गुजरात	महेसाणा	192426
161	गुजरात	जामनगर	224693
162	गुजरात	महीसागर	251
163	गुजरात	अरावली	978
164	गुजरात	गांधीनगर	191234
165	गुजरात	मोरबी	21306
166	गुजरात	पाटन	9983
167	गुजरात	डैंग्स (अहवा)	779
168	गुजरात	अहमदाबाद	1466588
169	गुजरात	सूरत	531631
170	गुजरात	राजकोट	237104
171	गुजरात	वडोदरा	791480
172	गुजरात	जूनागढ़	34635
173	गुजरात	दोहद	4480
174	गुजरात	अमरेली	29952
175	गुजरात	भावनगर	68769
176	गुजरात	तापी	8709
177	गुजरात	सुरेंद्रनगर	27938
कुल			5165407
178	हरियाणा	यमुनानगर	41383
179	हरियाणा	झज्जर	115083
180	हरियाणा	पलवल	46521
181	हरियाणा	फतेहाबाद	9921
182	हरियाणा	मेवात	3908
183	हरियाणा	गुड़गांव	2808899
184	हरियाणा	रेवाड़ी	213217
185	हरियाणा	पानीपत	124464
186	हरियाणा	अंबाला	40471
187	हरियाणा	कुरुक्षेत्र	17385
188	हरियाणा	हरियाणा	161
189	हरियाणा	करनाल	54886
190	हरियाणा	महेंद्रगढ़	8424
191	हरियाणा	सिरसा	14326

192	हरियाणा	फरीदाबाद	727185
193	हरियाणा	पंचकुला	165136
194	हरियाणा	रोहतक	72696
195	हरियाणा	सोनीपत	169942
196	हरियाणा	जिंद	17354
197	हरियाणा	हिसार	83602
198	हरियाणा	कैथल	10306
199	हरियाणा	भिवानी	15840
कुल			4761110
200	हिमाचल प्रदेश	ऊना	23068
201	हिमाचल प्रदेश	कुल्लू	8579
202	हिमाचल प्रदेश	चंबा	6082
203	हिमाचल प्रदेश	मंडी	13589
204	हिमाचल प्रदेश	कांगड़ा	25191
205	हिमाचल प्रदेश	किन्नौर	2242
206	हिमाचल प्रदेश	बिलासपुर	9125
207	हिमाचल प्रदेश	सिरमौर	63685
208	हिमाचल प्रदेश	लाहौल और स्पीति	103
209	हिमाचल प्रदेश	सोलन	306126
210	हिमाचल प्रदेश	हमीरपुर	13350
211	हिमाचल प्रदेश	शिमला	45734
कुल			516874
212	जम्मू और कश्मीर	सांबा	42049
213	जम्मू और कश्मीर	बारामुला	6488
214	जम्मू और कश्मीर	गंदेरबल	1720
215	जम्मू और कश्मीर	जम्मू	75171
216	जम्मू और कश्मीर	कठुआ	21677
217	जम्मू और कश्मीर	रियासी	6929
218	जम्मू और कश्मीर	बांदीपुर	810
219	जम्मू और कश्मीर	कुलगाम	1166
220	जम्मू और कश्मीर	अनंतनाग	4737
221	जम्मू और कश्मीर	डोडा	3533
222	जम्मू और कश्मीर	पुलवामा	5204
223	जम्मू और कश्मीर	किश्तवाड़	2623

224	जम्मू और कश्मीर	कुपवाड़ा	1750
225	जम्मू और कश्मीर	पंच	1210
226	जम्मू और कश्मीर	शोपियां	821
227	जम्मू और कश्मीर	रामबन	2861
228	जम्मू और कश्मीर	उधमपुर	5804
229	जम्मू और कश्मीर	राजौरी	1742
230	जम्मू और कश्मीर	श्रीनगर	41885
231	जम्मू और कश्मीर	बडगाम	3450
कुल			231630
232	झारखंड	गिरिडीह	16084
233	झारखंड	देवघर	10349
234	झारखंड	कोडरमा	5884
235	झारखंड	लातेहार	3040
236	झारखंड	चतरा	4504
237	झारखंड	धनबाद	68885
238	झारखंड	लोहरदगा	6372
239	झारखंड	दुमका	8078
240	झारखंड	जामताड़ा	5406
241	झारखंड	हजारीबाग	29966
242	झारखंड	रामगढ़	20907
243	झारखंड	सरायकेला-खरसावां	95949
244	झारखंड	पूर्वी सिंहभूम	267294
245	झारखंड	पलामु	16459
246	झारखंड	रांची	193209
247	झारखंड	बोकारो	78790
248	झारखंड	साहिबगंज	7684
249	झारखंड	गोड्डा	6939
250	झारखंड	खूंटी	1835
251	झारखंड	पाकुर	14360
252	झारखंड	पश्चिमी सिंहभूम	24007
253	झारखंड	गढ़वा	9813
254	झारखंड	गुमला	4010
255	झारखंड	सिमडेगा	1679
256	झारखंड	झारखंड	191

		कुल	901694
257	कर्नाटक	कोडागू	28344
258	कर्नाटक	शिमोगा	71315
259	कर्नाटक	रामनगर	56934
260	कर्नाटक	बैंगलोर ग्रामीण	250769
261	कर्नाटक	विजयपुरा	35042
262	कर्नाटक	चिकमगलूर	20096
263	कर्नाटक	----	5
264	कर्नाटक	कोलार	44673
265	कर्नाटक	दक्षिण कन्नड़	260044
266	कर्नाटक	तुमकुर	78365
267	कर्नाटक	यदगीर	2444
268	कर्नाटक	गडग	12569
269	कर्नाटक	बागलकोट	37537
270	कर्नाटक	चामराजनगर	6460
271	कर्नाटक	कर्नाटक	625
272	कर्नाटक	देवनगिरि	39583
273	कर्नाटक	बेल्लारी	142404
274	कर्नाटक	कोप्पल	20416
275	कर्नाटक	उत्तर कन्नड़	31377
276	कर्नाटक	कलबुर्गी	53060
277	कर्नाटक	हासन	55015
278	कर्नाटक	चिकबल्लापुर	14194
279	कर्नाटक	बेंगलुरु (बैंगलोर) नगरीय	7376882
280	कर्नाटक	चित्रदुर्ग	16589
281	कर्नाटक	मांड्या	35341
282	कर्नाटक	हावेरी	24759
283	कर्नाटक	रायचूर	35419
284	कर्नाटक	बीदर	18820
285	कर्नाटक	उडुपी	105361
286	कर्नाटक	बेलगाम	147154
287	कर्नाटक	मैसूर	237057
288	कर्नाटक	धारवाड़	157724
		कुल	9416377

289	केरल	त्रिशूर	196439
290	केरल	कोट्टायम	56415
291	केरल	वायनाड	18039
292	केरल	इडुक्की	42085
293	केरल	कन्नूर	41327
294	केरल	केरल	378
295	केरल	मलप्पुरम	48658
296	केरल	एर्नाकुलम	501772
297	केरल	अलप्पुझा	51138
298	केरल	कासरगोड	25693
299	केरल	कोझिकोड	95923
300	केरल	पथनामथिट्टा	26367
301	केरल	कोल्लम	70037
302	केरल	तिरुवनंतपुरम	270986
303	केरल	पलक्कड़	54807
कुल			1500064
304	लद्दाख	लेह	1716
305	लद्दाख	कारगिल	772
कुल			2488
306	लक्षद्वीप	लक्षद्वीप	32
कुल			32
307	मध्य प्रदेश	धार	155557
308	मध्य प्रदेश	छिंदवाड़ा	19304
309	मध्य प्रदेश	देवास	41011
310	मध्य प्रदेश	मुरैना	12823
311	मध्य प्रदेश	बैतूल	8471
312	मध्य प्रदेश	होशंगाबाद	11659
313	मध्य प्रदेश	सियोनी	5611
314	मध्य प्रदेश	सिंगरौली	27789
315	मध्य प्रदेश	दमोह	18099
316	मध्य प्रदेश	झुबुआ	3861
317	मध्य प्रदेश	शाजापुर	4897
318	मध्य प्रदेश	नरसिम्हापुर	6745
319	मध्य प्रदेश	रीवा	19732

320	मध्य प्रदेश	अशोक नगर	1894
321	मध्य प्रदेश	रायसेन	55208
322	मध्य प्रदेश	नीमच	11089
323	मध्य प्रदेश	टीकमगढ़	4937
324	मध्य प्रदेश	शहडोल	8529
325	मध्य प्रदेश	मंदसौर	9518
326	मध्य प्रदेश	सागर	27375
327	मध्य प्रदेश	विदिशा	6833
328	मध्य प्रदेश	शिवपुरी	3873
329	मध्य प्रदेश	अगर मालवा	947
330	मध्य प्रदेश	दतिया	2195
331	मध्य प्रदेश	भिंड	12015
332	मध्य प्रदेश	छतरपुर	7000
333	मध्य प्रदेश	ग्वालियर	94159
334	मध्य प्रदेश	जबलपुर	95804
335	मध्य प्रदेश	इंदौर	476303
336	मध्य प्रदेश	सीहोर	25096
337	मध्य प्रदेश	अनूपपुर	6620
338	मध्य प्रदेश	रतलाम	27255
339	मध्य प्रदेश	मांडला	3825
340	मध्य प्रदेश	राजगढ़	7552
341	मध्य प्रदेश	बड़वानी	3034
342	मध्य प्रदेश	सीधी	5874
343	मध्य प्रदेश	उमरिया	2654
344	मध्य प्रदेश	सतना	39798
345	मध्य प्रदेश	बालाघाट	17196
346	मध्य प्रदेश	उज्जैन	42179
347	मध्य प्रदेश	कटनी	24169
348	मध्य प्रदेश	पन्ना	2285
349	मध्य प्रदेश	खंडवा	9145
350	मध्य प्रदेश	भोपाल	350919
351	मध्य प्रदेश	हरदा	2817
352	मध्य प्रदेश	खरगोन	17861
353	मध्य प्रदेश	गुना	16017

354	मध्य प्रदेश	बुरहानपुर	8873
355	मध्य प्रदेश	डिंडोरी	835
356	मध्य प्रदेश	अलीराजपुर	641
357	मध्य प्रदेश	शेओपुर	474
358	मध्य प्रदेश	मध्य प्रदेश	10
कुल			1768367
359	महाराष्ट्र	मुंबई शहर	3515693
360	महाराष्ट्र	सांगली	65097
361	महाराष्ट्र	नांदेड़	22539
362	महाराष्ट्र	अमरावती	39413
363	महाराष्ट्र	महाराष्ट्र	420
364	महाराष्ट्र	जलगांव	79243
365	महाराष्ट्र	नंदुरबार	4659
366	महाराष्ट्र	नासिक	398580
367	महाराष्ट्र	अहमदनगर	133389
368	महाराष्ट्र	भंडारा	25446
369	महाराष्ट्र	उस्मानाबाद	14509
370	महाराष्ट्र	मुंबई उपनगरीय	4932862
371	महाराष्ट्र	सतारा	110318
372	महाराष्ट्र	धुले	26635
373	महाराष्ट्र	रत्नागिरी	42557
374	महाराष्ट्र	लातूर	27231
375	महाराष्ट्र	गोंदिया	16566
376	महाराष्ट्र	नागपुर	410694
377	महाराष्ट्र	कोल्हापुर	201109
378	महाराष्ट्र	रायगढ़	281869
379	महाराष्ट्र	सोलापुर	113099
380	महाराष्ट्र	परभणी	14122
381	महाराष्ट्र	चंद्रपुर	106986
382	महाराष्ट्र	बोली	17989
383	महाराष्ट्र	वाशिम	2595
384	महाराष्ट्र	बुलडाना	25313
385	महाराष्ट्र	पालघर	165221
386	महाराष्ट्र	जालना	33030

387	महाराष्ट्र	गढ़चिरौली	10920
388	महाराष्ट्र	अकोला	23115
389	महाराष्ट्र	पुणे	3529587
390	महाराष्ट्र	औरंगाबाद	354267
391	महाराष्ट्र	ठाणे	1773628
392	महाराष्ट्र	वर्धा	30576
393	महाराष्ट्र	सिंधुदुर्ग	9435
394	महाराष्ट्र	यावतमल	22830
395	महाराष्ट्र	हिंगोली	3456
कुल			16584998
396	मणिपुर	बिष्णुपुर	806
397	मणिपुर	उखरुल	443
398	मणिपुर	चुराचांदपुर	983
399	मणिपुर	सेनापति	696
400	मणिपुर	इम्फाल ईस्ट	6260
401	मणिपुर	इम्फाल वेस्ट	9716
402	मणिपुर	चंदेल	159
403	मणिपुर	मणिपुर	66
404	मणिपुर	थौबल	744
405	मणिपुर	तामंगलॉंग	216
कुल			20089
406	मेघालय	ईस्ट गारो हिल्स	241
407	मेघालय	ईस्ट जयंतिया हिल्स	7389
408	मेघालय	री भोई	4156
409	मेघालय	दक्षिण पश्चिम गारो हिल्स	90
410	मेघालय	उत्तरी गारो हिल्स	82
411	मेघालय	पश्चिम खासी हिल्स	230
412	मेघालय	पूर्वी खासी हिल्स	34355
413	मेघालय	दक्षिण पश्चिम खासी हिल्स	30
414	मेघालय	वेस्ट गारो हिल्स	1787
415	मेघालय	वेस्ट जयंतिया हिल्स	642
416	मेघालय	दक्षिण गारो हिल्स	13
417	मेघालय	जयंतिया हिल्स	941
कुल			49956

418	मिजोरम	सेरचिप	90
419	मिजोरम	लॉगटलाई	72
420	मिजोरम	लुंगलेई	82
421	मिजोरम	मैमिट	53
422	मिजोरम	कोलासिब	91
423	मिजोरम	आइजोल	5272
424	मिजोरम	साइहा	37
425	मिजोरम	चम्फाई	37
कुल			5734
426	नागालैंड	कोहिमा	4443
427	नागालैंड	पीएचईके	105
428	नागालैंड	तुएनसांग	218
429	नागालैंड	सोमवार	281
430	नागालैंड	पेरेन	29
431	नागालैंड	वोखा	119
432	नागालैंड	दीमापुर	8034
433	नागालैंड	मोकोकचुंग	395
434	नागालैंड	किफायर	13
435	नागालैंड	जुन्हेबोटो	22
कुल			13659
436	ओडिशा	भद्रक	15146
437	ओडिशा	झारसुगुडा	69706
438	ओडिशा	पूरी	18505
439	ओडिशा	बालासोर	35000
440	ओडिशा	मयूरभंज	14739
441	ओडिशा	रायगडा	16464
442	ओडिशा	मलकानगिरी	2083
443	ओडिशा	केंद्रपारा	7006
444	ओडिशा	सुबरणापुर	3052
445	ओडिशा	नुआपाडा	3606
446	ओडिशा	नयागढ़	3673
447	ओडिशा	कंधमल	4143
448	ओडिशा	केंदुझार (क्यौंझर)	81316
449	ओडिशा	बलांगीर	14505

450	ओडिशा	ढेंकनाल	35746
451	ओडिशा	कोरापुट	17723
452	ओडिशा	गजपति	2527
453	ओडिशा	खोरधा	425602
454	ओडिशा	संबलपुर	76227
455	ओडिशा	गंजम	39893
456	ओडिशा	जाजापुर	75516
457	ओडिशा	जगतसिंहपुर	36365
458	ओडिशा	नबरंगपुर	5624
459	ओडिशा	बारगढ़	16156
460	ओडिशा	बौध	2535
461	ओडिशा	कटक	109496
462	ओडिशा	कालाहांडी	20876
463	ओडिशा	सुंदरगढ़	147891
464	ओडिशा	अनुगुल	74652
465	ओडिशा	देबगढ़	1980
466	ओडिशा	उड़ीसा	10
कुल			1377763
467	पुडुचेरी	पांडिचेरी	151301
468	पुडुचेरी	कराईकल	6684
469	पुडुचेरी	यनम	439
470	पुडुचेरी	माहे	1390
कुल			159814
471	पंजाब	साहिबजादा अजीत सिंह नगर (मोहाली)	286434
472	पंजाब	बठिंडा	50068
473	पंजाब	जालंधर	144754
474	पंजाब	कपूरथला	21840
475	पंजाब	फिरोजपुर	12252
476	पंजाब	पठानकोट	11774
477	पंजाब	बरनाला	20644
478	पंजाब	होशियारपुर	52136
479	पंजाब	----	254
480	पंजाब	फतेहगढ़ साहिब	30697

481	पंजाब	रूपनगर	57831
482	पंजाब	गुरदासपुर	17226
483	पंजाब	लुधियाना	374138
484	पंजाब	नवांशहर (शहीद भगत सिंह नगर)	59981
485	पंजाब	अमृतसर	83613
486	पंजाब	मुक्तसर	10885
487	पंजाब	फरीदकोट	13549
488	पंजाब	पटियाला	87623
489	पंजाब	संगरूर	52502
490	पंजाब	तरन तारन	7360
491	पंजाब	मोगा	16002
492	पंजाब	मंसा	9050
493	पंजाब	फाजिल्का	9620
494	पंजाब	पंजाब	38
कुल			1430271
495	राजस्थान	बार्मर	17171
496	राजस्थान	कोटा	98528
497	राजस्थान	भरतपुर	14777
498	राजस्थान	श्री गंगानगर	28725
499	राजस्थान	टोंक	5829
500	राजस्थान	करौली	4788
501	राजस्थान	अजमेर	57931
502	राजस्थान	झालावाड़	12843
503	राजस्थान	बीकानेर	37617
504	राजस्थान	बंसवाड़ा	30339
505	राजस्थान	सवाई माधोपुर	5728
506	राजस्थान	बुंदी	6298
507	राजस्थान	जोधपुर	106871
508	राजस्थान	अलवर	394819
509	राजस्थान	जालोर	3856
510	राजस्थान	हनुमानगढ़	9252
511	राजस्थान	जयपुर	845026
512	राजस्थान	धौलपुर	4892
513	राजस्थान	राजसमंद	18039

514	राजस्थान	प्रतापगढ़	1156
515	राजस्थान	सीकर	26082
516	राजस्थान	दौसा	9417
517	राजस्थान	डूंगरपुर	6441
518	राजस्थान	भीलवाड़ा	102642
519	राजस्थान	झुंझुनू	18208
520	राजस्थान	जैसलमेर	10957
521	राजस्थान	पाली	34235
522	राजस्थान	नागौर	21512
523	राजस्थान	चित्तौड़गढ़	69900
524	राजस्थान	उदयपुर	161023
525	राजस्थान	सिरोही	22329
526	राजस्थान	चूरू	7622
527	राजस्थान	बारान	7592
कुल			2202445
528	सिक्किम	दक्षिण	6911
529	सिक्किम	पश्चिम	1197
530	सिक्किम	सिक्किम	49
531	सिक्किम	पूर्व	26692
532	सिक्किम	उत्तर	539
कुल			35388
533	तमिलनाडु	तिरुनेलवेली	199136
534	तमिलनाडु	विलुप्पुरम	33592
535	तमिलनाडु	मदुरई	223002
536	तमिलनाडु	कन्नियाकुमारी	74205
537	तमिलनाडु	करूर	76615
538	तमिलनाडु	नागपट्टिनम	13967
539	तमिलनाडु	डिंडीगुल	134836
540	तमिलनाडु	कल्लाकुरिची	499
541	तमिलनाडु	सलेम	134785
542	तमिलनाडु	तंजावुर	42041
543	तमिलनाडु	इरोड	219366
544	तमिलनाडु	नमक्कल	77033
545	तमिलनाडु	धर्मपुरी	32822

546	तमिलनाडु	कोयंबटूर	773736
547	तमिलनाडु	तिरुवरूर	10161
548	तमिलनाडु	तिरुपुर	353853
549	तमिलनाडु	कांचीपुरम	1537438
550	तमिलनाडु	तिरुवल्लूर	565017
551	तमिलनाडु	कुड्डालोर	74341
552	तमिलनाडु	शिवगंगा	25320
553	तमिलनाडु	तमिलनाडु	745
554	तमिलनाडु	पुदुकोट्टई	24647
555	तमिलनाडु	वेल्लोर	215410
556	तमिलनाडु	थेनी	32823
557	तमिलनाडु	तिरुवन्नामलाई	46603
558	तमिलनाडु	अरियालुर	10049
559	तमिलनाडु	थूथुक्कुडी	102594
560	तमिलनाडु	कृष्णागिरी	280474
561	तमिलनाडु	पेरम्बलूर	13198
562	तमिलनाडु	चेन्नई	2459059
563	तमिलनाडु	तिरुचिरापल्ली	161907
564	तमिलनाडु	विरुधुनगर	155321
565	तमिलनाडु	नीलगिरी	33032
566	तमिलनाडु	रामनाथपुरम	14697
567	तमिलनाडु	मयिलादुथुराई	326
कुल			8152650
568	तेलंगाना	मेडक	284561
569	तेलंगाना	निजामाबाद	458259
570	तेलंगाना	संगारेड्डी	54
571	तेलंगाना	मेडचल मलकाजगिरी	4
572	तेलंगाना	हैदराबाद	2769766
573	तेलंगाना	रंगारेड्डी	942435
574	तेलंगाना	महबूबनगर	201641
575	तेलंगाना	खम्मम	43717
576	तेलंगाना	आदिलाबाद	28772
577	तेलंगाना	नलगोंडा	74921
578	तेलंगाना	करीमनगर	89955

579	तेलंगाना	वारंगल	59499
कुल			4953584
580	त्रिपुरा	दक्षिण त्रिपुरा	3319
581	त्रिपुरा	खोवाई	516
582	त्रिपुरा	गोमती	597
583	त्रिपुरा	----	72
584	त्रिपुरा	धलाई	1136
585	त्रिपुरा	सिपाहीजाला	884
586	त्रिपुरा	पश्चिम त्रिपुरा	28064
587	त्रिपुरा	उनाकोटी	1851
588	त्रिपुरा	उत्तर त्रिपुरा	3600
कुल			40039
589	उत्तर प्रदेश	औरैया	8970
590	उत्तर प्रदेश	गोंडा	13273
591	उत्तर प्रदेश	मैनपुरी	6028
592	उत्तर प्रदेश	शाहजहांपुर	14354
593	उत्तर प्रदेश	हाथरस	8466
594	उत्तर प्रदेश	बलरामपुर	6931
595	उत्तर प्रदेश	गाजीपुर	6045
596	उत्तर प्रदेश	आजमगढ़	9435
597	उत्तर प्रदेश	मऊ	5517
598	उत्तर प्रदेश	कन्नौज	2822
599	उत्तर प्रदेश	सीतापुर	13946
600	उत्तर प्रदेश	बरेली	67153
601	उत्तर प्रदेश	फैजाबाद	18710
602	उत्तर प्रदेश	मथुरा	50210
603	उत्तर प्रदेश	अलीगढ़	40985
604	उत्तर प्रदेश	हरदोई	14247
605	उत्तर प्रदेश	शामली (प्रबुद्ध नगर)	4056
606	उत्तर प्रदेश	चंदौली	10392
607	उत्तर प्रदेश	कुशीनगर	7187
608	उत्तर प्रदेश	कानपुर देहात	13817
609	उत्तर प्रदेश	मेरठ	89445
610	उत्तर प्रदेश	झांसी	31593

611	उत्तर प्रदेश	कांशीराम नगर (कासगंज)	1714
612	उत्तर प्रदेश	पिलिभित	6629
613	उत्तर प्रदेश	कौशाम्बी	1306
614	उत्तर प्रदेश	छत्रपति सेहूजी महाराज नगर (अमेठी)	1296
615	उत्तर प्रदेश	उत्तर प्रदेश	109
616	उत्तर प्रदेश	सोनभद्र	77230
617	उत्तर प्रदेश	बस्ती	8966
618	उत्तर प्रदेश	गज़ियाबाद	405084
619	उत्तर प्रदेश	लखनऊ	437588
620	उत्तर प्रदेश	भदोही	15574
621	उत्तर प्रदेश	आगरा	146555
622	उत्तर प्रदेश	फिरोजाबाद	20856
623	उत्तर प्रदेश	उन्नाव	29669
624	उत्तर प्रदेश	इटावा	7747
625	उत्तर प्रदेश	हापुर	6851
626	उत्तर प्रदेश	फतेहपुर	7178
627	उत्तर प्रदेश	अम्बेडकर नगर	6802
628	उत्तर प्रदेश	चित्रकूट	1868
629	उत्तर प्रदेश	राय बरेली	30574
630	उत्तर प्रदेश	रामपुर	17626
631	उत्तर प्रदेश	जौनपुर	13021
632	उत्तर प्रदेश	बांदा	13392
633	उत्तर प्रदेश	भीम नगर	3711
634	उत्तर प्रदेश	ईटीएच	6970
635	उत्तर प्रदेश	बलिया	6431
636	उत्तर प्रदेश	मिर्जापुर	13245
637	उत्तर प्रदेश	गौतम बुद्ध नगर	1618651
638	उत्तर प्रदेश	बिजनोर	21266
639	उत्तर प्रदेश	संत कबीर नगर	3827
640	उत्तर प्रदेश	इलाहाबाद	97002
641	उत्तर प्रदेश	खीरी	14844
642	उत्तर प्रदेश	मुजफ्फरनगर	31830
643	उत्तर प्रदेश	महोबा	1761
644	उत्तर प्रदेश	महाराजगंज	8370

645	उत्तर प्रदेश	मुरादाबाद	65959
646	उत्तर प्रदेश	कानपुर नगर	203187
647	उत्तर प्रदेश	वाराणसी	137185
648	उत्तर प्रदेश	सहारनपुर	33470
649	उत्तर प्रदेश	बहरैच	5474
650	उत्तर प्रदेश	बदायूं	5934
651	उत्तर प्रदेश	देवरिया	8444
652	उत्तर प्रदेश	प्रतापगढ़	4081
653	उत्तर प्रदेश	बागपत	6990
654	उत्तर प्रदेश	सिद्धार्थनगर	2802
655	उत्तर प्रदेश	बुलंदशहर	41486
656	उत्तर प्रदेश	ज्योतिबा फुले नगर	28859
657	उत्तर प्रदेश	सुल्तानपुर	16890
658	उत्तर प्रदेश	गोरखपुर	53709
659	उत्तर प्रदेश	बाराबंकी	14350
660	उत्तर प्रदेश	ललितपुर	3651
661	उत्तर प्रदेश	फर्रुखाबाद	4688
662	उत्तर प्रदेश	जलाउन	4521
663	उत्तर प्रदेश	हमीरपुर	4490
664	उत्तर प्रदेश	श्रावस्ती	1001
कुल			4176296
665	उत्तराखंड	देहरादून	244977
666	उत्तराखंड	पिथौरागढ़	3392
667	उत्तराखंड	अल्मोड़ा	7763
668	उत्तराखंड	उत्तरकाशी	1301
669	उत्तराखंड	टिहरी गढ़वाल	8644
670	उत्तराखंड	रुद्रप्रयाग	489
671	उत्तराखंड	चमोली	2681
672	उत्तराखंड	उत्तराखंड	13
673	उत्तराखंड	नैनीताल	54693
674	उत्तराखंड	बागेश्वर	788
675	उत्तराखंड	हरिद्वार	339500
676	उत्तराखंड	उधम सिंह नगर	245445
677	उत्तराखंड	पौड़ी गढ़वाल	5051

678	उत्तराखंड	चंपावत	1629
कुल			916366
679	पश्चिम बंगाल	कोलकाता	1116981
680	पश्चिम बंगाल	बर्धमान	305224
681	पश्चिम बंगाल	पुरुलिया	33975
682	पश्चिम बंगाल	हुगली	157041
683	पश्चिम बंगाल	मुर्शिदाबाद	387654
684	पश्चिम बंगाल	बांकुरा	44276
685	पश्चिम बंगाल	बीरभूम	26442
686	पश्चिम बंगाल	अलीपुरद्वार	11167
687	पश्चिम बंगाल	जलपाईगुड़ी	208964
688	पश्चिम बंगाल	मल्दाह	89361
689	पश्चिम बंगाल	पश्चिम मेदिनीपुर (पश्चिम मेदिनीपुर)	85534
690	पश्चिम बंगाल	कूच बिहार	22379
691	पश्चिम बंगाल	दक्षिण दिनाजपुर	10470
692	पश्चिम बंगाल	उत्तर चौबीस परगना	728715
693	पश्चिम बंगाल	नादिया	42206
694	पश्चिम बंगाल	दार्जिलिंग	119595
695	पश्चिम बंगाल	दक्षिण 24 परगना	135721
696	पश्चिम बंगाल	उत्तर दिनाजपुर	39027
697	पश्चिम बंगाल	पूर्व मेदिनीपुर (पूर्व मेदिनीपुर)	110913
698	पश्चिम बंगाल	हाओरा	236295
699	पश्चिम बंगाल	पश्चिम बंगाल	691
700	पश्चिम बंगाल	----	293
कुल			3912924
701	अंडमान और निकोबार द्वीप समूह	अंडमान	36
702	अंडमान और निकोबार द्वीप समूह	दक्षिण अंडमान	20995
703	अंडमान और निकोबार द्वीप समूह	उत्तर और मध्य अंडमान	1335
704	अंडमान और निकोबार द्वीप समूह	निकोबार	769
कुल			23135
705	राज्य/संघ राज्य क्षेत्रकी स्पष्ट रूप से पहचान नहीं की गई	कुल	24
कुल योग			78603064

डेटा का स्रोत: डीएयू, ईपीएफओ, एचओ के माध्यम से आईएस डिवीजन से।

नोट:

1. अंशदायी सदस्यों का अर्थ है वित्त वर्ष 2024-25 में कम से कम एक बार अंशदान देने वाले सदस्यों के यूनिवर्सल अकाउंट नंबर (यूएएन)।
2. जिस जिले के नाम के आगे ' ' अंकित है, उसे 'जिला स्पष्ट रूप से मैप नहीं किया गया' पढ़ा जाए।

विवरण -III

पिछले तीन वर्षों के दौरान लाभार्थियों की संख्या और जारी किए गए केंद्रीय हिस्से का ब्यौरा

(रुपये करोड़ में)

योजना का नाम	वित्त वर्ष 2022-23		वित्त वर्ष 2023-24		वित्त वर्ष 2024-25	
	जारी किया गया केंद्रीय हिस्सा	लाभार्थियों की संख्या	जारी किया गया केंद्रीय हिस्सा	लाभार्थियों की संख्या	जारी किया गया केंद्रीय हिस्सा	लाभार्थियों की संख्या
अनुसूचित जाति और अन्य के लिए प्री-मैट्रिक छात्रवृत्ति योजना	207.93	11,34,268	446.65	21,29,540	460.92	21,65,983
अनुसूचित जाति के छात्रों के लिए पोस्ट मैट्रिक छात्रवृत्ति योजना	4388.32	46,47,135	5475.42	47,38,578	5562.26	48,04,208

विवरण -IV

भारत के संबंध में लाभार्थियों की संख्या के संदर्भ में ब्यौरा

यंग अचीवर्स हेतु उच्च शिक्षा के लिए छात्रवृत्ति (श्रेयस) ओबीसी-(ओबीसी छात्रों के लिए राष्ट्रीय फैलोशिप)		
वर्ष	जारी की गई निधि (राशि करोड़ में)	लाभार्थियों की संख्या (वास्तविक)
2022-23	51.32	1570
2023-24	89.7	2009
2024-25	148.15	2197

श्रेयस-ओबीसी (विदेश में अध्ययन के लिए शैक्षिक ऋण पर डॉ. अम्बेडकर ब्याज सब्सिडी की केंद्रीय क्षेत्र की योजना)		
वर्ष	जारी की गई निधि (राशि करोड़ में)	लाभार्थियों की संख्या (वास्तविक)
2022-23	23.98	4159
2023-24	56.24	2789
2024-25	9.49	837

बिहार के संबंध में लाभार्थियों की संख्या के संदर्भ में ब्यौरा

श्रेयस-ओबीसी (ओबीसी छात्रों के लिए राष्ट्रीय फैलोशिप)		
वर्ष	जारी की गई निधि (राशि लाख में)	लाभार्थियों की संख्या (वास्तविक)
2022-23	5.13	5
2023-24	1.46	2
2024-25	0	0

श्रेयस-ओबीसी (विदेश में अध्ययन के लिए शैक्षिक ऋण पर डॉ. अम्बेडकर ब्याज सब्सिडी की केंद्रीय क्षेत्र की योजना)		
वर्ष	जारी की गई निधि (राशि लाख में)	लाभार्थियों की संख्या (वास्तविक)
2022-23	347.56	97
2023-24	580.58	136
2024-25	768.27	134

पूरे भारत के संबंध में लाभार्थियों की संख्या के संबंध में ब्यौरा							
राशि करोड़ में							
लाभार्थी और व्यय							
क्र.सं.	योजना का नाम	2022-23		2023-24		2024-25	
		व्यय	लाभार्थी	व्यय	लाभार्थी	व्यय	लाभार्थी
1	ओबीसी, ईबीसी और डीएनटी छात्रों के लिए प्री-मैट्रिक छात्रवृत्ति	361.38	25.99 लाख	195.63	18.43 लाख	158.49	20.61 लाख
2	ओबीसी, ईबीसी और डीएनटी छात्रों के लिए पोस्ट-मैट्रिक छात्रवृत्ति	1007.99	18.05 लाख	988.45	27.16 लाख	895.47	24.53 लाख
3	अन्य पिछड़ा वर्ग के बालकों और बालिकाओं के लिए छात्रावासों का निर्माण	18.80	2200 सीटें	14.42	2246 सीटें	31.84	3950 सीटें
4	ओबीसी, ईबीसी और डीएनटी छात्रों के लिए स्कूल में टॉप क्लास शिक्षा	1.85	1275 (वास्तविक)	6.73	3177 (वास्तविक)	32.48	13769 (वास्तविक)
5	ओबीसी, ईबीसी और डीएनटी छात्रों के लिए कॉलेज में टॉप क्लास शिक्षा	2023-24 से लागू		124.06	5781 (वास्तविक)	317.23	14861 (वास्तविक)

विवरण -V

पिछले तीन वित्तीय वर्षों में सहायक यंत्रों/उपकरणों की खरीद/फिटिंग के लिए दिव्यांग व्यक्तियों को सहायता (एडीआईपी) योजना के तहत शिविरों की संख्या और लाभार्थियों की संख्या का राज्य-वार ब्यौरा			
क्र.सं.	राज्य	शिविरों की संख्या	लाभार्थियों की संख्या
1.	अंडमान और निकोबार	9	373
2.	आंध्र प्रदेश	138	35302
3.	अरुणाचल प्रदेश	15	126
4.	असम	538	40428
5.	बिहार	310	42207
6.	चंडीगढ़	15	1366
7.	छत्तीसगढ़	43	3453
8.	दिल्ली	143	11260
9.	गोवा	11	641
10.	गुजरात	297	50226
11.	हरियाणा	161	15872
12.	हिमाचल प्रदेश	80	5484
13.	जम्मू-कश्मीर	101	16662
14.	झारखंड	123	26823
15.	कर्नाटक	165	32362
16.	केरल	57	11103
17.	लद्दाख	6	544
18.	लक्षद्वीप	3	272
19.	मध्य प्रदेश	521	67546
20.	महाराष्ट्र	298	84592
21.	मणिपुर	42	1280
22.	मेघालय	77	3114
23.	मिजोरम	36	671
24.	नागालैंड	35	1018
25.	ओडिशा	345	36900
26.	पुडुचेरी	30	695
27.	पंजाब	165	27538

28.	राजस्थान	227	45412
29.	सिक्किम	20	146
30.	तमिलनाडु	206	26448
31.	तेलंगाना	303	22662
32.	दादरा और नगर हवेली और दमन और दीव	21	737
33.	त्रिपुरा	156	6129
34.	उत्तर प्रदेश	859	140103
35.	उत्तराखंड	193	9196
36.	पश्चिम बंगाल	330	49165
	कुल	6079	817856

FUNDS UNDER PM E-DRIVE SCHEME

5177. DR. SHARMILA SARKAR:

Will the Minister of **HEAVY INDUSTRIES** be pleased to state:

- the reasons for the approximately 68% under utilisation of funds under the PM Electric Drive Revolution in Innovative Vehicle Enhancement (PM E-DRIVE) Scheme;
- the details of the funds allocated and utilised under PM E-DRIVE since scheme inception, year-wise; and
- the details of the target and the actual number of charging stations set up under the scheme since inception, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU SRINIVASA VARMA):

- to (c) The year-wise details of funds utilised against the allocated outlay under the PM Electric Drive Revolution in Innovative Vehicle Enhancement (PM

E-DRIVE) Scheme since its inception on 01.04.2024 is given in the enclosed **Statement**. The Scheme has been extended up to 31.03.2028. The under utilisation of funds is primarily due to the phased implementation strategy, milestone-based disbursement mechanisms, evolving readiness of certain EV segments. No charging stations have been installed under the scheme so far.

STATEMENT

Details of funds utilised under the PM Electric Drive Revolution in Innovative Vehicle Enhancement (PM E-DRIVE) Scheme

Sl. No.	Segment /Component	Scheme outlay (Rs.crore)	Actual Expenditure in scheme in FY 24-25	Expenditure in FY 25-26	Actual Expenditure under Scheme till 19.03.2026
(A)	Demand Incentive				
1	e-2W	1,772	667.39	592.52	1,259.91
2	e-3W (e-rickshaw & e-carts)	50	2.93	3.77	6.7
3	e-3W (L5)	857	318.35	412.30	730.65
4	e-ambulances	500	0	0.00	0
5	e-trucks	500	0	0.00	0
(B)	Grants for creation of capital assets				
6	e-buses	4,391	0	0.00	0.00
7	EV Public Charging Station	2,000	0	0.00	0.00
8	Upgradation of Testing Agencies	780	0	0.00	0.00
(C)	Admin Expenses	50	4.36	15.38	19.74
Total (A)+(B)+(C)		10,900	993.04	1,023.96	2,017.00

UNIFORM INVESTIGATION PROCEDURE

5178. SHRIMATI SATABDI ROY BANERJEE:

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) whether the National Crime Records Bureau's Crime in India 2023 records that, for kidnapping and abduction, Uttar Pradesh registered one of the highest cases with chargesheeting of 46.1%, Maharashtra at 21.0%, Haryana at 14.7% and Chhattisgarh at 24.2%, whereas West Bengal has markedly higher chargesheeting at 73.8%;
- (b) if so, the reasons for failure to secure uniform investigative and prosecutorial standards across States; and
- (c) whether best-practice protocols from higher-performing States like West Bengal will be standardised and funded under a time-bound programme?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI BANDI SANJAY KUMAR):

(a) National Crime Records Bureau (NCRB) compiles data on crime as reported to it by States/UTs and publishes the same in its annual "Crime in India" report. The Crime in India 2023 report pertains to offences registered under the provisions of the Indian Penal Code, 1860 and the Code of Criminal Procedure, 1973, which was applicable during the reporting period. The Crime in India 2023 report also provides the State/UT-wise Cases Registered, Cases Chargesheeted, Cases Disposed Off by Police, and Chargesheeting Rate under Kidnapping and Abduction. The relevant details are given in the enclosed **Statement**.

(b) and (c) 'Police' and 'Public order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibilities to maintain law and order, protection of life and property of the citizens including investigation and prosecution of crime and criminals rest with the respective State/UT Governments and are competent to deal with such offenses under the extant provisions of law.

Parliament has enacted the Nyaya Sanhitas, namely the Bharatiya Nyaya Sanhita, 2023, the Bharatiya Nagarik Suraksha Sanhita, 2023, and the Bharatiya Sakshya Adhiniyam, 2023, with an aim to simplify the legal procedure, relevant to the contemporary situation and provide speedy justice to common man. The newly enacted laws streamline provisions relating to offences and penalties, introduces community service for petty crimes, prioritizes serious offences, adds provisions for terrorism and organized crime, and have made some offenses gender-neutral. These laws have come into force with effect from 1st July 2024. The new laws provide for the use of technology and forensic sciences in the investigation of crime and furnishing and lodging of information, service of summons, etc., through electronic communication. Specific timelines have been prescribed for time bound investigation, trial and pronouncement of judgements. Citizen centric approaches have been adopted for supply of copy of first information report to the victim and to inform them about the progress of investigation, including by digital means. In cases where punishment is 7 years or more, the victims shall be given an opportunity of being heard before withdrawal of the case by the Government. Summary trial has been made

mandatory for petty and less serious cases. The accused persons may be examined through electronic means, like video conferencing. The magisterial system has also been streamlined. These reforms are aimed at modernising the criminal justice system, strengthening investigation and prosecution, promoting greater use of technology and forensic science, and ensuring time-bound justice delivery.

Further, the Ministry of Home Affairs has developed and operationalised various electronic platforms to assist States/UTs in conducting time bound investigation and prosecution, such as Crime and Criminal Tracking Network & Systems (CCTNS), National Automated Fingerprint Identification System (NAFIS), e-Summons, e-Sakshya, e-Prosecution, e-Forensics and MedLeaPR.

In addition, the Bureau of Police Research & Development (BPR&D) collates best practices from all States/UTs and shares them with all States/UTs for emulating at their end.

States/UTs are being funded for augmenting infrastructure under various schemes of the Central Government, such as the Inter-Operable Criminal Justice System (ICJS) 2.0, Modernisation of Forensic Capacities, and Nirbhaya Funded schemes for strengthening of DNA analysis and Cyber Forensic Capacities in State Forensic Science Laboratories.

STATEMENT

State/UT-wise Cases Registered (CR), Cases Chargesheeted (CCS), Cases Disposed off by Police (CDOP) and Chargesheeting Rate (CSR) under Kidnapping and Abduction during 2023

SL	State/UT	2023			
		CR	CCS	CDOP	CSR
1	Andhra Pradesh	746	507	728	69.6
2	Arunachal Pradesh	64	27	76	35.5
3	Assam	3563	2900	6178	46.9
4	Bihar	14371	9110	14663	62.1
5	Chhattisgarh	2991	686	2837	24.2
6	Goa	77	12	75	16.0
7	Gujarat	1792	674	1815	37.1
8	Haryana	4149	583	3977	14.7
9	Himachal Pradesh	439	58	417	13.9
10	Jharkhand	1664	1278	1878	68.1
11	Karnataka	3744	261	3767	6.9
12	Kerala	306	331	354	93.5
13	Madhya Pradesh	11768	2921	11126	26.3
14	Maharashtra	13106	2732	12994	21.0
15	Manipur	89	12	38	31.6
16	Meghalaya	94	21	117	17.9
17	Mizoram	5	1	8	12.5
18	Nagaland	37	14	33	42.4
19	Odisha	6125	936	5653	16.6
20	Punjab	1574	938	1824	51.4
21	Rajasthan	9882	2932	9252	31.7
22	Sikkim	36	1	41	2.4
23	Tamil Nadu	496	231	582	39.7
24	Telangana	3174	1004	2979	33.7
25	Tripura	132	88	132	66.7
26	Uttar Pradesh	16663	7883	17110	46.1
27	Uttarakhand	1264	158	1219	13.0
28	West Bengal	8233	5560	7534	73.8
	TOTAL STATE(S)	106584	41859	107407	39.0

29	A&N Islands	22	5	18	27.8
30	Chandigarh	161	11	161	6.8
31	D&N Haveli and Daman & Diu	49	5	56	8.9
32	Delhi	5715	421	6390	6.6
33	Jammu & Kashmir	1004	330	1078	30.6
34	Ladakh	5	2	7	28.6
35	Lakshadweep	0	0	0	-
36	Puducherry	24	2	15	13.3
	TOTAL UT(S)	6980	776	7725	10.0
	TOTAL (ALL INDIA)	113564	42635	115132	37.0

HANDLOOM INFRASTRUCTURE PROPOSALS

5179. SHRI TANGELLA UDAY SRINIVAS:

SHRI B. K. PARTHASARATHI:

Will the Minister of TEXTILES be pleased to state :

- (a) the details of the proposals received from the State Government of Andhra Pradesh during the last five years for handloom-related infrastructure including Handloom Clusters, Weavers' Clusters, Common Facility Centres and other infrastructure components, district-wise for Andhra Pradesh;
- (b) the current status of each proposal, including whether approved, rejected or pending, along with the reasons for pendency, if any;
- (c) the details of funds allocated, sanctioned, released and utilised for Andhra Pradesh under handloom cluster and infrastructure schemes during the said period along with the physical progress achieved, project-wise; and
- (d) whether any proposals from the State Government of Andhra Pradesh, particularly from Kakinada district, are presently pending or under

consideration with the Union Government and if so, the details thereof including date of submission and expected timeline for decision?

THE MINISTER OF TEXTILES (SHRI GIRIRAJ SINGH):

(a) to (c) To provide end to end support for promotion of handloom sector and welfare of handloom workers, Ministry of Textiles is implementing National Handloom Development Programme (NHDP) Scheme across the country including Andhra Pradesh State. Under this scheme, financial assistance is provided to eligible handloom agencies/weavers for procurement of upgraded looms and accessories, solar lighting units, construction of workshed, skilling, product and design development, technical and common infrastructure, marketing of handloom products in domestic & international markets, concessional loans under weavers' MUDRA scheme and social security etc.

District-wise, project-wise details of proposals received, funds sanctioned/released to 44 Handloom Clusters in Andhra Pradesh State alongwith beneficiaries covered during the last five years is given in the enclosed **Statement.**

(d) As NHDP Scheme was approved for five years till 31st March, 2026, in this current financial year, priority has been given to sanction/release of 2nd/final installment of ongoing projects.

STATEMENT

District-wise, project-wise details of proposals received, funds sanctioned/released to 44 Handloom Clusters in Andhra Pradesh State alongwith beneficiaries covered during the last five years				
S. No.	Name of the Clusters/Location	District	Total fund sanctioned/ released (Rs.in lakh)	No. of Benf. Covered
1	2	3	4	5
1	Akkulapeta	Srikakulam	34.63	197
2	Gollaprolu	East Godavari	30.04	595
3	Yemmiganur	Kurnool	44.59	250
4	Tenali-I	Guntur	72.58	250
5	Repalle-I		58.79	280
6	Ilavaram-I		74.87	250
7	Mangalagiri-VI		44.75	250
8	Prathipadu	East Godavari	43.36	378
9	Sri Bhavana Rushi	Nellore	64.73	395
10	Penumuru	Chittoor	47.05	100
11	Angallu	Chittoor	51.84	268
12	Adoni	Kurnool	45.99	250
13	Ponduru-1	Srikakulam	30.86	243
14	Ponduru-2	Srikakulam	32.69	220
15	Tholapi	Srikakulam	26.67	111
16	Banaganapalle	Nandyal	44.43	97
17	Muramanda	East Godavari	53.67	557
18	Pulagurtha	East Godavari	23.67	233
19	Palakonda	Parvathipuram Manyam	21.52	63
20	Narayanapuram	Parvathipuram Manyam	29.32	55
21	Bobbili	Viziangaram	47.18	172
22	Payakaraopeta	Anakapalli	48.78	182
23	Adivarapupeta	Dr. B.R. Ambedkar Konaseema	52.80	251
24	Vilasavilli	Dr. B.R. Ambedkar Konaseema	28.99	222
25	Bhaggeswaram	West Godavari	43.53	118
26	Kollabylu & Madanapalli	Annamayya	55.78	245
27	Ramachandrapuram	West Godavari	38.08	64
28	Penna Ahobileswara	Ananthapuramu	59.33	320
29	Rajanagar, Madanapalli	Annamayya	55.46	243

30	Neerugattuvaaripaale	Annamayya	48.85	200
31	Sree Chowdeswari	Annamayya	68.42	258
32	Sri Poleramma	Tirupati	61.51	180
33	Peddavaduguru	Ananthapuramu	44.41	366
34	Somandepali	Sri Sathyasai	28.72	164
35	Trikoteswara	Baptala	58.89	234
36	Sri Kalahasteeswara	Tirupati	38.18	191
37	Narayanvanam	Tirupati	44.34	171
38	Chilakaluripeta-I	Palnadu	34.60	180
39	Mangalagiri-I	Guntur	33.38	265
40	Chinthala Venkataramana	Ananthapuramu	53.77	363
41	Hindpur	Sri Sathyasai	59.11	292
42	Patur-Gumalladdiba	Sri Potti Sriramulu Nellore	28.05	175
43	Peddapuram	Kakinada	18.47	92
44	Vadisaleru	East Godavari	20.70	57
Total			1,947.32	10,047

MILK PRODUCTION

5180. SHRI TEJASVI SURYA:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- the current demand and supply position of milk in the country, along with total milk production during the last three years;
- the details of the top milk producing States and their share in national milk production, State-wise;
- the measures taken by the Government to increase milk production and productivity, including support for animal health, breed improvement and feed management;

- (d) the role of dairy cooperatives in strengthening milk procurement, ensuring remunerative prices and supporting dairy farmers along with the number of farmers associated with such cooperatives, State-wise;
- (e) the steps taken by the Government to promote value addition in the dairy sector, including processing infrastructure and milk-based products; and
- (f) whether the Government has taken initiatives to promote dairy exports and expand India's presence in global dairy markets and if so, the details thereof?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

- (a) As per the Working Group Report on 'Crop Husbandry, Agriculture Inputs, Demand & Supply' submitted in 2024 of NITI Aayog, the projected total milk demand (household and others) in India under Business-as-Usual (BAU) scenario is 243 million tonnes for 2025-26. The total milk production in the country during last three years was 230.58 million tonnes in 2022-23, 239.30 million tonnes in 2023-24 and 247.87 million tonnes in 2024-25.
- (b) The details of State-wise milk production and their shares in national milk production are given in the enclosed **Statement-I**.
- (c) The Department of Animal Husbandry & Dairying (DAHD), GoI has taken various measures/initiatives to increase milk production and productivity by supporting the States/UTs for animal health, breed improvement and feed management. The initiatives are given in the enclosed **Statement-II**.

(d) Dairy Cooperatives operate within the purview of State's Cooperative Societies Act. Dairy Cooperatives in India procure milk at remunerative prices from farmers and supply quality milk and milk products to consumers at affordable rates, thereby contributing to the socio-economic development of farmer families. Dairy provides a regular source of income, while cooperatives ensure market access and link farmers to national and international value chains. Further, Dairy Cooperatives transfer about 70-80% of their profits to the dairy farmers to facilitate remunerative prices to dairy farmers. Based on the monthly milk situation report provided by the State Milk Federations/ Unions for the month of January 2026, the state-wise number of producer members associated with Dairy Cooperatives are given in the enclosed **Statement-III**.

(e) The Department of Animal Husbandry and Dairying, (DAHD), GoI is implementing Rs.25,000 crore Animal Husbandry Infrastructure Development Fund to incentivise the establishment of dairy processing and value addition infrastructure, meat processing and value addition, animal feed plants, breed multiplication farms, veterinary drugs and vaccines, waste to wealth infrastructure. 3% interest subvention on the loan amount are provided to the eligible beneficiaries like individuals, Farmer Producer Organizations (FPOs), MSME, Dairy Cooperatives, Private companies, Section 8 companies. In addition, the Central Government has established the Credit Guarantee Fund to provide Credit Guarantee to MSME and Dairy Cooperatives.

(f) Agricultural Products and Export Development Authority (APEDA) promotes dairy exports and expand India's presence in global dairy markets, which include

- financial assistance to its registered member exporters including dairy and dairy products through its Financial Assistance Scheme (FAS) under the components: Development of Export Infrastructure; Quality Development; Market Development. Further, the different schemes implemented by the DAHD, GoI like Rashtriya Gokul Mission (RGM), National Programme for Dairy Development (NPDD), Animal Husbandry Infrastructure Development Fund (AHIDF), National Livestock Mission, Livestock Health and Disease Control Programme (LHDCP) etc. help to focus on improving milk productivity of bovines, expanding and strengthening dairy cooperatives, enhancing dairy infrastructure, improving feed and fodder availability and ensuring better animal health thereby improving the quality milk production and indirectly support the promotion of dairy exports.

STATEMENT-I

States/UTs wise Milk Production and their percentage share to National Milk Production			
Sl. No.	State/UTs.	2024-25	
		Milk Production in ('000 Tonnes)	Percentage share
1	Uttar Pradesh	38,815.34	15.660
2	Rajasthan	36,741.37	14.823
3	Madhya Pradesh	22,595.53	9.116
4	Gujarat	19,293.64	7.784
5	Maharashtra	16,625.59	6.707
6	Punjab	14,874.74	6.001
7	Andhra Pradesh	13,946.13	5.626
8	Karnataka	13,897.53	5.607

9	Bihar	13,397.69	5.405
10	Haryana	12,592.75	5.080
11	Tamil Nadu	11,442.91	4.616
12	West Bengal	7,954.17	3.209
13	Telangana	5,935.12	2.394
14	Jharkhand	3,114.66	1.257
15	Jammu & Kashmir	2,973.89	1.200
16	Odisha	2,700.96	1.090
17	Kerala	2,560.58	1.033
18	Chhattisgarh	2,162.16	0.872
19	Uttarakhand	1,957.25	0.790
20	Himachal Pradesh	1,823.89	0.736
21	Assam	1,224.08	0.494
22	Delhi	413.51	0.167
23	Tripura	263.69	0.106
24	Meghalaya	93.95	0.038
25	Sikkim	89.35	0.036
26	Goa	67.39	0.027
27	Chandigarh	63.77	0.026
28	Puducherry	58.05	0.023
29	Nagaland	49.19	0.020
30	Manipur	48.89	0.020
31	Arunachal Pradesh	26.70	0.011
32	Ladakh	23.58	0.010
33	Mizoram	23.51	0.009
34	A&N Islands	16.17	0.007
35	Daman & Diu & D & N Haveli	1.84	0.001
36	Lakshadweep	0.42	0.000
	All India	247,869.98	100.000

STATEMENT-II

The measures taken by the Government to increase the milk production and productivity including support for animal health, breed improvement and feed management are -

- i. Support for animal health: Under Livestock Health and Disease Control Programme (LHDCP) scheme, 100% central assistance is provided for vaccination of animals against four major diseases, namely FMD, Brucellosis, Peste des Petits Ruminants (PPR) and Classical Swine Fever (CSF) including centralized procurement of quality vaccine and supply as per requirement including awareness generation amongst stakeholders. Further, under Establishment and Strengthening of Veterinary Hospital & Dispensary (ESVHD-MVU) of LHDCP, the recurring financial assistance is provided to States/UTs for ground operation of MVUs on sharing basis. Till now, total 4019 numbers of Mobile Veterinary Units (MVUs) have been made operational in the Country in 29 States/UTs. The 'Standard Veterinary Treatment Guidelines (SVTGs) has been developed for Livestock and Poultry' for best practices in veterinary care to enhance livestock health and disease control while ensuring the responsible use of drugs including antimicrobials.
- ii. Support for Breed Improvement: To supplement the efforts of the State and Union Territories, DAHD, Government of India is implementing "Rashtriya Gokul Mission (RGM)" since December 2014 for development and conservation of indigenous breeds, genetic upgradation of bovine

population and enhancement of milk production and productivity thereby making milk production more remunerative to farmers. The various steps taken under Rashtriya Gokul Mission to enhance milk production & productivity of Indigenous bovine breeds includes – (a) implementation of Nationwide Artificial Insemination Programme (NAIP) using semen of high merit bulls including bulls of indigenous breeds. Under the component Artificial Insemination (AI) services are delivered free of cost at farmers' doorstep in the districts with less than 50% AI coverage, The Department of Animal Husbandry and Dairying, GoI has established sex sorted semen production facilities, (b) implementation of Accelerated Breed Improvement Programme using sex sorted semen with the aim to produce female calves up to 90% accuracy thereby enhancing milch cattle population, breed improvement and farmers' income, Implementation of progeny testing and pedigree selection for production of high genetic merit bulls, (c) implementation of In-Vitro Fertilization (IVF) technology, The technology has important role in genetic upgradation of bovine population in single generation. To deliver technology at reasonable rates to farmers Government of India has launched indigenous IVF media, To select High Genetic Merit (HGM) animals and to accelerate genetic improvement of cattle and buffaloes, the Department has developed unified genomic chips Gau Chip for indigenous cattle and Mahish Chip for indigenous buffaloes specifically designed for initiating genomic selection of high genetic merit animals in the country and (d) in addition, Community resource persons

/Multi-purpose Artificial Insemination Technicians in Rural India (MAITRIs) are trained and equipped to deliver quality Artificial Insemination services at farmers' doorstep.

- iii. Support for Feed Management: The State Government is responsible for meeting the demand for feed and fodder for their livestock population. The Central Government is taking various initiatives for fodder development in the country. In order to supplement the efforts of the State Government and Union Territories, the Union Government is implementing Centrally Sponsored Scheme 'National Livestock Mission' with a Sub Mission on Feed and Fodder Development. The Sub-Mission on feed and fodder includes – (a) Assistance for Quality Fodder Seed Production, Entrepreneurial activities in feed and fodder, (b) Establishment of Entrepreneurs for Fodder Seed processing Infrastructure (processing and grading unit/ fodder seed storage godown), (c) Fodder production from Non-Forest Wasteland/Rangeland/Non-arable Land” and “Fodder Production from Forest Land. Further, the Department of Animal Husbandry and Dairying, GoI has requested all the States and Union Territories to establish fodder task force to increase the fodder cultivation areas and convergence of other schemes of the States and Central Government. Besides, ICAR-Indian Grassland and Fodder Research Institute Jhansi has prepared Fodder Resource Development Plans for 28 States and UT of Jammu & Kashmir which has been circulated to them for its implementation.

STATEMENT-III**State-wise number of producer members associated with Dairy Cooperatives**

S. No.	State/UTs.	Number of producer members associated (Number in Thousands)
1	Uttar Pradesh	718
2	Rajasthan	1,129
3	Madhya Pradesh	407
4	Gujarat	3,754
5	Maharashtra	1,560
6	Punjab	402
7	Andhra Pradesh	689
8	Karnataka	2,702
9	Bihar	1,426
10	Haryana	328
11	Tamil Nadu	1,704
12	West Bengal	204
13	Telangana	271
14	Jharkhand	40
15	Jammu & Kashmir	63
16	Odisha	336
17	Kerala	1,064
18	Chhattisgarh	38
19	Uttarakhand	169
20	Himachal Pradesh	48
21	Assam	58
22	Delhi	0
23	Tripura	6
24	Meghalaya	1
25	Sikkim	18
26	Goa	19
27	Chandigarh	0
28	Puducherry	42
29	Nagaland	2
30	Manipur	4
31	Arunachal Pradesh	0

32	Ladakh	0
33	Mizoram	1
34	A&N Islands	0
35	Daman & Diu & D & N Haveli	0
36	Lakshadweep	0
	All India	17,203

पंचायती राज संस्थाओं का सुदृढीकरण

5181. श्रीमती संध्या राय:

क्या पंचायती राज मंत्री यह बताने की कृपा करेंगे कि:

(क) वर्ष 2019-20 से 2026-27 तक मध्य प्रदेश में पंचायती राज संस्थाओं के सुदृढीकरण के लिए केन्द्रीय योजनाओं और वित्त आयोग के अनुदानों से कुल कितनी धनराशि आवंटित, जारी और उपयोग में लाई गई;

(ख) विगत तीन वर्षों के दौरान भिंड और दतिया जिलों द्वारा प्राप्त निधियों का जिला-वार ब्यौरा क्या है:

(ग) पंचायतों के माध्यम से स्वीकृत और पूरे किए गए विकास कार्यों जैसे ग्रामीण सड़कों, पेयजल, स्वच्छता, सामुदायिक भवनों, पंचायत भवनों और डिजिटल सेवाओं का जिला-वार और विधान सभा निर्वाचन क्षेत्र-वार ब्यौरा क्या है;

(घ) क्या पंचायत प्रतिनिधियों के क्षमता निर्माण और ई-गवर्नेंस और डिजिटल लेखा प्रणाली को सुदृढ करने के लिए कोई विशेष कार्यक्रम आयोजित किए जा रहे हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ङ) क्या सरकार पंचायतों को और अधिक वित्तीय और प्रशासनिक शक्तियां प्रदान करके स्थानीय स्वशासन को सुदृढ करने के लिए कोई अतिरिक्त पहल कर रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

पंचायती राज मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्री (श्री राजीव रंजन सिंह उर्फ ललन सिंह):

(क) और (ख) पंचायती राज मंत्रालय निम्नलिखित योजनाओं को लागू कर रहा है: (i) राष्ट्रीय ग्राम स्वराज अभियान (आरजीएसए) की केंद्र प्रायोजित योजना, जिसका प्राथमिक उद्देश्य निर्वाचित प्रतिनिधियों (ईआर) और उनके पदाधिकारियों की क्षमता निर्माण और प्रशिक्षण के माध्यम से पंचायती राज संस्थाओं (पीआरआई) को मजबूत बनाना, ग्राम पंचायत भवन और कम्प्यूटरीकरण जैसी अवसंरचनात्मक सहायता प्रदान करना है; (ii) पंचायतों का प्रोत्साहन (आईओपी), जिसका उद्देश्य पीआरआई के बीच प्रतिस्पर्धात्मक भावना को प्रोत्साहित करना है, जिसके तहत सर्वोत्तम प्रदर्शन करने वाली पंचायतों को उनके अच्छे विकासात्मक कार्यों के लिए वित्तीय प्रोत्साहन सहित पुरस्कार दिए जाते हैं; (iii) ई-पंचायतों पर मिशन मोड परियोजना (एमएमपी-ईपंचायत), जिसके तहत पंचायतों के डिजिटलीकरण की दिशा में विभिन्न ई-गवर्नेंस परियोजनाओं को वित्तपोषित किया जाता है ताकि पीआरआई के कामकाज में कार्यक्षमता, जवाबदेही और पारदर्शिता लाई जा सके और इसका समग्र रूपान्तरण हो सके। ये योजनाएँ देश के सभी राज्यों/संघ राज्य क्षेत्रों के सभी ग्रामीण स्थानीय निकायों में लागू हैं, जिनमें मध्य प्रदेश राज्य और इसके भिंड और दतिया जिले भी शामिल हैं। मध्य प्रदेश राज्य के साथ-साथ अधिकांश अन्य राज्यों/संघ राज्य क्षेत्रों में भी गांवों का सर्वेक्षण और ग्रामीण क्षेत्रों में उन्नत प्रौद्योगिकी द्वारा मानचित्रण (स्वामित्व) की केंद्रीय क्षेत्र योजना लागू की जा रही है, जिसका उद्देश्य गांवों में मकान मालिकों को 'अधिकारों का अभिलेख' उपलब्ध कराना है। वर्तमान में पंद्रहवें वित्त आयोग (एफएफसी) के तहत, राज्यों के माध्यम से पंचायती राज संस्थाओं (पीआरआई) को केन्द्रीय वित्त आयोग की हस्तांतरित निधि आवंटित की जाती है। एफएफसी अनुदान के दो घटक हैं—टाइड और अनटाइड।

अनटाइड अनुदान, जो कुल अनुदान का 40% है, का उपयोग वेतन या अन्य स्थापना व्यय को छोड़कर, आरएलबी द्वारा संविधान की ग्यारहवीं अनुसूची में निहित 29 विषयों के तहत उनके द्वारा महसूस की गई स्थान-विशिष्ट जरूरतों के लिए किया जा सकता है। टाइड अनुदान, जो कुल

अनुदान का 60% है, का उपयोग बुनियादी सेवाएं प्रदान करने के लिए किया जा सकता है (क) स्वच्छता और खुले में शौच से मुक्त (ओडीएफ) स्थिति का रखरखाव, जिसमें घरेलू कचरे का प्रबंधन और उपचार, मानव मल और मल गाद प्रबंधन शामिल है और (ख) पेयजल की आपूर्ति, वर्षा जल संचयन और जल पुनर्चक्रण। यदि किसी स्थानीय निकाय ने एक श्रेणी की जरूरतों को पूरी तरह से पूरा कर दिया है, तो वह अन्य श्रेणी की धनराशि का उपयोग कर सकता है।

आरजीएसए योजना के अंतर्गत निधि किसी जिले या निर्वाचन क्षेत्र को नहीं, बल्कि राज्य/संघ राज्य क्षेत्रों को जारी की जाती है। आईओपी योजना के तहत पंचायतों को प्रदान की गई पुरस्कार राशि के आधार पर, वर्ष 2019-20 से राज्य में प्राप्त जिलावार निधि का ब्यौरा संलग्न **विवरण-I** में दिया गया है। वर्ष 2019-20 से वर्ष 2025-26 के दौरान मध्य प्रदेश के संबंध में आरजीएसए योजना और एफएफसी के तहत आवंटित/जारी/उपयोग की गई धनराशि का विवरण इस प्रकार है:

(रुपये करोड़ में)

वित्त आयोग/योजना	आवंटित धनराशि	जारी की गई धनराशि	उपयोग की गई धनराशि
आरजीएसए	*	354.17	741.57#
आईओपी	*	10.25	7.53
वित्त आयोग अनुदान^	23,618.48	21553.79	13,757.16

नोट: वर्ष 2026-27 के लिए निधि आवंटन नहीं किया गया है।

* निधि का कोई पूर्व विशिष्ट राज्य/जिला आवंटन नहीं किया गया है।

#इस निधि में उपयोगिता केंद्र का हिस्सा, राज्य का हिस्सा और पिछले वर्ष का अव्ययित शेष शामिल है।

^ इसमें वर्ष 2020-21 के लिए एफएफसी के अंतरिम पुरस्कार शामिल हैं। ईग्रामस्वराज पोर्टल पर आरएलबी द्वारा दी गई सूचना के अनुसार उपयोगिता वर्ष 2020-21 से है।

(ग) ग्राम पंचायत विकास योजना और परियोजना क्रियान्वयन एक सतत प्रक्रिया है। वर्ष 2019-20 से अब तक, मध्य प्रदेश की विभिन्न ग्राम पंचायतों में केंद्रीय वित्त आयोग के अनुदानों का उपयोग करते हुए कुल 16,773 परियोजना कार्य पूरे किए गए हैं, जिनमें से 151 परियोजनाएं भिंड जिले में और 70 परियोजनाएं दतिया जिले में हैं। पंचायत विकास योजनाएँ तैयार करने के बाद एफएफसी और अन्य निधियों का उपयोग करते हुए मध्य प्रदेश की पंचायतों द्वारा निष्पादित क्षेत्रवार

परियोजनाओं, जैसा कि ई-ग्रामस्वराज पोर्टल पर सूचित किया गया है, का ब्यौरा संलग्न **विवरण-II** में दिया गया है।

(घ) मंत्रालय पंचायती राज संस्थाओं (पीआरआई) की शासन व्यवस्था के विभिन्न क्षेत्रों में क्षमता निर्माण पर ध्यान केंद्रित कर रहा है। इसके लिए मंत्रालय संशोधित राष्ट्रीय ग्राम स्वराज अभियान योजना लागू कर रहा है। वर्ष 2022-23 के दौरान और अब तक पीआरआई के निर्वाचित प्रतिनिधियों और पदाधिकारियों की संचयी संख्या 1.57 करोड़ से अधिक है। इसी अवधि के दौरान मध्य प्रदेश में पीआरआई के निर्वाचित प्रतिनिधियों और उनके पदाधिकारियों की संचयी संख्या 9 लाख से अधिक है, जिन्हें विषयगत योजना निर्माण सहित विभिन्न पहलुओं पर प्रशिक्षण दिया गया है। इसके अतिरिक्त, भारतीय प्रबंधन संस्थान (आईआईएम), भारतीय प्रौद्योगिकी संस्थान (आईआईटी), ग्रामीण प्रबंधन संस्थान आनंद (आईआरएमए) आदि जैसे उत्कृष्टता संस्थानों के सहयोग से नेतृत्व/प्रबंधन विकास कार्यक्रम (एमडीपी) आयोजित किए जा रहे हैं, जिनका मुख्य उद्देश्य संचार, निर्णय लेने, वित्तीय प्रबंधन और टकराव समाधान सहित आवश्यक नेतृत्व कौशल को निखारना है, जिससे पंचायतों के प्रभावी नेतृत्व गुणों का पोषण हो सके। हाल के वर्षों में पंचायती राज संस्थाओं की क्षमता निर्माण पर विशेष जोर दिया जा रहा है ताकि वे स्वयं के राजस्व स्रोतों (ओएसआर) को जुटा सकें। मंत्रालय ने आईआईएम अहमदाबाद के सहयोग से ग्राम पंचायतों की वित्तीय स्थिति को मजबूत करने के लिए स्वयं के राजस्व स्रोतों (ओएसआर) के सृजन पर एक प्रशिक्षण मॉड्यूल विकसित किया है। यह मॉड्यूल निर्वाचित प्रतिनिधियों और पंचायत पदाधिकारियों को कर और गैर-कर स्रोतों के माध्यम से ओएसआर सृजन को समझने में सक्षम बनाता है। अब तक, मध्य प्रदेश के 3,275 प्रतिभागियों को ओएसआर मॉड्यूल का प्रशिक्षण दिया जा चुका है।

पंचायतों में ई-गवर्नेंस को मजबूत बनाने और बढ़ावा देने के लिए, डिजिटल इंडिया पहल के तहत, स्थानीय ग्रामीण शासन में पारदर्शिता, जवाबदेही और कार्यक्षमता लाने के लिए पंचायती राज मंत्रालय ने विभिन्न डिजिटल प्लेटफॉर्म और ऐप विकसित किए हैं। सिंगल साइन ऑन डिजिटल प्लेटफॉर्म, ईग्रामस्वराज ऐप, जिसे वर्ष 2020-21 में शुरू किया गया था, पंचायत स्तर पर योजना,

लेखांकन, निगरानी और ऑनलाइन भुगतान की सुविधा प्रदान करने के लिए बनाया गया है। इस ऐप को सार्वजनिक निधि प्रबंधन प्रणाली, सरकारी ई-मार्केटप्लेस और ऑडिटऑनलाइन ऐप के साथ एकीकृत किया गया है ताकि भुगतान में कोई परेशानी न हो, खरीद प्रक्रिया पारदर्शी हो और पंचायतों के खातों की लेखापरीक्षा की जा सके। वर्तमान वित्त वर्ष 2025-26 के दौरान, देश भर में कुल 2,64,211 ग्राम पंचायतों और समकक्ष निकायों में से, 2,54,604 ग्राम पंचायतें और समकक्ष निकायों (96.36%) ने अपने ग्राम पंचायत विकास योजनाओं (जीपीडीपी) को ईग्रामस्वराज पर अपलोड किया है और 2,42,871 ग्राम पंचायतें और समकक्ष निकायों (91.92%) ने ईग्रामस्वराज-पीएफएमएस इंटरफेस के माध्यम से विक्रेताओं को 38,491 करोड़ रुपये हस्तांतरित किए हैं। मध्य प्रदेश में 23,011 ग्राम पंचायतों में से 22,978 ग्राम पंचायतों (99.85%) ने अपने ग्राम पंचायत विकास योजनाओं (जीपीडीपी) को ईग्रामस्वराज पर अपलोड किया है और 21,950 ग्राम पंचायतों (95.5%) ने ईग्रामस्वराज-पीएफएमएस इंटरफेस के माध्यम से विक्रेताओं को 2156.10 करोड़ रुपये हस्तांतरित किए हैं।

(ड) पंचायत राज्य का विषय है, इसलिए राज्य सरकारों का यह दायित्व है कि वे अपने-अपने राज्य पंचायती राज अधिनियमों में निहित प्रावधानों के अनुसार अपनी पंचायतों को वित्तीय शक्तियों सहित शक्तियां हस्तांतरित करें। पंचायती राज मंत्रालय (एमओपीआर) पंचायती राज संस्थाओं (पीआरआई) को सुदृढ़ बनाने और उनके कुशल संचालन को सुनिश्चित करने के लिए राज्य सरकारों के प्रयासों में निरंतर सहयोग और सहायता प्रदान करता है, जिसमें अपनी योजनाओं के तहत वित्तीय सहायता भी शामिल है। मंत्रालय राज्यों को सलाह देता रहा है कि वे पंचायतों को अधिकाधिक शक्तियां सौंपें ताकि वे सभी मामलों में आत्मनिर्भर बन सकें, विशेष रूप से स्वयं के राजस्व स्रोतों का सृजन (ओएसआर) के संबंध में, और इसके लिए उन्हें वित्तीय शक्ति हस्तांतरित की जाए। पंचायतों की वित्तीय स्वायत्तता और तकनीकी सहायता को मजबूत करने हेतु राज्यों द्वारा वित्त आयोग के सभी अनुदान सीधे पंचायतों के खातों में जमा किए जाते हैं, जिससे वे स्थानीय विकास परियोजनाओं को प्रभावी ढंग से क्रियान्वित कर सकें। मंत्रालय पंचायत हस्तांतरण सूचकांक (पीडीआई) जैसे आवधिक

अध्ययन करता है, जो राज्यों/संघ राज्य क्षेत्रों द्वारा पंचायतों को निधि, कार्यों और कार्यप्रणाली के क्षेत्रों में हस्तांतरित शक्तियों की स्थिति की समीक्षा करता है, ताकि पंचायतों को अधिक से अधिक शक्तियां सौंपने के लिए राज्यों के बीच प्रतिस्पर्धा को बढ़ावा दिया जा सके।

हाल के वर्षों में स्वयं के राजस्व स्रोतों (ओएसआर) को जुटाने के संबंध में पंचायती राज संस्थाओं के क्षमता निर्माण पर उचित जोर दिया जा रहा है, जिसका उल्लेख ऊपर (घ) में किया गया है।

मंत्रालय ने सोलहवें वित्त आयोग (एसएफसी) को अपने ज्ञापन के माध्यम से आरएलबी की भूमिकाओं और जिम्मेदारियों को देखते, हुए उन्हें अधिक आवंटन की सिफारिश की थी, जिसके परिणामस्वरूप एसएफसी ने आरएलबी के लिए कुल ₹4,35,236 करोड़ के अनुदान की सिफारिश की है, जो पंद्रहवें वित्त आयोग के तहत किए गए आवंटन की तुलना में लगभग 84% अधिक है। इसके अलावा, एसएफसी ने सभी स्तरों की पंचायतों को ओएसआर उत्पादन प्रदर्शन-आधारित अनुदान देने की सिफारिश की है। साथ ही, आयोग ने राज्यों को भी प्रदर्शन-आधारित अनुदान देने की सिफारिश की है, बशर्ते वे अपने संसाधनों से आरएलबी को धनराशि हस्तांतरित करें। सरकार ने इन सिफारिशों को स्वीकार कर लिया है।

विवरण-I

वर्ष 2022-23 में आईओपी योजना के तहत पंचायतों को जिलावार प्रदान की गई पुरस्कार राशि

क्र. स.	जिला का नाम	रुपये लाख में
1.	भोपाल	50
2.	नरसिंहपुर	50
3.	सागर	43
4.	छतरपुर	25
5.	सीधी	13
6.	पूर्वी निमाड़	16
7.	हरदा	8

8.	उज्जैन	8
9.	जबलपुर	8
10.	इंदौर	12
11.	नीमच	8
12.	गुना	16
13.	ग्वालियर	5
14.	झाबुआ	10

नोट: पिछले तीन वर्षों के दौरान भिंड और दतिया जिलों की पंचायतों को कोई पुरस्कार प्राप्त नहीं हुआ है।

विवरण-II

मध्य प्रदेश में पंचायतों द्वारा 'पंचायत विकास योजनाएँ' तैयार करने के उपरांत एफएफसी अनुदान का उपयोग करते हुए निष्पादित किए गए क्षेत्र-वार परियोजनाएं, जैसा कि ईग्रामस्वराज पोर्टल पर सूचित किया गया है

क्षेत्र	निष्पादित कुल योजनाएं
कृषि गतिविधियाँ	4
भूमि सुधार गतिविधियाँ	158
जल संरक्षण गतिविधियाँ	171
पशुपालन गतिविधियाँ	15
मत्स्य पालन गतिविधियाँ (पूर्ण)	5
वन गतिविधियाँ (पूर्ण)	26
लघु वन गतिविधियाँ	0
औद्योगिक गतिविधियाँ	0
खादी गतिविधियाँ	0
आवास गतिविधियाँ	22
पेयजल गतिविधियाँ	3508
ईंधन गतिविधियाँ	0
सड़क निर्माण गतिविधियाँ	4494
विद्युतीकरण गतिविधियाँ	238
ऊर्जा गतिविधियाँ	6
गरीबी उन्मूलन गतिविधियाँ	3
शिक्षा गतिविधियाँ	118

तकनीकी गतिविधियाँ	10
प्रौढ़ शिक्षा गतिविधियाँ	3
पुस्तकालय गतिविधियाँ	11
सांस्कृतिक गतिविधियाँ	19
बाजार गतिविधियाँ	10
परिवार कल्याण गतिविधियाँ	5
महिला कल्याण गतिविधियाँ	26
समाज कल्याण गतिविधियाँ	180
कमजोर वर्ग कल्याण गतिविधियाँ	12
पीडीएस गतिविधियाँ	43
सामुदायिक परिसंपत्ति निर्माण गतिविधियाँ	240
जनजातीय गतिविधियाँ	0
प्रशासनिक गतिविधियाँ	712
अवसंरचना गतिविधियाँ	239
स्वास्थ्य गतिविधियाँ	130
स्वच्छता गतिविधियाँ	6365
कुल	16773

ISSUES UNDER DDU-GKY

5182. DR. ANGOMCHA BIMOL AKOIJAM:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- whether the Government has taken cognizance of reports of scams, data manipulation, or irregularities in the implementation of the Deen Dayal Upadhyaya Grameen Kaushalya Yojana (DDU-GKY);
- if so, the details thereof including the number of cases detected during the last five years, State and UT-wise; and

- (c) the action taken or proposed to be taken by the Government against the agencies or officials found involved in such irregularities?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

(a) and (b) Under the Scheme Deen Dayal Upadhyaya Grameen Kaushalya Yojana (DDU-GKY), the Guidelines and the Standard Operating Procedure (SOP) establish a stringent and robust mechanism of monitoring and tracking of all fiduciary transactions and activities, which need to be adhered to and complied by all State Governments and PIAs.

The initiatives taken to maintain transparency, financial discipline, and anti-corruption measures are as follows:

1. Concurrent monitoring through an internet enabled ERP system has put in place so that all stakeholders can monitor the performance of the Skilling against agreed performance indicators. The first level of check is to be done by the Q team of the PIA each month and monitoring details shall be entered on ERP for the real time monitoring and escalation of non-compliance. All other inspections will aim to verify whether that the results published from the inspection by the Q team of the PIA were an accurate mirror of the reality in the training centre and in the workplace. All Inspections shall be independent of each other.
2. Technical Support agencies (TSAs) at the state level will regularly monitor the progress of projects through Kaushal Bharat and

issue/upload Monthly advisories/guidance notes to identify and notify non-compliance so as to improve the use and functioning of online MIS.

3. PIAs will be required to comply with the points raised in the guidance notes within a week of the upload of guidance notes.
4. Periodic Inspection of training centres are mandated as follows:
 - i. Q team of PIA will undertake inspection of training centres once in every month
 - ii. TSA at the State level will undertake inspection of training centres once in every three months
 - iii. Central Technical Support Agency (CTSA) of MoRD once in four months through Kaushal Bharat Inspection App: The CTSA of MoRD will undertake inspection of training centres once in every four months
5. The proceedings of these visits will be recorded through GPS-enabled video/audio clips and uploaded in the Kaushal Bharat along with action points for compliance by centre managers and trainers and monitored for compliance
6. Aadhaar enabled biometric/face recognition attendance system of trainer and trainees have been put in place
7. Online logging of training centres: Daily opening and closing of training centres has to be logged online along with geo-tagged time stamped photographs of the classroom and lab.

The details of the number of cases detected as defaulters, State and UT-wise are given in the enclosed **Statement**.

(c) The Ministry has made provisions under Chapter 10 -Default Handling Procedures of the DDUGKY 2.0 SOP, to handle such irregularities/cases, which include blacklisting by the concerned State Government.

STATEMENT

List of Defaulter cases/ PIAs under DDU-GKY

Year	State/ UT	No. of defaulter cases
2021	Chhattisgarh	1
	Kerala	1
	Maharashtra	4
	Odisha	10
2022	Chhattisgarh	10
	Haryana	1
	Kerala	4
	Tripura	1
	Uttarakhand	1
2023	Chhattisgarh	11
	Madhya Pradesh	7
	Odisha	1
	Tripura	2
	Uttarakhand	2
2024	Tripura	1
	Uttarakhand	2
2025	Uttarakhand	1

TEXTILE AND APPAREL EXPORTS

5183. SHRI ARVIND DHARMAPURI:

Will the Minister of **TEXTILES** be pleased to state:

- (a) whether the Government maintains data on textile and apparel exports and if so, the details thereof during the last five years, State-wise, particularly for Telangana;
- (b) the policy measures and initiatives undertaken to promote balanced regional growth and enhance global competitiveness of textile clusters across the country, State-wise;
- (c) the details of subsidies, financial assistance and other support provided under various Central schemes for revival, protection and promotion of traditional and declining textile crafts and handloom sectors, State-wise; and
- (d) the specific steps taken to support traditional textile artisans in regions such as Telangana, North East and Gujarat including cluster development, skill upgradation, marketing support and export facilitation?

THE MINISTER OF TEXTILES (SHRI GIRIRAJ SINGH):

(a) and (b) Textile and apparel exports, including handicrafts, increased from Rs. 2,33,304.0 crore in 2020–21 to Rs. 3,19,573.2 crore in 2024–25, registering a CAGR of 8.2% despite global challenges. State-wise export data for textiles and apparel, including handicrafts, along with that of Telangana, is given in the enclosed **Statement.**

The Government is implementing various schemes/initiatives to boost the Indian textile and apparel sector and enhance its competitiveness from Country. The major schemes/initiatives include PM Mega Integrated Textile Regions and Apparel (PM MITRA) Parks Scheme to create a modern, integrated, world class textile infrastructure; Production Linked Incentive (PLI) Scheme focusing on man made fibre (MMF) Fabric, MMF Apparel and Technical Textiles to boost large scale manufacturing and enhancing competitiveness; National Technical Textiles Mission focusing on Research Innovation & Development, Promotion and Market Development; SAMARTH – Scheme for Capacity Building in Textile Sector with the objective providing demand driven, placement oriented, skilling program; Silk Samagra-2 for comprehensive development of sericulture value chain; National Handloom Development Program for end to end support for handloom sector. Ministry of Textiles is also implementing National Handicrafts Development Programme and Comprehensive Handicrafts Cluster Development Scheme for promotion of handicrafts. The Government is also implementing Rebate of State and Central Taxes and Levies (RoSCTL) scheme for Apparel/Garments and Made-ups to enhance competitiveness by adopting principle of zerorated exports. Further, textiles products not covered under the RoSCTL scheme are covered under Remissions of Duties and Taxes on Exported Products (RoDTEP) along with other products.

(c) and (d) The Office of the Development Commissioner (Handicrafts) under the aegis of Ministry of Textiles implements two schemes namely National Handicrafts Development Programme (NHDP) and Comprehensive Handicrafts

Cluster Development Scheme (CHCDS) for overall development and promotion of handicrafts sector across the country. Under these schemes, need based financial assistance is provided for end-to-end support to the artisans through marketing events, skill development, cluster development, formation of Producer Companies, direct benefit to artisans, infrastructural and technology support, research and development support, digitization, branding and marketing of handicraft products in domestic & international markets etc. which benefit the traditional crafts and artisans throughout the country including in the state of Telangana, North East, and Gujarat.

The Fund sanctioned under the NHDP and CHCDS schemes during the financial year 2025–26 (up to February 2026) in the states of Telangana, North East, and Gujarat.

SI No.	States	Fund Sanctioned F/Y (2025-26) (Rs. In crores)
1	Telangana	7.24
2	North East states	24.69
3	Gujarat	7.25

The Office of Development Commissioner (Handlooms) administer following two schemes for promotion of handloom sector and welfare of handloom workers across the country:

1. National Handloom Development Programme;
2. Raw Material Supply Scheme;

Under these schemes, financial assistance is provided to eligible handloom agencies/workers for raw materials, procurement of upgraded looms

& accessories, solar lighting units, construction of workshed, skilling, product diversification & design innovation, technical and common infrastructure, publicity and brand development through India Handloom Brand (IHB), Handloom Mark (HLM) and GI tag, e-commerce facilities, marketing of handloom products in domestic/overseas markets, concessional loans under weavers' MUDRA scheme and social security etc.

The support provided to handloom sector in Telangana, North East and Gujarat during 2021-22 to 2025-26 (as on 28.02.2026) is as follows:

Initiatives	Telangana	North East	Gujarat
Small Cluster Development Programme sanctioned	26	123	3
No. of weavers imparted Skill upgradation training	1,916	7,035	1,320
Marketing events organized	20	298	0
Producer Companies formed	36	30	3
No. of weavers enrolled under PMJJBY/PMSBY	52,147	3,99,798	6,116
No. of handloom awardee weavers to whom monthly financial assistance provided	183	5	68
No. of scholarships provided to weavers' children	17	104	9
Yarn supplied under Transport subsidy and Price subsidy (In lakh kg.)	37.53	25.10	3.3

STATEMENT

India's textile & apparel including Handicrafts exports (Value in Rs. Lakh)						
SI No.	State	2020-21	2021-22	2022-23	2023-24	2024-25
1	TAMIL NADU	4592285.13	6500831.31	6416169.29	5936954.94	6786347.81
2	GUJARAT	3750095.33	5485846.28	4046622.05	4760260.65	5015027.43
3	HARYANA	2216768.17	3144353.78	2987094.21	3015599.89	3484302.82
4	MAHARASHTRA	2962933.23	3991104.05	3210159.82	3500444.14	3361051.89
5	UTTAR PRADESH	2015676.73	2722116.41	2959318.76	2846424.39	3180440.73
6	KARNATAKA	1417198.23	2039068.62	2334976.85	2266933.19	2396113.54
7	RAJASTHAN	905632.29	1382250.81	1270167.98	1344808.39	1456024.33
8	PUNJAB	971860.19	1573923.06	1204322.58	1242126.80	1182047.62
9	MADHYA PRADESH	989051.01	1571053.43	1079793.54	1151021.26	1174887.72
10	WEST BENGAL	667247.61	944947.37	970372.15	900138.31	962899.22
11	DELHI	1311584.04	1155094.97	956620.73	853933.33	916800.67
12	DADRA,NH,DAMAN,DIU	490479.22	827473.49	616460.77	582783.42	625623.34
13	ANDHRA PRADESH	330978.18	573956.31	351840.17	398386.93	441146.98
14	KERALA	213783.73	303660.23	280982.47	307818.46	367831.39
15	HIMACHAL PRADESH	131956.29	246080.29	207754.06	196379.37	195720.17
16	TELANGANA	149438.72	350005.60	108008.06	138146.99	125944.35
17	JAMMU AND KASHMIR	49962.35	82018.99	81282.93	73455.05	78118.70
18	ODISHA	21167.30	64105.01	52838.92	70813.22	75732.89
19	BIHAR	29636.95	27419.56	22246.20	26777.82	37561.25
20	UTTARAKHAND	38385.51	63019.60	36471.93	34426.46	34851.25
21	JHARKHAND	7025.04	5624.83	11873.86	20824.47	30303.47
22	PUDUCHERRY	19152.87	12379.97	12477.29	10801.97	10844.25
23	CHANDIGARH	3912.66	7366.01	23667.39	13297.88	7469.78
24	CHHATTISGARH	669.02	2422.34	2335.03	3326.82	4754.73
25	GOA	3738.56	4274.03	4135.97	1960.43	2839.95
26	ASSAM	2850.94	5273.29	3244.63	1928.61	1808.26
27	LADAKH	0.66	13.85	14.68	8.07	71.93
28	NAGALAND	83.51	234.85	122.11	116.87	60.77
29	MEGHALAYA	32.61	19.07	0.00	24.98	60.18
30	TRIPURA	24.78	31.03	30.21	18.49	21.96

31	SIKKIM	21.74	1.82	14.87	0.00	18.18
32	MANIPUR	0.00	449.01	2.09	11.55	12.30
33	ARUNACHAL PRADESH	10.58	0.93	0.00	0.00	8.88
34	LAKSHADWEEP	9.63	96.13	0.00	48.09	4.52
35	MIZORAM	0.00	0.74	0.00	35.03	0.13
36	ANDAMAN AND NICOBAR ISLANDS	0.00	0.00	0.00	0.00	0.02
	Grand Total	23330402.60	33133024.59	29428874.52	29700356.03	31957320.85

Source: DGCI&S; The total export value includes unspecified data as well

CYBERCRIME PROCEEDS LINKED TO MONEY LAUNDERING NETWORKS

5184. DR. SHASHI THAROOR:

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) whether the Ministry is aware that the Enforcement Directorate has identified cybercrime proceeds amounting to approximately 34,855 crore linked to money laundering networks;
- (b) if so, the scale of these cybercrime proceeds, State-wise;
- (c) the coordination mechanisms in place between the Enforcement Directorate, cybercrime units, and other law enforcement agencies to track and curb laundering of cybercrime proceeds; and
- (d) the steps being taken to strengthen detection and recovery of funds siphoned through digital and online fraud networks?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI BANDI SANJAY KUMAR):

- (a) to (d) As per Directorate of Enforcement (ED), till 28.02.2026, the Directorate has taken up around 257 cases related to cybercrime for investigation under the

provisions of Prevention of Money Laundering Act, 2002 (PMLA), resulting in identification of Proceeds of Crime (PoC) worth 35,925.58 crore rupees. The data regarding scale of cybercrime proceeds, State-wise is not maintained by ED.

There is an established mechanism for sharing/ dissemination of information between the Directorate of Enforcement and other Law Enforcement Agencies (LEA) through respective Nodal Officers. Under this mechanism, ED and LEAs share information including matters related to cybercrime. In addition, the Directorate shares information with other agencies under section 66(2) of PMLA, whenever, a contravention pertaining to the relevant agency is noticed during investigation under PMLA.

ED is also using SAHYOG, Samanvaya and Cyber Police Portal maintained by Indian Cyber Crime Coordination Centre (I4C) under the Ministry of Home Affairs (MHA). Further, the Directorate also use the Inter-operable Criminal Justice System (ICJS) portal accessing the FIRs registered by various State Police related to Cybercrimes.

‘Police’ and ‘Public Order’ are State subjects as per the Seventh Schedule of the Constitution of India. The States/UTs are primarily responsible for the prevention, detection, investigation, complaint reporting, recovery actions, victim support systems, prosecution of crimes including cyber fraud through their Law Enforcement Agencies (LEAs). The Central Government supplements the initiatives of the States/UTs through advisories and financial assistance under various schemes for capacity building of their LEAs.

To strengthen the mechanism to deal with cyber crimes including detection and recovery of funds siphoned through digital and online fraud networks in a comprehensive and coordinated manner, the Central Government has taken steps which, inter-alia, include the following:

- i. The Ministry of Home Affairs has set up the 'Indian Cyber Crime Coordination Centre' (I4C) as an attached office to deal with all types of cyber crimes in the country, in a coordinated and comprehensive manner.
- ii. The 'National Cyber Crime Reporting Portal' (NCRP) (<https://cybercrime.gov.in>) has been launched, as a part of the I4C, to enable public to report incidents pertaining to all types of cyber crimes, with special focus on cyber crimes against women and children. Cyber crime incidents reported on National Cyber Crime Reporting Portal, their conversion into FIRs and subsequent action i.e. filing of chargesheets, arrest and resolution of complaints, thereon are handled by the State/UT Law Enforcement Agencies concerned as per the provisions of the law.
- iii. The 'Citizen Financial Cyber Fraud Reporting and Management System' (CFCFRMS), under I4C, has been launched in year 2021 for immediate reporting of financial frauds and to stop siphoning off funds by the fraudsters. As per CFCFRMS operated by I4C, till 31.01.2026, financial amount of more than Rs. 8,690 Crore has been saved in more than 24.65 lakh complaints. A toll-free Helpline number '1930'

has been operationalized to get assistance in lodging online cyber complaints.

- iv. A State of the Art, Cyber Fraud Mitigation Centre (CFMC) has been established at I4C where representatives of major banks, Financial Intermediaries, Payment Aggregators, Telecom Service Providers, IT Intermediaries and representatives of States/UTs Law Enforcement Agency are working together for immediate action and seamless cooperation to tackle cybercrime.
- v. A Suspect Registry of identifiers of cyber criminals has been launched by I4C on 10.09.2024 in collaboration with Banks/Financial Institutions. Till 31.01.2026, more than 23.05 lakh suspect identifier data received from Banks and 27.37 lakh Layer 1 mule accounts have been shared with the participating entities of Suspect Registry and declined transactions worth Rs. 9518.91 crores.
- vi. Samanvaya Platform has been made operational to serve as an Management Information System (MIS) platform, data repository and a coordination platform for LEAs for cybercrime data sharing and analytics. It provides analytics based interstate linkages of crimes and criminals, involved in cybercrime complaints in various States/UTs. The module 'Pratibimb' maps locations of criminals and crime infrastructure on a map to give visibility to jurisdictional officers. The module also facilitates seeking and receiving of techno-legal assistance by Law Enforcement Agencies from I4C and other SMEs.

It has lead to arrest of more than 21,857 accused and more than 1,49,636 Cyber Investigation assistance request.

- vii. A comprehensive Standard Operating Procedure (SOP) has been issued by the Central Government on 2nd January 2026. It provides a uniform, victim-centric framework for handling complaints through the National Cybercrime Reporting Portal (NCRP) and Citizen Financial Cyber Fraud Reporting and Management System (CFCFRMS). The Standard Operating Procedure (SOP) for NCRP-CFCFRMS outlines a dedicated Coordination Mechanism to enhance collaboration, particularly with States and Union Territories, whose police agencies are integral stakeholders in the system.

ई-पंचायत मिशन मोड परियोजना का कार्यान्वयन

5185. डॉ. राजकुमार सांगवान:

क्या पंचायती राज मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने विभिन्न राज्यों में ई-पंचायत मिशन मोड परियोजना कार्यान्वित की है;
- (ख) यदि हां, तो तत्संबंधी राज्य-बार और जिला-बार, विशेषकर उत्तर प्रदेश के बागपत जिले का ब्यौरा क्या है;
- (ग) उक्त परियोजना के अंतर्गत पंचायतों को प्रदान की गई सुविधाओं का ब्यौरा क्या है और इसमें सम्मिलित पंचायतों की संख्या कितनी है;
- (घ) बागपत जिले में उक्त परियोजना के कार्यान्वयन के लिए आवंटित और उपयोग की गई निधियों का ब्यौरा क्या है; और

(ड) बागपत जिले में उक्त पहल के अंतर्गत पंचायतों के डिजिटलीकरण और पारदर्शिता में हुई प्रगति का ब्यौरा क्या है?

पंचायती राज मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्री (श्री राजीव रंजन सिंह उर्फ ललन सिंह):

(क) से (ड) जी हाँ, पंचायती राज मंत्रालय डिजिटल सशक्तिकरण के माध्यम से पंचायती राज संस्थाओं (पीआरआई) के कामकाज में पारदर्शिता, कार्यक्षमता और जवाबदेही को मजबूत बनाने के उद्देश्य से संशोधित राष्ट्रीय ग्राम स्वराज अभियान (आरजीएसए) के तहत ई-पंचायत मिशन मोड परियोजना (एमएमपी) का कार्यान्वयन सभी राज्यों में कर रहा है।

डिजिटल पंचायतों को बढ़ावा देने और ग्रामीण शासन में बदलाव लाने के उद्देश्य से, माननीय प्रधानमंत्री ने 24 अप्रैल, 2020 को ई-ग्रामस्वराज पोर्टल (<https://egramswaraj.gov.in>) का शुभारंभ किया। ई-पंचायत एमएमपी के तहत विकसित ई-ग्रामस्वराज ने पंचायत स्तर पर डिजिटल योजना, लेखांकन, निगरानी और ऑनलाइन भुगतान को सुगम बनाया है। ई-ग्रामस्वराज से पंचायतों को अपनी वार्षिक पंचायत विकास योजना (जीपीडीपी) ऑनलाइन तैयार करने और अपलोड करने में सक्षम बनाया है। इसके अलावा, ई-ग्रामस्वराज का सार्वजनिक वित्तीय प्रबंधन प्रणाली (पीएफएमएस) के साथ एकीकरण विक्रेताओं और सेवा प्रदाताओं को वास्तविक समय में भुगतान करने में सक्षम बनाता है, जिससे धन का सुचारु प्रवाह सुनिश्चित होता है और विलंब कम होता है। ई-ग्रामस्वराज को अपनाने संबंधी राज्य-वार ब्यौरा संलग्न **विवरण** में दिया गया है और जिला-वार ब्यौरा ई-ग्रामस्वराज डैशबोर्ड (<https://egramswaraj.gov.in/pfmsDashboardNew.do>) पर उपलब्ध है।

इसके अलावा, मंत्रालय ने ई-पंचायत एमएमपी के तहत कई अन्य ऐप भी विकसित किए हैं। मेरी पंचायत ऐप नागरिकों को पंचायत नियोजन, गतिविधियों और कार्यों की प्रगति के बारे में जानकारी प्रदान करता है। पंचायत निर्णय ऐप ग्राम सभा की बैठकों के पारदर्शी संचालन और प्रबंधन को सुगम बनाता है। ऑडिटऑनलाइन ऐप पंचायत खातों और वित्तीय प्रबंधन, विशेष रूप से केंद्रीय

वित्त आयोग अनुदान के उपयोग के लिए, ऑनलाइन लेखापरीक्षण को सक्षम बनाता है। इसके अतिरिक्त, मंत्रालय ने ग्राम सभा और पंचायत की बैठकों की कार्यवाही के सटीक दस्तावेजीकरण को सुनिश्चित करने के लिए, वॉइस-टू-टेक्स्ट ट्रांसक्रिप्शन और सारांश तैयार करने हेतु एआई-सक्षम प्लेटफॉर्म सभासार की शुरुआत की है। 18.03.2026 तक, 1.17 लाख से अधिक ग्राम पंचायतों ने सभासार पोर्टल का उपयोग बैठकों के कार्यवृत्त तैयार करने के लिए किया है, और 2.39 लाख से अधिक कार्यवृत्त पोर्टल पर अपलोड किए जा चुके हैं। बागपत में, 244 ग्राम पंचायतों में से 223 ग्राम पंचायतों ने सभासार पर 269 वीडियो अपलोड किए हैं और बैठकों के कार्यवृत्त तैयार किए हैं।

18.03.2026 तक, वर्तमान वित्त वर्ष 2025-26 के दौरान, देश भर में कुल 2,58,730 ग्राम पंचायतों और समकक्षों में से 2,50,902 ग्राम पंचायतों और समकक्षों (97%) ने अपनी ग्राम पंचायत विकास योजनाएं (जीपीडीपी) ईग्रामस्वराज पर अपलोड कर दी हैं और 2,44,175 ग्राम पंचायतों और समकक्षों (94.37%) ने ईग्रामस्वराज-पीएफएमएस इंटरफेस के माध्यम से ₹39,440 करोड़ का भुगतान किया है। इसके अलावा, उत्तर प्रदेश के बागपत में, 244 ग्राम पंचायतों में से 241 ग्राम पंचायतों ने वर्ष 2025-26 के दौरान ई-ग्रामस्वराज पर विकास योजना अपलोड की है और ई-ग्रामस्वराज के माध्यम से 79 करोड़ रुपये का भुगतान किया है। जिला-वार आंकड़ा भी सार्वजनिक रूप से उपलब्ध है और इसे <https://egramswaraj.gov.in/pfmsDashboardNew.do> पर देखा जा सकता है।

इसके अलावा, ई-पंचायत मिशन मोड परियोजना के तहत राज्यों/जिलों को कोई धनराशि जारी नहीं की जा रही है। यह धनराशि राष्ट्रीय सूचना विज्ञान केंद्र सेवा संघ (एनआईसीएसआई) को ई-पंचायत ऐप के रखरखाव के लिए केंद्रीय स्तर पर सहायता प्रदान करने हेतु दी जा रही है।

विवरण

वित्त वर्ष 2025-26 के लिए ई-ग्रामस्वराज को राज्यवार अपनाने की स्थिति

क्र.सं.	राज्य का नाम	ग्राम पंचायत और समकक्ष	ऑनबोर्ड ग्राम पंचायतें (ईजीएस - पीएफएमएस)	ऑनलाइन भुगतान वाली ग्राम पंचायतें और समकक्ष	स्वीकृत भुगतान (करोड़ में)
1	आंध्र प्रदेश	13327	13320	13032	1484.923
2	अरुणाचल प्रदेश	2108	2108	1509	52.323
3	असम	2663	2189	2112	480.623
4	बिहार	8054	8054	8048	2695.357
5	छत्तीसगढ़	11692	11687	11337	761.357
6	गोवा	191	191	117	19.064
7	गुजरात	14619	14596	13878	1675.943
8	हरियाणा	6227	6227	6029	950.412
9	हिमाचल प्रदेश	3615	3615	3577	356.997
10	झारखंड	4345	4345	4275	400.922
11	कर्नाटक	5949	5949	5938	1870.97
12	केरलम	941	941	938	461.735
13	मध्य प्रदेश	23011	23011	22258	2129.333
14	महाराष्ट्र	28002	27934	26541	3512.373
15	मणिपुर	3175	161	113	1.893
16	मेघालय	0	0	0	0
17	मिजोरम	855	841	817	146.585
18	नागालैंड	1312	984	0	0
19	ओडिशा	6794	6794	6786	1813.695
20	पंजाब	13236	13233	12450	1591.407

21	राजस्थान	13128	11184	10798	2129.594
22	सिक्किम	199	199	197	24.961
23	तमिलनाडु	12482	12482	12442	1537.011
24	तेलंगाना	12760	12679	11684	430.878
25	त्रिपुरा	1194	1194	1192	158.845
26	उत्तराखंड	7817	7792	7102	391.178
27	उत्तर प्रदेश	57695	57693	57668	12247.83
28	पश्चिम बंगाल	3339	3339	3337	2114.493
कुल संख्या		258730	252742	244175	39440.7

BENEFICIARIES UNDER ACC-PLI

5186. SUSHRI MAHUA MOITRA:

SHRI JAGADISH CHANDRA BARMA BASUNIA:

Will the Minister of **HEAVY INDUSTRIES** be pleased to state:

- whether it is true that none of the selected beneficiaries under the Advanced Chemistry Cell-Production Linked Incentive Scheme (ACC-PLI) had any experience in battery manufacturing and if so, the details thereof;
- the details of the battery manufacturing capacity awarded and the progress on the commissioning of battery manufacturing facilities by the selected beneficiaries, beneficiary-wise; and
- the details of the targeted disbursement of incentives versus the actual disbursements, year-wise?

**THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND
MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU
SRINIVASA VARMA):**

(a) and (b) The Ministry of Heavy Industries is administering the Production Linked Incentive (PLI) scheme, namely “National Programme on Advanced Chemistry Cell (ACC) Battery Storage,” approved in May 2021 with a total outlay of ₹18,100 crore to establish 50 GWh of domestic Advanced Chemistry Cell manufacturing capacity.

Out of the total targeted capacity of 50 GWh, 40 GWh has been awarded to four beneficiary firms. The beneficiary firm-wise details of the capacity awarded, and the actual capacity currently installed are as under:

S. No.	Beneficiary firms under PLI ACC Scheme	Capacity Awarded (in GWh)	Capacity Installed (in GWh)
1.	ACC Energy Storage Pvt. Ltd.	5	0
2.	Ola Cell Technologies Pvt. Ltd.	20	1
3.	Reliance New Energy Battery Storage Ltd.	5	0
4.	Reliance New Energy Battery Ltd.	10	0
	TOTAL	40	1

Advanced Chemistry Cell (ACC) manufacturing is a highly niche, advanced, and emerging technology field.

(c) No incentive disbursement has been made till date under the PLI ACC Scheme.

लघु एवं सीमांत किसानों के लिए न्यूनतम समर्थन मूल्य

5187. श्री धर्मेन्द्र यादव:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या अधिकांश छोटे और सीमांत किसान न्यूनतम समर्थन मूल्य का लाभ नहीं उठा पा रहे हैं;

और

(ख) यदि हां, तो सरकार द्वारा इस संबंध में क्या विशेष कदम उठाए जा रहे हैं?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) और (ख) प्रत्येक वर्ष, सरकार, राज्य सरकारों और संबंधित केन्द्रीय मंत्रालयों/विभागों के अभिमतों पर विचार करने के बाद कृषि लागत एवं मूल्य आयोग (सीएसीपी) की सिफारिशों के आधार पर पूरे देश के लिए 22 अधिदेशित कृषि फसलों के लिए न्यूनतम समर्थन मूल्य (एमएसपी) निर्धारित करती है।

न्यूनतम समर्थन मूल्य की सिफारिश करते समय, कृषि लागत और मूल्य आयोग उत्पादन की लागत, समग्र मांग-आपूर्ति की स्थिति, घरेलू और अंतर्राष्ट्रीय मूल्यों, फसलों के बीच मूल्य समानता, कृषि और गैर-कृषि क्षेत्रों के बीच व्यापार की शर्तों, भूमि, जल और अन्य उत्पादन संसाधनों का तर्कसंगत उपयोग सुनिश्चित करने के अलावा शेष अर्थव्यवस्था पर संभावित प्रभाव जैसे महत्वपूर्ण कारकों पर विचार करता है।

सरकार ने वर्ष 2018-19 के अपने केंद्रीय बजट में एक पूर्व-निर्धारित सिद्धांत के रूप में एमएसपी को उत्पादन लागत के कम से कम डेढ़ गुना के स्तर पर रखने की घोषणा की थी। तदनुसार, सभी अधिदेशित खरीफ, रबी और अन्य वाणिज्यिक फसलों के लिए न्यूनतम समर्थन मूल्य (एमएसपी) उत्पादन की भारित औसत लागत पर कम से कम 50 प्रतिशत का लाभांश जोड़कर निर्धारित किया गया है।

सरकार किसानों को मूल्य समर्थन प्रदान करने के लिए भारतीय खाद्य निगम (एफ़सीआई) और अन्य नामित राज्य एजेंसियों के माध्यम से अनाजों और मोटे अनाजों की खरीद करती है।

दलहन, तिलहन और कोपरा की खरीद प्रधानमंत्री अन्नदाता आय संरक्षण अभियान (पीएम-आशा) की व्यापक योजना के अंतर्गत मूल्य समर्थन योजना के तहत निर्धारित दिशा-निर्देशों के अनुसार संबंधित राज्य सरकार के अनुरोध पर की जाती है, जब भी इन उत्पादों का बाजार मूल्य एमएसपी से नीचे गिर जाता है। पीएम-आशा योजना के तहत खरीद एजेंसियां भारतीय राष्ट्रीय कृषि सहकारी विपणन संघ लिमिटेड (नेफेड) और भारतीय राष्ट्रीय सहकारी उपभोक्ता संघ लिमिटेड (एनसीसीएफ) हैं। सरकार द्वारा न्यूनतम समर्थन मूल्य पर कपास और जूट की खरीद भी क्रमशः भारतीय कपास निगम (सीसीआई) और भारतीय जूट निगम (जेसीआई) के माध्यम से की जाती है।

छोटे और सीमांत किसानों सहित प्रत्येक किसान राज्य खाद्य खरीद पोर्टल पर पंजीकरण कर सकता है और एमएसपी पर कृषि उपज बेच सकता है। टोकन जारी करने के दौरान छोटे और सीमांत किसानों को प्राथमिकता दी जाती है। प्रत्यक्ष लाभ अंतरण (डीबीटी) के माध्यम से वन नेशन, वन एमएसपी को पूरे देश में लागू किया गया है, एमएसपी का भुगतान सीधे किसानों के बैंक खाते में किया जाता है।

बढ़े हुए एमएसपी से देश के किसानों को लाभ हुआ है, जो खरीद के आंकड़ों और किसानों को भुगतान की गई एमएसपी राशि से स्पष्ट है। 2004-2014 और 2014-2026 (फरवरी 2026 तक की स्थिति के अनुसार) के दौरान खरीद और किसानों को भुगतान की गई एमएसपी राशि का विवरण निम्नानुसार है:

वर्ष 2004-2014		वर्ष 2014-2026 (फरवरी 2026 तक की स्थिति के अनुसार)	
कुल खरीद (एलएमटी में)	कुल एमएसपी मूल्य (लाख करोड़ में)	कुल खरीद (एलएमटी में)	कुल एमएसपी मूल्य (लाख करोड़ में)
6,987	7.41	12,292	26.32

GORKHALAND TERRITORIAL ADMINISTRATION ACT**5188. SHRI BAPI HALDAR:**

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) whether the appointment of a Central interlocutor to pursue a “permanent political solution” for Gorkha issues was made without prior consultation with the Government of West Bengal, if so, the reasons for non-consultation with the State Government;
- (b) the manner in which this appointment aligns with the 2011 Tripartite Memorandum of Agreement and the Gorkhaland Territorial Administration Act, 2011; and
- (c) the interlocutor’s notified terms of reference, timeline and disclosure plan?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a) to (c) After the signing of the tripartite agreement between the Government of India, the Government of West Bengal and the Gorkha Janmukti Morcha in July, 2011, a body called the Gorkhaland Territorial Administration (GTA) was formed. In July 2017, all elected members of the GTA resigned.

In view of non-existence of elected members in the GTA and long and repeated requests for dialogue by the Gorkha leaders, three tripartite meetings were convened by Ministry of Home Affairs on 07.10.2020, 12.10.2021 and 03.04.2025. There was no representation of Government of West Bengal in two tripartite meetings and no substantial representation in one meeting.

Thereafter, the Government of India has appointed Interlocutor to hold constructive dialogue with various stakeholders including representatives of Gorkha organizations on issues related to Gorkhas in the Darjeeling Hills, Terai and Dooars region of Darjeeling district of West Bengal. The period of appointment of the Interlocutor is one year.

The Terms of Reference (ToR) for the interlocutor are as follows:

- (i) To undertake constructive dialogue with various stakeholders including representatives of Gorkha organizations on the issues relating to Gorkhas in Darjeeling Hills, Tarai and Dooars region of West Bengal and suggest measures to resolve issues and roadmap in this regard.
- (ii) To hold discussions with other stakeholders in Darjeeling Hills, Tarai and Dooars region of West Bengal in this regard.
- (iii) Recommend measures for socio-economic upliftment, cultural recognition, and preservation of cultural heritage of Gorkhas in the region, and addressing their aspirations within the Constitutional framework.

PROPERTY SURVEY

5189. SHRI RAHUL KASWAN:

Will the Minister of **PANCHAYATI RAJ** be pleased to state:

- (a) the steps taken under the SVAMITVA scheme to correct inaccuracies in drone-based property surveys, including multiple property IDs for single houses or incorrectly tagged assets;

- (b) the measures implemented to reduce data discrepancies and minimize labour-intensive re-verification in rural areas;
- (c) the status of digital property card issuance in Rajasthan and plans to transition from hard copies to digital cards; and
- (d) the status of SVAMITVA scheme implementation in Rajasthan, including drone survey completion and property card issuance, district-wise?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) and (b) Drone survey is conducted under SVAMITVA Scheme and high resolution, and detailed maps are generated. The inaccuracies, if any, related to properties are corrected through ground verification of properties on the field by the State Government. The detailed maps prepared under the Scheme helps in clear demarcation of properties, thereby reducing data discrepancies. The ground verified maps are further published for claims and objection during Gram Sabhas conducted by the State and thereafter property cards are prepared. Furthermore, training is provided to field officers on various aspects of survey, thereby reducing any inaccuracies, data discrepancies and manual re-verification.

(c) and (d) Under the SVAMITVA Scheme, as on 18th March 2026, drone survey has been completed in 35,932 villages out of the targeted 36,300 villages in the State of Rajasthan. 14,80,978 property cards have been prepared and 14,43,423 property cards have been distributed in Rajasthan. The State is

currently issuing hard copies of property cards. District wise details of SVAMITVA Scheme implementation are given in the enclosed **Statement**.

STATEMENT

District wise details of SVAMITVA Scheme implementation

District	Notified Villages	Drone Flying Completed Villages	Property card prepared (Number of villages)	Number of property cards prepared	Number of property cards distributed
Ajmer	1068	1068	756	116600	115400
Alwar	1911	1897	289	9225	9225
Banswara	592	580	525	29068	29068
Baran	1056	1035	782	68033	67768
Barmer	1304	1283	543	37726	37603
Bharatpur	1365	1360	832	73923	73313
Bhilwara	1891	1889	174	31165	31042
Bikaner	832	832	76	8837	8837
Bundi	828	828	731	45149	43492
Chhittorgarh	1585	1573	167	20590	20590
Churu	851	841	264	43089	43089
Dausa	1006	995	822	52727	52727
Dholpur	810	810	146	8981	8981
Dungarpur	846	846	596	58083	57693
Hanumangarh	754	743	539	91835	87813
Jaipur	2046	2046	1594	166516	165975
Jaisalmer	639	625	231	25134	25013
Jalore	722	720	249	23540	22986
Jhalawar	1475	1474	248	17817	17811
Jhunjhunu	952	952	593	48900	48593
Jodhpur	964	949	623	90264	89596
Karauli	831	828	27	2399	2399
Kota	747	747	147	14390	14390
Nagaur	1448	1444	708	61924	61745
Pali	1027	1027	554	78702	57846
Pratapgarh	821	792	337	18854	18854

Rajsamand	1059	1056	367	28098	27709
Sawai Madhopur	696	694	134	8675	8396
Sikar	1074	1072	129	8209	6085
Sirohi	427	427	158	20186	19866
Sri Ganganagar	1540	1536	999	85054	82718
Tonk	1091	929	664	71992	71507
Udaipur	2042	2034	178	15293	15293
Total	36300	35932	15182	1480978	1443423

CASUALTIES OF SEPTIC TANK WORKER

5190. SHRIMATI JYOTSNA CHARANDAS MAHANT:

SHRIMATI RACHNA BANERJEE:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) the total number of deaths reported during sewer and septic tank cleaning operations since 2001, year and State-wise including Chhattisgarh and Gujarat;
- (b) the number of cases in the State where compensation has been paid as per Supreme Court directions and the number of cases where it remains pending, State-wise;
- (c) the number of mechanised sewer cleaning machines procured and deployed in Chhattisgarh since 2019; and
- (d) whether any time-bound plan exists to eliminate manual entry into sewers in the State?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE):

(a) As reported by National Commission for Safai Karamcharis (NCSK), the number of sanitation workers who have lost their lives due to hazardous cleaning of sewer and septic tanks since 2001, year-wise and State-wise including Chhattisgarh and Gujarat, is given in the enclosed **Statement-I**.

(b) The number of cases where compensation has been paid and where compensation has not been confirmed, State-wise, is given in the enclosed **Statement-II**.

(c) and (d) Swachh Bharat Mission – Urban (SBM-U) 2.0 launched on 1st, October, 2021 includes a new component i.e. Used Water management (UWM) with one of the objectives as eradication of hazardous entry into sewers and septic tanks, and sustaining elimination of manual cleaning, through mechanization of sewer and septic tank cleaning operations. Central share funds for Urban Local Bodies (ULBs) with population less than 1 lakh are released for procuring septic tank desludging equipment; etc.

Under UWM component of Swachh Bharat Mission – Urban (SBM-U) 2.0, a total amount of ₹414.60 crores has been approved for the State of Chhattisgarh for various components. However, no proposal for procurement of desludging vehicles/ sewer cleaning machines has been received from the State of Chhattisgarh.

STATEMENT-I

Number of sanitation workers who have lost their lives due to hazardous cleaning of sewer and septic tanks since 2001, Year-wise and State-wise including Chhattisgarh and Gujarat, is as under:-

Year	2001	2002	2003	2004	2005	2006	2007	2008	2009	2010	2011	2012	2013	2014	2015	2016	2017	2018	2019	2020	2021	2022	2023	2024	2025	2026
States/UTs	No. of Deaths	No. of Deaths	No. of Deaths	No. of Deaths	No. of Deaths	No. of Deaths	No. of Deaths	No. of Deaths	No. of Deaths	No. of Deaths	No. of Deaths	No. of Deaths	No. of Deaths	No. of Deaths	No. of Deaths	No. of Deaths	No. of Deaths	No. of Deaths	No. of Deaths	No. of Deaths	No. of Deaths	No. of Deaths	No. of Deaths	No. of Deaths	No. of Deaths	No. of Deaths
Andhra Pradesh	-	-	-	-	-	-	-	3	-	-	-	-	4	-	-	5	2	9	-	-	2	3	-	-	-	-
Bihar	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	2	2	-	-	-	-	-	2	-	-	-
Chandigarh	-	-	-	-	-	-	-	-	-	-	-	1	-	1	-	1	3	-	-	-	-	-	-	-	-	-
Chhattisgarh	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	4	1	-	1	-	-	-	-	-	-
Dadra and Nagar Haveli	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	3	-	-	-	-	-
Delhi	-	-	9	8	2	-	-	3	5	4	6	7	7	1	5	1	13	11	12	4	4	10	-	7	5	-
Goa	-	-	-	-	-	-	-	-	-	-	-	-	-	4	-	2	-	-	-	-	-	-	-	1	-	-
Gujarat	9	1	13	4	16	2	4	8	3	5	4	-	4	9	9	8	12	10	24	5	5	7	10	-	3	2
Haryana	-	2	1	2	2	-	-	4	2	3	-	3	5	4	4	-	11	6	16	1	6	23	6	1	7	-
Jharkhand	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	3	-	-	1	-	-	-
Karnataka	-	-	-	-	-	-	2	7	3	2	7	7	5	3	14	9	4	5	7	5	7	-	3	2	-	-

Kerala	1	-	-	-	-	-	-	-	-	1	-	-	-	2	6	2	1	-	-	-	-	-	-	-	-	-
Madhya Pradesh	-	2	-	1	-	-	-	4	-	-	-	-	1	4	-	2	-	-	1	-	5	-	2	3	1	2
Maharashtra	-	-	-	-	-	-	-	1	-	-	-	-	-	2	-	8	5	6	16	4	7	19	10	14	5	-
Odisha	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	2	-	-	-	-	-	
Puducherry	-	3	-	-	-	-	2	-	-	-	-		2	-	-	-	-	-	-	-	-	-	-	-	-	-
Punjab	-	1	-	-	-	-	3	-	4	-	3	7	3	1	1	2	8	2	3		2	-	6	1	3	-
Rajasthan	-		-	-	-	-	-	-	2	-	-		2	4	11	2	6	2	5	1	1	-	10	7	6	-
Tamil Nadu	2	1	5	16	14	11	11	5	7	7	9	17	24	14	8	7	7	10	22	16	3	14	9	6	6	-
Telangana	-	-	-	-	-	-	-	2	-	1	-	-	3	3	1	2	2	3	-	-	4	1	1	3	-	-
Tripura	-	-	-	-	-	-	-	-	-	-	-	-	-	-		2	-	-	-	-	-	-	-	-	-	-
Uttar Pradesh	4	1	-	1		3		1	2	4	8	2	4	6	11	7	20	9	22	-	5	11	2	9	8	-
Uttarakhand	-	-	-	-	-	-	-	-	-	2	-	-	3	-	-	-	2	-	1	-	-	-	-	-	-	-
West Bengal	-	-	-	-	-	-	-	-	-		-	-	6	-	-	-	10	-	2	-	6	-	3	-	4	-
Grand Total	16	11	28	32	34	16	22	38	28	29	37	44	73	58	70	62	112	74	131	40	62	88	65	54	48	4

STATEMENT-II

The number of cases where compensation has been paid and where compensation has not been confirmed, State-wise, is as under:-

S. No.	Name of State/UT	Total Number of sewer deaths	Full payment $\geq$ 10/30 Lac	Partial Payment $\leq$ 30 Lac	No Payment / payment not yet confirmed
1	Andhra Pradesh	28	27	-	-
2	Bihar	6	6	-	-
3	Chhatisgarh	6	6	-	-
4	Chandigarh	6	6	-	-
5	Dadar and Nagar Haveli	3	3	-	-
6	Delhi	124	106	7	11
7	Goa	7	2	4	1
8	Gujarat	207	177	-	-
9	Haryana	124	97	10	12
10	Jharkhand	4	1	3	-
11	Karnataka	96	95	-	1
12	Kerala	13	13	-	-
13	Maharashtra	97	85	5	7
14	Madhya Pradesh	26	25	1	-
15	Odisha	2	2	-	-
16	Puducherry	9	8	-	-
17	Punjab	51	49	1	-
18	Rajasthan	63	57	3	-
19	Tamil Nadu	264	257	-	2
20	Telangana	26	22	3	1
21	Tripura	2	2	-	-
22	Uttarakhand	9	8	1	-
23	Uttar Pradesh	149	120	5	15
24	West Bengal	31	27	3	1
	Total	1353	1201	46	51

SPINNING MILLS

5191. SHRI A. RAJA:

Will the Minister of **TEXTILES** be pleased to state:

- (a) the total number of spinning mills in the country;
- (b) the number of spinning mills that had closed operation in the last five years, State-wise;
- (c) the reasons for the closure of spinning mills in the country, especially in Tamil Nadu; and
- (d) the initiatives taken by Government to support the spinning mills and protect its interest, especially in view of the FTAs signed with USA which are detrimental to textile sector in the country?

THE MINISTER OF TEXTILES (SHRI GIRIRAJ SINGH):

(a) to (d) As per Annual Survey of Industry, Ministry of Statistics & PI, State/UT-wise, including Tamil Nadu, total number of spinning mills, number of spinning mills in operation and others is given in the enclosed **Statement**. Ministry of Textiles does not maintain data of closed spinning mills separately. The key initiatives taken by the Government to support spinning mills in the country includes following:

1. **Technology Up-gradation and Modernization:**

- i. **Amended Technology Upgradation Fund Scheme (ATUFS)** to provide credit-linked Capital Investment Subsidies (CIS) to textile units for purchasing benchmarked machinery, helping mills modernize and reduce their environmental footprint.

- ii. **Spinning Mill Modernization Schemes:** State-specific initiatives, such as those in Tamil Nadu, offer interest subsidies for replacing machinery older than five years.
- iii. **Mini Textile Park Schemes:** Subsidies for developing infrastructure, buildings, and machinery for smaller units.

2. **Raw Material Supply and Price Stabilization:**

- i. **Cotton Corporation of India (CCI) Support:** The government directs CCI to sell cotton stocks purchased under the Minimum Support Price (MSP) directly to MSME-category spinning mills to ensure availability.
- ii. **Special Sales/Discounts:** CCI offers discounts (e.g., Rs. 300/- per candy) to MSME mills, cooperative sector mills, and Khadi industries to boost competitiveness.
- iii. **Yarn Supply Scheme (YSS):** Ensures availability of raw materials at "mill gate prices" to handloom weavers, indirectly supporting steady demand for yarn.
- iv. **Kasturi Cotton Initiative:** Focuses on branding, traceability, and certification to promote Indian cotton quality, benefiting the entire supply chain from farm to mill.

3. **Financial Assistance and Incentives:**

- i. **Production Linked Incentive (PLI) Scheme:** Encourages production of high-value Man-Made Fiber (MMF) fabrics and technical textiles, attracting investment and promoting eco-friendly manufacturing.

- ii. **Rebate of State and Central Taxes and Levies (RoSCTL):** Provides tax rebates on exported garments and made-ups, boosting downstream demand for yarn.
- iii. **Interest Equalization Schemes:** Increased rates for pre- and post-shipment credit to support MSME exporters.
- iv. **Special Package for Textiles (2016):** Included measures like additional production subsidies under ATUFS, EPF contribution support, and tax concessions.

4. Infrastructure Development:

- i. **PM-MITRA Parks:** Establishment of 7 Mega Integrated Textile Region and Apparel Parks with world-class, plug-and-play facilities to reduce logistics costs and improve efficiency.
- ii. **Integrated Processing Development Scheme (IPDS):** Supports new and upgraded Common Effluent Treatment Plants (CETPs) to help mills meet environmental standards.

- 5. **SAMARTH Scheme (Scheme for Capacity Building in Textile Sector):** Aims to provide demand-driven, placement-oriented training to create a skilled workforce for the sector.

These initiatives collectively address the need for upgraded technology, skilled manpower, rising raw material costs, and un-integrated supply chains.

STATEMENT

Total, operational and other units in Preparation and Spinning textile fibres (1311)																
		2019-20			2020-21			2021-22			2022-23			2023-24		
Sr. N.	State	Number of Factories	Factories In Operation	Others*	Number of Factories	Factories in Operation	Others *	Number Of Factories	Factories in Operation	Others*	Number of Factories	Factories In Operation	Others *	Number of Factories	Factories in Operation	Others *
1	Andhra Pradesh	267	220	47	215	168	47	198	142	57	205	151	54	154	137	18
2	Assam	4	4	0	15	15	0	4	3	1	7	7	0	6	6	0
3	Bihar	7	7	0	7	7	0	7	7	0	7	5	2	5	5	0
4	Chandigarh(U. T.)	1	1	0	1	1	0	1	1	0	1	1	0	1	1	0
5	Chhattisgarh	5	5	0	7	7	0	6	6	0	6	6	0	7	7	0
6	Dadra & N Haveli & Daman & Diu	116	84	32	118	97	21	136	105	31	116	54	62	81	68	13
7	Gujarat	450	363	87	429	321	108	483	303	180	499	337	162	516	357	159
8	Haryana	252	169	83	344	233	111	280	158	122	207	129	78	290	249	41
9	Himachal Pradesh	28	28	0	35	35	0	39	19	20	37	28	10	30	22	9
10	Jammu and Kashmir	15	14	1	11	11	0	11	10	1	13	13	0	6	6	0
11	Jharkhand	2	1	1	2	2	0	2	2	0	2	2	0	2	2	0
12	Karnataka	81	48	34	72	33	39	32	21	11	59	40	18	69	27	42
13	Kerala	74	62	12	79	69	10	51	51	0	99	94	5	64	51	13

14	Madhya Pradesh	53	52	1	58	47	12	64	59	5	54	49	5	43	42	1
15	Maharashtra	532	294	238	567	301	266	563	345	217	484	296	188	522	357	164
16	Odisha	7	7	0	7	7	0	8	6	2	7	4	3	3	3	0
17	Puducherry	16	13	3	19	19	0	18	18	0	14	14	0	16	14	3
18	Punjab	273	210	64	280	213	66	269	177	93	231	177	53	316	235	81
19	Rajasthan	269	226	43	306	265	40	241	210	31	324	324	0	319	203	116
20	Tamil Nadu	2,663	1,995	668	2,696	2,042	654	2,773	2,121	652	2,579	1,951	627	2,455	1,672	783
21	Telangana	103	59	44	119	103	17	77	65	12	118	101	17	122	100	23
22	Tripura	2	2	0	2	0	2	1	0	1						
23	Uttar Pradesh	49	31	17	98	61	37	44	24	20	55	53	2	67	66	1
24	Uttarakhand	8	8	0	8	7	1	8	8	0	7	6	1	7	7	0
25	West Bengal	97	77	20	84	73	11	52	50	2	70	55	15	67	67	0
	India	5,373	3,979	1,394	5,575	4,134	1,441	5,368	3,911	1,457	5,199	3,895	1,303	5,166	3,702	1,464

Source : Annual Survey of Industries (ASI), M/o Statistics & Programme Implementation (MOSPI)

Note 1: Others* - Factories with fixed assets but not maintaining its staff and not having production for 3 years, or non-existence, or de-registration, or out of coverage etc.]

Note 2: The above data pertains to the data coverage of the Annual Survey of Industries which extends to the entire Factory Sector comprising industrial units (called factories) registered under the Sections 2(m)(i) and 2(m)(ii) of the Factories Act, 1948, wherein a 'Factory', which is the primary statistical unit of enumeration for the ASI

FUNCTIONING OF RSETIS

5192. SHRI DILESHWAR KAMAIT:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the details of Rural Self Employment Training Institutes (RSETIs) functional, candidates trained and beneficiaries settled under the Scheme;
- (b) the percentage of settled candidates who have established sustainable self-employment ventures as against wage employment;
- (c) whether any post-training handholding support is being monitored to ensure effectiveness during the 1–2 year follow-up period, if so, the details thereof; and
- (d) the steps taken to ensure timely bank credit to trained candidates, particularly from vulnerable categories?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KAMLESH PASWAN):

(a) and (b) The Rural Self Employment Training Institutes (RSETIs) Scheme is a poverty alleviation programme under DAY-NRLM and functions as a strategic arm of the Skill India Mission, operating under MSDE's common norms to promote sustainable livelihoods with minimum 70% settlement mandate. The scheme is implemented through a three-way partnership between the MoRD, Sponsor Banks, and State/UT Governments. The mandate is to establish one RSETI in each district, Managed by Lead Banks.

Under this scheme, as of now a total of 632 RSETIs are operational across 619 districts in 33 States/UTs. Since its inception (2009) till February,

2026 a total of 60.63 lakh candidates have been trained, and a total of 43.90 lakh candidates have been settled.

Out of the total candidates settled under RSETI, 94% candidates have been established in sustainable self-employment ventures, while about 6% have been settled in wage employment.

(c) Yes, under RSETIs scheme, post-training handholding support is systematically monitored to ensure effectiveness during the one- two-year follow-up period. RSETIs provide continuous support to trained candidates for up to two years after completion of training to facilitate sustainable self-employment.

The monitoring mechanism includes regular follow-up visits and interaction with trainees by RSETI Director/faculty, tracking of settlement status through a dedicated MIS, and submission of periodic progress reports by RSETIs to sponsoring Banks and State Governments. Performance and credit linkage issues are reviewed in District Level Review Committee (DLRC) and State Level Bankers' Committee (SLBC) meetings. The Ministry of Rural Development also conducts periodic reviews at the national level to assess settlement outcomes and overall performance.

(d) To ensure timely bank credit to trained candidates, particularly those belonging to vulnerable categories such as SC/ST, women, minorities and BPL households, several measures have been taken. These include close coordination with sponsoring Banks for prompt processing of loan applications, sensitization of bank branches to prioritize RSETI-trained candidates, and

regular review of pending loan cases in DLRC/SLBC meetings. RSETI Director/faculty assist trainees in preparation of project reports, completion of documentation and liaison with bank branches to facilitate expeditious sanction and disbursement of loans.

RESTRUCTURING OF SAGY

5193. SHRI M. MALLESH BABU:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the Government proposes to relaunch or restructure the Sansad Adarsh Gram Yojana (SAGY) in the Financial Year 2026-27 to provide dedicated institutional support and a specific Gap-Filling Fund to ensure more effective implementation by Public Representatives, if so, the details thereof;
- (b) whether the Ministry is aware that several Inter-State Border villages in Kolar district, situated along the Karnataka-Andhra Pradesh boundary, suffer from developmental lag due to overlapping jurisdictions and lack of integrated central planning, if so, the details thereof;
- (c) whether the Government will consider expanding the Priority Model Village framework— currently focused on international borders under VVP—to include underdeveloped Inter-State Border pockets like those in Kolar under the revamped SAGY;

- (d) the details of the monitoring mechanism currently in place to track the progress of Village Development Plans in Kolar during the last three years; and
- (e) the steps taken to incentivize District Administrations to prioritize SAGY village projects in their annual action plans?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KAMLESH PASWAN):

(a) to (c) No, currently there is no proposal to relaunch or restructure the SAGY or to consider Inter-State Border villages under SAGY in similar line of Vibrant Village Programme (VVP) implemented by Department of Border Management, Ministry of Home Affairs.

(d) The Ministry has evolved a comprehensive multilevel and multi-tool system of monitoring and evaluation of the implementation of its programmes which includes review by the Minister of Rural Development, Performance Review Committee meetings, Common Review Mission, Concurrent Monitoring and Impact Assessment studies. Concurrent monitoring mechanisms include the progress updated by States/Districts through SAGY website regarding the identification of the Gram Panchayats, progress tracking of Village Development Plans (VDPs) and field visits by Ministry of Rural Development officials. Seven SAGY GPs in Kolar has already completed 100% projects / activities planned under VDP.

(e) Necessary instructions were issued to Panchayati Raj Departments of State / UT Governments to accord priority to the Gram Panchayats selected under the SAGY while preparing annual action plan.

PMGSY IN MAHARASHTRA

5194. SHRI VISHALDADA PRAKASHBAPU PATIL:

SUSHRI PRANITI SUSHILKUMAR SHINDE:

DR. BACHHAV SHOBHA DINESH:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the total number of rural roads and total road length sanctioned along with funds allocated under Pradhan Mantri Gram Sadak Yojana-III (PMGSY-III) since the launch of PMGSY-III in Maharashtra, district and block-wise;
- (b) the number of roads and road length completed or under-construction with the reason for delay, in each district of Maharashtra, along with details of habitations connected and the funds released to PIUs for these roads, so far under all the phases of PMGSY;
- (c) whether the Ministry is also aware of the environmental cost of PMGSY in Maharashtra, in view of reports citing 28.7 per cent of the Green House gas emission was during the maintenance phase and 73 per cent of all emissions during construction phase, causing serious public health crisis; and
- (d) if so, the details of the sustainable construction practices implemented under the Yojana to minimise the environmental risk?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

(a) Under the Pradhan Mantri Gram Sadak Yojana-III (PMGSY-III), 993 roads covering a length of 6409 km and 213 bridges, with a sanctioned cost of Rs. 5564 crore, have been sanctioned in Maharashtra. District wise details of works sanctioned under PMGSY-III in Maharashtra are given in the enclosed **Statement-I.**

The block-wise details of roads sanctioned in Maharashtra under PMGSY-III may be accessed at-[https://pmgsy.dord.gov.in/>progress monitoring> State MPR abstract report](https://pmgsy.dord.gov.in/>progress%20monitoring%20State%20MPR%20abstract%20report).

(b) District-wise details of roads sanctioned, completed and balance in Maharashtra under various interventions of PMGSY are given in the enclosed **Statement-II.**

The unit of connectivity under Pradhan Mantri Gram Sadak Yojana (PMGSY) is a habitation and not a revenue village. Under PMGSY-I, 1420 eligible unconnected habitations were sanctioned for connectivity in Maharashtra, and 1417 habitations have already been connected as on 19th March 2026. Habitation coverage district wise may be accessed [https://pmgsy.dord.gov.in/>progress monitoring> habitation coverage report](https://pmgsy.dord.gov.in/>progress%20monitoring%20habitation%20coverage%20report).

The works sanctioned under PMGSY-I and RCPLWEA are targeted for completion by March 2027, while the works sanctioned under PMGSY-II and PMGSY-III are to be completed by March 2026.

The funds for implementing the scheme are released by the Ministry to the State as a whole, not district-wise. The funds are released based on works in hand, the execution capacity, performance and unspent balances of the previous releases available with them. Until recently, the Ministry released funds to the State Government's consolidated fund. From mid-2025 onwards, the fund is released through the the SNA Sparsh system. Since inception till date, an amount of Rs 10,237 crore has been released to the State of Maharashtra for the construction of works under various verticals of PMGSY.

(c) and (d) To mitigate environmental risks and lower the carbon intensity of rural infrastructure, the Pradhan Mantri Gram Sadak Yojana (PMGSY) has institutionalised the use of "Green Technologies" and cost-effective construction methodologies. These interventions are strategically designed to reduce reliance on mining materials and minimise the thermal footprint of road construction. Key sustainable practices include:

- i. **Waste Utilisation:** The Ministry promotes the circular economy by integrating Waste Plastic, Fly Ash (sourced from thermal power plants), and Iron & Steel Slag into various road layers. This effectively diverts industrial and municipal waste from landfills while enhancing pavement durability.
- ii. **Adoption of Cold Mix Technology:** To curtail fuel consumption and greenhouse gas (GHG) emissions, PMGSY prioritises Cold Mix Bitumen over traditional Hot Mix processes. This technology allows for construction

at ambient temperatures, significantly reducing the energy required during the execution phase.

- iii. **Resource-Efficient Pavements:** Innovative designs such as Cell-Filled Pavements and Panelled Cement Concrete are deployed to optimise the use of stone aggregates and cement. These methods substantially lower the "embodied energy" of the infrastructure by reducing material consumption.
- iv. **Soil Stabilisation:** The Yojana emphasises the use of Stabilized Bases utilizing locally available marginal materials. By improving soil properties on-site, the Ministry minimises the environmental and logistical costs associated with the long-distance transportation of construction materials.
- v. All projects strictly adhere to the technical specifications of the Rural Roads Manual (IRC SP:20) and the specialised "Green Technology" guidelines issued by the National Rural Infrastructure Development Agency (NRIDA).

As on 20.03.2026, the Ministry has sanctioned a total of **1,76,327 km** under various PMGSY verticals using these New/Green technologies. Out of this, **1,32,914 km** has already been completed, underscoring a robust transition toward sustainable and climate-resilient rural connectivity.

STATEMENT-I**District wise details of works sanctioned under PMGSY-III in the
State of Maharashtra**

Sr. No.	Name of District	Sanctioned			
		No. of Roads	Road Length (km)	No of Lsbs	Value of Projects (Rs. in Crore)
1	Ahmednagar	59	414	4	322
2	Akola	10	116	0	98
3	Amrawati	28	180	22	172
4	Aurangabad	27	192	15	187
5	Beed	35	224	3	198
6	Bhandara	24	149	1	112
7	Buldhana	19	100	9	94
8	Chandrapur	23	164	18	179
9	Dhule	13	125	7	110
10	Gadchiroli	23	153	2	132
11	Gondia	31	187	2	148
12	Hingoli	16	111	3	86
13	Jalgaon	29	197	2	160
14	Jalna	26	149	20	164
15	Kolhapur	39	197	0	144
16	Latur	24	170	9	172
17	Nagpur	32	223	18	235
18	Nanded	30	214	3	184
19	Nandurbar	21	156	0	102
20	Nashik	68	420	11	340
21	Osmanabad	24	179	8	176
22	Palghar	17	114	0	118
23	Parbhani	16	114	2	121
24	Pune	47	303	1	256
25	Raigad	15	77	0	62
26	Ratnagiri	46	280	0	228
27	Sangali	29	181	0	145
28	Satara	56	305	0	233
29	Sindhudurg	39	169	0	141

30	Solapur	46	310	2	246
31	Thane	17	88	0	58
32	Wardha	17	104	17	113
33	Washim	17	104	8	98
34	Yavatmal	30	241	26	229
Grand Total		993	6,409	213	5,564

STATEMENT -II

**Details of sanctioned, completed and balance under various verticals
under PMGSY in the State of Maharashtra**

Sr. No	Name of District	Sanctioned			Value of Project (Rs in Crore)	Completed			Balance			Expenditure (including State Share) (Rs in crore)
		No. of Roads	Road Length (km)	No of Lsbs		No. of Roads	Road Length (km)	No of Lsbs	No. of Roads	Road Length (km)	No of Lsbs	
1	Ahmednagar	281	1,818	22	770	251	1,656	19	30	111	3	701
2	Akola	140	782	20	295	140	767	20	0	0	0	311
3	Amrawati	160	838	50	344	159	818	41	1	3	9	320
4	Aurangabad	213	961	63	427	206	920	49	7	24	14	374
5	Beed	272	1,180	43	438	259	1,105	42	13	63	1	395
6	Bhandara	171	717	9	246	170	711	9	1	0	0	216
7	Buldhana	158	711	25	244	157	703	22	1	5	3	240
8	Chandrapur	166	1,038	65	614	164	1,010	60	2	19	5	523
9	Dhule	188	970	63	467	185	910	61	3	32	2	426
10	Gadchiroli	341	1,924	120	1,416	315	1,699	112	26	152	8	1,251
11	Gondia	285	1,126	16	382	284	1,090	16	1	1	0	325
12	Hingoli	192	633	24	208	192	629	23	0	0	1	213
13	Jalgaon	219	1,101	21	419	208	1,048	21	11	46	0	395
14	Jalna	210	1,017	89	432	206	997	75	4	9	14	412
15	Kolhapur	191	852	10	351	184	831	9	7	13	1	363
16	Latur	228	855	69	425	225	843	66	3	7	3	400
17	Nagpur	196	967	33	446	193	937	15	3	4	18	378
18	Nanded	164	966	28	408	148	850	25	16	81	3	352
19	Nandurbar	220	1,388	29	701	212	1,344	29	8	19	0	847
20	Nashik	303	1,784	41	773	272	1,556	34	31	102	7	710
21	Osmanabad	166	701	61	352	157	688	54	9	12	7	324
22	Palghar	209	543	2	281	204	494	2	5	27	0	255

23	Parbhani	188	638	26	276	178	555	24	10	61	2	253
24	Pune	325	1,876	17	724	307	1,769	17	18	78	0	724
25	Raigad	125	472	2	220	108	433	2	17	28	0	203
26	Ratnagiri	207	810	7	429	189	718	7	18	90	0	359
27	Sangali	251	949	8	332	246	922	8	5	9	0	328
28	Satara	211	1,240	2	484	193	1,126	2	18	84	0	421
29	Sindhudurg	189	723	10	363	150	596	10	39	130	0	293
30	Solapur	348	1,679	21	612	342	1,633	19	6	31	2	634
31	Thane	65	235	0	113	54	204	0	11	23	0	86
32	Wardha	159	1,123	28	379	159	1,104	18	0	0	10	94
33	Washim	127	623	18	225	122	603	13	5	8	5	195
34	Yavatmal	190	1,237	68	510	189	1,238	48	1	1	20	835
Total		7,058	34,476	1,110	15,107	6,728	32,508	972	330	1,273	138	14,157

NATIONAL OVERSEAS SCHOLARSHIP SCHEME

5195. SHRI ARUN NEHRU:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) the number of beneficiaries availing National Overseas Scholarship Scheme during the last three years, block-wise from Perambalur Lok Sabha constituency;
- (b) the venture capital fund utilisation by SC/ST entrepreneurs from Perambalur, including applications received, sanctioned and disbursed amounts, block-wise;
- (c) the accessibility audit compliance status of public buildings, educational institutions and transport facilities in Perambalur blocks; and
- (d) the district-level monitoring mechanism, grievance redressal data and scheme saturation percentages achieved, block-wise?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE):

(a) Under the National Overseas Scholarship (NOS) Scheme for Scheduled Castes, two students have been selected from Perambalur Lok Sabha constituency during last three years. However, no student has been selected under National Overseas Scholarship (NOS) Scheme for Scheduled Tribes during this period from the said parliamentary constituency.

(b) Under the Scheme of Venture Capital Fund for Scheduled Castes (VCF-SC), two applications were received from Perambalur district. An amount of Rs 9.85 crore was sanctioned against these two applications and out of which an amount of Rs 2.00 crore has been disbursed.

(c) Accessibility and audit compliance of public buildings, educational institutions and transport facilities in the blocks of the Perambalur district, are carried out by the State Government.

(d) Implementation of Schemes of the Government are monitored through a multi-tier mechanism such as periodic reviews, seeking utilization certificates, progress reports and coordination with State Governments/implementing agencies. Grievances are redressed through the Centralised Public Grievance Redress and Monitoring System (CPGRAMS) in a time bound manner.

PROMOTION AND MARKETING OF TRADITIONAL HANDLOOM TEXTILES IN ODISHA

5196. SHRIMATI SANGEETA KUMARI SINGH DEO:

Will the Minister of **TEXTILES** be pleased to state :

- (a) the details of the schemes and financial assistance provided by the Government for promotion and marketing of traditional handloom textiles of Odisha such as Sambalpuri, Bomkai and Kotpad during the Financial Years (FY) 2023-24 to FY 2025-26;
- (b) the number of handloom weavers and cooperative societies in Odisha that have benefited from these schemes during the last three financial years;
- (c) whether the Government has taken steps to expand national and international market access for Odisha handloom products through electronic commerce (e-commerce) platforms, exhibitions or export promotion initiatives and if so, the details thereof; and
- (d) the measures being undertaken to strengthen branding, Geographical Indication (GI) promotion and sustainable livelihoods for handloom artisans in Odisha?

THE MINISTER OF TEXTILES (SHRI GIRIRAJ SINGH):

(a) and (b) Ministry of Textiles through Office of Development Commissioner (Handlooms) implementing following schemes for promotion and marketing of traditional handloom textiles of the country including Odisha:

- (i) National Handloom Development Programme;
- (ii) Raw Material Supply Scheme;

Under the above schemes, financial assistance is provided to eligible handloom agencies/weavers for raw materials, procurement of upgraded looms & accessories, solar lighting units, construction of workshed, skilling, product and design development, technical and common infrastructure, marketing of

handloom products in domestic & international markets, concessional loans under weavers' MUDRA scheme and social security etc.

The details of funds allocated and utilized for promotion and marketing of traditional handloom textiles of the country including Odisha under these schemes during FY 2023-24 to FY 2025-26 (as on 18.03.2026) are given below:

(Rs. in Crore)

Sl. No.	Scheme	2023-24		2024-25		2025-26 (as on 18.03.26)	
		Revised Estimate	Expenditure	Revised Estimate	Expenditure	Revised Estimate	Expenditure
1	NHDP	190.00	186.36	195.84	195.50	234.84	234.47
2	RMSS	160.00	159.71	172.17	172.16	219.00	218.91
Total		350.00	346.07	368.01	367.66	453.84	453.38

Funds under Raw Material Supply Scheme (RMSS) have been sanctioned directly to Implementing Agencies (IAs). Therefore, state-wise beneficiaries under RMSS are not maintained. Further, a total no. of 18300 weavers have been benefitted under various component of National Handloom Development Programme (NHDP) scheme during last three financial years.

(c) For export promotion of handlooms, participation of handloom exporters/weavers in various International marketing events/fairs India International Trade Fair, Buyer Seller Meet, Reverse Buyer Seller Meet, Big Ticket events, Bharat Tex, are organised through Handloom Export Promotion Council.

An e-commerce portal (<https://www.indiahandmade.com/>) has been developed facilitating weavers & artisans for online marketing of handloom &

handicrafts products directly to the buyers/consumers without involvement of any intermediaries. In addition, 23 e-commerce agencies have been associated for on-line marketing of handloom products. Further, steps have been taken to on-board weavers and artisans on Government e-Market (GeM) place to enable them sell their products directly to various Government Departments and organizations. So far about 1.50 lakh weavers including 4145 weavers in Odisha have been on-boarded on the GeM portal.

(d) Ministry of Textiles promotes the provision of Geographical Indication (GI) of Goods (Registration & Protection) Act 1999, in respect of handloom products of pan India under the scheme, National Handloom Development Programme (NHDP). Under the above scheme, financial assistance is provided for meeting the expenses in registering the designs/products, imparting training to personnel of implementing agencies and effective enforcement of G.I. registration. So far, a total no. of 106 handloom products, including 09 in Odisha state have been registered under the GI Act.

IMPLEMENTATION OF DDU-GKY

5197. SHRI NAVASKANI K.:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the Government has implemented the Deen Dayal Upadhyaya Grameen Kaushalya Yojana (DDU-GKY) in Ramanathapuram district of Tamil Nadu, if so, the details thereof;

- (b) the number of candidates trained under the scheme in Ramanathapuram district since its inception and the number of candidates successfully placed in gainful employment, including sector and skill-wise;
- (c) whether the Government has taken steps to ensure that youth trained under DDU-GKY are employed in jobs aligned with their training domains and the measures to address skill-job mismatches;
- (d) if so, the number of women, Scheduled Caste, Scheduled Tribe and minority beneficiaries trained and placed in Ramanathapuram district, along with efforts to ensure equitable access; and
- (e) the steps taken or proposed to expand the training and placement network in rural areas of Ramanathapuram district, including partnerships with local industries, to enhance sustainable local employment opportunities and reduce migration?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

(a) and (b) Yes, Deen Dayal Upadhyaya Grameen Kaushalya Yojana (DDU-GKY) is being implemented in the country including in the State of Tamil Nadu. It is a placement-linked skill development program for rural poor youth in the age group of 15-35 years. It empowers the rural poor youth with employable skills and facilitates their participation in regular labour markets, thus providing them with jobs having regular monthly wages at or above the minimum wages. DDU-GKY guideline provides social inclusion of SC/ST (50%), Women (33%), and PwDs (5%).

The details of the candidates trained and placed in Ramanathapuram District of Tamil Nadu since FY 2016-17 till Feb 2026 under DDU-GKY are as follows:

District	Candidates Trained	Candidates Placed
Ramanathapuram	1772	1137

Source: State Govt. of Tamil Nadu.

Note: The Data is available with the State of Tamil Nadu since FY 2016-17.

The details of Sector-wise and Trade/Job Role-wise candidates trained under DDU-GKY in Ramanathapuram District of Tamil Nadu since FY 2016-17 till Feb 2026 are given in **Statement-I** and **II** respectively.

(c) to (e) Under the scheme DDU-GKY 2.0, efforts are made to align the aspirations of rural youth with the evolving skill requirements of the labour market. States/UTs are provided budgetary support to undertake skill gap studies to identify sectoral opportunities and employment potential in their regions. Based on these studies, States/UTs and Project Implementing Agencies (PIAs) are encouraged to propose training programmes in emerging and high-growth sectors aligned with local, domestic and global job markets. While submitting project proposals, PIAs are required to provide justification and demand assessment for the sectors proposed, ensuring that training under DDU-GKY remains demand-driven and industry-relevant.

The details of women, Scheduled Caste, Scheduled Tribe and minority beneficiaries trained and placed in Ramanathapuram district of Tamil Nadu since FY 2019-20 till Feb 2026 under DDU-GKY are as follows:

Women Trained	Women Placed	SC Trained	SC Placed	ST Trained	ST Placed	Minority Trained	Minority Placed
908	520	910	534	11	6	311	173

Source: State Govt. of Tamil Nadu

Further, the following steps are proposed for the skill development in rural areas of Ramanathapuram district:

- New training centres will be established under the DDU-GKY 2.0 project.
- Youth skill festivals will be conducted to create awareness among the rural poor about the availability of various skill development programs offered by central, state, and private training providers.
- Job melas will be organized to facilitate placements for trained youth based on their aspirations and eligibility.

STATEMENT- I

Sector-wise candidates trained under DDU-GKY in Ramanathapuram District of Tamil Nadu since FY 2016-17 till Feb 2026

Sector	Total
Electronics	213
Healthcare	201
Logistics	179
It-Ites	182
Capital Goods	118
Retail	106
Hospitality	97
Information And Communication Technology	93
Automotive	83

Apparel, Made-Ups & Home Furnishing	81
Electronics & Hardware	76
Banking, Financial Services And Insurance (BFSI)	74
Beauty Culture & Hair Dressing	64
Apparel	52
Tourism & Hospitality	49
Construction Equipment	30
Instrumentation, Automation, Surveillance And Communication	11
Textiles & Handlooms	9
Telecom	8
Iron & Steel	7
Refrigeration & Air Conditioning	7
Construction	6
Agriculture	4
Infrastructure Equipment	4
Beauty & Wellness	3
Food Processing	3
Green Jobs	3
Medical And Nursing	3
Power	3
Banking & Accounting	2
Media & Entertainment	1
Grand Total	1772

Source: State Govt. of Tamil Nadu

Note: The Data is available with the State of Tamil Nadu since FY 2016-17.

STATEMENT- II**Trade/Job Role-wise candidates trained under DDU-GKY in
Ramanathapuram District of Tamil Nadu since FY 2016-17 till Feb 2026**

Trades	Total
Smartphone Assembly Technician	104
General Duty Assistant	94
Sewing Machine Operator	93
Field Technician Computing And Peripherals	87
Junior Software Developer	81
CNC Operator Turning	68
Accounts Assistant using Tally	64
Beauty Therapy and Hair Styling level-1	63
Consignment Booking Assistant	63
Front office cum receptionist	61
General Duty Assistant-Advanced	53
Home Health Aide Trainee	52
Repair & Maintenance of Domestic Electronic Appliances	52
Inventory Clerk	40
Retail Sales Associate	40
Accounts Executive	36
Cook (General)	33
Retail Store Executive	33
Warehouse Supervisor	32
Driving Assistant	30
Wheel Tractor Backhoe Loader Machine Operator	30
CNC Setter cum Operator - Turning	28
Credit Processing Officer	28
Sewing Machine Operator - Knits	26
BPO- Non Voice	25
CRM Domestic Non -Voice	22
Automotive Welding Machine Operator (Manual and Robotics)	21
Documentation Assistant	21
Field Technician Other Home Appliances	21

Retail Trainee Associate	18
Draughtsman Mechanical	17
Technical Support Executive-Non Voice	17
Material Handling Equipment (MHE) Maintenance Technician	14
Drone Service Technician	13
Domestic IT helpdesk Attendant	12
Associate-Customer Care (Non-Voice)	11
Facility Management Executive	11
Junior Instrumentation Technician (Process Control)	11
Automotive CAD Technician	10
Goods & Services Tax (GST) Accounts Assistant	10
Multi-cuisine Cook	10
Retail Sales Associate	10
Warehouse Picker	10
Restaurant Captain	9
Customer Care Executive-Domestic- Non- Voice	8
Food & Beverage Service-Steward	8
Sr. Associate - Desktop Publishing (DTP)	8
Associate Customer care (Voice and Non- Voice)	7
Fitter Electrical Assembly	7
Forklift Operator/Driver	7
Front Office Associate	7
Refrigeration/ Air Conditioning/ ventilation Mechanic (electrical Control)	7
Ring Frame Doffer	7
Application Developer - Web & Mobile	6
Assembly Line Operator	6
Construction Electrician - LV	6
Merchandiser	6
Automotive Product Design Lead Engineer	5
Warehouse Quality Checker	5
Automotive CNC Machining Technician	4
Automotive Machining Operator	4

Backhoe Loader Operator	4
Customer Care Executive (Call Centre)	4
Retail Trainee Associate	4
Tractor Mechanic	4
Web Developer	4
Food Products Packaging Technician	3
General Duty Assistant Trainee	3
Geriatric Caregiver (Institutional & Home Care)	3
Hair Dresser & Stylist	3
Laboratory Technician	3
Optical Fiber Splicer	3
Solar PV Installer (Suryamitra)	3
Associate - Desktop Publishing(DTP)	2
Associate - Recruitment	2
AutoconerTenter	2
Business Corresspondent	2
Domestic Data entry Operator	2
Electric Vehicle (EV) Charging Station - Technician (Installation & Commissioning)	2
Fashion Designer	2
Fitter - Fabrication	2
Housekeeper	2
Loader/Unloader	2
Web Designing and Publishing Assistant	2
Account Executive	1
Automotive Electrician	1
Broadband Technician	1
CCTV Installation Technician	1
CNC Turning Operator	1
Customer Care Executive-Domestic- Voice	1
Distributor Salesman	1
Fitter Mechanical Assembly	1
Four Wheeler Service Assistant	1
Front Office Trainee	1
Industrial Electrician	1
Industrial Engineer (IE) Executive	1
Kitchen Trainee	1

Mobile Phone Hardware Repair Technician	1
Pastry/Bakery Commis	1
Solar Panel Installation Technician	1
Street Food Vendor- Standalone	1
Grand Total	1772

Source: State Govt. of Tamil Nadu

Note: The Data is available with the State of Tamil Nadu since FY 2016-17.

PMGSY IN ANDHRA PRADESH

5198. SHRI BALASHOWRY VALLABHANENI:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the length of roads constructed under Pradhan Mantri Gram Sadak Yojana (PMGSY) per day since 2021-22 has been coming down, if so, the details thereof;
- (b) whether it is a fact that average roads constructed per day has fallen from 115.08 kms in 2021-22 to just 71 kms in 2023-24, if so, the details thereof and if not, the reasons therefor;
- (c) the details of the average roads constructed per day in 2024-25 and 2025-26, State-wise, including Andhra Pradesh;
- (d) the details of reasons that only 369 kms road length has been completed in spite of sanctioning of 1231 kms length of roads in Andhra Pradesh in 2023;
- (e) the steps taken to increase the average construction of roads per day under PMGSY; and

- (f) the time by which the targeted 1231 kms of rural roads are going to be completed in Andhra Pradesh?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

(a) and (b) Rural road is a State Subject. Pradhan Mantri Gram Sadak Yojana (PMGSY) is being implemented by the Government of India since the year 2000 as a one-time special intervention to provide rural connectivity, by way of a single all-weather road, to the eligible unconnected habitations of the designated population as laid out in the program guidelines. Implementation of the scheme is the responsibility of the respective States/UTs based on the guidelines of the program, updated from time to time.

Under PMGSY since inception, 5,521 roads with 20,727 kms of length have been sanctioned in the state of Andhra Pradesh, out of which 5,150 roads of 18,600 kms have been completed by the state as on 20.03.2026.

The average construction pace was approximately 115.08 km per day during 2021–22, with a total completion of 42,003 km in that year at national level. Whereas in Andhra Pradesh, the average construction pace was approximately 3.51 km per day during 2021–22, with a total completion of 1282.132 km in that year. The pace of construction declined to about 71 km per day in 2023–24, corresponding to an annual completion of 26,099 km at national level. Whereas in Andhra Pradesh, the pace of construction declined to about 1.01 km per day in 2023–24, corresponding to an annual completion of 369.14 km.

The slow rate of construction is mainly due to the limited number of kilometers remaining under the PMGSY-I and PMGSY-II verticals, with over 97% of the sanctioned length already completed under these verticals. The remaining projects are primarily impacted by challenging terrains, forest clearances, and legal issues. Further under PMGSY-III & PM-JANMAN, delayed tendering process and forest clearance affected the construction.

The details of the length of roads completed since 2021-22 in the state of Andhra Pradesh are as given below:-

Year	No. of roads completed	Length completed in Km (in corresponding FY only)
2021-22	160	1282
2022-23	202	1051
2023-24	78	369
2024-25	35	387
2025-26 (as on 19.3.2025)	93	460

(c) During FY 2024–25, the national average construction pace was 49.61 km per day, with a total completion of 18,108 km at national level. In comparison, the average pace of construction in the state of Andhra Pradesh is 1.06 km per day, completing 387 km during the year. Similarly, during the current FY 2025–26 (as on 19.03.2026), the national average construction pace is 38.69 km per day, with 13,660 km completed, whereas Andhra Pradesh has achieved an average pace of 1.30 km per day, completing 460 km so far. Details of the average roads constructed per day in 2024-25 and 2025-26, State-wise, including Andhra Pradesh, are given in the enclosed **Statement**.

(d) During 2023–24, a total road length of 1231.75 km was sanctioned in the state of Andhra Pradesh, comprising 916.22 km under PMGSY-III and 315.53 km under PM-JANMAN. Out of this, as on 19.03.2026(cumulative), 674.17 km has been completed, including 595.04 km under PMGSY-III and 79.13 km under PM-JANMAN.

The reason for slow pace of construction in the state is due to delayed tendering process and forest clearances. Commencement of works was also delayed due to the Schedule of General Elections during the months of March to June 2024. The works are in progress now and a road length of 595.04 km has been completed as on date.

(e) Implementation of PMGSY is regularly reviewed by the Ministry by way of Regional Review Meetings (RRMs), Performance Review Committee (PRC) Meetings, and Pre-Empowered/Empowered Committee Meetings with the states/UTs. Special review meetings/monthly review meetings are also held by the Secretary/Joint Secretary, Ministry of Rural Development, with Chief Secretaries/Principal Secretaries of the States to take stock of the progress of the scheme, including quality and maintenance aspects. The implementation of all sanctioned works, including their maintenance, is regularly monitored through an online programme, namely, Online Management, Monitoring and Accounting System (OMMAS) on real-time basis. Regular review meetings are being conducted with the state officials. The Forest Department is also being continuously pursued for obtaining the required forest clearances for PMGSY works. Regular reviews are being also conducted at the state level with

concerned field engineers and management meetings are taking place with contractors to expedite the progress of the work.

(f) As on date, road length of 674.17 km has been completed, while 73.57 km has been dropped. Forest clearances are required for 30.56 km. The timeline to complete PMGSY-III is March 2026.

STATEMENT

Details of the average roads constructed per day in 2024-25 and 2025-26, State-wise, including Andhra Pradesh

S.No	State/UT	Completed Length (km)	
		2024-25	2025-26 (19-03-2026)
1	Andaman And Nicobar Islands (UT)	14.03	10.28
2	Andhra Pradesh	387.04	460.08
3	Arunachal Pradesh	452.95	648.35
4	Assam	276.81	116.11
5	Bihar	1645.65	622.09
6	Chhattisgarh	456.82	1505.88
7	Goa	0.00	0.00
8	Gujarat	192.49	36.46
9	Haryana	93.66	1.80
10	Himachal Pradesh	730.05	1224.46
11	Jammu And Kashmir	774.66	325.65
12	Jharkhand	1638.15	314.99
13	Karnataka	169.59	35.78
14	Kerala	263.66	313.25
15	Madhya Pradesh	559.15	678.37
16	Maharashtra	2046.45	927.15
17	Manipur	67.92	5.34
18	Meghalaya	289.34	224.39
19	Mizoram	91.11	150.28

20	Nagaland	2.00	2.40
21	Odisha	880.97	469.73
22	Pondicherry (UT)	0.00	3.87
23	Punjab	378.64	382.88
24	Rajasthan	1213.24	101.32
25	Sikkim	55.91	155.57
26	Tamil Nadu	986.42	1897.41
27	Tripura	71.40	88.53
28	Uttar Pradesh	2807.86	550.13
29	Uttarakhand	966.02	624.91
30	West Bengal	405.40	1283.96
31	Telangana	152.89	262.40
32	Ladakh (UT)	38.12	236.44
	Total:	18,108.36	13,660.25

SARPANCH PATI PRACTICE

5199. SHRI SUNIL DATTATREY TATKARE:

Will the Minister of **PANCHAYATI RAJ** be pleased to state:

- (a) the steps that are being taken by the Government to address the issue of 'Sarpanch Pati' or proxy sarpanch by males across various PRIs;
- (b) the manner in which prevalent such practice stop in various States;
- (c) the grievance redressal process/complaint mechanism of such instances and the action taken in this regard;
- (d) the details of the penalties imposed when someone is found practicing as a proxy sarpanch;
- (e) the role of various stakeholders, such as State Governments and civil society organizations in preventing such practices;

- (f) the details of actions taken as per the report of the Advisory Committee on this issue, which was submitted in February 2025;
- (g) the steps taken under the Rashtriya Gram Swaraj Abhiyan (RGSA) for empowerment and training of elected women in PRIs; and
- (h) the utilization of the budget for RGSA till date, along with the initial budget outlay, year wise?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) to (f) “Panchayat”, being “Local Government”, is a State subject and part of the State List of the Seventh Schedule to the Constitution of India. Therefore, any issue related to Sarpanch Pati or Proxy Sarpanch by males across various Panchayati Raj Institutions (PRIs), including manner to stop such practices, grievance redressal process/complaint mechanism of such instances, to impose penalties when someone is found practicing as a proxy sarpanch, to decide the role of various stakeholders in preventing such practices, etc. lies in the domain of the States.

On the direction of the Hon’ble Supreme Court, the Ministry of Panchayati Raj constituted an Advisory Committee in September 2023 to examine the issue of Women Pradhans being represented by the male members of their families and also to examine other issues related to proxy practices. The Committee has submitted its Report with recommendations to the Ministry in February 2025, and the same has been accepted by the Ministry.

The Advisory Committee recommended that the State Governments take necessary measures, including social campaigns, legal reforms, monitoring and schemes to eliminate Sarpanch Patis in Panchayati Raj Institutions (PRIs) and ensure empowerment of women Sarpanches. Owing to the importance of this matter and its impact on women's leadership in PRIs, this Ministry has also constituted a Task Force on 17th April 2025.

The Ministry of Panchayati Raj, from time to time, issues advisories to the States to address the matter of Sarpanch Pati, Recently, an advisory has been issued to the States and Union Territories on the matter dated 05.03.2026.

(g)and (h) This Ministry has implemented the Centrally Sponsored Scheme of Revamped Rashtriya Gram Swaraj Abhiyan (RGSA) w.e.f. FY 2022-23 in States/ Union Territories with main objective of capacitating PRIs through imparting training to the Elected Representatives, including Women Elected Representatives (WERs), functionaries and other stakeholders to develop their governance capabilities for leadership roles and to function effectively. A total of 30,94,748 Women Elected Representatives were trained from FY 2022-23 to FY 2025-26 (as on 28th February 2026) under this scheme.

Further, in order to effectively curb the practice of proxy leadership and to promote women's participation and leadership in PRIs, the Ministry has launched a Specialized Training Module for the capacity building of WERs of Panchayati Raj Institutions. The focus of this training module is to build the capacity of WERs across different aspects of rural governance and enhance their knowledge and practical skills for the effective discharge of roles and

responsibilities as elected representatives, thereby promoting women-led governance. Under the Specialised Module of WER, 1,05,966 WERs have been trained so far as on 28.02.2026.

The financial outlay of Revamped RGSA is Rs.5911 crore for the period of 2022-23 to 2025-26, which includes Central Share of Rs.3700 crore and State share of Rs.2211 crore. The year-wise funds released and utilised under revamped RGSA from FY 2022-23 to 2025-26 (as on 28.02.2026) is as follows:

(Rs. in crore)								
	2022-23		2023-24		2024-25		2025-26 (as on 28.02.2026)	
	Funds Released	Fund Utilised	Funds Released	Fund Utilised	Funds Released	Fund Utilised	Funds Released	Fund Utilised
Total	682.98	1141.03	814.86	1319.68	694.17	1375.34	752.03	1008.71

Fund utilisation includes the Central Share, the State Share and the unspent balance of the previous year. Funds released represent the Central Share only. For FY 2025-26, the releases comprise funds through both SNA till 30th June 2025 and SNA-SPARSH since 1st July 2025.

एडीआईपी योजना

5200. श्री राहुल सिंह लोधी:

श्रीमती कृति देवी देबबर्मन :

क्या सामाजिक न्याय और अधिकारिता मंत्री यह बताने की कृपा करेंगे कि:

- (क) दिव्यांगजनों को सहायक यंत्रों/उपकरणों की खरीदी/फिटिंग के लिए सहायता (एडीआईपी) योजना के अंतर्गत दिव्यांगजनों को प्रदान की गई सहायता का ब्यौरा क्या है;

- (ख) विशेष आवश्यकता वाले और दिव्यांग बच्चों के कल्याण के लिए देश में कार्यान्वित की जा रही योजनाओं का ब्यौरा क्या है;
- (ग) लाभार्थियों की कुल संख्या कितनी है और विगत तीन वर्षों के दौरान आयोजित वितरण शिविरों की राज्य-वार संख्या कितनी है;
- (घ) विगत तीन वित्त वर्षों के दौरान एडीआईपी योजना के लिए कुल कितना बजट आवंटित किया गया है; और
- (ङ) लाभार्थियों को सहायक यंत्रों और उपकरणों का समय पर वितरण सुनिश्चित करने के लिए क्या उपाय किए गए हैं?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री; तथा सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री बी. एल. वर्मा):

(क), (ग), (घ) और (ङ) 'दिव्यांगजनों को सहायक यंत्रों/उपकरणों की खरीद/फिटिंग के लिए सहायता (एडिप)' योजना पात्र दिव्यांगजनों को उनकी गतिशीलता, आत्मनिर्भरता और जीवन की गुणवत्ता में सुधार करने के उद्देश्य से सहायक यंत्र और उपकरण प्रदान करती है। इस योजना के तहत दी जाने वाली सहायता में वैज्ञानिक रूप से निर्मित, आधुनिक और मानकीकृत सहायक यंत्रों और उपकरणों जैसे कृत्रिम अंग और ऑर्थोटिक उपकरण, व्हीलचेयर, तिपहिया, श्रवण यंत्र, स्मार्ट केन, ब्रेल किट, निम्न दृष्टि वाले सहायक यंत्र, और अन्य सहायक उपकरण का प्रावधान शामिल है। पिछले तीन वर्षों के दौरान, एडिप योजना के तहत आयोजित वितरण शिविरों की राज्य-वार संख्या के साथ-साथ लाभार्थियों की कुल संख्या का ब्यौरा संलग्न **विवरण** में दिया गया है।

पिछले तीन वित्तीय वर्षों के दौरान एडिप योजना के लिए आवंटित बजट का विवरण निम्नानुसार है:

वर्ष	बजट आवंटन (रुपये करोड़ में)
2022-23	230.00
2023-24	305.00
2024-25	350.00

एडिप योजना के तहत लाभार्थियों को सहायक यंत्रों और उपकरणों का समय पर वितरण सुनिश्चित करने के लिए निम्नलिखित उपाय किए गए हैं:

1. प्रधानमंत्री दिव्याशा-वयोश्री केंद्र (पीएमडी-वीके) स्थापित किए गए हैं और ये 'वन-स्टॉप वॉक-इन सेंटर' (एकल सेवा केंद्र) के रूप में कार्य करते हैं, जो सहायक यंत्रों/उपकरणों और पुनर्वास सेवाओं तक आसान पहुंच प्रदान करते हैं। वर्तमान में, देश भर में 100 प्रधानमंत्री दिव्याशा-वयोश्री केंद्र कार्यात्मक हैं।
2. विभाग के तहत केंद्रीय सार्वजनिक क्षेत्र उद्यम (सीपीएसई), भारतीय कृत्रिम अंग निर्माण निगम (एलिम्को), लाभार्थियों तक अधिकतम पहुंच और शिविरों के सुचारु संचालन को सुनिश्चित करने के लिए संबंधित जिला प्रशासनों के समन्वय में जिला स्तरीय मूल्यांकन और वितरण शिविर आयोजित करता है।
3. दिव्यांगता पहचान पत्र (यूडीआईडी) डेटाबेस के साथ एपीआई एकीकरण के माध्यम से योजना तैयार करने को और लाभार्थियों की पहचान को और अधिक सुव्यवस्थित बनाया गया है।
4. कार्यान्वयन एजेंसियों को सहायता अनुदान (जीआईए) जारी करने हेतु धनराशि के त्वरित संवितरण को सुगम्य बनाने के लिए राज्य सरकार की सिफारिश की आवश्यकता को समाप्त कर दिया गया है।
5. दोहराव (डुप्लीकेशन) को रोकने के लिए लाभार्थियों के डेटा और उपकरण वितरण गतिविधियों की रियल-टाइम निगरानी अब एलिम्को द्वारा अनुरक्षित अर्जुन पोर्टल के माध्यम से की जाती है।
6. सितंबर 2024 में एडिप योजना का सरलीकरण किया गया, जिसमें आय के मानदंडों के लिए स्व-प्रमाणन की शुरुआत करके इसे उपयोगकर्ता के अनुकूल और लाभार्थी-केंद्रित बनाया गया है।

7. इस योजना के तहत प्रमुख कार्यान्वयन एजेंसी, एलिम्को, अपनी पहुंच बढ़ाने के लिए, विशेष रूप से उत्तर-पूर्वी राज्यों में, मोबाइल-वैन-आधारित सेवाएँ भी संचालित करती है।

(ख) विभाग दिव्यांगजनों और विशेष आवश्यकता वाले बच्चों (सीडब्ल्यूएसएन) के कल्याण, पुनर्वास और सशक्तिकरण के लिए निम्नलिखित योजनाओं को भी कार्यान्वित करता है:

(i) **सहायक यंत्रों/उपकरणों की खरीद/फिटिंग के लिए दिव्यांगजनों को सहायता की योजना (एडिप)** : इस योजना के तहत, पात्र दिव्यांगजन को टिकाऊ, उच्च गुणवत्ता वाले, वैज्ञानिक रूप से निर्मित और आधुनिक मानक सहायक यंत्र और उपकरण प्राप्त करने में सहायता करने के लिए कार्यान्वयन एजेंसियों को निधियां जारी की जाती हैं। ये सहायक यंत्र/उपकरण दिव्यांगजनों की आर्थिक क्षमता को बढ़ाकर उनके शारीरिक, सामाजिक और मनोवैज्ञानिक पुनर्वास को बढ़ावा देने में मदद करते हैं। योजना के अंतर्गत विशेष आवश्यकता वाले बच्चों (सीडब्ल्यूएसएन) के लिए भी इसी प्रकार के लक्षित प्रावधान मौजूद हैं, जिनमें—

1. एडिप-समग्र शिक्षा अभियान (एसएसए) के तहत विशेष आवश्यकता वाले स्कूली बच्चों को सहायक उपकरण वितरित किए जाते हैं जिसमें 40% दिव्यांगता होने पर भी बैटरी चालित मोटराइज्ड ट्राइसाइकिल प्रदान की जाती है।

2. श्रवण बाधित बच्चों के लिए कॉक्लियर इम्प्लांट सर्जरी सहित सर्जरी के बाद की थेरेपी और पुनर्वास के लिए निम्नलिखित अधिकतम सीमा तक सहायता प्रदान की जाती है:

- (i) पूर्व-भाषाई श्रवण हानि (प्री-लिंग्यूअल हियरिंग लॉस) वाले बच्चों (1-5 वर्ष) के लिए प्रति यूनिट ₹7.00 लाख तक; और
- (ii) अर्जित श्रवण हानि वाले बच्चों (5-18 वर्ष) के लिए प्रति यूनिट ₹6.00 लाख तक।

(ii) **दीनदयाल दिव्यांगजन पुनर्वास योजना (डीडीआरएस)**: इस योजना के तहत, दिव्यांगजनों के पुनर्वास से संबंधित विशेष स्कूलों/परियोजनाओं के लिए गैर-सरकारी संगठनों (एनजीओ) को सहायता-अनुदान प्रदान किया जाता है, जिससे उन्हें अपने इष्टतम शारीरिक, संवेदी, बौद्धिक और

सामाजिक कार्यात्मक स्तरों तक पहुंचने और उन्हें बनाए रखने में सक्षम बनाया जा सके तथा उनके कौशल का विकास और नियमित स्कूलों में उनके समावेशन के प्रयास किए जा सके।

(iii) **दिव्यांग छात्रों के लिए छात्रवृत्ति योजना:** विभाग द्वारा दिव्यांग छात्रों को कक्षा IX से पीएच.डी. स्तर तक विभिन्न श्रेणियों के अंतर्गत छात्रवृत्ति प्रदान की जाती है, जिसमें प्रतियोगी परीक्षाओं के लिए निःशुल्क कोचिंग भी शामिल है। इन योजनाओं के तहत छात्रवृत्ति राशि सीधे लाभार्थियों के बैंक खातों में स्थानांतरित की जाती है।

(iv) **दिव्यांगजन अधिकार अधिनियम, 2016 के कार्यान्वयन की योजना (सिपडा):** व्यापक 'सिपडा' योजना के अंतर्गत आने वाले प्रमुख घटकों में निम्नलिखित शामिल हैं:

1. सुगम्य भारत अभियान (एआईसी): बाधा-मुक्त एवं सुगम्य वातावरण का सृजन करने के लिए।
2. दिव्यांगजनों के कौशल विकास के लिए राष्ट्रीय कार्य योजना (एनएपी-एसडीपी): रोजगार एवं आत्मनिर्भरता को बढ़ावा देने के लिए।
3. विशिष्ट दिव्यांगता पहचान परियोजना (यूडीआईडी): राष्ट्रीय डेटाबेस तैयार करने के लिए।
4. क्रॉस डिसेबिलिटी अर्ली इंटरवेंशन सेंटर (सीडीईआईसी): विशेष आवश्यकता वाले बच्चों के प्रारंभिक हस्तक्षेप एवं पुनर्वास को समर्थन के लिए।
5. जागरूकता सृजन और प्रचार (एजीपी): जागरूकता बढ़ाने तथा संबंधित हितधारकों को संवेदनशील बनाने के लिए।

(v) विभाग राष्ट्रीय न्यास, जो राष्ट्रीय न्यास अधिनियम, 1999 के तहत गठित एक सांविधिक निकाय है, को बजटीय सहायता भी प्रदान करता है। यह निकाय देश भर में विशेष रूप से ऑटिज्म, सेरेब्रल पाल्सी, बौद्धिक दिव्यांगता, और बहु-दिव्यांगता वाले दिव्यांगजनों के लिए कल्याणकारी योजनाओं को कार्यान्वित करता है।

विवरण

पिछले तीन वित्तीय वर्षों में एडिप योजना के अंतर्गत आयोजित शिविरों और लाभार्थियों की संख्या का राज्य-वार ब्यौरा

क्र.सं.	राज्य	शिविरों की संख्या	लाभार्थियों की संख्या
1.	अंडमान और निकोबार	9	373
2.	आंध्र प्रदेश	138	35302
3.	अरुणाचल प्रदेश	15	126
4.	असम	538	40428
5.	बिहार	310	42207
6.	चंडीगढ़	15	1366
7.	छत्तीसगढ़	43	3453
8.	दिल्ली	143	11260
9.	गोवा	11	641
10.	गुजरात	297	50226
11.	हरियाणा	161	15872
12.	हिमाचल प्रदेश	80	5484
13.	जम्मू और कश्मीर	101	16662
14.	झारखंड	123	26823
15.	कर्नाटक	165	32362
16.	केरल	57	11103
17.	लद्दाख	6	544
18.	लक्षद्वीप	3	272
19.	मध्य प्रदेश	521	67546
20.	महाराष्ट्र	298	84592
21.	मणिपुर	42	1280
22.	मेघालय	77	3114
23.	मिजोरम	36	671
24.	नागालैंड	35	1018
25.	ओडिशा	345	36900
26.	पुदुचेरी	30	695
27.	पंजाब	165	27538
28.	राजस्थान	227	45412
29.	सिक्किम	20	146
30.	तमिलनाडु	206	26448
31.	तेलंगाना	303	22662

32.	दादर और नगर हवेली तथा दमन और दीव	21	737
33.	त्रिपुरा	156	6129
34.	उत्तर प्रदेश	859	140103
35.	उत्तराखंड	193	9196
36.	पश्चिम बंगाल	330	49165
	कुल	6079	817856

FUNDING FOR FISHING HARBOURS AND LANDING CENTRES

5201. SHRI D. M. KATHIR ANAND:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) whether Government has any plans to increase the fundings to develop deep sea fishing harbours and fish landing centres in the country, particularly in Tamil Nadu, if so, the details thereof;
- (b) the details of financial support provided for the development of fishing infrastructure and fishermen welfare during the last three years, year and State-wise; and
- (c) whether the Government has any proposal to initiate insurance scheme for fishing vessels, fishing nets and fishermen and if so, the details thereof and the total beneficiaries under such scheme in Tamil Nadu?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) and (b) The Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying is implementing the Pradhan Mantri Matsya Sampada

Yojana (PMMSY) with an outlay of ₹20,050 crore with effect from the FY 2020-21 to FY 2025-26 in all the States/UTs including Tamil Nadu for the holistic development of fisheries sector. The development of fishing harbours and fish landing centres is one of the important area envisaged and are supported under the PMMSY. Such fisheries infrastructure projects are taken up on cost sharing basis between the centre and the concerned State on 60:40 ratio. To avail financial assistance, the concerned State Government/UTs are required to submit techno-financial viable proposals together with confirmation of availability of State share, required land and necessary clearances.

The Department of Fisheries, Government of India has, under the Pradhan Mantri Matsya Sampada Yojana (PMMSY), so far approved projects amounting to Rs 21,733.91 crore across all States/UTs, including projects worth Rs 1,237.57 crore in Tamil Nadu. These projects cover activities such as fishing harbours, fish landing centres, integrated aquaparks, ice plants and cold storage facilities, development of aquaculture (including marine, brackish water and reservoir fisheries), infrastructure development, technology infusion, strengthening of fish marketing and related infrastructure, value addition, and establishment of efficient cold chain facilities etc. The state wise details of projects approved under PMMSY is given in the enclosed **Statement-I**.

Besides, the Department of Fisheries, Government of India with effect from financial year 2018-19 has been implementing Fisheries and Aquaculture Infrastructure Development Fund (FIDF) with a total fund size of Rs 7522.48 crore to create and strengthen fisheries and aquaculture infrastructure in the

country. FIDF *inter-alia* provides concessional finance interest subvention up to 3% for development of various fisheries infrastructure facilities to the Eligible Entities (EEs), including State Governments/Union Territories, State entities and other stakeholders for development of identified fisheries infrastructure facilities. The projects supported under FIDF to States and Union Territories are primarily include Fishing Harbours, Fish Landing Centers, Ice Plants, Cold Storage, Fish Transport Facilities, Integrated Cold Chain (Marine & Inland Sector), Modern Fish Markets, Brood Banks, Hatcheries, Modernization State Fish Seed Farms, Fisheries Training Centres, Fish Processing Units, Fish Feed Mills/Plants, Cage culture in Reservoir, Mariculture etc. Under FIDF scheme, the Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying has so far approved a total 228 proposals/projects at a total cost of Rs. 5559.54 crore for various States/UTs including 108 projects at a total cost of Rs 2404.03 crore in the State of Tamil Nadu. The state wise details of projects approved under FIDF is given in the enclosed **Statement-II**.

(c) The PMMSY scheme *inter-alia* provides social security measure to fishers including inland fishermen and fish workers through Group Accidental Insurance Scheme (GAIS) under PMMSY to fishers including both marine and inland fishers and fish farmers wherein the entire insurance premium amount is shared between the Centre & State in the ratio of 60:40 basis for General States, 90:10 for the Himalayan & North Eastern states while in the case of the Union territories, the entire premium amount is paid by the Centre. The insurance coverage provided under Group Accidental Insurance Scheme includes (i)

Rs.5,00,000/- against death or permanent total disability (ii) Rs.2,50,000/- for permanent partial disability and (iii) hospitalization expenses in the event of accident for a sum of Rs. 25,000/-. Under PMMSY. Since its inception, the Government has released an amount of ₹149.07 crore towards premium for group accident insurance coverage for 167.30 lakh fishers, covering a total of 21.99 lakh fishers from Tamil Nadu, without any contribution from fishers and fish farmers. Under PMMSY, financial assistance is provided to States/UTs for replacement of fishing boats and nets for traditional fishermen. So far, proposals of the Government of Tamil Nadu for 500 fishing boats (replacement) and nets have been approved at a total cost of ₹25.00 crore, including central assistance of ₹6.30 crore. The State-wise details of number of fishers insured under PMMSY during the last four years (2021-22 to 2024-25) is given in the enclosed **Statement-III**. The State-wise details of livelihood and nutritional support to fishers during fishing ban period provided under PMMSY during last 3 years (2022-23 to 2024-25) is given in the enclosed **Statement-IV**.

STATEMENT -I

State wise details of projects approved under PMMSY

(Rs. In Lakhs)

Sl. No	State/UT	Total Project Cost	Central Share	Funds Released
(i)	(ii)	(iii)	(iv)	(v)
1	Andaman and Nicobar Islands	25497.22	23046.11	1196.70
2	Andhra Pradesh	229648.67	67167.32	43013.68
3	Arunachal Pradesh	21456.09	14500.72	11354.52

4	Assam	54163.08	29844.28	18760.09
5	Bihar	54851.24	17439.91	8794.08
6	Chhattisgarh	95,386.45	32,004.73	23666.00
7	The Dadra and Nagar Haveli and Daman and Diu	13517.20	13243.80	178.90
8	Delhi	533.25	286.08	163.30
9	Goa	10777.19	4857.06	4769.74
10	Gujarat	91075.11	34674.17	10365.69
11	Haryana	76086.75	26216.03	12136.61
12	Himachal Pradesh	15608.86	7995.31	5045.07
13	Jammu and Kashmir	15456.83	8142.51	11850.39
14	Jharkhand	47263.46	16658.23	9607.34
15	Karnataka	97299.45	35032.72	29502.15
16	Kerala	132963.23	57048.65	34415.24
17	Ladakh	3349.40	2009.64	1470.62
18	Lakshadweep	6245.27	4421.69	1442.12
19	Madhya Pradesh	91080.93	30550.53	24287.17
20	Maharashtra	162144.58	59391.34	30452.07
21	Manipur	20181.70	9584.33	2944.63
22	Meghalaya	13262.36	7425.74	4596.18
23	Mizoram	15416.68	8560.57	6947.36
24	Nagaland	16833.38	10955.73	7332.54
25	Odisha	125730.60	46295.15	34726.21
26	Puducherry	35126.03	29644.01	6124.91
27	Punjab	16322.58	4726.35	2695.92
28	Rajasthan	7038.14	2449.75	512.93
29	Sikkim	8093.19	5020.84	3300.05
30	Tamil Nadu	123757.18	47482.50	15394.38
31	Telangana	35,430.39	11,138.8	3287.61
32	Tripura	26293.21	15059.51	6791.59
33	Uttar Pradesh	129432.08	41230.37	28165.28
34	Uttarakhand	31724.62	17020.17	18355.72
35	West Bengal	54574.02	22296.75	5507.70
36	Others (Transponders, etc.)	36,400.00	21,840.00	49780.40
37	Insurance activities	11,721.46	10,712.81	8927.77

38	PMMKSSY	9,193.07	9,193.07	1181.61
39	Old Liability			33323
Total A		19,59,547.4	8,05,098.1	5,22,367.3
40	Central Sector Projects	213843.68	1,76,114.68	1,76,114.7
Total A+B		21,73,391.1	9,81,212.8	

STATEMENT -II

State-wise details of projects approved under Fisheries and Aquaculture Infrastructure Development Fund (FIDF)

(Rs. in crores)

SI No	Name of State	No of private Projects	No of Govt. Projects	Total No. of projects approved	Total Project Cost	Amount eligible for interest subvention
1	Andhra Pradesh	8	0	8	211.88	124.42
2	Arunachal Pradesh	1	0	1	0.68	0.54
3	Assam	1	0	1	0.41	0.18
4	Goa	1	4	5	38.05	36.58
5	Gujarat	1	4	5	984.74	617.45
6	Himachal Pradesh	0	1	1	5.17	5.00
7	Jammu and Kashmir	3	0	3	130.21	100.78
8	Karnataka	2	2	4	43.44	42.79
9	Kerala	6	1	7	262.90	234.97
10	Maharashtra	36	6	42	1230.901	941.17
11	Manipur	4	0	4	1.15	0.90
12	Mizoram	1	0	1	4.14	3.30
13	Odisha	1	7	8	120.17	59.48
14	Puducherry	2	0	2	3.08	2.46
15	Tamil Nadu	7	101	108	2169.03	1955.98
16	Telangana	1	0	1	4.70	2.31
17	Uttar Pradesh	2	0	2	75.22	60.09
18	West Bengal	4	6	10	71.78	49.60
19	Uttarakhand	0	1	1	170.00	133.00
20	Madhya Pradesh	4	1	5	6.90	5.52

21	Jharkhand	7	0	7	24.51	16.67
22	Bihar	2	0	2	20.29	19.61
	Total	95	133	228	5559.54	4351.86

STATEMENT -III

State-wise details of number of Fishers insured under PMMSY during the last four years (2021-22 to 2024-25)

Sl. No.	Name of the State/UT	Number of Fishers Insured
1	Bihar	600,000
2	Chhattisgarh	881,855
3	Goa	11,040
4	Gujarat	381,237
5	Haryana	6,576
6	Jharkhand	662,941
7	Karnataka	282,272
8	Madhya Pradesh	376,482
9	Maharashtra	291,159
10	Odisha	4,543,618
11	Punjab	12,477
12	Rajasthan	18,925
13	Tamil Nadu	2,199,335
14	Telangana	1,432,656
15	Uttar Pradesh	399,275
16	West Bengal	8,499
17	Arunachal Pradesh	2,756
18	Assam	683,630
19	Himachal Pradesh	43,990
20	Manipur	7,034
21	Meghalaya	3,057
22	Sikkim	2,086
23	Tripura	71,065
24	Uttarakhand	12,865
25	Andaman & Nicobar	52,859

26	Delhi	1,381
27	Daman & Diu	30,178
28	Jammu & Kashmir	95,806
29	Ladakh	265
30	Lakshadweep	10,590
31	Puducherry	133,395

STATEMENT -IV

State-wise details of livelihood and nutritional support to fishers during fishing ban period provided under PMMSY during the last three years (2022-23 to 2024-25)

Sl. No.	Name of State/UT	Physical (Nos.)	Project Cost (Rs. in lakh)	Gol share (Rs. in lakh)
1	Andhra Pradesh	344360	15496.20	5165.40
2	Assam	63000	2835.00	1512.00
3	Chhattisgarh	30000	1350.00	450.00
4	Himachal Pradesh	10151	456.81	243.63
5	Jammu and Kashmir	48286	2172.87	1448.60
6	Karnataka	71961	3238.25	1079.42
7	Kerala	497584	21286.95	7095.65
8	Madhya Pradesh	38023	1711.04	570.35
9	Maharashtra	4000	180.00	60.00
10	Mizoram	6304	283.68	151.30
11	Odisha	24000	1080.00	360.00
12	Puducherry	76800	3456.00	2304.00
13	Sikkim	495	22.28	11.88
14	Tamil Nadu	548365	30941.43	8225.48
15	Telangana	4000	180.00	60.00
16	Tripura	8154	366.93	195.69
17	Uttar Pradesh	1000	45.00	15.00
Total		1776483	85102.44	28948.40

PROGRESS AND INITIATIVES FOR FARMERS WELFARE

5202. DR. ALOK KUMAR SUMAN:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the steps taken to enhance farmers' income during the last three years;
- (b) whether Minimum Support Price (MSP) has been revised for major crops
- (c) the details of crop insurance coverage under PMFBY
- (d) the measures taken to promote organic and natural farming; an
- (e) the funds allocated for farmer welfare schemes during the current financial year?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

- (a) In order to enhance the farmers' income, the Government has substantially increased the budget allocation of Department of Agriculture & Farmers Welfare(DA&FW) from Rs. 21,933.50 crore BE during 2013-14 to Rs. 1,27,290.16 crore BE during 2025-26. The actual expenditure during the last three years i.e. 2022-23, 2023-24, and 2024-25 was ₹1,01,572.54 crore, ₹1,10,283.64 crore, and ₹1,29,933.47 crore, respectively. The various schemes/programmes of Government of India meant for the welfare of farmers by increasing production, remunerative returns and income support to farmers are given in the enclosed **Statement-I**.
- (b) Every year, Government fixes Minimum Support Prices (MSPs) for 22 mandated agricultural crops for the country as a whole, based on the

recommendations of the Commission for Agricultural Costs & Prices (CACP), after considering the views of the State Governments and Central Ministries/Departments concerned. The details of increase in MSP of 22 mandated crops during the last three years are given in the enclosed **Statement-II.**

(c) Pradhan Mantri Fasal Bima Yojana (PMFBY) - PMFBY provides for comprehensive risk insurance against crop damage from pre-sowing to post-harvest for crops and area notified by the concerned State Government.

As of 31.12.2025, 40.76 Crore Farmer Applications have been enrolled and total claims of Rs.54,883.28 Crores have been paid to 9.82 Crore Farmer Applications under PMFBY cumulatively during the last three years, i.e. from 2022-23 to 2024-25. For FY 2025-26, an amount of Rs. 12,242.27 Crore (BE) has been allocated for PMFBY.

(d) Organic farming is being promoted through Paramparagat Krishi Vikas Yojana (PKVY) in all the States/UTs except North Eastern States and Mission Organic Value Chain Development for North Eastern Region (MOVCDNER) for the North Eastern States since 2015-16. Both schemes provide end-to-end support including organic manure for farmers engaging in organic farming. Both the schemes are implemented through States /UT Governments. Under PKVY, assistance of Rs. 31,500 per ha is provided over 3 years for promotion of organic farming. Out of this, assistance of Rs. 15,000 per ha is provided to farmers including small and marginal farmers through Direct Benefit Transfer for on- farm /off –farm organic inputs. Under MOVCDNER, assistance of Rs. 46,500/ha is

provided over 3 years for creation of Farmers Producer Organization, support to farmers for organic inputs etc. Out of this, assistance @ Rs. 32,500/ ha is provided to farmers for off -farm /on –farm organic inputs under the scheme including Rs. 15,000 as Direct Benefit Transfer to the farmers.

National Mission on Natural Farming (NMNF) has been initiated for scientifically backed agro ecological approaches towards sustainability, climate resilience and safe food. Natural farming is integrated with livestock (preferably local breed of cow), involves use of on-farm inputs like Beejamrut, Jeevamrut, Neemastra, etc., multi-cropping systems, Pre-monsoon dry sowing, biomass based mulching, integration of trees on buffer zones of farm, etc. Natural Farming practices improve soil structure, nutrition & soil organic carbon, enhances moisture retention & water holding capacity, promotes crop diversification and encourages natural habitats that enhance the on-farm biodiversity.

So far, 18,825 clusters have been formed covering 9.00 lakh hectares and registration of 19 lakh farmers. Further, 33,336 Krishi Sakhis/Community Resource Persons (CRPs) have been trained through Krishi Vigyan Kendras (KVKs), Agricultural Universities (AUs) and local natural farming institutions and 6,388 Bio-Input Resource Centres (BRCs) have been established. Soil samples of 15.63 lakh enrolled farmers have been collected with 7.46 lakh Soil Health Cards generated. Further, Natural Farming Certification System (NFCS) has been initiated as “PGS-INDIA NATURAL” for certification of all produces of

natural farming in accordance with the Natural Farming Standards. More than 6.39 lakh farmers have been issued NF certificates.

(e) Total Scheme Budget Estimates of Department of Agriculture & Farmers Welfare is Rs.1,26,026.99 crore in FY 2025-26.

STATEMENT -I

SCHEMES AND PROGRAMMES RUN BY DA&FW

1. Pradhan Mantri Kisan Samman Nidhi (PM-KISAN)
2. Pradhan Mantri Kisan Maan Dhan Yojana (PM-KMY)
3. Pradhan Mantri Annadata Aay Sanrakshan Abhiyan (PM-AASHA)
4. Pradhan Mantri Fasal Bima Yojana (PMFBY)/ Restructured Weather Based Crop Insurance Scheme (RWBCIS)
5. Modified Interest Subvention Scheme (MISS)
6. Agriculture Infrastructure Fund (AIF)
7. Formation and Promotion of 10,000 new Farmer Producers Organizations (FPOs)
8. National Bee Keeping and Honey Mission (NBHM)
9. Namo Drone Didi
10. Agri Fund for Start-Ups & Rural Enterprises' (AgriSURE)
11. National Mission on Natural Farming (NMNF)
12. Rashtriya Krishi Vikas Yojana- Detailed Project Report (RKVY-DPR)
13. Per Drop More Crop (PDMC)
14. Sub-Mission on Agriculture Mechanization (SMAM)

15. Paramparagat Krishi Vikas Yojana (PKVY)
16. Soil Health & Fertility (SH&F)
17. Rainfed Area Development (RAD)
18. Agroforestry
19. Crop Diversification Programme (CDP)
20. Sub-Mission on Agriculture Extension (SMAE)
21. National Food Security and Nutrition Mission (NFSNM)
22. Integrated Scheme for Agriculture Marketing (ISAM)
23. Mission for Integrated Development of Horticulture (MIDH)
24. National Mission on Edible Oils (NMEO)-Oil Palm
25. National Mission on Edible Oils (NMEO)-Oilseeds
26. Mission Organic Value Chain Development for North Eastern Region
27. Digital Agriculture Mission
28. National Bamboo Mission.
29. Mission for Atmanirbharta in Pulses
30. PM Dhan-Dhaanya Krishi Yojana (PMDDKY)

STATEMENT II

Minimum Support Price

(Marketing Season-wise) (₹/quintal)

Sr. No.	Commodities	KMS 2023-24	KMS 2024-25	KMS 2025-26
	KHARIF CROPS			
1	Paddy (Common)	2183	2300	2369

	Paddy (Grade 'A')	2203	2320	2389
2	Jowar (Hybrid)	3180	3371	3699
	Jowar (Maldandi)	3225	3421	3749
3	Bajra	2500	2625	2775
4	Ragi	3846	4290	4886
5	Maize	2090	2225	2400
6	Arhar	7000	7550	8000
7	Moong	8558	8682	8768
8	Urad	6950	7400	7800
9	Cotton (Medium Staple)	6620	7121	7710
	Cotton (Long Staple)	7020	7521	8110
10	Groundnut	6377	6783	7263
11	Sunflower Seed	6760	7280	7721
12	Soyabean Yellow	4600	4892	5328
13	Sesamum	8635	9267	9846
14	Nigerseed	7734	8717	9537
	RABI CROPS	RMS 2024-25	RMS 2025-26	RMS 2026-27
15	Wheat	2275	2425	2585
16	Barley	1850	1980	2150
17	Gram	5440	5650	5875
18	Masur	6425	6700	7000
19	Rapeseed & Mustard	5650	5950	6200
20	Safflower	5800	5940	6540
	COMMERCIAL CROPS			
		2024-25	2025-26	2026-27
21	Jute	5335	5650	5925
		2024	2025	2026
	Copra (Milling)	11160	11582	12027
22	Copra (Ball)	12000	12100	12500

Note: KMS: Kharif Marketing Season, RMS: Rabi Marketing Season

IMPLEMENTATION OF PMGSY IN TAMIL NADU

5203. SHRI MALAIYARASAN D.:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the total number of rural roads constructed and upgraded under the Pradhan Mantri Gram Sadak Yojana (PMGSY) in Tamil Nadu during the last three years, including the number of villages connected to all-weather roads;
- (b) the funds allocated and utilized for the implementation of PMGSY during the last three years in Tamil Nadu, including the status of ongoing projects;
- (c) whether the Government has introduced any innovations or new technologies in road construction under the Pradhan Mantri Gram Sadak Yojana (PMGSY) to ensure better durability, cost-effectiveness and environmental sustainability, if so, the details thereof;
- (d) the steps taken to improve maintenance of roads constructed under PMGSY to ensure long-term usability and prevent road deterioration in rural areas; and
- (e) whether the Government is considering any expansion or reform to the PMGSY, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KAMLESH PASWAN):

- (a) The unit of connectivity under the Pradhan Mantri Gram Sadak Yojana (PMGSY) is a habitation rather than a revenue village. Accordingly, data regarding village-wise connectivity is not maintained under the scheme. As on

19.03.2026, all-weather road connectivity under PMGSY-I has been sanctioned for a total of 1,985 habitations in the state of Tamil Nadu. Out of these, all 1,985 habitations (100%) have been successfully connected. Since full connectivity has already been achieved, no additional habitations have been connected during the last three years in Tamil Nadu.

During the last three years and current year, a total of 1167 roads of 4717 km road length & 64 Long Span Bridges (LSBs) have been completed in the State of Tamil Nadu under PMGSY.

(b) The funds allocated and utilized for the implementation of PMGSY during the last three years and current year in Tamil Nadu are as below:-

(Rs. in Crore)

	2022-23	2023-24	2024-25	2025-06	Total
Central share release/allocation	613.70	411.36	638.66	499.78	2163.50
Utilized/Expenditure*	532.36	777.78	741.43	1,417.26	3,468.83

* including state share also

(c) Under PMGSY, in order to promote cost-effectiveness and new construction technologies in the construction of rural roads, including new materials/waste materials/ locally available materials, Ministry of Rural Development (MoRD)/National Rural Infrastructure Development Agency (NRIDA) had issued 'Guidelines on Technology Initiatives', in May 2013. In order to promote innovations/latest technologies on large scale for wider adoption of new/ green technology in rural roads in a much systematic manner, MoRD/ NRIDA has revised the above guidelines and brought "Vision Document on New Technology Initiatives & Guidelines-2022. Under PMGSY, around 1,76,327 km of roads

works has been sanctioned using new/green technology out of which 1,32,914 km has been completed till date.

(d) Under PMGSY, maintenance of rural roads is the responsibility of the State/UT. The Ministry had issued guidelines for maintenance of roads constructed under the programme. Under PMGSY, roads are covered under a 5-year maintenance contract to be entered into along with a construction contract with the same contractor as per the Standard Bidding Document (SBD). Since the design life of PMGSY roads is ten years, the States have to undertake further five years of maintenance. A MoU has been signed with States/UTs to emphasize on maintenance of roads constructed under PMGSY. The Ministry has also implemented e-MARG i.e. software module for maintenance payments to the contractor during the defect liability period. The post five-year construction module of eMARG incorporates initial rehabilitation, renewal, pre-renewal routine maintenance, post-renewal maintenance and emergency repair works, as required. Maintenance funds to service the contract are required to be budgeted by the State Governments and placed at the disposal of the State Rural Roads Development Agencies (SRRDAs) in a separate maintenance account. On expiry of this 5 year post construction maintenance, PMGSY roads are required to be placed under Zonal maintenance contracts consisting of 5 year maintenance including renewal as per cycle, from time to time.

(e) Pradhan Mantri Gram Sadak Yojana-IV (PMGSY-IV) has been launched in 2024 for construction of 62,500 km of all-weather roads (single lane) to provide connectivity to about 25,000 unconnected rural habitations of population size

500+ in plains, 250+ in North East & Hill States/UTs, special category areas (Tribal Schedule V, Aspirational Districts/ Blocks, Desert areas) and 100+ in Left Wing Extremism (LWE) affected districts, as per Census 2011. All States/UTs have conducted a fresh survey to identify eligible habitations through the Gram Sadak Survey app under PMGSY-IV, which is specifically designed for transparency and accuracy. The Ministry has started sanctioning projects under PMSY-IV and is closely working with States/UTs for the timely sanctioning of targeted road projects under PMGSY-IV. As on date, the habitation coverage, number of roads/LSBs and length sanctioned under PMGSY-IV is given below:

S.No.	State/UT	Sanctioned			
		PMGSY-IV			
		No. of Roads	Road Length (km)	No. of Bridges	No. of Habitations
1	Chhattisgarh	774	2,426.875	0	780
2	Himachal Pradesh	294	1,538.058	0	429
3	Jammu & Kashmir	316	1,781.334	0	429
4	Rajasthan	1,216	3,218.971	1	1216
5	Sikkim	96	384.267	0	107
6	Uttarakhand	184	1,228.198	0	780
7	Assam	758	1522.273	62	828
Total		3638	12,099.98	63	4569

पंचायती राज संस्थाओं में महिलाएं

5204. श्री अनुराग शर्मा:

क्या पंचायती राज मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या पंचायतों में महिलाओं के लिए पचास प्रतिशत आरक्षण से उनके नेतृत्व और निर्णय लेने में उनकी भागीदारी में प्रगति हुई है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या सरकार को जानकारी है कि कई स्थानों पर 'छद्म प्रतिनिधित्व' अथवा तथाकथित 'सरपंच पति' की समस्या अभी भी बनी हुई है;

(ग) यदि हां, तो इस समस्या के समाधान के लिए सरकार द्वारा क्या कदम उठाए जा रहे हैं; और

(घ) क्या महिला प्रतिनिधियों के लिए कोई विशेष प्रशिक्षण और नेतृत्व विकास कार्यक्रम आयोजित किए जा रहे हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

पंचायती राज मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्री (श्री राजीव रंजन सिंह उर्फ ललन सिंह):

(क) भारत के संविधान के अनुच्छेद 243घ में प्रत्येक पंचायत में प्रत्यक्ष चुनाव द्वारा भरी जाने वाली कुल सीटों तथा 'प्रत्येक स्तर पर पंचायतों में अध्यक्षों के कुल पदों की संख्या में से महिलाओं के लिए कम से कम एक तिहाई आरक्षण का प्रावधान है। हालाँकि, 21 राज्य अर्थात् आंध्र प्रदेश, असम, बिहार, छत्तीसगढ़, गुजरात, हरियाणा, हिमाचल प्रदेश, झारखंड, कर्नाटक, केरल, मध्य प्रदेश, महाराष्ट्र, ओडिशा, पंजाब, राजस्थान, सिक्किम, तमिलनाडु, तेलंगाना, त्रिपुरा, उत्तराखंड और पश्चिम बंगाल और 2 संघ राज्य क्षेत्र अर्थात् लक्षद्वीप और दादरा और नगर हवेली तथा दमन और दीव, इससे भी आगे बढ़ गए हैं और जमीनी स्तर पर शासन में महिलाओं की भागीदारी में वृद्धि को प्रोत्साहित करने के लिए अपने-अपने राज्य पंचायती राज अधिनियमों/नियमों में पंचायती राज संस्थाओं में महिलाओं के लिए 50% आरक्षण का प्रावधान किया है।

वर्तमान में, मंत्रालय के पास उपलब्ध जानकारी के अनुसार, 24,41,781 निर्वाचित प्रतिनिधियों में से, अब तक 12,14,885 (49.75%) महिला निर्वाचित प्रतिनिधि हैं। यह संख्या

निर्धारित न्यूनतम 33% आरक्षण से कहीं अधिक है क्योंकि अधिकांश राज्यों में पंचायती राज संस्थाओं में महिलाओं के लिए 50% तक आरक्षण है और साथ ही महिला निर्वाचित प्रतिनिधि 'अनारक्षित सीटों' से भी निर्वाचित होती हैं। निर्वाचित प्रतिनिधियों की संख्या गतिशील प्रकृति की होती है, जो समय-समय पर पंचायती राज संस्थाओं में नए चुनाव होने के साथ बदलती रहती है।

(ख) और (ग) “पंचायत”, “स्थानीय सरकार” होने के कारण, राज्य का विषय है और भारत के संविधान की सातवीं अनुसूची की राज्य सूची का हिस्सा है। इसलिए, पंचायती राज संस्थाओं (पीआरआई) में 'प्रॉक्सी लीडरशिप' (छद्म प्रतिनिधित्व) की प्रथा से संबंधित मामले राज्यों के द्वारा उठाये जाते हैं।

इसके अलावा, माननीय सर्वोच्च न्यायालय के निर्देश पर, महिला प्रधानों को उनके परिवार के पुरुष सदस्यों द्वारा प्रतिनिधित्व किए जाने के मामले की जांच करने और प्रॉक्सी प्रथाओं से संबंधित अन्य मामलों की भी जांच करने के लिए पंचायती राज मंत्रालय ने सितंबर 2023 में एक सलाहकार समिति का गठन किया। समिति ने फरवरी 2025 में सिफारिशों के साथ अपनी रिपोर्ट मंत्रालय को प्रस्तुत कर दी है और मंत्रालय ने इसे स्वीकार कर लिया है।

सलाहकार समिति ने सिफारिश की है कि राज्य सरकारें पंचायती राज संस्थाओं (पीआरआई) से 'सरपंच पति' की प्रथा को समाप्त करने और महिला सरपंचों के सशक्तिकरण को सुनिश्चित करने के लिए आवश्यक कदम उठाएँ, जिनमें सामाजिक अभियान, कानूनी सुधार, निगरानी और योजनाएँ भी शामिल हैं। इस मामले के महत्व और पीआरआई में महिलाओं के नेतृत्व पर इसके प्रभाव को देखते हुए, इस मंत्रालय ने 17 अप्रैल 2025 को एक टास्क फ़ोर्स का भी गठन किया है।

(घ) इस मंत्रालय ने वित्तीय वर्ष 2022-23 से राज्यों/संघ राज्य क्षेत्रों में 'संशोधित राष्ट्रीय ग्राम स्वराज अभियान' (आरजीएसए) की केंद्र प्रायोजित योजना लागू की है जिसका मुख्य उद्देश्य महिला निर्वाचित प्रतिनिधियों सहित निर्वाचित प्रतिनिधियों, पदाधिकारियों और अन्य हितधारकों को प्रशिक्षण देकर पंचायती राज संस्थाओं (पीआरआई) की क्षमता को बढ़ाना है, ताकि वे नेतृत्व की भूमिकाओं के लिए अपनी शासन क्षमताओं का विकास कर सकें और प्रभावी ढंग से कार्य कर सकें।

इस योजना के तहत, वित्तीय वर्ष 2022-23 से वित्तीय वर्ष 2025-26 (28 फरवरी 2026 तक) की अवधि में कुल 30,94,748 महिला निर्वाचित प्रतिनिधियों को प्रशिक्षित किया गया। इसके अलावा, 'प्रॉक्सी लीडरशिप' (छद्म प्रतिनिधित्व) की प्रथा को प्रभावी ढंग से रोकने और पंचायती राज संस्थाओं में महिलाओं की भागीदारी व नेतृत्व को बढ़ावा देने के उद्देश्य से, मंत्रालय ने पंचायती राज संस्थाओं की महिला निर्वाचित प्रतिनिधियों (डब्ल्यूईआर) के क्षमता निर्माण के लिए एक 'विशेष प्रशिक्षण मॉड्यूल' शुरू किया है। इस प्रशिक्षण मॉड्यूल का मुख्य उद्देश्य ग्रामीण शासन के विभिन्न पहलुओं में महिला निर्वाचित प्रतिनिधियों का क्षमता निर्माण करना है, साथ ही निर्वाचित प्रतिनिधियों के रूप में अपनी भूमिकाओं और जिम्मेदारियों का प्रभावपूर्ण निर्वहन करने के लिए उनके ज्ञान और व्यावहारिक कौशल को बढ़ाना है; जिससे 'महिला-नेतृत्व वाले शासन' को बढ़ावा मिले। इस विशेष मॉड्यूल के तहत, दिनांक 28.02.2026 की स्थिति के अनुसार, अब तक 1,05,966 महिला निर्वाचित प्रतिनिधियों को प्रशिक्षित किया जा चुका है।

RAINFED AREA DEVELOPMENT OF PMRKVY

5205. SHRI SAUMITRA KHAN:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the details of activities undertaken under the Rainfed Area Development (RAD) component of the Pradhan Mantri Rashtriya Krishi Vikas Yojana (PMRKVY) in West Bengal, especially Bankura, during the last five years, year-wise;
- (b) the details of funds allocated, released and utilised for RAD in West Bengal during the said period, year and district-wise;

- (c) the number of farmers and villages covered under RAD in West Bengal along with details of integrated farming systems, water conservation projects and soil management activities undertaken;
- (d) whether any evaluation has been conducted on the impact of RAD in improving farm productivity, income levels and climate resilience in West Bengal and if so, the findings thereof; and
- (e) whether any proposals from West Bengal for expansion or new projects under RAD are currently pending and if so, the details and current status thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (c) Government is implementing Centrally Sponsored Scheme of Rainfed Area Development (RAD) across the country including West Bengal since 2014-15. The scheme focuses on promoting Integrated Farming System (IFS) in the country for enhancing productivity and minimizing risks associated with climatic variability. Under the scheme, crops/cropping system is integrated with activities like horticulture, livestock, fishery, agro-forestry, apiculture etc.

As reported by the State Government of West Bengal, during the last five years, against central allocation of funds of Rs. 7638 Lakh, Rs. 6802 Lakh has been released to the state, out of which, Rs. 6566 lakh has been utilized. 30072 ha area has been covered under Integrated Farming System, benefitting 72145 farmers in 18 districts covering 563 villages in the State. District wise data is not maintained centrally.

Year wise details of central share released and utilised under RAD are as follows:

Year	Details of Central Share of Funds under RAD (Rs. In Lakh)		
	Allocation	Released	Utilized
2021-22	700	350	350
2022-23	800	688	679
2023-24	1048	1048	1048
2024-25	1100	1125	1061
2025-26*	3990	3591	3428
Total	7638	6802	6566
*As on 19.03.2026			

Year wise details of activities undertaken under the programme during last five years in Bankura district as provided by state government of West Bengal is as under:-

Activity (unit)	2021-22	2022-23	2023-24	2024-25	2025-26*
Area under Integrated Farming System (ha)	508	930.08	816	701	1497.54
Fisheries (Nos.)	535	1134	769	864	2544
Vermicompost (Nos.)	09	10	01	864	2544
*As on 19.03.2026					

(d) and (e) Evaluation Study of RAD Program has been carried out by NITI Aayog in 2025. The Study found that RAD interventions, when bundled and implemented in a site-appropriate manner, have proven to be effective in enhancing livelihood security in vulnerable agro-climatic zones and has resulted in substantially enhancing adaptive capacity in drought-prone regions. 61.27%

of the beneficiaries described the impact as very positive in respect of boosting resilience against climatic shocks, either through soil-moisture conservation, diversified cropping systems, or landscape-based development approaches. The scheme is demand driven and State submit their Annual Action Plan according to the requirements of the State.

DAIRY SECTOR IN MAHARASHTRA

5206. SUSHRI PRANITI SUSHILKUMAR SHINDE:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) the current status of the dairy sector in the State of Maharashtra, including total milk production, processing capacity and per-capita availability during the last five years;
- (b) the major challenges faced by dairy farmers in Maharashtra, including issues related to input costs, animal health, market linkages, fair prices and access to quality feed and veterinary services;
- (c) the details of Government programmes and schemes implemented to support the dairy sector in Maharashtra, such as cooperative development, dairy processing infrastructure, cold chain support and credit facilitation;
- (d) whether the Government has undertaken any initiatives to boost value addition, branding and exports of dairy products from Maharashtra and if so, the outcomes thereof; and

(e) the steps being taken by the Government to improve livelihood opportunities, income security and technological upgradation for small and marginal dairy producers in the State?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) Maharashtra's milk production in 2024–25 is estimated at 166.26 lakh tonnes, accounting for about 6.7% of the country's total milk output. The per capita availability of milk in the State is estimated at 358 grams per day. About 8.7 lakh milk producers are members of the dairy cooperative network, of which nearly 27% are women. There are 13,272 functional Dairy Cooperative Societies (DCSs) in the State, collectively procuring 43.41 lakh kilograms of milk per day. The details of milk production, processing capacity in cooperative dairies and per-capita availability of milk in Maharashtra during the 5 years are as under:

Year	Milk Production (Lakh Tonnes)	Per Capita Availability of Milk (gram(s)/ day)	Processing Capacity in cooperative dairies (in LLPD)
2020-21	137.03	305.00	127.80
2021-22	143.05	315.00	135.30
2022-23	150.42	329.00	134.30
2023-24	160.45	347.00	141.65
2024-25	166.26	358.00	145.05

LLPD: Lakh Liter Per Day

(b) and (c) In order to eliminate these challenges, Department of Animal Husbandry and Dairying (DAHD), Government of India (GoI) is implementing the following schemes to supplement the efforts made by the State Government to

promote sustainable dairy development and support to small and marginal dairy farmers across the country including Maharashtra:

1. **Rashtriya Gokul Mission (RGM):** RGM is implemented for development and conservation of indigenous breeds, genetic upgradation of bovine population and enhancement of milk production and productivity of bovines.
2. **National Programme for Dairy Development (NPDD):** NPDD is implemented with following 2 components:
 - (i) Component "A" of NPDD focuses on creating/strengthening of infrastructure for quality milk testing equipment as well as primary chilling facilities for State Cooperative Dairy Federations/ District Cooperative Milk Producers' Union/ Self Help Groups (SHGs)/ Milk Producer Companies/ Farmer Producer Organizations.
 - (ii) Component "B" of the NPDD scheme "Dairying through Cooperatives" aims to increase sale of milk and dairy products by increasing farmer's access to organized market, upgrading dairy processing facilities and marketing infrastructure and enhancing the capacity of producer owned institutions.
3. **Supporting Dairy Cooperatives & Farmer Producer Organisations engaged in dairy activities (SDCFPO):** To assist the State Dairy Cooperative Federations by providing interest subvention (regular 2% and additional 2% on prompt repayment) with

respect to soft working capital loan to tide over the crisis on account severely adverse market conditions or natural calamities.

4. **Animal Husbandry Infrastructure Development Fund (AHIDF):**
AHIDF provides interest subvention at the rate 3% per annum for creation/ strengthening of livestock product processing and diversification infrastructure thereby providing greater access for unorganized producer members to organized market.
5. **National Livestock Mission (NLM):** to bring sharp focus on entrepreneurship development and breed improvement in poultry, sheep, goat, piggery and fodder by providing the incentivization to the individual, FPOs, SHGs, Section 8 companies for entrepreneurship development and also to the State Government for breed improvement infrastructure
6. **Livestock Health and Disease Control Programme (LHDCP):** to provide for prophylactic vaccination against animal diseases, capacity building of veterinary services, disease surveillance, and strengthening veterinary infrastructure. Also, a new component of Pashu Aushadhi is added under the scheme ensure availability of affordable generic veterinary medicines across the country through Pradhan Mantri Kisan Samridhhi Kendras (PM-KSK) and Cooperative Societies. This will create an ecosystem for Generic Medicines which will be affordable and of good quality.

These schemes are helping in improving milk productivity of bovines, expanding network of dairy cooperatives, strengthening of dairy infrastructure, working capital requirement, enhancing availability of feed and fodder and providing animal health services. These interventions help to reduce the cost of milk production and also help to enhance income of milk producer from dairy farming.

(d) To promote value addition, branding, and exports across the country, including Maharashtra, the DAHD, GOI has extended assistance under the NPDD and AHIDF for modernization of processing facilities, cold chain, and quality assurance infrastructure. These measures have enabled compliance with international standards and strengthened India's position in global markets. As a result, India's dairy exports have increased from Rs 1,675 crore in 2020–21 to Rs 4,362 crore in 2024–25 (source: DGFT), with Maharashtra's dairy sector also contributing to this growth

(e) The schemes implemented by DAHD, GOI mentioned in reply to question (b) and (c) above, help to improve livelihood opportunities, income security, and technological upgradation for small and marginal dairy producers across the country including Maharashtra

RURAL DEVELOPMENT PROJECTS

5207. DR. NAMDEO KIRSAN:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the details and the basis for allocation of funds for implementation of rural development projects of the Ministry;
- (b) whether the Government proposes to allocate more funds to those States which are doing well in implementing such projects, if so, the details thereof, State-wise;
- (c) whether any guidelines have been issued by the Government for implementation of projects under the Ministry; and
- (d) if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

(a) to (d) The Ministry of Rural Development (MoRD) is implementing a number of schemes/programmes for overall development of rural areas of the country such as Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), Pradhan Mantri Awaas Yojana-Gramin (PMAY-G), Pradhan Mantri Gram Sadak Yojana (PMGSY), Deendayal Antyodaya Yojana - National Rural Livelihoods Mission (DAY-NRLM), DeenDayal Upadhyaya Grameen Kaushalya Yojana (DDUGKY), Rural Self Employment Training Institutes (RSETIs), National Social Assistance Programme (NSAP) and Watershed Development Component (WDC) of the Pradhan Mantri Krishi Sinchayee Yojana (WDC-PMKSY).

All the above schemes/programmes are implemented with active cooperation with the States/Union Territories (UTs). Allocations of funds to the States/UTs under these schemes/programmes is a continuous process. Funds

are allocated taking into account the balance of funds available with them, submission of requisite documents / utilization certificate as per schematic requirements, ensuring proper utilization of funds already allocated under the schemes and ensuring strict adherence of the guidelines of each scheme/programme and assessing the actual requirement at the ground level.

STATUS OF MISSION PURVODAYA

5208. SHRIMATI MALA ROY:

Will the Minister of **STEEL** be pleased to state:

- (a) the present status of Purvodaya Scheme (Mission Purvodaya);
- (b) the details and the components of the scheme; and
- (c) the details of total funds allocated and utilised under the said scheme as on 28.02.2026, State/UT-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU SRINIVASA VARMA):

(a) to (c) On 04.10.2021, the “Framework Policy on Development of Steel Clusters” facilitating the creation and upgradation of steel clusters in India including Eastern Region (Purvodaya states) was withdrawn.

किसानों की आय बढ़ाने के लिए लक्ष्य

5209. श्री रामवीर सिंह बिधूड़ी:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) सरकार द्वारा किसानों की आय बढ़ाने के लिए योजना के अंतर्गत निर्धारित विशिष्ट लक्ष्य क्या हैं;

(ख) क्या सरकार ने किसानों की आय में सुधार का पता लगाने या उसका मापन करने के लिए कोई तंत्र विकसित किया है; और

(ग) सरकार द्वारा उक्त योजना के अंतर्गत कितनी सफलता प्राप्त की गई है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) से (ग) किसानों की आय बढ़ाने के उद्देश्य से, सरकार ने कृषि और किसान कल्याण विभाग के वर्ष 2013-14 के बजट आवंटन को 21,933.50 करोड़ रुपये से बढ़ाकर वर्ष 2025-26 के बजट आवंटन को 1,27,290.16 करोड़ रुपये कर दिया है। उत्पादन में वृद्धि, लाभकारी प्रतिफल और किसानों को आय सहायता के जरिए किसानों के कल्याणार्थ भारत सरकार की विभिन्न स्कीमों/कार्यक्रमों का ब्यौरा संलग्न **विवरण** में दिया गया है।

भारतीय कृषि अनुसंधान परिषद (आईसीएआर) ने 75,000 किसानों की सफलता की कहानियों का संकलन जारी किया है, जिन्होंने कृषि और किसान कल्याण विभाग और संबद्ध मंत्रालयों/विभागों की योजनाओं के समन्वय से अपनी आय को दो गुना से अधिक बढ़ाया है।

राष्ट्रीय नमूना सर्वेक्षण कार्यालय (एन.एस.एस.ओ), सांख्यिकी एवं कार्यक्रम कार्यान्वयन मंत्रालय (एम.ओ.एस.पी.आई) ने राष्ट्रीय नमूना सर्वेक्षण के 77वें चरण (जनवरी 2019 - दिसंबर 2019) के दौरान देश के ग्रामीण क्षेत्रों में कृषि परिवारों का स्थिति आकलन सर्वेक्षण (एस.ए.एस) किया। यह सर्वेक्षण जुलाई 2018 से जून 2019 के कृषि वर्ष के संदर्भ में किया गया था। इन सर्वेक्षणों के अनुसार, प्रति कृषि परिवार की अनुमानित औसत मासिक आय वर्ष 2012-13 (राष्ट्रीय नमूना सर्वेक्षण का 70वां चरण) में ₹6,426 से बढ़कर 2018-19 (राष्ट्रीय नमूना सर्वेक्षण का 77वां चरण) में ₹10,218 हो गई।

घरेलू उपभोग व्यय पर एनएसएसओ सर्वेक्षण (2023-24) के अनुसार, अखिल भारतीय औसत मासिक प्रति व्यक्ति उपभोग व्यय (एमपीसीई) के अनुमानों की तुलना से ग्रामीण और शहरी दोनों क्षेत्रों में घरेलू व्यय में निम्नलिखित वृद्धि दिखाई देती है:

क्षेत्र	विभिन्न अवधियों में औसत एमपीसीई (रु.)	
	2011-12 एनएसएस (68वां दौर)	2023-2024
ग्रामीण	1,430	4,122
शहरी	2,630	6,996

विवरण

डीए एंड एफडब्ल्यू द्वारा संचालित योजनाएं और कार्यक्रम

1. प्रधानमंत्री किसान सम्मान निधि (पीएम-किसान)
2. प्रधानमंत्री किसान मान धन योजना (पीएम-के.एम.वाई.)
3. प्रधानमंत्री अन्नदाता आय संरक्षण अभियान (पीएम-आशा)
4. प्रधानमंत्री फसल बीमा योजना (पी.एम.एफ.बी.वाई.)/रीस्ट्रक्चर्ड वेदर बेस्ड क्रॉप इंश्योरेंस स्कीम (आर.डब्ल्यू.बी.सी.आई.एस.)
5. संशोधित ब्याज अनुदान योजना (एम.आई.एस.एस.)
6. एग्रीकल्चर इन्फ्रास्ट्रक्चर फंड (ए.आई.एफ.)
7. 10,000 नए किसान उत्पादक संगठनों (एफ.पी.ओ.) का गठन और संवर्धन
8. राष्ट्रीय मधुमक्खी पालन और शहद मिशन (एन.बी.एच.एम.)
9. नमो ड्रोन दीदी
10. स्टार्ट-अप और ग्रामीण उद्यमों के लिए एग्री फंड (एग्रीशोर)
11. राष्ट्रीय प्राकृतिक खेती मिशन (एन.एम.एन.एफ.)
12. राष्ट्रीय कृषि विकास योजना- विस्तृत परियोजना रिपोर्ट (आरकेवीवाई-डीपीआर)
13. प्रति बूंद अधिक फसल (पी.डी.एम.सी.)

14. कृषि मशीनीकरण उप-मिशन (एस.एम.ए.एम.)
15. परम्परागत कृषि विकास योजना (पी.के.वी.वाई.)
16. सॉइल हेल्थ एंड फर्टिलिटी (एस.एच. एंड एफ.)
17. वर्षा सिंचित क्षेत्र विकास (आर.ए.डी.)
18. कृषि वानिकी
19. फसल विविधीकरण कार्यक्रम (सी.डी.पी.)
20. कृषि विस्तार उप-मिशन (एस.एम.ए.ई.)
21. राष्ट्रीय खाद्य सुरक्षा एवं पोषण मिशन (एन.एफ.एस.एन.एम.)
22. इंटीग्रेटेड स्कीम फ़ॉर एग्रीकल्चर मार्केटिंग (आई.एस.ए.एम.)
23. समेकित बागवानी विकास मिशन (एम.आई.डी.एच.)
24. राष्ट्रीय खाद्य तेल मिशन (एन.एम.ई.ओ.)- ऑयल पाम
25. राष्ट्रीय खाद्य तेल मिशन (एन.एम.ई.ओ.)- तिलहन
26. पूर्वोत्तर क्षेत्र जैविक मूल्य श्रृंखला विकास मिशन
27. डिजिटल एग्रीकल्चर मिशन
28. राष्ट्रीय बांस मिशन
29. दलहन आत्मनिर्भरता मिशन
30. पीएम धन-धान्य कृषि योजना

STATUS OF HANDLOOM AND HANDICRAFT CLUSTER IN TAMIL NADU

5210. SHRI A. MANI:

Will the Minister of **TEXTILES** be pleased to state :

- (a) whether the Government has undertaken any assessment of the status of handloom and handicraft clusters in Tamil Nadu, particularly in Dharmapuri district and if so, the details thereof;
- (b) the details of the schemes being implemented in Tamil Nadu for handloom weavers and handicraft artisans relating to design development, raw material support, loom upgradation and marketing assistance;
- (c) whether any district-specific study has been conducted in Dharmapuri to identify gaps in infrastructure, common facility centres, training and institutional procurement support and if so, the details thereof;
- (d) the steps taken to link artisans from Dharmapuri with national exhibitions, buyer-seller meets, e-commerce portals and export promotion councils; and
- (e) whether the Government proposes any focused cluster development or revival package for strengthening the textile-based cottage industries in Dharmapuri district and if so, the details thereof?

THE MINISTER OF TEXTILES (SHRI GIRIRAJ SINGH):

- (a) Ministry of Textiles provides financial assistance to identified handloom & handicraft clusters across the country including Tamil Nadu State. Financial assistance of Rs.1713.31 lakh has been provided for the development of 34 clusters in Tamil Nadu State under National Handloom Development Programme (NHDP) during 2021-22 to 2025-26 (as on 28.02.2026) which are under implementation.

(b) and (c) The Government of India, Ministry of Textiles is implementing following schemes for the development of handloom and handicraft sectors across the country, including Tamil Nadu State:

1. National Handloom Development Programme;
2. Raw Material Supply Scheme;
3. National Handicraft Development Programme;
4. Comprehensive Handicrafts Cluster Development Scheme;

Under the above schemes, financial assistance is provided for raw materials, purchase of upgraded looms, accessories and toolkits, design innovation, product diversification, infrastructure development, marketing of handloom and handicraft products in domestic and overseas markets, loans at concessional rates, etc.

(d) To provide the marketing platforms to the handloom and handicraft agencies/weavers/artisans and to sell their products directly to the customers, expos are organised across the country including participation in various crafts melas & Dilli Haat programme etc. In addition, an e-commerce portal (<https://www.indiahandmade.com/>) has already been launched to support the handloom & handicraft sector for online marketing of handmade products.

For export promotion of handlooms/handicrafts, participation of handloom exporters in various International marketing events/fairs India International Trade Fair, Buyer Seller Meet, Reverse Buyer Seller Meet, Big Ticket events, Bharat Tex, are organized through Handloom Export Promotion Council/ Export Promotion Council Handicrafts.

(e) Under the Cluster Development Programme (CDP), a component of National Handloom Development Programme(NHDP), need based financial support is provided through various interventions like upgraded looms & accessories, construction of worksheds, solar lighting units, product & design development etc., across the country including Tamil Nadu State. Under CDP, handloom clusters are identified by the State Government based on the requirement of handloom workers and accordingly, proposals are submitted to Government of India for consideration.

AVIAN INFLUENZA (BIRD FLU) IN KERALA

5212. SHRI K. C. VENUGOPAL:

SHRI KODIKUNNIL SURESH:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) whether cases of Avian Influenza (Bird Flu) have been reported in Kerala during the last five years, particularly affecting duck and poultry (hen) populations;
- (b) the details of outbreaks reported, number of birds culled in the State and district during the said period;
- (c) the number of farmers affected by these outbreaks, State and district-wise, during the last five years;

- (d) whether compensation has been paid or is being planned for the affected farmers, including the details of amounts disbursed during the said period and also in the previous such outbreaks;
- (e) the preventive measures taken by the Central Government in coordination with the State Government to control the spread of Bird Flu, including surveillance, biosecurity protocols and movement restrictions;
- (f) whether any special assistance or relief package has been provided to duck farmers in regions such as Kuttanad and other wetland areas where outbreaks are frequent;
- (g) the long-term strategy formulated to strengthen disease surveillance, laboratory capacity, vaccination research and early warning systems to protect poultry farmers and ensure food safety; and
- (h) the steps being taken to contain the future outbreaks including National Action Plan for Avian Influenza, establishment of advanced diagnostic labs in Kerala, promotion of insurance schemes for poultry farmers, etc.?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) to (c) As per the information received from the state of Kerala, the district-wise details of cases of outbreak reported, culled birds, farmers affected and fund sanctioned in Kerala during the last five years is given in the enclosed **Statement.**

(d) to (h) This Ministry provides financial assistance to States under Assistance to States for Control of Animal Diseases (ASCAD) of Livestock Health and

Disease Control programme (LHDCP) on 50:50 sharing basis for culling compensation at prescribed rates in respect of Avian Influenza as preventive measure as per state request. There is no provision in the scheme for special assistance, insurance or relief package with regard to Avian Influenza.

The steps taken by this Ministry to support the State to strengthen disease prevention and control measures, surveillance, diagnostic capacity, early warning etc are as under:

- i. The National Action Plan for Prevention, Control and Containment of Avian Influenza has been formulated and circulated to the States/UTs.
- ii. Advisories issued in advance for strengthening surveillance in high risk areas, enforcing biosecurity protocols, awareness to stakeholders, timely reporting of unusual mortality, coordination with stakeholders etc.
- iii. Based on State demand and scheme guidelines, financial support is provided under ASCAD for awareness, prevention and control of state prioritized livestock diseases, strengthening of Laboratories. During the last five years Central share of Rs. 2843.86 lakh has been released to the State which includes Rs. 520.42 lakh for compensation.
- iv. Regular sensitization of State authorities has been done including the visits of Central Expert Teams and formation of Rapid Response Teams in the State.

- v. Department of Animal Husbandry and Dairying , Gol has authorized State Institute of Animal Diseases, Palode for preliminary screening of Avian Influenza.
- vi. The National Animal Disease Referral Expert System (NADRES_v2) of ICAR-NIVEDI, can be accessed on the designated portal from anywhere anytime for advance preparedness and response.

STATEMENT

District-wise details of cases of outbreak reported, culled birds, farmers affected and fund sanctioned in Kerala during the last five years

Year	District	Species	Affected Farmers (No)	Culled Birds (No)	Amount Sanctioned (Rs)
2019-20	Malappuram	Chicken	649	3212	235740
		Duck		37	4995
	Kozhikod	Chicken	353	7284	475780
	Total			10833	716515
2021-22	Kottayam	Chicken	40	141	12690
		Duck		75314	8988490
	Alappuzha	Chicken	51	2041	163040
		Duck		220849	25851415
Total			91	298345	35015635
2022-23	Pathanamthitta	Chicken	138	965	76490
		Duck		82	11070
	Ernakulam	Chicken	8	52	1110
	Thiruvananthapur	Chicken	88	2260	197870

Year	District	Species	Affected Farmers (No)	Culled Birds (No)	Amount Sanctioned (Rs)
	am	Duck		1473	198655
	Kozhikodu	Chicken	65	2101	188250
		Duck		14	1890
	Kottayam	Chicken	224	1452	117730
		Duck		19324	2576640
	Alappuzha	Chicken	60	1412	56170
		Duck		55242	5970870
Total			583	84377	9396745
2023-24	NIL				
2024-25	Pathanamthitta	Chicken	62	852	127110
		Duck		5033	805280
	Kottayam	Chicken	214	10061	772690
		Duck		12703	1091650
		Quail		37	1480
	Alappuzha	Chicken	880	58734	3761485
		Duck		71806	11479060
		Quail		9246	293960
Total			1156	168472	18332715

छात्रवृत्ति राशि

5213. श्री राजकुमार रोतः

क्या सामाजिक न्याय और अधिकारिता मंत्री यह बताने की कृपा करेंगे कि:

- (क) विगत तीन वर्षों के दौरान अनुसूचित जाति (अ.जा.) और अनुसूचित जनजाति (अ.ज.जा.) के लिए मैट्रिकोत्तर छात्रवृत्ति योजना, जिसमें केंद्र और राज्यों के बीच निधि को 60:40 के अनुपात में बांटा गया है, के अंतर्गत विगत तीन वर्षों के दौरान कितने छात्रों की छात्रवृत्ति

संस्वीकृत की गई थी, कितने छात्रों को छात्रवृत्ति राशि प्राप्त हुई है और उन छात्रों की संख्या कितनी है जिन्हें अभी तक उक्त राशि प्राप्त नहीं हुई है;

(ख) भुगतान के लिए निर्धारित समय-सीमा क्या है और उक्त प्रक्रिया की निगरानी के लिए क्या नियम हैं;

(ग) क्या राज्यों की ओर से विलंब अथवा प्रशासनिक कारणों से छात्रवृत्ति राशि छात्रों के खाते में समय पर अंतरित नहीं की जाती है और छात्र अपनी छात्रवृत्ति की स्थिति का पता नहीं लगा पाते हैं और यदि हां, तो तत्संबंधी राज्य-वार ब्यौरा क्या है;

(घ) क्या सरकार का छात्र लॉगिन के माध्यम से वास्तविक-समय ट्रैकिंग प्रणाली के जरिए छात्रवृत्ति की संस्वीकृति, भुगतान और लंबित स्थिति को दर्शाने और एक एकीकृत ऑनलाइन डैशबोर्ड तैयार करने का विचार है;

(ङ) यदि हां, तो इसे कब तक कार्यान्वित किए जाने की संभावना है; और

(च) यदि नहीं, तो इसके क्या कारण हैं?

सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री रामदास अठावले):

(क) से (च) सामाजिक न्याय और अधिकारिता मंत्रालय राज्य सरकार/संघ राज्य क्षेत्र प्रशासन के माध्यम से वर्ष 2021-22 से प्रत्यक्ष लाभ अंतरण (डीबीटी) मोड के जरिए अनुसूचित जाति के छात्रों के लिए केन्द्र प्रायोजित पोस्ट-मैट्रिक छात्रवृत्ति योजना कार्यान्वित कर रहा है। केंद्रीय हिस्सा सीधे लाभार्थियों के आधार से जुड़े बैंक खाते में जारी किया जाता है। छात्रवृत्ति के केंद्रीय हिस्से को जारी करना राज्य सरकारों/संघ राज्य क्षेत्रों के प्रशासन द्वारा अपने हिस्से के भुगतान संबंधी डेटा वे राष्ट्रीय छात्रवृत्ति पोर्टल पर साझा करने पर निर्भर है। यह योजना पूरे भारत में सभी मान्यता प्राप्त संस्थानों के पात्र छात्रों के लिए खुली और मांग आधारित है।

जनजातीय कार्य मंत्रालय राज्य सरकार/संघ राज्य क्षेत्र के प्रशासन के माध्यम से 75:25 (पूर्वोत्तर और पहाड़ी राज्यों के लिए 90:10 और विधानमंडल रहित संघ राज्य क्षेत्रों के लिए 100%) के वित्त पोषण पैटर्न पर "अनुसूचित जनजाति के छात्रों के लिए पोस्ट मैट्रिक छात्रवृत्ति योजना"

नामक केंद्र प्रायोजित योजना लागू कर रहा है। अनुसूचित जनजातियों के लिए पोस्ट-मैट्रिक छात्रवृत्ति योजना के अंतर्गत आवेदन आमंत्रित करने, सत्यापन करने और लाभार्थियों का चयन करने तथा छात्रवृत्ति के संवितरण की जिम्मेदारी संबंधित राज्य/संघ राज्य क्षेत्र की होती है। जनजातीय कार्य मंत्रालय राज्यों/संघ राज्य क्षेत्रों द्वारा प्रस्तुत प्रस्तावों के आधार पर तथा वित्तीय और वास्तविक प्रगति की जांच करने के बाद राज्यों/संघ राज्य क्षेत्रों को निधियों का केन्द्रीय हिस्सा जारी करता है। राज्य सरकारें/ संघ राज्य क्षेत्र प्रशासन डीबीटी मोड के माध्यम से अनुसूचित जनजाति के सभी पात्र छात्रों के बैंक खाते में छात्रवृत्ति जारी करते हैं।

पिछले तीन वर्षों के दौरान अनुसूचित जाति और अनुसूचित जनजाति के छात्रों के लिए पोस्ट मैट्रिक छात्रवृत्ति योजना के तहत जारी की गई निधि और लाभार्थियों की संख्या का ब्यौरा संलग्न **विवरण** में दिया गया है।

अनुसूचित जाति के छात्रों के लिए पोस्ट-मैट्रिक छात्रवृत्ति योजना के अंतर्गत छात्रवृत्ति राशि का केन्द्रीय हिस्सा निर्धारित प्रक्रिया का पालन करते हुए राष्ट्रीय छात्रवृत्ति पोर्टल पर राज्यों/संघ राज्य क्षेत्रों से भुगतान किए गए आंकड़े प्राप्त होने पर जारी किया जाता है। इस योजना के प्रभावी कार्यान्वयन के लिए सरकार द्वारा उठाए गए कदम इस प्रकार हैं:-

- राष्ट्रीय स्तर, क्षेत्रीय स्तर, राज्य स्तर पर बैठकें आयोजित करके समय-समय पर समीक्षा करना और वरिष्ठ अधिकारियों द्वारा क्षेत्र दौरे करना।
- राष्ट्रीय छात्रवृत्ति पोर्टल पर योजनाओं की ऑन-बोर्डिंग और ऑनलाइन एंड टू एंड प्रक्रिया।
- राष्ट्रीय छात्रवृत्ति पोर्टल पर अपने छात्रवृत्ति पोर्टल रखने वाले ऑन-बोर्डेड राज्यों/संघ राज्य क्षेत्रों के लिए नियमित रूप से हैंड होल्डिंग बैठकें/कार्यशालाएं आयोजित की जाती हैं।

मंत्रालयों और विभागों सहित सभी संबंधित हितधारकों के साथ परामर्श से योजनाओं में संशोधन किया जा रहा है।

विवरण

अनुसूचित जाति के छात्रों के लिए पोस्ट-मैट्रिक छात्रवृत्ति योजना

(रुपये करोड़ में)

क्र.सं.	राज्य/संघ राज्य क्षेत्र	वित्त वर्ष 2022-23		वित्त वर्ष 2023-24		वित्त वर्ष 2024-25	
		जारी की गई केंद्रीय सहायता	लाभार्थियों की संख्या	जारी की गई केंद्रीय सहायता	लाभार्थियों की संख्या	जारी की गई केंद्रीय सहायता	लाभार्थियों की संख्या
1	आंध्र प्रदेश	372.59	2,38,915	200.50	195269	605.71	3,03,298
2	असम	9.2	11,140	13.90	8426	8.74	12,073
3	बिहार	37.54	1,36,340	21.29	68975	23.97	73,615
4	चंडीगढ़	2.42	876	0.59	287	2.70	1,253
5	छत्तीसगढ़	45.01	96,267	36.14	79237	39.96	87,675
6	दादरा तथा नगर हवेली तथा दमन और दीव	0.2	98	0.00	0	0.00	0
7	दिल्ली	13.67	7,531	9.97	3,160	22.19	4,692
8	गोवा	0.0031	1	0.04	34	0.08	58
9	गुजरात	220.26	1,13,531	384.23	179116	399.93	1,57,584
10	हरियाणा	131.58	87,913	120.58	70464	94.89	55,444
11	हिमाचल प्रदेश	17.6	21,502	22.41	23959	35.64	33,149
12	जम्मू-कश्मीर	5.43	10,097	4.68	7370	4.09	6,567
13	झारखंड	18.18	33,922	31.39	44610	45.04	57,784
14	कर्नाटक	342	4,58,548	421.08	403965	422.90	4,04,008
15	केरल	56.82	42,521	119.17	155319	160.70	1,47,531
16	मध्य प्रदेश	335.05	4,45,319	366.80	346289	486.74	6,36,303

17	महाराष्ट्र	359.42	1,48,573	1652.98	749317	929.92	3,62,808
18	मणिपुर	7.34	8,988	1.94	2125	6.76	7,938
19	मेघालय	0	0	0.00	0	0.10	25
20	ओडिशा	338.33	2,99,369	127.44	143861	181.51	1,91,873
21	पुडुचेरी	3.61	3,904	2.85	2564	3.20	2,694
22	पंजाब	62.81	40,708	284.87	199508	410.42	2,94,284
23	राजस्थान	241.38	3,03,252	147.13	151922	180.59	2,29,002
24	सिक्किम	0.76	448	0.52	216	0.44	172
25	तमिलनाडु	726.25	5,43,772	713.70	643761	1032.09	9,34,793
26	तेलंगाना	0	0	0.00	0	0.00	0*
27	त्रिपुरा	38.92	22,278	40.93	16858	51.61	19,849
28	उत्तर प्रदेश	926	12,69,634	674.83	949934	366.02	6,44,827
29	उत्तराखंड	12.59	27,735	12.94	23804	19.69	26,216
30	पश्चिम बंगाल	63.36	2,73,953	62.48	268228	26.63	1,08,693
	कुल	4388.32	46,47,135	5475.42	47,38,578	5562.24	48,04,208

*तेलंगाना राज्य को 2024-25 से ऑन-बोर्ड किया गया है और वित्त वर्ष 2024-25 के दौरान केंद्रीय पोर्टल पर तेलंगाना राज्य से कोई भी राज्य शेयर भुगतान डेटा प्राप्त नहीं हुआ है।

अनुसूचित जनजाति के छात्रों के लिए पोस्ट-मैट्रिक छात्रवृत्ति योजना

(रुपये करोड़ में)

क्र.सं.	राज्य/संघ राज्य क्षेत्र	वित्त वर्ष 2022-23		वित्त वर्ष 2023-24		वित्त वर्ष 2024-25	
		जारी की गई निधि	लाभार्थियों की संख्या	जारी की गई निधि	लाभार्थियों की संख्या	जारी की गई निधि	लाभार्थियों की संख्या
1	अंडमान और निकोबार द्वीप समूह	0.00	386	0.00	193	0.10	311
2	आंध्र प्रदेश	133.57	129032	114.71	79780	120.00	67888
3	अरुणाचल प्रदेश	96.16	46330	80.00	42417	100.00	45125
4	असम	68.45	62140	35.00	58774	79.71	77350
5	बिहार	0.00	3768	0.00	1444	4.43	3428
6	छत्तीसगढ़	93.30	34184	71.25	40552	70.00	34022
7	दादरा और नगर हवेली तथा दमन और दीव		2208	4.04	1053	4.90	1627
8	गोवा	11.87	4439	5.27	3274	5.00	3163
9	गुजरात	244.26	262538	350.00	226456	231.22	233161
10	हिमाचल प्रदेश	0.00	4303		4390	5.00	4937
11	जम्मू-कश्मीर	6.84	10430	7.46	7319	9.95	15309
12	झारखंड	0.00	147633	53.11	148676	200.00	65104
13	कर्नाटक	0.00	131968	225.56	123707	125.00	125823
14	केरल	0.00	14863	46.89	13731	29.00	13034
15	लद्दाख	18.91	8619	5.96	9413	35.00	8969
16	मध्य प्रदेश	270.49	391317	350.00	353486	250.00	326410
17	महाराष्ट्र	90.27	135915	570.36	139165	117.81	144785
18	मणिपुर	41.38	42572	30.00	33542	25.00	32275
19	मेघालय	146.20	61360	85.00	76755	145.08	73902
20	मिजोरम	25.90	38784	25.00	31685	24.00	28471
21	नागालैंड	36.08	40638	35.00	42485	62.00	41793
22	ओडिशा	171.33	204172	135.64	213957	294.00	230366
23	पुडुचेरी	0.00	18	0.00	11	0.00	10
24	राजस्थान	188.10	236628	220.00	168516	350.00	149523
25	सिक्किम	9.25	2650		1849	6.00	2411

26	तमिलनाडु	28.54	23529	20.00	25216	25.00	28273
27	तेलंगाना	238.51	114911	112.50	131505	152.50	131032
28	त्रिपुरा	45.22	37380	40.00	33678	74.94	33506
29	उत्तर प्रदेश	0.00	9655	10.00	9676	15.00	10427
30	उत्तराखंड	0.00	3534	1.88	3972	2.70	3853
31	पश्चिम बंगाल	0.00	63208	34.06	37760	35.00	29528
	कुल	1964.63	2269112	2668.69	2064437	2598.34	1965816

UNDER-UTILIZATION OF FUNDS UNDER PMMSY

5214. SHRI YUSUF PATHAN:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- the details and reasons for the approximately 40% under-utilisation of allocation of funds under the Pradhan Mantri Matsya Sampada Yojana (PMMSY) between Budget Estimates 2025-26 and Revised Estimates 2025-26;
- the number of start-ups supported under the PMMSY since the inception of the scheme, year and State-wise;
- the details of amount of funds allocated by the Government to these start-ups, year-wise and State-wise details; and
- whether any of the start-ups funded under the PMMSY have shut down and if so, the details thereof including the year-wise and State-wise details, since the inception of the scheme?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) The Department of Fisheries, Government of India has been allocated budgetary support of Rs. 2465.00 crore in BE for the year 2025-26, which has been reduced to Rs. 1500.00 crore at RE stage under the Pradhan Mantri Matsya Sampada Yojana (PMSSY). The PMSSY is a Centrally Sponsored Scheme, where funds are provided by the Government of India on a matching share basis. The actual implementation of the scheme is the responsibility of the State Governments and their implementing agencies. Details of the main reasons attributed for under-utilisation of funds are as follows:

- (i) Delay in compliance of new guidelines on fund flow mechanism and readiness by the States: The Department of Fisheries (DoF), Government of India, approves the Annual Action Plans of States and issues the Mother Sanction for release of funds as per Ministry of Finance guidelines. However, States can use the funds only as per their readiness and preparedness at the ground level.
- (ii) Delay in On-boarding on SNA–SPARSH: Some States Governments took time to shift to the SNA–SPARSH system, including opening of accounts and completing required formalities. This delayed the release and use of funds.
- (iii) Unspent funds from Previous Years: States are required to first utilise unspent central funds of earlier years before receiving fresh Central

funds. Availability of such unspent balances has restricted new releases and resulted in lower utilisation.

- (iv) **Slow pace of expenditure by States/UTs:** Spending at the State/UT level has been slow due to delays in selection of beneficiary, tendering, land issues, and execution of projects, especially infrastructure-related works.
- (v) **Delay in Providing State Matching Share:** Since PMSSY works on a matching share basis, timely release of the State share is essential. In some cases, States could not release their share on time due to financial constraints, which affected the utilisation of Central funds.
- (vi) **Lack of viable Project Proposals:** Some States did not submit enough financially and technically sound projects as per PMSSY guidelines. Weak project planning and limited technical capacity affected approvals and fund utilisation.
- (vii) **Regular Monitoring by DoF, GoI:** The Department of Fisheries, GoI, regularly reviews the physical and financial progress of the scheme through weekly Senior official Meeting (SoMs) and periodic regional review meetings (RRMs) with States/UTs. Despite close monitoring, actual utilisation depends on the pace of implementation of approved projects/activities by States.

(b) to (d) The Department of Fisheries, Government of India, supports fisheries startups under the Pradhan Mantri Matsya Sampada Yojana (PMMSY) to promote innovation, sustainability, and efficiency through

seed funding and incubation support. The Department of Fisheries, Government of India in collaboration with Startup India under Invest India, Department for Promotion of Industry and Internal Trade (DPIIT), Ministry of Commerce & Industry had on 13th January 2022 organized a Fisheries Startup Grand Challenge and awarded 12 fisheries startups with cash grants of Rs. 2.00 lakh each, along with incubation support and seed funding of Rs. 20.00 lakh (General category) and Rs. 30.00 lakh (SC/ST/Women) for 10 startups to develop viable pilots for commercialization. Further, to promote innovation, boost private investments, enhance productivity, and strengthen market linkages, the Department of Fisheries, Government of India has also approved 39 project proposals with subsidy assistance of Rs. 31.22 crore under the Entrepreneur Model of PMMSY.

WORKERS UNDER MGNREGS

5215. SHRI KALYAN BANERJEE:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the total number of Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) workers in the country since the year 2020 to till 31 January 2026, State and year-wise;
- (b) the details of Central Budget allocation and sanctions for MGNREGS since the year 2021 to till 31 January, 2026, Year-wise and State-wise;

- (c) the details of budget and allocation for financial year 2026-27 against the fully funded centrally funded for unskilled wages under MGNREGS with VB-G-RAM-G schemes a 60:40 (Centre:State) funding, State-wise;
- (d) the details of State Exchequer (40 per cent) now needed in State Budget for the financial year 2026-27; and
- (e) the detailed report from States regarding confirmation of funds to arrange on account of 40 per cent State funding to achieve 100 per cent of enhance employment to 125 days from present 100 days per household?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

(a) States/UTs and year wise number of workers who availed employment under Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) since financial year 2020-21 to current financial year 2025-26 (as on 19.03.2026) is given in the enclosed **Statement-I**.

(b) The details of funds allocation at Budget Estimate stage and Revised Estimate stage under Mahatma Gandhi NREGS since financial year 2020-21 to current financial year 2025-26 (as on 19.03.2026) are given below:

(Rs. in crore)

Sl. No.	Financial Year	Budget Estimate	Revised Estimate
1	2020-21	61,500.00	1,11,500.00
2	2021-22	73,000.00	98,000.00
3	2022-23	73,000.00	89,400.00
4	2023-24	60,000.00	86,000.00
5	2024-25	86,000.00	86,000.00
6	2025-26 (as on 18.03.2026)	86,000.00	88,000.00

There is no State/UT-wise allocation of funds under Mahatma Gandhi NREGS. State/UT-wise, details of total funds released under Mahatma Gandhi NREGS since 2020-21 to current financial year 2025-26 (as on 31.01.2026) are given in the enclosed **Statement-II**.

(c) to (e) The Viksit Bharat-Guarantee for Rozgar and Ajeevika Mission (Gramin) VB-G RAM G Act, 2025, provides for one hundred and twenty-five days of guaranteed wage employment in a financial year to every rural household whose adult members volunteer to do unskilled manual work.

As the Act is yet to commence, the Ministry is yet to finalise the detailed rules, including those relating to normative allocation based on objective parameters, in due consultation with States/UTs.

Here it is also stated that for the financial year 2026–27, a Central share provision of Rs. 95,692.31 crore has been made for the Viksit Bharat-Guarantee for Rozgar and Ajeevika Mission (Gramin), representing the largest allocation ever for rural employment programme at Budget Estimate Stage. With the likely inclusion of the corresponding estimated State share, the total programme outlay is likely to exceed Rs.1.51 lakh crore, which is expected to significantly accelerate rural transformation, large-scale employment generation and income enhancement in rural areas.

STATEMENT-I

**States/UTs and year wise number of workers who availed employment under Mahatma
Gandhi NREGS since financial year 2020-21 to current financial year 2025-26
(as on 19.03.2026)**

S. No.	States/UTs	Number of workers who availed employment					
		2020-21	2021-22	2022-23	2023-24	2024-25	2025-26
1	Andhra Pradesh	7952471	7737145	7599041	7542774	7523182	6752792
2	Arunachal Pradesh	243521	278558	287823	282304	311382	357364
3	Assam	3572836	3987736	3430173	3347851	2634302	2295427
4	Bihar	5814920	5411860	5775151	5383600	5617876	5600915
5	Chhattisgarh	6017874	5503994	4718431	4413569	4483759	3819569
6	Goa	4365	3478	3862	2186	3192	2508
7	Gujarat	1931861	1843874	1630751	1511621	1306179	1025706
8	Haryana	651129	569854	440703	524003	478817	373839
9	Himachal Pradesh	891622	995654	880712	949218	1026189	728719
10	Jammu And Kashmir	1127905	1085127	989074	993446	1055726	1044077
11	Jharkhand	3204487	3099049	2497483	2559494	2311217	2596851
12	Karnataka	5668569	6361291	5315915	5402381	5170454	3920788
13	Kerala	1882654	1898995	1758623	1661622	1540284	1384371
14	Ladakh	38058	37457	39176	36516	37175	37494
15	Madhya Pradesh	10530733	9568909	7550368	6373186	5772266	5915103
16	Maharashtra	3109789	3688009	3706159	4128113	5111982	5983728
17	Manipur	604230	593711	374635	503268	565779	570099
18	Meghalaya	752426	731124	645192	629087	544506	558616
19	Mizoram	222695	213601	218722	211413	211355	219636
20	Nagaland	418825	463815	491446	468211	216328	282674
21	Odisha	6214748	5553162	5174500	4991241	3376574	3528303
22	Punjab	1184204	1072149	1018291	1015694	984897	888478
23	Rajasthan	11097642	10085964	8807151	8696618	7723309	5941660
24	Sikkim	76985	74550	71020	70327	68677	61466
25	Tamil Nadu	7852828	7995928	7579248	7939116	7433962	6210516
26	Telangana	5428833	4878034	4544958	4062113	4244190	3330688
27	Tripura	833205	852510	819531	842843	813522	762069
28	Uttar Pradesh	11602821	9543614	8367847	8127953	7582510	6174082
29	Uttarakhand	909281	792067	681227	638095	575324	480121

30	West Bengal	11826053	11121629	2020079	9415	0	0
31	Andaman And Nicobar	9532	5715	5387	5025	3523	2422
32	Dn Haveli And Dd	0	0	0	2188	10496	9423
33	Lakshadweep	75	24	101	77	0	0
34	Puducherry	53406	41030	45511	58705	50264	50099
Total		111730583	106089617	87488291	83383273	78789198	70909603

As per NREGASoft

STATEMENT -II

State/UT-wise, details of total funds released under Mahatma Gandhi NREGS since 2020-21 to current financial year 2025-26 (as on 31.01.2026) (Rs. in crore)							
Sl. No.	States/UTs	2025-26	2024-25	2023-24	2022-23	2021-22	2020-21
1	Andhra Pradesh	7203.29	7707.21	7353.67	8008.81	7195.81	10306.30
2	Arunachal Pradesh	586.53	560.70	427.35	578.32	453.74	340.52
3	Assam	1652.77	1929.70	2221.38	2056.49	2223.32	2605.77
4	Bihar	7649.56	6715.83	6200.03	6402.23	5407.37	7288.09
5	Chhattisgarh	2701.47	3354.85	2895.12	3420.39	3894.34	3959.69
6	Goa	2.76	3.70	0.88	5.05	0.04	3.57
7	Gujarat	952.71	1540.54	1802.26	1694.60	1615.24	1478.77
8	Haryana	449.38	590.19	477.87	373.99	723.73	764.55
9	Himachal Pradesh	967.58	1203.28	1000.96	1164.85	976.34	950.39
10	Jammu & Kashmir	1155.58	1151.20	921.60	1051.00	950.14	1152.70
11	Jharkhand	2957.48	2705.64	2922.27	2719.03	3067.88	3434.94
12	Karnataka	3342.36	5709.90	5431.67	6218.59	6034.89	5510.61
13	Kerala	2831.75	3136.44	3532.57	3830.97	3554.85	4286.97
14	Madhya Pradesh	4939.97	6252.03	5891.65	5707.47	8479.09	9088.68
15	Maharashtra	6117.11	4420.32	3041.48	2545.89	2056.46	1605.82
16	Manipur	959.26	581.99	0.95	1086.63	563.11	1307.23
17	Meghalaya	1065.03	1155.09	913.86	1118.77	1123.32	1287.10
18	Mizoram	549.30	611.65	507.96	540.40	550.51	592.16
19	Nagaland	362.69	287.85	641.50	839.76	570.56	484.97
20	Odisha	3502.53	3763.80	4906.78	4707.52	5687.28	5224.03
21	Punjab	970.29	1331.61	1169.84	1182.14	1259.20	1241.07
22	Rajasthan	6076.32	7581.87	8683.98	9648.65	9867.75	8922.22

23	Sikkim	104.75	97.57	112.19	92.71	112.79	110.86
24	Tamil Nadu	6860.83	7585.49	12616.53	9745.72	9648.36	8795.91
25	Telangana	2404.20	3825.31	3520.87	2992.21	4116.10	4122.66
26	Tripura	740.54	1041.70	1043.59	925.34	990.14	1195.23
27	Uttar Pradesh	8787.90	9721.48	9844.25	10650.64	8525.15	12046.50
28	Uttarakhand	420.71	626.43	553.81	792.66	642.60	889.75
29	West Bengal *	0.00	0.00	0.00	1.33	7507.80	11468.51
30	Andaman & Nicobar	2.46	4.44	0.00	9.60	7.68	4.86
31	Dadra & Nagar Haveli Daman & Diu	7.96	9.02	2.21	0.00	0.00	0.00
32	Lakshadweep	0.00	0.32	0.00	24.95	0.30	0.00
33	Puducherry	39.86	40.56	58.77	69.00	13.07	26.84
34	Ladakh	69.33	85.98	62.64	1.62	59.04	22.64
	Total	76434.25	85333.70	88760.50	90207.30	97878.01	110519.93

* Release of funds under the Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) to the State of West Bengal has been stopped since 09th March, 2022 as per the provisions of Section 27 of the Mahatma Gandhi National Rural Employment Guarantee Act, 2005, due to non-compliance with the directives of the Central Government.

INCOME OF SMALL DAIRY AND FISH FARMERS IN ASSAM

5216. MD. RAKIBUL HUSSAIN:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING**

be pleased to State:

- whether the Government has initiated any measures to enhance the income of small dairy and fish farmers in Assam;
- the average annual income of such farmers as per the latest survey conducted by the Government in this regard;

- (c) whether any credit linkage or insurance coverage is available to such farmers; and
- (d) the details of schemes extended to ensure income stability and risk mitigation for such farmers?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) to (d) In order to complement the efforts made by the State and Union Territories to enhance the income of small dairy farmers, the Department of Animal Husbandry and Dairying, Government of India is implementing following programmes in the country including Assam:

1. Rashtriya Gokul Mission is implemented with focus on development and conservation of indigenous bovine breeds, genetic upgradation of bovine population and enhancement of milk production and productivity of bovines thereby making milk production more remunerative to the farmers. Rashtriya Gokul Mission is leading to increase in population of high yielding animals of bovines including indigenous breeds of cattle and buffalo. Under Nationwide Artificial Insemination Programme 23.09 lakh artificial insemination performed covering 17.64 lakh animals and 14.84 lakh dairy farmers in Assam.
2. National Livestock Mission (NLM) aims to create employment generation, entrepreneurship development, increase in per-animal productivity and thus targeting increased production of meat, goat milk, egg and wool under the umbrella scheme Development Programme. The scheme

envisages following three submissions: (i) Sub-Mission on Breed Development of Livestock and Poultry; (ii) Sub-Mission on Feed and Fodder Development and (iii) Sub-Mission on Innovation and Extension.

The Department of Animal Husbandry and Dairying, Government of India is implementing Livestock Insurance under National Livestock Mission to provide protection mechanism to the farmers & livestock owners against any eventual loss of their animals due to death. The farmer's share of premium payment has been reduced to 15% from 20-50% depending upon the caste and region of settlement. The rest 85% will be shared by the Central and State share in the ratio 60:40 for states other than Himalayan and North-eastern region and 90:10 for the Himalayan and North-Eastern region. During the last four years (2021-22 to 2024-25) and current financial years (2025-26) of the implementation of the Livestock Insurance, Government of India has released a sum of Rs.158.79 crore for coverage of 68.64 lakh animals including Assam.

3. Animal Husbandry Infrastructure Development Fund (AHIDF) is implemented to facilitate incentivisation of investments to establish (i) Dairy processing and product diversification infrastructure, (ii) Meat processing and product diversification infrastructure and (iii) Animal Feed Plant (iv) Breed Improvement Technology and Breed Multiplication Farm, (v) Veterinary Vaccine and Drugs production

facilities, (vi) Animal waste to wealth management (Agri-waste Management). Keeping in view of the success of AHIDF, the erstwhile Dairy Processing Infrastructure Development Fund has been subsumed with the AHIDF on 01.02.2024. Now total size of the fund is Rs 29110 cr. The scheme has following main features: (i) Interest Subvention of 3% payable up to 8 years with no ceiling on credit; (ii) Loan up to 90% from lending organizations (All scheduled Banks/ NCDC/ NDDDB/ NABARD/SIDBI) and (iii) Credit Guarantee Fund (Rs. 750 Cr.) for MSME and Dairy Cooperatives up to 25% of credit facility. Till date 13 projects have been approved for Assam with the project cost of Rs 285.86 crore

4. National Programme for Dairy Development (NPDD) is implemented with following 2 components:

- (i) Component "A" of NPDD focuses on creating/strengthening of infrastructure for quality milk testing equipment as well as primary chilling facilities for State Cooperative Dairy Federations/ District Cooperative Milk Producers' Union/ Self Help Groups (SHGs)/ Milk Producer Companies/ Farmer Producer Organizations.

Under NPDD scheme, 6 projects have been approved in Assam with the total project cost of Rs. 11932.16 lakh including Central share of Rs. 9820.87 lakh and out of this an amount of Rs.2689.78 lakh has been released till 19.03.2026. The benefit of the scheme is accruing to all the dairy farmers of the State.

- (ii) Component "B" of the NPDD Scheme "Dairying through Cooperatives" aims to increase sale of milk and dairy products by increasing farmer's access to organized market, upgrading dairy processing facilities and marketing infrastructure and enhancing the capacity of producer owned institutions.
5. Supporting Dairy Cooperatives & Farmer Producer Organisations engaged in dairy activities (SDCFPO): To assist the State Dairy Cooperative Federations by providing interest subvention (regular 2% and additional 2% on prompt repayment) with respect to soft working capital loan to tide over the crisis on account of severely adverse market conditions or natural calamities.
6. Kisan Credit Card (KCC) provide working capital loan to Animal Husbandry and Dairy farmers. Interest Subvention of 1.5% to the banks and Prompt Repayment Incentive of 3% to the farmers are provided up to Rs.2 lakh on working capital requirement towards animal husbandry, dairying and fisheries activities against KCC cards under the "Modified Interest Subvention Scheme (MISS)" of Ministry of Agriculture and Farmers Welfare, Government of India. This helps dairy farmers to invest in better-quality feed, veterinary care, and advanced breeding techniques. As on 31.03.2025, in Assam 13,448 KCC accounts for Animal Husbandry are operational with an outstanding amount of Rs 193.24 Cr.

7. Livestock Health and Disease Control Programme (LHDCP) is implemented to provide for prophylactic vaccination against animal diseases, capacity building of veterinary services, disease surveillance, and strengthening veterinary infrastructure. Also, a new component of Pashu Aushadhi is added under the scheme ensure availability of affordable generic veterinary medicines across the country through Pradhan Mantri Kisan Samridhhi Kendras (PM-KSK) and Cooperative Societies. This will create an ecosystem for Generic Medicines which will be affordable and of good quality. So far, in Assam 2.66 crore vaccinations performed against FMD benefitting 23.96 lakh dairy farmers and 3.48 lakh vaccinations performed against Brucellosis benefitting 2.39 lakh dairy farmers.

The Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying, has been implementing various schemes and programmes—namely the (i) Fisheries and Aquaculture Infrastructure Development Fund (FIDF), (ii) the Pradhan Mantri Matsya Sampada Yojana (PMMSY), and (iii) the Pradhan Mantri Matsya Samridhi Sah Yojana (PM-MKSSY) for the sustainable development of fisheries and aquaculture in the State, including enhancement of the income of fishers and fish farmers.

The Department of Fisheries, Government of India during the last five financial years and current financial year (2020-21 to 2025-26) has accorded approvals to the fisheries and aquaculture development proposals at a total cost

of Rs.543.22 crore with the Central share of Rs. 299.88 crore under the Pradhan Mantri Matsya Sampada Yojana (PMMSY).

The scheme inter-alia provides social security measure to fishers, fish workers through group accidental insurance scheme (GAIS) coverage to both marine and inland fishers and allied fish workers wherein the entire insurance premium amount is shared between the Centre & State in the ratio of 60:40 basis for General States, 90:10 for the Himalayan & North Eastern States and in the case of the Union Territories, the entire premium amount is paid by the Centre. The insurance coverage provided under the PMMSY includes (i) Rs.5,00,000/- against death or permanent total disability, (ii) Rs.2,50,000/- for permanent partial disability and (iii) hospitalization expenses in the event of accident for a sum of Rs. 25,000/-. During the last four years (2021-22 to 2024-25) and current financial years (2025-26) of the implementation of the PMMSY, Central Government has released a sum of Rs.149.07 crores for insurance coverage of 167.33 lakh fishers with an average of 33.46 lakh fishers annually including Assam.

As per the Situation Assessment Survey (SAS) of Agricultural Households in the rural areas of the country conducted by National Statistical Office (NSO), Ministry of Statistics and Programme Implementation (MoSPI) during 77 round (January 2019- December 2019) with reference to the agricultural year July 2018- June 2019, the average monthly income per agricultural household in the Assam is Rs. 10,675. The income includes income from wages, income from

leasing out of land, net receipt from crop production, net receipt from farming of animals and net receipt from non-farm business.

ASSESSMENT OF IMPACT OF NFSM

5217. ADV. GOWAAL KAGADA PADAVI:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether the Government has undertaken any comprehensive assessment of the impact of the National Food Security Mission on the production and productivity of rice, wheat, pulses and coarse cereals in Maharashtra during the last five years, including district-wise performance indicators for tribal districts such as Nandurbar;
- (b) the total area brought under improved seed varieties, integrated nutrient management, and modern agronomic practices under the Mission, along with details of financial allocations in Maharashtra and their utilisation;
- (c) the measurable outcomes achieved in terms of yield improvement, cropping intensity and farmer income enhancement; and
- (d) the future targets and policy measures proposed to further strengthen foodgrain production and nutritional security in tribal and rainfed regions?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

- (a) to (d) The NITI Aayog had undertaken independent evaluations & comprehensive assessment of the Centrally Sponsored Schemes in the

Agriculture and Allied Sectors including the National Food Security & Nutrition Mission (NFSNM) being implemented across the country including Maharashtra. As per the report, the impact of NFSNM is visible and multi-dimensional — from reducing pest-induced losses to improving household food security via productivity improvements and large-scale adoption of better agronomic practices, supported by consistent demonstrations and integrated nutrient management (INM) efforts and has reinforced system-level change. Overall, the mission's impact trajectory is positive and aligns with its overarching objective of improving food security and nutrition in rural India.

NFSNM has been implemented in 34 districts of Maharashtra including tribal districts such as Nandurbar, Palghar, Gadchiroli, Thane, Nashik, Dhule, Chandrapur, Amravati, Yavatmal and Gondia. As reported by the Government of Maharashtra, the state has conducted crop demonstrations for showcasing improved package of practices/ modern agronomic practices in an area of 2,12,728 ha, distributed 51,497 Qtls. & produced 77,642.74 Qtls. of improved seed varieties for Rice, Wheat, Pulses, Coarse cereals and Shree Anna during 2025-26 (upto December,2025). In addition, the state has promoted integrated nutrient management (INM) in an area of 39,971 ha. For the state of Maharashtra, an amount of Rs. 10414.21 Lakhs (Central Share) has been released (as on 19.03.2026) against the allocation of Rs.19149.16 Lakhs (Central Share) during 2025-26 under NFSNM, of which the state has incurred an expenditure of Rs. 9302.49 lakhs.

The production of foodgrains in the country has increased from 3156.16 lakh tonnes in 2021-22 to 3577.32 lakh tonnes in 2024-25 while the productivity of foodgrains has increased from 2425 kg/ha in 2021-22 to 2601 kg/ha in 2024-25. Similarly, in the state of Maharashtra, the production of foodgrains has increased from 166.56 lakh tonnes in 2021-22 to 184.69 lakh tonnes in 2024-25 while the productivity of foodgrains has increased from 1438 kg/ha in 2021-22 to 1574 kg/ha in 2024-25. These gains have contributed toward strengthening farmer's income by improving their yield. The state government of Maharashtra has informed that in Nandurbar district, the total production of food grains (rice, wheat, coarse cereals & pulses) was 266753 tons during 2024-2025.

Under NFSNM, the focus is on Shree Anna and climate-resilient/bio-fortified varieties to strengthen foodgrain production and nutrition in the country including tribal and rainfed regions. Flexibility has been given to the States/UTs to identify districts for implementation of different components of the Mission, subject to inter alia conditions that prioritize districts with low productivity but high potential. Further, Government of India has approved "Dharti Aaba Janjatiya Gram Utkarsh Abhiyan" for a period of five years (2024-25 to 2028-29) to improve socio economic condition of tribal communities. Various components of Krishionnati Yojana including NFSNM are promoted in Forest Right Act (FRA) patta holder's farmers. In addition, Prime Minister Dhan Dhaanya Krishi Yojana has been launched by central government for a period of six years, beginning with 2025-26 to cover 100 districts with low productivity moderate crop intensity and below average credit parameters. Under this scheme, 9 districts of

Maharashtra namely Palghar, Nandurbar, Raigad, Beed, Gadchiroli, Chh. Sambhajinagar, Dhule, Chandrapur and Yavatmal are covered.

SICK INDUSTRIAL UNITS

5218. DR. GANAPATHY RAJKUMAR P.:

Will the Minister of **TEXTILES** be pleased to state:

- (a) whether the Government has any data on the total number of sick industrial units pertaining to textile/weaving industries identified across the country during the last five years and the current year and if so, the details thereof;
- (b) whether the Government has any plans or proposals to revive such sick industrial units across the country and if so, the details thereof;
- (c) the details of the funds earmarked, released and utilised during the said period to revive such sick industrial units, sick industry-wise; and
- (d) the time by which the revival works would be completed and commercial operations likely to be started by these sick industrial units?

THE MINISTER OF TEXTILES (SHRI GIRIRAJ SINGH):

(a) to (d) As per Annual Surveys of Industry, Ministry of Statistics and Programme Implementation (MoSPI), State/UT-wise total number of textiles and apparel factories and number of operational factories is given in the enclosed **Statement**. Ministry of Textiles does not maintain data of sick industrial units separately.

STATEMENT**No. of total Units, operational units in manufacturing of Textiles and Apparels for last 5 years**

		2019-20		2020-21		2021-22		2022-23		2023-24	
State	Description	Number of Factories	Factories in Operation	Number of Factories	Factories in Operation	Number of Factories	Factories in Operation	Number of Factories	Factories in Operation	Number of Factories	Factories in Operation
Andhra Pradesh	Manufacture of Textiles	480	392	451	325	438	301	396	305	365	291
	Manufacture of Wearing Apparel	103	81	95	60	86	56	81	63	86	65
Assam	Manufacture of Textiles	32	31	33	31	32	30	28	28	31	31
	Manufacture of Wearing Apparel	6	6	3	3	4	3	3	3	5	2
Bihar	Manufacture of Textiles	19	18	18	17	17	17	18	13	13	12
	Manufacture of Wearing Apparel	6	6	4	4	5	4	4	4	7	6
Chattisgarh	Manufacture of Textiles	15	15	18	18	20	20	19	19	23	23
	Manufacture of Wearing Apparel	7	7	7	7	7	7	8	8	8	7
Dadra & Nagar	Manufacture of Textiles	359	240	315	226	316	232	366	204	296	209

Havelli and Daman & Diu	Manufacture of Wearing Apparel	38	32	38	33	40	33	34	32	32	32
Delhi	Manufacture of Textiles	110	90	116	75	116	90	95	73	91	87
	Manufacture of Wearing Apparel	401	293	395	246	362	246	371	193	309	238
Goa	Manufacture of Textiles	10	9	9	9	9	9	10	10	9	9
Gujarat	Manufacture of Textiles	2,969	2,143	2,991	2,180	2,839	2,051	2,971	2,257	3,227	2,372
	Manufacture of Wearing Apparel	481	342	448	298	479	296	510	287	579	364
Haryana	Manufacture of Textiles	1,087	774	1,158	893	1,213	904	1,107	833	1,125	896
	Manufacture of Wearing Apparel	818	487	856	529	766	447	704	409	665	440
Himachal Pradesh	Manufacture of Textiles	85	67	81	81	86	62	102	75	86	57
	Manufacture of Wearing Apparel	7	7	6	6	5	5	8	5	5	5
Jammu & Kashmir	Manufacture of Textiles	25	24	30	24	20	19	22	22	24	23

	Manufacture of Wearing Apparel	11	11	11	11	15	15	13	8	11	11
Jharkhand	Manufacture of Textiles	6	5	6	5	5	4	5	5	5	5
	Manufacture of Wearing Apparel	7	7	20	20	15	14	17	17	17	15
Karnataka	Manufacture of Textiles	296	182	272	178	258	215	293	215	308	216
	Manufacture of Wearing Apparel	994	679	975	693	932	672	967	638	985	671
Kerala	Manufacture of Textiles	433	415	439	389	414	404	434	383	405	392
	Manufacture of Wearing Apparel	62	61	62	56	65	61	64	64	66	66
Madhya Pradesh	Manufacture of Textiles	163	154	176	154	183	166	173	160	162	148
	Manufacture of Wearing Apparel	64	64	74	72	64	64	64	64	68	67
Maharashtra	Manufacture of Textiles	1,759	1,151	1,756	1,220	1,764	1,246	1,705	1,221	1,725	1,292
	Manufacture of Wearing Apparel	933	535	1,018	623	998	577	1,055	678	950	632
Manipur	Manufacture of Textiles	3	3	4	4	4	4	6	6	6	6

Mizoram	Manufacture of Textiles	31	31	29	29	29	29	27	27	27	27
	Manufacture of Wearing Apparel	29	29	31	31	31	31	31	31	31	31
Odisha	Manufacture of Textiles	32	32	32	32	34	29	29	25	27	25
	Manufacture of Wearing Apparel	3	3	3	3	4	4	6	5	5	5
Puducherry	Manufacture of Textiles	27	24	29	29	27	27	30	23	25	23
	Manufacture of Wearing Apparel	4	3	4	4	4	3	4	4	4	4
Punjab	Manufacture of Textiles	808	613	801	594	770	557	750	642	743	619
	Manufacture of Wearing Apparel	826	664	845	652	889	780	972	798	974	804
Rajasthan	Manufacture of Textiles	1,257	1,154	1,261	1,187	1,268	1,197	1,292	1,259	1,302	1,147
	Manufacture of Wearing Apparel	351	309	387	279	457	374	487	374	537	450
Tamil Nadu	Manufacture of Textiles	6,250	4,670	6,387	4,806	6,505	4,867	6,468	4,713	6,382	4,552
	Manufacture of Wearing Apparel	4,825	3,828	4,906	3,780	4,955	3,904	4,964	3,770	5,085	3,951

Telangana	Manufacture of Textiles	225	134	229	179	161	140	176	146	239	183
	Manufacture of Wearing Apparel	54	38	56	24	33	13	22	22	25	20
Tripura	Manufacture of Textiles	3	3	3	1						
Uttar Pradesh	Manufacture of Textiles	959	702	972	704	1,013	763	1,102	891	1,174	1,010
	Manufacture of Wearing Apparel	1,190	779	1,170	761	1,538	1,067	1,662	1,190	1,917	1,536
Uttarakhand	Manufacture of Textiles	46	46	31	22	30	25	39	37	44	36
	Manufacture of Wearing Apparel	7	6	6	6	7	6	7	7	7	7
West Bengal	Manufacture of Textiles	505	417	524	441	469	354	459	381	484	386
	Manufacture of Wearing Apparel	346	323	404	356	400	324	486	447	442	329
All India	Manufacture of Textiles	17,996	13,539	18,174	13,855	18,047	13,767	18,126	13,979	0	0
	Manufacture of Wearing Apparel	11,573	8,598	11,825	8,557	12,163	9,007	12,546	9,122	0	0

Source : E Sankhyiki Portal of Ministry of Statistics and Program Implementation

Note 1: Others* - Factories with fixed assets but not maintaining its staff and not having production for 3 years, or non-existence, or de-registration, or out of coverage etc.]

Note 2: The above data pertains to the data coverage of the Annual Survey of Industries which extends to the entire Factory Sector

comprising industrial units (called factories) registered under the Sections 2(m)(i) and 2(m)(ii) of the Factories Act, 1948, wherein a 'Factory', which is the primary statistical unit of enumeration for the ASI

DISCRIMINATION AGAINST NORTH-EASTERN PERSONS

5219. SHRI GAURAV GOGOI:

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) whether the Government has taken cognizance of incidents of hate speech, racial slurs, harassment and discrimination against persons from the North-Eastern States reported from various parts of the country during the last five years;
- (b) whether the Government maintains data on complaints, FIRs registered, cases investigated and action taken in such instances, if so, the details thereof, year and State-wise;
- (c) the specific measures taken to prevent such incidents, ensure timely registration of cases and provide protection and redressal to victims; and

- (d) whether the Government proposes to strengthen existing legal, institutional or awareness mechanisms to address racial discrimination and promote social inclusion of people from the North-Eastern region?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a) to (d) 'Police' and 'Public Order' are State subjects as per the Seventh Schedule to the Constitution of India. The State Governments are responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through their law enforcement agencies.

National Crime Records Bureau (NCRB) compiles and publishes information on Crimes, received from States/Union Territories, in its publication "Crime in India". The published reports are available till the year 2023. Data on incidents of hate speech, racial slurs, harassment and discrimination against persons from the North-Eastern States is not maintained centrally.

There are provisions under the existing laws to take action against hate comments/ gestures and racial acts against the persons, including those from North-Eastern Region.

The Government of India has taken various steps to ensure safety and security of people from North-Eastern Region residing in different parts of India such as issuance of advisories to the States/ UT Governments regarding action plan for providing security to people from North-Eastern Region, appointment of Nodal Officers in States/UTs to address the grievances of people from the North-Eastern Region, sensitization of enforcement agencies to take appropriate

action in case of harassment, setting up of Special Police Unit for North East Region (SPUNER) in Delhi Police, launching of special helpline numbers and dedicated email ID for lodging complaint/ grievances by NE people, etc.

The Chief Secretaries, Administrators and DGPs of all States/ UTs have also been advised to sensitize police personnel in their States about relevant legal provisions available in cases of racial discrimination against the persons of North-East and to replicate the best practices undertaken by Delhi Police in their respective States/UTs.

Moreover, pursuant to judgement dated 14.12.2016 of Hon'ble Supreme Court of India in the W.P. (Civil) No. 103 of 2014, a three-member Monitoring Committee has been set up by the Ministry of Home Affairs with two members and one special invitee belonging to North East Region for monitoring of issues and redressal of grievances relating to racial discrimination faced by people from North-East residing in different parts of the country. Meetings of the Committee are held regularly.

हथकरघा बुनकरों को रियायत

5220. श्री अरुण कुमार सागर:

क्या वस्त्र मंत्री यह बताने की कृपा करेंगे कि;

- (क) विगत पांच वर्षों और वर्तमान वर्ष के दौरान सरकार को हथकरघा बुनकर सहकारी समितियों और अन्य संगठनों से और अधिक रियायतों की मांग करते हुए राज्य-वार अब तक कितने अभ्यावेदन प्राप्त हुए हैं;
- (ख) सरकार द्वारा इन पर की गई कार्रवाई का ब्यौरा गया है;

- (ग) हथकरघा बुनकरों को वर्तमान में प्रदान की जा रही रियायतों का ब्यौरा क्या है; और
- (घ) पिछड़े क्षेत्रों के कितने हथकरघा बुनकरों को अब तक ऐसी रियायतों से लाभ हुआ है?

वरत्र मंत्री (श्री गिरिराज सिंह):

(क) से (घ) राष्ट्रीय हथकरघा विकास कार्यक्रम के विभिन्न घटकों के तहत वित्तीय सहायता के प्रस्ताव राज्य सरकारों और अन्य संगठनों से प्राप्त होते हैं। योजना के दिशा-निर्देशों के अनुसार इन प्रस्तावों की जांच की जाती है और योजनाओं के तहत उपलब्ध बजट को ध्यान में रखते हुए वित्तीय सहायता का विस्तार किया जाता है। चालू वर्ष तथा पिछले पांच वर्षों के दौरान वित्तीय सहायता प्राप्त हथकरघा क्लस्टरों और मार्केटिंग कार्यक्रमों की राज्य-वार संख्या का ब्यौरा संलग्न **विवरण** में दिया गया है। हथकरघा बुनकरों को उचित मूल्य पर यॉर्न उपलब्ध कराने के लिए देशभर में कच्चा माल आपूर्ति योजना भी कार्यान्वित की जा रही है।

इन योजनाओं के तहत हथकरघा संगठनों/बुनकरों के लिए निम्न प्रकार के लाभ उपलब्ध हैं:-

- i. रियायती ऋण/बुनकर मुद्रा योजना के तहत, व्यक्तिगत बुनकर/बुनकर उद्यमी के लिए ऋण राशि के 20% की दर से अधिकतम 25,000/- रुपये मार्जिन मनी सहायता और हथकरघा संगठनों के लिए अधिकतम 20 लाख रुपये, हथकरघा संगठनों के लिए ऋण पर 7% तक ब्याज सहायता और क्रेडिट गारंटी शुल्क, तीन वर्षों की अवधि के लिए प्रदान किया जाता है।
- ii. हथकरघा संवर्धन सहायता (एचएसएस) के तहत हथकरघा बुनकरों/कामगारों को करघे/सहायक उपकरण को अपग्रेड करने के लिए वित्तीय सहायता प्रदान की जाती है ताकि फैब्रिक और उत्पादकता की गुणवत्ता में सुधार हो सके और कठिन श्रम को भी कम किया जा सके। एचएसएस मदों की लागत शेयर भारत सरकार द्वारा 90% और लाभार्थी द्वारा 10% के अनुपात में होती है।
- iii. व्यक्तिगत वर्कशेड के निर्माण के लिए बीपीएल/एससी/एसटी/महिलाओं/दिव्यांग लाभार्थियों के लिए 100% भारत सरकार द्वारा और अन्य लाभार्थियों के लिए शेयरिंग पैटर्न - भारत सरकार द्वारा 75% और लाभार्थी द्वारा 25%।

- iv. लाइटिंग यूनिट (सोलर लाइटिंग सिस्टम सहित) की खरीद के लिए, हथकरघा बुनकरों/कामगारों को वित्तीय सहायता प्रदान की जाती है। लाइटिंग यूनिट की लागत शेयर भारत सरकार द्वारा 90% और लाभार्थी द्वारा 10% के अनुपात में होती है।
- v. कच्चा माल आपूर्ति योजना (आरएमएसएस) के तहत सभी प्रकार के यार्न के लिए माल भाड़ा शुल्क की प्रतिपूर्ति की जाती है; और कॉटन हैंक यार्न, घरेलू सिल्क, ऊन और लिनन यार्न तथा प्राकृतिक फाइबर के मिश्रित यार्न के लिए मात्रात्मक सीमा के साथ 15% मूल्य का सब्सिडी घटक भी उपलब्ध है।

विवरण

पिछले पांच वर्षों 2020-21 से 2024-25 और चालू वर्ष 2025-26 (28.02.2026 तक) के दौरान वित्तीय सहायता प्राप्त हथकरघा क्लस्टरों और मार्केटिंग कार्यक्रमों की राज्य-वार संख्या

क्र.सं.	राज्य/संघ राज्य क्षेत्र	वित्तीय सहायता प्राप्त हथकरघा क्लस्टर	वित्तीय सहायता प्राप्त हथकरघा मार्केटिंग कार्यक्रम
पूर्वी क्षेत्र			
1	अरुणाचल प्रदेश	22	33
2	असम	29	103
3	बिहार	19	17
4	झारखंड	2	6
5	मणिपुर	34	52
6	मेघालय	3	-
7	मिजोरम	18	37
8	नागालैंड	4	56
9	ओडिशा	5	22
10	सिक्किम	1	22
11	त्रिपुरा	12	31
12	पश्चिम बंगाल	13	15
कुल पूर्वी क्षेत्र		162	394
पश्चिमी क्षेत्र			
13	छत्तीसगढ़	5	6
14	गुजरात	5	-
15	गोवा	-	2

16	मध्य प्रदेश	8	26
17	महाराष्ट्र	7	6
कुल पश्चिमी क्षेत्र		25	40
उत्तरी क्षेत्र			
18	हरियाणा	-	2
19	हिमाचल प्रदेश	9	11
20	जम्मू और कश्मीर	2	13
21	लद्दाख	-	3
21	पंजाब	-	2
22	राजस्थान	2	7
23	उत्तराखंड	-	8
24	उत्तर प्रदेश	38	54
कुल उत्तरी क्षेत्र		51	100
दक्षिणी क्षेत्र			
25	आंध्र प्रदेश	44	40
26	कर्नाटक	2	25
27	केरल	15	7
28	पुडुचेरी	-	2
29	तमिलनाडु	34	29
30	तेलंगाना	26	22
कुल दक्षिणी क्षेत्र		121	125
कुल योग		359	659

FEATURES OF NAMO DRONE DIDI SCHEME

5221. DR. BACHHAV SHOBHA DINESH:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- the main features, objectives and launching time of the Namu Drone Didi Scheme in the country;
- whether the scheme has been implemented in all districts and villages of Maharashtra, if so, the current status thereof, district-wise;

- (c) the number of women or Women Self-Help Groups (SHGs) provided with drones under the scheme in the country;
- (d) the specific details relating to the Dhule Lok Sabha Constituency in Maharashtra;
- (e) the target fixed for Maharashtra under the scheme;
- (f) the targets fixed for Yavatmal and Washim districts under the scheme; and
- (g) the number of women or SHGs in the Dhule Lok Sabha Constituency who have directly benefitted under the scheme so far?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

(a) to (g) Government has approved 'Namo Drone Didi' as Central Sector Scheme with an outlay of Rs. 1261 Crores for the period from 2023-24 to 2025-26 for providing drones to the selected Women Self Help Groups (SHGs) for providing rental services to farmers for agriculture purpose (application of fertilizers and pesticides). As per the information provided by the Department of Fertilizers, Lead Fertilizer Companies (LFCs) have distributed 500 drones under the Namo Drone Didi Scheme.

All these drone didis have been provided training at the Remote Pilot Organisations (RPTOs) authorised by DGCA. The district-wise details of drones distributed in Maharashtra and SHG members trained as drone pilots are given in the enclosed **Statement**.

The Committee at State level with members drawn from Department of Agriculture/Agricultural Engineering of the State, Rural Development, State

Mission Directorate of Deendayal Antyodaya Yojana - National Rural Livelihoods Mission (DAY-NRLM), State Cooperative Department, Lead Banks/ National Bank for Agriculture & Rural Development (NABARD), representatives of Lead Fertilizer Company (LFC) nominated for the state, Indian Council of Agricultural Research (ICAR)/State Agricultural Universities (SAUs)/Krishi Vigyan Kendras (KVKs) is responsible for selection of appropriate clusters for drone usage, selection of the progressive women SHGs under DAY - NRLM in the States in the identified clusters for providing drones, selection of members of the women SHGs for drone pilot and drone assistant training, assessment of district-wise drone usage, identification of existing gap, availability and future requirements of drone usage, providing/ensuring business to selected Women SHGs in coordination with the LFCs and Pesticide companies etc.

STATEMENT

District-wise details of drones distributed in Maharashtra and SHG members trained as drone pilots

S.NO	District	No. of SHGs supplied with drones and provided training in Maharashtra
1	Ahmednagar	06
2	Akola	02
3	Amravati	01
4	Beed	03
5	Bhandara	01
6	Buldhana	01
7	Chandrapur	01
8	Chatrapati Sambhajnagar	01
9	Dharasiv	03

10	Dhule	02
11	Gadchiroli	01
12	Hingoli	01
13	Jalgaon	01
14	Jalna	02
15	Kolhapur	05
16	Latur	01
17	Nandurbar	01
18	Nasik	04
19	Palghar	01
20	Parbhani	02
21	Pune	05
22	Raigad	01
23	Sangli	04
24	Satara	03
25	Sindhudurg	01
26	Solapur	04
27	Wardha	01
28	Washim	01

कृषि विस्तार सेवाएं

5222. श्री आदित्य यादव:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने इस ओर ध्यान दिया है कि उत्तर प्रदेश के बदायूं जिले में कृषि विस्तार सेवाओं की गंभीर चूक, प्रशिक्षित कृषि अधिकारियों की कमी और कार्य न कर रहे कृषि विज्ञान केंद्र तथा आधुनिक कृषि तकनीकों के संबंध में जागरूकता कार्यक्रमों की कमी के परिणामस्वरूप पारंपरिक कृषि पद्धतियों पर निरंतर निर्भरता, रासायनिक उर्वरकों का अत्यधिक उपयोग और भू-जल की कमी हो रही है और इससे छोटे और सीमांत किसान, जो कृषि कार्यबल का बड़ा हिस्सा है, की आय में कमी आई है;

(ख) यदि हां, तो तत्संबंध में पूर्ण और लंबित कृषि विस्तार सेवाओं तथा अधिकारियों की भर्ती का ब्यौरा क्या है और किसानों के लिए कितने प्रशिक्षण कार्यक्रम आयोजित किए गए हैं तथा उनके प्रतिभागियों का ब्यौरा तथा कृषि अभिलेख के डिजिटलीकरण की स्थिति सहित, उचित कृषि तकनीकों के कार्यान्वयन और जैविक खेती की पहलों और उक्त जिले में इस संबंध में कवर किए गए क्षेत्र तथा किसान उत्पादक संगठनों को प्रदान की गई वित्तीय सहायता का ब्यौरा क्या है; और

(ग) यदि नहीं, तो इसके क्या कारण हैं?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) और (ख) भारत सरकार द्वारा वर्ष 2005-06 से देश में विकेंद्रीकृत और किसान-हितैषी कृषि विस्तार प्रणाली को बढ़ावा देने के लिए 28 राज्यों और 5 केंद्र शासित प्रदेशों के 734 जिलों में "विस्तार सुधारों के लिए राज्य विस्तार कार्यक्रमों को सहायता" (आत्मा) नामक एक केंद्र प्रायोजित योजना कार्यान्वित की जा रही है (इसमें बदायूं जिले सहित उत्तर प्रदेश के सभी 75 जिले शामिल हैं)। इस योजना का उद्देश्य राज्य सरकारों के प्रयासों का समर्थन करना और कृषि एवं संबद्ध क्षेत्रों के विभिन्न विषयगत क्षेत्रों में नवीनतम कृषि प्रौद्योगिकियों और बेहतर कृषि पद्धतियों (आधुनिक कृषि तकनीकों के उपयोग सहित) को किसानों तक पहुंचाना है, ताकि विभिन्न विस्तार गतिविधियों जैसे किसान प्रशिक्षण, प्रदर्शन, एक्सपोजर विजिट, किसान मेला, किसान समूहों का मोबिलाइजेशन और फार्म स्कूल का आयोजन आदि के माध्यम से कृषि का आधुनिकीकरण किया जा सके।

पिछले तीन वर्षों अर्थात् वर्ष 2022-23 से 2024-25 के दौरान, उत्तर प्रदेश राज्य में आत्मा योजना के अंतर्गत विभिन्न विस्तार गतिविधियों के माध्यम से 1.61 करोड़ से अधिक किसानों को लाभ मिला है। उत्तर प्रदेश सरकार द्वारा दी गई जानकारी के अनुसार, वर्ष 2025-26 के दौरान बदायूं जिले में किसान एक्सपोजर, किसान मेला, किसान गोष्ठी, किसान पाठशाला और विकसित कृषि संकल्प अभियान के अंतर्गत आयोजित 876 कार्यक्रमों के माध्यम से 73435 किसानों को लाभ प्राप्त हुआ है।

उत्तर प्रदेश के बदायूं जिले में भारतीय कृषि अनुसंधान परिषद (आई.सी.ए.आर.) द्वारा दो कृषि विज्ञान केंद्र (के.वी.के.) स्थापित किए गए हैं (एक उझानी ब्लॉक में और दूसरा समरेर ब्लॉक में)। दोनों के.वी.के. प्रचालन में हैं। इन के.वी.के. ने वर्ष 2024-25 के दौरान बदायूं जिले के 17096 किसानों के बीच आधुनिक कृषि तकनीकों के प्रसार के लिए 853 फ्रंटलाइन प्रदर्शन और 3974 विभिन्न विस्तार गतिविधियां आयोजित कीं, जिनमें जागरूकता कार्यक्रम भी शामिल थे। इसके अलावा, इसी वर्ष के.वी.के. ने 4146 किसानों की भागीदारी के साथ विभिन्न आधुनिक कृषि तकनीकों पर 189 प्रशिक्षण कार्यक्रम आयोजित किए। साथ ही, के.वी.के. ने 462.59 क्विंटल गुणवत्तापूर्ण बीज और बागवानी फसलों के 1.02 लाख रोपण सामग्री का उत्पादन किया और किसानों को आधुनिक कृषि तकनीकों को अपनाने में सुविधा प्रदान करने के लिए इन्हें उपलब्ध कराया।

उत्तर प्रदेश सरकार द्वारा दी गई जानकारी के अनुसार, कृषि विस्तार सेवाओं के अंतर्गत, जिले के 15 अलग-अलग ब्लॉकों में 12 राजकीय कृषि बीज एवं कृषि रक्षा भंडार और 3 बहुउद्देशीय बीज भंडार एवं प्रौद्योगिकी प्रसार केंद्र स्थापित किए गए हैं। ये भंडार किसानों के बीच बेहतर कृषि पद्धतियों को बढ़ावा देने और उनका प्रसार करने में महत्वपूर्ण भूमिका निभाते हैं, जिससे फसल उत्पादकता में सुधार और सतत खेती को बढ़ावा मिलता है। वर्तमान में जिले के कृषि विभाग में एक प्रथम श्रेणी और एक द्वितीय श्रेणी अधिकारी कार्यरत हैं। इसके अतिरिक्त, जिले के कृषि विभाग में चार वरिष्ठ तकनीकी सहायक (समूह-ए) अधिकारी भी हैं। वर्ष 2023 से जिले के 885412 गटा (भूमि पार्सल) में डिजिटल फसल सर्वेक्षण किया जा रहा है। किसानों द्वारा उगाई जाने वाली फसलों के बारे में सटीक जानकारी प्राप्त करने के लिए यह सर्वेक्षण खरीफ, रबी और जायद सीजन में वर्ष में तीन बार किया जाता है।

उत्तर प्रदेश सरकार ने बताया है कि जैविक खेती पहल के तहत कुल 3,000 हेक्टेयर भूमि पर खेती की जा रही है, जिसमें से 2,000 हेक्टेयर यूपी-डीएसपी योजना के अंतर्गत है, जबकि 1,000 हेक्टेयर भूमि में कृषि विभाग द्वारा खेती शुरू की गई है। वित्तीय वर्ष 2023-24 में, बदायूं किसान उत्पादक कंपनी लिमिटेड को जिले के कादरचौक ब्लॉक में बीज प्रसंस्करण संयंत्र स्थापित

करने के लिए राज्य कृषि विभाग द्वारा 60 लाख रुपये की वित्तीय सहायता प्रदान की गई है। इसके अतिरिक्त, वित्तीय वर्ष 2021-22 से 2025-26 तक, जिले के 20 विभिन्न एफ.पी.ओ. के लिए कृषि मशीनरी बैंक (कृषि मशीनीकरण) की स्थापना हेतु अब तक कुल 2.32 करोड़ रुपये की सब्सिडी आवंटित की जा चुकी है।

(ग) उपरोक्त स्थिति को देखते हुए यह प्रश्न नहीं उठता।

TARGET ACHIEVED UNDER NAMO DRONE DIDI SCHEME

5223. SHRI SASIKANTH SENTHIL:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the Ministry has achieved the target of training women from Self-Help Groups (SHGs) under the 'Namo Drone Didi' scheme for agricultural services, if so, the details thereof;
- (b) the number of drones currently operational under the management of these women-led groups, State-wise;
- (c) whether there is a provision for providing interest-free loans and technical support for the maintenance and repair of these drones in remote villages, if so, the details thereof; and
- (d) the details of the increase in average household income reported by the participating SHGs since the inception of the programme?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

- (a) to (d) Government has approved 'Namo Drone Didi' as Central Sector Scheme with an outlay of Rs. 1261 Crores for the period from 2023-24 to 2025-

26 for providing drones to the selected Women Self Help Groups (SHGs) for providing rental services to farmers for agriculture purpose (application of fertilizers and pesticides). Central Financial Assistance @ 80% of the cost of drone and accessories/ancillary charges up to a maximum of Rs. 8.0 lakhs is provided to the women SHGs for purchase of drones. The Cluster Level Federations (CLFs) of SHGs may raise the balance amount (total cost of procurement minus subsidy) as loan under National Agriculture Infra Financing Facility (AIF) with interest subvention @ 3%.

Under the Namo Drone Didi scheme, the drones are supplied as a package, which consists of basic drone with spray assembly for spraying liquid fertilizers and pesticides. The package includes additional 4 spare battery sets, one spare propeller set, nozzle set, dual channel fast battery charger, battery charger hub, 15 days training for drone pilot, drone assistant training, one-year comprehensive insurance, 2 years annual maintenance contract and applicable GST. The 15 days drone pilot training programme include compulsory training for securing drone pilot licence, preparation for flying, minor repair and maintenance and hands on practice for handling drones for spraying of pesticides and liquid fertilizers.

As per the information provided by the Department of Fertilizers, Lead Fertilizer Companies (LFCs) have distributed 500 drones under the Namo Drone Didi Scheme to drone didis of SHGs in 2023-24. All these drone didis have been provided training at the Remote Pilot Organisations (RPTOs) authorised by DGCA. The State wise details are given in the enclosed **Statement**.

Agricultural Development and Rural Transformation Centre (ADRTC), Bangalore have carried out a study on economics and business viability of drone operations on these 500 drones provided by LFCs under Namu Drone Didi scheme. The study indicates that the SHGs earlier were primarily engaged in agriculture and allied activities and the drones provided to them has expanded their niche to modern agricultural practices through drone technology, enhancing their efficiency and productivity. Overall, the adoption of drones has diversified SHG activities, improved agricultural practices, and increased income opportunities for women in rural communities.

STATEMENT

State wise details of SHGs who have been provided drones by the LFCs

S.No	State Name	No. of SHGs
1	Andhra Pradesh	96
2	Assam	9
3	Bihar	5
4	Chhattisgarh	12
5	Gujarat	18
6	Haryana	22
7	Himachal Pradesh	4
8	Jharkhand	1
9	Karnataka	82
10	Kerala	2
11	Madhya Pradesh	34
12	Maharashtra	30

13	Odisha	12
14	Punjab	23
15	Rajasthan	19
16	Tamil Nadu	17
17	Telangana	72
18	Uttar Pradesh	32
19	Uttarakhand	3
20	West Bengal	7
	Grand Total	500

WATERSHED DEVELOPMENT COMPONENT OF PMKSY

5224. SHRI TAMILSELVAN THANGA:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether it is true that the Union Government has amalgamated the earlier implemented Integrated Watershed Management Programme (IWMP) as the Watershed Development Component of Pradhan Mantri Krishi Sinchayee Yojana (WDC-PMKSY) in 2015-16 and again as WDC-PMKSY 2.0 from 2021;
- (b) if so, the details thereof;
- (c) the purpose for which the WDC-PMKSY 2.0 is being implemented;
- (d) the funding pattern for the projects;
- (e) the total amount spent on the scheme during the last three years, State-wise; and

- (f) the total number of peoples/institutions have benefitted under this scheme during the last five years, State-wise?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

(a) to (c) Since 2009-10, the Department of Land Resources (DoLR) has been implementing Integrated Watershed Management Programme (IWMP) for the development of rainfed / degraded areas. In 2015-16, IWMP was amalgamated as the Watershed Development Component (WDC) of Pradhan Mantri Krishi Sinchayee Yojana (PMKSY). Under WDC-PMKSY-1.0 (projects sanctioned during 2009-10 to 2014-15), DoLR supported implementation of 6382 watershed projects covering an area of 2.95 crore hectare in 27 States and UTs of J&K and Ladakh. The period of WDC-PMKSY 1.0 projects got over in March, 2022.

On 15.12.2021, Government approved the continuation of programme as WDC-PMKSY 2.0 for the period of 2021-22 to 2025-26 with a physical target of 49.5 lakh ha and indicative financial outlay of Rs. 8,134 crore, as the Central share. Under WDC-PMKSY 2.0, a total of 1220 watershed projects covering an area of 52.95 lakh ha at a total cost of Rs.12404 crore have been sanctioned to all States and UTs of J&K and Ladakh. An amount of Rs. 6079.31 crore of Central share has been released to them from 2021-22 to 2025-26 (as on 18.03.2026).

The activities being undertaken under this programme *inter alia* include ridge area treatment, drainage line treatment, soil and moisture conservation, rain water harvesting, nursery raising, afforestation, horticulture, pasture

development, improvement in livelihood/income potential of land etc. These activities are aimed for resource conservation, resource generation and sustainable resource utilization. WDC-PMKSY, through these interventions, seeks to ensure sustainable development through improved natural resource management and better resilience of farmers to climate change.

(d) Under WDC-PMKSY 2.0, the funding pattern between the Centre and States is 60:40 and for North Eastern Region States and the Hilly States of Himachal Pradesh & Uttarakhand, it is 90:10 and for UT of Jammu & Kashmir and UT of Ladakh, it is 100%.

(e) The State-wise details of Central share released under WDC-PMKSY 2.0 during the last three years are given in the enclosed **Statement-I**.

(f) WDC-PMKSY is an area development programme and all the people of the project areas are benefitted through the activities and interventions carried out in the project areas under the programme. However, the State-wise details of farmers benefitted and mandays of employment generated reported under WDC-PMKSY 2.0, from 2022-23 to 2025-26 (Q3) are given in the enclosed **Statement-II**.

STATEMENT- I

Details of Central share released under WDC-PMKSY 2.0 during 2022-23 to 2024-25

S. No.	State	Funds released (Rs. in Cr.)
1	Andhra Pradesh	133.87
2	Arunachal Pradesh	360.51

3	Assam	207.26
4	Bihar	83.49
5	Chhattisgarh	187.39
6	Goa	8.32
7	Gujarat	257.04
8	Haryana	23.36
9	Himachal Pradesh	68.60
10	Jharkhand	105.22
11	Karnataka	305.20
12	Kerala	27.23
13	Madhya Pradesh	479.89
14	Maharashtra	421.73
15	Manipur	36.37
16	Meghalaya	85.77
17	Mizoram	131.64
18	Nagaland	77.55
19	Odisha	290.84
20	Punjab	16.13
21	Rajasthan	497.61
22	Sikkim	34.75
23	Tamil Nadu	171.14
24	Telangana	90.74
25	Tripura	66.36
26	Uttar Pradesh	195.48
27	Uttarakhand	107.97
28	West Bengal	151.98
29	J&K(UT)	127.28
30	Ladakh(UT)	32.19
	G. Total	4782.91

STATEMENT- II

State-wise details of Farmers benefitted and Mandays of employment generated under WDC-PMKSY 2.0, from 2022-23 to 2025-26 (Q3)

S. No.	State Name	No. of farmers benefitted	No. of man-days generated
1	Andhra Pradesh	30338	487,843
2	Arunachal Pradesh	16573	1,999,723
3	Assam	159469	2,524,192
4	Bihar	66731	212005
5	Chhattisgarh	31758	569735
6	Goa	1480	21372
7	Gujarat	51665	405117
8	Haryana	4778	48605
9	Himachal Pradesh	44796	392309
10	Jharkhand	123311	607927
11	Karnataka	281341	1,652,973
12	Kerala	52102	86750
13	Madhya Pradesh	35937	2362065
14	Maharashtra	140345	819,799
15	Manipur	2607	147201
16	Meghalaya	18350	637,451
17	Mizoram	13297	39705
18	Nagaland	6567	484519
19	Odisha	142983	2,426,268
20	Punjab	25198	83,993
21	Rajasthan	139067	2,999,905
22	Sikkim	11564	387,038
23	Tamil Nadu	113051	595452
24	Telangana	6159	23,910

25	Tripura	10108	488,764
26	Uttarakhand	45969	1,220,768
27	Uttar Pradesh	161768	1,230,165
28	West Bengal	65079	300,792
29	UT of J &K	133603	502,695
30	UT of Ladakh	42691	33092
Grand Total		19,78,685	2,37,92,133

FISHERIES DEVELOPMENT IN HIMACHAL PRADESH

5225. SHRI ANURAG SINGH THAKUR:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) the data on annual fish production, fish seed production and total funds released under Centrally sponsored, central Sector Schemes, National Fisheries Development Board (NFDB) for the fisheries sector in Himachal Pradesh, year-wise since 2021-22;
- (b) whether the Government is aware that Gobind sagar Reservoir at Bhakra Dam and Maharana Pratap Sagar Reservoir or Pong Dam Lake in Himachal Pradesh possess considerable untapped potential for extensive fishing, cage culture and commercial aquaculture activities benefitting local fisher communities;

- (c) if so, the steps taken or to be taken by the Government to promote, develop, and expand fishing activities, landing infrastructure, and livelihoods of fisher communities in these two major reservoirs;
- (d) the total funds allocated and utilised for the integrated development of reservoirs under the Blue Revolution Scheme, reservoir and State-wise; and
- (e) the projected fish production targets and timeline envisaged by the Government for fully harnessing the fishing and aquaculture potential of reservoirs?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) The Department of Fisheries, Government of India since FY 2020-21 is implementing the flagship Pradhan Mantri Matsya Sampada Yojana (PMMSY) across all States and Union Territories including in the State of Himachal Pradesh. The Department of Fisheries, Government of India since inception of PMMSY has accorded approvals to the fisheries development projects of Government of Himachal Pradesh worth ₹15,548.08 lakh with a central share of ₹7,947.31 lakh under the PMMSY. In addition, under the Fisheries and Aquaculture Infrastructure Development Fund(FIDF), a proposal for establishment of a State-of-the-Art Fisheries Training Centre at Gagret, District Una at a cost of ₹5.17 crore has also been approved. It is reported that the State of Himachal Pradesh has witnessed a steady increase in fish production, mainly due to expansion of trout farming in high-altitude regions and carp farming in

reservoir belts. The annual fish production, fish seed production, and funds released under CSS, CS components, and NFDB since 2021-22 as reported by the Government of Himachal Pradesh are furnished below:

Financial Year	Fish Production (MT)	Carp Seed (Spawn in lakhs)	Trout Seed (Eyed Ova in lakhs)	CSS – PMMSY (₹ in lakh)	CS – PMMSY (₹ in lakh)	NFDB (₹ in lakh)
(i)	(ii)	(iii)	(iv)	(v)	(vi)	(vii)
2021–22	16,015.81	702.21	50.00	1,264.82	25.70	33.18
2022–23	17,026.09	671.31	42.00	1,309.62	0.00	29.30
2023–24	17,721.64	629.49	54.00	562.43	0.00	8.18
2024–25	19,019.83	773.56	60.00	1,476.25	25.70	69.03
2025–26 (up to February 2026)	16,861.06	430.70	30.00	0.00	0.00	8.48

(b) to (e) Yes. In order to harness the potential of Gobind Sagar, Maharana Pratap Sagar Reservoirs in a sustainable manner, Governmental assistance is provided under the fisheries development schemes for promotion of capture fisheries through cooperatives and promotion of cultured based fisheries. To promote commercial Pangasius culture, a total 48 cages (24 in each reservoir) have been installed, and to promote and expand fishing activities, 15 landing centres in Pong Dam and 8 landing centres in Gobind Sagar have been established. The Governmental assistance is also provided for procurement of boats and nets to 697 fishermen, while 9208 fishermen in the State are provided with close season assistance in the last three years. In addition, insurance cover of ₹5.00 lakh (death/permanent disability) and ₹2.50 lakh (partial disability) is

extended to the fishers, fingerling stocking, cage culture, and closed season are also implemented to sustain fisheries resources.

The Government of Himachal Pradesh further reported that under the Blue Revolution scheme implemented during FY2015-16 to 2019-20, Himachal Pradesh received the Central share of ₹3727.47 lakh and this central share was fully utilised. It is reported that supporting seed stocking, development of hatcheries, cage culture, landing centres, and ice plants, funds were allocated for reservoir fisheries development, including ₹126.40 lakh for Gobind Sagar, ₹171.20 lakh for Kol Dam and ₹160.00 lakh for Pong Dam. The Government of Himachal Pradesh has reported that the projected fish production target of 600 metric tonne annually is set for each of Gobind Sagar and Maharana Pratap Sagar reservoirs for the next five years through integrated stocking and conservation measures.

SHE MARTS FOR RURAL WOMEN-LED ENTERPRISES

5226. SHRI EATALA RAJENDER:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the steps taken by the Government for Self Help Entrepreneur Marts (SHE-Marts) for Rural Women-led Enterprises in the country;
- (b) whether the Government propose to help women take the next step from credit-led livelihoods to being owners of enterprises, if so, the details thereof;

- (c) whether SHE Marts will be set up as community-owned retail outlets within the cluster level federations through enhanced and innovative financing instruments; and
- (d) if so, the details thereof along with the present status of funds sanctioned and spent?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

(a) The Government has announced the setting up of Self Help Entrepreneur (SHE) Marts as a new initiative to strengthen market access for rural women-led enterprises under the Self Help Group (SHG) ecosystem. These marts are envisaged as structured retail platforms where products made by SHG members can be showcased and sold directly to the consumers. The initiative is aimed at creating stronger market linkages, improving visibility of local products, strengthening SHG institutions, and enabling women entrepreneurs to expand and scale their businesses.

(b) Yes, the Government has proposed measures to support women in transitioning from credit-linked livelihood activities to becoming owners of enterprises. Under Deendayal Antyodaya Yojana-National Rural Livelihoods Mission, the SHE-Marts initiative provides market access and capacity-building so that women can establish sustainable enterprises.

(c) and (d) Yes, Government has announced to set up SHE-Marts as community-owned retail outlets within the cluster level federations through

enhanced and innovative financing instruments. No funds has been sanctioned/spent so far.

WOMEN PRADHANS IN PANCHAYATI RAJ INSTITUTIONS

5227. CAPTAIN BRIJESH CHOWTA:

SHRI TANGELLA UDAY SRINIVAS:

SHRI ANURAG SINGH THAKUR:

Will the Minister of **PANCHAYATI RAJ** be pleased to state:

- (a) the key findings and actionable recommendations of the Advisory Committee constituted by the Ministry on issues concerning women pradhans;
- (b) the initiatives and solutions being implemented by the Ministry to address the Pradhan-pati phenomenon and to promote genuine empowerment, accountability and effective participation of women in reserved seats;
- (c) whether certain States have experienced delays in conducting timely Panchayat elections as mandated under Article 243E, guidelines issued by Ministry to facilitate compliance in such cases, State-wise including Himachal Pradesh;
- (d) if so, the details of utilisation and progress of the e-Gram Swaraj and Panchayat Nirnay platforms for scheduling and managing Gram Sabha meetings in the States, State/UTs-wise; and
- (e) the number of elected representatives, panchayat functionaries trained under the Revamped Rashtriya Gram Swaraj Abhiyan since 2022-23, State and district-wise including Dakshina Kannada?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) and (b) “Panchayat”, being “Local Government”, is a State subject and part of the State List of the Seventh Schedule to the Constitution of India. Therefore, any matters related to address the Pradhan-pati phenomenon and to promote genuine empowerment, accountability participation of women in reserved seats lies in the domain of the State.

On the direction of the Hon’ble Supreme Court, the Ministry of Panchayati Raj constituted an Advisory Committee in September 2023 to examine the issue of Women Pradhans being represented by the male members of their families and also to examine other issues related to proxy practices. The Committee has submitted its Report with recommendations to the Ministry in February 2025, and the same has been accepted by the Ministry.

The Advisory Committee recommended that the State Governments take necessary measures, including legal safeguards, capacity-building, women ombudspersons, public oath-taking, mentorship by women leaders, social audits and penal provisions to eliminate proxy leadership in Panchayati Raj Institutions (PRIs) and ensure real empowerment, autonomy and accountability of elected women representatives.

This Ministry has implemented the Centrally Sponsored Scheme of Revamped Rashtriya Gram Swaraj Abhiyan (RGSA) w.e.f. FY 2022-23 in States/ UTs with main objective of capacitating PRIs through imparting training to the Elected Representatives, including Women Elected Representatives,

functionaries and other stakeholders to develop their governance capabilities for leadership roles and to function effectively. A total of 30,94,748 Women Elected Representatives were trained from FY 2022-23 to FY 2025-26 (as on 28th February 2026) under this scheme. Further, to strengthen the Women-Led Initiatives, the Ministry has launched a comprehensive Specialized Training Module “Championing Change-Empowering Women Leaders in Local Governance and Beyond” as a part of “Shashkta Panchayat Netri Abhiyan” Campaign for the capacity building of Women Elected Representatives of Panchayati Raj System. The focus of the training module is to build the capacity of the Women Elected Representatives on different aspects of rural governance; enhance the knowledge & practical skills for effective delivery of their roles & responsibilities as elected representatives, and also to develop the leadership, communication, managerial, & decision making skills for fostering women-led governance. A total of 1,05,966 Women Elected Representatives (as on 28th February 2026) have been trained on this special module.

Article 243D of the Constitution of India provides not less than one-third reservation for women in PRIs out of ‘total number of seats to be filled by direct election in every Panchayat’ and ‘total number of offices of Chairpersons in the Panchayats at each level’. However, 21 States namely, Andhra Pradesh, Assam, Bihar, Chhattisgarh, Gujarat, Haryana, Himachal Pradesh, Jharkhand, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Odisha, Punjab, Rajasthan, Sikkim, Tamil Nadu, Telangana, Tripura, Uttarakhand and West Bengal and 2 Union Territories namely, Lakshadweep and Dadra & Nagar Haveli and Daman

& Diu, have gone even further and have made provisions of upto 50% reservation for women in Panchayati Raj Institutions in their respective State Panchayati Raj Acts/Rules encouraging increased participation in grassroots governance.

(c) The details of the States and Union Territories, where Panchayat elections were delayed, including Himachal Pradesh is given in the enclosed **Statement-I**. This Ministry, from time to time, issues advisories to the States and Union Territories for conducting elections.

(d) The Ministry is implementing the e-Panchayat Mission Mode Project (MMP) under RGSA, which has significantly enhanced transparency, efficiency, and governance at the grassroots level. The eGramSwaraj application, developed as part of the e-Panchayat MMP, has facilitated digital planning, accounting, monitoring, and online payments at the Panchayat level. The integration of eGramSwaraj with the Public Financial Management System (PFMS) enables real-time payments to vendors and service providers, ensuring seamless fund flow and reducing delays. During Financial Year 2025–26, 2,55,254 Gram Panchayats across the country, uploaded their Gram Panchayat Development Plans (GPDPs). During the same period, Panchayati Raj Institutions made payments amounting to ₹53,342 crore through the eGramSwaraj–PFMS interface. The State-wise adoption status of eGramSwaraj, for the 15th Finance Commission is given in the enclosed **Statement -II**.

Further, applications developed by the Ministry like Meri Panchayat have endeavoured to bring transparency in Panchayat Governance by making

information on planning, activities and progress of works in Panchayat accessible to public. Similarly, Panchayat NIRNAY is an online application aims at bringing transparency and better management in conduct of Gram Sabhas by Panchayats. As per the information available on Panchayat NIRNAY Portal (<https://meetingonline.gov.in/>), over 2.57 lakh Gram Panchayats have scheduled the Gram Sabha using this portal. All the 28 States and 6 Union Territories are utilising the application to conduct Gram Sabha meetings.

(e) State-wise and District-wise details of number of elected representatives, panchayat functionaries trained under the Revamped Rashtriya Gram Swaraj Abhiyan since 2022-23, including Dakshina Kannada district of the State of Karnataka, is available on the Ministry's website of Training Management Portal at <https://trainingonline.gov.in/>.

STATEMENT -I

Details of States and Union Territories (UTs) where Panchayat elections were delayed

Sl. No	Name of State/UT	Original Due Date	Last Election Date	Remarks
1	Gujarat	Gram Panchayat: March, 2023 Block Panchayat: March, 2023 District Panchayat: March, 2023	Gram Panchayat: February, 2018 (121 out of 14805) Block Panchayat: February, 2018 (4 out of 238) District Panchayat: February, 2018 (2 out of 31)	Elections in the selected Gram Panchayat, Block Panchayat and District Panchayat is due since 2023.

2	Himachal Pradesh	Gram Panchayat: January, 2026 Block Panchayat: January, 2026 District Panchayat: January, 2026	Gram Panchayat: January, 2021 Block Panchayat: January, 2021 District Panchayat: January, 2021	All these Panchayats belong to non-tribal areas. Elections in these Panchayats are due since January 2026.
3	Karnataka	Gram Panchayat: December, 2025 Block Panchayat: February, 2021 District Panchayat: February, 2021	Gram Panchayat: December, 2020 Block Panchayat: February, 2016 District Panchayat: February, 2016	Election in Gram Panchayats due since December 2025. Whereas, for Block Panchayat and District Panchayat, election is due since 2021.
4	Maharashtra	Block Panchayat: January/February, 2022 District Panchayat: January/February, 2022	Block Panchayat: January/February, 2017 District Panchayat: January/February, 2017	Election in Block Panchayat and District Panchayat is due since 2022.
5	Manipur	Gram Panchayat: October, 2022 Block Panchayat: Not Applicable District Panchayat: October, 2022	Gram Panchayat: October, 2017 Block Panchayat: Not Applicable District Panchayat: October, 2017	Election in Gram Panchayat and District Panchayat is due since 2022. The provision of Panchayat Samiti (Block Panchayat) was inserted in the Manipur Panchayati Raj Act, 1994 vide 8th Amendment Act, 2023, notified in Gazette on 22nd February, 2023.
6	Rajasthan	Gram Panchayat: January 2025	Gram Panchayat: January, 2020	Election in Gram Panchayat, Block

		Gram Panchayat: March, 2025	(6759 out of 11320) Gram Panchayat: March, 2020 (704 out of 11320)	Panchayat and District Panchayats due since 2025.
		Gram Panchayat: September-October, 2025	Gram Panchayat: Sept.- Oct., 2020 (3847 out of 11320)	
		Block Panchayat: November - December, 2025	Block Panchayat: November -December, 2020 (222 out of 352)	
		DP: November - December, 2025	DP: November - December, 2020 (21 out of 33)	
7	Tamil Nadu	January 2025 (For all Panchayats of 28 Districts out of 37 Districts)	December, 2019	Election in all Panchayats of 28 Districts is due since January 2025. Tenure of all Panchayats of remaining 9 Districts is till October, 2026.
8	Telangana	Block Panchayat: July, 2024 District Panchayat: July, 2024	Block Panchayat: May, 2019 District Panchayat: May, 2019	Election in Block Panchayat and District Panchayat is due since July 2024.
Union Territories				
9	Jammu and Kashmir	Gram Panchayat: January, 2024 Block Panchayat: January, 2024 District Panchayat: February 2026	Gram Panchayat: Nov-Dec, 2018 Block Panchayat: October - November, 2019 District Panchayat: November – December, 2020	Election in Gram Panchayat and Block Panchayat is due since January 2024. Tenure of District Panchayat ended in February 2026. Panchayat Election not held yet.
10	Ladakh	Gram Panchayat: Not Available	Gram Panchayat: Not Available	Election in Gram Panchayat, Block

		Block Panchayat: Not Available District Panchayat: Not Available	Block Panchayat: Not Available District Panchayat: Not Available	Panchayat and District Panchayat is due since January 2024.
11	Lakshadweep	Gram Panchayat: December, 2022 Block Panchayat: Not Applicable District Panchayat: December, 2022	Gram Panchayat: December, 2017 Block Panchayat: Not Applicable District Panchayat: December, 2017	Election in Gram Panchayat and District Panchayat is due since December 2022.
12	Puducherry	Gram Panchayat: July, 2011 Block Panchayat: July, 2011 District Panchayat: Not Applicable	Gram Panchayat: June, 2006 Block Panchayat: June, 2006 District Panchayat: Not Applicable	Election in Gram Panchayat and Block Panchayat is due since July 2011.

Source: Data as available on the website of the States/UTs or as provided by them to the Ministry of Panchayati Raj

STATEMENT -II

State-wise adoption status of eGramSwaraj for the 15th Finance Commission for FY 2025-26

S.No	State Name	Total Number of Village Panchayats & Equivalent	Village Panchayat onboard	Village Panchayats & Equivalent With Online Payment	Total Number of Block Panchayats & Equivalent	Block Panchayat onboard	Block Panchayats With Online Payment	Total Number of Zila Panchayats & Equivalent	Zila Panchayat onboard	Zila Panchayats With Online Payment

1	Andhra Pradesh	13327	13320	13025	660	660	649	13	13	13
2	Arunachal Pradesh	2108	2108	1486	0	0	0	27	26	22
3	Assam	2663	2186	2075	182	182	179	30	29	27
4	Bihar	8054	8054	8047	534	534	529	38	38	38
5	Chhattisgarh	11692	11687	11313	146	146	146	33	33	27
6	Goa	191	191	116	0	0	0	2	2	2
7	Gujarat	14619	14596	13800	248	248	248	33	33	33
8	Haryana	6227	6227	6010	143	143	141	22	22	22
9	Himachal Pradesh	3615	3615	3562	92	81	81	12	12	12
10	Jharkhand	4345	4345	4252	264	264	262	24	24	24
11	Karnataka	5949	5949	5938	238	232	93	31	31	23
12	Kerala	941	941	937	152	152	152	14	14	14
13	Madhya Pradesh	23011	23011	22194	313	313	309	52	52	52
14	Maharashtra	28002	27934	26438	351	351	265	34	34	33
15	Manipur	3175	161	113	0	0	0	12	6	4
16	Meghalaya	6884	0	0	0	0	0	3	3	3
17	Mizoram	855	841	817	0	0	0	0	0	0
18	Nagaland	1312	984	0	0	0	0	0	0	0
19	Odisha	6794	6794	6785	314	314	313	30	30	30
20	Punjab	13236	13233	12341	155	152	150	23	23	22
21	Rajasthan	13128	11184	10774	361	353	351	37	33	33
22	Sikkim	199	199	196	0	0	0	6	6	6
23	Tamil Nadu	12482	12482	12437	388	388	388	36	36	36
24	Telangana	12760	12674	9570	565	547	400	32	32	27
25	Tripura	1194	1194	1192	75	75	75	9	9	9
26	Uttarakhand	7817	7790	6926	95	95	94	13	13	13
27	Uttar Pradesh	57695	57693	57579	826	826	820	75	75	74
28	West Bengal	3339	3339	3337	345	345	345	22	21	21
Total		265614	252732	241260	6447	6401	5990	663	650	620

Source: e-Gramswaraj portal of the Ministry of Panchayati Raj.

स्टील स्क्रेप रीसाइक्लिंग नीति 2019 का कार्यान्वयन

5228. श्री ओमप्रकाश भूपालसिंह उर्फ पवन राजेनिंबालकर:

क्या इस्पात मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या इस्पात क्षेत्र में सर्कुलर अर्थव्यवस्था को बढ़ावा देने के लिए स्टील स्क्रेप रीसाइक्लिंग पोलिसी, 2019 को पूरी तरह से लागू किया गया है, जिसका उद्देश्य एक लाख टन प्रति वर्ष की क्षमता वाले धातु स्क्रेपिंग केंद्र (एमएससी), स्क्रेप प्रसंस्करण केंद्र (एसपीसी) और हब-एंड-स्पोक मॉडल के तहत संग्रहण और भंजन केंद्र स्थापित करके लगभग 7 मिलियन टन की वर्तमान आयात निर्भरता को कम करना है।
- (ख) विशेषकर महाराष्ट्र में प्रचालनात्मक/स्वीकृत एमएससी और एसपीसी (लक्ष्य 70) और 300+ सीडीसी का ब्यौरा क्या है और वाहन स्क्रेपेज नीति/आरवीएसएफ के साथ इसके एकीकरण का राज्य/संघ राज्यक्षेत्र और जिला-वार ब्यौरा क्या है;
- (ग) इन केन्द्रों की स्थापना के लिए दिए गए केन्द्रीय/सरकारी क्षेत्र के उपक्रमों के अनुदानों और किए गए निजी निवेश का और इन केन्द्रों की सृजित क्षमता का ब्यौरा क्या है और वर्ष 2019 से इनसे आपूर्ति पाने वाली इस्पात इकाइयों का केन्द्र-वार ब्यौरा क्या है; और
- (घ) राष्ट्रीय इस्पात नीति के अंतर्गत प्रस्तावित 700 स्क्रेप प्रसंस्करण केन्द्रों (एसपीसी) की स्थापना के लिए क्या समय-सीमा निर्धारित की गई है और इस संबंध में भूमि अधिग्रहण और सांविधिक/पर्यावरणीय स्वीकृतियों के संबंध में क्या चुनौतियां सामने आई हैं और इसके अंतर्गत एमएसएमई की भागीदारी और रोजगार सृजित होने की तारीख क्या है?

भारी उद्योग मंत्रालय में राज्य मंत्री; तथा इस्पात मंत्रालय में राज्य मंत्री (श्री भूपति राजू श्रीनिवास वर्मा):

- (क) से (घ) इस्पात मंत्रालय ने इस्पात क्षेत्र में चक्रीय अर्थव्यवस्था को बढ़ावा देने और सभी हितधारकों को शामिल करते हुए एक उत्तरदायी पारिस्थितिकी तंत्र विकसित करने के उद्देश्य से इस्पात स्क्रेप पुनर्चक्रण नीति, 2019 (एसएसआरपी, 2019) अधिसूचित की है। सरकार की भूमिका

एक सुविधाप्रदाता की है जो देश में धातु स्क्रेपिंग के पारिस्थितिकी तंत्र को सुगम बनाने के लिए एक रोडमैप प्रदान करती है। दिनांक 12.03.2026 की स्थिति के अनुसार, देश के 22 राज्यों/संघ राज्य क्षेत्रों में 134 पंजीकृत वाहन स्क्रेपिंग सुविधाएं (आरवीएसएफ) प्रचालनरत हैं। आरवीएसएफ में कुल 4,65,393 वाहनों को स्क्रेप किया गया है, जिससे स्क्रेप स्टील की रिकवरी में योगदान मिला है। आरवीएसएफ का राज्य-वार ब्यौरा संलग्न **विवरण** में दिया गया है। केंद्र सरकार 'राज्यों को पूंजीगत निवेश के लिए विशेष सहायता योजना' (एसएससीआई) 2025-26 के तहत राज्यों/ संघ राज्य क्षेत्रों को प्रोत्साहन प्रदान करती है। सड़क परिवहन और राजमार्ग मंत्रालय (एमओआरटीएच) के स्वैच्छिक वाहन-बेड़ा आधुनिकीकरण कार्यक्रम के तहत, पंजीकृत वाहन स्क्रेपिंग सुविधाओं (आरवीएसएफ) में वाहनों की स्क्रेपिंग और संबंधित कार्यान्वयन उपायों को बढ़ावा देने के लिए इस योजना के तहत 2,000 करोड़ रुपये आवंटित किए गए हैं।

विवरण

प्रचालनरत आरवीएसएफ का राज्य-वार ब्यौरा

क्रमांक	राज्य	आरवीएसएफ की संख्या
1.	आंध्र प्रदेश	2
2.	असम	5
3.	बिहार	2
4.	चंडीगढ़	1
5.	छत्तीसगढ़	3
6.	दिल्ली	1
7.	गोवा	1
8.	गुजरात	9
9.	हरियाणा	21
10.	हिमाचल प्रदेश	2
11.	कर्नाटक	2
12.	लद्दाख	1
13.	मध्य प्रदेश	5
14.	महाराष्ट्र	10
15.	ओडिशा	2

16.	पंजाब	5
17.	राजस्थान	3
18.	तमिलनाडु	1
19.	तेलंगाना	3
20.	उत्तर प्रदेश	47
21.	उत्तराखंड	5
22.	पश्चिम बंगाल	3
कुल		134

SETTING UP OF CETPS

5229. SHRI PUSHPENDRA SAROJ:

Will the Minister of **TEXTILES** be pleased to state :

- (a) the number of textile clusters sanctioned, approved under the Integrated Processing Development Scheme (IPDS) or any other Central schemes for setting up Common Effluent Treatment Plants (CETPs), State and district-wise including Uttar Pradesh;
- (b) the number of CETPs currently functional versus those pending or delayed along with the reasons for such delays, State and district-wise including Uttar Pradesh;
- (c) the monitoring mechanism adopted by the Government to ensure that CETPs funded through Central assistance are actually treating industrial effluents to prescribed environmental standards;
- (d) the instances where textile units continued discharging untreated or partially treated dye effluents despite the availability of CETPs and the action taken against such units; and

- (e) the corrective measures proposed to be taken to ensure that Central funds for CETPs translate into effective pollution control rather than continued contamination of groundwater in textile clusters?

THE MINISTER OF TEXTILES (SHRI GIRIRAJ SINGH):

(a) to (e) Under the Integrated Processing Development Scheme (IPDS) of the Ministry of Textile , 6 **projects** have been approved, 5 in Rajasthan and 1 in Gujarat. Other than IPDS, there are 225 operational CETPs across 21 states in the country including 7 in Uttar Pradesh, with a combined design treatment capacity for the treatment of 2245 million litres per day (MLD) of industrial wastewater. Out of which **56 CETPs** are designed to achieve **Zero Liquid Discharge (ZLD)**, located in various states. To strengthen self-regulation with Online Continuous Effluent Monitoring Systems (OCEMS), 184 CETPs have been equipped with enable real-time monitoring and alert system with connectivity to the server of SPCBs/PCCs and CPCB. The state-wise number of CETPs is given in the enclosed **Statement**.

To strengthen pollution monitoring in CETPs, Central Pollution Control Board (CPCB) has issued directions u/s 18(1) (b) of the Water (Prevention & Control of Pollution) Act, 1974, dated 31.03.2016 to all the concerned SPCBs/PCCs to carry out monitoring of all CETPs and the associated industrial areas at least every quarter and upload the performance status of all CETPs in respect of each monitoring on the SPCB website regularly.

Further, the Ministry of Environment, Forest and Climate Change (MoEF&CC), has notified notification no. S.O. 3864(E) dated 09.09.2024,

wherein the roles and responsibilities are fixed for State Governments/State Boards, CETP operating agencies, and member industries, which will ensure more effective management of industrial wastewater.

Subsequently, the MoEF&CC vide Notification No. S.O. 389 (E) dated 28th January 2026 has exempted Common Effluent Treatment Plants (CETPs) from the requirement of prior Environment Clearance (EC) under the provisions of EIA Notification, 2006. The MoEF&CC has issued Office Memorandum, dated 28.01.2026 prescribing Environmental safeguards to be followed while operation of such CETPs.

STATEMENT

State-wise number of CETPs

S. No.	Name of States	Installed capacity (MLD)	Operational capacity (MLD)	No. of CETPs	Connectivity to CPCB	Treated effluent disposal system/ZLD
1	Andhra Pradesh	37.02	8.70	8	7	3
2	Assam	1.00	1.00	1	0	0
3	Delhi	212.30	0.00	13	13	0
4	Gujarat	972.30	921.85	45	38	5
5	Haryana	233.68	205.68	22	20	0
6	Himachal Pradesh	27.35	22.35	2	2	0
7	Jammu & Kashmir	3.45	2.40	6	1	0
8	Jharkhand	1.25	0.10	2	0	0
9	Karnataka	6.88	6.23	10	9	0
10	Kerala	10.15	7.44	9	5	0
11	Madhya Pradesh	10.20	9.20	5	4	5
12	Maharashtra	254.85	168.25	25	21	0
13	Odisha	1.00	1.00	1	0	0
14	Punjab	111.14	88.06	7	5	0

15	Rajasthan	125.80	50.75	14	11	10
16	Tamil Nadu	130.64	113.22	36	31	32
17	Telangana	9.33	9.33	6	6	1
18	Tripura	1.50	0.50	2	0	0
19	Uttar Pradesh	41.75	38.35	7	7	0
20	Uttarakhand	13.00	9.00	3	3	0
21	West Bengal	40.00	21.60	1	1	0
Total		2,245	1,685	225	184	56

IDENTIFICATION AND REGISTRATION OF TEA GROWERS

5230. SHRI RAO RAJENDRA SINGH:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether there is a strategy for identification and registration of small tea growers, if so, the details thereof;
- (b) whether the Government proposes to formulate a comprehensive and time-bound strategy for identification, registration and creation of a centralised database of all small and big tea growers in the country; and
- (c) If so, the details thereof, including the steps proposed to bring all such growers under the regulatory control of the Tea Board and to extend developmental assistance to them?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (c) Identification and registration of small tea growers by Tea Board is a continuous process. Currently, applications from small tea growers for registration are taken online through the Service Plus portal. These applications are then verified by the nearest field office of Tea Board post which a QR code-based identity-cum-registration card is issued to the applicant small tea grower online. So far, as on 16.03.2026, the Tea Board has registered 225,137 small tea growers (STGs). In addition, the Tea Board has identified and registered all 1,567 large tea growers also and it maintains a centralized database of large as well as small tea growers. Developmental assistance under Tea Board's 'Tea Development and Promotion Scheme' is available to all registered small tea growers across the country.

IMPACT OF HIGH INDUSTRIAL LAND PRICES

5231. SHRI SHAHU SHAHAJI CHHATRAPATI:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether the Government has examined the impact of high industrial land prices on new manufacturing investments and if so, the details thereof; and
- (b) whether any policy exists to provide concessional industrial land for large investment projects generating employment in tier-II districts in the country such as Kolhapur?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) and (b) 'Industries' is a State subject. Investment decisions are influenced by multiple factors including availability of infrastructure; cost of land, logistics, finance; and ease of doing business. No specific study has, however, been conducted by the Government to assess the direct impact of land cost on manufacturing investment.

As per information received from the State Government of Maharashtra, a policy has been announced by the Government of Maharashtra Resolution dated 22.02.2024, for the Anchor Units in Ultra Mega projects of 6 manufacturing sectors with an investment of Rs. 10,000 Cr. and generating 4000 direct and indirect employment in Thrust and Hi-Tech sector. The policy allows Special incentives to the first 10 projects in any area of the State, which has subsequently been increased from 10 to 30 vide State Government Resolution dated 04.08.2025. As per the said State Government Resolution for industries under Thrust Sector Policy, industries to be established in the areas of Maharashtra Industrial Development Corporation & Maharashtra Industrial Township Limited will get upto 25 to 50% concession in prevailing land rate with the approval of the Cabinet Sub Committee.

IMPACT OF ONGOING WAR ON INDIA'S TRADE

5232. SHRI K. E. PRAKASH:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether the Government has constituted an inter-ministerial group to monitor the impact of the ongoing Iran–Israel conflict on India's trade, shipping, logistics and critical imports;
- (b) if so, the details of the ministries involved, the frequency of meetings and the key risks identified so far;
- (c) whether the Government has assessed the extent of disruption to exports due to instability in West Asia and shipping routes, if so, the details thereof; and
- (d) the steps taken or proposed to safeguard Indian exporters, stabilise supply chains and ensure continuity of imports, particularly energy supplies, in view of the evolving geopolitical situation?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (d) The Government has been closely monitoring the evolving geopolitical situation in West Asia and the Gulf region, including its impact on India's external trade, shipping routes and logistics chains. Stakeholders reported disruption of maritime and air cargo routes through the Middle East, increase in freight costs due to rerouting and war-risk surcharges, cargo accumulation at ports and logistics hubs, and financial stress arising from longer transit cycles.

These concerns were raised across sectors, including agricultural products, textiles, engineering goods and other export consignments.

To address the situation, the Department of Commerce undertook stakeholder consultations to review the logistics situation in the country on March 02, 2026. Thereafter, based on the assessment of the situation arising in the country, the Department of Commerce has operationalized the Inter-Ministerial Group (IMG) on Supply Chain Resilience on March 02, 2026 as the central coordination platform with participation of concerned Ministries and agencies, including Ministry of Ports, Shipping & Waterways, Ministry of Petroleum & Natural Gas, Department of Financial Services, Department for Promotion of Industry & Internal Trade (DPIIT), Central Board of Indirect Taxes & Customs (CBIC), Ministry of External Affairs, Directorate General of Shipping and Reserve Bank of India (RBI). The IMG has held review meetings on a regular basis, enabled a dedicated communication channel for exporters, and compiled daily situation and action reports for coordinated response.

The Government's response has focused on coordinated trade facilitation, logistics support, customs simplification, maritime monitoring, and engagement with concerned stakeholders to reduce the impact of the disruption on India's exports, including exports to the wider Gulf region. The steps taken by the Government *inter alia* include the following:

- DGFT has notified on 19th March, 2026 a time-limited Support for Indian Exporters, Resilience & Logistics Intervention for Export Facilitation (RELIEF) intervention under the Export Promotion Mission, to be

implemented through the Export Credit Guarantee Corporation of India (ECGC) to address elevated export risks arising from geopolitical disruptions in the Gulf and West Asia maritime corridor.

- DGFT has issued Public Notice No. 51/2025-26 dated March 06, 2026 extending the Export Obligation / Block-wise Export Obligation fulfilment period up to August 31, 2026 for specified Advance Authorisations and EPCG Authorisations where the period was expiring between March 01, 2026 and July 31, 2026, without payment of composition fee and without applying for the same to Regional Authorities of DGFT.
- CBIC has directed all Customs Zones on March 05, 2026 and March 17, 2026 to convene special Customs Clearance Facilitation Committee (CCFC) meetings with field formations, CFS operators and trade stakeholders to address operational concerns arising from the disruption.
- CBIC has issued Circular No. 09/2026-Customs dated March 08, 2026 prescribing a simplified procedure for handling export cargo returning to Indian ports due to the closure of the Strait of Hormuz, including facilitation for berthing, offloading, Shipping Bill cancellation in applicable cases, and Back-to-Town permission on request.
- CBIC has issued Circular No. 12/2026-Customs dated March 17, 2026 prescribing simplified procedure for international transshipment and handling of diverted cargo, including permission for temporary storage

and re-export under customs supervision to maintain continuity of trade flows.

- Customs field formations, including Nhava Sheva, Mundra and Kandla Custom Houses, have issued facilitation measures for Back-to-Town (BTT) movement of stranded export cargo and waived physical examination in specified cases and BTT-related fees/penalties to expedite evacuation of cargo.
- The Ministry of Ports, Shipping & Waterways has issued a Standard Operating Procedure (SOP) on March 06, 2026 for major ports, providing for stakeholder meetings, 24x7 nodal officers, temporary storage of Middle East- bound cargo, additional storage areas, facilitation of BTT movement, priority handling of perishable cargo, priority handling of returning export cargo, and case-by-case waiver or reduction of certain port charges.
- The Directorate General of Shipping (DGS) has remained in regular contact with Indian vessels and Indian seafarers and has convened consultations with shipping lines on March 06, 2026 and March 09, 2026, assessed operational challenges arising from war-risk and insurance constraints, and monitored vessel movements in the Persian Gulf region. Furthermore, DGS has issued an advisory Circular No. 14 of 2026 dated March 09, 2026 to shipping lines, carriers and their agents to ensure transparency in pricing and to refrain from predatory, non-transparent or

opportunistic charges, in the context of prevailing geopolitical tensions. Shipping service providers have also been advised to clearly communicate all applicable charges upfront and adhere to fair trade practices, with the objective of reducing undue cost burden on exporters and improving predictability in logistics operations.

- The Ministry of External Affairs has, through Indian Missions in the region, issued advisories and explored alternative sea passages to mitigate disruptions.
- The Ministry of Petroleum & Natural Gas has activated a 24x7 emergency cell for vessel tracking and reviewed developments relating to crude oil, LNG and LPG shipments, including alternative routes and supply options.

सुगंध क्रांति नीति

5233. श्री त्रिवेन्द्र सिंह रावत:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या उत्तराखंड सरकार ने "सुगंध क्रांति नीति 2026-36" के माध्यम से पारंपरिक और सुगंधित कृषि को बढ़ावा देने के लिए कोई पहल की है;
- (ख) यदि हां, तो केंद्र सरकार द्वारा इस नीति के अंतर्गत राज्य को अब तक प्रदान की गई वित्तीय और तकनीकी सहायता का ब्यौरा क्या है;
- (ग) पहाड़ी क्षेत्रों में पारंपरिक फसलों के विपणन, प्रसंस्करण और मूल्यवर्धन के लिए कार्यान्वित की जा रही केंद्रीय योजनाएं क्या हैं; और
- (घ) उत्तराखंड के लघु एवं सीमांत किसानों की आय बढ़ाने के लिए भावी कार्य-योजना क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) उत्तराखंड सरकार द्वारा दी गई जानकारी के अनुसार, उत्तराखंड सरकार ने सुगंधित खेती को बढ़ावा देने के लिए 23 सितंबर, 2025 को उत्तराखंड महक क्रांति नीति (2026-36) को मंजूरी दी है।

(ख) महक क्रांति नीति राज्य प्रायोजित योजना है, इसलिए केंद्र सरकार द्वारा राज्य सरकार को कोई वित्तीय और तकनीकी सहायता प्रदान नहीं की गई है।

(ग) पहाड़ी क्षेत्रों में पारंपरिक फसलों के विपणन, प्रसंस्करण और मूल्यवर्धन के लिए कृषि और किसान कल्याण विभाग द्वारा निम्नलिखित योजनाएँ कार्यान्वित की जाती हैं-

1. एग्रीकल्चर इन्फ्रास्ट्रक्चर फंड (एआईएफ)
2. 10,000 नए किसान उत्पादक संगठनों (एफपीओ) का गठन और संवर्द्धन
3. राष्ट्रीय मधुमक्खी पालन और शहद मिशन (एनबीएचएम)
4. राष्ट्रीय प्राकृतिक खेती मिशन (एनएमएनएफ)
5. राष्ट्रीय खाद्य सुरक्षा एवं पोषण मिशन (एनएफएसएनएम)
6. एकीकृत कृषि विपणन योजना (आईएसएम)
7. समेकित बागवानी विकास मिशन (एमआईडीएच)
8. परम्परागत कृषि विकास योजना (पीकेवीवाई)
9. एकीकृत कृषि विपणन योजना

राष्ट्रीय तिलहन मिशन (एनएमईओ-ओएस) और दलहन आत्मनिर्भरता मिशन के अलावा स्थानीय मूल्य संवर्धन इकाइयों को समर्थन दिया जाता है।

(घ) भारत सरकार उत्तराखंड सहित देश भर के किसानों के कल्याण के लिए केंद्रीय क्षेत्र और केंद्र प्रायोजित योजनाओं एवं कार्यक्रमों की एक व्यापक श्रृंखला कार्यान्वित कर रही है। भारत सरकार की विभिन्न योजनाएँ/कार्यक्रम का उद्देश्य किसानों का कल्याण करना, उत्पादन में वृद्धि करना, छोटे एवं सीमांत किसानों सहित किसानों को लाभकारी प्रतिलाभ एवं आय सहायता प्रदान करना है जो निम्नानुसार हैं:-

1. प्रधानमंत्री किसान सम्मान निधि (पीएम-किसान)
2. प्रधानमंत्री किसान मान धन योजना (पीएम-केएमवाई)
3. प्रधानमंत्री अन्नदाता आय संरक्षण अभियान (पीएम-आशा)
4. प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई)/ पुनर्गठित मौसम आधारित फसल बीमा योजना (आरडब्ल्यूबीसीआईएस)
5. संशोधित ब्याज अनुदान योजना (एमआईएसएस)
6. एग्रीकल्चर इन्फ्रास्ट्रक्चर फंड (एआईएफ)
7. 10,000 नए किसान उत्पादक संगठनों (एफपीओ) का गठन और संवर्द्धन
8. राष्ट्रीय मधुमक्खी पालन और शहद मिशन (एनबीएचएम)
9. नमो ड्रोन दीदी
10. स्टार्ट-अप्स और ग्रामीण उद्यमों के लिए कृषि निधि (एग्रीश्योर)
11. राष्ट्रीय प्राकृतिक खेती मिशन (एनएमएनएफ)
12. राष्ट्रीय कृषि विकास योजना- विस्तृत परियोजना रिपोर्ट (आरकेवीवाई-डीपीआर)
13. प्रति बूंद अधिक फसल (पीडीएमसी)
14. कृषि मशीनीकरण उप-मिशन (एसएमएम)
15. परम्परागत कृषि विकास योजना (पीकेवीवाई)
16. सॉइल हेल्थ एंड फर्टिलिटी (एसएचएंडएफ)
17. वर्षा सिंचित क्षेत्र विकास (आरएडी)
18. कृषि वानिकी
19. कृषि विस्तार उप-मिशन (एसएमआई)
20. राष्ट्रीय खाद्य सुरक्षा एवं पोषण मिशन (एनएफएसएनएम)
21. एकीकृत कृषि विपणन योजना (आईएसएम)
22. समेकित बागवानी विकास मिशन (एमआईडीएच)

23. राष्ट्रीय खाद्य तेल मिशन (एनएमईओ) – तिलहन
24. डिजिटल कृषि मिशन
25. दलहन आत्मनिर्भरता मिशन
26. पीएम धन-धान्य कृषि योजना (पीएमडीडीकेवाई)

इसके अतिरिक्त, उत्तराखंड सरकार द्वारा दी गई जानकारी के अनुसार, छोटे एवं सीमांत किसानों की आय बढ़ाने के लिए भावी कार्य योजना के रूप में निम्नलिखित नीतियां/मिशन शुरू किए गए हैं:

- मिलेट नीति
- एप्पल मिशन
- उत्तराखंड महक क्रांति नीति
- कीवी नीति
- ड्रैगन फ्रूट नीति
- शहद नीति

PROVISION FOR EXTENDING WORKDAYS UNDER MGNREGS

5234. DR. KADIYAM KAVYA:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the provision for extending employment up to 125 days under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) has been implemented in Warangal district of Telangana;
- (b) if so, the number of households that have availed more than 100 days of employment during the last two financial years;

- (c) the details and current status of water conservation, farm pond, check dam, irrigation and groundwater recharge works undertaken under MGNREGS in Warangal during the said period, along with their current status; and
- (d) the funds allocated, released and utilised under MGNREGS in Warangal district during the last two financial years, along with details of any pending wage liabilities?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

(a) and (b) The Mahatma Gandhi National Rural Employment Guarantee Act (Mahatma Gandhi NREGA), 2005, is an Act to provide for the enhancement of livelihood security of the households in rural areas of the country by providing at least one hundred days of guaranteed wage employment in every financial year to every household whose adult members volunteer to do unskilled manual work.

The Ministry mandates the provision of an additional 50 days of wage employment (beyond the stipulated 100 days) to every Scheduled Tribe Household in a forest area, provided that these households have no other private property except for the land rights provided under the Forest Rights Act (FRA), 2006.

In addition to this, there is a provision for providing up to an additional 50 days of wage employment in a financial year in drought/natural calamity-affected notified rural areas. Further, as per Section 3(4) of the Act, the State

Governments may make provision for providing additional days of employment beyond the period guaranteed under the Act from their own funds.

Here it is stated that Mahatma Gandhi NREGS is being implemented in Rural areas of all districts of Telangana, including Warangal. Number of households who have availed more than 100 days of employment under Mahatma Gandhi NREGS during the last two financial years is given below:

Financial Year	Warangal district	Telangana	National
2023-24	42	5902	1077771
2024-25	29	5969	1283317

As per NREGASoft

Here it is also stated that in December 2025, Parliament has passed the Viksit Bharat-Guarantee for Rozgar and Ajeevika Mission (Gramin) (VB GRAM-G) Act, 2025. This Act, which will replace the Mahatma Gandhi NREGA, 2005, aims to provide 125 days of unskilled wage employment in rural areas of States/UTs. However implementation of the Act yet to commence.

(c) As mentioned in Para 4(1) of the Schedule I of Mahatma Gandhi NREG Act 2005, the following water related works are permissible.

- i. Water Conservation and water harvesting structures to augment and improve ground water like underground dykes, earthen dams, stop dams, check dams and roof top rain water harvesting structures in Government or Panchayat buildings with special focus on recharging ground water including drinking water sources;

- ii. watershed management works such as contour trenches, terracing, contour bunds, boulder checks, gabion structures and spring shed development resulting in comprehensive treatment of a watershed;
- iii. Micro and minor irrigation works and creation, renovation and maintenance of irrigation canal and drains;
- iv. Renovation of traditional water bodies including desilting of irrigation tanks and other water bodies and conservation of old step well/baolis are permissible activities.

Apart from the above there are some other water related works are also being taken up under the Scheme in the individual beneficiary land and disaster management.

Details of water related works in Warangal district of Telangana under Mahatma Gandhi NREGS during the last two financial years is given below:

Financia Year	Number of Water Related works		Expenditure on Water Related works [In. Lakhs]
	Ongoing	Completed	
2023-24	3175	2487	2311.36
2024-25	2173	2112	4219.21

(d) Under the scheme, the wage payments are directly credited by the Central Government to the accounts of the beneficiaries through the Direct Benefit Transfer protocol. Sanctions for wage payments are issued daily by the Ministry through the Public Finance Management System (PFMS) based on fund transfer orders received from the States/UTs after following due procedures. At the beginning of each financial year, admissible pending liabilities of the previous

years, if any, are duly reimbursed by the Government of India. Accordingly, all due and admissible pending wage liabilities upto FY 2024-25 have already been cleared (except in case of State West Bengal). Under Mahatma Gandhi NREGS as on 18.03.2026, an amount of Rs. 327.81 crore is pending liability for the wage component in case of State of Telangana.

Under the Scheme, amounts of Rs. 1785.29 crore and Rs. 2782.79 crore have been released to Telangana towards the wage component for the financial years 2023–24 and 2024–25, respectively.

Under the Scheme, in the current financial year 2025-26 (as on 18.03.2026), an amount of Rs. 1754.39 crore has been released to Telangana for the wage component. As Sanction for payment of wages are issued by Ministry on a daily basis through PFMS (Public Finance Management System), after receipt of funds transfer orders from States/UTs after following the due procedures, the fund release status keeps updating on a daily basis.

Details of total expenditure in Warangal district of Telangana under Mahatma Gandhi NREGS during the last two financial years are given below:

Financial Year	Total Expenditure (Rs. in Lakhs.)
2023-24	7,343.82
2024-25	9,799.17

As per NREGASoft

Here it is also stated that no direct release of fund from Central Government to districts are done under the scheme.

CENTRALIZATION OF COOPERATIVES

5235. SUSHRI S. JOTHIMANI:

SHRI SACHITHANANTHAM R.:

Will the Minister of **COOPERATION** be pleased to state:

- (a) whether cooperation is a subject listed under the State List of the Constitution;
- (b) whether the Government is aware of growing concerns among State Government and cooperative bodies over increasing centralization in the cooperative sector, which falls under the State List as per Entry 32 of the Seventh Schedule of the Constitution;
- (c) whether the creation of central bodies such as the Ministry of Cooperation, the proposed National Cooperative Policy, cooperative schemes and national-level institutions is being done in consultation with State Governments, and if so, the details of such consultations;
- (d) whether the Government plans to safeguard the federal spirit of cooperative governance and ensure that state-level cooperative autonomy is not undermined;
- (e) whether there is a roadmap to promote and strengthen existing state-level cooperative training, education and financial institutions instead of creating overlapping central structures, if so, the details thereof; and
- (f) the steps taken to address the concerns of States like Tamil Nadu, Kerala and Maharashtra, which have historically strong and autonomous cooperative movements?

**THE MINISTER OF HOME AFFAIRS; AND MINISTER OF COOPERATION
(SHRI AMIT SHAH):**

(a) Cooperative societies that operate within a single State and are registered under the State-level Cooperative Act fall under the jurisdiction of the respective State Governments under Entry 32 of the State List. Cooperative societies whose primary object are to serve the interests of members in more than one State are registered under the Multi-State Cooperative Societies Act, 2002 (as amended from time to time), and fall under the jurisdiction of the Central Government under Entry 44 of the Union List of the Seventh Schedule.

(b) No such concerns has been received by the Ministry.

(c) and (d) The Ministry of Cooperation, since its formation in July 2021, has been functioning with the spirit of Cooperative Federalism and within its mandated constitutional jurisdiction as defined in the Union List, without any encroachment on the autonomy of state cooperatives and their democratic functioning. Therefore, the question of over-centralization does not arise.

The National Cooperation Policy (NCP) 2025, unveiled on 24th July, 2025 stipulates its implementation based on the principle of cooperative federalism. Even the national-level committee constituted to draft the policy consisted of experts from the cooperative sector, representatives from national, state, district, and primary-level cooperative societies, Secretaries (Cooperation) and Registrars of Cooperative Societies of States, etc.

The policy was drafted following multi-level consultations and regional workshops involving stakeholders from the cooperative sector as well as

State/UT Governments. The committee held 17 meetings and conducted four regional workshops (Ahmedabad, Bengaluru, Gurugram, and Patna), receiving a total of 648 inputs through the consultation process.

In line with the recommendations of the NCP, 2025, the Ministry has requested all States/UTs to formulate State-level Cooperation Policies in alignment with the NCP, so that the Central and State Governments can work together synergistically towards strengthening cooperative societies and the cooperative movement in the country. In this regard, most States have constituted policy drafting committees, and three States (Odisha, Himachal Pradesh, and Mizoram) have already launched their State-level Cooperation Policies.

The broad contours of objectives and setting up of national level multi-state cooperatives National Cooperative Exports Limited (NCEL) and National Cooperative Organics Limited (NCOL) were discussed and welcomed by all in the National Conference of State Cooperation Ministers/Principal Secretaries and RCSs, chaired by the Hon'ble Cooperation Minister on 8th and 9th September 2022.

(e) "Tribhuvan" Sahkari University has been established to function as an apex institution for the integration, coordination, and standardization of academic, training, research, and consultancy activities in the country. It would create a pan-India network by establishing outlying campuses in the country and also affiliate existing institute/college in States/UTs, to produce skilled workforce for the cooperative sector.

So far as the state level financial institutions are concerned, the following major steps have been taken by the Ministry. A complete list of steps is given in the enclosed **Statement**.

- i. **Umbrella Organization for Urban Cooperative Banks:** National Federation of Urban Co-operative Banks and Credit Societies Ltd. (NAFCUB) has been established on the approval of the RBI as an Umbrella Organization (UO) for the UCB sector, which is providing necessary IT infrastructure and operational support to around 1,500 UCBs. It has launched various services like Digi Loan and Digi Pay.
- ii. **Sahakar Sarathi (Shared Service Entity):** Sahakar Sarathi (Shared Service Entity) Private Limited has been established after approval of the RBI to provide digital infrastructure services to Rural Cooperative Banks, such as State Cooperative Banks and District Central Cooperative Banks to enable them to deliver modern banking services. This has launched 13 services for the Rural Cooperative Banking Sector.

(f) The Central Government policies and schemes are meant to strengthen the cooperative movement in the country. Since majority of cooperatives comes under the jurisdiction of State/UTs, the policies and schemes are made to complement and supplement the efforts of the State/UTs. The Ministry, through its policies such as National Cooperation Policy, 2025, is committed to work together with the States/UTs in the spirit of Cooperative Federalism so as to strengthen the cooperative movement in the country.

STATEMENT

Steps taken to Strengthen cooperative sector

- 1. Urban Cooperative Banks (UCBs) have been allowed to open new branches to expand their business:** UCBs can now open new branches up to 15% (maximum 10 branches) of the existing number of branches in the previous financial year without prior approval of the RBI.
- 2. UCBs have been allowed by the RBI to offer doorstep services to their customers:** Doorstep banking facility can now be provided by UCBs. Account holders of these banks can now avail various banking facilities at home, such as cash withdrawal, cash deposit, KYC, demand draft, and life certificate for pensioners, etc.
- 3. Notification of Scheduling norms for including Urban Cooperative Banks:** UCBs that are in compliance with the Eligibility Criteria for Business Authorisation and have maintained the minimum deposits required for classification as Tier 3 for the last two years are now eligible to be included in Schedule II of the Reserve Bank of India Act, 1934, and get 'Scheduled' status.
- 4. A Nodal Officer designated in RBI for regular interaction with UCBs:** To meet the long-pending demand of the cooperative sector for closer coordination and focused interaction, RBI has notified a nodal officer.
- 5. Relief for Urban Cooperative Societies (UCBs) by reducing PSL target from 75% to 60%:** The Reserve Bank of India has provided relief to Urban Co-operative Banks (UCBs) by reducing the Priority Sector Lending (PSL) target from the earlier level of 75 per cent to 60 per cent. This relaxation has

eased compliance pressures on UCBs and provided them with greater operational flexibility in managing their lending portfolios.

6. Housing loan limit for Urban Cooperative Banks increased from 10% to

25%: Housing loan limit for members of Urban Cooperative Banks has been increased from 10% of assets to 25% (up to Rs 3 crore) of their total loans & advances.

7. Relief in sub-limit of 12% sub-limit (weaker sections) by withdrawing of

target of ₹ 2 lakh for women loan repayment: Removal of the target of ₹2 lakh for women borrowers under the 12% sub-limit for weaker sections simplifies PSL compliance and provides UCBs greater operational freedom in meeting PSL obligations.

8. Relief to Urban Cooperative Institutions by increasing 50% loan limit

from ₹ 1 crore to ₹ 3 crore: The loan and advances exposure limit for Urban Cooperative Banks (UCBs) at 50% of loans and advances has been increased from ₹1 crore to ₹3 crore, which helps them meet the higher credit demands of individual borrowers, supports business growth and improves their competitiveness in the retail and SME lending segments.

9. Monetary ceiling for Gold Loan has been removed by RBI:

RBI has removed the monetary ceiling from Rs. 2 lakhs for cooperative Banks at par with Commercial Banks.

10. RBI extended the glide path for Security Receipts from FY 2025-26 to

FY 2027-28: RBI, vide circular dated 24.02.2025, has provided an additional two years for provisioning of non-performing assets through Asset

Reconstruction Company for better management of capital and liquidity in urban co-operative banks so that these banks can minimize the losses on stressed assets.

- 11. Cooperative banks have been allowed to make one-time settlement of outstanding loans, like Commercial Banks:** Co-operative banks, through board-approved policies, can now provide the process for settlement with borrowers, along with technical write-off.
- 12. Higher Housing Loan Limits:** Reserve Bank of India has increased the individual housing loan limit for rural co-operative banks by two and a half times to Rs. 75 lakh and enabled them to lend to real estate up to 5% of total exposure.
- 13. License fee reduced for Cooperative Banks for AePS:** License fee for onboarding Cooperative Banks to 'Aadhaar Enabled Payment System' (AePS) has been reduced by linking it to the number of transactions. Cooperative financial institutions are now to get the facility free of cost for the first three months of the pre-production phase. With this, members of onboarded Banks are now able to get the facility of banking at their home through biometrics.
- 14. UIDAI on 01.08.2025 has introduced a new framework for onboarding of Cooperative Banks on the Aadhaar Enabled Payment System (AePS).** Now, only StCBs are required to onboard as Authentication User Agencies (AUA)/eKYC User Agencies (KUA); DCCBs will be allowed to use it through State Cooperative Bank as sub AUA/KUA.

15. Non-scheduled UCBs, StCBs, and DCCBs notified as **Member Lending Institutions (MLIs) in the CGTMSE Scheme** to increase the share of cooperatives in lending: Cooperative banks are now able to take advantage of risk coverage up to 85 percent on the loans given. Also, cooperative sector enterprises are able to get collateral-free loans from cooperative banks now. CGTMSE rationalized the eligibility criteria from 5% Gross NPA or less to 7% Gross NPA or less for registration of Cooperative Banks as Member Lending Institutions (MLIs) under the Scheme.
16. Banking Regulation Act is amended by the Government to make the **term of the Board of Directors of Cooperative Banks as per the constitution** (maximum 10 consecutive years).
17. **Limit for Agricultural Cooperative Societies (Dairy) under Priority Sector Guidelines increased from ₹5 crore to ₹10 crore:** RBI has increased the priority sector lending limit for Agricultural Cooperative Societies (Dairy) from ₹5 crore to ₹10 crore vide Master Direction dated 24.03.2025. This move enables banks to provide more credit support to Agricultural Cooperative Societies (Dairy), thereby strengthening agricultural infrastructure and boosting rural credit flow.
18. RBI vide its Notification dated 07.10.2025, has included rural cooperative banks in its **Integrated Ombudsman Scheme**. This will bring more transparency and accountability to the functions of rural cooperative banks.
19. RBI vide Master Direction dated 04.12 2025, has allowed **State Cooperative Banks (StCBs) and District Central Cooperative Banks**

- (DCCBs) to open new branches (maximum 10) through an automatic route.** StCBs & DCCBs, subject to eligibility, will now be able to open new branches without delay and can expand their business.
- 20.** RBI vide Master Direction dated 28.11.2025, has granted relaxation to the **Rural and Urban cooperative banks in financial norms for providing modern banking services.** The previous requirements of Gross NPA being less than 7% and Net NPA not exceeding 3%, and the net profit criterion have been removed. Now the cooperative banks can easily provide modern banking services to their customers.
- 21.** RBI vide Master Direction dated 04.12.2025, has issued **Eligibility Criteria norms for Business Authorisation (ECBA), which will supersede the previous FSWM provisions.** The clause regarding no penalties in the last two years has been removed from these norms. Now the Cooperative Banks will be able to easily open new branches and expand their business.
- 22.** RBI vide letter dated 07.01.2026 has issued clarification in reference to **Section 20 of the BR Act,** due to which the **Directors of Rural Cooperative Banks and their related Cooperative Societies are now eligible to avail loans** from their concerned State Cooperative Banks & District Central Cooperative Banks, subject to stipulated conditions.
- 23.** With a view to mitigating cyber fraud and ensuring prompt reporting and response, the Ministry of Cooperation has requested all States/Union Territories and co-operative banks to **onboard the I4C and NCRP portals.** More than 600 cooperative banks have onboarded on I4C.

IMPLEMENTATION OF SVAMITVA SCHEME IN CHHATTISGARH**5236. SHRI BRIJMOHAN AGRAWAL:**

Will the Minister of **PANCHAYATI RAJ** be pleased to state:

- (a) the current status of implementation of the SVAMITVA Scheme in Chhattisgarh, including the number of villages surveyed through drone mapping;
- (b) the number of property cards issued to rural households in the State under the scheme, district-wise;
- (c) whether the Government has assessed the impact of property cards on enabling rural households in Chhattisgarh to access institutional credit and formal financial services, if so, the details thereof;
- (d) the steps taken to ensure effective coordination between Panchayati Raj Institutions and State revenue authorities for smooth implementation of the scheme; and
- (e) whether the Government proposes to extend drone-based property surveys to all remaining villages in Chhattisgarh within a specified timeline, if so, the details thereof?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a), (b) and (e) As on 18th March 2026, drone survey has been completed in all 15,791 notified Abadi villages in the Chhattisgarh State. 2,07,600 property cards have been prepared for 2709 villages, and 1,33,487 property cards have been distributed. District-wise details are given in the enclosed **Statement**.

(c) The main objective of the SVAMITVA Scheme is to provide Record of Rights to property owners in rural inhabited areas. Based on SVAMITVA property cards, loans can also be availed from banks. The Ministry has not undertaken any assessment regarding impact of property cards on enabling rural households in Chhattisgarh to access institutional credit and formal financial services.

(d) Under the SVAMITVA Scheme, coordination between Panchayati Raj Institutions and State Revenue authorities is ensured through the implementation framework of the scheme for activities such as participation in survey, verification and dispute resolution processes. Gram Panchayats, Revenue officials work in coordination for ground demarcation, map validation and preparation/issuance of property cards, supported by regular monitoring by the Ministry at central level.

STATEMENT

Implementation of SVAMITVA Scheme in Chhattisgarh

District	Total Notified Villages	Drone Survey Completed Villages	Villages with Property Cards Prepared	Property Cards Prepared	Property Cards Distributed
Balod	671	671	10	1,008	1,008
Balodabazar-Bhatapara	666	666	287	31,973	29,999
Balrampur-Ramanujganj	188	188	150	752	752
Bastar	435	435	0	0	0
Bemetara	683	683	23	2,595	613
Bijapur	104	104	0	0	0

Bilaspur	643	643	48	3,985	0
Dakshin-Bastar-Dantewada	131	131	0	0	0
Dhamtari	501	501	246	37,688	25,950
Durg	385	385	82	18,202	7,248
Gariaband	593	593	7	165	0
Gaurela-Pendra-Marwahi	212	212	5	78	0
Janjgir-Champa	408	408	134	10,920	7,831
Jashpur	738	738	34	155	0
Kabirdham	836	836	193	10,655	4,126
Khairagarh-Chhuikhadan-Gandai	399	399	73	4,380	4,160
Kondagaon	323	323	5	89	0
Korea	169	169	35	226	19
Korba	535	535	300	14,713	9,114
Mahasamund	1073	1073	706	61,916	39,626
Manendragarh-Chirmiri-Bharatpur	176	176	0	0	0
Mohla-Manpur-An.Chowki	474	474	45	1,834	839
Mungeli	603	603	0	0	0
Narayanpur	117	117	38	252	0
Raigarh	921	921	0	0	0
Raipur	470	470	0	0	0
Rajnandgaon	655	655	21	1,425	401
Sakti	452	452	54	2,862	1,370
Sarangarh-Bilaigarh	685	685	0	0	0
Sukma	155	155	0	0	0
Surguja	268	268	117	1,155	379
Surajpur	257	257	96	572	52
Uttar-Bastar-Kanker	865	865	0	0	0
Total	15791	15791	2,709	2,07,600	1,33,487

**LAND ALLOTMENT UNDER AMRITSAR-KOLKATA
INDUSTRIAL CORRIDOR**

5237. SHRI DULU MAHATO:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether any formal representation has been received for land allotment in Bokaro district under the Amritsar–Kolkata Industrial Corridor (AKIC), if so, the details thereof;
- (b) whether the Government has been apprised of approximately 700 acres of unutilized land at Bhatua village, currently under Bokaro Steel Plant (SAIL) ownership, as a potential site for this project, if so, the details thereof;
- (c) whether any inter-ministerial coordination has been initiated with the Ministry of Steel for the strategic transfer of this land to the National Industrial Corridor Development Corporation (NICDC), if so, the details thereof;
- (d) the current status of the feasibility study or master plan intended to integrate Bokaro's steel and coal industrial clusters into the AKIC framework; and
- (e) the specific timeline fixed for the commencement of site-level work in the Bokaro section to unlock local employment and industrial growth?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

- (a) to (c) As per the approved institutional & financial structure of National Industrial Corridor Development Programme (NICDP), State Government

provides land and equity for development of internal trunk infrastructure components is provided by the Government of India through National Industrial Corridor Development and Implementation Trust (NICDIT). Availability of a suitable land parcel in Bokaro district has not yet been confirmed by the Government of Jharkhand for development, as part of Amritsar Kolkata Industrial Corridor (AKIC).

(d) and (e) The feasibility study and master planning works are undertaken once encumbrance-free land is confirmed by the State Government.

POLICY FOR RESPONSE AGAINST HOSTILE ACTIVITIES

5238. SHRI JAI PRAKASH:

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) whether it is a fact that the Government has unveiled its Policy for Response Against Hostile Activities and Radicalism in order to move away from reactive security measures towards a unified “Whole-of-Government” approach to terrorism; and
- (b) if so, the details thereof and features of the policy?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a) and (b) The Ministry of Home Affairs (MHA) has unveiled ‘National Counter Terrorism Policy & Strategy’ document – ‘PRAHAR’ which provides a framework for responding to hostile/terrorist activities and radicalization. ‘PRAHAR’ is based on the following seven pillars:

- i. Prevention of terror attacks to protect Indian citizens and interests;
- ii. Responses, which are swift and proportionate to the threat posed;
- iii. Aggregating internal capacities for achieving synergy in a 'whole-of-government' approach;
- iv. Human rights and 'Rule of Law' based processes for mitigation of threats;
- v. Attenuating the conditions enabling terrorism, including radicalization;
- vi. Aligning and shaping the international efforts to counter terrorism;
- vii. Recovery and resilience through a whole-of-society approach.

The document of 'PRAHAAR' is available on the official website of the Ministry of Home Affairs at www.mha.gov.in.

CFSL SUPPORT FOR FORENSIC INVESTIGATION

5239. SHRI JAGANNATH SARKAR:

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) the current status of the establishment of the National Cyber Forensic Laboratory (CFSL) at Kolkata and five other CFSLs and the expected timeline for it to become fully operational;
- (b) the details of infrastructure upgrades undertaken at CFSL Kolkata to support cyber forensic investigations, including the types of equipment and technologies installed;
- (c) the number of cyber crime cases handled by CFSL Kolkata during the last three years and whether the new Cyber Forensic Laboratory will help reduce the backlog, if so, the details thereof;

- (d) the sanctioned and present strength of technical and forensic experts specializing in cyber forensics at CFSL Kolkata;
- (e) whether there are plans to recruit additional professionals to enhance its capabilities, if so, the details thereof; and
- (f) the steps are being taken to ensure CFSL Kolkata remains equipped to handle emerging cyber threats, including training programmes, collaborations with international forensic agencies, and funding allocations?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI BANDI SANJAY KUMAR):

(a) and (b) The Government has approved establishment of 06 National Cyber Forensic Laboratories (NCFLs) in 06 Central Forensic Science Laboratories (CFSLs) located at Delhi, Kamrup (Assam), Bhopal (Madhya Pradesh), Pune (Maharashtra), Chandigarh, and Kolkata (West Bengal) at a total financial outlay of ₹126.84 crore, to strengthen cyber forensic investigations to handle emerging cyber threats. At present, NCFLs at Delhi and Kamrup (Assam) are operational. The remaining NCFLs, including at Kolkata, are at various stages of establishment.

The CFSL Kolkata is equipped with necessary cyber forensic tools like Mobile Forensic Tools, Disk Forensic Tools, DVR Forensic Tools, etc. to support cyber forensic investigations to handle emerging cyber threats.

(c) A total of about 794 cyber / computer forensic cases were handled by CFSL Kolkata during the last three years. The establishment of National Cyber

Forensic Laboratories (NCFLs) is aimed at augmenting the cyber forensic examination capacity of the Central Forensic Science Laboratories by providing specialized infrastructure, advanced tools and dedicated expertise for handling Cyber/digital evidence. This enhanced capacity is aimed at facilitating examination of cyber related cases.

(d) and (e) At present, a total of 03 (three) in-house regular experts and contractual forensic professionals are handling cyber forensic cases at CFSL Kolkata. Additionally, 10 Digital Experts have also been engaged by the CFSL Kolkata on contractual basis to support cyber forensic examination in the laboratory. Recruitment of scientific manpower in the CFSLs is an on-going process.

(f) CFSL Kolkata is equipped with the infrastructure developed to support examination of cases, including cyber-related cases, further, strengthening and upgradation of the laboratory, including procurement of advanced cyber forensic tools, conduct of necessary training programmes, and collaborations with international forensic agencies, is an ongoing process.

CRITERIA ADOPTED FOR IDENTIFICATION OF DISTRICTS UNDER PMDDKY

5240. SHRI G. LAKSHMINARAYANA:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the details of the criteria adopted for identification of districts under Pradhan Mantri Dhan-Dhaanya Krishi Yojana (PMDDKY) and whether parameters such as low agricultural productivity, high proportion of small and marginal farmers and vulnerability to extreme climate events have been considered;
- (b) whether any baseline assessment or district-level gap analysis has been conducted in the selected districts to identify requirements for climate-resilient agricultural infrastructure and technologies, if so, the details thereof;
- (c) whether the Government has considered integrating climate-resilient agricultural technologies such as protected cultivation (polyhouses and shade-net houses) as a focused technology intervention in identified districts under PMDDKY, if so, the details thereof;
- (d) whether PMDDKY provides for convergence with MIDH and RKVY for creation of climate-smart assets such as protected cultivation, micro-irrigation and post-harvest infrastructure, if so, the details of the mechanism adopted; and
- (e) whether any institutional mechanism has been established at State or district level for coordinated planning and implementation across these schemes, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) The 100 districts under Prime Minister Dhan-Dhaanya Krishi Yojana (DDKY) have been identified on the basis of three key indicators of low crop productivity, low cropping intensity, and less agricultural credit disbursement.

(b) to (d) The DDKY scheme aims to enhance agricultural productivity, increase adoption of crop diversification and sustainable agricultural practices, augment post-harvest storage at the panchayat and block levels, improve irrigation facilities, and facilitate availability of long-term and short-term credit.

The District Action Plan (DAP) of DDKY districts are prepared and implemented by the District Dhan-Dhaanya Krishi Yojana Samiti. The plans are made in convergence of 36 Central Schemes of 11 Departments, state schemes and private sector participation. The DAPs seek to identify the local bottlenecks and address them through convergence of relevant schemes including MIDH and RKVY. The specific interventions such as integrating climate-resilient agricultural technologies and creating climate-smart assets like protected cultivation, micro-irrigation and post-harvest infrastructure can be addressed in the DAPs.

(e) The District DDKY samitis, headed by the district collector, do consultations & inter departmental coordination while formulating the DAP. In order to effectively monitor at State & National level, the State Dhan-Dhaanya Krishi Yojana Samiti and National Executive and National Monitoring Committees have been set up respectively.

Further, Central Nodal officers (CNOs) have also been assigned to each DDKY districts to undertake field visits and for reviewing & monitoring the performance of the districts.

CENTRAL SCHEME TO CONSTRUCT HOSTELS FOR OBC BOYS AND GIRLS

5241. KUMARI SUDHA R.:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) whether the central scheme to construct hostels for OBC boys and girls, especially in rural areas, have achieved the desired results, if so, the total hostels constructed under the scheme since 2020, State-wise and year-wise;
- (b) the details of funds allotted to each State since 2020 for this scheme State-wise and year-wise;
- (c) whether Mayiladuthurai Lok Sabha Constituency has benefited from the scheme, if so, the list of hostels built and funds allotted for the facilities since 2020; and
- (d) the authority to whom the application should be made, time-frame within which it has to be approved?

**THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS,
FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L.
VERMA):**

(a) and (b) As per the scheme guidelines, the Centrally Sponsored Scheme for Construction of Hostels for OBC Boys and Girls primarily targets students belonging to socially and educationally backward classes from rural and remote areas. The hostels under the scheme are sanctioned once the complete proposals are received from the States/UTs as per the scheme guidelines and depending on the budgetary outlays.

The details of hostels constructed along with funds allocated are given in the enclosed **Statement**.

(c) No proposal from the State Government of Tamil Nadu has been received regarding Construction of Hostels for OBC Boys and Girls under the PM-YASASVI scheme in Mayiladuthurai Lok Sabha Constituency since 2020.

(d) The details may be referred to at the following link:

<https://socialjustice.gov.in/public/ckeditor/upload/65661651839791.pdf>.

STATEMENT

Details of hostels constructed along with funds allocated

(Funds allocated in Rs. in Lakhs)

Sr. No.	States/ UTs	2020-21		2021-22		2022-23		2023-24		2024-25	
		Funds allocated	No of Hostels	Funds allocated	No of Hostels	Funds allocated	No of Hostels	Funds allocated	No of Hostels	Funds allocated	No of Hostels
1.	Goa	360.00	02	0.00	-	0.00	-	0.00	-	0.00	-
2.	Karnataka	675.00	05	0.00	-	0.00	-	0.00	-	303.75	05
3.	Madhya Pradesh	607.50	01	122.00	01	75.35	01	0.00	-	0.00	-
4.	Odisha	0.00	-	0.00	-	356.54	09	0.00	-	0.00	-
5.	Tamil Nadu	0.00	-	585.00	05	0.00	-	525.00	11	129.50	12
6.	Uttar Pradesh	16.44	03	0.00	-	0.00	-	0.00	-	9.36	01

7.	Manipur	0.00	-	0.00	-	567.00	04	25.00	02	198.50	02
8.	Sikkim	0.00	-	0.00	-	0.00	-	50.00	02	233.50	02
9.	Tripura	0.00		0.00	-	0.00	-	0.00	-	157.50	01
10.	Central Universities	1499.59	05	1170.00	05	881.10	08	830.7	07	2150.00	07
	Total	3158.53	16	1877.00	11	1879.99	22	1430.70	22	3182.11	30

SVAMITVA CARDS FOR WOMEN LANDOWNERS

5242. SHRI MALVINDER SINGH KANG:

Will the Minister of **PANCHAYATI RAJ** be pleased to state:

- the status of Survey of Villages Abadi and Mapping with Improvised Technology in Village Areas (SVAMITVA) scheme implementation in villages in Anandpur Sahib, during the Financial Year 2024-25 to 2025-26;
- the number of property cards distributed in rural segments of Garhshankar (Hoshiarpur), Balachaur (Nawanshahr), Chamkaur Sahib (Ropar) and Kharar (Mohali);
- the details of bank credit linkages enabled through SVAMITVA cards for women landowners in Hoshiarpur/Nawanshahr villages; and
- the progress with MGNREGS for property demarcation works in un-surveyed hamlets in the four districts?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

- and (b) As on 18th March 2026, Drone survey has been completed in 10,283 villages out of 12,083 notified villages. 53,591 property cards have been

prepared and 4,581 property cards have been distributed in Punjab. District wise details are given in the enclosed **Statement**.

(c) The main objective of the SVAMITVA Scheme is to provide Record of Rights to property owners in rural inhabited areas. No information is available with the Ministry on the amount of loan availed by beneficiaries in Punjab.

(d) The demarcation of the villages Abadi area is done by the State Revenue Department without involvement of MGNREGS resources.

STATEMENT

District wise details of drone survey and property cards prepared and distributed

District	Notified Villages	Drone Flying Completed Villages	Number of villages for which property card prepared	Number of property cards prepared	Number of property cards distributed
AMRITSAR	697	356	0	0	0
BARNALA	116	116	0	0	0
BATHINDA	265	264	60	12602	100
FARIDKOT	151	151	20	4660	510
FATEHGARH SAHIB	420	420	3	173	0
FAZILKA	336	324	0	0	0
Ferozepur	569	552	140	11,249	0
GURDASPUR	1160	875	117	16,815	316
HOSHIARPUR	1323	1222	0	0	0
JALANDHAR	888	813	0	0	0
KAPURTHALA	472	467	0	0	0
LUDHIANA	839	795	0	0	0
MALERKOTLA	171	171	0	0	0
MANSA	231	231	6	1272	0
MOGA	304	301	0	0	0
PATHANKOT	288	242	0	0	0

PATIALA	847	833	0	0	0
RUPNAGAR	524	509	2	1042	460
S.A.S NAGAR	424	344	0	0	0
SANGRUR	374	373	23	2660	77
SAHID BHAGAT SINGH NAGAR	422	423	0	0	0
SRI MUKTSAR SAHIB	226	226	0	0	0
TARN TARAN	460	276	15	3118	3118
TOTAL	12083	10283	386	53591	4581

DIGITAL TRADE

5243. SUSHRI SAYANI GHOSH:

SHRI M. K. RAGHAVAN:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether any India–US trade negotiations or agreements currently under discussion include provisions relating to digital trade, including cross border data flows, e-commerce, cloud services, or digital services regulation;
- (b) if so, the specific areas proposed to be covered under such digital trade provisions and the stage of negotiations at present;
- (c) whether any commitments are being considered that may affect India's existing or proposed policies on data localisation, data protection, digital taxation, competition regulation, or source-code disclosure;
- (d) whether the Government has carried out any impact assessment on who is likely to benefit from such digital trade provisions, including domestic start-

- ups, MSMEs, Indian IT firms, consumers, and foreign technology companies, if so, the details thereof;
- (e) whether the Government has examined the implications of such provisions on national security, data sovereignty, regulatory autonomy, and domestic digital innovation;
 - (f) whether any study has been conducted by the Government regarding the potential impact of the India-US trade agreement on employment generation in India, if so the details thereof;
 - (g) the details of proposed tariff reduction or eliminations under discussion in the India-US trade negotiations, sector-wise; and
 - (h) whether issues relating to digital trade, data localisation, e-commerce regulations and intellectual property rights are part of the negotiations and the Government position thereon?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (h) (i) India and the United States (U.S.) announced a trade deal on February 02, 2026. A Joint Statement for the same was released on February 07, 2026. On February 07, 2026, 25% additional ad valorem tariffs imposed by the U.S. on certain India's exports citing India's imports of Russian oil were removed.

Subject to the conclusion of the Interim Agreement, India and U.S. commit to address discriminatory or burdensome practices and other barriers to

digital trade and to set a clear pathway to achieve robust, ambitious, and mutually beneficial digital trade rules as part of the Bilateral Trade Agreement. It will strengthen India's digital infrastructure by ensuring access to advanced semiconductor chips, server components, and critical technologies needed for data centres and the Digital India initiative, enabling scalable, high-performance computing. Moreover, FTAs are negotiated with partner countries with the objective of expanding bilateral trade by enhancing market access and leveraging trade complementarities to promote trade and investment. Such agreements aim to create enhanced export opportunities, generate benefits for industry including domestic start-ups, MSMEs, Indian IT firms, consumers, and foreign technology companies and support employment generation.

As per the terms of the framework for the Interim Agreement, the U.S. will provide preferential market access to Indian goods, including textile and apparel, leather and footwear, plastic and rubber, organic chemicals, home décor, artisanal products, certain machinery, etc. Subject to the conclusion of the Interim Agreement, the U.S. will reduce additional tariff on India to 0% on a wide range of products, such as gems and diamonds, aircraft parts, generic pharmaceuticals, certain machinery and parts, vegetable saps, certain instruments and apparatus, certain plastic and rubber, certain auto parts, etc.

As per the terms of the framework for the Interim Agreement, India to receive concessions for products where tariffs have been imposed pursuant to Section 232 investigations:

- a. The U.S. will remove the additional tariffs on certain aircraft and aircraft parts of India imposed under U.S. Section 232 proclamations on steel, aluminium and copper, and their derivatives.
- b. The U.S. will provide preferential tariff rate quota for Indian automotive parts facing additional tariff imposed under Section 232 proclamation, consistent with the U.S. national security requirements.
- c. The U.S. will also provide negotiated outcomes with respect to generic drugs and pharmaceutical ingredients from India, subject to the findings of Section 232 investigation of pharmaceuticals and pharmaceutical products.

As per the terms of the framework for the Interim Agreement items such as certain minerals, hydrocarbons, certain paper items, tea and coffee, spices, bakery products, certain fruits, certain processed foods, are expected to attract 0% tariff subject to U.S. policy for exemptions of certain items.

The agreement will provide opportunities to Indian farmers and fishermen to enhance their exports in their areas of strength, such as marine products, basmati rice, spices, tea and coffee, oilseeds, and certain fruits. It will also provide preferential access to a big market for agroforestry-linked products such as vegetable saps, waxes, nuts, plating material, coconut, poppy seeds, vegetables and certain roots, along with processed fruit products such as juices, pulp and jams.

Further information regarding the interim trade deal is also available at the following weblink: <https://www.commerce.gov.in/wpcontent/uploads/2026/03/FTAs-achievement.pdf>

(ii) Pursuant to U.S. Supreme Court judgement dated February 20, 2026 invalidating reciprocal tariffs, the reciprocal tariffs are no longer in force. The U.S. Government has issued Executive Orders imposing 10% tariffs on certain products from all countries. The Government is studying all the developments thereafter for their implications and remains engaged with the U.S. Government.

IMPLEMENTATION OF PMGSY IN BIHAR

5244. DR. MOHAMMAD JAWED:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the details of current status of implementation of the Pradhan Mantri Gram Sadak Yojana (PMGSY) in the State of Bihar;
- (b) the total number of rural road projects sanctioned, completed and pending under PMGSY in Bihar during the last five years, district-wise;
- (c) the details of PMGSY projects sanctioned, completed and pending in Kishanganj district, along with the length of roads constructed and funds allocated and utilised;
- (d) whether there have been any delays in completion of PMGSY projects in Bihar particularly in Kishanganj, and
- (e) if so, the details thereof and if not, the reasons therefor along with the corrective measures taken by the Government in this regard?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

(a) Under various interventions/verticals of Pradhan Mantri Gram Sadak Yojana (PMGSY), a total of 18,768 roads with length of 65,599 km & 2,094 bridges have been sanctioned in the State of Bihar at Value of Projects of Rs. 41,983 crore, out of which, 18,535 roads of length 62,503 km & 1,761 bridges have been completed at an expenditure (including State share) of Rs. 36,854 crore since inception till 19.03.2026.

(b) The details of rural road projects sanctioned, completed and pending under PMGSY in the state of Bihar during the last five financial years, district-wise may be seen at <https://pmgsy.dord.gov.in/dbweb=>Road and Bridge Status>.

(c) to (e) Since inception till 19.03.2026, 390 roads of length 2,027 km & 250 bridges have been sanctioned at Value of Projects of Rs. 1,951 crore, out of which, 366 roads of length 1,793 km & 222 bridges have been completed at an expenditure (including State share) of Rs. 1,645 crore in Kishanganj district in the state of Bihar under PMGSY. As on 19.03.2026, 24 roads of length 189 km & 28 bridges are pending for construction in Kishanganj district. The vertical-wise breakup of the pending works in Kishanganj district, is as under:

Vertical	No. of Roads	Road Length (km)	No. of Bridges
PMGSY-I	0	0	1
PMGSY-III	24	189	27
Total	24	189	28

The timeline for completion of PMGSY-I is March 2027 & for PMGSY-III, it is March 2026.

Further, the allocation of funds for implementation of PMGSY is based on the proposals received from the State/UT and depends, inter-alia, on works in hand, execution capacity of the State, and unspent balances of the previous release available with the State. Central share of funds are released to the States/UTs for implementation of the scheme and further, district/sub-district wise allocation is made by the States/UTs only.

The progress of implementation of PMGSY works is regularly reviewed by the Ministry by way of Performance Review Committee (PRC) Meetings, Regional Review Meetings (RRMs) and Pre-Empowered/ Empowered Committee Meetings with the States (including State of Bihar). Besides the above, special review meetings/monthly review meetings are also held by the Secretary/Joint Secretary, Ministry of Rural Development with Chief Secretaries/ Secretaries of the States.

PROTECTION OF COMMUNITY FOREST TITLES

5245. SHRI SUKHDEO BHAGAT:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) whether the Government is aware of the fact based report on the Call for Justice Fact Finding Committee (2024), which found that while individual forest-rights claims are being accepted, community forest rights are being

systematically denied, especially in areas marked for mining or diversion;
and

- (b) the reason for not prioritizing the protection of community forest titles, which preserve tribal identity and collective rights, flagged as a major gap in the said report?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE):

(a) and (b) The Ministry of Tribal Affairs has informed that they are aware of the study conducted by Delhi-based NGO, namely, Call For Justice (CFJ). The Fact-Finding Committee of the said NGO had presented the report on, 30th March 2024, to the Hon'ble Minister of Tribal Affairs and the issues pointed by CFJ were deliberated in detail. The CJP, based on study done in selected districts of the five States, identified certain challenges in implementation of the Forest Rights Act (FRA) like pendency of claims, approval of less acreage and lack of capacity of stakeholders etc.

As the responsibility for implementation of "The Scheduled Tribes and Other Forests Rights Act (FRA), 2006", lies with the State Governments/UT Administrations, the Ministry of Tribal Affairs has issued directions and guidelines to the States/UTs from time to time on various aspects to ensure the proper implementation of the Act, including protection and recognition of Community Forest Rights (CFRs), in the true letter and spirit of the FRA, with the aim to safeguard the tribal identity, customary governance systems and their collective access to forest resources.

Further, the Ministry of Tribal Affairs has issued detailed guidelines for the conservation, management and sustainable use of community forest resources in the year 2023 to facilitate effective CFR governance.

The Ministry of Tribal Affairs has also issued several communications to the State Governments and Union Territory Administrations to fast-track the processing and disposal of claims, to resolve the issues related to implementation of FRA and to ensure that all eligible claimants are provided the rights which are due to them. The financial support is provided to the State Governments under the Dharti Aaba Janjatiya Gram Utkarsh Abhiyan (DA-JGUA) for strengthening the Gram Sabhas and Community Forest Resource Management Committees, including preparation and implementation of community-led forest management plans.

EQUAL RIGHTS FOR DIFFERENTLY ABLED PERSONS

5246. SHRI N. K. PREMACHANDRAN:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) whether the Government initiate action to empower the society to resolve the issues caused due to deep rooted misconception about disability, if so, the details of action taken thereon;
- (b) whether the Government has initiated action to empower the teachers, students and parents so as to ensure equal rights to differently abled

persons and elimination of discrimination in schools, if so, the details of action taken thereon;

- (c) whether the Government has initiated action to make the public infrastructure such as roads, buildings, transport system etc. fully accessible to the differently abled persons, if so, the details thereof;
- (d) whether the Government proposes to make the digital platform and Government services disabled persons friendly, if so, the details of action taken thereon; and
- (e) whether the Government initiated action to remove the educational barriers of differently abled persons, if so, the details of action taken thereon, if so, the details of action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a) The RPwD Act, 2016 recognises the entitlement of the persons with disabilities to participate in the society with dignity, through the provisions non-discrimination, accessibility, reasonable accommodation, access to education, employment, reservation, effective grievance redressal system etc. The Government has devised Awareness Generation and Publicity (AGP) scheme under DEPwD to create public awareness of PwDs' rights and achievements, so as to change the mindset about disabilities.

(b) The RPwD Act, 2016 defines inclusive education as a system where children with and without disabilities learn together. Under the National Education Policy,

2020 teacher education explicitly focuses on meaningful participation by all children, including children with special needs, using Universal Design for Learning.

(c) and (d) RPwD Act, 2016 makes accessibility of physical infrastructure and the digital ecosystem a legal right of persons with disabilities. The Act requires enforcement of accessibility standards for buildings, public facilities etc., and creating barrier-free infrastructure. It further mandates that information and communication system to be accessible. The Accessible India Campaign (Sugamya Bharat Abhiyan), now subsumed under the “Scheme for Creation of Barrier Free Environment (CBFE)”, is the flagship initiative of the Government for creating barrier-free environments. It undertakes accessibility audits and retrofitting to ensure universal accessibility.

(e) The RPwD Act, 2016 provides for free education for children with benchmark disabilities (age 6-18) in neighborhood or special schools of their choice. It, inter alia, mandates appropriate governments and local authorities to ensure barrier-free access, special educators, availability of learning materials in accessible formats, examination related relaxations.

ELIGIBILITY UNDER PMAY-G

5247. SHRI KONDA VISHWESHWAR REDDY:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the Government proposes to enhance the unit assistance and permissible carpet area under Pradhan Mantri Awas Yojana-Gramin

considering the steep increase in construction material costs, labour charges and land prices, if so, the details thereof;

- (b) whether the Government is considering rationalisation of eligibility criteria in view of changing socio-economic conditions where possession of limited assets such as a small four wheeler or an RCC roof may not necessarily indicate financial capacity to construct a pucca house without assistance; and
- (c) whether greater flexibility will be provided to States to ensure that genuinely deserving families are not excluded, if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

(a) Under Pradhan Mantri Awaas Yojana-Gramin (PMAY-G), the unit assistance of Rs. 1.20 lakh in plain areas and Rs. 1.30 lakh in North-Eastern States, Hilly States (including UTs of J&K and Ladakh) is provided. The minimum prescribed area of the houses is 25 sq. meters including a dedicated area for hygienic cooking. The funding pattern between Centre and the State for the NER States and Himalayan States [Uttarakhand, Himachal Pradesh and Jammu and Kashmir (UT)] is 90:10 whereas for the rest of the States is 60:40 and for Union Territories without legislature, 100% funding is borne by the Centre.

In addition to the unit assistance, the beneficiaries are facilitated with 90/95 man days of unskilled labour wages through mandatory convergence with Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS).

Support of ₹ 12,000 for construction of toilet is also provided through Swacch Bharat Mission - Gramin (SBM-G), MGNREGS or any other dedicated source of funding.

The Union Cabinet has also approved the implementation of the PMAY-G during FY 2024- 25 to 2028-29 with existing unit assistance for construction of 2 crore additional houses. The unit assistance provided to beneficiaries under PMAY-G is as per the approval of the Union Cabinet and at present, there is no proposal under consideration in the Ministry for increasing the unit assistance or permissible carpet area.

(b) and (c) In order to enhance inclusivity and ensure that genuinely deserving rural households are not excluded, the Union Cabinet has approved significant modification of the earlier exclusion criteria used for beneficiary identification under PMAY-G.

As part of these revisions, the provisions related to possession of mechanised two-wheelers, mechanized fishing boats, landline telephones and refrigerators—which featured in the earlier 13 exclusion criteria—have now been removed. Further, the monthly income threshold under the exclusion criteria has been enhanced from ₹10,000 to ₹15,000 in view of changed socio-economic realities. The land-related exclusion parameters have also been simplified, ensuring that families with small or non-productive land holdings are not disproportionately excluded.

The identification of beneficiaries under PMAY-G is based on the housing deprivation parameters and exclusion criteria prescribed under Socio Economic

Caste Census (SECC) 2011. These criteria are applied on SECC 2011 database and a system generated priority list of households from the database is deliberated upon in Gram Sabha meetings. After due verification by the Gram Sabhas and completion of Appellate Process, Gram panchayat-wise Permanent Wait List (PWL) is prepared. Thereafter, Awaas+ survey was conducted during January 2018 to March 2019 to identify those beneficiaries who though were eligible for inclusion in PWL but claimed to be left out from the SECC 2011. In this exercise, the States/UTs had uploaded details of additional households, which were also subjected to Gram Sabha verification and Appellate Process as explained above.

In the new phase of PMAY-G, the Cabinet has also approved the updating of the Awaas+ List using modified exclusion criteria. A new survey was also conducted by the States/UTs using Awaas+ 2024 mobile application which has technology-based solutions to maximize transparency and ensure sanctity in the process.

ग्रामीण सड़कों का रखरखाव और मरम्मत

5248. श्रीमती कृष्णा देवी शिवशंकर पटेल:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या प्रधान मंत्री ग्राम सड़क योजना के अंतर्गत ग्रामीण क्षेत्रों में निर्मित कई सड़कें अनेक स्थानों पर जीर्ण-शीर्ण हो गई हैं और समय पर रख-रखाव और मरम्मत के लिए अनिवार्य रूप से प्रकोष्ठ बनाने की आवश्यकता है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

- (ख) विगत तीन वर्षों के दौरान देश में राज्य-वार विशेषकर उत्तर प्रदेश सहित कितनी नई सड़कों का निर्माण किया गया है और उनके पुनर्निर्माण/सुदृढ़ीकरण (उन्नयन) का कार्य किया गया है;
- (ग) क्या सरकार ने पुरानी सड़कों के सुदृढ़ीकरण/चौड़ीकरण तथा नई ग्रामीण सड़कों के निर्माण के लिए किसी नए प्रस्ताव और विशेष पैकेज को मंजूरी दी है;
- (घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है और इसके लिए स्वीकृत बजट क्या है; और
- (ङ) क्या सरकार गुणवत्ता नियंत्रण और निर्माण कार्य के मद्देनजर एक निश्चित अवधि के लिए सड़कों का रख-रखाव सुनिश्चित करने के लिए कोई कड़े उपबंध लागू करने पर विचार कर रही है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान):

(क) 'ग्रामीण सड़कें' राज्य का विषय है तथा प्रधानमंत्री ग्राम सड़क योजना (पीएमजीएसवाई) कोर नेटवर्क में पात्र संपर्क विहीन बसावटों को एकल बारहमासी सड़क के माध्यम से ग्रामीण संपर्क प्रदान करने की एक- बारगी विशेष कार्यकलाप है। कार्यक्रम के अंतर्गत निर्मित सड़कों का रखरखाव राज्य सरकारों की जिम्मेदारी है तथा सभी सड़क कार्य मानक बोली दस्तावेज के अनुसार उसी ठेकेदार के साथ निर्माण विवरण के साथ-साथ पाँच वर्षीय प्रारंभिक रखरखाव अनुबंधों द्वारा कवर किए जाते हैं। विवरण की सेवा के लिए रखरखाव निधि का प्रावधान राज्य सरकारों द्वारा अपने बजट में किया जाना अपेक्षित है तथा इसे एक पृथक रखरखाव खाते में राज्य ग्रामीण सड़क विकास एजेंसियों (एसआरआरडीए) के उपयोग में रखा जाना आवश्यक है। निर्माण पश्चात् 5 वर्षीय रखरखाव की समाप्ति पर, पीएमजीएसवाई सड़कों को समय-समय पर रखरखाव चक्र के अनुसार नवीकरण सहित 5 वर्षीय क्षेत्रीय रखरखाव अनुबंधों के अंतर्गत लाया जाना आवश्यक है, जिनका वित्तपोषण भी राज्य सरकारों द्वारा किया जाता है।

उपर्युक्त के अतिरिक्त, योजना के अंतर्गत निर्मित की जा रही सड़कों की टिकाऊपन सुनिश्चित करने के लिए कई उपाय अपनाए गए हैं। विवरण निम्नानुसार है:

- i. पीएमजीएसवाई के अंतर्गत सड़कों का निर्माण उच्च गुणवत्ता सुनिश्चित करने के लिए भारतीय सड़क कांग्रेस (आईआरसी) के मानकों और विनिर्देशों का पालन करते हुए किया जाता है।
 - ii. चुनौतीपूर्ण भूभागों में सड़कों के लिए अभिनव एवं टिकाऊ निर्माण तकनीकों को तेजी से अपनाया जा रहा है।
 - iii. जलवायु परिवर्तन के प्रभावों के मद्देनजर, विपरीत मौसमी परिस्थितियों को सहन करने में सक्षम सड़कों के डिजाइन पर ध्यान केंद्रित किया जा रहा है। इसमें बेहतर जल निकासी प्रणाली, आपदा-प्रतिरोधी संरचनाएं और भेद्यताओं को न्यूनतम करने के लिए संरक्षण नियोजन शामिल हैं।
 - iv. नवीनतम प्रौद्योगिकियों और सामग्रियों से परिचित कराने के लिए अभियंताओं और ठेकेदारों के लिए प्रशिक्षण कार्यक्रम आयोजित किए जाते हैं।
- (ख) पिछले तीन वर्षों के दौरान उत्तर प्रदेश राज्य सहित देश में पीएमजीएसवाई के विभिन्न कार्यक्रमों के अंतर्गत निर्मित/उन्नत सड़कों का ब्यौरा निम्नानुसार है:

उत्तर प्रदेश सहित देश में निर्मित सड़कों का ब्यौरा

वित्त वर्ष	सड़कों की संख्या	लंबाई (किमी)
2022-23	6,073	29,733.45
2023-24	4,442	26,099.69
2024-25	2,830	18,108.36

उत्तर प्रदेश राज्य में निर्मित सड़कों का ब्यौरा

वित्त वर्ष	सड़कों की संख्या	लंबाई (किमी)
2022-23	744	5,011.09
2023-24	911	6,798.80
2024-25	495	2,807.85

राज्य-वार विवरण कार्यक्रम वेबसाइट <https://pmgsy.dord.gov.in> -> Progress Monitoring-> Financial year-Wise Achievement पर देखा जा सकता है।

(ग) और (घ) सरकार ने हाल ही में वर्ष 2024-25 से 2028-29 की अवधि के लिए प्रधानमंत्री ग्राम सड़क योजना-IV (पीएमजीएसवाई-IV) आरंभ की है। इस नई पहल का उद्देश्य 62,500 किमी नई सड़कों के निर्माण के माध्यम से लगभग 25,000 संपर्क विहीन बसावटों को बारहमासी संपर्कता प्रदान करना है।

पीएमजीएसवाई-IV के लिए कुल अनुमोदित परिव्यय 70,125 करोड़ रुपये है (केंद्रीय अंश: 49,087.50 करोड़ रुपये; राज्य अंश: 21,037.50 करोड़ रुपये)। जनगणना 2011 के अनुसार इस चरण में बसावटों के लिए पात्रता मानदंड इस प्रकार हैं:

- (i) मैदानी क्षेत्र: 500 या अधिक जनसंख्या।
- (ii) उत्तर-पूर्व, पर्वतीय राज्य और विशेष श्रेणी क्षेत्र: 250 या अधिक जनसंख्या।
- (iii) वामपंथी उग्रवाद प्रभावित जिले: 100 या अधिक जनसंख्या।

राजकोषीय अनुशासन और परियोजना की स्थिरता सुनिश्चित करने के लिए मंत्रालय ने निधि जारी करने हेतु निम्नलिखित सुदृढ़ तंत्र स्थापित किया है:

- i. राज्यों/संघ राज्य क्षेत्रों को प्रारंभिक 5 वर्षीय निर्माण पश्चात् रखरखाव और उसके बाद के 5 वर्षीय नवीकरण चक्र के लिए पूर्ण बजटीय सहायता की प्रतिबद्धता के साथ एक समझौता ज्ञापन (एमओयू) पर हस्ताक्षर करने होंगे।
- ii. केंद्रीय अंश जारी करना पूरी तरह राज्य द्वारा समय पर रखरखाव निधि जारी करने पर सशर्त है। मई के बाद प्रस्तुत निधि प्रस्तावों के लिए, राज्यों को वार्षिक रखरखाव आवश्यकता का कम से कम 50% जारी करने का प्रमाण-पत्र देना होगा; नवंबर के बाद के प्रस्तावों के लिए 100% प्रमाण-पत्र अनिवार्य है।
- iii. वास्तविक समय ट्रेकिंग, पारदर्शिता और उपयोग-आधारित जारी करना सुनिश्चित करने के लिए निधि प्रवाह एसएनए-स्पर्श प्रणाली के माध्यम से प्रबंधित किया जाता है।

(ड) सरकार ने सड़कों के रखरखाव और गुणवत्ता मानकों के अनुपालन को सुनिश्चित करने के लिए पीएमजीएसवाई के अंतर्गत पहले से ही कड़े प्रावधान शामिल किए हैं। मुख्य प्रावधान निम्नानुसार हैं:

- i. सभी पीएमजीएसवाई कार्य 5 वर्षीय दोष दायित्व अवधि (डीएलपी) के अंतर्गत आते हैं, जिस दौरान ठेकेदार सड़क के नियमित रखरखाव के लिए जिम्मेदार है। इस अवधि के दौरान पाए गए किसी भी दोष को ठेकेदार द्वारा अपनी लागत पर ठीक किया जाना अनिवार्य है।
- ii. डीएलपी के दौरान रखरखाव प्रदर्शन-आधारित भुगतानों से जुड़ा हुआ है, जिससे यह सुनिश्चित होता है कि ठेकेदार भुगतान प्राप्त करने के लिए सड़क को अच्छी स्थिति में बनाए रखें।
- iii. 5 वर्षीय डीएलपी की समाप्ति के उपरांत, रखरखाव की जिम्मेदारी संबंधित राज्य सरकारों को हस्तांतरित कर दी जाती है। राज्यों को निरंतर रखरखाव के लिए पर्याप्त बजटीय प्रावधान करना अनिवार्य है।
- iv. सरकार ने 5 वर्ष पश्चात् के रखरखाव सहित रखरखाव कार्यकलापों की निगरानी के लिए ई-मार्ग प्लेटफॉर्म लागू किया है, जो पारदर्शिता और जवाबदेही सुनिश्चित करता है।
- v. सड़कों के गुणवत्तापूर्ण निर्माण और रखरखाव सुनिश्चित करने के लिए त्रि-स्तरीय गुणवत्ता नियंत्रण प्रणाली (पीआईयू, राज्य गुणवत्ता मॉनीटर और राष्ट्रीय गुणवत्ता मॉनीटर) लागू है।
- vi. खराब गुणवत्ता या मानकों के अनुसार सड़कों का रखरखाव न करने की स्थिति में भुगतान रोकना, वसूली और ठेकेदारों को प्रतिबंधित करने सहित कड़ी दंडात्मक कार्रवाई की जाती है।

बिहार के चंपारण जिले में समर्थ योजना

5249. श्री सुनील कुमार:

श्री विजय कुमार दूबे:

श्री दिलेश्वर कामैत:

क्या वस्त्र मंत्री यह बताने की कृपा करेंगे कि:

- (क) बिहार के पश्चिमी चम्पारण जिले सहित देश में समर्थ योजना के अंतर्गत अब तक कितने बुनकरों और कारीगरों को रोजगार प्रदान किया गया है; और
- (ख) विगत पांच वर्षों के दौरान पश्चिमी चम्पारण सहित दौन क्षेत्र में उक्त योजना के अंतर्गत प्रशिक्षित महिलाओं सहित अनुसूचित जाति, अनुसूचित जनजाति और अन्य वंचित समूहों के लाभार्थियों का वर्ष-वार ब्यौरा क्या है?

वस्त्र मंत्री (श्री गिरिराज सिंह):

(क) और (ख) वस्त्र मंत्रालय की 'समर्थ' (वस्त्र क्षेत्र में क्षमता निर्माण की योजना) योजना, संगठित वस्त्र क्षेत्रों में रोजगार सृजित करने के उद्योग के प्रयासों में सहयोग करने के लिए, पूरे भारत में संपूर्ण वस्त्र मूल्य श्रृंखला को कवर करते हुए, मांग-आधारित और रोजगार-उन्मुख कौशल विकास कार्यक्रम प्रदान करती है। दिनांक 10.3.2026 तक, 'समर्थ' योजना के तहत प्रशिक्षण सफलतापूर्वक पूरा करने के बाद, बुनकरों और कारीगरों सहित कुल 4,64,812 लाभार्थियों (जिनमें बिहार के 14,270 लाभार्थी शामिल हैं) को रोजगार मिला है।

दिनांक 10.3.2026 तक, बिहार राज्य में 110 सक्रिय प्रशिक्षण केंद्र हैं, जो पश्चिम चंपारण जिले सहित पूरे राज्य की प्रशिक्षण आवश्यकताओं को पूरा कर रहे हैं। पिछले पाँच वर्षों के दौरान, बिहार में कुल 10,981 लाभार्थियों को प्रशिक्षित किया गया, जिनमें महिलाएँ (88.75%), अजा (34.19%) और अ.ज.जा. (11.18%) लाभार्थी शामिल थे।

STATE HOOD STATUS

5250. SHRI T. R. BAALU:

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) Whether Government has been contemplating to accord full State -hood status to Puducherry in pursuance of the demand from the people of Puducherry; and
- (b) if so, details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

- (a) and (b) As per Article 239A of the Constitution, Puducherry is a Union Territory with legislature. It has a robust governance and administrative setup within the existing constitutional and legal framework to deliver public goods efficiently.

IMPLEMENTATION OF SC/ST (PREVENTION OF ATROCITIES) ACT

5251. DR. MALLU RAVI:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) whether the Government monitors the enforcement of the SC/ST (Prevention of Atrocities) Act in SC/ST-dominated constituencies like Nagar kurnool;
- (b) if so, the number of cases registered and prosecuted during the last three years;

- (c) whether the Government collects data on discriminatory practices such as the "two-glass system" reported in Telangana villages, if so, the details thereof;
- (d) if so, the steps taken to ensure timely investigation, prosecution and reporting to the National SC/ST Commission; and
- (e) whether a central review mechanism exists to identify and act against systemic enforcement lapses, if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE):

(a) Yes. The effective implementation of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989, however, rests with the concerned State Governments and Union Territory Administrations. The Act is implemented through out the country, including the constituency of Nagarkurnool, Telangana.

The Rule 16, Rule 17 and 17A of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Rules, 1995 provide for setting up of the State Level Vigilance and Monitoring Committees (SLVMC) under the chairpersonship of the Chief Minister, District Level Vigilance and Monitoring Committees (DLVMC) under the chairpersonship of the District Magistrate and Sub-Divisional Level Vigilance and Monitoring Committees under the chairpersonship of Sub-Divisional Level Magistrate to review the implementation

of the provisions of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 and the Rules framed thereunder.

(b) The information is not centrally maintained in the Department of Social Justice & Empowerment. However, National Crime Records Bureau, Ministry of Home Affairs maintains data regarding cases registered and prosecuted under the SC and ST (PoA) Act 1989. National Crimes Record Bureau (NCRB) compiles and publishes statistical data on crimes in its publication 'Crime in India'. The published reports are available till the year 2023. The details of cases registered and charge sheeted in courts against SCs and STs under the Act throughout the country including the constituency of Nagarkurnool, Telangana are given in the enclosed **Statement**.

(c) and (d) No such data is maintained in this Department.

(e) The National Commission for the Scheduled Castes (NCSC) and the National Commission for Scheduled Tribes (NCST) provide safeguards against the exploitation of Scheduled Castes (SCs) and Scheduled Tribes (STs) and for review of the systemic enforcement lapses in the implementation of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 to promote and protect interests of SCs and STs.

Further, at the central level, a Committee for effective coordination to devise ways and means to curb offences of untouchability and atrocities against members of SCs and STs and effective implementation of the Protection of Civil Rights Act, 1955 and the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989, was constituted under the Chairpersonship

of Union Minister for Social Justice and Empowerment on 29.03.2006. Twenty-nine meetings of this committee have been held so far. The last meeting was held on 08.01.2026.

STATEMENT

Details of cases registered and charge sheeted in courts against SCs and STs under the Act throughout the country including the constituency of Nagarkurnool, Telangana

Cases Registered						Cases Charge sheeted in Courts					
2021		2022		2023		2021		2022		2023	
SC	ST	SC	ST	SC	ST	SC	ST	SC	ST	SC	ST
45610	8475	52866	9735	53421	12111	37170	6989	42026	7862	45487	7186

गुमशुदा बच्चे

5252. श्री कौशलेन्द्र कुमार:

क्या गृह मंत्री यह बताने की कृपा करेंगे कि:

- (क) विगत पांच वर्षों के दौरान गुमशुदा बालिकाओं के मामलों, उनके विरुद्ध गए बर्बरतापूर्ण और जघन्य अपराधों की घटनाओं और उनसे होने वाली मौतों का राज्य-वार ब्यौरा क्या है;
- (ख) क्या देश भर में बालिकाओं के गुमशुदा होने और उनके विरुद्ध होने वाले जघन्य अपराधों के मामलों में लगातार वृद्धि हो रही है;
- (ग) क्या यह भी सच है कि वर्तमान परिस्थितियों में बालिकाएं भय के माहौल में जीने के लिए बाध्य हैं; और

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है और देश में गुमशुदा बालिकाओं के मुद्दे का समाधान करने और उनके लिए भयमुक्त वातावरण सुनिश्चित करने के लिए सरकार द्वारा क्या प्रभावी कदम उठाए जा रहे हैं?

गृह मंत्रालय में राज्य मंत्री (श्री बंडि संजय कुमार):

(क) राष्ट्रीय अपराध रिकॉर्ड ब्यूरो (एनसीआरबी) राज्यों/संघ राज्य क्षेत्रों द्वारा उसे सूचित किए गए अपराधों संबंधी सांख्यिकीय आंकड़ों को अपने वार्षिक प्रकाशन "क्राइम इन इंडिया" में संकलित और प्रकाशित करता है। नवीनतम प्रकाशित रिपोर्ट वर्ष 2023 की है। वर्ष 2019-2023 के दौरान पिछले वर्षों से ढूंढ़ी न जा सकीं/पता न लगाई जा सकीं, वर्ष के दौरान लापता, कुल लापता, वर्ष के दौरान कुल ढूंढ़ी गई/पता लगाई गई और ढूंढ़ी न जा सकीं/पता न लगाई जा सकीं (पिछले वर्षों के दौरान पता न लगाई जा सकीं सहित) बालिकाओं (18 वर्ष से कम) का राज्य/संघ राज्य क्षेत्र-वार ब्यौरा संलग्न **विवरण** में दिया गया है। एनसीआरबी, लापता बालिकाओं के खिलाफ अपराधों से संबंधित डेटा अलग से, संकलित नहीं करता है।

(ख) से (घ) भारत के संविधान की सातवीं अनुसूची के अंतर्गत 'पुलिस' और 'लोक व्यवस्था' राज्य के विषय हैं। कानून और व्यवस्था बनाए रखने, बच्चों समेत सभी नागरिकों के जान-माल की सुरक्षा की जिम्मेदारी संबंधित राज्य सरकारों की होती है और राज्य सरकारें/संघ राज्य क्षेत्र प्रशासन कानून के मौजूदा प्रावधानों के तहत ऐसे अपराधों से निपटने के लिए सक्षम हैं।

केंद्र सरकार, अपराध से निपटने के लिए कानून बनाकर, एडवाइजरी जारी करके तथा विभिन्न योजनाओं के तहत वित्तीय सहायता प्रदान करके, राज्य सरकारों/संघ-राज्य क्षेत्र प्रशासनों की पहलों के लिए सहायता और समर्थन प्रदान करती है। इस संबंध में, केंद्र सरकार की प्रमुख पहलें/योजनाएं निम्नलिखित हैं:

- (i) महिला एवं बाल विकास मंत्रालय ने राज्यों/संघ राज्य क्षेत्रों के परामर्श और समन्वय से एक समेकित एकीकृत 'मिशन वात्सल्य पोर्टल' विकसित किया है। लापता/पाए गए बच्चों के लिए 'ट्रैकचाइल्ड पोर्टल' और लापता/देखे गए बच्चों के लिए 'खोया-पाया एप्लिकेशन' को इस

एकीकृत 'मिशन वात्सल्य पोर्टल' के साथ एकीकृत किया गया है। ट्रैकचाइल्ड पोर्टल को विभिन्न स्टैकहोल्डरों जैसे कि गृह मंत्रालय, रेल मंत्रालय, राज्य सरकारों/संघ राज्य क्षेत्र प्रशासनों, बाल कल्याण समितियों, किशोर न्याय बोर्डों, राष्ट्रीय विधिक सेवा प्राधिकरणों आदि के सहयोग और भागीदारी के साथ कार्यान्वित किया जा रहा है। इस संबंध में मानक संचालन प्रक्रिया (एसओपी) तैयार की गई है। राज्यों और संघ राज्य क्षेत्रों के पुलिस महानिदेशकों और अन्य स्टैकहोल्डरों सहित सभी राज्यों और संघ राज्य क्षेत्रों को ट्रैकचाइल्ड पोर्टल के कार्यान्वयन के संबंध में एडवाइजरी भी जारी की गई है। यह गृह मंत्रालय के अपराध और आपराधिक ट्रैकिंग एवं नेटवर्क सिस्टम (सीसीटीएनएस) के साथ भी एकीकृत है जो संबंधित राज्य/संघ राज्य क्षेत्र की पुलिस द्वारा लापता बच्चों का पता लगाने और उनका मिलान करने के लिए ट्रैकचाइल्ड पोर्टल के डेटाबेस के साथ लापता बच्चों की एफआईआर का मिलान करने के संबंध में अंतर-संचालनीयता (इंटर ऑपरेबिलिटी) की अनुमति देता है। इसके अलावा, खोया पाया मॉड्यूल के माध्यम से कोई भी नागरिक किसी भी लापता या देखे गए बच्चों की सूचना दे सकता है।

- (ii) महिला एवं बाल विकास मंत्रालय ने सभी राज्यों/संघ राज्य क्षेत्रों को निर्देश दिया है कि वे राज्य स्तर और जिला स्तर पर गुमशुदा बच्चों के लिए नामित नोडल अधिकारियों की नियुक्ति करें। इन नोडल अधिकारियों का विवरण मिशन वात्सल्य पोर्टल पर अपलोड कर दिया गया है।
- (iii) महिला एवं बाल विकास मंत्रालय एक केंद्र प्रायोजित योजना नामतः मिशन वात्सल्य योजना कार्यान्वित कर रहा है जिसके तहत जरूरतमंद और कठिन परिस्थितियों में रह रहे बच्चों को सेवाएं उपलब्ध कराने हेतु राज्यों और संघ राज्य क्षेत्रों की सरकारों को सहायता प्रदान की जाती है। इस योजना के तहत स्थापित बाल देखभाल संस्थान (सीसीआई) विभिन्न उपायों जैसे कि आयु वर्ग के अनुरूप शिक्षा, व्यावसायिक प्रशिक्षण तक पहुंच, मनोरंजन, स्वास्थ्य देखभाल और परामर्श देने आदि के माध्यम से ऐसे बच्चों की सहायता करने के लिए स्थापित किए गए हैं।

- (iv) इसके अलावा, महिला एवं बाल विकास मंत्रालय ने लापता तथा पाए गए अथवा बरामद किए गए बच्चों के मामलों से निपटने में पुलिस, बाल कल्याण समितियों और किशोर न्याय बोर्ड की सहायता के लिए 'लापता बच्चों के मामलों के लिए मानक संचालन प्रक्रिया (एसओपी)' जारी की है। इस एसओपी का उद्देश्य लापता बच्चों के मामलों से निपटने के दौरान दिशानिर्देशों को लागू करना और संबंधित स्टैकहोल्डरों के साथ समन्वय करके कार्य करना तथा लापता बच्चों के मामलों में तत्परता से कार्रवाई करना है।
- (v) महिला एवं बाल विकास मंत्रालय लापता बच्चों और जरूरतमंद बच्चों को आउटरीच सेवाएं प्रदान करने के लिए एक चाइल्ड हेल्पलाइन नंबर 1098 संचालित करता है, जो 24/7 उपलब्ध (ऑपरेशनल) रहता है और आपातकालीन प्रतिक्रिया समर्थन प्रणाली-112 (ERSS-112) के साथ एकीकृत है। इसके अलावा, किसी भी जरूरतमंद बच्चे को सहायता प्रदान करने के लिए प्रमुख रेलवे प्लेटफार्मों पर 'रेलवे चाइल्डलाइन' सेवा भी संचालित की जा रही है।
- (vi) गृह मंत्रालय ने सभी राज्यों और संघ राज्य क्षेत्रों को मौजूदा मानव तस्करी-रोधी इकाइयों (एएचटीयू) को मजबूत करने तथा राज्यों और संघ राज्य क्षेत्रों के सभी जिलों को कवर करने वाले नए एएचटीयू स्थापित करने के लिए वित्तीय सहायता प्रदान की है।
- (vii) इसके अलावा, गृह मंत्रालय ने बच्चों के खिलाफ अपराधों से निपटने में राज्यों/संघ राज्य क्षेत्रों की सहायता करने के लिए समय-समय पर एडवाइजरी जारी की हैं, जो (<http://www.mha.gov.in>) पर उपलब्ध हैं। गृह मंत्रालय ने सभी राज्यों और केंद्र शासित प्रदेशों को एक एडवाइजरी जारी की हैं, जिसमें निर्देश दिया गया है कि गुमशुदा बच्चों की हर शिकायत पर अनिवार्य रूप से एफआईआर दर्ज की जाए, और प्रारंभिक अनुमान अपहरण या तस्करी का माना जाए, जब तक कि जांच में इसके विपरीत साबित न हो। यह कदम गुमशुदा बच्चों को तस्करी, शोषण और दुर्व्यवहार से बचाने तथा इन मामलों में तत्काल जांच और खोजबीन सुनिश्चित करता है।
- (viii) गृह मंत्रालय ने विभिन्न विधि प्रवर्तन एजेंसियों के बीच अपराध और अपराधियों के संबंध में

24 घंटे ऑनलाइन जानकारी साझा करने तथा उनके बीच सूचना के निर्बाध प्रवाह को सुनिश्चित करने के लिए वर्ष 2020 में एक 'राष्ट्रीय स्तर संचार प्लेटफार्म-क्राइम मल्टी एजेंसी सेंटर (क्रि-मैक)' लॉन्च किया है। यह देश भर में महत्वपूर्ण अपराधों के बारे में वास्तविक समय के आधार पर जानकारी के प्रसार की सुविधा प्रदान करता है और अंतर-राज्य समन्वय को सक्षम बनाता है।

- (ix) आपातकालीन प्रतिक्रिया सहायता प्रणाली सभी आपात स्थितियों के लिए एक अखिल भारतीय, एकल अंतरराष्ट्रीय स्तर पर मान्यता प्राप्त नंबर (112) आधारित प्रणाली प्रदान करती है, जिसमें फील्ड में उपलब्ध संसाधनों को कंप्यूटर की सहायता से संकट के स्थान पर भेजा जाता है।
- (x) भारतीय न्याय संहिता, 2023 की धारा 95 में, एक नया अपराध, जिसमें कि बालक को भाड़े पर लेना, नियोजित करना या नियुक्त करना शामिल किया गया है। इसके अलावा, वेश्यावृत्ति आदि कराने के उद्देश्य से बच्चे को खरीदने के लिए अधिकतम सजा (भारतीय न्याय संहिता, 2023 की धारा 99) को बढ़ाकर चौदह वर्ष किया गया है, जो पहले केवल 10 वर्ष थी।
- (xi) भारतीय न्याय संहिता, 2023 में, नाबालिग पीड़िताओं के सामूहिक बलात्कार के मामलों में आयु का अंतर समाप्त कर दिया गया है। पहले 16 वर्ष से कम और 12 वर्ष से कम आयु की लड़कियों पर सामूहिक बलात्कार के लिए अलग-अलग सजाएँ निर्धारित थीं। इस प्रावधान में संशोधन किया गया है और अब 18 वर्ष से कम आयु की महिला पर सामूहिक बलात्कार करने पर आजीवन कारावास या मृत्युदंड से दंडित किया जाएगा।
- (xii) इसके अलावा, भारतीय न्याय संहिता, 2023 की धारा 139 में भीख मंगवाने के उद्देश्य से किसी बच्चे का अपहरण करने अथवा उसे अपंग बनाने के खिलाफ भी सजा का प्रावधान है।

विवरण

वर्ष 2019-2020 के दौरान लापता/पता लगाई गई बालिकाओं (18 वर्ष से कम आयु की) का राज्य/संघ राज्य क्षेत्र-वार ब्यौरा

क्र.सं.	राज्य/संघ राज्य क्षेत्र	2019					2020				
		पिछले वर्षों से ढूंढी न जा सकी/पता न लगाई जा सकी बालिकाएं	वर्ष 2019 के दौरान लापता हुई बालिकाएं	कुल लापता बालिकाएं	वर्ष 2019 में ढूंढ ली गई/पता लगाई गई बालिकाओं की कुल संख्या	ढूंढी न जा सकी/पता न लगाई जा सकी बालिकाएं (पिछले वर्षों के दौरान पता न लगाई जा सकी बालिकाओं सहित)	पिछले वर्षों से ढूंढी न जा सकी/पता न लगाई जा सकी बालिकाएं	वर्ष 2019 के दौरान लापता हुई बालिकाएं	कुल लापता बालिकाएं	वर्ष 2019 में ढूंढ ली गई/पता लगाई गई बालिकाओं की कुल संख्या	ढूंढी न जा सकी/पता न लगाई जा सकी बालिकाएं (पिछले वर्षों के दौरान पता न लगाई जा सकी बालिकाओं सहित)
1	आंध्र प्रदेश	258	1928	2186	1904	282	282	2092	2374	2002	372
2	अरुणाचल प्रदेश	1	34	35	33	2	2	8	10	8	2
3	असम	413	857	1270	904	366	366	620	986	761	225
4	बिहार	3904	5935	9839	4034	5805	5805	4194	9999	4061	5938
5	छत्तीसगढ़	951	2606	3557	2395	1162	1162	2107	3269	2143	1126
6	गोवा	13	24	37	18	19	19	6	25	14	11
7	गुजरात	359	1044	1403	973	430	430	915	1345	920	425
8	हरियाणा	544	1716	2260	1474	786	786	1247	2033	1290	743
9	हिमाचल प्रदेश	85	268	353	298	55	55	225	280	227	53
10	झारखंड	311	170	481	269	212	212	202	414	256	158
11	कर्नाटक	209	494	703	483	220	220	614	834	610	224
12	केरल	65	1053	1118	1061	57	57	885	942	891	51
13	मध्य प्रदेश	4743	8572	13315	8660	4655	4655	7230	11885	8258	3627
14	महाराष्ट्र	2063	2516	4579	2256	2323	2323	2194	4517	3095	1422
15	मणिपुर	6	62	68	57	11	11	33	44	35	9
16	मेघालय	31	63	94	71	23	23	32	55	45	10

17	मिजोरम	0	0	0	0	0	0	0	0	0	0
18	नागालैंड	11	30	41	34	7	7	17	24	22	2
19	ओडिशा	1844	2591	4435	1176	3259	3259	2556	5815	3072	2743
20	पंजाब	813	643	1456	568	888	888	533	1421	409	1012
21	राजस्थान	605	2761	3366	2681	685	685	2628	3313	2493	820
22	सिक्किम	4	25	29	26	3	3	11	14	12	2
23	तमिलनाडु	698	3324	4022	3147	875	875	3545	4420	3385	1035
24	तेलंगाना	787	2053	2840	2478	362	362	1870	2232	1812	420
25	त्रिपुरा	6	127	133	115	18	18	96	114	88	26
26	उत्तर प्रदेश	1591	1901	3492	2188	1304	1304	1469	2773	1719	1054
27	उत्तराखंड	247	303	550	236	314	314	271	585	448	137
28	पश्चिम बंगाल	4478	7369	11847	7181	4666	4841	6640	11481	6681	4800
	कुल (राज्य)	25040	48469	73509	44720	28789	28964	42240	71204	44757	26447
29	अंडमान और निकोबार द्वीपसमूह	8	33	41	34	7	7	14	21	16	5
30	चंडीगढ़	167	135	302	113	189	189	109	298	110	188
31	दादरा और नगर हवेली तथा दमण और दीव	13	15	28	12	16	16	2	18	8	10
32	दिल्ली	3755	4057	7812	3635	4177	4177	3125	7302	3671	3631
33	जम्मू और कश्मीर	181	174	355	169	186	183	167	350	122	228
34	लद्दाख	-	-	-	-	-	3	1	4	1	3
35	लक्षद्वीप	0	0	0	0	0	0	0	0	0	0
36	पुडुचेरी	1	36	37	30	7	7	29	36	32	4
	कुल (संघ राज्य क्षेत्र)	4125	4450	8575	3993	4582	4582	3447	8029	3960	4069
	कुल (अखिल भारत)	29165	52919	82084	48713	33371	33546	45687	79233	48717	30516

स्रोत: क्राइम इन इंडिया

वर्ष 2021-2023 के दौरान लापता/पता लगाई गई बालिकाओं (18 वर्ष से कम आयु की) का राज्य/संघ राज्य क्षेत्र-वार ब्यौरा

क्र. सं	राज्य/संघ राज्य क्षेत्र	2021					2022					2023				
		पिछले वर्षों से ढूंढी न जा सकीं/पता न लगाई जा सकीं बालिकाएं	वर्ष 2021 के दौरान लापता हुई बालिकाएं	कुल लापता बालिकाएं	वर्ष 2021 में ढूंढ ली गई/पता लगाई गई बालिकाओं की कुल संख्या	ढूंढी न जा सकीं/पता न लगाई जा सकीं बालिकाएं (पिछले वर्षों के दौरान पता न लगाई जा सकीं बालिकाओं सहित)	पिछले वर्षों से ढूंढी न जा सकीं/पता न लगाई जा सकीं बालिकाएं	वर्ष 2022 के दौरान लापता हुई बालिकाएं	कुल लापता बालिकाएं	वर्ष 2022 में ढूंढ ली गई/पता लगाई गई बालिकाओं की कुल संख्या	ढूंढी न जा सकीं/पता न लगाई जा सकीं बालिकाएं (पिछले वर्षों के दौरान पता न लगाई जा सकीं बालिकाओं सहित)	पिछले वर्षों से ढूंढी न जा सकीं/पता न लगाई जा सकीं बालिकाएं	वर्ष 2023 के दौरान लापता हुई बालिकाएं	कुल लापता बालिकाएं	वर्ष 2023 में ढूंढ ली गई/पता लगाई गई बालिकाओं की कुल संख्या	ढूंढी न जा सकीं/पता न लगाई जा सकीं बालिकाएं (पिछले वर्षों के दौरान पता न लगाई जा सकीं बालिकाओं सहित)
1	आंध्र प्रदेश	377	2981	3358	2884	474	474	3118	3592	3221	371	371	3237	3608	3190	418
2	अरुणाचल प्रदेश	0	1	1	1	0	0	5	5	4	1	1	31	32	15	17
3	असम	225	852	1077	827	250	250	840	1090	741	349	349	1240	1589	1274	315
4	बिहार	5938	3870	9808	4442	5366	5366	5204	10570	4935	5635	5635	4466	10101	5527	4574
5	छत्तीसगढ़	1126	2865	3991	2614	1377	1377	2760	4137	2851	1286	1286	4054	5340	3323	2017
6	गोवा	11	6	17	6	11	11	10	21	9	12	12	8	20	8	12
7	गुजरात	425	1049	1474	1109	365	365	1306	1671	1281	390	390	1226	1616	1244	372
8	हरियाणा	820	1457	2277	1282	995	995	1516	2511	1295	1216	1216	1686	2902	1636	1266
9	हिमाचल प्रदेश	53	362	415	369	46	46	296	342	297	45	45	347	392	345	47

10	झारखंड	156	245	401	223	178	178	250	428	203	225	225	291	516	261	255
11	कर्नाटक	224	1013	1237	982	255	255	568	823	605	218	218	643	861	679	182
12	केरल	52	899	951	919	32	32	966	998	948	50	50	1170	1220	1185	35
13	मध्य प्रदेश	3627	9407	13034	10204	2830	2830	9066	11896	8979	2917	2917	9625	12542	8817	3725
14	महाराष्ट्र	1422	2515	3937	2752	1185	1185	1621	2806	1493	1313	1313	1034	2347	1239	1108
15	मणिपुर	9	47	56	38	18	18	31	49	27	22	22	25	47	40	7
16	मेघालय	10	46	56	46	10	10	2	12	4	8	8	62	70	65	5
17	मिजोरम	0	0	0	0	0	0	1	1	1	0	0	0	0	0	0
18	नागालैंड	2	17	19	17	2	2	37	39	36	3	3	38	41	41	0
19	ओडिशा	2743	3656	6399	3943	2456	2456	4250	6706	2386	4320	4320	5233	9553	3056	6497
20	पंजाब	1012	881	1893	584	1309	1309	927	2236	976	1260	1260	899	2159	861	1298
21	राजस्थान	802	4133	4935	4172	763	763	5073	5836	5014	822	822	5646	6468	5460	1008
22	सिक्किम	2	6	8	6	2	2	6	8	6	2	2	6	8	1	7
23	तमिलनाडु	1035	4914	5949	4832	1117	1117	5058	6175	4623	1552	1552	5628	7180	5904	1276
24	तेलंगाना	420	2574	2994	2603	391	391	1995	2386	2098	288	288	1307	1595	1355	240
25	त्रिपुरा	26	120	146	127	19	19	102	121	100	21	21	214	235	210	25
26	उत्तर प्रदेश	1046	2168	3214	1698	1516	1516	2217	3733	2398	1335	1335	2692	4027	2767	1260
27	उत्तराखंड	137	400	537	408	129	129	425	554	481	73	73	729	802	654	148
28	पश्चिम बंगाल	4800	8478	13278	7669	5609	5609	10571	16180	10769	5411	5411	12428	17839	12516	5323

	कुल (राज्य)	26500	54962	81462	54757	26705	26705	58221	84926	55781	29145	29145	63965	93110	61673	31437
29	अंडमान और निकोबार द्वीपसमूह	5	20	25	21	4	4	26	30	25	5	5	37	42	34	8
30	चंडीगढ़	188	133	321	119	202	202	133	335	126	209	209	158	367	181	186
31	दादरा और नगर हवेली तथा दमण और दीव	10	15	25	18	7	7	7	14	8	6	6	0	6	1	5
32	दिल्ली	3631	4174	7805	3846	3959	3959	4288	8247	4042	4205	4205	4367	8572	4843	3729
33	जम्मू और कश्मीर	228	215	443	188	255	255	247	502	275	227	227	282	509	209	300
34	लद्दाख	3	0	3	2	1	1	0	1	0	1	1	0	1	0	1
35	लक्षद्वीप	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
36	पुडुचेरी	4	25	29	29	0	0	24	24	24	0	0	26	26	24	2
	कुल (संघ राज्य क्षेत्र)	4069	4582	8651	4223	4428	4428	4725	9153	4500	4653	4653	4870	9523	5292	4231
	कुल (अखिल भारत)	30569	59544	90113	58980	31133	31133	62946	94079	60281	33798	33798	68835	102633	66965	35668

स्रोत: क्राइम इन इंडिया

भूमि डिजिटलीकरण योजना

5253. श्री अशोक कुमार यादव:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या सरकार द्वारा देश में डिजिटल इंडिया भूमि अभिलेख आधुनिकीकरण कार्यक्रम (डीआईएलआरएमपी)/भूमि डिजिटलीकरण योजना के अंतर्गत भूमि अभिलेखों के कम्प्यूटरीकरण, मानचित्रों के डिजिटलीकरण, सर्वेक्षणों और ऑनलाइन नामांतरण के लिए राज्य-वार कार्य किया जा रहा है, यदि हां, तो उक्त योजना के उद्देश्यों, प्रमुख घटकों और वर्तमान स्थिति का ब्यौरा क्या है;
- (ख) उक्त योजना के अंतर्गत आवंटित और उपयोग की गई निधियों का राज्य-वार ब्यौरा क्या है और उन राज्यों की सूची क्या है जिन्होंने इसमें भूमि अभिलेखों का पूर्ण अथवा आंशिक डिजिटलीकरण कर लिया है;
- (ग) क्या बिहार में भूमि के डिजिटलीकरण की प्रक्रिया की प्रगति राष्ट्रीय औसत से कम है, यदि हां, तो इसके मुख्य कारण क्या हैं; और
- (घ) क्या सरकार ने बिहार में उक्त डिजिटलीकरण कार्य में तेजी लाने के लिए कोई विशेष कार्य योजना तैयार की है, अतिरिक्त वित्तीय सहायता प्रदान की है, निर्धारित समयबद्ध लक्ष्य निर्धारित किए हैं या निगरानी तंत्र निर्धारित किए हैं, यदि हां, तो तत्संबंधी ब्यौरा क्या है और इस संबंध में प्रस्तावित समय-सीमा क्या है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री; तथा संचार मंत्रालय में राज्य मंत्री (डॉ. चंद्र शेखर पेम्मासानी):

- (क) जी, हां। भारत सरकार देश में भूमि अभिलेखों के कम्प्यूटरीकरण, मानचित्रों के डिजिटलीकरण और सर्वेक्षण प्रक्रिया के लिए वर्ष 2016-17 से केंद्र सरकार से 100% वित्तीय सहायता के साथ डिजिटल इंडिया भूमि अभिलेख आधुनिकीकरण कार्यक्रम के नाम से एक व्यापक कार्यक्रम को क्रियान्वित कर रही है। इस कार्यक्रम का उद्देश्य, अन्य बातों के साथ-साथ, नागरिकों को भूमि संबंधी

रियल-टाइम सूचना प्रदान करने और विभिन्न संगठनों/एजेंसियों के साथ सूचना साझा करने में सक्षम बनाने के लिए राज्यों/संघ राज्य क्षेत्रों में एक आधुनिक, व्यापक और पारदर्शी भूमि अभिलेख प्रबंधन प्रणाली विकसित करना है। डीआईएलआरएमपी को दिनांक 01.04.2021 से 31.03.2026 तक पांच वर्ष की अवधि के लिए बढ़ा दिया गया है।

इस कार्यक्रम के प्रमुख घटक और कार्यकलाप निम्नलिखित हैं:

क्र.सं.	घटक	कार्यकलाप
1	भूमि अभिलेखों का कम्प्यूटरीकरण	(i) अधिकारों के अभिलेख का कम्प्यूटरीकरण; (ii) भू-कर मानचित्रों का डिजिटलीकरण; (iii) अधिकारों के अभिलेख (लिखित) और भू-कर मानचित्रों (स्थानिक) का एकीकरण; (iv) राज्य स्तर पर डाटा केंद्र।
2	रजिस्ट्रीकरण का कम्प्यूटरीकरण	(i) उप-रजिस्ट्रार कार्यालयों (एसआरओ) का कम्प्यूटरीकरण; (ii) उप-रजिस्ट्रार कार्यालयों और तहसीलों के बीच संयोजकता; और (iii) रजिस्ट्रीकरण और भूमि अभिलेखों का एकीकरण।
3	सर्वेक्षण/ पुनः सर्वेक्षण	सर्वेक्षण/पुनःसर्वेक्षण तथा सर्वेक्षण एवं बंदोबस्त अभिलेखों का अद्यतनीकरण।
4	आधुनिक अभिलेख कक्ष	तहसील स्तर पर आधुनिक अभिलेख कक्ष/ भूमि अभिलेख प्रबंधन केंद्र।
5	प्रशिक्षण और क्षमता संवर्धन	राज्यों के प्रशासनिक प्रशिक्षण संस्थानों और/अथवा सर्वेक्षण/राजस्व/पटवारी प्रशिक्षण संस्थानों में डीआईएलआरएमपी प्रकोष्ठों का सृजन।
6	परियोजना प्रबंधन इकाई	डीआईएलआरएमपी के विभिन्न घटकों के प्रभावी कार्यान्वयन के लिए सहायता प्रदान करने हेतु मानव संसाधन और अन्य अवसंरचना प्रदान करना।
7	राजस्व न्यायालय प्रबंधन प्रणाली का कम्प्यूटरीकरण	देश में सभी राजस्व न्यायालयों का कम्प्यूटरीकरण और उनका भूमि अभिलेखों के साथ एकीकरण।
8	भूमि अभिलेख डाटाबेस के साथ आधार संख्या का स्वैच्छिक आधार पर एकीकरण	अधिकारों के अभिलेख (आरओआर) के साथ आधार संख्या को जोड़ना।

देश में डीआईएलआरएमपी की वर्तमान स्थिति निम्नानुसार है:

क्र.सं.	घटक	इकाइयां	पूर्ण (%)
1	भूमि अभिलेखों का कम्प्यूटरीकरण		
क	अधिकारों के अभिलेख (आरओआर) का कम्प्यूटरीकरण	गांवों की संख्या	99.88
ख	भू-कर मानचित्रों/एफएमबी का डिजिटलीकरण	मानचित्रों की संख्या	97.41

ग	अधिकारों के अभिलेख (आरओआर) से जुड़े भू-कर मानचित्र	गांवों की संख्या	84.38
2	उप-रजिस्ट्रार कार्यालयों (एसआरओ) का कम्प्यूटरीकरण	एसआरओ की संख्या	96.65

(ख) डीआईएलआरएमपी एक मांग आधारित कार्यक्रम है और इस कार्यक्रम के विभिन्न घटकों के संबंध में प्रस्तुत प्रस्तावों के आधार पर राज्यों/संघ राज्य क्षेत्रों को निधियां जारी की जाती हैं। देश में डिजिटलीकरण की प्रगति का ब्यौरा संलग्न **विवरण** में दिया गया है।

(ग) और (घ) बिहार राज्य में भूमि का डिजिटलीकरण पूर्ण हो गया है। डिजिटलीकरण की राज्य-वार प्रगति का ब्यौरा संलग्न **विवरण** में दिया गया है।

विवरण

डिजिटल इंडिया भूमि अभिलेख आधुनिकीकरण कार्यक्रम (डीआईएलआरएमपी)

क्र.सं.	राज्य/ संघ राज्य क्षेत्र	कुल गांव	आरओआर की संख्या			भू-कर मानचित्र		
			कुल	कंप्यूटरीकृत	%	कुल	डिजिटलीकृत	%
1	अंडमान एवं निकोबार द्वीप समूह	205	89,747	89,747	100.00	214	214	100.00
2	आंध्र प्रदेश	16,267	3,26,17,293	3,26,17,293	100.00	14,725	14,725	100.00
3	अरुणाचल प्रदेश	1,412	0	0	0.0	0	0	0.00
4	असम	22,543	43,92,672	42,22,558	96.13	21,069	19,591	92.98
5	बिहार	45,858	4,34,68,047	4,34,68,047	100.00	74,452	74,452	100.00
6	चंडीगढ़	25	25	25	100.00	108	108	100.00
7	छत्तीसगढ़	20,267	2,50,67,712	2,50,67,712	100.00	48,037	47,872	99.66
8	दादरा एवं नगर हवेली तथा दमन एवं दीव	97	1,19,165	1,19,165	100.00	2,923	2,923	100.00
9	दिल्ली	198	12,828	11,405	88.91	183	147	80.33
10	गोवा	421	7,56,189	7,56,189	100.00	14,828	14,828	100.00
11	गुजरात	18,511	1,22,37,133	1,22,37,133	100.00	26,911	26,911	100.00
12	हरियाणा	7,103	36,14,314	36,14,314	100.00	63,077	63,077	100.00
13	हिमाचल प्रदेश	21,429	20,34,915	20,34,915	100.00	2,17,003	2,15,018	99.09
14	जम्मू एवं कश्मीर	6,850	6,850	6,845	99.93	23,373	22,143	94.74
15	झारखंड	32,871	27,31,472	26,98,027	98.78	51,585	51,195	99.24
16	कर्नाटक	30,126	1,99,40,721	1,99,37,181	99.98	30,317	30,121	99.35
17	केरल	1,666	2,81,97,354	2,81,97,354	100.00	10,765	4,685	43.52
18	लद्दाख	248	249	150	60.24	1,513	1,333	88.10
19	लक्षद्वीप	10	72,425	72,425	100.00	0	0	0.00
20	मध्य प्रदेश	56,851	5,32,96,578	5,32,96,578	100.00	56,435	54,717	96.96

21	महाराष्ट्र	44,534	2,62,74,755	2,62,74,755	100.00	44,219	43,971	99.44
22	मणिपुर	606	605	516	85.29	1,453	1,449	99.72
23	मेघालय	6,932	0	0	0.0	0	0	0.00
24	मिजोरम	640	3,31,160	3,31,160	100.00	1,073	1,073	100.00
25	नगालैंड	937	23,311	0	0.0	0	0	0.00
26	ओडिशा	51,820	2,01,64,329	2,01,28,059	99.82	1,37,304	1,37,243	99.96
27	पुदुचेरी	129	2,72,380	2,72,380	100.00	21,161	21,161	100.00
28	पंजाब	13,013	5,54,635	5,39,658	97.30	75,707	62,307	82.30
29	राजस्थान	49,305	1,35,70,102	1,33,88,607	98.66	1,33,438	1,30,883	98.09
30	सिक्किम	418	1,90,500	1,65,849	87.06	2,554	2,554	100.00
31	तमिलनाडु	16,810	3,68,34,607	3,68,34,607	100.00	30,955	30,955	100.00
32	तेलंगाना	10,890	1,02,74,968	1,02,74,968	100.00	17,432	14,365	82.41
33	त्रिपुरा	897	13,49,403	13,49,403	100.00	5,333	5,333	100.00
34	उत्तराखंड	16,691	15,25,474	15,25,474	100.00	87,611	84,816	96.81
35	उत्तर प्रदेश	1,08,910	1,10,326	1,10,326	100.00	1,18,247	1,18,247	100.00
36	पश्चिम बंगाल	42,310	5,87,89,969	5,87,89,969	100.00	68,359	67,561	98.83
	कुल योग	6,47,800	39,89,22,213	39,84,32,794	99.88	14,02,364	13,65,978	97.41

IMPLEMENTATION OF VB-G RAM G

5254. SHRI CHARANJIT SINGH CHANNI:

DR. MOHAMMAD JAWED:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- the purpose-wise break-up of Rs. 30,000 crore allocated for Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) in the Union Budget 2026-27;
- the normative allocations budgeted under Viksit Bharat Guarantee for Rozgar and Aajeevika Mission Gramin (VB-G RAM G) for financial year 2026–27, against the total outlay of Rs. 95,692 crore, along with the criteria used for determining such normative allocations, State and UT-wise;

- (c) the status of roll-out of VB-G RAM G and the stage-wise timeline for its implementation; and
- (d) whether works proposed under Viksit Gram Panchayat Plans under VB-G RAM G are required to be drawn exclusively from PM Gati Shakti, if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

(a) The provision of funds amounting to Rs. 30,000 crores has been made for the smooth transition from the Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) to Viksit Bharat-Guarantee for Rozgar and Aajeevika Mission Gramin (VB-G RAM G) Scheme. This is expected to meet the financial commitments under Mahatma Gandhi NREGS till the Viksit Bharat-Guarantee for Rozgar and Aajeevika Mission Gramin (VB-G RAM G) Act commences.

(b) As per Sub-section (5) of Section 4 of the Act, The Central Government shall determine the State-wise normative allocation for each state based on objective parameters as may be prescribed by the Central Government. Since, the Act is yet to commence, rules regarding normative allocation based on objective parameters has not been finalised.

(c) The VB-G RAM G Act, 2025 is yet to commence. Upon commencement, the provisions of the Act will be applicable to all rural areas across all States and UTs.

(d) As per Para 3(d) of Schedule I of the VB–G RAM G Act, works shall be taken up only from the Viksit Gram Panchayat Plan (VGPP), which is to be prepared by the Gram Panchayat through the Gram Sabha, ensuring a participatory and need-based planning process.

PM Gati Shakti is envisaged as an enabling and guiding framework to institutionalise convergence, promote saturation-driven planning, and facilitate a whole-of-government approach in the preparation and implementation of VGPPs. It will support Gram Panchayats in addressing their diverse development needs through the use of geospatial systems and digital public infrastructure.

MERI PANCHAYAT APP

5255. SHRI JAGADISH SHETTAR:

Will the Minister of **PANCHAYATI RAJ** be pleased to State:

- (a) the details of the measures that are being taken to provide Fiber-To-The-Home (FTTH) internet connectivity to all Gram Panchayats to ensure the success of digital tools like the Meri Panchayat App; and
- (b) whether it has been successful, if so, the details thereof, particularly in Karnataka?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

- (a) and (b) The Government is committed to strengthening digital infrastructure at the Gram Panchayat (GP) level to enable effective implementation of digital

governance tools, including the Meri Panchayat App. Gram Panchayats are connected to the internet through multiple mediums, including Fiber-To-The-Home (FTTH) connections and through the services provided by private Internet Service Providers.

As per the data available with the Ministry, 2,52,742 Gram Panchayats (97.68%), out of a total of 2,58,730 Gram Panchayats, have been onboarded on the eGramSwaraj Portal. Further, 2,44,175 Gram Panchayats and equivalent (96%) have carried out online payments amounting to ₹39,440 crore through the eGramSwaraj–PFMS interface during the current financial year. This level of adoption indicates substantial availability of internet connectivity at the Gram Panchayat level.

Additionally, under the BharatNet Programme, being implemented by the Department of Telecommunications, optical fibre connectivity is being provided to the Gram Panchayats to enable high-speed broadband services, including Fiber-To-The-Home (FTTH) connections.

As per the information available on the BharatNet UNMS dashboard, 2.18 lakh Gram Panchayats (GPs)/ TLBs have been made service-ready. With specific reference to the State of Karnataka, all Gram Panchayats (5949) have been made Service ready.

TRANSITION OF SMALL STEEL UNITS INTO GREEN HYDROGEN-READY TECHNOLOGIES

5256. ADV. PRIYA SAROJ:

Will the Minister of **STEEL** be pleased to state:

- (a) the number of small & medium steel units identified for technology upgradation under the Union Government's decarbonisation and green steel initiatives during the last five years in the country, State and district-wise including Uttar Pradesh;
- (b) the technical and financial assistance extended to such units for adoption of energy-efficient or hydrogen-ready furnace technologies under Central schemes or pilot programmes in the country, State and district-wise including Uttar Pradesh;
- (c) the assessment undertaken by the Ministry regarding the preparedness of secondary steel producers to transition towards green hydrogen-based production processes;
- (d) the number of pilot projects or demonstration facilities supported by the Union Government to enable small steel units to shift towards hydrogen-compatible furnaces in the country, State and district-wise including Uttar Pradesh; and
- (e) the corrective steps proposed by the Union Government to ensure that smaller steel producers are not excluded from the transition to low-carbon and green hydrogen-based steel production?

**THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND
MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU
SRINIVASA VARMA):**

(a) to (e) The initiatives taken by the Government for adoption of energy-efficient and hydrogen-based steel production across the country including Uttar Pradesh are as under: -

- i. Ministry of Steel has released a report titled "Greening the Steel Sector in India: Roadmap and Action Plan" in alignment with the recommendations of the 14 Task Forces constituted by this Ministry for this purpose which provides the future roadmap for green steel and sustainability, towards net-zero target by 2070. The report is available on Ministry of Steel's website.
- ii. Four pilot projects to three steel units with total central financial assistance of Rs.83.376 Crore have been awarded for use of hydrogen in steel sector under National Green Hydrogen Mission launched by Ministry of New & Renewable Energy. The state-wise and district-wise details of awarded projects are given in the enclosed **Statement-I**.
- iii. Ministry of Steel notified the Taxonomy for Green Steel on 23.12.2024 to provide standards for defining and categorizing the low emission steel. Under Green Steel Taxonomy Framework, 85 steel units have been awarded green steel certification with star rating, accounting for total green steel production of 14.64 Million tonnes. Majority of such units are small steel producers and the state-wise and district-wise details of such units are given in the enclosed **Statement-II**.

- iv. National Solar Mission launched by Ministry of New and Renewable Energy in January, 2010 promotes the use of solar energy and also helps to reduce the emission of steel industry.

STATEMENT -I

Details of pilot projects under National Green Hydrogen Mission

Sr. No.	State	District	No. of projects
1.	Jharkhand	Bokaro	1
2.	Karnataka	Vijaynagar	2
3.	Odisha	Angul	1

STATEMENT - II**List of companies/iron and steel producers having valid Green Steel Certificates (As on 15.03.2026)**

S. No.	Name of Unit	State	Quantity of product verified & certified (MT)	Name of Product	Greenness Level (%)	Greenness Star Rating	Date of Issuance	Date of Validity
1	ARS Steels and Alloys International Private Ltd., Gummidipoondi	Tamil Nadu	156898	TMT Bar	70.8	5	13.08.2025	31.03.2026
2	R L Steels & Energy Ltd., Chitegaon	Maharashtra	130200	Alloy & Carbon Steel Bars	50.2	5	13.08.2025	31.03.2026
3	Tulshyan Nec Limited, Gummidipoondi	Tamil Nadu	122426	TMT Bar	40.8	5	13.08.2025	31.03.2026
4	Rathi Steel and Metal Private Limited, Jalna, Maharashtra	Maharashtra	193155	TMT Bar	36.12	5	19.09.2025	31.03.2026
5	Bhagwati Steelcast Private Limited, Nashik, Maharashtra	Maharashtra	105928.47	TMT Bar	54.92	5	19.09.2025	31.03.2026
6	Guardian Castings Private Limited, Palghar, Maharashtra	Maharashtra	168384.71	TMT Bar	55.9	5	19.09.2025	31.03.2026

7	Bhagyalaxmi Rolling Mills Pvt. Ltd., Jalna, Maharashtra	Maharashtra	317601	TMT Bar	19.2	4	19.09.2025	31.03.2026
8	Kalika Steel Alloys Pvt. Ltd., Jalna, Maharashtra	Maharashtra	272347	TMT Bar	30.78	5	19.09.2025	31.03.2026
9	Devashree Ispat (P) Limited, Elikatta, Shadnagar, Telangana	Telangana	309027	TMT Bar	36.29	5	19.09.2025	31.03.2026
10	Mono Steel (India) Ltd., Anjar, Kutch, Gujarat	Gujarat	94297	TMT Bar	44.6	5	19.09.2025	31.03.2026
11	SRJ Peety Steels Private Limited, Jalna	Maharashtra	497999	TMT Bar	28.45	5	19.09.2025	31.03.2026
12	Arjas Modern Steel Private Limited, Mandi Gobindgarh, Fatehgarh Sahib	Punjab	60000	Rolled Bar & Bright Bar	30.84	5	19.09.2025	31.03.2026
13	Fortune Metals Limited, Mandi Gobindgarh, Fatehgarh Sahib	Punjab	142177	TMT Bars	68.11	5	17.10.2025	31.03.2026
14	Surya Ferrous Alloys Pvt. Ltd., Wada, Palghar	Maharashtra	50854	TMT Bars	28.89	5	16.10.2025	31.03.2026
15	SRMB Srijan Private Limited, Durgapur	West Bengal	369220	TMT Bars	27.5	5	17.10.2025	31.03.2026
			56821	Light Structure	27.76	5		

16	Gajkesari Steel & Alloys Pvt. Ltd., Jalna	Maharashtra	232065	TMT Bars	22.22	4	08.10.2025	31.03.2026
17	SRJ Strips and Pipes Pvt. Ltd., Jalna	Maharashtra	73742	TMT Bars	30.31	5	31.10.2025	31.03.2026
			3089	Skelp	27.94	5		
			7338	Pipe	25	4		
18	Geetai Steels Pvt. Ltd., Jalna	Maharashtra	145488	TMT Bars	28.05	5	31.10.2025	31.03.2026
19	Jaideep Metalics and Alloys Pvt. Ltd., Wada, Palghar	Maharashtra	134189	TMT Bars	59.18	5	24.10.2025	31.03.2026
20	Arora Iron & Steel Rolling Mills Pvt. Ltd., Ludhiana	Punjab	112027	Bars & Rods	59.25	5	30.10.2025	31.03.2026
			14107	Bright Bars	50.04	5		
21	Prakash Ferrous Industries Pvt Ltd., Srikalahasti	Andhra Pradesh	223381	TMT Bars	58.95	5	07.11.2025	31.03.2026
22	Bhagwati Ferro Metal Private Limited, Malegaon, Nashik	Maharashtra	251268	TMT Bars	65.4	5	29.10.2025	31.03.2026
23	JR Metal Chenai Ltd., Gummidipoondi, Thiruvallur	Tamil Nadu	163314	TMT Bars	65.3	5	28.10.2025	31.03.2026

24	Shree Ramdoot Rollers Pvt. Ltd., Bankura	West Bengal	137158	TMT Bars	11.04	4	27.10.2025	31.03.2026
25	Ganraj Ispat Pvt. Ltd., Supa, Ahmednagar	Maharashtra	90866	TMT Bars	49.52	5	28.10.2025	31.03.2026
26	SKA Steel and Power Pvt. Ltd., Raipur	Chhattisgarh	68746	TMT Bars	11.21	4	05.11.2025	31.03.2026
27	Rasik Industries, Mandi Gobindgarh, Fatehgarh Sahib	Punjab	43523	TMT Bars	57.89	5	29.10.2025	31.03.2026
28	Suraj Fabrics Industries Ltd., Bilaspur	Himachal Pradesh	86035	TMT Bars	57.61	5	27.10.2025	31.03.2026
29	M/S Metals & Steels Pvt. Ltd., Ginigera, Koppal	Karnataka	162311	TMT Bars	27.57	5	24.10.2025	31.03.2026
30	Shivkrupa Steel & Alloys Pvt. Ltd., Palghar	Maharashtra	74264	TMT Bars	17.01	4	07.11.2025	31.03.2026
31	Agni Steels Private Limited, Erode	Tamil Nadu	164490	TMT Bars	79.41	5	06.11.2025	31.03.2026
32	Meenakshi Udyog (I) Pvt. Ltd., Egmore, Chennai	Tamil Nadu	143791	TMT Bars	76.04	5	01.11.2025	31.03.2026

33	Shri Tirupati Steel Cast Limited, Hindupur	Andhra Pradesh	135157	TMT Bars	41.61	5	23.10.2025	31.03.2026
34	SKA Ispat Private Limited, Raipur	Chhattisgarh	74072	TMT Bars	5.82	3	13.11.2025	31.03.2026
35	M/S Metals & Steel Pvt. Ltd., Gummidipoondi	Tamil Nadu	78589	Beam/Section/Heavy Structure steel	58.33	5	13.11.2025	31.03.2026
36	Kashi Vishwanath Steels Pvt. Limited, Kashipur	Uttarakhand	37069	TMT Bars	24.29	4	13.11.2025	31.03.2026
			39446	MS Flat, Shapes & Section	25.78	4	13.11.2025	
37	Radha Smelters Pvt. Ltd., Chinna Shankarampet, Medak	Telangana	322223	TMT Bars	54.8	5	13.11.2025	31.03.2026
38	Jaideep Ispat and Alloys Pvt. Limited, for its unit "Rathi Iron and Steel Industries Pvt. Ltd. Unit SMS, Sulawad	Madhya Pradesh	455429	TMT Bars	51.86	5	13.11.2025	31.03.2026
			33996	Wire Rods	53.54	5		
39	German TMX Private Limited (German TMT Private Limited), Viramgam, Ahmedabad	Gujarat	83257	TMT Bars	48.02	5	17.11.2025	31.03.2026

40	Ambashakti Industries Ltd., Sikandrabad, Bulandshahar	Uttar Pradesh	251952	TMT Bars	42.98	5	19.11.2025	31.03.2026
41	KD Iron and Steel Private Limited, Sotshil, Kamrup	Assam	59618	TMT Bars	51.66	5	19.11.2025	31.03.2026
42	Arya Steels Rolling (I) Pvt. Ltd., Kagal, Kolhapur	Maharashtra	53144	TMT Bars	30.59	5	19.11.2025	31.03.2026
43	Matsyodari Steel & Alloy Pvt. Ltd., Jalna	Maharashtra	89218	TMT Bars	32.98	5	20.11.2025	31.03.2026
44	Ambashakti Udyog Limited, Banmore, Morena	Madhya Pradesh	138107	TMT Bars	16.93	4	03.12.2025	31.03.2026
45	Metarolls Ispat Pvt. Ltd., Jalna	Maharashtra	158270	TMT Bars	28.16	5	05.12.2025	31.03.2026
46	German Green Steel and Power Limited, Kutch	Gujarat	115643	TMT Bars	30.44	5	08.12.2025	31.03.2026
47	Prime Gold Steel & Power Ltd., Hosur, Krishnagiri	Tamil Nadu	82236	TMT Bars	45.73	5	08.12.2025	31.03.2026
48	Chopra Alloys, Khanna, Ludhiana	Punjab	60918	ERW Pipes	58.49	5	09.12.2025	31.03.2026
49	Ambica Steels Limited - Unit II, Ghaziabad	Uttar Pradesh	20263	SS Bright Bar Rounds	26.81	4	03.12.2025	31.03.2026

50	Ambica Steels Limited - Unit IV, Ghaziabad	Uttar Pradesh	6697	SS Bright Bar Profiles	37.47	5	03.12.2025	31.03.2026
51	Electrotherm (India) Pvt. Limited, Kutch	Gujarat	764	MS Dowel bars	11.27	4	12.12.2025	31.03.2026
			292724	TMT Bars	9.39	4	12.12.2025	
			43042	Fusion Bonded Epoxy Coated TMT Bars	5.7	3	12.12.2025	
52	A One Ispat Pvt. Ltd., Gollapuram, Hindpur	Andhra Pradesh	111113	TMT Bars	28.46	5	17.12.2025	31.03.2026
53	Shyam steel Works Pvt. Ltd., Purulia	West bengal	87254	TMT Bars	0.34	3	17.12.2025	31.03.2026
54	Mahalakshmi Profiles Private Limited, Kallakal village, Medak District	Telangana	116505	Pipe	2.08	3	19.12.2025	31.03.2026
55	Kisco Casting (India) Limited, Mandi Gobindgarh	Punjab	7080	Forging	51.6	5	12.12.2025	31.03.2026
56	SMW Ispat Pvt. Ltd., Deoli, Wardha	Maharashtra	414706	TMT Bars	28.01	5	24.12.2025	31.03.2026
57	Shyam Steel Industries Limited, Bamunara	West Bengal	183061	TMT Bars	0.41	3	26.12.2025	31.03.2026

58	Amba Shakti Steels Ltd.	Uttar Pradesh	122143	TMT Bars	32.74	5	30.12.2025	31.03.2026
59	Behari Lal Engineering Limited, Village-Salani, Mandi Gobindgarh	Punjab	17093	Rolling Mill Rolls & Castings	44.78	5	08.01.2026	31.03.2026
60	Behari Lal Engineering Limited, Village-Turan, Mandi Gobindgarh	Punjab	64778	Rounds Bars/Hex Bars/Flat Bars/Square Bars	28.69	5	09.01.2026	31.03.2026
61	G.O. Steel Private Limited, Mandi Gobindgarh	Punjab	33054	TMT Bars	11.49	4	13.01.2026	31.03.2026
			2852	Bars & Rods	13.59	4		
62	Renny Strips Limited, Ludhiana	Punjab	74872	Steel Round Coil	72.26	5	14.01.2026	31.03.2026
			70342	HR Coil	70.97	5		
63	Jai Raj Ispat Limited, Kurnool	Andhra Pradesh	117933	TMT Bars	0.02	3	21.01.2026	31.03.2026
64	Amman Try Sponge & Power (P) Limited, Tirupati	Andhra Pradesh	103209	TMT Bars	52.12	5	23.01.2026	31.03.2026

65	Aarti Steel International Limited, Ludhiana	Punjab	87091	Plain Carbon & Alloy Steel Bar & Rods(Rounds, RCS and Flats)	27.49	5	20.01.2026	31.03.2026
66	Vardhman Adarsh Ispat Private Limited, Mandi Gobindgarh	Punjab	24854	MS Round	48.32	5	14.01.2026	31.03.2026
			108287	TMT Bars	48.32	5		
67	ArcelorMittal Nippon Steel India Pvt Ltd., Hazira	Gujarat	100000	HR Coil	10.25	4	29.01.2026	31.03.2026
			100000	CR Coil	5.68	3		
68	Mukand Limited, Thane	Maharashtra	33599	Black Bars	29.51	5	29.01.2026	31.03.2026
			66022	Wire Rods	25.82	4		
			40495	Bright Bars	21.18	4		
69	Jay Bharat Steel Corporation, Anjar	Gujarat	25576	TMT Bars	42.92	5	20.01.2026	31.03.2026
70	Shyam Steel Industries Limited, Angadpur	West Bangal	237635	TMT Bars	6.34	3	30.01.2026	31.03.2026
71	Kaaveri Steels (I) Private Limited, Kuttalum Taluk	Tamil Nadu	44282	TMT Bars	41.18	5	29.01.2026	31.03.2026

72	A One Steels India Limited, Gauribidanur	Karnataka	163966	TMT Bars	73.39	5	06.02.2026	31.03.2026
73	Saarloha Advanced Materials Private Limited, Mundhwa	Maharashtra	197700	Bars, Rods and other shapes of plain carbon steel, Alloy steel	33.8	5	04.02.2026	31.03.2026
74	Welspun Speciality Solutions Limited, Jhagadia	Gujarat	9060	Black Bars	20.16	4	05.02.2026	31.03.2026
			10691	Bright Bars	13.53	4		31.03.2026
75	Shreeyam Power & Steel Industries Limited, Kutch	Gujarat	150370	TMT Bars	1.93	3	03.02.2026	31.03.2026
76	Jailaxmi Casting & Alloys Pvt. Ltd., Sambhaji Nagar	Maharashtra	48164	Bar & Rods	55.89	5	05.02.2026	31.03.2026
77	Jai Raj Ispat Limited, Jeedimetla, Hyderabad	Telangana	124510	TMT Bars	28.93	5	13.02.2026	31.03.2026
78	Arun Vyapar Udyog Pvt. Ltd., Gummidipoondi	Tamil Nadu	78354	TMT Bars	68.63	5	09.02.2026	31.03.2026

79	peekay Rolling Mills (P) Ltd., Kozhikode	Kerala	32361	TMT Bars	42.6	5	20.02.2026	31.03.2026
80	Jay Jagadamba Limited, Palghar	Maharashtra	6038	Hot Rolled Bars	32.89	5	06.03.2026	31.03.2026
			17852	Bright Bars	28.86	5		
			3125	Flange	23.2	4		
81	Metrolla Steels Pvt. Ltd., Pezhakkappilly	Kerala	41727	TMT bars	56.2	5	09.03.2026	31.03.2026
82	Skyway Steel Industries, Ludhiana	Punjab	41757	Steel bars	70.45	5	09.03.2026	31.03.2026
83	TK Steels, Paharuwal, Ludhiana	Punjab	65344	Bar & Rods	31.91	5	09.03.2026	31.03.2026
84	Laxcon Steels Ltd., Ahmedabad	Gujrat	60239	Bar & Rods	38.77	5	10.03.2026	31.03.2026
85	Prime Steel Processors Private Ltd., Budhewal, Ludhiana	Punjab	140815	Wire Rods	66.63	5	14.03.2026	31.03.2026

मत्स्य पालकों को मुआवजा

5257. श्री वीरेन्द्र सिंह:

क्या मत्स्यपालन, पशुपालन और डेयरी मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या मत्स्य पालन, कृषि उद्योग की श्रेणी में आता है और सरकार द्वारा मत्स्य पालन करने वाले किसानों को प्रतिवर्ष कितनी सहायता प्रदान की जाती है;
- (ख) क्या मछलियों में विभिन्न रोगों के फैलने के कारण मत्स्य पालकों को भारी नुकसान उठाना पड़ता है, यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (ग) क्या सरकार को ऐसे नुकसान के लिए किसानों को मुआवजा देने के संबंध में कोई प्रस्ताव प्राप्त हुआ है, यदि हां, तो तत्संबंधी ब्यौरा क्या है?

पंचायती राज मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्री (श्री राजीव रंजन सिंह उर्फ ललन सिंह):

(क) मात्स्यिकी, जिसे देश में कृषि संबद्ध क्षेत्रों में से एक माना जाता है, भारत के संविधान की सातवीं अनुसूची में शामिल एक राज्य विषय है। भारत सरकार मछुआरों और मत्स्य किसानों के कल्याण सहित मात्स्यिकी और जलकृषि के सर्वांगीण विकास के लिए विभिन्न योजनाओं और कार्यक्रमों के माध्यम से राज्यों / केंद्र शासित प्रदेशों के प्रयासों को पूरक समर्थन प्रदान करती है। मत्स्यपालन विभाग, मत्स्य पालन, पशुपालन और डेयरी मंत्रालय, भारत सरकार ने गत पांच वर्षों (वित्तीय वर्ष 2020-21 से 2024-25 तक) के दौरान देश में मात्स्यिकी और जलकृषि के सर्वांगीण विकास के लिए विभिन्न योजनाओं को कार्यान्वित करने सहित कई पहल की हैं। कार्यान्वित मात्स्यिकी विकास योजनाओं में (i) प्रधानमंत्री मत्स्य संपदा योजना (PMMSY), (ii) फिशरीस एंड एक्वाकल्चर इन्फ्रास्ट्रक्चर डेवलपमेंट फंड (FIDF) और (iii) प्रधानमंत्री मत्स्य किसान समृद्धि सह योजना (PM-MKSSY) शामिल हैं। इसके अलावा, मछुआरों और मत्स्य किसानों को उनकी कार्यशील पूंजी की आवश्यकताओं को पूरा करने के लिए किसान क्रेडिट कार्ड (KCC) सुविधा भी प्रदान की जाती है।

मत्स्यपालन विभाग, मत्स्यपालन, पशुपालन और डेयरी मंत्रालय ने गत पांच वर्षों (वित्त वर्ष 2020-21 से वित्त वर्ष 2024-25) और वर्तमान वर्ष (2025-26) के दौरान विभिन्न राज्य सरकारों, केंद्र शासित प्रदेशों और अन्य अंतिम कार्यान्वयन एजेंसियों के 29,357.37 करोड़ रुपए के मात्स्यकी विकास प्रस्तावों को स्वीकृति दी है।

इसमें प्रधानमंत्री मत्स्य संपदा योजना (PMMSY) के तहत स्वीकृत 21,733.91 करोड़ रुपए की परियोजनाएं और फिशरीस एंड एक्वाकल्चर इंफ्रास्ट्रक्चर डेवलपमेंट फंड (FIDF) के तहत 7623.46 करोड़ रुपए की परियोजनाएं शामिल हैं। इसके अतिरिक्त, कार्यशील पूंजी की आवश्यकताओं को पूरा करने के लिए अब तक 5,04,848 मछुआरों और मत्स्य किसानों को 3,837.80 करोड़ रुपए की ऋण राशि के साथ किसान क्रेडिट कार्ड (KCC) जारी किए जा चुके हैं। इन पहलों ने मत्स्य उत्पादन, उत्पादकता और गुणवत्ता में वृद्धि की है जिससे मछुआरों और मत्स्य किसानों की आय में वृद्धि हुई है।

(ख) और (ग) मत्स्यपालन विभाग, मत्स्यपालन, पशुपालन और डेयरी मंत्रालय, भारत सरकार प्रधानमंत्री मत्स्य संपदा योजना (PMMSY) के तहत जलीय पशु रोगों के लिए राष्ट्रीय निगरानी कार्यक्रम (NSPAAD) का कार्यान्वयन कर रहा है। यह कार्यक्रम पूरे भारत में लागू है और इसमें **राज्य मात्स्यकी विभागों** की सहभागिता शामिल है। यह कार्यक्रम ICAR-नेशनल ब्यूरो ऑफ फिश जेनेटिक रिसोर्सेज (NBFGF), लखनऊ द्वारा समन्वित किया जाता है। ICAR-NBFGF ने सूचित किया है कि भारत के जलकृषि क्षेत्र में रोगों के कारण अनुमानित उत्पादन हानि 12,912.20 करोड़ रुपए है, जिसमें से 7,520.9 करोड़ रुपए मत्स्य रोगों और 5,391.3 करोड़ रुपए श्रिम्प रोगों के कारण हुई हानि है।

मत्स्यपालन विभाग, भारत सरकार केंद्रीय क्षेत्र उप-योजना अर्थात् प्रधानमंत्री मत्स्य किसान समृद्धि सह-योजना (PM-MKSSY) के तहत किसानों द्वारा जल कृषि बीमा की खरीद के लिए एकमुश्त प्रोत्साहन (वन टाइम इनसेन्टिव) प्रदान करता है। जलकृषि बीमा के लिए एकमुश्त प्रोत्साहन, देय प्रीमियम के 40% की दर से प्रदान किया जाता है, जिसकी अधिकतम सीमा 25,000

रुपए प्रति हेक्टेयर है, और 4 हेक्टेयर वॉटर स्प्रेड एरिया (WSA) वाले खेतों के लिए प्रति किसान 1 लाख रुपए तक सीमित है। गहन जलकृषि प्रणालियों जैसे केज कल्चर, रीसर्कुलेटरी एक्वाकल्चर सिस्टम (RAS), बायो-फ्लॉक, और रेसवे आदि के लिए, जलकृषि बीमा पर प्रोत्साहन भी प्रदान किया जाता है जिसमें 1800 मी³ तक के लिए 1 लाख रुपए प्रति किसान की अधिकतम सीमा दर के साथ, भुगतान किए गए प्रीमियम पर 40% तक सहायता दी जाती है। अनुसूचित जाति/ अनुसूचित जनजाति और महिला लाभार्थियों को अतिरिक्त 10% प्रोत्साहन प्रदान किया जाता है। जल कृषि बीमा के अंतर्गत 636.04 हेक्टेयर क्षेत्र को बीमा पॉलिसियों में कवर किया गया है जिसमें कुल 162.21 हेक्टेयर क्षेत्र के 56 लाभार्थियों ने एकमुश्त प्रोत्साहन [वन टाइम इन्सेंटिव (OTI)] का लाभ उठाया है, जिसकी राशि 20.08 लाख रुपए है।

PROBLEMS FACED BY COCONUT GROWERS IN KARNATAKA

5258. DR. C. N. MANJUNATH:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether the Government is aware of the problems faced by coconut growers in the State of Karnataka;
- (b) if so, the details of measures taken by the Government to address the incidence of pests such as Black Headed Caterpillar (BHC), Rugose Whitefly, Red Palm Weevil and diseases such as Stem Bleeding and Leaf Blight in coconut crops, along with steps taken to increase coconut productivity;
- (c) whether the coconut crop is considered under the Weather-Based Crop Insurance Scheme (WBCIS);

- (d) whether the Government proposes to include the coconut crop under the Cluster Development Programme (CDP) under the Mission for Integrated Development of Horticulture (MIDH), if so, the details thereof; and
- (e) whether the Government proposes to introduce Minimum Support Price (MSP) under the Price Deficiency Payment Scheme to protect the interests of mango farmers in Karnataka during the ensuing cropping season and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) and (b) The Government is taking various measures to address the problems of coconut growers in the country including the state of Karnataka, the most important being the incidence of pests and diseases such as Black Headed Caterpillar (BHC), Rugose Whitefly, Red Palm Weevil, Stem Bleeding, and Leaf Blight—and to improve coconut productivity. Some of the measures taken by the government are as under:

The Ministry of Agriculture and Farmers Welfare (MoAFW) constituted a Working Group (2024) and a Central Expert Team (2025) to assess major coconut pests and diseases in Karnataka. It found that about 12.2–14.7% of the coconut area is infested with pests and diseases and recommended suitable management measures.

- An amount of Rs 174.55 crore has been utilized in Karnataka during the last five years for implementing field-oriented schemes with major focus on productivity improvement and pest and disease management.

- The Coconut Development Board (CDB), under Ministry of Agriculture & Farmers welfare conducted 144 programmes during the last five years and 16 programmes in 2025–26 covering pest and disease management aspects in Karnataka.
- The CDB's Demonstration-cum-Seed production Farm (DSP) farm at Mandya produced and distributed 11.27 lakh biological control ectoparasitoid, *Goniozus nephantidis* for controlling coconut black-headed caterpillar during the last five years.
- Under the Scheme Technology Mission on Coconut, CDB supported 5 projects in Karnataka with an assistance of Rs 1.06 crore for developing technologies for pest and disease management during last 5 years.
- During the current year Rs 10.89 crore was released for 'Productivity Improvement through Coconut Based Cropping System' (3757 ha) and Rs 4.52 crore for Replanting & Rejuvenation (1000 ha) with special emphasis on pest and disease management in Karnataka.

(c) Government has introduced yield based Pradhan Mantri Fasal Bima Yojana (PMFBY) and weather index based Restructured Weather Based Crop Insurance Scheme (RWBCIS) from Kharif 2016 to provide financial support to farmers suffering crop loss/damage arising out of natural calamities, adverse weather incidence and to stabilize the income of farmers etc. This scheme is voluntary for States as well as farmers. All willing farmers are eligible to enroll

under the scheme. The State of Karnataka has been implementing the scheme since its inception in 2016.

(d) Coconut, being a horticulture crop, is included under the Cluster Development Program (CDP) under the Mission for Integrated Development of Horticulture (MIDH).

(e) To provide remunerative price to the farmers, Government is implementing a scheme called the Market Intervention Scheme (MIS), a component under PM-AASHA, for perishable agricultural and horticultural commodities not covered under MSP, in order to prevent distress sale during periods of excess production and price fall. The scheme is operational when market prices decline by at least 10% compared to the previous normal year. The scheme becomes operational at the request of States/UTs, which share the losses on a 50:50 basis (75:25 in case of North-Eastern States). The scheme also includes provision for Price Differential Payment and support for transportation and storage of TOP crops (Tomato, Onion and Potato) from producing to consuming regions.

न्यायिक प्रणाली की प्रक्रियाएं

5259. श्री अनिल बलूनी:

क्या गृह मंत्री यह बताने की कृपा करेंगे कि:

- (क) नए न्यायिक कानूनों में किए गए उपबंधों का ब्यौरा क्या है;
- (ख) क्या नए न्यायिक कानूनों के अंतर्गत न्यायिक प्रणाली की प्रक्रियाओं के लिए कोई समय-सीमा निर्धारित की गई है; और
- (ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

गृह मंत्रालय में राज्य मंत्री (श्री बंडि संजय कुमार):

(क) से (ग) नए कानूनों अर्थात् भारतीय न्याय संहिता, 2023, भारतीय नागरिक सुरक्षा संहिता, 2023 और भारतीय साक्ष्य अधिनियम, 2023 की मुख्य विशेषताओं तथा मामलों के त्वरित तथा निष्पक्ष निपटान के लिए नए कानूनों के तहत निर्धारित समय-सीमा का ब्यौरा संलग्न **विवरण** में दिया गया है।

विवरण**नए आपराधिक कानूनों में किए गए प्रावधान**

नागरिक केंद्रित, अधिक सुगम और प्रभावकारी न्याय प्रणाली तैयार करने की दिशा में नए आपराधिक कानून एक महत्वपूर्ण पहल है। नए आपराधिक कानूनों की मुख्य विशेषताएं निम्नलिखित हैं:

(क) पीड़ित केंद्रित प्रावधान

- i. घटनाओं की रिपोर्ट ऑनलाइन करना: अब कोई भी व्यक्ति इलेक्ट्रॉनिक संचार के माध्यम से घटनाओं की रिपोर्ट कर सकता है और इसके लिए उसे पुलिस स्टेशन जाने की आवश्यकता नहीं है। इससे रिपोर्टिंग आसान और त्वरित हो जाती है, जिससे पुलिस द्वारा त्वरित कार्रवाई हो जाती है।
- ii. किसी भी पुलिस स्टेशन में एफआईआर दर्ज करना: जीरो एफआईआर की शुरुआत के साथ, कोई भी व्यक्ति किसी भी पुलिस स्टेशन में, चाहे उसका क्षेत्राधिकार कुछ भी हो प्रथम सूचना रिपोर्ट (एफआईआर) दर्ज कर सकता है। इससे कानूनी कार्यवाही शुरू करने में होने वाली देरी खत्म हो जाती है और अपराध की तुरंत रिपोर्ट करना सुनिश्चित होता है।
- iii. एफआईआर की निःशुल्क प्रति: पीड़ित, एफआईआर की निःशुल्क प्रति प्राप्त करने का हकदार है, जिससे कानूनी प्रक्रिया में उनकी भागीदारी सुनिश्चित होती है।

- iv. गिरफ्तारी के समय सूचना देने का अधिकार: गिरफ्तारी की स्थिति में, व्यक्ति को अपनी पसंद के व्यक्ति को अपनी स्थिति के बारे में सूचित करने का अधिकार है। इससे गिरफ्तार व्यक्ति को तत्काल सहायता और सहयोग सुनिश्चित होगा।
- v. गिरफ्तारी की जानकारी का प्रदर्शन: अब प्रत्येक पुलिस स्टेशन और जिले में आवश्यक रूप से एक नामोदिष्ट पुलिस अधिकारी मौजूद होगा, जिसकी रैंक सहायक पुलिस निरीक्षक से नीचे का नहीं होगी और गिरफ्तार किए गए सभी व्यक्तियों की जानकारी अब प्रत्येक पुलिस स्टेशन में प्रमुखता से प्रदर्शित की जाएगी। यह दोषी व्यक्ति के अधिकार की सुरक्षा करता है और हिरासत में हिंसा की घटनाओं तथा पुलिस द्वारा अवैध नजरबंदी का प्रशमन करता है।
- vi. पीड़ितों को प्रगति संबंधी अपडेट: पीड़ितों को 90 दिनों के भीतर अपने मामले की प्रगति के बारे में अपडेट प्राप्त करने का अधिकार है। यह प्रावधान पीड़ितों को सूचित रखता है और उन्हें कानूनी प्रक्रिया में शामिल करता है, जिससे पारदर्शिता और विश्वास बढ़ता है।
- vii. पुलिस रिपोर्ट और अन्य दस्तावेजों की आपूर्ति: अभियुक्त और पीड़ित दोनों को 14 दिनों के भीतर एफआईआर, पुलिस रिपोर्ट/आरोपपत्र, बयान, स्वीकारोक्ति और अन्य दस्तावेजों की प्रतियां प्राप्त करने का अधिकार है।
- viii. गवाह संरक्षण योजना: नए कानूनों में सभी राज्य सरकारों को गवाहों की सुरक्षा और संरक्षा सुनिश्चित करने, कानूनी कार्यवाही की विश्वसनीयता और प्रभावशीलता बढ़ाने के लिए गवाह संरक्षण योजना को कार्यान्वित करने का निर्देश दिया गया है।
- ix. पुलिस स्टेशन जाने से छूट: महिलाओं, 15 वर्ष से कम आयु के व्यक्तियों, 60 वर्ष से अधिक आयु के व्यक्तियों तथा दिव्यांग या गंभीर रूप से बीमार व्यक्तियों को पुलिस स्टेशन जाने से छूट दी गई है।
- x. यह अनिवार्य किया गया है कि बीएनएसएस की धारा 360 में अभियोजन को वापस लेने से पहले पीड़ित के पक्ष को सुना जाए। पीड़ित के पक्ष को सुने जाने के अधिकार की सांविधिक मान्यता आपराधिक न्याय प्रणाली के न्याय केंद्रित दृष्टिकोण का एक महत्वपूर्ण उदाहरण है।

मामलों को वापस लेने से संबंधित कार्यवाहियों में पीड़ित के पक्ष को अनिवार्य रूप से सुनने से, न्याय प्रणाली अपराध से सीधे तौर पर पीड़ित लोगों की आवश्यकताओं और समस्याओं के प्रति अधिक जवाबदेह बन गई है।

(ख) महिलाओं तथा बच्चों की सुरक्षा संबंधी प्रावधान

- i. बीएनएस के नये अध्याय-V में महिलाओं और बच्चों के प्रति अपराधों को अन्य सभी अपराधों से अधिक प्राथमिकता दी गई है।
- ii. बीएनएस में, सामूहिक बलात्कार के अवयस्क पीड़ितों के लिए उम्र संबंधी अंतर को हटा दिया गया है। इससे पूर्व 16 वर्ष और 12 वर्ष से कम आयु की लड़की के सामूहिक बलात्कार के लिए अलग-अलग सजा का निर्धारण किया गया था। इस प्रावधान में संशोधन कर दिया गया है और अब अठारह वर्ष से कम आयु की किसी महिला के सामूहिक बलात्कार के लिए आजीवन कारावास अथवा मृत्युदंड की सजा का प्रावधान है।
- iii. महिलाओं को परिवार के एक वयस्क सदस्य के रूप में मान्यता प्रदान की गई है, जो उस व्यक्ति के स्थान पर समन प्राप्त कर सकती है, जिसे समन भेजा गया है। 'किसी वयस्क पुरुष सदस्य' से संबंधित पूर्ववर्ती संदर्भ को बदलकर 'किसी वयस्क सदस्य' कर दिया गया है।
- iv. पीड़ित को अधिक सुरक्षा प्रदान करने और बलात्कार के किसी अपराध की जांच में पारदर्शिता बनाए रखने के लिए, पीड़ित के बयान को पुलिस द्वारा ऑडियो-वीडियो साधनों के माध्यम से रिकॉर्ड किया जाएगा।
- v. महिलाओं के प्रति कुछ विशेष अपराधों के मामले में, पीड़ित का बयान, जहां तक संभव हो, महिला मजिस्ट्रेट द्वारा तथा उसके अनुपस्थित होने की स्थिति में एक महिला की उपस्थिति में पुरुष मजिस्ट्रेट द्वारा दर्ज किया जाना चाहिए, ताकि संवेदनशीलता और निष्पक्षता सुनिश्चित की जा सके तथा पीड़ितों के लिए सहायक वातावरण बनाया जा सके।
- vi. चिकित्सकों के लिए यह अनिवार्य किया गया है कि वे बलात्कार के किसी पीड़ित की मेडिकल रिपोर्ट 7 दिन के भीतर जांच अधिकारी को सौंपेंगे।

- vii. यह प्रावधान किया गया है कि पंद्रह वर्ष से कम या 60 वर्ष (पूर्व में 65 वर्ष) से अधिक आयु के किसी पुरुष व्यक्ति या किसी महिला या मानसिक या शारीरिक रूप से दिव्यांग व्यक्ति या गंभीर बीमारी से ग्रस्त व्यक्ति के लिए उस स्थान के अलावा किसी अन्य स्थान पर उपस्थित होने की आवश्यकता नहीं होगी जहां ऐसा व्यक्ति अथवा महिला रहती है। उन मामलों में जहां ऐसा व्यक्ति पुलिस स्टेशन में उपस्थित होने के लिए राजी हो, तो उसे ऐसा करने की अनुमति प्रदान की जाएगी।
- viii. नए कानून सभी अस्पतालों में महिलाओं और बच्चों के प्रति अपराध के पीड़ितों को निःशुल्क प्राथमिक उपचार या चिकित्सा उपचार प्रदान करते हैं। यह प्रावधान चुनौतीपूर्ण समय के दौरान पीड़ितों के स्वास्थ्य और रिकवरी को प्राथमिकता देते हुए आवश्यक चिकित्सा देखभाल तक तत्काल पहुँच सुनिश्चित करता है।
- ix. किसी अपराध के लिए बच्चों को मजदूरी देकर रखने, इस्तेमाल करने अथवा उन्हें काम पर लगाने को, भारतीय न्याय संहिता 2023 की धारा 95 के तहत दंडनीय अपराध माना गया है, जिसके लिए न्यूनतम सात वर्ष के कारावास की सजा का प्रावधान है, जिसे दस वर्ष तक बढ़ाया जा सकता है। इस प्रावधान का उद्देश्य गिरोहों या समूहों को अपराध करने के लिए बच्चों को इस्तेमाल करने/मजदूरी देकर रखने से रोकना है।

(ग) प्रौद्योगिकी और फोरेंसिक के उपयोग संबंधी प्रावधान

- i. फोरेंसिक साक्ष्य संग्रह और वीडियोग्राफी: मामले को मजबूत करने और जांच के लिए, फोरेंसिक विशेषज्ञों के लिए गंभीर अपराधों के लिए अपराध स्थलों का दौरा करना और ऐसे अपराध, जिनके लिए 7 वर्ष या अधिक की सजा का प्रावधान है, के लिए साक्ष्य एकत्र करना अनिवार्य हो गया है। इसके अतिरिक्त, साक्ष्यों से छेड़छाड़ को रोकने के लिए अपराध स्थल पर साक्ष्य संग्रह की प्रक्रिया की अनिवार्य रूप से वीडियोग्राफी की जाएगी। यह दोहरा दृष्टिकोण जांच की गुणवत्ता और विश्वसनीयता को महत्वपूर्ण रूप से बढ़ाता है तथा न्याय की निष्पक्ष प्रक्रिया में योगदान देता है।

- ii. इलेक्ट्रॉनिक समन: अब समन इलेक्ट्रॉनिक रूप से भेजे जा सकते हैं, जिससे कानूनी प्रक्रियाओं में तेजी आएगी, कागजी कार्रवाई कम होगी और सभी संबंधित पक्षों के बीच कुशल संचार सुनिश्चित होगा।
- iii. सभी कार्यवाहियां इलेक्ट्रॉनिक मोड में: सभी कानूनी कार्यवाहियां इलेक्ट्रॉनिक रूप से संचालित करके, नए कानून पीड़ितों, गवाहों और अभियुक्तों को सहूलियत प्रदान करते हैं, जिससे पूरी कानूनी प्रक्रिया सुव्यवस्थित और त्वरित हो जाती है।

(घ) समय-सीमा

- i. त्वरित और निष्पक्ष निपटान: नए कानून मामलों के त्वरित और निष्पक्ष निपटान का भरोसा देते हैं, जिससे विधिक प्रणाली में विश्वास उत्पन्न होता है। प्राथमिक जांच (14 दिन में पूरी की जानी), बाद की जांच (90 दिन में पूरी की जानी), पीड़ित और आरोपी को दस्तावेज उपलब्ध कराना (14 दिन के भीतर), विचारण हेतु किसी मामले की प्रतिबद्धता (90 दिन के भीतर), डिस्चार्ज एप्लीकेशन भरना (60 दिन के भीतर), आरोप तय करना (60 दिन के भीतर), निर्णय देना (45 दिन के भीतर) और दया याचिका दायर करना (राज्यपाल के समक्ष 30 दिन में और राष्ट्रपति के समक्ष 60 दिन में) जैसे जांच और विचारण के महत्वपूर्ण चरणों को सुव्यवस्थित किया गया है और निर्धारित समय अवधि के भीतर पूरा किया जाना है।
- ii. त्वरित जांच: नए कानूनों में महिलाओं और बच्चों के प्रति अपराधों की जांच को प्राथमिकता दी गई है, जिससे सूचना दर्ज होने के दो महीने के भीतर जांच पूरी होना सुनिश्चित हो सके।
- iii. सीमित स्थगन: मामले की सुनवाई में अनावश्यक देरी से बचने के लिए न्यायालय अधिकतम दो स्थगन प्रदान कर सकते हैं, जिससे समय पर न्याय सुनिश्चित हो।

(ड) सुधारात्मक पहल

- i. सामुदायिक सेवा: नए कानूनों में छोटे अपराधों के लिए सामुदायिक सेवा की शुरुआत की गई है। इससे अपराधियों को समाज में सकारात्मक योगदान देने, अपनी गलतियों से सीखने और मजबूत सामुदायिक संबंध बनाने का मौका मिलता है।

संक्षिप्त विचारण के दायरे में विस्तार: अधिक अपराधों को शामिल करने के लिए अब संक्षिप्त विचारण के दायरे में विस्तार किया गया है, जिससे मामलों का शीघ्र निपटान सुनिश्चित हुआ है।

(च) आरोपी व्यक्ति के अधिकार

केवल न्यायिक कार्यवाहियों को शुरू करने के लिए व्यक्तियों की मनमानी गिरफ्तारी को सीमित किया गया है। अब केवल पुलिस रिपोर्ट का मजिस्ट्रेट द्वारा संज्ञान लेने के लिए पुलिस को किसी आरोपी व्यक्ति को गिरफ्तार करने की आवश्यकता नहीं है और हस्तलिखित, हस्ताक्षर, फिंगरप्रिंट अथवा आवाज के नमूने प्रस्तुत करने के लिए गिरफ्तारी की आवश्यकता नहीं है।

(छ) नए अपराध

- i. आतंकवादी कृत्य, भारत की संप्रभुता, एकता और अखंडता को खतरे में डालना, मॉब लिंगिंग, झपटमारी, संगठित अपराध, तुच्छ संगठित अपराध आदि के नए अपराध जोड़े गए हैं।
- ii. बार-बार चोरी का अपराध करने वालों के लिए अधिक कड़ी सजा का निर्धारण किया गया है अर्थात् 1 वर्ष की अनिवार्य न्यूनतम सजा, जिसे जुर्माने के साथ 5 वर्ष तक बढ़ाया जा सकता है। तथापि, छोटी-मोटी चोरी को अपराध की दिशा में धकेलने वाला अपराध (गेटवे क्राइम) बनने से रोकने के लिए, पहली बार अपराध करने वालों को केवल सामुदायिक सेवा की सजा दी जा सकती है, बशर्ते चोरी किए गए सामान का मूल्य 5000 रुपये से कम है और वह मूल्य लौटा दिया गया है अथवा ऐसा सामान वापस कर दिया जाए।

(ज) अनुपस्थिति में विचारण

उद्धोषित अपराधियों के रूप में घोषित व्यक्तियों के लिए अनुपस्थिति में विचारण का एक नया प्रावधान न्यायालय को आरोपी व्यक्ति की अनुपस्थिति में विचारण संबंधी कार्रवाई करने और निर्णय सुनाने की अनुमति प्रदान करता है। यह प्रावधान सुनिश्चित करता है कि न्याय में ना तो देरी हो और ना ही इससे वंचित रखा जाए।

PROMOTION OF NATURAL FARMING**5260. SHRIMATI POONAMBEN MAADAM:**

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether the Government has undertaken comprehensive measures to promote natural farming practices across the country, if so, the details thereof;
- (b) whether any training programmes are being conducted to promote natural farming practices, including preparation of natural inputs such as Beejamrut, land preparation techniques, pest and disease management and soil health management practices;
- (c) if so, the details thereof;
- (d) whether any assessment has been conducted regarding the impact of natural farming on soil health, crop yield and farmers' income; and
- (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (c) The Union Cabinet approved the National Mission on Natural Farming (NMNF) on 25th November 2024 as a centrally sponsored scheme with an overall outlay of ₹2481 crore. The Mission aims to strengthen agriculture practices with scientifically backed approaches, towards sustainability, climate resilience and safe food. The Mission focuses on improving soil health, restoring ecosystems and reducing input cost to the farmers.

Under the mission, 18,786 clusters have been formed covering 8.80 lakh hectares' area and 18.19 lakh farmers have been enrolled to promote Natural Farming (as on 05.03.2026). An output based incentive of ₹4000/- per acre per year per farmer for 2 years (up to 1 acre per farmer) is provisioned in the scheme for farmers to practice natural farming, training, upkeep of livestock, preparation of natural farming inputs etc. Further, farmers are being supported by a simple certification system for increased market access. Under the implementation of the NMNF, Community Resource Persons (CRPs) such as Krishi Sakhis have been deployed to provide guidance and training support to farmers at the village level. 33,676 CRPs have been trained at Krishi Vigyan Kendras (KVKs)/Agricultural Universities (AUs)/local natural farming institutions. Further, a Bio-input Resource Centre (BRC) is a cluster level enterprise that provides ready to use Natural Farming bio-inputs such as Beejamrut, Jeevamrut etc. to local farmers who may not themselves be making on-farm inputs as alternatives

to chemical fertilizers and pesticides. BRCs also disseminate knowledge, training and demonstration on these natural farming bio Inputs to farmers.

(d) and (e) Indian Council of Agricultural Research through All India Network on Natural Farming is carrying out research programme with 20 cooperation centres covering 16 States to develop package of practices for Natural Farming. The programme involves 11 State Agricultural Universities, 8 ICAR institutes/centres and 1 deemed to be university. The study shows that the performance of Natural Farming is highly context specific, dependent on the crop, region and perhaps at the transition stage of the soil. Soybean + maize-vegetable pea + coriander (green leaf) recorded mean system yield (Soybean equivalent) of 6475 kg/ha/year at Bajaura (Himachal Pradesh), Almora (Uttarakhand) and Gangtok (Sikkim) under complete natural farming. Yield gain under Natural Farming was 5% over organic farming/integrated crop management.

The research outcome shows measurable improvements in soil health indicators. Over 2–3 years, Natural Farming plots showed rising soil organic carbon (SOC) levels – for example, SOC increased from ~0.90% to 1.15% in Himalayan trials. Natural Farming soils had significantly higher microbial counts and diversity indices than chemical-fed soils. Richer microbial communities (e.g. more beneficial bacteria, fungi, and actinomycetes) and more balanced microbial evenness under Natural Farming was observed, indicating a healthier soil ecosystem developing over time. This boost in soil biota and organic matter

under Natural Farming improves nutrient cycling and soil structure, laying the foundation for sustained fertility and yield stability.

Natural farming reduces the input cost of cultivation as it does not use externally purchased chemical inputs such as fertilisers, pesticides, weedicides, etc. (like Urea, Di-ammonium Phosphate (DAP), carbofuran, pendimethalin etc). Natural farming inputs are produced on-farm using cow dung, cow urine, plant leaves and household ingredients, which are sourced locally from the field or from within the villages. Reducing costs incurred due to transportation and market price fluctuations is associated with chemical inputs.

The NITI Aayog's final report on "Evaluation of Centrally Sponsored Schemes (CSS) in Package 1 Agriculture and Allied Sector" indicates that approximately 91.2% of farmers reported that adopting and continuously improving natural farming practices has increased crop productivity and significantly improved soil health. 90.1% of farmers reported that adopting natural farming has reduced input costs (production costs). 68.5% of farmers reported that adopting natural farming has improved soil health.

एमएसपी में वृद्धि

5261. श्री अजय भट्ट:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या केन्द्र सरकार ने हाल ही में गेहूं, दलहन और तिलहनों के न्यूनतम समर्थन मूल्य (एमएसपी)

में वृद्धि की घोषणा की है;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है;

- (ग) विगत तीन वर्षों के दौरान विभिन्न कृषि उत्पादों के न्यूनतम समर्थन मूल्य में हुई वृद्धि का फसल-वार ब्यौरा क्या है; और
- (घ) गेहूं, दलहन और तिलहन के न्यूनतम समर्थन मूल्य में वृद्धि करने के लिए क्या मानदंड/फार्मूला अपनाया गया है और इस पर किसानों/किसान संगठनों की क्या प्रतिक्रिया है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) से (घ) प्रत्येक वर्ष, सरकार कृषि लागत एवं मूल्य आयोग (सीएसीपी) की अनुशंसाओं के आधार पर, संबंधित राज्य सरकारों और केंद्रीय मंत्रालयों/विभागों के विचारों को ध्यान में रखते हुए, पूरे देश के लिए 22 अधिदेशित कृषि फसलों के न्यूनतम समर्थन मूल्य (एमएसपी) निर्धारित करती है। इन 22 अधिदेशित फसलों में 14 खरीफ फसलें शामिल हैं, जैसे धान, ज्वार, बाजरा, मक्का, रागी, तुअर (अरहर), मूंग, उड़द, मूंगफली, सोयाबीन, सूरजमुखी, तिल, नाइजरसीड और कपास; और 6 रबी फसलें, जैसे गेहूं, जौ, चना, मसूर (दाल), रेपसीड और सरसों, कुसुम तथा दो वाणिज्यिक फसलें, जैसे जूट और कोपरा।

एमएसपी की सिफारिश करते समय, सीएसीपी, उत्पादन लागत, समग्र मांग-आपूर्ति की स्थिति, घरेलू और अंतरराष्ट्रीय कीमतें, फसलों की मूल्य समानता, कृषि और गैर-कृषि क्षेत्रों के बीच व्यापार की शर्तें, शेष अर्थव्यवस्था पर संभावित प्रभाव जैसे महत्वपूर्ण कारकों पर विचार करता है, साथ ही भूमि, जल और अन्य उत्पादन संसाधनों के तर्कसंगत उपयोग को सुनिश्चित करता है।

उत्पादन लागत के अंतर्गत, सीएसीपी सभी लागतों को व्यापक रूप से शामिल करता है, जिनमें सभी भुगतान की गई लागतें शामिल हैं, जैसे कि किराए पर लिए गए मानव श्रम, बैल श्रम/मशीन श्रम, पट्टे पर ली गई भूमि का किराया, बीज, उर्वरक, खाद जैसी सामग्री के उपयोग पर होने वाले खर्च, सिंचाई शुल्क, औजारों और कृषि भवनों पर मूल्यहास, कार्यशील पूंजी पर ब्याज, पंप सेटों के संचालन के लिए डीजल/बिजली आदि, विविध खर्च और पारिवारिक श्रम का अनुमानित मूल्य।

सरकार ने अपने केंद्रीय बजट 2018-19 में पूर्व-निर्धारित सिद्धांत के रूप में एमएसपी को उत्पादन लागत के न्यूनतम डेढ़ गुना के स्तर पर रखने की घोषणा की थी। तदनुसार, सभी अनिवार्य

खरीफ, रबी और अन्य वाणिज्यिक फसलों के लिए एमएसपी को भारित औसत उत्पादन लागत पर कम से कम 50 प्रतिशत के मार्जिन के साथ निर्धारित किया गया है। पिछले तीन वर्षों के दौरान 22 अधिदेशित फसलों के एमएसपी में वृद्धि का ब्यौरा संलग्न **विवरण** में दिया गया है।

अधिक एमएसपी से देश के किसानों को लाभ हुआ है, जो खरीद और किसानों को भुगतान की गई एमएसपी राशि के आंकड़ों से स्पष्ट है। वर्ष 2004-2014 और 2014-2026 (फरवरी 2026 तक) के दौरान खरीद और किसानों को भुगतान की गई एमएसपी राशि का ब्यौरा नीचे दिया गया है:

2004-2014		2014-2026 (फरवरी 2026 तक)	
कुल खरीद (एलएमटी में)	कुल एमएसपी मूल्य (लाख करोड़ में)	कुल खरीद (एलएमटी में)	कुल एमएसपी मूल्य (लाख करोड़ में)
6,987	7.41	12,292	26.32

विवरण

न्यूनतम समर्थन मूल्य

(विपणन सीजन के अनुसार) (₹/क्विंटल)

क्र.सं.	वस्तुएँ	केएमएस 2023-24	केएमएस 2024- 25	केएमएस 2025-26
	खरीफ़ फसलें			
1.	धान (सामान्य)	2183	2300	2369
	धान (ग्रेड 'ए')	2203	2320	2389
2.	ज्वार (हाइब्रिड)	3180	3371	3699
	ज्वार (मालदांडी)	3225	3421	3749
3.	बाजरा	2500	2625	2775
4.	रागी	3846	4290	4886
5.	मक्का	2090	2225	2400
6.	अरहर	7000	7550	8000
7.	मूंग	8558	8682	8768

8.	उड़द	6950	7400	7800
9.	कपास (मीडियम स्टेपल)	6620	7121	7710
	कपास (लांग स्टेपल)	7020	7521	8110
10.	मूंगफली	6377	6783	7263
11.	सूरजमुखी के बीज	6760	7280	7721
12.	सोयाबीन पीला	4600	4892	5328
13.	तिल	8635	9267	9846
14.	राम तिल	7734	8717	9537
	रबी फसलें	आरएमएस 2024-25	आरएमएस 2025-26	आरएमएस 2026-27
15	गेहूं	2275	2425	2585
16	ज्वार	1850	1980	2150
17	चना	5440	5650	5875
18	मसूर	6425	6700	7000
19	रेपसीड और सरसों	5650	5950	6200
20	कुसुम	5800	5940	6540
	वाणिज्यिक फसलें	2024-25	2025-26	2026-27
21	जूट	5335	5650	5925
		2024	2025	2026
22	कोपरा (मिलिंग)	11160	11582	12027
	कोपरा (बॉल)	12000	12100	12500

नोट: केएमएस: खरीफ विपणन सीजन, आरएमएस: रबी विपणन सीजन

जम्मू और कश्मीर में मनरेगा

5262. श्री जुगल किशोर:

क्या ग्रामीण विकास मंत्री यह बताने की कृपा करेंगे कि:

- (क) 1 जनवरी, 2025 से 31 जनवरी, 2026 की अवधि के दौरान आरडीडी ब्लॉक नौशेरा, जिला राजौरी, जम्मू और कश्मीर में पंचायत-वार शुरू किए गए और पूर्ण किए गए सभी कार्यों का ब्यौरा क्या है जिसमें स्वीकृत और खर्च की गई राशि की वर्तमान स्थिति शामिल है;
- (ख) क्या यह सच है कि आरडीडी ब्लॉक नौशेरा में महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना (मनरेगा) के अंतर्गत पूर्व में स्वीकृत कार्यों के लिए लंबित देनदारियों का भुगतान अभी तक नहीं किया गया है जबकि इन्हीं पंचायतों में नए स्वीकृत कार्यों के लिए भुगतान जारी कर दिया गया है;
- (ग) यदि हां, तो लंबित देनदारियों के भुगतान में विलंब के पंचायत-वार कारण क्या हैं; और
- (घ) लंबित राशि, स्वीकृत राशि, अब तक किए गए भुगतान और शेष बकायों का ब्यौरा क्या है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान):

(क) और (ख) महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना (महात्मा गांधी नरेगा योजना) एक मांग-आधारित मजदूरी रोजगार योजना है, जिसका उद्देश्य प्रत्येक वित्तीय वर्ष में ग्रामीण क्षेत्रों में प्रत्येक परिवार को मांग के अनुसार कम से कम सौ दिनों का अकुशल मैनुअल कार्य प्रदान करना है, जिसके परिणामस्वरूप निर्धारित गुणवत्ता और स्थायित्व की उत्पादक संपत्तियों का निर्माण होता है।

वित्तीय वर्ष 2024-25 और 2025-26 (20.03.2026 तक की स्थिति के अनुसार) के दौरान जम्मू और कश्मीर में राजौरी जिले के नौशेरा ब्लॉक में महात्मा गांधी नरेगा योजना के तहत किए गए कार्यों पर किए गए व्यय सहित पूरे किए गए और चल रहे कार्यों का ब्यौरा संलग्न **विवरण** में दिया गया है।

पिछले वित्तीय वर्ष 2024-25 और वर्तमान वित्तीय वर्ष 2025-26 (20.03.2026 तक की स्थिति के अनुसार) के दौरान जम्मू और कश्मीर के राजौरी जिले में महात्मा गांधी नरेगा योजना के तहत किए गए कार्यों पर किए गए व्यय सहित पूरे किए गए और चल रहे कार्यों का ब्यौरा निम्नानुसार है:

वित्तीय वर्ष	पूर्ण कार्य		चल रहे कार्य	
	कार्यों की संख्या	व्यय (रु. में लाख)	कार्यों की संख्या	व्यय (रु. में लाख)
2024-25	19,723	4,859.35	66,696	10,450.59
2025-26	9,300	1,157.64	84,810	16,594.09

नरेगासॉफ्ट के अनुसार

पिछले वित्तीय वर्ष 2024-25 और वर्तमान वित्तीय वर्ष 2025-26 (20.03.2026 तक की स्थिति के अनुसार) के दौरान जम्मू और कश्मीर में महात्मा गांधी नरेगा योजना के तहत किए गए कार्यों पर किए गए व्यय सहित पूरे किए गए और चल रहे कार्यों का ब्यौरा निम्नानुसार है:

वित्तीय वर्ष	पूर्ण कार्य		चल रहे कार्य	
	कार्यों की संख्या	व्यय (रु. में लाख)	कार्यों की संख्या	व्यय (रु. में लाख)
2024-25	1,81,828	33,058.18	3,89,873	92,209.66
2025-26	46,178	7,361.56	4,80,135	1,25,056.86

नरेगासॉफ्ट के अनुसार

(ग) और (घ) चूंकि महात्मा गांधी नरेगा योजना एक मांग-अधारित मजदूरी रोजगार योजना है, इसलिए योजना के कार्यान्वयन की जिम्मेदारी संबंधित राज्यों/संघ राज्य क्षेत्रों की सरकारों पर है। महात्मा गांधी नरेगा योजना के तहत, सामग्री घटकों के तहत निधियां एसएनए-स्पर्श प्रणाली के माध्यम से राज्य सरकार को जारी की जाती हैं और राज्य सरकार आगे अपने जिलों को निधियां जारी करता है। भारत सरकार सीधे जिलों/ब्लॉक को सामग्री निधि जारी नहीं करती है।

पिछले वित्तीय वर्ष 2024-25 और वर्तमान वित्तीय वर्ष 2025-26 (19.03.2026 तक की स्थिति के अनुसार) के दौरान महात्मा गांधी नरेगा योजना के तहत सामग्री घटक के लिए जम्मू और कश्मीर को जारी की गई निधियों का ब्यौरा निम्नानुसार है:

वित्तीय वर्ष	सामग्री घटक के लिए जारी की गई निधि (करोड़ रुपये में)
2024-25	190.68
2025-26	125.30

विवरण

जम्मू और कश्मीर में राजौरी जिले के नौशेरा ब्लॉक में महात्मा गांधी नरेगा योजना के तहत किए गए कार्यों पर किए गए व्यय सहित पूरे किए गए और चल रहे कार्यों का ब्यौरा

क्र.सं.	नौशेरा की ग्राम पंचायतें	2024-25				2025-26 (दिनांक 20.03.2026 तक की स्थिति के अनुसार)			
		पूर्ण कार्य		चल रहे कार्य		पूर्ण कार्य		चल रहे कार्य	
		कार्यों की संख्या	व्यय (रु. लाख में)	कार्यों की संख्या	व्यय (रु. लाख में)	कार्यों की संख्या	व्यय (रु. लाख में)	कार्यों की संख्या	व्यय (रु. लाख में)
1	बजनोवा	56	21.05	90	27.18	21	4.42	135	55.04
2	भवानी-ए	45	10.23	202	48.79	9	5.86	336	105.69
3	भवानी-बी	55	17.69	151	25.72	16	6.93	201	55.95
4	चोकी	46	14.36	116	20.73	6	2.86	157	34.87
5	धनक	44	27.41	149	36.09	50	7.67	194	77.99
6	हैंडन	46	10.48	112	21.38	11	7.10	170	48.55
7	हंजना खंका	44	12.36	122	27.87	10	4.58	160	36.95
8	हंजना ठकरा	23	12.43	146	28.51	9	2.24	170	27.74
9	कलसियां	36	6.30	222	71.63	15	8.49	339	109.39
10	खम्बा	50	20.80	250	54.55	26	5.89	332	83.25
11	लंगर	79	24.64	208	25.96	10	6.00	272	49.85
12	नोनियल लोअर	55	16.83	121	45.48	10	4.91	175	59.22
13	नोनियल अपर	20	8.76	48	10.82	8	3.19	111	56.17
14	राजाल-ए	56	15.12	95	25.48	28	5.69	121	36.67
	कुल	655	218.46	2,032	470.19	229	75.83	2,873	837.33

नरेगासॉफ्ट के अनुसार

DEPARTMENT OF INDUSTRIES IN UT OF LAKSHADWEEP

5263. SHRI HAMDULLAH SAYEED:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the current structure and functions of the Department of Industries in the Union Territory of Lakshadweep;
- (b) the industrial units, schemes and projects currently being implemented by the department in the UT;
- (c) the total funds allocated and utilized by the department in the UT during the last three years;
- (d) the employment generated and beneficiaries impacted through the department's initiatives in the UT; and
- (e) the steps being taken by the Government to promote entrepreneurship, local industries and sustainable economic development in the islands?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) The main functions of the Department of Industries in the Union Territory of Lakshadweep are promoting small-scale and village industries, implementing various schemes for self -employment and entrepreneurship, and supporting coconut- based industries, as informed by the UT of Lakshadweep. The Department also facilitates training and skill development programmes and provides assistance to local entrepreneurs in establishing MSME units. In addition, the Department implements Government of India schemes such as the PM Vishwakarma Scheme aimed at promoting traditional skills and generating employment opportunities in Lakshadweep.

(b) The industrial units in the UT includes the following: (i) Coir Production Centers (05 Nos.) located at: Agatti, Amini, Androth, Kadmath and Kavaratti; (ii) Coir Fibre Factories (07 Nos.) located at: Agatti, Amini, Androth, Kadmath, Kalpeni, Kavaratti, and Kiltan; (iii) Handicraft Training Centre (01 No.) located at: Kavaratti; and (iv) Hosiery Factory (01 No.) located at: Kalpeni.

The 25% Capital Investment Subsidy is the only State Scheme implemented by the Department of Industries in Lakshadweep to promote local entrepreneurship. Under this scheme, eligible local entrepreneurs establishing micro and small enterprises receive a subsidy of 25% of the capital investment, encouraging industrial development, self-employment, and sustainable economic growth in the islands.

(c) Total fund allocated and utilized by the Department of Industries during the last three years is as under:

Year	Fund Allocated (Rs. In Lakh)	Fund Utilized (Rs. In Lakh)
2023-24	20.00	20.00
2024-25	20.00	20.00
2025-26	20.00	20.00

(d) The 25% Capital Investment Subsidy Scheme, in force since 1987, supports approximately 10 MSMEs annually. Till date, a total of 198 MSMEs have been assisted with a cumulative subsidy amounting to Rs. 1,91,89,954/-. This initiative has significantly contributed to promoting local entrepreneurship, strengthening

small-scale industries, and supporting sustainable economic development in Lakshadweep.

Government of India schemes such as PM Vishwakarma is also being effectively implemented to support traditional artisans and enhance livelihood opportunities. Under the PM Vishwakarma Scheme, basic skill training has been provided to 441 beneficiaries (66% of registered beneficiaries) and toolkits have been distributed to 42 beneficiaries. Further under the scheme, financial assistance amounting to Rs. 15,30,000/- has been disbursed to 19 beneficiaries.

In addition, the Department conducts Handicrafts Training, Coir-based Value Addition Training, Mahila Coir Yojana, and Entrepreneurship Development Programme (EDP) awareness programmes, benefiting approximately 300 unemployed youth annually.

(e) The Government has undertaken several initiatives to promote entrepreneurship and local industries in Lakshadweep, including provision of capital investment subsidies to MSMEs, implementation of skill development and training programmes in handicrafts and coir-based sectors; and conduct of Entrepreneurship Development Programmes (EDP).

Lakshadweep possesses abundant availability of coconuts, providing a strong natural advantage for the promotion of coconut and fish based industries. In this context, the Department has initiated the development and establishment of an industrial cluster focusing on coconut and fish based value-added products, particularly coconut flakes and virgin coconut oil, with the objective of

enhancing value addition, improving income generation, and creating employment opportunities.

The Industries Department has also undertaken market linkage initiatives by conducting two fests for PM Vishwakarma beneficiaries in the islands of Kavaratti and Agatti, which resulted in good sales of their products. The Industries Department has also got approval to implement RAMP (Raising and Accelerating MSME Performance) in Lakshadweep.

CLIMATE CHANGE INDUCED DROUGHT

5264. DR. M. K. VISHNU PRASAD:

Will the Minister of **AGRICULTURE AND FARMERS' WELFARE** be pleased to state:

- (a) whether the Government has observed that threat due to climate change is imminent and farmers are most vulnerable to it,
- (b) if so, the details of the steps taken to prevent the same;
- (c) whether the Government has any study report on the climate change induced drought affecting farmers of Tamil Nadu and if so, the details thereof, and
- (d) the steps taken to ensure that today's agricultural produce is preserved for tomorrow's generation?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (c) The Government is implementing various programmes to promote sustainable agriculture to address challenges related to climate change. Per Drop More Crop scheme is implemented to promote water use efficiency at the farm level through Micro Irrigation technologies i.e. drip and sprinkler irrigation systems. Rainfed Area Development scheme is implemented to promote Integrated Farming System for enhancing productivity and minimizing risks associated with climatic variability. The Soil Health and Fertility scheme assists states in promoting Integrated Nutrient Management through judicious use of fertilizers. The Government is also promoting organic farming through Paramparagat Krishi Vikas Yojana and natural farming through National Mission on Natural Farming scheme. “Mission for Aatmanirbharta in Pulses”, National Mission on Edible Oils – Oilseeds, and National Food Security & Nutrition Mission promotes crop diversification. Mission for Integrated Development of Horticulture, Agroforestry & National Bamboo Mission also promote climate resilience in agriculture. Further, Pradhan Mantri Fasal Bima Yojana along with weather index based Restructured Weather Based Crop Insurance Scheme provides a comprehensive insurance cover against failure of the crops, thereby helping compensate farmers for losses caused by natural calamities and climate-related risks. The Government through, Indian Council of Agricultural Research (ICAR) is implementing a project- National Innovations in Climate Resilient Agriculture (NICRA) that studies the impact of climate change on

agriculture and conducts district level risk & vulnerability assessment due to climate change including the State of Tamil Nadu. Out of 310 districts identified as vulnerable, 201 districts have been categorized as 'high' in terms of climate vulnerability out of which 5 districts namely Dharmapuri, Villupuram, Coimbatore, Perambalur, Ramanathapuram are in the State of Tamil Nadu. District Agriculture Contingency Plans (DACPs) for these 651 districts have also been prepared to address weather aberrations and recommending location specific climate resilient crops and varieties and management practices for use by the State Departments of Agriculture. Under NICRA, for enhancing the resilience and adaptive capacity of farmers to climate variability, location-specific climate resilient technologies such as system of rice intensification, aerobic rice, direct seeding of rice, zero till wheat sowing, cultivation of climate resilient varieties tolerant to extreme weather conditions such as drought and heat; in-situ incorporation of rice residues etc. have been demonstrated through KVKs in 448 model Climate Resilient Villages out of which 10 villages are in Tamil Nadu.

(d) To ensure that today's agriculture and natural resources is preserved for future generations, the Government has implemented several important initiatives focusing on sustainability, resource conservation, and diversification such as Per Drop More Crop, Rainfed Area Development Scheme, Soil Health and Fertility Scheme, Paramparagat Krishi Vikas Yojna, National Mission on Natural Farming, Mission for Aatmanirbhararta in Pulses, National Mission on Edible Oils – Oilseeds and National Food Security & Nutrition Mission.

EXPORT OF BEEF

5265. CAPTAIN VIRIATO FERNANDES:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the details of Beef export from India to foreign countries from 2014-15 till date, year-wise;
- (b) the details of Beef export in tonnes from India in Financial Year 2013-14;
- (c) the details of Beef exporting companies in India particularly in Maharashtra;
- (d) whether they are linked or owned by any elected representative, if so, the details thereof;
- (e) the details of wholesale Beef distributing companies in Mumbai/Maharashtra; and
- (f) whether they are linked or owned by any elected representative, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (f) As per Directorate General of Foreign Trade (DGFT)'s Foreign Trade Policy (FTP), the export of beef (meat of cow, oxen, calf) is prohibited and is not permitted to be exported from India.

बटाईदारों के सामने आने वाली चुनौतियाँ

5266. श्री संदिपनराव आसाराम भुमरे:

श्री निलेश ज्ञानदेव लंके:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने देश के विभिन्न राज्यों, विशेषकर महाराष्ट्र में बटाईदारों द्वारा के समक्ष आ रही चुनौतियों, जैसे ऋण सुविधाओं तक पहुँच, बीमा तथा लाभों की उपलब्धता का आकलन किया है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;
- (ख) क्या सरकार द्वारा बटाईदारों को मान्यता प्रदान करने तथा उन्हें सरकारी योजनाओं में शामिल करने के लिए कोई कदम उठाए गए हैं और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है; और
- (ग) क्या सरकार की राज्यों की सरकारों के साथ मिलकर बटाईदारों के अधिकारों तथा आजीविका की सुरक्षा हेतु कार्य करने की कोई योजना है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है तथा इस संबंध में क्या समय-सीमा निर्धारित की गई है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) से (ग) भूमि और उसके प्रबंधन से संबंधित विषय राज्यों के विधायी और प्रशासनिक अधिकार क्षेत्र के अंतर्गत आते हैं तथा इसके अंतर्गत केंद्र सरकार की भूमिका केवल सलाहकारी होती है। भारत सरकार द्वारा महाराष्ट्र सहित विभिन्न राज्यों में बटाईदारों (काश्तकार) द्वारा ऋण सुविधाओं, बीमा या सरकारी लाभों तक पहुँच के संबंध में सामना की जाने वाली चुनौतियों का कोई विशिष्ट आकलन नहीं किया गया है। "कृषि परिवारों की स्थिति का आकलन" पर एनएसएस रिपोर्ट संख्या 587 (77वां चरण, 2019) केवल कृषि योग्य जोत के हिस्से के रूप में काश्तकारी के विस्तार और संख्या के संबंध में पर जानकारी प्रदान करती है।

बटाईदार, भारत सरकार की विभिन्न योजनाओं, जैसे संशोधित ब्याज सब्सिडी योजना (एमआईएसएस) और प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई) के तहत लाभ प्राप्त करने के

पात्र हैं। इन योजनाओं के अंतर्गत बटाईदारों को शामिल करना संबंधित राज्य सरकारों द्वारा उनकी पहचान और प्रमाणीकरण के अधीन है, क्योंकि कृषि और भूमि राज्य के विषय हैं।

IMPLEMENTATION OF RURAL DEVELOPMENT SCHEMES IN HINGOLI

5267. SHRI NAGESH BAPURAO AASHTIKAR PATIL:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the Government is aware that several villages in Hingoli district of Maharashtra are facing delays in the implementation of major rural development schemes including the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), Pradhan Mantri Awaas Yojana-Gramin (PMAY-G) and the Pradhan Mantri Gram Sadak Yojana (PMGSY);
- (b) the total funds allocated and released for these schemes in Hingoli district during the last three years, year-wise;
- (c) whether the Government has received complaints regarding delayed wage payments under MGNREGS and incomplete housing projects under PMAY-G in the district; and
- (d) the corrective measures proposed to ensure timely execution, transparency and effective monitoring of rural development works in Hingoli Lok Sabha Constituency?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

(a) and (b) Ministry of Rural Development (MoRD) is implementing a number of welfare schemes/programmes such as Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), Pradhan Mantri Awaas Yojana-Gramin (PMAY-G), Pradhan Mantri Gram Sadak Yojana (PMGSY), Deendayal Antyodaya Yojana - National Rural Livelihoods Mission (DAY-NRLM), Deen Dayal Upadhyaya Grameen Kaushalya Yojana (DDUGKY), Rural Self Employment Training Institutes(RSETIs), National Social Assistance Programme (NSAP) and Watershed Development Component (WDC) of the Pradhan Mantri Krishi Sinchayee Yojana (WDC-PMKSY) for overall development of rural areas of the country, including in the Hingoli district of Maharashtra.

Funds under these schemes are allocated by the Ministry to the States/UTs which in turn release to the concerned districts. Hence, this Ministry does not allocate funds directly to the districts.

(c) With regard to delays of wages, it is stated that under MGNREGS, fund release is a continuous process, the wage payments are directly credited by the Central Government to the accounts of the beneficiaries through the Direct Benefit Transfer protocol. Sanctions for wage payments are issued daily by the Ministry through the Public Finance Management System (PFMS) based on fund transfer orders received from the States/UTs after following due procedures. At the beginning of each financial year, admissible pending liabilities of the previous

years, if any, are duly reimbursed by the Government of India. Accordingly, all due and admissible pending wage liabilities upto FY 2024-25 have already been cleared (except in case of State West Bengal).

It is also stated that no direct release of fund from Central Government to districts are done under MGNREGs. In the financial year 2025-26 (as on 20.03.2026), 95.94 % Fund Transfer Orders (FTOs) are generated within 15 days from the closure of muster rolls in Hingoli district of Maharashtra under Mahatma Gandhi NREGS.

As per the provisions mentioned in Schedule-II of the Mahatma Gandhi National Rural Employment Guarantee Act, 2005 (Mahatma Gandhi NREGA), wage seekers shall be entitled to receive payment of compensation for the delay, at the rate of 0.05% of the unpaid wages per day of delay beyond the sixteenth day of closure of muster roll. Delay compensation rules are notified by the State Government concerned. The amount due for compensation is duly verified and approved, and then paid by the State Government.

Under PMAY-G, the house is constructed by the beneficiary himself/herself or under his/her supervision. In addition, the State Government has fixed target of 98,114 houses in Hingoli district against which houses have been sanctioned to 95,976 beneficiaries, 1st installment of assistance released for 83,423 beneficiaries, 2nd installment to 45,135 beneficiaries and 20,698 houses are already completed, as on 19.03.2026. No such complaint of incomplete housing projects under the PMAY-G in Hingoli district, has been received in the Ministry.

(d) In order to ensure effective implementation of the schemes/programmes in rural areas of the country, MoRD has evolved a comprehensive multi-level and multi-format system of monitoring and evaluation of the implementation of rural development schemes, including Performance Review Committee Meetings, District Development Coordination and Monitoring Committee ("DISHA") meetings, National Level Monitors (NLMs), Area Officers Schemes, Common Review Mission, Concurrent Evaluation and Impact Assessment Studies. State specific reviews of States/UTs are also undertaken from time to time and action is taken on the basis of their findings. The schemes have been brought upon end-to-end transaction-based MIS, which enables all the stakeholders to monitor status of schemes in a real time basis. The works are photographed with geo tags and time stamps. All the data of RD schemes are available on public domain. Social Audits are also conducted for some schemes like Mahatma Gandhi NREGS and PMAY-G. Ombudsman are also appointed for attending to any grievances regarding MGNREGA works. In addition to this, grievance redressal is being given due attention in all schemes of the Rural Development. Regular coordination with the State Govt. for preparation of the fund release proposals and documentation is made and timely advice is tendered to them in this regard. In cases of delay, the matter is escalated to higher levels for seeking release of funds.

उत्तर प्रदेश में पीएमएवाई-जी

5268. श्री उज्ज्वल रमण सिंह:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

- (क) उत्तर प्रदेश में प्रधानमंत्री आवास योजना-ग्रामीण (पीएमएवाई-जी) के अन्तर्गत स्वीकृत, पूर्ण, अपूर्ण तथा स्वीकृति हेतु लंबित आवासों का ब्यौरा क्या है;
- (ख) इलाहाबाद लोक सभा निर्वाचन क्षेत्र में स्वीकृत, पूर्ण, अपूर्ण तथा स्वीकृति हेतु लंबित आवासों का ब्यौरा क्या है;
- (ग) क्या उक्त योजना के अंतर्गत उक्त लोक सभा निर्वाचन क्षेत्र में चालू वर्ष तथा पिछले तीन वर्षों के दौरान निर्धारित समय-सीमा का उल्लंघन हुआ है; और
- (घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है और इसके क्या कारण हैं?

ग्रामीण विकास मंत्रालय में राज्य मंत्री; तथा संचार मंत्रालय में राज्य मंत्री (डॉ. चंद्र शेखर पेम्मासानी):

(क) और (ख) ग्रामीण विकास मंत्रालय, "सभी के लिए आवास" के लक्ष्य को प्राप्त करने के उद्देश्य से बुनियादी सुविधाओं के साथ पात्र ग्रामीण परिवारों को सहायता प्रदान करके, मार्च 2029 तक 4.95 करोड़ आवास (पिछले चरण के 2.95 करोड़ आवासों के लक्ष्य सहित) निर्माण करने हेतु 1 अप्रैल, 2016 से 'प्रधानमंत्री आवास योजना-ग्रामीण' को कार्यान्वित कर रहा है। ग्रामीण विकास मंत्रालय ने पीएमएवाई-जी के अंतर्गत राज्यों/संघ राज्य क्षेत्रों को 4.14 करोड़ आवासों का लक्ष्य आवंटित किया है, जिसकी तुलना में राज्यों द्वारा 3.90 करोड़ से अधिक आवास स्वीकृत किए जा चुके हैं और 20.03.2026 की स्थिति के अनुसार 2.98 करोड़ से अधिक आवास पूरे चुके हैं।

उत्तर प्रदेश राज्य को कुल 36,85,704 आवासों का लक्ष्य आवंटित किया गया है, जिसमें से राज्य द्वारा 36,55,917 आवास स्वीकृत किए जा चुके हैं और 20.03.2026 की स्थिति के अनुसार राज्य द्वारा 36,42,255 आवास पूर्ण किए जा चुके हैं।

इसके अतिरिक्त, उत्तर प्रदेश राज्य ने सूचित किया है कि इलाहाबाद लोकसभा संसदीय निर्वाचन क्षेत्र के अंतर्गत आने वाले क्षेत्र में राज्य द्वारा कुल 94,470 आवास स्वीकृत किए गए हैं, जिनमें से 20.03.2026 की स्थिति के अनुसार 93,911 आवास पूर्ण किए जा चुके हैं।

(ग) और (घ) योजना के कार्यान्वयन में मुख्य चुनौतियों में राजकोष से पीएमएवाई-जी के राज्य नोडल खाते (एसएनए) में केंद्रीय और राज्य अंश की राशि जारी करने में देरी, लाभार्थियों की अनिच्छा के मामले, स्थायी प्रवास, मृतक लाभार्थियों के विवादित उत्तराधिकार, राज्यों/संघ राज्य क्षेत्रों द्वारा भूमिहीन लाभार्थियों को भूमि आवंटन में देरी और समय-समय पर होने वाले सामान्य/विधानसभा/पंचायत चुनाव तथा निर्माण सामग्री की अनुपलब्धता शामिल है। सभी विलंबों के बावजूद, यह योजना अपने प्रमुख लक्ष्यों को प्राप्त करने में सफल रही है और मंत्रालय 31 मार्च, 2029 तक 4.95 करोड़ पक्के आवासों के निर्माण के लक्ष्य को पूरा करने के लिए प्रतिबद्ध है।

पीएमजीएसवाई के तहत सड़कों की गुणवत्ता के लिए धनराशि

5269. श्री महेश कश्यप:

क्या ग्रामीण विकास मंत्री यह बताने की कृपा करेंगे कि:

- (क) प्रधानमंत्री ग्राम सड़क योजना (पीएमजीएसवाई) के अंतर्गत सड़कों की गुणवत्ता सुनिश्चित करने तथा उनके नियमित रखरखाव के लिए प्रतिवर्ष कितनी धनराशि निर्धारित की जाती है;
- (ख) छत्तीसगढ़ में विशेषकर बस्तर लोक सभा निर्वाचन क्षेत्र में गत तीन वर्षों के दौरान उक्त योजना के अन्तर्गत रखरखाव मद में कितनी धनराशि स्वीकृत की गई तथा वास्तव में कितनी धनराशि व्यय की गई;
- (ग) क्या उक्त योजना के अंतर्गत सड़कों की गुणवत्ता की निगरानी के लिए किसी स्वतंत्र तृतीय-पक्ष निरीक्षण प्रणाली का प्रावधान है; और
- (घ) यदि हाँ, तो बस्तर क्षेत्र में गुणवत्ता परीक्षण के दौरान पाई गई कमियों के संबंध में क्या कार्रवाई की गई है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान):

(क)और (ख) पीएमजीएसवाई के तहत सड़कों का निर्माण राज्य सरकारों द्वारा कम से कम 10 वर्षों के डिजाइन लाइफ के साथ किया जाता है। पीएमजीएसवाई के दिशा-निर्देशों के अनुसार, कार्यक्रम के तहत निर्मित सड़कों के रखरखाव की जिम्मेदारी राज्य सरकारों की है, और सड़क के सभी कार्य मानक बोली दस्तावेज (एसबीडी) के अनुसार निर्माण विवरण के साथ ही उसी ठेकेदार के साथ किए जाने वाले प्रारंभिक पांच-वर्षीय रखरखाव अनुबंधों के अंतर्गत आते हैं। राज्य सरकारों द्वारा विवरण को पूरा करने के लिए रखरखाव निधि का बजट बनाया जाना आवश्यक है और इसे राज्य ग्रामीण सड़क विकास एजेंसियों (एसआरआरडीए) के पास एक अलग रखरखाव खाते में रखा जाना अपेक्षित है। निर्माण के बाद इस 5 वर्षीय रखरखाव की समाप्ति पर, पीएमजीएसवाई सड़कों को क्षेत्रीय रखरखाव अनुबंधों के अंतर्गत रखा जाना आवश्यक है, जिसमें समय-समय पर चक्रानुसार नवीनीकरण सहित 5 साल का रखरखाव शामिल है। राज्यों में पीएमजीएसवाई योजना की प्रगति की निगरानी और प्रभावी कार्यान्वयन के उपाय के रूप में, राज्य सरकारों के नोडल विभागों के साथ नियमित अंतराल पर क्षेत्रीय समीक्षा बैठकें (आरआरएम) की जाती हैं। इसके अतिरिक्त, ग्रामीण विकास विभाग द्वारा संचालित पीएमजीएसवाई सहित सभी कार्यक्रमों के भौतिक निरीक्षण और सत्यापन के लिए मंत्रालय द्वारा क्षेत्र अधिकारी दौरे किए जाते हैं।

छत्तीसगढ़ राज्य में पीएमजीएसवाई सड़कों के नियमित रखरखाव के लिए राज्य सरकार द्वारा वार्षिक रूप से निर्धारित की गई निधि की राशि इस प्रकार है:-

(रुपये करोड़ में)

क्र. सं.	वित्तीय वर्ष	आवंटित निधि
1.	2022-23	816.05
2.	2023-24	740.55
3.	2024-25	328.10

बस्तर जिले में उक्त राशि से रखरखाव निधि के व्यय का ब्यौरा निम्नानुसार है:

(रुपये करोड़ में)

वित्तीय वर्ष	व्यय
2022-23	64.69
2023-24	51.81
2024-25	32.42

(ग) पीएमजीएसवाई निर्माण के दौरान सड़क कार्यों की गुणवत्ता सुनिश्चित करने के लिए त्रि-स्तरीय गुणवत्ता आश्वासन प्रणाली की परिकल्पना की गई है। इस प्रणाली का प्रथम स्तर कार्यक्रम कार्यान्वयन इकाई (पीआईयू) स्तर पर इन-हाउस गुणवत्ता नियंत्रण है। द्वितीय स्तर को राज्य गुणवत्ता निगरानीकर्ताओं (एसक्यूएम) के माध्यम से राज्य स्तर पर एक स्वतंत्र गुणवत्ता निगरानी के रूप में बनाया गया है, जिसमें पीएमजीएसवाई कार्यों के नियमित निरीक्षण का प्रावधान है। तीसरा स्तर केंद्रीय स्तर पर एक स्वतंत्र निगरानी प्रणाली है। इस स्तर के अंतर्गत, रैंडम आधार पर चुनी गई पीएमजीएसवाई सड़कों के निरीक्षण के लिए स्वतंत्र राष्ट्रीय गुणवत्ता मॉनिटर (एनक्यूएम) नियुक्त किए जाते हैं। राज्य गुणवत्ता निगरानीकर्ताओं (एसक्यूएम) द्वारा 'सुधार की आवश्यकता के साथ संतोषजनक' (एसआरआई) और 'असंतोषजनक' (यू) श्रेणी में वर्गीकृत सड़क कार्यों की कृत कार्रवाई रिपोर्ट की निगरानी संबंधित राज्य सरकारों द्वारा की जाती है। इसी प्रकार, राष्ट्रीय गुणवत्ता निगरानीकर्ताओं (एनक्यूएम) के अवलोकनों के आधार पर 'सुधार की आवश्यकता के साथ संतोषजनक' (एसआरआई) और 'असंतोषजनक' (यू) श्रेणी में वर्गीकृत कार्यों की कृत कार्रवाई रिपोर्ट की निगरानी और प्रोसेसिंग राष्ट्रीय ग्रामीण अवसंरचना विकास एजेंसी (एनआरआइडीए) द्वारा किया जाता है। योजना में पारदर्शिता को बढ़ावा देने के लिए, यह सुनिश्चित किया जा रहा है कि दूसरे और तीसरे स्तर के स्वतंत्र निगरानीकर्ता प्रत्येक निरीक्षण किए गए सड़क कार्य के लिए कार्य स्थल पर कम से कम 10 डिजिटल फोटोग्राफ लें, जिनमें से एक क्षेत्र प्रयोगशाला का हो। कार्यक्रम के तहत निष्पादित किए जा रहे सड़क कार्यों की गुणवत्ता को सार्वजनिक रूप से देखने की सुविधा प्रदान करने के लिए, ये निरीक्षण रिपोर्ट पीएमजीएसवाई कार्यक्रम प्रबंधन और निगरानी वेबसाइट यानी

ओएमएमएस पर अपलोड की जाती हैं। साथ ही, उक्त निरीक्षण रिपोर्ट का सार भी वेबसाइट पर अपलोड किया जाता है।

इसके अतिरिक्त, योजना में पारदर्शिता और प्रभावी निगरानी को बढ़ावा देने के लिए, संबंधित जोन/क्षेत्र के अधीक्षण अभियंता को कहा गया है कि वे संबंधित क्षेत्र का प्रतिनिधित्व करने वाले संसद सदस्य और जिला पंचायत प्रमुख से प्रत्येक छह महीने में एक बार किसी भी पीएमजीएसवाई परियोजना का चयन कर संयुक्त निरीक्षण करने का अनुरोध करें। इसी प्रकार, एक डिवीजन के प्रभारी अधिशासी अभियंता को संबंधित क्षेत्र के एमएलए/मध्यवर्ती पंचायत के अध्यक्ष से प्रत्येक तीन महीने में एक बार संयुक्त निरीक्षण के लिए अनुरोध करने को कहा गया है, और उप-डिवीजन के प्रभारी सहायक अभियंता को संबंधित ग्राम पंचायत के सरपंच से प्रत्येक दो महीने में एक बार किसी भी पीएमजीएसवाई परियोजना का चयन कर संयुक्त निरीक्षण करने का अनुरोध करने के लिए कहा गया है।

(घ) कार्यक्रम के दिशा-निर्देशों के पैरा 15.1 के अनुसार, सड़क कार्यों की गुणवत्ता सुनिश्चित करना कार्यक्रम को कार्यान्वित करने वाली राज्य सरकारों की जिम्मेदारी है। इसलिए, गुणवत्ता परीक्षण के दौरान पाई गई किसी भी कमी को सामान्यतः पूछताछ और आवश्यक कार्रवाई के लिए राज्य गुणवत्ता समन्वयक (एसक्यूसी) को भेजा जाता है।

यदि निर्धारित समय सीमा में पर्याप्त उत्तर प्राप्त नहीं होता है या प्राप्त उत्तर अपर्याप्त प्रतीत होता है, तो राष्ट्रीय ग्रामीण अवसंरचना विकास एजेंसी (एनआरआईडीए) राष्ट्रीय गुणवत्ता निगरानीकर्ता (एनक्यूएम) की प्रतिनियुक्ति करती है, और आगे की कार्रवाई एनक्यूएम की रिपोर्ट के आधार पर की जाती है।

बस्तर जिले में अप्रैल, 2023 से मार्च, 2026 (19.03.2026 तक) के दौरान राष्ट्रीय गुणवत्ता निगरानीकर्ताओं (एनक्यूएम) और राज्य गुणवत्ता निगरानीकर्ताओं (एसक्यूएम) द्वारा किए गए गुणवत्ता निरीक्षणों और उनमें पाई गई कमियों का ब्यौरा निम्नानुसार है:

	पूर्ण कार्य		चालू कार्य		रखरखाव कार्य	
	निरीक्षण किए गए कार्यों की कुल संख्या	यू%	निरीक्षण किए गए कार्यों की कुल संख्या	यू%	निरीक्षण किए गए कार्यों की कुल संख्या	यू%
एनक्यूएम	7	0%	0	0%	13	30.77%
एसक्यूएम	31	0%	11	0%	202	0%

यू-निरीक्षण किए गए कार्यों का असंतोषजनक प्रतिशत।

सामान्य सेवा केंद्र

5270. श्री गिरिधारी यादव:

श्री दिनेश चंद्र यादव:

क्या पंचायती राज मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने राष्ट्रीय ग्राम स्वराज अभियान (आरजीएसए) के अंतर्गत वर्ष 2022-26 की अवधि के लिए बिहार द्वारा व्यय की गई राशि के अनुपात में केंद्र के हिस्से की संपूर्ण राशि जारी कर दी है, यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;
- (ख) बिहार में अब तक कितनी पंचायतों में सामान्य सेवा केन्द्र (सीएससी) तथा कंप्यूटर प्रणालियाँ स्थापित की गई हैं; और
- (ग) उन पंचायतों की संख्या तथा ब्यौरा क्या है जहाँ अभी तक कंप्यूटर उपलब्ध नहीं कराए गए हैं?

पंचायती राज मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्री (श्री राजीव रंजन सिंह उर्फ ललन सिंह):

- (क) जी हाँ, मंत्रालय ने वर्ष 2022-23 से वर्ष 2025-26 की अवधि के लिए अनुमोदित वार्षिक कार्य योजना, व्यय की गति और प्रस्तुत उपयोगिता प्रमाण पत्र तथा लेखापरीक्षा रिपोर्ट के आधार पर राष्ट्रीय ग्राम स्वराज अभियान योजना के मानदंडों के अनुसार बिहार राज्य को केंद्र का हिस्सा जारी कर दिया है। बिहार राज्य द्वारा जारी और उपयोग की गई धनराशि का वर्षवार विवरण इस प्रकार है:

(राशि करोड़ रुपये में)

2022-23		2023-24		2024-25		2025-26	
जारी की गई धनराशि	उपयोग की गई धनराशि#	जारी की गई धनराशि	उपयोग की गई धनराशि#	जारी की गई धनराशि	उपयोग की गई धनराशि#	जारी की गई धनराशि	उपयोग की गई धनराशि# (28.02.2026 तक)
33.37	70.07	25.00	51.81	0.00	75.08	35.00	35.69

#इस निधि के उपयोग में केंद्र का हिस्सा, राज्य का हिस्सा और पिछले वर्ष की अव्ययित शेष राशि शामिल है। जारी की गई धनराशि केवल केंद्र के हिस्से को दर्शाती है। वित्त वर्ष 2025-26 के लिए, जारी की गई धनराशि में 30 जून 2025 तक एसएनए के माध्यम से और 1 जुलाई 2025 से एसएनए-स्पर्श के माध्यम से जारी की गई धनराशि शामिल है।

(ख) और (ग) पंचायत, "स्थानीय सरकार" होने के कारण, राज्य का विषय है और भारत के संविधान की सातवीं अनुसूची की राज्य सूची का हिस्सा है। हालांकि, संशोधित राष्ट्रीय ग्राम स्वराज अभियान (आरजीएसए) योजना के तहत, मंत्रालय राज्यों/संघ राज्य क्षेत्रों को क्षमता निर्माण और प्रशिक्षण के लिए संस्थागत प्रणाली स्थापित करने और ग्राम पंचायत भवन, कंप्यूटर और ग्राम पंचायत भवनों में सामान्य सेवा केंद्रों (सीएससी) के सह-स्थापन जैसी पंचायत संबंधी बुनियादी सुविधाओं के निर्माण के लिए सीमित पैमाने पर सहायता प्रदान करता है।

राज्य द्वारा दी गई जानकारी के अनुसार, बिहार की सभी 8053 ग्राम पंचायतों में राइट टू पब्लिक सर्विस (आरटीपीएस) केंद्र कार्यरत हैं, जो नागरिकों को ग्राम पंचायत स्तर पर घर के पास ही सेवाएँ प्रदान करते हैं और ये कॉमन सर्विस सेंटर के समान कार्य करते हैं। आगे, वित्तीय वर्ष 2024-25 के दौरान पुनर्गठित आरजीएसए के अंतर्गत 2000 कंप्यूटर, साथ ही प्रिंटर और स्कैनर, ग्राम पंचायतों को उपलब्ध कराए गए हैं।

इसके अतिरिक्त, राज्य के अनुसार 8053 में से 3882 ग्राम पंचायतें अभी भी कंप्यूटर और अन्य उपकरणों से वंचित हैं। हालांकि, वर्तमान वित्तीय वर्ष 2025-26 में इस योजना के अंतर्गत बिहार राज्य के लिए 2171 अतिरिक्त कंप्यूटरों को स्वीकृति दी गई है।

भारत-नेपाल सीमा पर तस्करी की गतिविधियाँ

5271. श्री उत्कर्ष वर्मा मधुर:

क्या गृह मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार को जानकारी है कि उत्तराखंड, उत्तर प्रदेश और बिहार राज्यों से लगी भारत-नेपाल सीमा पर कालाबाजारी के माध्यम से भारत से नेपाल को यूरिया की तस्करी की जा रही है, जिससे इन क्षेत्रों के किसानों के लिए यूरिया पर्याप्त रूप से उपलब्ध नहीं हो रहा है;
- (ख) यदि हां, तो ऐसी तस्करी को रोकने के लिए अब तक तैयार की गई योजनाओं का ब्यौरा क्या है;
- (ग) ये योजनाएं कितनी प्रभावी सिद्ध हुई हैं और तत्संबंधी ब्यौरा क्या है;
- (घ) पिछले पांच वर्षों के दौरान भारत से नेपाल को यूरिया की तस्करी करने के आरोप में गिरफ्तार किए गए तस्करों की संख्या सहित तत्संबंधी ब्यौरा क्या है;
- (ङ) क्या ऐसे तस्करों और उनके संरक्षकों के विरुद्ध राजद्रोह के मामले दर्ज किए गए हैं; और
- (च) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय):

(क) से (च) भारत-नेपाल सीमा पर सशस्त्र सीमा बल (SSB) द्वारा सीमा सुरक्षा की जाती है जहाँ वह तस्करी, जिसमें उर्वरक तस्करी भी शामिल है को रोकने हेतु सीमा पर नियमित रूप से नाका, गश्त तथा सहयोगी एजेंसियों और अपने समकक्ष के साथ संयुक्त गश्त लगाती है। समय-समय पर, वह आसूचना जानकारी के आधार पर अभियान भी चलाती है।

इन प्रयासों के फलस्वरूप, पिछले पाँच वर्षों में उर्वरकों की तस्करी के 3810 मामले दर्ज किए गए हैं, जिनमें 23,69,489 किलोग्राम यूरिया ज़ब्त किया गया है और 4212 व्यक्तियों को गिरफ्तार किया गया है।

कानून प्रवर्तन एजेंसियों द्वारा कानून सम्मत कार्रवाई की गई है।

LAUNCH OF BHARAT-VISTAAR AI PLATFORM

5272. SHRI RAVINDRA DATTARAM WAIKAR:

SHRI ATUL GARG:

SHRI NARESH GANPAT MHASKE:

SHRIMATI BHARTI PARDHI:

DR. SHRIKANT EKNATH SHINDE:

SHRI SHRIRANG APPA CHANDU BARNE

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether the launch of Bharat-VISTAAR AI Platform marks a significant step toward integrating artificial intelligence into farm-level decision-making across the country;
- (b) whether the platform provides real-time, data-driven advisories on weather patterns, soil health and crop planning to enhance productivity;
- (c) whether Bharat-VISTAAR AI ensures inclusive access by supporting multiple regional languages and user-friendly interfaces for small farmers;
- (d) whether the tool strengthens transparency and efficiency in scheme implementation through digital profiling and analytics; and
- (e) whether Bharat-VISTAAR AI positions India as a pioneer in AI-driven agricultural governance and smart farming infrastructure?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (e) **Bharat-VISTAAR** (Virtually Integrated System to Access Agricultural Resources), a multilingual, Artificial intelligence (AI) powered tool, has been announced in the **Union Budget 2026–27**. The Government of India has

launched the Phase-1 version of Bharat-VISTAAR as a nationwide, AI-powered, voice-first, multilingual Digital Public Infrastructure. It is conceived as an integrated and unified Digital Public Infrastructure designed to provide farmers with reliable, real-time, and location-specific personalized agricultural advisories while ensuring seamless access to a comprehensive range of allied agricultural and support services.

The platform integrates data from various government digital ecosystems and scientific agricultural practices developed by the Indian Council of Agricultural Research (ICAR) and other authoritative sources to deliver personalised information/advisories on crop management, weather, market prices, pest and disease alerts, and soil health insights, in a phase-wise manner.

In the Phase I, launched on 17th February, 2026, this facility is available in Hindi and English languages through multiple channels, including a dedicated telephone number (155261), a voice-based AI chatbot, a web portal of the Ministry of Agriculture & Farmers' Welfare and a downloadable mobile application. Phase-I integrates 10 (ten) major Central schemes, including PM-KISAN, PMFBY, Soil Health Card, Kisan Credit Card, Agriculture Infrastructure Fund, PM Krishi Sinchayee Yojana, PM-AASHA, Modified Interest Subvention Scheme, Per Drop More Crop, and Sub-Mission on Agricultural Mechanization. The Government has plans to add more regional languages in the subsequent phases.

To ensure accessibility for small and marginal farmers, the platform provides voice-based and Interactive Voice Response System (IVRS) access

for non-smartphone users. It is designed for expansion to regional languages, State-specific Agriculture schemes & information and extension networks, along with awareness and capacity-building programmes to promote digital adoption.

BharatVistaar also promotes transparency and trust by ensuring traceability through clear indication of the source of information used, such as ICAR, IMD, and other authoritative sources. The information being provided is dynamically updated in real time, ensuring that farmers receive the most current and reliable information for decision-making, which further improves overall efficiency.

Bharat-VISTAAR has been developed in accordance with the Digital Personal Data Protection Act, 2023, and other IT laws of the country in force. The Government of India also ensures robust data security, which is fully compliant with the cyber security guidelines of the Ministry of Electronics and Information Technology (MeitY) and the Computer Emergency Response Team-India (CERT-In). In addition, the government conducts periodic security audits of all these IT systems and monitors risks with users accessing this infrastructure within such a short period, this positions Bharat-VISTAAR as one of the transformative DPIs in the agriculture sector delivering at scale.

RIISING BEEF EXPORTS AGAINST CULTURAL AND RELIGIOUS SENTIMENTS

5273. SHRI DEEPENDER SINGH HOODA:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether it is a fact that India has emerged among the top beef-exporting countries globally;
- (b) if so, whether the Government is aware that large-scale beef exports run contrary to the sentiments of the majority population, for whom cattle hold sacred and cultural value;
- (c) the details of the total quantity and value of beef exports during the last ten years, yearwise and the reasons for allowing such expansion despite these sensitivities; and
- (d) whether the Government proposes any corrective measures to align trade policy with the sentiments of the people and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (d) As per Directorate General of Foreign Trade (DGFT)'s Foreign Trade Policy(FTP), the export of beef (meat of cow, oxen, calf) is prohibited and is not permitted to be exported from India.

MSP IN KARNATAKA

5274. SHRI SAGAR ESHWAR KHANDRE

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether the Government is aware that market prices of Bengal gram (chana) in Karnataka, particularly in Bidar district, are below the MSP for Rabi Marketing Season 2026–27, leading to distress sales;
- (b) whether any proposal has been received from the State for procurement under the Price Support Scheme through NAFED/NCCF and the status thereof;
- (c) whether MSP procurement centres are being operationalised in Bidar and other districts, along with timelines; and
- (d) the steps taken to ensure effective MSP realisation for chana farmers in Karnataka?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) and (b) Government implements Price Support Scheme (PSS) under PM-AASHA for procurement of Fair Average Quality (FAQ) of pulses, oilseeds and copra at Minimum Support Price (MSP) as and when the market price falls below the MSP on the request of the State Government to provide remunerative price to the farmers. Based on the request of Government of Karnataka, approval has been given for the procurement of 1,01,340 MT of Bengal Gram (Chana) in the State including Bidar district of Karnataka under PSS through Central Nodal Agencies (CNAs) i.e. NAFED and NCCF during Rabi 2026 season. As on 18.03.2026, a total quantity of 26,261 MT of Bengal Gram (Chana) has been procured under PSS in the State.

(c) 451 procurement centres have been opened in Karnataka by CNAs including 123 procurement centres in Bidar District for procurement of Bengal Gram (Chana) in the State during Rabi Marketing Season 2026.

(d) To ensure effective MSP realization for Chana farmers, procurement centres are opened by respective State Government Agencies and CNAs, taking into account the production, marketable surplus, convenience of farmers and availability of other logistics/infrastructure such as storage and transportation etc. Large number of temporary purchase centres, in addition to the existing Mandis and depots/godowns are also established at key points for the convenience of the farmers.

Further, wide publicity is done by State Government, Central Nodal Agencies and State Agencies for providing information on FAQ quality parameters, procurement dates, procurement centers so that farmers may bring their produce and sell in the procurement centers. All the payments of MSP are made directly to the registered farmers' bank accounts through Direct Benefit Transfer (DBT)/Aadhaar Authenticated Bank Account of Farmers.

INSTITUTIONAL CREDIT TO FARMERS

5275. DR. D. RAVI KUMAR:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the details of the institutional credit was disbursed to farmers during 2023–24;

- (b) the quantum of credit reached to small and marginal farmers;
- (c) the details of the financial constraints affect access to affordable loans;
and
- (d) the details of the steps taken to improve credit flow and interest support?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

- (a) During FY 2023-24, the institutional credit of Rs. 25.49 lakh crore has been disbursed to 17.09 crore farmers.
- (b) Out of total institutional credit disbursed during FY 2023-24, an amount of Rs. 14.40 lakh crore has been disbursed to 13.06 crore Small and Marginal Farmers.
- (c) Government is making adequate provision of funds to implement credit linked schemes to ensure required credit reaches to targeted and deserving beneficiaries.
- (d) The Government of India has taken the following steps in the recent past for deepening and widening of credit flow to farmers:
 - i. As per priority Sector Landing (PSL) regulation government has mandated that banks will provide 18% of their total loans to agriculture and allied sector. Since 2016 a sub limit has been fixed for small and marginal farmers which at present is 10%.
 - ii. In 2018–19, the Kisan Credit Card (KCC) facility was extended to farmers engaged in allied activities, including animal husbandry, dairying and fisheries.

- iii. RBI has increased collateral free loan limit in KCC for existing Rs 1.6 lakh to Rs 2 lakh w.e.f., 01.01.2025.
- iv. To ensure transparency, efficiency in administering Modified Interest Subvention Scheme (MISS) and timely disbursement of Interest Subvention, a digital platform namely Kisan Rin Portal (KRP) has been launched by the Government for prompt settlement of claims.
- v. Department of Financial Services vide its letter dated 04.02.2019 has advised banks to waive processing, documentation, inspection, ledger folio charges and all other service charges for Kisan Credit Card (KCC)/crop loans up to Rs. 3 lakh.
- vi. Several other digital initiatives like Krishi Nivesh, and eKCC have been launched for expeditious sanctions of loans.
- vii. Government is administering several schemes for making easy and affordable institution credit to farmers including Modified Interest Subvention Scheme (MISS) and Agriculture Infrastructure Fund (AIF).
- viii. Government have been taking multiple initiative to make availability of Short Term loan accessible to farmers through regular IEC campaigns organized by banks, State Government/ Central Government, RBI, NABARD, etc, besides, technology intervention like Kisan Rin Portal (KRP).

INTRODUCTION OF SEED BILL

5276. SHRI ANAND BHADAURIA:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether the Government is contemplating to bring Seed Bill during the current session, if so, the details thereof; and
- (b) the details of reservations of farmers' unions with respect to Seed Bill?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) and (b) The draft Seeds Bill was placed in the public domain by Ministry of Agriculture and Farmers Welfare for pre-legislative consultation and numerous suggestions have been received from various stakeholders including Farmers, State Governments, Farmers' Organizations etc. These suggestions are under deliberation.

OTHER BACKWARD CLASSES

5277. SHRI YADUVEER WADIYAR:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) the criteria and parameters followed by the Central Government for inclusion or exclusion of communities in the Central List of Other Backward Classes (OBCs) and the statutory role of the National Commission for Backward Classes (NCBC);

- (b) whether the Government has taken note of recent NCBC reports regarding data gaps, delays in processing State proposals and mismatch between State and Central OBC lists, if so, the details thereof;
- (c) whether the Government is aware that several communities, including Kodava/Kodavaru/Kodagaru, remain excluded from the Central OBC list despite State-level recognition, if so, the details thereof;
- (d) the date of the last revision of the Central OBC list and the number of communities/sub-castes added or deleted, State-wise;
- (e) whether the impact of such exclusion on access to Central OBC welfare schemes for reservation in Central recruitment and competitive examinations has been assessed, if so, the details thereof; and
- (f) whether the Government of Karnataka has submitted any recent proposal for inclusion and its status, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a) and (b) The criteria and parameters followed by the Central Government for inclusion or exclusion of communities in the Central List of Other Backward Classes (OBCs) is done as per the Article 342A of the Constitution of India. Article 338B of the Constitution provides the constitutional status to the National Commission for Backward Classes (NCBC) and the relevant provisions can be seen at

[https://egazette.gov.in/\(S\(cv5m32auyg4nb5ng4xabdkoo\)\)/ViewPDF.aspx](https://egazette.gov.in/(S(cv5m32auyg4nb5ng4xabdkoo))/ViewPDF.aspx)

(c) to (f) Recently, no proposal for inclusion of Kodava/Kodavaru/Kodagaru has been received from the State Government of Karnataka and these communities are not included in the Central list of OBCs. All the inclusions/exclusions done in the Central list of OBCs can be accessed on the website of NCBC (ncbc.nic.in.).

CENSUS 2027 SAFEGUARDS

5278. SHRI G. KUMAR NAIK:

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) whether the Government proposes to conduct the forthcoming Population Census using digital and technology-enabled methods, and if so, the nature of personal data proposed to be collected;
- (b) whether the Government has clarified if Census data will remain strictly isolated for statistical purposes or whether it is proposed to be linked, directly or indirectly, with databases such as Aadhaar, the National Population Register, voter rolls or any other administrative datasets, and if so, the legal basis and safeguards governing such linkage;
- (c) whether there exist legal provisions to ensure that Census data is not shared for citizenship verification, profiling or surveillance purposes and whether independent security audits are mandated and the details thereof; and
- (d) the steps being taken to ensure federal participation in the Census process, including real-time access for State Governments to

enumeration data during collection, public dashboards, independent verification of Census data?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a) Yes. Census 2027 is planned to be conducted through digital means. Apart from collection of Census data by the Enumerators using Mobile App, provision for Self-Enumeration by the respondents has also been made for the first time through a web portal. A web Portal has been developed to manage and monitor various activities of Census 2027. Questions for the first phase of Census 2027 have been notified. Questions of second phase of Census are notified in due course before conduct of second phase. While information on housing condition, household particulars, amenities available and assets possessed by the household are collected in the first phase of the Census, information on demographic, socio-economic, education, migration etc. of the individual members are collected in the second phase of the Census.

(b) and (c) Census is conducted under the provisions of the Census Act 1948 and Census Rules, 1990 and amendments made thereunder. Individual data collected in the Census is kept confidential and only aggregated data at various administrative levels is published.

(d) States and Union Territories play a pivotal role in smooth conduct of the Census, as various field-level activities including collection of data, verification, monitoring and supervision, review of progress are carried out by Census functionaries appointed and deployed by the respective State Governments and

Union Territory Administrations under the provisions of Census Act, 1948 and Census Rules, 1990.

INCREASE IN FISH PRODUCTION

5279. DR. RABINDRA NARAYAN BEHERA:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) the increase in fish production in Odisha as of December 2025 since the launch of the Pradhan Mantri Matsya Sampada Yojana Scheme (PMMSY);
- (b) the number of women beneficiaries via disbursement of funds under the scheme during the said period in Odisha; and
- (c) whether any support has been provided by the Government for cold chains, processing and packaging under the scheme in Odisha during the said period and if so, the details thereof?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) The Department of Fisheries (DoF), Ministry of Fisheries, Animal Husbandry and Dairying (MoFAH&D), Government of India, is implementing the Pradhan Mantri Matsya Sampada Yojana (PMMSY) across all States and Union Territories, including Odisha, since 2020–21. During this period, the Department of Fisheries, Government of India, has approved proposals submitted by the

Government of Odisha amounting to ₹1,301.30 crore, including a Central share of ₹481.17 crore, for the development of the fisheries sector through various interventions. These include the creation and strengthening of fish production infrastructure such as hatcheries, construction of ponds, recirculatory aquaculture systems (RAS), Biofloc units, and cage culture in reservoirs. The Government of Odisha has reported that the State's total fish production has increased from 8.18 lakh tonnes in 2019–20 to 11.92 lakh tonnes in 2024–25.

(b) PMMSY promotes women's participation in the fisheries sector by providing enhanced financial assistance of 60% for women beneficiaries undertaking individual or group activities. Under the scheme, the Department of Fisheries, MoFAH&D, Government of India, has approved a range of interventions specifically designed to support and empower women in fisheries. The Government of Odisha has reported that 14,246 women beneficiaries have availed benefits under PMMSY

(c) Under PMMSY, support has been provided by the Government for cold chains, processing, and packaging in Odisha. The detailed activities approved for the cold chains and packaging units are given in the enclosed **Statement**.

STATEMENT

Detailed activities approved for the cold chains and packaging units

(Rs. in lakhs)

SI No.	Activities	Approved Units	Project Cost
1.	Cold Storage/ Ice Plants of 10, 20, and 50 ton/day capacity (Including construction and modernization)	32	3930.00
2.	Refrigerated vehicles	10	250.00
3.	Three-wheeler with ice box, including e-rickshaws for fish vending	270	810.00
4.	Motorcycles with ice box	700	525.00
5.	Fish Feed Plants	21	4000.00
6.	Fish retail markets	17	1700.00
7.	Fish Kiosks	42	420.00
8.	Live fish vending centres	5	100.00
	Total		11735.00

INDIA'S TRADE AGREEMENTS

5280.SHRI JAGDAMBIKA PAL:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the details of all trade agreements, including Free Trade Agreements (FTAs), Comprehensive Economic Partnership Agreements (CEPAs), and Preferential Trade Agreements (PTAs), signed by India with other

countries since the financial year 2014-15, along with the dates of signing and entry into force;

- (b) the major sectors covered under each such agreement and the tariff concessions extended by India thereunder;
- (c) the increase in India's total exports and imports under these agreements compared to pre-agreement levels, year-wise during the said period;
- (d) whether these agreements have led to any trade deficits with partner countries and if so, the details thereof along with the corrective measures taken by the Government in this regard; and
- (e) the overall contribution of these agreements to India's GDP growth, job creation, and foreign exchange reserves since 2014-15, supported by data from the Ministry of Commerce and Industry?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) and (b) Since 2014-15 India has signed 06 Free Trade Agreements (FTAs), Comprehensive Economic Partnership Agreements (CEPAs), and Preferential Trade Agreements (PTAs) with its trade partners namely, Mauritius, United Arab Emirates (UAE), Australia, European Free Trade Association (EFTA), the United Kingdom (UK) and Oman. FTA with UK and Oman are yet to be implemented. The details are given in the enclosed **Statement-I**.

In addition, FTA negotiations with New Zealand and the European Union have been concluded on 22nd December 2025 and 27th January 2026

respectively. Also, a joint statement by India and the United States (U.S.) on a trade deal was released on February 07 2026. On February 07, 2026, 25% additional ad valorem tariffs imposed by the U.S. on certain India's exports citing India's imports of Russian oil were removed. Pursuant to U.S. Supreme Court judgement dated February 20, 2026 invalidating reciprocal tariffs, the reciprocal tariffs are no longer in force. The U.S. Government has issued Executive Orders imposing 10% tariffs on certain products from all countries. The Government is studying all the developments and remains engaged with the U.S. Government.

The details of tariffs structure and salient features of these FTAs may be sourced at <https://www.commerce.gov.in/international-trade/>. Brief features of these FTAs along with major sectors covered are listed below:

- India-Mauritius CECPA: Major sectors covered includes food stuff and beverages, agricultural products, textile and textile articles, base metals and articles thereof, electricals and electronic item, plastics and chemicals etc. India will receive preferential access for 310 export items (78% of total lines) to Mauritius, while Mauritius will be benefited from preferential market access into India for 615 products (90% of total trade lines). Indian service providers have been granted market access in around 115 sub-sectors across 11 broad service sectors in Mauritius. India, in turn, has offered market access in around 95 sub-sectors covering 11 broad service sectors to Mauritius.
- India and United Arab Emirates (UAE) Comprehensive Economic Partnership Agreement (CEPA): Under CEPA, India has secured duty-

free and preferential market access on 97% of UAE tariff lines covering 99% of India's exports, creating a opportunity for Indian farmers, MSMEs and other businesses. Major sectors covered includes Refined Crude oil products, Gems and Jewellery, Textiles, leather, footwear, sports goods, plastics, furniture, agricultural and wood products, engineering products, pharmaceuticals, medical devices, Automobiles etc. 64.61% of tariff lines have been identified in the Immediate Elimination list; imports from the UAE on these become duty free immediately upon entry into force of the CEPA. 18.27% and 1.89% tariff lines are in Phased Elimination, where the basic customs duty would be brought to zero in a phased manner of 5/7 years and 10 years respectively from the date of entry into force of CEPA. 5.51% of tariff lines are in Phased reduction list where the UAE has been given up to 50% tariff reduction with or without a tariff-rate quota (TRQ). Considering domestic sensitivities, the remaining 9.72% of the tariff lines have been kept in exclusion list.

- India–Australia Economic Cooperation and Trade Agreement (ECTA): Under ECTA, 100 per cent market access with zero duty has been extended by Australia from 1st January 2026. The major sectors included in ECTA are textiles, pharmaceuticals, chemicals, agriculture, Engineering and Machinery etc. India has extended preferential access to Australia across more than 70% of its tariff lines. India will provide zero duty access immediately on 40.3% of its tariff lines and the remaining 30% in phased manner over a period of 3, 5, 7 and 10 years. This also includes

125 tariff lines where there will be duty reduction and not elimination. India has kept many sensitive products in the exclusion category without offering any concession. India has kept 29.8% of its tariff lines under exclusion list such as Milk and other dairy products, chickpeas, walnut, pistachio nut, wheat, rice, bajra, apple, sunflowers seed oil, gold, silver, platinum, jewellery, iron ore, most medical devices etc.

- **India–EFTA Trade and Economic Partnership Agreement (TEPA):** India has secured binding commitment from EFTA covering 92.2% of tariff lines (99.6% of India's exports). Major sectors like machinery, organic chemicals, textiles, Gems and Jewellery, Electronics and Software processed foods etc is covered Under TEPA. India's offer to EFTA covers 82.7% of tariff lines, accounting for 95.3% of EFTA exports. Over 80% of these imports are Gold, with no change in effective duty on Gold. Sensitive sectors protected including pharma, medical devices, processed food, dairy, soya, coal, and sensitive agricultural products.
- **India - UK Comprehensive Economic and Trade Agreement (CETA):** The India-UK CETA provides duty-free access for more than 99% of India's exports to the UK, covering nearly 100% of the trade value. This includes labour-intensive sectors such as textiles, leather, marine products, gems and jewellery, and toys as well as high-growth sectors like engineering goods, electrical and electronic equipment, chemicals, and auto components. The agreement also covers select agro and marine products, chemicals and allied sectors, pharmaceuticals, plastics, rubber

products, and certain industrial and consumer goods. Under the FTA, India has opened 89.5 % of its tariff lines covering 91 % of UK's export. 24.5 % of UK's export will enjoy immediate duty-free market access. India has safeguarded sensitive sectors like dairy, cereal, millets, pulses, certain essential oils, apples, certain vegetables, gold, jewellery, lab grown diamonds. Strategic exclusions also cover critical energy, fuels, marine vessels, some polymers, worn clothing, smart phones, optic fibres. For strategically important products where domestic capacity is being built, for example under Make in India or PLI, India will provide gradual tariff reduction over 5, 7 or 10 years.

- India–Oman Comprehensive Economic Partnership Agreement (CEPA): India has secured 100% duty-free market access for its exports to Oman, covering 98.08% of Oman's tariff lines, representing 99.38% of India's export value. The agreement opens export opportunities across a wide range of sectors, including minerals, chemicals, base metals, machinery, plastics and rubber, transport and automotive products, instruments and clocks, glass, ceramics, marble, paper, textiles, agricultural and processed food products, marine products, and gems and jewellery and many more. India has offered tariff liberalization on 77.79 per cent of its total tariff lines, covering 94.81 per cent of India's imports from Oman by value. At the same time, India has placed multiple tariff lines in the exclusion list to protect key domestic sectors and sensitive value-chain

industries and also safeguard manufacturing competitiveness and farmer interests.

(c) to (e) The details of India's total exports and imports under the signed and implemented agreements are given in the enclosed **Statement-II**.

Free Trade Agreements (FTAs) are entered into with the concerned trading partner countries primarily with the aim of increasing bilateral trade through enlarging the scope of market access and building on the trade complementarities for increasing trade and investment, thereby providing enhanced export potential, creating benefits for industry and farmers and enhancing job opportunities. The FTAs facilitate preferential market access for labour intensive sector products to boost growth and employment opportunities in sectors like textile, apparel and leather goods. FTAs endeavor to deliver a comprehensive, balanced, broad-based and equitable agreement based on the principle of fairness and reciprocity and overall benefit to all the stakeholders.

Before entering into new FTA negotiations, the government ensures that sector-specific stakeholder consultations are held at all stages of the negotiations. In addition to this structured approach, post-implementation, the Government is continuously engaged with all stakeholders to advance trade through trade promotion, trade facilitation and remedial measures for elevating trade and economic growth. Strategic safeguards for sensitive sectors ensure export growth while protecting domestic priorities. Also, FTAs provide institutional arrangements for addressing trade related issues faced by stakeholders, including exporters, with partner countries.

Government is continuously engaged with industry associations, concerned stakeholders, including the Indian Missions abroad, the Export Promotion Councils, the trade associations, the concerned ministries/departments to advance trade. Government aims to promote trade and economic growth through trade promotion, FTAs, trade facilitation and remedial measures related to import and export. Government has taken several initiative and measures from time to time towards enhancing domestic capacities, boosting exports from the country:

- (i) The Foreign Trade Policy effective from April 01, 2023 is designed to integrate India more effectively into the global market, improve trade competitiveness, and establish the country as a reliable and trusted trade partner.
- (ii) The Rebate of State and Central Levies and Taxes (RoSCTL) Scheme to promote labour- oriented certain items of textiles sector export has been implemented since March 07, 2019.
- (iii) Remission of Duties and Taxes on Exported Products (RoDTEP) scheme has been implemented since January 01, 2021. The benefit of RoDTEP scheme had also been extended to sectors like steel, pharma and chemicals with effect from December 15, 2022 to enhance export competitiveness of these sectors. Currently, approx 10,780 tariff lines (8-digit ITC(HS) Codes) are covered under this Scheme. The budget allocation for RoDTEP Scheme for the current financial year 2025-26 is Rs. 18,232 crores. The benefits of the RoDTEP scheme have been

extended to exports from Domestic Tariff Area (DTA)/ AA/ EoU/ SEZ units till March 31, 2026.

- (iv) A Common Digital Platform for Certificate of extension Origin has been launched to facilitate trade and increase Free Trade Agreement (FTA) utilization by exporters.
- (v) Districts as Export Hubs initiative has been launched by identifying products & services with export potential in each district, addressing bottlenecks for exporting these products and supporting local exporters/manufacturers to generate employment in the district.
- (vi) The Government has launched Trade Connect ePlatform as a unified digital interface to provide international trade information and services to all Indian exporters including MSMEs. The platform serves as a single platform for issuance of Certificates of Origin for all Indian products. It also provides various information including tariffs for Indian products in international markets, trade events happening worldwide, product and country specific trade data and compliances, international buyer data and learning resources on international trade. Officials from Indian Missions, Export Promotion Councils, Exim Bank and Department of Commerce are present on the platform with over 19 lakh registered public users (as of January 2026).
- (vii) The Export Promotion Mission (EPM), approved by the Cabinet on 12.11.2025 and announced in the Union Budget 2025–26, is a flagship, outcome-based initiative with an outlay of ₹25,060 crore for FY 2025–26

to FY 2030–31 to enhance India's export competitiveness, particularly for MSMEs, first-time exporters, and labor-intensive sectors; implemented through a collaborative, EDI-driven framework, it consolidates various interventions into two sub-schemes - NIRYAT PROTSAHAN, providing affordable trade finance support, and NIRYAT DISHA, offering non-financial assistance such as quality compliance, branding, logistics, market access, and capacity building.

- (viii) Active role of Indian missions abroad towards promoting India's trade, tourism, technology and investment goals has been enhanced. Regular monitoring of export performance with Commercial Missions abroad, Export Promotion Councils, Commodity Boards/Authorities and Industry Associations is being done and corrective measures are being taken from time to time.

Macroeconomic indicators, including GDP growth, employment generation, and foreign exchange reserves, are multi-dimensional and shaped by a wide array of factors, including domestic policy frameworks, structural reforms, demographic trends, and prevailing global economic conditions. FTAs serve as important enablers by facilitating market access, enhancing export competitiveness, attracting investment, and integrating economies into global value chains.

As per Economic Survey, despite global uncertainty, India has displayed strong of 6.4 per cent. The Economic Survey states that as a result of stable capital flows, India's foreign exchange reserves increased from USD 616.7

billion at the end of January 2024 to USD 704.9 billion in September 2024 before moderating to USD 634.6 billion as on 3 January 2025. India's forex reserves are sufficient to cover 90 per cent of external debt and provide an import cover of more than ten months, thereby safeguarding against external vulnerabilities.

A brief on the growth statistics rate of India and the reserve may be seen at Economic Survey

<https://www.indiabudget.gov.in/economicsurvey/doc/eschapter/echap01.pdf>

and link: <https://www.pib.gov.in/PressReleasePage.aspx?RID=2219907&reg=3&lang=2>

STATEMENT-I

India's Free Trade Agreements since 2014

Sl. No.	Name of the Agreement	Date of Signing of the Agreement	Date of Implementation of the Agreement
1	India - Mauritius Comprehensive Economic Cooperation and Partnership Agreement (CECPA)	22 nd February, 2021	1 st April, 2021
2	India-UAE CEPA	18 th February, 2022	1 st May 2022
3	India-Australia Economic Cooperation and Trade Agreement (Ind-Aus ECTA)	2 nd April, 2022	29 th December 2022.
4	India-European Free Trade Association (EFTA) Trade and Economic Partnership Agreement (TEPA)	10 th March 2024	01 st October 2025
5	India - UK Comprehensive Economic and Trade Agreement (CETA)	24 th July 2025	Under ratification process
6	India – Oman Comprehensive Economic Partnership Agreement (CEPA)	18 th December 2025	Under ratification process

STATEMENT -II

Details of India's total exports and imports under the signed and implemented agreements

Mauritius						
	<i>(Values in USD Million)</i>					
	2020-21	2021-22	2022-23	2023-24	2024-25	Apr 2025 – Dec 2025
Export	422.91	714.85	462.69	778.03	676.49	397.94
Import	42.61	71.87	91.50	73.10	210.82	88.00
Trade Balance	380.30	642.98	371.20	704.94	465.68	309.94

Source: DGCIS

UAE						
	<i>(Values in USD Million)</i>					
	2020-21	2021-22	2022-23	2023-24	2024-25	Apr 2025 – Dec 2025
Export	16679.54	28044.88	31608.79	35625.02	36638.02	32837.22
Import	26622.99	44833.48	53231.55	48025.58	63403.01	56595.36
Trade Balance	-9943.45	-16788.60	-21622.76	-12400.56	-26764.98	-23758.14

Source: DGCIS

Australia						
	<i>(Values in USD Million)</i>					
	2020-21	2021-22	2022-23	2023-24	2024-25	Apr 2025 – Dec 2025
Export	4043.88	8283.13	6951.32	7940.75	8581.38	6064.24
Import	8247.30	16756.17	19011.31	16159.20	15526.46	11607.25
Trade Balance	-4203.42	-8473.04	-12059.99	-8218.45	-6945.08	-5543.01

Source: DGCIS

India - EFTA TEPA signed on 10th March 2024 was implemented with effect from 01st October, 2025. Since TEPA has recently been implemented, the available trade data with EFTA for this period is provisional, which may be seen at <https://ftddp.dgciskol.gov.in/dgcis/>

DEEP SEA FISHING VESSELS**5281. DR. C. M. RAMESH:**

Will the **MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) whether Government has sanctioned deep sea fishing vessels have been sanctioned to Andhra Pradesh under the Pradhan Mantri Matsya Sampada Yojana (PMMSY);
- (b) the number of vessels sanctioned, operationalised and pending in the State;
- (c) whether infrastructure such as harbours, cold storage, processing units and export facilities have been strengthened along the Andhra Pradesh coastline;
- (d) whether any skill development and safety training programmes have been conducted for deep sea fishers; and
- (e) the steps taken by the Government to enhance value addition and export earnings from marine fisheries in Andhra Pradesh?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) and (b) Considering the scope for harnessing deep-sea fisheries resources in the Indian EEZ and High Seas and the recommendations of the National Policy on Marine Fisheries, 2017, the Department of Fisheries (DoF), Government of India is providing financial assistance to traditional fishermen for acquisition of Deep Sea Fishing Vessels (DSFVs) under the 'Pradhan Mantri

Matsya Sampada Yojana' (PMMSY) at the rate of 40% subsidy for General Category and 60% subsidy for SC/ST/Women beneficiaries in the country including the State of Andhra Pradesh. Under PMMSY, the DoF, Government of India, has sanctioned 50 DSFVs to the State of Andhra Pradesh. As reported by the Government of Andhra Pradesh, 6 DSFVs are currently operational in the State.

(c) Under PMMSY, the Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying (MoFAH&D), Government of India, has approved proposals submitted by the Government of Andhra Pradesh amounting to ₹2,416.92 crore, including a Central share of ₹569.86 crore, for implementation of various fisheries-related activities such as development of fishing harbours, fish landing centres, cold storage facilities, and value-addition units. Approval has been accorded for the construction of three fishing harbours at Budagatlapalem (Srikakulam district), Pudimadaka (Anakapalli district), and Kothapatnam (Prakasam district) at a total cost of ₹1,137.20 crore. Additional activities, including cold storage, processing units, and export-oriented infrastructure, have also been sanctioned under PMMSY; details thereof are given in the enclosed **Statement**.

(d) Under the Training, Awareness, Exposure and Capacity Building component of the Central Sector scheme of PMMSY, the National Fisheries Development Board (NFDB) serves as the Nodal Agency for implementing the training programmes. This component places special emphasis on enhancing the skills, awareness, and capacity of fishers, fish farmers, fish workers/vendors, and

fisheries officials across all coastal States and Union Territories, including Andhra Pradesh.

As part of this initiative, NFDB, in collaboration with the Central Institute of Fisheries Nautical & Engineering Training (CIFNET), conducts exclusive training programmes for marine fishermen on deep-sea fishing and on-board fish handling. A total of 8,040 fishermen have been trained under these programmes, including 874 fishers from Andhra Pradesh, thereby strengthening India's capacity in deep-sea fishing operations.

In addition, the Fishery Survey of India (FSI), under the Department of Fisheries, Government of India, has conducted skill-development and capacity-building programmes to promote the adoption of deep-sea fishing technologies, with particular focus on deep-sea tuna longlining and sashimi-grade tuna handling. These programmes provide hands-on training onboard FSI survey vessels, covering monofilament longline operations (setting and hauling), gear configuration, and efficient deck management. Structured modules also include deep-sea navigation, use of modern navigational aids (GPS, echo sounders, AIS), watch-keeping practices, and safety at sea, including life-saving appliances and firefighting equipment

(e) PMMSY places strong emphasis on value addition and export enhancement through improved post-harvest infrastructure, promotion of fish value-added enterprises, and reduction of post-harvest losses. The Government of India

continues to engage closely with the stakeholders to assess evolving global market conditions and is pursuing a comprehensive strategy to expand India's fisheries export footprint. This strategy includes sustained engagement with major markets like the United States towards a mutually beneficial India–U.S. Bilateral Trade Agreement; immediate support measures such as RBI's trade-related interventions and the Credit Guarantee Scheme for Exporters; enhancement of domestic demand through next-generation GST reforms; and targeted export-promotion initiatives under the newly launched Export Promotion Mission.

The Government is also negotiating new Free Trade Agreements (FTAs) and strengthening the utilisation of existing FTAs to improve market access for Indian seafood products. In parallel, the Department of Fisheries has undertaken extensive stakeholder consultations and strategic outreach efforts, including Investors' Meets in the Andaman & Nicobar Islands and Lakshadweep, the Coastal States Fisheries Meet, Inland Fisheries and Aquaculture Meet, Seafood Exporters Meet, and World Fisheries Day events, with a strong focus on enhancing value addition in seafood exports.

A Round Table Conference with Ambassadors and High Commissioners from 39 countries was convened to promote Indian seafood exports, deepen diplomatic engagement, foster collaboration on sustainable fisheries, and advance technological innovation in fisheries and aquaculture. Bilateral engagements with major importing nations are also being actively pursued to further strengthen market access.

To enhance global competitiveness, the Government is facilitating ease of doing business through regulatory reforms and streamlined import procedures. Additionally, the Marine Products Export Development Authority (MPEDA), under the Department of Commerce, continues to promote marine product exports through participation in international seafood trade fairs and exhibitions, buyer–seller meets, branding and promotion of Indian shrimp, and a range of export-facilitation measures aimed at expanding market access and ensuring stable global demand for Indian seafood.

STATEMENT

**Details of Additional activities, including cold storage, processing units,
and export-oriented infrastructure sanctioned under PMMSY**

(Rs in Lakh)

SI No.	Activities	Units approved	Total Project Cost	Central Share
(i)	(ii)	(iii)	(iv)	(v)
1.	Construction of Cold Storages/Ice Plants (10 tons/day capacity)	10	400.00	115.20
2.	Construction of Cold Storages/Ice Plants (20 tons/day)	1	80.00	19.20
3.	Construction of Cold Storages/Ice Plants (30 tons/day)	1	120.00	43.20
4.	Construction of Cold Storages/Ice Plants (50 tons/day)	4	600.00	162.00
5.	Fish Value Add Enterprises Units	25	1250.00	360.00

6.	E-platform for e-trading and e-marketing of fish and fisheries products	1	100.00	24.00
7.	Modern Integrated Fish landing centres	6	12691.32	7614.79
	Total		15241.32	8338.39

OBJECTIVES OF BHARAT-VISTAAR PLATFORM

5282. SHRI DEVUSINH CHAUHAN:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the key objectives and components of the Bharat-VISTAAR Platform;
- (b) the total allocation made for the Bharat-VISTAAR platform in the Union Budget 2026 along with the main components and purposes for which funds are earmarked;
- (c) the planned timeline for phased rollout of the platform and the indicative coverage in terms of districts, languages and categories of farmers targeted in the initial phase;
- (d) whether the design framework of Bharat-VISTAAR incorporates safeguards relating to data privacy, transparency of AI systems and equitable access for small and marginal farmers; and
- (e) if so, the details of the broad features of such safeguards?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (e) **Bharat-VISTAAR** (Virtually Integrated System to Access Agricultural Resources), a multilingual Artificial Intelligence (AI) powered tool, has been announced in the **Union Budget 2026–27** with an allocation of Rs. 150 Crores. The Government of India has launched the phase -1 of Bharat-Vistaar. At its core, Bharat-Vistaar aims to bridge fragmented agricultural information systems by integrating data across schemes, institutions, and datasets into a single, farmer-friendly conversational AI interface that allows farmers to seamlessly access information on government schemes and services, scientific agricultural advisories, weather, pests, and mandi prices.

The platform integrates data from various government digital ecosystems and scientific agricultural practices developed by the Indian Council of Agricultural Research (ICAR) and other authoritative sources to deliver personalised information/advisories on crop management, weather, market prices, pest and disease alerts, and soil health insights, in a phase-wise manner.

In Phase I, launched on 17th February, 2026, the platform is available in Hindi and English languages through multiple channels, including a dedicated telephone number (155261), a voice-based AI chatbot, a web portal of the Ministry of Agriculture & Farmers' Welfare and a downloadable mobile application. Phase-I integrates 10 (ten) major Central schemes, including PM-KISAN, PMFBY, Soil Health Card, Kisan Credit Card, Agriculture Infrastructure Fund, PM Krishi Sinchayee Yojana, PM-AASHA, Modified Interest Subvention

Scheme, Per Drop More Crop, and Sub-Mission on Agricultural Mechanization. The Government has plans to add more regional languages in the subsequent phases.

To ensure accessibility for small and marginal farmers, the platform provides voice-based and Interactive Voice Response System (IVRS) access for non-smartphone users. It is designed for expansion to regional languages, State-specific Agriculture schemes & information and extension networks, along with awareness and capacity-building programmes to promote digital adoption.

Bharat-VISTAAR has been developed in accordance with the Digital Personal Data Protection Act, 2023, and other IT laws of the country in force. The Government of India also ensures robust data security, which is fully compliant with the cyber security guidelines of the Ministry of Electronics and Information Technology (MeitY) and the Computer Emergency Response Team-India (CERT-In). In addition, the government conducts periodic security audits of all these IT systems and monitors risks.

स्क्रेप प्रसंस्करण केंद्र और उनकी क्षमता

5283. श्री रवीन्द्र शुक्ला उर्फ रवि किशन:

क्या **इस्पात** मंत्री यह बताने की कृपा करेंगे कि:

- (क) विशेष इस्पात पीएलआई योजना के अंतर्गत स्वीकृत कंपनियों की संख्या कितनी है तथा उनमें किए गए कुल निवेश और सृजित अतिरिक्त उत्पादन क्षमता का ब्यौरा क्या है;
- (ख) इस्पात के आयात पर निर्भरता में हुई कमी का ब्यौरा क्या है;
- (ग) इस्पात स्क्रेप पुनर्चक्रण नीति के अंतर्गत पंजीकृत केंद्रों की संख्या कितनी है तथा उनकी स्क्रेप प्रोसेसिंग क्षमता का ब्यौरा क्या है;

(घ) इलेक्ट्रिक आर्क फर्नेस की क्षमता का ब्यौरा क्या है; और

(ङ) स्क्रेप के आयात में दर्ज की गई कमी का ब्यौरा क्या है?

भारी उद्योग मंत्रालय में राज्य मंत्री; तथा इस्पात मंत्रालय में राज्य मंत्री (श्री भूपति राजू श्रीनिवास वर्मा):

(क) उत्पादन संबद्ध प्रोत्साहन (पीएलआई) योजना के पहले चरण (पीएलआई 1.0) में 19 कंपनियों की 44 परियोजनाएं, दूसरे चरण (पीएलआई 1.1) में 25 कंपनियों की 42 परियोजनाएं और तीसरे चरण (पीएलआई 1.2) में 60 कंपनियों की 85 परियोजनाएं भाग ले रही हैं। तीनों चरणों में प्रतिबद्ध निवेश ₹55,993 करोड़ है, जिसमें से अब तक ₹23,827 करोड़ का निवेश किया जा चुका है। इस योजना के तहत अब तक 2.73 मिलियन टन विशेष इस्पात का उत्पादन हुआ है।

(ख) वर्ष 2025-26 (अप्रैल-फरवरी) के दौरान, तैयार इस्पात का आयात 5.62 मिलियन टन रहा, जो विगत वर्ष की समान अवधि की तुलना में 37.4% की गिरावट दर्शाता है।

(ग) इस्पात स्क्रेप पुनर्चक्रण नीति, 2019 लौह स्क्रेप के पुनर्चक्रण को बढ़ावा देने के लिए मंत्रालयों के बीच समन्वय हेतु एक रूपरेखा प्रदान करती है।

(घ) देश में इलेक्ट्रिक आर्क फर्नेस की क्षमता 43.98 मिलियन टन है।

(ङ) वर्ष 2025-26 (अप्रैल-फरवरी) के दौरान स्क्रेप आयात 7.047 मिलियन टन रहा, जो विगत वर्ष की समान अवधि की तुलना में 20% की गिरावट दर्ज करता है।

सहकारी संस्थाओं को अनुदान

5284. श्रीमती गनीबेन नागाजी ठाकोर:

क्या **सहकारिता** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार द्वारा सहायता प्राप्त सहकारी संस्थाओं जैसे दुग्ध संघ, सहकारी बैंक, एपीएमसी तथा महासंघ को सरकारी भूमि, अनुदान, कर छूट, नियामक संरक्षण अथवा बजटीय सहायता प्रदान की जाती है;

- (ख) यदि हाँ, तो क्या ऐसी संस्थाएँ अभी भी सूचना का अधिकार अधिनियम, 2005 के दायरे से बाहर हैं;
- (ग) क्या सरकार इस तथ्य से अवगत है कि ये सहकारी संस्थाएँ अनिवार्य पारदर्शिता अथवा स्वतंत्र सार्वजनिक लेखापरीक्षा के बिना हजारों करोड़ रुपये मूल्य के सार्वजनिक संसाधनों का प्रबंधन करती हैं;
- (घ) क्या सरकार ने इस बात की जांच की है कि पारदर्शिता के अभाव के कारण अनुचित व्यय, राजनीतिक हस्तक्षेप तथा सदस्य-केंद्रित शासन व्यवस्था में क्षरण की स्थिति उत्पन्न हुई है; और
- (ङ) क्या सरकार का लोकतांत्रिक जवाबदेही के हित में ऐसी सहकारी संस्थाओं को सूचना का अधिकार अधिनियम, 2005 के दायरे में लाने का प्रस्ताव है?

गृह मंत्री; तथा सहकारिता मंत्री (श्री अमित शाह):

(क) दुग्ध संघ, सहकारी बैंक, कृषि उपज मंडी समितियाँ (एपीएमसी) और राज्य परिसंघ आदि राज्य सरकारों के क्षेत्राधिकार के अंतर्गत आते हैं। राज्य सरकार अपनी विभिन्न योजनाओं के माध्यम से, इन सहकारी समितियों को उनके संबंधित नियमों और विनियमों के अनुसार अनुदान और सहायता के अन्य रूपों सहित वित्तीय सहायता प्रदान करती है। इसके अतिरिक्त, भारत सरकार विभिन्न केंद्रीय क्षेत्रक और केंद्रीय प्रायोजित योजनाओं जैसे कि राष्ट्रीय डेयरी विकास कार्यक्रम (एनपीडीडी), आत्मनिर्भरता अभियान, वहनीय परिवहन की दिशा में संधारणीय वैकल्पिक मिशन(सतत), प्रधानमंत्री मत्स्य संपदा योजना (पीएमएमएसवाई) आदि के माध्यम से सहकारी समितियों को लाभ प्रदान करती है।

(ख) सहकारी संस्थानों पर सूचना का अधिकार अधिनियम, 2005 की प्रयोज्यता अधिनियम की धारा 2 (एच) द्वारा शासित होती है जिसके अधीन केवल वे संस्थान जो उपयुक्त सरकार द्वारा पर्याप्त रूप से वित्तपोषित होते हैं, इसके क्षेत्राधिकार में आते हैं।

(ग) और (घ) मौजूदा कानून के अनुसमर्थन द्वारा और सतानवेवां संविधान संशोधन के उपबंधों को अंतर्विष्ट करके बहुराज्य सहकारी समितियों (बैंकों सहित) में अन्य बातों के साथ-साथ शासन सशक्तीकरण, पारदर्शिता में वृद्धि, जवाबदेही में बढ़ोतरी और निर्वाचन प्रक्रिया में सुधार, इत्यादि हेतु बहुराज्य सहकारी सोसाइटी (संशोधन) अधिनियम और नियम, 2023 को क्रमशः दिनांक 03.08.2023 और दिनांक 04.08.2023 को अधिसूचित किया गया है। सहकारी समितियों के कार्यक्रम में पारदर्शिता में वृद्धि के लिए उपर्युक्त संशोधन के माध्यम से अनेक उपबंध किए गए हैं जिनमें अन्य बातों के साथ-साथ निम्नलिखित शामिल हैं:

- i. बहुराज्य सहकारी समितियों में समयबद्ध, नियमित और पारदर्शी निर्वाचन कराने के लिए सहकारी निर्वाचन प्राधिकरण का उपबंध शामिल किया गया है।
- ii. सदस्यों की शिकायतों के निवारण हेतु एक तंत्र प्रदान करने के लिए केंद्रीय सरकार द्वारा सहकारी ऑम्बड्समैन की नियुक्ति।
- iii. पारदर्शिता में सुधार हेतु बहुराज्य सहकारी समितियों द्वारा सदस्यों को सूचना प्रदान करने के लिए सूचना अधिकारी की नियुक्ति।
- iv. पारदर्शिता में वृद्धि हेतु शीर्ष बहुराज्य सहकारी समितियों के संपरीक्षण रिपोर्टों को संसद में प्रस्तुत किया जाना।
- v. लेखांकन और संपरीक्षा में एकरूपता सुनिश्चित करने के लिए केंद्रीय सरकार द्वारा बहुराज्य सहकारी समितियों के लेखांकन और संपरीक्षा मानकों का निर्धारण।
- vi. शासन और पारदर्शिता में सुधार हेतु बहुराज्य सहकारी समितियों की वार्षिक रिपोर्ट में बोर्ड के ऐसे निर्णयों को शामिल करना जो सर्वसम्मति से न लिए गए हों।
- vii. केंद्रीय सरकार द्वारा थ्रिफ्ट और क्रेडिट का व्यवसाय करने वाली बहुराज्य सहकारी समितियों के लिए विवेकपूर्ण मानदंडों (तरलता, जोखिम, आदि) का निर्धारण।

- viii. बहुराज्य सहकारी समितियों में परिवारवाद और पक्षपात की रोकथाम हेतु किसी बहुराज्य सहकारी समिति का निदेशक उन विचार-विमर्शों में उपस्थित नहीं होगा या उन मामलों में मतदान नहीं करेगा जहां वह स्वयं या उसके परिजन हितबद्ध पक्ष हों।
- ix. शासन में सुधार के लिए निदेशकों की अयोग्यता के अतिरिक्त आधार बनाए गए हैं।
- x. सुरक्षित निवेश और औपनिवेशिक युग से संबंधित प्रतिभूतियों को हटाने के लिए बहुराज्य सहकारी समितियों द्वारा निधियों के निवेश के उपबंधों को पुनःपरिभाषित किया गया है।
- xi. अधिक वित्तीय अनुशासन और पारदर्शिता के लिए बहुराज्य सहकारी समितियों के बोर्ड द्वारा अन्य गठित समितियों के साथ संपरीक्षा और आचार समिति का गठन किया जाएगा।
- xii. शासन सशक्तीकरण हेतु मुख्य कार्यकारी अधिकारी (CEO) की नियुक्ति की शर्तों को विनिर्दिष्ट किया गया है।
- xiii. बहुराज्य सहकारी समितियों में लोकतांत्रिक निर्णयन को बढ़ावा देने के लिए बोर्ड की बैठकों के लिए गणपूर्ति को विनिर्दिष्ट किया गया है।
- xiv. यदि केंद्रीय पंजीयक को यह सूचना मिलती है कि कपटपूर्ण तरीके से या किसी गैरकानूनी प्रयोजन से व्यवसाय किया जा रहा है तो वह जांच पड़ताल करा सकता है।
- xv. यदि किसी बहुराज्य सहकारी समिति द्वारा दुर्यपदेशन (misrepresentation), कपट, इत्यादि से पंजीकरण प्राप्त किया गया हो तो सुनवाई का अवसर देने के पश्चात् उसके परिसमापन का उपबंध किया गया है।
- xvi. बहुराज्य सहकारी समितियों के सामुहिक हितों के विरुद्ध सदस्यों को कार्य करने से हतोत्साहित करने के लिए बहुराज्य सहकारी समिति के किसी निष्कासित सदस्य की निष्कासन अवधि को 1 वर्ष से बढ़ा कर 3 वर्ष कर दिया गया है।
- xvii. केवल कुछ ही सदस्यों द्वारा समिति के संसाधनों का लाभ लेने से रोकने के लिए, सहायक संस्थान के रूप में उन संस्थानों पर विचार नहीं किया जाएगा जिनमें बहुराज्य सहकारी

समितियों के सदस्यों या उनके परिजनों द्वारा अधिसंख्य इक्विटी शेयर धारित किए गए हैं।

- xviii. 500 करोड़ रुपये से अधिक के टर्नओवर/जमा वाली बहुराज्य सहकारी समितियों के लिए केंद्रीय पंजीयक द्वारा अनुमोदित संपरीक्षकों के पैनल द्वारा कॉनकरंट संपरीक्षा का उपबंध शामिल किया गया है। कॉनकरंट संपरीक्षण से धोखाधड़ी या अनियमितताएं, यदि कोई हो, का जल्द पता लग सकेगा और तदनुसार तत्काल सुधार किया जा सकेगा।

बहुराज्य सहकारी सोसाइटी अधिनियम, 2002 की धारा 70 के उपबंधों के अनुसार, प्रत्येक बहुराज्य सहकारी समिति को प्रत्येक वार्षिक साधारण बैठक में एक संपरीक्षक या संपरीक्षकों को नियुक्त करना आवश्यक है। ऐसे संपरीक्षकों या संपरीक्षक प्रतिष्ठानों का चयन केंद्रीय पंजीयक द्वारा अनुमोदित पैनल से किया जाना आवश्यक है। ऐसे नियुक्त संपरीक्षक को उस वित्तीय वर्ष जिससे लेखा संबंधित है, की समाप्ति से छह माह के भीतर बहुराज्य सहकारी समिति को संपरीक्षा रिपोर्ट प्रस्तुत करनी आवश्यक है।

इसके अलावा, बहुराज्य सहकारी सोसाइटी अधिनियम, 2002 की धारा 72 के अनुसार, कोई भी व्यक्ति बहुराज्य सहकारी समिति के संपरीक्षक के रूप में नियुक्ति के लिए अर्हता प्राप्त नहीं होगा जब तक कि वह चार्टर्ड एकाउंटेंट अधिनियम, 1949 के अभिप्राय से चार्टर्ड एकाउंटेंट न हो।

(ड) सूचना का अधिकार अधिनियम के मौजूदा उपबंधों में पहले से ही ऐसी संस्थाएं शामिल हैं जो सरकार द्वारा पर्याप्त वित्तपोषित मानदंडों को पूरा करती हैं। इसके अलावा, बहुराज्य सहकारी सोसाइटी अधिनियम, 2002 (यथासंशोधित 2023) की संशोधित धारा 106 के अधीन सभी समिति के सदस्यों को समिति के कारबार और प्रबंधन से संबंधित सूचना प्रदान करने के लिए बहुराज्य सहकारी समितियों द्वारा सहकारी सूचना अधिकारी की नियुक्ति का उपबंध किया गया है।

PROTESTS AGAINST VB-G RAM-G

5285. SHRIMATI HARSIMRAT KAUR BADAL:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the Government is aware that Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) workers and unions in Punjab, particularly in Ludhiana district, have announced a series of conventions and protests against changes to the Viksit Bharat Guarantee for Rozgar and Ajeevika Mission-Gramin (VB-G RAM-G) earlier the MGNREG Act;
- (b) whether it is a fact that workers' organisations have opposed proposals to alter the existing 90:10 Centre–State funding ratio, reduce the role of gram panchayats in selecting and planning work rather than a legal guarantee of 100 days of work per household, if so, the details thereof;
- (c) whether VB-GRAM-G/MGNREGS workers in Punjab currently receive wages around Rs 346 per day, have reported an actual average of only about 36 days of work annually, and are demanding increased wages (around Rs 700 per day), full 100 days of employment and timely payments, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KAMLESH PASWAN):

- (a) and (b) The primary objective of the Viksit Bharat-Guarantee for Rozgar and Ajeevika Mission (Gramin) VB-G RAM G Act, 2025, is to align the rural development framework with the national vision of Viksit Bharat @2047 by

providing an enhanced statutory wage employment guarantee of one hundred and twenty-five days in each financial year to such rural households whose adult members volunteer to undertake unskilled manual work, thereby enabling them to participate more effectively in the expanded livelihood security framework.

Certain expressions of views by stakeholders in Punjab in relation to the implementation of VB-G RAM-G have been reported in sections of the media.

With regards to role of Panchayat in implementation of VB-G RAM-G it is stated that in section 16 of the Act, role of the Panchayat Raj Institutions in planning and implementation of VB-G RAM G Schemes has been clearly defined, which are as follows: -

- (1) The Panchayats at the district, intermediate and village levels shall be the principal authorities for planning, implementation and monitoring of the Scheme made under the Act.
- (2) The Panchayat at the district level, shall oversee and coordinate implementation of the Scheme in the district, including finalisation and approval of the aggregate district level plan, supervision and monitoring of works, ensuring convergence, and perform such other functions as may be assigned to it by the State Government.
- (3) The Panchayat at the intermediate level, shall prepare and finalise the aggregate Block level plan, support Gram Panchayats in planning and implementation, supervise works at Gram Panchayat and Block levels, and facilitate convergence with line departments.

- (4) The Gram Panchayat shall register households, receive and process applications for work, prepare the Viksit Gram Panchayat Plans, execute the works assigned to it, maintain such records as may be specified by the State Government, and discharge such other responsibilities as may be entrusted to it under the Scheme.

Additionally, the Gram Panchayat is the primary village-level authority for planning, implementation, and execution of works under the Scheme. It is responsible for registering rural households and issuing Gramin Rozgar Guarantee Cards, receiving and processing applications for work, and maintaining all related records.

The Gram Panchayat prepares the Viksit Gram Panchayat Plan through a participatory process based on recommendations of the Gram Sabha and Ward Sabhas, ensuring saturation-based and convergence-oriented planning.

It executes works allotted by the Programme Officer and may take up any sanctioned work from the approved Viksit Gram Panchayat Plan within its jurisdiction, with at least fifty percent of the total works (in cost terms) to be implemented through Gram Panchayats.

Gram Panchayat is required to maintain muster rolls and other prescribed records, ensure that works meet required technical standards and measurements, and follow digital and transparency requirements. It must place all relevant documents, including muster rolls, bills, vouchers, measurement books, sanction orders, and geo-tagged and digital records before the Gram

Sabha to enable regular social audits and public scrutiny, thereby supporting transparency, accountability, and grievance redressal in implementation.

Overall, the Act positions the Gram Panchayat as the principal grassroots institution responsible for demand registration, participatory planning, decentralised execution, worker engagement, and public accountability under the Scheme framework. The experience gained through implementation of Mahatma Gandhi NREGS has also been taken into account while framing the new Act.

With regards to altering of existing funding pattern, it is stated that a 60:40 Centre–State financial sharing pattern would not affect the implementation of the scheme and guarantee given therein. Here it is also stated that, all major rural employment schemes in the country have operated on shared funding models between the Centre and the States. For example:

- (i) The National Rural Employment Programme (NREP) followed a 75:25 sharing pattern.
- (ii) The Rural Landless Employment Guarantee Programme (RLEGP) adopted a 50:50 model.
- (iii) The Jawahar Rozgar Yojana (JRY) operated on an 80:20 basis.
- (iv) Schemes such as SGRY (Sampoorn Grameen Rozgar Yojana), EAS(Employment Assurance Scheme) were also implemented on a Centre–State sharing pattern, generally in the ratio of 75:25.

Further most of the Centrally Sponsored Schemes (CSS) across sectors are being implemented on 60:40 sharing model. The 60:40 pattern adopted

under this Act is therefore consistent with the broader framework of Centrally Sponsored Schemes.

This model promotes cooperative federalism by making States active partners in rural development. The journey from Viksit Gram Panchayats to a Viksit Bharat requires strong State ownership and accountability, and the shared funding framework reinforces this partnership approach.

In addition, special provisions have been made for North-Eastern and Himalayan States and Union Territory (Himachal Pradesh, Uttarakhand and Jammu & Kashmir), where a 90:10 Centre–State sharing pattern applies, ensuring that financially constrained States are not placed under undue stress.

Moreover, the Act also provides that in the event of natural disasters, pandemics, or other extraordinary circumstances, State Governments may recommend special operational relaxations to the Centre. The framework is thus responsive, flexible, and sensitive to emerging needs. Overall, the funding pattern is designed to balance fiscal responsibility, State participation, and national rural development priorities.

(c) With regard to fixation of wage payment under Mahatma Gandhi NREGS it is stated that as per Section 6 (1) of Mahatma Gandhi National Rural Employment Guarantee Act (Mahatma Gandhi NREGA), 2005, the Central Government may, by notification, specify the wage rate for unskilled work for its beneficiaries. Accordingly, the Ministry of Rural Development notifies Mahatma Gandhi NREGA wage rate for every financial year for States/UTs. To compensate the Mahatma Gandhi NREGA workers against inflation, the Ministry

of Rural Development revises the Wage rate every year based on change in Consumer Price Index for Agricultural Labour (CPI-AL). The wage rate is made applicable from 1st April of each financial year.

In case of Punjab, the notified wage rate for the State of Punjab for unskilled workers under Mahatma Gandhi NREGS for the financial year 2024-25 was Rs. 322, which has been revised to Rs. 346 for the financial year 2025-26. This reflects an increase of approximately 6.94% in the wage rate.

Further, it is also submitted that State Governments can provide wages over and above the wage rate notified by the Central Government from their own resources.

With regard to timely payment of wages, it is stated that in the current financial year 2025-26 (as on 19.03.2026), 89.85 % Fund Transfer Orders (FTOs) are generated within 15 days from the closure of muster rolls in the State of Punjab under Mahatma Gandhi NREGS.

Further, as per the provisions of the Act, beneficiaries are entitled to receive wage payments within 15 days of closure of muster roll. In order to ensure timely payment, the Government of India has issued a comprehensive Standard Operating Procedure (SOP) to all States/UTs, which defines fixed timelines for each stage of the wage payment process from muster roll uploading to FTO approval.

The Ministry has taken various steps to ensure timely payment of wages to workers under the Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS). Some of the key interventions include:

- **Direct Benefit Transfer (DBT):** Wages are transferred directly from the central account to workers' bank accounts, minimizing the role of intermediaries and reducing fund misappropriation. This has proven to be effective in enhancing transparency and preventing leakages. Almost 100% of the funds are managed electronically with the wage payment made entirely through Direct Benefit Transfer (DBT) protocol.
- **Aadhaar Payment Bridge System (APBS):** APBS conversion is a major reform process where benefits are credited directly through Aadhaar Payments Bridge System (APBS), cutting several layers in the delivery process. APBS helps in better targeting, increasing the efficiency of the system and reducing the delays in payments, ensuring greater inclusion by curbing leakages thereby promoting greater accountability and transparency.
- **National Mobile Monitoring System (NMMS):** Real-time attendance capture through geo-tagged photographs at the worksite ensures accurate and timely recording of attendance, which helps in timely payment of wages to workers.

Here it is also stated that Mahatma Gandhi NREGS is a fall-back option when no better employment opportunities are available. Further, States are regularly sensitized by this Department to ensure that no demand for work goes unmet.

During the current Financial Year 2025-26 (as on 19.03.2026), 99.82% of the eligible rural households have been offered employment against the demand

for the employment under the scheme, reflecting effective implementation of the scheme.

उत्तर प्रदेश में कृषि अवसंरचना

5286. श्री राम शिरोमणि वर्मा:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या उत्तर प्रदेश के आकांक्षी एवं सीमावर्ती जिलों विशेषकर श्रावस्ती और बलरामपुर में बड़ी संख्या में सीमांत एवं छोटे किसान हैं और प्रत्येक वर्ष राप्ती नदी में बाढ़ एवं जलभराव के कारण फसल क्षति का सामना करते हैं;
- (ख) यदि हां, तो गत तीन वर्षों के दौरान उक्त जिलों में फसलों को हुए नुकसान का ब्यौरा क्या है;
- (ग) क्या सरकार ने किसानों से न्यूनतम समर्थन मूल्य पर फसलों की समयबद्ध खरीद सुनिश्चित करने तथा उक्त क्षेत्रों में खरीद केंद्रों की संख्या बढ़ाने के लिए कोई विशेष कदम उठाए हैं;
- (घ) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;
- (ङ) क्या सरकार इन जिलों में शीतागार, गोदाम, प्रसंस्करण इकाइयों की स्थापना तथा ग्रामीण कृषि बाजारों के विकास के माध्यम से कृषि अवसंरचना को सुदृढ़ करने के लिए कोई विशेष योजना लागू कर रही है; और
- (च) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) और (ख) उत्तर प्रदेश सरकार से प्राप्त सूचना के अनुसार, श्रावस्ती एवं बलरामपुर जिलों में बाढ़ के प्रमुख कारण राप्ती नदी और नेपाल से निकलने वाली पहाड़ी धाराएँ हैं। राप्ती नदी का घुमावदार बहाव और जल प्रवाह के चरम मौसम में अल्पावधि के दौरान इसके जल प्रवाह में तीव्र उतार-चढ़ाव बाढ़ और नदी के किनारों के कटाव का प्रमुख कारण है।

बलरामपुर जिले में विगत तीन वर्षों के दौरान हुए फसलों के नुकसान का ब्यौरा इस प्रकार है:

वर्ष	प्रभावित किसान	कुल फसल का नुकसान (हेक्टेयर में)	राहत वितरण (रुपये में)
2022-23	84020	45067.00	261667543.00
2023-24	0	0	0
2024-25	1406	306.47	6468221.00

श्रावस्ती जिले में विगत तीन वर्षों के दौरान फसलों को हुए नुकसान का ब्यौरा इस प्रकार है:

वर्ष	प्रभावित किसान	कुल फसल का नुकसान (हेक्टेयर में)	राहत वितरण (रुपये में)
2022-23	444423	12402.6764	236802441
2023-24	1225	1061.7675	9025024
2024-25	290	231.0801	1017570

(ग) और (घ) उत्तर प्रदेश सरकार से प्राप्त सूचना के अनुसार, न्यूनतम समर्थन मूल्य (एमएसपी) योजना के अंतर्गत किसानों से गेहूं और धान की खरीद सरकार द्वारा जारी खरीद नीति में उल्लिखित प्रावधानों के अनुसार की जाती है। किसानों को उनकी उपज का उचित मूल्य मिले, यह सुनिश्चित करने के लिए राज्य सरकार विभिन्न नामित एजेंसियों के माध्यम से खरीद केंद्र स्थापित करके खरीद प्रक्रिया को सुगम बनाती है। इन एजेंसियों में खाद्य विभाग, राज्य कृषि उपज बाजार समिति (मंडी परिषद), उत्तर प्रदेश सहकारी संघ (पीसीएफ), उत्तर प्रदेश सहकारी संघ (यूपीपीसीयू), उत्तर प्रदेश उपभोक्ता सहकारी संघ (यूपीएसएस), राष्ट्रीय कृषि सहकारी विपणन संघ (एनएएफईडी), राष्ट्रीय सहकारी उपभोक्ता संघ (एनसीसीएफ) और भारतीय खाद्य निगम (एफसीआई) शामिल हैं। खरीद केंद्र रणनीतिक रूप से उन स्थानों पर स्थापित किए जाते हैं जहां उपज का अच्छा आगमन, मजबूत खरीद क्षमता और पर्याप्त भंडारण क्षमता हो, जिससे यह सुनिश्चित हो जाता है कि किसानों को अपनी फसल बेचने के लिए लंबी दूरी तय न करनी पड़े। यदि किसी जिले के किसी विशिष्ट केंद्र पर उपज का आगमन कम होने के कारण खरीद प्रक्रिया रुक जाती है, तो जिला मजिस्ट्रेट को उस खरीद केंद्र को ऐसे स्थान पर स्थानांतरित करने का अधिकार है जहां उपज का आगमन अधिक हो। इसके

अलावा, किसानों के लिए उपलब्ध विपणन अवसंरचना को मजबूत करने के लिए, किसान उत्पादक संगठनों (एफपीओ) को भी खरीद केंद्र स्थापित करने और संचालित करने के लिए प्रोत्साहित किया जाता है।

किसान पंजीकरण से लेकर उपज की खरीद तक की पूरी प्रक्रिया एक समर्पित ऑनलाइन पोर्टल के माध्यम से प्रबंधित और संचालित की जाती है। किसानों को बिक्री राशि का समय पर भुगतान सुनिश्चित करने हेतु एक ऐसी प्रणाली लागू की गई है जिसके अंतर्गत खरीद एजेंसियां खरीदे गए गेहूं और धान का भुगतान सीधे किसानों के आधार से जुड़े बैंक खातों में अंतरित करती हैं। यह भुगतान सार्वजनिक वित्तीय प्रबंधन प्रणाली (पीएफएमएस) के माध्यम से 'ई-उपर्जन' पोर्टल द्वारा प्रसंस्कृत किया जाता है, जहां तक संभव हो 48 घंटे की लक्षित समय सीमा के अन्दर भुगतान किया जाता है; यह व्यवस्था भुगतान प्रक्रिया में पारदर्शिता और समयबद्धता सुनिश्चित करती है।

श्रावस्ती और बलरामपुर जिलों में विगत तीन वर्षों में स्थापित गेहूं और धान खरीद केंद्रों का वर्षवार विवरण नीचे दिया गया है:

वर्ष	श्रावस्ती		बलरामपुर	
	गेहूं खरीद केंद्र	धान खरीद केंद्र	गेहूं खरीद केंद्र	धान खरीद केंद्र
2023-24	47	45	52	42
2024-25	52	35	53	28
2025-26	47	38	57	40

(ड) और (च) कृषि अवसंरचना कोष (एआईएफ) के अंतर्गत, फसलोपरांत प्रबंधन अवसंरचना और व्यवहार्य कृषि संपत्तियों जैसे गोदाम, कोल्ड स्टोरेज, कोल्ड चैन, ग्रेडिंग और छँटाई इकाइयाँ, प्राथमिक प्रसंस्करण केंद्र, पैकिंग गृह और अन्य आपूर्ति श्रृंखला अवसंरचना से संबंधित व्यवहार्य परियोजनाओं में निवेश के लिए मध्यम से दीर्घकालिक ऋण वित्तपोषण के माध्यम से 1 लाख करोड़ रुपये की वित्तपोषण सुविधा प्रदान की जाती है। यह योजना 2 करोड़ रुपये तक के ऋणों पर 3% प्रति वर्ष की ब्याज सब्सिडी और सूक्ष्म एवं लघु उद्यम ऋण गारंटी कोष (सीजीटीएमएसई) और एनएबीएस संरक्षण ट्रस्ट फंड के अंतर्गत 22 करोड़ रुपये तक के ऋणों के लिए ऋण गारंटी कवरेज

प्रदान करती है, जिससे किसानों, किसान उत्पादक संगठनों (एफपीओ), सहकारी समितियों, कृषि उद्यमियों और स्टार्टअप्स के लिए संस्थागत ऋण तक आसान पहुँच सुनिश्चित होती है।

11 मार्च, 2026 तक, उत्तर प्रदेश राज्य के श्रावस्ती और बलरामपुर जिलों में एआईएफ योजना के अंतर्गत स्वीकृत परियोजनाओं के प्रकार का विवरण इस प्रकार है:

श्रावस्ती		
परियोजना का प्रकार	स्वीकृत परियोजनाओं की संख्या	स्वीकृत राशि (करोड़ में)
प्राथमिक प्रसंस्करण केंद्र	16	11.94
भंडारघर	13	14.80
महायोग	29	26.73
बलरामपुर		
प्राथमिक प्रसंस्करण केंद्र	21	15.92
भंडारघर	14	10.18
महायोग	35	26.10

बागवानी एकीकृत विकास मिशन (एमआईडीएच) का उद्देश्य फसलोपरांत अवसंरचना गतिविधियों को सुदृढ़ करना है जिसके अंतर्गत, उत्तर प्रदेश सहित पूरे देश में, शीघ्र नष्ट होने वाले बागवानी उत्पादों के लिए कोल्ड स्टोरेज सुविधाओं के निर्माण/विस्तार/आधुनिकीकरण तथा मूल्यवर्धन के लिए द्वितीयक प्रसंस्करण इकाइयों की स्थापना सहित विभिन्न बागवानी गतिविधियों के लिए पूंजीगत सहायता प्रदान की जाती है। यह वित्तीय सहायता सामान्य क्षेत्रों में पात्र परियोजना लागत के 35% और पूर्वोत्तर एवं हिमालयी राज्यों, अनुसूचित क्षेत्रों, वाइब्रेंट विलेज, अंडमान एवं निकोबार और लक्षद्वीप द्वीप समूह के मामले में पात्र परियोजना लागत के 50% की दर से ऋण-आधारित बैंक एंडेंड सब्सिडी के रूप में उपलब्ध है।

इसके अतिरिक्त, एमआईडीएच के अंतर्गत, ग्रामीण बाजारों, खुदरा बाजारों/आउटलेट्स आदि जैसे बाजार अवसंरचना के लिए भी क्रमशः सामान्य क्षेत्रों और पूर्वोत्तर एवं हिमालयी राज्यों,

अनुसूचित क्षेत्रों, वाइब्रेंट विलेज, अंडमान एवं निकोबार और लक्षद्वीप द्वीप समूह के लिए पात्र परियोजना लागत के 35% से 50% तक सहायता प्रदान की जाती है।

SHGS UNDER DAY-NRLM

5287. SHRIMATI D. K. ARUNA:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the details and total number of rural households mobilised into Self Help Groups (SHGs) under Deendayal Antyodaya Yojana - National Rural Livelihood Mission (DAY-NRLM) as on December 2025 in Telangana and Andhra Pradesh States; and
- (b) the other steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT; AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR. CHANDRA SEKHAR PEMMASANI):

- (a) In Telangana, a total of 48,20,573 rural households have been mobilised into 4,42,979 Self Help Groups (SHGs), while in Andhra Pradesh, a total of 90,75,289 rural households have been mobilised into 8,55,600 SHGs.
- (b) Both the States have achieved saturation in mobilisation of households into SHGs. Thereafter, the focus under DAY-NRLM has been on strengthening these SHGs through continuous credit linkage with banks and provision of interest subvention to ensure affordable access to finance, along with expanding financial inclusion services such as insurance, pensions and digital transactions. Emphasis is also laid on intensive training and capacity building of SHG members to enhance their managerial and entrepreneurial skills, while

promoting diversified farm and non-farm livelihood activities, including support for micro-enterprises and value chain development. Efforts are also made to facilitate market linkages for SHG products, improve income generation opportunities, and ensure convergence with other Government schemes for holistic development. In addition, periodic monitoring, handholding support and institutional strengthening at all levels are undertaken to ensure the sustainability and long-term impact of SHGs.

POST-HARVEST MANAGEMENT PROJECTS UNDER AIF

5288. SHRI LAVU SRI KRISHNA DEVARAYALU:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the details of the total number of Post-Harvest Management Projects sanctioned and completed under the Agriculture Infrastructure Fund in the State of Andhra Pradesh, component-wise and district-wise;
- (b) the details of the amount sanctioned and disbursed for Post-Harvest Management Projects under the scheme, district-wise; and
- (c) the details of the number of female beneficiaries who have been granted loans under the scheme along with the details of the projects for which loans were availed, district-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) and (b) The district-wise details of Post-Harvest Management projects sanctioned, completed and amount disbursed under Agriculture Infrastructure Fund (AIF) in the State of Andhra Pradesh is given in the enclosed **Statement-I**.

(c) The district-wise details of number of female beneficiaries who have been granted loans under the scheme along with the details of the projects is given in the enclosed **Statement-II**.

STATEMENT -I

District wise No of Projects sanctioned under AIF in Andhra Pradesh

Districts	Sanctioned Projects		Disbursed Amount	No. of Fully Disbursed/ Completed
	Number	Amount		
Alluri Sitharama Raju	4	3.43	0.38	0
Anakapalli	51	13.13	7.21	28
Ananthapuramu	139	97.66	31.29	8
Annamayya	9	4.02	0.71	3
Bapatla	90	75.99	44.3	22
Chittoor	40	54.33	43.87	14
Dr. B.R. Ambedkar	45	39.27	21.07	8
Konaseema				
East Godavari	106	223.47	120.36	24
Eluru	93	128.33	78.3	36
Guntur	127	204.63	150.2	39
Kakinada	44	72.23	47.01	20
Krishna	175	167.5	52.93	17
Kurnool	128	96.96	35.94	15
Nandyal	175	132.77	42.75	30
Ntr	88	71.49	18.47	8
Palnadu	134	182.84	94.82	16
Parvathipuram Manyam	90	57.73	29.93	43

Prakasam	69	71.68	38.72	12
Sri Potti Sriramulu Nellore	117	104.71	56.34	38
Sri Sathya Sai	106	46.14	2.6	4
Srikakulam	151	96.26	50.73	70
Tirupati	60	67.64	33.74	12
Visakhapatnam	19	15.41	14.06	11
Vizianagaram	182	107.12	65.67	87
West Godavari	201	135.59	83.67	42
Y.S.R.	52	49.82	33.22	14
Total	2495	2320.11	1198.27	621

Note: Post-Harvest Management Projects includes Supply chain services including e-marketing platforms, Warehouse & Silos, Cold Stores and Cold Chain, Packaging Units, Assaying Units, Sorting and grading units, Logistic Facilities- Reefer Van & Insulated vehicles, Ripening Chambers, Farm residue/waste management infrastructures, Primary Processing activities, Integrated primary and secondary processing activities.

STATEMENT-II

District wise No of Projects sanctioned for Female beneficiaries under AIF in Andhra Pradesh

Districts of Andhra Pradesh	Warehouse / Silos /Cold store and cold chain	Custom Hiring Centres	Primary/ Integrated primary and secondary processing	Sorting & Grading Units	Others*	Total
Ananthapuramu	2	32	6	0	14	54
Anakapalli	-	1	17	2	2	22
Annamayya	1	1	3	1	1	7
Alluri Sitharama Raju	-	1	0	0	0	1
Bapatla	5	4	3	2	8	22
Chittoor	-	-	9	-	3	12
Dr. B.R. Ambedkar Konaseema	1	1	-	1	29	32

East Godavari	8	9	7	1	73	98
Eluru	7	17	7	1	13	45
Guntur	22	2	6	-	6	36
Kakinada	5	-	5	3	28	41
Krishna	3	3	4	2	19	31
Kurnool	4	-	2	-	7	13
Nandyal	17	7	6	2	25	57
Ntr	3	-	4	-	25	32
Palnadu	12	4	6	1	4	27
Parvathipuram						
Manyam	-	1	12	3	6	22
Prakasam	10	-	1	2	6	19
Sri Potti Sriramulu						
Nellore	17	3	2	1	43	66
Sri Sathya Sai	-	1	-	-	5	6
Srikakulam	2	2	-	9	35	48
Tirupati	1	2	2	1	8	14
Visakhapatnam	-	-	8	2	1	11
Vizianagaram	3	5	44	7	38	97
West Godavari	9	1	8	4	49	71
Y.S.R.	10	4	3	1	10	28
Total	142	101	165	46	458	912

**others include projects like Farm/harvest Automation, Infrastructure for smart and precision agriculture, Ripening chambers, Poly house/Greenhouse, Logistic Facilities, Organic input production, Post- Harvest Management activities etc.*

AGRICULTURAL DEVELOPMENT

5289. SHRI SUKANTA KUMAR PANIGRAHI:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the details of budget allocation and actual expenditure by the Ministry for agricultural development and farmers' welfare in the State of Odisha during the last three years and the current year;

- (b) the funds allocated for the agricultural research, innovation and extension activities in Odisha through institutions such as the Indian Council of Agricultural Research and other allied bodies;
- (c) the steps taken to promote climate-resilient agriculture and improve crop productivity in the State;
- (d) the total number and value of projects sanctioned in Odisha under the Agriculture Infrastructure Fund, including sector-wise distribution across warehousing, cold storage and primary processing and whether disbursement of sanctioned loans is proceeding as per schedule; and
- (e) the measurable outcomes of these initiatives, particularly with regard to post-harvest loss indicators?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) The details of budget allocated and released by the Department of Agriculture and Farmers Welfare in the State of Odisha during the last three year and the current year is given in the enclosed **Statement-I**.

(b) and (c) The Indian Council of Agricultural Research (ICAR) has set up 33 Krishi Vigyan Kendras (KVKs) in Odisha for promotion of new technologies of agriculture and allied sectors through technology assessment, demonstration and capacity development among the farmers. An amount of Rs. 19776.21 lakh was allocated to and utilized by the KVKs of Odisha during last three years and the current year. Further, 09 KVKs of the state are implementing National Innovations in Climate Resilient Agriculture (NICRA) project to promote climate-

resilient agriculture. These KVKs conducted 4859 frontline demonstrations on climate resilient technologies for their promotion. Besides, 134 capacity building programmes and 259 extension activities were taken up for the benefit of 2854 and 7856 farmers, respectively for bringing awareness on climate resilient technologies and to enhance climate literacy.

The Government has undertaken several initiatives to promote climate-resilient agriculture and improve crop productivity in the State. These include promotion of climate-resilient and high-yielding crop varieties, crop diversification with emphasis on millets, efficient water management under Per Drop More Crop (PDMC), soil health management, natural farming practices, and strengthening of digital and extension services to provide timely advisories to farmers. Government is also implementing the Mission for Aatmanirbharta in Pulses aimed at self-sufficiency in pulses by strengthening domestic production and reducing dependence on imports while ensuring nutritional security. Government is also implementing National Mission on Edible Oil- Oilseeds (NMEO-OS) to achieve increase in production and productivity by training farmers, distribution of free seeds along with demonstrations with new varieties and technologies to improve productivity.

Location specific promising climate resilient technologies identified, developed and demonstrated to farmers to address the important climatic vulnerabilities experienced such as droughts, floods, cyclone, heat wave, cold wave, hailstorms and frost. Location specific soil and moisture conservation practices, green manuring, zero tillage, efficient irrigation methods are

developed and demonstrated to alleviate moisture stress during the crop growth period, minimize the impact of mid-season drought, enhance cropping intensity, crop yields and returns. Demonstration on agronomic practices such as timely planting, community nurseries for delayed monsoon, water saving paddy cultivation methods such as dry seeded rice and alternate wetting and drying, green manuring, advancement of planting dates of rabi crops in areas with terminal heat stress, frost management in horticulture, etc. were undertaken to minimize the impact of variable climatic situations. These adaptation efforts have been underway in 151 highly vulnerable districts through NICRA in country including Odisha (Keonjhar, Bhadrak, Kendrapara, Jagatsingpur, Dhenkanal, Puri, Ganjam, Kalahandi, Bolangir). So far, 25501 capacity building programs were conducted benefitting 7.57 lakh farmers and other stakeholders across the country for adaptation and mitigation of climate resilient agriculture.

(d) The disbursement of funds are undertaken in phases linked to project milestones and is proceeding in accordance with the AIF guidelines and timelines. In Odisha, as on 11.03.2026, for 5227 projects , ₹2487.16 crores have been sanctioned under AIF. As per the impact assessment study conducted by IIM Ahmedabad, AIF has led to measurable improvements in reduction of post-harvest losses to an average of 5 to 15%, driven by improved storage, processing, and mechanisation systems that enhance efficiency and reduce spoilage across commodities. The detailed sector wise distribution across warehousing, cold storage and primary processing is given in the enclosed

Statement-II.

(e) The initiatives undertaken by the Government have led to measurable improvements in post-harvest management. Creation of scientific storage infrastructure, cold chain facilities, and primary processing units under schemes such as the Agriculture Infrastructure Fund has enhanced the shelf life of agricultural produce and minimized wastage. Improved logistics, grading, and value addition have also contributed to better price realization for farmers. Further, digital monitoring and capacity-building efforts have strengthened supply chain efficiency, ensuring timely movement of produce from farm to market.

As per the third-party Impact Assessment conducted by the Indian Institute of Management, Ahmadabad, AIF supported units indicate that the aggregate employment generation potential stands at approximately 13.2 lakh direct and 6.2 lakh indirect jobs. The key outcomes of study are as below:

- **Post-Harvest Loss Reduction:** AIF interventions have resulted in an average 5 to 15% reduction in post-harvest losses, driven by improved storage, processing, and mechanisation systems that enhance efficiency and reduce spoilage across commodities.
- **Market Access:** Improved logistics and aggregation infrastructure enhanced throughput by 10 to 25% and enabled access to new markets. Over all, about 38% beneficiaries reported better integration in end to end value chains. On an average, about 56% of beneficiaries reported improved competitiveness due to better quality assurance and market integration.

- **Value Realisation:** 63 % AIF beneficiaries achieved better prices through improved storage, grading, packaging, and ability to defer sale. Reported income gains ranged from 11 to 25 %, with highest improvements in cold-chain, composite, and processing.

STATEMENT- I

Scheme wise Allocation, Release from 2022-23 to 2025-26 in respect of state of Odisha

(Rs. in Crores)									
S. No.	Name of Mission/Scheme	2022-23		2023-24		2024-25		2025-26	
A	Rastriya Krishi Vikas Yojna	Alloc	Rel	Alloc	Rel	Alloc	Rel	Alloc	Rel
1	Rastriya Krishi Vikas Yojana-DPR	90.06	19.61	55.91	46.76	55.91	45.61	92.07	82.87
2	Submission on Agricultural Mechanization (SMAM)	60.00	0.00	33.00	33.00	49.50	70.87	93.36	86.85
3	Per Drop More Crop (PDMC)	65.00	16.25	70.00	118.51	76.00	18.26	54.21	48.78
4	Soil Health & Fertility (SH&F)	8.26	0.00	6.68	6.68	6.18	6.03	11.25	10.19
5	Rain fed Area Development (RAD)	15.00	3.75	15.41	7.70	16.00	8.92	9.83	8.92
6	Paramparagat Krishi Vikas Yojna (PKVY)	7.41	3.71	10.00	7.91	7.47	6.07	8.36	4.18
7	Sub-Mission on Agroforestry (SMAF)*			2.00	1.49	5.00	2.50	9.00	8.50
	Total RKVY	245.73	43.32	193.00	222.05	216.06	158.26	278.08	250.29
B	Krishionnati Yojana								
1	National Food Security Mission (NFSM)	52.95	13.24	57.57	28.79	99.94	79.96	76.70	38.35
2	National Mission on Edible Oil - Oilpalm	6.70	0.00	8.92	4.46	19.08	7.74	40.52	15.23
3	National Mission on Edible Oil - Oilseeds	15.04	6.36	18.75	9.38	30.87	16.02	27.90	19.42

4	Mission for Integrated Development of Horticulture (MIDH)	41.00	20.50	55.13	33.68	45.00	15.30	48.00	24.00
5	Sub-Mission on Agriculture Extension (SMAE)	43.00	43.00	38.15	43.99	39.00	39.00	62.50	50.00
6	Sub-Mission Seeds & Planting Material (SMSP)	7.00	0.00	4.75	0.32	5.00	4.21	2.31	2.31
7	National Bamboo Mission (NBM)	3.50	0.00	0.60	0.00	3.46	1.73	1.24	1.24
8	Digital Agriculture Mission (DAM)	0.00	0.00	0.00	1.46	21.22	21.22	22.73	19.58
9	Mission for Aatamanirbharta in Pulses							33.57	20.00
	Total KY	169.19	83.10	183.87	122.08	263.57	185.19	315.48	190.13
C	Total (RKVY+KY)	414.92	126.42	476.84	342.64	479.63	350.64	593.56	440.42
Note: * Agroforestry (SMAF) Scheme was discontinued in 2022-23 and continue in 2023-24									

STATEMENT- II

No. of Projects and amount Sanctioned in Odisha under AIF since inception as on 11th March 2026

S.N.	States	No of Projects	Sanction Amount (Cr)
1	Bio stimulant production units	3	2.80
2	Cold Stores and Cold Chain	40	45.38
3	Composite Projects	9	92.90
4	Custom Hiring Centre	2173	541.35
5	Farm/Harvest Automation	1481	308.64
6	Infrastructure for smart and precision agriculture	60	21.95
7	Integrated Primary and Secondary Processing Unit	12	13.99
8	Logistics Facility	65	9.52
9	Mushroom Farming	20	23.93
10	Organic inputs production	11	26.88
11	Others	271	125.24
12	Packaging units	2	0.82
13	PHM Activities	9	4.81
14	PM KUSUM Component A	4	22.80

15	PM-KUSUM Com-B and Com-C	8	0.04
16	Poly House/ Greenhouse	12	5.95
17	PPP projects promoted by State. or their agencies	3	3.60
18	Primary processing Center	577	813.12
19	Ripening Chambers	5	4.16
20	Silos	2	0.75
21	Sorting & Grading Unit	61	37.84
22	Supply chain infrastructure for export clusters of crops	1	0.03
23	Warehouse	398	380.65
	Total	5227	2487.16

RASHTRIYA GRAM SWARAJ ABHIYAN

5290. SHRI GOVIND MAKTHAPPA KARJOL:

Will the Minister of **PANCHAYATI RAJ** be pleased to state:

- (a) the details of the implementation status of the Rashtriya Gram Swaraj Abhiyan (RGSA) during the last 5 years in Chitradurga District of Karnataka;
- (b) the total funds allocated and released by the Union Government under RGSA to Karnataka and Chitradurga District, year-wise;
- (c) the details of capacity building and training programmes conducted for elected representatives and Panchayat functionaries in Chitradurga District under RGSA;
- (d) the steps taken by the Government to strengthen digital governance and e-Panchayat systems in Gram Panchayats of Chitradurga District; and

- (e) the details of infrastructure support provided to Gram Panchayats, including Panchayat Bhavans, under the scheme in the district?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) to (c) Panchayat, being “Local Self Government”, is a State subject. However, the Ministry of Panchayati Raj is implementing the Centrally Sponsored Scheme of Rashtriya Gram Swaraj Abhiyan (RGSA) since the financial year 2022-23 in States/ UTs, including in Chitradurga District of the State of Karnataka. The main objective of the scheme is to build the capacity of Panchayati Raj institutions (PRIs) by creating a learning ecosystem especially through training to the Elected Representatives (ERs), functionaries and other stakeholders to develop their governance capabilities to function effectively and also by supporting for exposure visits, development of training modules and materials, etc.

Further, the scheme also provides support for the establishment of an institutional mechanism for the Capacity Building & Training and to create Panchayat infrastructure on a limited scale, like Gram Panchayat Bhawan, Computer and Co-location of Common Service Centres (CSCs) in Gram Panchayat Bhawan.

Revamped RGSA is demand-driven in nature. Funds are released to States/UTs based on the Annual Action Plans approved by the Central Empowered Committee (CEC) and the pace of expenditure. Release of funds is also subject to the submission of requisite documents such as Utilization

Certificates and Auditor's Reports. The funds are to be utilized only for the approved components as prioritized by the States/UTs. The Ministry releases the funds under the scheme to States/UTs only. The year-wise details of funds allocated and released since the launch of Revamped to the State of Karnataka, including Chitradurga district is as follows:

(Rs. in crore)

2022-23		2023-24		2024-25		2025-26 (As on 28.02.2026)	
Funds Allocated	Fund Released#	Funds Allocated	Fund Released#	Funds Allocated	Fund Released#	Funds Allocated	Fund Released#
36.00	36.00	20.00	20.00	16.25	16.25	20.00	20.00

#For FY 2025–26, the releases comprise funds through both SNA till 30th June 2025 and SNA-SPARSH since 1st July 2025.

Under the scheme of revamped RGSA, the Ministry provides support for Capacity Building & Training of elected representatives, functionaries, and other stakeholders of Panchayats in different categories, viz., general orientation and refresher training, thematic training, specialized training, panchayat development plan training, etc. Capacity-building initiatives have enabled Panchayat representatives to undertake participatory planning, particularly in the preparation and implementation of Gram Panchayat Development Plans (GPDPs). A total of 11,57,048 participants have been trained so far, as of 28.02.2026, in the State of Karnataka. Further, as reported by the State of Karnataka, 23,896 elected representatives and Panchayat functionaries have been trained in Chitradurga district under Revamped RGSA since launch of the scheme.

(d) The Ministry is implementing the e-Panchayat Mission Mode Project (MMP) under RGSA across the country, including in Chitradurga District, which has significantly enhanced transparency, efficiency, and governance at the grassroots level. The eGramSwaraj application, developed as part of the e-Panchayat MMP, has facilitated digital planning, accounting, monitoring, and online payments at the Panchayat level. The integration of eGramSwaraj with the Public Financial Management System (PFMS) enables real-time payments to vendors and service providers, ensuring seamless fund flow and reducing delays.

Further, the Ministry has also developed several other applications under the e-Panchayat MMP. The Meri Panchayat application provides citizens with access to information on Panchayat planning, activities, and the progress of works. Panchayat NIRNAY facilitates transparent conduct and management of Gram Sabha meetings. The AuditOnline application enables online auditing of Panchayat accounts and financial management, particularly for the utilization of Central Finance Commission grants. In addition, the Ministry has introduced SabhaSaar, an AI-enabled platform for voice-to-text transcription and summarisation of Gram Sabha and Panchayat meetings, ensuring accurate documentation of proceedings.

For the financial year 2025–26, all 189 Panchayats of Chitradurga district have successfully uploaded their Gram Panchayat Development Plans (GPDPs). Additionally, all 189 Panchayats have been onboarded onto the eGS-

PFMS platform. An amount of Rs. 68.116 crore has been disbursed as payments during the current year.

(e) Panchayat, being “Local Government”, is a State subject and part of the State list of the Seventh Schedule of the Constitution of India. Thus, the primary responsibility of providing dedicated office infrastructure for Gram Panchayats lies with States/UTs. The States/ UTs have to ensure that the Gram Panchayat Bhawan is available and functional, with provisions such as public seating, space for Gram Sabha meetings, information walls, multifunctional rooms, etc., to support effective governance and community use.

However, apart from training interventions, under RGSA, the Ministry supplements the efforts of States/UTs on a limited scale by supporting the establishment of institutional mechanisms for capacity building and training, and by providing infrastructural support such as construction of Gram Panchayat Bhawans, procurement of computers, co-location of Common Service Centres (CSCs) in Gram Panchayat Bhawans, development of Panchayat Learning Centres (PLCs), etc., on a limited scale with particular focus on the North Eastern States.

So far, in the State of Karnataka, the Ministry has approved the construction and co-location of 258 GP Bhawans and Common Service Centres (CSCs), along with 270 Panchayat Learning Centres (PLCs). Out of this, construction of 27 GP bhawans and 7 PLCs was approved for Chitradurga District.

माननीय अध्यक्ष : माननीय सदस्यगण, मुझे कई माननीय सदस्यों द्वारा स्थगन प्रस्ताव की सूचनाएं प्राप्त हुई हैं। मैंने स्थगन प्रस्ताव की किसी भी सूचना के लिए अनुमति प्रदान नहीं की है।

... (व्यवधान)

माननीय अध्यक्ष : प्लीज माननीय सदस्य, अपनी सीटों पर बैठिए।

... (व्यवधान)

12.02 hrs

RESIGNATION BY MEMBER

माननीय अध्यक्ष : माननीय सदस्यगण, मुझे सभा को सूचित करना है कि असम के नगांव संसदीय क्षेत्र से श्री प्रद्युत बोरदोलोई ने लोक सभा की सदस्यता से त्यागपत्र दे दिया है। मैंने उनका त्यागपत्र दिनांक 20 मार्च, 2026 से स्वीकार कर लिया है।

12.03 hrs

PAPERS LAID ON THE TABLE

माननीय अध्यक्ष : अब पत्र सभा पटल पर रखे जाएंगे।

श्री गिरिराज सिंह जी।

वस्त्र मंत्री (श्री गिरिराज सिंह) : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

- (1) (एक) अपैरल निर्यात संवर्धन परिषद, नई दिल्ली के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) अपैरल निर्यात संवर्धन परिषद, नई दिल्ली के वर्ष 2024-2025 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

- (2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6679/18/26]

- (3) (एक) हस्तशिल्प निर्यात संवर्धन परिषद (ईपीसीएच), नई दिल्ली के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) हस्तशिल्प निर्यात संवर्धन परिषद (ईपीसीएच), नई दिल्ली के वर्ष 2024-2025 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (4) उपर्युक्त (3) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6680/18/26]

- (5) (एक) जूट उत्पाद विकास एवं निर्यात संवर्धन परिषद (जेपीडीईपीसी), कोलकाता के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) जूट उत्पाद विकास एवं निर्यात संवर्धन परिषद (जेपीडीईपीसी), कोलकाता के वर्ष 2024-2025 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (6) उपर्युक्त (5) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6681/18/26]

**THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE; AND
MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS**

(SHRI ARJUN RAM MEGHWAL): Thank you, hon. Speaker, Sir.

With your kind permission, on behalf of my colleague Shri Jitin Prasada, I rise to lay on the Table:-

(1) A copy each of the following notifications (Hindi and English versions) issued under Section 16 of the Bureau of Indian Standards Act, 2016:-

(i) The Furniture (Quality Control) Amendment Order, 2026 published in Notification No. S.O.774(E) in Gazette of India dated 13th February, 2026.

(ii) The Furniture (Quality Control) Second Amendment Order, 2026 published in Notification No. S.O.1125(E) in Gazette of India dated 2nd March, 2026.

[Placed in Library, See No. LT 6682/18/26]

(2) A copy of the Explosives (Amendment) Rules, 2026 (Hindi and English versions) published in Notification No. G.S.R.154(E) in Gazette of India dated 3rd March, 2026 under sub-section (8) of Section 18 of the Explosives Act, 1884.

[Placed in Library, See No. LT 6683/18/26]

12.04 hrs

(Shri Krishna Prasad Tenneti *in the Chair*)

**THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE; AND
MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS**

(SHRI ARJUN RAM MEGHWAL): Thank you, hon. Chairperson, Sir.

With your kind permission, on behalf of my colleague Shri Ramdas

Athawale ji, I rise to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (1) Review by the Government of the working of the National Safai Karamcharis Finance and Development Corporation, New Delhi, for the year 2024-2025.
- (2) Annual Report of the National Safai Karamcharis Finance and Development Corporation, New Delhi, for the year 2024-2025, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 6684/18/26]

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर) : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

- (1) कंपनी अधिनियम, 2013 की धारा 394 की उप-धारा (2) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-
 - (एक) ओडिशा एग्रो इंडस्ट्रीज कारपोरेशन लिमिटेड, भुवनेश्वर के वर्ष 2023-2024 के कार्यकरण की सरकार द्वारा समीक्षा ।
 - (दो) ओडिशा एग्रो इंडस्ट्रीज कारपोरेशन लिमिटेड, भुवनेश्वर का वर्ष 2023-2024 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां ।
- (2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 6685/18/26]

- (3) आवश्यक वस्तु अधिनियम, 1955 की धारा 3 के अंतर्गत जारी अधिसूचना सं. का.आ.1018(अ) जो दिनांक 25 फरवरी, 2026 के भारत के राजपत्र में प्रकाशित हुई थी तथा जिसके द्वारा, उसमें उल्लिखित, किण्वित जैविक खाद तथा द्रव किण्वित जैविक खाद के विनिर्माताओं को उक्त आदेश के प्रकाशन की तारीख से तीन वर्ष की अवधि तक, अपने उत्पाद की थोक में किसानों को सीधे बिक्री करने के लिए अधिकृत किया गया है, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6686/18/26]

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय) : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

- (1) सीमा सुरक्षा बल अधिनियम, 1968 की धारा 141 की उप-धारा (3) के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-
- (एक) गृह मंत्रालय, सीमा सुरक्षा बल, निरीक्षक (संकर्म) और उप निरीक्षक (संकर्म) योद्धक (समूह 'ख' पद संवर्ग) भर्ती नियम, 2026 जो दिनांक 25 फरवरी, 2026 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 144(अ) में प्रकाशित हुए थे।
- (दो) गृह मंत्रालय, सीमा सुरक्षा बल, कनिष्ठ इंजीनियर/निरीक्षक (विद्युत) तथा कनिष्ठ इंजीनियर/उप-निरीक्षक (विद्युत), भर्ती नियम, 2026 जो दिनांक 24 फरवरी, 2026 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 142(अ) में प्रकाशित हुए थे।
- (2) आपदा प्रबंधन अधिनियम, 2005 की धारा 79 की उप-धारा (2) के अंतर्गत आपदा प्रबंधन (कठिनाई निवारण) आदेश, 2026 जो दिनांक 2 मार्च, 2026 के भारत के राजपत्र

में अधिसूचना संख्या का.आ. 1104(अ) में प्रकाशित हुआ था, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6687/18/26]

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री; तथा सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री बी. एल. वर्मा) : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

- (1) (एक) राष्ट्रीय बौद्धिक दिव्यांगजन सशक्तिकरण संस्थान, सिकंदराबाद के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) राष्ट्रीय बौद्धिक दिव्यांगजन सशक्तिकरण संस्थान, सिकंदराबाद के वर्ष 2024-2025 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6688/18/26]

- (3) (एक) राष्ट्रीय समाज रक्षा संस्थान, नई दिल्ली के वर्ष 2023-2024 और 2024-2025 के वार्षिक प्रतिवेदन की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) राष्ट्रीय समाज रक्षा संस्थान, नई दिल्ली के वर्ष 2023-2024 और 2024-2025 के कार्यक्रम की सरकार द्वारा समीक्षा की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

- (4) उपर्युक्त (3) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाले दो विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6689/18/26]

- (5) (एक) राष्ट्रीय बहुदिव्यांगता जन सशक्तिकरण संस्थान (एनआईडीपीएमडी), चेन्नै के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) राष्ट्रीय बहुदिव्यांगता जन सशक्तिकरण संस्थान, चेन्नै के वर्ष 2024-2025 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (6) उपर्युक्त (5) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6690/18/26]

- (7) (एक) अली यावर जंग राष्ट्रीय वाक् एवं श्रवण दिव्यांगजन संस्थान, मुम्बई के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) अली यावर जंग राष्ट्रीय वाक् एवं श्रवण दिव्यांगजन संस्थान, मुम्बई के वर्ष 2024-2025 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (8) उपर्युक्त (7) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6691/18/26]

12.04½hrs

STATEMENT BY MINISTER

Status of implementation of observations/ recommendations contained in the 193rd Report of the Standing Committee on Commerce on 'Indian Leather Industry: Current Analysis and Future Prospects' pertaining to the Ministry of Commerce and Industry.*

**THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE; AND
MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI
ARJUN RAM MEGHWAL):** Thank you, hon. Chairperson, Sir.

With your kind permission, on behalf of my colleague Shri Jitin Prasada, I rise to lay a statement regarding the status of implementation of observations/ recommendations contained in the 193rd Report of the Standing Committee on Commerce on 'Indian Leather Industry: Current Analysis and Future Prospects' pertaining to the Ministry of Commerce and Industry.

12.05 hrs

PAPERS LAID ON THE TABLE-Contd.

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री भागीरथ चौधरी) : सभापति महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

* Laid on the Table and also placed in Library, See No. LT6678/18/26.

- (1) आवश्यक वस्तु अधिनियम, 1955 की धारा 3 की उप-धारा (6) के अंतर्गत उर्वरक (अकार्बनिक, कार्बनिक या मिश्रित)(नियंत्रण) संशोधन आदेश, 2026 जो दिनांक 17 फरवरी, 2026 के भारत के राजपत्र में अधिसूचना संख्या का.आ.876(अ) में प्रकाशित हुआ था, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)

[Placed in Library, See No. LT 6693/18/26]

- (2) कीटनाशी अधिनियम, 1968 की धारा 36 की उप-धारा (3) के अंतर्गत कीटनाशी (संशोधन) नियम, 2026 जो दिनांक 23 फरवरी, 2026 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि.139(अ) में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6694/18/26]

- (3) कीटनाशी अधिनियम, 1968 की धारा 5 के अंतर्गत जारी अधिसूचना संख्या का.आ.1176(अ) जो 6 मार्च, 2026 के भारत के राजपत्र में प्रकाशित हुई थी तथा जिसके द्वारा दिनांक 4 फरवरी 1997 की अधिसूचना संख्या का.आ.79(अ) में कतिपय संशोधन किए गए हैं, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 6695/18/26]

- (4) कीटनाशी अधिनियम, 1968 की धारा 4 के अंतर्गत जारी अधिसूचना संख्या का.आ.1177(अ) जो दिनांक 06 मार्च, 2026 के भारत के राजपत्र में प्रकाशित हुई थी तथा जिसके द्वारा दिनांक 1 मार्च 1971 की अधिसूचना संख्या सा.का.नि. 301(अ) में कतिपय संशोधन किए गए हैं, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 6696/18/26]

12.05½ hrs

COMMITTEE ON SUBORDINATE LEGISLATION

7th to 9th Reports

SHRI RAJEEV RAI (GHOSI): Sir, with your permission, I rise to present the following reports (Hindi and English versions) of the Committee on Subordinate Legislation: -

- (1) Seventh Report on 'Infirmities in the Regulations of National Medical Commission' of the Ministry of Health & Family Welfare.
 - (2) Eighth Report on 'Infirmities in the Mineral Concession Rules, 1960 & the Colliery Control Rules, 2004 and their subsequent amendments notified under the Mines and Mineral (Development and Regulations) Act, 1957' of the Ministry of Coal.
 - (3) Ninth Report on 'Infirmities in the Food Safety and Standard Rules, 2011 and their subsequent amendments notified under the Food Safety and Standards Act, 2006' of the Ministry of Health & Family Welfare.
-

12.06 hrs**PAPERS LAID ON THE TABLE-Contd.**

माननीय सभापति : आइटम नम्बर 11.

विधि और न्याय मंत्रालय के राज्य मंत्री; तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल) : माननीय सभापति महोदय, मैंने 11 नम्बर का दस्तावेज ऑलरेडी सभा पटल पर रख दिया है और अब मैं क्रम संख्या आठ पर अंकित दस्तावेज रख रहा हूँ।

सभापति महोदय, श्री बंडि संजय कुमार जी की ओर से, मैं राष्ट्रीय न्यायलयिक विज्ञान विश्वविद्यालय, गांधीनगर, गुजरात के वर्ष 2024-2025 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखा परीक्षा प्रतिवेदन सभा पटल पर रखता हूँ।

[Placed in Library, See No. LT 6692/18/26]

12.07 hrs**MATTERS UNDER RULE 377***

माननीय सभापति : माननीय सदस्यगण, आज जिन सदस्यों को नियम 377 के अधीन मामलों को उठाने की अनुमति दी गई है, वे 20 मिनट के भीतर मामले के पाठ को व्यक्तिगत रूप से सभा पटल पर रख दें।

(i) Need to introduce passenger flight services from Gorakhpur to Delhi, Amritsar and Dehradun

श्री रवीन्द्र शुक्ला उर्फ रवि किशन (गोरखपुर) : पूर्वी उत्तर प्रदेश में स्थित गोरखपुर धार्मिक, पर्यटन एवं सामरिक दृष्टि से अत्यंत महत्वपूर्ण स्थान रखता है। नेपाल की अंतरराष्ट्रीय सीमा के

* Treated as laid on the Table.

निकट होने के कारण यह शहर पड़ोसी देश नेपाल से आने-जाने वाले यात्रियों के लिए भी एक प्रमुख ट्रांजिट केंद्र के रूप में कार्य करता है। पूर्वी उत्तर प्रदेश एवं आसपास के क्षेत्रों के बड़ी संख्या में यात्री देश के विभिन्न भागों में आवागमन के लिए गोरखपुर हवाई अड्डे पर निर्भर हैं। इस क्षेत्र से तीर्थयात्रियों, पर्यटकों, व्यापारियों, छात्रों एवं सशस्त्र बलों के जवानों की उत्तर भारत के महत्वपूर्ण स्थलों के लिए यात्रा की मांग निरंतर बढ़ रही है। ऐसी स्थिति में गोरखपुर-दिल्ली-अमृतसर के बीच विमान सेवा प्रारंभ किए जाने से श्रद्धालुओं को माता वैष्णो देवी एवं स्वर्ण मंदिर जैसे प्रमुख धार्मिक स्थलों के दर्शन हेतु अत्यंत सुविधा प्राप्त होगी। इसी प्रकार गोरखपुर से देहरादून के लिए सीधी विमान सेवा प्रारंभ होने से देहरादून, जो हरिद्वार, ऋषिकेश, केदारनाथ, बद्रीनाथ एवं मसूरी जैसे प्रमुख तीर्थ एवं पर्यटन स्थलों का प्रवेश द्वार है, तक सुगम संपर्क स्थापित होगा। अतः सरकार से अनुरोध है कि जनहित में गोरखपुर से इन प्रस्तावित विमान सेवाओं को यथाशीघ्र प्रारंभ करने की कृपा करें।

**(ii) Need for establishment of a Jawahar Navodaya Vidyalaya in
Anakapalli district, Andhra Pradesh**

DR. C. M. RAMESH (ANAKAPALLE): With an objective to bring out the best of rural talent, aptitude and opportunities for progress at a faster pace, Government of India is establishing fully-residential Navodaya Vidyalayas in each district in the country to provide quality education with boarding, lodging, uniforms and textbooks free of cost. Anakapalli district was created in 2022. With nearly 740 villages, Anakapalli is largely a rural and semi-urban district. At present Anakapalli is not provided with a Jawahar Navodaya Vidyalaya and have been requesting for establishing a Navodaya Vidyalaya. Students from rural and economically weaker sections in Anakapalli district are deprived of the opportunity to access quality residential education under Navodaya Education

System. Hence, I appeal to Honourable Minister of Education to set up a Navodaya Vidyalaya in Anakapalli district of Andhra Pradesh.

(iii) Need to re-start OCF Inter College Shahjahanpur, Uttar Pradesh

श्री अरुण कुमार सागर (शाहजहाँपुर) : मैं एक अत्यंत महत्वपूर्ण विषय सरकार के संज्ञान में लाना चाहता हूँ, जो मेरे संसदीय क्षेत्र शाहजहाँपुर (उत्तर प्रदेश) के लाखों छात्र-छात्राओं के भविष्य से जुड़ा हुआ है। शाहजहाँपुर (UP) स्थित ओ०सी०एफ० इण्टर कॉलेज, जो पूर्व में ऑर्डिनेंस क्लोदिंग फैक्ट्री के अधीन संचालित एक प्रतिष्ठित संस्थान था, के बंद होने से क्षेत्र के विद्यार्थियों को गंभीर कठिनाइयों का सामना करना पड़ रहा है। सत्र 2025-26 में छात्रों का अन्य विद्यालयों में स्थानांतरण किया गया, जिससे शिक्षा की निरंतरता प्रभावित हुई। महोदय, शिक्षा के क्षेत्र में शाहजहाँपुर राष्ट्रीय औसत से काफी पीछे है। जहाँ भारत की साक्षरता दर लगभग 77% है, वहीं शाहजहाँपुर जनपद में यह लगभग 65% के आसपास है। उच्च माध्यमिक स्तर पर नामांकन एवं गुणवत्ता शिक्षा की उपलब्धता भी सीमित है। रक्षा मंत्रालय द्वारा इस विद्यालय को पुनः प्रारंभ कर सीबीएसई से संचालित करने तथा केन्द्रीय विद्यालय प्रणाली में शामिल करने का प्रस्ताव अत्यंत सराहनीय है। वर्तमान में जनपद में केवल दो केन्द्रीय विद्यालय हैं, जिनमें सीटें अत्यंत सीमित हैं। अतः मेरा निवेदन है कि इस प्रस्ताव को शीघ्र स्वीकृति प्रदान करते हुए ओ०सी०एफ० इण्टर कॉलेज शाहजहाँपुर (UP) को रक्षा मंत्रालय द्वारा पुनः प्रारंभ किया जाए, जिससे क्षेत्र के विद्यार्थियों को गुणवत्तापूर्ण शिक्षा उपलब्ध हो सके।

(iv) Need to construct a new railway line from Nathdwara to Jaipur via Bhilwara - Shahapura - Kekri - Todaraisingh

श्री दामोदर अग्रवाल (भीलवाड़ा) : मैं सरकार का ध्यानाकर्षण "नाथद्वारा-जयपुर" रेल मार्ग वाया भीलवाड़ा, शाहपुरा, केकड़ी, टोडारायसिंह नगर की ओर दिलाना चाहता हूँ, ज्ञात हो कि गत 40 वर्षों में इस रेल रूट पर कई बार सर्वे होने का बाद भी अभी तक इस रेल मार्ग पर प्रस्तावित कार्य शुरू नहीं हो सका है जबकि इस प्रस्तावित रेल मार्ग के माध्यम से राजस्थान के कई जिलों में स्थित

स्थानों यथा कोठारियाँ, रेलमगरा, कुरज, पोटला, गंगापुर, पुर, भीलवाड़ा, मांडल, बनेड़ा, शाहपुरा, केकड़ी, टोडारायसिंह, मालपुरा, डिग्गी, फागी, सांगानेर, जयपुर जैसे महत्वपूर्ण क्षेत्रों को जोड़ना था। इस रेल लाइन के निर्माण में राजस्थान प्रदेश की राजसमंद, भीलवाड़ा, अजमेर व जयपुर शहर व जयपुर ग्रामीण लोक सभा क्षेत्रों के लाखों मतदाताओं को प्रत्यक्ष रूप से बेहतर कनेक्टिविटी का फायदा होगा। अतः सरकार से मेरी मांग है कि नाथद्वारा से जयपुर नई रेलवे लाइन का निर्माण करवाने हेतु दिशा-निर्देश देने की कृपा करें।

(v) Regarding revival of Champaran Sugar Company Limited in Chanpatia in West Champaran district, Bihar

डॉ. संजय जायसवाल (पश्चिम चम्पारण) : मैं चंपारण शुगर कंपनी लिमिटेड (CSCL) की चनपटिया इकाई की वर्तमान स्थिति पर गहरी चिंता व्यक्त करता हूँ। यह अत्यंत दुर्भाग्यपूर्ण है कि वर्षों से चली आ रही नीलामी एवं कानूनी प्रक्रिया के बावजूद न तो फैक्ट्री का संचालन शुरू हो सका है और न ही इसकी संपत्तियों का समुचित संरक्षण सुनिश्चित किया गया है। न्यायालय के आदेशों की बार-बार अवहेलना, अधूरी भुगतान प्रक्रिया तथा प्रबंधन की विफलता के कारण यह महत्वपूर्ण औद्योगिक इकाई आज अवैध कब्जों और विनाश के कगार पर है। मैं यह कहना चाहता हूँ कि वस्त्र मंत्रालय एवं संबंधित विभागों को तत्काल हस्तक्षेप कर नीलामी प्रक्रिया की पुनर्समीक्षा करनी चाहिए तथा दोषियों के विरुद्ध कठोर कार्रवाई सुनिश्चित करनी चाहिए। साथ ही, बिहार सरकार को निर्देशित किया जाए कि चनपटिया इकाई की संपत्तियों की प्रभावी सुरक्षा सुनिश्चित की जाए। यह केवल एक औद्योगिक इकाई का मामला नहीं है, बल्कि हजारों स्थानीय लोगों की आजीविका और क्षेत्रीय विकास से जुड़ा प्रश्न है। अतः मैं सरकार से आग्रह करता हूँ कि शीघ्र, ठोस और परिणामकारी कदम उठाए जाएँ, जिससे इस इकाई का पुनरुद्धार सुनिश्चित हो सके।

(vi) Need for comprehensive measures to harness various potential water bodies in Jharkhand through Integrated Irrigation Scheme

DR. NISHIKANT DUBEY (GODDA): The second state irrigation commission has made an assessment of the water resource in Jharkhand and identified 16

river basins which can be harnessed through major, medium and minor irrigation scheme. The commission had identified potential for these Reservoir scheme where people of my state need kind attention such as Kalipur Resorvoir Scheme; Bhurbhuri Reservoir Scheme; Bishanpur reservoir scheme; Jamunia Reservior Scheme; Banslai reservoir Scheme; Dumaria beer in Godda; Pakaria Beer in Godda; Sugga Bathan Reservoir Scheme; Krishnasagar reservoir Scheme; I am also highlighting the old and ongoing projects for your consideration viz., Punasi: waiting for forest clearance in Delhi; Triveni: Tender of brick lining is awaited; Suga Bathan: DPR is in process, project started in 1978; Sundar Dam and Harna beer: Closed since 1980; Budhai: Foundation stone laid in 1978, clearance awaited in CWC; Saidapur & Tardiha beer: DPR is awaited; Darhwa & Dahua beer: Money given through 13th Finance Commission; Kajhia, Sonapur, Bhoura Bandh, Lahtan Pakaria Extension; Krishnasagar: Work started in 1985; Trikut Jalashaya : waiting for Forest clearance; Raja Bandh & Mahagama Canal: Pending since 1985; 200 Lift irrigation projects of minor irrigation; Major ponds: Centre allocating funds in RRR Policy and Series Check dams under AIBP, as much as 90%, but state unable to take advantage.

(vii) Need to provide all-round assistance for upgradation and modernization of Palm-Oil Processing Mills in Andhra Pradesh under National Mission on Edible Oils - Oil Palm (NMEO-OP)

SHRIMATI DAGGUBATI PURANDESWARI (RAJAHMUNDRI): I wish to draw the urgent attention of the Union Government to the vital issue of modernizing Palm-oil processing mills in Andhra Pradesh. Our State holds the largest area

under Palm oil cultivation in India, covering 2.49 lakh hectares and sustaining 1.97 lakh hardworking farmers, primarily across the East and West Godavari districts. Palm oil is a critical long-gestation crop promoted under the National Mission on Edible Oils – Oil Palm (NMEO-OP) to enhance domestic output and curb our massive import dependency. Since India spends over ₹70,000 crore annually on edible oil imports, maximizing domestic crude palm oil recovery is a strategic national priority. Oil Extraction Ratio (OER) directly dictates farmer profitability. Just a 1% decline in OER results in a loss of nearly 10 kg of oil per tonne of fresh fruit bunches. While the Government of Andhra Pradesh has proactively extended one-time financial support, numerous cooperative and state-owned mills continue to struggle with aging batch-processing machinery, causing avoidable oil recovery losses. I strongly urge the Union Government to allocate targeted financial and technical assistance under NMEO-OP to comprehensively upgrade and modernize these outdated mills in Andhra Pradesh. This technological intervention will drastically improve extraction efficiency, secure our farmers' livelihoods, and accelerate India's journey toward self-reliance in edible oils.

(viii) Need for stricter FSSAI regulations to ensure the quality of global consumer goods sold in India at par with global standards

श्री बृजमोहन अग्रवाल (रायपुर) : कुछ मल्टीनेशनल कंपनियाँ दोहरी मानसिकता के साथ देश में काम कर रही हैं - जैसे कि भारत में बेचा जाने वाले उत्पाद की कम्पोज़िशन, विदेश में मिलने वाले उसी उत्पाद जो विदेश में वही कंपनी बेचती है जो भारत में बेच रही है - की तुलना में बिल्कुल निम्न स्तर पर है। इन कंपनियों द्वारा यूरोपीय बाजारों में बेचे जाने वाले बेबी फूड में बिल्कुल भी एक्स्ट्रा

चीनी नहीं होती, जबकि वही प्रोडक्ट भारतीय माताओं को एक्स्ट्रा चीनी के साथ बेचे जाते हैं। इसी तरह, कोकोआ बटर जैसे प्रीमियम इंग्रीडिएंट्स को हमारे बाजारों में सस्ते वेजिटेबल ऑयल से बदल दिया जाता है। यह दोहरा मापदंड भारतीय उपभोक्ताओं को दूसरे दर्जे का नागरिक मानता है और सीधे तौर पर प्रधानमंत्री के 'स्वस्थ भारत' के विजन को कमजोर करता है। केंद्र सरकार FSSAI नियमों में तुरंत संशोधन करें एवं सुनिश्चित करें कि भारत में काम करने वाला कोई भी ग्लोबल ब्रांड अपने मूल देश के समान गुणवत्ता मानकों को पूरा करे। हम घटिया माल के लिए डंपिंग ग्राउंड नहीं हो सकते। देश का स्वास्थ्य ही देश का भविष्य है, आपके माध्यम से मैं सरकार से आग्रह करता हूँ कि इस पर तुरंत कार्यवाही सुनिश्चित की जाए।

(ix) Need for implementation of Hindi language in High Courts and District Courts proceedings and orders in all the Hindi-speaking States

श्री ज्ञानेश्वर पाटील (खण्डवा) : वर्तमान में मध्यप्रदेश सहित देश के अधिकांश उच्च न्यायालयों और जिला न्यायालयों की कार्यवाही मुख्य रूप से अंग्रेजी में होती है। हमारे देश की विशाल आबादी, विशेषकर ग्रामीण क्षेत्रों के गरीब और किसान, अंग्रेजी से परिचित नहीं हैं। न्यायालय में चल रही बहस और दिए गए आदेशों को समझने के लिए उन्हें पूर्णतः वकीलों पर निर्भर रहना पड़ता है। अपनी भाषा में कार्यवाही न समझ पाने के कारण सामान्य नागरिक स्वयं को न्याय प्रणाली से कटा हुआ महसूस करता है। संविधान के अनुच्छेद 348 (2) और राजभाषा अधिनियम, 1963 की धारा 7 के तहत उच्च न्यायालयों में हिंदी या क्षेत्रीय भाषाओं के उपयोग का प्रावधान है। अतः, मेरा सरकार से अनुरोध है कि मध्यप्रदेश सहित सभी हिंदी भाषी राज्यों के उच्च न्यायालयों में हिंदी को कार्यवाही एवं आदेशों की अनिवार्य भाषा के रूप में प्रभावी ढंग से लागू किया जाए।

(x) Need to include Bhojpuri language in the Eighth Schedule to the Constitution

श्री जगदम्बिका पाल (डुमरियागंज) : मैं सरकार का ध्यान एक दीर्घकालिक और सांस्कृतिक रूप से महत्वपूर्ण मुद्दे की ओर आकर्षित करना चाहता हूँ। 2011 की जनगणना के अनुसार, भारत में लगभग छह करोड़ लोग भोजपुरी को अपनी मातृभाषा के रूप में बोलते हैं। यह उत्तर प्रदेश, बिहार,

मध्य प्रदेश और झारखंड में व्यापक रूप से बोली जाती है। भारत के अलावा, भोजपुरी की मॉरीशस, फिजी, सूरीनाम, त्रिनिदाद और टोबैगो और गुयाना जैसे देशों में भी एक मज़बूत अंतर्राष्ट्रीय उपस्थिति है, जहाँ यह प्रवासी भारतीयों के बीच एक संपर्क भाषा के रूप में फल-फूल रही है। इस समृद्ध भाषाई और सांस्कृतिक विरासत के बावजूद, भोजपुरी को अभी तक संविधान की आठवीं अनुसूची में शामिल नहीं किया गया है। भोजपुरी भाषी लगातार इस संवैधानिक मान्यता की माँग करते रहे हैं ताकि शिक्षा, प्रशासन और साहित्य में इस भाषा को बढ़ावा दिया जा सके और आने वाली पीढ़ियों के लिए संरक्षित किया जा सके। मैं भारत सरकार से आग्रह करता हूँ कि वह भोजपुरी को संविधान की आठवीं अनुसूची में शामिल करने के लिए आवश्यक कदम उठाए और भारत और विदेशों में रहने वाले करोड़ों भोजपुरी भाषी नागरिकों की आकांक्षाओं को उचित मान्यता प्रदान करे।

(xi) Need to start passenger flight services from Hindon Airport in Ghaziabad, Uttar Pradesh

श्री अतुल गर्ग (गाजियाबाद) : मैं सरकार का ध्यान मेरे लोकसभा क्षेत्र गाजियाबाद स्थित हिंडन एयरपोर्ट्स हवाई अड्डे की ओर आकर्षित करना चाहता हूँ। यह हवाई अड्डा दिल्ली-एनसीआर क्षेत्र के लाखों नागरिकों के लिए सुगम परिवहन का माध्यम बन सकता है। मेरी मांग है कि हिंडन हवाई अड्डे से उत्तर प्रदेश के लखनऊ, प्रयागराज, अयोध्या और गोरखपुर जैसे प्रमुख नगरों के लिए सीधी विमान सेवाएं जल्द से जल्द प्रारंभ की जाएं। इससे पूर्वांचल, अवध और तराई क्षेत्रों से जुड़ाव बढ़ेगा, यात्रियों का समय और खर्च दोनों बचेंगे तथा व्यापार, पर्यटन और सांस्कृतिक आदान-प्रदान को भी प्रोत्साहन मिलेगा। मैं इस सदन के माध्यम से अपेक्षा करता हूँ कि नागर विमानन मंत्रालय इंडिगो, एयर इंडिया एक्सप्रेस समेत अन्य विमान सेवा प्रदाताओं से समन्वय कर शीघ्र इन क्षेत्रों के लिए उड़ानों की व्यवस्था शुरू कराएगी। इस पहल से हिंडन एयरपोर्ट की क्षमता का भी पूरा उपयोग हो सकेगा।

(xii) Need to expedite establishment of a 50-bedded AYUSH Hospital at Achyutapur in Remuna, Balasore, Odisha

SHRI PRATAP CHANDRA SARANGI (BALASORE): I would like to draw the attention of the Government to a matter of serious concern relating to the development of AYUSH healthcare and education infrastructure in Balasore Lok Sabha Constituency of Odisha. A proposal for the establishment of a 50-bedded AYUSH Hospital at Achyutapur, Remuna Balasore had earlier received approval, and a token grant was also sanctioned. However, despite the lapse of considerable time, no visible progress has taken place at the project site. The absence of follow-up action has deprived the people of the region of much-needed AYUSH healthcare facilities and has led to growing public dissatisfaction. In addition to this, there are several long-standing and genuine demands of the local population related to the AYUSH sector. These include the establishment of an Ayurvedic Outpatient Department at the District Headquarters Hospital Balasore, which would greatly strengthen integrative healthcare services, the setting up of a Government Ayurvedic Medical College in Balasore to promote education and research in traditional systems of medicine and the introduction of Yoga courses, both Diploma and Postgraduate Diploma, at Fakir Mohan University, Balasore, in order to encourage wellness education and create skilled human resources. I therefore request the Hon'ble Minister concerned to be pleased to consider these pending issues and to facilitate appropriate directions to the concerned authorities for their timely resolution, keeping in view the larger interests of public health and regional development.

(xiii) Regarding transparency in medical insurance schemes

डॉ. आनन्द कुमार गोंड (बहराइच) : प्रायः देखा जाता है कि स्वास्थ्य बीमा कंपनियाँ पॉलिसी लेते समय ग्राहकों को उसकी शर्तों और प्रावधानों की पूरी जानकारी स्पष्ट रूप से नहीं देतीं और जटिल एवं अलग भाषा में तैयार दस्तावेजों पर हस्ताक्षर करा लिए जाते हैं। विशेष रूप से ग्रामीण एवं कम शिक्षित लोग इन शर्तों को ठीक से समझ नहीं पाते। अधिकांश मामलों में बीमा पॉलिसी जारी करने से पहले और प्रीमियम जमा करते समय प्रति वर्ष कोई स्वास्थ्य परीक्षण नहीं कराया जाता है। परिणामस्वरूप जब कोई व्यक्ति 8-10 वर्षों तक नियमित प्रीमियम जमा करने के बाद बीमार पड़ता है, तो कई निजी बीमा कंपनियाँ यह कहकर दावा अस्वीकार कर देती हैं कि संबंधित बीमारी पहले से मौजूद थी। ऐसी स्थिति में मरीज और उसका परिवार गंभीर आर्थिक संकट में पड़ जाता है। अतः मेरा सरकार से आग्रह है कि इसकी व्यापक जांच कराई जाए तथा सरकारी और निजी बीमा कंपनियों द्वारा अस्वीकृत दावों का तुलनात्मक विवरण प्रस्तुत किया जाए। साथ ही यह सुनिश्चित किया जाए कि स्वास्थ्य बीमा पॉलिसी जारी करने से पूर्व एवं प्रीमियम जमा करते समय भी प्रति वर्ष अनिवार्य स्वास्थ्य परीक्षण के संबंध में स्पष्ट दिशानिर्देश बनाए जाएँ, ताकि भविष्य में इस प्रकार की स्थिति उत्पन्न न हो।

(xiv) Regarding increasing level of contamination of ground water in the country

श्री उज्ज्वल रमण सिंह (इलाहाबाद) : भारत में भूमिगत जल प्रदूषण चिन्ताजनक है जो कि मुख्यरूप से अनियन्त्रित औद्योगिक अपशिष्ट, कृषि में कीटनाशकों/उर्वरकों के अत्यधिक उपयोग और शहरी सीवेज रिसाव के कारण बढ़ता जा रहा है। देश के 56 प्रतिशत से अधिक जिलों में भूमिगत जल में नाइट्रेट की मात्रा सुरक्षित सीमा से अधिक है। भूमिगत जल में बढ़ते आर्सेनिक फ्लोराइड की मात्रा से पश्चिम बंगाल, बिहार, पूर्वी उत्तर प्रदेश, असम, झारखण्ड, छत्तीसगढ़, मणिपुर, त्रिपुरा सहित अन्य कई प्रदेश प्रभावित हैं। भूमिगत जल में बढ़ते आर्सेनिक एवं फ्लोराइड की मात्रा से त्वचा रोग, कैंसर एवं तन्त्रिका तन्त्र को नुकसान तथा दाँत एवं हड्डियों की बीमारी फ्लोरोसिस में लगातार वृद्धि हो रही है। सरकार को इसके समाधान हेतु उपाय करना चाहिए।

(xv) Need to issue clarification/advisory/amendment to ensure uniform interpretation of the provision of Scheduled Castes and Scheduled Tribes Order (Amendment) Act, 1956 and 1976

एडवोकेट गोवाल कागडा पाडवी (नन्दुरबार) : मैं सरकार का ध्यान एक अत्यंत महत्वपूर्ण मुद्दे की ओर आकर्षित करना चाहता हूँ, जो कि अनुसूचित जाति और अनुसूचित आदिवासी आदेश 1956 और 1976 के अंतर्गत गोंड आदिवासी समूह तथा उसकी उप-आदिवासी समूहों के वर्गीकरण से संबंधित है। यह विषय प्रशासनिक स्तर पर भ्रम उत्पन्न कर रहा है और महाराष्ट्र सहित कई राज्यों में गोंड समुदाय के सदस्यों के वैध अधिकारों को प्रतिकूल रूप से प्रभावित कर रहा है।

1. क्या अनुसूचित जाति और अनुसूचित आदिवासी आदेश (संशोधन) अधिनियम 1956 में "Including" शब्द (अर्थात् "समेत") का प्रयोग यह दर्शाता है कि प्रविष्टि 12 में "गोंड" के बाद सूचीबद्ध सभी 42 उप-आदिवासी समूह वास्तव में गोंड समुदाय के उप-आदिवासी समूह माने जाएँ? इस अस्पष्टता के कारण अधिकारियों द्वारा गलत व्याख्याएँ की गई हैं, जिससे जाति प्रमाणपत्र जारी करने, अनुसूचित आदिवासी लाभों तक पहुँच और कल्याणकारी योजनाओं के कार्यान्वयन पर प्रतिकूल प्रभाव पड़ा है। मैं सरकार से अनुरोध करता हूँ कि इस शब्द के कानूनी और संवैधानिक अभिप्राय को स्पष्ट किया जाए।
2. क्या अनुसूचित जाति और अनुसूचित आदिवासी आदेश (संशोधन) अधिनियम 1976 के अंतर्गत महाराष्ट्र के लिए प्रविष्टि 18 में मुख्य समूह "गोंड / राजगोंड" के बाद सूचीबद्ध उप-आदिवासी समूहों को गोंड आदिवासी समूह का ही अंग माना जाए? और क्या इन समुदायों के सदस्यों को मुख्य गोंड आदिवासी समूह के साथ सांस्कृतिक संबंध (cultural affinity) सिद्ध करना आवश्यक है, जबकि वे राष्ट्रपति आदेश में स्पष्ट रूप से सूचीबद्ध हैं?
3. क्या अनुसूचित जाति और अनुसूचित आदिवासी आदेश (संशोधन) अधिनियम 1976 से संबंधित कोई उद्देश्य और कारण विवरण (Statement of Objects and Reasons), पृष्ठभूमि नोट्स या प्रक्रियात्मक दस्तावेज संलग्न थे? यदि हाँ, तो क्या सरकार इन्हें सदन की मेज पर प्रस्तुत करने की कृपा करेगी, ताकि चल रहे प्रशासनिक भ्रम को दूर किया जा

सके?

आदेशों की गलत व्याख्या के कारण हजारों वास्तविक गोंड आदिवासी परिवारों को संवैधानिक सुरक्षा, शैक्षणिक आरक्षण, रोजगार अवसरों और अन्य कल्याणकारी लाभों से वंचित होना पड़ा है। यह विषय संविधान द्वारा प्रदत्त सामाजिक न्याय को सीधे प्रभावित करता है। मैं सरकार से अनुरोध करता हूँ कि सभी राज्यों में एकरूप व्याख्या सुनिश्चित करने हेतु आवश्यक स्पष्टीकरण, परामर्श (advisory) या संशोधन जारी किए जाएँ।

**(xvi) Need for inquiry into alleged irregularities in financial transactions
in Chandigarh Municipal Corporation**

SHRI MANISH TEWARI (CHANDIGARH): I wish to draw the attention of the Government to a serious case of financial irregularity in the Chandigarh Municipal Corporation concerning the transfer of funds from Chandigarh Smart City Limited (CSCL). As per recent reports, an internal inquiry has revealed discrepancies of approximately ₹20–25 crore in the transfer of CSCL funds to the Municipal Corporation. Alarming, three fraudulent debit entries amounting to over ₹8 crore have also been detected in the Corporation's accounts after the transfer. The inquiry has further indicated the possibility of fraudulent transactions prior to the closure of CSCL, including the use of fake fixed deposit receipts and forged bank statements. These findings point towards serious lapses in financial oversight, internal controls, and verification mechanisms within both the banking channel and the Municipal Corporation. This issue raises grave concerns regarding the safety of public funds, accountability of officials, and the robustness of financial governance in urban local bodies. I urge

Government to ensure a time-bound, independent forensic audit of all transactions; fix accountability of officials and institutions involved; and put in place stronger safeguards, including technology-enabled verification and audit systems, to prevent recurrence. The matter involves public money and warrants urgent attention and corrective action.

(xvii) Need to release funds pending under Jal Jeevan Mission to Maharashtra and ensure effective implementation of the scheme in the State

DR. NAMDEO KIRSAN (GADCHIROLI-CHIMUR): The ongoing Jal Jeevan Mission has been failed as no clean drinking water is supplied to all through this scheme. The taps and pipelines meant to carry water to the homes of hill-dwelling communities of Maharashtra state have either not been installed or have no water supply, since October 2024. The Jal Jeevan Mission's (JJM) ongoing projects in the State have been running solely on State funds due to pending funds from the Centre have stopped completely. Total 25,000 projects out of 52,000 commissioned under the programme are still incomplete, leaving villages deprived of piped water and water supply. Women trudge miles and undertake risks to collect water for their family. Bills of contractors are unpaid, work is stopped due to lack of funds, new electricity connections are due, irregularities are common in the tender process, and quality of work has been shoddy. In my Gadchiroli-Chimur Lok Sabha Constituency people are using contaminated water for domestic use and even for personal hygiene in the absence of clean water promised under Jal Jeevan Mission. Most of the work of

laying pipelines are incomplete. I, request the Government to release the pending funds under JJM to Maharashtra state so that the stopped work can be restarted.

(xviii) Regarding construction of embankment along Sharda river in Kheri Parliamentary Constituency, Uttar Pradesh

श्री उत्कर्ष वर्मा मधुर (खीरी) : मैं सरकार का ध्यान अतिमहत्वपूर्ण विषय "शारदा बैराज से ऐरा पुल तक शारदा नदी पर "A"साईड पर तटबंध निर्माण एवं बाढ़ नियंत्रण" की ओर आकृष्ट कराना चाहता हूँ। अवगत कराना चाहता हूँ कि मेरे लोकसभा क्षेत्र खीरी (उत्तर प्रदेश) अंतर्गत ब्लॉक नकहा में स्थित शारदा बैराज से ऐरा पुल तक शारदा नदी पर A साईड पर तटबंध नहीं होने से अपूर्ण्य क्षति होती है। भौगोलिक स्थिति ऐसी है कि नदी का दाँया तट A साईड पूरी तरह से खुला और असुरक्षित है। यह क्षेत्र तराई का हिस्सा है। जहाँ नदी का बहाव बहुत तेज होता है और मानसून के दौरान नदी अपनी धारा बदलने के लिए जानी जाती है। इसके चपेट में आनेवाले प्रमुख गाँव गोडवा, पकरिया, बंजरिया, धोसियाना, बेलवा, जिंगनिया, उरदहा, सेमरहापुरावा, भंगहा, परसिया, नौधन पटना, सकेथु, बिलौहरा, खानीपुर, नौत्वापुर, आदि कई गाँव हैं। नदी की विभीषिका के कारण प्रतिवर्ष कृषि योग्य सैकड़ों एकड़ उपजाऊ भूमि नदी की धारा में विलीन हो जाती है। किसान हर वर्ष मकान, फसल, पशुधन और पुश्तैनी जमीन खोते जा रहे हैं। प्रतिवर्ष जान-माल का नुकसान हो रहा है। बाढ़ के कारण ग्रामीण सड़क, स्वास्थ्य उपकेन्द्र, बिजली के खम्भे, सरकारी स्कूल क्षतिग्रस्त हो जाते हैं, जिससे क्षेत्र का विकास वर्षों पीछे चला जाता है। बाढ़ और कटान के डर से ग्रामीण सुरक्षित स्थानों पर पलायन करने को मजबूर होते हैं, जिससे सामाजिक और आर्थिक अस्थिरता पैदा होते हैं। अतः मैं सरकार और जलशक्ति मंत्री जी से जनहित में निवेदन करता हूँ कि उपरोक्त वर्णित समस्याओं के सर्वकालिक निदान हेतु तटबंध निर्माण और बाढ़ नियंत्रण योजना को अतिशीघ्र शुरू करायें।

(xix) Need to convert the Lumbini-Tanda road and the bridge on Ghagra river between Tanda and Basti in Uttar Pradesh into four lane

श्री लालजी वर्मा (अम्बेडकर नगर) : लुम्बनी से वाराणसी 233 एनएच राष्ट्रीय मार्ग वाया आजमगढ़ टाण्डा से वाराणसी तक 4 लेन का है। परंतु लुम्बनी से टाण्डा तक केवल दो लेन है जिसके कारण आम जनता को आवागमन में अत्यधिक कठिनाइयों का सामना करना पड़ता है। साथ ही साथ टाण्डा एवं बस्ती के बीच में घाघरा नदी पर बना सेतु सिंगल लेन का है एवं गत 6 माह से अवागमन के लिए बंद है। अतः सरकार से मांग है कि टाण्डा में घाघरा नदी के सेतु को 4 लेन का बनाने एवं लुम्बनी से टाण्डा तक उक्त मार्ग को भी 4 लेन का बनाने की मांग करता हूँ।

(xx) Need to ensure safe evacuation of Indian nationals from West Asian countries

PROF. SOUGATA RAY (DUM DUM): India has significant concerns regarding the ongoing conflicts in West Asia, given its strategic, economic, and diaspora interests. The region, including countries like Iran, Israel, and Saudi Arabia, is crucial for India's energy security. Any escalation threatens oil supply routes, leading to price volatility and inflationary pressures on the Indian economy. Another major concern is the safety of the large Indian diaspora in the Gulf region. Millions of Indians live and work in countries such as United Arab Emirates and Qatar. Conflict situations increase risks to their lives, livelihoods, and may require costly evacuation operations. Trade and connectivity are also affected. West Asia is a key partner for India's exports and imports, and instability disrupts shipping routes, especially through strategic chokepoints like the Strait of Hormuz. This impacts India's trade balance and economic growth. Escalation complicates India's diplomatic stance and challenges its policy of strategic autonomy. Overall, peace and stability in West Asia remain vital for

safeguarding India's economic interests, diaspora welfare, and foreign policy objectives. I would request the Central Government to take immediate steps to ensure the safety and security of lakhs of Indians residing in the area.

(xxi) Need to put in place effective measures and infrastructure to address increasing cases of chronic kidney disease and other health conditions under AB-PMJAY

DR. BYREDDY SHABARI (NANDYAL): I wish to raise a matter of urgent public importance regarding the rapidly increasing burden of chronic kidney disease (CKD) in India. An estimated 138 million people are affected, with prevalence rising significantly in recent years. Rural populations are disproportionately impacted due to limited screening and delayed access to care. Alarming, nearly half of patients are diagnosed only at Stage V, when kidney failure has already occurred, necessitating dialysis. Under the National Programme for Prevention and Control of Non-Communicable Diseases, screening is largely limited to blood pressure and blood sugar, while essential kidney function tests such as Serum Creatinine and Urine ACR are not routinely included. This leads to missed early diagnoses. Further, CKD of Unknown Etiology (CKDu) has emerged in clusters such as Uddanam in Andhra Pradesh, affecting agricultural and heat-exposed workers. Dialysis services have expanded under PMNDP, yet quality gaps and limited promotion of Peritoneal Dialysis persist. Paediatric nephrology and transplant capacity in public hospitals also remain inadequate. I urge the Government to strengthen early screening, hotspot mapping, dialysis quality standards, paediatric services, and public-sector transplant infrastructure under AB-PMJAY.

(xxii) Need to expedite release of pending interest subsidy under the Interest Subvention Scheme - 2018 to Sugar Mills in Maharashtra

SHRI BAJRANG MANOHAR SONWANE (BEED): I would like to draw the attention of the Government towards an important issue concerning ethanol projects in the country. Under the Government of India's "Atmanirbhar Bharat" initiative, the Ethanol Blended Petrol Programme aimed to achieve the E-20 blending target by 2030. However, due to the significant contribution of the sugar industry, this target has been successfully achieved in 2025 itself. Despite this achievement, serious concerns have emerged regarding the implementation of the Interest Subvention Scheme – 2018 under the Department of Food and Public Distribution DFPD as several sugar mills have not received the interest subsidy even after more than two years of approval; banks have already recovered interest on loans, while the subsidy from the Government is still pending; and the sugar industry has invested approximately ₹40,000 crore in ethanol projects, with Maharashtra contributing nearly 40% of the total investment. This situation is putting severe financial stress on sugar mills and may adversely affect ethanol production and the long-term energy security goals of the country. Therefore, I urge the Government to expedite the release of pending interest subsidy under the Interest Subvention Scheme – 2018 and consider extending the scheme to boost ethanol production and energy self-reliance.

**(xxiii) Need for establishment of a National Fort Conservation Authority
and ensure conservation of UNESCO-listed Forts particularly in
Maharashtra**

डॉ. श्रीकांत एकनाथ शिंदे (कल्याण) : यह पूरे देश के लिए गर्व का विषय है कि जुलाई 2025 में रायगढ़, शिवनेरी और सिंधुदुर्ग सहित 12 किलों को UNESCO की विश्व धरोहर सूची में शामिल किया गया है। वर्तमान में महाराष्ट्र में 47 किले भारतीय पुरातत्व सर्वेक्षण और 62 किले राज्य सरकार द्वारा संरक्षित हैं। इन किलों को केवल एक 'स्मारक' मानने के बजाय इन्हें 'जीवंत विरासत' के रूप में सहेजना बहुत जरूरी है। मेरी केंद्र सरकार से पुरजोर मांग है कि संस्कृति मंत्रालय के अंतर्गत एक समर्पित वैधानिक निकाय के रूप में 'राष्ट्रीय किला संरक्षण प्राधिकरण (NFCA)' की स्थापना की जाए। इसके साथ ही, यूनेस्को द्वारा मान्यता प्राप्त 12 किलों के प्रामाणिक जीर्णोद्धार और विश्व स्तरीय पर्यटन सुविधाओं के विकास के लिए इस प्राधिकरण में एक विशेष 'मराठा फोर्ट्स विंग' बनाई जानी चाहिए। किलों के आसपास अवैध निर्माण और कब्जे को रोकने के लिए एक सख्त 'राष्ट्रीय शून्य-अतिक्रमण नीति' लागू करना भी अत्यंत आवश्यक है। इसके अतिरिक्त, जो किले ASI के अधिकार क्षेत्र में नहीं आते हैं, उनके उचित रखरखाव के लिए राज्य सरकारों को सीधा अनुदान देने हेतु एक 'समर्पित किला संरक्षण कोष' का भी निर्माण किया जाना चाहिए। हमारी आने वाली पीढ़ियों के लिए इस गौरवशाली विरासत को बचाना हमारी राष्ट्रीय जिम्मेदारी है।

**(xxiv) Need to set up a dedicated Skill India Hub centre for SC and ST
candidates in Jamui Parliamentary Constituency, Bihar**

श्री अरुण भारती (जमुई) : जमुई एक आकांक्षी जिला है, जहाँ अनुसूचित जाति (SC) और अनुसूचित जनजाति (ST) की जनसंख्या का एक बड़ा हिस्सा निवास करता है। वर्तमान में, इस वर्ग के प्रतिभाशाली युवा बुनियादी सुविधाओं और कौशल विकास के अवसरों के अभाव में बेरोजगारी और आर्थिक असुरक्षा का सामना कर रहे हैं। परिणामस्वरूप, जमुई के युवाओं को आजीविका की तलाश में महानगरों की ओर पलायन करना पड़ता है, जो हमारे क्षेत्र के विकास में एक बड़ी बाधा है। अक्टूबर 2025 में सरकार द्वारा शुरू की गई 'प्रधानमंत्री सेतु योजना' एक क्रांतिकारी कदम है। यह

योजना विशेष रूप से हाशिए पर रहने वाले समुदायों को रोजगारपरक प्रशिक्षण और बाजार की माँग के अनुरूप तैयार करने पर केंद्रित है। जमुई के SC/ST युवाओं के लिए यह योजना किसी वरदान से कम नहीं हो सकती, बशर्ते इसका क्रियान्वयन स्थानीय स्तर पर हो। अतः, मैं सरकार से यह मांग करता हूँ कि जमुई लोकसभा क्षेत्र में विशेष रूप से अनुसूचित जाति और जनजाति के युवाओं के लिए एक समर्पित “स्किल इंडिया हब” की स्थापना की जाए। इस केंद्र में PM SETU योजना के तहत आधुनिक तकनीकी प्रशिक्षण जैसे डिजिटल स्किल्स, हेल्थकेयर असिस्टेंट, डेटा एंट्री और एग्री-प्रोसेसिंग के साथ-साथ पारंपरिक कौशलों का भी समावेश हो।

**(xxv) Need to ensure food safety and nutritional standards in hostels
meant for marginalized communities in Andhra Pradesh**

DR. GUMMA THANUJA RANI (ARAKU): Serious concerns have arisen in Andhra Pradesh regarding the dismantling of the Gorumudda nutrition programme in social welfare hostels. The programme earlier ensured structured daily menu and monitored food standards for students belonging to BC, SC, ST and minority communities. More than 900 hostel students have fallen ill in recent months. This situation is particularly alarming when the State has reportedly borrowed around ₹3.27 lakh crore within two years, yet basic nutrition from Anganwadi centres to degree-level hostels appears to be compromised. Social welfare hostels serve students from economically and socially vulnerable backgrounds, for whom hostel food is often the primary source of daily nutrition. The present situation under the State Government suggests administrative neglect and poor prioritisation of student welfare, leading to health risks and widening inequality. I urge the Central Government to strengthen oversight and monitoring under the Ministry of Women and Child Development and the Ministry

of Social Justice & Empowerment, including periodic audits of nutrition standards in welfare hostels. Ensuring food safety and nutritional adequacy is essential to protect student health and uphold welfare commitments in Andhra Pradesh.

(xxvi) Need for a special and alternative mechanism to conduct CBSE Board exam in Ladakh to address winter and terrain related difficulties faced by students in the region

SHRI MOHMAD HANEEFA (LADAKH): I wish to draw the attention of the Government to the difficulties faced by students of the Union Territory of Ladakh during the conduct of CBSE Board Examinations. At present, CBSE Board Examinations are generally held during February–March, which coincides with the peak winter season in Ladakh. During this period, the region experiences extremely low temperatures, heavy snowfall and frequent disruption of road connectivity. Many villages, particularly in remote and avalanche-prone areas, remain cut off for days due to snow accumulation and adverse weather conditions. As a result, students appearing for board examinations often have to travel long distances through hazardous terrain and severe weather to reach their examination centres. This situation causes significant hardship, anxiety and risk to the safety of students, besides affecting their ability to appear for examinations in a fair and stress-free environment. Considering the unique geographical and climatic conditions of Ladakh, there is a genuine need for a special mechanism or alternative examination schedule that takes into account the extreme winter conditions in the region. Appropriate steps in this regard

would help ensure safe access to examination centres and facilitate uninterrupted academic assessment for students in this high-altitude and weather-vulnerable region.

माननीय सभापति : आइटम नम्बर – 13, वित्त विधेयक, 2026.

माननीय श्री मनीश तिवारी जी ।

12.08 hrs

FINANCE BILL, 2026* - Contd.

श्री मनीश तिवारी (चंडीगढ़) : सभापति महोदय, आपने मुझे बोलने के लिए मौका दिया, उसके लिए मैं आपको बहुत-बहुत धन्यवाद देना चाहता हूँ। यह जो वित्तीय विधेयक इस सदन के समक्ष लाया गया है और सरकार के राजस्व से जुड़े जो प्रस्ताव हैं, उनको क्रियान्वित करने के लिए इसे यहां पर सभा पटल के समक्ष रखा गया है। वित्तीय राजस्व से जुड़े कोई भी जो प्रस्ताव होते हैं, वे किन्हीं अनुमानों पर आधारित होते हैं। They are based upon certain intelligent estimates and guesstimates.

माननीय सभापति : माननीय सदस्यगण, प्लीज आप सभी बैठ जाइए।

... (व्यवधान)

माननीय सभापति : माननीय सदस्य, अब आप बोलिए।

SHRI MANISH TEWARI : Chairperson Sir, the International Energy Agency has described the closure of the Strait of Hormuz as the single biggest oil crisis the

* Further discussion on the Motion for Consideration of the Bill, moved by Shrimati Nirmala Sitharaman on 23.03.26 continued.

world is faced with in the 20th and 21st centuries, worse than the oil shocks of 1973 and 1979. There are an estimated 11 million barrels per day and 140 billion cubic meters of LNG which are off the market. जब यह बजट और वित्तीय विधेयक पेश किया गया था तो 1 फरवरी, 2026 को पेश किया गया था। 28 फरवरी, 2026 को अमेरिका और इजराइल ने ईरान के ऊपर हमला कर दिया था। उससे सारी दुनिया की अर्थव्यवस्था पर बहुत नकारात्मक असर पड़ा है। खासकर भारत के ऊपर इसका बड़ा संवेदनशील असर पड़ा है।

सभापति महोदय, मैं आपको कुछ आँकड़े देना चाहता हूँ। वर्ष 2013-2014 में भारत 77 प्रतिशत कच्चा तेल आयात करता था। वर्ष 2025-26 में यह बढ़कर 88 प्रतिशत हो गया। वर्ष 2013-14 में भारत 29 से 30 प्रतिशत एलएनजी आयात करता था।

वर्ष 2025-26 आते-आते यह 45 से 47 प्रतिशत हो गया। जो क्रूड ऑयल है, कच्चा तेल है, उसकी जो इंडियन बास्केट की कीमत है, वह फरवरी, 2026 में लगभग 70 डॉलर के आस-पास थी। मार्च, 2026 में बढ़कर 119.28 डॉलर हो गई। 20 मार्च, 2026 को यह लगभग 150 डॉलर थी। जब भी कच्चे तेल की कीमत 10 डॉलर से बढ़ती है तो उससे 10 या 15 बिलियन डॉलर भारत के राजस्व के ऊपर भी बोझ पड़ता है। भारत 150 से 200 बिलियन डॉलर हर साल कच्चे तेल की आयात पर खर्च करता है। यह मैं आकड़े इसलिए दे रहा हूँ, क्योंकि अगर लड़ाई कल भी खत्म हो गई तो अनुमान यह है कि वर्ष 2027 के अंत तक जो कच्चे तेल की कीमत है, वह 100 डॉलर से ऊपर रहेगी। इसके साथ-साथ एलएनजी, खाद्यान्न और फर्टिलाइजर भी है। मेरे ख्याल से बड़े वित्त मंत्री जी यहां नहीं हैं, शायद छोटे वित्ती मंत्री जी जरूर होंगे। एक बुनियादी प्रश्न पैदा होता है कि जिन अनुमानों के ऊपर यह बजट और वित्त विधेयक आधारित है, वे जो एजम्पशन्स हैं, वे जो बुनियादी बेसिस हैं, वे वैलिड हैं या नहीं हैं? Are those assumptions on which this Budget is based valid any longer? And the reason I say this is, कल माननीय प्रधानमंत्री जी सदन में बोल रहे थे। उनके भाषण का एक उद्धोष था। लेकिन, जो बात वे नहीं कह रहे थे, वह यह थी कि वे मुल्क को तैयार कर रहे थे कि जो आने वाले दिन हैं, वे संकट भरे होंगे। इसलिए, मैं वित्त

मंत्री जी से पूछना चाहता हूं कि विस्तार से यह बताएं कि खाड़ी में जो युद्ध चल रहा है, उसका असर तेल, एलपीजी, खाद्यान्न और दवाइयों की कीमत के ऊपर क्या पड़ेगा? 30 अप्रैल, जब तक पश्चिम बंगाल के दूसरे चरण का चुनाव समाप्त नहीं होता, तब तक आप इन चीजों के ऊपर नियंत्रण करने की कोशिश करेंगे। लेकिन, 1 मई, 2026 के बाद इस देश में एक नई आर्थिक रियलिटी होगी। इसीलिए, मैं यह बहुत जिम्मेदारी से कहना चाहता हूं कि जिन अनुमान के ऊपर 1 फरवरी, 2026 को यह बजट रखा गया था, आज 24 मार्च को वे सारे अनुमान पूरी तरह से शिथिल हो गए हैं। Those assumptions do not exist. So, are we discussing a past which no longer exists in the form of the Budget in the Finance Bill is my question to the Finance Minister?

महोदय, 1 फरवरी, 2026 को जो वास्तविकता थी, उसके ऊपर मैं आपका ध्यान और आपके माध्यम से सरकार का ध्यान आकर्षित करना चाहता हूं। जो बजट है, उसका मूल रूप 53.47 लाख करोड़ रुपये है। सरकार जो राजस्व इकट्ठा करती है, वह 36.51 लाख करोड़ रुपये है। बाजार से सरकार जो लोन लेती है, वह 16.95 लाख करोड़ रुपये है। सरकार उस कर्ज के ऊपर जो ब्याज चुकाती है, वह 14.3 लाख करोड़ रुपये है।

सभापति महोदय, बहुत ही महत्वपूर्ण प्रश्न खड़ा होता है कि जो कर्ज सरकार बाजार से उठा रही है, क्या वह कर्ज, जो इंटेरेस्ट की एमाउंट है, ब्याज की रकम है, उसको अदा करने के लिए उठा रही है? Is the Government borrowing just to service the interest on its borrowings? That raises a very fundamental question with regard to debt liability. अब हर सरकार का या हर मुल्क का एक उद्देश्य होता है कि एक समय जरूर आए, जब आपका जो आपका राजस्व है और जो आपका खर्चा हो, उसमें एक संतुलन बने। There should be an equilibrium between your revenue and expenditure so that either you can have a surplus budget or, at least, a revenue neutral budget. अब अगर आप आंकड़ों को अपने संज्ञान में लें, तो वर्ष 2013-14 में भारत सरकार की जो डेब्ट और लायबिलिटी थी, जो कर्ज था और जो

बाकी देनदारी थी, वह 56.51 लाख करोड़ रुपये थी। जो यह वित्तीय वर्ष 2026-27 है, जब यह 31 मार्च, 2026 को खत्म होगा, तो यह बढ़कर 214.8 लाख करोड़ रुपये हो जाएगी। 12 साल में सरकार का जो कर्ज है और देनदारी है, वह 3 गुना से ज्यादा बढ़ गई है। यह बात एक और बुनियादी सवाल खड़ा करती है, जब सरकार इतना कर्ज बाजार से लेती है, तो *It crowds out private investment completely*. आपकी जो निजी कंपनियां हैं, वह मार्केट से पैसा नहीं उठा सकती हैं या बाजार से पैसा उठाती भी हैं, तो बहुत बड़े ब्याज दर पर उठाती हैं। *At a very steep interest rate, they have to raise financing.*

अब आप डेब्ट टू जीडीपी रेशियो पर आइए। वर्ष 2025-26 में केन्द्र सरकार का डेब्ट टू जीडीपी रेशियो 55.2 प्रतिशत था। अगर राज्य सरकारों को भी अपने संज्ञान में लें, तो वह 29.2 प्रतिशत था, तो जो कम्युलेटिव डेब्ट टू जीडीपी रेशियो है, केन्द्र सरकार और राज्य सरकारों का मिलाकर 84.2 प्रतिशत है, जो एफआरबीएम एक्ट में वर्ष 2018 में संशोधन किया गया था, उसमें यह सुनिश्चित किया गया था कि 40 प्रतिशत केंद्र का डेब्ट टू जीडीपी रेशियो होना चाहिए और सारे राज्यों का मिलाकर डेब्ट टू जीडीपी रेशियो 20 प्रतिशत होना चाहिए। डेब्ट टू जीडीपी रेशियो 60 प्रतिशत सुनिश्चित किया गया था और यह 84.2 प्रतिशत पर सरकार का डेब्ट टू जीडीपी रेशियो पहुंच गया है। इसका बहुत बड़ा नकारात्मक प्रभाव आपके स्टेट एक्सचेंजर के ऊपर, आपके फाइनेंसिंग के ऊपर, जो आपकी बारोइंग कैपेसिटी है, उसके ऊपर पड़ता है।

अब मैं नॉमिनल जीडीपी पर आता हूं। नॉमिनल जीडीपी बजट बनाने के लिए जो रियल जीडीपी है, उससे कहीं ज्यादा महत्वपूर्ण होती है। वर्ष 2005 में भारत की नॉमिनल जीडीपी की वृद्धि दर 14 प्रतिशत थी। वर्ष 2009 में यह बढ़कर 20 प्रतिशत हो गई, वर्ष 2026 में नॉमिनल जीडीपी घटकर 8 प्रतिशत रह गई। अगर आप महंगाई दर को देखें कि महंगाई दर कम है, अगर आप उसे भी अपने संज्ञान में लें, तो जो 8 प्रतिशत की नॉमिनल जीडीपी ग्रोथ है, वह बहुत कम है। *What happens as a consequence when the nominal GDP is of a very lesser order, your tax buoyancy declines.* इस सरकार ने अनुमान लगाया था कि उनकी टैक्स बोरेंसी 1.1

प्रतिशत के हिसाब से बढ़ेगी और पिछले वित्तीय वर्ष में यह सिर्फ 0.6 प्रतिशत के हिसाब से बढ़ी है। मैं आपको कुछ आंकड़े देता हूँ। ग्रास टैक्स रेवन्यू का जो एक्जम्पशन ऑफ ग्रोथ था, वह 13 प्रतिशत था, लेकिन बढ़ा 3 प्रतिशत के हिसाब से, कारपोरेट टैक्स का अनुमान था कि 9 प्रतिशत के हिसाब से बढ़ेगा, लेकिन वह 7 प्रतिशत के हिसाब से बढ़ा। यह अनुमान था कि इनकम टैक्स 17 प्रतिशत बढ़ेगा, लेकिन 6 प्रतिशत बढ़ा और अनुमान था कि इनडायरेक्ट टैक्स 13 प्रतिशत बढ़ेगा, लेकिन यह माइनस 1 प्रतिशत घट गया। सरकार मार्केट से 16-17 लाख करोड़ रुपये कर्ज उठाती है। यह बहुत ही दुर्भाग्यपूर्ण बात है कि भारत के कॉरपोरेट जगत को वर्ष 2019-20 में बहुत रियायत दी गई जो इफेक्टिव कारपोरेट टैक्स रेट आज है, वह 18.85 प्रतिशत है। उनको इनकम टैक्स में छूट दी गई, जीएसटी में छूट दी गई। भारत की जो अर्थव्यवस्था है, वह पब्लिक कैपिटल एक्सपेंडिचर पर चल रही है। आज पब्लिक कैपिटल एक्सपेंडिचर बढ़कर 17.14 लाख करोड़ रुपये हो गया है। सवाल यह है, सरकार इतना निजी क्षेत्र के लिए करती है, why is the private corporate investment not kicking in? Why is it not firing the engines of the Indian economy for the past six years despite the fact that we have now come out of COVID-19? Therefore, this raises some very fundamental questions about the macro financial stability of this country, which this Government needs to answer.

मेरे दो बिंदु रह गए हैं, जिनको कहकर मैं अपनी बात समाप्त करूंगा। जो फॉरेन डायरेक्ट इन्वेस्टमेंट है और फॉरेन पोर्टफोलियो इन्वेस्टमेंट है, वह भी भारत से भागता जा रहा है। अगर आप कैपिटल एकाउंट बैलेंस ऐज अ पर्सेंट ऑफ जीडीपी फोरक्यूएमए को अपने संज्ञान में लें, वह इस साल माइनस 6 प्रतिशत है। अगर आप नॉमिनल इफेक्टिव एक्सचेंज रेट 'नीर' को अपने संज्ञान में लें, तो यह माइनस 7 पर्सेंट है। नेट एफडीआई सितम्बर से लेकर दिसम्बर, 2025 तक निगेटिव में रहा। इसका सीधा असर भारत के रुपये पर पड़ता है। वर्ष 2014 में भारत का रुपया डॉलर के मुकाबले 60.99 रुपये था, यानी 61 रुपये में एक डॉलर मिलता है। वर्ष 2026 में, आज की तारीख में 93.34 रुपये में एक डॉलर मिलता है। मैं बहुत विनम्रता से पूछना चाहता हूँ कि रुपया आज

किसकी उम्र से ज्यादा तेजी से बढ़ रहा है? अगर आपको याद हो, जो सत्ता में बैठे हैं, वे कहा करते थे कि रुपया प्रधान मंत्री की उम्र से ज्यादा तेजी से बढ़ रहा है। आज मैं पूछना चाहता हूँ कि रुपया किसकी उम्र से ज्यादा तेजी से बढ़ रहा है?

आपने अमेरिका के साथ एक ट्रेड एग्रीमेंट किया। ट्रेड एग्रीमेंट के तहत आपने कृषि क्षेत्र को पूरी तरह से खोल दिया। आपने अमेरिका को यह आश्वासन दे दिया कि आप रूस से कच्चा तेल नहीं खरीदेंगे। इसका सीधा असर भारत की स्ट्रेटिजिक ऑटोनामी, सामरिक क्षमता पर पड़ता है। विडम्बना यह है कि उसी अमेरिका को आज रूस का ही नहीं, ईरान के तेल पर बैन खोलना पड़ा है। This is not a Budget about the future of India. This is a Budget of a managed decline. All the assumptions, on which this Budget was based when it was presented on 1st February, 2026, do not exist any more. We would like the hon. Finance Minister to enlighten us on how much the burden on the Indian economy of the war in the Persian Gulf would be, what the situation will be like in this country after the 30th April, 2026, when the second round of polling in West Bengal is over.

श्री नवीन जिंदल (कुरुक्षेत्र) : सभापति जी, मैं आपका आभारी हूँ कि आपने मुझे इस सदन में फाइनेंस बिल, 2026 पर बोलने का अवसर दिया। मैं वित्त मंत्री, निर्मला सीतारमण जी को लगातार नौवां बजट पेश करने पर बधाई देता हूँ। पिछले 11 वर्षों से बजट के माध्यम से देश के हर वर्ग की आशाओं को हकीकत में बदलना एक बहुत बड़ी उपलब्धि है।

सभापति जी, विपक्ष अक्सर हमारी इकोनॉमिक पॉलिसीज़ पर सवाल उठाता है, लेकिन असली जवाब देश की जनता अपना वोट देकर देती है। हरियाणा हो या बिहार, जनता ने हमें लगातार जीत दिलाकर यह साबित कर दिया है कि 'सब का साथ, सब का विश्वास' हमारे लिए कोई चुनावी नारा नहीं है, बल्कि यह हमारी विचारधारा है। मुझे पूर्ण विश्वास है कि आने वाले चुनावों में भी जनता का आशीर्वाद हमें ही मिलेगा।

आज हम फाइनेंस बिल पर चर्चा कर रहे हैं, तो हमें इसकी गंभीरता को समझना होगा। हमारे संविधान ने इस पार्लियामेंट को यह अधिकार दिया है कि वह तय करे कि हमारे देश के नागरिक, चाहे वह व्यक्ति हो या एक कॉर्पोरेट, जब टैक्स भरते हैं, उनकी कमाई का उपयोग किस प्रकार किया जाना चाहिए। मैं विपक्ष के साथियों को बहुत ध्यान से सुन रहा था। उनका सारा ध्यान सिर्फ और सिर्फ आलोचना करने पर ही केंद्रित था।

सभापति जी, मैं मानता हूँ कि आलोचना करनी है, तो उसमें तथ्य होने चाहिए, वह सकारात्मक होनी चाहिए, तभी उसका कोई अर्थ होता है। आज जब देश में विकास का सूरज चमक रहा है, तो विपक्ष के साथी अपनी आँखें बंद करके कहते हैं कि अंधेरा है। जब हम ग्रोथ और डेवलपमेंट की बातें करते हैं, तो इनका ध्यान केवल प्रोटेस्ट और डिसरप्शन पर होता है। विपक्ष को समझना होगा कि यह बिल किसी एक पार्टी का नहीं, बल्कि इस देश के भविष्य के लिए है। आप भी उसका हिस्सा हैं, क्योंकि इसका लाभ आपके क्षेत्र के लोगों को भी उतना ही मिलेगा।

सभापति जी, मुझे पूरा विश्वास है कि जब यह बिल पारित होगा, तो इसका एक-एक पैसा हमारे अन्नदाताओं के खेतों में हरियाली लाएगा। हमारे युवाओं के हाथों में रोजगार देगा। 140 करोड़ हिंदुस्तानियों के सुरक्षित और विकसित भविष्य की सबसे बड़ी गारंटी बनेगा। जब युवाओं को क्रेडिट गारंटी स्कीम का लाभ मिलेगा, तो वे नौकरी माँगने वाले नहीं, बल्कि नौकरी देने वाले बनेंगे। जब हमारी माताओं और बहनों को पीएम आवास योजना के माध्यम से घर मिलेगा, तो उन्हें केवल छत नहीं, बल्कि समाज में सम्मान भी मिलेगा। उनके अंदर यह भावना आएगी कि देश उनका ध्यान रखता है। हमारे देश के युवाओं को जब विश्वस्तरीय स्पोर्ट्स फैसिलिटीज़ मिलेंगी, तो वे अंतर्राष्ट्रीय पटल पर मैडल जीतकर पूरे विश्व में हमारे तिरंगे झंडे की शान बढ़ाएँगे। जब हमारे फौजी, जब हमारे जवान किसी भी मोर्चे पर सीना तानकर खड़े हों, तो यह बिल सुनिश्चित करेगा कि उनके हाथों में दुनिया के सबसे बेहतरीन और आधुनिक हथियार होंगे।

सभापति जी, टैक्सेशन का सिद्धांत और इसका महत्व कोई आज की बात नहीं है, बल्कि चाणक्य के अर्थशास्त्र में भी इसके सूत्र मिलते हैं। इसी टैक्स रेवेन्यू से देश की हेल्थ केयर, एजुकेशन,

इंफ्रास्ट्रक्चर, नेशनल सिक्योरिटी जैसी सभी महत्वपूर्ण सेवाओं की फाइनेंसिंग होती है।

सभापति जी, जब नीतियाँ साफ हों और नीयत ईमानदार, तो जनता खुद आगे आकर राष्ट्र निर्माण में हिस्सा लेती है। पिछले पाँच वर्षों में डायरेक्ट टैक्सेज और इनडायरेक्ट टैक्सेज के कलेक्शन में भारी वृद्धि हुई है। बेहतर कंप्लायंस के कारण जीएसटी टैक्सपेयर बेस आज 1.5 करोड़ की संख्या को पार कर गया है। वित्त वर्ष 2024-25 में ग्राँस जीएटी कलेक्शन 22 लाख करोड़ रुपये से भी अधिक हुआ। इस रिकॉर्ड रेवेन्यू के लिए मैं हर उस नागरिक को धन्यवाद देता हूँ, जो इस विकसित भारत की यात्रा में अपना योगदान दे रहे हैं। सभापति जी, मैं अधिकतर देखता हूँ और यह बहुत दुख की बात है कि विपक्ष, कॉर्पोरेट्स और प्राइवेट सेक्टर को हमेशा नकारात्मक दिखाता है।

महोदय, ये आलोचना करते हैं इसलिए मैं आज भारत के निजी क्षेत्र के योगदान की चर्चा करना चाहता हूँ जिसने हमारे देश की अर्थव्यवस्था को वैश्विक मंच पर नई पहचान दिलाई है। भारत के निजी क्षेत्र का हमारी अर्थव्यवस्था में आज से ही नहीं बल्कि प्राचीन काल से शानदार योगदान रहा है। जब विश्व के अधिकांश देश सभ्यता की प्रारंभिक अवस्था में थे तब भारत के निजी उद्योग, निजी उद्यमी, व्यापारी, किसान, शिल्पकार, कारीगर और वाणिज्यिक संघ विश्व व्यापार का केंद्र बने हुए थे। जब हमारी सरकार ने 'मेक इन इंडिया', 'स्टार्टअप इंडिया' और 'आत्मनिर्भर भारत' जैसे दूरदर्शी अभियानों की नींव रखी तो देश के निजी क्षेत्र ने उसे अपने परिश्रम और नवाचार से एक नई ऊंचाई पर पहुंचाया।

महोदय, आज हमें इस बात का गर्व है कि भारत विश्व की चौथी सबसे बड़ी अर्थव्यवस्था है। इस उपलब्धि में निजी क्षेत्र की बहुत बड़ी भूमिका है। देश में निजी क्षेत्र सर्वाधिक रोजगार सृजन का स्रोत है, चाहे एमएसएमई हो या बड़े औद्योगिक घराने हों, सबने मिलकर करोड़ों भारतीयों को आजीविका प्रदान की है। देश में 80 प्रतिशत से अधिक रोजगार, 60 प्रतिशत से अधिक जीडीपी और नवाचार की अधिकांश शक्ति निजी क्षेत्र से ही आती है। भारत का आईटी निर्यात 200 बिलियन डॉलर के पार पहुंच चुका है। फार्मास्युटिकल्स क्षेत्र में भारतीय कंपनियों ने सस्ती और उत्तम क्वालिटी की दवाइयां विश्व के 200 से अधिक देशों को उपलब्ध कराई हैं।

महोदय, स्टार्टअप ईको सिस्टम की बात करें तो भारत में लगभग एक लाख से अधिक मान्यता प्राप्त स्टार्टअप्स हैं और 100 से अधिक युनिकार्न कंपनियां हैं। निजी क्षेत्र केवल लाभ कमाने के साधन नहीं हैं, बल्कि राष्ट्र निर्माण के सशक्त स्तंभ हैं। कॉर्पोरेट सोशल रिस्पॉन्सिबिलिटी के माध्यम से देश के अनेक कॉर्पोरेट्स शिक्षा, स्वास्थ्य, पर्यावरण, स्पोर्ट्स और कौशल विकास में महत्वपूर्ण योगदान दे रहे हैं। मैं आपके माध्यम से विपक्ष के साथियों से आग्रह करना चाहता हूँ कि हमें प्राइवेट सैक्टर के योगदान की सराहना करनी चाहिए और इसे प्रोत्साहित करना चाहिए क्योंकि सरकार और निजी क्षेत्र की साझेदारी ही विकसित भारत-2047 के स्वप्न को साकार करेगी।

महोदय, मैं किसान परिवार से आता हूँ। मेरे पिताजी स्व. श्री ओम प्रकाश जिंदल जी किसान थे, उन्होंने खुद हल चलाया था। वह हमेशा किसान और उसकी मेहनत का उदाहरण देते थे। किसान दिन-रात पसीना बहाता है। ठंड और धूप में खेत सींचता है और उम्मीद करता है कि उसे उसकी मेहनत का फल मिलेगा लेकिन कई बार प्रकृति उसकी परीक्षा लेती है। कभी अचानक बाढ़ आ जाती है, कभी सूखा पड़ जाता है और कभी बेमौसम बारिश से फसल का नुकसान हो जाता है। जब नुकसान होता है तो किसान का दिल टूटता है लेकिन वह कभी हार नहीं मानता, अगली सुबह उठकर खेत में जुट जाता है और दुगनी मेहनत के साथ दोबारा खड़ा हो जाता है। हमारी सरकार ने ठीक इसी प्रकार से पिछले 11 सालों में काम किया है। इन 11 सालों में हमारे सामने बहुत प्रकार की चुनौतियां आईं और शताब्दी की सबसे भयानक कोविड महामारी आई, जियो पोलिटिकल टेंशन्स और युद्ध हुए। ग्लोबल सप्लाय चेन्स टूटीं, इससे ट्रेड वार और टेरिफ का बोझ भी बढ़ा। इसके बारे में मेरे साथ मनीष तिवारी जी भी बोल रहे थे। कल ही माननीय प्रधान मंत्री जी ने कहा कि अगर दुनिया में कहीं युद्ध होगा तो उसके परिणाम हमें भी भुगतने पड़ेंगे लेकिन हमारी अर्थव्यवस्था और हमारी सरकार हर वैश्विक झटके के बाद मजबूती से बाउंसबैक करके खड़ी हुई है।

माननीय सभापति जी, आदरणीय प्रधानमंत्री जी और माननीय वित्त मंत्री निर्मला सीतारमण जी के इसी कुशल नेतृत्व को देखकर मैं जयशंकर प्रसाद जी की प्रसिद्ध पंक्तियां सुनाना चाहता हूँ।

"वह पथ क्या, पथिक कुशलता क्या,

जिस पथ पर बिखरे शूल न हों,
नाविक की धैर्य कुशलता क्या,
जब धाराएँ प्रतिकूल न हों।"

माननीय सभापति जी, प्रतिकूल धाराओं में भी हमारी सरकार ने देश को फास्टेस्ट ग्रोइंग इकोनॉमी बनाकर अपनी कुशलता साबित की है।

महोदय, मैं सदन में और अन्य सभी मंचों पर, माननीय प्रधानमंत्री जी से प्रेरित होकर नैचुरल फार्मिंग पर हमेशा जोर देता हूँ। इसका कारण यह है कि प्राकृतिक खेती से फर्टिलाइजर सब्सिडी का बोझ कम होगा और हमें हानिकारक रसायन मुक्त भोजन भी मिलेगा, जिससे हम कैंसर जैसी जानलेवा बीमारियों से दूर रह सकते हैं। जब हम केमिकल फर्टिलाइजर्स पर निर्भर नहीं होंगे, तो विदेशों में होने युद्धों और ग्लोबल सप्लाय चैन के झटकों से हमारे किसान भी प्रभावित नहीं होंगे। यह एक लांग टर्म और सस्टेनेबल मॉडल है। जिस तरह से, खेती नैचुरल और सस्टेनेबल होनी चाहिए, वैसे ही हमारे देश की ग्रोथ नैचुरल और सस्टेनेबल होनी चाहिए। देश का विकास सिर्फ जीडीपी के आंकड़ों से नहीं, बल्कि नागरिकों के कल्याण और खुशहाली से जुड़ा होना चाहिए। हमें फास्टेस्ट इकोनॉमी पर गर्व होना चाहिए, लेकिन हमें क्वालिटी ऑफ लाइफ पर भी उतना ही ध्यान देने की आवश्यकता है।

माननीय सभापति जी, हम कैसा अन्न उगा रहे हैं, क्या खा रहे हैं, कैसी हवा में सांस ले रहे हैं, कैसा पानी पी रहे हैं और हमारे आस पास का इंफ्रास्ट्रक्चर कैसा है, कैसा ट्रैफिक है, ये सब बहुत ही महत्वपूर्ण मुद्दे हैं। मुझे यह कहते हुए गर्व होता है कि हमारे माननीय प्रधानमंत्री जी बिल्कुल इसी दिशा में आत्मनिर्भर और विकसित भारत के संकल्प पर काम कर रहे हैं। आज हमारे देश के अन्दर वर्ल्ड क्लास हाइवेज़ हैं। मैं आशा करता हूँ कि हम लोग जब भी उनके ऊपर ट्रैवल करते हैं, तो हमें बहुत गर्व की अनुभूति होती होगी।

माननीय प्रधानमंत्री जी ने लगातार स्वदेशी को बढ़ावा देकर भारत को दुनिया का बड़ा मैन्यूफैक्चरिंग हब बनाया है।

महोदय, जिस तरह से प्राकृतिक खेती हमारे किसानों को भारी झटकों से बचाती है, ठीक उसी तरह, आत्मनिर्भर मॉडल यह सुनिश्चित कर रहा है कि भविष्य में किसी भी ग्लोबल टरमॉडल या आर्थिक संकट के समय हमारी अर्थव्यवस्था पूरी तरह से सुरक्षित और आत्मनिर्भर रहे। इन सभी मोर्चों पर सरकार ने बहुत अच्छा काम किया है। इस फाइनेंस बिल, 2026 में ऐसे कई बेहतरीन प्रावधान हैं, जो सीधे जीवन स्तर को सुधारने का काम करेंगे।

महोदय, मैं अपने विपक्ष के साथियों को बताना चाहूंगा कि फाइनेंस बिल में सरकार ने हर वर्ग का ध्यान रखा है। चूंकि हमारे कई साथियों ने उनके बारे में कहा है, इसलिए मैं उन बातों को दोहराना नहीं चाहता हूँ।

माननीय सभापति जी, इन सभी बेहतरीन प्रावधानों का स्वागत करते हुए, मैं राष्ट्र-निर्माण और टैक्स रिफॉर्म्स के लिए अपने कुछ सुझाव इस सदन के समक्ष रखना चाहता हूँ।

अमेरिका की तर्ज पर हमारे यहां भी पति-पत्नी को एक साथ टैक्स फाइल करने यानी जॉइंट टैक्स फाइलिंग का विकल्प मिलना चाहिए। इससे परिवार का टैक्स बर्देन कम होगा और कम्प्लायंस बढ़ेगा।

महोदय, अब मैं टैक्स सिस्टम से जुड़े एक बेहद महत्वपूर्ण विषय- लिटिगेशन मैनेजमेंट पर सरकार का ध्यान आकर्षित करना चाहता हूँ। आज भी देश के अन्दर लाखों टैक्स विवाद वर्षों तक सिस्टम में लंबित रहते हैं। मेरा आग्रह है कि 'विवाद से विश्वास' योजना को स्थायी बनाकर सिस्टम में इंस्टिट्यूशनलाइज कर देना चाहिए। इसके अलावा, अमेरिका, यूके और अन्य विकसित देशों की तर्ज पर हमारे यहां भी टैक्स के मामलों में plea bargaining की व्यवस्था लागू तो है, लेकिन यह प्रचलित नहीं है। इसे प्रचलित करने की आवश्यकता है ताकि लम्बी कानूनी लड़ाई की जगह मामलों को तेजी से और आपसी सहमति से सुलझाया जा सके और सरकार को अधिक राजस्व भी मिले।

माननीय सभापति जी, मैंने आदरणीय वित्त मंत्री जी से भी पत्र लिखकर यह निवेदन किया था कि इनकम टैक्स विभाग द्वारा भेजे जाने वाले नोटिसेज की भाषा हमेशा सम्मानजनक, सरल और स्पष्ट होनी चाहिए। हमें यह कभी नहीं भूलना चाहिए कि टैक्सपेयर कोई अपराधी नहीं है, बल्कि

इस राष्ट्र के निर्माण में हमारा सबसे बड़ा पार्टनर है। वह इस देश का असली कमाऊ पूत है, जो दिन-रात मेहनत करके और रिस्क लेकर कमाई करता है। वह अपनी कमाई से भारत के विकास का पहिया चलाता है, इसलिए हमें अपने देश के टैक्सपेयर्स के योगदान के प्रति पूरा सम्मान दर्शाना चाहिए। ... (व्यवधान)

सभापति जी, मैंने अनुभव किया है कि सैकड़ों सरकारी योजनाएं एक साथ चलती हैं। मेरा मानना है और मैं माननीय वित्त मंत्री जी को एक सुझाव भी देना चाहूंगा कि इसकी बजाय, एक्सट्रीम प्राइवेटाइजेशन यानी सर्वाधिक प्राथमिकता के सिद्धांत को अपनाकर सीमित योजनाओं का चयन किया जाए तथा उन्हें पर्याप्त फाइनेंस और प्रभावी निगरानी के साथ लागू करना अधिक परिणामदायक होगा।

सभापति जी, किसी भी राष्ट्र की अर्थव्यवस्था की असली ताकत केवल उसके राजकोष में नहीं होती है, बल्कि उसके नागरिकों के आत्मविश्वास में होती है। वित्त विधेयक उस वेल्थ क्रिएटर और पंक्ति में खड़े अंतिम व्यक्ति के बीच में एक सेतु का काम करता है। मुझे पूरा विश्वास है कि मेरे तथा अन्य माननीय सांसदों द्वारा जो सुझाव दिए गए हैं, उससे भारत का टैक्स सिस्टम और बेहतर होगा।

सभापति जी, मैं अपनी बात परम श्रद्धेय भारत रत्न व पूर्व प्रधानमंत्री श्री अटल बिहारी वाजपेयी जी की इन पंक्तियों के साथ समाप्त करना चाहूंगा।

“बाधाएं आती हैं आएँ,
घिरे प्रलय की घोर घटाएं,
पावों के नीचे अंगारे,
सिर पर बरसें यदि ज्वालाएं,
निज हाथों में हंसते-हंसते,
आग लगाकर जलना होगा,
कदम मिलाकर चलना होगा।”

सभापति जी, जैसा कि कल माननीय प्रधानमंत्री जी ने इस सदन में कहा था कि हमारे विचार अलग हो सकते हैं, हमारी नीतियां अलग हो सकती हैं, लेकिन जब राष्ट्र निर्माण की बात हो, तब हम सबको एक साथ मिलकर ही काम करना होगा। आइए, हम सब कदम से कदम मिलाकर चलें। ... (व्यवधान) और भारत का निर्माण करें। हर भारतीय तिरंगे झंडे के नीचे सकारात्मक वातावरण में अपने सपनों का विकसित भारत बनाने में अपना योगदान दे। मैं इस वित्त विधेयक, 2026 का पूर्ण रूप से समर्थन करता हूं। जय हिन्द।

श्री रामप्रीत मंडल (झंझारपुर) : आदरणीय सभापति महोदय, आपने मुझे माननीय वित्त मंत्री श्रीमती निर्मला सीतारमण जी के द्वारा प्रस्तुत किए गए वित्त विधेयक, 2026 पर इस सदन में हो रही चर्चा में भाग लेने का अवसर दिया है, उसके लिए मैं आपको बहुत-बहुत धन्यवाद देता हूं। मैं इस विधेयक के समर्थन में कुछ बातें कहना चाहता हूं।

महोदय, मैं मेरे राज्य बिहार के कुछ मुख्य बिंदुओं के बारे में बोलना चाहता हूं। बिहार देश का सबसे पिछड़ा हुआ राज्य है। यह अभी हाल ही में नीति आयोग की रिपोर्ट में दर्शाया गया है। बिहार में कोई उद्योग-धंधा नहीं है। वहां की अर्थव्यवस्था कृषि पर आधारित है। वहां के युवा रोजगार की तलाश में पलायन करने के लिए मजबूर हैं। स्थानीय स्तर पर कोई रोजगार नहीं है। मनरेगा के माध्यम से मजदूर के लिए कुछ काम मिल रहा था, लेकिन अब वह भी सीमित हो चुका है। उनके समक्ष आर्थिक संकट पैदा हो गया है।

महोदय, मैं बहुत ही दुख के साथ कहना चाहता हूं कि बिहार में 12 मार्च से बेमौसम बारिश हो रही है, जिससे किसानों की मेहनत एक झटके में बर्बाद हो गई है। रबी सीजन की सभी फसलें खेतों में नष्ट हो गई हैं। मक्का, गेहूं, दलहन या सब्जियां हों, सब कुछ नष्ट हो गया है। बिहार की मशहूर लीची और आम की फसलें भी बर्बाद हो गई हैं। मैं इस विकट परिस्थिति में केन्द्र सरकार से हाथ जोड़कर विनती करता हूं कि बिहार के किसानों को अविलंब आर्थिक मुआवजा दिया जाए, ताकि उनको मदद मिल सके।

महोदय, माननीय वित्त मंत्री जी ने इस वर्ष कृषि क्षेत्र के लिए 1,30,561 करोड़ रुपये का

आवंटन किया है, जोकि पिछले वर्ष की तुलना में 6.1 प्रतिशत अधिक है। यह देश में कृषि के विकास के लिए काफी फायदेमंद होगा। माननीय वित्त मंत्री जी ने रेलवे के लिए करीब 3,02,000 करोड़ रुपये का आवंटन किया है। इसमें बिहार में रेल के विकास के लिए 10,379 करोड़ रुपये आवंटित हुए हैं। इससे बिहार में रेलवे के विकास को बढ़ावा मिलेगा। वैसे तो बिहार में करीब 100 प्रतिशत विद्युतीकरण का कार्य पूरा हो चुका है। वहां 98 रेलवे स्टेशन्स पर विकास की योजनाएं चल रही हैं। वहां वन्दे भारत ट्रेन चलाई जा रही है, किन्तु अभी भी बिहार के रेल यात्रियों की भीड़ को देखते हुए वहां के लिए अधिक रेलगाड़ियों की आवश्यकता है। इस पर विचार होना चाहिए।

माननीय महोदय, दिनांक 01.12.2024 को माननीय वित्त मंत्री जी ने मेरे संसदीय क्षेत्र झंझारपुर में प्रवास के दौरान महिलाओं एवं ग्रामीणों की परेशानी को देखते हुए ग्रामीण क्षेत्र में दो नेशनल बैंक स्थापित करने के लिए आश्वासन दिया था, परन्तु, यह प्रस्ताव अभी तक लंबित है। सदन के माध्यम से माननीय वित्त मंत्री जी से मेरा निवेदन है कि वे इस दिशा में आवश्यक पहल करने की कृपा करें।

आदरणीय महोदय, बिहार राज्य को पिछड़ेपन से उबारने के लिए बिहार में औद्योगीकरण की आवश्यकता पर मैं माननीय वित्त मंत्री जी का ध्यान आकर्षित करना चाहता हूं। आप नॉर्थ-ईस्ट, उत्तराखंड, हिमाचल प्रदेश और जम्मू एवं कश्मीर की तर्ज पर बिहार में उद्योगों की स्थापना के लिए वही छूट दीजिए, जो आपने वहां दी है। आप बिहार पर एक बार भरोसा कीजिए। बिहार जल्द ही देश के अग्रणी राज्यों में आ जाएगा। बिहार वैसे भी देश के केन्द्र में है। यह लैंड-लॉक राज्य है। बिहार में राजस्व के सीमित संसाधन हैं। बिहार को केन्द्र सरकार से विशेष मदद की अति आवश्यकता है। औद्योगीकरण से ही बिहार के युवाओं को रोजगार के अवसर प्रदान किए जा सकते हैं। बिहार के विकास से देश का विकास भी तेज गति से होगा और अधिक राजस्व की प्राप्ति होगी। ... (व्यवधान)

महोदय, मैं माननीय वित्त मंत्री जी और माननीय रेल मंत्री जी से यह आग्रह करना चाहता हूं कि वर्तमान में लौकहा बाजार से आनन्द विहार टर्मिनल के लिए गाड़ी संख्या 04013 एवं 04014 (लौकहा बाजार – आनंद विहार टर्मिनल स्पेशल ट्रेन) चल रही हैं, जिनका यात्री भार काफी अच्छा

है, लेकिन, स्पेशल ट्रेन के नियमित नहीं होने के कारण समुचित लाभ नहीं मिल पा रहा है। इसलिए गाड़ी संख्या 04013 एवं 04014 (लौकहा बाजार – आनंद विहार टर्मिनल स्पेशल ट्रेन) को तत्काल प्रभाव से नियमित किया जाए। गाड़ी संख्या 12435 एवं 12436 (आनंद विहार टर्मिनल – जयनगर गरीब रथ एक्सप्रेस) वर्तमान में सप्ताह में केवल दो दिन चलाई जा रही हैं। उन्हें प्रतिदिन चलाया जाए। झंझारपुर, घोघरडीहा एवं तमुरिया रेलवे स्टेशन पर जल जमाव की समस्या है। उसका भी निदान किया है। आपका बहुत-बहुत धन्यवाद। जय हिन्द, जय बिहार।

श्री पुष्पेंद्र सरोज (कौशाम्बी) : सभापति महोदय, आपका धन्यवाद कि आपने मुझे इस फाइनेंस बिल पर बोलने का मौका दिया। मैं अपनी वाणी की शुरुआत वर्ष 2019 से शुरू करना चाहता हूँ, जब गवर्नमेंट ने सबसे पहले कॉर्पोरेट टैक्स को 30 प्रतिशत से घटाकर 22 प्रतिशत कर दिया था। इससे बड़ी कम्पनियों को सालाना लगभग 1.5 लाख करोड़ रुपए का फायदा हो रहा है।

सभापति महोदय, मैं यह बताना चाहता हूँ कि गवर्नमेंट ने उस दौरान अपना कैपिटल एक्सपेंडीचर डबल कर दिया, लेकिन आज पैसा आम जनता से जीएसटी कलेक्शन और आम जनता के इनकम टैक्स से आ रहा है। आज 65 प्रतिशत कॉन्ट्रिब्यूशन जीएसटी और इनकम टैक्स से आता है और सिर्फ 28 प्रतिशत कॉर्पोरेशन से आता है। वर्ष 2015 में यही 62 प्रतिशत था। आज पूरे इनकम टैक्स का सिर्फ 28 प्रतिशत कॉर्पोरेशन दे रहा है। आज वेजेस में बढ़ोत्तरी ज़ीरो है, बजट पांच सालों में सबसे कम है और आम जनता पांच गुना ज्यादा पर्सनल लोन ले रही है। आज जनता सिर्फ अपने घर-बार को आगे बढ़ाने के लिए पैसा नहीं ले रही है, बल्कि जनता दो वक्त की रोटी खाने के लिए और बच्चों की पढ़ाई के लिए पर्सनल लोन ले रही है।

सभापति महोदय, मैं प्रधानमंत्री जी इस बात का स्वागत करता हूँ कि भ्रष्टाचार के खिलाफ कोई भी समझौता नहीं होगा। लेकिन, जहां हम मनरेगा की बात करें, तो उत्तर प्रदेश को मनरेगा के तहत कितना पैसा मिला, क्या सरकार यह स्पष्ट करेगी? 'जल जीवन मिशन' में इतना बड़ा जो घोटाला चल रहा है और उत्तर प्रदेश को कितना पैसा मिला, क्या सरकार यह स्पष्ट करेगी? 'नमामि गंगे' का हजारों-लाखों करोड़ रुपये का इतना बड़ा सपना दिखाया गया। उसमें क्या भ्रष्टाचार हुआ?

उत्तर प्रदेश को गंगा के लिए कितना पैसा मिला, क्या सरकार यह स्पष्ट करेगी?

महोदय, कॉर्पोरेट्स के 10 लाख करोड़ रुपये माफ कर दिए गए। देश सिर्फ भाषणों और असत्य वादों से नहीं चलता है। हमें इन्हें व्यवहार में लाना चाहिए और अपने आचरण में लाना चाहिए। तब जाकर यह देश आगे बढ़ सकता है।

महोदय, मैं यह कहना चाहता हूँ कि पिछले कई दशकों से हमसे आत्मनिर्भर भारत का जिक्र किया गया। लेकिन, जब भी वैश्विक संकट आता है, चाहे भारत की फर्टिलाइजर सप्लाई हो या पेट्रोल-डीजल के दाम हों, वे तुरंत प्रभावित हो जाते हैं। यह एक गंभीर सवाल खड़ा करता है कि जिस आत्मनिर्भर भारत का सपना दिखाया गया है, वह आखिर ग्राउंड पर कहां नज़र आता है? आज, जब अंतर्राष्ट्रीय युद्ध जैसे हालात बन गए हैं और एक बड़ा वैश्विक संकट हमारे सामने खड़ा है, उसका सीधा असर आम जनता, महिलाओं, नौजवानों और हमारे किसानों पर आ रहा है।

सर, मैं आपको एक उदाहरण देना चाहता हूँ। अभी भी इंडिया 85 परसेंट क्रूड ऑयल इम्पोर्ट करता है और 50 परसेंट नैचुरल गैस इम्पोर्ट करता है। यह सरकार महिलाओं को बहुत सपना दिखाती है। ये उज्ज्वला स्कीम की बात करते हैं। उज्ज्वला स्कीम में जो सिलेंडर्स बांटे गए, पहले तो महिलाएं महंगे दामों के कारण सिलेंडर्स भरवा भी नहीं पा रही थीं, इन्होंने सिलेंडर्स में भी चोरी कर ली। 14 किलो का सिलेंडर 10 किलो का कर दिया। आज उत्तर प्रदेश की वही महिलाएं एलपीजी को 'लापता गैस' के नाम से पुकार रही हैं।

सर, इंडिया 75 परसेंट इलेक्ट्रॉनिक कॉम्पोनेंट्स इम्पोर्ट करता है। ये पीएम-कुसुम और पीएम सूर्य घर योजना की बात करते हैं। 80 प्रतिशत सोलर सैल्स हम इम्पोर्ट करते हैं, मैक्सिमम चाइना से इम्पोर्ट करते हैं, लेकिन सरकार इसका कोई जवाब नहीं देती है।

सर, किसानों की बात होती है। हम 70 प्रतिशत तेल इम्पोर्ट करते हैं, अपने कन्जम्पशन की 20 प्रतिशत दाल हम इम्पोर्ट करते हैं और फॉस्फेट और पोटाश जैसे 90 परसेंट फर्टिलाइजर्स हम अभी भी इम्पोर्ट करते हैं। इंडिया और यूएस की जो नई डील हुई है, जिसमें हमने कमिट किया है कि हम लगभग 500 बिलियन का इम्पोर्ट करेंगे, उसमें कृषि संसाधन, जीएमओ जैसे खतरनाक बीज

और सस्ता कृषि उत्पाद जब इस देश में आ जाएगा, तो इस देश का किसान कहां जाएगा?

सर, मैं आश्चर्य करता हूं, कभी-कभार मुझे लगता है कि हम कहां बैठे हैं? मैं आता तो दिल्ली में हूं, लेकिन इस सदन में आकर मुझे लगता है कि हम वॉशिंगटन में बैठे हैं। इस सरकार के द्वारा जो नीतियां तय की जा रही हैं, आज उनको देखकर हमें लगता है कि इनकी नीतियां दिल्ली से नहीं, वॉशिंगटन से तय हो रही हैं। चाहे ऑयल पॉलिसी हो, चाहे डिफेंस परचेजेज़ हों, चाहे ट्रेड के डिस्सीजन्स हों, ये अमृतकाल का सपना तो दिखाते हैं, लेकिन यह असली अंधकाल है।

सर, बार-बार विपक्ष को यह गिनवाया जाता है कि हम सदन स्थगित करवा देते हैं। बार-बार यह बताया जाता है कि हर दिन सदन को चलाने का खर्चा नौ करोड़ रुपये है। लेकिन प्रधानमंत्री जी दस सालों में 100 से ज्यादा विदेशी दौरे और 750 करोड़ रुपये से ज्यादा जनता का पैसा खर्च करके आ गए, लेकिन उन पर कोई सवाल नहीं उठता है।

सर, आज इंडिया की फॉरेन पॉलिसी कहां है?

माननीय सभापति : अब आप अपनी बात समाप्त कीजिए।

... (व्यवधान)

श्री पुष्पेंद्र सरोज : सर, मुझे बस दो मिनट का समय और दे दीजिए। मैं पूरी रात लिखकर आया हूं। मैं फॉरेन पॉलिसी पर इंग्लिश में बोलना चाहता हूं।

India's foreign policy was once globally respected for its balanced, strategic autonomy rooted in the principle of non-alignment and we were respected. Historically, India has maintained strong and independent ties with both Iran and Russia. With Iran, we had good energy security and regional connectivity relations. With Russia, our ties date back to 1947.

सर, आज यह हो गया है कि we have cut out natural ties. Where do we stand with our border countries? I would like to state that today there is a visible shift away from the balanced approach. Ties with key partners like Iran and Russia

are continuing but are very much under strain. Today, India's neighbourhood policy is completely in tatters; relationships with Bangladesh have become tense; Sri Lanka sees growing competition; Myanmar remains unstable; relations with Pakistan were never there; and with China, we still have economic and border tensions rising.

HON. CHAIRPERSON: Please conclude.

SHRI PUSHPENDRA SAROJ : When neighbourhood relations weaken, the cost of diplomatic concerns falls on trade, security spending and economic pressure increases on the citizens of this country.

सर, सच तो यह है कि हमारी फॉरेन पॉलिसी आज कोलैप्स हो चुकी है। पीएम ज्यादा ट्रैवल तो कर रहे हैं, लेकिन ग्लोबल स्टेज पर हमारी कोई नीति ही नहीं है।

सर, एक बहुत बड़ा वहम इस देश में फैला हुआ है कि हमारी सरकार यूएस पर डिपेंडेंट हो गई है।

सर, मैं इस सदन के माध्यम से बोलना चाहता हूं कि हमारी सरकार यूएस पर डिपेंडेंट नहीं हो गई है, हमारी सरकार यूएस के प्रति कंप्लीटली सरेंडर हो गई है। ... (व्यवधान)

HON. CHAIRPERSON: Mr. Vamsi, I am calling your name. Please start.

... (*Interruptions*)

श्री पुष्पेंद्र सरोज : सर, प्लीज़, मुझे बस एक मिनट का समय और दे दीजिए।

माननीय सभापति : ठीक है, आप कन्क्लूड कीजिए।

... (व्यवधान)

श्री पुष्पेंद्र सरोज : सर, आज हमारे देश में तीन बड़े पलायन चल रहे हैं। मस्तिष्क पलायन - ब्रेन ड्रेन, कौशल पलायन - स्किल ड्रेन, धन पलायन - वैल्थ ड्रेन। ब्रेन ड्रेन में आज नौजवान पिछले दस सालों में दो गुना नौकरी ढूँढने के लिए बाहर चला गया है। आज हमारे 80 प्रतिशत इंजीनियरिंग

ग्रेजुएट, 50 प्रतिशत एम्बीए ग्रेजुएट इंडिया में जॉब ही नहीं ढूँढ पा रहे हैं। इस देश के 13 हजार करोड़पति इंडिया को छोड़कर जा चुके हैं। ... (व्यवधान)

SHRI VAMSI KRISHNA GADDAM (PEDDAPALLE): Sir, I would like to thank you for giving me this opportunity to speak on the Finance Bill.

Sir, first of all, I would like to draw your attention to the State of Telangana. We contribute a substantial amount in taxes to the Centre; however, for every rupee we contribute, the State receives barely 30 paise in return.

*Sir when it comes to peddapalli, in my constituency we have NTPC, RFCL and Singareni. We contribute to the central government between ₹25,000 crores and ₹30,000 crores. But we get 100 crores to 250 crores, like peanuts in return from the central government - this is gross injustice. We requested an agriculture University in our state. We also requested a Mining University. As we have many employees working in Singareni collaries we also requested for one ESIC hospital. Not even a single proposal was approved, nor a single penny was released for setting up any of these institutions. There is a demand to enhance pension for Singareni workers to rupees ₹10,000 per month, many representations in this regard have been sent to the central government but no action has been taken till date. On the other hand this government is providing lakhs of crores of relief to those who are sitting in foreign countries in the name of tax holidays and data centres. We made a request to set up a semiconductor facility with an investment of ₹1000 crores in my constituency which would have

*..... * English translation of this part of Speech was originally delivered in Telugu.

created thousands of jobs for the local youth, but in the last minute that project was shifted to Andhra Pradesh. This is injustice to our people and we would take up legal battle against the government. We have Koti Lingala temple in Dharmapuri which is visited by thousands of devotees from all over the country, this is a centre for tourism and culture. We have Ramagiri fort in Manthini and Buddha pilgrim centre in Peddapalli we requested funds to develop these sites under tourism and cultural development, but till date not even a single rupee was released by the government.*.

Sir, the Government is by the people, of the people, for the people, but this Government is taking decisions against the people of our country and against the poor of our country.

There used to be a scheme which guaranteed 100 days of work to the poor people of our country with ₹200 as wages per day. That was a right for these poor people but for the last 10 years this government has spent ₹7 Lakh crores on this scheme, but wages were fixed at ₹200 only. This appears to be a big scam. The BJP government has deprived poor people of their livelihood. On the other hand it provided huge relief of thousands of crores in the form of tax concessions to the industrialists like Adanis and Ambanis. It also provided tax relief to foreign companies which were setting up data centres in our country. But they did not extend any financial help to the poor people of our country, instead they cancelled existing welfare schemes.

--- English translation of this part of the Speech originally delivered in Telugu.

13.00 hrs

So, it is clear that there is money for the rich but there is no money for the poor in this country because of the tax concessions that this Government has given to the corporate companies.

Another important issue is if you take a look at retrospective tax amendments, it is on record that the BJP has said that they will not take retrospective tax decisions. But according to Section 148, which was amended in 2021-22, the power given to the AO was ceased. That means that you could do faceless assessment for your tax notices. But unfortunately, because of the AO's power, which was withdrawn, all the AOs across the country filed approximately more than 20 lakh invalid tax notices and all these cases were struck down in the High Court and they were taken to the Supreme Court, but the Assessment Officers have defied the law of faceless assessments, and have filed cases to harass the *Aam Aadmi*, and the common man is now fighting against these. And now, again, you are bringing a retrospective amendment saying that it may be faceless assessment or the Assessment Officers can do the assessments and this is completely against the common man of our country.

Sir, in the reality, if you take a look at imports -- Atmanirbhar is only a big marketing tag line -- the imports have gone up only from China. The imports have gone up from 60 billion dollars to 120 billion dollars.

Sir, I would like to bring your attention to one thing. This Government is

--- English translation of this part of the Speech originally delivered in Telugu.

Kisan Virodhi. When we ask for urea; when we ask for investments for upgrading of Ramagundam fertilizers; when I asked for changing the Head Office to *how can you run a fertilizer factory in Ramagundam from Delhi? Due to this mismanagement we are getting 9 lakh metric tonnes as an output instead of 12 lakh metric tonnes. Our representations to improve the situation has been rejected by the government. It is also proved that this government is anti dalit.*.

Sir, I am a modern-day *Dalit*. I am educated. I am aware. And I see injustice and discrimination against my brothers and sisters, and the numbers are a clear proof. A *Dalit* entrepreneur, today, is not having any access to the network and to the funds that are available in this country. There are one lakh start-ups in this country. But how many *Dalit* founders are there and how many networks are backing these *Dalits*?

HON. CHAIRPERSON: Please conclude.

Hon. Shri Sunil Dattatrey Tatkare ji.

SHRI VAMSI KRISHNA GADDAM : Sir, I would like to end my note and would like to ask for tax reliefs for *Dalit* founders. There should be *Dalit* employee-linked incentives. If the corporates employ more *Dalits*, then, they should be given some incentives. And there should be capital access to *Dalits* to improve and push them forward. Thank you once again. Jai Hind. Jai Bhim.

****SHRI SUNIL DATTATREY TATKARE (RAIGAD):** Sir, I express my gratitude for the opportunity you have given me to speak on the Finance Bill, 2026. Given

--- English translation of this part of the Speech originally delivered in Telugu.

** English translation of the speech originally delivered in Marathi.

the manner in which conflicts are unfolding across the globe, it appears as though we are on the verge of a Third World War. I wish to express my deep sense of indebtedness to the Prime Minister of this glorious nation—India—Shri Narendra Modi. Through a comprehensive statement delivered in the Lok Sabha, Prime Minister Narendra Modi Ji provided a detailed overview of the prevailing situation both within the country and globally, while also highlighting the diplomatic engagements undertaken with various Gulf nations. While delivering this statement, he expressed his deep concern for the welfare of farmers. Noting that the monsoon season is fast approaching, he specifically addressed critical issues such as the supply of fertilizers and seeds.

I wish to express my gratitude, on behalf of the entire farming community, for the decisive and precautionary measures the Central Government has undertaken in these vital areas—covering everything from seeds and fertilizers to urea. Furthermore, addressing concerns regarding fuel supplies, the plight of home-makers, potential gas shortages, and the risk of industrial shutdowns, he has initiated measures to boost hydropower generation. In the midst of such challenging circumstances, Modi Ji is demonstrating exemplary leadership—firm, resolute, and effective. A significant number of Indian citizens reside in the Gulf nations; indeed, many individuals from my own Lok Sabha constituency—including Muslim brethren and citizens of other faiths—had found themselves stranded there. The Prime Minister has made concerted efforts to repatriate these citizens to India and to facilitate the creation of employment opportunities for them upon their return. For these efforts, I express my sincere gratitude to

both the Prime Minister and the Minister of External Affairs.

My Lok Sabha constituency is a major hub for the production of cashews and mangoes, with these commodities being exported on a large scale; indeed, the 'Hapus' (Alphonso) mango from the Konkan region enjoys worldwide renown. At this critical juncture, with nearly 90 per cent of the crop currently at risk, a meeting was convened comprising all legislators from the Konkan region, held under the leadership of the state Chief Minister, Shri Fadnavis, and Deputy Chief Minister, Smt. Sunetra Pawar. The State Legislative Assembly session is scheduled to conclude tomorrow, at which point a final decision will be taken regarding the nature and extent of the relief assistance to be provided by the state government. I appeal to the central government to take note of the significant financial losses currently being incurred regarding the foreign exchange earnings generated by exports from the Konkan region. At this critical juncture, while the state government is extending assistance to the producers of cashews, mangoes, coconuts, and areca nuts in Konkan, the central government should also step forward to provide support. Leaders from Bihar are present here today; I request them to advocate for Central Government assistance for Konkan, thereby providing much-needed relief to the farmers.

The "Konkan Railway"—a vital lifeline for my Konkan region—holds the distinction of being the first-ever corporation of its kind in history, established as such because its route traverses four different states. However, when one examines the revenue generated by the Konkan Railway and the profits derived therefrom, it becomes evident that it ought to be integrated into the broader

framework of Indian Railways. The Railway Minister had previously given assurances regarding this matter; yet, certain states are still not receiving the necessary support - a situation to which we must pay immediate attention. The Konkan Railway should be formally merged with Indian Railways, and its tracks should undergo doubling and electrification to provide a significant boost to tourism in the Konkan region. Since the railway network extends to neighbouring states such as Goa, Karnataka, and Kerala, such measures would yield immense benefits for the residents of Konkan.

We owe our presence here today to the parliamentary democratic system and the constitutional framework bestowed upon this nation by the architect of the Indian Constitution, Dr. Babasaheb Ambedkar. This year marks the centenary of the historic event that took place on March 20, 1927—when the Manusmriti was symbolically cast aside at the 'Chavdar Tale' (Chavdar Lake) in the Mahad taluka of Raigad district. The founder of Hindavi Swarajya (Self-Rule), the Honorable Chhatrapati Shivaji Maharaj, constructed the magnificent Raigad Fort. To commemorate this centenary year, I request the Government of India to allocate a special fund of Rs.300 crore for the developmental works in this region.

Furthermore, in my capacity as a Member of Parliament (Lok Sabha), I earnestly request Prime Minister Narendra Modi to grace the upcoming centenary celebrations. As March 20, 2027, will mark the completion of 100 years since this historic event, I humbly request that both you, Prime Minister, and the Honorable Home Minister, Shri Amit Shah, attend this commemorative

festival. It is a deep wound, a source of profound pain: we have lost our leader, Ajit Pawar. It is not merely Maharashtra, but the entire nation that has lost a leader. The recent spate of aircraft accidents is truly unfortunate. To ensure that this specific accident is thoroughly investigated, a delegation led by Deputy Chief Minister Sunetra Pawar has submitted a memorandum to the Chief Minister, requesting that the inquiry be conducted by the CBI. Furthermore, I have also appealed to the Home Minister, and—speaking as the President of the Nationalist Congress Party(NCP), as a colleague, and as a citizen of Maharashtra—I earnestly request that whatever findings emerge from the investigation into Ajit Pawar's accident be made known not only to the people of the state but also to the entire nation. Thank you for granting me this opportunity to speak. Jai Hind! Jai Maharashtra! Jai Bhim!

श्री राव राजेन्द्र सिंह (जयपुर ग्रामीण) : सभापति महोदय, अभिव्यक्ति की इस श्रृंखला में वित्त विधेयक पर आपने मुझे अपने विचार प्रकट करने का अवसर दिया, उसके लिए मैं आपको धन्यवाद देता हूँ। मैं सदन का भी आभारी हूँ और सरकार का भी आभारी हूँ।

श्रीमान, यह सारा विधेयक, जिसे हम वित्त अभिलेखों के माध्यम से जानते हैं, इसका मूल स्वरूप धन का व्यय राष्ट्र के हित में किस प्रकार हो रहा है और इस राष्ट्र की जनता अपने परिश्रम से प्राप्त उस धन को राजकोष में जब नियमों के आधार पर राष्ट्र हित के लिए समर्पित करती है, तो सदन से यह अपेक्षा करती है और सदन के सदस्यों से यह अपेक्षा करती है कि क्या उस धन का सदुपयोग हो रहा है या नहीं। जो कर की प्रणाली है, उसके आधार पर जो उनको अपनी पराश्रित में से उसका अंश राष्ट्र के प्रति वह समर्पित करता है, उसका उपयोग नीतिगत नियम और संवैधानिक चरित्र के व्यवस्थित चित्रण के स्वरूप में निवेश हुआ है या नहीं।

सभापति महोदय, इतनी चर्चा के उपरांत एक बार इस बात का विचार अवश्य करना चाहिए

कि क्या आज सदन जिस वित्त विधेयक पर चर्चा कर रहा है क्या पिछला एक साल और जो वर्तमान स्थिति है, क्या वह राष्ट्र के लिए सामान्य स्थिति थी? वैश्विक पटल पर जिस प्रकार की घटनाएं घटीं, पिछला जब बजट आया था, तो कोई अनुमान नहीं लगा पा रहा था। हमें इस बात का भी आभास नहीं था, जिस वक्त पिछले साल फरवरी में हम बजट अपना पेश कर रहे थे कि हमारा पड़ोसी देश आतंकवादी गतिविधियों के माध्यम से हमारे देश पर इस प्रकार का आघात करेगा। चाहे एक घंटे का युद्ध हो या तीन दिन का युद्ध हो, वह उस सारे धन संपदा के निवेश को एक पृथक स्वरूप में खर्च करवाता है। अगर आप बारह महीने का पूरा का पूरा इन अभिलेखों का सार देखें, तो ऑपरेशन सिंदूर कभी किसी सरकार को पहले से पूर्वानुमान नहीं होता कि इस प्रकार की गति होगी। उसने भी व्यय और खर्चा करवाया है और सुदृढ़ता से इस राष्ट्र के हित को सुरक्षित रखने के लिए प्रधान मंत्री नरेंद्र मोदी जी ने और उनकी सरकार ने यह सुनिश्चित किया कि आतंकवाद और आतंकवादी गतिविधियों वाला देश जड़-मूल तरीके से उन सारी गतिविधियों को ध्वस्त करे। आज हम इस बात का साधुवाद देते हैं।

आदरणीय सभापति महोदय, वैश्विक पटल पर जिस प्रकार का देशों के भीतर और उनके नेताओं के नेतृत्व में, जिसको हम कहते हैं कि एक रूल ऑफ लॉ था, एक विजडम और विवेक के आधार पर उन राष्ट्रों के अध्यक्ष निर्णय लेते थे। अब रूल ऑफ ऑर्डर किसी प्रकार का नहीं रहा। विजडम को एक तरफ रख दिया गया है और एक्सेंट्रिक एटीट्यूड पर आधारित निर्णय हो रहे हैं। मैं वित्त के उन अभिलेखों के माध्यम से वहां तक आपको सीमित रखूंगा कि जहाँ राष्ट्र की संपदा का निवेश और संपदा का खर्चा इस राष्ट्र हित में हुआ है, क्योंकि यह जानना हम सबको है कि आखिर पिछले एक वर्ष में किस प्रकार के वित्त अनुशासन को ध्यान में रखकर इस कठिन एक वर्ष में इस सरकार ने अपने कर्तव्य को निष्ठापूर्वक निर्वाह किया है और राष्ट्र को गौरवान्वित किया है।

सभापति महोदय, पक्ष हो या प्रतिपक्ष हो, सार इस बात का होना चाहिए कि जिस सांख्यिकी आंकड़े के माध्यम से आप अपनी बात को प्रस्तुत करने का परिश्रम करते हैं, आखिर वे सांख्यिकी आंकड़े बता क्या रहे हैं। क्या हम इस बात को नजरअंदाज कर दें कि इंटरनेशनल मॉनिटरी फंड पूरे

संसार की आर्थिक ग्लोबल रेट को 3.3 प्रतिशत से प्रोजेक्ट कर रहा है। वहां हमारे भारत की अर्थव्यवस्था उससे दो गुनी ज्यादा गति से राष्ट्र को विकसित कर रही है। क्या इस आंकड़ा में कहीं कोई राजनीति है? यह हमारा आंकड़ा नहीं है। अंतरराष्ट्रीय स्तर की वित्त संस्थाएं यह कहती हैं।

सभापति महोदय, यह बात सही है की हार्वर्ड और ऑक्सफोर्ड से पढ़कर इकोनॉमिक्स की थ्योरी पर जो विचार करते हैं और उनके माध्यम से उनके आधार पर एडम स्मिथ से ली हुई वे सारी परिभाषाओं के आधार पर विश्लेषण करते हैं। मैं आपसे यह पूछना चाहता हूं। अनेक अर्थशास्त्रियों की थ्योरीज को भारत के नागरिक और भारतीय सभ्यता-संस्कृति ने नकारा घोषित कर दिया है।

HON. CHAIRPERSON: Hon. Member, kindly conclude now.

SHRI RAO RAJENDRA SINGH : Sir, please give me two more minutes. I, probably, have not even reached the part of the Budget. I was told that आप मुझे पांच मिनट समय देंगे तो मैं अपनी भूमिका नहीं बताता, सीधा फाइनेंस बिल पर आ जाता हूं। अगर आप कन्क्लूड कराना चाहते हैं तो मैं कन्क्लूड कर दूंगा। I do not cross limits. मुझे आप इतना बता दीजिए।

HON. CHAIRPERSON: Please go ahead. You have one-and-a-half minutes.

श्री राव राजेन्द्र सिंह : महोदय, हमारा जो व्यय हुआ है, मैं उसके बारे में कहना चाहता हूं। अगर हम इस पूरी अर्थव्यवस्था में पूरी शताब्दी के 25 साल ले लें, तो विदेशी निवेश 1.3 ट्रिलियन डॉलर भारत में आया है। अगर 1.3 ट्रिलियन डॉलर को विभाजित करें तो इसका 70 फीसदी, 743 बिलियन डॉलर्स का निवेश सिर्फ वर्ष 2014 से वर्ष 2025 के बीच आया है। आप कह दीजिए कि यह भी गलत है। यह भी भारतीय जनता पार्टी ने अपने स्तर पर आंकड़ा पेश किया है।

मैं आपसे एक बात निवेदन करना चाहता हूं कि इफेक्ट कैपिटल एक्सपेंडिचर वर्ष 2025-26 में 14,01,006 करोड़ रुपये था। यह 22 प्रतिशत बढ़कर 17,14,523 करोड़ रुपये पर आया। Capital expenditure is a very important part of it. Even a normal person understands it. आपका राजस्व घाटा वर्ष 2025-26 में 2,18,613 करोड़ रुपये था। इस बजट

में यह अनुमान लगाया जा रहा है। आपने इसको घटकर 99,642 करोड़ रुपये कर दिया है। We have reduced it to 0.3 per cent of the GDP. मैं एक्सटर्नल डेट्स के बारे में कहना चाहता हूँ।

HON. CHAIRPERSON: Thank you. Please conclude now. I have given you two minutes extra.

SHRI RAO RAJENDRA SINGH : If you talk about external debts, it stood at Rs. 47,271 crore, we have brought it down to Rs. 15,000. Is it one-third reduction or not? Yet, people say that we have not not been to reduce it.

आप जल्दी कन्क्लूड करवा रहे हैं तो मैं दो चीजें आपके ध्यान में लाना चाहता हूँ। इस बजट में अपने सिक्योरिटी ट्रेडिंग टैक्स लगाया है। सिक्योरिटी ट्रेडिंग टैक्स 0.15 प्रतिशत हैं। मेरे हिसाब से अगर आप डेरिवेटिव्स मार्केट को ढंग से देखेंगे, फ्यूचर और ऑप्शंस के माध्यम से जिस प्रकार की गतिविधि हो रही है, तो वह सामान्य व्यक्ति को ऐप्स और डिजिटल प्लेटफॉर्म के माध्यम से कर्जदार बनाया जा रहा है। आपको पुनर्विचार करना पड़ेगा। डेरिवेटिव्स मार्केट गैम्बलिंग का गेम हो गया है। इसके आधार पर एक साधारण निवेश करने वाला व्यक्ति रोज लाख रुपये खो रहा है। वे एक एक लाख करोड़ रुपये का घाटा कर चुके हैं।

मैं इसी बात को कहते हुए रामधारी सिंह दिनकर की कविता की एक पंक्ति सुना देता हूँ, सभी माननीय सदस्यों ने कही है जो वह आज प्रसांगिक है।

“जब विपत्ति आती है कायर को ही दहलाती है,
साहसी, सूरमा नहीं विचलित होते,
एक क्षण भी धीरज नहीं खोते,
विघ्नों को गले लगाते हैं और कांटों में राह बनाते हैं।”

आज की परिदृश्य में यही इसका सार है। धन्यवाद।

डॉ. नामदेव किरसान (गड़चिरोली-चिमुर) : Thank you for giving me this opportunity. I am also thankful to my party leadership. आज हम फाइनेंस बिल के ऊपर चर्चा कर रहे हैं। फाइनेंस बिल में इस देश की अर्थव्यवस्था वर्षों से दिखायी दे रही है, हमारे ग्रामीण क्षेत्र के लोगों ने हमको चुन कर भेजते हैं, हमें उनकी अपेक्षाओं पर खरा उतरनी चाहिए।

इस देश की सम्पत्ति का वितरण 1 परसेंट आबादी के पास 40 प्रतिशत सम्पत्ति है, 50 प्रतिशत सबसे निचले तबके और गरीब से गरीब लोगों के पास 3 से 6 प्रतिशत सम्पत्ति है। यह असमानता बढ़ती जा रही है। इस असमानता को कम करने के लिए इस विधेयक में कोई प्रावधान दिखायी नहीं देता है। 10 प्रतिशत पूंजीपतियों के पास इस देश की 70 प्रतिशत सम्पत्ति है। इस असमानता को कम करने के लिए इस बिल में प्रावधान होने चाहिए। जीडीपी की गणना हमारे देश में होती है, उसे इंटरनेशनल मोनिटरिंग फंड ने सी ग्रेड दिया है। जीडीपी अरबपति लोगों से तय होती है। जब 2024 से 2026 तक जीडीपी 6 से 7 प्रतिशत हुई, कैसे हुई, यह इसलिए हुई कि अरबपतियों की संख्या पहले 102 थी, वह अब 167 हो गई। इसका हिस्सा गरीब तबके को मिलना चाहिए, वह नहीं मिलता है।

जीएसटी कर वसूलने का तरीका प्रतिगामी है। 50 प्रतिशत गरीब और निचले तबके की आबादी से 64 परसेंट जीएसटी वसूल की जाती है। 10 परसेंट अमीरों से हम सिर्फ 4 प्रतिशत जीएसटी वसूल करते हैं। इस प्रतिगामी कर प्रणाली में बदलाव होना चाहिए, यह बार-बार कहा जाता है कि पिछले 70 सालों में कुछ नहीं हुआ।

महोदय, बाप-दादा ने जो कमाई करके सम्पत्ति जमायी है, अगर बेटे उसको बेच-बेच कर खा रहे हैं, उसके बावजूद भी बोल रहे हैं कि उन्होंने हमारे लिए कुछ नहीं किया। विनिवेश का सिस्टम अभी भी चालू है। इस साल का डिसइनवेस्टमेंट का टारगेट 80 हजार करोड़ रुपये है। इसके पहले जो लक्ष्य रखा था, वह पूरा नहीं हुआ। फिर से 80 हजार करोड़ रुपये का टारगेट रखा गया है। सरकारी सम्पत्तियों को बेचने का काम सरकार को बंद कर देना चाहिए। देश में बढ़ती हुई महंगाई और बेरोजगारी पर इस बिल में कोई भी योजना दिखायी नहीं देती है। आपको पता है कि किसानों

को फसल उगाने में जो खर्च आता है, उसमें बढ़ोत्तरी हुई, लेकिन उनका जो न्यूनतम समर्थन मूल्य है, उसमें बढ़ोत्तरी नहीं हुई है। महाराष्ट्र के विदर्भ में 4 जिलों में धान उगाया जाता है। गढ़चिरौली, गोंडिया, भंडारा, चंद्रपुर व नागपुर के कुछ क्षेत्रों में धान की फसल होती है। धान, जो खरीफ की फसल है, जिसकी खरीद सरकार ने न्यूनतम समर्थन मूल्य पर की है, उसका पूरा भुगतान अभी तक नहीं किया है। किसानों की लोन पे करने की अंतिम तिथि 21 मार्च है, वे लोन कैसे पे करेंगे? अतः किसानों को उनकी बकाया धनराशि मिलनी चाहिए। अभी भी कुछ धान बचा हुआ है, जो सरकार ने परचेज नहीं किया है। धन्यवाद।

एडवोकेट प्रिया सरोज (मछलीशहर) : माननीय सभापति महोदय, आज फाइनेंस बिल 2026-27 पर आपने मुझे बोलने का अवसर दिया, इसके लिए मैं आपको धन्यवाद देती हूँ। इस देश में करोड़ों युवा हैं, जिन्होंने सपना देखा था अच्छे दिनों का, रोज़गार का, सस्ती पढ़ाई का, सस्ती दवाई का, लेकिन इस बजट को देखकर लगता है कि सरकार का सपना कुछ और ही है। सरकार कह रही है कि 44 लाख करोड़ रुपये का टैक्स रेवेन्यू होगा। देश का कुल कर्ज़ आज भी जीडीपी का करीब 55 प्रतिशत है। इस कर्ज़ का ब्याज अकेले पूरे बजट का 26 प्रतिशत खा जाता है। यानी हर 100 रुपये में से 26 रुपये तो सिर्फ पुराने कर्ज़ का ब्याज चुकाने में चले जाते हैं। सरकार ने इन 12 सालों में देश पर कर्ज़ का बोझ इतना बढ़ा दिया है कि जो पैसा गरीब के घर, किसान के खेत, बच्चे की पढ़ाई और मज़दूर की तनख्वाह पर लगना चाहिए था, वह पहले का उधार चुकाने में चला जाता है। यह अमृत-काल कम और कर्ज़-काल ज़्यादा लगता है। कागज़ों पर बजट बहुत बड़ा लगता है, लेकिन जनता के लिए जगह बहुत छोटी है। ऊपर से बजट चमक रहा है, नीचे से घर का बटुआ फट रहा है। कागज़ों में तो सरप्लस लिखते हैं, लेकिन ज़िंदगी तो ईएमआई भरते-भरते कट रही है। कर्ज़ बढ़ता जा रहा है, बचत पीछे छूट रही है, कर्ज़ तो एसेट्स से भी तेज़ भाग रहा है, आम हिंदुस्तानी का भविष्य गिरवी है। यह कैसा अमृत-काल है, जहाँ आम हिंदुस्तानी का भविष्य गिरवी रखा जा रहा है?

माननीय महोदय, वर्ष 2019 में इस सरकार ने बड़ी कंपनियों का कॉर्पोरेट टैक्स 30 प्रतिशत से घटाकर 22 प्रतिशत कर दिया। उनको हर साल 1.5 लाख करोड़ रुपये की राहत मिली। यह

पैसा मध्यम वर्ग की जेब से, किसान की जेब से, नौकरीपेशा की सैलरी से कहाँ से रिकवर किया जा रहा है? अब इनकम टैक्स, कॉर्पोरेट टैक्स से ज़्यादा हो गया है। यानी सैलरी पाने वाला आम इंसान, छोटा व्यापारी ज़्यादा टैक्स दे रहा है और बड़ी कंपनियाँ कम। थ्योरी यह थी कि कॉर्पोरेट्स को छूट दो, वे इनवेस्ट करेंगे, जॉब्स आएंगी। 12 साल हो गए, जॉब्स भी नहीं मिली, इनवेस्टमेंट भी नहीं हुआ, लेकिन कॉर्पोरेट का मुनाफ़ा ज़रूर बढ़ गया। आज भारत का आम परिवार घर बनाने के लिए नहीं, बच्चों की पढ़ाई के लिए नहीं, रोटी के लिए कर्ज़ ले रहा है, इलाज के लिए कर्ज़ ले रहा है, शादी के लिए कर्ज़ ले रहा है और जिंदगी जीने के लिए कर्ज़ ले रहा है। जब कोई परिवार रोटी के लिए कर्ज़ लेने पर मजबूर हो जाता है, तो इसे विकास नहीं, विफलता कहते हैं। मज़दूरी तो बढ़ी नहीं, लेकिन महंगाई बढ़ती रही और इसी कैची में आम परिवार कट रहा है। घरेलू बचत पाँच साल के सबसे निचले स्तर पर है। ये आंकड़े चीख-चीखकर बोल रहे हैं, लेकिन सरकार के कान बंद हैं, आँखें बंद हैं और मुँह यदि खुलता है, तो केवल 'विकसित भारत' बोलने के लिए खुलता है।

महोदय, मैं बताना चाहती हूँ कि जनता को करीब 14 प्रतिशत मेडिकल महंगाई सहनी पड़ती है, जो सरकारी चार्ट में नहीं दिखाई जाती है। करीब 12 प्रतिशत शिक्षा की महंगाई झेलनी पड़ती है, जो सरकारी आंकड़ों में शामिल नहीं की जाती है। कई परिवार आज अपनी पूरी कमाई का आधा हिस्सा सिर्फ एक बच्चे की पढ़ाई पर दे रहे हैं। एलपीजी की मार ने तो हर रसोई को छुआ है और छोटे ढाबे बंद हो रहे हैं, कर्मचारियों की छंटनी हो रही है। असली महंगाई वह है जो आम आदमी महसूस कराता है, जो किसी सरकारी रिपोर्ट में नहीं लिखी होती।

सभापति महोदय, उत्तर प्रदेश से सबसे ज़्यादा सांसद संसद में आते हैं, लेकिन वहाँ की प्रति कैपिटल इनकम आज भी राष्ट्रीय औसत से भी कम है। इतने सालों से डबल इंजन सरकार तो आपकी बनी हुई है, डबल इंजन तो आपने लगा दिया, लेकिन आम आदमी से भरी ट्रेन खींचने के लिए इंजन में दम ही नहीं है।

महोदय, मैं आपके माध्यम से सरकार से यह कहना चाहूँगी कि मिडिल ईस्ट की इस लड़ाई के दौरान अमेरिका ने कहा कि उन्होंने भारत को दूसरे देशों से तेल लेने के लिए अलाऊ किया। यह

अलाऊ सिर्फ एक शब्द नहीं है, यह हमारी संप्रभुता पर सवाल उठाता है। सबसे बड़ा सवाल यह है कि यह सरकार चुप क्यों रही? सरकार के ये लोग जो रोज बड़ी-बड़ी बातें करते हैं, वे आज किसी दूसरे देश की प्रेस कांफ्रेंस में अलाऊ जैसा शब्द सुनकर चुप बैठे हैं। वर्ष 1971 में इंदिरा गांधी जी ने प्रेसीडेंट निक्सन की धमकी को नकारा था। अटल जी ने पोखरण के जरिए दुनिया को जवाब दिया था। आज हम अलाऊ शब्द सुन रहे हैं और सरकार के किसी व्यक्ति की तरफ से इस पर कोई ट्वीट नहीं आया। मैं आपको यह कहना चाहती हूँ कि यह कैसी आत्मनिर्भर सरकार है, यह कैसा देश है, मगर अब मैं यह कहना चाहूँगी कि चिप भी विदेश की है, ए.आई. भी विदेश का है, तेल भी विदेश का है और ऊपर से इजाजत भी हमें अमेरिका दे। यह कैसा आत्मनिर्भर हम बन रहे हैं? वेवर लेकर भी खुद को ग्लोबल लीडर बताते हैं, यह सबसे बड़ी विडम्बना है। जब अपना फ्यूल भी दूसरे के लाइसेंस से मिले तो देश की संप्रभुता पर सीधा सवाल उठता है।

माननीय सभापति : कृपया अब आप समाप्त कीजिए।

एडवोकेट प्रिया सरोज : भाषणों में तो आत्मनिर्भर हैं, लेकिन ये लोग फैसलों पर किसी और के अलाऊ का इंतजार करते हैं। जी-20 देशों में हमारा फीमेल वर्ग पार्टिसिपेंट्स सबसे कम हैं। भारत में 20 से 29 साल की सिर्फ 18 परसेंट महिलाएं पेड जॉब में हैं।... (व्यवधान)

माननीय सभापति : कृपया समाप्त कीजिए।

एडवोकेट प्रिया सरोज : उत्तर प्रदेश में सिर्फ 9.8 परसेंट महिलाएं पेड जॉब में हैं। रूरल सिक्योरिटी पर खर्च नहीं है यानी उसकी सुरक्षा भी नहीं है और उसके लिए रोजगार भी नहीं है।... (व्यवधान)

माननीय सभापति : माननीय श्री गुरजीत सिंह औजला जी।

एडवोकेट प्रिया सरोज : ऊपर से नारी शक्ति का नारा थमा दिया जाता है। ... (व्यवधान) नारी शक्ति बैनर पर लिखने से नहीं होता है, नारी शक्ति बजट में दिखाने से होता है। ... (व्यवधान) मैं आपसे कहूँगी कि मुझे बोलने के लिए दो मिनट का समय और दे दीजिए। ... (व्यवधान)

माननीय सभापति : माननीय श्री गुरजीत सिंह औजला जी।

एडवोकेट प्रिया सरोज : महोदय, जीडीपी में मैन्युफैक्चरिंग का हिस्सा बढ़ने की जगह घट गया

है।... (व्यवधान) मान लीजिए जब हम सौ रुपये का फोन मेक इन इंडिया कहकर बेचते हैं और उसका 85 रुपये का सामान चाइना से आता है, तो इसे मैन्युफैक्चरिंग नहीं, इसे असेम्बलिंग कहते हैं।... (व्यवधान)

माननीय सभापति : माननीय श्री गुरजीत सिंह औजला जी । आप बोलिए ।

एडवोकेट प्रिया सरोज : असेम्बलिंग को मैन्युफैक्चरिंग का नाम देना ही डेटा ही हेराफेरी है।... (व्यवधान)

माननीय सभापति : मैडम, धन्यवाद ।

एडवोकेट प्रिया सरोज : सेमी कंडक्टर मिशन 1.0 आया, 2.0 आया, घोषणाएं आर्यीं, लेकिन आज भी हमारे स्मार्ट फोन की चिप विदेश से आती है ।... (व्यवधान)

माननीय सभापति : माननीय श्री गुरजीत सिंह औजला जी ।

... (व्यवधान)

श्री गुरजीत सिंह औजला (अमृतसर) : महोदय, आपका बहुत-बहुत शुक्रिया कि आपने मुझे बजट पर बोलने का मौका दिया ।... (व्यवधान)

महोदय, यह जादुई आंकड़े का बजट है । इसे पूरे देश को देखते हुए पिछले 12 साल हो गए हैं । जैसे एक जादूगर पहले खरगोश दिखाता है, फिर उस खरगोश का कबूतर बना देता है, उसके बाद वह कबूतर भी खत्म हो जाता है, फिर इधर-उधर देखता है, फिर रुपया देखता है, बाद में पता चलता है कि कुछ है ही नहीं । हमारी मंत्री महोदया जी ऐसे जादुई आंकड़े पेश करती हैं कि पूरे देश को लग रहा है कि देश चेंज हो रहा है और ऊपर से हमारे प्रधानमंत्री जी, जो पहले ऐसे विश्व गुरु हैं, जिनका चेला ही कोई नहीं है । ये ऐसे पहले विश्व गुरु हैं, जो खुद पूरे वर्ल्ड के चेले बने हुए हैं । अब अमेरिका डिसाइड करता है कि आप तेल कहां से लेंगे, आपकी लड़ाई कब बंद होगी । यूएस डील में क्या-क्या लिखा हुआ है, वह अमेरिका बताता है । अब हमें यह नहीं पता चल रहा है कि ये विश्व गुरु हैं या ये उनके चेले हैं । पहले तो यह डिसाइड कर दीजिए ।

महोदय, हम इस बजट का विरोध करते हैं, क्योंकि यह किसान के विरुद्ध है । इन्होंने वर्ष

2014 में कहा था कि किसान की आमदनी दोगुनी होगी। हम स्वामीनाथन रिपोर्ट को लागू करेंगे, एमएसपी लागू करेंगे, लेकिन कोई एमएसपी लागू नहीं हुई और कोई स्वामीनाथन रिपोर्ट लागू नहीं हुई। हमारा पंजाब, हमारा पूरा देश किसानों के ऊपर निर्भर है। जो ट्रैक्टर के पार्ट्स होते हैं, उनके ऊपर भी जीएसटी है। उनको महंगा तेल लेना पड़ता है। इतनी महंगाई के बावजूद किसान कैसे सर्वाइव करे, इसका अभी तक कोई मैकेनिज्म नहीं है। डाइवर्सिफिकेशन के लिए पंजाब के किसानों को इस बजट में कोई हल नहीं दिख रहा है। डाइवर्सिफिकेशन के ऊपर खासकर बार्डर एरियाज में इन्हें फोकस करना चाहिए, जहां पंजाब में हमारे इंटरनेशनल एयरपोर्ट्स भी हैं। अन्य जगहों पर भी हैं, वहां डाइवर्सिफिकेशन के लिए इन्हें बजट रखना चाहिए। मंत्री महोदया ने कोई भी बजट डाइवर्सिफिकेशन के लिए नहीं रखा है।

महोदय, सबसे बड़ी बात यह है कि वर्ष 2014 में कैश क्रेडिट लिमिट पंजाब के ऊपर 31 हजार करोड़ रुपये की थी। दुःख के साथ कहना पड़ रहा है कि इतना बड़ा मैकेनिज्म, इतनी बड़ी-बड़ी बातें हो रही हैं, लेकिन अभी तक यह नहीं पता चला है कि वह 31 हजार करोड़ रुपये गया कहाँ है। वह हमारे ऊपर कर्जा खड़ा कर दिया है। 20 साल तक हमारे बच्चे, हमारी जनरेशन उस कर्जे को उतारेगी। यह बड़े दुःख की बात है। मैं मंत्री महोदया जी को कहना चाहता हूँ कि आप बजट तो दे देते हो कि इस-इस बात के लिए बजट है, लेकिन बजट मिलता कब है, कब पूरा होता है, यह किसी को पता ही नहीं है। अब हमारे पंजाब में कर्जा इतना बढ़ चुका है, हम बार-बार कहते हैं कि कर्जा माफ कर दो। 250 लाख करोड़ रुपये का देश के ऊपर कर्जा खड़ा हो गया है। पूरे देश के पब्लिक सेक्टर बिक चुके हैं। किसान की हालत भी बुरी हो रही है, इंडस्ट्री की हालत भी बुरी हो रही है। करीब 12 करोड़ लोग देश छोड़कर बाहर जा चुके हैं। यह देश की हालत है।

सर, हमारे यहां इंडस्ट्री के लिए कोई सुविधा नहीं है। पंजाब के पड़ोसी स्टेट्स जैसे हिमाचल प्रदेश, जम्मू-कश्मीर को पैकेज मिले हुए हैं। जितने भी पहाड़ी स्टेट्स हैं, उनको पैकेज मिले हुए हैं, लेकिन हमारे लिए इंडस्ट्री का कोई भी पैकेज नहीं है। पंजाब अनाज पैदा करता है और देश की रक्षा के लिए पंजाब के फौजी सबसे आगे हैं, लेकिन जब पैकेज का समय आता है, तो वह पैकेज पड़ोसी

स्टेट्स को जाता है। इससे हमारी इंडस्ट्री का नुकसान होता है। हम चाहते हैं कि पंजाब के लिए अच्छा इंडस्ट्री पैकेज भी होना चाहिए।

सर, मैं स्पोर्ट्स बजट की बात करता हूँ। चीन का 27,741 करोड़ रुपये का बजट है। हम जिस चाइना से मुकाबला कर रहे हैं, उसका आपसे आठ गुना ज्यादा बजट है। अमेरिका एवं अन्य सभी विकसित देशों का हमारे से 10-15 गुना ज्यादा बजट है। हमारे प्लेयर्स उनका मुकाबला कैसे करेंगे? हम चाहते हैं कि बॉर्डर एरिया क्षेत्र अमृतसर में एक स्पोर्ट्स यूनिवर्सिटी होनी चाहिए। ओलंपिक्स में हमारे हॉकी के प्लेयर्स खेल रहे हैं। क्रिकेट में पंजाब के प्लेयर्स खेल रहे हैं, लेकिन हमारे लिए बजट में कोई जगह ही नहीं है।

सर, आप दूसरे स्टेट्स का कर्जा भी माफ करते हो, बजट में सपोर्ट भी करते हैं, लेकिन हमें कोई सपोर्ट नहीं मिल रहा है। इस बजट में दलित भाईचारे के लिए, मजदूर भाईचारे की रक्षा के लिए कोई प्रावधान नहीं किया गया है। हम पंजाब जैसे स्टेट के लिए डिमांड करते हैं, जहां दलित भाईचारा, मजदूर भाईचारा और गरीब लोग, जो गरीबी की रेखा से नीचे रह रहे हैं, उनके लिए सरकार को विशेष पैकेज देना चाहिए।

सर, एजुकेशन के लिए गरीब बच्चों के पास स्कूल नहीं हैं। बॉर्डर एरियाज़ में भी बच्चे रहते हैं। पूरा इंफ्रास्ट्रक्चर ध्वस्त हो चुका है। बीजेपी ने बहुत से स्कूलों को बंद कर दिया है। एजुकेशन के लिए बहुत कम बजट है। जब तक हम पढ़ेंगे-लिखेंगे नहीं, हम बच्चों को अच्छी एजुकेशन नहीं दे पाएंगे। हम तब तक तरक्की नहीं कर सकते। हम कहने को तो विश्वगुरु हो सकते हैं, लेकिन हमारे बच्चे किसी का मुकाबला नहीं कर पाएंगे। हमारे यहां प्राइमरी एजुकेशन, मिडिल एजुकेशन, हायर एजुकेशन आईसीएसई और सीबीएसई पब्लिक स्कूलों के स्तर की होनी चाहिए। जब वर्ष 2014 में कहते थे कि रुपया बहुत कमजोर है, रुपया और कमजोर हो रहा है। तब रुपये को वेंटीलेटर पर डाल दिया था, लेकिन अब जब 1 डॉलर 95 रुपये के करीब हो चुका है, अर्थव्यवस्था लड़खड़ा गई है। यह आईसीयू में चला गया है, लेकिन इस पर कोई बात ही नहीं करता है। इस बजट में भी इन्होंने कोई बात नहीं की।

इस समय पूरे विश्व में इंडिया के साथ कोई भी देश खड़ा नहीं है। आपने जो यूएस डील की है, उसने हमारे किसानों का भविष्य पूर्ण तौर पर खतरे में डाल दिया है। हमारे नौजवान, जिनको मेक इन इंडिया का लॉलीपॉप दिया था, वे इसका कैसे मुकाबला करेंगे? आप बिना टैरिफ के उनका सामान खरीद रहे हो और हमारा जो सामान बाहर जाएगा, उस पर टैरिफ लगा हुआ है। आप महंगा सामान, महंगा प्रोडक्शन कर रहे हो और हमारे नौजवानों को कह रहे हो कि मेक इन इंडिया करो और अमेरिका और दूसरे देशों के साथ मुकाबला करो।

सर, हम रूस और मित्र देशों से तेल खरीदते थे। हमारा पैसा, हमें खरीदना है, हमें ईरान पहले 60 दिन का क्रेडिट देता था। आपने जाकर वेनेजुएला से फैसला कर लिया। महंगे तेल का भाड़ा कौन देगा? क्या बीजेपी अपनी जेब से देगी? इससे हमारे लोगों पर महंगाई का बोझ पड़ेगा। जब एलपीजी की शॉर्टेज चल रही है, ये सब महंगे होंगे, तो महंगाई की मार पूरे देश पर पड़ेगी।

माननीय सभापति: आप कृपया कन्क्लूड कीजिए।

श्री गुरजीत सिंह औजला : सर, मैं कहना चाहता हूं कि पहले बजट में पंजाब में पोस्ट ग्रेजुएट इंस्टीट्यूट हॉर्टीकल्चर एंड चाइल्ड एजुकेशन सेंटर, अमृतसर में बन रहा था। उसके लिए फंड भी अलॉट हो गए थे। आज सात-आठ साल हो गए हैं, लेकिन वह बन नहीं पाया है। मैं कहना चाहता हूं कि जो फंड अलॉटमेंट होता है, उसके बाद उसका निरीक्षण कौन करता है? हम चाहते हैं कि उसे भी जल्दी से पूरा किया जाए। एक रेडियो टावर है, जिससे हमारा प्रचार पाकिस्तान तक जाता है। यहां का एक सभ्य चैनल है। हम चाहते हैं कि उस दूरदर्शन चैनल का टावर बड़ा बनाएं और उसे जल्दी से जल्दी पूरा करें।

सर, नेशनल हाईवे अथॉरिटी के प्रोजेक्ट्स पूरे पंजाब में रुके हुए हैं। यह वहां की सरकार की कमजोरी भी है और आपकी कमजोरी भी है। वहां पर नेशनल हाईवे अथॉरिटी के प्रोजेक्ट्स में बहुत बड़ा करप्शन हो रहा है।

माननीय सभापति : माननीय श्री जगदम्बिका पाल जी।

श्री गुरजीत सिंह औजला : सर, मेरी डिमांड है कि जल्दी से जल्दी प्रोजेक्ट्स को पूरा करें।

साहब, मुझे एक बात कहनी है, मुझे एक मिनट का समय दीजिए। 'विश्व गुरु' जी का जो संदेश है, वह मैं कहना चाहता हूँ। महंगाई से लड़ें लोग, चीन से लड़े सेना, पाकिस्तान से लड़े आर्मी नहीं, बल्कि मीडिया, जो रात में पाकिस्तान जीत जाता था और सुबह उसको वापस कर देता था, कोरोना से लड़े जनता, तो क्या बीजेपी सिर्फ चुनाव लड़े? 'विश्व गुरु' जी को कहना चाहते हैं कि देश की बुरी हालत है, देश की तरफ ध्यान दीजिए। इस समय पूरा देश चिंता में है। आगे जो महंगाई की मार पड़ने वाली है, उससे सारे नौजवान, गरीब वर्ग और पूरा देश चिंतित है।... (व्यवधान)

श्री जगदम्बिका पाल (डुमरियागंज) : अधिष्ठाता महोदय, मैं आपका अत्यंत आभारी हूँ कि आपने मुझे माननीय वित्त मंत्री जी के द्वारा सदन में प्रस्तुत फाइनेंस बिल के समर्थन में बोलने के लिए अवसर दिया है। सौभाग्य से, कांग्रेस के विद्वान साथी, जिन्होंने इसमें भाग भी लिया श्री मनीष तिवारी जी, वे बैठे हैं और जिन्होंने इसको इनिशिएट किया, वे अमर सिंह साहब भी यहां बैठे हैं। औजला साहब ने अभी इसमें भाग लिया।

इन लोगों ने लगातार यह बात उठायी कि पश्चिमी एशिया का जो संकट चल रहा है, तो इस समय इस फाइनेंस बिल पर चर्चा करने का महत्व क्या रह गया है। उन्होंने यह भी कहा कि जो इनकम टैक्स है, वह कॉर्पोरेट टैक्स से ज्यादा हो गया है। उन्होंने सबसे ज्यादा महत्व नॉमिनल जीडीपी को दिया, जिसका बजट पर असर पड़ता है।

महोदय, मैं आपके माध्यम से कहना चाहता हूँ कि फाइनेंस बिल में जो मेन रिफॉर्म्स प्रस्तावित हुआ है, उसमें सबसे पहला रिफॉर्म तो डेटा सेंटर क्लाउड है। अभी तक हम डिजिटल इंडिया की बात करते थे, लेकिन जिस तरह से इसे वित्त मंत्री जी ने प्रस्तुत किया है, यह डेटा सेंटर डिजिटल कैप है। आज पूरी दुनिया में चीन डेटा सेंटर में इन्वेस्ट कर रहा है, अमेरिका इन्वेस्ट कर रहा है, उससे मुझे लगता है कि आज दुनिया में भारत ही तीसरा देश है, जो विदेशी कंपनियों को भारत में डेटा सेंटर की वैश्विक सेवाओं के लिए आमंत्रित कर रहा है। भारत जो आज छूट दे रहा है, वह वर्ष 2047 तक 100 प्रतिशत की छूट देगा और भविष्य में अमेरिका और चीन के साथ केवल भारत ही वह देश होगा, जो इस डेटा सेंटर की प्रतिस्पर्धा में पूरी दुनिया के लोगों को आकर्षित करेगा। इससे चौथी क्रांति

होगी। अभी तक आईटी में हम जो पूरी दुनिया में प्रतिस्पर्धा में खड़े हैं, वह इसलिए भी है कि हमने समय रहते यह सब काम कर लिया है। हमारी यह क्रांति लाखों लोगों को नौकरी देगी। इसी तरह से, इन्होंने आईएफसी की बात कही।

अमर जी, आप सुन लीजिए। मैं पहले आपकी ही बात कह देता हूँ। आपने कहा कि पर्सनल इनकम टैक्स, कॉर्पोरेट टैक्स की तुलना में हमारे टैक्स रेवेन्यू में अधिक योगदान दे रहा है और इसलिए आम आदमी पर बोझ बढ़ रहा है। मैं आपके माध्यम से कहना चाहता हूँ कि अगर आप बजट को देखें, इस फाइनेंस बिल को देखें तो वित्तीय वर्ष 2014 में इनकम टैक्स रिटर्न भरने वालों की संख्या 3.05 करोड़ थी, वह आज बढ़ गयी है, क्योंकि मोदी जी ने लगातार यह कहा कि लोग इनकम टैक्स दें। इसलिए वह संख्या 3.05 करोड़ से बढ़ कर वित्तीय वर्ष 2024 में 6.97 करोड़ हो गयी है। जब ज्यादा लोग सिस्टम में शामिल होंगे तो अर्थव्यवस्था भी तेजी से संगठित होगी और इसी के कारण इतना टैक्स मिल रहा है।

वित्तीय वर्ष 2014 में कुल टैक्सपेयर्स और 'टैक्स डिडक्टेड एट सोर्स (टीडीएस)' की संख्या 5.38 करोड़ थी और आज नरेन्द्र मोदी जी की सरकार में टीडीसी पर कुल टैक्सपेयर्स की संख्या 5.38 करोड़ से बढ़कर वर्ष 2024 में 9.92 करोड़ हो गयी है। जब टैक्स बेस बढ़ा है और अब अधिक लोग औपचारिक रूप से अर्थव्यवस्था का हिस्सा बन रहे हैं, इसके लिए तो आपको बधाई देनी चाहिए। परन्तु, आप केवल कॉर्पोरेट हाउसेज इत्यादि की बात करके आलोचना कर रहे हैं। उसके बाद आप देखिए कि जो टैक्स डिडक्टेड एट सोर्स है, आपके जमाने में टीडीएस 2.5 लाख करोड़ रुपये था। वित्तीय वर्ष 2014-15 में जो 2.5 लाख करोड़ रुपये था, वह बढ़ कर आज नरेन्द्र मोदी जी के समय में 6.5 लाख करोड़ रुपये हो गया है। इसके लिए मैं वित्त मंत्री जी को बधाई दूंगा। टैक्स सिस्टम को ट्रांसपेरेंट किया गया। इसका योगदान वित्त मंत्री जी को जाता है। जिस तरीके से उन्होंने इसे सुव्यवस्थित किया, फेसलेस टैक्स सिस्टम शुरू किया गया, मैं इसके विस्तार में नहीं जाना चाहता हूँ। मैं केवल प्वाइंट की बात करता हूँ। आज सिस्टम पारदर्शी हुआ है। आज इसी सिस्टम से राजस्व समय पर आता है।

अमर सिंह जी, मैं आपसे एडवांस टैक्स कलेक्शन की बात कहना चाहता हूँ। पहले के वित्तीय वर्ष में 2.9 लाख करोड़ रुपये टैक्स कलेक्शन था, जो आज बढ़ कर वित्तीय वर्ष 2024-25 में 12.8 करोड़ रुपये हो गया है। चाहे कंपनियां हों, पेशेवर हों, प्रोफेशनल लोग हों, वे नरेन्द्र मोदी जी की सरकार में पहले से ज्यादा कमायी कर रही हैं। इसलिए, एडवांस टैक्स बढ़ रहा है। एडवांस टैक्स बढ़ने का कारण भी है। जो घोषित सैलरी इनकम थी, आप अपने जमाने के वित्तीय वर्ष में 9.8 लाख करोड़ रुपये सैलरी दे रहे थे। आज हम भारत को 35.2 लाख करोड़ रुपये सैलरी देने का काम कर रहे हैं। इससे हमारे मिडिल क्लास की आय बढ़ेगी। अगर इनकम टैक्स बढ़ रहा है तो आपको खुशी होनी चाहिए। हमारी इकोनॉमी दुनिया की चौथी लार्जस्ट इकोनॉमी हो रही है। लेकिन, आपको जो बात कहनी चाहिए, उसे आप नहीं कहेंगे।

मनीष तिवारी जी, वर्ष 2014 में लोग पॉलिसी पैरालिसिस की बात करते थे। मॉर्गन स्टेनली ने कहा था कि यहां किसी तरह का इन्वेस्टमेंट नहीं हो रहा है। वैश्विक संस्थानों में हमारी फ्रेजाइल कंडीशन हो गई थी। हमारी टॉप फाइव फ्रेजाइल इकोनॉमी हो गई थी। वर्ष 2014 में हमारी इकोनॉमी टॉप फाइव फ्रेजाइल में थी। वह एकदम डाइलूट थी। आज हम टॉप फोर इकोनॉमी में आ गए हैं। आप इसकी बधाई दीजिए। आज एफडीआई भी बढ़ा है।

महोदय, मैं कह रहा हूँ कि जब मिडिल क्लास की आय बढ़ेगी, रोजगार का विस्तार होगा तो लोगों का वेतन बेहतर भी होगा। मैं पर्सनल इनकम टैक्स की बात कह रहा हूँ। वित्तीय वर्ष 2014-15 में पर्सनल इनकम टैक्स 2.4 लाख करोड़ रुपये था। मैं केवल प्वाइंट कह रहा हूँ। आज वित्तीय वर्ष 2024-25 में 2.4 लाख करोड़ रुपये से बढ़ कर 8.3 लाख करोड़ रुपये हो गया है। आज बढ़ती आय के साथ योगदान भी बढ़ा है। यह मजबूत और बढ़ते मध्यम वर्ग का संकेत है।

महोदय, मैं डायरेक्ट टैक्स टू जीडीपी रेशियो की बात कह रहा हूँ। अगर हम पिछले वित्तीय वर्षों की स्थिति देखें तो यह रेशियो 3.2 परसेंट था। आज डायरेक्ट टैक्स टू जीडीपी रेशियो 3.2 परसेंट से बढ़ कर 6.6 परसेंट हो गया है। इसके लिए भी मैं अपने वित्त मंत्रालय को बधाई दूंगा। अर्थव्यवस्था के आकार के मुकाबले टैक्स का संग्रह डबल हो गया है। यह बेहतर कंप्लायन्स एवं

क्षमता है।

महोदय, इन्होंने कहा कि बेसिक कस्टम ड्यूटी पर छूट दी जा रही है। इससे एमएसएमई को नुकसान होगा। अमर जी, बेसिक कस्टम ड्यूटी के तहत फिनिशड गुड्स पर छूट नहीं दी जा रही है।... (व्यवधान)

HON. CHAIRPERSON: Kindly address the Chair.

... (*Interruptions*)

श्री जगदम्बिका पाल : सभापति जी, अब आप भी गौर से सुनिएगा। इससे मैन्युफैक्चरिंग को नुकसान नहीं, बल्कि फायदा होगा। बेसिक कस्टम ड्यूटी की छूट केवल रॉ मैटेरियल पर दी जा रही है। यह इंटरमिडिएट इनपुट्स पर बढ़ाया जा रहा है। यह फिनिशड गुड्स पर नहीं है। इसके साथ ही पीएलआई की भी बात होती है। क्या प्रोडक्शन लिंकड इंसेंटिव के साथ मिल कर काम नहीं किया जा रहा है? इस बारे में देश गवाह है। पूरा विश्व जानता है कि इसी पीएलआई की छूट से आज चार लाख करोड़ रुपये का मोबाइल इम्पोर्ट हो रहा है। हम सस्ते कच्चे माल पर छूट देने जा रहे हैं। जो बेसिक कस्टम ड्यूटी है, वह कच्चे माल की छूट है। इससे सस्ते कच्चे माल से भारत में उत्पादन बढ़ेगी और फैक्ट्रियां मजबूत होंगी।

अमर जी, आप औद्योगिक नीति की बात करते हैं। यह कैलिब्रेटेड इंडस्ट्रियल पॉलिसी है। इसके तहत फिनिशड गुड्स पर 20 परसेंट ड्यूटी थी। पीएलआई सेक्टर को हमने पांच साल का सपोर्ट दिया है। आज भारत अपने उद्योगों को सुरक्षा दे रहा है। हम अपने यहां प्रतिस्पर्धा बना रहे हैं। आज हम वैश्विक निवेश में ग्लोबल हब बनने जा रहे हैं। इसका कारण हमारी स्थिर नीति और प्रोत्साहन है। चाहे एप्पल हो, सैमसंग हो, ऐसी सारी कंपनियां भारत में आ रही हैं। भारत ग्लोबल मैन्युफैक्चरिंग हब बनने जा रहा है। इससे नौकरियां और टेक्नोलॉजी दोनों आ रही हैं।

महोदय, मैं माइक्रो, स्मॉल और मीडियम एंटरप्राइजेज की बात करूंगा। यह 1.4 करोड़ एमएसएमई को ग्लोबल मार्केट से जोड़ने के लिए कोरियर एक्स्पॉर्ट की 10 लाख की सीमा हटाई गई है।... (व्यवधान)

महोदय, मैं बजट पर नहीं बोल रहा हूँ। मंत्री जी फाइनेंस बिल पर जो तरमीम लेकर आए हैं, उसी पर मैं बोल रहा हूँ। मैं कोई राजनीतिक बात नहीं कर रहा हूँ। आज पी. पी. चौधरी जी ने जो बात कही, उसी बात को मैं आगे बढ़ा रहा हूँ। ... (व्यवधान) आपको आधा घंटा चाहिए और मुझे कितने मिनट हुए हैं? 1.4 करोड़ एमएसपी को ग्लोबल मार्केट से जोड़ने के लिए कोरियर एक्सपोर्ट की 10 लाख सीमा घटाई। इससे छोटे व्यापारी सीधे उनको दुनियाभर में बेच सकते हैं।

मैं कुछ बातें और कहना चाहता हूँ। मनीश जी आपने नॉमिनल जीडीपी की बात कही थी। मनीश तिवारी जी आप भी सुन लीजिए। आपने कहा कि आज नॉमिनल जीडीपी घट रही है। वर्ष 2013-14 में नॉमिनल जीडीपी क्या थी? वर्ष 2013-14 में नॉमिनल जीडीपी 113.55 लाख करोड़ थी। आज वर्ष 2013-14 की नॉमिनल जीडीपी 113.55 लाख करोड़ से बढ़कर 357.14 लाख करोड़ हो गई है। हमारी अर्थव्यवस्था वर्ष 2013-14 से एक गुना, डेढ़ गुना, दो गुना नहीं, बल्कि भारत की अर्थव्यवस्था नरेन्द्र मोदी जी के नेतृत्व में वर्ष 2014 से तीन गुना बढ़ी है। मैं कहना चाहता हूँ। ... (व्यवधान)

HON. CHAIRPERSON: Kindly conclude.

श्री जगदम्बिका पाल : सर, मैं केवल एक पॉइंट कहूंगा। दूसरी बात, मनीश जी मैं केवल नॉमिनल जीडीपी की बात नहीं कह रहा हूँ। यह विदेशी मुद्रा भंडार मतलब फारेन एक्सचेंज रिजर्व क्या है? आपके जमाने में यह 304 बिलियन था। यह 304 बिलियन से बढ़कर आज 709 बिलियन हो गया है। हमारा विदेशी मुद्रा भंडार भी दोगुना हो गया है। आप तेल आयात और रुपया बचाने की बात कर रहे हैं।

HON. CHAIRPERSON: Sir please conclude.

श्री जगदम्बिका पाल : आप जानते हैं कि आज डिमांड्स फॉर ग्रांट्स में क्या हुआ है? आप कह रहे थे कि क्राइसिस आ गई, तो क्या होगा? मैं मोदी जी, निर्मला सीतारमण जी और पंकज जी को धन्यवाद दूंगा कि उस क्राइसिस के आने के पहले सप्लीमेंट्री डिमांड्स फॉर ग्रांट्स का सैकेंड बैच लिया गया है। जो पश्चिम एशिया के क्राइसिस हैं, इनके लिए 1.04 लाख करोड़ रुपये का इकोनॉमिक

स्टेबलाइजेशन फंड बनाने का काम किया गया है। मनीश जी आप देश को गुमराह क्यों कर रहे हैं? कम से कम देश को बताइए कि हमने आज एक लाख करोड़ रुपये का... (व्यवधान)

HON. CHAIRPERSON: Thank you sir.

श्री जगदम्बिका पाल : अधिष्ठाता महोदय, ऐसा नहीं है, आप कृपया मुझे दो मिनट का समय और दीजिए, नहीं तो स्पीच तैयार करने का क्या फायदा? लोग तो शेरो-शायरी पढ़ते हैं, मैं तो वह भी नहीं पढ़ रहा हूँ। ... (व्यवधान) मैं कहना चाहता हूँ कि आज इकोनॉमिक स्टेबलाइजेशन फंड 1.05 ... (व्यवधान)

HON. CHAIRPERSON: You make your last point please.

श्री जगदम्बिका पाल: ऐसा पहली बार हुआ है कि पश्चिम एशिया के क्राइसिस पर विदेशी मंत्री ने स्टेटमेंट दिया। पश्चिम एशिया के क्राइसिस पर जब पेट्रोलियम की बात राहुल गांधी उठाने लगे, तो पेट्रोलियम मंत्री ने कहा कि तेल की कोई कमी नहीं है, पेट्रोल की कोई कमी नहीं है और गैस की कोई कमी नहीं है। आप कृपया गुमराह मत करें। कल फिर प्रधान मंत्री जी ने कहा। दुनिया देख रही है कि उस होर्मुज के जलडमरू से केवल हमारा कूड ऑयल आ रहा है। ... (व्यवधान) क्यों ललन बाबू, क्या मैं गलत कह रहा हूँ? आज पूरी दुनिया चिंतित है। 22 नाटो देश चिंतित हैं। अमेरिका चिंतित है कि अगर होर्मुज जलडमरू से 80 परसेंट कूड ऑयल जा रहा है, तो वह कैसे जाएगा? आज भारत की विदेश नीति देख लीजिए। आज पश्चिम एशिया के संकट में चाहे रूस हो, चाहे यूक्रेन हो, चाहे इज़रायल, चाहे हमास हो, चाहे अमेरिका हो या ईरान हो, वहां भी इन परिस्थितियों में तनाव है। आज जहां पूरी दुनिया में चिंता है, वहां भारत का कूड ऑयल लगातार आ रहा है।... (व्यवधान)

HON. CHAIRPERSON: Thank you sir.

माननीय श्री चंद्रशेखर जी।

श्री जगदम्बिका पाल : सर, मैं एक मिनट में अपनी बात समाप्त कर दूंगा। ... (व्यवधान) इनके जमाने में एफडीआई केवल 308 बिलियन आया और आज हमारे यहां 748 बिलियन एफडीआई आ चुका है। ... (व्यवधान) कैपिटल एक्सपेंडिचर, जिससे इंफ्रास्ट्रक्चर बढ़ता है। वर्ष 2014 में इनका

कैपिटल एक्सपेंडिचर 2.58 लाख करोड़ रुपये था, आज 12.22 लाख करोड़ रुपये का कैपिटल एक्सपेंडिचर हो गया है, जो पांच गुना बढ़ा है। इसलिए आज एक्सप्रेस हाईवेज बन रहे हैं। एयर कनेक्टिविटी बढ़ रही है। आप देख रहे हैं कि किस तरीके से डिफेंस कॉरिडोर बन रहा है। इसी तरीके से मुद्रास्फीति... (व्यवधान)

एडवोकेट चन्द्र शेखर (नगीना) : सभापति जी, आपने मुझे वित्त विधेयक, 2026 पर अपनी बात रखने का अवसर दिया, इसके लिए मैं आपको धन्यवाद देता हूँ।

महोदय, वित्त विधेयक, 2026 सिर्फ आंकड़ों का मामला नहीं है, बल्कि यह सवाल है कि देश की अर्थव्यवस्था किसके लिए काम कर रही है? आम जनता के लिए या कुछ खास लोगों के लिए काम कर रही है?

महोदय, मैं इस वित्त विधेयक से सहमत नहीं हूँ, क्योंकि इसकी प्राथमिकताएं देश की असली जरूरतों से मेल नहीं खाती हैं। अभी जगदम्बिका पाल जी कह रहे थे कि गैस की किल्लत नहीं है। यह बात सच है कि नेताओं के यहां गैस की किल्लत नहीं है, लेकिन आम जनता के यहां गैस की किल्लत है। जब हम जा कर ग्रामीण क्षेत्रों में देखेंगे, तब हमें इस बात का अहसास होगा।

महोदय, सरकार कह रही है कि देश की अर्थव्यवस्था तेज़ी से बढ़ रही है, लेकिन यदि ऐसा है तो युवा बेरोज़गार क्यों है, किसान कर्ज में क्यों है और मज़दूर को काम क्यों नहीं मिल रहा है? माननीय वित्त मंत्री जी बताएं कि सात प्रतिशत जीडीपी ग्रोथ देश के किस वर्ग की आमदनी में कितने प्रतिशत की बढ़ोत्तरी में दिखाई दे रहा है?

टैक्स व्यवस्था से बोझ किस पर और राहत किसको? सरकार कहती है कि टैक्स सिस्टम आसान किया गया है, लेकिन सच्चाई यही है कि ज्यादा बोझ उसी पर पड़ता है, जो अपनी कमाई रोज़मर्रा के खर्चों में लगाता है। टैक्स का मकसद सिर्फ पैसा जुटाना ही नहीं होता है, बल्कि लोगों को राहत भी देना होता है।

महोदय, सरकार कहती है कि भारत की विदेश नीति मजबूत हुई है, लेकिन क्या इससे मंहगाई कम हुई? क्या इससे ऊर्जा सस्ती हुई? क्या इससे पेट्रोल-डीजल सस्ता हुआ? अगर हम सस्ता तेल

खरीद रहे हैं तो उसका फायदा जनता को कब मिलेगा?

महोदय, रुपया केवल एक मुद्रा नहीं है, यह देश की आर्थिक ताकत और आत्मविश्वास का प्रतीक है। आज स्थिति यह है कि रुपया लगातार डॉलर के मुकाबले कमजोर होता जा रहा है। इसका सीधा असर आयात, पेट्रोल-डीजल, गैस और महंगाई पर पड़ता है और आम नागरिक की जेब पर आता है। माननीय वित्त मंत्री जी अपने जवाब में बताएं कि रुपये की गिरावट को रोकने के लिए इस वित्त विधेयक, 2026 में कौन-से ठोस और दीर्घकालिक कदम उठाए गए हैं? क्या कोई स्पष्ट रोडमैप है जिससे रुपया स्थिर और मजबूत हो सके?

महोदय, महंगाई पर ऑकड़ों में राहत, लेकिन घर के बजट में दबाव है। सरकार कहती है कि महंगाई नियंत्रण में है जबकि मौसमी MoSPI के जनवरी, 2026 के आधिकारिक CPI डेटा के अनुसार खुदरा मुद्रास्फीति 2.75% और खाद्य मुद्रास्फीति 2.13% रही और कच्चे तेल की कीमतें अंतरराष्ट्रीय बाजार में उतार-चढ़ाव करती हैं, लेकिन भारत में कीमतें ऊँची ही रहती हैं। बढ़ती गैस सिलेंडर की कीमत, हर गरीब और मध्यमवर्गीय परिवार की चिंता का कारण बनी हुई हैं। पहले नोटबंदी की लाइन, फिर ऑक्सीजन की लाइन और अब सिलेंडर की लाइन। क्या इस सरकार ने देश की महान जनता को लाइन लगाने का ठेका ले लिया है? पिछले कुछ दिनों से बेमौसम बारिश की वजह से देश के किसान की फसल बर्बाद हो रही है। मैं माननीय वित्त मंत्री जी से पूछना चाहता हूँ कि बेमौसम बारिश से प्रभावित किसानों को समयबद्ध और पर्याप्त मुआवजा देने के लिए इस वित्त विधेयक में क्या ठोस व्यवस्था की गई है?

महोदय, MSME क्षेत्र भारत की अर्थव्यवस्था की वास्तविक रीढ़ है। छोटे उद्योगों की सबसे बड़ी समस्या सस्ता ऋण, समय पर भुगतान, सरल अनुपालन, डिजिटल संक्रमण की लागत, बड़ी कंपनियों से असमान प्रतिस्पर्धा और बाजार तक पहुँच है। क्या इनमें से किसी समस्या का समाधान इस विधेयक ने निर्णायक रूप से किया गया है?

महोदय, माननीय वित्त मंत्री जी बताएं कि वित्त विधेयक, 2026 में ऐसा कौन-सा बड़ा कदम है, जो एमएसएमई, ग्रामीण, गैर-कृषि क्षेत्र और महिलाओं के रोजगार को निर्णायक गति देगा? इस

क्षेत्र को प्राथमिकता दी जाए, ताकि व्यापार और किसान को इसका लाभ मिल सके।

सभापति जी, सरकार कह रही है कि आधिकारिक दस्तावेजों के अनुसार 2025-26 के संशोधित अनुमान में राजकोषीय घाटा GDP का 4.4% है। फरवरी 2026 के आंकड़ों के अनुसार, भारत पर लगभग 200 लाख करोड़ रुपये का कर्ज है। माननीय वित्त मंत्री जी बताएं कि यह कर्ज किसके लिए है और उस पर ब्याज का बोझ कितना है? यह कर्ज देश के विकास में कितना काम आ रहा है और उसका लाभ समाज के किन वर्गों को मिल रहा है?

सभापति महोदय, अब मैं अपने संसदीय क्षेत्र – नगीना लोक सभा की बात करना चाहता हूँ। माननीय वित्त मंत्री जी बताएं कि इस वित्त विधेयक में नगीना क्षेत्र की सड़क और बुनियादी ढांचे के लिए क्या विशेष प्रावधान किया गए हैं? मैं सरकार से मांग करता हूँ कि नगीना क्षेत्र को राष्ट्रीय राजमार्ग नेटवर्क से प्रभावी रूप से जोड़ा जाए, विशेष रूप से नगीना-बिजनौर-मेरठ कॉरिडोर को प्राथमिकता दी जाए, ताकि उद्योग, व्यापार और किसानों को सीधा लाभ मिल सके। युवाओं के भविष्य के लिए नगीना में एक स्किल डेवलपमेंट सेंटर और उच्च शिक्षा संस्थान की स्थापना की जाए, ताकि रोजगार के अवसर बढ़ सकें और विशेषकर उत्तर प्रदेश के नौजवानों के लिए इस वित्त विधेयक में क्या विशेष प्रावधान किए गए हैं?

महोदय, जब तक यह विधेयक रोजगार को केंद्र में नहीं रखता, किसान को गारंटी नहीं देता, छोटे व्यापारी को राहत नहीं देता, मध्यम वर्ग को वास्तविक कर-न्याय नहीं देता, महिला सुरक्षा सुनिश्चित नहीं करता और शिक्षा-स्वास्थ्य को राष्ट्र-निर्माण की केंद्रीय धुरी नहीं मानता तब तक इसे आदर्श बजट कहना गलत होगा।

सभापति जी, पक्की नौकरियां खत्म हैं, आउट सोर्सिंग पर नौकरियां हैं। क्यों न कहा जाए कि यह बहुजन विरोधी सरकार है।

सभापति जी, विमुक्त घूमंतु जातियों के सशक्तिकरण के लिए इस बजट में क्या विशेष प्रावधान है? दिव्यांगजनों के लिए इस बजट में क्या विशेष प्रावधान किया है? पुरानी पेंशन का लाभ आप क्यों नहीं देना चाहते हैं? प्रमोशन में रिजर्वेशन – एससी, एसटी, ओबीसी कर्मचारियों और

अधिकारियों को क्यों नहीं आप देना चाहते हैं। सारे सरकारी स्कूलों को बंद कर के गरीबों को शिक्षा के दरवाजे बंद करने वाली सरकार गरीबों की हितैषी कैसे हो सकती है? डबल इंजन की सरकार ने वर्ष 2022 में वायदा किया कि किसानों की बिजली माफ करेंगे और उनका कर्ज माफ करेंगे, लेकिन हमारे यहां सोने की तारों में उत्तर प्रदेश में बिजली आती है। गरीब आदमी उसका बिल एफॉर्ड नहीं कर पाता है। सरकार ने ट्रांसजेंडर के सशक्तिकरण के लिए कौन सा विशेष प्रावधान किया है?

महोदय, अंत में मैं इसी बात के साथ अपनी वाणी को विराम देता हूँ। पिछली बार वित्त मंत्री जब बजट पर जवाब दे रही थीं, तो सूचना की सही जानकारी न होने कारण एक त्रुटि उनके द्वारा की गई थी। मैंने उनसे आग्रह किया था, मैं उम्मीद करूंगा कि वित्त मंत्री जवाब दे कर इसको इस बार सही कर देंगी।

महोदय, आपने मुझे बोलने का अवसर दिया, इसके लिए आपका धन्यवाद। जय भीम – जय भारत।

14.00 hrs

SHRI LAVU SRIKRISHNA DEVARAYALU (NARASARAOPET): Hon. Chairperson, Sir, I stand in support of Finance Bill, 2026, and also to give suggestions on this Bill. In last five years, starting from COVID, Russia-Ukraine War, US tariffs, Operation Sindoor, and West Asia crisis, there were numerous challenges that came India's way. But in the last five years, our economy has thrived and the numbers say so. India is one of the fastest growing economies with almost seven per cent GDP growth rate. The GST was up by 65 per cent in the last five years. The revenue receipts increased from 8.50 per cent to 9.20 per cent of the GDP. The non-corporate tax collections also rose from 2.40 per cent to 3.30 per cent of the GDP. This shows the robustness of our economy. But along with that, we also have pending tax appeals which are raised from

4.65 lakhs in Financial Year 2021 to 5.8 lakhs in Financial Year 2025. The income tax disputes also doubled from 4.98 lakh crore to 10.48 lakh crore in the last five years. The corporate tax disputes also surged by 177 per cent. This shows our economy is booming, but at the same time, disputes and appeals are also growing.

There are some systemic bottlenecks that exist in the tax administration. They require some sort of solution so that these bottlenecks can be removed. Before the Budget was presented in the House, hon. Prime Minister told us that this Budget is not just prepared in consultation with a few Ministers and MPs, but this should be prepared in consultation with the people on the ground; so, please reach out to the people on the ground, take their suggestions and send those suggestions to us. Based on what our Prime Minister advised us, I am making these suggestions. The first one is the procedural changes. The second one is the institutional changes.

14.02 hrs

(Shrimati Sandhya Ray *in the Chair*)

I am mentioning three procedural changes. The first one is to introduce simplified regime for individuals earning up to Rs. One crore income. We are trusting them rather than the tax people trusting them. Three days back, the hon. Finance Minister also advised the taxmen to actually trust the taxpayers so that they can be given handholding while they are paying the taxes. I hope this suggestion will be taken in a positive way.

The second suggestion is introduction of higher threshold for tax evasion cases. It should be Rs. 50 lakh for simple cases, Rs. 5 crore for serious cases,

and appeals to Supreme Court for cases above Rs.10 crore. This will reduce the case log in the High Courts and the Supreme Court.

The third suggestion is to reduce litigation time from five years to three years so that our Government would not spend a lot of time in the courts trying to litigate this rather than finding a solution to this. These are the three procedural changes that I am suggesting.

As for institutional changes, the first one I am suggesting is expansion of Dispute Resolution Panel with a mandated nine-month timeline so that this Dispute Resolution Panel can reduce the case load that will be put on the High Courts and the Supreme Court and not everyone has to go to the courts. The Dispute Resolution Panel can actually solve them.

The second suggestion I want to make is introduction of consequences for officers repeatedly filing unsuccessful appeals. There is a sort of atmosphere that is created among the officers that raising a dispute itself is doing a work. This will not help the Government; this will not help the taxpayers either. This will only increase the case load and will create a friction between the Government and the businesses and taxpayers. For this to be reduced, there must be consequences for filing unsuccessful appeals; only then will it decrease. My third request is this. This is to mandate the department to withdraw appeals within two months in cases where legal questions have been clearly settled in the courts. If the issue is settled in the High Court, they still prolong it by taking it to the Supreme Court. When 95 per cent of the cases settled in the High Court receive the same outcome in the Supreme Court, what is the need to prolong

the matter by taking it to the next court and extending the case unnecessarily, which is not beneficial for the Ministry in terms of tax collection as well?

Therefore, I request the Ministry to take these three institutional measures and implement them. It should trust the taxpayer and create an environment in which the taxpayer views the system positively and comes forward to declare profits and assets.

Madam, I wish I had spoken on the Budget, but you all saw what happened during the Budget discussion-we did not get the opportunity to speak. While presenting the Budget, the hon. Finance Minister described it as a futuristic one. She announced an AI mission, a semiconductor mission, and a scheme for research, development, and innovation. There have been many such announcements, not only this year but in previous years as well. However, the issue is not about announcements; it is about utilisation-how much of what is allocated is actually being used? For example, under the AI mission, in 2025-26, the allocation was Rs. 2,000 crore, but the utilisation was only Rs. 800 crore. We saw the AI summit held last month. The level of enthusiasm, the participation, and the number of start-ups that came forward and showcased their work were truly significant.

Madam, India is a service-driven economy. We have a positive balance of payments, largely due to this service-led growth, with a surplus of nearly 150 billion dollars. However, with the rise of AI, this situation may get reversed. I will explain why. At present, whenever we perform a search on platforms like ChatGPT, the processing is done on GPUs located in the United States. This

means that the US is not only exporting software, but with every search, tokens are generated and consumed, effectively leading to a form of service export from their side.

Earlier, India was exporting services to the world, but now, through such AI-driven platforms, there is a possibility that services are increasingly being exported to India instead. So, whatever positive balance of payments we currently have might get reversed. It is not only about the export of services; every time a search is made-whether by enterprises or consumers, the processing happens on GPUs located in the United States. In effect, what is being exported is not just software services, but also the energy consumed in running those systems, for which we are ultimately paying.

On one hand, we are already dependent on other countries for energy imports, particularly for mobility. With the expansion of AI and our increasing reliance on platforms like ChatGPT, and on companies based in the United States, we may also become dependent on other countries for the energy required for computing. In other words, not only for mobility but also for our digital and computational needs, we could increasingly be purchasing energy from abroad.

I would like to request that, under this AI mission that has been announced, the country should set a target of building at least one million GPU infrastructure within next two years. Only then can the allocations made translate into meaningful outcomes. I am not suggesting that the Government should undertake all the investment or procure all the GPUs on its own; rather, it should

act as a catalyst to propel the sector forward. It should bring in private players and actively encourage their participation in building this ecosystem.

This is important to sustain the positive balance of payments that we are currently enjoying, even though we already depend on other countries for energy imports. If the service sector is disrupted and the balance of payments tilts in favour of the United States, it will have visible consequences on the overall economic landscape. So, I would like to request the Ministry, not just the Finance Ministry, but the Ministry of Electronics and Information Technology to also look at this AI mission in a mission mode and add at least one million GPUs by 2028.

Secondly, the semiconductor mission has been announced. Everyone is seeing the semiconductor sector as a strategic manufacturing sector, but I see this sector as a sector that can actually attract talent back to India. That is how I see this sector. It is because if you see, out of 500 tech companies in the world, one in six is led by Indians. So, that means that we have talent. We have talent that is going abroad, building companies, and leading companies. But how can we reverse it? How can we bring them back to India? The semiconductor industry can actually do it. But what is required is spending. Again, it is not allocation, but actually, it is spending. In 2025-26, Rs. 7000 crore were allocated for this Semiconductor Mission. But how much was spent? Only Rs. 4,300 crore were spent. Even the Standing Committee, in their report, had also said that poor transition from project approval to disbursal is the main problem in the Semiconductor Mission.

Madam -- for anyone to come back to India and lead this sector -- this

needs a lot of talent coming back to India. No one wants to come back for a job. No one wants to come back for the salary. They come back to India as they want to lead a company, build a company, and own a company. For that to happen, whatever has been allocated under this Scheme, needs to be disbursed in a time-bound manner. Unless it is done, it would not happen. So, I would request the Ministry in this regard. Jitin ji is also sitting here. I hope that they will look into this and allocate the funds in a mission mode.

The third one is regarding the research, development, and innovation fund. Again, in 2025-26, the allocation was Rs. 20,000 crore. But the actual utilization was only Rs. 3000 crore. When you allocate money for research and you do not spend it, it does not show that year; it will show in the years to come. Take the example of ISRO. ISRO has done tremendous work in this country. They have built defence for this country. They have built satellites for this country. But 50 to 55 per cent of the components that are being used in the satellites, which are built and launched by ISRO, are imported from other countries. It is mentioned in the website. Over these 75 years, they have been doing tremendous job for the country. But still, the sector is only limited to that extent. It is because unless you spend on research, and unless what was allocated for the research is spent, the sector would not grow.

These are all the sectors which I have mentioned. The sectors like road and railways can wait for a year or two. But these are the sectors where unless you actually spend the amount, utilize the amount at the right time, the technology will change and you always would be catching up. So, I request the

Ministry to actually look at it in that direction and utilize the funds properly.

Madam, I would like to give one example. What happens when the Government has the intent but bureaucracy does not buy it or bureaucracy does not implement it? Take the case of Polavaram project in Andhra Pradesh. It is the lifeline of Andhra Pradesh. It is supposed to irrigate lakhs of acres of land. It is supposed to provide water to lakhs of houses in our State. But what has happened? Recently, there is a CAG report which has come out. Everyone wants Polavaram project. The people of the State of Andhra Pradesh are asking for it. The Central Government is supporting it. But what had happened from 2019 to 2024? The CAG report, on page no. 11, states that, during 2019-2024, the Government of A.P. has cut Polavaram allocations by nearly 50 per cent between 2019 and 2021 and between 2022 and 2023. Now, I am referring to page no. 13 of the said CAG report. When the Central Government had allocated Rs. 2097 crore for land acquisition and for R&R package, that remained unpaid in 2022 and 2023. This happened during the tenure of the previous Government.

On page numbers 38 and 39 of the CAG report, it has been mentioned that the YSRCP abruptly terminated the main dam package, ignoring the Polavaram project authority's advice. What happened because of this abrupt termination? The diaphragm wall got exploded during the floods and it got damaged. It was very much mentioned on page numbers 33 and 34.

On page number 40 of the CAG report, it is mentioned that re-tendering norms were violated. There is a reduced bidding process from 21 days to 16 days. Everything was against it. What was required so that this project could be

finished between 2019 and 2024? The Central Government was ready to fund it. And the people of Andhra Pradesh wanted to do it. But just because of the lacuna in the implementation process, this whole project got delayed.

Madam, I would like to put this on record. This is an example of an infrastructure project. If missions like AI and semiconductors are not taken seriously on a mission-mode, they will also go in the same way. That is the crux of it.

In conclusion, I request that the tax dispute mechanisms, as I have suggested, need to be improved. Also, in the balance of payments that I requested, the services we are rendering need to be ensured to remain positive. For that, we need to have a proper strategy.

Lastly, my request is not to just allocate funds, but actually to make sure that we work with the State Governments and the bureaucracy mainly to ensure that utilization happens on the ground. Thank you.

श्री राजेश रंजन (पूर्णिमा) : सभापति महोदया, धन्यवाद। यह जो बजट है, इसमें सबसे ज्यादा 41 से 45 प्रतिशत परिवारों पर खर्च का बोझ है। भारतीय परिवार केवल सम्पत्ति बनाने के लिए नहीं हैं। मजदूरी और बढ़ती हुई महंगाई में अपना गुजारा करने के लिए इस बजट में कुछ नहीं है। इसमें लगभग 197 लाख करोड़ रुपये के बोझ का अनुमान है। मैन्यूफैक्चरिंग क्षेत्र आज भी केवल 11 से 12 प्रतिशत रोजगार दे पा रहा है। वर्ष 2019 में कॉरपोरेट टैक्स 30 प्रतिशत से घटाकर 22 प्रतिशत किया गया। 3 प्रतिशत टैक्स ही बड़े लोग देते हैं, 100 प्रतिशत अप्रत्यक्ष टैक्स कॉमन लोग देते हैं। कॉमन लोगों की स्थिति बहुत दयनीय है। इसमें गरीबों के लिए कुछ नहीं है, फार्मर्स के लिए नहीं है, छात्र के लिए नहीं है और बेरोजगारों के लिए भी कुछ नहीं है। मेरी आपसे रिक्वेस्ट है कि जीएसटी में खाद पर, तेल पर, दवाई पर, सैनिटरी पर, कपड़े पर, स्वास्थ्य बीमा पर, गृह ऋण, शिक्षा, न्याय और गरीबों

के आवास पर ध्यान देना पड़ेगा। मेरी रिक्वैस्ट है कि बेरोजगारी भत्ता कम से कम 8 हजार रुपये हो, जिसकी डिमांड लगातार उठ रही है। बच्चियों के लिए इसमें कुछ भी नहीं है। युवा रोजगार के लिए ब्याज को खत्म करते हुए सरल प्रक्रिया से 10 से 20 लाख लोन कंपल्सरी किया जाए। एक साल के बाद उस रुपये को बैंक के द्वारा मंथली कलेक्ट करके उनको रोजगार दिया जाए। निजी क्षेत्र में ओबीसी, ईबीसी, एससी, एसटी, माइनोरिटी के स्किल्ड युवाओं को 60 प्रतिशत आरक्षण कंपल्सरी हो, जिसमें बेटियों की भागीदारी को हर कीमत पर बढ़ाया जाए। किसी भी परिस्थिति में एससी, एसटी, ओबीसी, ईबीसी, माइनोरिटी की जो बेटियां हैं, उन्हें 60 प्रतिशत आरक्षण देकर रोजगार देना आवश्यक हो। मत्स्य पालन, पशु पालन, मधु पालन में दलित, एसटी, ईबीसी के युवाओं को बढ़ावा मिले, जो कहीं भी नहीं है, उनको बढ़ावा देना बहुत ही जरूरी है। छात्रवृत्ति की आवश्यकता बहुत ज्यादा है, इसके लिए कहीं कोई प्रावधान नहीं किया गया है। जो मिडल क्लास और लोअर क्लास के बच्चे हैं, जो प्रतिभा को बढ़ाते हैं, उनके लिए एग्जामिनेशन में कोई भी प्रावधान नहीं है। जो मिडल क्लास, लोअर क्लास के गरीब छात्र हैं, उनकी कोचिंग व्यवस्था को कंपल्सरी और फ्री करने का कोई प्रावधान नहीं है। गरीब छात्रों, खासकर ईबीसी, ओबीसी, एससी, एसटी और जनरल क्लास के जो गरीब लड़के हैं, उनके छात्रावास के लिए कोई भी व्यवस्था नहीं है, जिसका सबसे ज्यादा बोझ छात्रों पर पड़ता है। उनके लिए छात्रावास की पहल होनी चाहिए। बेटियों का छात्रावास कंपल्सरी करना चाहिए, ताकि उनको किसी भी तरह की सुरक्षा मुहैया कराया जाए। वृद्धा पेंशन, निःशक्त पेंशन, विकलांग पेंशन कम से कम दो से तीन हजार रुपये हो। गरीबों को 3 डिसमिल से 5 डिसमिल जमीन देने का जो प्रावधान था, वह एससी, एसटी, ईबीसी के लिए कहीं नहीं है। शुरू में कहा गया था कि जो गरीब लोग हैं, उनको बिजली बहुत मिनिमम रेट पर दी जाएगी, शुद्ध पानी दिया जाएगा, उसका भी कोई प्रावधान नहीं है। मजदूरों को कम से कम 25 दिन मजदूरी, 400 से 600 रुपये प्रतिदिन के हिसाब से दीजिए। मनरेगा तो लगभग खत्म हो गया है। मनरेगा पर कोई चर्चा नहीं होती है। मजदूरों को जॉब कार्ड के आधार पर मजदूरी दी जाए, नहीं तो 9 हजार रुपये मासिक दिए जाएं।

महोदया, दूसरी बात खाद और किसानों के बारे में है। अभी हमारे सीमांचल में, जो पूर्णिया

है, सीमांचल है, कोसी है, वह बाढ़ का इलाका है। साइक्लोन आया, बारिश आई और पूरी मक्के की फसल खत्म हो गई। किसानों के लिए साइक्लोन आदि से मक्का और अन्य फसलों के नुकसान पर कोई प्रावधान नहीं है।

महोदया, कृषि को जब तक हम उद्योग का दर्जा नहीं देंगे, हम कृषि को खत्म करते जा रहे हैं। उसको उद्योग का दर्जा देने की जरूरत है। गाँवों में किसानों की फसल खरीद के लिए, दलाल, बिचौलिए और पूँजीपतियों से छुटकारे के लिए, मिडिल क्लास किसान, लघु किसान, बँटाईदार, बंधुआ किसान आदि से सरकार फसल खरीदने का प्रावधान करे।

प्रत्येक पंचायत में कोल्ड स्टोरेज या साइलो गोदाम की व्यवस्था हो, ताकि किसानों के लिए फसल रखने की व्यवस्था हो सके। मक्का, मखाना, धान, दलहन, तिलहन पर किसी भी कीमत पर, भारत में सबसे ज्यादा मक्का सीमांचल पूर्णिया में होता है। मखाना मेरे यहाँ होता है। जब तक आप एमएसएमई के तहत दस-दस फैक्ट्रियों का प्रावधान नहीं करेंगे, तब तक हम सीमांचल को नई ऊँचाइयों पर नहीं ले जा सकते।

एएमयू, किशनगंज जो हमारे जीवन में सबसे महत्वपूर्ण है। एएमयू को आपने इतना पीछे कर दिया है, जिसका कोई हिसाब नहीं है। उस पर आपने कोई इकोनॉमिक प्रावधान नहीं किया है। लघु उद्योग, कुटीर उद्योग को दलितों और आदिवासियों के लिए हर कीमत पर बढ़ावा दिया जाए। बिहार में चीनी मिलें बंद हैं। खासतौर पर मधुबनी में है, गया में है, गुरारू में है, बनमनखी में है, उनके लिए कोई प्रावधान नहीं है।

महोदया, पटना में सेंट्रल यूनिवर्सिटी का प्रावधान नहीं किया गया है। हर जिले में एग्जामिनेशन के लिए एक बड़ा एग्जामिनेशन सेंटर, पाँच हजार विद्यार्थियों के लिए बनाया जाए, ताकि उस पर बोझ न पड़े और एग्जामिनेशन देने के लिए बच्चे बाहर न जाएँ। इस पर कोई प्रावधान नहीं है। आदिवासियों के गाँवों में, दलितों के गाँवों में विवाह भवन और सामुदायिक भवन और खेल के लिए भी स्थान होना चाहिए।

महोदया, दवाई की कीमत हर महीने दस प्रतिशत बढ़ जाती है। दवाई सबसे ज्यादा गरीबी

बढ़ाती है। मैं आपसे आग्रह करूँगा कि यदि गरीबी खत्म करना चाहते हैं, अल्ट्रासाउंड, सीटी स्कैन, एमआरआई, कैंसर, ब्रेन ट्यूमर, हार्ट के इलाज आदि के लिए फ्री का प्रावधान नहीं है। मेरा आग्रह है कि जाँचों का सरकारीकरण होना चाहिए, निजीकरण नहीं होना चाहिए।

माननीय सभापति : कृपया अपनी बात समाप्त करें।

श्री राजेश रंजन : जी महोदया, मैं अपनी बात पूरी कर रहा हूँ। महोदया, मेरा आपसे आग्रह है कि दलित, आदिवासी और गरीबों के लिए गैस की री-फिलिंग को सरकार की ओर से बिल्कुल फ्री किया जाए। मैं नदियों के कटाव को लेकर चिंतित हूँ। हमारी ओर कोसी, महानंदा, कमला, गंडक, हमारे यहाँ हाई-डैम के लिए कोई प्रावधान नहीं है।

आपसे आग्रह है कि नियोजित संविदा पर, अग्निवीर को लेकर मेरा आग्रह है कि संविदा नियोजित जैसी चीजों को खत्म करने का प्रावधान हो, कंपल्सरी नौकरी का प्रावधान हो। मेरी आपसे डिमांड है कि पुरानी पेंशन, जो कि कर्मचारियों के लिए है, उसे लागू करने का प्रावधान हो। हम चाहते हैं कि पुरानी पेंशन लागू हो। बहुत बहुत धन्यवाद।

श्री अब्दुल रशीद शेख (बारामूला) : शुक्रिया मैडम, कल फाइनेंस मिनिस्टर साहिबा ने देश को विकसित भारत बनाने के लिए एक रोडमैप दिया, प्राइम मिनिस्टर साहब ने भी दिया। कल जो हमारा बिल था, उसमें एक बात उन्होंने कही कि जो इकोनॉमिक ऑफेंसेज़ हैं, उनमें वे पैसा दे दें और जेल न जाएँ। बहुत अच्छी बात है। इसका मतलब है कि नीरव मोदी, विजय माल्या, मेहुल चौकसी, जो इनके पैरोकार हैं, वे घोटाले करें, पैसा वापस दें और जेल न जाएँ और हम जैसे लोग सच्ची बात करने के लिए यूएपीए में सड़ते रहें। इसीलिए शायद कल जस्टिस उज्ज्वल भुइयाँ ने कहा है, जो सुप्रीम कोर्ट के जस्टिस हैं। कल के टाइम्स ऑफ इंडिया की फ्रंट पेज की सुर्खी है कि देश को अगर विकसित भारत बनाना है, तो यूएपीए से लोगों को निजात दिलानी होगी।

मैं सरकार की तवज्जो दिलाना चाहूँगा। कल विकसित भारत बनाने के लिए दो रोडमैप आए। एक आपने दिया और एक सुप्रीम कोर्ट के जस्टिस साहब ने बंगलुरु में कहीं तकरीर करते हुए दिया कि आम आदमी कैसे तरसता है और उसे बात करने की इजाजत नहीं है। कल वज़ीर-ए-आज़म

साहब ने तकरीर की कि इस वक्त क्राइसिस है। उन्होंने बिल्कुल सही फरमाया कि आगे और मुश्किलें बढ़ सकती हैं। हम इसीलिए कहते हैं कि आप ईरान के साथ खड़े रहिए क्योंकि उसके साथ जुल्म हो रहा है। आज जगदम्बिका पाल साहब ने सही कहा कि हमारे जहाज वहां से एनर्जी लेकर आ रहे हैं। अरे, आप चंद लीटर गैस दो जहाजों में लेकर आ रहे हैं, वो दिन कहां गए जब हम चाबहार प्रोजेक्ट की बात कर रहे थे।

मैं गुजारिश करता हूं कि चाहे जुल्म कहीं भी हो, उसके खिलाफ खड़ा होना चाहिए। आपने देखा है कि जम्मू-कश्मीर के लोगों ने डोनेशन के लिए पैसे जमा किए। किसी ने अपनी चेन दी, किसी ने सोना दिया और किसी ने अपनी गाड़ी तक दे दी ताकि ईरान के भाई, मजलूम लोगों की मदद हो सके। हमारी सरकार को भी चाहिए कि ईरान के साथ खड़े रहें। इजरायल में आम शहरी वहां की सरकार की गलत पॉलिसियों की वजह से मर रहे हैं, हमारी उनके साथ भी सिम्पेथी है। वहां मजलूम लोग जख्मी हुए और स्कूल में बच्चियां मरीं। जिस तरह से कश्मीर के लोगों ने उनके लिए करोड़ों रुपये जमा किए, मैं उनके जज्बे को सलाम करता हूं। मैं अपनी एक महीने की तनख्वाह ईरान के उस स्कूल की तामीर के लिए देता हूं, डोनेट करता हूं जहां 162 बच्चियां मरीं। मैं इसके लिए लैटर भी दे दूंगा।

अगर वाकई हम इतना आगे बढ़ रहे हैं, हमारा जीडीपी इतना ज्यादा हो गया है तो 80 करोड़ लोगों को फ्री राशन देने की क्या जरूरत है? अमीर और गरीब में फर्क क्यों बढ़ रहा है? इन्होंने कॉर्पोरेट सोशल रिस्पॉन्सिबिलिटी की बात कही। मैं बारामूला को रिप्रिजेंट करता हूं और यहां से सांसद हूं, यहां 50 परसेंट एरिया पहाड़ी है, जंगली है और यहां सिर्फ फौज ही रहती है। हम इस एरिया में जा नहीं सकते क्योंकि सिक्योर्ड एरिया है। मेरी गुजारिश है कि यहां के लिए हमें स्पेशल पैकेज मिलना चाहिए। यहां पानी से बिजली बनाने का सबसे बड़ा रिसोर्स है लेकिन आपने एनएचपीसी को ठेका दे दिया। आपको याद आया कि इंडस वाटर ट्रीटी खत्म हो गई और तब खत्म की गई जब पहलगाम का सीनेरियो हुआ लेकिन इससे पहले तो खत्म नहीं की। जम्मू-कश्मीर को इंडस वाटर ट्रीटी की वजह से लॉस हुआ। मेरी गुजारिश है कि उस लॉस को कम्पेनसेट करने के

लिए स्पेशल पैकेज दिया जाए।

मैंने सीएसआर की बात कही। एयरपोर्ट अथॉरिटी, एनएचपीसी, एयरटेल, जेएंडके बैंक और भारत पेट्रोलियम तो है लेकिन हमारी कांस्टीट्यूंसी में कॉर्पोरेट सोशल रिस्पॉन्सिबिलिटी का नाम भी लोगों को मालूम नहीं है। मेरी कांस्टीट्यूंसी में दो रोड्स हैं जो लाइफलाइन हैं - लोलाब-बांडीपोरा और लोलाब-सोपोर। मैंने ऑनरेबल फाइनेंस मिनिस्टर से बार-बार गुजारिश की है, इसके लिए आप हमें कुछ पैसा जरूर दें क्योंकि इससे इस इलाके की तकदीर बदल जाएगी। बांडीपोरा, कुपवाड़ा और बाकी जगह कॉलेजों में अपर क्लासिस पीजी कोर्सेस शुरू नहीं हो पाए हैं।

मैं लास्ट में यही कहना चाहता हूँ कि हम कालेधन की बात करते हैं। कालाधन वह नहीं है जो बाहर लोगों ने खाया। मेरी गुजारिश है और मेरी यह असेसमेंट है कि अगर 100 करोड़ रुपये किसी प्रोजेक्ट के लिए रखते हैं और इसे ईमानदारी से खर्च करें तो 50 करोड़ रुपये से ज्यादा खर्च नहीं होगा। 50-52 परसेंट नीचे से लेकर ऊपर तक लोगों की जेबों में रिश्वत का पैसा जाता है। अगर वाकई आप चाहते हैं कि इस मुल्क में रिवॉल्यूशन आए तो आपको करप्शन से लड़ना होगा, मिसगवर्नेंस से लड़ना होगा। सेवा तीर्थ नाम अच्छा रखा है लेकिन इसके लिए जरूरी है कि करप्शन पर कंट्रोल किया जाए।

माननीय मोदी जी कहते हैं कि हम रिवॉल्यूशन ला रहे हैं, 'मोदी है तो मुमकिन है', लेकिन इसे करके दिखाएं। मेरी गुजारिश है कि आप कमीशन बनाएं और इसमें पिछले 30 साल से एमएलए से लेकर प्राइम मिनिस्टर तक, सरपंच से लेकर एमएलए तक, थाने के इंचार्ज से लेकर डीजीपी तक, तहसीलदार से लेकर कमीशन सैक्रेट्री तक और मीडिया हाउसेस की प्रापर्टीज देखी जाएं कि आज से 30 साल पहले किसके पास कितनी प्रापर्टीज थीं। ब्यूरोक्रेट्स और इंजीनियर्स के पास 30 साल बाद सैंकड़ों-करोड़ों की प्रापर्टीज और बेनामी प्रापर्टीज कहां से आई? मगरमच्छों, सफेद हाथियों में हर तबके के लोग हैं, पोलिटिशियन्स हैं, मीडिया के लोग हैं, ब्यूरोक्रेट्स हैं, जिन्होंने गरीब आवाम का खून चूसा है, इसे निकालने के लिए हर स्टेट में एक कमीशन बनाया जाए, नेशनल कमीशन बनाया जाए ताकि जो काला धन है, रिश्वत से बनाया गया है, लोगों का टैक्स लूटा गया है, आपे वापस लें

तब जाकर शायद हम सचमुच कह सकते हैं कि 80 करोड़ लोगों को राशन और बच्चों की पढ़ाई के लिए पैसा खर्च होगा।

आप बार-बार कहते हैं कि वूमेन रिजर्वेशन बिल ला रहे हैं, अच्छी बात है, लेकिन मेरी यही गुजारिश है कि आप इससे पहले जम्मू-कश्मीर को स्टेटहुड वापस दे दीजिए। नहीं तो वहां क्या फायदा है? आप वहां पैसे खर्च नहीं कर पाते हैं। वहां एलजी साहब और इलेक्टेड सरकार के दरम्यान रोज़ झगड़े होते हैं।

अंत में, मेरी गुजारिश है कि कल से एक नया फितना खड़ा किया है कि वहां पर सर सैयद अहमद खान, अल्लामा इकबाल और जिन्ना साहब के नामों को हिस्ट्री से निकाल दें। जम्मू में कुछ लोग एबीवीपी या किसी और नाम से एजिटेशन कर रहे हैं, यह कहां का इंसाफ है? आप इतिहास को कैसे मिटा सकते हैं? कोई कैसा भी था, आप इतिहास को मिटाने की कोशिश मत कीजिए। Do not try to rewrite the history. That will devastate the country. I hope that the Government will ensure that they will not repeat these blunders, will come to their senses and do what they need to do for the people.

श्री विशालदादा प्रकाशबापू पाटील (सांगली) : माननीय सभापति महोदया, आपका बहुत-बहुत धन्यवाद।

महोदया, विज्ञान की दुनिया में एक कांसेप्ट- ऑप्टिकल इल्यूजन यानी दृष्टिभ्रम बहुत मशहूर है। दृष्टिभ्रम ऐसा होता है कि जो सामने है, वह दिखाई न दे और जो दिखाई दे, वह सामने नहीं होता है। इस सरकार ने आगे जाकर एक नया कांसेप्ट निकाला है, जिसे फाइनेंशियल इकोनॉमिक इल्यूजन कहते हैं। यानी जो जो स्थिति है, वह दिखाने के लिए सब अच्छी-अच्छी दिखती है, लेकिन ज़मीनी हकीकत कुछ और है।

मैडम, आज अगर आप ग्रामीण इलाकों में जाएंगे, तो आप 45 दिनों तक गैस का सिलेंडर ऑर्डर नहीं कर सकते हैं। अब शहरों में कैप लगा दिया गया है कि 25 दिनों के बाद आप गैस के सिलेंडर के लिए ऑर्डर कर सकते हैं। ग्रामीण भागों में, जहां अभी भी लोग एकत्र होकर रहते हैं, शहरों

में तो न्यूक्लियर फैमिली होती है, उसमें दो-तीन लोग होते हैं। लेकिन अभी तक ग्रामीण इलाकों में एक ही गैस के सिलेंडर से दस-दस लोगों की रसोई बनती है। ऐसा सरकार ने क्यों किया? सरकार क्या बचाने की कोशिश कर रही है? क्या सरकार को ऐसा लगता है कि कुछ समय के बाद डी-लिमिटेशन होगा, तो शहरों की सीटें बढ़ेंगी और ग्रामीण लोगों की जरूरत नहीं है, इसलिए वहां के वोटों की जरूरत नहीं है।

पहले आप उज्ज्वला गैस योजना लाए, आपने केरोसीन बंद कर दिया और ऐसा करने के बाद आप कह रहे हैं कि आपको गैस नहीं मिलेगा। मैं फाइनेंस बिल में यह इसलिए बोल रहा हूँ कि आज आप इनकम टैक्स के बारे में नयी कोशिश कर रहे हैं। आज इन गरीबों को आप कोई और राहत क्यों नहीं दे सकते हैं? गैस के बढ़े हुए दामों पर खर्चा हो रहा है या जो अन्य खर्चे हो रहे हैं, अब केरोसीन नहीं मिल रहा है, इसलिए फिर से लोगों को चूल्हा फूंकना पड़ रहा है। इस फाइनेंस बिल में आप उनके लिए क्या नया लेकर आये हैं? ऐसा ही चल रहा है। पी सी सरकार नाम के एक बड़े जादूगर थे। उन्होंने ताजमहल गायब कर दिया। इस सरकार ने जादू के इल्यूजन से गरीबी हटाने का नारा दे दिया।

Madam, let me tell you the actual situation. सरकार की टैक्स बजट देखकर मन में यह सवाल उठता है कि यह प्लानिंग है या गेस वर्क है? इनकम टैक्स में 1.26 लाख करोड़ रुपये का शॉर्ट-फॉल आया, जीएसटी में 1.31 लाख करोड़ रुपये का शॉर्ट-फॉल आया। इस तरह से, कुल मिलाकर 1 करोड़ 92 लाख ग्रॉस टैक्स रेवेन्यू में शॉर्ट-फॉल आया। इतनी बड़ी गलती कोई सामान्य भूल नहीं हो सकती है। क्या यह नीति-निर्माण की विफलता है या जनता से सरासर झूठ बोलना है? इसका परिणाम क्या हुआ? इसका यह परिणाम हुआ कि सामान्य आदमी इससे प्रभावित हुआ। जब सरकार की कैलकुलेशन गलत होती है, तो सजा जनता को भी मिलती है। कृषि, शिक्षा, स्वास्थ्य और ग्रामीण विकास की योजनाओं में कटौती होती है। आप पूरे एक साल की योजना के बारे में कैसे समझाएंगे? गणना करने के बाद भी आप आम आदमी के लिए एलोकेशन में कटौती क्यों कर रही हैं?

मैडम, सरकार क्या कह रही है? सरकार डायरेक्ट टैक्स को छोड़कर इन्डायरेक्ट टैक्स में

टैक्सेशन को बढ़ा रही है या इन-इक्वालिटी बढ़ा रही है? यानी जहां अमीरों से ज्यादा टैक्स लेना चाहिए, वहां आप इनडायरेक्ट टैक्स को बढ़ाकर सबसे ज्यादा टैक्स ले रहे हैं और कुछ चुनिंदा लोगों को टैक्स में बेनिफिट दे रहे हैं। हकीकत क्या है?

वर्ष 2024-25 के इकोनॉमिक सर्वे के अनुसार, पिछले सात वर्षों में पुरुषों की रियल इनकम 12,665 रुपये से घटकर 11,858 रुपये हो गयी है। महिलाओं की इनकम 10,116 रुपये से घटकर 8,855 रुपये हो गयी है। This is the reality of India. Household debt-to-GDP ratio is now at 41.3 per cent, up from 38.3 per cent. The RBI said that the household consumption pattern has changed. Non-housing retail loans have now reached 55 per cent. 55 फीसदी से ज्यादा लोग छोटी-छोटी जरूरतें पूरा करने के लिए आज कर्ज ले रहे हैं। यह एक बहुत बड़ी शोकांतिका है। इसका मतलब यह है कि लोग रोटी-कपड़ा भी आज खुद की आय से नहीं ले सकते हैं। भारतीय अर्थव्यवस्था की एक बड़ी ताकत हाउसहोल्ड्स की सेविंग्स रही है। अगर आप हाउसहोल्ड की सेविंग्स को देखेंगे, तो वह जीडीपी की 36 से 38 प्रतिशत हुआ करती थी, लेकिन वह आज घटकर 30 प्रतिशत हो गई है। So, this is a problem.

जब मैं इस वित्त विधेयक को पढ़ता हूं, तो मेरे सामने यह सवाल बार-बार आता है कि इसमें आम आदमी को क्या दिया गया है? आज आय घट रही है, बचत खत्म हो रही है, कर्ज बढ़ रहा है और कर का बोझ बढ़ता जा रहा है। इस बार आपने क्या किया है? आप इसमें सुधार के लिए क्या कर रहे हैं? आप अपने नियमों को और रिग्रेसिव बना रहे हैं। You have made tax filing more burdensome and intimidating for the honest taxpayers, with stricter TDS, TCS tracking, tighter ITR deadlines, and harsher penalties for any mismatch or delay. Also, there is greater scrutiny and automatic notices are being issued. If there is even a small error, a legal threat arises.

सभापति महोदया, इनको मुकदमों की तरफ थोड़ा ध्यान देना चाहिए था। आज इनडायरेक्ट टैक्सेज में 11.83 ट्रिलियन रुपये जमा हैं। 7.6 ट्रिलियन रुपये पड़े हुए हैं। ... (व्यवधान) अगर आप

इस पर ध्यान देते, तो शायद हमारे लिए टैक्स कुछ कम हो सकता था। एक और चिंताजनक बात है। टैक्स के अनरीस्ट्रेन्ड डिजिटल सर्विलेंस की बात है। यह जो डिजिटल सर्विलेंस की बात है, आप इसे करके कितना अधिक टैक्स ले पाए हैं? ये अनावश्यक रूप से हरेक इन्कम टैक्स पर डिजिटल सर्विलेंस लगाकर लोगों को तकलीफ दे रहे हैं।

सभापति महोदया, मैं अंत में यही कहना चाहूंगा कि यह वित्त विधेयक देश की आर्थिक स्थिति को नहीं सुधारता है, बल्कि यह बताता है कि सरकार ने न तो आंकड़ों को समझाया है और न ही जनता की पीड़ा कम की है।

SHRI SAGAR ESHWAR KHANDRE (BIDAR): Thank you, Madam Chairperson, for allowing me to speak on the Finance Bill, 2026.

Firstly, I would like to say that when the Bill was first introduced on February 1st, 2026, the stock market went down. One of the reasons for this, among many others, is the increase in the Securities Transaction Tax (STT), on futures and options. At a time when the country is slowly moving towards investing and trading in the stock market, the increase in STT by the Government acts as a deterrent for traders.

Along with that, I would also like to mention that I have received various representations from organisations regarding a hike in salaries and pensions. I would like to speak about the women who are powering the rural economy. Those are the ASHA workers and Anganwadi workers and helpers. The salary structure for these workers is such that the Central Government is supposed to provide 60 per cent and the State Government 40 per cent. However, it is observed that in most cases, even after providing their 40 per cent share, the State Governments further top it up with an additional amount to ensure that the

workers are able to live a peaceful life. There has now been a demand from both Anganwadi workers and helpers, as well as ASHA workers, to increase the Central share. I would like to give the example of my State, Karnataka, where Anganwadi workers and helpers receive a Central share of Rs. 2,700 and Rs. 1,350 respectively, while the State share is Rs. 1,800 and Rs. 900 respectively. In addition, the State Government provides an extra Rs. 5,500 and Rs. 3,000 respectively, which is why the Anganwadi workers and helpers are able to carry on their day to day activities. This increase in the share of the State Government had happened in 2025. However, when we look at the Central Government, the last revision was in 2018, almost eight years ago. Therefore, it is very important for the Central Government to increase its share in the salaries of Anganwadi workers and helpers to ensure that they can lead a peaceful and happy life.

Even in the case of ASHA workers, the Central Government provides only Rs. 2,000 per month. Although it was increased to Rs. 3,500 about a year ago, we have received representations stating that even the additional Rs. 1,500 has not yet been released to the States. Even if it is released, the Central Government's share of Rs. 3,500 remains very inadequate and this does not allow them to lead a happy and peaceful life. Therefore, this amount should be further increased.

We must also remember, Madam, that during the COVID-19 pandemic, Anganwadi workers, helpers, and ASHA workers risked their lives to ensure that the country remained stable and in a peaceful state. When it comes to pensioners, the EPS-95 National Agitation Committee has been demanding an

increase in pensions for almost a decade. Presently, there are around 81 lakh pensioners, and most of them receive only Rs. 1,000 to Rs. 1,200 per month, which is very less. It is the duty of the Government to ensure that the elderly are taken care of in their old age and during their hard times. Their demand is to increase the pension to at least Rs. 7,500 per month. I request the Central Government to consider this seriously and increase the pension amount to at least Rs. 7,500 per month.

Madam, another thing, one of the biggest issues with the Government is that it announces certain tax benefits to the people and then it does a policy reversal in subsequent years. Now when you give an example, there were tax exemptions on sovereign gold bonds. Looking at this, many investors also subscribed to these sovereign gold bonds. Now, the Government says that the exemption is only applicable to investors who will hold them for maturity after eight years and only to those who have subscribed in the original issuance. Investors who purchase these sovereign gold bonds in a secondary market or opted for early redemption will now be liable for capital gains tax. This policy reversal will greatly affect the middle class.

My only request is that any time the Central Government gives any tax benefits, and in the subsequent years, say they even want to remove these tax benefits, they should not make it retrospective in nature. If the Government does this, if they make it retrospective in nature, it deeply erodes the confidence of investors. It deeply removes the trust of the general public in the Government tax benefits. So, I request the Central Government that any time they bring about

policy changes and remove tax benefits, they do not make it retrospective in nature. Thank you.

CAPTAIN BRIJESH CHOWTA (DAKSHINA KANNADA): Thank you, Madam Chairperson. I rise to support the Finance Bill, 2026. Madam, I do so as the Member from Dakshina Kannada constituency that combines enterprise with patriotism, trade with service, and ambition with discipline.

Madam, ours is a coastal district, a region that has always sworn by the idea of being *atmanirbhar* and also putting the nation first. We understand that the first rule of nation building is strengthening its economy. The strong nation needs sound finances, steady reform, and a leadership that can think beyond the next election. This is precisely the reason why I say that this Bill deserves the support of this House. The economic direction of this Government led by hon. Prime Minister Shri Narendra Modi ji and under our Finance Minister Nirmala Sitharaman, has been very clear, that is grow but grow responsibly, reform but reform with purpose, invest in the future but not at the cost of fiscal control.

Madam, our Budget exactly does this. For the financial year 2026-2027, the total expenditure is estimated at about Rs.53.5 lakh crore, while the net tax receipt is at about Rs.28.7 lakh crore, the capital expenditure is Rs.12.2 lakh crore, and the fiscal deficit is 4.3 per cent of GDP. This combination tells India and the world that we are still building and growing aggressively but not recklessly. I must say that this is in spite of the geopolitical constraints and the economic issues which are happening across the world.

Madam, one of the most transformative reforms which has happened in this era has been the GST. We must speak honestly on this issue. When the GST was introduced, the traders and small businesses had real anxieties. There were transition pains; there were compliance challenges; there was uncertainty. But it is because of the strength of this Government and our hon. Prime Minister that it did not abandon reform at the first sign of difficulty. Discipline requires difficult decisions and compassionate implementation. Our Government has precisely done that. It listened, improved the system, rationalised the process, and steered the course. I must say that today GST is one of the strongest pillars of India's formalising economy. In the recent GST Council 2025 decisions, the GST Council has taken a very important step of reducing GST on a wide range of everyday use items, household articles, especially on life-saving drugs, and also GST has been exempted from individual life insurance and individual health insurance policies. This is the difference between a rigid tax regime and a responsive one.

Our Government under hon. Prime Minister Shri Narendra Modi ji has always evolved, has taken decisions which have evolved in favour of ordinary Indians. The new IT Act aims to simplify the framework, reduce clutter, and make the tax system easier to understand and comply with. Madam, honest taxpayers do not ask for any favour. They ask for fairness, clarity, and predictability. It is in this direction that our Government is moving. As an army veteran, I would like to submit one larger point to this House. A budget is not just an economic document. It is a national security document. A country that wants to secure its

borders, have modern forces, and strategic autonomy, must be willing to fund them.

That is why, I welcome the highest-ever defence allocation of Rs. 7.85 lakh crore in the 2026-27 Budget. It also includes Rs. 1.39 lakh crore earmarked for procurement from domestic defence industries, higher support for DRDO, and a substantially higher allocation for ECHS, which clearly reflects the national intent. The use of made-in-India equipment during Operation Sindoor has further strengthened India's global reputation, as highlighted by our hon. Raksha Mantri ji. He specifically referred to indigenous systems such as Akash, BrahMos and Akashteer. This operational confidence is what *atmanirbharata* truly means in the real sense. It signifies that India is increasingly capable of defending itself with its own indigenous capabilities.

Madam, I would also like to make a respectful submission through you to the hon. Finance Minister. The Finance Bill rightly continues the tax exemption for disability pension in cases of Armed Forces personnel who are invalidated out of service due to service-attributable or service-aggravated disabilities. While I welcome this approach, at the same time, I would request the hon. Finance Minister to kindly consider one deserving category with sympathy. These are the brave personnel who suffer severe service-related disabilities but continue to serve till superannuation out of a sense of duty and discipline. Their injury does not become any less significant merely because they continued in service.

With this, I come to my State of Karnataka. Cooperative federalism is not merely a slogan; it is essential for the effective delivery of schemes. I must state

that in Karnataka, Central schemes can succeed only when the State acts quickly on project proposals, approvals, provision of matching State share, submission of utilisation certificates, and effective last-mile implementation. However, the Government of Karnataka has completely failed in this regard. I would like to cite two examples. The first is the Jal Jeevan Mission. As per parliamentary records, the Central allocation under the Jal Jeevan Mission has been Rs. 28,623 crore, whereas our State of Karnataka has been able to draw only Rs. 11,760 crore. This shortfall is primarily due to the lackadaisical attitude of the State Government, including delays in submission of proposals and required documentation as per guidelines. Another example is the Pradhan Mantri Awas Yojana – Urban and Pradhan Mantri Awas Yojana – Urban 2.0. This scheme is demand-driven, where beneficiary selection, project planning, and execution are undertaken by the State. There is a State-level committee which is headed by the Chief Secretary. However, I must state that the Karnataka Government has failed in implementation of this Central scheme due to inadequate planning and poor execution. My submission is simple. When a State Government delays, coordinates poorly, and responds weakly, it is the poor people and the poor families who ultimately suffer. I hope that the Karnataka Government will rise above State-level and petty politics and cooperate fully in the implementation of Central schemes, so that we can collectively move towards a Viksit Bharat.

Madam, I now come to my constituency, Dakshina Kannada, which I describe as a district with immense potential – an ocean of possibilities. I would

like to thank the Central Government for declaring Dakshina Kannada as a district export hub, with seafood and cashew identified as key products. This recognition reflects the real strength of our district. We are a coastal engine, and we are home to the New Mangalore Port, the only major port in the State of Karnataka, which is currently celebrating its 50th year. Through this debate, I would like to place a few important demands concerning my constituency.

Firstly, with regard to coastal erosion in Dakshina Kannada, particularly in the vulnerable stretch of Ullal-Someshwar, I request that this issue be treated as an environmental, economic, and strategic priority. This is not merely a seasonal inconvenience. Coastal erosion has today become an existential threat to homes, the fishing community, public infrastructure, and also to the long-term stability of our shoreline. Therefore, I request the Union Ministry of Environment, Forest and Climate Change, in coordination with the Ministry of Earth Sciences, to prepare a comprehensive and scientifically grounded coastal protection plan, supported by dedicated funding beyond routine State allocations. This is an urgent and important requirement for my constituency.

Secondly, Dakshina Kannada serves as a strategic logistics gateway of Karnataka, anchored by the New Mangalore Port. However, the full potential of the port remains under-utilised due to inadequate road capacity and chronic bottlenecks. At this point in time, I would like to thank the hon. Union Minister for Road Transport and Highways for granting swift approvals for important corridors, including the Mangalore-Bengaluru Expressway Corridor, the Mangalore bypass stretch, and the port connectivity stretch, which was earlier

under the New Mangalore Port Road Corporation and has now been transferred to the NHAI, with DPR preparation underway. I also acknowledge the upgradation of these stretches. I would further like to thank the hon. Railway Minister for approving the preparation of a DPR for the Shiradi Ghat stretch of the Hassan-Mangalore railway line, which will facilitate both freight and passenger movement. I would only request that these DPRs be processed expeditiously and move swiftly into the execution phase, so that our region can contribute effectively to the vision of Viksit Bharat under the leadership of Prime Minister, Shri Narendra Modi. Regarding the new proposal of city economic regions, I would like to thank the hon. Finance Minister for conceptualising such a wonderful scheme. I believe that Mangalore naturally emerges as a strong contender.

Lastly, with respect to the Konkan Railway, which requires structural attention, I would like to place on record that the hon. Railway Minister has acknowledged the existing structural challenges and has shown the intent to address them. I must also recall that it was under the leadership of Shri George Fernandes that the Konkan Railway was conceptualised and executed. I am confident that the hon. Railway Minister will carry forward that legacy and ensure that the merger of the Konkan Railway with Indian Railways is taken forward. I would also like to mention that there is State participation from Goa, Maharashtra, and Karnataka in the Konkan Railway Corporation.

In this context, I would only request the Karnataka State Government to keep aside the political consideration and come forward to contribute and play a vital role in the merger of Konkan railway.

The hon. Prime Minister has given a direction to India. The Finance Minister, Shrimati Nirmala Sitharaman has provided the fiscal framework to support that direction. Now, it is our duty to ensure that this growth reaches every honest citizen who wants to rise with this nation. With these words, I wholeheartedly support the Finance Bill, 2026. Jai Hind!

श्री मलविंदर सिंह कंग (आनंदपुर साहिब) : सभापति जी, आपने मुझे फाइनेंस बिल पर बोलने का मौका दिया, मैं इसके लिए आपको धन्यवाद देता हूँ।

सभापति जी, ऑनरेबल फाइनेंस मिनिस्टर ने पिछले दस सालों में देश की आर्थिक नीतियों और आर्थिक सुधारों को लेकर बहुत सारे क्लेम किए हैं। आर्थिक तौर पर लगातार जताया जा रहा है कि देश बहुत मजबूत हुआ है, लेकिन तस्वीर बिल्कुल डिफरेंट है। अगर हम मोटे तौर पर पिछले दस सालों को देखें तो देश के इतिहास में आज इन्फ्लेशन रेट हाईएस्ट है। डॉलर के मुकाबले रुपया तो 90 पार कर गया है। जो लोग पेट्रोल और डीजल को लेकर बहुत बड़े-बड़े दावे करते थे, आज वही 60 रुपये लीटर वाला पेट्रोल और डीजल 120 रुपये को पार कर गया है। सबसे बड़ा नारा किसानों की डबल इनकम का दिया था, लेकिन पिछले दस सालों में किसानों की डबल इनकम नहीं हुई है। पेस्टीसाइड से लेकर फर्टिलाइजर तक तमाम खाद जो किसानों को मिलनी थी, उसके रेट दो से तीन गुना बढ़ गए हैं। एडिबल ऑयल और दालों के रेट 3-4 गुना तक बढ़े हैं। हम बात करते हैं कि दुनिया में हमारी इकोनॉमी 5वें नंबर पर आ गई है। नो डाउट, आ गई है, लेकिन परकैपिटा इनकम में तो हम लोग 142 नंबर पर पहुंच गए हैं और गरीबी लगातार बढ़ रही है।

..... English translation of this part of the Speech originally delivered in Kannada.

सभापति महोदया, मैं आपके माध्यम से सरकार को बताना चाहता हूं और इस पर ध्यान देने की जरूरत है कि किसान 60 परसेंट आबादी को एम्प्लॉयमेंट देता है तथा रोजी-रोटी का साधन भी बनता है, वह चाहे मजदूर के माध्यम से हो या किसान के माध्यम से हो। एनपीए के नाम पर 16 लाख करोड़ रुपये से ऊपर का कर्जा कॉरपोरेट का माफ किया गया है और किसान मिनिमम सपोर्ट प्राइस के लिए जद्दोजहद कर रहा है। जो नौजवान देश की सेवा करने के लिए हर रोज सुबह 4 बजे सड़कों पर दौड़ते थे कि फौज में भर्ती होंगे, उनको अग्निवीर के नाम पर बेरोजगार कर दिया है और वे लोग गैंगस्टर बन रहे हैं। जब हम पंजाब से दिल्ली आते थे, तो मैं सबसे ज्यादा देखता था कि हरियाणा की सड़कों के नौजवान सुबह 4 बजे रनिंग करते थे। आज सबसे बड़े गैंगस्टर की नर्सरी हरियाणा बन गया है।

मुझे लगता है कि सरकार को अपनी आर्थिक नीति के बारे में सोचना चाहिए। अभी यूएस ट्रेड डील की बात हुई जो पिछले दिनों से चर्चा में है। हालांकि कोई बहुत बड़ा स्पष्टीकरण सरकार की तरफ से नहीं आया है। सेव हिमाचल प्रदेश और जम्मू-कश्मीर में होता है, हम जो मक्का पैदा करते हैं, ऐसे हमारे तमाम किसानों की रोजी-रोटी पर बहुत बड़ा खतरा मंडरा रहा है। हम 90 परसेंट डेयरी प्रोडक्ट खुद पैदा कर सकते हैं, हमारे अंदर पॉटेंशियल है, लेकिन बजट में एग्रीकल्चर रिसर्च इंस्टीट्यूशन पर जो पैसा खर्च होना चाहिए था, उधर तो किसी का ध्यान ही नहीं है।

महोदया, मेरा आपके माध्यम से सरकार से आग्रह है कि हमारे देश के अनाज भंडारण में पंजाब का 30 परसेंट कांटीब्यूशन है, लेकिन पिछले तीन साल से रूरल डेवलपमेंट फंड के लिए हम जद्दोजहद कर रहे हैं। पंजाब जो 30 परसेंट अनाज भंडार भरता है, उसका रूरल डेवलपमेंट फंड साढ़े आठ हजार करोड़ रुपये है। माननीय प्रधानमंत्री जी फंड क्यों नहीं देना चाहते हैं? इससे भी बड़ी बात यह है कि मुंबई और कराची का व्यापार हो रहा है। मैंने देखा कि 16 हजार करोड़ से ज्यादा का व्यापार हो रहा है। अमृतसर और लाहौर का व्यापार सिर्फ पंजाब नहीं, हिमाचल प्रदेश, जम्मू-कश्मीर, वेस्टर्न यूपी, राजस्थान और हरियाणा तक के किसानों की खुशहाली ला सकता है, तो पिछले पांच साल से वाघा बॉर्डर का व्यापार क्यों बंद है? ऐसे तो कराची और मुंबई का भी व्यापार

बंद होना चाहिए। वहां से हो सकता है क्योंकि वहां से बड़े-बड़े इंप्लुएंशियल कॉर्पोरेट घराने व्यापार करते हैं। यहां से अगर व्यापार शुरू होगा, तो आम साधारण किसान की आर्थिक स्थिति बेहतर होगी, वह बंद पड़ा हुआ है, तो इसकी तरफ ध्यान देने की जरूरत है।

माननीय सभापति महोदया जी, ओल्ड पेंशन स्कीम से लेकर तमाम चीजें, जो आदमी को रिटायरमेंट के बाद सिक्योर करती हैं, उनके बच्चों के फ्यूचर को बेहतर बनाने में कंट्रीब्यूट कर सकती हैं। ओल्ड पेंशन स्कीम को शुरू करने के लिए एक स्टेप भी अभी तक सरकार ने नहीं लिया है। लगातार कर्जे का बोझ देश पर बढ़ता जा रहा है, लेकिन आम, साधारण, गरीब और जो रिटायर्ड एंप्लॉई है, उसकी ओल्ड पेंशन स्कीम क्यों शुरू नहीं की जा रही है? बजट में उसका प्रावधान क्यों नहीं है? क्या सरकार को इस पर जवाब नहीं देना चाहिए?

मनरेगा जैसी जो स्कीम्स थीं, उनसे हमारा मजदूर, खासकर जो हमारा रूरल इंफ्रास्ट्रक्चर है, रूरल इकोनॉमी है, जो आदमी की दो टाइम की रोजी-रोटी सिक्योर थी, वह भी बंद कर दी है। अग्निवीर से नौजवान को बेरोजगार कर दिया, मनरेगा से मजदूर की रोजी-रोटी खत्म कर दी है। आर्थिक तौर पर हम कहां खड़े हैं, मुझे लगता है इसके बारे में सोचना पड़ेगा। सिर्फ और सिर्फ मीडिया और सोशल मीडिया के दावों से देश आगे नहीं बढ़ेगा। वह आदमी जो देश के बॉर्डर पर अपने बच्चे भेजकर देश का बॉर्डर सिक्योर करता है, जो अनाज के भंडार पैदा करके लोगों को रोजी-रोटी देता है, उसका फ्यूचर बेहतर हो, इसकी तरफ ध्यान देना चाहिए। आपने मुझे मौका दिया, आपका बहुत-बहुत धन्यवाद।

सुश्री इकरा चौधरी (कैराना) : माननीय सभापति महोदया, धन्यवाद। मैं वित्त विधेयक 2026 और उसके आधार पर प्रस्तुत किए गए केंद्रीय बजट का कड़ा विरोध करने के लिए खड़ी हुई हूं। यह विकसित भारत या युवा शक्ति का बजट नहीं है। यह एक धोखे का बजट है जिसे रेकॉर्ड आवंटन, वित्तीय अनुशासन और समावेशी विकास की पुरानी भाषा में लपेटकर पेश किया जा रहा है। मैं इसकी सच्चाई को सरल शब्दों में सामने रखना चाहती हूं, क्योंकि भारत की जनता सिर्फ नारे की नहीं, सच्चाई की भी हकदार है।

14.59 hrs*(Shri Awadhesh Prasad in the Chair)*

सबसे पहले जिस वित्तीय अनुशासन की बात सरकार कर रही है। मैं सदन को यह बताना चाहती हूँ कि वह अनुशासन समाज कल्याण और राजस्व में कटौती करके हासिल किया गया है। सरकार बजट के आकार को जोर-शोर से बढ़ा बता रही है, लेकिन गरीबों के कल्याण के लिए बजट में घुटन है, उनके लिए खर्च का दायरा लगातार सिकुड़ रहा है। देश पर कुल कर्ज करीब GDP का 55 परसेंट है। ब्याज भुगतान में ही बजट का लगभग एक चौथाई हिस्सा चला जाता है, जो कुल राजस्व का 40 परसेंट है। आम आदमी को इस बजट साइज से कोई फायदा नहीं है। यह साइज पुराने कर्ज चुकाने में काम आ रहा है, गरीबों के कल्याण में नहीं।

15.00 hrs

सरकार ने वर्ष 2019 में कारपोरेट टैक्स में उद्योगपतियों को छूट दी थी और कहा था कि 30 परसेंट टैक्स घटाने से निवेश और रोजगार बढ़ेगा। बाद में आरबीआई की रिपोर्ट ने स्वीकार किया कि कंपनियों ने लगभग 1.5 लाख करोड़ रुपये के लाभ का उपयोग कर्ज चुकाने, नकदी जमा करने और बाय बैंक में किया, न कि नए निवेश या रोजगार में। कारपोरेट टैक्स टू जीडीपी अनुपात घटा है, मुनाफा बढ़ा है, लेकिन रोजगार ठहर गया है। ऑटोमेशन और ठेका श्रम ने स्थाई नौकरियों की जगह ले ली। आज भी एमएसएमई को कर्ज नहीं मिल रहा है, युवाओं में बेरोजगारी बनी हुई है और असमानता लगातार बढ़ती जा रही है। शीर्ष 1 परसेंट ने विकास का बड़ा हिस्सा अपने पास रख लिया, जबकि बाकी जनता ने अप्रत्यक्ष करों और कटे हुए कल्याण के माध्यम से इसकी कीमत चुकाई है। यह विधेयक उसी कारपोरेट-प्रथम नीति को जारी रखता है। यह सुधार नहीं, बल्कि बड़े उद्योगों के सामने आत्मसमर्पण है।

सरकार एक गलती फिर दोहराने जा रही है। सरकार उद्योगों को सीएसआर में छूट दे रही है। सीएसआर फंड से जनता के लिए जरूरी विकास कार्य किए जाते हैं। सरकार ने पहले भी कॉर्पोरेट टैक्स में छूट देकर निवेश और रोजगार बढ़ाने का वादा किया था। लेकिन इस छूट का फायदा सिर्फ उद्योगपतियों ने कर्ज चुकाने में किया, न कि देश के अंदर रोजगार या विकास में हुआ। अब

सीएसआर में ढील देकर सरकार ठीक वही गलती दोहरा रही है। इससे स्कूल, सड़क और अस्पताल जैसे बुनियादी विकास कार्यों पर फर्क पड़ेगा।

इनकम टैक्स और जीएसटी आज देश की कुल आमदनी का 65 परसेंट है। नौकरीपेशा और मध्यम वर्ग आज देश को चला रहे हैं। वहीं बड़े उद्योगपति, जो वर्ष 2015 में 62 परसेंट योगदान देते थे, आज मात्र 40 परसेंट ही दे रहे हैं। यह साफ है कि उद्योगपति मित्रों को राहत दी जा रही है और आम जनता के लिए आफत बढ़ाई जा रही है।

पिछले एक दशक से मजदूरी बिल्कुल नहीं बढ़ी। पहले छोटे-से-छोटा आदमी अपनी मजदूरी बचाकर डाकखाने में जमा कराता था। आज दो वक्त की रोटी का इंतजाम भी मुश्किल हो गया है। आरबीआई का डेटा बताता है कि पर्सनल लोन 500 प्रतिशत बढ़ गया है। लोग लोन अपनी तरक्की या मकान के लिए नहीं ले रहे हैं, बल्कि रोजमर्रा की छोटी-छोटी जरूरतों को पूरा करने के लिए ले रहे हैं।

इस फाइनेंस बिल ने देश के सबसे कमजोर वर्गों के विकास, कल्याण और रोजगार सृजन के लिए कोई समाधान नहीं दिया। आय बढ़ाने का कोई रोडमैप नहीं है। युवाओं की नौकरियों का सपना टूटता जा रहा है। देश की अर्थव्यवस्था कई फैक्टर्स पर निर्भर करती है। हाल के दिनों में सरकार ने दो बड़े ब्लंडर किए हैं, जिनका बोझ आम जनता को उठाना पड़ रहा है। पहला, यूएस के साथ ट्रेड डील है और दूसरा, विदेश नीति में अमेरिका के सामने हमारा समर्पण है।

खाड़ी क्षेत्र में कभी भारत का रुख स्वतंत्र और संतुलित था, लेकिन आज हमें दूसरों के संघर्ष में उलझकर नुकसान उठाना पड़ रहा है। ईरान-अमेरिका-इजराइल विवाद में भारत एशिया का सबसे बड़ा नुकसान उठाने वाला देश बना है। चीन सस्ता तेल लेकर अपने नागरिकों को राहत दे रहा है, जबकि हमारे यहाँ एलपीजी और पेट्रोल की कीमतें लगातार बढ़ती जा रही हैं।

ईरान जैसे पुराने मित्र के कठिन समय में हम खुलकर समर्थन नहीं कर सके और आज गैस आपूर्ति के लिए बार-बार अनुरोध करना पड़ रहा है। विदेश नीति साहस और स्पष्टता से चलती है। इसको ईरान के शहीद सुप्रीम लीडर आयतुल्लाह अली खामनेई जी ने अपनी शहादत से साबित

किया। 86 साल के उम्र के लीडर ने कभी 56 इंच की छाती का दावा नहीं किया, बल्कि जब जरूरत पड़ी तो अमेरिका के सामने झुकने के बजाय उन्होंने शहादत को गले लगाना पसंद किया। लचर विदेश नीति ने देश को महंगाई और आपूर्ति के संकट की दहलीज पर लाकर खड़ा कर दिया है। सरकार कहती है कि भंडार पर्याप्त है तो कीमतें क्यों लगातार बढ़ती जा रही हैं?

अमेरिका के साथ जो हाल है, वह व्यापार समझौता भी यही बताता है। आज भारत अमेरिका के साथ 40 बिलियन डॉलर का ट्रेड सरप्लस रखता है, लेकिन इस समझौते के बाद हमें हर साल 100 बिलियन डॉलर का आयात करना पड़ेगा। इससे सरप्लस घाटे में बदल जाएगा। इस ट्रेड डील ने देश के किसानों को अमेरिका के अमीर किसानों के हाथों बेच दिया है। अगर ट्रेड डील ही करनी थी तो पहले देश के किसानों को अमेरिकी किसानों की तरह भारी सब्सिडी देते, उन्हें तैयार करते और फिर ट्रेड डील करते। यह तो वैसा है जैसे दौड़ में किसी के हाथ-पैर जंजीरों से बांध दिए गए और फिर कहा जाए कि अब दौड़कर दिखाओ। हमारे किसानों के हाथ-पैर महंगी यूरिया, महंगी बिजली और महंगे कृषि यंत्रों से बंधे हुए हैं।

फाइनेंस बिल पर बात हो और महंगाई पर बात न हो तो आम लोगों के साथ अन्याय है। आम आदमी के लिए रोजमर्रा के खर्चे महंगे होते जा रहे हैं। एलपीजी, स्वास्थ्य और शिक्षा की महंगाई सबसे अधिक है।

सर, मैं बस दो मिनट में अपना भाषण कन्क्लूड कर रही हूँ। सरकार वर्ष 2025 में महंगाई को 1.7 प्रतिशत बताती है, लेकिन मेडिकल महंगाई 14 प्रतिशत है। यह एशिया में सबसे ज्यादा है। शिक्षा की महंगाई 12 प्रतिशत तक पहुंच गई है। कई परिवार अपनी आय का आधे से ज्यादा हिस्सा सिर्फ एक बच्चे को पढ़ाने के लिए या उसका विवाह करने के लिए खर्च करने पर मजबूर हैं।

पिछले बजट में वित्त मंत्री ने 'एम्प्लॉयमेंट लिंकड इंसेंटिव स्कीम' की घोषणा की थी। उम्मीद थी कि इससे चार करोड़ नौकरियां बढ़ेंगी। दो लाख करोड़ रुपये का बजट भी दिया गया, लेकिन यह योजना एक भी युवा को नौकरी देने में असफल रही। इसी तरीके से पीएम इंटरनशिप स्कीम का हाल भी यही है, 1.6 लाख का ऑफर दिया गया

माननीय सभापति : आप अपना भाषण समाप्त करें।

सुश्री इकरा चौधरी : सर, दो मिनट। 16,000 युवाओं ने जॉइन किया, आधे से ज्यादा बीच में छोड़कर चले गए और अंत में सिर्फ 95 युवाओं को नौकरी मिली। सरकार ने चुपचाप इसका बजट 95 प्रतिशत घटा दिया। जब आप हेडलाइन मैनेजमेंट, दिखावा और लोगों को बेवकूफ बनाने के लिए स्कीम बनाते हैं, तो उसका हश्र यही होता है।

मैं अंत में किसानों की बात करना चाहती हूँ। ग्रामीण विकास और कृषि कल्याण पर देश की PDA आबादी निर्भर है। इस मंत्रालय का पिछले वर्ष का बजट सरकार खर्च ही नहीं कर पाई। 53,000 करोड़ रुपये ग्रामीण विकास और 7,000 करोड़ रुपये कृषि कल्याण के लिए बेकार पड़े रहे। गांव, किसान और मजदूर मदद की उम्मीद कर रहे थे, लेकिन सरकार हाथ-पैर बांधे बैठी रही।

सभापति महोदय, इसलिए मैं इस सदन से मांग करती हूँ कि इस वित्त विधेयक को खारिज किया जाए, वर्ष 2019 की कॉर्पोरेट टैक्स कटौती को वापस लिया जाए, सामाजिक क्षेत्र पर खर्च को कम से कम जीडीपी का छः से आठ प्रतिशत तक बढ़ाया जाए, हर पूंजीगत खर्च को रोजगार सृजन से जोड़ा जाए और वास्तविक एमएसपी व ग्रामीण सुरक्षा सुनिश्चित की जाए। इससे कम कुछ भी 140 करोड़ भारतीयों के साथ धोखा होगा, जिन्होंने हमें चुना है।

महोदय, यह जनता सब देख रही है। इस सदन को तय करना होगा कि हम कॉर्पोरेट कल्याण के पक्ष में काम करेंगे या जनता के कल्याण में। मैं इस विधेयक का विरोध करती हूँ, बहुत-बहुत शुक्रिया।

[محترمہ اقرا چودھری (کیرانہ): محترمہ چیرمین صاحبہ، شکریہ، میں فائننس بل

2026 اور اس کے آدھار پر پیش کئے گئے مرکزی بجٹ کی مخالفت کے لئے کھڑی ہوئی ہوں۔ یہ وکست بھارت یا یوا شکتی کا بجٹ نہیں ہے۔ یہ ایک دھوکے کا بجٹ ہے، جسے ریکارڈ آونٹن، فائننشیل انوشاسن اور سماویشی وکاس کی پرانی بھاشا میں لپیٹ کر پیش کیا جا رہا ہے۔ میں اس کی سچائی کو آسان الفاظ

میں سامنے رکھنا چاہتی ہوں۔ کیونکہ بھارت کی عوام صرف نارے کی ہی نہیں سچائی کی بھی حقدار ہے۔

سب سے پہلے پہلے جو مالی انوشان کی بات سرکار کر رہی ہے۔ میں ایوان کو یہ بتانا چاہتی ہوں کہ وہ انوشاسن سماج کلیان اور راجسو میں کٹوتی کر کے حاصل کیا گیا ہے۔ سرکار بجٹ کے آکار کو زور شور سے بڑا بتا رہی ہے، لیکن غریبوں کی بھلائی کے لئے بجٹ میں گھٹن ہے، ان کے لئے بجٹ کا دائرہ لگاتار سِکڑ رہا ہے، ملک پر کل قرض قریب جی۔ڈی۔پی۔ کا 55 فیصد ہے۔ بیاج بھگتان میں ہی بجٹ کا لگ بھگ ایک چوتھائی حصہ چلا جاتا ہے، جو کل راجسو کا 40 فیصد ہے۔ عام آدمی کو اس بجٹ سائز سے کوئی فائدہ نہیں ہے۔ یہ سائز پرانے قرض چکانے میں کام آ رہا ہے، غریبوں کی بھلائی میں نہیں۔

سرکار نے سال 2019 میں کارپوریٹ ٹیکس میں ادیوگ پتیوں کو چھوٹ دی تھی اور کہا تھا کہ 30 فیصد ٹیکس گھٹانے سے نویش اور روزگار بڑھے گا۔ بعد میں آر۔بی۔آئی۔ کی رپورٹ نے مانا کہ کمپنیوں نے لگ بھگ 1.5 لاکھ کروڑ روپے کے لابھ کا استعمال قرض چکانے، نقدی جمع کرنے اور بائی بینک میں کیا، نہ کہ نئے نویش یا روزگار میں۔ کارپوریٹ ٹیکس ٹو جی۔ڈی۔پی۔ انویات گھٹا ہے۔ منافع بڑھا ہے، لیکن روزگار ٹھہر گیا ہے۔ آٹومیشن اور ٹھیکہ شرم نے استھائی نوکریوں کی جگہ لے لی ہے۔ آج بھی ایم۔ایس۔ایم۔ای۔ کو قرض نہیں مل رہا ہے، نوجوانوں میں بے روزگاری بڑھ رہی ہے۔ اور اسمانتائیں لگاتار بڑھتی ہی جا رہی ہیں۔ ٹوپ 1 فیصد نے وکاس کا بڑا حصہ اپنے پاس رکھ لیا، جبکہ باقی جنتا نے اپریٹیکش کرو اور کٹے ہوئے کلیان کے مادھیم سے اس کی قیمت چکائی ہے۔ یہ بل اسی کارپوریٹ پرتھم نیتی کو جاری رکھتا ہے۔ یہ سُدھار نہیں، بلکہ بڑے ادیوگوں کے سامنے آتم سمرپن ہے۔

سرکار ایک غلطی پھر دوہرانے جا رہی ہے، سرکار ادیوگوں کو سی۔ایس۔آر۔ میں چھوٹ دے رہی ہے۔ سی۔ایس۔آر۔ فنڈ سے جنتا کے لئے ضروری وکاس کے کام کئے جاتے ہیں۔ سرکار نے پہلے بھی کارپوریٹ ٹیکس میں چھوٹ دے کرنویش اور روزگار بڑھانے کا وعدہ کیا تھا۔ لیکن اس چھوٹ کا فائدہ صرف ادیوگ پنتیوں نے قرض چکانے میں کیا، نہ کہ ملک کے اندر روزگار یا وکاس میں ہوا۔ اب سی۔ایس۔آر۔ میں ڈھیل دیکر سرکار ٹھیک وہی غلطی دوہرا رہی ہے۔ اس سے اسکول، سڑک اور اسپتالوں جیسے بنیادی وکاس کے کاموں پر فرق پڑے گا۔

انکم ٹیکس اور جی۔ایس۔ٹی۔ آج ملک کی کل آمدنی کا 65 فیصد ہے۔ نوکری پیشہ اور مدھیہ ورگ آج دیش کو چلا رہے ہیں۔ وہی بڑے ادیوگ پتی، جو سال 2015 میں 65 فیصد یوگدان دیتے تھے، آج صرف 40 فیصد ہی دے رہے ہیں۔ یہ صاف ہے کہ ادیوگ پتی متروں کو راحت دی جا رہی ہے۔ اور عام جنتا کے لئے آفت بڑھائی جا رہی ہے۔

پچھلے ایک دسک سے مزدوری بالکل نہیں بڑھی۔ پہلے چھوٹے سے چھوٹا آدمی اپنی مزدوری بچا کر ڈاکخانے میں جمع کراتا تھا۔ آج دو وقت کی روٹی کا انتظام بھی مشکل ہو گیا ہے۔ آر۔بی۔آئی۔ کا ڈاٹا بتاتا ہے کہ پرسنل لون 500 فیصد بڑھ گیا ہے۔ لوگ لون اپنی ترقی یا مکان کے لئے نہیں لے رہی ہیں، بلکہ روزگار کی چھوٹی چھوٹی ضرورتوں کو پورا کرنے کے لئے لے رہے ہیں۔

اس فائنس بل نے ملک کے سب سے کمزور طبقہ کے وکاس، کلیان اور روزگار سرجن کے لئے کوئی سمادھان نہیں دیا ہے۔ انکم بڑھانے کا کوئی روڈمیپ نہیں ہے۔ نوجوانوں کی نوکریوں کا سپنا ٹوٹتا جا رہا ہے۔ دیش کی ارتھ

ویو سٹہا کئی فیکٹرس پر نربہر کرتی ہے۔ حال کے دنوں میں سرکار نے دو بڑے بلند ر کئے ہیں، جن کا بوجھ عام جنتا کو اٹھانا پڑ رہا ہے۔ پہلا یو۔ ایس۔ کے ساتھ ٹریڈ ڈیل اور دوسرا ودیش نیٹی میں امریکہ کے سامنے ہمارا سمرپن ہے۔

کھڑی شیئر میں کابھی بھارت کا رُخ سوتنتر اور سنتولت تھا، لیکن آج ہمیں دوسروں کے سنگھرش میں اُلجھ کر نقصان اٹھانا پڑ رہا ہے۔ ایران۔ امریکہ اسرائیل وواد میں بھارت ایشیا کا سب سے بڑا نقصان اٹھانے والا دیش بنا ہے۔ چین سستا تیل لیکر اپنی عوام کو راحت دے رہا ہے، جبکہ ہمارے یہاں ایل۔ پی۔ جی۔ اور پیٹروں کی قیمتیں لگاتار بڑھتی جا رہی ہیں۔

ایران جیسے پرانے دوست کے مشکل وقت میں ہم کھل کر سمرتھن نہیں کر سکے اور آج گیس آپورتی کے لئے بار بار انورودھ کرنا پڑ رہا ہے۔ ودیش نیٹی بھاری اسپشٹ تا سے چلتی ہے۔ اس کو ایران کے شہید سپریم لیڈر آیت اللہ علی خامنائی جی نے اپنی شہادت سے ثابت کیا۔ 86 سال کی عمر کے لیڈر نے کبھی 56 انچ کی چھاتی کا دعویٰ نہیں کیا، بلکہ جب ضرورت پڑی تو امریکہ کے سامنے جھکنے کے بجائے انہوں نے شہادت کو گلے لگانا پسند کیا۔ لچر ودیش نیٹی نے ملک کو مہنگائی اور آپورتی کے سنکٹ کی دہلیز پر لا کر کھڑا کر دیا ہے۔ سرکار کہتی ہے کہ بھنڈار کافی ہے تو قیمتیں کیوں لگاتار بڑھتی جا رہی ہیں؟

امریکہ کے ساتھ جو حال ہے، وہ ویاپار سمجھوتہ بھی یہی بتاتا ہے۔ آج بھارت امریکہ کے ساتھ 40 بلین ڈالر کا ٹریڈ سرپلس رکھتا ہے۔ لیکن اس سمجھوتے کے بعد ہمیں ہر سال 100 بلین ڈالر کا آیات کرنا ہوگا۔ اس سے سرپلس گھاٹے میں بدل جائے گا۔ اس ٹریڈ ڈیل نے دیش کے کسانوں کو امریکہ کے امیر کسانوں کے ہاتھوں بیچ دیا ہے۔ اگر ٹریڈ ڈیل ہی کرنی تھی تو پہلے دیش کے

کسانوں کو امریکی کسانوں کی طرح بھاری سبسڈی دیتے، انہیں تیار کرتے اور پھر ٹریڈ ڈیل کرتے۔ یہ تو ویسا ہے جیسے دوڑ میں کسی کے ہاتھ پیر زنجیروں سے باندھ دئے گئے اور پھر کہا جائے کہ اب دوڑ کر دکھاؤ۔ ہمارے کسانوں کے ہاتھ پیر مہنگی یوریا، مہنگی بجلی اور مہنگے کرشی بینٹروں سے بندھے ہوئے ہیں۔

فائننس بل پر بات ہو اور مہنگائی پر بات نہ ہو تو عام لوگوں کے ساتھ انیائے ہوگا۔

عام آدمی کے لئے روز مرہ کے خرچے مہنگے ہوتے جا رہے ہیں۔ ایل۔پی۔جی۔، صحت اور تعلیم کی مہنگائی سب سے زیادہ ہے۔

سر، میں بس دو منٹ میں اپنی بات پوری کر رہی ہوں۔ سرکار سال 2025 میں مہنگائی کو 1.7 فیصد بتاتی ہے، لیکن میڈیکل مہنگائی 14 فیصد ہے۔ یہ ایشیا میں سب سے زیادہ ہے۔ تعلیم کی مہنگائی 12 فیصد تک پہنچ گئی ہے۔ کئی پریوار اپنی آمدنی کا آدھے سے زیادہ حصہ صرف ایک بچے کو پڑھانے کے لئے یا اس کی شادی کرنے کے لئے خرچ کرنے پر مجبور ہیں۔

پچھلے بجٹ میں وٹ منتری نے Employment Lined Incentive Scheme کی گھوشنا کی تھی، امید تھی کہ اس سے 4 کروڑ نوکریاں بڑھے گی۔ 2 لاکھ کروڑ روپے کا بجٹ بھی دیا گیا، لیکن یہ یوجنا ایک بھی نوجوان کو نوکری دینے میں کامیاب نہیں ہوئی۔ اسی طریقے سے پی۔ایم۔ انٹرنشپ اسکیم کا حال بھی یہی ہے۔ 1.6 لاکھ کا آفر دیا گیا۔

سر، دو منٹ۔ 16000 نوجوانوں نے جوائن کیا، آدھے سے زیادہ بیچ میں چھوڑ کر چلے گئے اور آخر میں صرف 95 نوجوانوں کو نوکری ملی۔ سرکار

نے چپ چاپ اس کا بجٹ 95 فیصد گھٹا دیا جب آپ ہیڈ لائن مینج مینٹ، دکھاوا اور لوگوں کو بے وقوف بنانے کے لئے اسکیم بناتے ہیں تو اس کا حشر یہی ہوتا ہے۔

میں آخر میں کسانوں کی بات کرنا چاہتی ہوں۔ گرامین وکاس اور کرسی کلیان پر دیش کی پی۔ڈی۔اے۔ آبادی زربھر ہے۔ اس منترائے کا پچھلے سال کا بجٹ سرکار خرچ ہی نہیں کر پائی۔ 53000 کروڑ روپے گرامین وکاس اور 7000 کروڑ روپے کرسی کلیان کے لئے بے کار پڑے رہے۔ گاؤں، کسان اور مزدور مدد کی امید کر رہے تھے، لیکن سرکار ہاتھ پیر باندھے بیٹھی رہی۔

چیرمین صاحب، اس لئے میں اس سدن سے مانگ کرتی ہوں کہ اس فائنس بل کو خارج کیا جائے، سال 2019 کی کارپوریٹ ٹیکس کٹوتی کو واپس لیا جائے، سماجک شیئر پر خرچ کو کم سے کم جی۔ڈی۔پی۔ کا 6 سے 8 فیصد تک بڑھایا جائے، ہر پونجی گت خرچ کو روزگار سرجن سے جوڑا جائے اور حقیقی ایم۔ایس۔پی۔ و گرامین سرکشا سُنشچت کی جائے۔ اسے سے کم کچھ بھی 140 کروڑ بھارتیوں کے ساتھ دھوکہ ہوگا، جنہوں نے ہمیں چنا ہے۔

مہودئے، یہ جنتا سب دیکھ رہی ہے۔ اس سدن کو طے کرنا ہوگا کہ ہم کارپوریٹ کلیان کے پکش میں کام کریں گے یا جنتا کی بھلائی میں۔ میں اس بل کا ورو دھ کرتی ہوں۔ --- بہت بہت شکریہ

श्री राजकुमार रोट (बांसवाड़ा) : धन्यवाद सभापति महोदय । आज आपने मुझे वित्त विधेयक पर बोलने का अवसर प्रदान किया, इसके लिए आपको धन्यवाद ।

महोदय, यह बजट तभी सफल माना जाएगा, जब देश के अंतिम छोर पर खड़े आदिवासी, दलित, किसान व गरीब परिवार तक इसका लाभ वास्तविक रूप से पहुंचेगा । सरकारें कोई भी रही हों, बजट कितने भी आए हों, लेकिन देश के मूल मालिक करोड़ों आदिवासी, देश के दलित, गरीब

परिवारों को आत्मनिर्भर बनाने में असफल रही हैं।

महोदय, उस समुदाय के साथ हमेशा ही सौतेला व्यवहार किया गया। उसका दुष्परिणाम यह रहा है कि आज आदिवासी क्षेत्र में बुनियादी सुविधा जैसे शुद्ध पीने का पानी नसीब नहीं हो रहा है। शिक्षा, स्वास्थ्य के क्षेत्र में भौतिक ढांचे एवं मैनपावर का आज भी अभाव है।

माननीय सभापति महोदय, कुछ दिनों पहले हमारी माननीय वित्त मंत्री महोदय ने बांसवाड़ा का नाम जो पुकारा था, उन्होंने बांसवाड़ा के जल जीवन मिशन के बारे में कहा था। मैं उनको धन्यवाद देना चाहूंगा, लेकिन वहां की वास्तविकता आप तक बताना चाहूंगा। बांसवाड़ा जिले में 15 लाख के करीब परिवार हैं। इनमें से मात्र 1,47,000, मतलब 37 प्रतिशत घरों में ही नल कनेक्शन हुआ है। वहीं डूंगरपुर जिले में मात्र 99,019 परिवार, मतलब 32 प्रतिशत घरों के अंदर ही नल कनेक्शन हुआ है। वह केवल कागजों में हुआ है। 70 प्रतिशत घर आज भी शुद्ध पेयजल से वंचित हैं। 32 प्रतिशत के आसपास जो नल कनेक्शन हुए हैं, वे सिर्फ नल कनेक्शन हुए हैं, उन नलों में आज पानी नहीं आ रहा है। सिर्फ कागजों में नल कनेक्शन हुए हैं, पानी नहीं पहुंच पा रहा है।

माननीय सभापति महोदय, हमारे राजस्थान में गैस की बहुत किल्लत है, यह सरकार को स्वीकार करना पड़ेगा। यह किल्लत पूरे देश में है। सरकार के लोग कह रहे हैं कहीं किल्लत नहीं है, लेकिन राजस्थान के मुख्यमंत्री जी की सभा में जब गैस की टंकी नहीं मिलती है और वहां भोजन बनाया जाता है, तो वहां जो रसोइया है, वह रसोइया लकड़ी से खाना बना रहा है। यह दृश्य सामने आ रहे हैं, लेकिन सरकार इस सच्चाई को स्वीकार करना नहीं चाह रही है। जो परिवार किराए के मकान में रह रहे हैं, जो बच्चे शहरों के अंदर पढ़ाई के लिए किराये का रूम लेकर रह रहे हैं, वे बच्चे आज गैस की टंकी नहीं होने की वजह से घर जा रहे हैं। अगर गैस मिल भी रही है, तो दो-दो हजार रुपये में गैस की टंकी मिल रही है। कालाबाजारी हो रही है, जिसमें सरकार को संज्ञान लेने की जरूरत है। पढ़े-लिखे युवाओं के साथ अन्याय हो रहा है।

माननीय सभापति महोदय, स्वास्थ्य सुविधा सुधारने के लिए हमारे बांसवाड़ा और डूंगरपुर में दो मेडिकल कॉलेजेज हैं लेकिन इन मेडिकल कॉलेजेज के स्वास्थ्य को ही सुधारने की जरूरत है।

क्योंकि वहां पर भ्रष्टाचार हो रहा है। वहां पर बारिश में पानी भर जाता है। मेडिकल कॉलेजेज के अंदर पार्किंग की सुविधा नहीं है। वहां पर एक तरफ बनता जा रहा है और दूसरी तरफ टूटता जा रहा है। यह पैसा भ्रष्टाचार की भेंट चढ़ रहा है। वहां किसी प्रकार की सही मॉनिटरिंग नहीं हो पा रही है।

माननीय सभापति महोदय, हमारे देश के किसान खेत में कौन-सा बीज बोएंगे। उस बीज से जो फसल पैदा होगी, उसके लिए क्या और कौन-सा खाद उपयोग किया जाएगा, किसान खेत से अनाज पैदा कर रहे हैं, उनके उत्पादों का रेट क्या होगा, यह ट्रम्प डील के माध्यम से क्या अमेरिका तय करेगा? हमारे देश के किसान क्या बोएंगे, क्या फर्टिलाइजर यूज करेंगे, यह अमेरिका तय करेगा? ये ही नहीं बल्कि हमारे लोग जो अनाज खाएंगे, उसमें जो फर्टिलाइजर यूज किया जाएगा, उससे लोग बीमार पड़ेंगे, उस बीमारी का इलाज क्या होगा, वे अभी से यह तैयार कर रहे हैं।

माननीय सभापति : मान्यवर, अब आप अपना भाषण बंद कीजिए। आप एक मिनट में सुझाव दे दीजिए।

श्री राजकुमार रोट : माननीय सभापति महोदय, मेरी मुख्य मांग है कि हमारे बांसवाड़ा संसदीय क्षेत्र में डेयरी प्रबंधन नहीं होने की वजह से लोग भीलवाड़ा जाते हैं। हम चाहते हैं कि डूंगरपुर और बांसवाड़ा में डेयरी प्रबंधन की सुविधा दी जाए। मुख्य रूप से मेरी मांग है कि आदिवासी दलित बच्चों की छात्रवृत्ति समय पर नहीं आ रही है, उसे समय पर दिया जाए। केंद्रीय वित्त आयोग राजस्थान का 2000 करोड़ रुपये पंचायती राज चुनाव नहीं होने की वजह से अटका पड़ा है, तो सरकार केंद्रीय वित्त आयोग का 2000 करोड़ रुपये राजस्थान की जनता को दे या वहां समय पर चुनाव कराए। आंगनबाड़ी कार्यकर्ताओं को स्थाई किया जाए। वे लोग हर संकट में खड़े रहते हैं, उनका भुगतान सही समय पर नहीं मिलता है और मिलता है तो वह भी थोड़ा-बहुत ही मिलता है। महिलाओं के हित में काम किया जाए।

मैं अंत में कहना चाहूंगा कि माइक्रो फाइनेंस कंपनियां आदिवासी इलाके के अंदर 22 से 25 प्रतिशत ब्याज पर पैसा देकर आदिवासी समुदाय की गरीब महिलाओं को लूटती हैं। वे उनको

प्रताड़ित करती हैं। मैं चाहूंगा कि माइक्रो फाइनेंस कंपनियों पर बैन लगाया जाए, जो 22 से 25 प्रतिशत ब्याज लेती हैं। आदिवासी इलाके में शिक्षा का अभाव रहता है। वे लोग उनकी गणित को समझ नहीं पाते हैं। उनको बॉन्ड किया जाता है। जब वे पैसा नहीं भर पाते हैं तो माइक्रो फाइनेंस कंपनियां उनसे उनके बकरे ले जाते हैं, उनसे मुर्गा एव उनके पशु चुरा लेते हैं। उन पर बैन लगाया जाए। धन्यवाद।

श्री उमेशभाई बाबूभाई पटेल (दमन और दीव) : जय श्री राम, जय अयोध्या नरेश।

सभापति महोदय, मैं वित्त विधायक पर चर्चा के इस महत्वपूर्ण अवसर पर अपना विचार सदन के सामने रखना चाहता हूं। आज भी मेरे प्रदेश में ना तो एक पूर्ण विश्वविद्यालय ही है और न ही अपना शिक्षा बोर्ड है। मैं सरकार से मांग करता हूं कि दमन और दीव के लिए पूर्ण विश्वविद्यालय हेतु विशेष वित्तीय प्रावधान किया जाए। साथ ही, सरकारी मेडिकल कॉलेज की पीजी की फीस 15 से 25 लाख रुपये तक है, इसे काम किया जाए या फिर छात्रों हेतु विशेष अनुदान दिया जाए ताकि गरीब और आदिवासी बच्चों को भी अच्छे डॉक्टर्स बनने का अवसर मिल सके।

महोदय जी, हमारे प्रशासन के बेहतरीन प्रयासों के बावजूद केंद्र की नीतियों में त्रुटि के चलते सरकारी अस्पतालों की स्थिति चिंताजनक है। सरकारी हॉस्पिटलों में विशेषज्ञ और डॉक्टर्स के पद खाली पड़े हैं। इसका कारण है - सरकारी वेतन एवं अन्य सुविधाएं, जो निजी हॉस्पिटलों से बहुत कम हैं। ऐसे में विशेषज्ञ डॉक्टर्स सहित मेडिकल स्टाफ सरकारी नौकरी की जगह निजी अस्पतालों को प्राथमिकता देते हैं। मैं सरकार से मांग करता हूं कि विशेषज्ञ डॉक्टर्स सहित, विशेषज्ञ मेडिकल स्टाफ को प्रतिस्पर्धी वेतन दिया जाए, ताकि वे सरकारी हॉस्पिटलों में सेवा दें, जिसका फायदा लोगों को मिले। साथ ही, हमारे प्रदेश में सरकारी हॉस्पिटलों में मुफ्त इलाज नहीं मिल पा रहा है। हर नागरिक को पूरी तरह मुफ्त इलाज मिले इसके लिए बजट बढ़ाया जाए। 'आयुष्मान योजना' की सीमा पांच लाख रुपये से बढ़ाकर 10 लाख रुपये की जाए।

महोदय जी, हमारे प्रदेश के आयुष्मान कार्ड काफी पैन्ल हॉस्पिटल्स में भी इलाज के लिए मान्य नहीं करते हैं। मैं सरकार से मांग करता हूं कि हर निजी अस्पतालों में आयुष्मान कार्ड से हर

व्यक्ति का हर प्रकार का इलाज अनिवार्य किया जाए। जो इस योजना में इलाज के लिए मना करें उसका लाइसेंस रद्द किया जाए। जब सरकार इलाज के लिए पैसा दे ही रही है, तो निजी हॉस्पिटलों में गरीबों को भी इलाज का लाभ मिले। इसके साथी ही मैं मांग करता हूँ कि मुंबई से लेकर साउथ गुजरात तक कोई एम्स जैसा संस्थान नहीं है। हमारे प्रदेश में एम्स स्टार्ट कराने के लिए फंड दिया जाए।

सभापति महोदय, दमन और दीव में हर वर्ष पानी की भारी किल्लत रहती है। मैं मांग करता हूँ कि मोटी दमन के परियारी क्षेत्र में चेक डैम निर्माण हेतु एवं दीव में अलग व्यवस्था के लिए विशेष फंड दिया जाए।

महोदय, गुजरात के केमिकल उद्योग सहित के उद्योगों द्वारा प्रदूषित पानी के कारण हमारी कोलक नदी और दमनगंगा नदी प्रदूषित हो चुकी हैं, जिन्हें प्रदूषण मुक्त बनाने के लिए नमामि गंगे की तर्ज पर विशेष पुनर्जीवन पैकेज दिया जाए।

महोदय, अंतर्राष्ट्रीय परिस्थितियों के कारण हमारे मछुआरों के लिए डीजल बहुत महंगा हो गया है। इस महंगे डीजल ने मछुआरों की कमर तोड़ दी है और वह अपना काम धंधा बंद करने के लिए मजबूर हो रहे हैं। गुजरात में मछुआरों के लिए बढ़े हुए डीजल के दाम वापस लिए गए हैं। दमन और दीव के मछुआरे के लिए भी बढ़े हुए डीजल के दाम वापस लिए जाएं। अभी मछुआरों की एक ट्रिप के लिए केवल पांच बैरल डीजल की सीमा तय की गई है, यह अन्यायपूर्ण है क्योंकि एक ट्रिप के लिए कम से कम 12 से 15 बैरल की जरूरत होती है, 5 बैरल की सीमा बढ़ाकर 15 बैरल की जाए।

महोदय, दीव में हार्बर और ड्रेजिंग प्रोजेक्ट्स के लिए तत्काल फंड दिया जाए और प्रोजेक्ट को स्टार्ट किया जाए। स्मार्ट सिटी के अधूरे प्रोजेक्ट के लिए केन्द्र सरकार के बकाया राशि दी जाए और अधूरे कार्य पूरे किए जाएं। हमारे प्रदेश की चार मरीन बोट्स हैं, चारों समुद्र में गश्त के लिए नहीं हैं, इनके स्थान पर हाईटेक बोट दी जाए।

महोदय, दमन में सीलिंग की तर्ज पर नदियों और समुद्र मार्ग के लिए उदवाड़ से नानी दमन-मोटी दमन से वापी तक मोनोरेल प्रोजेक्ट हेतु विशेष फंड दिया जाए। दमन में ट्रैफिक की समस्या

विकराल बनती जा रही है। इसके समाधान के लिए नेशनल हाईवे के लिए नानी दमन, वड चौकी से दमन को जोड़ते हुए दमन गंगा पर नया ब्रिज बनाया जाए। मोटी दमन, जम्पोर-फन्सा गुजरात ब्रिज, नानी दमन, कडईया-कोलक गुजरात ब्रिज के लिए बजट प्रावधान किया जाए।

इसके साथ ही पातलिया से उडवाड़ा दाभेल-वापी गुजरात रूट पर बहुत ज्यादा ट्रैफिक रहती है क्योंकि 144 करोड़ रुपये की लागत से दाभेल वापी गुजरात ओवरब्रिज दो साल में पूरे होने थे, लेकिन चार साल के बाद भी काम नाम मात्र से शुरू हुआ है।

महोदय, मैं मांग करता हूँ कि इसको अतिरिक्त फंड देकर इसे शीघ्र पूरा किया जाए। दमन और दीव के बीच में 750 किलोमीटर की दूरी है। लोगों को आने जाने में रात्रि विश्राम के लिए समस्या होती है। दीव में दमन भवन और दमन में दीव भवन या इंटरनेशनल यूथ हॉस्टल बनाया जाए। जिससे सस्ते दर पर लोगों को रहने के लिए कमरे मिल सके। हमारे युवाओं के लिए अंतर्राष्ट्रीय स्तर के खेल मैदान, कोचिंग, हॉस्टल सुविधा और खेलों के लिए विशेष इन्फ्रास्ट्रक्चर दिया जाए।

महोदय, कलस्टर छोटा होने का बहाना बताकर बीमा कंपनियां इंटरैस्ट नहीं लेती हैं। जिसके चलते हमारे यहां किसानों के लिए फसल बीमा योजना सही तरीके से लागू नहीं हो पा रही है। मैं मांग करता हूँ कि दमन और दीव के किसानों के लिए फसल बीमा का पूर्ण लाभ सुनिश्चित किया जाए। सरकारी विभागों में नियमित भर्ती नहीं हो रही है, कांट्रैक्ट, हाउटसोर्सिंग और कम वेतन पर शोषण हो रहा है। यह प्रथा बंद होनी चाहिए, आंगनबाड़ी बहनों को कम से कम न्यूनतम वेतन दिया जाए। सरकारी कर्मचारियों को फिक्स वेतन और पेंशन मिले।

कई वर्षों से सरकारी नौकरी में काम करने वाले लोगों को नियमित किया जाए। केवल बड़े शहरों का विकास नहीं बल्कि छोटे प्रदेशों को भी समान अवसर देना है। दमन और दीव केवल पर्यटन स्थल नहीं हैं। यह भारत की ब्लू इकोनॉमी का मजबूत केन्द्र बन सकता है इसलिए मैं सरकार से आग्रह करता हूँ कि इन सभी विषयों पर विशेष ध्यान दिया जाए, तभी यह वित्त विधेयक वास्तव में जनकल्याणकारी बनेगा। जय श्री राम।

SHRI AGA SYED RUHULLAH MEHDI, (SRINAGAR): Thank you, hon. Chairperson.

Sir, this discussion on the Finance Bill, 2026 is being held, and we should keep certain facts in mind. The House is discussing this Finance Bill in isolation from five federal principles. Jammu and Kashmir has lost its federal position, it has lost its physical autonomy, and it has lost its financial dignity. जब हमने इस मुल्क के साथ इलहाक किया, हमें फेडरल एग्जिसटेंस का प्रोमिस किया गया था We were a dignified federal unit of this Union. हर स्टेट की तरह हमें अपने फाइनेंसेज को मैनेज करने की आटोनोंमी थी, किन्तु 2019 से लेकर अभी तक we have suffered and endured the humiliation, the loss of dignity, and the loss of financial autonomy. We have witnessed financial and political disruptions, on account of which the State of Jammu and Kashmir has suffered greatly. In 2019, the abrogation of Article 370, which could not be justified, was however defended on the grounds that it would bring integration to the people of Jammu and Kashmir. It will bring investment; it will bring development; and it will bring prosperity. Now, we are in 2026. We are discussing the Finance Bill, 2026, and there is nothing reflective of what could be claimed as prosperity for the people of Jammu and Kashmir -- investment, development. The fact is the other way round. We have lost the opportunities. We have lost the financial dignity and financial autonomy with which we could create a State which was highly employed and which was fairly prosperous. हमारे सेक्टर्स अच्छी तरह से काम करते थे । The private sector, horticulture, tourism, and handicrafts were working very well, and we were generating employment. Jammu and Kashmir was one of the least unemployed States.

The phrases with which the Party tried to mislead the nation that abrogation of Article 370 will bring prosperity and investment, there is nothing reflective of that in the Finance Bill, 2026. The fact is that Article 370 was removed not for the integration, not for the investment, and not for the prosperity. But it was removed for centralization -- centralization of the governance, centralization of the policymaking, centralization of the bureaucracy, and centralization of the will of the people of Jammu and Kashmir. And that was centralized in Delhi, against the spirit of democracy; against the spirit of the accession with which the people of Jammu and Kashmir acceded to the Union of India; and against the spirit of democracy for which the people of Jammu and Kashmir laid down and sacrificed their lives. We were centralized. Our powers were centralized. Our dignity was snatched away from us. Our right to decide for ourselves, both financially and politically, was taken away from us.

Therefore, it is incomplete in the spirit of federalism and in the spirit of democracy. Until and unless Jammu and Kashmir gets back its autonomy, its financial autonomy, and its financial and political dignity, ... (*Interruptions*) I am talking on the Finance Bill. ... (*Interruptions*) Please be silent and please be patient. ... (*Interruptions*) Please be patient. I am speaking on the Finance Bill. ... (*Interruptions*) I am making the arguments purely on the Finance Bill. So, have patience and have some wisdom to listen to me. ... (*Interruptions*)

So, we demand that the dignity is restored; the autonomy is restored; and the status of Jammu and Kashmir, which it enjoyed with the guarantees of the Constitution of India before 2019, is restored fully so that we may again see a

prosperous Jammu and Kashmir which is driven by the wishes and will of the people of Jammu and Kashmir and by their participation. Today, they have a minimal participation. The decisions are taken at the Central level, at the bureaucratic level.

महोदय, मैं कुछ डिमांड्स आपके माध्यम से सरकार के सामने पेश करना चाहता हूँ। वर्ष 2019 से पहले से ही जम्मू-कश्मीर डैमेजेज़ से गुज़र रहा है। पहले हमने वर्ष 2014 में फ्लड देखा। हम उससे उबर ही रहे थे कि वर्ष 2019 में धारा 370 की इल्लिगल एब्रोगेशन की गई। उसके बाद लॉकडाउन लगाया। कोरोना से पहले हमने लॉकडाउन से सफर किया। जम्मू-कश्मीर को एक साल तक इन्होंने ताले में बंद कर दिया। कोई बिजनेस नहीं, कोई काम नहीं, कोई पढ़ाई नहीं, कोई जिंदगी नहीं। वर्ष 2019 में एब्रोगेशन के बाद एक साल तक हमें बंद किया गया। उसके बाद कोरोना आया। सालों तक पूरे मुल्क को लॉकडाउन की जो नैचुरल जरूरत पड़ी। पूरे मुल्क के साथ-साथ हमने भी सफर किया। बिजनेस सफर हुआ, गवर्नेंस सफर हुई, फाइनेंस सफर हुआ। तब से लेकर अब तक हम हालात से लड़ रहे हैं, कोशिश कर रहे हैं, लेकिन उबर नहीं पा रहे हैं। मैं चाहूंगा कि वर्ष 2019 के उन हालात को कंपेंसेट किया जाए। जम्मू-कश्मीर के लिए एक स्पेशल पैकेज अनाउंस किया जाए। फाइनेंशियल मल्टिपल ईयर पैकेज जम्मू-कश्मीर के लिए अनाउंस किया जाए, जिससे वह उबर सके और अपनी टांगों पर खड़ा हो सके।

Fiscal autonomy, as I said, should be restored to the people of Jammu and Kashmir. They should be able to decide for themselves. डेमोक्रेटिक कंसेंट हमें हर साल दिल्ली से लेना पड़े, हमें इस स्टेट्स तक गिराया गया है। यह डेमोक्रेसी के खिलाफ है। It is against democracy. The people of Jammu & Kashmir should not be forced to seek bureaucratic approval from Delhi for their aspirations and their own priorities. We believe, and the statistics show, that Jammu & Kashmir वह सबसे कम अनएम्प्लॉइड स्टेट था। आज वह मोस्टली अनएम्प्लॉइड स्टेट्स में गिना जाता है। We

demand package and incentives for employment generation in Jammu & Kashmir - both in private sector and government sector. इंडस्ट्रीज के लिए, हार्तिकल्चर के लिए, टूरिज्म के लिए सब्सिडी के साथ-साथ, इंसेंटिव्स के साथ-साथ वहां के लिए एक पैकेज की घोषणा की जाए, जिससे वे इन नुकसानात से उबर सके। अंत में मेरे दो-चार पॉइंट हैं, लेकिन मैं केवल एक ही पॉइंट में बात करूँगा, क्योंकि आप टाइम नहीं दे रहे हैं।

सर, हाइड्रो इलेक्ट्रिसिटी के जरिये जम्मू-कश्मीर पावर और इलेक्ट्रिसिटी जनरेट करती है। We light up different parts of India. मगर हमारा रेवेन्यू हमसे खाया जाता है। हमें उसका शेयर फेयर नहीं मिलता है।... (व्यवधान) इसको कोऑपरेटिव जनरेशन नहीं कहा जाता है। ... (व्यवधान) इसको एक्सट्रैक्शन कहा जाता है।... (व्यवधान) हमारे से एक्सट्रेक्ट किया जाता है।

DR. K. SUDHAKAR (CHIKKBALLAPUR): Hon. Chairperson Sir, thank you very much for giving me the opportunity to speak on the Finance Bill, 2026. I congratulate the hon. Finance Minister for presenting the ninth consecutive Budget under the able leadership of our hon. Prime Minister, Shri Narendra Modi ji.

I rise to support the Finance Bill, 2026. But I rise not merely to support a financial document; I rise to support a clear economic direction for this country. This Finance Bill is not just ornamental; it is structural. It simplifies taxation, strengthens compliance, and expands the tax base. Most importantly, it reduces discretion and increases transparency.

If you look carefully at the provisions of this Bill, particularly the rationalisation of income tax slabs and the surcharge structure, it reflects a balanced and thoughtful philosophy. The base exemption continues at around

Rs.2.5 lakh, while the surcharge is structured progressively. For example, it is charged at 10 per cent above Rs.50 lakh, 15 per cent above Rs.1 crore, and up to 37 per cent for ultra-high incomes. So, what does this show? It shows that this Government believes in progressive taxation without punishing aspirations.

Another important feature of this Finance Bill is the strengthening of compliance and reporting requirements. This is not harassment; this is reform. Honest taxpayers need simplicity, while dishonest taxpayers need accountability. The provisions relating to foreign asset disclosure and the compliance framework are very important and significant. For decades, undisclosed wealth outside India has been a serious concern, but today, this Bill sends a clear message - hidden wealth will no longer remain hidden.

Equally important is the strengthening of assessment mechanisms and penalty frameworks. The intent is very clear - to reduce human interface, increase digital traceability, and ensure fairness. This is why this marks the end of the "Inspector Raj" and the beginning of "System Raj". As Adam Smith once said, "peace, easy taxes, and a fair administration of justice." These are the foundations of prosperity. This Bill is building exactly that kind of foundation.

Hon. Chairperson Sir, let me place this Bill in a broader economic context. In 2013-14, the total GDP of this country was Rs.104.73 lakh crore, but in 2025-26, it has risen to Rs.357.14 lakh crore, which is a 250 per cent increase over the last 11 years. Similarly Sir, if we see our economy, in 2013-14, it used to be 1.9 trillion dollars economy whereas today, it stands at 3.7 trillion dollars economy. So, in one decade, India has nearly doubled its economic size.

Sir, under the previous regime, India was ranked almost tenth in the world. Today, we are ranked number four. In this Bill, they have also reduced the TCS on remittances for education and medical purposes from five per cent to two per cent. Similarly, during the UPA regime, the growth used to be hardly 5 or 5.2 per cent. But today, inspite of the geo-political tensions, there is a lot of supply chain problems but still we are growing at 6.5-7.2 per cent.

Sir, India is rising not by accident but by design. So, let me remind this august House that in between 2011-13, investments were stalled, projects were stuck and the term 'policy paralysis' became synonymous with the governance. That was not just an economic slowdown. It was a governance failure.

Sir, during UPA's regime, inflation used to be 9-10 per cent. The food inflation used to be more than 12 per cent but today, inspite of all the disturbances in the world, India is still having the inflation anywhere between four and five per cent. As Milton Friedman once said inflation is taxation without legislation. So, this Government has protected the common man from that invisible.

Coming to the fiscal deficit which is a very important measure to see how this Government is functioning, under UPA's regime, it used to be 6.4 per cent. Today, the fiscal deficit is around five per cent. In simple terms, fiscal deficit means when the Government spends more than it earns, that gap is the fiscal deficit. High deficit means borrowing more. When you borrow more, it passes on the burden to the future. But this Government today under the able leadership of Narendra Modi Ji is reducing that gap very responsibly without stopping

development. It is because our capital expenditure today is almost 11 lakh crore rupees which was hardly two lakh crore rupees in UPA's regime. This is not just spending. This is nation building. They just piled files during UPA's regime. We are building roads, railways, airports, seaports, medical colleges, hospitals, data centres. In those days, they used to build only 12 kilometres of roads per day. Today, we are building 34 kilometres of roads per day. The allocation for railways was just Rs. 50,000 crore per annum but today, we have allocated Rs. 2.5 lakh crore.

I will summarise the whole Budget. Just I want to remind this House about two issues. The 2G spectrum allocation is a classic example of how natural resources were mishandled by that Government and coal block allocation showed how lack of transparency can distort both the economy and the public trust.

Regarding the banking sector, mostly important, the NPAs used to be 11.2 per cent. Today, it is only three per cent which means ten lakh crore rupees has been resolved by this Government. Where did the NPAs come from? It has not fallen from the sky. They were created during their time. It is because their lending decisions were influenced by proximity and not by prudence.

*In the State of Karnataka, districts such as Chikkaballapur, Kolar and Bengaluru Rural, people are facing a crisis of drinking water. However, the state government of the day, has taken up treatment of water in two phases and the

*..... * English translation of this part of the Speech originally delivered in Kannada.

sewage water is being supplied to the people of these areas. As a result, the health of the people of the said area is being adversely affected. Sir, certainly it is causing harmful for people.

Hence, I appeal to the Central government, please allocate adequate fund for the third phase of treatment of the water.*

डॉ. विनोद कुमार बिंद (भदोही) : सभापति महोदय, मैं आज इस महत्वपूर्ण वित्त विधेयक के समर्थन में अपनी बात रखने के लिए खड़ा हुआ हूँ। सबसे पहले मैं देश के यशस्वी प्रधान मंत्री मोदी जी और माननीय वित्त मंत्री निर्मला सीतारमण जी को बधाई देना चाहता हूँ, जिन्होंने देश की अर्थव्यवस्था को मजबूती देने वाला यह दूरदर्शी वित्त विधेयक सदन के सामने रखा है।

सभापति महोदय, वित्त विधेयक केवल करों का प्रावधान नहीं होता है, बल्कि सरकार की प्रतिबद्धता, जनता के प्रति जवाबदेही और देश की आर्थिक दिशा तय करने वाला महत्वपूर्ण दस्तावेज होता है। वित्त विधेयक यह तय करता है कि कर प्रणाली कितनी सरल होगी और राजस्व कितना आएगा और जब बढ़ा हुआ राजस्व आएगा, तो उससे गरीबों का कल्याण कैसे होगा और देश का विकास कैसे होगा।

सभापति महोदय, वर्ष 2014 से पहले कर प्रणाली जटिल थी। उसमें अलग तरह के नियम थे, अलग तरह के कानून थे और ऊपर से भ्रष्टाचार की लम्बी श्रृंखला थी। व्यापारी परेशान थे, उद्योगपति परेशान थे और यहां तक कि आम जनता भी परेशान थी। मैं अपने देश के यशस्वी प्रधान मंत्री मोदी जी को धन्यवाद दूंगा, जिन्होंने इस जटिल प्रक्रिया को 'गुड एण्ड सिम्पल टैक्स' की प्रक्रिया में चेंज कर दिया। जीएसटी का साहसिक निर्णय लेकर वर्ष 2017 में जीएसटी को लागू किया। आज पूरे देश में 'वन नेशन, वन टैक्स, वन मार्केट' की व्यवस्था लागू हो गयी है। यह व्यवस्था व्यापारियों के लिए आसान हो गयी है।

सभापति महोदय, जब जीएसटी लागू हुई तो हमारे देश में 22.08 लाख करोड़ रुपये का कलेक्शन हुआ, जो अब तक की सबसे ज्यादा कलेक्शन है। यही नहीं, घरेलू मासिक खर्च में 4

प्रतिशत की बचत भी हुई।

माननीय सभापति महोदय, माननीय मोदी जी ने जब देश की कमान पहली बार संभाली थी तो उस समय इस देश की दशा और दिशा ठीक नहीं थी और देश को आगे ले जाना बहुत मुश्किल था, लेकिन कहा गया है -

'वह पथ क्या, पथिक कुशलता क्या, जिस पथ पर बिखरे शूल न हों,
नाविक की धैर्य परीक्षा क्या, जब धाराएं प्रतिकूल न हों।'

सभापति महोदय, पहले हमारी अर्थव्यवस्था 'फ्रैजाइल फाइव' देशों में आती थी, लेकिन जब एक तपस्वी का संकल्प राष्ट्र की शक्ति बन जाता है, तब इतिहास लिखा जाता है और वह इतिहास लिखने का काम हमारे देश के यशस्वी प्रधान मंत्री श्री मोदी जी ने किया। आज हम 'फ्रैजाइल फाइव' की अर्थव्यवस्था से निकल कर दुनिया की चौथी अर्थव्यवस्था बन गए हैं। नीति आयोग के पूर्व सीईओ बी.वी.आर. सुब्रह्मण्यम ने कहा कि जापान को पीछे छोड़ कर अब भारत दुनिया की चौथी अर्थव्यवस्था वाला देश बन गया है। अब भारत की इकोनॉमी 4 ट्रिलियन डॉलर की इकोनॉमी हो गयी है, यह हमारा अनुमान नहीं है, बल्कि यह वर्ल्ड इकोनॉमिक आउटलुक की रिपोर्ट है। अगर इसी तरह से हमारे यशस्वी प्रधान मंत्री जी की सोच और योजनाएं चलती रहेंगी तो ढाई-तीन सालों में ही हमारा देश दुनिया की तीसरी अर्थव्यवस्था वाला देश बन जाएगा।

सभापति महोदय, माननीय प्रधान मंत्री मोदी जी के पिछले लगभग 12 वर्ष व्यापार क्रांति के साल रहे हैं, क्योंकि इस समय 1500 से ज्यादा पुराने कानून हटाए गए और इसी दौरान रेट्रोस्पेक्टिव टैक्स और एंजेल टैक्स हटाए गए।

महोदय, कॉर्पोरेट टैक्स में भी छूट है। पहले जो ज्यादा कॉर्पोरेट टैक्स था, उसे अब 15 प्रतिशत कर दिया गया है। जहां वर्ष 2000-2014 के दौरान विदेशी निवेश 667.74 अरब डॉलर था, वहीं वर्ष 2014-2024 के दौरान यह 991.32 अरब डॉलर का रहा। यही नहीं, वर्ष 2023-24 में 84.8 अरब डॉलर का निवेश हुआ, जो अब तक का सर्वाधिक निवेश है।

सभापति महोदय, वर्ष 2014 से पहले 3.9 करोड़ लोग आयकर रिटर्न्स भरते थे, लेकिन अब

ये आयकर रिटर्न्स भरने वाले लोग बढ़ कर 9.19 करोड़ हो गए हैं।

सभापति महोदय, वर्ष 2014 में हमें जो टैक्स में छूट मिलती थी, उसमें 2.5 लाख रुपये की आय पर शून्य टैक्स लगता था, लेकिन वर्ष 2025-26 में अब यह 12 लाख रुपये की आय पर शून्य टैक्स लगता है। यदि इसमें स्टैण्डर्ड डिडक्शंस को भी मिला दिया जाए तो अब 12.7 लाख रुपये की आय पर शून्य टैक्स लगता है, जो मध्यम वर्ग के लिए बड़ी राहत की बात है।

सभापति महोदय, जब देश पर संकट आता है तो हमारा विपक्ष आपदा में अवसर ढूंढता है। विपक्ष के साथ यही कहते हैं कि मोदी जी तो गए। मैं अपने देश के यशस्वी प्रधानमंत्री जी को धन्यवाद दूंगा कि उन्होंने कोरोना काल जैसी विपत्ति के समय 29.8 लाख करोड़ रुपये का आत्मनिर्भर भारत पैकेज और 3.8 लाख करोड़ रुपये की इमरजेंसी क्रेडिट लाइन गारंटी स्कीम के माध्यम से एक करोड़ से ज्यादा एमएसएमई एवं अन्य उद्योग धंधों को बंद होने से बचाया। उन्होंने 1.5 लाख करोड़ लोगों को बेरोजगार होने से भी बचाया। ... (व्यवधान)

सभापति महोदय, मुझे इस बिल पर पहली बार बोलने का मौका मिला है। मुझे कम से कम पांच मिनट का और समय दे दीजिए। एक ट्रिलियन से ज्यादा एफडीआई और 825 अरब डॉलर के ऐतिहासिक निर्यात से एनपीए घट कर 2.6 प्रतिशत हो गया है। यह दिखाता है कि भारत ने खुद को वैश्विक विकास का विश्वसनीय इंजन साबित किया है। आज पूरे विश्व के उद्योग और प्रोफेशनल भारत में आकर निवेश कर रहे हैं। मोदी सरकार ने उद्योग क्षेत्र को आर्थिक क्रांति का चालक बनाया है। पीएलआई योजना और एमएसएमई सहायता जैसे फैसलों से 1.61 लाख करोड़ रुपये का निवेश आया और 11.5 लाख से ज्यादा नौकरियां सृजित हुई हैं। निर्यात भी बढ़ कर 5.3 लाख करोड़ रुपये से ज्यादा हो गया है।

सभापति महोदय, मोदी सरकार नये भारत डिजिटल डिवाइस से निकल कर डिजिटल डॉमिनेंस की दिशा में अग्रसर होते हुए आज क्रिएटिव इकोनॉमी में धाक जमा रही है। हर महीने 24 लाख करोड़ रुपये से अधिक यूपीआई ट्रांजेक्शन और दुनिया के 49 प्रतिशत रियल टाइम डिजिटल पेमेंट में भारत की हिस्सेदारी होना, यही तो डिजिटल भारत है, यही तो मोदी जी का भारत है।

सभापति महोदय, मैं अपने क्षेत्र की समस्याओं को रख कर अपनी बात समाप्त करूंगा। हमारे क्षेत्र को कारपेट सिटी कहा जाता है। वहां बहुत सारे मजदूर काम करते हैं। हमारे जिले में कोई मेडिकल कॉलेज नहीं है। वहां के हण्डिया पॉलिटेक्निक को अपग्रेड करके आईआईटी का कॉलेज कर दिया जाए। कारपेट सिटी होने के बावजूद भी वहां के कई स्टेशनों पर ट्रेन्स नहीं रुकती हैं। इससे हमारे उद्योग धंधों पर बुरा प्रभाव पड़ता है। अतः मैं आपके माध्यम से निवेदन करूंगा कि इन स्टेशनों पर ट्रेनों की स्टॉपेज सुनिश्चित की जाए। हमारे क्षेत्र के कई जगहों पर अण्डरपास की जरूरत है। इस बारे में मैंने पहले भी लिख कर दिया है। क्षेत्र में पड़ने वाले रेलवे लाइन पर आरओबी का भी निर्माण होना चाहिए। बहुत-बहुत धन्यवाद।

श्रीमती महिमा कुमारी मेवाड़ (राजसमन्द) : सभापति महोदय, आपने मुझे वित्त विधेयक, 2026 पर बोलने का मौका दिया, इसके लिए मैं आपको धन्यवाद देना चाहूंगी। साथ ही मैं अपने यशस्वी प्रधानमंत्री जी और वित्त मंत्री जी को भी धन्यवाद देना चाहूंगी।

महोदय, आज अप्रत्याशित और अशांत वैश्विक राजनीति के दौर में सरकार द्वारा जो समझदारी वाले कदम उठाये जा रहे हैं, वे सभी कदम बहुत ही सराहनीय हैं। इन ग्लोबल क्राइसिस के बावजूद भी इंडिया को स्टेबल रखने का प्रयास किया जा रहा है। यह बहुत ही सराहनीय बात है। इस बारे में कल ही प्रधानमंत्री जी ने समझाया था। देश के अंदर विकास के लिए सरकार द्वारा पॉलिसी को देशहित में सोच-समझ कर लागू किया जा रहा है। इन योजनाओं का लाभ गरीब और आम जनता को निश्चित रूप से मिलेगा। जनहित की योजनाओं को लागू करने के लिए धन की जरूरत होती है। सरकार को यह धन विभिन्न टैक्सों से मिलता है। टैक्स कलेक्शन के लिए भारत की एक बहुत ओल्ड सेइंग है- जैसे सूर्य वर्षा के लिए जल सोखता है, राजा वैसे ही कर लें। वैसी ही वर्तमान केंद्र सरकार की टैक्स नीति है।

The Finance Bill, 2026 is not merely a financial document but a reflection of good governance. For decades, taxation in India was seen as a burden. जनता का पैसा सरकार के पास जमा होता था। But today, under the leadership of the hon.

Prime Minister, we are witnessing a fundamental shift. सरकार का संकल्प है कि जनता का पैसा, जनता के पास अधिक से अधिक रहे और उसका लाभ सीधा उन तक पहुंचे। This Bill represents trust, transparency, and transformation where every rupee collected is being returned to the people in the form of opportunity, infrastructure, and dignity. The biggest beneficiaries of this transformation are India's lower and middle classes. Today, families have more disposable income because of rationalised tax structure and rebate. GST reforms have ensured that essential goods are taxed reducing the cost of living. Inflation has been managed through fiscal discipline, protecting the real income of households. आज आम आदमी सिर्फ गुजारा नहीं कर रहा है, बल्कि सपने देख रहा है, बचत कर रहा है और आगे बढ़ने की सोच रहा है। This is the real success of this Government, empowering aspirations.

सभापति महोदय, सरकार ने बेसिक छूट की सीमा को 3 लाख रुपये पर रख कर और रिबेट के जरिए राहत देकर टैक्स को आसान बना दिया है, ताकि लगभग 12 लाख रुपये तक की आय टैक्स-फ्री हो जाए। इससे कई तरह की कठौतियों का दावा करने और जटिल कागजी कार्रवाई करने की जरूरत कम हो जाती है। इसके परिणामस्वरूप, टैक्स देने वाले लोग, खासकर वेतनभोगी व्यक्ति और कमाने वाले युवा लोग ज्यादा आसानी और पारदर्शित के साथ रिटर्न फाइल कर सकते हैं।

कम जटिलताओं और कम टैक्स के बोझ के कारण, लोगों के पास खर्च करने के लिए आय बचती है, जिससे खर्च, बचत और कुल मिलाकर आर्थिक गतिविधियों को बढ़ावा मिलता है। हाल की तिमाहियों में जीएसटी कलेक्शन में लगातार बढ़ोतरी देखने मिली है और वर्ष 2026 की शुरुआत में रेवेन्यू में साल-दर-साल लगभग 6.8 प्रतिशत की वृद्धि हुई है। उदाहरण के लिए जनवरी, 2026 में कलेक्शन लगभग 6.2 प्रतिशत और फरवरी, 2026 में लगभग 8.1 प्रतिशत बढ़ा है, जो बेहतर मैनेजमेंट और बेहतर इकोनॉमिक गतिविधियों को दर्शाता है।

Hon. Chairperson Sir, good health is a real wealth. With 'Ayushman

Bharat', our Government has created the world's largest health assurance scheme, providing a safety net of Rs. 5 lakh per family for over 50 crore citizens, ensuring that no poor family is pushed into debt due to medical emergencies.

महिलाओं के कॉमन डेली रूटीन काम जैसे खाना पकाते समय स्वास्थ्य का ख्याल भी केंद्र सरकार ने रखा है। Through the PM Ujjwala Yojana, we have liberated over 10 crore mothers and sisters from toxic smoke of traditional kitchens by providing clean LPG connections.

देश में महिलाओं के सर्वाइकल कैंसर के इलाज के लिए अभी हाल में केंद्र सरकार ने कदम उठाये हैं। राष्ट्रव्यापी एचपीवी (HPV) टीकाकरण अभियान प्रधानमंत्री नरेंद्र मोदी जी ने 28 फरवरी, 2026 को अजमेर, राजस्थान से राष्ट्रव्यापी एचपीवी टीकाकरण अभियान का शुभारंभ किया। यह अभियान विशेष रूप से 14 वर्ष की किशोरियों के लिए हर साल लगभग 1.15 करोड़ लड़कियों को यह टीका मुफ्त लगाया जाएगा। यह बहुत ही सराहनीय है।

Sir, women empowerment has also been strengthened through financial and tax-related reforms. Through initiatives like Jan Dhan Yojana, Direct Benefit Transfers, and Mudra loans, women are now financially independent participants in the economy. The Government has ensured that benefits reach women directly, eliminating leakages and middlemen.

मैं जिस क्षेत्र राजस्थान मेवाड़ से आती हूँ वहाँ पर चाहे महिला हो, चाहे पुरुष हो, उनका एक बराबर योगदान रहा है। उन्होंने आगे बढ़ने के लिए एक साथ ही समर्पण भावना से काम किया है। देश में अन्नदाता किसानों और आम जन की सुविधाओं के लिए भी सरकार अनेक कदम उठा रही है। It is providing a roof over every head through PM Awas Yojana or direct income support to our *Annadatas* via PM-KISAN. This Government does not just make promises; it delivers saturation so that the last person in the queue is

empowered. This is not just governance; it is a sacred mission to restore the pride and quality of life of every Indian. The 'Sagarmala' vision is also reaching new heights. By inserting Section 56A in the Customs Act, we are allowing our hard working fishermen to bring fish harvested in international waters into India duty-free. This is a direct boost to the income of our fishing community and ensures that India becomes a global leader in marine exports. ह्यूमन रिसोर्स डेवलपमेंट के साथ-साथ इंफ्रास्ट्रक्चर डेवलपमेंट के लिए भी केन्द्र सरकार कमिटेड है।

Hon. Chairperson Sir, if one truly wants to see how every rupee of taxpayers' money is being transformed into real, visible development, one only needs to look at our railways. ... (*Interruptions*) Today, the expansion of Vande Bharat trains is not just about speed; it is a statement of a new India that is fast, efficient, and of a high standard. ... (*Interruptions*) From rapid rail electrification to the creation of new routes and seamless connectivity, we are not just laying tracks, but connecting aspirations, linking villages to cities, and giving opportunities to people. ... (*Interruptions*)

श्री दीपेन्द्र सिंह हुड्डा (रोहतक) : धन्यवाद सभापति महोदय, आज जब हम फायनेंस बिल पर बात करें, तो देश की अर्थव्यवस्था के बारे में कुछ बातें रखना जरूरी हैं। खासतौर पर मैं देख रहा था कि सत्ता पक्ष के बहुत से सांसद बार-बार कह रहे थे कि अर्थव्यवस्था का यह रिकॉर्ड बन गया, वह रिकॉर्ड बन गया। यह सही बात है कि 12 साल में रिकॉर्ड बने भी हैं और रिकॉर्ड टूटे भी हैं, लेकिन वह रिकॉर्ड ऐसे बने हैं, जिनसे यह पता चलता है कि आज अर्थव्यवस्था कितनी गंभीर परिस्थिति में है।

मैं इन 12 साल के 12 रिकॉर्ड सदन के सामने, देश के सामने रखना चाहता हूँ, जो आपकी सरकार ने तोड़े हैं, जिससे पता चलता है कि आज हम कितने गहरे आर्थिक संकट की तरफ बढ़ चुके

हैं। मुझे याद है कि आज से 12-13 साल पहले इसी सदन में उस समय की नेता विपक्ष, जो हमारे प्रदेश से आती थीं, जिनका मैं बहुत सम्मान करता हूँ, आदरणीय सुषमा स्वराज जी, उन्होंने यही नेता विपक्ष के रूप में एक वक्तव्य दिया था। मैं उनकी बात से सहमत भी हूँ। उन्होंने कहा था कि जैसे-जैसे रुपया गिरता है, क्योंकि उस समय रुपया 50 से ऊपर गया था। उन्होंने कहा था कि जैसे-जैसे रुपया गिरता है, हमारे देश की करेंसी गिरती है, वैसे ही हमारे देश की प्रतिष्ठा भी गिरती है। उनकी बात सही थी।

आज आपने अपनी सरकार का पहला रिकॉर्ड जो तोड़ा है, 78 साल के इतिहास में गिरिराज जी रुपया दुनिया के बाजार में इतना सस्ता नहीं हुआ, जितना आपकी सरकार में हुआ है। ... (व्यवधान) मुझे पता है कि आप यह कहेंगे कि युद्ध चल रहा है, वेस्ट एशिया क्राइसिस है, कूड ऑयल की प्रति डॉलर कीमत काफी बढ़ गई है। मैं यह भी बताना चाहता हूँ कि आज कूड ऑयल की कीमत 100 डॉलर प्रति बैरल है। वर्ष 2009 में जब इसी कूड आयल की कीमत विश्व के बाजार में 147 डॉलर प्रति बैरल थी, फाइनेंशियल क्राइसिस के दौरान, लगभग डेढ़ सौ डालर प्रति बैरल थी, तब रुपये की कीमत 48 रुपये प्रति डॉलर थी। वर्ष 2014 में जब हमारी सरकार का अंतिम वर्ष था, उस समय भी रुपया 60 रुपये प्रति डॉलर था। तब कूड ऑयल की कीमत भी सौ डॉलर प्रति बैरल थी। आप अंदाजा लगाइए। दूसरी बात, बार-बार कहा जा रहा था, रिकॉर्ड बन गया था, वर्ल्ड फास्टेस्ट लार्ज ग्रोइंग इकोनॉमी। मैं कहता हूँ कि वर्ल्ड फास्टेस्ट लार्ज ग्रोइंग इकोनॉमी नहीं, वर्ल्ड्स फास्टेस्ट फॉलिंग करेंसी है। मैंने तुलना कर के देखा तो पाया कि पिछले तीन सालों में दुनिया की कौन सी करेंसी की कीमत में सबसे ज्यादा गिरावट हुई है। मैं आपको बताना चाहता हूँ कि ऐसी तीन करेंसीज़ हैं – पहली ईरानियन रियाल, दूसरी लेबनीज़ पाउंड और तीसरी भारतीय रुपया।

महोदय, ईरान और लेबनान पर तो बम गिर रहे हैं। हमारे देश में कौन सा बम गिर रहा है? दूसरा रिकॉर्ड 78 साल के इतिहास में पेट्रोल, डीज़ल, एलपीजी और यूरिया इतना महंगा नहीं हुआ, जितना आपकी सरकार में हुआ है। हमारे समय में वर्ष 2014 में पेट्रोल 70, डीज़ल 50 और एलपीजी सिलेंडर 400 रुपये था। आज पेट्रोल 96, डीज़ल 88 और एलपीजी 913 रुपये पर है। यह तब था,

जब क्रूड ऑयल के 100 से 150 डॉलर प्रति बैरल का हम सामना कर रहे थे। आज आपने सौ डॉलर पर ही इतना महंगा पेट्रोल कर दिया है, क्यों? आज टैक्सेशन से भी जुड़ी बात मैं खोल कर बता दूँ कि हमारे समय में पेट्रोल पर एक्साइज ड्यूटी कितनी थी? प्रत्येक लीटर पर जनता से नौ रुपये एक्साइज ड्यूटी वसूली जाती थी। डीज़ल पर साढ़े तीन रुपये का टैक्स लगाया जाता था और आज प्रत्येक लीटर पेट्रोल पर 23 रुपये एक्साइज ड्यूटी लगा रहे हैं और 21 रुपये डीज़ल पर लगा रहे हैं, वहीं हम तीन रुपये ही लेते थे। आपको शर्म आनी चाहिए।

एक और रिकॉर्ड बना है कि आपकी सरकार में 78 सालों का गरीब और अमीर में जितना अंतर है, ऑक्सटाइम की जो रिपोर्ट आई, यूनाइटेड नेशंस द्वारा प्रकाशित की गई, आज हिंदुस्तान के एक प्रतिशत सबसे अमीर नागरिकों के हाथ में देश की 40 प्रतिशत संपत्ति और 65 प्रतिशत आय है। देश के निचले पायदान पर खड़े हुए 50 प्रतिशत नागरिक, जो किसान हैं, मज़दूर हैं, गरीब हैं, उनके पास देश की केवल तीन प्रतिशत संपत्ति रह गई है। 78 साल का गरीबी का रिकार्ड आपकी गलत आर्थिक नीतियों की वजह से बना है। हमारे समय पर किसान का कर्जा माफ होता था। आपके समय क्या हुआ? लगभग 16 लाख करोड़ रुपये के कॉर्पोरेट्स के कर्जे आपने माफ कर दिए। आज इसी सत्र में आपके एक मंत्री ने एक प्रश्न के उत्तर में जवाब दिया कि किसानों पर 32 लाख करोड़ रुपये का कर्जा है, लेकिन आपके पास किसान का एक रुपया भी माफ करने की कोई स्कीम नहीं है। आपने बिना स्कीम के कॉर्पोरेट्स के 16 लाख करोड़ रुपये माफ कर दिए। यह आपकी सरकार की हकीकत है।

आपकी नीतियों के कारण केवल नागरिकों में अमीर-गरीब का अंतर नहीं, कॉर्पोरेट्स में भी चयनित कर के कोलॉनियल कैपेटलिज्म के आधार पर कुछ कॉर्पोरेट्स के पास देश की सारी संपत्ति आ गई है। आज हर सेक्टर में मोनोपॉल या ड्यूओपॉली बन गई है। हमारे समय एयरलाइंस सेक्टर में जेट चल रही थी, किंगफिशर चल रही थी, एयर एशिया चल रही थी, विस्तारा चल रही थी, इंडिगो चल रही थी, गो चल रही थी। आज इंडिगो और एयर इंडिया के पास ही 51 प्रतिशत मार्केट है। मनमानी कीमत वसूली जा रही है। आज मनमानी कीमतें वसूली जा रही हैं। हमारे समय में टेलीकॉम

सेक्टर में डोकोमो, यूनिकॉम, एयरसेल, आइडिया, वोडाफोन, रिलायंस और एयरटेल चल रहा था, लेकिन आज मार्केट में कॉम्पिटिशन खत्म हो गया है। दो ही कंपनियां, जियो रिलायंस और एयरटेल के पास हिन्दुस्तान का 80 प्रतिशत मार्केट आ गया है, जो कि आपके चहेते हैं। कभी एयरपोर्ट चलाने में किसी ग्रुप का नाम आ जाता है। कभी अडानी ग्रुप का नाम आता है तो कभी किसी और का नाम आता है। आपके जो चहेते हैं, उनके हाथों में ये सेक्टर्स सौंपे जा रहे हैं। यह आज की वास्तविकता है।

चौथा रिकॉर्ड, अनएम्प्लॉयमेंट पर अलग-अलग चर्चाएं हैं और कई रिकॉर्ड सामने आते हैं। आपके जो माफिक नहीं होते हैं, आप कहते हैं कि 78 सालों में किसी प्राइवेट एजेंसी का एम्प्लॉयमेंट और अनएम्प्लॉयमेंट का जो रिकॉर्ड बना है, उसको हम स्वीकारते नहीं हैं। आप भारत सरकार की तरफ से अपने अलग आँकड़े निकाल देते हैं। मैं उस पर नहीं जाऊंगा। अभी अजीम प्रेमजी यूनिवर्सिटी ने बताया है कि 35 से 40 प्रतिशत ग्रेजुएट्स में अनएम्प्लॉयमेंट सबसे ज्यादा है। यह पाकिस्तान, बांग्लादेश और इंडोनेशिया से भी ज्यादा है, लेकिन मैं दूसरा रिकॉर्ड बताऊंगा, जो आपने ही इकोनॉमिक सर्वे के माध्यम से बताया है। आपकी सरकार बनी और आपकी सरकार के 12 सालों में कृषि सेक्टर में एम्प्लॉयड जनसंख्या की आबादी बढ़ गई और मैन्युफैक्चर सेक्टर में एम्प्लॉयड जनसंख्या की आबादी घट गई। 78 सालों से ट्रेंड एक तरफ था। धीरे-धीरे कृषि से बोझ कम होकर मैन्युफैक्चरिंग और सर्विसेस सेक्टर की तरफ हमारी जनसंख्या जा रही थी।

वर्ष 2014 में मैन्युफैक्चरिंग में 13 प्रतिशत हमारी लेबर फोर्स एम्प्लॉयड थी, वह आज घटकर 11 प्रतिशत रह गई है। वर्ष 2014 में एग्रीकल्चर में हमारी 42 प्रतिशत जनसंख्या एम्प्लॉयड थी, लेकिन आज वह बढ़कर 46 प्रतिशत पर पहुंच गई है। यह आपके आँकड़े बता रहे हैं। वर्ष 2014 में आपने मेक इन इंडिया की बात की थी। वर्ष 2014 में 17 प्रतिशत जीडीपी का हिस्सा मैन्युफैक्चरिंग का था। आज वह घटकर 17 प्रतिशत से 13 प्रतिशत पर आ गया है। यह आपकी सरकार के 12 सालों में हुआ है। मैन्युफैक्चरिंग सेक्टर का आज जीडीपी का प्रतिशत घटना आपके नारे 'मेक इन इंडिया' के परखच्चे उड़ाने जैसा है।

आपका एक और नारा 'आत्मनिर्भर भारत' का था। आत्मनिर्भर भारत की क्या असलियत है? एक व्यापार घाटा होता है कि आयात और निर्यात में कितना अन्तर है? वर्ष 2013-14 में यूपीए के अंतिम वर्ष यह 136 बिलियन डॉलर था। हम ज्यादा इम्पोर्ट करते हैं। 136 बिलियन का इम्पोर्ट हमारे एक्सपोर्ट से ज्यादा था। आज यह दोगुने से ज्यादा होकर आपके 12 सालों में 78 सालों का रिकॉर्ड टूट गया। मर्चेंडाइज ट्रेड डेफिसिट का 78 सालों का रिकॉर्ड बन गया और 283 बिलियन डॉलर का आयात हम दुनिया से कर रहे हैं।

आप आत्मनिर्भर भारत की बात करते हैं। आपने विश्वनिर्भर भारत बनाने का काम किया है। अभी वित्त मंत्री जी यहां पहुंची हैं। मैं अगले रिकॉर्ड के साथ उनका स्वागत करता हूँ। वित्त मंत्री जी, आपने एक और रिकॉर्ड निवेश का बनाया है। आप कहते हैं कि हिंदुस्तान दुनिया के निवेशक का पसंदीदा देश बनाने के लिए आपने कोई कसर नहीं छोड़ी, लेकिन आपके इस दावे की हवा आपका ही इकोनॉमिक सर्वे निकाल रहा है। पिछले वर्ष में एक रिकॉर्ड बना था। दो तरह के निवेश का रिकॉर्ड बना था। एक तो फॉरेन पोर्टफोलियो इनवेस्टर्स का बना है। दुनिया का निवेशक हिंदुस्तान के मार्केट में निवेश कर रहा है। हिंदुस्तान की मार्केट से पिछले वर्ष में 78 सालों की तुलना में सबसे ज्यादा इक्विटी आउटफ्लो 20 बिलियन यूएस डॉलर फॉरेन पोर्टफोलियो इनवेस्टर ने बाहर निकालने का काम किया है। नेशनल सिक्योरिटी डिपॉजिट लिमिटेड ने यह रिकॉर्ड पिछले 78 सालों का पेश किया और दूसरा रिकॉर्ड एफडीआई का है। आप जानते हैं कि एफडीआई कम हो रहा है। आपकी सरकार में एफडीआई निरंतर कम हो रहा है। मैं आपको एक और रिकॉर्ड बताना चाहता हूँ कि इन 12 सालों में एफडीआई तो कम हुआ ही है, लेकिन एफडीआई के साथ ओडीआई भी होता है – ओवरसीज डायरेक्ट इनवेस्टमेंट। इससे पता चलता है कि हमारी कंपनियां बाहर कितना कैपिटल भेज रही हैं। इस वर्ष पहली बार यह हुआ है कि नेट एफडीआई नेट ओडीआई के बराबर रहा है। 29.01 बिलियन डॉलर का देश में एफडीआई आया, लेकिन 29.02 बिलियन डॉलर का ओडीआई, मतलब हमारी कंपनियां बाहर ले गईं। निवेश की बजाय हमारे देश की कंपनियां आपकी अर्थव्यवस्था में विश्वास व्यक्त नहीं कर रही हैं। वह यहां से कैपिटल को लेकर जा रही है। इसके साथ-साथ आपने पिछली

बार कहा था कि कर्जा केवल 56 परसेंट है, लेकिन सच्चाई यह है कि अगर आज स्टेट और सेन्ट्रल का कर्जा मिला लिया जाए तो हमारी देश की अर्थव्यवस्था में 82 प्रतिशत का कर्जा है, जो आज तक का रिकॉर्ड है।

16.00 hrs

(Shrimati Sandhya Ray in the Chair)

जब वर्ष 2014 में हमारी सरकार थी, तब हमारे देश पर एक्सटर्नल डेब्ट 68 बिलियन डॉलर का था। आज उस कर्जा को 738 बिलियन डॉलर तक बढ़ाने का काम आपने किया है। जीडीपी का 82 प्रतिशत कर्ज आज तक कभी नहीं हुआ था।

माननीय सभापति : माननीय सदस्य, कंप्लीट कीजिए।

श्री दीपेन्द्र सिंह हुड्डा : सभापति महोदया, हमारे 15 मिनट थे, अभी 8 मिनट ही हुए हैं। वित्त मंत्री जी अपनी मर्जी से आयी हैं और आते ही आप उन्हें बोलने देंगी। यह संभव नहीं है। हम अपना समय पूरा लेंगे।

अगला रिकॉर्ड, डायरेक्ट टैक्सेस के बारे में आपने कहा कि हम टैक्स कोड सरल कर रहे हैं। आप नया सरल टैक्स कोड ले आए। आज डायरेक्ट टैक्सेस के माध्यम से आईटी अपील में जितनी टैक्स अपीलस पेंडिंग हैं, उसमें 8 लाख करोड़ रुपये टैक्स फंसे हुए हैं और आईटी कमीशनर में 16.5 लाख करोड़ रुपये फंसे हुए हैं। हर वर्ष इनकी गिनती बढ़ रही है। पिछले वर्ष यह आईटी अपील में 7 लाख करोड़ रुपये था। अब 8 लाख करोड़ रुपया हो गया है। भारत के रक्षा बजट से 3 गुना पैसा आईटी अपील और सीआईटी में फंसा हुआ है और आप टैक्स सरल की बात करती हैं।

अगला रिकॉर्ड, मैं डिफेंस की बात करूं तो देश के इतिहास में सबसे कम जीडीपी की प्रतिशत में डिफेंस बजट पेश करने का काम हुआ है, तो वह आपकी सरकार में हुआ है, जो कि जीडीपी का मात्र 1.6 प्रतिशत है। जबकि हमारे समय में डिफेंस बजट जीडीपी का 2.5 प्रतिशत था। आपने फौज ही कच्ची कर दी है। आपकी यह हालत बन गयी कि आप अग्निवीर योजना ले कर आ गए।

अगला रिकॉर्ड, स्ट्रैटेजिक ऑटोनॉमी आपने सरेंडर कर दी। देश में सिलेंडर क्राइसिस तो है ही, लेकिन सरेंडर क्राइसिस भी है। आज अमेरिका आपका फैसला कर रहा है कि आप कहां से और

कितने में तेल लोगे। अमेरिका घोषणा भी कर रहा है कि वेनेजुएला से तेल आएगा। अमेरिका फैसला कर रहा है कि सीजफायर कब होगा। वित्त मंत्री जी आजादी से पहले देश में पांच बजे बजट पेश होता था, क्योंकि ग्रेट ब्रिटेन के लोग पांच बजे जाग जाते थे। हमें लग रहा है कि अगले बजट तक रात के 12 बजे तक आपको बजट न पेश करना पड़ जाए, क्योंकि तब वॉशिंगटन डी.सी. के लोग जाग रहे होते हैं। ... (व्यवधान)

माननीय सभापति: माननीय सदस्य श्री हनुमान बेनीवाल जी।

श्री दीपेन्द्र सिंह हुड्डा : आपके बजट में अमेरिका के साथ समझौता तो बाद में हुआ ... (व्यवधान)
आपने किसान के लिए अपने बजट में, टैक्स प्रोपोजल में कॉटन पर कस्टम ड्यूटी जीरो कर दी, नट्स और फ्रूट्स में भी कम कर दी।

महोदया, बिहार में चुनाव हो गए, आपने मखाना पर भी कस्टम ड्यूटी कम कर दी। प्रॉन्स, श्रिम्प्स और सीड्स पर कस्टम ड्यूटी कम कर दी। आपने पहले ही अपनी कस्टम ड्यूटीज़ कम कर दी और अमेरिका से समझौता बाद में हुआ।

माननीय सभापति: माननीय सदस्य श्री हनुमान बेनीवाल जी, प्रारंभ करें।

... (व्यवधान)

श्री दीपेन्द्र सिंह हुड्डा : मैडम, मैं कंक्लूड कर रहा हूँ।

माननीय सभापति: माननीय सदस्य, प्लीज बैठ जाइए।

... (व्यवधान)

माननीय सभापति: माननीय सदस्य, आप बैठ जाइए।

श्री दीपेन्द्र सिंह हुड्डा : मैडम, मैं कंक्लूड कर रहा हूँ। लास्ट लाइन है। रिकॉर्ड और भी थे, लेकिन अपने प्रदेश की बात रखते हुए मैं कंक्लूड करता हूँ।

माननीय वित्त मंत्री जी, हरियाणा प्रदेश को लेकर एक मांग है। देश की जीएसटी के कलेक्शन का 7 प्रतिशत पिछले वर्ष हरियाणा से आया था। पंजाब से पांच गुना ज्यादा जीएसटी आपने हरियाणा से कलेक्ट की है।

उत्तर प्रदेश से भी ज्यादा जीएसटी हरियाणा से कलेक्ट की है, लेकिन 15वीं फाइनेंस कमीशन के अनुसार हरियाणा को जो टैक्स, सेंट्रल टैक्स से वापस मिलेगा, वह मात्र 1 प्रतिशत मिलेगा। 7 रुपये लेकर 1 रुपया वापस करेंगे। यह हरियाणा के साथ अन्याय है। हमारे बड़े-बड़े प्रोजेक्ट्स दूसरे स्थानों पर स्थानांतरण कर दिए गए हैं। हमारा जेवर एयरपोर्ट चला गया।

श्री हनुमान बेनीवाल (नागौर) : उन्हें आधा मिनट और दे दीजिए। मैं वापस बैठ जाता हूँ।
... (व्यवधान)

माननीय सभापति: माननीय सदस्य, श्री हनुमान बेनीवाल जी। क्या आप बोलना नहीं चाहते हैं?
... (व्यवधान)

श्री हनुमान बेनीवाल : सभापति महोदया, मैं आपका आभारी हूँ कि आपने मुझे वित्त विधेयक, 2026 पर अपनी बात रखने का मौका दिया। यह विधेयक केवल करों और प्रावधानों का संकलन नहीं है, बल्कि यह देश की आर्थिक दिशा तय करने वाला दस्तावेज़ है। दुर्भाग्य से, यह विधेयक देश की जनता-विशेषकर गरीब, किसान, युवा और मध्यम वर्ग-की उम्मीदों पर खरा उतरता हुआ दिखाई नहीं देता।

महोदया, सरकार बड़े-बड़े दावे करती है कि भारत दुनिया की सबसे तेज़ी से बढ़ती अर्थव्यवस्था है, लेकिन जमीनी हकीकत इससे बिल्कुल अलग है। अगर अर्थव्यवस्था इतनी मजबूत है, तो फिर आम आदमी की जेब क्यों खाली होती जा रही है? देश में बेरोजगारी बढ़ती जा रही है। हम कॉलेज से होकर विधान सभा और फिर लोक सभा में पहुँचते हैं। पूरे देश में सबसे ज्वलंत समस्या बेरोजगारी की है। इसके समाधान के लिए आप क्या कर सकते हैं? सरकारी पदों को भरने के साथ ही साथ रोजगार के नये साधन हर राज्य और लोक सभा क्षेत्र में सृजित किए जाने चाहिए ताकि लोगों को रोजगार मिले। आज गांव खाली हो रहे हैं और लोग शहरों की ओर पलायन कर रहे हैं। इस पर भी वित्त मंत्री जी ध्यान दें और बेरोजगारी भत्ता लागू करें। ओपीएस की मांग लंबे समय से पेंडिंग है, इसको भी लागू करें। मेरी मांग है कि सेना में अग्निवीर को लेकर हमने बार-बार सदन में बात उठायी है। इसमें संविदा में सेना में लिया जाता है तो मेरी मांग है कि इसको समाप्त करके पूर्व की भांति सेना में भर्ती की जाए। पैरा-मिलिट्री फोर्स को सेना की भांति सम्मान मिले। जब पैरा

मिलिट्री फोर्स का जवान शहीद होता है तो उसको सैनिक की भांति ही सम्मान मिले। पैरा मिलिट्री के जवान को शहीद का दर्जा नहीं मिलता है, इसलिए मेरी मांग है कि इनके शहीद होने पर सेना के सैनिक के समान ही दर्जा दिया जाए।

महोदया, आज सिलेंडरो की कालाबाजारी पर सरकार का कोई नियन्त्रण नहीं है, आज दिल्ली की होटलों में हालत देखिए कि बिल में होटल वाले जीएसटी के साथ क्राईसेज चार्ज जोड़ रहे हैं और दुर्भाग्य से हालात विकट होते नजर आ रहे हैं।

सभापति जी, खाद्य पदार्थों से लेकर ईंधन तक, हर चीज़ की कीमतें बढ़ रही हैं। गरीब की थाली से दाल, सब्जी और पोषण गायब होता जा रहा है। लेकिन इस वित्त विधेयक में महंगाई पर नियंत्रण के लिए कोई ठोस और त्वरित उपाय नहीं दिखता। सोना, पेट्रोल-डीजल के दाम बढ़ रहे हैं। क्रूड ऑयल की कीमतें यूपीए सरकार के समय की तुलना में कम रही हैं, लेकिन फिर भी पेट्रोल-डीजल के दाम बढ़ रहे हैं। इस पर सैस लगाया जा रहा है, उसको कम किया जाए। इसकी कीमत को नियंत्रण में लाया जाए, यह मेरी मांग है।

सभापति जी, किसान कर्ज के बोझ तले दबा है और आत्महत्या कर रहा है। पहले भी यह बात आयी थी कि धन्नासेठों का 20 लाख करोड़ रुपये का कर्ज सरकार ने माफ किया है। मेरी मांग है कि देश के किसानों पर जो 30 लाख करोड़ रुपये का कर्ज है, वह माफ करके किसानों को बूस्टर डोज़ दी जाए।

मेरी मांग है कि आप सरकारी स्कूल बंद कर रहे हैं तो गरीब का बच्चा कहां पढ़ने जाएगा? इसलिए सरकारी स्कूलों को शुरू करवाने का आप आदेश दें। सरकार की नीतियां बड़े कॉर्पोरेट घरानों के पक्ष में नजर आती हैं।

संघीय ढांचे की बात करें, तो राज्यों के साथ वित्तीय न्याय नहीं हो रहा है। राज्यों को उनका उचित हिस्सा समय पर नहीं मिल रहा, जिससे विकास कार्य प्रभावित हो रहे हैं। मेरी मांग है कि सहारा पीड़ितों को उनका पैसा वापस दिलाया जाए।

मैं यह भी कहना चाहता हूँ कि इस वित्त विधेयक में सामाजिक क्षेत्र- शिक्षा, स्वास्थ्य और

पोषण के लिए अपेक्षित वृद्धि नहीं की गई है। अगर हम इन क्षेत्रों में निवेश नहीं करेंगे, तो "विकसित भारत" का सपना केवल एक नारा बनकर रह जाएगा।

वित्त मंत्री जी, मेरी राजस्थान से संबंधित कुछ मांगें हैं कि राजस्थान सहित कई राज्यों में बारिश, ओला वृष्टि से फासले चौपट हो गई, किसानों की काटी हुई उपज नष्ट हो गई। मेरी मांग है कि प्राकृतिक आपदा से किसानों को जो नुकसान हुआ उसकी भरपाई के लिए भारत सरकार विशेष राहत पैकेज जारी करे। पेट्रोल-डीजल की और घरेलू सिलेंडरों की कीमत कम की जाये। MSP पर खरीद की गारंटी कानून बनाया जाये।

मेरे नागौर जिला मुख्यालय पर स्टेट बैंक ऑफ़ इंडिया का RBO कार्यालय पुनः शुरू किया जाये जिसे कुछ अफसरों ने मनमर्जी से बंद करवा दिया था। सार्वजनिक क्षेत्र की बीमा कम्पनी यूनाइटेड इण्डिया इन्श्योरेंस, न्यू इण्डिया, ओरिएंटल और नेशनल इन्श्योरेंस कम्पनी का क्लेम हब कार्यालय नागौर जिला मुख्यालय पर नहीं है। लोगों को अजमेर, जोधपुर और बीकानेर आदि जगह भटकना पड़ता है, मेरी मांग है इन कम्पनियों का क्लेम हब ऑफिस नागौर बनाया जाये। नागौर व डीडवाना कुचामन जिले सहित पश्चिमी राजस्थान के लिए विशेष जल योजना लाई जाए। एक निश्चित आय तक आईटीआर दाखिल करने वाले किसानों को भी पीएम किसान सम्मान निधि योजना का लाभ दिया जाये।

पीएम किसान सम्मान निधि बढ़ाकर एक लाख रुपये की जाये। सांसद कोष वार्षिक न्यूनतम बीस करोड़ रुपये किया जाये। वित्त मंत्री जी के द्वारा सांसद निधि को बढ़ाने पर विचार करना चाहिए। केसीसी में संशोधित ब्याज सहायता योजना (MISS) में शर्तों में शिथिलता देते हुए टाइम लिमिट की शर्त हटाई जाये।

नागौर लोक सभा क्षेत्र के नागौर व डीडवाना कुचामन जिले में पांच हजार से अधिक आबादी वाले गाँव जहाँ कोई राष्ट्रीयकृत बैंक नहीं है, वहाँ कोई न कोई राष्ट्रीयकृत बैंक की शाखा खोली जाये। अंत में, मेरी वित्त मंत्री जी से मांग रहेगी कि जब आप दें तो मेरी नागौर, राजस्थान की मांगों और बेरोजगारी इत्यादि पर आज जरूर जवाब देंगी। धन्यवाद।

श्रीमती रूपकुमारी चौधरी (महासमुन्द) : धन्यवाद सभापति महोदया । आज मैं महत्वपूर्ण वित्त विधेयक के समर्थन में अपनी बात रखने के लिए खड़ी हूँ । आज मैं इस गरिमामयी सदन में यशस्वी प्रधानमंत्री जी के नेतृत्व में गतिमान इस सरकार की उस अटूट संकल्प शक्ति के पक्ष में भी खड़ी हूँ, जिसने वर्ष 2014 से लेकर आज तक भारत की नियति और नीति दोनों को बदलने का साहस दिखाया है ।

महोदया, एक महिला से बेहतर कौन समझेगा कि घर चलाना हो या देश, केवल आंकड़ों से नहीं, बल्कि संवेदनाओं और भविष्य की सुरक्षा के भाव से चलता है । मेरे इस विश्वास को हमारी वित्त मंत्री आदरणीय निर्मला सीतारमण जी के द्वारा प्रस्तुत यह बजट और भी मजबूत करता है । हमारी सरकार ने पिछले 12 वर्षों में इसी अंत्योदय और नारी शक्ति को केंद्र में रखा है । आज जब हम बजट के आंकड़ों को देखते हैं, तो मुझे कुछ पंक्तियाँ याद आती हैं -

"मत पूछ की मंजिल कितनी दूर, बस पांव बढ़ाना सीख अभी,

तू चट्टानों का सीना चीर, जल धार बहाना सीख अभी,

कायर रोते हैं भाग्य के भरोसे, वीरों को विधि का डर क्या,

जिसके हाथों में श्रम की लकीर हो, उसे मरुस्थल का डर क्या?"

महोदया, विपक्ष अक्सर पूछता है कि आम आदमी की रसोई और उसकी जेब में क्या गया? मैं उन्हें बताना चाहती हूँ कि जब हम 1,40,528 करोड़ रुपये का बजट कृषि के लिए देते हैं, तो वह केवल कागज पर उकेरी गई संख्या नहीं होती है, बल्कि इस देश के अन्नदाता को और सक्षम करने का सक्षम प्रयास है तथा कन्याकुमारी से श्रीनगर तक महिला किसान के हाथ में गया 'आत्मसम्मान' है । यही नहीं जब हम ब्याज सहायता में 22,600 करोड़ रुपये का उल्लेख करते हैं तो यह वह राशि है, जो किसानों को साहूकारों के कर्ज से बचाने के लिए हमने खर्च किए हैं । आज हमारी ग्रामीण बहनें केवल अनाज नहीं उपजा रही हैं, बल्कि 'पीएम-आशा' के माध्यम से अपनी मेहनत का सही मूल्य भी पा रही हैं, जिसके लिए इस बजट में 6,941 करोड़ रुपये सुरक्षित रखे गए हैं ।

महोदया, गांधी जी ने कहा था कि भारत गाँवों में बसता है । आज इस बात को हमारी सरकार

माननीय प्रधानमंत्री जी के नेतृत्व में सही साबित करते हुए उन गाँवों की माताओं-बहनों की थाली सुरक्षित करने के लिए खाद्य सुरक्षा हेतु 2,35,047 करोड़ रुपये की व्यवस्था कर रही है, ताकि महंगाई किसी गरीब का चूल्हा न बुझा सके।

महोदया, मेरा मानना है कि वास्तविक विकास वह है, जो समाज के वंचित वर्ग की आँखों में चमक और आत्मविश्वास पैदा करे। 'जल जीवन मिशन' के लिए आवंटित 74,894 करोड़ रुपये का असली मोल उस मां से पूछिए, जिसके सिर से आज पानी का घड़ा उतर गया है और उसके घर के नल में जल आ गया है। जब हम 85,522 करोड़ गरीबों के पक्के घर की बात करते हैं, वह भी बिना किसी भेदभाव के, तो हम केवल छत नहीं देते, हम केवल ईंट-पत्थर की दीवारें खड़ी नहीं करते, हम उस गरीब के स्वाभिमान का महल बनाते हैं, जो किसी दिन पक्के घर में रहने की कल्पना मात्र करता था। हम उस घर की महिला को, जो रोज़ी और दिहाड़ी पर आश्रित थी, उसके नाम पर एक 'संपत्ति' और 'सुरक्षा' देते हैं।

महोदया, मैं गांव से आती हूँ। मैंने देखा है कि जब घर में एक महिला, जो खाना बनाते-बनाते कभी रोटी जल गई, कभी दाल में नमक ज्यादा हो गया या कोई छोटी-सी त्रुटि हो गई तो सीधा उससे यह कहा जाता था कि तुम घर से निकलो। हर बात में वह ताना सुनती थी। लेकिन, आज देश के यशस्वी प्रधानमंत्री मोदी जी के नेतृत्व में उसको अपना खुद का घर मिल रहा है। यह कोई छोटी-मोटी बात नहीं है।

माननीय सभापति महोदया, नीति निर्माता अक्सर एक शब्द का प्रयोग करते हैं, डेमोग्राफिक डिविडेंड। सरल भाषा में इसका अर्थ है, हमारी युवा शक्ति को लाभ। आज भारत दुनिया का सबसे युवा देश है, इसका सीधा मतलब है कि हमारे देशरूपी परिवार में आज कमाने वाले हाथ ज्यादा हैं और निर्भर रहने वाले कम, लेकिन यह लाभ तब मिलता है, जब इन युवाओं को, बेटियों को सही शिक्षा और हुनर का पंख मिले।

माननीय सभापति महोदया, बोलने के लिए बहुत था, मैं पहली बार बोल रही हूँ।

महोदया, मैं समय की मर्यादा को ध्यान में रखते हुए अपनी बात दो पंक्तियों के साथ समाप्त

करती हूँ। अंत में, मैं भारत रत्न स्वर्गीय अटल जी की इन पंक्तियों के साथ अपनी बात समाप्त करना चाहूंगी।

‘हो ध्येय ऊंचा, तो ये बाधाएं क्या बिगाड़ेंगी,

चुनौतियां ही हमारे पुरुषार्थ को निखारेंगी,

न रुकेंगे, न झुकेंगे, संकल्प हमारा भारी है,

अब पूरे विश्व के मानस पटल पर, भारत की बारी है’

मैं आप सभी से आग्रह करती हूँ कि इस वित्त विधेयक का सभी माननीय सदस्य समर्थन करें और मैं इस बिल का पुरजोर समर्थन करती हूँ। धन्यवाद।

माननीय सभापति : माननीय मंत्री श्री किरेन रिजिजू जी।

संसदीय कार्य मंत्री; तथा अल्पसंख्यक कार्य मंत्री (श्री किरेन रिजिजू) : माननीय सभापति महोदया जी, मेरा अनुरोध सेंस ऑफ द हाउस लेने के लिए है। फाइनेंस बिल बहुत ही महत्वपूर्ण है और हम चाहते हैं कि वित्त मंत्री जी उसका सम्पूर्ण जवाब अच्छी तरह से दें। इस बीच में जैसे आज हम लोगों की बिजनेस एडवायजरी कमेटी में चर्चा हुई थी, तो विपक्ष के साथियों की ट्रांसजेंडर वाले बिल पर असहमति थी। हम लोगों का मत बहुत साफ है, यह किसी के खिलाफ नहीं है। जब हम बिल रखेंगे, तो क्लीयरटी आ जाएगी। हम लोग ट्रांसजेंडर वाला बिल टेकअप कर लें, क्योंकि हमें उसे पारित करना है। कल क्वेश्चन ऑवर के बाद मैं वित्त मंत्री जी का फाइनेंस बिल पर रिप्लाय देने के लिए सेंस ऑफ द हाउस का अप्रूवल चाहता हूँ।

श्रीमती सुप्रिया सुले (बारामती) : मेरी सरकार से विनती थी कि इसे स्टैंडिंग कमेटी में भेजा जाए। मेरी विनती थी कि we are willing to cooperate. सरकार के चार बिल हैं, उसमें तीन बिल पर हम सरकार के साथ पूरी ताकत से डिस्कशन के लिए रेडी हैं। हमारी विनती यह है कि हड़बड़ी में यह ट्रांसजेंडर वाला बिल न लें, इसे सेलेक्ट कमेटी या स्टैंडिंग कमेटी में भेजा। हमने सरकार से

बीएसी कमेटी में भी रिक्वेस्ट थी। मैं एक बार फिर से सरकार से विनती करती हूँ कि एक बार फिर से इस बारे में विचार करें।

SHRIMATI PRATIMA MONDAL (JAYNAGAR): I would like to suggest that this Bill be referred to the Select Committee and that very community should also be consulted.

श्री आनंद भदौरिया (धौरहरा) : सभापति महोदया, समाजवादी पार्टी की तरफ से भी हम लोग चाहते हैं कि इसे सेलेक्ट कमेटी में भेजा जाए, इसे हड़बड़ी में पास न किया जाए।

SHRI B. MANICKAM TAGORE (VIRUDHUNAGAR): We expressed our willingness in the BAC also and all the Opposition parties have requested the hon. Minister that the Bill should be referred to the Select Committee. We feel that further consultation is needed, and before the Monsoon Session or the Winter Session, we can revisit the matter. We once again request the hon. Minister to take the necessary steps.

श्री किरन रिजिजू : यह सही बात है कि बिजनेस एडवायजरी कमेटी में कांग्रेस पार्टी, तृणमूल कांग्रेस, समाजवादी पार्टी और एनसीपी (शरद पवार) ने कंबाइन्ड रिक्वेस्ट की थी। हमने बीएसी में भी बताया था कि यह बिल का बहुत बड़ा संशोधन नहीं है।

इस बिल पर व्यापक रूप से चर्चा हो चुकी है और हम जो संशोधन लेकर आए हैं, उसके ऊपर एक साल स्टैंडिंग कमेटी में बहस-चर्चा होकर, सार्थक चर्चा होकर यहां यह बिल आया है। हमारा समाज के किसी भी वर्ग के खिलाफ जाने का सवाल ही नहीं पैदा होता है।

सरकार इसमें जो भी कमियां हैं, उनको पूरा करना चाहती है। इसलिए बाहर गलत नैरेटिव नहीं जाना चाहिए। आप लोग चर्चा के दौरान, आपके जितने भी पॉइंट ऑफ व्यू हैं, आप पूरी तरह से रख सकते हैं, इसलिए चर्चा का समय भी अच्छी तरह से एलोकेट किया गया है। जब मंत्री जी रिप्लाई होगा, उसमें भी मुद्दे आ जाएंगे।

मेरी सिर्फ इतनी ही रिक्वेस्ट है कि आप लोगों ने कमेटी की बात की है। हम लोगों ने ऑलरेडी फाइनेंस मिनिस्टर के एक बिल को जेपीसी में कल ही रेफर किया है।

श्री आनंद भदौरिया : उससे इसका क्या मतलब है?

श्री किरन रिजिजू : वह पर्सेंटेज पूछ रहे थे कि कितने बिल हमने रेफर किए हैं? मेरी रिक्वेस्ट है कि आपके अपोजिशन टू द इंट्रोडक्शन को हमने नोट किया है। आपने किया है, लेकिन मेरा आग्रह है कि यह बहुत ही इंपोर्टेंट बिल है और देरी नहीं करनी चाहिए। इसलिए चर्चा के दौरान आप अपना पक्ष रखिए और इस बिल को आज ही पारित करना चाहिए। ... (व्यवधान)

माननीय सभापति : माननीय सदस्यगण, उभयलिंगी व्यक्ति (अधिकारों का संरक्षण) संशोधन विधेयक, 2026 पर चर्चा शुरू करने से पहले मैं सदन को यह सूचित करना चाहती हूँ कि आज कार्य मंत्रणा समिति की बैठक में इस विधेयक पर चर्चा के लिए तीन घंटे का समय आबंटित किया गया है।
माननीय मंत्री जी।

... (व्यवधान)

16.21 hrs

TRANSGENDER PERSONS (PROTECTION OF RIGHTS) AMENDMENT BILL, 2026

सामाजिक न्याय और अधिकारिता मंत्री (डॉ. वीरेन्द्र कुमार) : महोदया, मैं प्रस्ताव प्रस्तुत करता हूँ :

“कि उभयलिंगी व्यक्ति (अधिकारों का संरक्षण) अधिनियम, 2019 का संशोधन करने वाले विधेयक पर विचार किया जाए।” ... (व्यवधान)

माननीय सभापति जी, इस विधायी नीति का आशय केवल उन लोगों की रक्षा करना है, जो अपनी जैविक स्थिति के कारण गम्भीर सामाजिक बहिष्कार का सामना करते हैं। नीति का उपयोग

केवल उन्हीं लोगों के लिए किया जाए, जिन्हें वास्तव में ऐसी सुरक्षा की आवश्यकता है।

सामाजिक व सांस्कृतिक रूप से उभयलिंगी के रूप में जाने जाने वाले एक विशिष्ट वर्ग के लोगों की रक्षा करना, अधिनियम का लाभ प्राप्त करने के लिए उभयलिंगी व्यक्तियों की उचित और निश्चित पहचान और सुरक्षा सुनिश्चित करने के लिए एक सटीक परिभाषा देना आवश्यक था। वयस्कों और बच्चों का अपहरण कर, उन्हें विच्छेदन, बधियाकरण, हार्मोन थेरेपी और अन्य समान थेरेपी या रासायनिक परिवर्तन के माध्यम से परिवर्तनीय या अपरिवर्तनीय शारीरिक क्षति पहुंचाना और उन्हें जबरन उभयलिंगी पहचान अपनाने के लिए मजबूर करना, अक्सर भीख मांगने या शोषण को अपराध के रूप में देखा गया है।

इनकी परिभाषा में संशोधन करने का जो प्रमुख बिंदु आया है, उसमें मेडिकल बोर्ड की स्थापना करने का निर्णय लिया गया है, जिसमें मुख्य चिकित्सा अधिकारी या उप मुख्य चिकित्सा अधिकारी, राज्यों या संघ राज्य क्षेत्रों के नियुक्त किए जाएंगे।

उनकी अध्यक्षता में बोर्ड सिफारिश करेगा। बोर्ड की सिफारिश के बाद जिला मजिस्ट्रेट के द्वारा ट्रांसजेंडर व्यक्तियों को पहचान प्रमाण-पत्र दिए जाएंगे। राष्ट्रीय परिषद के गठन में भी बदलाव किया गया है, जिसमें यह सुनिश्चित किया गया है कि परिषद में निदेशक स्तर के व्यक्ति राज्य सरकारों और संघ राज्य क्षेत्रों के प्रशासन के प्रतिनिधियों के रूप में परिषद का हिस्सा बन सकेंगे। यह कदम प्रशासनिक कार्य प्रणाली को सुदृढ़ और सशक्त बनाएगा।

मेरा आपके माध्यम से सदन से अनुरोध है कि इस पर विचार करें और विचार करने के साथ ही इसे पारित करने में अपना सहयोग दें।

माननीय सभापति : प्रस्ताव प्रस्तुत हुआ:

“कि उभयलिंगी व्यक्ति (अधिकारों का संरक्षण) अधिनियम, 2019 का संशोधन करने वाले विधेयक पर विचार किया जाए।”

SUSHRI S. JOTHIMANI (KARUR): Thank you, Madam, Chairperson. I stand here today to oppose the Transgender Persons (Protection of Rights) Amendment Bill, 2026. I stand as a representative of the Congress party, the party which is committed to justice, dignity and constitutional morality. The hon. Minister for Parliamentary Affairs and Minister of Social Justice and Empowerment said that the Bill is very important.

But when they are saying that the Bill is important, how come this Bill is coming to the Parliament without due consultation with the transgender persons and other stakeholders. This itself shows the callous attitude of the Government, how unimportant this Bill is to them.

It ousts the people which the Bill represents. The Government is not willing to listen to the transgender people. But the Congress Party, the Leader of the Opposition, Shri Rahul Gandhi *ji*, Miss Priyanka Gandhi *ji* and we listen to the transgender people concerned. We are also deeply concerned about the issues that they are raising.

We would like to stand by them on record. We fully support their sentiments and their emotions. We deeply understand what they are going through, and how their lives will change after this Bill.

Let us be very clear that this Bill is not a reform. This Bill is a regression. It takes away what the Constitution and the Supreme Court of India have already guaranteed. This is not just a legal issue. This is about real people, real lives and daily struggle of citizens, who are only asking to be seen, to be recognised and to live with dignity.

Hon. Madam, Chairperson, in the landmark judgement of the Supreme Court, famously known as NALSA, it was recognised that gender identity is a matter of self-determination. It is deeply personal, deeply human. It is affirmed that dignity, bodily autonomy and identity are protected under Articles 14, 15, 19 and 21 of the Constitution. But what does this Bill do? It deletes the right of self-determination. It tells citizens, 'You are not who you say you are until the State approves you'.

Hon. Madam Chairperson, identity is not a certificate. Dignity is not subject to verification. For most of us in this House, identity has never come under question. We have never had to stand before an authority or a Medical Board or a District Collector or a Magistrate to prove who we are. But for a transgender person, even existence becomes a process of scrutiny. This Bill deepens that injustice.

This Bill introduces a Medical Board and a multi-layer process for a person to be legally recognised as themselves. Nobody can be recognised as a transgender person without a physical examination of the Medical Board and then, a certificate from the District Collector or a Magistrate. In doing so, it fundamentally alters the relationship between the citizen and the State from one of rights to one of permission.

I must ask the Government why we are making an already difficult process even harder. Many transgender persons have already spoken about the immense barriers they face in securing a simple identity card. By adding more bureaucratic hurdles, we are not protecting them but we are exhausting them

into invisibility.

The 2011 Census recorded 4.88 lakh transgender persons in India, a number widely acknowledged to be a serious undercount. Independent estimates suggest the real population runs into several millions. Behind these numbers are lives mocked by rejection by families that turn away, by classrooms that exclude, and by workplaces that shut doors. For many, the struggle is not for privilege but for survival. Yes, this Bill narrows the definition of transgender persons, excluding transmen and several gender diverse identities that do not fit into rigid categories. Why is this selective recognition? Why is this erasure? A Constitutional democracy cannot decide which identities are legitimate and which are not. Equality before law cannot be conditional.

Hon. Madam Chairperson, the Government claims that this Bill is for the welfare of the community. But the record tells a different story. The average annual allocation of funds for transgender welfare has been minimal relative to the scale of need, and a significant portions of those funds have remained unspent. When the State fails to deliver even the basic welfare, by what logic does it seek greater control over identity? This is not governance. This is exclusion by design.

Madam Chairperson, a State like mine, Tamil Nadu, was the first one to set up a Transgender Board. I would like to give due credit to the then hon. Chief Minister Mr. Kalaingar. But it was not easy for the Government of Tamil Nadu. There is a lot of social stigma. The people are alienated. So many processes have been gone through including, to sensitize the bureaucracy, to sensitize the

people. Years have been spent. But now, we are in a better position to support our transgender persons. But this regressive Bill takes away the right of the State which has spent decades to sensitize their own people and their bureaucracy.

This Bill goes further. It introduces provisions that criminalize so-called forcing someone to present as transgender. This provision is vague, dangerous, and open to misuse. I will explain. I agree that no one should force anyone to present as a transgender. But it will be misused. It will give a lot of authority to police and a lot of authority to many authorities. It will be misused. The risk involves targeting families, community networks, and civil society organisations – the very spaces that often provide the only support a transgender person has. Tomorrow, if you and I, irrespective of the place we are sitting – whether we are sitting on the Treasury Benches or on the Opposition Benches – choose to support some transgender persons based on their wish to support their caste, then, you and I can be criminalized. Is this the law we want to bring in the Parliament? We need to think about it.

Further, the Bill mandates reporting of individual undergoing gender-affirmation procedure to the State. In the Puttaswamy judgment, the Supreme Court affirmed that privacy, bodily integrity, and decisional autonomy are Fundamental Rights. This Bill violates those principles.

Hon. Madam Chairperson, imagine a young person already facing a stigma and now forced to fear that their most personal choices will be reported, recorded, and judged. This is not protection; this is an intrusion. What kind of democracy are we building if citizens might fear the State for simply existing in

their own skin? Thousands of transgender persons have already obtained legal identity under the existing law. They have built lives, found jobs, pursued education, and begun to live with a sense of dignity that was long denied.

The Bill threatens to pull the ground from beneath their feet. It tells them that the identity they fought for and the lives they built can be taken away by a change in procedure. Equally concerning is the complete absence of meaningful consultation. Laws affecting a marginalised community cannot be framed without their voices. If we do not listen to them now, when will we? This is not a democracy; this is a monologue of power - the identity and trademark of the Narendra Modi Government.

At a time when related constitutional questions are under judicial consideration, pushing such amendments without deliberation raises serious institutional concerns. Hon. Madam Chairperson, this is not just about a law; this is about whether we stand with dignity or put it on trial. You cannot ask a citizen to prove their identity in order to secure dignity. Dignity is guaranteed by the Constitution, not granted by the State.

History will judge us not by the laws we pass, but by the lives we protect. Let us not be remembered as a Parliament that rolled back rights. Let us be remembered as one that stood for equality, dignity, and justice for all.

At the very least, the Bill must be referred to the Standing Committee for detailed and inclusive consultation with the transgender community and all stakeholders. So, I urge the Government to withdraw the Bill and refer it to the Standing Committee. Thank you.

श्री आनंद भदौरिया (धौरहरा) : माननीय सभापति जी, मैं पीडीए के जन नायक, दबे, कुचले, शोषित, पीड़ित, बेबस लोगों की आवाज़ समाजवादी पार्टी के राष्ट्रीय अध्यक्ष श्री अखिलेश यादव जी की तरफ से इस विधेयक के विरोध में अपनी बात कहने के लिए खड़ा हुआ हूँ।

16.33 hrs

(Kumari Selja in the Chair)

सभापति महोदया, जो पीड़ित हैं, बेबस हैं, हम उनका हक दिलवाएंगे, उनकी आवाज़ उठाएंगे। हम पीडीए को मानने वाले लोग हैं, जो पीड़ित हैं, दुखी हैं, अपमानित हैं, हम आज उनके साथ खड़े हैं। आपने रामचरित् मानस की चौपाइयां पढ़ी होंगी और मर्यादा पुरुषोत्तम प्रभु श्रीराम का आदर्श देखा होगा। जब प्रभु श्रीराम बनवास जा रहे थे तो अयोध्या के नर, नारी और किन्नर समाज के लोग उनको छोड़ने के लिए आए थे। मर्यादा पुरुषोत्तम प्रभु राम 14 वर्ष के बनवास के बाद लौटकर आए तो उन्होंने तमसा नदी के तट पर कुछ लोगों को देखा। उन्होंने पूछा कि आप लोग कौन हैं? तब उन लोगों ने बताया कि हम सब आपको छोड़ने आए थे और तब आपने कहा था कि नर और नारी यहां से वापस चले जाएं लेकिन हमारे लिए तो आपने कोई आदेश नहीं दिया इसलिए हम आपका 14 सालों से यहीं इंतजार कर रहे हैं। तब मर्यादा पुरुषोत्तम प्रभु राम ने आशीर्वाद दिया कि कल्युग में आप जिसे आशीर्वाद देंगे, वही फलीभूत होगा, वही आगे बढ़ेगा।

आज भारतीय जनता पार्टी की हुकूमत ने मर्यादा पुरुषोत्तम प्रभु श्रीराम की मर्यादा का ध्यान नहीं रखा। आप कह रहे हैं कि जो उभयलिंगी हैं, उनके लिए यह बिल लेकर आए हैं, अगर उनके लिए यह बिल लाया जा रहा है तो सड़क पर उनका विरोध क्यों है? देश के अन्दर विभिन्न स्थानों पर उनका विरोध क्यों है? हम सभी विपक्षी दल के लोग आखिर क्यों उनका विरोध कर रहे हैं?

माननीय सभापति जी, हम आपसे कहना चाहते हैं कि इसमें जो आपत्तियां हैं, इसके साथ ही, जब मैं पीडीए की बात कर रहा था, तो सत्ता पक्ष की तरफ से कुछ आवाज़ें आ रही थीं। मैं ट्रेजरी बेंच के लोगों को बताना चाहता हूँ कि समाजवादी पार्टी ही ऐसी इकलौती पार्टी है, जिसने सबसे पहले अपने संगठन के अन्दर समाजवादी किन्नर सभा का गठन किया और किन्नरों की आवाज़ को उठाने और उनके हक एवं अधिकारों को दिलाने के लिए एक कदम आगे बढ़ाने का काम किया।

भारतीय जनता पार्टी का तो शौक है सबको लाइन में लगाने का। आपने नोटबंदी के नाम पर देश की जनता को लाइन में लगा दिया। अब जिलाधिकारी के माध्यम से इन किन्नर समाज के लोगों को भी आप लाइन में लगाने के लिए कदम उठा रहे हैं। पता नहीं आपको लाइन में लगाने की इतनी जल्दी क्यों रहती है।

माननीय सभापति जी, इस बिल में जो आपत्तियां हैं, उनमें से एक इस बात पर है कि यह ट्रांसजेंडर व्यक्ति की बहुत ही संकीर्ण और लिमिटेड परिभाषा देता है। इसमें कुछ सोशियो-कल्चरल गुप्स और इंटरसेक्स लोगों को शामिल किया गया है। इनमें मनमाने तरीके से ट्रांसमेन, ट्रांसमैसकुलिन, जो इस समूह में नहीं हैं, ट्रांसवुमेन, जेंडर क्वीर और नॉन-बाइनरी लोगों को बाहर कर दिया गया है। यह साफ तौर पर अनफेयर एक्सक्लूजन है। इसका कोई संवैधानिक आधार नहीं है। असल में ट्रांसजेंडर एक अम्ब्रेला टर्म है, इसकी अलग-अलग आइडेंटिटीज़ हैं। इस डायवर्सिटी को इग्नोर करना, न ही इस संविधान के खिलाफ है, बल्कि इससे लोगों को और ज्यादा एक्सक्लूड और हाशिये पर किया जाएगा।

प्रस्तावित संशोधन बिना किसी ठोस कारण के और असंवैधानिक तरीके से वर्ष 2019 के एक्ट की धारा 4 (2) को हटा देता है, जो सेल्फ आइडेंटिफाई यानी खुद की पहचान तय करने की गारंटी देता था। सेल्फ आइडेंटिफिकेशन को हटाना एक तरह से व्यक्ति की पहचान, उसकी गरिमा और अपने फैसले लेने की आज़ादी को खत्म करना है। यह ऐसा है, जैसे इंसान को अपने ही असली रूप में जीने को गलत या अपराध जैसा बना दिया गया है। इससे संविधान के अनुच्छेद 14, 15, 19 और 21 भी कमजोर होते हैं।

पिछले कुछ सालों में, नैशनल पोर्टल 15 मार्च, 2026 के अनुसार, 35 हजार एप्लीकेशन्स में से 32 हजार एप्लीकेशन्स सक्सेसफुली प्रोसेस हुए हैं। वर्ष 2019 के एक्ट के तहत कई ट्रांसमेन, ट्रांसवुमेन और जेंडर क्वीर लोगों को लीगल पहचान और प्रोटेक्शन मिला था, लेकिन इस नये संशोधन के कारण उनकी यह लीगल पहचान, उससे जुड़े हुए अधिकार और सुविधाएं खतरे में पड़ सकती हैं।

जिस देश में सांस्कृतिक और धार्मिक आत्मा के आधार पर महाभारत या गीता में कहीं न कहीं, अगर हम महाभारत में देखें, तो उसमें भी 'शिखण्डी च महारथः' कहकर सम्बोधित किया गया था। आज आप क्यों उभयलिंगी समुदाय के खिलाफ हो गये हैं?

माननीय सभापति जी, ट्रांसजेंडर समुदाय हमेशा से समाज की मुख्य धारा से शोषित, उत्पीड़ित, अपने समुदाय और अपने जैसे अन्य साथियों के बीच रहकर अपनी सुरक्षा और अपनी तरह से जीने का हक हासिल करता आया है, लेकिन यह बिल उनसे उनका वह हक भी छीन रहा है।

प्रस्तावित धारा 18 (जी), जो किसी को ट्रांसजेंडर के रूप में दिखाने के लिए बहकाना या मजबूर करने को अपराध बनाती है, यह काफी चिंताजनक है। आप इसे केवल अपराध की श्रेणी में ले आएं, आप पूरी कम्युनिटी को कटघरे में खड़ा करना चाहते हैं। जो अपराधी हैं, अगर कोई गलत कर रहा है, तो भारतीय नागरिक सुरक्षा संहिता में भी तमाम धाराएं हैं। आप उनके अनुसार कार्रवाई कीजिए, लेकिन पूरी की पूरी कम्युनिटी को अपराधियों की श्रेणी में लाना कतई अनुचित है।

इस तरह से, पनिशमेंट के प्रावधान, एंटी-डिस्क्रिमिनेशन और वेलफेयर कानून में जोड़ने से उल्टा ट्रांसजेंडर लोगों को और उनके सपोर्ट सिस्टम को भी क्रिमिनलाइज़ करने का खतरा है। ऐसे प्रावधान अस्पष्ट और मिसयूज करने के लिए खुले हुए हैं, जिससे यह अपने असली उद्देश्य यानी ट्रांसजेंडर लोगों के अधिकारों की रक्षा के खिलाफ चले जाते हैं।

माननीय सभापति जी, यह बिल एक मेडिकल बोर्ड बनाने की बात करता है, जो ट्रांसजेंडर लोगों को स्क्रीन करेगा। इस बोर्ड के रेकमेंडेशन के आधार पर डिस्ट्रिक्ट मैजिस्ट्रेट डिसाइड करेगा कि आइडेंटिटी सर्टिफिकेट दिया जाए या नहीं और जरूरत पड़ने पर एक्स्ट्रा मेडिकल ओपिनियन भी मांगा जा सकता है। इसके अलावा बिल यह भी कहता है कि मेडिकल संस्थानों को उन लोगों की जानकारी देना जरूरी होगा, जिन्होंने जेंडर-अफर्मिंग केयर ली है। ये सभी प्रावधान काफी दखल देने वाले हैं। सवाल यह है कि आप सिर्फ जिलाधिकारी को लगातार इतने अधिकार क्यों देते जा रहे हैं? आप कोई भी विधेयक लेकर आते हैं, आप अधिकारियों को लगातार इतने अधिकार क्यों देते

जा रहे हैं? कहीं न कहीं यह लोकतंत्र के लिए शुभ संकेत नहीं है। आप लगातार जिलाधिकारी के माध्यम से सब कुछ निरंकुश करते जा रहे हैं।

यह बिल बिना किसी मैग्नीफ़ुल कंसल्टेशन से लाया गया है। इसमें ट्रांसजेंडर कम्युनिटी और तीसरे महत्वपूर्ण स्टेकहोल्डर्स से सही तरीके से बात नहीं की गई है। इसमें ट्रांसजेंडर्स के बड़े हिस्से को बाहर रखा गया है, जिससे उनका और ज्यादा हाशियाकरण और कलंकित होना बढ़ सकता है। प्रस्तावित संशोधन उन हजारों ट्रांसजेंडर्स के लिए खतरा पैदा करता है, जिन्होंने वर्ष 2019 के एक्ट के तहत अपनी लीगल पहचान हासिल की थी। अब उनका क्या होगा?

सभापति जी, ये वर्ष 2019 में संशोधन विधेयक लेकर आए थे। अब इनको इतनी जल्दी संशोधन विधेयक लाना पड़ रहा है। जिन्होंने वर्ष 2019 के एक्ट के तहत अपनी लीगल पहचान हासिल की थी, इससे उनकी जिंदगी में गहरी सोशल और लीगल अनिश्चितता आ जाएगी। यह न सिर्फ़ इम्पैक्टिव है, बल्कि इससे लोगों को फिर से भेदभाव का शिकार होना पड़ेगा। ऐसे में कई लोग अनसेफ़ और अनरेगुलेटेड मेडिसिन ऑप्शन्स यानी सर्जरीज़ की तरफ़ बढ़ने को मजबूर हो सकते हैं। यह वर्ष 2019 के एक्ट के मकसद को और कमजोर करता है।

इसके अलावा, जिन्होंने अपने ऑफिशियल दस्तावेज में जेंडर अपग्रेड करवा लिया है और कई मामलों में मेडिकल ट्रांजिशन भी किया है, उन्हें अब वापस जन्म के समय तय जेंडर पर लीगली लौटने का खतरा हो सकता है। इस तरह का रोलबैक लोगों में अपनी लीगल पहचान, नौकरी और बेसिक सर्विस के बारे में गहरी चिंता और असुरक्षा पैदा करता है। जिन्होंने अपनी पूरी जिंदगी वर्ष 2019 के एक्ट के तहत ढाल ली है, अब उनका क्या होगा?

वर्ष 2016 का बिल एक वजह से बदला गया था और खुद प्रधानमंत्री जी ने भी जी-7 और संसद में वर्ष 2019 के एक्ट को प्रोग्रेसिव एक्ट बताया था। उन्होंने यह कहा था हमने ट्रांसजेंडर्स के अधिकारों की सुरक्षा के लिए कानून बनाए हैं, लेकिन अब उन प्रोटेक्शन्स को वापस लेना सरकार की अपनी ही सोच और विज्ञान के खिलाफ़ है। इससे ट्रांसजेंडर और जेंडर-डाइवर्स को सालों की सोशल, लीगल और पर्सनल प्रोग्रेस कमजोर हो जाएगी। ऐसा कोई भी संशोधन जो इन अधिकारों

को नजरअंदाज करता है, वह न सिर्फ इम्प्रेक्टिकल होगा, बल्कि हार्मफुल भी होगा और उसे संविधान के हिसाब से नहीं ठहराया जा सकता है।

महोदया, सेक्शन 18-जी वाला प्रावधान गलत समझ पर आधारित है और उसको गलत जगह रखा गया है। इससे ट्रांसजेंडर्स के साथ-साथ उनका सपोर्ट सिस्टम, जैसे उनके परिवार, दोस्त, डॉक्टर्स, हेल्थकेयर प्रोवाइडर्स, कम्युनिटी ग्रुप्स और एनजीओज़ का हैरेसमेंट, डराने, धमकाने, झूठे केसेज़ में फंसाने, यहां तक कि जेल के खतरे में भी डाल देगा। यह बिल प्रोटेक्शन देने की बजाय घरों और सपोर्ट सिस्टम में डर और अनिश्चितता पैदा करता है।

यह बिल मेडिकल बोर्ड के जरिए बेवजह नियंत्रण को जोड़ता है और जेंडर-अफर्मिंग केयर की रिपोर्टिंग को अनिवार्य बनाता है। इस तरह की मेडिकल जांच बहुत इवेसिव होगी, जिससे हेल्थ केयर तक पहुंच भी निगरानी बन जाती है। यह बिल वर्ष 2019 के एक्ट के सिंपल टू स्टेज प्रोसेस की जगह एक कॉम्प्लिकेटेड फाइव स्टेज सिस्टम लेकर आ रहा है, जो हेल्थ डिग्नटी और डिजीजनल ऑटोनॉमी के अधिकार का उल्लंघन करता है।

ध्यान देने वाली बात यह है कि वर्ष 2019 के ट्रांसजेंडर व्यक्ति (अधिकारों का संरक्षण) विधेयक पर बनी स्टैंडिंग कमेटी ने पहले ही ऐसे सिस्टम के खिलाफ चेतावनी दी थी। उन्होंने कहा था कि स्क्रीनिंग पैनल में मेडिकल प्रोफेशनल्स होने से यह खतरा बढ़ जाता है कि किसी की पहचान को फिजियोलॉजिकल या बायोलॉजिकल एलिजिबिलिटी के आधार पर परखा जाएगा। ऐसी अप्रोच ट्रांस आइडेन्टीज़ को एक बीमारी की तरह दिखाता है। ये कोर्ट के फैसलों व इंटरनेशनल ह्यूमन राइट्स स्टैंडर्ड्स के खिलाफ हैं, जो ऐसा मानते हैं कि हर व्यक्ति की सेल्फ आइडेन्टिटी जेंडर को मान्यता मिलनी चाहिए।

अभी वर्ष 2019 का एक्ट का सेक्शन 7(3) ट्रांसजेंडर्स को प्रोटेक्शन देता है। खासकर जब वे जेंडर-अफर्मिंग प्रोसीजर करा लेते हैं और अपने ऑफिशियल दस्तावेज में जेंडर अपडेट कर लेते हैं, लेकिन प्रस्तावित संशोधन इस प्रोटेक्शन को हटा देता है। इसका मतलब है कि जिन लोगों ने ऑलरेडी ट्रांजिशन किया है और उन्होंने अपने दस्तावेज अपडेट किए हैं, वे वर्ष 2019 के एक्ट के

तहत मिलने वाली लीगल सुरक्षा को खो सकते हैं। इससे उनकी जिंदगी में अनिश्चितता पैदा होगी। साथ ही साथ हम आपसे यह अनुरोध करना चाहते हैं कि आपको उभयलिंगी व्यक्ति (अधिकारों का संरक्षण) संशोधन विधेयक, 2026 को वापस लेना चाहिए। अगर आप इसे वापस नहीं ले सकते हैं, तो इसे सेलेक्ट कमेटी में भेजा जाना चाहिए। साथ ही साथ माननीय मंत्री जी अभी कह रहे थे कि भिक्षावृत्ति के लिए उभयलिंगी लोगों की संख्या जबरदस्ती बढ़ाई जा रही है।

माननीय मंत्री जी, आखिर क्या कारण है कि देश में भिक्षावृत्ति बढ़ रही है? आप भिक्षावृत्ति पर रोक क्यों नहीं लगाते हैं? आखिर सरकार ने देश में ऐसे हालात क्यों पैदा कर रखे हैं कि भिक्षावृत्ति का उन्मूलन नहीं हो रहा है और लोगों को आज भीख मांगने के लिए मजबूर होना पड़ रहा है? आप भीख मांगने पर रोक लगाइए और लोगों के जीवनयापन स्तर को ऊपर उठाइए, जिससे लोग भीख मांगने के लिए मजबूर न हों। मैंने तमाम लोगों को भीख मांगते देखा है, लेकिन किन्नर समाज और उभयलिंगी समाज के लोगों को सड़कों एवं चौराहों पर भीख मांगते नहीं देखा है। वे नेग मांगते हैं और आशीर्वाद देने का काम करते हैं। इसलिए आज पूरा किन्नर समाज बड़ी आशा भरी निगाहों से देख रहा है। हम विपक्ष के लोग उनकी आवाज को उठाने का काम कर रहे हैं और उनकी आवाज को स्वर देने का काम कर रहे हैं, लेकिन, हठधर्मिता के कारण सरकार ने कहीं न कहीं आज उन्हें चौराहे पर लाकर खड़ा कर दिया है, जिनके सामने आज पहचान का संकट पैदा हो रहा है।

आप मर्यादा पुरुषोत्तम प्रभु श्री राम को मानने वाले लोग हैं, लेकिन मुझे लगता है कि आप प्रभु श्री राम के नाम पर वोट की राजनीति करने वाले लोग हैं। हम समाजवादी लोग हैं। हमारे नेता माननीय अखिलेश यादव जी ने किन्नर समाज के व्यक्ति को अयोध्या में महापौर का चुनाव लड़ाने का काम किया था। आप भी आगे बढ़िए और कहीं न कहीं राजनीति में और सदन में भी किन्नर समाज के लोगों को लाइए। उन्हें आरक्षण देने का काम कीजिए। हम समाजवादी लोग उनके हक की लड़ाई लड़ते रहेंगे और उन्हें आगे बढ़ाने का काम करते रहेंगे। यह विधेयक, जिसे आप उनके अधिकारों पर हमला करने के लिए लाए हैं, उसे सेलेक्ट कमेटी में ले जाइए।

सभापति जी, आपने मुझे समय दिया, इसके लिए आपका बहुत-बहुत धन्यवाद।

DR. T. SUMATHY ALIAS THAMIZHACHI THANGAPANDIAN (CHENNAI SOUTH): Hon. Chairperson, Madam, with a heavy heart, deep pain and a great concern for our beloved trans community, I rise here to oppose the Bill, on behalf of the DMK party, presided over by our hon. Chief Minister, M. K. Stalin, who has been a warrior or a pioneer of transgender rights.

I oppose the Bill because it is not merely a question of Bill, but it is a question of human rights, survival of a community with dignity. So, today I rise not merely to oppose a Bill, I rise here to oppose an idea, an idea that the State can decide who you are, an idea that identity must be verified before dignity is granted, an idea that rights are conditional upon certification. So, I rise to oppose the Bill.

Madam, let me begin with a poem written by Lee Mokobe, a South African slam poet and an activist, who has very powerfully and painfully explained in a poem his trans experience. I quote:

“...no one ever thinks of us as human.
because we are more ghost than flesh.
people are afraid that my gender expression is a trick.
that it only exists to be perverse.
that it ensnares them without their consent.
that my body is a feast for their eyes and hands.
and when they have fed off my queer.
they will regurgitate all the parts they did not like.
they will put me back in the closet.

hang me with their other skeletons...”.

Madam, these voices all over India, all over Tamil Nadu, all over the world, which should have been heard, were not heard, not consulted before bringing this Bill.

Madam, let me begin with the hon. Supreme Court's seminal verdict itself. In *NALSA v. Union of India*, the court seminally declared that self-identified gender is integral to personal autonomy and dignity. Yet this Bill attempts something extraordinary. It attempts to legislate a doubt. It attempts to replace constitutional morality with administrative suspicion. That is why we strongly oppose this Bill.

Madam, this is not a technical correction; this is not a harmless clarification. It is a constitutional regression. It is a Bill that pretends to protect while actually narrowing identity, expanding surveillance and reintroducing State control over the most personal truth a human being can hold, that is, who they are.

Madam, through you, I would like to ask a question. Has the law asked any cisgender person to identify themselves through a medical board? So, before I explore the intricacies of this Bill, I would just like to remind this House of the statement the hon. Prime Minister himself said on the last day of the 17th Lok Sabha regarding this trans community. I would like to quote our hon. Prime Minister:

“Members of the 17th Lok Sabha expressed concern for them and sought to ensure a better life for them. The world discusses

what India has done for transgenders. We have given transgenders an identity. As many as 16,000 to 17,000 from the community have been given identity cards.”

Today, just two years later, his own Government brings a bill that seeks to take that identity back. That is why we oppose this Bill. What has changed? Was the identity real then and inconvenient now, or was it only a political slogan? The contradictions do not end here. On the 11th March, the Government told the Lok Sabha that rejections of transgender identity certificates were merely due to minor document mismatches. But on 13th March, the same Government introduced this Bill claiming that the existing definition is vague and impossible to administer. Which version should the country believe – the earlier version or the March 13th version? We are told that out of nearly 35,000 applications, around 30,000 identity certificates have been already issued. What happens to those citizens now? Will their identities be repealed or reopened? Will their dignity be placed under fresh scrutiny?

Also, another matter of grave concern is that the National Council for Transgender Persons was not meaningfully consulted before bringing this Bill. Even when they had an appointment with the hon. Minister's office, they were not given convincing answers, and no stakeholders were actually consulted before bringing these draconian amendments to this Bill. That is why we oppose this Bill.

Madam, there is a larger and deeply troubling pattern emerging. This Government increasingly seeks to regulate every sphere of personal life, what

we eat, who we love, what we watch, and what we write. After polarising citizens along religion and caste, now it is gender identity, which is a frontier control in this form.

Madam, we should not forget the simple truth that you cannot certify a human soul through a medical board. Identity is a fundamental right, not a Government permit.

Madam, before I just explore the objectives of the Bill, I would like to just point out a few points in what way Tamil Nadu, under Mr. M. K. Stalin's leadership, has shown dignity and inclusion, not in slogans, but in policy decisions. In 2008, DMK in Tamil Nadu, under the leadership of the then Chief Minister, Dr. Kalaignar, was the pioneering State in establishing the first Transgender Welfare Board. It was the first State among all the States of India to do that. That was not tokenism but pioneering governance. The State has since used respectful terms like '*Thirunangai*' and '*Thirunambi*' in official communication. But this Bill is addressing them as '*Aravani*', etc. which are all cliched, undone nomenclatures that are done away in official communications, as they are considered offensive and are associated with certain stigma. But the Bill is using all those nomenclatures.

Tamil Nadu has supported identity cards, ration cards, house pattas, pensions, free travel in ordinary city buses, scholarships, skill training, and livelihood without demeaning their dignity. Tamil Nadu was the first State to provide free gender-affirming surgery in Government hospitals. Tamil Nadu, under the DMK Government, included access to gender-affirming healthcare in

State health schemes. It has also taken important steps of banning forced intersex surgeries without interfering in their dignity as a human right. They have been upkept.

In 2025, our present Chief Minister, Thalapathy M. K. Stalin, has brought out a marvellous State policy for Transgender Persons. Tamil Nadu is the first State in India to do so. That policy of Tamil Nadu explicitly commits itself to self-identification without mandatory medical certification and that is what we demand here also. This is the model of the governance of Tamil Nadu. The Union Government should learn from that, not undermine.

Tamil Nadu has also shown what inclusive public life means. It was the first State to introduce a third gender option in college application forms. It has enabled transgender persons to enter public service, including the recent landmark case of K. Prithika Yashini in the police force. Tamil Nadu has advanced police sensitisation and anti-harassment guidelines. It has recognised that rights do not end recognition; rights must enter schools, hospitals, buses, offices, and homes. That is the Dravidian model. That is the politics of equality, inclusion, which our Chief Minister practises.

Madam, let me examine the Statement of Objects and Reasons. The Government says, "The legislative policy was intended to protect only those who face severe social exclusion due to biological reasons for no fault of their own." Madam, this may sound superficially empathetic. People may misunderstand that, oh, this Government is actually approaching them with a kind heart, but that is not.

Let me ask a few questions, through you. Who decides what counts as biological? Who decides what counts as severe? And who gave the State the authority to measure oppression? Is discrimination against trans men less severe? Is violence against non-binary persons less real? Is humiliation in schools, hospitals, workplaces somehow less painful because it does not fit in a biological checklist? How can you adapt a biological checklist to all the matters which I have listed above? Oppression is not a laboratory category. It is a lived reality. The Bill further says this.

Madam, I am the only speaker. I have 15 minutes.

HON. CHAIRPERSON: Go on.

DR. T. SUMATHY ALIAS THAMIZHACHI THANGAPANDIAN : The Bill further says, “The Act was not meant to protect each and every class of persons with various gender identities.” Madam, it is very ironical. The Constitution assures freedom.

Every citizen should be protected, and it is a constitutional right. And it is a reversal of it.

Since when did the Government acquire the power to rank identities? When did dignity become selective? When did rights become exclusionary privileges?

Madam, is it difficult to stop discrimination? Is it difficult to ensure employment? Is it difficult to provide healthcare?

Or is it simply difficult to accept diversity? Provide all these provisions, all these assurances in your Bill and then make it effective and then talk about

anything in the real sense of the word.

If the law struggles with complexity, the answer is not erasure. It is better governance. This Bill is sheer erasure and not better governance. The Government says identification must not be based on personal choice or self-perceived identity.

This is perhaps the most dangerous line and the most revealing, most objectionable aspect of this Bill. This is because what it really means is that the State does not trust transgender persons. The State believes that identity must be certified. The State believes that autonomy is negotiable. This is moral regression, moral policing.

This Bill removes the statutory right to self-identification. It replaces it with medical boards. It requires scrutiny. Let me ask a simple question. Does a cisgender citizen, a man or a woman, require a medical certificate to be recognised as a man or a woman in this country?

Will it be different with the trans men then? Are not we all the same? It is purely a human right issue, violation of human rights, dignity.

17.00 hrs

This Bill, in plain words, says: "Show us, tell us, prove to us who you are, and then we will decide whether to believe it or not." The Bill narrows the definition of transgender persons so sharply that it excludes trans women, trans men, non-binary persons, and genderqueer persons, unless they fit into a rigid biological or socio-cultural checklist. What kind of legislation is this?

I am just going through it briefly, Madam. Please allow me. The Bill is

again an infiltration into the right to privacy. Privacy is being infiltrated upon here. The Supreme Court, in the *Puttaswamy versus Union of India* judgment, recognised privacy as a Fundamental Right, and this Bill goes against that. Further, freezing identity into traditional boxes such as *hijra*, *aravani*, *kinner* or similar community structures is also a matter of concern. It fragments identities rather than including all, particularly trans men.

The Bill also claims to provide protection by criminalising coercion, abduction, forced labour, forced identity, and bodily harm. While I understand the concerns, one cannot claim to protect transgender persons merely by introducing such provisions, especially when transgender and queer persons with disabilities have already expressed apprehension that this Bill will push them further to the margins. By casting suspicion on caregiver support systems, it threatens the very networks that enable their survival. This approach contradicts the spirit of the Rights of Persons with Disabilities. This is not merely a policy debate; it concerns survival itself. Why is the law collapsing victimhood into identity? Why is it using a penal concern to redraw the meaning of gender itself?

I would like to reiterate a few concerns. The larger political question is that over the past decade, we have seen a troubling pattern of this BJP Government. Rights are being reframed as privileges, autonomy as risk, and diversity as disorder. Through you, Madam, I have a few questions for the Government. Why are you asking the transgender community beings to trust a law that begins by doubting them? Why are you deleting self-identification when the Supreme Court

has already affirmed it? Why are you introducing medical gatekeeping when the world is moving away from it? Why are you using the language of safety to produce insecurity? The Constitution does not say: “You are free. However, subject to approval.”

I would like to quote Foucault, one of the greatest philosophers. He says:

“The purpose of constant surveillance is to compel prisoners to regard themselves as subjects of correction. The purpose of constant surveillance is not to scare prisoners who are thinking of escaping but rather to compel them to regard themselves as subject to correction.”

This Government treats the transgender community as subjects to be corrected, which is highly condemnable. On these principles – social justice, dignity and inclusive governance – Tamil Nadu stands firm. On these very principles, we reject this Bill. The DMK rejects this Bill. At the very least, it must be withdrawn or referred to the Parliamentary Standing Committee. A nation is not judged by how it treats its most powerful; it is judged by how it treats those whose voices are the easiest to ignore. I urge the Government to withdraw this draconian Bill.

SHRIMATI JUNE MALIAH (MEDINIPUR): Hon. Chairperson, Madam, I rise to strongly oppose the Transgender Persons (Protection of Rights) Amendment Bill, 2026.

I speak not only as a representative voice, but as a supporter to transgender, intersex, gender-diverse and queer persons across our country –

citizens whose dignity, rights, and identities are being debated in this House today. This Bill does not protect; it excludes. It does not empower; it controls. Most importantly, it does not uphold the Constitution; it weakens it. Let us recall the landmark judgment of the Supreme Court in *National Legal Services Authority versus Union of India*. In that historic case, the Court affirmed a Fundamental Right – the right of every individual to determine their own gender identity. This was not just a legal ruling; it was a recognition of dignity, autonomy and personhood.

Following this, the Parliament enacted the Transgender Persons (Protection of Rights) Act, 2019, built on key principles of self-identification, simple administrative processes, no compulsory medical procedures, recognition of non-binary identities, and access to gender-affirming care. But this Amendment Bill dismantles these very principles.

India is home to one of the largest transgender populations in the world. The 2011 Census recorded nearly 4.9 lakh persons, though this is widely understood to be an undercount. Yet, as of March 2026, in India, only 35,000 applications have been filed for transgender certificates. This is just seven per cent of people, as per Census of 2011.

Even today, many transgender persons face exclusion from education, employment, healthcare, and housing. They are pushed to the margins, not by choice, but by discrimination. Only 809 trans-individuals stand as beneficiaries of the PM Awas Yojana with 12 States and Union Territories having zero beneficiaries. And yet, instead of addressing these real challenges, this Bill

focuses on restricting their identity.

The most alarming provision is the removal of the right to self-identification. Let me explain clearly what this change means in practice. Until now, transgender persons had the right to identify themselves. They could say who they are, and the State was bound to respect that identity. This Bill is not bringing progress. It is taking rights away.

I strongly oppose this Bill, and my Party opposes this Bill because this is something that we do not stand for. It says that a person must now fit into limited categories such as Hijra or Kinner, Aravani, Jogta or prove their identity through biological criteria. But how does one become Hijra or Kinner? Is it not also through a self-perceived identity? These are not merely biological labels. They are deeply rooted in identity, lived experience and social belonging. By restricting recognition to a few categories, this Bill excludes many communities such as Kothi, Khwaja Sira, Thirunangai, Mangalamukhi, Thirunambi, Durani, Nupi Manbi and Nupi Manba. This is not inclusion. This is exclusion by design.

The Bill also forces individuals to undergo medical processes to prove who they are. They must approach doctors, Medical Boards and Government officials for approval. This is not protection. It is control. Gender identity is not something that can be certified by a medical test. It comes from within.

Many transgender persons already face violence and rejection at home. Thus, forcing disclosure through official processes would expose them to even greater danger. Are we protecting them or are we putting them at risk?

There is also the issue of criminalization. Now, let us take a look at the

criminal provision this Bill introduces. For example, in Clause 7, if a friend, a support group, or an NGO helps a transgender person escape abuse or migrate from their villages, they are to be punished with imprisonment for a term of no less than six months, which may extend up to two years. Such vague provisions create fear, not safety. Even basic self-expression would be questioned. Most importantly, this Bill takes away rights that were already recognized. People who had begun to live with dignity may now be pushed back to fear. This is not reform. This is a rollback, and this is precisely why this provision violates Fundamental Rights.

The Supreme Court in Justice K. S. Puttaswamy *versus* Union of India held that privacy is a Fundamental Right under Article 21. Mandatory medical certification directly violates that right.

The Bill also introduces a narrow and arbitrary definition of transgender. India has long recognised transgender as an umbrella term, including transmen, transwomen, non-binary persons, genderqueer individuals and socio-cultural identities. This Bill restricts that understanding and excludes many. Even more concerning is the conflation of intersex persons with transgender persons. These are distinct issues and merging them ignores the right of both groups.

This Bill creates a dangerous legal gap. By narrowing the definition, it removes recognition and protection for many individuals. We are not just amending a law in this House; we are erasing people from it.

This House has a history of progressive leadership. Hon. Members like Tiruchi Siva showed that Parliament can lead with inclusion and dignity. We

must live up to that legacy.

I would also like to highlight that inclusive governance is already being practised under the leadership of Chief Minister of West Bengal, Mamata Banerjee. Mamata Didi established a Transgender Development Board in 2015. The State has taken steps to provide identity recognition, welfare access, and social security. But beyond policy, let us look at the lived reality.

India's first openly transgender college principal, who was made the principal of Krishnanagar Women's College, Nadiya district on 7th of June 2015 in West Bengal, Manobi Bandopadhyay, once spoke of how she received recognition and dignity under Mamata Banerjee's leadership after years of denial despite legal documents. This is dignity in action. This shows us a different path, a path of inclusion, not restriction. When States are now moving forward, why should national law move backward?

The current definition of a transgender person is not vague. It emerged from years of legal and community effort. It emerged from an expert committee on transgender issues in 2013, the NALSA judgement in 2014, and years of community consultation. To dismiss it is to ignore a decade of progress.

This Bill replaces inclusion with exclusion, dignity with control and rights with restrictions. Instead of restricting identity, we should focus on real issues, education, employment, healthcare, and protection from violence; not policing identity.

I urge this House and hon. Members to stand with the Constitution, reject this Bill, refer it to a Select Committee, include the transgender community in the

process because no law about a community should be made without that particular community. That is what I feel.

Madam, I conclude with the words of Swami Vivekananda and I quote:

“If every soul is divine, then no law should deny a person the right to be who they are.”

This is not just about a Bill. This is not just about one Bill. This is about the kind of India we choose to be: an India that recognises dignity or one that controls identity; an India that includes or one that excludes. Hence, let us choose dignity, let us choose equality, let us choose justice. Thank you, Madam. Jai Hind, Jai Bangla.

DR. BYREDDY SHABARI (NANDYAL): Madam, thank you for giving me this opportunity to speak on this very important Bill.

There are a few concerns which were there since past few months, and after seeing the concerns of transgender community, I have read this Bill in detail and it is very much clear that the transgender community has misunderstood this Bill. I can say that it is a historic Bill that gives identity and justice also to the transgender community. There is a small story in the Ramayana where Lord Rama went to 14 years of Vanavas. He asked whoever came with him to go back to Ayodhya and let him finish off his 14 years of Vanavas. When he came back after 14 years, he saw a few people there waiting for Lord Rama. Rama asked them, “Why did you not go?” They replied, “Lord Rama, you have asked only men and women to go and we do not belong to either men or women.” Lord Rama was so moved with that answer that he said, “I give up. I want to bless

you all.” So, he had given the power to the transgenders to bless everyone and from then on, they have become an integral part of our culture and especially the transgender community from my district has been very close to my heart.

We believe that the transgenders are Ardhanarishwara; we believe that they are Ayala; and we believe that they are Brihannala. When Modi Ji has brought Rama to Ayodhya, I am pretty sure that he will do justice to the people who are blessed by Lord Rama and the people who bless us.

Coming back to the Bill, there are a few concerns and the main concern about this is omission of trans men and trans women in the definition of transgender. Apart from identifying people with socio-cultural identities into transgender, this Bill also includes people with gonadal malformations, agenesis and also people with primary sexual characters and external genitalia, endogenous hormone production and all. There should be a proper system. When we are born, doctors determine our sex and every person sitting here has the birth certificate to determine our sex and this birth certificate is used until we are dead. Why can a transgender not have an identification? I just heard from one of our colleagues that the women’s reservation Bill is coming. If we do not have a system to identify our sex, then we will identify as women and then we will gain out of women’s reservation Bill. That is what they have been saying because the fake cases have been increasing a lot. There are fake cases where people, who are posing as transgenders, have been increasing and there was a transgender community that has come to me. Today, the Opposition has been speaking about the rights of the transgender community but when they were in

power, did they even do justice to the transgender community? They just left them on the street and they were left to rot on the road.

People from the transgender community have come and told us that some people are posing as transgenders and they are doing their job. They are going to every occasion in my Nandyal district for the blessings. This has created a lot of difficulties among the transgender population because they have been dominating us. So, such fake cases should come down. This Bill has included the provision to give birth certificate. There is also a provision that they can change the name in the birth certificate and also the sex in the birth certificate which is very useful to them.

There is also a legal recognition of gender identity such as male, female or third gender in every way possible and these people can be identified through a medical board which is very much easy. From their childhood in the school, college and during their jobs, everywhere they have been discriminated against and they have faced a lot of problems. This section 18 has further been amended. This section was very important since it provides strict and rigorous penalties for those people who are exploiting the transgender community. They have been penalised strictly. Also, kidnapping any person and causing castration, amputation or any surgical, chemical or hormonal procedure or permanent or severe injury to the body or bodily and forcing children to turn them into transgender are offences. Therefore, we have to be thankful to the Government that strict punishment of 10 to 14 years and a penalty of 3 years has been imposed on them.

Madam, also, there are many instances where transgender community had to move to courts for the basic human rights. This Bill will resolve majority of the problems. With various schemes, like SMILE Scheme, health insurance in Ayushman Bharat and also providing them shelters and rehabilitation in every possible way, we have been helping them. The State of Andhra Pradesh has the second largest transgender community in the country. We have been supporting them in every way we can, and even today, our Social Welfare Minister has distributed auto-rickshaws to members of the transgender community. We have also been giving NTR Bharosa pension to every transgender person in our State.

I would also like to request the hon. Minister that we have been receiving a lot of concerns from the transgender community every day. So, I would like to request the hon. Minister to examine every concern raised by the transgender community, as we must stand by their side. I am confident that we will do justice, and that this Bill will ensure true justice for the transgender community. With these words, I support the Bill. Thank you.

SHRIMATI SUPRIYA SULE (BARAMATI): Madam, I stand here today to speak on the Transgender Bill on behalf of the NCP (Sharad Pawar). We are against the Bill.

Madam, I can say with pride that I was somewhat taken aback by my learned friend, Dr. Shabari's speech, particularly by a couple of points she made. She said that the earlier Governments have done nothing for transgenders. I would like to put it on record, politically and socially, Governments after Governments, it is done. Governance is continuity, it is never that one

Government does everything. However, ours was among the first Governments, and in continuity, including Atal ji's Government, to ensure that every citizen of India receives all the rights guaranteed under the Constitution of India. I believe that every Government has upheld and protected these rights. I would like to ask a question which actually alarmed me. She said 'identified at birth'. I would like to place on record, and point out to my learned friend, Dr. Kalanidhi ji, who is present here, that no one can identify a transgender person with 100 per cent certainty at birth. I think, this is basic science. Let this discussion be very academic. I am not criticising some facts, but I would just like to put it on record that it may not be possible for us to have birth certificates right at birth, with this. This issue is very serious.

I appreciate the Government bringing this Bill. I am not saying this Bill is completely against transgenders. But I would like to ask whether it is really keeping their dignity. The party I represent, before it was split in unethical manners, the NCP was the first party in India to start a separate transgender group. We have a Women's Wing and a General Body, as we call it. We have been the first party and Priya Patil is our first National President who is a transgender. We are very proud that she is helping us build our organisation to make it inclusive. It is because we are a political party, our every stakeholder matters to us.

While the hon. Minister's intentions may be very good, there are three key points that most of my colleagues, be it Jyothimani, June, Sumathy, or my colleague and learned friend Anand Bhai, have raised. I believe that the concern

we all share is that there are three main issues in this Bill that are alarming for us. First of all, there is no urgency of bringing this Bill.

We were requesting the Government to send it to a Select Committee. Literally, the Rome is burning. We do not have gas cylinders. जो सिलेंडर आ रहा है, वह भी आधा आ रहा है। When the world is at war right now, I do not see why there is urgency of bringing this Bill. Even if they have introduced it, I repeat and reiterate the sentiment of the House and the Opposition that there was no urgency. We would have rather had a debate today on the Eastern war and the global issues than discussing this Bill in such a haste. I see no reason why this is being discussed instead of the economic situation, the crisis of this country and the world under pressure. There are three limited points which I want to raise and I hope the hon. Minister gives pointed answers for these.

The first point which I would like to raise is about the arbitrary and narrow definition of transgenders in this new Bill. It is arbitrary and it is very, very narrow. I would like to read from here. The definition leaves out majority of the identities recognized nationally in the 2019 Act, which is transgender men, women, gender non-binary people, and the Supreme Court's NALSA right to life and dignity, which is already given to them. It looks like the perception of it is taken away. I would like to quote:- 'The right to choose one's gender identity is integral to the right to life with dignity and therefore falls within the scope of right to life under the Indian Constitution, Article 21'.

The second question I would like to ask is about invasive reporting of medical procedures. I want a pointed reply for this. My question is, if somebody

chooses a gender that they want and they choose to operate, why should a magistrate or a collector need it? It is invisibility. It is my privacy. If I go to a doctor, I will choose what I want. Who is the Government to tell me that? The point is this. But then their question will be that we are here for all your rights. My point is that we are not asking for those rights. There may be many transgender people who need not want all these rights. It is something very personal. Why does this Government want to know it and be so intrusive about everything? If somebody goes ahead, operates, it is that person's right to privacy. Why does this Government want to do policing? It comes across as an anti-transgender Bill, not a pro-transgender Bill. So, this Government should make it very clear, and withdraw this. This is exactly why we wanted this to go to a Select Committee, because it is completely against the privacy and personal rights of every citizen, whether it is a man or a woman or a transgender. It is something which is very individual and personal, and it is not the business of any Government of the time or any country for that matter.

The third point which I would like to raise is the criminalization of families, care providers and transgenders. I appreciate the point that if somebody is misusing any power, they must be criminalised. But for decriminalisation, at one time, the Government has to decide to take a stand. Prof. Sougata Ray ji is right here in the House. Just last week, the Government had taken a stand on financial Bills, in which criminalization was brought in by Shri Arun Jaitley ji, who unfortunately is not with us any more. Now, this Government has changed their stand. Even in this Transgender Persons Bill, why are you criminalizing it? If you

are criminalizing, something is wrong. We are completely for it. But if there is a child who may be wanting help from an NGO, it is not easy to face the challenges of the family, the friends and the society that we live in. If a child, for example, somebody said earlier in a speech, is bullied, maybe is transgender, but the society is not willing to accept, and maybe an NGO or a friend wants to help him, would you call that kidnapping? There is so much ambiguity in this that I hope it is not misused. I say this with a heavy heart that anywhere in India, and I do not want to name any other States, let me talk about my own State, that today in Mumbai, if you go to any police station, and a transgender passes by, nasty comments are made on them. Even if they are brought to a police station, they are stripped many times, insulted and offended. Is this the dignity we want to give any citizen of India? Is this falling in the purview of our Constitution? Are we helping it? Are we making it an inclusive Bill, or are we excluding them? If it is going to be inclusive, you have to give them the dignity, you have to make these three changes in the Bill, hence we were requesting to refer it to a Select committee. There is no urgency. The biggest important point is that the community has not been consulted widely. Why have they not asked the community consultants? They are our stakeholders. Give them a voice. If the government feels so strong about it, reserve seats for transgender persons. Why not do that? आप महिला आरक्षण लाए हैं, उनके लिए भी आरक्षण लाइए। Why not do that? You want to be such a progressive Government, go and walk the extra mile, we all will support you. I tell you this on behalf of all of us. आप सबका वोट ले लीजिए। . Why will we not want it? If you want this to be in India and give every last person

at the bottom of the pyramid a voice, walk the talk. It is beyond just the jingoism that this Government does. Get up and bring in the reservation and give them their rights, be it in education, in jobs, in decision-making. That is the India we are looking for.

I hope this Government re-thinks and sends this either to the Standing Committee or to a consultation, and then, takes all these points back and brings this Bill again. We are willing to work with the Government for the betterment of the transgender persons. But give them respect, give them dignity, give them identity, and let them live with proud and let them be as proud Indians and included as much as all of us are. Thank you.

SHRI PRATAP CHANDRA SARANGI (BALASORE): Thank you, hon. Madam Chairperson, for allowing me to participate in the discussion.

This amendment is a revolutionary amendment based on a very scientific approach and with an intention to give the transgender persons full protection, a dignified life, to stop all cheating, and making stricter punishment for the violation of the law.

Many of our learned Opposition MPs have opposed the Bill on the ground that this is against the dignity of the transgender persons. But it is not correct. The present-day society is the product of a particular discipline of human mind known as modern science. So, all our approach should be very scientific and we should have a very scientific frame of mind.

The gender determination, according to this Act, should be decided through a medical scrutiny by a Medical Board which should comprise of officers

not below the rank of Director, representing east, west, north, south and north-eastern regions. Our Constitution strictly prohibits any discrimination of privilege on the basis of caste, creed, sex, religion. It guarantees equal opportunity for all. But simultaneously, it also gives a special protection for vulnerable groups. It will enable the transgender persons to manifest their talents, their latest possibilities, and to protect their dignity and to protect their rights against all types of oppression.

The motive behind the Bill is to be judged. It is to give them a very prestigious life. They have been subjected to social discrimination, torture, and neglect. These all must go. They are all human beings. I have every respect and love for this great community. The stigma must be removed. They have great talents.

Karna said, and I quote:

“दैवायत्तं कुले जन्म मदायत्तं तु पौरुषम् ।”

If birth is decided by God, I have no choice. Whether he will be a transgender or a male or a female, it is not our choice. But excellence is under my control. We find many great persons of physical, mental, intellectual, and spiritual excellence belonging to this category of transgender persons. In Mahabharata, we find a great warrior ‘*Atirathi*’. His military category was ‘*Atirathi*’. The one who was instrumental in defeating Bhishma was a transgender, ‘*Shikhandi*’.

It is inhuman and brutal to insult the transgender persons on the basis of their gender, which is unconstitutional, inhuman, illogical, irrational, and unreasonable. Everybody has a right to live with dignity. They require our sympathy; not only sympathy but honour also.

When a man murders somebody, he is penalized. He may get life imprisonment and he may be hanged, sentenced to death. But if he kills 10,000 sepoys in the war, he will be honoured with a Param Vir Chakra. Although it looks like the same, but the motive is different. In killing somebody, violence was the motive and here, patriotism is the motive. So, in enacting this Bill, the motive of the Government is very different. The motive of the Government is to give them prestige, to protect them against every oppression, and to protect them from impersonation.

Suppose the Government makes some reservations or special privileges for them, any person, through self-identification, without being a transgender person, can snatch away their rights, and real transgender persons may not get the opportunity. Somebody might take it away. So, this is to protect the transgender community from infiltrators.

Now, I will touch upon a different dimension. Earlier, the penal provisions were very negligible. So, people were encouraged to commit any type of crime against transgender persons, and with very nominal penalties, they would get away. But this Act makes the penal provisions much stricter. I will read out a very small portion of the penal provisions:

“Whoever compels or entices a transgender person to indulge in forced or bonded labour, other than any compulsory service for public purposes imposed by the Government, shall be punishable with imprisonment for a term which shall not be less than six months but may extend to two years. Whoever, with the intent of, or in the course of, compelling such a person to assume, adopt, or outwardly present a transgender identity against the will or consent of such person, whether by force, allurement, deceit, undue influence, or otherwise, shall be punishable with rigorous imprisonment for a term which shall not be less than ten years but may extend to imprisonment for life, and shall also be liable to a fine which shall not be less than Rs.2 lakh. Whoever kidnaps or abducts any child and causes grievous harm to such a child, whether by mutilation, emasculation, amputation, or any surgical, chemical, or hormonal procedure, or permanent or severe injury to the body or bodily functions of the child, with the intent or in the course of compelling such a child to assume, adopt, or outwardly present a transgender identity, whether by force, allurement, deceit, undue influence, or otherwise, shall be punishable with rigorous imprisonment for life and shall also be liable to a fine which shall not be less than Rs.5 lakhs.”

HON. CHAIRPERSON: Kindly conclude.

SHRI PRATAP CHANDRA SARANGI: Madam, in the case of sexual abuse, how do we determine it? Unless there is medical scrutiny, anybody can be penalised if someone claims that they have been tortured. So, there is a scientific approach, and that is through medical scrutiny. This is for the betterment of this community, and our hon. Prime Minister, Shri Narendra Modi ji, has every

honour, respect, and love for this community and for all vulnerable communities. Therefore, it is for the betterment of their community that this law should be passed unanimously. Given the good intentions of the Government, everybody should come unanimously, without opposing, and support the Bill. I appeal to the Opposition as well. I support the Bill. Thank you.

SHRI ARVIND GANPAT SAWANT (MUMBAI SOUTH): Thank you, hon. Madam Chairperson. At the outset, let me state that a transgender person is a human being; you must understand that they are human beings and should not be humiliated. What exactly we are going to do, I do not know. What is the necessity or urgency for the Government to introduce such a Bill and get it passed right now?

If you look at the population of India, it is 140 crore. What is the population of transgender persons today? It is hardly 4.8 lakh. Out of that, 37,000 are registered as transgender persons; 3,000 are waiting for registration; and 1,400 are registered for skill development training. This is the situation in the country. I do not understand what the necessity or urgency was for the Government to introduce this Bill and get it passed today itself.

Madam, we strongly oppose the Transgender Persons (Protection of Rights) Amendment Bill, 2026, as it undermines the constitutional rights to equality, self-determination, life, liberty, and dignity. Article 14 of the Constitution provides for equality before the law and equal protection of the law. Article 15 of the Constitution prohibits discrimination on the grounds of religion, race, caste, sex, or place of birth.

In National Legal Services Authority *versus* Union of India case, the hon. Supreme Court of India affirmed that the term “sex” under Article 15 includes gender and gender identity, extending full constitutional protection to transgender persons in India. It further recognised self-determination of gender identity as a part of Article 19 protecting freedom to ‘express one’s chosen gender identity through varied ways and means by way of expression, speech, mannerism, clothing, etc., including one’s right to express one’s gender identity. Article 21 guarantees the right to life and personal liberty, which includes living with autonomy, dignity and self-respect. The ability to determine and express one’s gender is central to this right. Together, Articles 14, 15, 19 and 21 affirm that transgender persons are entitled to equality, freedom, self-determination and dignity under the Constitution of India. The Transgender Persons (Protection of Rights) Act 2019 enacted in 2019 is an anti-discrimination and welfare rights legislation. So, this was the very good existing legislation. Now, what are we doing?

The proposed definition restricts recognition to select socio-cultural groups and intersex persons. It arbitrarily removes transmen, transmasculine, transwomen who do not belong to the socio-cultural group, gender queer and gender diverse persons from the definition. This is even more important. There is an arbitrary erasure of some categories, and there is no constitutional basis to distinguish between them. All these categories are constitutionally protected categories under the umbrella term ‘transgender’ persons. Failing to account for this diversity not only violates constitutional safeguards but also risks exclusion

and marginalisation, including indigenous identities.

Now, I come to violation of the Constitutional Right to self-determination. The proposed amendment arbitrarily and unconstitutionally deletes Section 4 (2) of the 2019 Act, which guarantees the right to self-perceived identity. The erasure of self-identification is a systematic denial of personhood, dignity and decisional autonomy. It effectively criminalises living with oneself, denying the right to live as one's true self and undermines Articles 14,15,19 and 21 of the Constitution.

How are they doing this criminalisation? The proposed insertion of Section 18(g) which criminalises alluring or forcing someone to present as transgender is deeply concerning. By introducing punitive measures within an anti-discrimination and welfare legislation, the Bill risks criminalising transgender persons and their support structure. Such provisions are sweeping. He has rightly pointed out that they are asked to strip their clothes at police stations. Such provisions are sweeping, vague and prone to misuse making them both contradictory and counterproductive to the original legislative intent to protect rights of transgender persons. The provision echoes colonial-era suspicion and control of marginalised communities, reminiscent of the Criminal Tribes Act (Amended) 1897, which criminalised the entire community. Such rhetoric has been rejected by the High Court of Telangana in striking down the Telangana Eunuch Act, 1919, recognising its incompatibility with fundamental rights.

The Bill proposed the establishment of a medical board to screen transgender persons, whose recommendation may determine whether the

District Magistrate may issue a certificate of identity, with further discretion to seek additional medical opinion from a medical expert. The Bill also proposes the mandatory furnishing of details by medical institutions of individuals who have undergone gender-affirming care. These provisions are highly invasive and constitute a clear violation of the right to privacy and decisional autonomy, as affirmed by the nine-judge bench of the Supreme Court in *K. S. Puttaswamy vs. Union Of India*, which recognises bodily integrity and decisional autonomy as constitutionally protected.

They have not consulted any stakeholders. That is the worst part of it. I came across so many genuine NGOs. There were some eunuchs. We call them in Maharashtra as *hijras*. They came to my office and told us that they have not been consulted at all. They are the stakeholders. They should have been consulted while amending this rule. The proposed amendment jeopardises thousands of transgender persons who have already exercised their Constitutional right to legal recognition under the 2019 Act.

The proposed clause in Section 18(g) is misconceived and misplaced, which risks exposing transgender persons and those who support them, their families and friends, healthcare providers and doctors. Instead of providing protection, the proposed Bill introduces fear and uncertainty within homes and support structures.

As far as the invasive Medical Gatekeeping of Gender Identities is concerned, it is imperative to note that the Standing Committee on the Transgender Bill, 2019, had cautioned against such a mechanism, observing

that the presence of medical professionals on a screening panel creates a serious risk that recognition of a person's identity may be subject to assessment of medical, psychological and biological 'eligibility'. Such an approach would risk pathologizing trans identities, and violate the right of transgender persons under the Supreme Court judgement and international human rights law and standard to have their self-identified gender recognized.

While certain provisions of the 2019 Act, including Sections 4 to 7 and Section 18 are currently under Constitutional challenge before the Supreme Court, the transgender community has never expressed any concerns with the definition under the 2019 Act. Recent landmark cases such as *Jane Kaushik versus Union of India* challenge discrimination and non-implementation of the Act but not the definition itself. The Bill introduces exclusion, violation of Constitutional rights without addressing any genuine legal and practical concerns faced by the community.

I, therefore, respectfully request the Government to let the good sense prevail. Kindly withdraw the Bill. There is no hurry as such. I have just quoted the total number of transgenders. I do not know what your urgency is. Send it to the Standing Committee. We are here to support it. Whatever the lacunae we have expressed here, kindly get it corrected, and bring that Bill. We will support that Bill, Sir. Thank you.

17.46 hrs**BUSINESS ADVISORY COMMITTEE**16th Report

माननीय सभापति : श्री किरन रिजजू जी ।

संसदीय कार्य मंत्री; तथा अल्पसंख्यक कार्य मंत्री (श्री किरन रिजजू) : सभापति महोदया, मैं कार्य मंत्रणा समिति का सोलहवां प्रतिवेदन प्रस्तुत करता हूँ ।

17.47 hrs**TRANSGENDER PERSONS (PROTECTION OF RIGHTS)****AMENDMENT BILL, 2026 - contd**

डॉ. आलोक कुमार सुमन (गोपालगंज) : सभापति महोदया, मैं आपका आभार व्यक्त करता हूँ कि आपने मुझे दी ट्रांसजेंडर पर्सन (प्रोटेक्शन ऑफ राइट्स) अमेंडमेंट बिल, 2026 पर अपनी बात रखने का मौका दिया ।

महोदया, यह विधेयक केवल एक संशोधन नहीं, बल्कि यह भारत के संविधान में निहित समानता, स्वतंत्रता, डिग्नटी और न्याय के सिद्धांतों को मजबूत करने वाला विधेयक है । हमारे संविधान के अनुच्छेद 14, 15 और 21 हर नागरिक को समानता, भेदभाव से सुरक्षा और गरिमामय जीवन का अधिकार देते हैं । लेकिन, यह भी एक सच्चाई है कि ट्रांसजेंडर समुदाय को ये अधिकार लंबे समय से व्यवहार में नहीं मिले हैं । वर्ष 2011 की जनगणना के अनुसार लगभग 4.9 लाख ट्रांसजेंडर व्यक्ति दर्ज किए गए थे, लेकिन विशेषज्ञों का मानना है कि वास्तविक संख्या इससे कई गुना अधिक है ।

महोदया, वर्ष 2019 में जो कानून बना था, वह एक ऐतिहासिक पहल थी । लेकिन, समय के साथ यह महसूस हुआ कि उसमें कुछ व्यावहारिक कठिनाइयाँ थीं, जिनके कारण सरकारी योजनाओं का लाभ सही लोगों तक नहीं पहुंच पा रहा था । सरकार ने स्माइल जैसी योजनाओं के माध्यम से

ट्रांसजेंडर समुदाय के लिए जीविका, कौशल और पुनर्वास के अवसर उपलब्ध कराए, लेकिन लाभार्थियों की पहचान स्पष्ट न होने से योजनाओं का लाभ बहुत सीमित रहा।

महोदया, यही कारण है कि यह संशोधन लाना आवश्यक था। इस विधेयक का सबसे महत्वपूर्ण पहलू है - पहचान की प्रक्रिया को पारदर्शी और विश्वसनीय बनाना। इसके तहत अब एक मेडिकल बोर्ड बनाया जाएगा, जिसमें विशेषज्ञ होंगे। ये विशेषज्ञ व्यक्ति की स्थिति का आकलन करेंगे और उसके आधार पर जिला मजिस्ट्रेट प्रमाण पत्र जारी करेगा। इससे यह सुनिश्चित होगा कि वास्तविक लाभार्थी को अधिकार मिले और किसी प्रकार का दुरुपयोग न हो।

महोदया, पारदर्शिता ही किसी भी व्यवस्था की सबसे बड़ी ताकत होती है। इसमें मेडिकल बोर्ड का विरोध हो रहा है। लेकिन, मेरा कहना है कि क्या किसी भी संवेदनशील श्रेणी में बिना सत्यापन के लाभ दिए जाते हैं? जैसे शेड्यूल कास्ट, शेड्यूल ट्राइब और ओबीसी के लिए प्रमाण पत्र होता है, जिसके आधार पर उनको लाभ दिया जाता है। दिव्यांगता के लिए मेडिकल बोर्ड होता है, तो फिर यहाँ एक व्यवस्थित प्रक्रिया क्यों गलत कही जा सकती है?

महोदया, वर्ष 2014 में सुप्रीम कोर्ट के NALSA फैसले ने ट्रांसजेंडर समुदाय को पहचान और अधिकार देने की बात कही थी। यह विधेयक उसी निर्णय की भावना को आगे बढ़ाता है। NCRB के आंकड़ों से यह स्पष्ट है कि इस समुदाय के खिलाफ अपराधों में वृद्धि हुई है, इसलिए यह जरूरी था कि कानून उन्हें सुरक्षा भी प्रदान करे।

महोदया, सरकार की कई योजनाएँ, जैसे SMILE, यह योजना तभी प्रभावी होगी जब उसका लाभ सभी तक पहुँचे। यह विधेयक सुनिश्चित करता है कि लाभार्थियों की पहचान स्पष्ट हो, संसाधनों का सही उपयोग हो और योजनाओं का प्रभाव तथा लाभ वास्तविक व्यक्ति तक दिखाई दे।

महोदया, दुनिया के कई देशों में पहचान के लिए मेडिकल या प्रशासनिक प्रक्रिया अपनाई जाती हैं। भारत ने एक संतुलित मॉडल अपनाया है, जिसमें अधिकार भी हैं और जवाबदेही भी है। यह मॉडल वैश्विक अनुभवों और भारतीय परिस्थितियों दोनों को ध्यान में रखकर तैयार किया गया है। अर्जेंटीना दुनिया का एक प्रमुख उदाहरण है। अर्जेंटीना में जून, 2021 में पारित डायना सकायन-

लोहाना बर्किन्स कानून के तहत सरकारी नौकरियों में कम से कम एक परसेंट पद ट्रांसजेंडर, ट्रांसवेस्टी और ट्रांससेक्सुअल व्यक्तियों के लिए आरक्षित हैं।

महोदया, किंगडम ऑफ थाइलैंड में भी ट्रांसजेंडर को रिस्पेक्टफुली 'लेडी ब्वाय' कहा जाता है और उन्हें हर सेक्टर में प्रॉयोरिटी दी जाती है। भारत में कर्नाटक राज्य में भी सरकारी नौकरियों में एक परसेंट आरक्षण ट्रांसजेंडर समुदाय के लिए है। अतः मेरी मांग है कि भारत के हर राज्य में ट्रांसजेंडर लोगों को नौकरियों में प्रॉयोरिटी देनी चाहिए।

महोदया, यदि किसी व्यक्ति को केवल उसकी पहचान के कारण समाज से अलग कर दिया जाए, तो क्या वह गरिमामय जीवन जी सकता है? यह विधेयक उस व्यक्ति को यह विश्वास दिलाता है कि वह इस देश का बराबरी का नागरिक बने और अपने को गरिमामय महसूस करे।

महोदया, यह विधेयक किसी की पहचान को सीमित करने का नहीं, बल्कि उसे एक सुरक्षित, प्रमाणित और सम्मानजनक पहचान देने का कानून है, इसलिए मैं अपने पूरे विश्वास के साथ इस विधेयक का पूर्ण समर्थन करता हूँ। बहुत-बहुत धन्यवाद।

श्री नरेश गणपत म्हस्के (ठाणे) : सभापति महोदया, मैं सबसे पहले आपको हृदय से धन्यवाद देना चाहता हूँ कि आपने मुझे एक अत्यंत संवेदनशील विषय पर बोलने का अवसर दिया। आज मैं यहां 'ट्रांसजेंडर पर्सन प्रोटेक्शन ऑफ राइट्स अमेंडमेंट बिल, 2026' पर अपनी बात रखने के लिए खड़ा हुआ हूँ। मैं अपनी पार्टी शिवसेना, हमारे नेता श्री एकनाथ जी शिंदे और श्रीकांत शिंदे जी की ओर से इस ऐतिहासिक संशोधन विधेयक का पूर्ण रूप से समर्थन करता हूँ।

सभापति महोदया, जब हम ट्रांसजेंडर्स के अधिकारों की बात करते हैं, तो मुझे यह बताते हुए अत्यंत गर्व की अनुभूति होती है कि हमारे नेता श्री एकनाथ शिंदे जी के नेतृत्व में महाराष्ट्र सरकार ने इस दिशा में जो काम किया है, वह पूरे देश के लिए एक मिसाल है। हमारी गवर्नमेंट ने महाराष्ट्र ट्रांसजेंडर नीति, 2024 को ऐतिहासिक मंजूरी दी। इस नीति के तहत हमने यह सुनिश्चित किया है कि ट्रांसजेंडर समुदाय के पात्र लाभार्थियों को सरकार के केवल एक या दो नहीं, बल्कि कई विभागों को योजनाओं का लाभ मिले। यह कोई छोटी बात नहीं है। यह एक संपूर्ण सरकारी तंत्र को एक

वंचित समुदाय की सेवा में लगाने का अभूतपूर्व प्रयास है।

मैं जिस कॉर्पोरेशन से आया और जब मैं मेयर था, तब ट्रांसजेंडर लोगों को सालाना मानदेय 24 हजार रुपये हमारी ठाणे कॉर्पोरेशन ने शुरू की थी। यह हिन्दुस्तान की पहली कॉर्पोरेशन थी, जिसने ट्रांसजेंडर समुदाय को सालाना मानदेय शुरू किया। एक समय था, जब इस समुदाय के लोगों के पास अपनी पहचान साबित करने के लिए कोई दस्तावेज नहीं होता था। उनके लिए राशन कार्ड बनवाना सपने जैसा था, क्योंकि उनके पास निवास का प्रमाण या पहचान पत्र नहीं होता था। लेकिन एकनाथ जी की संवेदनशील सरकार ने एक बहुत बड़ी राहत देते हुए नए राशन कार्ड के लिए आवेदन करते समय ट्रांसजेंडर व्यक्तियों को निवास प्रमाण पत्र, रेसिडेंशियल प्रूफ, पहचान प्रमाण पत्र और आइडेंटिटी प्रूफ के नियमों में भारी छूट दी है। आज महाराष्ट्र का ट्रांसजेंडर व्यक्ति गर्व से अपना राशन कार्ड बनवा रहा है और सरकारी योजनाओं का लाभ ले रहा है।

महोदया, आज जो वर्ष 2026 का यह संशोधन विधेयक सदन में लाया गया है, यह वर्ष 2019 के मूल कानून की कमियों को दूर कर उसे और अधिक सशक्त और व्यावहारिक बनाता है। मैं कुछ महत्वपूर्ण प्रावधानों पर सदन का ध्यान आकर्षित करना चाहता हूँ, जो इस समुदाय के जीवन में क्रांतिकारी बदलाव लाएंगे। घर से बेदखल करने और सार्वजनिक स्थानों तक पहुँच से रोकने पर प्रतिबंध (धारा 18 में प्रतिस्थापन)।

महोदया, ट्रांसजेंडर बच्चों का सबसे बड़ा दर्द यह होता है कि अक्सर उनके अपने ही परिवार वाले उन्हें घर से या गाँव से बाहर निकाल देते हैं। इस विधेयक में स्पष्ट रूप से यह प्रावधान किया गया है कि जो कोई भी किसी ट्रांसजेंडर व्यक्ति को उसके घर, गाँव या निवास स्थान को छोड़ने के लिए मजबूर करेगा, तो उसे अपराधी माना जाएगा। इसके साथ ही, यदि कोई व्यक्ति किसी ट्रांसजेंडर को किसी सार्वजनिक स्थान (Public place) का उपयोग करने या वहाँ जाने से रोकता है, जहाँ अन्य नागरिकों को जाने का अधिकार है, तो वह भी कानून की नज़र में एक दंडनीय अपराध होगा। इससे ट्रांसजेंडर व्यक्तियों को समाज से बहिष्कृत होने का जो डर सताता था, वह खत्म होगा। उन्हें अपने घर, परिवार और गाँव में सम्मान के साथ रहने का कानूनी अधिकार मिलेगा।

यह इस विधेयक का सबसे क्रांतिकारी कदम है। इस संशोधन के माध्यम से यह सुनिश्चित किया गया है कि यदि कोई व्यक्ति किसी ट्रांसजेंडर को बंधुआ मजदूरी या ज़बरन मजदूरी के लिए मजबूर करता है, सिवाय सरकार द्वारा जनहित में लगाई गई अनिवार्य सेवा के, तो उसे कड़ी सज़ा मिलेगी। इसके अलावा, शारीरिक, यौन, मौखिक, भावनात्मक और आर्थिक शोषण को स्पष्ट रूप से अपराध की श्रेणी में रखा गया है। इन सभी अपराधों के लिए कम से कम 6 महीने और अधिकतम 2 साल तक की जेल और जुर्माने का प्रावधान किया गया है। यह प्रावधान ट्रांसजेंडर व्यक्तियों को समाज में एक सुरक्षित जीवन जीने की गारंटी देगा। ... (व्यवधान)

HON. CHAIRPERSON : Please conclude.

श्री नरेश गणपत म्हस्के : सरकार ने 'SMILE' (Support for Marginalized Individuals for Livelihood and Enterprise) नामक एक व्यापक योजना शुरू की है। इसके तहत देश भर में गरिमा गृह स्थापित किए जा रहे हैं, जो बेघर और ज़रूरतमंद ट्रांसजेंडर व्यक्तियों को एक सुरक्षित छत, भोजन, चिकित्सा सुविधा और मनोरंजन प्रदान करते हैं। इसके साथ ही, 21 अगस्त, 2020 को एक 'राष्ट्रीय ट्रांसजेंडर परिषद' का गठन किया गया, जो इस समुदाय की आवाज़ को सीधे सरकार के शीर्ष स्तर तक पहुँचा रही है।

महोदया, ट्रांसजेंडर व्यक्तियों को अस्पतालों में भेदभाव का सामना करना पड़ता था। इसे दूर करने के लिए नेशनल मेडिकल कमीशन ने वर्ष 2024 में अपने दिशा-निर्देशों में बड़ा बदलाव किया है।

राष्ट्रीय ट्रांसजेंडर पोर्टल ने इस समुदाय के जीवन को बहुत आसान बना दिया है। इस बहुभाषी डिजिटल सेवा के माध्यम से अब वे बिना किसी सरकारी दफ्तर के चक्कर काटे, पारदर्शी तरीके से अपना प्रमाण पत्र और योजनाओं का लाभ प्राप्त कर रहे हैं।

महोदया, मैं अपने भाषण के अंत में यही कहना चाहूँगा कि ट्रांसजेंडर समुदाय कोई अलग ग्रह से आया हुआ प्राणी नहीं है। वे हमारे और आपके बीच के ही लोग हैं। हमारे ही समाज का अभिन्न हिस्सा हैं। सदियों से हमने उन्हें सिर्फ तिरस्कार, सड़कों पर भीख मांगने और चौराहों पर तालियों

की गूंज तक सीमित रखा। हमारी पार्टी शिवसेना, श्री एकनाथ शिंदे जी और श्री श्रीकांत शिंदे जी का यह स्पष्ट विज़न है कि विकास में 'सबका साथ' तभी पूरा होगा जब उसमें हमारे ट्रांसजेंडर भी पूरी गरिमा और सम्मान के साथ खड़े होंगे।

अंत में, आज जब हम इस विधेयक के माध्यम से उन्हें शारीरिक, मानसिक, मौखिक और आर्थिक शोषण से बचाने के लिए कठोर दंड का प्रावधान कर रहे हैं, तो हम असल में उन्हें एक इंसान होने का पूरा हक दे रहे हैं। मैं अपनी बात को एक छोटी सी शायरी के साथ समाप्त करना चाहूँगा, जो इस समुदाय के सदस्यों के संघर्ष और इस नए कानून से जागी उम्मीद को बयान करती है:

“ अब न आँखों में निराशा, न अशकों का निशान होगा,
संविधान की छांव में पूरा, हर अधूरा अरमान होगा।
जो रहे हाशिए पर अब तक, इस ज़माने की नज़र में,
इस नए भारत में उनका भी, बराबर का सम्मान होगा।”

बहुत-बहुत धन्यवाद। जय हिंद! जय महाराष्ट्र!

18.00 hrs

माननीय सभापति : ऑनरेबल मैम्बर्स, यदि सभा की सहमति हो तो सभा की कार्यवाही इस विधेयक की समाप्ति तक बढ़ा दी जाए?

अनेक माननीय सदस्य : जी हां।

माननीय सभापति : धन्यवाद।

एडवोकेट गोवाल पाडवी जी।

ADV. GOWAAL KAGADA PADAVI (NANDURBAR): Thank you, Chairperson Madam. I want to thank my party, the Indian National Congress, for giving me an opportunity to speak on such a sensitive issue. I just want to start. Perhaps the most famous example is of Lord Vishnu transforming into Mohini, the woman version. We have heard the stories of *Samudra Manthan*, how Lord Vishnu in

the form of Mohini, distracted the *asuras*. We have heard the story of how Mohini tricked Bhasmasura, the demon, to destroy himself. We have heard the story of how Lord Vishnu, in the form of Mohini, formed union with Lord Shiva. We have also heard the story of how Arjuna, as Brihannala, acted as a female dancer. We have also heard the story of King Ila, who married Buddha. We have also heard the story of Arjuna and Nagakanya Ulupi, who united together and produced a child called Aravan. And just not to die single, Vishnu ji again took the form of Mohini to get married.

18.02 hrs

(Shrimati Sandhya Ray *in the Chair*)

I want to narrate one important situation in this country. In the State of Tamil Nadu itself, there is Koothandavar temple - my Tamilian friends, I do not know if I have got it right or not - in Villupuram district, which was built for Aravan, who was a transgender. People all over the country do visit it, even from abroad, even from Japan. People do visit this temple created for a transgender.

Hon. Chairperson, Madam, I rise today to speak on a matter that is not merely legislative, but deeply constitutional, moral, and civilisational. The Bill before this House seeks to amend the Transgender Persons (Protection of Rights) Act, 2019. At first glance, the Government presents this amendment as an administrative correction. But when we read the provisions carefully, it becomes evident that the Bill risks rolling back the hard won constitutional rights of one of the most marginalised communities of our country, the transgender community. Let me state clearly, this debate is not about just ideology. It is about

the Constitution of India and the dignity of human beings.

Hon. Chairperson, Madam, in *National Legal Services Authority v. Union of India*, popularly known as the NALSA judgement, the hon. Supreme Court delivered a historic verdict stating that a transgender person must be recognised as a third gender and enjoy full constitutional protection under Articles 14, 19, and 21. Most importantly, the court recognised the right to self-identification of gender and held that the gender identity is an intrinsic part of human dignity and personal liberty. The court explicitly stated that no person should be forced to undergo medical tests or procedures to prove their gender identity. Yet, this Amendment Bill now proposes a system where identity must effectively be validated through medical authorities and administrative certification. I ask the Government respectfully: are we legislating against the spirit of our own Supreme Court? Time and again, the Government circumvents the Supreme Court's decisions. Sometimes, even contempt of order, contempt of court has been committed.

Hon. Chairperson, Madam, the Constitution does not grant dignity through a certificate. The Constitution recognises dignity because a person exists. Article 14 speaks of equality before the law. Article 19 guarantees freedom of expression. Article 21 protects life and personal liberty. In NALSA judgement, the Supreme Court interpreted these provisions to include the freedom to express one's gender identity. Gender identity is, the court said, "an innate perception of one's gender." By narrowing the definition of transgender persons and placing their identity under bureaucratic verification, this amendment risks

transforming a constitutional right into an administrative privilege.

Hon. Chairperson, Madam, India has historically been a civilisation that recognises diversity. Across the world, courts and democracies are increasingly recognising gender identity as a matter of human rights and personal autonomy.

Countries such as Argentina, Malta, Ireland, and Denmark have enacted self-identification laws where gender recognition is based on a person's declaration rather than medical verification. The Yogyakarta Principles, which are widely recognised in international human rights law, affirm that gender identity is a part of the right to dignity, privacy, and self-determination. India, through the NALSA judgment, was once among the leaders of the Global South in recognising transgender rights. However, today, through this amendment, we risk moving backwards.

The transgender community in India has suffered centuries of discrimination – in education, health, employment, housing, and dignity. The hon. Supreme Court acknowledged this history and recognised transgender persons as socially and educationally backward, recommending affirmative action for them. The purpose of the 2019 Act was to remove barriers, but instead of removing them, this amendment risks creating new ones. As per the 2011 Census, only 4.9 lakh transgender persons were recorded, though this figure is under-reported.

I would like to raise a fundamental question. If the State begins to decide who qualifies as a legitimate identity, where does it stop? Tomorrow, will the State decide who is legitimately religious, who is legitimately tribal, or who

legitimately belongs to a particular caste? Identity cannot be certified by the State; it is a part of human existence. I would also like to refer to a Supreme Court judgment in the Jane Kaushik case, where the Court observed that an expert committee should be constituted to address the harassment faced by transgender persons. Without constituting such an expert committee, this Bill should not have been introduced. What is the malice for introducing it? That needs to be clarified by the Government.

Therefore, the Opposition is not against reform, nor are we against strengthening penalties for crimes against transgender persons. In fact, we seek a stronger law. However, the principles must be clear: do not dilute the right to self-identification; ensure that administrative processes facilitate identity recognition rather than police it; consult transgender communities, stakeholders, and civil society before bringing such amendments; and uphold the spirit of the Constitution and the landmark NALSA judgment. Thank you.

श्री अभय कुमार सिन्हा (औरंगाबाद) : धन्यवाद सभापति महोदया, मैं अपनी पार्टी, राष्ट्रीय जनता दल की ओर से ट्रांसजेंडर व्यक्तियों (अधिकारों का संरक्षण) संशोधन विधेयक, 2026 के विपक्ष में बोलने के लिए खड़ा हुआ हूँ।

महोदया, इस संशोधन विधेयक में ट्रांसजेंडर समुदाय के अधिकारों का हनन है, पहचान का दमन है और संवैधानिक मूल्यों पर सीधा हमला है। मैं यह स्पष्ट रूप से कह सकता हूँ कि यह ट्रांसजेंडर संशोधन विधेयक, 2026 बिल कमजोर और वंचित समुदाय के साथ खुला अन्याय है। वर्ष 2014 के एनएलएसए (NALSA) फैसले ने आत्म पहचान के अधिकार को संविधान के अनुच्छेद 14, 15, 19 और 21 के तहत मान्यता दी थी। लेकिन, यह संशोधन उस अधिकार को समाप्त कर देता है। इसमें न तो राष्ट्रीय ट्रांसजेंडर परिषद् से सलाह ली गयी और न ही राज्यों से

परामर्श किया गया। जिलाधिकारी और मेडिकल बोर्ड को अत्यधिक शक्ति देकर एक नयी नौकरशाही खड़ी कर दी गयी है, जो शोषण का माध्यम बन सकती है।

महोदया, जहां ट्रांसजेंडर समुदाय पहले से ही सामाजिक बहिष्कार, हिंसा और भेद-भाव का सामना कर रहे हैं, यह कानून इन्हें और भी अधिक हाशिए पर धकेल सकता है। इस विधेयक के वित्तीय ज्ञापन में साफ लिखा है - कोई अतिरिक्त खर्च नहीं। यानी ट्रांसजेंडर समुदाय के लिए सरकार एक रुपया भी खर्च नहीं करना चाहती है। वर्ष 2019 के कानून में जो वादे किए गए थे, शिक्षा, स्वास्थ्य और रोजगार का धरातल पर कोई प्रभाव नहीं दिखता है। बिहार में लाखों ट्रांसजेंडर नागरिक हैं, लेकिन न तो उन्हें रोजगार से जोड़ा गया, न ही कौशल विकास के लिए कोई काम हुआ और न ही आवास योजना का लाभ उन्हें मिला। यह बिल उन्हें आर्थिक रूप से पूरी तरह असहाय छोड़ देता है। नीतिगत स्तर पर भी यह सरकार की अहंकारी और केन्द्रीकृत सोच को दर्शाती है। न कोई आरक्षण, न कोई विशेष बजट और न ही कोई प्रभावी कल्याणकारी योजना। जो योजनाएं चल रही हैं- 'गरिमा गृह', 'स्माइल योजना' (SMILE - Support for Marginalised Individuals for Livelihood and Enterprise) और 'आयुष्मान टी जी प्लस' ये सब योजनाएं कागजों पर ही सिमटी हुई हैं। बिहार में किन्नर कल्याण बोर्ड सही से काम नहीं कर रहा है। यह संशोधन इन समस्याओं का समाधान देने के बजाय और जटिलता पैदा कर रहा है।

महोदया, मैं सदन के माध्यम से सरकार से आग्रह करना चाहूंगा कि इस विधेयक को तत्काल वापस लिया जाए और स्थायी समिति को भेजा जाए। आत्म पहचान का अधिकार पुनः बहाल किया जाए। शिक्षा और सरकारी नौकरियों में होरिजेंटल रिजर्वेशन लागू किया जाए। ट्रांसजेंडर कल्याण बोर्ड को वास्तविक शक्तियां और संसाधन दिए जाएं। इन्हीं शब्दों के साथ मैं आपका आभारी हूं कि आपने मुझे बोलने का समय दिया। धन्यवाद।

श्री श्यामकुमार दौलत बर्वे (रामटेक) : धन्यवाद सभापति महोदया। जिस तरीके से आज इस सदन में यह बिल लाया गया है, उस बिल पर मेरी पार्टी ने मुझे बोलने का समय दिया, उसके लिए मैं मेरे नेता श्री राहुल गांधी जी को धन्यवाद देना चाहता हूं।

सभापति महोदया, यह विषय ट्रांसजेंडर से जुड़ा हुआ है और उनकी जरूरतों पर कोई बात नहीं की गयी है। देश का संविधान सभी को समानता का अधिकार देता है। इस बिल में समानता के बजाय भेदभाव बढ़ाने का काम इस बिल में दिखायी दे रहा है। उनकी स्वतंत्रता पर नियंत्रण रखने का तरीका इस बिल में दिखायी पड़ रहा है। मेरी आपसे विनती है कि किसी भी समाज की प्रगति इस बात से मापी जाती है कि वह सबसे कमजोर और हाशिये पर खड़े लोगों के साथ कैसा व्यवहार करता है। यह बिल उस कसौटी पर खरा नहीं उतरता है। डॉ. बाबा साहब अंबेडकर ने हम सभी को समान अधिकार दिए हैं। इसलिए ट्रांसजेंडर्स को भी समान अधिकार मिलने चाहिए। न्यायमूर्ति के.एस. राधाकृष्णन ने संविधान के अनुच्छेद 14, 15 और 16 की लिंग निरपेक्ष व्याख्या करते हुए यह निर्धारित किया है कि ट्रांसजेंडर व्यक्तियों की पहचान को मान्यता न देने के कारण होने वाला भेदभाव उनके समानता के मौलिक अधिकार का कानून के समक्ष उल्लंघन है। Section 2 में transgender की परिभाषा को बदल दिया गया है। नई परिभाषा में transgender व्यक्ति को मुख्यतः biological और medical आधार तक सीमित कर दिया गया है और स्पष्ट रूप से कहा गया है कि self-perceived identity और sexual orientation इसमें शामिल नहीं होंगे। यह उन पर एक तरह का अन्याय है। इसका मतलब यह है कि व्यक्ति की अपनी पहचान को यह बिल मान्यता नहीं देता और LGBTQ+ समुदाय को इस कानून के दायरे से बाहर कर देता है। जबकि Navtej Johar मामले में sexual orientation को मौलिक अधिकार के रूप में मान्यता दी गई है। आप कोर्ट की भी अवमानना कर रहे हैं।

महोदया, आज ट्रांसजेंडर व्यक्ति के साथ समाज में भेदभाव होता है। इस बिल में उनके लिए रोजगार की उपलब्धता के बारे में नहीं बताया गया है कि उनके रोजगार के लिए क्या होने वाला है? हमारे समाज में ट्रांसजेंडर्स को आज भी घर नहीं मिलता है। उनके लिए कहीं न कहीं भेदभाव की भावना रहती है। हमारे समाज में आज भी एक अलग नजरिए से देखा जाता है। समाज में उनको कैसे सम्मिलित किया जाए ताकि उनके अधिकारों का संरक्षण हो सके। उनको घर नहीं मिलते हैं तो उनके लिए घरों की व्यवस्था करने की आवश्यकता है। उनके रोजगार के लिए सरकार क्या कर रही

है, इस पर बात होनी चाहिए। उनको अलग दिखाने का कार्य इस बिल के माध्यम से किया जा रहा है। हमें उन्हें अपने साथ लेना है न कि उन्हें अलग दिखाना है। आज उनके नाम का उल्लेख करके मजाक बनाया जाता है। इस तरह की चीजों पर रोकथाम होनी चाहिए। इस बिल में वह सब चीजें होनी चाहिए जो कि इस बिल में कहीं दिखायी नहीं दे रही हैं। ट्रांसजेंडर्स को भी जीने का अधिकार है, क्योंकि वे भी इंसान हैं। जानवरों की सुरक्षा के लिए कायदे हैं तो ट्रांसजेंडर्स की सुरक्षा के लिए भी कायदे होने चाहिए। उनको भी जीने का अधिकार मिलना चाहिए। यह इस बिल में लाना चाहिए। आपके माध्यम से मैं सरकार से दरख्वास्त करना चाहता हूँ कि उन्हें भी इंसान समझना चाहिए और उनको भी बराबरी का मौका मिलना चाहिए। धन्यवाद।

***SHRI BALWANT BASWANT WANKHEDE (AMRAVATI):** Honorable Chairperson Madam, the Transgender Persons Protection (Amendment) Bill, 2026, has recently been introduced in the Lok Sabha. Prior to this, the Transgender Persons (Protection of Rights) Act, 2019, was in force. However, the Minister of Social Justice and Empowerment, Shri Virendra Kumar, introduced this amendment bill after making radical changes to the existing legislation. It is imperative to examine the significant changes that this amendment bill is set to bring about.

Honorable Chairperson, the question arises: why is a separate law necessary for transgender persons? They constitute a marginalized section of society, and the Supreme Court has itself underscored their educational and social backwardness. Through continuous collective struggle, transgender persons have secured their rights. Over the past decade, the community has

* English translation of the speech originally delivered in Marathi

achieved significant success, primarily in securing legal reforms and protective measures.

Honorable Chairperson, the 2021 Act reiterated that transgender persons—like all other individuals—are entitled to the freedom to live with dignity, as well as equality before the law, justice, fundamental rights, gender equality, freedom of expression, and the right to privacy. However, the introduction of this 2026 Amendment Bill in the Lok Sabha appears to constitute an assault on the freedom of expression of transgender persons.

Honorable Chairperson, the proposed amendments—which represent suggested changes to the original 2019 Act—primarily pertain to three key aspects.

Honorable Chairperson, the first aspect concerns the definition of a "transgender person." Under the existing law, this definition is broad in scope and aligns with the principle of "self-identification." In other words, the definition implies that an individual identifies as transgender because their gender identity does not correspond to the sex assigned to them at birth. However, the amendment bill completely discards this principle of self-identification, thereby narrowing the definition of a transgender person.

Honorable Chairperson, while the amendment bill acknowledges social, cultural, and other factors, it specifically categorizes individuals such as Kinnars, Hijras, Jogtas, or intersex persons, as well as those born with sexual anomalies whose gender has been forcibly assigned. This amendment bill infringes upon the personal liberty of transgender individuals, as it places the determination of

their identity solely in the hands of the government. Consequently, their identity will be established only upon obtaining a certificate from the District Hospital and the District Collector.

Honorable Chairperson, therefore, it would be appropriate to withdraw this bill and engage these individuals in consultation. Through this medium, I demand that this bill either be referred to a Joint Committee or be withdrawn entirely. Furthermore, the rights and authority previously granted by the government should be upheld. Thank you.

KUMARI SUDHA R. (MAYILADUTHURAI): Hon. Chairperson, Madam, I rise today, not merely to oppose the Transgender Persons (Protection of Rights) Amendment Bill, 2026, but to fundamentally challenge the intent, the direction, and the consequence of this legislation. This Bill, which the Government presents as a reform, is in reality a retreat from constitutional morality, from judicial guidance, and from the hard-fought rights of one of the most marginalised communities in our country. Let us be absolutely clear at the outset that the transgender community in India has endured centuries of exclusion, stigma, and violence. Any law that claims to protect them must be expansive, inclusive, and rooted in dignity.

The most alarming feature of this Bill is the complete removal of the definition of the transgender person as it existed in the 2019 Act. While the parent Act defines a transgender person as a person whose gender does not match with the gender assigned at birth, the proposed Bill states that it will not include persons with different sexual orientations and self-perceived sexual

identities. The Act includes a person with a socio-cultural identity as a *kinnar*, *hijra*, *aravani*, or *jogata*, and a person with variations at birth in characteristics as a primary sexual characteristic, external genitals, chromosomes, or hormones from the narrative standard of male or female body. But the Bill quite unfairly removes a trans man or trans woman, irrespective of whether such a person has undergone sex reassignment surgery, hormone therapy, or laser therapy, or such other therapy. It has also removed the gender-queer people from its ambit. Under the parent Act, the transgender person may apply to the district collector for issuing a certificate of identity as a transgender person. But the Bill adds that the district collector will issue the certificate after examining the recommendation of the designated medical officer, medical board. The board will be headed by a chief medical officer or a deputy chief medical officer. The district collector may take assistance of other medical experts.

Madam, the transgender and the queer gender is all about feelings and emotions. The child notices changes within him or within her, then realises that she or he is different from others. That is the inner feelings which make him or her to set out on a journey towards self-identification. How can a medical board diagnose the feelings and emotions of their persons? This amendment Bill exposes this government's inadequate, insensitive understanding of the transgender's mind. This Bill is looking for physical and psychological signs of transgenders, while the issue is all about inner feelings and emotions. Which medical degree teachers or doctors have to identify feelings?

Madam, the district collector is the revenue head of the whole district and

will hardly have time to refer the cases to the medical board and then follow it up on the medical side. Doctors are in short supply in this country. Because of this Bill, transgender people will wait in queue for months and even years waiting for their turn to be examined and declared as transgender person.

Madam, for the change in the gender, the Act provides that revised certificate of the identified may be obtained, where a transgender person undergoes surgery to change the gender. The Bill instead mandates a person to obtain a revised certificate. The Bill adds that the concerned medical institution must furnish the information regarding the gender change subject to certification by the district collector.

Madam, this Bill is against the human being. I request this honourable House that this is a very critical juncture we are in, because this Bill is that much against the human being. The decision we are making in this House will shape the lives of countless individuals. We cannot afford to get this wrong.

I urge the Government to withdraw the Bill, or at least, refer it to the Parliamentary Standing Committee for a detailed examination. There should be proper consultation with all stakeholders, reconsideration of the definition, and an effort to align this law with constitutional principles and judicial pronouncements.

*We consider Lord Shiva as the greatest of all Gods in our country who is being worshipped as Arthanareeswarar. But we are making that Lord Shiva-the

--- English translation of this part of the speech originally delivered in Marathi.

Arthanareeswarar (half-male and half-female) to appear before the Medical Board or to run from pillar to post in the Office of District Collector for want of a Certificate. I believe that Lord Arthanareeswarar will definitely punish the present Union government for creating such a worst situation in our country. Thank you.*

सामाजिक न्याय और अधिकारिता मंत्री (डॉ. वीरेन्द्र कुमार) : माननीय सभापति महोदया जी, आज सदन में उभयलिंगी व्यक्ति (अधिकारों का संरक्षण) संशोधन विधेयक, 2026 पर अनेक माननीय सदस्यों के द्वारा महत्वपूर्ण बिंदु यहां पर उठाए गए और कई महत्वपूर्ण बातें यहां कही गईं। मैं सबसे पहले उन सभी माननीय सदस्यों को धन्यवाद देता हूं। सुश्री एस. जोतिमणि जी, श्री आनंद भदौरिया जी, डॉ. टी. सुमति उर्फ तामिझाची थंगापंडियन जी, श्रीमती जून मालिया जी, डॉ. बायरेड्डी शबरी जी, श्रीमती सुप्रिया सुले जी, श्री प्रताप चंद्र षडङ्गी जी, श्री अरविंद गणपत सावंत जी, डॉ. आलोक कुमार सुमन जी, श्री नरेश गणपत म्हस्के जी, एडवोकेट गोवाल कागडा पाडवी जी, श्री अभय कुमार सिन्हा जी, श्री श्यामकुमार दौलत बर्वे जी, श्री बलवंत बसवंत वानखडे जी और कुमारी सुधा आर. जी, इन सभी माननीय सदस्यों ने हमारे देश के लाभ वंचित समुदाय के लोगों के बारे में अपनी चिंताएं व्यक्त कीं। देश के प्रधान मंत्री आदरणीय नरेन्द्र मोदी जी के नेतृत्व में सबका साथ, सबका विकास, सबका विश्वास और विकास में सबका प्रयास, यह हमारी यात्रा का मार्गदर्शक प्रकाश है, हमारे देश का सपना और आशा है। ... (व्यवधान) हमारे प्रधान मंत्री आदरणीय नरेन्द्र मोदी जी के नेतृत्व में हमारी सरकार का गम्भीर संकल्प भी है। ... (व्यवधान) पिछले 11 वर्षों में उनके योग्य मार्गदर्शन में एनडीए की सरकार ने इस क्षेत्र में बिना थके काम किया है और एक सशक्त, अधिक खुशहाल और विकसित भारत बनाने के लिए पूरी तरह से अपने आपको समर्पित किया है। हमारा संकल्प एक आधुनिक, करुणामय और समावेशी समाज बनाने का है, जहां शिक्षा, स्वास्थ्य सेवा और न्युट्रिशन के अधिकार हों। एक ऐसा देश जहां हर युवा, बच्चा, वृद्ध, महिलाएं, पुरुष, गरीब और जरूरतमंद अपने गुणों को समान रूप से पहचान सकें और सम्मान व गरिमा के साथ जी सकें। हमारी सरकार लाभ वंचितों के उत्थान के लिए लगातार दृढ़ रही है, ताकि अधिक समावेशी और

समतापूर्ण भारत का निर्माण किया जा सके।

हमारा मिशन काल्पनिक नहीं है, बल्कि हमारे लोगों की वास्तविकताओं से जुड़ा हुआ है। समाज की कठिनाइयों को समझना, उनकी आशाओं और चिंताओं को समझना, उनका समाधान करना हमारा फर्ज है। लगभग सात वर्ष पहले वर्ष 2019 में ट्रांसजेंडर व्यक्तियों की सुरक्षा और उनकी भलाई के लिए एक बिल इसी सदन में लाया गया था। अब एक संशोधन प्रस्तुत किया जा रहा है, जिसमें संवेदनशील और जटिल प्रावधानों में बदलाव करके, केवल उन लोगों को सुरक्षा देने के लिए प्रावधान लाए गए हैं, जो अपनी जैविक स्थिति के कारण गम्भीर सामाजिक बहिष्कार का सामना करते हैं, जिसमें उनकी स्वयं की कोई गलती नहीं होती है, कोई इच्छा नहीं होती है। कानूनी अधिकार देने के साथ यह कानून सम्मान और गरिमा भी प्रदान करता है।

हम चाहते हैं कि ट्रांसजेंडर लोग समानता के साथ जियें। उन्हें भी वही अधिकार मिलें, जो बाकी लोगों को मिलते हैं। भारत इस क्षेत्र में कई पश्चिमी देशों की तुलना में तेजी से आगे बढ़ा है और काफी काम इस क्षेत्र में किया है। यह कदम समाज के सभी वर्गों की मदद करने के हमारे व्यापक प्रयास का हिस्सा है, विशेष रूप से उन लोगों को, जो पीछे छूट गए हैं, जिससे सभी को उनका उचित स्थान मिल सके।

सभापति महोदया, प्रस्तावित संशोधन इस अधिनियम के कार्यान्वयन के लिए अत्यन्त महत्वपूर्ण है। यह अत्यन्त सर्वोपरि महत्व का विषय है। इस अधिनियम का उपयोग केवल उन्हीं लोगों के हित में किया जाए, जिन्हें वास्तव में ऐसी सुरक्षा की आवश्यकता है। माननीय सदस्यों के द्वारा जो बात कही जा रही थी, उनके द्वारा भी यही प्रतिध्वनि निकलकर आ रही थी कि वे भी ट्रांसजेंडर समुदाय के हित में, उनके वेलफेयर में अपनी बात कहना चाहते थे। यह लगभग सामूहिक रूप से, चाहे पक्ष की ओर से हो या विपक्ष की ओर से, यह प्रतिध्वनि सामूहिक रूप से निकलकर आ रही थी। उचित कानूनी मान्यता के अभाव के कारण ट्रांसजेंडर व्यक्तियों को हमेशा से सामाजिक समस्याओं और गंभीर सामाजिक बहिष्कार का सामना करना पड़ता है।

हमारा प्रयास और दृष्टिकोण हमेशा से यही रहा है कि ट्रांसजेंडर व्यक्तियों को कानूनी मान्यता

प्रदान की जाए और उनकी सुरक्षा के लिए एक व्यवस्था स्थापित की जाए। उसी दृष्टि से यह महत्वपूर्ण संशोधन लाया गया है। जहाँ कुछ लोग इस बात से सहमत हो सकते हैं कि मौजूदा अधिनियम पर्याप्त है, वहीं कुछ लोग ट्रांसजेंडर लोगों के प्रति सरकार के उद्देश्यों की आलोचना भी कर सकते हैं और प्रश्नचिह्न भी खड़ा कर सकते हैं। लोकतंत्र में यह स्वाभाविक है। विपक्ष को अपनी बात रखनी चाहिए। जैसा कि हमारे संसदीय कार्य मंत्री किरेन रिजिजू जी ने, जब इस बिल पर चर्चा आरम्भ हुई, कहा कि आप अपनी बात रखिए और अपनी बात रखने के बाद आपसे भी बात कर लेंगे और आपकी बातों को भी सुन लेंगे।

यह विधेयक ऐसी ही असुरक्षाओं का समाधान करने और दर्शाने के लिए है कि सरकार उन लोगों की रक्षा करने का उद्देश्य रखती है, जो पूरी तरह से प्रतिबद्ध हैं और जैविक स्थिति के कारण गंभीर सामाजिक समस्याओं का, बहिष्कार का सामना करते हैं, जिसमें उनकी कोई गलती या इच्छा नहीं होती है।

माननीय सभापति महोदया, हमारा संविधान एक जीवंत आलेख है। यह जीवंत आस्था और जीवंत दर्शन का मूर्त रूप है। यह जनता की इच्छाओं का प्रतिबिम्ब है। हमारा संविधान मात्र एक कानूनी आलेख नहीं, यह लोगों की आशाओं और आकांक्षाओं का प्रतिनिधित्व करता है। इसी भावना के साथ एक दशक पूर्व सर्वोच्च न्यायालय ने यह आदेश दिया था कि ट्रांसजेंडर व्यक्तियों की लैंगिक पहचान को मान्यता न देना संविधान के अनुच्छेद 14 और अनुच्छेद 21 का उल्लंघन है।

आज हमें एक स्वतंत्र राष्ट्र के रूप में यह सुनिश्चित करना होगा कि भारत के किसी भी नागरिक को उसकी पहचान, विरासत या जन्म के आधार पर फिर कभी कलंकित न किया जाए और न ही उसके साथ किसी तरह का भेदभाव हो। हमारा संविधान सभी को समानता, स्वतंत्रता और गरिमा की गारंटी देता है। अनादि काल से भारत में ट्रांसजेंडरों की एक अद्वितीय सामाजिक, सांस्कृतिक पहचान रही है। यह अधिनियम ट्रांसजेंडर व्यक्तियों के इसी विशिष्ट वर्ग को कानूनी मान्यता देने के लिए है। ट्रांसजेंडर्स गंभीर सामाजिक समस्याओं का सामना करते हैं, इसलिए उनकी सुरक्षा के लिए एक व्यवस्था स्थापित की गई है। संविधान यह सुनिश्चित करता है कि कानून का उपयोग केवल

उन्हीं के लिए हो, उन्हीं के हित में काम करे, जिन्हें वास्तव में ऐसी सुरक्षा की आवश्यकता है।

माननीय सभापति महोदया, वर्तमान विधेयक इस बात का पुख्ता आश्वासन है। मैं सदन को आश्चस्त करना चाहता हूँ कि ट्रांसजेंडरों को कानूनी मान्यता मिलती रहेगी और उनके अधिकार पूरी तरह से सुरक्षित रहेंगे। यह अधिनियम हमारी सामूहिक अंतरात्मा की अभिव्यक्ति है। यह ट्रांसजेंडरों को सक्षम बनाने वाला है, सशक्त बनाने वाला है और समुदाय को उसका गौरव लौटाने का प्रयास है, जिसे लंबे समय से हाशिए पर रखा गया था। सदियों से ट्रांसजेंडर लोगों को बहिष्कार, भेदभाव और हिंसा का सामना करना पड़ा है। सामाजिक बहिष्कार केवल अधिकारों से वंचित नहीं करता, बल्कि यह उनके लिए गहरा आघात होता है। यह व्यक्तियों से उनका आत्मविश्वास, उनके अवसर और समाज में उनका उचित स्थान छीन लेता है। कोई भी कानून या कल्याणकारी योजना तब तक सफल नहीं हो सकती है, जब तक कि इस आघात का समाधान न किया जाए।

माननीय सभापति महोदया, इसका असली समाधान सामाजिक समावेश में निहित है। जब ट्रांसजेंडर लोगों का स्कूलों में, कार्यस्थलों में, सार्वजनिक कार्यक्रमों में, जीवन में स्वागत किया जाता है, तो वे न केवल अपराध और शोषण से सुरक्षित रहते हैं, बल्कि उन्हें राष्ट्र की प्रगति में भी योगदान देने का अवसर मिलता है। समावेशन जीवन को बदल देता है। यह भय की जगह आशा, कलंक की जगह गरिमा और अकेलेपन की जगह अपनेपन की भावना को लाता है। मैं इस संबंध में एक विशेष घटना का उल्लेख करना चाहता हूँ।

माननीय सभापति महोदया, 26 जनवरी 2026 का वह दिन मुझे आज भी याद आ रहा है, जब देश के पंत प्रधान आदरणीय नरेन्द्र मोदी जी की संवेदनशीलता के अनुरूप कि सारे समाज को लेकर आगे बढ़ते जाना है, समाज की सबसे अंतिम पंक्ति के छोर को भी। जब गणतंत्र दिवस के राष्ट्रीय आयोजन का कार्यक्रम किया जाता है, तो देश के 15 राज्यों से लगभग ट्रांसजेंडरों को सम्मान के साथ उस कार्यक्रम में बुलाया जाता है। मेरे घर में उन्हें प्रातःकाल बुलाकर, उनके प्रवेश पत्र बनवाकर, उनको स्वल्पाहार कराकर जब उन्हें सम्मान के साथ ले जाया जा रहा था, तब उनकी आँखों से आँसू आ रहे थे। उनकी पलकें भीगी हुई थीं क्योंकि आजादी के बाद किसी प्रधान मंत्री

द्वारा पहली बार इस तरह से समाज के अंतिम छोर के व्यक्तियों को गणतंत्र दिवस के आयोजन में उपस्थित होने का अवसर मिला था। ऐसे ही अवसरों को बढ़ाने की आवश्यकता है। यह कदम केवल यहीं नहीं रुके। आप कभी एनआईएसजी बिल्डिंग द्वारका में आइए। मैं समिति के चेयरमैन से भी कहना चाहता हूँ कि आप यहां आइए। समाज कल्याण विभाग के सामाजिक न्याय अधिकारिता मंत्रालय के भवन में ट्रांस कैंटीन चल रही है यानी यह ट्रांस जेंडर द्वारा चलाई जा रही है। मैं सभी समितियों के चेयरमैन से कहना चाहता हूँ कि आप यहां एक बैठक का आयोजन कीजिए और देखिए कि ट्रांस जेंडर्स द्वारा कितने स्वादिष्ट खाद्य पदार्थ बनाए जा रहे हैं। जब आप वहां जाएंगे और उनके साथ बैठेंगे तो आपको लगेगा कि हम ट्रांस जेंडर्स की बात पर केवल एक दिन सदन में चर्चा ही नहीं कर रहे हैं, बल्कि लगातार प्रयास भी कर रहे हैं। आप डॉ. भीम राव अम्बेडकर इंटरनेशनल सेंटर जाइए। यहां सोवरन शॉप को चलाने वाला ट्रांस जेंडर है। ऐसे ही प्रयासों से असली समाधान की तरफ, सामाजिक समावेश की दिशा में कदम बढ़ा रहे हैं। देश के पंत प्रधान आदरणीय मोदी जी कहते हैं कि एनडीए सरकार इस दिशा में अपने कदमों को दृढ़ता के साथ आगे बढ़ा रही है, हम ट्रांस जेंडर समुदाय के लिए केवल कहते ही नहीं हैं, बल्कि करके बताते हैं। हम आगे चलकर प्रयासों के बारे में भी बताएंगे कि वर्ष 2019 के बाद किस तरह से एनडीए सरकार ने ट्रांस जेंडर समुदाय के कल्याण के लिए प्रगतिशील कदम उठाए और उसी के परिणामस्वरूप कार्य किए।

मैं आपसे कहना चाहता हूँ कि सशक्तिकरण कोई दान नहीं है, बल्कि न्याय है। सामाजिक समावेश कोई वैकल्पिक विषय नहीं है, बल्कि एक अनिवार्य आवश्यकता है। ट्रांस जेंडर्स की रक्षा करना केवल उन्हीं से जुड़ा हुआ विषय नहीं है, बल्कि गणतंत्र की नैतिक शक्ति का भी प्रतीक है।

महोदया, समाज के हाशिए पर खड़े वर्ग को मुख्यधारा में लाना, कहने में जितना आसान है, करने में उतना ही कठिन है। इसके लिए दूरदर्शी, दृढ़ संकल्प और निरंतर प्रयासों की आवश्यकता है। जो पीछे रह गए हैं, पिछले एक दशक से मोदी सरकार इस वास्तविकता को बदलने के लिए और इन लोगों के उत्थान के लिए विशेष प्रयास कर रही है। चाहे शिक्षा की बात हो, स्वास्थ्य सेवा की बात हो, आवास की बात हो या सामाजिक न्याय की बात हो, ये प्रयास केवल कागजों तक सीमित

नहीं हैं। अभय कुमार सिन्हा जी चले गए हैं। हमारे कई मित्रों ने कहा और उन्होंने भी कहा कि घोषणाएं तो बहुत हुईं लेकिन कागजों तक सिमट कर रह गईं। मैं कहना चाहता हूं कि ये घोषणाएं कागजों तक सीमित नहीं हैं, बल्कि वास्तविकता में परिणाम भी दिखाए गए हैं।

महोदया, स्वच्छ भारत मिशन के अंतर्गत 11 करोड़ से अधिक शौचालय निर्मित किए गए। प्रधानमंत्री आवास योजना में तीन करोड़ से अधिक घर स्वीकृत किए गए। प्रधानमंत्री जन-धन योजना में 50 करोड़ से अधिक खाते खोले गए। आयुष्मान भारत योजना में 30 करोड़ से अधिक आयुष्मान कार्ड जारी किए गए। प्रधानमंत्री सुरक्षा बीमा योजना में 51 करोड़ से अधिक नागरिकों का अभिनंदन हुआ। 23 करोड़ से अधिक नागरिकों ने प्रधानमंत्री जीवन बीमा योजना में लाभ उठाया। ... (व्यवधान) हमने आपकी बात सुनी, अब जरा आप भी सुनिए। ... (व्यवधान) प्रधानमंत्री उज्ज्वला योजना में दस करोड़ से अधिक कनेक्शन दिए गए। 11 करोड़ से अधिक किसानों को प्रधानमंत्री सम्मान निधि प्रदान की गई। हमारे प्रयास केवल कागजों तक सिमटे नहीं रहे, इनको जमीनी धरातल पर उतारने का काम सरकार द्वारा किया गया है।

इस विधेयक के माध्यम से पहली बार दंडात्मक प्रावधानों को शामिल किया गया। वर्ष 2019 के अधिनियम की मौजूद व्यवस्था के अंतर्गत ट्रांस जेंडर व्यक्तियों के साथ भेदभाव और दुर्व्यवहार को प्रतिबंधित किया गया था जिसमें केवल सामान्य विसंगतियों को संबोधित किया गया था और अधिकतम दो वर्ष के कारावास का प्रावधान था। सभी सकारात्मक प्रयासों के बावजूद ट्रांस जेंडर व्यक्तियों की संवेदनशीलता को नज़र अंदाज नहीं किया जा सकता। किसी भी तरह का प्रलोभन, छल और उकसावा, जो किसी व्यक्ति या बच्चे को ट्रांस जेंडर पहचान अपनाने, धारण करने या बाहरी तौर पर प्रदर्शित करने को मजबूर करता है, अब दंडनीय अपराध होगा। इस विधेयक की धारा 18 के खंड ई से एस तक, जो अधिनियम में दण्डात्मक प्रावधानों को सम्मिलित करता है, अभूतपूर्व है। बच्चे हमारे राष्ट्र के भविष्य की नींव हैं। यही वे सपने और संभावनाएं हैं, जो आने वाले कल के समाज को आकार देंगे। बच्चों के विरुद्ध किसी भी अपराध को कभी भी सहन नहीं किया जा सकता है। उन्हें ऐसी हानि से बचाना न केवल एक नैतिक दायित्व है, बल्कि यह एक राष्ट्रीय अनिवार्यता भी

है। जब हम अपने बच्चों की रक्षा करते हैं, तो हम अपने देश के भविष्य की भी रक्षा करते हैं। जब बच्चा भय मुक्त रहता है, जब उसकी मासूमियत सुरक्षित रहती है, जब वे गरिमा और उल्लास के साथ फल-फूल सकते हैं, तो सुनिश्चित करते हैं कि आने वाले कल के बच्चों को हम आज ही सुरक्षित करते हैं। इस कर्तव्य को पूरा करने के लिए, बच्चों को हानि पहुंचाने वालों को रोकने के लिए, विशेष रूप से निर्दोष बच्चों की सुरक्षा के लिए धारा 18 के खंड एफ और एच सम्मिलित किये गये हैं। किसी भी बच्चे का अपहरण करके उसे उभयलिंगी पहचान ग्रहण करने, अंगीकार करने या बाह्य रूप से प्रस्तुत करने के लिए, चाहे बलपूर्वक, लुभाकर, प्रवंचना या असम्यक प्रभाव से बाध्य करने के आशय से उस बच्चे को भिक्षा मांगने, याचना करने, अधिसेविता करने या बलात् या बंधुआ श्रम के किसी अन्य रूप से नियोजित करने, उपयोग करने या लगवाने को अब एक दण्डनीय अपराध बना दिया गया है। इसके लिए क्रमशः आजीवन कारावास और 5 लाख रुपये की शास्ति तथा 10 वर्ष से 14 वर्ष तक का कठोर कारावास और 3 लाख रुपये की शास्ति निर्धारित की गई है।

अब यह विधेयक बच्चों को निशाना बनाने वाले अपराधों के विरुद्ध कानूनों को और अधिक सशक्त बनाने का प्रयास करता है। यह बच्चों की सुरक्षा के प्रति हमारी सामूहिक जिम्मेवारी की पुष्टि करता है और स्पष्ट संदेश देता है कि समाज बच्चों के साथ किसी भी रूप में होने वाले दुर्व्यवहार, उपेक्षा या शोषण को बिल्कुल बर्दाश्त नहीं करेगा।

माननीय सभापति महोदया, इन्हीं शब्दों के साथ, मैं सदन से आग्रह करता हूँ कि इस अधिनियम की भावना को बनाये रखें और यह सुनिश्चित करें कि सामाजिक-समावेशी, बहिष्कार और आघात का सच्चा समाधान बन जाए। इस संशोधन बिल के पारित होने से प्राशासनिक स्पष्टता आएगी, कानूनी मान्यता मिलेगी, अधिकार सुरक्षित रहेंगे। मैं इस सदन से अनुरोध करता हूँ कि इस विधेयक को सर्वसम्मति से पारित किया जाए।

माननीय सभापति : प्रश्न यह है:

“कि उभयलिंगी व्यक्ति (अधिकारों का संरक्षण) अधिनियम, 2019 का संशोधन करने वाले विधेयक पर विचार किया जाए।”

प्रस्ताव स्वीकृत हुआ।

माननीय सभापति : अब सभा विधेयक पर खंडवार विचार करेगी।

CLAUSE 2

Amendment of section 2

माननीय सभापति : श्री एन.के. प्रेमचन्द्रन जी - उपस्थित नहीं।

श्री राजेश रंजन जी, क्या आप संशोधन संख्या 10 प्रस्तुत करना चाहते हैं?

श्री राजेश रंजन (पूर्णिमा) : माननीय सभापति जी, मेरा क्लैरिफिकेशन है कि जब आप इनको मजिस्ट्रेट और मेडिकल बोर्ड के सामने निर्भर कर देंगे, सबसे ज्यादा प्रॉब्लम है कि आप दो साल का कर रहे हैं और उनको कह रहे हैं कि सजा हो।

माननीय सभापति : माननीय सदस्य, कृपया आप संशोधन मूव कीजिए।

श्री राजेश रंजन: यह कैसे संभव है कि एक इंसान की किसी गलती के लिए सजा का प्रावधान दो साल है... (व्यवधान)

मैं प्रस्ताव करता हूँ :

पृष्ठ 3, पंक्ति 3 से 5 के स्थान पर,-

“परंतु इसके अंतर्गत उभयलिंगी पुरुष, उभयलिंगी महिला, यौन रूप से गैर-
अनुरूपता वाले व्यक्ति और हिजड़ा, किन्नर, अरावणी और जोगता जैसी
सामाजिक-सांस्कृतिक पहचान वाले व्यक्ति शामिल होंगे।”

प्रतिस्थापित करें। (10)

माननीय सभापति: अब मैं श्री राजेश रंजन द्वारा खंड 2 में प्रस्तुत संशोधन संख्या 10 को सभा के समक्ष मतदान के लिए रखती हूँ।

संशोधन मतदान के लिए रखा गया तथा अस्वीकृत हुआ।

18.42 hrs

*At this stage Shri B. Manickam Tagore, Shri Rajesh Ranjan and some other
hon. Members left the House.*

माननीय सभापति: डॉ. टी. सुमति उर्फ तामिझाची थंगापंडियन - उपस्थित नहीं ।

प्रो. सौगत राय - उपस्थित नहीं ।

डॉ. कडियम काव्य - उपस्थित नहीं ।

प्रश्न यह है :

“कि खंड 2 विधेयक का अंग बने ।”

प्रस्ताव स्वीकृत हुआ ।

खंड 2 विधेयक में जोड़ दिया गया ।

CLAUSE 3

Amendment of section 4

माननीय सभापति :डॉ. टी. सुमति उर्फ तामिझाची थंगापंडियन - उपस्थित नहीं ।

प्रश्न यह है :

“कि खंड 3 विधेयक का अंग बने ।”

प्रस्ताव स्वीकृत हुआ ।

खंड 3 विधेयक में जोड़ दिया गया ।

CLAUSE 4

Amendment of section 6

माननीय सभापति :श्री राजेश रंजन - उपस्थित नहीं ।

डॉ. टी. सुमति उर्फ तामिझाची थंगापंडियन - उपस्थित नहीं ।

डॉ. कडियम काव्य - उपस्थित नहीं ।

प्रश्न यह है :

“कि खंड 4 विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

खंड 4 विधेयक में जोड़ दिया गया।

CLAUSE 5

Amendment of section 7

माननीय सभापति: श्री एन. के. प्रेमचन्द्रन – उपस्थित नहीं।

श्री राजेश रंजन – उपस्थित नहीं।

डॉ. टी. सुमति उर्फ तामिझाची थंगापंडियन – उपस्थित नहीं।

डॉ. कडियम काव्य – उपस्थित नहीं।

प्रश्न यह है :

“कि खंड 5 विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

खंड 5 विधेयक में जोड़ दिया गया।

CLAUSE 6

Amendment of section 16

माननीय सभापति : श्री एन. के. प्रेमचन्द्रन – उपस्थित नहीं।

प्रश्न यह है :

“कि खंड 6 विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

खंड 6 विधेयक में जोड़ दिया गया।

CLAUSE 7Substitution of new section for
section 18**माननीय सभापति :** श्री एन. के. प्रेमचन्द्रन – उपस्थित नहीं ।

श्री राजेश रंजन – उपस्थित नहीं ।

डॉ. टी. सुमति उर्फ तामिझाची थंगापंडियन – उपस्थित नहीं ।

प्रश्न यह है :

“कि खंड 7 विधेयक का अंग बने ।”

*प्रस्ताव स्वीकृत हुआ ।**खंड 7 विधेयक में जोड़ दिया गया ।***CLAUSE 8**

Amendment of section 22

माननीय सभापति : डॉ. कडियम काव्य – उपस्थित नहीं ।

प्रश्न यह है :

“कि खंड 8 विधेयक का अंग बने ।”

*प्रस्ताव स्वीकृत हुआ ।**खंड 8 विधेयक में जोड़ दिया गया ।**खंड 1, अधिनियमन सूत्र और विधेयक का पूरा नाम विधेयक में जोड़ दिए गए ।***माननीय सभापति :** माननीय मंत्री जी, अब आप प्रस्ताव करें कि विधेयक को पारित किया जाए ।**डॉ. वीरेन्द्र कुमार :** माननीय सभापति महोदया, मैं प्रस्ताव करता हूँ :

“कि विधेयक पारित किया जाए ।”

माननीय सभापति : प्रश्न यह है :

“कि विधेयक पारित किया जाए ।”

प्रस्ताव स्वीकृत हुआ ।

माननीय सभापति : सभा की कार्यवाही बुधवार, दिनांक 25 मार्च, 2026 को प्रातः 11 बजे तक के लिए स्थगित की जाती है।

18.47 hrs

*The Lok Sabha then adjourned till Eleven of the Clock
on Wednesday, March 25, 2026/ Chaitra 4, 1948 (Saka).*

ANNEXURE-I**(i) Member-wise Index to Starred Questions**

SI No.	Member's Name	Question Number
1	Adv. Chandra Shekhar	450
2	Dr. Kalanidhi Veeraswamy	445
3	Md Abu Taher Khan	442
4	Ms Iqra Choudhary	458
5	Shri Avimanyu Sethi	447
6	Shri Azad Kirti Jha	456
7	Shri B K Parthasarathi	449
8	Shri Bajrang Manohar Sonwane	457
9	Shri Darshan Singh Choudhary	460
10	Shri Dilip Saikia	446
11	Shri Dushyant Singh	441
12	Shri Hanuman Beniwal	450
13	Shri Manish Jaiswal	454
14	Shri Manoj Tiwari	447
15	Shri Mohite Patil Dhairyasheel Rajsinh	443
16	Shri Nalin Soren	454
17	Shri Neeraj Maurya	444
18	Shri Nilesh Dnyandev Lanke	448
19	Shri Pradeep Purohit	453
20	Shri Rajkumar Chahar	455
21	Shri Sanjay Haribhau Jadhav	459
22	Shri Sanjay Uttamrao Deshmukh	459
23	Shri Shafi Parambil	451

24	Shri Shankar Lalwani	455
25	Shri Shashank Mani	446
26	Smt. Delkar Kalaben Mohanbhai	448
27	Smt. Supriya Sule	443
28	Thiru Dayanidhi Maran	452

(ii) **Member-wise Index to Unstarred Questions**

SI No.	Member's Name	Question Number
1	Adv Gowaal Kagada Padavi	5217
2	Adv K. Francis George	5171
3	Adv Priya Saroj	5256
4	Adv. Adoor Prakash	5084
5	Com. Selvaraj V	5115, 5068
6	Dr. Alok Kumar Suman	5202
7	Dr. Amol Ramsing Kolhe	5136
8	Dr. Anand Kumar	5135
9	Dr. Angomcha Bimol Akoijam	5182
10	Dr. Bachhav Shobha Dinesh	5221, 5194
11	Dr. Bhola Singh	5073, 5074, 5066
12	Dr. Byreddy Shabari	5086
13	Dr. C M Ramesh	5281
14	Dr. C N Manjunath	5258
15	Dr. D Ravi Kumar	5275
16	Dr. D. Purandeswari	5093
17	Dr. Ganapathy Rajkumar P	5218, 5152
18	Dr. Hemang Joshi	5066
19	Dr. Hemant Vishnu Savara	5106, 5066
20	Dr. K Sudhakar	5077, 5109, 5066
21	Dr. Kadiyam Kavya	5234
22	Dr. Kakoli Ghosh Dastidar	5108
23	Dr. Kirsan Namdeo	5207, 5145
24	Dr. Lata Wankhede	5093
25	Dr. M K Vishnu Prasad	5264
26	Dr. M P Abdussamad Samadani	5174
27	Dr. Mallu Ravi	5251

28	Dr. Manna Lal Rawat	5088, 5073, 5074, 5066
29	Dr. Mohammad Jawed	5244, 5254, 5072
30	Dr. Prabha Mallikarjun	5092
31	Dr. Rabindra Narayan Behera	5279
32	Dr. Rajeev Bharadwaj	5085
33	Dr. Rajesh Mishra	5081, 5077, 5066
34	Dr. Rajkumar Sangwan	5185
35	Dr. Sanjay Jaiswal	5074
36	Dr. Sharmila Sarkar	5177
37	Dr. Shashi Tharoor	5184
38	Dr. Shivaji Bandappa Kalge	5161
39	Dr. Shrikant Eknath Shinde	5272, 5090
40	Dr. T Sumathy Alias Thamizhachi Thangapandian	5069
41	Km. Sudha R	5241
42	Md. Rakibul Hussain	5216
43	Mr Pathan Yusuf	5214
44	Ms Kangna Ranaut	5126, 5109, 5074, 5073
45	Ms Sayani Ghosh	5243
46	Ms. Mahua Moitra	5186
47	Ms. Praniti Sushilkumar Shinde	5206, 5194
48	Ms. S Jothimani	5235
49	Prof. Sougata Ray	5162
50	Prof. Varsha Eknath Gaikwad	5136
51	Shri Selvaganapathi T.M.	5152
52	Shri Aashtikar Patil Nagesh Bapurao	5267
53	Shri Abhay Kumar Sinha	5112
54	Shri Adhikari Deepak Dev	5164
55	Shri Aditya Yadav	5222
56	Shri Aga Syed Ruhullah Mehdi	5061

57	Shri Ajay Bhatt	5261
58	Shri Ajay Kumar Mandal	5099
59	Shri Alok Sharma	5071, 5109
60	Shri Amar Sharadrao Kale	5148
61	Shri Anand Bhadauria	5276
62	Shri Ananta Nayak	5081, 5098, 5073
63	Shri Anil Baluni	5259
64	Shri Anil Yeshwant Desai	5111
65	Shri Anoop Pradhan Valmiki	5076, 5074, 5066
66	Shri Anto Antony	5145
67	Shri Anup Sanjay Dhotre	5074, 5066
68	Shri Anurag Sharma	5204, 5071, 5074
69	Shri Anurag Singh Thakur	5225, 5227
70	Shri Arun Bharti	5093
71	Shri Arun Govil	5166
72	Shri Arun Kumar Sagar	5220
73	Shri Arvind Dharmapuri	5183
74	Shri Arvind Ganpat Sawant	5079
75	Shri Asaduddin Owaisi	5127
76	Shri Ashok Kumar Rawat	5123
77	Shri Ashok Kumar Yadav	5253
78	Shri Atul Garg	5272, 5090
79	Shri Avimanyu Sethi	5073, 5066
80	Shri B K Parthasarathi	5179
81	Shri B Y Raghavendra	5130
82	Shri Babu Singh Kushwaha	5128
83	Shri Baijayant Panda	5072
84	Shri Balabhadra Majhi	5066
85	Shri Balashowry Vallabhaneni	5198
86	Shri Balram Naik Porika	5155

87	Shri Balwant Baswant Wankhade	5170
88	Shri Balya Mama Suresh Gopinath Mhatre	5110
89	Shri Bapi Haldar	5188, 5108
90	Shri Bastipati Nagaraju	5094
91	Shri Benny Behanan	5172
92	Shri Bharat Singh Kushwah	5163
93	Shri Bhartruhari Mahtab	5073, 5066, 5074
94	Shri Bhaskar Murlidhar Bhagare	5136
95	Shri Bhausaheb Rajaram Wakchaure	5122
96	Shri Bhojraj Nag	5109, 5071, 5073, 5074
97	Shri Bhumare Sandipanrao Asaram	5266, 5161
98	Shri Bibhu Prasad Tarai	5098, 5074
99	Shri Bidyut Baran Mahato	5098, 5066, 5074
100	Shri Brijendra Singh Ola	5091
101	Shri Brijmohan Agrawal	5236
102	Shri C N Annadurai	5165
103	Shri Captain Brijesh Chowta	5227, 5071, 5074
104	Shri Captain Viriato Fernandes	5265
105	Shri Chandra Prakash Choudhary	5109, 5066
106	Shri Charanjit Singh Channi	5254, 5145
107	Shri Chavan Ravindra Vasantrao	5146, 5073
108	Shri Chavda Vinod Lakhamshi	5066
109	Shri Chintamani Maharaj	5116
110	Shri Daggumalla Prasada Rao	5065
111	Shri Damodar Agrawal	5109, 5073, 5074
112	Shri Deepender Singh Hooda	5273
113	Shri Devesh Shakya	5128
114	Shri Devusinh Chauhan	5282, 5133
115	Shri Dhairyasheel Sambhajirao Mane	5074, 5073

116	Shri Dharmendra Yadav	5187, 5080
117	Shri Dileshwar Kamait	5192, 5249
118	Shri Dilip Saikia	5126, 5066
119	Shri Dinesh Chandra Yadav	5121, 5270, 5176
120	Shri Dineshbhai Makwana	5066, 5098, 5074
121	Shri Dulu Mahato	5237, 5066
122	Shri Durai Vaiko	5175
123	Shri Eatala Rajender	5226
124	Shri Eswarasamy K	5075
125	Shri G Kumar Naik	5278
126	Shri G Lakshminarayana	5240
127	Shri G M Harish Balayogi	5138, 5109, 5070
128	Shri Gajendra Singh Patel	5167
129	Shri Gaurav Gogoi	5219
130	Shri Giridhari Yadav	5270
131	Shri Godam Nagesh	5074
132	Shri Gopal Jee Thakur	5073, 5109, 5126, 5074
133	Shri Govind Makthappa Karjol	5290
134	Shri Gyaneshwar Patil	5144
135	Shri Harendra Singh Malik	5173
136	Shri Haribhai Patel	5081, 5073
137	Shri Jagadish Chandra Barma Basunia	5117, 5186
138	Shri Jagadish Shettar	5255, 5073
139	Shri Jagannath Sarkar	5239
140	Shri Jagdambika Pal	5280, 5126
141	Shri Jai Prakash	5238
142	Shri Janardan Mishra	5126, 5073, 5074
143	Shri Janardan Singh Sigriwal	5125
144	Shri Jashubhai Bhilubhai Rathva	5095
145	Shri Jitendra Kumar Dohare	5101

146	Shri Jugal Kishore	5262, 5126, 5074, 5073
147	Shri K C Venugopal	5212
148	Shri K E Prakash	5232
149	Shri K Radhakrishnan	5172
150	Shri Kali Charan Singh	5066
151	Shri Kalipada Saren Kherwal	5168
152	Shri Kalyan Banerjee	5215
153	Shri Kanwar Singh Tanwar	5158
154	Shri Kartick Chandra Paul	5096
155	Shri Kaushalendra Kumar	5252, 5176
156	Shri Khagen Murmu	5081, 5073
157	Shri Kodikunnil Suresh	5104, 5212
158	Shri Konda Vishweshwar Reddy	5247
159	Shri Kota Srinivasa Poojary	5105, 5074
160	Shri Krishna Prasad Tenneti	5066
161	Shri Kuldeep Indora	5107
162	Shri Kunduru Raghuv eer	5063
163	Shri Lavu Sri Krishna Devarayalu	5288, 5109, 5074, 5066
164	Shri Lumbaram Choudhary	5066
165	Shri M K Raghavan	5243
166	Shri M Mallesh Babu	5193
167	Shri Maddila Gurumoorthy	5154
168	Shri Madhavaneni Raghunandan Rao	5126, 5074
169	Shri Magunta Sreenivasulu Reddy	5100, 5070
170	Shri Mahendra Singh Solanky	5073
171	Shri Mahesh Kashyap	5269, 5066
172	Shri Malaiyarasan D	5203
173	Shri Malvinder Singh Kang	5242
174	Shri Mani A	5210
175	Shri Manish Jaiswal	5071, 5066

176	Shri Manish Tewari	5149
177	Shri Manoj Kumar	5120
178	Shri Manoj Tiwari	5074, 5073, 5066
179	Shri Mansukhbhai Dhanjibhai Vasava	5064
180	Shri Matheswaran V S	5083
181	Shri Mohite Patil Dhairyasheel Rajsinh	5136
182	Shri Muhammed Hamdullah Sayeed	5263
183	Shri Mukeshkumar Chandrakaant Dalal	5074, 5073
184	Shri Murari Lal Meena	5160
185	Shri N K Premachandran	5246
186	Shri Naba Charan Majhi	5074, 5066
187	Shri Nalin Soren	5074, 5073
188	Shri Naresh Chandra Uttam Patel	5101
189	Shri Naresh Ganpat Mhaske	5090, 5272
190	Shri Navaskani K	5197, 5165
191	Shri Naveen Jindal	5124
192	Shri Neeraj Maurya	5128
193	Shri Nilesh Dnyandev Lanke	5266, 5161
194	Shri Omprakash Bhupalsinh Alias Pavan Rajenimbalkar	5228
195	Shri P C Mohan	5133, 5066
196	Shri P P Chaudhary	5126, 5066, 5073
197	Shri P V Midhun Reddy	5131
198	Shri Parshottambhai Rupala	5118
199	Shri Patel Umeshbhai Babubhai	5119
200	Shri Prabhakar Reddy Vemireddy	5070
201	Shri Pradeep Kumar Singh	5098, 5074
202	Shri Praveen Patel	5077
203	Shri Pushpendra Saroj	5229
204	Shri Putta Mahesh Kumar	5087, 5070

205	Shri Rahul Kaswan	5189
206	Shri Rahul Singh Lodhi	5200
207	Shri Raja A	5191
208	Shri Rajeev Rai	5114
209	Shri Rajesh Naranbhai Chudasama	5159, 5106
210	Shri Rajesh Ranjan	5176
211	Shri Rajesh Verma	5093
212	Shri Rajiv Pratap Rudy	5141
213	Shri Rajkumar Chahar	5126, 5074
214	Shri Rajkumar Roat	5213, 5115
215	Shri Rajmohan Unnithan	5062
216	Shri Raju Bista	5156
217	Shri Rakesh Rathor	5129
218	Shri Ram Shiromani Verma	5286
219	Shri Ramasahayam Raghuram Reddy	5157
220	Shri Ramprit Mandal	5176
221	Shri Ramvir Singh Bidhuri	5209
222	Shri Rao Rajendra Singh	5230
223	Shri Ravindra Dattaram Waikar	5272, 5090
224	Shri Ravindra Shukla Alias Ravi Kishan	5283, 5077, 5074, 5066
225	Shri Rodmal Nagar	5126, 5073, 5066
226	Shri Sachithanantham R	5235
227	Shri Sagar Eshwar Khandre	5274
228	Shri Sanatan Pandey	5151
229	Shri Sanjay Dina Patil	5136
230	Shri Sanjay Haribhau Jadhav	5079
231	Shri Sanjay Uttamrao Deshmukh	5079
232	Shri Saptagiri Sankar Ulaka	5089
233	Shri Sasikanth Senthil	5223
234	Shri Satish Kumar Gautam	5071, 5126, 5066, 5074

235	Shri Satpal Brahamchari	5143
236	Shri Saumitra Khan	5205
237	Shri Selvam G	5165
238	Shri Shahu Shahaji Chhatrapati	5231
239	Shri Shankar Lalwani	5077, 5066, 5073
240	Shri Shivmangal Singh Tomar	5066
241	Shri Shrirang Appa Chandu Barne	5090, 5272
242	Shri Shyamkumar Daulat Barve	5147
243	Shri Sribharat Mathukumilli	5078
244	Shri Subbarayan K	5068, 5115
245	Shri Sudhakar Singh	5140
246	Shri Sudheer Gupta	5074, 5073
247	Shri Sukanta Kumar Panigrahi	5289, 5081, 5074
248	Shri Sukhdeo Bhagat	5245
249	Shri Sukhjinder Singh Randhawa	5116, 5073
250	Shri Sunil Kumar	5249, 5066
251	Shri T R Baalu	5250
252	Shri Tangella Uday Srinivas	5179, 5227
253	Shri Tatkare Sunil Dattatrey	5199
254	Shri Tejasvi Surya	5180, 5126
255	Shri Tharaniventhan M S	5097
256	Shri Trivendra Singh Rawat	5233, 5126
257	Shri Ujjwal Raman Singh	5268
258	Shri Ummeda Ram Beniwal	5153
259	Shri Utkarsh Verma Madhur	5271
260	Shri V K Sreekandan	5067
261	Shri Vamsi Krishna Gaddam	5134
262	Shri Ve Vaithilingam	5080
263	Shri Vijay Baghel	5073, 5074, 5066
264	Shri Vijay Kumar Dubey	5095, 5249, 5066

265	Shri Vijayakumar Alias Vijay Vasanth	5102
266	Shri Virendra Singh	5257
267	Shri Vishaldada Prakashbapu Patil	5194, 5093, 5090
268	Shri Vishnu Datt Sharma	5132
269	Shri Vishnu Dayal Ram	5071, 5074
270	Shri Vishweshwar Hegde Kageri	5116, 5109, 5074
271	Shri Yaduveer Wadiyar	5277
272	Shri Zia Ur Rehman	5113
273	Smt. Anita Nagarsingh Chouhan	5139, 5109
274	Smt. Aparajita Sarangi	5071, 5074, 5073
275	Smt. Bharti Pardhi	5090, 5272
276	Smt. D K Aruna	5287
277	Smt. Dimple Yadav	5169
278	Smt. Geniben Nagaji Thakor	5284
279	Smt. Harsimrat Kaur Badal	5285
280	Smt. Himadri Singh	5126, 5073
281	Smt. June Maliah	5082
282	Smt. Jyotsna Charandas Mahant	5190, 5145
283	Smt. Kamaljeet Sehrawat	5071, 5074
284	Smt. Kamlesh Jangde	5126, 5066
285	Smt. Krishna Devi Shivshankar Patel	5248
286	Smt. Kriti Devi Debbarman	5200
287	Smt. Mahima Kumari Mewar	5116, 5066
288	Smt. Mala Rajya Laxmi Shah	5126, 5071, 5066
289	Smt. Mala Roy	5208
290	Smt. Manju Sharma	5150
291	Smt. Poonamben Hematbhai Maadam	5260, 5066
292	Smt. Priyanka Gandhi Vadra	5137
293	Smt. Rachna Banerjee	5190
294	Smt. Roopkumari Choudhary	5142

295	Smt. Sandhya Ray	5181
296	Smt. Sangeeta Kumari Singh Deo	5196
297	Smt. Sanjna Jatav	5081, 5066, 5073
298	Smt. Satabdi Roy	5178
299	Smt. Shambhavi	5093
300	Smt. Shobhanaben Mahendrasinh Baraiya	5077, 5073, 5109, 5066
301	Smt. Smita Uday Wagh	5109, 5073, 5066
302	Smt. Supriya Sule	5136
303	Thiru Arun Nehru	5195
304	Thiru D M Kathir Anand	5201
305	Thiru Dr. S Jagathratchakan	5103
306	Thiru Thanga Tamilselvan	5224

ANNEXURE-II**(i) Ministry-wise Index to Starred Questions**

Agriculture and Farmers Welfare	: 442, 443, 445, 449, 450, 451, 455, 457, 459
Commerce and Industry	: 456,460
Cooperation	: 444, 458
Fisheries, Animal Husbandry and Dairying	: 441, 447
Heavy Industries	:
Home Affairs	:
Panchayati Raj	:
Rural Development	: 446, 453
Social Justice and Empowerment	: 448,454
Steel	:
Textiles	: 452

(ii) **Ministry-wise Index to Unstarred Questions**

Agriculture and Farmers Welfare	: 5063, 5075, 5076, 5099, 5102, 5104, 5107, 5134, 5138, 5139, 5140, 5143, 5145, 5150, 5153, 5159, 5161, 5165, 5169, 5174, 5187, 5202, 5205, 5209, 5217, 5222, 5233, 5240, 5258, 5260, 5261, 5264, 5266, 5272, 5274, 5275, 5276, 5282, 5286, 5288, 5289
Commerce and Industry	: 5070, 5080, 5096, 5097, 5109, 5111, 5117, 5121, 5122, 5136, 5148, 5149, 5156, 5157, 5230, 5231, 5232, 5237, 5243, 5263, 5265, 5273, 5280
Cooperation	: 5079, 5132, 5235, 5284
Fisheries, Animal Husbandry and Dairying	: 5069, 5072, 5078, 5081, 5088, 5106, 5112, 5114, 5130, 5131, 5146, 5154, 5170, 5180, 5201, 5206, 5212, 5214, 5216, 5225, 5257, 5279, 5281
Heavy Industries	: 5077, 5082, 5123, 5160, 5164, 5177, 5186
Home Affairs	: 5064, 5065, 5083, 5084, 5086, 5100, 5108, 5115, 5118, 5119, 5124, 5126, 5127, 5128, 5147, 5151, 5162, 5178, 5184, 5188, 5219, 5238, 5239, 5250, 5252, 5259, 5271, 5278
Panchayati Raj	: 5073, 5092, 5105, 5116, 5144, 5155, 5158, 5163, 5181, 5185, 5189, 5199, 5204, 5227, 5236, 5242, 5255, 5270, 5290
Rural Development	: 5062, 5066, 5068, 5074, 5085, 5089, 5101, 5137, 5141, 5142, 5166, 5167, 5168, 5173, 5175, 5182, 5192, 5193, 5194, 5197, 5198, 5203, 5207, 5215, 5221, 5223, 5224, 5226, 5234, 5244, 5247,

5248, 5253, 5254, 5262, 5267, 5268, 5269, 5285,
5287

Social Justice and Empowerment : 5061, 5067, 5071, 5091, 5093, 5094, 5103,
5113, 5120, 5125, 5129, 5135, 5171, 5172, 5176,
5190, 5195, 5200, 5213, 5241, 5245, 5246, 5251,
5277

Steel : 5087, 5095, 5098, 5208, 5228, 5256, 5283

Textiles : 5090, 5110, 5133, 5152, 5179, 5183, 5191,
5196, 5210, 5218, 5220, 5229, 5249

INTERNET

The Original Version of Lok Sabha proceedings is available on Parliament of India Website at the following address:

www.sansad.in/ls

LIVE TELECAST OF PROCEEDINGS OF LOK SABHA

Lok Sabha proceedings are being telecast live on Sansad T.V. Channel. Live telecast begins at 11 A.M. everyday the Lok Sabha sits, till the adjournment of the House.

Published under Rules 379 and 382 of the Rules of Procedure and Conduct of Business
in Lok Sabha (Seventeenth Edition)
